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Tuesday, December 17, 2024

Agrahayana 26, 1946 (Saka)

LOK SABHA DEBATES

(Original Version)

Third Session

(Eighteenth Lok Sabha)



(Vol. V contains Nos.11 to 20)

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No. 17, Tuesday, December 17, 2024/ Agrahayana 26, 1946 (Saka)**

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LOK SABHA DEBATES

LOK SABHA

Tuesday, December 17, 2024/ Agrahayana 26, 1946 (Saka)

The Lok Sabha met at Eleven of the Clock.

[HON. SPEAKER *in the Chair*]

... (व्यवधान)

**WELCOME TO THE PARLIAMENTARY DELEGATION FROM THE NATIONAL
ASSEMBLY OF THE REPUBLIC OF ARMENIA**

माननीय अध्यक्ष : माननीय सदस्यगण, मुझे आपको सूचित करना है कि आज सदन में विशिष्ट दीर्घा में आर्मेनिया के संसदीय प्रतिनिधिमंडल के सदस्य विराजमान हैं ।

मैं अपनी ओर से तथा सदन के सभी माननीय सदस्यों की ओर से भारत की यात्रा पर आए हमारे सम्माननीय अतिथि आर्मेनिया की नैशनल असेंबली के प्रेसीडेंट श्री एलेन सिमोनियन और वहां के संसदीय शिष्टमंडल के सदस्यों का स्वागत करता हूं, अभिनंदन करता हूं ।

आर्मेनिया के संसदीय शिष्टमंडल का भारत आगमन सोमवार, 16 दिसंबर, 2024 को हुआ था । भारत प्रवास में शिष्टमंडल के सदस्यगण दिल्ली के अतिरिक्त 18 दिसंबर को जयपुर और 19 दिसंबर को आगरा भी भ्रमण करेंगे । उनका शुक्रवार, दिनांक 20 दिसंबर, 2024 को भारत से प्रस्थान होगा ।

हम अपने देश में उनके सुखद और सफल प्रवास की कामना करते हैं । उनके माध्यम से हम आर्मेनिया की संसद, वहां की सरकार, वहां की मित्रवत जनता को भी बधाई और शुभकामनाएं प्रेषित करते हैं ।

माननीय अध्यक्ष : अब प्रश्नकाल – क्वेश्चन नंबर 301, श्री आनंद भदौरिया जी ।

... (व्यवधान)

11.02 hrs

ORAL ANSWERS TO QUESTIONS

PER CAPITA EARNING OF FARMERS

*301. SHRI ANAND BHADAURIA:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) whether the Government is aware that per capita earning of farmers in the country is lower than the minimum wages prescribed;
- (b) if so, the reasons therefor; and
- (c) the details of per capita income of farmers in the country during the years 2023 and 2024, State and year-wise?

कृषि और किसान कल्याण मंत्री; तथा ग्रामीण विकास मंत्री (श्री शिवराज सिंह चौहान):

(क) से (ग): विवरण सभा पटल पर रख दिया गया है।

विवरण

(क) से (ग): देश में कृषि परिवारों की औसत मासिक आय का राष्ट्रीय सांख्यिकी कार्यालय (एनएसओ), सांख्यिकी और कार्यक्रम कार्यान्वयन मंत्रालय (एमओएसपीआई) द्वारा आयोजित "कृषि परिवारों की स्थिति आकलन का सर्वेक्षण (एसएसएस)" के माध्यम से समय-समय पर अनुमान लगाया जाता है। देश के ग्रामीण क्षेत्रों में कृषि वर्ष जुलाई, 2018- जून, 2019 के संदर्भ में एनएसएस के 77 वें चरण के सर्वेक्षण (जनवरी, 2019 - दिसंबर, 2019) के अनुसार विभिन्न स्रोतों से प्रति कृषि परिवार की औसत मासिक आय 10,218 रुपये प्रति माह अनुमानित है। चूंकि कृषि परिवारों की आय के संबंध में पिछला सर्वेक्षण 2019 में किया गया था, इसलिए वर्ष 2023 और 2024 के दौरान प्रति कृषि परिवार की औसत मासिक आय की मात्रा उपलब्ध नहीं है।

भारत सरकार किसानों के कल्याण को बढ़ाने और कृषि को अधिक लाभकारी बनाने के लिए प्रतिबद्ध है। इस उद्देश्य से, इसने किसानों की आय में सुधार करने के लिए विभिन्न नीतियों, सुधारों, विकासात्मक कार्यक्रमों और योजनाओं को कार्यान्वित किया है, जिसमें प्रधानमंत्री किसान सम्मान निधि (पीएम-किसान), प्रधानमंत्री फसल बीमा योजना (पीएमएफबीवाई), प्रधानमंत्री किसान मान धन योजना (पीएम-केएमवाई), न्यूनतम समर्थन मूल्य (एमएसपी) को उत्पादन लागत का डेढ़ गुना तय करना, एग्रीकल्चर इंफ्रास्ट्रक्चर फंड (एआईएफ), 10,000 किसान उत्पादक संगठनों (एफपीओ) का गठन और संवर्धन, प्रधानमंत्री अन्नदाता आय संरक्षण अभियान (पीएम-आशा), संशोधित ब्याज सबवेंशन योजना (एमआईएसएस), राष्ट्रीय मधुमक्खी पालन और शहद मिशन (एनबीएचएम), एग्री फंड फॉर स्टार्ट-अप एंड रुरल इंटरप्राइजेज (एग्रीशोर), एकीकृत कृषि विपणन योजना-राष्ट्रीय कृषि बाजार (आईएसएएम ईनाम), राष्ट्रीय कृषि विकास योजना (आरकेवीवाई), आदि शामिल हैं।

इन पहलों से पिछले पांच वर्षों में किसानों की आय में उल्लेखनीय वृद्धि हुई है। तथापि, वर्ष 2023 और 2024 के लिए प्रति कृषि परिवार की औसत मासिक आय का अद्यतन डेटा उपलब्ध नहीं होने के कारण वर्तमान में निर्धारित न्यूनतम मजदूरी के साथ तुलना करना संभव नहीं है।

श्री आनंद भदौरिया : माननीय अध्यक्ष महोदय, मैंने तो सीधा-सीधा सवाल सरकार से पूछा था, लेकिन सरकार ने उसके बारे में नहीं बताया। उन्होंने कहा कि हम न्यूनतम मजदूरी के साथ तुलना नहीं कर सकते, क्योंकि किसान की मासिक आय क्या है, इसकी जानकारी सरकार के पास नहीं है।

माननीय अध्यक्ष जी, मैं जानना चाहता हूँ कि सरकार ने वादा किया था कि वह किसान की आमदनी दोगुनी करेगी। किसान की आमदनी दो गुनी हुई या नहीं हुई? सरकार यह जवाब दे दे। अगर नहीं हुई, तो सरकार इसको कब तक पूरा करने का काम करेगी? किसान की आय दोगुनी कब होगी? मैं दूसरा प्रश्न बाद में पूछ लूंगा।

माननीय अध्यक्ष : हां, सप्लीमेंट्री में पूछ लीजिएगा।

... (व्यवधान)

श्री शिवराज सिंह चौहान : माननीय अध्यक्ष महोदय, किसानों की आय के बारे में एनएसएसओ की

एक रिपोर्ट है, वही हम लोग प्रमाणित मानते हैं।

माननीय अध्यक्ष महोदय, वर्ष 2002-03 में यह आय 2,115 रुपए महीने थी। वर्ष 2018-19 में यह आय बढ़कर 10,218 रुपए महीना हो गई। इसके बाद का सर्वे अभी नहीं हुआ है।

माननीय अध्यक्ष महोदय, मैं आपके माध्यम से सदन को यह बताना चाहता हूँ कि प्रधानमंत्री श्रीमान नरेन्द्र मोदी जी के नेतृत्व में किसानों की आय बढ़ाने के लिए निरंतर प्रयत्न किए जा रहे हैं। अगर उन प्रयत्नों को आप देखें, तो हमने छः सूत्रीय रणनीति बनाई है। पहला, उत्पादन बढ़ाना। दूसरा, उत्पादन की लागत कम करना। तीसरा, उत्पादन के ठीक दाम देना। चौथा, अगर प्राकृतिक आपदा आए, तो नुकसान की भरपाई करना और पांचवां, कृषि का विविधीकरण। छठवां, जैविक और प्राकृतिक खेती को प्रोत्साहन देना है।

माननीय अध्यक्ष महोदय, इन उपायों के परिणाम स्वरूप वर्ष 2019 में माननीय प्रधानमंत्री जी ने एक क्रांतिकारी फैसला किया था कि फसलों के दामों में जो उत्पादन की लागत है, उस पर कम से कम एमसीपी का दाम 50 प्रतिशत लाभ देकर घोषित किए जाएंगे, तब से ये लगातार घोषित हो रहे हैं। उत्पादन बढ़ाने के लिए अलग-अलग यानी 109 नई बीजों की वैरायिटी घोषित की गई है। हम उन्नत बीज दे रहे हैं, मैकेनाइजेशन कर रहे हैं। ... (व्यवधान)

आज ही प्रधानमंत्री जी नदी जोड़ने के एक बड़े प्रोजेक्ट पर मध्य प्रदेश और राजस्थान के बीच एक समझौता ज्ञापन हस्ताक्षरित हो रहा है। सिंचाई की बेहतर व्यवस्था के लिए नदी जोड़ो कार्यक्रम चल रहा है। सूक्ष्म सिंचाई योजना है। उत्पादन की लागत घटाने के लिए 'प्रधानमंत्री किसान सम्मान निधि योजना' का एक क्रांतिकारी फैसला किया है, तो इसी सरकार ने किया है।

उसके साथ ही साथ पिछले साल से पहले किसानों को फर्टिलाइजर की सब्सिडी 2,14,000 करोड़ रुपये दी गई है और पिछले साल 1,94,000 करोड़ रुपये सब्सिडी दी गई है। हम इस साल भी कोई कमी नहीं आने देंगे। हम किसानों को कम ब्याज पर कर्ज देने का काम कर रहे हैं। ... (व्यवधान) किसान क्रेडिट कार्ड है। कृषि का मैकेनाइजेशन है। हम कृषि उपकरणों को सब्सिडी पर देने का काम कर रहे हैं। अगर एमएसपी पर रिकॉर्ड खरीद की गई है, तो इस सरकार ने की है महोदय, मैं आज तुलना

नहीं करना चाहता हूँ। अगर मेरे मित्र चाहेंगे, तो मैं तुलनात्मक आंकड़ा भी बता सकता हूँ। जब उनकी सरकार थी, तो सिर्फ दलहन की फसल केवल 6,00,000 मीट्रिक टन खरीदी गई थी, जबकि हमने किसानों को सही दाम देने के लिए 1,70,00,000 मीट्रिक टन खरीदी है। एक नहीं अनेक उपाय हैं। अगर आप अनुमति दें, तो मैं तो पूरी बहस कर सकता हूँ। यह सरकार काम कर रही है। उससे निश्चित तौर पर किसानों की आय बढ़ रही है, यह मैं दावे के साथ कह सकता हूँ।

माननीय अध्यक्ष : माननीय सदस्य, आप सप्लीमेंट्री प्रश्न पूछिए।

श्री आनंद भदौरिया : माननीय अध्यक्ष जी, इसमें कोई दो राय नहीं है कि माननीय कृषि मंत्री जी जैसा लच्छेदार भाषण कोई नहीं दे सकता है।

माननीय अध्यक्ष : आप प्रश्न पूछिए।

श्री आनंद भदौरिया : महोदय, जमीन के हालात भाषण से अलग हैं। मैं जानना चाहता हूँ कि एमएसपी कब मिलेगी, किसानों का कर्ज कब माफ होगा, डीएपी कब मिलेगी और किसानों के हालात कब सुधरेंगे? मैंने 'ग' में पूछा था कि वर्ष 2023-24 के दौरान देश में किसानों की प्रति व्यक्ति आय का राज्यवार और वर्षवार ब्यौरा क्या है, उसका उत्तर भी नहीं मिला है।

माननीय अध्यक्ष : माननीय सदस्य, यह प्रश्न काल है, चर्चा काल नहीं है।

श्री शिवराज सिंह चौहान : माननीय अध्यक्ष महोदय, मेरे भाषण में लच्छा तो कहीं नहीं था। मैंने तो सीधे-सीधे तथ्य रखने की बात कही है। मैं आपको बताना चाहता हूँ कि एमएसपी पर आज भी खरीद हो रही है, हम अभी भी सोयाबीन खरीद रहे हैं। तेलंगाना में तो कांग्रेस पार्टी की सरकार है। यहां पर किशन रेड्डी जी बैठे हैं, तेलंगाना सरकार ने कहा है कि सोयाबीन का और ज्यादा टारगेट बढ़ाओ, तो उसकी अनुमति देने का काम भी इसी सरकार ने किया है।

अधिसूचित फसलों की एमएसपी पर खरीद हो रही है, लगातार डीएपी आ रहा है तथा किसानों की आय बढ़ाने के लिए निरंतर प्रयत्न किए जा रहे हैं। अगर आप राज्यवार डेटा चाहते हैं, तो इस आंकड़े या सर्वे के हिसाब से किस राज्य में किसानों की आय कितनी है, तो आंध्र प्रदेश में 10,480 रुपये, अरुणाचल प्रदेश में 19,225 रुपये, असम में 10675 रुपये, बिहार में 7,542 रुपये, छत्तीसगढ़

में 9,677 रुपये, गुजरात में 12,631 रुपये और हरियाणा में 22,841 रुपये है । ये पूरे आंकड़े हैं । वर्ष 2019 तक हर एक राज्य की जो आय बढ़ी है, उसके पूरे आंकड़े हैं । वर्ष 2019 के बाद और तेजी से यह आय बढ़ रही है, हम किसानों की आय बढ़ाने और उसको दोगुनी करने में कोई कसर नहीं छोड़ेंगे । हम लगातार काम कर रहे हैं ।

श्री बलवंत बसवंत वानखडे : अध्यक्ष जी, मैं आपके माध्यम से कृषि और किसान कल्याण मंत्री जी से जानना चाहता हूं कि देश के किसानों को प्रोत्साहन देने के लिए क्या कदम उठाए जा रहे हैं? देश में किसानों की प्रति व्यक्ति आय निर्धारित न्यूनतम मजदूरी से भी कम है, इसलिए छोटे और सीमांत किसानों की आय बढ़ाने के लिए सरकार कृषि नवचार और प्रौद्योगिक विकास के लिए क्या कदम उठा रही है?

श्री शिवराज सिंह चौहान : अध्यक्ष जी, किसानों की आय न्यूनतम मजदूरी से कम नहीं है । यह गलत बात है कि किसानों की आय निर्धारित न्यूनतम मजदूरी से कम है । हमने किसानों की आय बढ़ाने के लिए अनेक योजनाएं बनाई हैं और किसानों को अलग-अलग योजनाओं का लाभ दे रहे हैं । सूक्ष्म सिंचाई योजना, मैकनाइजेशन में सब्सिडी, कम ब्याज पर कर्जा, किसान क्रेडिट कार्ड के माध्यम से हम किसानों को केवल चार परसेंट, जो हमारा ब्याज है, उस पर कर्ज देने का काम कर रहे हैं । ऐसी अनेकों योजनाएं हैं, जिनसे हम किसानों की आय बढ़ाने का काम निरंतर कर रहे हैं ।

SHRI LAVU SRIKRISHNA DEVARAYALU: Sir, regarding Andhra Pradesh, the number of eligible beneficiaries under the PM-KISAN are 41,84,000 and the actual beneficiaries are 41,22,000 as per the current record. There are almost 62,000 farmers who have been left out from the PM-KISAN Scheme because the policy has not been updated for the last five years. From December 2018 to April 2019, whoever had the land was considered for the PM-KISAN but after that, so many farmers have gifted, sold or given the land to their children, the data of which has

not been updated for the last five years. Hence, there are 62,000 farmers who are losing out from setting the benefit of PM-KISAN. The situation prevails not only in my State but also in other States. So, I would like the hon. Minister to tell us when this data can be updated so that these farmers also get benefited.

श्री शिवराज सिंह चौहान : अध्यक्ष जी, प्रधान मंत्री किसान सम्मान निधि के लाभ से यदि कोई किसान वंचित है, तो उसे जोड़ने के लिए भारत सरकार लगातार अभियान चलाती रहती है। विकसित भारत संकल्प यात्रा के दौरान लगभग एक करोड़ नए किसानों के नाम इस योजना से जोड़े गए। इसके बीच हमने एक अभियान और चलाया था, जिसमें लगभग 25 लाख किसानों के नाम जोड़े गए थे। मैं माननीय सदस्य से पूरा विवरण प्राप्त कर लूंगा। पहले ऐसा जरूर हुआ था कि कुछ जगह राज्य सरकारों ने पूरे सही नाम नहीं भेजे थे, लेकिन प्रधान मंत्री जी का कहना है कि पैसा सीधे किसान के एकाउंट में जाए, किसी फर्जी किसान के एकाउंट में न जाए, इसलिए कुछ महत्वपूर्ण चीजें हमने जरूर की थीं, जिनके कारण कुछ किसानों के नाम कम हुए थे। जब बाद में जैसे-जैसे राज्यों ने औपचारिकताएं पूरी कर लीं, हम नाम जोड़ते चले गए हैं। अगर कोई वाजिब नाम छूट गया है, तो मैं आपके माध्यम से वचन देता हूँ कि वह नाम निश्चित तौर पर प्रधान मंत्री किसान सम्मान निधि में जोड़ा जाएगा।

श्री अमरा राम : अध्यक्ष जी, मैं मंत्री जी से जानना चाहता हूँ कि वर्ष 2019 में प्रति परिवार प्रति माह 10218 रुपये इनकम बताई थी। इस देश की 60 प्रतिशत आबादी कृषि पर निर्भर है और विकसित भारत वर्ष 2022 में दोगुनी आय की बात कही थी। आप अंदाजा लगाएं कि पिछले दस साल में तीन लाख किसान आत्महत्या कर चुके हैं।

माननीय अध्यक्ष : आपका प्रश्न क्या है?

श्री अमरा राम : अध्यक्ष जी, मेरा प्रश्न है कि खरीद नहीं हो रही है। राजस्थान में सबसे ज्यादा बाजरा पैदा होता है। मंत्री जी बताएं कि क्या आपने एक क्विंटल बाजरा भी खरीदा है? न आप धान खरीद रहे हैं और एक बैग डीएपी का नहीं मिला। ... (व्यवधान)

माननीय अध्यक्ष : आप बैठ जाएं, एक साथ इतने सारे प्रश्न नहीं पूछे जाते हैं।

... (व्यवधान)

श्री शिवराज सिंह चौहान : माननीय अध्यक्ष महोदय, जब उधर के लोगों की सरकार थी, तब आय 2,115 रुपये थी, अब वह बढ़ कर 10,218 रुपये हो गयी है। ... (व्यवधान) यह वर्ष 2019 तक के आंकड़े हैं। वर्ष 2019 से लेकर वर्ष 2024 तक के आंकड़े अभी तक नहीं आए हैं। ... (व्यवधान) अगले साल फिर सर्वे होने वाला है। मेरा विश्वास है कि जो कदम प्रधान मंत्री नरेन्द्र मोदी जी के नेतृत्व में उठाए गए हैं, यह आय इससे और बढ़ेगी। यह आय बहुत अधिक बढ़ी है, लगभग दोगुनी हुई है। ... (व्यवधान)

महोदय, जहां तक बाजरे की खरीद से संबंधित सवाल है, बाजरे की खरीद के लिए हमारी योजना है, लेकिन यह राज्य सरकार के ऊपर निर्भर करता है। ... (व्यवधान) कुछ समय पहले तक वहां राज्य सरकार कौन-सी थी?... (व्यवधान) कई योजनाएं ऐसी हैं, क्योंकि कृषि राज्य का विषय है और केन्द्र सरकार राज्यों के सहयोग से खरीद की व्यवस्था करती है। ... (व्यवधान) हम मोटा अनाज भी एमएसपी पर खरीदते हैं। यह राज्य सरकार की च्वाँयस है। ... (व्यवधान)

माननीय अध्यक्ष : माननीय सदस्य, मैंने आपको प्रश्न पूछने के लिए एलाउ किया। आप पहली बार यहां सांसद बनकर आए हैं और आप बार-बार बैठे-बैठे बोल रहे हैं। अगर आप ऐसा करेंगे तो मुझे फिर विचार करना पड़ेगा।

माननीय अध्यक्ष : प्रश्न संख्या 302, श्री दिलीप शङ्कीया

तटीय पुलिस का प्रशिक्षण

***302. श्री दिलीप शङ्कीया:**

श्रीमती कमलेश जांगड़े:

क्या गृह मंत्री यह बताने की कृपा करेंगे कि:

(क) तटीय राज्यों/संघ राज्यक्षेत्रों में तटीय पुलिस के प्रशिक्षण और क्षमता निर्माण के लिए सरकार द्वारा उठाए गए कदमों का ब्यौरा क्या है; और

(ख) तटीय पुलिस को आधुनिक बनाने और प्रशिक्षित करने के लिए सरकार द्वारा उठाए गए कदमों का ब्यौरा क्या है ?

गृह मंत्रालय में राज्य मंत्री (श्री नित्यानंद राय):

(क) और (ख): विवरण सभा पटल पर रख दिया गया है।

विवरण

(क) और (ख): सरकार द्वारा तटीय पुलिस के प्रशिक्षण, क्षमता निर्माण और आधुनिकीकरण के लिए निम्नलिखित कदम उठाए गए हैं:

(i) भारत सरकार ने जिला देवभूमि द्वारका, गुजरात में राष्ट्रीय तटीय पुलिस अकादमी (एनएसीपी) की स्थापना की है। आज तक, इस अकादमी में तटीय पुलिस/सीमा शुल्क/ बीएसएफ/सीआईएसएफ के 1,725 कार्मिकों को विभिन्न पाठ्यक्रमों में प्रशिक्षण प्रदान किया गया है।

(ii) तटीय पुलिस कार्मिकों को तटीय रक्षा प्रशिक्षण केंद्र, कोच्चि में और सभी तटीय राज्यों/संघ राज्य क्षेत्रों के तटीय रक्षा जिला मुख्यालयों में भी प्रशिक्षण प्रदान किया जाता है। आज तक, 13,879 तटीय पुलिस कार्मिकों को प्रशिक्षण प्रदान किया गया है।

(iii) भारतीय तटरक्षक (आईसीजी), तटीय पुलिस के साथ संयुक्त तटीय गश्त (जेसीपी) लगाता है। अगस्त, 2020 में जेसीपी की शुरूआत के बाद से 8,122 कार्मिकों के आरोहण के साथ कुल 3,374 जेसीपी सोर्टी का संचालन किया जा चुका है।

(iv) आईसीजी द्वारा तटीय सुरक्षा अभ्यास 'सागर कवच' और तटीय सुरक्षा ड्रिल 'सजग' आयोजित किए जाते हैं, जिनमें तटीय पुलिस भाग लेती है। इस अभ्यास और ड्रिल का उद्देश्य अंतर-एजेंसी समन्वय को बढ़ावा देना है तथा सशक्त तटीय सुरक्षा तंत्र का निर्माण करना है।

(v) तटीय पुलिस कार्मिकों को भारतीय नौसेना द्वारा नौसेना के प्रतिष्ठान में सीमैनशिप, नेविगेशन और नौका-संचालन जैसे जहाज-रानी के विशिष्ट क्षेत्रों में प्रशिक्षण प्रदान किया जाता है। 3,000 से अधिक कार्मिकों को प्रशिक्षण प्रदान किया जा चुका है।

(vi) भारत सरकार ने समुद्र जनित खतरों के प्रति तटीय क्षेत्रों की सुरक्षा को सुदृढ़ बनाने के लिए तटीय सुरक्षा स्कीम (सीएसएस) चरण एक एवं दो कार्यान्वित किया है। इसयोजना के अंतर्गत, 204 तटीय पुलिस स्टेशनों को ऑपरेशनल बनाया गया है। इसके अतिरिक्त, तटीय राज्यों/संघराज्य क्षेत्रों को

204 बोट, 37 जेटी, 284 चौपहियावाहन, 554 दुपहिया वाहन, 97 जांच चौकियां, 58 सीमा चौकियां और 30 बैरक प्रदान किए गए हैं। अंडमान और निकोबार द्वीप समूह में 06 समुद्री पुलिस ऑपरेशन केंद्रों (एमपीओसी) का निर्माण किया गया है।

(vii) पुलिस बलों का आधुनिकीकरण एक सतत एवं निरंतर प्रक्रिया है। यद्यपि 'पुलिस' और 'सार्वजनिक व्यवस्था' संविधान की सातवीं अनुसूची के अनुसार राज्य के विषय हैं, राज्यों के अपने पुलिस बलों को सुसज्जित और आधुनिक बनाने के प्रयासों को "पुलिस के आधुनिकीकरण के लिए राज्यों और केंद्रशासित प्रदेशों को सहायता" योजना के तहत पूरक बनाया गया है।

योजना के तहत सभी राज्य/केंद्रशासित प्रदेश सरकारों को हथियार, सूचना प्रौद्योगिकी के उपकरण, संचार, प्रशिक्षण आदि के लिए केंद्रीय सहायता प्रदान की जाती है।

इस योजना के तहत पिछले 2 वर्षों और चालू वित्तीय वर्ष के दौरान 9 तटीय राज्यों और 4 केंद्रशासित प्रदेशों को ₹63.35 करोड़ जारी किए गए हैं।

SHRI DILIP SAIKIA : Hon. Speaker Sir, I am pleased to note and know that under the dynamic leadership of hon. Prime Minister Narendra Modi ji, the Government of *Bharat* has taken steps for training, capacity building and modernisation of the coastal police by setting up the National Academy of Coastal Policing (NACP), Joint Coastal Patrolling (JCP), Sagar Kavach, Coastal Security Scheme (CSS), etc., for nine coastal States and for the Indian territory.

I have a question. जैसा कि हम जानते हैं, हमारी कोस्टल सीमा करीब 7,500 किलोमीटर के करीब है । इसमें 9 कोस्टल स्टेट्स और 4 केन्द्रशासित प्रदेश हैं । इसमें जो समस्या है, वह तस्करी की है । यह इस देश की सुरक्षा के लिए भी बहुत गुरुत्व है ।

मेरा प्रश्न है कि कोस्टल पुलिस, गृह मंत्रालय ने संदिग्ध नौकाओं और जहाजों का पता लगाने के लिए और समुद्री मार्गों से जो अवैध शरणार्थी अनाधिकृत तरीके से प्रवेश करते हैं या जो नशीले पदार्थों की तस्करी करते हैं या अवैध हथियारों की तस्करी या मानव तस्करी करते हैं, इनसे निपटने के लिए

भारत सरकार ने क्या कदम उठाए हैं, क्या प्रयास किए हैं?

श्री नित्यानन्द राय : महोदय, जो तटीय सुरक्षा है, वह तीन घेरों से संरक्षित होता है । उन घेरों के माध्यम से केन्द्र सरकार, मोदी सरकार पूरा प्रयास करती है कि किसी अवैध नौकाओं और जहाजों द्वारा या अन्य प्रकार से भी किसी प्रकार की जो तस्करी होती है, वह न हो ।

महोदय, इसके लिए जो कदम उठाए गए हैं, उनमें मछुआरों को संवेदनशील बनाने के लिए नियमित रूप से सामुदायिक सम्पर्क कार्यक्रम चलाए जाते हैं। ये इसलिए चलाए जाते हैं, क्योंकि मछुआरे नौकाएं लेकर जाते हैं और चूंकि मछली पकड़ना उनके जीवन-यापन और आय का सबसे बड़ा साधन है, इसलिए इस पर प्रतिबन्ध भी नहीं लगाया जा सकता है । इसलिए किसी भी परिस्थिति में नियमों का उल्लंघन न हो, अवैध काम न हो, इसके लिए उनके अवेयरनेस के लिए हम कार्यक्रम चलाते हैं ।

महोदय, 20 मीटर से अधिक बड़े जहाजों के लिए स्वचालित पहचान प्रणाली अनिवार्य की गयी है । प्रधान मंत्री मत्स्य संपदा योजना के अन्तर्गत मत्स्यपालन विभाग द्वारा मछली पकड़ने वाली 20 मीटर से कम लम्बी नौकाओं पर 1 लाख ट्रांसपॉण्डर्स भी लगाए गए हैं । मछली पकड़ने वाली नौकाओं की राज्यवार कलर कोडिंग की गयी है, जिससे आसानी से पहचानी जा सकें और उन्हें जितनी अनुमति दी जाती है, वे उस सीमा को पार न कर सकें ।

मत्स्य पालन विभाग द्वारा मत्स्य पालन जहाजों के आंकड़ों की केंद्रीय रजिस्ट्री का रखरखाव किया जा रहा है । महोदय, प्रधान मंत्री मत्स्य संपदा योजना के तहत मत्स्य पालन विभाग द्वारा मछुआरों को आधार कार्ड जारी किए गए हैं । अंतर एजेंसी समन्वय एवं सूचना इत्यादि की सुवधा नियमित और निर्बाध प्रदान करते हैं ।

महोदय, उन्होंने उपलब्धियों के विषय में पूछा है कि उपलब्धि क्या है । तटीय सुरक्षा के तहत और जब जहाजों को या नौकाओं की बात हम अगर करते हैं तो उसमें जो हमारी उपलब्धियां हैं, उनको जब हम देखते हैं तो किस प्रकार से उसके परिणाम आए हैं कि जो नशीले पदार्थ होते हैं, वर्ष 2003 से 2013 के बीच मात्र 257 केजी जब्त किए गए थे, वहीं वर्ष 2014-2024 के बीच में यह जब्ती बढ़ कर 12,617 केजी हो गयी है । जो लगभग 400 से भी ज्यादा प्रतिशत अधिक की जब्ती हुई है । प्रतिबंधित

सामान जो सात हज़ार केजी ज़ब्त किए गए थे, वे प्रतिबंधित सामान वर्ष 2014 से 2024 के बीच में 4,15,264 केजी यानि 500 गुना से भी ज्यादा उसमें वृद्धि हुई है। अवैध मानव प्रवासी, इसका आंकड़ा नहीं है, लेकिन जो जानकारी प्राप्त हुई है कि पहले न के बराबर था, वहीं हाल के वर्षों में अवैध मानव प्रवासी 319 पकड़े गए हैं। विदेशी मछुआरों की नावें, जो वर्ष 2003 से 2013 तक 623 पकड़ी गई थीं, वर्ष 2014-2024 के बीच में मात्र 200 पकड़ी गई हैं, यानि 67 प्रतिशत की कमी आई है। यह दर्शाता है कि हमारी चौकसी कितनी मज़बूत है। साथ ही, तस्करी न हो और कोई भी उल्लंघन, जहाज़ या नौकाएं न करें, इस पर हम कितना काम कर रहे हैं। पोचर्स, जिनकी संख्या वर्ष 2003-2013 के बीच में 5577 थी, उन पोचर्स की संख्या अब कम हो कर 1567 गई है, इसमें 72 प्रतिशत की कमी आई है। यानि कि हमारी निगरानी का और तत्परता का परिणाम है कि वहां हम इस प्रकार की अवैध तस्करी को या किसी प्रकार की तस्करी को हम रोकते हैं।

श्री दिलीप शङ्कीया : सर, मंत्री जी के जवाब से पता चलता है कि कैसे हमारी होम मिनिस्ट्री और बाकी मंत्रालय एक साथ इस तस्करी को रोकने के लिए काम कर रहे हैं। मेरा एक स्पेसिफिक क्वेश्चन है कि पश्चिम बंगाल और बंगलादेश के बीच के जो सुंदरबन डेल्टा क्षेत्र है तथा तमिलनाडु और श्रीलंका के बीच जो पाक जलडमरूमध्य का क्षेत्र है, उसमें कुछ अवैध गतिविधियां चलती जा रही हैं, ऐसा भी कभी-कभी न्यूज़ में देखने को मिलता है। इसको रोकने के लिए मंत्री जी के पास कोई जवाब है तो सदन को बताने की कृपा करें।

श्री नित्यानन्द राय : महोदय, जितने तंत्रों की जानकारी हमने की है और जिस प्रकार की निगरानी की बात है, चाहे वह पश्चिम बंगाल की सीमा में किसी समुद्री मार्ग से आता हो, या देश के किसी भी हिस्से में समुद्री मार्ग से आता हो, हम उस पर पूरी निगरानी रखते हैं। हमने इनके पहले प्रश्न के जवाब में जो विस्तृत उत्तर दिया है, उस प्रश्न का उत्तर उसमें है। हम यह जरूर बताना चाहेंगे कि पश्चिम बंगाल की तटीय सीमा की अच्छे से निगरानी की जा सके, इसके लिए पश्चिम बंगाल को भारत सरकार के गृह मंत्रालय ने 18 नावें स्वीकृत की हैं ताकि हम उसकी निगरानी को सुनिश्चित कर सकें। लेकिन थोड़ा अफसोस के साथ कहना पड़ रहा है कि जो 18 नावें पश्चिम बंगाल को दी गई थीं, क्योंकि तटीय सुरक्षा

में राज्य भी एक अंग है और राज्य भी अपने संसाधनों का उपयोग करता है। उसमें हम पुलिस स्टेशन की व्यवस्था में भी सहयोग करते हैं। हमने 18 नाव दी हैं, लेकिन उनमें से एक भी नाव ऑपरेशनल नहीं है। हम माननीय सदस्य को इतना जरूर बताना चाहेंगे कि तटीय सुरक्षा की हमारी जो त्रिस्तरीय व्यवस्था है, उसमें हम अवैध तस्करों को भी रोके हैं, उन्हें पकड़े हैं और उन पर कार्रवाई करते हैं।

श्रीमती कमलेश जांगड़े : माननीय अध्यक्ष महोदय, वर्ष 2014 से अब तक देश के किसी भी तटीय क्षेत्र में प्राकृतिक आपदा हुई है, जिसमें केंद्र सरकार ने तत्काल समाधान किया है। इसके लिए मैं माननीय प्रधानमंत्री, माननीय गृह मंत्री जी को बहुत-बहुत धन्यवाद देती हूँ।

महोदय, मैं आपके माध्यम से जानना चाहती हूँ और माननीय मंत्री जी से मेरा प्रश्न है कि राष्ट्रीय पुलिस अकादमी के समय प्रणाली को मजबूत करने के लिए सरकार ने कौन-कौन सी नीतियां बनाई हैं?

श्री नित्यानन्द राय : महोदय, एक अच्छी व्यवस्था शुरू की गई है कि भारत सरकार ने राष्ट्रीय तटीय पुलिस अकादमी, शायद माननीय सदस्य एनएसीपी के विषय में जानना चाह रही है, इसकी स्थापना की मंजूरी दी गई। अभी इसके कार्य प्रगति पर है। यह मत्स्य अनुसंधान केंद्र, नोखा जिला देवभूमि द्वारका, गुजरात में एक अस्थायी परिसर में चल रहा है। 29 अक्टूबर, 2018 से यह कार्यरत है। माननीय गृह मंत्री जी ने 20.05.2023 को देवभूमि द्वारका, गुजरात में एनएसीपी की स्थायी परिसर की आधारशीला रखी थी। दिनांक 27.07.2022 को डीआईबी द्वारा 441 करोड़ रुपये के कुल परिव्यय का प्रावधान किया गया है। वर्तमान में उस परिसर का निर्माण कार्य चल रहा है। जैसे मिट्टी भरना, सीमा की दीवार, 120 पुरुषों के लिए बैरक, उसमें टाइप-5 क्वार्टर, टाइप-4 क्वार्टर, टाइप-3 क्वार्टर, टाइप-2 क्वार्टर और हेलिपैड का कार्य पूरा हो गया है। इस तरह से अगर हम पूरा देखें तो वहां 45 परसेंट कार्य पूरा हो गया है। बाकी कार्य प्रगति पर है।

महोदय, एनएसीपी राज्य एवं संघ राज्य क्षेत्र में तटीय पुलिस, कस्टम, सीआईएसएफ और बीएसएफ के कर्मियों को प्रशिक्षण के लिए पोर्ट ब्लेयर में भी दस सप्ताह का मरीन पुलिस फाउंडेशन कोर्स दिया जाता है। चूंकि माननीय सदस्या ने उस संबंध में प्रश्न पूछी है। इस प्रकार से हमने कोच्चि में भी कई प्रकार की व्यवस्था की है।

महोदय, उसमें हम प्रशिक्षण का कार्य देते हैं। कई तटीय सुरक्षा से संबंधित जितने भी स्टेकहोल्डर्स हैं और जितनी भी फोर्स हैं, उनके प्रशिक्षण की व्यवस्था की गई है। ... (व्यवधान) अभी उसका निर्माण कार्य तत्परता के साथ चल रहा है, जिसे पूरी की जाएगी। ... (व्यवधान)

माननीय अध्यक्ष : माननीय सदस्य महोदय मोड़ना जी।

... (व्यवधान)

माननीय अध्यक्ष : सीनियर मेम्बर ऑफ पार्लियामेंट भी इस तरह से बातें करते रहते हैं।

... (व्यवधान)

माननीय अध्यक्ष : गौरव गोगोई जी।

श्री गौरव गोगोई : धन्यवाद, अध्यक्ष महोदय। यह सवाल बहुत ही महत्वपूर्ण है। जैसे कि आदरणीय मंत्री महोदय ने कहा कि समुद्र के तट से जो नशीले पदार्थ आ रहे हैं, उसमें हम अरेस्ट कर रहे हैं। इन्होंने जितने नशीले पदार्थ पकड़े हैं, अगर के.जी. की तुलना में देखें तो लगभग 400 प्रतिशत की वृद्धि हुई है। इससे हमारे देश की आंतरिक सुरक्षा के लिए बहुत खतरा है। हम अपेक्षा करते थे कि हमारे सीनियर होम मिनिस्टर यहां पर रहते। मेरा सवाल यही है कि यह जो अरेस्ट कर रहे हैं, उसमें के.जी. के हिसाब से 400 प्रतिशत की वृद्धि हुई है। इसे हम दो नजरीये से देख सकते हैं।

माननीय अध्यक्ष: माननीय सदस्य, आपका प्रश्न क्या है?

श्री गौरव गोगोई : महोदय, इतने अरेस्ट होने के बावजूद भी ड्रग्स ट्रेड में वृद्धि हो रही है। मैं इतना जानना चाहूंगा कि नशीले पदार्थों के सिलसिले में इन्होंने कितने लोगों को अरेस्ट किया, किन प्रोविजन्स के तहत अरेस्ट किया और क्या उनको जमानत दी है? मैं यह चीज इनसे जानना चाहता हूं कि किन लोगों को और कितने लोगों को इन्होंने अरेस्ट किया?

माननीय अध्यक्ष : नशा मुक्ति के लिए सभी माननीय सदस्यों को अपने-अपने क्षेत्र में एक बड़ा, व्यापक और गम्भीर अभियान चलाना चाहिए। यह सामाजिक आंदोलन से ही समाप्त होगा। इसको समाप्त करना ही चाहिए, यह हमारा संकल्प होना चाहिए।

माननीय मंत्री जी।

... (व्यवधान)

श्री नित्यानन्द राय : महोदय, मैं सबसे पहले माननीय सदस्य से कहना चाहूंगा कि अगर 400-500 गुना जब्ती में बढ़ोतरी हुई है तो इसका मतलब यह है कि मादक पदार्थों को भारत की सीमा के अंतर्गत लाकर भारत के भविष्य को समाप्त करने की जो साजिश हो रही थी, उस पर तत्परता से काम किया गया है। पहले जब्ती इसलिए कम होती थी कि कोई ऐसा तंत्र डेवलप नहीं था कि हम जब्ती कर सकें या तस्करों को गिरफ्तार करके कानून के तहत जेल में डाल सकें। हम माननीय सदस्य को आंकड़े बता देंगे। कितना जब्ती हुआ, वह तो बताया ही है। कितने तस्कर पकड़े गए हैं और कितनों पर कार्रवाई है, वह बता देंगे। ... (व्यवधान)

महोदय, जहां तक नशीले पदार्थों के रोकथाम का लक्ष्य, यह भारतीय युवाओं में न आए, किसी उम्र के लोगों में न आए, बच्चों में भी न आए, इसके लिए भारत सरकार के कल्याण मंत्रालय, भारत सरकार के गृह मंत्रालय और बहुत सारे मंत्रालयों ने कोआर्डिनेशन करके, मादक पदार्थों का उपयोग न हो, इसके लिए अवेयरनेस प्रोग्राम चलाया जाता है। ... (व्यवधान) लत को छुड़ाने के लिए कई सेंटर्स चलाए जाते हैं। ... (व्यवधान) भारत सरकार के अंतर्गत एनसीबी संस्थायें हैं, उसके इन्फ्रास्ट्रक्चर को पूरे देश में फैलाकर इसके तंत्र को इतना मजबूत कर रहे हैं कि मादक पदार्थों की तस्करी को कम कर सकें। माननीय गोगोई जी समझिए कि ज्यादा जब्ती का मतलब यह है कि आपके जमाने में छूट थी, हमारे जमाने में कार्रवाई होती है। ... (व्यवधान) इसके कारण ही हम 400-500 प्रतिशत बढ़ गए हैं। ... (व्यवधान)

SHRI KALYAN BANERJEE: Sir, an area up to eight nautical miles from the sea coast remains under the control of the State Government, and beyond that limit the area falls under the control of the Central Government. So, up to eight nautical miles, it is the responsibility of the State Government, and beyond that it is under the Central Government.

The coastal police are appointed by the State Government to look after these

eight nautical miles from the sea coast. Have you given them any training? You are talking about giving aid and help to the local police stations. How much help have you given to them? How many times is the training being imparted to them? What is your responsibility to be discharged after these eight nautical miles in sea? That is your responsibility. If there is any illegal thing happening beyond those eight nautical miles in the sea, it is the responsibility of the Central Government, not the State Government.

श्री नित्यानन्द राय : महोदय, किसी का कार्य क्षेत्र कितने नॉटिकल माइल्स तक हो, वह अलग विषय है। इसमें स्टेट और सेंटर दोनों को ऑर्डिनेशन एक साथ मिलकर, जैसे भूमि तो राज्य की है, कुछ सीमा तक पानी राज्य का है, लेकिन जब देश की सुरक्षा का सवाल उठता है तो हम भूमि पर भी कोऑर्डिनेशन करते हैं। पानी किसी के भी क्षेत्राधिकार में हो, हम कोऑर्डिनेशन के साथ तटीय सुरक्षा को मजबूत करने के लिए कटिबद्ध हैं।

दूसरा, तटीय पुलिस राज्य का सब्जेक्ट होता है। हम पहले भी बता चुके हैं कि तटीय पुलिस स्टेशनों के लिए माननीय मोदी जी के नेतृत्व वाली सरकार में गृह मंत्रालय के अंतर्गत जब हम इस प्रकार से काम करते हैं तो निश्चित रूप से उसमें सफलता भी मिलती है। माननीय मोदी जी का संकल्प है कि पूरे देश का एक-एक इंच देश के लोगों का है, भारत का है। संप्रभुता में, जिसका भी समन्वय करना हो, जिसका भी सहयोग लेना हो, हमारी सरकार हर क्षेत्र, चाहे तटीय सुरक्षा हो, भूमि सीमा की सुरक्षा हो या पानी की सीमा की सुरक्षा हो, को सुनिश्चित किया है। यह आप सबको अवगत होना चाहिए।

जहां तक माननीय सदस्य ने प्रशिक्षण के बारे में पूछा है कि अभी तक क्या किया गया है? दस वर्षों में प्रशिक्षण के लिए बहुत कदम उठाए गए हैं और केंद्र सरकार तटीय सुरक्षा के लिए प्रतिबद्ध है। इसके अंतर्गत गुजरात के देवभूमि द्वारका जिले में जो संस्था बनी है, उसके माध्यम से हम प्रशिक्षण देते हैं। तटीय सीमा पुलिस, सीआईएसएफ और डीएसएफ के 1700 से अधिक कर्मियों को ओखा में प्रशिक्षण दिया जा चुका है। संयुक्त तटीय गश्त के दौरान टट रक्षक बल द्वारा ऑन जॉब प्रशिक्षण दिया जाता है।

सितंबर, 2024 तक 2400 से अधिक क्लासरूम इंस्ट्रक्शन के माध्यम से 7000 से अधिक पुलिसकर्मियों को प्रशिक्षण दिया जा चुका है।

महोदय, हम प्रशिक्षण कार्यक्रम चलाते हैं। राज्य प्रशिक्षण तटीय पुलिस को देते हैं और इसके लिए कई एसओपी दिए गए हैं। हम एसओपी के माध्यम से प्रशिक्षण को सुनिश्चित करने का आग्रह करते हैं। जब भी जरूरत होती है तो विशेष रूप से हम प्रशिक्षण अभियान चलाते हैं।

माननीय अध्यक्ष: प्रश्न सं. 303. श्री ए. राजा।

SOIL HEALTH QUALITY DEGRADATION

***303. SHRI A. RAJA:**

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) whether the Government's attention has been drawn towards the concerns expressed by experts that soil quality degradation is affecting 30% of the country's land;

(b) if so, the details of measures taken/suggested to maintain soil quality for sustainable farming;

(c) whether any awareness campaign has been launched to arrest the deteriorating soil health by educating the farmers about balanced use of fertilizers, encouraging organic farming and proper soil management practices; and

(d) if so, the details thereof?

कृषि और किसान कल्याण मंत्री; तथा ग्रामीण विकास मंत्री (श्री शिवराज सिंह चौहान):

(क) से (घ) : विवरण सभा पटल पर रख दिया गया है।

विवरण

(क) और (ख): सरकार मिट्टी की गुणवत्ता में आ रही गिरावट से अवगत है। इसके समाधान के लिए, भारतीय कृषि अनुसंधान परिषद, सॉइल टेस्ट आधारित संतुलित और इंटीग्रेटेड न्यूट्रिएन्ट मैनेजमेंट की सिफारिश करती है। आईसीएआर ने सॉइल हेल्थ और फर्टिलिटी में गिरावट को रोकने के लिए पौधों के पोषक तत्वों के इन-ऑर्गनिक और ऑर्गनिक दोनों स्रोतों (खाद, बायो-फर्टिलाइजर आदि) के संयुक्त उपयोग और स्थान विशेष मिट्टी और जल संरक्षण उपायों का सुझाव दिया है। सरकार देश में किसानों को सॉइल हेल्थ कार्ड जारी करने में राज्य सरकारों की सहायता के लिए सॉइल हेल्थ और फर्टिलिटी स्कीम कार्यान्वित कर रही है। सॉइल हेल्थ कार्ड, सॉइल हेल्थ और फर्टिलिटी में सुधार के लिए ऑर्गनिक खाद और बायो-फर्टिलाइजर के साथ-साथ सेकेंडरी और माइक्रो न्यूट्रिएंट्स सहित रासायनिक उर्वरकों के विवेकपूर्ण उपयोग के द्वारा इंटीग्रेटेड न्यूट्रिएन्ट मैनेजमेंट को बढ़ावा देने में सहायता करते हैं। इस योजना के तहत अब तक 24.60 करोड़ सॉइल हेल्थ कार्ड बनाए गए हैं।

भारतीय कृषि अनुसंधान परिषद प्रदर्शन, सार्वजनिक अभियान, प्रशिक्षण और मीडिया के माध्यम से कृषि में उपयोग की जाने वाली फार्म यार्ड खाद, कम्पोस्ट, वर्मीकम्पोस्ट, हरी खाद, आयल/कंसेंट्रेटिड केक, बायो फर्टिलाइजर, बायोगैस वेस्ट आदि सॉइल हेल्थ को बेहतर बनाने/बनाए रखने के लिए ऑर्गनिक फर्टिलाइजर के उपयोग को बढ़ावा दे रहा है। बायो फर्टिलाइजर के उपयोग को बढ़ावा देने के लिए, आईसीएआर ने सॉइल बायो डाइवर्सिटी-बायो फर्टिलाइजर पर नेटवर्क परियोजना के तहत विभिन्न फसलों और मिट्टी के प्रकारों के लिए विशिष्ट बायो फर्टिलाइजर्स के बेहतर और प्रभावी स्ट्रेन्स का विकास किया है। सरकार सभी राज्यों/केंद्र शासित प्रदेशों में परम्परागत कृषि विकास योजना और पूर्वोत्तर क्षेत्र जैविक मूल्य श्रृंखला विकास मिशन के माध्यम से सॉइल हेल्थ और जल प्रतिधारण में सुधार के लिए देश में प्राथमिकता के साथ ऑर्गनिक खेती को बढ़ावा दे रही है। योजनाओं के तहत ऑन-फार्म/ऑफ-फार्म ऑर्गनिक इनपुट मेजोरिटी बायो फर्टिलाइजर के लिए वित्तीय सहायता प्रदान की जाती है।

केंद्रीय मंत्रिमंडल ने पशुधन एकीकृत खेती को बढ़ावा देने के लिए दिनांक 25.11.2024 को राष्ट्रीय प्राकृतिक खेती मिशन को मंजूरी दी है, जिसमें बायोमास मल्लिचंग, मल्टी-क्रॉपिंग सिस्टम, सॉइल

ऑर्गनिक कंटेंट, सॉइल स्ट्रक्चर, न्यूट्रीशन में सुधार, मिट्टी की जल धारण क्षमता को बढ़ाने के लिए आन-फार्म तैयार प्राकृतिक खेती बायो-इनपुट का उपयोग जैसे कार्य शामिल हैं।

(ग) और (घ): सॉइल हेल्थ एंड फर्टिलिटी स्कीम के अंतर्गत मिट्टी की गुणवत्ता सुधारने के लिए फर्टिलाइजर के संतुलित उपयोग से संबंधित 07 लाख प्रदर्शन, 93,781 किसान प्रशिक्षण कार्यक्रम और 7,425 किसान मेले आयोजित किए गए हैं। कृषि प्रौद्योगिकी प्रबंधन एजेंसी और कृषि विज्ञान केंद्रों के माध्यम से किसानों को सलाह जारी की जाती है। इसके अतिरिक्त, 70,002 कृषि सखियों को सॉइल हेल्थ कार्ड सलाह जारी करने के लिए प्रशिक्षित किया गया है। सरकार धरती माता की रक्षा के लिए सॉइल हेल्थ के महत्व के बारे में छोटी आयु के स्कूली छात्रों में जागरूकता उत्पन्न करने के लिए 1020 स्कूलों में स्कूल सॉइल हेल्थ प्रोग्राम भी चला रही है।

इस कार्यक्रम के तहत 1005 सॉइल लैब्स स्थापित की गई हैं और अब तक 125532 छात्रों का नामांकन किया जा चुका है। इसी तरह, कृषि विश्वविद्यालयों के लगभग 20 हजार स्नातक छात्रों के लिए आर.ए.डब्ल्यू.ई.(ग्रामीण कृषि कार्य अनुभव) कार्यक्रम को सॉइल हेल्थ एंड फर्टिलिटी स्कीम के साथ एकीकृत किया गया है। दोनों कार्यक्रमों के तहत, छात्र और स्नातक मिट्टी के नमूने एकत्र कर रहे हैं और मिट्टी के नमूनों की जांच कर रहे हैं। इसके अलावा, एसएचसी के अनुसार छात्रों और स्नातकों के माध्यम से किसानों को सलाह जारी की जाती है।

उपर्युक्त के अतिरिक्त, नेशनल ऑर्गनिक नेचुरल फार्मिंग सेंटर नियमित रूप से प्रशिक्षण कार्यक्रम, एक्सपोजर विजिट, कार्यशालाएं (किसान मेले) आदि आयोजित करता है ताकि किसानों को फसल चक्र, अवशेष प्रबंधन और सतत कृषि पद्धतियों जैसी सॉइल कन्जरवेशन तकनीकों के बारे में जागरूक किया जा सके। ये पहल किसानों को सॉइल हेल्थ और दीर्घकालिक कृषि उत्पादकता बढ़ाने के लिए ऑर्गनिक और प्राकृतिक खेती के तरीकों को अपनाने के लिए प्रोत्साहित करती हैं।

SHRI A. RAJA: Sir, I have gone through the Statement laid before the House. No doubt, measures are being taken by the Government to reduce soil degradation in the country. But as a son of an agriculturist, I think that measures taken are not at

all adequate to resolve this grave problem. Therefore, I am worrying about it.

Yes, the Indian Council of Agricultural Research (ICAR) is doing a good job. There are many international organizations under the United Nations like, Food and Agriculture Organization, then there is International Centre for Agricultural Research in Dry Areas, International Livestock Research Centre, etc. I came to know that a lot of research work is being done in these organizations across the world to address the issue of soil degradation.

I would like to know from the hon. Minister whether there is any coordination between the Government of India and these research organizations world over. If it is so, what measures are being taken in coordination with these international organizations?

श्री शिवराज सिंह चौहान : माननीय अध्यक्ष, मैं माननीय सदस्य ए. राजा जी को धन्यवाद देता हूँ और आभार प्रकट करता हूँ कि उन्होंने बहुत महत्वपूर्ण प्रश्न पूछा है।

भारत की हजारों वर्षों से सोच है कि एक ही चेतना समस्त जड़ एवं चेतन में है। मनुष्यों, प्राणियों, जीव-जन्तुओं, पेड़-पौधों, नदियों, समुद्रों, पहाड़ों, ग्रह, नक्षत्र और तारों में एक ही चेतना है इसलिए हम भूमि को, धरती को मां मानते हैं और इसकी पूजा करते हैं। हमारी धरती, हमारी मिट्टी, नदी, समुद्र, जंगल, जीव-जंतु और मनुष्य, सबका जीवन एक गहरे धागे से गुंथा हुआ है। अगर सही तरीके से मिट्टी का प्रबंधन नहीं होगा, मिट्टी के प्रबंधन के साथ संरक्षण का काम नहीं किया जाएगा तो निश्चित तौर पर आने वाली पीढ़ियों के अस्तित्व पर ही संकट पैदा हो जाएगा इसलिए भारत सरकार ने भूमि के क्षरण की गंभीरता को समझा है।

मैं माननीय सदस्य को आपके माध्यम से बताना चाहता हूँ कि इसरो ने समय-समय पर अध्ययन किए हैं। वाटर इरोज़न, विंड इरोज़न, लवणीयता, क्षारीयता, वाटर लॉगिंग और मानवीय गतिविधियों के कारण लगातार क्षरण हो रहा है।

इसको रोकने के लिए भारत सरकार जो उपाय कर रही है, मैं उसके बारे में सदन को बताना चाहता हूँ। भारत सरकार ने वर्ष 2014 से, जबसे इधर की सरकार सत्ता में आई है, मिट्टी की सुरक्षा के लिए एक नहीं, दो नहीं बल्कि तीन-तीन प्रभावी योजनाओं को प्रारंभ किया है। हमारी एक स्वॉयल हेल्थ एंड फर्टिलिटी योजना है। इसका कुल बजट 1,341 करोड़ 95 लाख रुपये है। इसमें 24 करोड़ 60 लाख स्वॉयल हेल्थ कार्ड बनाए गए हैं। मिट्टी के परीक्षण के बाद किसान फर्टिलाइजर का संतुलित उपयोग कर सकता है, वह पोषक तत्वों की स्थिति जान सकता है और वह कौन-सी फसल लगाए, वह जानकारी भी प्राप्त कर सकता है। इसके लिए जागरूकता पैदा करने के लिए 7 लाख डेमोन्स्ट्रेशन किए गए हैं। 93,781 किसानों को ट्रेनिंग दी गई है। 7,425 किसान मेले आयोजित किए गए हैं। 'आत्मा' और 'केवीके' के माध्यम से किसानों को सलाह दी गई है। जनभागीदारी को प्रोत्साहित करने के लिए 70,002 प्रशिक्षुओं को प्रशिक्षण दिया गया है। हमारा स्कूल स्वॉयल हेल्थ प्रोग्राम भी है। 1,020 स्कूलों में स्वॉयल लैब स्थापित की गई है। 1,25,532 बच्चों को प्रशिक्षण दिया गया है।

महोदय, परंपरागत कृषि विकास योजना हमारा दूसरा कदम है। इसके अंतर्गत मिट्टी में जैविक कार्बन के सुधार के लिए हम निरंतर प्रयास कर रहे हैं और इस योजना के अंतर्गत किसानों को जैविक इनपुट्स के लिए प्रति हेक्टेयर 15,000 रुपये की सहायता तीन वर्षों की अवधि के लिए डीबीटी के माध्यम से देने का काम किया जाता है।

अध्यक्ष महोदय, पूर्वोत्तर क्षेत्र में भी मिशन ऑर्गेनिक वैल्यू चेन डेवलपमेंट प्रारंभ किया गया है, जिसमें 100 परसेंट वित्त पोषण भारत सरकार के द्वारा किया जाता है। जो सारे उपाय किए गए हैं, उसके साथ-साथ अभी भारत सरकार ने 'प्राकृतिक खेती मिशन' को लांच किया है, जिसके कारण हम कैमिकल फर्टिलाइजर के असंतुलित और अनियंत्रित उपयोग को रोकते हुए नैचुरल फॉर्मिंग की तरफ बढ़ेंगे। इसके अलावा भारत सरकार के जो अनेकों विभाग हैं, वाटर शेड मैनेजमेंट का काम ग्रामीण विकास विभाग के द्वारा किया जाता है। इन सारे प्रयत्नों के कारण जो नेशनल प्रोडक्टिविटी काउंसिल की स्टडी है, उसमें खुलासा हुआ है कि रसायनिक उर्वरकों के उपयोग में 8 से लेकर 10 परसेंट की कमी आई है। ... (व्यवधान) उसके साथ-साथ हमने डिजिटल कृषि मिशन के तहत 'राष्ट्रीय मृदा मानचित्रण कार्यक्रम' को

1:10,000 पैमाने पर, इसका मतलब दो सैंपल के बीच की दूरी 100 मीटर होगी। वह सैंपल लेने का काम भी हमने किया, जो पहले 500 मीटर थी। इसके अंतर्गत हम कुल कृषि भूमि 142 बिलियन हेक्टेयर्स का पूरा का पूरा परीक्षण करेंगे। 30 मिलियन हेक्टेयर्स का हो चुका है।

अध्यक्ष महोदय, स्वॉयल मैपिंग के जो लैब्स होंगे, उनसे मृदा के संरक्षण की जानकारी मिलेगी, पोषक तत्वों की उपलब्धता कितनी है, उसके बारे में पता चलेगा, जलधारण क्षमता का सटीक आकलन होगा, भूमि का बेहतर उपयोग और प्रबंधन किया जाएगा, किसान नीति-निर्माताओं और शैक्षिक संस्थानों तथा शोधकर्ताओं को नीति-निर्माण के लिए यह डाटा उपलब्ध होगा।

अध्यक्ष महोदय, आईसीएआर ने जो काम किए हैं, उसने जिप्सम आधारित तकनीक का प्रयोग करके 2.2 बिलियन हेक्टेयर्स जमीन को री-क्लेम्ड करने का काम किया है। जल संरक्षण का काम 27,000 हेक्टेयर्स में हुआ है। ... (व्यवधान) सॉल्टी लैंड रीक्लेमेशन का काम 75,000 हेक्टेयर्स में हुआ है।

माननीय अध्यक्ष: माननीय मंत्री जी, थोड़ा संक्षेप में बताइए।

श्री शिवराज सिंह चौहान : अध्यक्ष महोदय, मैं विस्तार से बता रहा था कि हम क्या-क्या उपाय कर रहे हैं। इस तरह से ये सारे उपाय किए जा रहे हैं। इसके अलावा आईसीएआर ने चावल की 16 विशेष बीजों की किस्में, जो सॉल्टी भूमि के लिए हैं, वह विकसित की हैं। गेहूँ की पाँच, सरसों की आठ और चने की एक बीज विकसित की गई है। मिट्टी और जल संरक्षण के क्षेत्र में सरकार लगातार काम कर रही है।

SHRI A. RAJA: Sir, my specific question was something else. Though it not yet answered, I have to register it in the House. I asked if there is any international protocol under the United Nations. It was not answered. Please try to answer it later.

My second question is this. Land is a State subject; agriculture is a State subject. This country is an agricultural country. What type of coordination are you

extending to the State Governments? Are you ready to start laboratories in the regional areas to facilitate the State Governments? All the State Governments cannot be expected to have it. The State of Tamil Nadu has it. The other State Governments may not have such scientific equipment. Is there any exclusive or special programme to establish laboratories at regional level, which can be given to State Governments with financial assistance to the States?

Thank you, Sir.

श्री शिवराज सिंह चौहान : माननीय अध्यक्ष महोदय, कृषि राज्य का विषय है, ऐसा विद्वान माननीय सदस्य कह रहे हैं। यह बात सच है। मैं अभी जिन योजनाओं के बारे में बता रहा था, केन्द्र सरकार इन सब योजनाओं को राज्य सरकारों के सहयोग से ही लागू करती है। अगर हम स्वॉयल हेल्थ के लिए लैब बनाते हैं, तो राज्य सरकारों के सहयोग से ही बनाते हैं। उनके साथ ही बनाते हैं।

माननीय अध्यक्ष महोदय, आईसीएआर अनेक अंतर्राष्ट्रीय संस्थाओं से समन्वय का काम भी कर रहा है। उसमें आईसीआरआई, एसएटी और अन्य अंतर्राष्ट्रीय संस्थाएं भी हैं, जिनके साथ इस क्षेत्र में लगातार समन्वय के साथ काम हो रहा है।

श्री रमाशंकर राजभर : माननीय अध्यक्ष जी, जहां से मंत्री जी ने शुरू किया है, मैं वहीं से शुरू करता हूँ। "सब आए एक देश से, उतरे एक ही घाट, अजब आए इस मिट्टी में, तो कर दी बंदर बांट"।

माननीय मंत्री जी मेरा सवाल है कि आपने उसी मिट्टी की रख-रखाव की चिंता की है, यह अच्छी बात है। जितनी भी फैक्ट्रियां हैं, उनके यहां से निकली हुई राख से खाद बनाई जा रही है। उस खाद की गुणवत्ता कितनी है, इस पर आपके पास क्या तकनीकी है या क्या तंत्र है? मेरे संसदीय क्षेत्र में तो खाद गायब है। पूरे देवरिया और बलिया जनपद में यूरिया और डीएपी नहीं है, लेकिन उस राख से बनाई जाने वाली खाद की वजह से, जो कि भूमि को गुणवत्ता को खराब कर रही है, आप उस पर क्या कार्रवाई कर रहे हैं?

श्री शिवराज सिंह चौहान : माननीय अध्यक्ष महोदय, "आए थे हरि भजन को ओटन लगे कपास"।

मिट्टी के क्षरण को रोकने की बात है, लेकिन फिर भी मैं माननीय सदस्य को यह बताना चाहता हूँ कि ये जो जैविक खेती और प्राकृतिक खेती के सारे प्रयत्न (स्वॉयल हेल्थ कार्ड) हैं, ये सारे प्रयत्न इसलिए हैं कि मिट्टी किस प्रकार की है, उसमें किन पोषक तत्वों की कमी है, कौन-सी खाद डैमेज है, उन पोषक तत्वों की आपूर्ति होगी, ये सारे कार्यक्रम सरकार चला रही है। अभी मैंने अपना उत्तर प्रारंभ करते समय उनका विवरण भी दिया था।

श्री रामवीर सिंह बिधूड़ी : आदरणीय अध्यक्ष महोदय, आपने मुझे किसानों से जुड़े हुए मुद्दे पर सप्लीमेंट्री सवाल पूछने का अवसर दिया है, उसके लिए मैं आपको बहुत-बहुत धन्यवाद देता हूँ।

आदरणीय अध्यक्ष जी, देश भर में किसानों के लिए मोदी जी की सरकार की ओर से अनेक लाभकारी योजनाएं शुरू की गई हैं, लेकिन दिल्ली में आम आदमी पार्टी की सरकार ने उन लाभकारी योजनाओं को लागू नहीं होने दिया है। मैं आपके माध्यम से माननीय कृषि मंत्री जी से पूछना चाहता हूँ कि क्या केन्द्रीय कृषि मंत्रालय दिल्ली में भी रासायनिक खाद की जगह जैविक खाद को बढ़ावा देने के लिए विभिन्न योजनाओं पर अमल कर रहा है? क्या दिल्ली में भी जैविक खाद का इस्तमोल करने वाले किसानों को किसी किस्म का प्रोत्साहन दिया जा रहा है? यदि ऐसी कोई योजना लागू की गई है, तो उसका विवरण क्या है?

श्री शिवराज सिंह चौहान : माननीय अध्यक्ष महोदय, भारत सरकार राज्य सरकारों के सहयोग से ही अपनी योजनाओं को किसानों तक पहुंचाने का काम करती है। यह अत्यंत दुर्भाग्यपूर्ण है कि दिल्ली की सरकार कई योजनाओं का लाभ नहीं उठा रही है। उसके कारण किसानों को कई योजनाओं का लाभ नहीं मिल रहा है। जहां तक जैविक खाद के उपयोग का प्रश्न है, जो किसान जैविक खाद से जैविक खेती करता है, हम सीधे उन किसानों के खातों में डीबीटी के माध्यम से राशि अंतरित करते हैं, उनके खाते में सीधे पैसा डालते हैं। दिल्ली में भी हम जैविक खेती करने वाले किसानों का पूरा सहयोग करेंगे और पूरी मदद करेंगे। मैं दिल्ली सरकार से यह अनुरोध करता हूँ कि वहां भी किसानों की कल्याणकारी योजनाएं लागू हों। दिल्ली के आस-पास कृषि योग्य भूमि है और किसान हैं, तो उनके हित में योजनाएं लागू करने का काम करें।

माननीय अध्यक्ष: प्रश्न संख्या 304. श्री टी. आर . बालू

GST ON ARTICLES BY COOPERATIVE SOCIETIES

***304. SHRI T. R. BAALU:**

Will the Minister of **COOPERATION** be pleased to state:

- (a) whether the States and Cooperative Societies are demanding exemption of articles manufactured by Cooperative Societies from GST and other concessions to improve their commercial viability;
- (b) if so, the details thereof and decision of the Government thereon; and
- (c) the details of financial assistance extended by the Central Government to support the success of Cooperative institutions?

**सहकारिता मंत्रालय में राज्य मंत्री; तथा नागर विमानन मंत्रालय में राज्य मंत्री
(श्री मुरलीधर मोहोल):**

(क) से (ग): विवरण सभा पटल पर रख दिया गया है।

विवरण

(क) और (ख): 6 जुलाई 2021 को अपनी स्थापना के बाद से, सहकारिता मंत्रालय का यह प्रयास रहा है कि राज्यों/संघ राज्य क्षेत्रों और सहकारी समितियों को अपने प्रस्ताव प्रस्तुत करने के लिए प्रोत्साहित किया जाए, जिसमें कर से संबंधित प्रस्ताव भी शामिल हों, जो अन्य व्यावसायिक संस्थाओं को मिलने वाले लाभों के बराबर नहीं हैं। इस संबंध में, तमिलनाडु के सहकारिता मंत्री से दिनांक 25.11.2024 को एक ज्ञापन प्राप्त हुआ, जिसमें सहकारी समितियों के सहकारी उत्पादों और सेवाओं के लिए जीएसटी छूट की मांग की गई थी। जीएसटी से संबंधित प्रस्तावों की समीक्षा जीएसटी काउंसिल (एक संवैधानिक निकाय) द्वारा की जाती है। हाल ही में गुड़ के उप-उत्पाद (मोलासिस) पर जीएसटी को 28% से घटाकर

5% कर दिया गया है, जिससे सहकारी चीनी मिलों को लाभ होगा। सहकारी समितियों को प्रदान किए गए राहत/लाभों का ब्यौरा संलग्न **अनुबंध-I** में दिया गया है।

(ग): सरकार ने सहकारी संस्थानों की सफलता में सहायता देने के लिए वित्तीय सहायता प्रदान करने के लिए निम्नलिखित पहलें की हैं –

I. कम्प्यूटरीकरण के माध्यम से पैक्स का सुदृढीकरण- पैक्स को सुदृढ करने के लिए भारत सरकार द्वारा 2,516 करोड़ रुपये के कुल वित्तीय परिव्यय के साथ कार्यशील पैक्स के कम्प्यूटरीकरण की परियोजना को अनुमोदित किया है, जिसमें देश में सभी कार्यशील पैक्स को एक कॉमन ईआरपी आधारित राष्ट्रीय सॉफ्टवेयर पर लाने और उन्हें राज्य सहकारी बैंकों और DCCBs के माध्यम से नाबार्ड के साथ जोड़ने की आवश्यकता है। परियोजना के तहत 30 राज्यों/संघ राज्य क्षेत्रों से कुल 67,930 पैक्स को मंजूरी दी गई है। ईआरपी सॉफ्टवेयर पर कुल 40,727 पैक्स को ऑनबोर्ड किया गया है और 29 राज्यों/ राज्यों/संघ राज्य क्षेत्रों द्वारा हार्डवेयर की खरीद की गई है। इस परियोजना के अंतर्गत अनुमोदित और जारी की गई राशि का राज्य-वार ब्यौरा संलग्न **अनुबंध -II** में दिया गया है।

II. कृषि और ग्रामीण विकास बैंकों (ARDBs) का कम्प्यूटरीकरण: दीर्घकालिक सहकारी ऋण संरचना को मजबूत करने के लिए, 13 राज्यों/संघ राज्य क्षेत्रों में फैले कृषि और ग्रामीण विकास बैंकों (ARDBs) की 1,851 इकाइयों के कंप्यूटरीकरण की परियोजना को सरकार द्वारा अनुमोदित किया गया है। नाबार्ड इस परियोजना के लिए कार्यान्वयन एजेंसी है। अब तक 10 राज्यों/संघ राज्य क्षेत्रों से प्रस्ताव प्राप्त हुए हैं और स्वीकृत किए गए हैं। इसके अलावा, हार्डवेयर की खरीद, डिजिटलीकरण और समर्थन प्रणाली की स्थापना के लिए वित्त वर्ष 2023-24 और वित्त वर्ष 2024-25 में 8 राज्यों/केंद्र शासित प्रदेशों को 4.26 करोड़ रुपये की राशि भारत सरकार के हिस्से के रूप में जारी की गई है। कृषि एवं ग्रामीण विकास बैंकों (ARDBs) के कम्प्यूटरीकरण परियोजना के अंतर्गत अनुमोदित एवं जारी राशि का एआरडीबी का राज्य-वार ब्यौरा संलग्न **अनुबंध -III** में दिया गया है।

III. सहकारी चीनी मिलों को सशक्त करने के लिए 10,000 करोड़ रुपये की ऋण योजना शुरू की गई: सरकार ने इथेनॉल संयंत्रों या सह-उत्पादन संयंत्रों की स्थापना या कार्यशील पूंजी या तीनों उद्देश्यों

के लिए NCDC के माध्यम से एक योजना शुरू की है। अब तक, मंत्रालय ने योजना के तहत एनसीडीसी को 750 करोड़ रुपये (वित्तीय वर्ष 2022-23 में 500 करोड़ रुपये और वित्तीय वर्ष 2024-25 में 250 करोड़ रुपये) जारी किए हैं और एनसीडीसी ने अब तक 58 CSM को 8040.38 करोड़ रुपये मंजूर किए हैं।

IV. राष्ट्रीय सहकारी विकास निगम (NCDC), सहकारी समितियों के माध्यम से आर्थिक विकास के लिए संसद के एक अधिनियम (1962 का एनसीडीसी अधिनियम) के तहत 14.03.1963 को सहकारिता मंत्रालय, भारत सरकार के तहत एक सांविधिक निगम की स्थापना की गई थी। एनसीडीसी का मुख्य उद्देश्य उत्पादन और उत्पादकता बढ़ाने और फसलोपरान्त सुविधाओं की स्थापना के लिए सहकारी समितियों को बढ़ावा देना, सुदृढ़ करना और विकसित करना है। एनसीडीसी विभिन्न कार्यक्रमों और विभिन्न योजनाओं के तहत वित्तीय सहायता प्रदान करता है जिसका ब्यौरा संलग्न **अनुबंध -IV** में दिया गया है। एनसीडीसी ने सहकारी समितियों के विकास के लिए संचयी रूप से 3,78,544.60 करोड़ रुपये प्रदान किए हैं। पिछले 5 वर्षों के दौरान कार्यक्रम-वार और राज्य-वार संवितरण का ब्यौरा संलग्न **अनुबंध -V** में दिया गया है।

अनुबंध -I

(i) **सहकारी समितियों के अधिभार में कटौती:** 1 करोड़ से अधिक और 10 करोड़ तक की आय पर सहकारी समितियों पर अधिभार को 12% से घटाकर 7% कर दिया गया है। इससे सहकारी समितियों और इसके सदस्य, जो अधिकांश ग्रामीण और कृषक समुदायों से हैं, की आय बढ़ाने में सहायता मिलेगी।

(ii) **सहकारी समितियों के न्यूनतम वैकल्पिक कर दर में कमी:** सहकारी समितियों को 18.5% की दर से न्यूनतम वैकल्पिक कर का भुगतान करना अपेक्षित था। तथापि, कंपनियों द्वारा 15% की दर पर उक्त कर का भुगतान किया जाता था। सहकारी समितियों और कंपनियों को समान अवसर प्रदान करने के लिए सहकारी समितियों के लिए भी इस कर की दर को घटाकर 15% कर दिया गया है।

(iii) सहकारी समितियों के लिए IT अधिनियम, 1961 की धारा 269 ST के तहत नकद लेनदेन में राहत: धारा 269ST किसी एकल घटना या अवसर के संबंध में (क) किसी व्यक्ति से एक दिन में, या (ख) किसी भी लेनदेन से; या (ग) बहु-लेनदेन से 2 लाख से अधिक की नकद प्राप्तियों को प्रतिबंधित करती है। इस उपबंध के उल्लंघन की दशा में, आयकर अधिनियम 1961 के अधीन धारा 269ST के उल्लंघन के लिए उक्त राशि पर जुर्माना लगाया जाता है। अपने सदस्यों को दूध की कीमत के भुगतान के लिए दुग्ध सहकारी समितियां, किसी एक वर्ष में एक से अधिक दिन, विशेषकर बैंक छुट्टियों में, किसी एक वितरक से जिसके साथ उनका करार है, 2 लाख से अधिक नकद प्राप्त होता है। परिणामस्वरूप, सहकारी समितियों का उनके वितरक के साथ करार को एक घटना/अवसर मानकर आयकर विभाग द्वारा सहकारी समितियों पर भारी जुर्माना लगाया जाता था। CBDT ने दिनांक 30.12.2022 के परिपत्र सं. 25/2022 के माध्यम से स्पष्टीकरण जारी किया कि सहकारी समितियों के संबंध में, डीलरशिप/डिस्ट्रिब्यूटरशिप करार अपने आप में धारा 269 ST के खंड (C) के उद्देश्य से किसी घटना या अवसर का गठन की विरचना नहीं करता है। सहकारी समिति द्वारा ऐसे डीलरशिप/डिस्ट्रिब्यूटरशिप करार से संबंधित विगत वर्ष के किसी भी दिन की रसीद, जो निर्धारित सीमा के भीतर हों, को उस विगत वर्ष के एक से अधिक दिनों के लिए नहीं जोड़ा जा सकता है। इससे सहकारी समितियां अपने सदस्यों को, जो अधिकांशतः ग्रामीण और कृषक समुदायों से हैं, आयकर जुर्माना के भय के बिना बैंक अवकाश के दिन भुगतान करने में समर्थ होंगी।

(iv) नई विनिर्माण सहकारी समितियों के लिए कर की रियायती दर: दिनांक 31.03.2024 तक विनिर्माण कार्य आरंभ करने वाली नई सहकारी समितियों को 15% की कम कर दर का लाभ मिलेगा जैसा कि वर्तमान में नई विनिर्माण कंपनियों के लिए उपलब्ध है।

(v) प्राथमिक सहकारी समितियों द्वारा नकद ऋण/लेनदेन के लिए राहत: आयकर अधिनियम, 1961 की धारा 269SS के अनुसार नकद में 20,000 रुपये से अधिक जमा या ऋण की अनुमति नहीं है। उल्लंघन करने पर ऋण या जमा राशि के बराबर जुर्माना लगाया जा सकता है। आयकर अधिनियम की धारा 269SS में यह उपबंध करने के लिए संशोधन किया गया है कि जहां किसी प्राथमिक कृषि

क्रेडिट समिति (PACS) या प्राथमिक सहकारी कृषि और ग्रामीण विकास बैंक (PCARDB) द्वारा अपने सदस्य से जमा राशि स्वीकार की जाती है या किसी PACS या PCARDB से उसके सदस्य द्वारा नकद में ऋण लिया जाता है, तो उनकी बकाया शेष राशि सहित ऐसे ऋण या जमा की धनराशि 2 लाख रुपये से कम होने पर कोई दंडात्मक कार्रवाई नहीं की जाएगी। पहले यह सीमा 20,000 रुपये प्रति सदस्य थी।

(vi) प्राथमिक सहकारी समितियों द्वारा नकद में ऋण की चुकौती पर राहत: आयकर अधिनियम की धारा 269T के अनुसार, नकद में 20,000 रुपये से अधिक ऋण की चुकौती या जमा की अनुमति नहीं है। उल्लंघन करने पर ऋण या जमा राशि के बराबर जुर्माना लगाया जा सकता है। आयकर अधिनियम की धारा 269T में यह उपबंध करने के लिए संशोधन किया गया है कि जहां किसी PACS या PCARDB द्वारा अपने सदस्य को जमा राशि का पुनर्भुगतान किया जाता है या ऐसे ऋण का भुगतान PACS या PCARDB को उसके सदस्य द्वारा नकद में किया जाता है, तो उनकी बकाया शेष राशि सहित ऐसे ऋण या जमा की धनराशि 2 लाख रुपये से कम होने पर कोई दंडात्मक कार्रवाई नहीं की जाएगी। पहले यह सीमा 20,000 रुपये प्रति सदस्य थी।

(vii) सहकारी समितियों के लिए स्रोत पर कर कटौती (TDS) के बिना नकदी निकालने की सीमा में वृद्धि: सहकारी समितियां, विशेषकर डेयरी सहकारी समितियां ग्रामीण क्षेत्र में काम कर रही हैं। उन्हें कभी-कभी अपने सदस्यों को नकद में भुगतान करना पड़ता है। इसके लिए उन्हें बैंकों से नकद निकालना पड़ता है। परिणामस्वरूप, वर्ष में 1 करोड़ रुपये से अधिक की कुल नकद निकासी होने पर TDS लागू होती थी। राहत प्रदान करने के लिए सहकारी समितियों द्वारा स्रोत पर कर कटौती (TDS) किए बिना नकद निकासी की सीमा को बढ़ाकर 3 करोड़ रुपये कर दिया गया है।

(viii) सहकारी चीनी मिलों को आयकर से राहत: वित्त अधिनियम, 2015 के माध्यम से आयकर अधिनियम, 1961 में धारा 36(1)(xvii) को अंतर्विष्ट किया गया था ताकि चीनी बनाने के व्यवसाय में लगी सहकारी समिति, अर्थात् सहकारी चीनी मिलों (CSMs) द्वारा किए गए व्यय की राशि के कारण कटौती का उपबंध किया जा सके। यह उपाय दिनांक 01.04.2016, अर्थात् निर्धारण वर्ष 2016-17 से

लागू हुआ। तथापि, सहकारी चीनी मिलों द्वारा किसान सदस्यों को गन्ना मूल्य के लिए किए गए अतिरिक्त भुगतान को किसान सदस्यों की आय वितरण मानने और परिणामी कर देनदारियों में अस्पष्टता रहने के मुद्दे पर केंद्रीय प्रत्यक्ष कर बोर्ड द्वारा परिपत्र सं. 18/2021 दिनांक 25.10.2021 के माध्यम से स्पष्टीकरण दिया गया। तदनुसार, सहकारी चीनी मिलों को गन्ना मूल्य के लिए किए गए अतिरिक्त भुगतान पर उनकी परिणामी कर देयताओं को दिनांक 01.04.2016 से घटाया गया है।

(ix) सहकारी चीनी मिलों के आयकर से संबंधित दशकों पुरानी लंबित समस्याओं का समाधान: सहकारी चीनी समितियों को निर्धारण वर्ष 2016-17 से पहले की अवधि के लिए गन्ना किसानों को किए गए भुगतान को व्यय के रूप में दावा करने का अवसर प्रदान किया गया है। तदनुसार, वित्त अधिनियम, 2023 द्वारा दिनांक 1 अप्रैल 2023 से आई.टी अधिनियम की धारा 155 में भी संशोधन कर एक नई उप-धारा (19) अंतर्विष्ट की गई है। अधिनियम की धारा 155 की उप-धारा (19) के अधीन क्षेत्राधिकार निर्धारण अधिकारी को आवेदन दाखिल करने की रीति को मानकीकृत करने और उक्त धारा के अधीन क्षेत्राधिकार निर्धारण अधिकारी द्वारा इसके निपटान के लिए CBDT ने दिनांक 27.07.2023 के परिपत्र सं. 14, 2023 के माध्यम से संबंधित सहकारी चीनी मिलों द्वारा आवेदन करने के लिए मानक प्रचालन प्रक्रिया जारी की है। इससे दशकों से लंबित इस मामले में आयकर के मुद्दों का समाधान हुआ है। इससे लगभग 10,000 करोड़ रुपये की राहत मिलने की उम्मीद है।

अनुबंध - II

कम्प्यूटरीकरण के माध्यम से पैक्स को सुदृढ़ बनाने की परियोजना के तहत पैक्स को स्वीकृत और जारी राशि का राज्यवार ब्यौरा-

क्रम सं.	राज्य	स्वीकृत पैक्स की संख्या	भारत सरकार द्वारा जारी किया गया हिस्सा (करोड़ रुपए में)
1	आंध्र प्रदेश	2,037	18.67
2	अरुणाचल प्रदेश	14	0.27
3	असम	583	12.16
4	बिहार	4,495	32.95
5	छत्तीसगढ़	2,028	25.07
6	गोवा	58	0.45

क्रम सं.	राज्य	स्वीकृत पैक्स की संख्या	भारत सरकार द्वारा जारी किया गया हिस्सा (करोड़ रुपए में)
7	हरियाणा	710	7.29
8	हिमाचल प्रदेश	1,789	16.88
9	झारखंड	1,500	18.54
10	कर्नाटक	5,491	55.64
11	मध्य प्रदेश	4,536	58.65
12	महाराष्ट्र	12,000	121.60
13	मणिपुर	232	2.55
14	मेघालय	112	1.23
15	मिजोरम	25	0.71
16	नागालैंड	231	2.82
17	पंजाब	3,482	25.52
18	राजस्थान	6,781	67.08
19	सिक्किम	107	2.08
20	तमिलनाडु	4,532	45.68
21	त्रिपुरा	268	5.59
22	उत्तर प्रदेश	5,686	53.58
23	पश्चिम बंगाल	4,167	30.54
24	उत्तराखंड	670	3.69
25	गुजरात	5,754	80.49
26	जम्मू और कश्मीर	537	8.62
27	पुडुचेरी	45	0.61
28	अंडमान और निकोबार	46	0.69
29	लद्दाख	10	0.12
30	दादरा और नगर हवेली तथा दमन और दीव	4	0.12
31	चंडीगढ़	,	,
32	ओडिशा	,	,
33	तेलंगाना	,	,
34	केरल	,	,
कुल		67,930	699.89

अनुबंध - III

कृषि और ग्रामीण विकास बैंकों (ARDBs) के कम्प्यूटरीकरण परियोजना के तहत अनुमोदित और जारी राशि का राज्य-वार ब्योरा एआरडीबी (ARDBs)-

क्रम सं.	राज्य	कुल संख्या स्वीकृत इकाइयां (ARDBs) की संख्या	कुल जारी भारत सरकार का हिस्सा (वित्तीय वर्ष 2023-24 और 2024-25)
1.	पुडुचेरी	2	389630
2.	पंजाब	113	4675558
3.	जम्मू और कश्मीर	51	2635731
4.	त्रिपुरा	6	386765
5.	उत्तर प्रदेश	342	12720267
6.	कर्नाटक	207	8027519
7.	तमिलनाडु	216	8192106
8.	हरियाणा	90	0
9.	हिमाचल प्रदेश	88	5610032
10.	गुजरात	195	0
11.	राजस्थान		0
12.	पश्चिम बंगाल		0
13.	केरल		0
	कुल	1310	42637608

अनुबंध-IV

एनसीडीसी द्वारा विभिन्न कार्यकलापों और विभिन्न योजनाओं के तहत प्रदान की जाने वाली वित्तीय सहायता का ब्यौरा:

भाग क: निगम प्रायोजित योजना

सहायता प्राप्त कार्यकलाप:

राष्ट्रीय सहकारी विकास निगम (NCDC) सहकारी समितियों को उनके विकास के लिए ऋण (सावधि ऋण और निवेश ऋण दोनों) और सब्सिडी के रूप में वित्तीय सहायता प्रदान करता है। ऋण घटक एनसीडीसी की अपनी निधियों में से प्रदान किया जाता है, जबकि पात्र सब्सिडी अन्य केंद्रीय क्षेत्र की योजनाओं से प्राप्त करने के बाद प्रदान की जाती है। राष्ट्रीय सहकारी विकास निगम (NCDC)) द्वारा सहायता प्राप्त कार्यकलापों की सूची इस प्रकार है:-

- क) विपणन;
- ख) प्रसंस्करण;
- ग) भंडारण;
- घ) शीत श्रंखला;
- ङ) औद्योगिक;
- च) सहकारी समितियों के माध्यम से आवश्यक उपभोक्ता वस्तुओं का वितरण;
- छ) ऋण एवं सेवा सहकारी समितियां/अधिसूचित सेवाएं;
- ज) सहकारी बैंकिंग इकाई;
- झ) कृषि सेवाएं;
- ञ) जिला योजना योजनाएं;
- ट) कमजोर वर्ग सहकारी समितियां;
- ठ) सहकारी समितियों के कम्प्यूटरीकरण के लिए सहायता;
- ड) प्रोत्साहन एवं विकास कार्यक्रम।

राष्ट्रीय सहकारी विकास निगम (NCDC) के केंद्रित उत्पाद

क युवा सहकार - सहकारी उद्यम समर्थन और नवाचार योजना: इस योजना का उद्देश्य नए और/या अभिनव विचारों के साथ नवगठित सहकारी समितियों को प्रोत्साहित करना है।

ख आयुष्मान सहकार: इस योजना में अस्पतालों, स्वास्थ्य देखभाल, चिकित्सा शिक्षा, नर्सिंग शिक्षा, पैरामेडिकल शिक्षा, स्वास्थ्य बीमा और आयुष जैसी समग्र स्वास्थ्य प्रणालियों को कवर करने के लिए एक व्यापक दृष्टिकोण है।

ग नंदिनी सहकार: इस योजना का उद्देश्य महिलाओं की सामाजिक-आर्थिक स्थिति में सुधार करना और महिला सहकारी समितियों के माध्यम से महिलाओं की उद्यमशीलता को गति प्रदान करना

है। यह महिलाओं के उद्यम, व्यवसाय योजना तैयार करने, क्षमता विकास, ऋण और सब्सिडी, और/या अन्य योजनाओं के ब्याज अनुदान के महत्वपूर्ण इनपुट को अभिसरण करेगा।

घ डेयरी सहकार: यह ESG (पर्यावरण, सामाजिक, शासन) से जुड़ी गतिविधियों में उच्च परिणाम प्राप्त करने के लिए सहकारी समितियों को प्रोत्साहित करने के लिए वित्तीय सहायता का एक सहकारी डेयरी व्यवसाय केंद्रित अवसंरचना है। इसमें नई परियोजनाओं के लिए सहकारी समितियों द्वारा अवसंरचना का निर्माण और मौजूदा परियोजनाओं का आधुनिकीकरण और/या विस्तार शामिल है।

ङ डिजिटल सहकार: डिजिटल इंडिया के सिद्धांतों के अनुरूप, एनसीडीसी ने डिजिटल रूप से सशक्त सहकारी समितियों के लिए एक केंद्रित वित्तीय सहायता अवसंरचना की कल्पना की है, जो एनसीडीसी द्वारा हैंडहोल्डिंग और क्रेडिट लिंकेज के लिए है, जो भारत सरकार/राज्य/संघ राज्य क्षेत्र/एजेंसियों से अनुदान, सब्सिडी, प्रोत्साहन आदि के साथ जुड़ा हुआ है और जिसका उद्देश्य सहकारी समितियों का डिजिटल इंडिया में सक्रिय रूप से भाग लेना है।

च स्वयं शक्ति सहकार योजना:- महिला स्वयं सहायता समूहों (SHGs) को ऋण/अग्रिम प्रदान करने के लिए कृषि ऋण सहकारी समितियों को एनसीडीसी की वित्तीय सहायता प्रदान करने की योजना।

छ दीर्घावधि कृषक पूँजी सहकार योजना: एनसीडीसी के अधिकार क्षेत्र के अंतर्गत आने वाले कार्यकलापों/वस्तुओं/सेवाओं के लिए दीर्घकालिक ऋण/अग्रिम ऋण देने के लिए कृषि क्रेडिट सहकारी समितियों को एनसीडीसी की दीर्घकालिक वित्तीय सहायता प्रदान करने की योजना।

भाग-ख: एनसीडीसी द्वारा कार्यान्वित की जा रही अन्य मंत्रालयों/विभागों की योजनाएं

क सहकारी चीनी मिलों को सशक्त करने के लिए एनसीडीसी को सहायता अनुदान-सहकारिता मंत्रालय।

ख कृषि विपणन अवसंरचना (AMI) भंडारण और भंडारण अवसंरचना के अलावा कृषि विपणन पर केंद्रीय क्षेत्रीय एकीकृत योजना (CSISAM) की उप-योजना - कृषि और किसान कल्याण मंत्रालय।

ग एकीकृत बागवानी विकास मिशन (MIDH) – एकीकृत कटाई उपरांत प्रबंधन – कृषि एवं किसान कल्याण मंत्रालय।

- घ कृषि अवसंरचना निधि योजना के तहत वित्तपोषण सुविधा के माध्यम से ब्याज सबवेंशन और क्रेडिट गारंटी - कृषि और किसान कल्याण मंत्रालय।
- ङ राष्ट्रीय कृषि विस्तार एवं प्रौद्योगिकी मिशन (NMAET) के बीज एवं पौध रोपण सामग्री उपमिशन (SMSP) के अंतर्गत बीज उत्पादन घटक को बढ़ावा देने के लिए सहायता।
- च प्रधान मंत्री मत्स्य संपदा योजना (PMMSY) – मत्स्य पालन विभाग; मत्स्य पालन, पशुपालन और डेयरी मंत्रालय।
- छ पीएम फॉर्मलाइजेशन ऑफ माइक्रो फूड प्रोसेसिंग एंटरप्राइजेज (PMFME) - खाद्य प्रसंस्करण उद्योग मंत्रालय।
- ज 10,000 किसान उत्पादक संगठनों के गठन और संवर्धन के लिए योजना (FPOs)- कृषि और किसान कल्याण मंत्रालय।
- झ. (i) प्रधानमंत्री किसान संपदा योजना (PMKSY) – खाद्य प्रसंस्करण और मूल्य संवर्धन योजना – खाद्य प्रसंस्करण उद्योग मंत्रालय।
- (ii) प्रधानमंत्री किसान संपदा योजना (PMKSY) – एकीकृत शीत श्रृंखला और मूल्यवर्धन अवसंरचना योजना – खाद्य प्रसंस्करण उद्योग मंत्रालय।
- ञ. नेशनल शेड्यूल ट्राइब्स फाइनेंस एंड डेवलपमेंट कॉर्पोरेशन (NSTFDC) – जनजातीय कार्य मंत्रालय
- ट. राष्ट्रीय पशुधन मिशन (NLM) और राष्ट्रीय गोकुल मिशन (RGM) - पशुपालन और डेयरी विभाग, मत्स्य पालन, पशुपालन और डेयरी मंत्रालय
- ठ. पुनः संरेखित पशुपालन अवसंरचना विकास कोष (AHIDF) -मत्स्य पालन, पशुपालन और डेयरी मंत्रालय।

अनुबंध - V

वित्तीय वर्ष 2019-20 से 2024-25 (10.12.2024 की स्थिति के अनुसार) तक कार्यकलाप- वार संवितरण

रु. करोड़ में

क्रम.सं.	कार्यकलाप	2019-20	2020-21	2021-22	2022-23	2023-24	2024-25 (10.12.2024 की स्थिति के अनुसार)
1	विपणन	15235.42	19576.38	26705.60	27984.74	52916.88	56336.79
	निविष्टियाँ	462.24	29.41	74.05	46.96	2.75	
2	प्रसंस्करण						
2(क)	चीनी फैक्ट्री	1821.14	1542.44	1316.71	694.25	2176.31	2493.56
2(ख)	वस्त्र	129.32	96.40	24.94	104.25	44.35	107.41
2(ग)	अन्य प्रसंस्करण इकाइयाँ						
	i खाद्यान्न	1.06	1.07		0.85	1.44	1.15
	ii रोपित फसलें	7.56	2.21	2.14	-	1.31	0.38
	iii फल और सब्जियाँ	1.03	0.14	0.05	-	0.12	0.16
	iv तिलहन	3.25	1.65		0.68	0.17	0.54
	v लघु उद्योग				0	0.00	0.00
	पूर्ण योग 2(ग)	12.89	5.07	2.19	1.53	3.04	2.23
	कुल (2)	1,963.36	1,643.91	1,343.84	800.02	2223.70	2603.20
3	भंडारण	17.25	7.29	7.72	4.84	8.08	32.02
4	शीत श्रृंखला	7.36			-	11.06	10.20
5	कमजोर वर्ग कार्यक्रम						
	i मात्स्यिकी सहकारी समितियाँ	163.63	119.18	168.76	298.91	41.33	22.42
	ii डेयरी/पशुधन	415.33	168.50	569.16	264.70	301.45	26.52
	iii पोल्ट्री	4.61			-	0.00	0.00
	iv जनजाति/अनुसूचित जाति सहकारी समितियाँ	3.15			-	1.69	0.56
	v हथकरघा सहकारी समितियाँ	2.39	0.90	102.46	28.57	0.23	0.52
	vi पावरलूम					0.00	0.00
	vii महिला सहकारी समितियाँ	-	-	-	-	0.00	0.00
	viii काँयर	80.00		30.00	-	0.00	0.00
	viii जूट	-	-	-	8.76	0.05	0.06
	कुल (5)	669.11	288.57	870.38	600.94	344.75	50.08
6	सहकारी समितियों कम्प्यूटरीकरण	36.52	30.87	25.06	45.02	0.42	0.00
7	उपभोक्ता सहकारी समितियाँ	3.39	0.89	2.69	1.40	4.13	0.00
8	आईसीडीपी	175.14	152.61	283.06	177.87	23.26	0.07
9	सी, आईसी और एससी						
	i औद्योगिक सहकारी समितियाँ				-	0.00	0.00

	ii	क्रेडिट और सेवा	9,129.28	2,996.23	4,894.20	11,322.30	5000.77	6256.93
		कुल (9)	9,129.28	2,996.23	4,894.20	11,322.30	5000.77	6256.93
10		युवा सहकार		0.27		0.10	0.84	0.04
11		पी एंड डी	4.38	4.48	6.45	6.15	6.75	0.00
12		एफपीओ		2.32	8.04	38.25	48.33	38.08
13		एफएफपीओ				2.81	26.73	18.76
		कुल योग (1 से 14)	27,703.43	24,733.24	34,221.08	41,031.40	60,618.47	65,346.17

वित्तीय वर्ष 2019-20 से 2024-25 (10.12.2024 की स्थिति के अनुसार) तक राज्य-वार संवितरण

रु. करोड़ में

क्रम.सं.	राज्य का नाम	2019-20	2020-21	2021-22	2022-23	2023-24	2024-25 (10.12.2024 की स्थिति के अनुसार)
1	अंडमान और निकोबार द्वीप समूह	10.28	-		0	1.69	0.56
2	आंध्र प्रदेश	405.62	603.98	2,831.59	9734.7	13,280.13	13,332.55
3	अरुणाचल प्रदेश	7.56	1.44	0.25	0.38	-	0.07
4	असम	14.34	5.59	3.57	17.48	0.89	1.71
5	बिहार	454.4	1,633.60	2,857.90	4053.75	815.83	5.49
6	चंडीगढ़			0.03	0.03	-	-
7	छत्तीसगढ़	5,500.35	12,000.07	12,400.87	8502.24	18,991.35	12,130.81
8	दमन और दीव				0	0.11	-
9	गोवा	0.11	0.19		0	-	0.03
10	गुजरात	118.34	52.25	37.4	370.8	586.99	259.75
11	हरियाणा	6,608.58	6,645.11	12,827.75	6655.24	9,887.36	12,380.50
12	हिमाचल प्रदेश	59.69	36.9	14.74	12.91	1.85	3.38
13	जम्मू और कश्मीर	-	-	0.13	0.58	0.71	0.75
14	झारखंड	8.25	0.92	1.79	4.63	2.54	27.77
15	कर्नाटक	151.67	170.69	164.49	112.54	261.35	430.98
16	केरल	363.89	303.54	371.85	704.74	275.89	582.34
17	लक्षद्वीप						0.02
18	मध्य प्रदेश	1,081.70	208.36	477.1	284.4	322.86	153.42

19	महाराष्ट्र	1,015.07	1,145.59	688.07	751.16	2,101.42	2,482.71
20	मणिपुर	4.79	-	0.04	30.38	6.6	0.39
21	मेघालय	-	57.8	0.04	0.14	0.22	0.12
22	मिजोरम	-	2.16	1.06	4.23	3.24	1.16
23	नागालैंड	13.37	6.07	0.17	1.2	0.67	0.5
24	ओडिशा	3.75	0.8	4.06	1.61	3.24	3.11
25	पंजाब	135.28	22.77	0.13	0.42	1,650.44	2,000.22
26	पुडुचेरी				0.06	-	-
27	राजस्थान	7,256.74	157.8	7.79	4.91	66.09	66.65
28	सिक्किम			-	0.14	0.22	0.05
29	तमिलनाडु	21.24	21.58	50.75	30.49	4.28	17.98
30	तेलंगाना	3,568.83	739.88	1,092.20	9304.97	12,174.11	20,982.02
31	त्रिपुरा	3.05	3.2	3	12.35	1.55	0.86
32	उत्तर प्रदेश	673.1	827.95	252.33	350.24	13.04	207.15
33	उत्तराखंड	12.34	17.22	80.36	10.5	149.13	3.88
34	पश्चिम बंगाल	128.35	59.13	44.16	63.36	4.96	2.69
35	दिल्ली + अन्य	82.74	8.61	7.46	10.82	9.71	266.55
	कुल	27,703.43	24,733.24	34,221.08	41,031.40	60,618.47	65,346.17

SHRI T. R. BAALU: Sir, GST is applicable on goods and services marketed by all cooperative societies, but non-application of GST to cooperative sector is very important as it will help in a big way to improve their profitability. Ultimately, it will help to ensure the livelihood of lakhs and lakhs of poor people like artisans, craftsmen, weavers, etc. employed in this sector.

I want to know this from the hon. Minister. Would the Government of India make any comprehensive study for better viability and to retrieve the ailing industries?

श्री मुरलीधर मोहोल: माननीय अध्यक्ष महोदय, सहकार से जुड़ी वस्तु एवं सेवाओं पर जीएसटी में वृद्धि, कमी अथवा छूट देने का मुद्दा जीएसटी काउंसिल के अधिकार में आता है, जिसमें प्रत्येक राज्य में एक मंत्री काउंसिल का सदस्य भी होता है। मेरा यह अनुरोध है कि माननीय सदस्य अपने राज्य सरकार के नामित मंत्री के माध्यम से जीएसटी काउंसिल में यह विषय उठा सकते हैं, क्योंकि यह जीएसटी काउंसिल तय करती है। हम केवल कोऑर्डिनेशन का काम कर सकते हैं, जिससे केन्द्र और राज्य के सम्मिलित प्रयास से इस मुद्दे पर जीएसटी काउंसिल में चर्चा करके कार्रवाई की जा सकती है।

SHRI T. R. BAALU: Sir, contribution of cooperative societies are very high in terms of employment. According to estimates, by 2030 the cooperative sector in India is capable of providing 11 crore jobs and its share in GDP will be up to five per cent. Thus, this sector needs substantial support in order to abolish poverty.

Recently, the Minister of Cooperation from Tamil Nadu met the hon. Home Minister, hon. Amit Shah ji and requested for exemption of GST for cooperative societies. Has the Ministry of Home Affairs recommended this matter to the Finance Ministry? If so, what is the outcome of it?

श्री मुरलीधर मोहोल : माननीय अध्यक्ष महोदय, ... (व्यवधान)

SHRI T. R. BAALU: Sir, the hon. Home Minister is here. He should reply to it. ...

(Interruptions)

माननीय अध्यक्ष: राज्य मंत्री भी जवाब दे सकते हैं। सब को नियमों और प्रक्रियाओं में व्यवस्था है।

श्री मुरलीधर मोहोल : माननीय अध्यक्ष महोदय, तमिलनाडु के सहकारिता मंत्री ने जो निवेदन किया था, उस पर ही चर्चा की है। उसमें से कुछ पॉइंट्स यहां पर उसमें आए हैं और उसी के तहत आपने मुद्दा उठाया था। उसमें एक मुद्दा जीएसटी का भी था, जिस पर मैंने यहां जवाब दिया है। बाकी जो चीजें हैं, उन पर विस्तृत रूप से आपके तमिलनाडु के सहकारिता मंत्री से एक बार बात करके, उनके

साथ बैठकर उनके जो मुद्दे हैं, उन पर काम करेंगे।

श्रीमती सुप्रिया सुले : सर, रिप्लाइ में पेज नंबर 8 और 9 पर जो लिखा है, उसमें सर ने कहा है कि एनसीडीसी का जो फण्ड आता है, वह कोऑपरेटिव शुगर मिल्स को भी दिया जाता है। यह उन्होंने रिप्लाइ में कहा है। बहुत सारी कोऑपरेटिव मिल्स महाराष्ट्र में भी हैं। एनसीडीसी से पैसा महाराष्ट्र जरूर जाता है और केन्द्र सरकार पैसा भेज देती है। महाराष्ट्र सरकार या किसी भी राज्य सरकार को उसमें अधिकार होता है। रावसाहेब घोडगंगा कारखाना या राजगढ़ शुगर फैक्ट्री को यहां से पैसा अप्रूव होकर गया है, लेकिन स्टेट गवर्नमेंट ने आगे नहीं दिया है। इस मामले में सरकार क्या करेगी? उनको फिर कोर्ट जाना पड़ता है। केन्द्र सरकार तो पैसा दे रही है, लेकिन महाराष्ट्र सरकार या कोई राज्य सरकार डिस्बर्समेंट नहीं कर रही है। इस पर यह सरकार क्या एक्शन लेगी? यह उन्होंने अपने रिप्लाइ में पेज नंबर 8 और 9 पर कहा है।

श्री मुरलीधर मोहोल : माननीय अध्यक्ष महोदय, एनसीडीसी के माध्यम से दो तरह से चीनी मिलों को अर्थ सहायता दी जाती है, एक तो सीधे एनसीडीसी के माध्यम से भी हम दे सकते हैं और दूसरा है कि राज्य सरकार जिसकी गारंटी लेती है, ऐसी कुछ चीनी मिलों को हम राज्य सरकार के द्वारा यहां अनुदान और सहायता देते हैं। माननीय सदस्या ने जो शंका व्यक्त की है और जो मुद्दा रखा है, मैं आपके माध्यम से बताना चाहता हूं कि हम राज्य सरकार को यहां से मदद करते हैं और राज्य सरकार की नीति होती है और उनके पास जो प्रस्ताव आते हैं, उनको वह देते हैं। अगर ऐसा कुछ हुआ है कि हमने यहां से दिया है, वहां नहीं मिला है तो बिलकुल उसकी जांच होगी और सहायता की जाएगी। मैं यह भी बताना चाहता हूं कि पूरे महाराष्ट्र में चीनी मिलों के लिए तकरीबन चार हजार करोड़ रुपये से ज्यादा सहायता दी गयी है, इसमें कोई पार्टी और दल नहीं देखा जाता है। इसमें चीनी मिलों को सहायता देने की भूमिका होती है। महाराष्ट्र में सहाकारिता बहुत बड़ी है तकरीबन 60-70 परसेंट जनसंख्या सहाकारिता से जुड़ी हुई है। सहाकारिता से समृद्धि के मंत्र पर हम आदरणीय मोदी जी के नेतृत्व और माननीय अमित भाई जी के नेतृत्व में हम काम कर रहे हैं। पार्टी और दल से ऊपर उठकर, हर किसी की मदद करने की हमारी भूमिका है। मैं इस पर ध्यान रखूंगा।

श्री श्रीरंग आप्पा चंदू बारणे : माननीय अध्यक्ष महोदय, सहकारी क्षेत्र महाराष्ट्र में सबसे ज्यादा है देश भर में सहकारिता को बढ़ावा देने हेतु देश के प्रधान मंत्री माननीय नरेन्द्र मोदी जी ने सहकारिता मंत्रालय की स्थापना की और देश के गृह मंत्री माननीय अमित भाई शाह जी सहकारिता मंत्री भी हैं, उनके नेतृत्व में यह मंत्रालय काम करता है। केन्द्र सरकार देश भर में सहाकारिता को बढ़ावा देने का काम इस मंत्रालय के माध्यम से करती है। मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहता हूँ कि सहकारिता मंत्रालय के प्रयास से प्राथमिक कृषि सहकारी समिति और प्राथमिक सहकारी कृषि और ग्रामीण विकास बैंक के क्रेडिट डिपोजिट एवं कैश लोन की सीमा में वृद्धि होगी या नहीं?

श्री मुरलीधर मोहोल : माननीय अध्यक्ष महोदय, माननीय प्रधान मंत्री जी के मार्गदर्शन में सहकारिता समृद्धि के विजन को प्राप्त करने के लिए हमारे सहकारिता मंत्री माननीय अमित भाई शाह जी के नेतृत्व में, जब से सहकारिता मंत्रालय बना है, सहकारिता क्षेत्र को ग्रामीण अर्थव्यवस्था का इंजन बनाने के लिए पिछले तीन साल में कई बड़े कदम उठाए गए हैं। आप सब जानते हैं कि पैक्स और प्राथमिक सहकारी कृषि एवं ग्रामीण विकास बैंकों का ग्रामीण अर्थव्यवस्था में एक महत्वपूर्ण स्थान है।

11.58 hrs

(Shrimati Sandhya Ray *in the chair*)

इससे छोटे और सीमांत किसान जुड़े हुए हैं। इन सहकारी संस्थाओं में पहले नकद जमा और नकद ऋण की सीमा प्रति सदस्य केवल 20 हजार रुपये थी। इसे बढ़ाकर अब दो लाख रुपये कर दिया गया है। यह कदम इन आर्थिक संस्थाओं के कार्य को सुविधाजनक बनाएगा। इससे उनके व्यवसाय में वृद्धि होगी तथा समितियों के साथ जुड़ा किसान लाभान्वित होगा।

माननीय सभापति : क्वेश्चन नंबर 305

श्रीमती संगीता कुमारी सिंह देव।

SPECIAL ECONOMIC ZONES IN ODISHA

***305. SHRIMATI SANGEETA KUMARI SINGH DEO:**

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

(a) the number of Special Economic Zones (SEZs) currently operational in Odisha and their contribution to the State's exports;

(b) whether the Government has proposed to establish more SEZs in Odisha to attract investments in priority sectors like Information Technology, Electronics and Mineral-based Industries, if so, the details thereof; and

(c) the steps taken/being taken by the Government to address infrastructure and policy challenges faced by existing SEZs in Odisha to enhance their efficiency?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (c): A statement is laid on the Table of the House.

STATEMENT

(a) As on date, in the State of Odisha, a total of 05 Special Economic Zones (SEZs) are notified and operational. The exports from these SEZs and their contribution to the State's exports during the last five years are as below:

Sl. No.	Years	Total exports of Odisha* (Value in Rs. Crore)	Total Exports of SEZs (Value in Rs. Crore)	% share of SEZs exports in the total exports of the Odisha
1.	2019-2020	47,191	11,655	25%
2.	2020-2021	75,922	13,454	18%
3.	2021-2022	1,25,778	26,367	21%
4.	2022-2023	90,188	27,166	30%
5.	2023-2024	98,781	31,332	32%

*Source: NIRYAT portal

(b) SEZs set up under the SEZ Act, 2005 and SEZ Rules, 2006 are primarily private investment driven initiatives. Post enactment of the SEZ Act, 2005, the Central Government has not set up any SEZ in the country. An SEZ may be set up either jointly or severally by the Central Government, State Government or any person for manufacture of goods or rendering services or for both or as a free trade warehousing zone. No such proposal to establish SEZs in Odisha to attract investments in priority sectors like Information Technology, Electronics, and Mineral-based Industries is pending for approval.

(c) SEZ reform is an on-going process and on the basis of inputs/suggestions received from stakeholders on the policy and operational framework of the SEZs, the Government periodically takes necessary measures for facilitating smooth and effective implementation of the SEZ Act/Rules.

SHRIMATI SANGEETA KUMARI SINGH DEO : Madam, as per the information provided by the Ministry, for the last five years, the percentage share of SEZ exports in relation to the total exports of Odisha has not been very promising. Therefore, my question is, what reforms is the Ministry envisaging to revitalise the SEZs in order to boost exports and convert them into environment-friendly zones?

SHRI JITIN PRASADA: Madam, regarding the increase in exports, I wish to inform the hon. Member that, in the year 2022-23, 30 per cent share of exports was there specifically for Odisha.

12.00 hrs

In 2023-24, it was 32 per cent. So, the exports are growing. However, the concern of the Member is that they are not growing in the proportion and the speed

that is needed. But about the overall picture as far as India is concerned, I would like to inform, through you, the hon. Member, employment through SEZs, in 2013-14, was 1,28,000 approximately which has reached 31,94,000 in 2023-24. As far as exports are concerned, the value was about Rs. 49,477 crore which has grown seven per cent over the previous year. So, the exports are growing but certain reforms have been taken up and they are in the process where we are easing the issues related to the SEZs. I can tell the Member that regarding the Domestic Tariff Area (DTA), which is outside the SEZ, there is a conflict. But the Government ensures that there is a level playing field between the people within the SEZ and the DTA area. If there is a vacancy of 20 per cent land in the SEZ, we have gone in for a reform where the DTA can be on the 20 per cent of the area of the SEZ. There is single window of clearances, work from home for the IT-related issues of SEZs, and denotification of SEZs has also become simpler. So, these are the reforms that the Government is carrying out.

WRITTEN ANSWERS TO QUESTIONS

RURAL CONNECTIVITY IN NORTH EASTERN REGION

***306. SHRI RAJU BISTA:**

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the manner in which the Pradhan Mantri Gram Sadak Yojana (PMGSY-III) is expected to enhance rural connectivity in the North-Eastern region, particularly in West Bengal, and the progress achieved so far under the said scheme;
- (b) the details of number of roads in kilometers sanctioned for Darjeeling, Kalimpong and Uttar Dinajpur;
- (c) the anticipated impact of these infrastructural developments on improving access to essential services like healthcare, education and markets in remote rural areas; and
- (d) the specific ways in which improved connectivity through PMGSY-III projects is expected to foster economic growth, trade, and employment opportunities in the North-Eastern region, supporting the Government's vision of a prosperous Northeast and a developed India (Viksit Bharat)?

**THE MINISTER OF AGRICULTURE AND FARMERS WELFARE; AND
MINISTER OF RURAL DEVELOPMENT (SHRI SHIVRAJ SINGH CHOUHAN):**

- (a): The Government of India has approved Pradhan Mantri Gram Sadak Yojana-III (PMGSY-III) in July, 2019, for consolidation of 1,25,000 Km rural road network by upgradation of "Through Routes" and "Major Rural Links" connecting habitations, inter-alia, to Gramin Agricultural Markets (GrAMs), Higher Secondary

Schools and Hospitals. As of 12th December, 2024, the details of road length sanctioned and completed under PMGSY-III, in North-Eastern States and West Bengal are given at the enclosed **Statement-I**.

(b): As of 12th December, 2024, the details of road length sanctioned in Darjeeling, Kalimpong and Uttar Dinajpur Districts of West Bengal under PMGSY-III are given at the enclosed **Statement-II**.

(c) and (d): The Government of India, as a part of the poverty reduction strategy, launched the PMGSY in the year 2000 as a Centrally Sponsored Scheme with an aim to provide rural connectivity, by way of a single all-weather road, to the eligible unconnected habitations of population size 500+ in plain areas and 250+ in North-Eastern States, Himalayan States and Himalayan Union Territories and some special areas. Since inception, a total length of 8,34,657 km worth Rs 3,95,660 crore has been sanctioned under various verticals of PMGSY, out of which a length of 7,69,773 km which includes 1,81,194 roads and 9,212 bridges have been constructed as on date and connectivity has been provided to 99.6% of the targeted habitations.

Various independent evaluation studies on PMGSY by NITI Aayog, World Bank etc. have concluded that it has improved access to education and health care facilities, facilitated employment generation in both farm and non-farm sectors, helped farmers in getting better farm prices, etc through which there has been a rapid socio-economic transformation in rural areas. It has provided a long-term and sustained boost in the living standards of rural population.

The improved rural road network, in particular under PMGSY-III in North-Eastern Region, will enable faster access to healthcare facilities, improve school accessibility, and reduce dropout rates, while also strengthening rural economies by facilitating easier transport of goods to markets. Furthermore, the enhanced connectivity will foster economic growth, trade, and employment. By providing better connectivity to remote areas it will boost trade, generate employment opportunities through construction and maintenance jobs, and support promotion of tourism, especially in scenic regions like Darjeeling and Kalimpong. These developments align with the Government's vision of creating a prosperous Northeast and a developed India, contributing to the broader goal of a "Viksit Bharat."

STATEMENT-I

Details of road length sanctioned and completed under PMGSY-III, in North-Eastern States viz Arunachal Pradesh, Assam, Manipur, Meghalaya, Mizoram, Nagaland, Sikkim and Tripura and West Bengal as on 12th December, 2024

S. No	State Name	Sanctioned			Completed		
		No of roads	Length (in km)	No of bridges	No of roads	Length (in km)	No of bridges
1	Arunachal Pradesh	170	1,366	66	8	125	3
2	Assam	654	4,247	69	472	3,386	13
3	Manipur	56	502	0	0	0	0
4	Meghalaya	143	1,225	55	8	94	0
5	Mizoram	17	488	0	0	0	0
6	Nagaland	45	563	0	0	0	0
7	Sikkim	45	286	20	0	15	0
8	Tripura	100	781	6	2	52	0
9	West Bengal	562	4,237	6	54	620	0
	Total	1,792	13,695	222	544	4,292	16

STATEMENT-II

Details of road length sanctioned in Darjeeling, Kalimpong and Uttar Dinajpur Districts of West Bengal under PMGSY-III as on 12th December, 2024

S. No	Name of District	Sanctioned	
		No of roads	Length (in km)
1	Darjeeling	14	109
2	Kalimpong	9	66
3	Uttar Dinajpur	22	159
Total		45	334

RE-ENTRY OF CHINESE FASHION BRAND SHEIN***307. SHRI SASIKANTH SENTHIL:**

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

(a) whether the Government has considered the re-entry of the Chinese fashion brand Shein into the Indian market, following its previous ban in June 2020 due to geopolitical tensions with China;

(b) if so, the details of the steps taken by the Government to ensure that the re-entry complies with India's national security, foreign investment, and data privacy regulations and if not, the reasons therefor; and

(c) the details of measures taken by the Government to safeguard local business interests and ensure fair competition in the retail and e-commerce sector?

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI PIYUSH GOYAL):

(a) and (b): The Ministry of Electronics and Information Technology (MeITy), Government of India, on 29.06.2020 blocked Shein application, used in both mobile and non-mobile Internet enabled devices, under section 69A of the Information Technology Act 2000 due to concerns related to data security and privacy. Sale of Shein branded products in India was not banned. Reliance Retail Ventures Limited (“RRVL”), India through its subsidiary RRL (Reliance Retail Ltd), has entered into a technology agreement with Roadget Business Pte. Limited (“Shein”) based in Singapore to develop an indigenous e-commerce retail platform (“Platform”). The platform is intended to create a network of local manufacturers and suppliers who will manufacture products under the brand of Shein and sell them domestically and globally. It is expected that this will help in growth of Indian textiles manufacturing sector including local handicrafts and create significant employment.

Accordingly, Ministry of Textiles after consultation with Ministry of Electronics and Information Technology (MeitY) (which in turn consulted Ministry of Home Affairs) conveyed no objection on the proposal of RRVL. The license agreement covered the protection that ownership and control of the Platform will always remain with RRVL through its wholly owned subsidiary. As per the agreement, at all the times, the Platform will be hosted on infrastructure in India and all platform data (personal and non-personal data generated from the operation of the Platform including all data collected from Indian customers) will remain in India with Shein having no access to, or rights over, such data. The agreement requires consenting parties to follow Indian laws and ensure

localization of infrastructure and Platform data. RRVL is also advised to ensure compliance with all existing laws of India and security audit of complete infrastructure can be undertaken by any government empaneled cyber security auditor.

(c): The Government has been focusing on protecting the interests of small retailers and traditional kirana stores while safeguarding local business interests, thereby promoting fair competition. Various measures in the form of Acts, Rules, and Policies have been put in place to ensure a level playing field and address anti-competitive practices by e-commerce platforms. For instance, the initiative of the Open Network for Digital Commerce (ONDC) makes e-commerce more inclusive, enabling small and medium-sized businesses to use any ONDC-compatible applications instead of being constrained by platform-centric policies. The e-commerce sector operates under a comprehensive legislative framework. Key Acts applicable to the sector include the Consumer Protection Act, 2019; the Consumer Protection (E-commerce) Rules, 2020; and the Competition Act, 2002, among others. In this context, the Competition Act, 2002 mandates the Competition Commission of India (CCI) to prevent practices having adverse effect on competition, to promote and sustain competition in markets, to protect the interests of consumers and to ensure freedom of trade carried on by other participants in markets, in India. The CCI looks into matters relating to anti-competitive agreements and abuse of dominance by enterprises in all the sectors of the economy.

Additionally, the Foreign Direct Investment (FDI) policy on e-commerce and retail sectors reflects the Government's intent to safeguard local business interests. Para 5.2.15.2 of the FDI Policy on e-commerce [as amended vide Press Note 2 (2018 Series) dated 26.12.2018 issued by the Department for Promotion of Industry and Internal Trade (DPIIT)], prohibits FDI in inventory-based models of e-commerce, where the inventory of goods and services is owned by the e-commerce entity and sold directly to consumers. To safeguard and promote local business interests, the FDI Policy for Single Brand Retail Trade (SBRT) mandates that for foreign investment beyond 51%, 30% of the value of goods purchased should be sourced from India, preferably from Micro, Small, and Medium Enterprises (MSMEs), village and cottage industries, artisans, and craftsmen across all sectors. Similarly, the FDI Policy on Multi-Brand Retail Trading (MBRT) outlines several conditions to ensure that the benefits of FDI in the sector create commensurate forward and backward linkages. Furthermore, to curb opportunistic takeovers or acquisitions of Indian companies, amendments were made to the FDI policy via Press Note 3 (2020 Series). According to these amendments, an entity of a country, which shares land border with India or where the beneficial owner of an investment into India is situated in or is a citizen of any such country, can invest only under the Government route.

HALAL CERTIFICATIONS

***308. DR. K SUDHAKAR:**

Will the Minister of **COMMERCE and INDUSTRY** be pleased to state:

- (a) whether certain countries insist upon Halal certifications with respect to imports from India, if so, the details thereof;
- (b) whether such a certification is religious or non-religious in nature and the reasons due to which such certifications are approved in India;
- (c) the details of specific steps taken by the Government to ensure the quality of imports into our country;
- (d) whether there is any rise in the import of substandard goods into the country, if so, the details thereof;
- (e) whether any steps are taken by the Government to ensure that our export-import standards are in line with international certifications, if so, the details thereof; and
- (f) whether any steps are taken by the Government to enter into more free trade agreements with other countries or regional blocs and if so, the details thereof?

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI PIYUSH GOYAL):

(a) and (b) The major importing countries of meat and meat products such as Malaysia, Indonesia, Egypt, Iran, Gulf Cooperation Council (GCC) countries etc. have their own regulations, standards and system for certification of imports of Halal products. Exports of meat products from India and other countries are required to be compliant with the country's specific requirements for Halal. As per the India Conformity Assessment Scheme (i-CAS) for Halal formulated for export of specified meat products, Halal certificate is a Certificate of Conformity that confirms that the product, process or service meets the Halal standards/regulations and the Halal requirements as per Islamic Shariah Law.

The India Conformity Assessment Scheme (i-CAS) for Halal has been developed in line with global requirements and best practices to facilitate meat exports to countries requiring Halal Certification and also streamlining the certification process. With respect to the export of specified meat products destined to specified countries, the i-CAS for Halal, is mandatory apart from the compliance with the respective importing countries requirements.

(c) The steps to ensure the quality of food imports into country are as follows:

(i) Risk based sampling of food products is in place at Customs Single Window Interface for Facilitating Trade.

(ii) The food articles, referred to FSSAI for clearance, are subjected to scrutiny of documents, Visual inspection, sampling and laboratory testing. If sample is found conforming then No Objection Certificate (NOC) is generated and if not conforming, then Non-Conforming Report (NCR) is generated.

(iii) Import of high-risk food products are restricted only through 79 entry points, which are manned and managed by FSSAI and Department of Animal Husbandry and Dairying.

(d) Based on the food import data available in FSSAI's Food Import Clearance system (FICS) for the period of FY 2022-2023 and FY 2023-2024, no increase in substandard food imports has been observed.

(e) FSSAI has developed specific standards for food products and labelling in alignment with international standards like Codex. These regulations ensure that food imports comply with safety, quality, and labelling requirements while

maintaining harmony with global norms. The Food Safety and Standards Authority of India (FSSAI) regulates food imports under Section 25 of the FSS Act, 2006 and the Food Safety and Standards (Import) Regulations, 2017. The Act prohibits importing unsafe, misbranded, sub-standard food or food without proper licensing.

The exports from India comply with standards and certification requirements of importing country. Further, to ensure quality of exports, certain food products are notified by Government of India under the Export (Quality Control and Inspection) Act (EIC Act), 1963. The Act specifies that food products are being exported after ensuring that product is meeting the importing country requirements as applicable from time to time. Food products notified by Government of India under the EIC Act are as under:

Sr. no.	Commodities
i	Basmati Rice
ii	Fish and Fishery Products
iii	Honey
iv	Milk and Milk Products
v	Egg and Egg Products
vi	Fresh Poultry Meat and Poultry Meat Products
vii	Raw Meat Products (Chilled/Frozen)
viii	Processed Meat Products
ix	Animal Casing
x	Crushed Bones, Ossein and Gelatine
xi	Fruits Products
xii	Feed Additives and Premixture
xiii	Peanut and Peanut Products
xiv	Salt
xv	Black pepper

(f) India has so far concluded 14 Free Trade Agreements (FTAs) and 6 Preferential Trade Agreements (PTAs). In addition, India is currently negotiating FTAs with other trading partners namely with UK, EU, Oman, Australia (comprehensive agreement building on India-Australia Economic Co-operation and Trade Agreement), Peru and Sri Lanka. Moreover, India has also initiated review of its existing FTAs namely (i) India-South Korea Comprehensive Economic Partnership Agreement (CEPA), and (ii) ASEAN-India Trade in Goods Agreement (AITIGA).

SWACHH BHARAT MISSION 2.0

***309. SHRI VIJAYAKUMAR ALIAS VIJAY VASANTH:**

SHRI B. MANICKAM TAGORE:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the measures taken by the Government to expedite the remediation of legacy waste dumpsites, considering only 19.43% have been completed;
- (b) the details of funds allocated and utilized for the legacy waste management project under SBM 2.0, scheme-wise;
- (c) the manner in which the Government addresses health and environmental risks arising from legacy waste dumpsites, particularly in densely populated areas;
- (d) the timeline for completing the remediation of all 2,424 legacy waste dumpsites and the key milestones to be achieved;

- (e) the reasons for delays in implementing SBM 2.0 and legacy waste management projects;
- (f) the manner in which the Government ensures community engagement and participation in waste management initiatives under SBM 2.0; and
- (g) the details of steps taken to enhance waste segregation and recycling infrastructure in urban and rural areas?

**THE MINISTER OF AGRICULTURE AND FARMERS WELFARE; AND
MINISTER OF RURAL DEVELOPMENT (SHRI SHIVRAJ SINGH CHOUHAN):**

(a) to (g): As per information provided by Ministry of Housing and Urban Affairs (MoHUA), Swachh Bharat Mission-Urban (SBM-U) 2.0 has been launched on October 1, 2021 for a period of five years with a vision of achieving safe sanitation, scientific management of all fractions of waste and remediation of legacy dumpsites.

Legacy dumpsites have been created over decades and pose a very challenging task. For the first time, the task of knocking down these garbage-dumps has been taken up at a national scale under Swachh Bharat Mission.

As per data uploaded by the State /UT Governments on prescribed portal at <https://sbmurban.org/>, a total of 2429 dumpsites (with more than 1000 tonnes of waste) 23.57 crore Metric Ton (MT) of waste have been identified for remediation, which collectively occupy 14,881.37 acres of land. As on 12th December, 2024, 659 dumpsites have been reported to have been remediated completely and work in 1176 sites are under progress. A cumulative of 11.40 crore MT (48%) of waste has been reported to have been remediated and 6012.86 acres (40%) land has

been reclaimed. A public dashboard also captures data reported by Urban Local Bodies (ULBs) at <https://swachhurban.org> for transparency and project monitoring.

Funds are released for remediation of legacy waste dumpsites under Solid Waste Management (SWM) component of SBM-U 2.0. Proposals worth Rs. 9197.35 crore having admissible central share of Rs. 3697.90 crore has been approved for remediation of legacy waste dumpsite. From the approved central share for legacy waste, an amount of Rs. 868.49 crore has been released based on utilization of funds by ULBs.

Sanitation is a State subject under 7th schedule of the constitution. It is the responsibility of State/ULBs to plan, design, execute and operate sanitation projects in the urban areas of the country. MoHUA supplements by providing support to States/UTs through SBM-U by framing of policy, central financial assistance and technical support for safe sanitation, solid waste management, safe disposal in scientific landfills and legacy dumpsite remediation.

To support the cities to handle these projects in a timely and environmental friendly manner, Guidelines for Disposal of Legacy Waste by Central Pollution Control Board (CPCB), an Advisory on Landfill Reclamation and a model framework for segregation to manage Municipal Solid Waste (MSW) through segregation, reuse and recycling have been shared with States/UTs. Also a Model Procurement Document has been prepared by MoHUA and shared with all States to expedite the bidding process.

The major challenges faced by cities in efficient Municipal Solid Waste Management (MSWM) have been identified and accordingly various form of support are being provided by Government of India, inter-alia:

- i. Additional Central Assistance (ACA) at varying rates of 25%, 33% and 50% for different population category of cities for setting up of waste processing facilities such as compost, bio-methanation, waste-to-energy, Material Recovery Facility (MRF), Construction and Demolition Waste processing, etc to increase the waste processing rates.
- ii. Technical support is being provided by way of manuals, advisories, designs, protocols covering all aspects of SWM including planning, designing and operation and maintenance.
- iii. The Mission also encourages adoption of locally innovated, cost-effective solutions and business models in sanitation and solid waste management by small scale and private entrepreneurs and start-ups, through investments in RandD, technology challenges, and facilitation for inclusion in GeM, etc.
- iv. The 'SwachhSurvekshan' launched by Government has encouraged a spirit of healthy competition between cities to compete for achieving better position in this survey of the cleanliness in cities.
- v. Government has launched a 'Star Rating Protocol for Garbage Free Cities' to motivate cities to achieve garbage free status.

- vi. Funds for Capacity Building (CB) are provided to State and cities to create institutional capacity to effectively implement programmatic interventions to achieve mission objectives.
- vii. Funds for Information, Education and Communication(IEC) is also provided to State and cities to ensure awareness creation alongwith large scale citizen outreach to intensify 'Jan Andolan' and institutionalize swachh behavior and related set of actions, towards achieving the vision of Garbage Free cities.
- viii. MoHUA has issued National Behaviour Change Communication Framework to provide knowledge and awareness to States and ULBs on new mediums of engagement, approaches to various kinds of messaging, design of campaigns, and mobilizing diverse stakeholders through strategic collaboration/ partnerships to scale up initiatives.

Further, as informed by Department of Drinking Water and Sanitation, Ministry of Jal Shakti, the following steps have been taken/being taken to ensure community and participation in waste management :-

- Campaign "Swachhata Hi Sewa (SHS-2024) Campaign under the theme SwabhavSwachhata, SanskaarSwachhata, was organized from 17th September 2024 to 2nd October 2024, followed by Swachh Bharat Diwas to mark the conclusion of the Swachhata Hi Seva (SHS) 2024 campaign. A total of 30.91 crore People Participation has been reported during SHS.
- A series of campaigns has been started on MyGov to popularize the message of Swachh Bharat Mission-Grameen (SBM-G) Phase II at the

grassroots level viz, 7 Day Swachhata Challenge, Reel Contest for 10 Years of Swachh Bharat Mission, Article Writing Contest for Swachh Bharat: 10 Year Journey of Change, etc.

- Recently a campaign 'HamaraShauchalaya-HamaraSamman" has been organized from 19th November, 2024 to 10th December, 2024.

Phase-II of Swachh Bharat Mission (Grameen) is being implemented during the period from 2020-21 to 2024-25 with the aim to sustain Open Defecation Free (ODF) status and Solid and Liquid Waste Management (SLWM). Solid Waste Management (SWM) is important component of SBM (G). There is provision of Rs. 16 lakh per block for setting up of Plastic Waste Management Unit (PWMU) at block/district level. The following strategies have been adopted for Solid waste management in villages:

- i. Focus on household level segregation of wastes. Setting up of segregation and storage units at village level.
- ii. Provision for collection and transportation of waste from households. Funding provision for purchasing vehicles for transportation under the programme.
- iii. Management of bio degradable waste through household/community level compost pits, bio-gas plants.

So far Ministry of Rural Development is concerned, under Mahatma Gandhi National Rural Employment Guarantee Scheme, rural sanitation-related works, such as individual household latrines, school toilet units, Anganwadi toilets, either independently or in convergence with schemes of other government departments

and unskilled wage components for the construction of community sanitary complexes in convergence with the Swachh Bharat Mission (Grameen) to achieve 'open defecation free' status and solid and liquid waste management as per prescribed norms, are permissible activities.

Under Pradhan Mantri Gram Sadak Yojana (PMGSY), to promote cost-effective and fast construction, roads are being constructed using, *inter-alia*, waste materials like waste plastic, cold mix, geo-textiles, fly-ash, iron and copper slag etc., locally available materials and green technologies such as cold mix technology, cement concrete block, cell filled concrete, panelled cement concrete, and soil stabilization technologies like cement stabilization. These technologies lead to savings in aggregates/ fuel/ bitumen. The Ministry has also introduced one of the latest methodologies in the field of road construction called as Full Depth Reclamation (FDR). It is a sustainable technology for pavement rehabilitation, least cost alternative, and thinner surface course. It increases the structural capacity of new pavement by providing a stronger and more consistent base.

PATENT AND TRADEMARK APPLICATIONS

***310. SHRI SRIBHARAT MATHUKUMILLI:**

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

(a) the details of total number of applications received for obtaining patents and trademarks along with the approvals granted during the last two years;

(b) the details of patent filings and grants received from resident applicants for start ups, MSMEs, higher education institutions, research institutes, and filings from non-resident or foreign entities, sector-wise; and

(c) the details of legal enforceability of the patents granted and the measures in place to protect intellectual property rights effectively?

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI PIYUSH GOYAL):

(a): Details of patent and trademark applications filed and granted over the past two years are as under:

IP	2022-23		2023-24	
	Filed	Granted/ registered	Filed	Granted/ registered
Patents	82811	34134	92168	103057
Trade Marks	466580	231977	476089	279717

(b): Details of the sector-wise breakdown of patent filings and grants in the last two years are given in the enclosed **Statement**.

(c): The details of legal enforceability of the patents granted and the measures in place to protect intellectual property rights effectively are as under:

Legal enforceability of the patents

According to Section 11A of the Patents Act, 1970 (as amended), the patent owner enjoys the same privileges as if the patent were granted on the date of publication of the application. Therefore, patent owners can claim damages from the earlier of either the date of publication of the patent application or the date of

infringement. However, a suit for infringement can only be filed after the patent has been granted.

Patent owners can seek remedies such as damages to compensate for financial losses and injunctions to prevent further infringement. These remedies can be pursued through civil litigation in the appropriate courts, which include High Courts and specialized Commercial Courts. The remedies may include: (a) damages to compensate for economic losses, including royalties and other financial harm caused by infringement; (b) Injunctions—either temporary, to restrain the infringer during legal proceedings, or permanent, to prohibit further infringing activities following a court's final decision. These remedies play a vital role in ensuring effective protection of intellectual property and deterring unauthorized use of patented inventions.

However, India's patent enforcement system strikes a perfect balance by protecting patent owners' rights while safeguarding against misuse of the legal process. Patent holders can seek remedies like damages and injunctions for infringement, while individuals facing groundless threats of infringement can also seek reliefs, such as, declarations, injunctions, and damages under Section 106 of the Patents Act, 1970 (as amended). This balanced approach ensures robust protection of patent rights while preventing unjust legal actions.

Recent Measures to Protect Intellectual Property Rights

1. The Commercial Courts Act, 2015 has significantly expedited the adjudication of Intellectual Property Rights (IPR) cases in India. With strict deadlines, summary judgments, and case management hearings, the Act has

successfully streamlined the process, ensuring faster disposals and enhancing the efficiency of commercial courts. Further, High Courts have started establishing specialized Intellectual Property Divisions (IPDs) to streamline the handling of IP-related matters. As of now, three High Courts, Delhi High Court, Madras High Court and Calcutta High Court, have set up specialized IP divisions. The Commercial Courts system coupled with the establishment of Intellectual Property Divisions (IPDs), has significantly enhanced the protection of IP rights in India.

2. The Government has undertaken a series of steps to strengthen India's IP regime. These include, *inter alia*,

- National Intellectual Property Rights Policy to Foster a Dynamic, Vibrant, and Balanced IPR System
- Jan Vishwas Act to enhance the Ease of Living and Ease of Doing Business
- Amendments to IP Rules to Streamline Application Procedures, Eliminate Delays and Simplify the Grant/Registration Process
- Manpower Augmentation for Timely and Quality Public Service Delivery
- Modernization of IP Office and Implementation of Online Filing and Processing Systems
- Significant Fee Concessions for Startups, MSMEs, Educational Institutions and Natural persons
- Expansion of IP Education and Awareness Programs
- Expedited Patent Examination for Startups, MSMEs, Female Applicants, and Government Institutions/ Departments/ PSUs, Applicants Electing India as

International Search Authority (ISA) for International Applications filed under Patent Cooperation Treaty(PCT) etc.

- SIPP Scheme to facilitate protection of Patents, Trademark and Designs of interested Startups, and Indian innovators/ creators and educational institutes using the services of the Technology and Innovation Support Centers (TISCs) established in India
- Robust Grievance Redressal Mechanism.

STATEMENT**Sector-Wise Breakdown Of Patent Filings And Grants In The Last Two Years****RESIDENTS**

Sector	MSME				STARTUP				EDUCATIONAL INSTITUTES*				NATURAL PERSON				OTHER THAN NATURAL PERSON*				TOTAL			
	2022-2023		2023-2024		2022-2023		2023-2024		2022-2023		2023-2024		2022-2023		2023-2024		2022-2023		2023-2024		2022-2023		2023-2024	
	Filing	Granted	Filing	Granted	Filing	Granted	Filing	Granted	Filing	Granted	Filing	Granted	Filing	Granted	Filing	Granted	Filing	Granted	Filing	Granted	Filing	Granted	Filing	Granted
Chemistry	310	90	406	152	151	48	185	108	1882	290	2581	763	2043	459	2129	728	1390	1161	1533	1735	5776	2048	6834	3486
Polymer	19	8	25	7	23	7	25	8	207	24	337	90	174	48	189	64	186	178	157	254	609	265	733	423

Computer and Electronics	210	53	278	119	405	116	561	135	5224	67	8553	370	5315	302	5404	627	1067	914	1746	2179	12221	1452	16542	3430
Communication	30	18	65	36	80	23	72	26	657	11	815	78	804	57	535	149	247	219	544	523	1818	328	2031	812
Electrical	161	36	159	64	226	50	259	111	892	76	1362	319	872	147	870	467	413	436	624	1319	2564	745	3274	2280
Physics	42	14	37	31	78	23	69	41	948	53	1247	190	652	92	626	272	230	246	311	785	1950	428	2290	1319
Bio-Medical	97	25	101	48	142	40	179	69	1932	40	2637	247	1419	196	1497	526	207	125	304	697	3797	426	4718	1587
Mechanical	218	102	255	248	309	93	471	196	5305	138	4823	818	2258	675	2011	2045	1634	1358	1565	5557	9724	2366	9125	8864
Other Fields	242	51	2095	89	602	53	725	53	2108	104	951	413	1062	392	1170	766	828	578	1086	1557	4842	1178	6027	2878

Total	132 9	397	342 1	794	201 6	453	254 6	747	1915 5	803	233 06	328 8	1459 9	236 8	1443 1	564 4	6202	5215	7870	14606	4330 1	923 6	5157 4	2507 9
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**There is no separate category for research institutions as they may file either under the category of Educational*

Institutions or Other than natural persons.

NON-RESIDENT OR FOREIGN ENTITIES

Sector	2022-23	2023-24
Chemistry	5742	6199
Polymer	1330	1284
Computer and Electronics	7842	8535
Communication	7845	6655
Electrical	2605	3071
Physics	1486	1931
Bio-Medical	2113	2266
Mechanical	5816	6213
Other Fields	4731	4440
Total	39510	40594

राष्ट्रीय विकलांग वित्त एवं विकास निगम

***311. श्री जुगल किशोर:**

श्री जनार्दन मिश्रा:

क्या सामाजिक न्याय और अधिकारिता मंत्री यह बताने की कृपा करेंगे कि:

(क) पिछले पांच वर्षों के दौरान राष्ट्रीय विकलांग वित्त और विकास निगम (एनएचएफडीसी) द्वारा महाराष्ट्र सहित राज्य-वार कितने दिव्यांगजनों को वित्तीय सहायता प्रदान की गई है; और

(ख) क्या सरकार ने कभी एनएचएफडीसी के कामकाज की समीक्षा की है और यदि हां, तो तत्संबंधी ब्यौरा और निष्कर्ष क्या है?

सामाजिक न्याय और अधिकारिता मंत्री (डॉ. वीरेन्द्र कुमार):

(क) पिछले पांच वर्षों (2019-20 से 2023-24) के दौरान, इस विभाग के प्रशासनिक नियंत्रणाधीन केंद्रीय सार्वजनिक क्षेत्र के उपक्रम (सीपीएसयू) नेशनल दिव्यांगजन वित्त एवं विकास निगम (एनडीएफडीसी) द्वारा निगम की रियायती ऋण योजनाओं के तहत 88,133 दिव्यांगजनों को वित्तीय सहायता प्रदान की गई है। महाराष्ट्र सहित राज्यवार ब्यौरा संलग्न **विवरण** में दिया गया है।

(ख) जी हाँ, सर, सरकार एनडीएफडीसी के कामकाज की नियमित रूप से समीक्षा करती है। एनडीएफडीसी के निदेशक मंडल सीपीएसयू के कामकाज की समीक्षा करते हैं। समय-समय पर तृतीय पक्ष मूल्यांकन भी किया जाता है। समीक्षाओं के आधार पर निम्नलिखित पहल/संशोधन किए गए हैं;

- (i) निगम का नाम राष्ट्रीय दिव्यांगजन वित्त एवं विकास निगम (एनडीएफडीसी) कर दिया गया है।
- (ii) अक्टूबर, 2023 से, बिना किसी चूक के ऋण का समय पर ऋण चुकाने वाले लाभार्थियों को ब्याज दर में 1% की छूट दी गई है।
- (iii) ऋण सीमा को रु. 25.0 लाख से बढ़ाकर रु. 50.00 लाख किया गया है।
- (iv) शिक्षा ऋण पर ब्याज दर 9% प्रतिवर्ष से घटाकर 4% वार्षिक कर दी गई है।
- (v) सार्वजनिक क्षेत्र के अनेक बैंकों को दिव्यांगजनों को ऋण सहायता प्रदान करने के लिए शामिल किया गया है। इसके अतिरिक्त, 12 राज्यों में 17 क्षेत्रीय ग्रामीण बैंकों के साथ समझौता ज्ञापन (एमओए) पर हस्ताक्षर किए गए हैं।

विवरण

पिछले पाँच वर्षों के दौरान एनडीएफडीसी द्वारा वित्तीय सहायता प्रदान की गए दिव्यांगजनों की राज्यवार संख्या

	राज्यों/केंद्र शासित प्रदेशों के नाम	कुल दिव्यांगजन

1.	अरुणाचल प्रदेश	3
2.	आंध्र प्रदेश	11,603
3.	असम	38
4.	बिहार	5
5.	चंडीगढ़	68
6.	छत्तीसगढ़	120
7.	दिल्ली	233
8.	गुजरात	881
9.	हरियाणा	4,457
10.	हिमाचल प्रदेश	2,400
11.	जम्मू और कश्मीर	3,298
12.	झारखंड	263
13.	कर्नाटक	8
14.	केरल	9,815
15.	लक्ष्यद्वीप	63
16.	मध्य प्रदेश	151
17.	महाराष्ट्र	570
18.	मेघालय	150
19.	मिजोरम	67
20.	नागालैंड	2
21.	उड़ीसा	5
22.	पंजाब	580
23.	राजस्थान	5,223
24.	सिक्किम	221
25.	तमिलनाडु	35,003

26.	तेलंगाना	6,972
27.	त्रिपुरा	141
28.	उत्तर प्रदेश	5,744
29.	उत्तराखंड	45
30.	पश्चिम बंगाल	4
	कुल	88,133

पिछले पांच वर्षों के दौरान एनडीएफडीसी द्वारा वित्तीय सहायता प्रदान किए गए दिव्यांगजनों की राज्य-वार संख्या

PRODUCTION LINKED INCENTIVE SCHEME

***312. SHRI MITESH PATEL BAKABHAI:**

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) the specific strategies taken by the Government towards ensuring that the ProductionLinked Incentive (PLI) Scheme effectively supports Micro, Small and Medium Enterprises(MSMEs) in achieving the expected investment and production targets across the 14 key sectors,if so, the details thereof; and
- (b) the details of the financial allocation towards PLI Scheme for White Goods particularly?

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI PIYUSH GOYAL):

(a): Keeping in view India's vision of becoming 'Atmanirbhar', Production Linked Incentive (PLI) Schemes for 14 key sectors have been announced with an outlay of Rs. 1.97 lakh crore to enhance India's Manufacturing capabilities and Exports.

The 14 sectors are: (i) Mobile Manufacturing and Specified Electronic Components, (ii) Critical Key Starting Materials/Drug Intermediaries and Active Pharmaceutical Ingredients, (iii) Manufacturing of Medical Devices (iv) Automobiles and Auto Components, (v) Pharmaceuticals Drugs, (vi) Specialty Steel, (vii) Telecom and Networking Products, (viii) Electronic/ Technology Products, (ix) White Goods (ACs and LEDs), (x) Food Products, (xi) Textile Products: MMF segment and technical textiles, (xii) High efficiency solar PV modules, (xiii) Advanced Chemistry Cell (ACC) Battery, and (xiv) Drones and Drone Components.

The purpose of the PLI Schemes is to attract investments in key sectors and cutting-edge technology; ensure efficiency and bring economies of size and scale in the manufacturing sector and make Indian companies and manufacturers globally competitive. These schemes have the potential of significantly boosting production, employment and economic growth over the next five years or so.

The PLI scheme is expected to have a cascading effect on the country's MSME ecosystem. The anchor units that will be built in every sector are likely to set a new supplier/vendor base in the entire value chain. Most of these ancillary units are expected to be built in the MSME sector. Out of the 764 applications approved under various PLI Schemes till date, 176 applications under MSMEs category have been approved in sectors namely Bulk Drugs, Medical Devices, Pharma, Telecom, White Goods, Food Processing, Textiles and Drones.

(b): The PLI Scheme for White Goods has been approved with an outlay of Rs. 6,238 crore.

वस्त्र मिलों का कार्यकरण

***313. श्री राजकुमार रोट:** क्या

वस्त्र मंत्री यह बताने की कृपा करेंगे कि:

(क) राजस्थान, मध्य प्रदेश, छत्तीसगढ़ और गुजरात में कितनी वस्त्र मिल कार्यशील हैं;

(ख) उक्त मिलों में से वर्तमान में कौन-कौन सी और कितनी मिलें बंद हो चुकी हैं तथा इसके क्या कारण हैं;

(ग) बांसवाड़ा संसदीय निर्वाचन क्षेत्र के अंतर्गत डूंगरपुर और बांसवाड़ा जिलों में सरकारी और निजी क्षेत्र की कितनी मिलें कार्यशील हैं और सरकार द्वारा उक्त मिलों को कितनी राजसहायता प्रदान की गई है;

(घ) क्या सरकार का इन मिलों के बंद होने के कारण इन क्षेत्रों में उत्पन्न बेरोजगारी की समस्या के समाधान के लिए इन बंद मिलों को पुनः शुरू करने का प्रस्ताव है; और

(ङ) यदि हां, तो बंद मिलों को कब तक पुनः शुरू किए जाने की संभावना है?

वस्त्र मंत्री (श्री गिरिराज सिंह):

(क) और (ख): राजस्थान, मध्य प्रदेश, छत्तीसगढ़ और गुजरात में प्रचालनशील और गैर-प्रचालनशील मिलों का ब्यौरा (सांख्यिकी और कार्यक्रम कार्यान्वयन मंत्रालय के वार्षिक उद्योग सर्वेक्षण (एएसआई 2022-23) के अनुसार) संलग्न **विवरण** में दिया गया है। वस्त्र मिलों के समक्ष आने वाली मुख्य चुनौतियों में अन्य बातों के साथ-साथ आधुनिकीकरण की कमी, खराब प्रबंधन, लागत में वृद्धि, कार्यशील पूंजी की कमी आदि कारक शामिल हैं।

(ग): वार्षिक उद्योग सर्वेक्षण (एएसआई) 2022-23 के अनुसार, डूंगरपुर में 3 निजी मिलें और बांसवाड़ा जिले में 4 निजी मिलें हैं। इन जिलों में केंद्र सरकार की कोई मिल कार्यशील नहीं है।

सरकार, वस्त्र उद्योग में पूंजी निवेश सब्सिडीके रूप में वित्तीय सहायता प्रदान करने के लिए संशोधित प्रौद्योगिकी उन्नयन निधि योजना (एटीयूएफएस) क्रियान्वित कर रही है। इस योजना के तहत, बांसवाड़ा जिले में 3 इकाइयों को 93 लाख रुपये की सब्सिडी प्रदान की गई है।

(घ) और (ङ): सरकार ने वस्त्र क्षेत्र के विकास को बढ़ावा देने और रोजगार के अवसरों को बढ़ाने के लिए अनुकूल इको सिस्टम बनाने हेतु विभिन्न पहलें की हैं। मुख्य पहलें निम्नानुसार हैं:-

i) सरकार ने ग्रीनफील्ड/ब्राउनफील्ड स्थलों पर सात प्रधानमंत्री मेगा एकीकृत वस्त्र क्षेत्र और अपैरल (पीएम मित्र) पार्कों की स्थापना को मंजूरी प्रदान की है। इसका उद्देश्य वस्त्र उद्योग को वैश्विक स्तर पर प्रतिस्पर्धी बनाना, बड़े पैमाने पर निवेश आकर्षित करना और रोजगार सृजन को बढ़ावा देना है।

ii) सरकार ने देश में एमएमएफ अपैरल, एमएमएफ फैब्रिक्स और तकनीकी वस्त्र उत्पादों के उत्पादन को बढ़ावा देने के लिए वस्त्रों के लिए उत्पादन सम्बद्ध प्रोत्साहन (पीएलआई) योजना को मंजूरी दी है। इससे वस्त्र क्षेत्र को साइज और पैमाना प्राप्त करने और प्रतिस्पर्धी बनने में सक्षम बनाया जा सकेगा।

iii) सरकार ने भारत में तकनीकी वस्त्र क्षेत्र को बढ़ावा देने और विकसित करने के लिए राष्ट्रीय तकनीकी वस्त्र मिशन शुरू किया है। तकनीकी वस्त्र क्षेत्र में मौलिक (फंडामेंटल) और अप्लाइड दोनों तरह के अनुसंधान और संवर्धन एवं बाजार विकास गतिविधियों के माध्यम से तकनीकी वस्त्रों के प्रभाव को बढ़ाया गया। तकनीकी वस्त्रों के क्षेत्र में कुशल और शिक्षित जनशक्ति तैयार करने हेतु अनुसंधान तथा विकास के लिए निधि आवंटित की गई है।

iv) इसके अलावा, सरकार विभिन्न योजनाएं लागू कर रही है जैसे कि समर्थ - वस्त्र क्षेत्र में क्षमता निर्माण योजना, जूट (आईसीएआरई - उन्नत खेती और उन्नत प्रक्रिया प्रक्रिया), सिल्क समग्र 2.0, राष्ट्रीय हथकरघा विकास कार्यक्रम, राष्ट्रीय हस्तशिल्प विकास कार्यक्रम, एकीकृत ऊन विकास कार्यक्रम (आईडब्ल्यूडीपी) आदि जो विशेष रूप से देश में स्वदेशी वस्त्र क्षेत्र के संवर्धन और विकास के लिए क्रियान्वित किए जा रहे हैं।

विवरण

चार राज्यों (मध्य प्रदेश, गुजरात, छत्तीसगढ़, राजस्थान) में प्रचालनशील और गैर-प्रचालनशील मिलों सहित कुल मिलों का ब्यौरा

राज्य	कुल मिलें	प्रचालनशील मिलें	गैर-प्रचालनशील मिलें
मध्य प्रदेश	237	224	13
गुजरात	3,481	2,544	937
छत्तीसगढ़	27	27	0
राजस्थान	1,779	1,633	146

* वार्षिक उद्योग सर्वेक्षण (एसआई) 2022-23 के अनुसार

बीपीएल परिवारों के लिए छात्रवृत्ति

***314. श्रीमती कलाबेन मोहनभाई देलकर:**

श्री ज्ञानेश्वर पाटील:

क्या सामाजिक न्याय और अधिकारिता मंत्री यह बताने की कृपा करेंगे कि:

(क) दादरा और नागर हवेली तथा मध्य प्रदेश में पिछले तीन वर्षों के दौरान विभिन्न योजनाओं के तहत गरीबी रेखा से नीचे (बीपीएल) जीवनयापन करने वाले परिवारों के व्यक्तियों को प्रदान की गई छात्रवृत्तियों की संख्या का ब्यौरा क्या है;

(ख) पिछले तीन वर्षों के दौरान दादरा और नागर हवेली तथा मध्य प्रदेश में उक्त योजनाओं के तहत छात्रवृत्ति के लाभार्थी योजनावार और जिलावार कितने हैं; और

(ग) दादरा और नागर हवेली तथा मध्य प्रदेश सहित देश में उक्त योजनाओं को सुचारू रूप से चलाने के लिए सरकार द्वारा क्या उपाय किए गए हैं?

सामाजिक न्याय और अधिकारिता मंत्री (डॉ. वीरेन्द्र कुमार):

(क): सामाजिक न्याय और अधिकारिता विभाग का अधिदेश अनुसूचित जातियों, अन्य पिछड़े वर्गों, वरिष्ठ नागरिकों, मद्यपान तथा नशीले पदार्थों के सेवन के पीड़ितों, सफाई कर्मियों, ट्रांसजेंडर व्यक्तियों, भिखारियों, विमुक्त तथा घुमंतू जनजातियों, आर्थिक रूप से पिछड़े वर्गों, आर्थिक रूप से कमजोर वर्गों सहित समाज के सामाजिक, शैक्षिक तथा आर्थिक रूप से लाभवंचित लोगों के सबसे गरीब परिवारों के कल्याण का ध्यान रखना है।

इस विभाग द्वारा विशेष रूप से गरीबी रेखा से नीचे की श्रेणी के लिए कोई स्कीम कार्यान्वित नहीं की जा रही है। तथापि, सामाजिक न्याय और अधिकारिता विभाग अनुसूचित जाति के छात्रों के लिए मैट्रिकोत्तर छात्रवृत्ति, अनुसूचित जातियों तथा अन्य के लिए मैट्रिकपूर्व छात्रवृत्ति, यंग अचीवर्स हेतु उच्च शिक्षा के लिए छात्रवृत्ति (श्रेयस-एससी), अन्य पिछड़े वर्गों, आर्थिक रूप से पिछड़े वर्गों तथा विमुक्त जनजातियों के छात्रों के लिए वाइब्रेंट इंडिया हेतु पीएम यंग अचीवर्स स्कॉलरशिप अवार्ड स्कीम (पीएम-यशस्वी), यंग अचीवर्स हेतु उच्च शिक्षा के लिए छात्रवृत्ति (श्रेयस-बीसी) कार्यान्वित कर रहा है, जिनके अंतर्गत छात्रों को छात्रवृत्ति प्रदान की जाती है।

(ख): अनुसूचित जाति के छात्रों के लिए मैट्रिक-पूर्व और मैट्रिकोत्तर छात्रवृत्ति योजना को छोड़कर उपर्युक्त योजनाओं के संबंध में राज्य/संघ राज्य क्षेत्र मध्य प्रदेश और दादरा और नागर हवेली एवं दमन और दीव में लाभार्थियों की संख्या का जिला-वार ब्यौरा नहीं रखा जाता है। पिछले तीन वर्षों के दौरान मध्य प्रदेश और दादरा और नागर हवेली एवं दमन और दीव राज्य/संघ राज्य क्षेत्र में लाभार्थियों की संख्या का योजना-वार ब्यौरा संलग्न **विवरण** में दिया गया है।

(ग): मध्य प्रदेश और दादरा और नागर हवेली एवं दमन और दीव राज्य/संघ राज्य क्षेत्र सहित देश में उपर्युक्त योजनाओं को सुचारू रूप से चलाने के लिए निम्नलिखित कदम उठाए गए हैं:

(i) दादरा और नागर हवेली तथा दमन और दीव और मध्य प्रदेश सहित राष्ट्रीय छात्रवृत्ति पोर्टल पर शामिल राज्यों/संघ राज्य क्षेत्रों के लिए नियमित रूप से हैंडहोल्डिंग बैठकें/कार्यशालाएं;

(ii) अधिकतम कवरेज के लिए दादरा और नागर हवेली तथा दमन और दीव और मध्य प्रदेश सहित राज्यों/संघ राज्य क्षेत्रों में राष्ट्रीय स्तर पर प्रमुख समाचारों पत्रों के साथ-साथ क्षेत्रीय भाषाओं में हिन्दी और अंग्रेजी में विज्ञापनों का प्रकाशन;

(iii) अधिक पारदर्शिता, दोहराव तथा संस्थानों द्वारा गलत दावों पर नियंत्रण सुनिश्चित करने के लिए शुरू से अंत तक ऑनलाइन प्रक्रिया, ऑनलाइन लेन-देन के माध्यम से पात्रता दस्तावेजों का सत्यापन; तथा

(iv) प्रत्यक्ष लाभ अंतरण के माध्यम से छात्रों के आधार-आधारित बैंक खातों में केन्द्रीय हिस्सेदारी सीधा जारी की जा रही है।

(v) स्कीमों के सफल कार्यान्वयन के लिए सरकार कई कदम उठाती है जैसे विभाग द्वारा अनिवार्य वार्षिक निरीक्षण, उपयोगिता प्रमाण-पत्र की अनिवार्य प्रस्तुति तथा राष्ट्रीय, राज्य स्तरों पर बैठकों के आयोजन के माध्यम से आवधिक समीक्षा तथा फील्ड दौर। इस विभाग से निधियां प्राप्त करने वाले सभी संस्थानों के कार्यकरण की नियमित निगरानी के लिए विभाग में परियोजना निगरानी इकाई की भी स्थापना की गई है। यह विभाग तृतीय पक्ष मूल्यांकन अध्ययनों के माध्यम से स्कीमों के कार्यान्वयन की आवधिक समीक्षा भी करता है। अध्ययनों से पता चला है कि ये स्कीमों वांछित उद्देश्य प्राप्त कर रही हैं तथा इन अध्ययनों ने स्कीमों को जारी रखने की सिफारिश की है।

विवरण

i. अनुसूचित जाति के छात्रों के लिए मैट्रिकोत्तर छात्रवृत्ति योजना

राज्य का नाम	जिले का नाम	वित्त वर्ष 2021-22 के दौरान लाभार्थियों की संख्या	वित्त वर्ष 2022-23 के दौरान लाभार्थियों की संख्या	वित्त वर्ष 2023-24 के दौरान लाभार्थियों की संख्या
मध्य प्रदेश	आगरमालवा	3857	2741	2642
	अलीराजपुर	665	585	512
	अनुपपुर	3136	2876	2671
	अशोकनगर	6817	5653	4977
	बालाघाट	8039	6684	5718
	बड़वानी	2331	2066	1714
	बेतुल	10243	8386	7185
	भिंड	14137	11169	9247
	भोपाल	18755	10661	8488
	बुरहानपुर	2109	1800	1569
	छतरपुर	20050	17138	16238
	छिंदवाड़ा	15238	12714	10290

दमोह	11221	8834	7062
दतिया	8444	7105	6404
देवास	14019	10722	9012
धार	6115	5312	4424
डिंडोरी	2307	2404	2203
गुना	7992	5918	4702
ग्वालियर	18704	15877	13710
हरदा	5461	4717	4103
होशंगाबाद	11079	9302	7584
इंदौर	24554	17624	15119
जबलपुर	11479	9263	8179
झाबुआ	679	705	590
कटनी	5328	4153	3847
खंडवा (पूर्वी निमाड़)	6063	5660	4984
खरगोन	8618	7317	6381
मंडला	2715	2475	2174
मन्दसौर	8349	6843	6368
मुरैना	14316	12085	9684
नरसिंहपुर	9021	8441	7671
नीमच	4506	3368	3159
निवाड़ी	2253	120	62
पन्ना	9530	8330	7571
रायसेन	9285	8084	6797
राजगढ़	11226	8961	7560
रतलाम	6143	4543	4141
रीवा	15231	13366	11365
सागर	23012	17927	14319
सतना	22030	18391	15535
सीहोर	15860	12877	11530
सिवनी	7928	6922	6070
शाहडोल	4160	3508	3135
शाजापुर	11108	7936	6822

	शुुडुडु	3447	3171	2664
	शुवडुडु	11488	9574	7801
	सुडुडु	4900	4427	4052
	सुडुडु	4051	3261	2876
	डुकडुडु	15559	13516	10849
	उऑऑऑ	16936	12785	11376
	उडरुडु	2727	2302	1899
	वुडुडु	13357	10788	9467
दुदरु	दुदरु और	49	संघ ररऑऑ ऑऑऑऑ ने ऑऑऑ डरुडु सरुडुऑऑ नरुडु ऑऑऑ ऑऑऑ	
और	नरुडु हवेलु	32		
नरुडु	दडन	17		
हवेलु	दुव			
तथर				
दडन				
और दुव				
	कुल	496676	401387	344502

ii. अनुसूऑऑ ऑऑऑऑ ऑऑ ऑऑऑऑ ऑऑ ऑऑऑऑ-डुव ऑऑऑऑ ऑऑऑऑ ऑऑऑऑ

ररऑऑ ऑऑ ऑऑ	ऑऑऑ ऑऑ ऑऑ	वुऑऑ वरुष 2021-22 के दुरररन लरुडुऑऑऑऑ ऑऑऑ ऑऑऑऑ	वुऑऑ वरुष 2022-23 के दुरररन लरुडुऑऑऑऑ ऑऑऑ ऑऑऑऑ	वुऑऑ वरुष 2023-24 के दुरररन लरुडुऑऑऑऑ ऑऑऑ ऑऑऑऑ
डुधु डुरदुश	ररगडुडु	इस वुडुडु ऑऑ ऑऑऑऑ नरुडु ऑऑऑऑ	1216	1171
	रुलुडुऑऑऑऑ		226	170
	रनुडुडु		1218	1108
	रशुकनगर		1968	1864
	डरुलरघरुऑऑ		1874	1565
	डडुवरुनु		958	888
	डुतुल		2636	2429
	डुडुडु		3750	3094
	डुडुडु		1753	1536
	डुरुहरनुडु		1045	1025
	ऑऑऑऑ		6867	6489

छिंदवाडा	3835	3425
दमोह	4014	3399
दतिया	2348	1990
देवास	3531	2945
धार	2231	1927
डिंडोरी	1121	1085
गुना	1891	1768
ग्वालियर	4606	4042
हरदा	1414	1138
होशंगाबाद	2885	2693
इंदौर	4187	3887
जबलपुर	3467	3093
झाबुआ	256	247
कटनी	2004	1843
खंडवा (पूर्वी निमाड़)	2404	2122
खरगोन	2970	2742
मंडला	961	958
मन्दसौर	3680	3201
मुरैना	4852	4174
नरसिंहपुर	3590	3194
नीमच	1561	1352
निवाड़ी	12	7
पन्ना	3479	3342
रायसेन	2204	1872
राजगढ़	2542	1736
रतलाम	2118	2007
रीवा	4452	4241
सागर	7484	5693
सतना	4568	3804
सीहोर	4632	3937
सिवनी	2379	2091
शाहडोल	1548	1387

	शाजापुर		2839	2274
	श्यापुर		1114	887
	शिवपुरी		3347	3001
	सीधी		2155	2066
	सिंगरौली		1287	1062
	टीकमगढ़		4063	3559
	उज्जैन		4770	3946
	उमरिया		986	821
	विदिशा		3436	2659
दादरा और नागर हवेली तथा दमन और दीव	दादरा और नागर हवेली		7	8
	दमन		10	2
	दीव		2	4
कुल			140753	122970

iii. ओबीसी और अन्यो के लिए वाइब्रेट इंडिया हेतु पीएम यंग अचीवर्स स्कॉलरशिप अवार्ड योजना (पीएम-यशस्वी)

स्कीम	मध्य प्रदेश			दादरा और नागरहवेली तथा दमन और दीव		
	2021-22	2022-23	2023-24	2021-22	2022-23	2023-24
ओबीसी, ईबीसी और डीएनटी छात्रों के लिए मैट्रिक-पूर्व छात्रवृत्ति	0	0	0	1375	341	0
ओबीसी, ईबीसी और डीएनटी छात्रों के लिए मैट्रिकोत्तर छात्रवृत्ति	0.77 लाख	0.76 लाख	0	479	341	597
ओबीसी/ईबीसी/डीएनटी छात्रों के लिए स्कूलों में टॉप क्लास शिक्षा	योजना वर्ष 2022-23 से लागू की जा रही है	191	622	योजना वर्ष 2022-23 से लागू की जा रही है	0	0

ओबीसी/ईबीसी/डीएनटी छात्रों के लिए कॉलेजों में टॉप क्लास शिक्षा	योजना वर्ष 2023-24 से लागू की जा रही है	232	योजना वर्ष 2023-24 से लागू की जा रही है	1
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iv. ओबीसी और अन्य के लिए यंग अचीवर्स हेतु उच्च शिक्षा के लिए छात्रवृत्ति (श्रेयस)

स्कीम	मध्य प्रदेश			दादरा और नागरहवेली तथा दमन और दीव		
	2021-22	2022-23	2023-24	2021-22	2022-23	2023-24
ओबीसी उम्मीदवारों के लिए राष्ट्रीय फेलोशिप	53	48	61	0	0	1
ओबीसी/ईबीसी के छात्रों हेतु ओवरसीज अध्ययन के लिए शैक्षिक ऋण पर ब्याज सब्सिडी की डॉ. अंबेडकर केंद्रीय क्षेत्र की योजना	115	81	51	2	1	1

*केन्द्रीय क्षेत्र की योजना होने के कारण, राज्यवार एवं जिलावार निधियां आवंटित नहीं की जाती हैं।

v. यंग अचीवर्स हेतु उच्च शिक्षा के लिए छात्रवृत्ति (श्रेयस-एससी)

अनुसूचित जातियों के लिए टॉप क्लास शिक्षा (टीसीएस):

वित्तीय वर्ष	लाभार्थियों की संख्या
2021-22	4544
2022-23	4171
2023-24	3969

*केन्द्रीय क्षेत्र की योजना होने के कारण, राज्यवार एवं जिलावार निधियां आवंटित नहीं की जाती हैं।

अनुसूचित जातियों के लिए राष्ट्रीय ओवरसीज छात्रवृत्ति (एनओएस)

वित्तीय वर्ष	एनओएस का लाभ उठाने वाले छात्रों की संख्या
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2021-22	98
2022-23	98
2023-24	113

*केन्द्रीय क्षेत्र की योजना होने के कारण, राज्यवार एवं जिलावार निधियां आवंटित नहीं की जाती हैं।

अनुसूचित जाति के छात्रों के लिए राष्ट्रीय फेलोशिप:

वित्तीय वर्ष	लाभार्थियों की संख्या
2021-22	3706
2022-23	3608
2023-24	4166

*केन्द्रीय क्षेत्र की योजना होने के कारण, राज्यवार एवं जिलावार निधियां आवंटित नहीं की जाती हैं।

एससी और ओबीसी छात्रों के लिए निःशुल्क कोचिंग योजना:

वित्तीय वर्ष	लाभार्थियों की संख्या
2021-22	1761
2022-23	558
2023-24	223

*केन्द्रीय क्षेत्र की योजना होने के कारण, राज्यवार एवं जिलावार निधियां आवंटित नहीं की जाती हैं।

WELFARE OF SCHEDULED CASTES

*315. SHRI ARUN BHARTI:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

(a) the total funds allocated under various schemes for the welfare of Scheduled Castes (SCs) in the Jamui Parliamentary Constituency during the last five years;

(b) the details of educational initiatives including scholarships, residential schools and skill development programs implemented for the upliftment of SCs in Jamui;

(c) the status of implementation of SC welfare schemes such as Scheduled Caste Sub-Plan (SCSP) and Stand-Up India, specifically in Jamui along with the number of beneficiaries;

(d) whether the Government has identified specific challenges faced by the SC communities in Jamui, such as access to education, healthcare or employment and if so, the measures being taken to address these issues; and

(e) the details of any special projects or plans proposed to improve the socio-economic condition of SCs in Jamui in the coming years?

**THE MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT
(DR.VIRENDRA KUMAR):**

(a) The funds allocated by Department of Social Justice and Empowerment (DoSJE) to Bihar under various schemes for the welfare of Scheduled Castes (SCs) during the last five years is as under:-

S.No.	Schemes	Funds released (in Rs. Crores)
1.	Development Action Plan for Scheduled Castes (DAPSC)	1,165.58
2.	Pre-Matric Scholarship scheme for SCs and others	160.85
3.	Post-Matric Scholarship scheme for SCs	70.93
4.	Pradhan MantriAnusuchitJaatiAbhyudayYojana (PM-AJAY)	56.53

5.	Scheme for Residential Education for Students in High Schools in Targeted Areas (SHRESHTA)	5.81
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Funds released under SHREYAS during the last three years i.e 2021-22 to 2023-24 for the State of Bihar is Rs. 21.36 Cr.

District-wise allocation in respect of all the Schemes implemented by this Department is not maintained. However, District-wise data in respect of Post-Matric Scholarship Scheme for SCs and Pre-Matric Scholarship scheme for SCs and others are as under:

Under Post-Matric Scholarship Scheme for SC students for the Academic Year 2021-22, 2022-23 and 2023-24, the Central Share of Rs 2.71 Crores has been disbursed to 9,993 beneficiaries in Jamui, Munger and Sheikhpura districts.

Under the Pre-Matric Scholarship Scheme for SC students, for the Academic Year 2022-23 and 2023-24, the Central Share of Rs 1.19 Crores has been disbursed to 11,063 beneficiaries in Jamui, Munger and Sheikhpura districts.

(b) The Schemes of DoSJE for educational initiatives including scholarships, residential schools and skill development programs implemented for the upliftment of SCs in the country including Jamui Parliamentary Constituency are as under:-

- 1.Pre-Matric Scholarship Scheme for SCs and others
- 2.Post-Matric Scholarship Scheme for SCs
3. Scholarships for Higher Education for Young Achievers (SHREYAS) for Scheduled Castes (SCs)

4. Scheme for Residential Education for Students in High Schools in Targeted Areas (SHRESHTA)
5. Development Action Plan for Scheduled Castes (DAPSC) [erstwhile AWSC/SCSP/SCP]
6. Pradhan MantriAnusuchitJaatiAbhyudayYojana (PM-AJAY)
7. Pradhan MantriDakshataAurKushaltaSampannHitgrahi (PM-DAKSH)

Funds under the schemes of Ministry of Skill Development and Entrepreneurship, MSDE (such as Pradhan Mantri Kaushal VikasYojana (PMKVY), Jan ShikshanSansthan (JSS) Scheme, National Apprenticeship Promotion Scheme (NAPS), Craftsmen Training Scheme (CTS))are not released directly to the districts. Funds under PMKVY and JSS are released to Implementing Agencies for meeting the cost of training as per prescribed cost norms. Under NAPS, stipend support is released to beneficiaries through DBT. Day to day administration as well as financial control in respect of ITIs lies with the respective State Government/ UT Administration.

Details of the all category candidates and Scheduled Caste candidates trained/engaged/enrolled under above scheme of MSDE across India and in Jamui Constituency are as under:

Scheme	Pan India (All Categories)	Pan India Scheduled Castes (SC)	Jamui Constituency (All Categories candidates in Munger, Sheikhpura and Jamui districts)
PMKVY (since	157.55 Lakh	20.79 Lakh	48,224

2015-16 to 31.10.2024)			
JSS (since 2018- 19 to 31.10.2024)	27.35 Lakh	7.01 Lakh	5,752
NAPS (since 2018-19 to 31.10.2024)	33.69 Lakh	4.06 Lakh	1,966
CTS/ITI (2018-19 to 2023- 24)	79.57 Lakh	17.65 Lakh	5,477

The Scheme details are given in the enclosed **Statement**.

(c) The Scheduled Castes Sub-Plan (SCSP) was envisaged to help the poor SC families through composite income generating welfare and developmental schemes with the clear objective of their overall development and bridging the gap of Socio-Economic conditions of the SCs. As per Budget announcement for 2017-18, the nomenclature of Scheduled Caste Sub Plan was changed to Allocation for Welfare of Scheduled Castes and currently it is known as Developmental Action Plan for Scheduled Castes (DAPSC). Under DAPSC, presently, 39 Ministries/Departments are allocating funds across 233 schemes. The year-wise allocation and expenditure for the last seven years, are given in the enclosed **Statement**. The district wise data is not maintained under DAPSC.

Department of Financial Services has informed that the Stand-Up India (SUI) Scheme was launched by the Ministry of Finance on 05.04.2016 and has been extended up to the year 2025. The objective of the Scheme is to facilitate loans from Scheduled Commercial Banks (SCBs) of value between Rs. 10 lakh and Rs. 1 crore to at least one Scheduled Caste (SC) or Scheduled Tribe (ST)

borrower and one Women borrower per bank branch for setting up greenfield enterprise in manufacturing, services or trading sector including activities allied to agriculture. The scheme has facilitated over 2.51 lakh loans to SC/ST and Women entrepreneurs across the country, out of which a total of 46,015 loans have been sanctioned to SC entrepreneurs as on 31.10.2024. Further, a total of 79 loans have been sanctioned in District Jamui (Bihar) including 11 loans to SC entrepreneurs since inception of the Scheme as on 31.10.2024.

SUPI Data as on 31.10.2024 since inception									
(Amt. Rs. Crore)									
S. No.	State Name/ District Name	SC		ST		Women		Total	
		No Of A/Cs	Sanctioned Amt	No Of A/Cs	Sanctioned Amt	No Of A/Cs	Sanctioned Amt	No Of A/Cs	Sanctioned Amt
	BIHAR								
1	JAMUI	11	1.83	2	0.24	66	12.46	79	14.53
2	MUNGER	17	2.57	0	0	111	21.15	128	23.72
3	SHEIKHP URA	18	2.88	2	0.71	46	8.67	66	12.26
	Out of Above	SC Women		ST Women					
		No Of A/Cs	Sanctioned Amt	No Of A/Cs	Sanctioned Amt				
1	JAMUI	7	1.29	0	0				
2	MUNGER	9	1.28	0	0				
3	SHEIKHP URA	10	1.44	1	0.55				

(d) For the welfare of SCs, DoSJE has Schemes and programs for Economic, Social and Educational empowerment. In addition, and apart from educational schemes, various other schemes implemented by this Department are detailed above in part (a) of the reply.

While under DAPSC, the 39 Ministries/Departments are allocating funds across 233 schemes which includes access to roads, education, healthcare, electricity, drinking water etc. These schemes cover the whole of country including Bihar for socio-economic and infrastructure development of SCs communities.

Under Dr. Ambedkar Medical Aid Scheme the Physical and Financial Achievement of Last three years' in the State of Bihar is as tabulated below:

S.No.	Year					
	2021-2022		2022-2023		2023-2024	
	Physical	Financial	Physical	Financial	Physical	Financial
1.	01	1.75	02	3.50	02	2.35

Under Ayushman Bharat Mission, the status of Ayushman Bharat Card- Till Date is as below:

S.No	Item	No of Cards Issued till Date
1	Total No. of Health Cards issued in Bihar so far	3,63,29,638
2	Total No. of Health Cards issued in Jamui District so far	6,07,118
3	Total No. of Health Cards issued in Munger District so far	4,33,882
4	Total No. of Health Cards issued in Sheikhpura District so far	2,31,547

Under Jal Jeevan Mission, status - Till Date is as given below:

S.No	Item	No. of Households provided with tap water connection
1	Total No. of Households provided with tap water connection in Bihar so far	1,60,35,717
2	Total No. of Households provided with tap water connection in Jamui District so far	2,34,818
3	Total No. of Households provided with tap water connection in Munger District so far	1,72,603
4	Total No. of Households provided with tap water connection in Sheikhpura District so far	1,06,129

(e) The schemes mentioned at point (b) above are implemented across various States including Bihar.

STATEMENT

1. Pre-Matric Scholarship Scheme for SCs and others: The Scheme aims to support, parents of children belonging to Scheduled Caste and other disadvantaged categories for education of their wards studying at the Pre-Matric stage so that their participation improves, the incidence of drop-out especially in the transition from the primary to the next level and elementary to the secondary stage is minimized.

Component 1 of this Scheme is for SC students studying in class IX and X whose Parent/Guardian's annual income does not exceed Rs. 2.50 lakh.

Component 2 of this Scheme is for children of classes I to X of parents/guardians engaged in Unclean and hazardous Occupation. There are no income criteria under this Component.

The rate of scholarship (in Rs.):

Components	Day Scholars	Hosteller
Comp-I	3,500	7,000
Comp-II	3,500	8,000

In addition, a 10% extra allowance for Divyang (Disabled) students

From 2022-23 Pre-Matric Scholarship Scheme is implemented on Direct Beneficiary Transfer (DBT) mode wherein the Central share of scholarship amount is released directly into the Aadhaar seeded bank account of the beneficiary. The Central share is released after the States/UTs disburse their share and push the paid data to National Scholarship Portal (NSP).

Status of release under Pre-Matric Scholarships for SCs and Others

Year	Central Assistance released (Rs. In Cr)	Beneficiaries
2019-20	55.50	3,07,048
2020-21	Previous year's Utilization Certificate (UC) not received, hence no funds were released from Govt. of India	
2021-22	75.34	4,73,106
2022-23	14.26	1,32,127
2023-24	15.75	1,46,660
Total	160.85	10,58,941

2. Post-Matric Scholarship Scheme for SCs: The objective of the Scheme is to appreciably increase the Gross Enrolment Ratio of SC students in higher education. This Scheme is for SC students whose Parents'/Guardians' annual

income from all sources do not exceed Rs. 2,50,000/- (Rupees Two lakh Fifty thousand only).

The scholarship amount includes the following two components:

- (i) Compulsory non-refundable fees including tuition fee, as fixed by the Fee Fixation/Rationalization Committee of the State Government
- (ii) Academic allowance

Category of courses	Yearly (in Rs)	
	Hostellers	Day Scholars
Group 1: Degree and Post Graduate level professional courses	13,500	7,000
Group 2: Other Professional Courses leading to Degree, Diploma, Certificate	9,500	6,500
Group 3: Graduate and Post Graduate courses not covered under Group I and Group II	6,000	3,000
Group 4: All post-matriculation (Post Class X level) non-degree courses	4,000	2,500

*In addition, a 10% extra allowance for Divyang (Disabled) students

W.e.f 2021-22 Post Matric Scholarship Scheme for SC students is implemented on DBT mode wherein the scholarship amount is released directly into the bank account of the beneficiary. The Central share is released after the States/UTs disburse their share and push the paid data to NSP.

Status of release under Post Matric Scholarship Scheme for SC students

Year	Central Assistance released (Rs. In Cr)	Beneficiaries
2019-20	Demand from the State Govt. was within Committed Liability, hence no funds were released from Govt. of India	
2020-21	47.83	78,181
2021-22	0 (No State share data was pushed by the State Govt. to National Scholarship Portal)	
2022-23	9.20	11,140
2023-24	13.90	8,426
Total	70.93	97,747

3. Scholarships for Higher Education for Young Achievers (SHREYAS) for Scheduled Castes (SCs): The Central Sector Umbrella Scheme of “Scholarships for Higher Education for Young Achievers (SHREYAS) for Scheduled Castes (SCs)” comprises of 4 sub-Schemes namely Top-Class Scholarship Scheme for SC students (TCS), Free Coaching Scheme for SC and OBC students (FCS), National Overseas Scholarship Scheme for Scheduled Castes etc. (NOS), National Fellowship for Scheduled Caste students (NFSC) to provide scholarships to students belonging to Scheduled Caste (SC) category.

4. Residential Education for Students in High Schools in Targeted Areas (SHRESHTA): The **Central Sector** Scheme namely Assistance to NGOs/VOs working for welfare of SCs is being implemented since 1953. The scheme was revised in 2021-22 and renamed as Scheme for Residential Education for Students in High Schools in Targeted Areas (SHRESHTA).

The objectives of “The Scheme for Residential Education for Students in High Schools in Targeted Areas (SHRESHTA)” is to enhance the reach of development intervention of the Government and to fill the gap in service deficient Scheduled Caste (SC) dominant areas, in the sector of education through the efforts of grant-in-aid to the institutions (run by NGOs) and residential high schools offering high quality education.

The Scheme aims to provide environment for education and socio-economic upliftment of the Scheduled Castes (SCs). Further, the Scheme provides easier access to the bright SC students to study in the best schools in the country, thereby securing their future opportunities.

The Scheme is being implemented in two Modes.

Mode-I: Selection of maximum 3000 meritorious SC students (tentative 1500 for 9th class and 1500 for 11th class) through National Testing Agency (NTA) exam for admission in class 9th and 11th in best residential schools affiliated by CBSE/State Boards. The admission in schools would be based on the merit, as obtained in the nation-wide test and as per choice of schools by the students across the country through web-based counselling system.

Mode-II: Financial Assistance to the projects of Non- Residential Schools/ Residential Schools and Hostels run by NGOs at Primary and Secondary level for SC beneficiaries.

5. Development Action Plan for Scheduled Castes (DAPSC) [erstwhile Scheduled Castes Sub-Plan (SCSP)/ Special Component Plan (SCP)]

No. of Schemes	296	314	338	328	312	286	250	233
No. of Depts./ Ministries	26	30	35	37	38	39	39	39
DAPSC/SCSP Allocation	52719.00	62473.86	72936.29	82707.51	139956.42	152604.29	146861.08	166147.75 (B.E.)
Actual Expenditure	48200.79	52655.37	61894.10	62785.16	123009.63	138639.28	135178.59	74209.59
%age	91.43	84.28	84.86	75.91	87.89	90.85	92.05	44.66 (B.E)

An on-line data capturing software **e-utthaan** is there for capturing on-line data from overall 39 DAPSC obligated Ministries/Departments on the financial, physical and outcome based monitoring indicators. This software has been linked with Public Financial Management System (PFMS) and is being monitored on real time basis.

6. Pradhan MantriAnusuchitJaatiAbhyudayYojana (PM-AJAY) Scheme objectives are:

- a. To reduce poverty of the SC communities by generation of additional employment opportunities through skill development, income generating schemes and other initiatives.
- b. To improve socio-economic developmental indicators by ensuring adequate infrastructure and requisite services in the SC dominated villages.
- c. To increase literacy and encourage enrolment of SCs in schools and higher educational institutions by providing adequate residential facilities in quality institutions, as well as residential schools where required,

especially in the aspirational districts/ SC dominated blocks and elsewhere in India.

The villages having more than 40% SC population and a total population of 500 or more are eligible for selection under the Scheme. The selected villages are saturated with identified 50 Socio-Economic developmental indicators under 10 domains namely Drinking Water and Sanitation, Education, Health and Nutrition, Social Security, Rural Roads and Housing, Electricity and Clean Fuel, Agricultural Practices, Financial Inclusion, Digitization, Livelihood and Skill Development, which are the minimum requirements for any person residing in a village.

Since 2021-22, a total number of 46 hostels have been sanctioned for 5185 beneficiaries and an amount of Rs. 126.30 crores have been released under the Hostel Component of PM-AJAY.

7. Pradhan Mantri Dakshata Aur Kushalata Sampanna Hitgrahi (PM-DAKSH) Yojana, a Central Sector Scheme was launched during 2020-21. The main objective of this scheme is economic empowerment of socially, educationally and economically backward classes. Most of the persons from the target group are having minimal economic assets; therefore, provision of training and enhancing their competencies is essential for economic empowerment /upliftment of these marginalized target groups.

The scheme covers OBCs, EBCs, DNTs, SCs, and SafaiKaramcharis including waster pickers. The focus of the Scheme is to provide high quality skills through good quality institutions so that the training can result in finding jobs or self-

employment for the target groups for their socio- economic development. The criterion for selection is age: 18-45 years, annual family income for OBC and EWS candidates should be below Rs. 3.00 lakh, There is no income limit for the candidates belonging to SC/DNT/ SafaiKaramcharis including waste pickers. The major Components of the Scheme are Upskilling/Re-skilling, Short Term Training (STT) and Entrepreneurial Development Programme (EDP).

8. MSDE schemes

Under the Government of India's Skill India Mission (SIM), the Ministry of Skill Development and Entrepreneurship (MSDE) delivers skill, re-skill and up-skill training through an extensive network of skill development centres / institutes etc. under various schemes, viz. Pradhan Mantri Kaushal VikasYojana (PMKVY), Jan SikhshanSansthan (JSS), National Apprenticeship Promotion Scheme (NAPS) and Craftsman Training Scheme (CTS) through Industrial Training Institutes (ITIs), to all the sections of the society across the country including Scheduled Castes (SCs). The SIM aims at enabling youth of India to get future ready, equipped with industry relevant skills. The brief of these schemes is as under:

Pradhan Mantri Kaushal VikasYojana (PMKVY): PMKVY Scheme is for imparting skill development training through Short-Term Training (STT) and up-skilling and re-skilling through Recognition of Prior Learning (RPL) to youth across the country.

Jan ShikshanSansthan (JSS) Scheme: The main target of the JSS is to impart vocational skills to the non-literates, neo-literates and the persons having

rudimentary level of education and school dropouts upto 12th standard in the age group of 15-45 years, with due age relaxation in case of "Divyangjan" and other deserving cases. Priority is given to Women, SC, ST, OBC and Minorities in the rural areas and urban low-income areas.

National Apprenticeship Promotion Scheme (NAPS): This Scheme is for promoting apprenticeship training and increasing the engagement of apprentices by providing financial support for payment of stipend to apprentices. Training consists of Basic Training and On-the-Job Training / Practical Training at workplace in the industry.

Craftsmen Training Scheme (CTS): This scheme is for providing long-term training through Industrial Training Institutes (ITIs) across the country. The ITIs offer a range of vocational/skill training courses covering a large number of economic sectors with an objective to provide skilled workforce to the industry as well as self employment of youth.

Funds under the schemes of MSDE are not released directly to the districts.. Funds under PMKVY and JSS are released to Implementing Agencies for meeting the cost of training as per prescribed cost norms. Under NAPS, stipend support is released to beneficiaries through DBT. Day to day administration as well as financial control in respect of ITIs lies with the respective State Government/ UT Administration.

Details of the all category candidates and Scheduled Caste candidates trained/engaged/enrolled under above scheme of MSDE across India and in Jamui Constituency are as under:

Scheme	Pan India (All Categories)	Pan India Scheduled Castes (SC)	Jamui Constituency (All Categories candidates in Munger, Sheikhpura and Jamui districts)
PMKVY (since 2015-16 to 31.10.2024)	157.55 Lakh	20.79 Lakh	48,224
JSS (since 2018-19 to 31.10.2024)	27.35 Lakh	7.01 Lakh	5,752
NAPS (since 2018-19 to 31.10.2024)	33.69 Lakh	4.06 Lakh	1,966
CTS/ITI (2018-19 to 2023-24)	79.57 Lakh	17.65 Lakh	5,477

BENEFITS TO SAGARMITRAS UNDER PMMSY

***316. SHRI SHAFI PARAMBIL:**

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

(a) the details and number of Sagarmitras recruited under the Pradhan Mantri Matsya Sampada Yojana (PMMSY) across the country, State-wise;

(b) the details of employment, basic qualification, recruitment process, salary and other benefits provided to the Sagarmitras under PMMSY;

(c) whether the Sagarmitras are remunerated with low salaries, if so, the details thereof; and

(d) whether the Government has any plan to increase their salary and Travelling Allowance(TA), if so, the details thereof?

**THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES,
ANIMAL HUSBANDRY AND DAIRYING
(SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):**

(a) to (d): The Department of Fisheries under the Ministry of Fisheries, Animal Husbandry and Dairying is implementing the flagship scheme Pradhan Mantri Matsya Sampada Yojana (PMMSY) for a period of 5 years from financial year 2020-21 to FY 2024-25 in all the States and Union Territories at a total outlay of Rs.20050 crore. The Department of Fisheries, Government of India during the last four financial years (FY 2020-21 to 2023-24) and current financial year (FY2024-25), has approved fisheries developmental proposals of various State Governments, Union Territories and other Implementing Agencies at a total cost of Rs.20864.29 crore with central share of Rs. 8871.45 crore under the PMMSY. The concerted efforts of the Governments, fishers, fish farmers and other fisheries stakeholders during the period of implementation of PMMSY has resulted in (i) increase of annual fish production in the country from 141.64 lakh tonne during 2019-20 to an all-time record of 175.45 lakh tonne in 2022-23, (ii) creation of direct and indirect employment opportunities to about 58 lakh persons in fishing and aquaculture related activities on account of the fisheries development projects, (iii) increase in fisheries export from Rs.46,663 crore in 2019-20 to Rs.60,525 crore in 2023-24, (iv) enhanced per capita fish consumption from 5-6 kg to 12-13 kg, (v) enhanced aquaculture productivity to

4.7 tonne per hectare, (vi) reduction of post harvest losses to 10-15% and increase in contribution of fisheries in National GVA from 0.98% (in 2019-20) to 1.12% (in 2022-23) (at constant prices), in Agriculture GVA from 6.52% in 2019-20 to 7.26% in 2022-23 (at constant prices).

The Pradhan Mantri Matsya Sampada Yojana (PMMSY) *inter-alia* envisaged engagement of a total of 3477 SagarMitras through outsourcing on contractual basis during the scheme period and deploy them at the rate of one SagarMitra per coastal fishing village in the maritime States/UTs. Their roles and responsibilities include:

- (i) to interface between the Government and fishers and act as first person of contact for any marine fisheries related demands/services of fishers
- (ii) to create awareness among the local fishers on various schemes and programmes of Central and State Government
- (iii) enforcement of fishing ban and monitoring of fishing crafts and colour coding.
- (iv) to assist the State/UT Fisheries Department in identification of eligible beneficiaries for various schemes of centre and state
- (v) dissemination of information on weather forecast, Potential Fishing Zone (PFZ) and natural calamities
- (vi) create awareness among the fishers about the hygienic handling of fish, personal hygiene, healthy living and working conditions

- (vii) sensitizing the fishers on sustainable utilisation of fisheries resources and relevant regulation including Code of Conduct for Responsible Fisheries(CCRF), importance of ocean and coastal ecosystem conservation, prevention of IUU fishing etc.
- (viii) to promote women empowerment through alternative livelihood, post harvest and marketing activities
- (ix) to compile information/data on daily fish production, fish price and marketing information, fishing vessels including their entry and exist at fishing harbours and fish landing centres and provide such data to the government
- (x) to mobilize fishers for training or impart training
- (xi) to report any unusual activities activity/incident in their jurisdiction
- (xii) mobilisation of fishermen for conduct of KCC camps, insurance and livelihood program
- (xiii) to assist the district administration during the cyclone/storm and other natural calamity and extension of relief and rehabilitation measures to fishermen
- (xiv) perform any other tasks as may be entrusted by Central and State/UT Governments.

Based on the proposals of States/UTs, the Department of Fisheries, Government of India has approved 2494 Sagar Mitras, and out of these a total of 2015 Sagar Mitras have been engaged. The State-wise details of the

SagarMitras approved and Sagar Mitras engaged by States/UTs are given in the enclosed **Statement**.

Under the PMMSY initially it was envisaged that the SagarMitrashall be a fisheries professional possessing minimum Bachelor Degree in Fisheries Science/Marine Biology/Zoology. Subsequently, based on the requests received from the Coastal State Governments and Union Territories(UTs), the qualification of SagarMitra is now fixed at 12thpass in Science stream with the preference to those candidates (i) having higher qualification, (ii) persons from local fisher communities and also (iii) women candidates. Further, PMMSY stipulates that engagement of SagarMitras is done by the respective State Governments and UTs based on adoption of an appropriate merit-based selection method only through the local fishers Cooperative Society of the village or direct engagement through interview or through outsourcing agency as per the local conditions. PMMSY provides to fix the incentive at Rs 15000/- per Sagar Mitra per month and an amount of Rs. 300/- per month per Sagar Mitra as mobile phone user allowance. In addition, candidates engaged as SagarMitras are provided intensive training on quarterly basis for 2 weeks duration. Presently there is no proposal under consideration of the Government to increase the incentive of SagarMitras.

STATEMENT

Benefits to Sagarmitras under PMMSY

Sl. No.	Name of the State/UT	Number of Sagar Mitras Approved	Number of SagarMitras

			engaged as reported by States/UTs
1.	Andaman and Nicobar	70	54
2.	Andhra Pradesh	350	325
3.	Daman and Diu, Dadra and Nagar Haveli	06	00
4.	Goa	38	38
5.	Gujarat	260	114
6.	Karnataka	120	35
7.	Kerala	222	222
8.	Lakshadweep	10	00
9.	Maharashtra	173	162
10.	Odisha	600	486
11.	Puducherry	37	00
12.	Tamil Nadu	608	579
13.	West Bengal	0	0
	Total	2494	2015

SILK SAMAGRA 2 SCHEME

***317. DR. BYREDDY SHABARI:**

SHRI APPALANAIDU KALISSETTI:

Will the Minister of **TEXTILES** be pleased to state :

(a) the details of support provided under the Beneficiary Component of the Silk Samagra-2 scheme, item-wise;

(b) the details of the projects approved under the Beneficiary Component of Silk Samagra-2 in Andhra Pradesh including the specific components implemented in each district, district-wise;

(c) the total funds allocated and disbursed under the Beneficiary Component of Silk Samagra-2 for Andhra Pradesh, and the manner in which these funds have been utilized to support stakeholders in the State;

(d) the number of individuals who have received skill training under the scheme in Andhra Pradesh, compared to the targets set for each district and the impact of such training on local sericulture stakeholders; and

(e) whether any Common Facility Centres and Centres of Excellence have been established in Andhra Pradesh and the manner in which these initiatives are contributing to improving silk production, market linkages and development of the sericulture sector in the State?

MINISTER OF TEXTILES (SHRI GIRIRAJ SINGH):

(a): Under the Beneficiary Component of Silk Samagra 2 scheme support is provided to States for raising of kissan nurseries, silkworm rearing packages (includes assistance for plantation, irrigation, rearing house, rearing equipments and prophylactic measures), establishment of chawki rearing centres in pre-cocoon sector, support and infrastructure oriented interventions for silkworm seed sector, silk reeling, spinning, weaving, processing components meant for post cocoon sector.

(b): The district-wise details of the projects approved under the Beneficiary Component of Silk Samagra-2 in Andhra Pradesh including the specific components implemented in each district, are given in the enclosed **Statement**.

(c): From 2021-22 to November, 2024, an amount of Rs. 7,184.85 lakh has been allocated/ disbursed as Central funds to Andhra Pradesh State under Silk

Samagra-2 scheme for implementation of beneficiary components of the scheme.

Directorate of Sericulture, Govt. of Andhra Pradesh as the implementing agency, utilizes the Central share of funds released by Central Silk Board towards implementation of beneficiary components by granting matching State share and disburses the funds to the stakeholders.

(d): No specific targets under Silk Samagra 2 scheme for skill training are given, State-wise, and skill training is provided on need basis, as per State proposals. 858 persons for pre-cocoon activities and 160 persons for post-cocoon activities have been trained in Andhra Pradesh under the Silk Samagra-2 scheme by Central Silk Board.

In addition, assistance of Rs.72.31 lakh has been provided towards Capacity building and Training of 1,033 beneficiaries during 2023-24 and 2024-25 to Andhra Pradesh Government under the scheme.

The skill training initiatives have helped stakeholders to carry out improved sericulture activity thereby increasing production and productivity and enhancing their incomes.

(e): No proposal has been received from Andhra Pradesh State for establishment of Common Facility Centres and Centres of Excellence.

STATEMENT**District-wise specific components implemented under Silk Samagra-2 scheme**

Sl. No.	Name of the District	Components Implemented
1	Sri SathyaSai	Mulberry Kissan Nursery, Mulberry plantation, Silkworm rearing House, Rearing Equipments, Prophylactic measures, Capacity Building, Multi-end Reeling Units (10 basins), Twisting Units (480 Spindles)
2	Chittoor	Mulberry Kissan Nursery, Mulberry plantation, Silkworm rearing House, Rearing Equipments, Prophylactic measures, Capacity Building, Multi-end Reeling Units (10 basins), Twisting Units (480 Spindles)
3	Ananthapuramu	Mulberry Kissan Nursery, Mulberry plantation, Silkworm rearing House, Rearing Equipments, Prophylactic measures, Capacity Building
4	Annamayya	Mulberry Kissan Nursery, Mulberry plantation, Silkworm rearing House, Rearing Equipments, Prophylactic measures, Capacity Building, Multi-end Reeling Units (10 basins), Twisting Units (480 Spindles), ARM Units (400 ends), ARM Units (200 ends), ARM Units (120 ends)
5	YSR Kadapa	Mulberry Kissan Nursery, Mulberry plantation, Silkworm rearing House, Rearing Equipments, Prophylactic measures, Capacity Building, Twisting Units (480 Spindles)
6	Nandhyal	Mulberry Kissan Nursery, Mulberry plantation, Silkworm rearing House, Rearing Equipments, Prophylactic measures, Capacity Building
7	Kurnool	Mulberry plantation, Silkworm rearing House, Rearing Equipments, Prophylactic measures, Capacity Building
8	Tirupathi	Mulberry Kissan Nursery, Mulberry plantation, Silkworm rearing House, Rearing Equipments, Prophylactic measures, Capacity Building

9	SPSR Nellore	Mulberry plantation, Silkworm rearing House, Rearing Equipments, Prophylactic measures, Capacity Building
10	Prakasam	Mulberry Kissan Nursery, Mulberry plantation, Silkworm rearing House, Rearing Equipments, Prophylactic measures, Capacity Building
11	Bapatla	Mulberry Kissan Nursery, Mulberry plantation, Silkworm rearing House, Rearing Equipments, Prophylactic measures, Capacity Building
12	Palnadu	Mulberry plantation, Silkworm rearing House, Rearing Equipments, Prophylactic measures, Capacity Building
13	Guntur	Mulberry plantation, Silkworm rearing House, Rearing Equipments, Prophylactic measures, Capacity Building
14	NTR	Mulberry plantation, Silkworm rearing House, Rearing Equipments, Prophylactic measures, Capacity Building
15	Krishna	Mulberry plantation, Silkworm rearing House, Rearing Equipments, Prophylactic measures, Capacity Building
16	Eluru	Mulberry plantation, Silkworm rearing House, Rearing Equipments, Prophylactic measures, Capacity Building
17	West Godavari	Twisting Units (480 Spindles)
18	Kakinada	Mulberry Kissan Nursery, Mulberry plantation, Silkworm rearing House, Rearing Equipments, Prophylactic measures, Capacity Building, Twisting Units (480 Spindles)
19	East Godavari	Mulberry Kissan Nursery, Mulberry plantation, Silkworm rearing House, Rearing Equipments, Prophylactic measures, Capacity Building, Multi-end Reeling Units (10 basins), ARM Units (400 ends)
20	AlluriSeetharamaRaju	Mulberry Kissan Nursery, Mulberry plantation, Silkworm rearing House, Rearing Equipments, Prophylactic measures, Capacity Building

21	Anakapalli	Mulberry Kissan Nursery, Mulberry plantation, Silkworm rearing House, Rearing Equipments, Prophylactic measures, Capacity Building
22	Visakhapatnam	Mulberry plantation, Silkworm rearing House, Rearing Equipments, Prophylactic measures, Capacity Building
23	Vizianagaram	Mulberry Kissan Nursery, Mulberry plantation, Silkworm rearing House, Rearing Equipments, Prophylactic measures, Capacity Building
24	ParvathipuramManyam	Mulberry plantation, Silkworm rearing House, Rearing Equipments, Prophylactic measures, Capacity Building
25	Srikakulam	Mulberry Kissan Nursery, Mulberry plantation, Silkworm rearing House, Rearing Equipments, Prophylactic measures, Capacity Building

EXPORT POLICY FOR AGRICULTURAL PRODUCTS

***318. SHRI RAJABHAU PARAG PRAKASH WAJE:**

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) whether the Government is aware of the frequent changes in the export policy for grapes, onions and pomegranates and its impact on farmers and exporters;
- (b) if so, the reasons for the frequent changes in the export policy for these products, and the measures being taken to provide a predictable and consistent policy framework;
- (c) the details of the export incentives, procedures, and regulations governing the export of grapes, onions and pomegranates and whether these are being reviewed to simplify and streamline the export process;

(d) whether the Government proposes to provide stable export incentives, simplify export procedures and reduce the time and cost of exporting agricultural products, particularly for farmers and exporters in Nashik district, if so, the details thereof; and

(e) the details of steps taken/being taken by the Government to promote the export of grapes, onions and pomegranates and to increase India's foreign exchange earnings from the export of these products?

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI PIYUSH GOYAL):

(a) and (b) The export policy on grapes and pomegranates has not been subject to frequent changes. In case of onions, whenever there is tight domestic supply conditions, to ensure availability for domestic consumers at reasonable prices, Government had placed restrictions on exports till the supply situation has eased. In 2024, on 22nd March, export of onions was prohibited by the Government. Subsequently, on 4th May 2024, the export policy was amended to facilitate exports with a floor price of \$550 per MT and an additional 40% export duty. Thereafter, on 13th September 2024, the Government removed the floor price on onions and reduced the export duty from 40 percent to 20 percent.

Further, the policy interventions for maintaining domestic availability at reasonable prices are deliberated and decision taken through well-established institutional mechanism which has representation from major stakeholder from Departments/Ministries. The underlying objectives of the policy interventions are

also to ensure fair prices to farmers and opportunities to exporters when there is an excess of supply over demand.

(c) to (e) In general, the Phytosanitary requirements and regulations laid down by the importing countries are required to be complied by exporters for the export of horticulture products, including grapes, onions and pomegranates. There is no stipulated procedure for export of grapes, pomegranates and onions except for grapes exports destined to EU. The export procedure for grapes destined to EU has been developed and is being implemented to comply with the residue limits stipulated by the EU and to avoid possibility of border rejections. To implement the above procedure, a web-based Traceability system, Grapenet has been developed and implemented by Agricultural Products Exports Development Authority (APEDA) covering the farms, pack houses, laboratories etc. The system enables seamless processing of each activity for sourcing, processing, packing, analysis and dispatch of consignment for exporters. There is no user charge levied by APEDA for registration of farmers in the traceability system.

With respect to export incentives, all members of the World Trade Organisation including India are committed to not providing any export subsidies to agricultural commodities after December 2023, including subsidies on grapes, pomegranates, and onions. This includes any subsidies for marketing and transportation of goods.

To increase the productivity and output of its Scheduled products, including grapes, onions and pomegranates from across India, including from

Nashik, the Agricultural and Processed Food Products Export Development Authority (APEDA), under the Department of Commerce, provides financial assistance through its Financial Assistance Scheme (FAS). The scheme has the following components:

- i. Development of Export Infrastructure
- ii. Quality Development
- iii. Market Development

Specifically, for increasing productivity and output of perishable products like fruits and vegetables, including grapes, pomegranates, and onions, financial assistance under the scheme is being provided for development of post-harvest handling facilities and developing cold chain network in the form of integrated pack houses, reefer vehicles and in-house testing facilities. Treatment facilities like Vapour Heat Treatment (VHT), Hot Water Treatment (HWT) etc. are also being established under this scheme to mitigate the infestation/incidence of pests in specific fruits and vegetables.

The Government is focusing on strategic development of the sea protocols for various perishable products which enables higher volumes of fresh fruits and vegetables to long distance markets at more competitive prices. Under this, sea protocol development for Pomegranates is being carried out in collaboration with Indian Council of Agricultural Research-National Research Centre on Pomegranate (ICAR-NRC) Solapur, which once developed and mainstreamed will benefit the farmers of Pomegranates, including those from Nashik.

Department of Commerce, through APEDA facilitates the participation of its member producers, including from Nashik, in International Trade Fairs including the events exclusively organized for fruits and vegetables such as Asia Fruit Logistica (Hong Kong), MACFRUIT Italy etc. Further, campaign in print/electronic media for promotion and branding of Indian fruits and vegetables in key international markets during prominent trade fairs has been initiated in collaboration with India Brand Equity Foundation.

ACHIEVEMENTS UNDER DILRMP

***319. SHRI MANOJ TIWARI:**

SHRI MADHAVANENI RAGHUNANDAN RAO:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

(a) whether the Government has made any achievements under the Digital India Land Records Modernization Programme (DILRMP), if so, the details thereof;

(b) the details of measures taken by the Government for achieving 100% digitization of land records across all States and UTs; and

(c) the impact of the digitalisation of the land records on resolution of property disputes in rural areas?

**THE MINISTER OF AGRICULTURE AND FARMERS WELFARE; AND
MINISTER OF RURAL DEVELOPMENT
(SHRI SHIVRAJ SINGH CHOUHAN):**

(a) Government of India has been implementing a comprehensive programme for digitization and computerization of land records and registration processes in the country by the name of Digital India Land Records Modernization Programme (DILRMP) with 100% financial assistance from Central Government since 2016-17. The DILRMP has been extended for a period of five years from 01.04.2021 to 31.03.2026. As of now, 98.50% digitization of the existing land records (Record of Rights) has been completed in the country. Some of the areas of North Eastern States do not have land records like other States due to community ownership issue and UT of Ladakh has started digitization in last couple of years.

(b) The Department is regularly monitoring the implementation of the DILRMP with concerned officials of States/UTs, through regular Video Conferences, Review meetings, Regional Review Meetings and field visits by the senior officers of the Department. Also, one to one meetings with States are conducted by the Department on regular basis for early completion of remaining work of digitization of land records. In addition, the Government of India, Ministry of Finance, Department of Expenditure has issued Scheme Guidelines on the 'Scheme for Special Assistance to States for Capital Investment 2024-25' on 09.08.2024. The objective of this Scheme is to accelerate and complete the modernization and digitization of land records, ensuring that rural land records are accurate, up-to-date, and seamlessly integrated with various Government Schemes and Banking Sector.

(c) DILRMP is a digital initiative to integrate land information and management systems. The digitized land records of States/UTs enables the citizens to have error-free, transparent and tamper-proof land records with simplified procedure of transfer of property title resulting in reduction in property disputes.

श्रीअन्न अनुसंधान संस्थान की स्थापना

*320. श्री उम्मेदा राम बेनीवाल:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार का राजस्थान के बाड़मेर जिले में श्रीअन्न अनुसंधान संस्थान स्थापित करने का प्रस्ताव है और यदि हां, तो इस संबंध में वर्तमान में क्या प्रगति हुई है और इसके कब तक पूरा होने की संभावना है;

(ख) क्या श्रीअन्न अनुसंधान संस्थान की घोषणा की गई है एवं इसका अनुमोदन हो गया है;

(ग) यदि हां, तो उक्त प्रयोजन हेतु कितना बजट आवंटित और व्यय किया गया है;

(घ) क्या सरकार का बाड़मेर में जीरा मंडी स्थापित करने का प्रस्ताव है क्योंकि देश में कुल जीरा उत्पादन में से 52 प्रतिशत उत्पादन राजस्थान में होता है और इसमें से अधिकतम 80 प्रतिशत उत्पादन पश्चिमी राजस्थान के बाड़मेर और जैसलमेर संसदीय निर्वाचन क्षेत्र में होता है और जीरे को प्रसंस्करण और बिक्री के लिए 300 किमी. दूर गुजरात की ऊंजा मंडी ले जाया जाता है, जिसमें प्रति क्विंटल 2500/- से 3000/- रुपये का खर्च आता है;

(ङ) यदि हां, तो इसे कब तक स्थापित किया जाएगा और यदि नहीं, तो इसके क्या कारण हैं; और

(च) क्या सरकार का जीरा तथा ईसबगोल के उत्पादन की क्षमता और किसानों की आवश्यकताओं को ध्यान में रखते हुए बाड़मेर में जीरा तथा ईसबगोल प्रसंस्करण इकाई स्थापित करने का विचार है और यदि हां, तो इसे कब तक स्थापित किया जाएगा?

कृषि और किसान कल्याण मंत्री; तथा ग्रामीण विकास मंत्री (श्री शिवराज सिंह चौहान):

(क) से (ग): सरकार ने राजस्थान के बाड़मेर जिले में भाकृअनुप-भारतीय श्री अन्न अनुसंधान संस्थान का एक क्षेत्रीय केंद्र बनाने की घोषणा और उसका अनुमोदन किया है। राजस्थान सरकार ने गुडामलानी, जिला-बाड़मेर (राजस्थान) में 98.8 एकड़ भूमि आवंटित की है। इस क्षेत्रीय केंद्र की स्थापना के लिए 15वें वित्त आयोग अवधि के दौरान 8.50 करोड़ रुपये का कुल बजट आवंटित किया गया है जिसमें से 2.5 करोड़ रुपये बुनियादी सुविधा विकास, उपकरण एवं कृषि उपकरणों आदि पर खर्च किया गया है। इस केंद्र में एक केंद्र प्रमुख सहित दो वैज्ञानिक तैनात किए गए हैं।

(घ) एवं (ङ): जैसा कि कृषि विपणन का नियंत्रण राज्य द्वारा किया जाता है, इसलिए नई मंडियों को खोलना राज्य सरकार के कार्यक्षेत्र में आता है। राज्य सरकार से प्राप्त सूचना के अनुसार राजस्थान सरकार द्वारा कृषि उपज मंडी समिति, बाड़मेर में पहले ही एक जीरा मंडी स्थापित की गई है जिसके लिए जीरा व्यापारियों/निर्यातकों/प्रसंस्करणकर्ताओं को 77 प्लॉट आवंटित किए गए हैं।

राजस्थान सरकार द्वारा जैसलमेर में जीरा मंडी स्थापित करने का प्रस्ताव किया गया है जिसके लिए कृषि उपज मंडी समिति, जैसलमेर के मुख्य मंडी यार्ड में 20 प्लॉटों को चिन्हित किया गया है।

(च): राज्य सरकार से प्राप्त सूचना के अनुसार, राजस्थान खाद्य प्रसंस्करण मिशन के अंतर्गत, जोधपुर संभाग में जीरा और ईसबगोल की निर्यातोन्मुखी प्रसंस्करण इकाइयां स्थापित करने के लिए सब्सिडी हेतु कुल दस (10) आवेदनों पर विचार किया गया है।

इस्पात उद्योग में कार्बन उत्सर्जन

3451. श्रीमती भारती पारधी:

श्री शशांक मणि:

क्या **इस्पात** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या देश में इस्पात उद्योग के प्रमुख मुद्दों में से कार्बन उत्सर्जन एक है;

- (ख) यदि हां, तो क्या इस्पात उद्योग के कार्बन फुटप्रिंट को कम करना राष्ट्रीय इस्पात नीति के प्रमुख उद्देश्यों में से एक है;
- (ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है और इस्पात उद्योग के कार्बन उत्सर्जन को कम करने के लिए अब तक क्या कदम उठाए गए हैं;
- (घ) क्या सरकार ने देश में इस्पात उद्योग के कार्बन उत्सर्जन को कम करने के लिए कोई रूपरेखा तैयार की है;
- (ङ.) यदि हां, तो तत्संबंधी ब्यौरा क्या है और समय-सीमा के भीतर लक्ष्य को पूरा करने के लिए सरकार द्वारा अब तक क्या कदम उठाए गए हैं;
- (च) क्या सरकार ने इस्पात क्षेत्र में कार्बनीकरण को रोकने और संसाधन दक्षता में सुधार करने की दिशा में कोई कदम उठाए हैं, यदि हां, तो की गई विशिष्ट पहलों सहित तत्संबंधी ब्यौरा क्या है; और
- (छ) इस क्षेत्र में कार्बनीकरण को रोकने और संसाधन दक्षता बढ़ाने के लक्ष्यों को प्राप्त करने में अब तक क्या प्रगति हुई है?

**भारी उद्योग मंत्रालय में राज्य मंत्री; तथा इस्पात मंत्रालय में राज्य मंत्री
(श्री भूपतिराजू श्रीनिवास वर्मा) :**

(क) और (ख): जी हां। कार्बन उत्सर्जन एक वैश्विक मुद्दा है और भारतीय इस्पात उद्योग भी इस मुद्दे के प्रति सजग है। इस्पात उद्योग के कार्बन फुटप्रिंट को कम करना राष्ट्रीय इस्पात नीति के प्रमुख उद्देश्यों में से एक है।

(ग) से (छ): इस्पात क्षेत्र में अकार्बनीकरण और संसाधन दक्षता में सुधार करने की दिशा में सरकार द्वारा उठाए गए कदम निम्नानुसार हैं: -

(1) इस्पात मंत्रालय ने इस उद्देश्य के लिए इस मंत्रालय द्वारा गठित 14 कार्यबलों (टास्क फोर्स) की सिफारिशों के अनुरूप "ग्रीनींग द स्टील सेक्टर इन इंडिया: रोडमैप एंड एक्शन प्लान" शीर्षक से एक रिपोर्ट जारी की है। यह रिपोर्ट इस्पात क्षेत्र का एक व्यापक अवलोकन प्रदान करती है, इस्पात क्षेत्र

के कार्बन उत्सर्जन को कम करने के लिए विभिन्न तरीकों पर चर्चा करती है और इसके लिए रणनीति, कार्य योजना और रोडमैप तैयार करती है।

(2) मंत्रालय ने इस्पात उद्योग के हरित ट्रांजिशन को सुगम बनाने के लिए कम उत्सर्जन वाले इस्पात को परिभाषित करने और वर्गीकृत करने के लिए मानक प्रदान करने हेतु हरित इस्पात के लिए वर्गीकरण जारी किया है।

(3) नवीन एवं नवीकरणीय ऊर्जा मंत्रालय (एमएनआरई) ने हरित हाइड्रोजन उत्पादन और उपयोग के लिए राष्ट्रीय हरित हाइड्रोजन योजना प्रतिपादित की है। इस्पात मंत्रालय इस मिशन में एक हितधारक है और इस मिशन के तहत कोयला/कोक की खपत को कम करने के लिए वर्टिकल शाफ्ट में 100% हाइड्रोजन का उपयोग करके डीआरआई का उत्पादन करने के लिए दो पायलट परियोजनाएं और मौजूदा ब्लास्ट फर्नेस में हाइड्रोजन का उपयोग करने के लिए एक पायलट परियोजना सौंपी गयी है।

(4) इस्पात मंत्रालय द्वारा प्रतिपादित इस्पात स्क्रेप पुनर्चक्रण नीति, 2019 इस्पात विनिर्माण में कोयले की खपत को कम करने के लिए घरेलू स्तर पर उत्पादित स्क्रेप की उपलब्धता को बढ़ाने की परिकल्पना करती है।

(5) सड़क परिवहन एवं राजमार्ग मंत्रालय का मोटर यान (यान स्क्रेपिंग सुविधा का पंजीकरण और कार्य) नियम सितंबर, 2021, इस्पात क्षेत्र में स्क्रेप की उपलब्धता बढ़ाने की परिकल्पना करता है।

(6) नवीन एवं नवीकरणीय ऊर्जा मंत्रालय द्वारा जनवरी, 2010 में शुरू किया गया राष्ट्रीय सौर मिशन सौर ऊर्जा के उपयोग को बढ़ावा देता है और इस्पात उद्योग के उत्सर्जन को कम करने में भी सहायता प्रदान करता है।

(7) राष्ट्रीय उन्नत ऊर्जा दक्षता मिशन के तहत प्रदर्शन, उपलब्धि और व्यापार (पीएटी) योजना इस्पात उद्योग को ऊर्जा खपत कम करने के लिए प्रोत्साहित करती है।

माननीय प्रधानमंत्री ने ग्लासगो में आयोजित कोप26 शिखर सम्मेलन में घोषणा की है कि भारत 2070 तक निवल शून्य के लक्ष्य को प्राप्त करेगा। इस्पात मंत्रालय इस कथन के अनुरूप कार्बन उत्सर्जन को कम करने के लिए सभी कदम उठा रहा है।

INFRASTRUCTURE IN FORENSIC LABORATORIES

3452. SHRI KRIPANATH MALLAH:

SHRI MAGUNTA SREENIVASULU REDDY:

Will the Minister of **HOME AFFAIRS** be pleased to state:

- (a) the details of the recently approved National Forensic Infrastructure Enhancement Scheme along with the extant to which the scheme is of relevance in the context of the new criminal laws in force;
- (b) the details of total number of Central Forensic Science Laboratories (CFSLs), State Forensic Science Laboratories (SFSLs) and Regional Forensic Science Laboratories (RFSs) in the country, State-wise including Andhra Pradesh;
- (c) The total number of vacancies in the CFSLs, SFSLs, RFSs in the country, State-wise including Andhra Pradesh;
- (d) the total number of pending matters before each CFSLs, SFSLs, RFSs, in the country, State-wise including Andhra Pradesh; and
- (e) Whether the Government has taken any steps to reduce pendency before forensic laboratories during the last five years and if so, the details thereof?

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI BANDI SANJAY KUMAR):**

(a) A “National Forensic Infrastructure Enhancement Scheme (NFIES)” has been approved by the Government on 19.06.2024 with a total financial outlay of ₹2254.43 crore from financial year 2024-25 to 2028-29. This scheme will enhance the forensic testing infrastructure; address the shortage of forensic professionals and fast track the examination of cases in the forensic science laboratories in the country. The Scheme comprises establishment of 09 off-campus of the National Forensic Sciences University (NFSU), 07 Central Forensic Science Laboratories in the country, and enhancement of existing infrastructure of the Delhi Campus of the NFSU.

With the enactment of the new Criminal Laws which mandates forensic investigation for offences involving punishment of 7 years or more, a significant increase in the workload of forensic science laboratories is expected. To meet this heightened demand, significant investment and enhancement in the national forensic infrastructure is imperative. Establishment of additional off-campus of the National Forensic Sciences University (NFSU) and Central Forensic Science Laboratories (CFSLs) is essential to address the shortage of trained forensic manpower, alleviate the case load / pendency of forensic laboratories.

(b) Presently, there are 7 Central Forensic Science Laboratories (CFSL) in the country under Directorate of Forensic Science Services. These CFSLs are located at Bhopal (Madhya Pradesh), Chandigarh, Kamrup (Assam), Hyderabad (Telangana), Pune (Maharashtra), Delhi and Kolkata (West Bengal). Further, the Government of India has approved setting up of eighth CFSL in Samba, Jammu. Apart from this, setting up of 07 additional CFSLs in the country with a total

outlay of ₹860.3 crore has been approved under the National Forensic Infrastructure Enhancement Scheme.

Further, as per the available information, there are 32 State Forensic Science Laboratories and 97 Regional Forensic Science Laboratories in the country. The State-wise details of forensic labs of the States/Union Territories, including Andhra Pradesh, are given in the enclosed **Statement**.

(c) The data regarding vacancy position in State Forensic Science Laboratories (SFSLs) is not maintained centrally. As per available information, there are 123 vacancies in seven Central Forensic Science Laboratories under the Directorate of Forensic Science Services.

(d) The data regarding pendency of cases in State Forensic Science Laboratories (SFSLs) is not maintained centrally. In the last five years, (2020-21 to October 2024-25), a total of 69,826 cases have been received by the seven CFSLs. The pendency of cases in CFSLs (as on October, 2024) is as under:

CFSL	Pending cases
CFSL, Bhopal	87
CFSL, Chandigarh	665
CFSL, Delhi	937
CFSL, Hyderabad	423
CFSL, Kamrup	252
CFSL, Kolkata	1340

CFSL	Pending cases
CFSL, Pune	249
Total	3953

(e) In order to reduce pendency, the Ministry of Home Affairs has taken following steps for strengthening of forensic capacities in the country:

- (i) Three new Central Forensic Sciences Laboratories have been established at Bhopal, Guwahati, and Pune and the existing CFSL at Kolkata has been modernized.
- (ii) Machinery and Equipment has been upgraded in the Central Forensic Sciences Laboratories, including in the new disciplines of Forensics in Narcotic Drugs and Psychotropic Substances, Digital Forensics, DNA Forensic analysis, Forensic Psychology.
- (iii) A State-of-the-art DNA Analysis and Research and Development facility has been set up at the Central Forensic Sciences Laboratory at Chandigarh.
- (iv) A National Cyber Forensic Laboratory (NCFL) at the Central Forensic Sciences Laboratory, Hyderabad has been established to investigate important cases of digital fraud / cyber forensics. Further, the Government of India has approved for setting up of 06 additional NCFLs in the country at the CFSL Chandigarh, Delhi, Kolkata, Kamroop, Bhopal, and Pune with a total outlay of ₹126.84 crore.

- (v) An e-Forensics IT platform, which connects 117 forensic science laboratories (Central and State) in the country has been Operationalized.
- (vi) In order to strengthen DNA Analysis and Cyber Forensic Capacities in State Forensic Science Laboratories (State FSLs), all projects (30) received from States/UTs have been approved to the tune of ₹245.29 crore. ₹185.28 crore have been released so far.
- (vii) In order to address the necessity for capacity building of manpower in forensic sciences, MHA is undertaking training for Investigating Officers, Prosecutors, and Medical Officers from States/UTs in collection, storage and handling of DNA evidence and use of Sexual Assault Evidence Collection Kits. So far 32,524 Investigating Officers, Prosecutors and Medical Officers have been trained. The Ministry of Home Affairs has also distributed 18020 Sexual Assault Evidence Collection Kits to the States/UTs as part of this training.
- (viii) Further, in the year 2022 a “Scheme for Modernization of Forensic Capacities” with a total financial outlay of ₹2080.5 crore has been approved. Under this scheme, assistance is available to States/ Union Territories to develop high quality forensic science facilities for modernization of machinery and equipment including mobile forensic vans, and facilitating availability of trained manpower in these laboratories through expansion of educational facilities for forensic science in the country. So far, funds to the tune of about ₹200 crore

have been approved for 20 States / Union Territories for the component of “Modernization /Upgradation of Forensic Science Laboratories in States / Union Territories”. Further, under this Scheme so far, projects from 23 States/UTs have been approved for procurement of 433 mobile forensic vans.

(ix) To ensure quality and standardization in forensic examination, the Directorate of Forensic Science Services, MHA, has issued the following guidelines:

- Quality Manuals for accreditation of laboratories as per NABL standards (ISO 17025) and Working Procedure Manuals in nine disciplines of Forensic Sciences.
- For collection, preservation and transportation of forensic evidence in sexual assault cases for Investigation Officers and medical Officers
- Standard list of Equipment for establishing/upgrading of Forensic Sciences Laboratories.

STATEMENT

The State-wise details of forensic labs of the States / Union Territories

S. No.	States / UTs	No. of State FSLs	No. of Regional FSLs
1	AandN Islands	1	0
2	Andhra Pradesh	1	5
3	Arunachal Pradesh	1	0
4	Assam	1	5

S. No.	States / UTs	No. of State FSLs	No. of Regional FSLs
5	Bihar	1	2
6	Chhattisgarh	1	3
7	Delhi	1	1
8	Gujarat	1	7
9	Goa	1	0
10	Haryana	1	4
11	Himachal Pradesh	1	2
12	Jharkhand	1	0
13	Jammu and Kashmir	1	1
14	Kerala	1	3
15	Karnataka	1	7
16	West Bengal	1	2
17	Madhya Pradesh	1	4
18	Maharashtra	1	12
19	Manipur	1	0
20	Meghalaya	1	0
21	Mizoram	1	0
22	Nagaland	1	0
23	Odisha	1	3
24	Puducherry	1	0
25	Punjab	1	3
26	Rajasthan	1	6
27	Sikkim	1	0
28	Tamil Nadu	1	10
29	Telangana	1	4
30	Tripura	1	0
31	Uttar Pradesh	1	12

S. No.	States / UTs	No. of State FSLs	No. of Regional FSLs
32	Uttarakhand	1	1
	Total	32	97

(Source: Directorate of Forensic Science Services)

WELFARE AND PROFILING OF SEWER AND SEPTIC TANK WORKERS

3453. SHRI KULDEEP INDORA:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

(a) whether the Government has prepared any data about the sewer and septic tank workers and if so, the details thereof;

(b) whether it is also a fact that most of these workers belong to Scheduled Caste, Scheduled Tribe or Other Backward Classes;

(c) if so, the remedial measures being taken to reverse this trend; and

(d) the present status of the National Action for Mechanized Sanitation Ecosystem (NAMASTE) to stop the death of these workers due to hazardous cleaning and ensure the safety of sanitation workers?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI RAMDAS ATHAWALE):

(a) to (c): The current profiled Sewer and Septic Tank Workers in the Urban Local Bodies (ULBs) across India, is 57,758.

Sewer and Septic Tank Cleaning work is an occupation based activity rather than caste based.

The category wise composition of the validated Sewer and Septic Tanks Workers (SSWs) under “National Action for Mechanised Sanitation Ecosystem (NAMASTE)” scheme in States/UTs are as under:-

Caste/Category	No. of SSWs	%age
General	4,391	8.05
OBC	8,587	15.73
SC	37,060	67.91
ST	4,536	8.31
Grand Total	54,574	

(d): Ministry of Social Justice and Empowerment in convergence with Ministry of Housing and Urban Affairs with an objective to ensure safety and dignity to SafaiKarmacharis and to empower them socially and economically has formulated the “National Action for Mechanised Sanitation Ecosystem (NAMASTE)” scheme, which was launched in 2023-24 for its implementation in all 4800+ ULBs of the country.

The status of NAMASTE scheme is as under:-

- 57,758 Sewer and Septic Tank Workers (SSWs) have been profiled and out of which 54,574 have been validated across 33 States/UT. For Odisha

and Tamil Nadu the process for integrating available data into central NAMASTE data base has been initiated.

- Total 16,791 PPE kits and 43 Safety Devices Kit for Emergency Response Sanitation Units have been supplied.
- Ayushman cards have been made available to 13,604 beneficiaries.
- Capital Subsidy of Rs.13.96 Crore released to 503 sanitation workers and their dependents for sanitation related projects.
- Capital Subsidy of Rs. 2.85 Crore released for 226 beneficiaries and their dependents belonging to Manual Scavenger category under NAMASTE to take up alternate self employment projects.
- 837 workshops have been conducted on Prevention of Hazardous Cleaning of Sewer and Septic Tanks in Municipal Corporation/Municipality/Nagar Palika and other such organization engaging Sewer and septic tank cleaning workers since FY 2023-24.

In addition, Ministry of Housing and Urban Affairs (MoHUA) has issued comprehensive advisories and guidelines to all States and UTs from time to time on safety procedures for maintaining sewers and septic tanks, Emergency Response Sanitation Units (ERSUs) set up and machinery requirements. Under the SBM-U 2.0, MoHUA has sanctioned INR 371 Crores to 26 States/UTs for procuring desludging vehicles. 2,585 desludging vehicles have been sanctioned so far.

INCREASING ODOP EXPORTS

3454. SHRI PUTTA MAHESH KUMAR:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) the details of the total value and quantity of One District One Product (ODOP) products exported from India during the last five years in a State/district-wise including Eluru in Andhra Pradesh;
- (b) the details of the steps undertaken by the Government during the last five years to incentivise States to step up exports of ODOP products across India;
- (c) whether the Government has considered inviting foreign companies to invest in developing and upgrading the necessary infrastructure to increase the export of ODOP from India, if so, the details thereof; and
- (d) whether the Government has carried out any training/skill development initiative/plan/scheme to increase the export of ODOP products, if so, the details thereof and list of events under such initiative/plan/schemes carried out in Andhra Pradesh, especially in Eluru district during the last five years?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

- (a) The district-wise ODOP products from Andhra Pradesh (including Eluru district) are available at:

(https://static.investindia.gov.in/s3fs-public/2024-11/odop_product_list_november_0.pdf).

No such data is maintained by the Ministry.

(b) and (c) Directorate General of Foreign Trade (DGFT) in collaboration with Department for Promotion of Industry and Internal Trade(DPIIT) has been working with the States/UTs and the districts to organize export sensitization and promotion workshops. These workshops are designed to equip stakeholders with the necessary knowledge and tools to navigate global trade. By empowering all the stakeholders, these workshops play a crucial role in preparing them to effectively leverage international markets, thereby supporting India's broader export growth objectives.

Further, various activities have been undertaken to promote and enhance the visibility of products and services identified under the ODOP and Districts as Export Hubs(DEH) initiative both within India and internationally. Efforts to promote these products at the international level include engagement with Indian Missions abroad, virtual buyer-seller meets, and participation in international exhibitions. Additionally, several such products were included as part of gifting during the G-20 meetings held in India, which has further contributed to raising the global profile of these products.

(d) In order to create more awareness around exports in all the country's districts under Districts as Export Hubs initiative and to handhold exporters, DGFT Regional Authorities along with the States/UTs and the districts have been organizing outreach events with leading e-commerce partners, stakeholders from the States/UTs and the Central Government, Industry associations etc. to provide valuable hand-holding, capacity building, and training sessions for participating businesses along with small-scale exporters

and MSMEs, offering key insights and support to help them succeed in global markets. DGFT has also partnered with Exim Bank to boost exports for DEH-ODOP products through Exim Bank's GRID program (Grassroots Initiatives for Development). The program aims to address sector-specific challenges and identify suitable beneficiaries for support. Some of the events held for export promotion of ODOP products in States including Andhra Pradesh, include the following:

1. The ODOP Initiative, in collaboration with the National Institute of Design (NID), has been conducting design sensitization workshops across various States/UTs, including Krishna district in Andhra Pradesh. A total of 29 such workshops have been conducted across 17 States/UTs.
2. The ODOP Initiative has been collaborating with States/UTs to conduct NPOP (National Programme for Organic Production) Organic Certification Drives. These drives provide training to farmers on organic certification and assist in facilitating the certification for eligible farmers. A total of 18 NPOP workshops have been held across 9 States/UTs, contributing to the formal recognition of organic farming for various ODOP products.
3. Five Export awareness meetings/ stakeholders' meeting have been conducted recently with a participation of more than 700 persons in the districts of Andhra Pradesh as part of the outreach programs conducted under Districts as Export Hubs initiative.

TRAINING OF RURAL BUSINESS OWNERS IN e-COMMERCE SKILLS**3455. SHRI SHASHANK MANI:**

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) whether the Government has data on the number of rural entrepreneurs in Uttar Pradesh who are actively using e-commerce platforms to reach wider markets;
- (b) if so, the details thereof including the existing programme, if any, to train rural business owners in e-commerce skills such as digital marketing and online sales; and
- (c) whether the Government is planning additional initiatives to promote digital entrepreneurship in rural areas and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) and (b): Ministry of Rural Development (MoRD) has on-boarded products of 2253 rural entrepreneurs in Uttar Pradesh on various e-Commerce platforms under Deendayal Antyodaya Yojana-National Rural Livelihoods Mission (DAY-NRLM) for wider market reach.

802 Farmer Producer Organisations (FPOs) from the state of Uttar Pradesh have been onboarded on Open Network for Digital Commerce (ONDC) network, enabling them to reach nationwide market.

In addition to the above, several rural entrepreneurs in Uttar Pradesh may be using e-commerce platforms for their business voluntarily for which data is not available centrally.

The Government has taken up several measures for training the rural business owners in e-commerce skills such as:

- The National Institute for Entrepreneurship and Small Business Development (NIESBUD), an Autonomous Institute under the administrative control of Ministry of Skill Development and Entrepreneurship (MSDE) has signed a Memorandum of Understanding (MoU) with Meta on 4th September, 2023 to support the Indian entrepreneurial ecosystem. The aim of the MoU is to provide aspiring and current small business owners with the necessary tools, knowledge, and resources and to train budding and existing entrepreneurs in digital marketing skills by Meta platforms like Facebook and Instagram. Approximately 22,000 NIESBUD trainees under the above programs have been trained on digital marketing by Meta.
- NIESBUD has also, in collaboration with Meta Small Business Academy (MSBA), developed four online courses on Digital Marketing Skills available in both English and Hindi. 8707 trainees have been imparted training through these online courses.
- Trainings are also regularly conducted for Self Help Group (SHG) by Ministry of Rural Development under Deendayal Antyodaya Yojana-

National Rural Livelihoods Mission (DAY-NRLM) with e-Commerce Partners on supply chain, branding, packing, logistics, on-boarding on e-Commerce platforms etc.

(c): Department of Promotion for Industry and Internal Trade (DPIIT) has pioneered the initiative of Open Network for Digital Commerce (ONDC). The initiative aims at democratising digital commerce to enable every seller, MSME, merchant, farmers and consumer to access, participate and benefit from market access through digital commerce. ONDC is engaging in various initiatives to promote digital entrepreneurship in rural areas as given below:

- The UP government and ONDC have signed a MoU to scale up the growth and development of small businesses by enhancing their market reach.
- ONDC partnered with the Ministry of Electronics and Information Technology's network of Common Services Centers (CSCs) to connect every village in India to the national digital market and is unlocking Assisted e-Commerce across rural India.
- Small Farmers' Agri-Business Consortium (SFAC) is working with ONDC to support Farmer Producer Organisations (FPOs). More than 7000 FPOs have already been onboarded on ONDC enabling them to sell their produce in 60+ cities across India. This initiative provides farmers and FPO enterprises with digital empowerment and market access.

- PrasarBharati is working with ONDC to bundle broadband services with OTT and e-commerce platforms for rural India riding on BharatNet infrastructure under the Universal Service Obligation fund (USOF). This includes enabling shopping on WAVES, PrasarBharati's OTT platform, integrated with ONDC's digital commerce framework to enable sale of products and services, bridging the digital divide for rural sellers.
- The Ministry of MSME has launched a MSME Trade Enablement and Marketing (TEAM) Scheme, designed to onboard 5 lakh Small and Medium Enterprises (SMEs) onto ONDC with 50% of its beneficiaries designated to be women-owned enterprises.
- ONDC is supporting Self-Help Groups (SHGs) and social sector organizations with support from SIDBI and philanthropic agencies like Bill and Melinda Gates Foundation (BMGF), Grameen, Sattva etc enabling them to transition to digital platforms and sell their products through ONDC. BMGF has also initiated a program to empower 1 million women entrepreneurs through ONDC.

Ministry of Rural Development under DAY-NRLM has entered into MoUs with different online platforms namely Flipkart Internet Pvt. Ltd., Amazon, Fashnear Technologies Pvt. Ltd. (Meesho) and Jiomart respectively for onboarding and marketing of SHG products.

In addition, MoU has also been signed between the MoRD and Easytrip Planners Ltd. for conducting a pilot for supporting SHG members for setting up

and managing travel booking enterprises in the States of Bihar, Gujarat, Madhya Pradesh and Uttar Pradesh.

ORGANISED AND UNORGANISED EMPLOYMENT

3456. SHRI CHARANJIT SINGH CHANNI:

Will the Minister of **PANCHAYATI RAJ** be pleased to state:

- (a) whether the Government has any data on the current total number of villages in the country and the number of villagers engaged in organized employment within them, if so, the details thereof;
- (b) whether the increase in the Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) budget indicates a rise in the number of people engaged in the unorganized sector, if so, the reasons therefor; and
- (c) whether the Government is facing challenges in creating employment opportunities within the organized sector, if so, the steps being taken by the Government to address this issue?

THE MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING; AND MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ (PROF. S.P. SINGH BAGHEL):

(a) to (c) As per the information provided by Directorate General of Employment, Ministry of Labour and Employment, employment generation coupled with improving employability of all including youth is a priority of Government and is a multi-stakeholder initiative. The various Ministries/Departments of Government of India like Ministry of Micro, Small and Medium Enterprises, Ministry of Rural Development, Ministry of Housing and Urban Affairs, Ministry

of Finance, Ministry of Textile, etc. are implementing different employment generation schemes/programmes. The details of these employment generation schemes/programmes can be seen at https://dge.gov.in/dge/schemes_programmes.

The Employment Linked Incentive (ELI) scheme announced in Budget 2024-25, with an outlay of Rs. 1,07,000 Crores, aims at job creation and formalisation of workforce by providing Social Security through EPFO, enhancing employment and incentivizing additional employment generation through incentives to employees and employers.

As per the information received from the Ministry of Rural Development (MoRD), Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS) is a demand driven wage employment programme which provide for the enhancement of livelihood security of the households in rural areas of the country by providing at least one hundred days of guaranteed wage employment in every financial year to every household whose adult members volunteer to do unskilled manual work. While one of the reasons for increasing MGNREGA budget is increase in demand for work under the scheme, there are other factor also such as increase in notified wage rate, increase in population and increase in material cost etc.

DEEP TECH STARTUPS

3457. SHRI S. SUPONGMEREN JAMIR:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) whether it is a fact that India is now the world's third largest Deep Tech Hub with 480 new ventures established during 2023;
- (b) the reasons behind the 77 per cent decline in funding for Deep Tech startups during 2023 as compared to 2022 along with the Government's analysis of the funding challenges faced by the sector; and
- (c) the measures proposed by the Government to address the funding crunch and encourage sustained growth in the Deep Tech sector particularly for startups focused on artificial intelligence?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY
(SHRI JITIN PRASADA) :**

(a) to (c): The StartUps India initiative, in keeping with the need and importance to develop an inclusive and diversified StartUps ecosystem in the nation, does not create a distinction amongst sectors such as deep tech. StartUps are recognized as per eligibility conditions prescribed under G.S.R. notification 127 (E) dated 19th February 2019, entities under the Startup India initiative by the Department for Promotion of Industry and Internal Trade (DPIIT).

As on 31st October 2024, 1,52,139 entities have been recognised as startups by DPIIT across more than 55 industries. Of these, over 46,000 entities have been recognised as startups across various technology and allied

industries which may include deep tech such as Artificial Intelligence (AI), biotechnology, nanotechnology, robotics, technology hardware, and Augmented Reality/Virtual Reality (AR/VR) amongst others.

The Government under the StartUps India initiative, through its flagship Schemes namely, Fund of Funds for StartUps (FFS), Startup India Seed Fund Scheme (SISFS) and Credit Guarantee Scheme for Startups (CGSS), has provided financial assistance to eligible recognised startups across sectors and through various stages of their business cycle. As on 31st October 2024, a total financial assistance of over Rs. 21,000 crore has been mobilized through these flagship Schemes. Specifically, in the years 2022 and 2023, funding of total of over Rs. 6,300 crore has been mobilized for startups through these Schemes.

FFS has been established to catalyze venture capital investments and is operationalized by Small Industries Development Bank of India (SIDBI), which provides capital to Securities and Exchange Board of India (SEBI)-registered Alternative Investment Funds (AIFs) which in turn invest in StartUps. AIFs supported under FFS are required to invest at least two times of the amount committed under FFS in StartUps. As on 31st October 2024, Rs. 20,572.14 crore have been invested by FFS supported AIFs in StartUps. Specifically in the years 2022 and 2023, over Rs. 5,800 crore have been invested by FFS supported AIFs in startups of which over Rs. 3,800 crore has been invested in StartUps across various technology and allied sectors such as agri-tech, AI, clean tech, e-commerce, health tech, and space tech.

SISFS provides financial assistance to seed stage StartUps through incubators. SISFS is implemented from 1st April 2021. As on 31st October 2024, Rs. 454.04 crore have been approved by selected incubators to startups. Specifically in the years 2022 and 2023, over Rs. 290 crore have been approved by selected incubators to StartUps of which over Rs. 110 crore has been approved to startups across various technology and allied sectors such as agri tech, biotechnology, blockchain, clean tech, machine learning, and robotics applications amongst others.

CGSS is implemented for enabling collateral free loans to StartUps through eligible financial institutions [Member Institutes (MIs)]. CGSS is operationalized by the National Credit Guarantee Trustee Company (NCGTC) Limited and has been operationalized from 1st April 2023. As on 31st October 2024, loans amounting to Rs. 555.24 crore have been guaranteed to StartUps. Specifically in 2023, loans amounting to over Rs. 220 crore have been guaranteed to startups, of which, loans amounting to over Rs. 60 crore have been guaranteed to StartUps across various technology and allied sectors such as aerospace and defense, Information Technology (IT hardware and software), and biotechnology amongst others.

CHANDIGARH ADMINISTRATION

3458. SHRI MANISH TEWARI:

Will the Minister of **HOME AFFAIRS** be pleased to state:

- (a) whether the Chandigarh Administration ban share-wise property sales on 9th February 2023, when the Supreme Court judgment of 10-1-2023 only restricts converting single units into multiple apartments and registering certain co-owner agreements;
- (b) whether it is correct that the Supreme Court judgment does not explicitly ban share-wise property sales;
- (c) whether the Government is aware that many Chandigarh residents with property shares cannot sell except to co-owners, devaluing their assets and causing financial hardship for urgent needs like medical treatment or family events; and
- (d) the reasons why has the Chandigarh Administration not rescinded the 9th February 2023 notification or sought Supreme Court clarification on whether the 10th January 2023 judgment prohibits share-wise property sales, reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS

(SHRI NITYANAND RAI):

(a) to (d) The subject matter of the question is sub-judice before the Hon'ble Punjab and Haryana High Court in "CWP No. 5102 of 2024 titled as Pradeep Sharma vs U.T. Chandigarh and others".

कृषि और ग्रामीण विकास के लिए प्रति व्यक्ति निधि का आबंटन

3459. श्री अरुण कुमार सागर:

क्या **ग्रामीण विकास** मंत्री यह बताने की कृपा करेंगे कि:

- (क) विगत तीन वर्षों के प्रत्येक वर्ष के दौरान कृषि और ग्रामीण विकास, विशेषकर पिछड़े और ग्रामीण क्षेत्रों में प्रति व्यक्ति निधियों के आवंटन का राज्यवार और वर्षवार ब्यौरा क्या है;
- (ख) इस संबंध में विभिन्न राज्य सरकारों द्वारा मांग की गई धनराशि कितनी है; और
- (ग) उक्त अवधि के दौरान सरकार द्वारा इस संबंध में संस्वीकृत की गई धनराशि कितनी है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री (श्री कमलेश पासवान) :

(क) से (ग): कृषि और ग्रामीण विकास के लिए विभिन्न योजनाओं/कार्यक्रमों के अंतर्गत राज्यों/संघ राज्य क्षेत्रों को योजनाबद्ध तंत्र के आधार पर निधियां उपलब्ध कराई जाती हैं। संबंधित योजना/कार्यक्रम के अंतर्गत पात्र लाभार्थियों को लाभ प्रदान किया जाता है। इसलिए, इस संबंध में कुल मिलाकर व्यक्ति-वार निधियों का आवंटन नहीं किया जाता है। राज्य सरकारों को निधियां जारी करना एक सतत प्रक्रिया है। राज्य सरकारों को निधियां, राज्यों के पास उपलब्ध शेष निधियां, योजनाबद्ध आवश्यकताओं के अनुसार अपेक्षित दस्तावेज/उपयोगिता प्रमाण-पत्र प्रस्तुत करने, योजनाओं के अंतर्गत पहले से आवंटित निधियों का उचित उपयोग सुनिश्चित करने, योजनाबद्ध दिशा-निर्देशों का कड़ाई से पालन सुनिश्चित करने तथा जमीनी स्तर पर वास्तविक आवश्यकता का आकलन करने के आधार पर जारी की जाती है। इसलिए, राज्य सरकारों द्वारा मांगी गई निधियों का विशिष्ट रूप से ब्यौरा नहीं रखा जाता है।

एनईआर में तकनीकी प्रगति

3460: श्री मुकेशकुमार चंद्रकांत दलाल:

श्री कृपानाथ मल्लाह:

क्या वरत्र मंत्री यह बताने की कृपा करेंगे कि:

- (क) विशेषकर उत्तर पूर्वी क्षेत्र (एनईआर) में हथकरघा क्षेत्र में हुई तेरह तकनीकी प्रगतियों का ब्यौरा क्या है; और
- (ख) इससे क्या लाभ प्राप्त हुए हैं?

विदेश मंत्रालय में राज्य मंत्री; तथा वस्त्र मंत्रालय में राज्य मंत्री (श्री पबित्रा मार्गेरिटा):

(क) और (ख): उत्तर पूर्वी क्षेत्र सहित देश भर में हथकरघा क्षेत्र में तकनीकी प्रगति के लिए, हथकरघा संवर्धन सहायता (प्रौद्योगिकी उन्नयन), सोलर लाइटनिंग यूनिट्स, इलेक्ट्रॉनिक जैकार्ड आदि के तहत उन्नत करघे और सहायक उपकरणों की खरीद के लिए पात्र हथकरघा एजेंसियों / कामगारों को वित्तीय सहायता प्रदान की जाती है। हथकरघा संवर्धन सहायता (प्रौद्योगिकी उन्नयन) के अंतर्गत 15,600 से अधिक बुनकरों को उन्नत करघे/सहायक उपकरण उपलब्ध कराए गए, 1,400 से अधिक बुनकरों को सोलर लाइटनिंग यूनिट्स प्रदान की गईं, 2015-16 से 2024-25 (30.11.2024 तक) के दौरान उत्तर पूर्वी राज्यों में 3 बुनकरों को इलेक्ट्रॉनिक जैकार्ड प्रदान किए गए।

इसके अतिरिक्त, सरकार द्वारा प्रौद्योगिकी के उपयोग को बढ़ाने और हथकरघा क्षेत्र को डिजिटल बनाने तथा उनके उत्पादों के लिए लाभकारी मूल्य सुनिश्चित करने एवं और बुनकरों के कल्याण के लिए प्रत्यक्ष लाभ हस्तांतरण (डीबीटी) के माध्यम से हथकरघा बुनकरों को लाभान्वित करना, सरकारी ई-मार्केटप्लेस (जेम) पर हथकरघा बुनकरों को ऑनबोर्ड करना, हस्तशिल्प उत्पादों की बिक्री के लिए पोर्टल अर्थात् इंडियाहैंडमेड.कॉम (Indiahandmade.com) लॉन्च करना आदि कदम उठाए गए हैं।

EMPLOYMENT AND SKILLING OPPORTUNITIES TO THE YOUTH

3461. SHRIMATI SMITA UDAY WAGH:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the measures implemented by the Government to provide employment and skilling opportunities to the youth in Maharashtra, particularly in rural and underdeveloped regions;

- (b) whether the Government shares details of the key achievements in creating employment and skilling initiatives in Maharashtra during the last three years;
- (c) the manner in which the Government ensures that the youth from diverse socio-economic backgrounds in Maharashtra, including those from marginalized communities, benefit from these employment and skilling programmes; and
- (d) whether the Maharashtra-specific programmes under the initiatives of the Government aimed at addressing the unique industrial and agricultural needs of the State to boost youth employment?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN):**

(a) and (b): With a view to provide employment and skilling opportunities to rural people in the country including Maharashtra, Ministry of Rural Development is implementing schemes like Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS), Deen Dayal Upadhyaya Grameen Kaushalya Yojana (DDU-GKY) and Rural Self Employment Training Institutes (RSETIs). MGNREGS is a demand driven wage employment programme with the objective to enhance the livelihoods of MGNREGA workers. Under the Scheme, the details of persondays generated in the State of Maharashtra, during the last three financial years from 2021-22, 2022-23 and 2023-24, 711.17 lakh, 709.59 lakh and 968.96 lakh persondays respectively have been generated. DDU-GKY and RSETIs are two skilling programme under

this Ministry. The details of candidates trained and placed/ settled under DDU-GKY and RSETI in Maharashtra during the last 3 years are as under:

Scheme	DDU-GKY		RSETI	
	Trained	Placed	Trained	Settled
2021-22	348	1612	19606	15251
2022-23	6403	3534	27322	21474
2023-24	5916	3617	30397	22961

In addition to this, this Ministry has also developed a formal mechanism for the skill development of rural masons, i.e. 'Rural Mason Training' programme under Pradhan Mantri AwaasYojana-Gramin. Under the programme, so far nearly 3 lakh masons have been trained and nearly 37,000 being from the State of Maharashtra.

Under the Government of India's Skill India Mission (SIM) , the Ministry of Skill Development and Entrepreneurship (MSDE) delivers skill, re-skill and up-skill training through an extensive network of skill development centres / institutes etc. under various schemes, viz. Pradhan MantriKaushalVikasYojana (PMKVY), Jan SikhshanSansthan (JSS), National Apprenticeship Promotion Scheme (NAPS) and Craftsman Training Scheme (CTS) through Industrial Training Institutes (ITIs), to all the sections of the society across the country including State of Maharashtra. Details of the Training Data under Schemes of MSDE for State of **Maharashtra** during the last 3 years:

Scheme	2021-22	2022-23	2023-24
PMKVY	39864	14913	35257
JSS	38479	52934	37273

NAPS	146865	185999	263245
CTS in ITIs	112997	121884	128333

(c): All the schemes/programmes emphasize that youth from diverse socio-economic backgrounds of the country, including Maharashtra get the benefit of the schemes/programmes. MGNREGA is a demand driven programme and ensures providing works to all persons as per demand irrespective of their social status. DDU-GKY guidelines provide for earmarking 50% of the funds for SCs and STs. Under DDU-GKY, coverage of 15% of minorities, 5% of People with Disabilities (PwDs) and 33% of women is mandatory. The training under the skill development programmes under MSDE through schemes mentioned above is provided to all the sections of the society including women and other marginalized groups. To encourage participation of women and other marginalized groups in the Skill development Programmes, special provisions have been made in the Common Cost Norms (CCN), in terms of reimbursement of boarding and lodging and conveyance costs. Under CCN, specific provisions have also been made to encourage participation of candidates living in Special Areas, such as North Eastern States and Hilly States. Under PMKVY, training programs in sectors like Electronics, Retail, Healthcare, Beauty and Wellness, Handicrafts and Apparel are structured to attract higher participation. Further, there are 324 ITIs and 19 National Skill Training Institutes for women. Under the JSS scheme, focus is being given to women and other vulnerable sections by

giving age relaxations and since July 2018, coverage of women beneficiaries under the scheme has been around 82% of the total beneficiaries.

(d): With a view to address the agricultural needs and boost youth employment of the country including Maharashtra, Ministry of Agriculture is implementing a Centrally Sponsored Scheme on 'Support to State Extension Programmes for Extension Reforms' popularly known as Agriculture Technology Management Agency (ATMA) is implemented across the country by the Ministry of Agriculture and Farmers Welfare. The scheme promotes decentralized farmer-friendly Extension system in the country with an objective to support State Government's efforts to revitalize the extension system and making available the latest agricultural technologies and good agricultural practices in different thematic areas of agriculture and allied areas to farmers, farm women and youth, through various interventions like Farmers Training, Demonstrations, Exposure Visits, KisanMelas etc.

The Government is implementing Skill Training of Rural Youth (STRY) with the objective to impart short term skill training (7 days duration) to rural youths and farmers in agriculture and allied sectors for upgradation of their knowledge and skills and promote wage/self employment in rural areas. The component aims at providing short duration skill based training programs to rural youth including women farmers on agri-based vocational areas for creating a pool of skilled manpower. Recently, the STRY programme has been subsumed under ATMA cafeteria.

The Ministry of Agriculture and Farmers Welfare has formulated a dedicated scheme “Sub Mission on Agricultural Mechanization” (SMAM) during the year 2014-15. For implementation of this scheme Four Farm Machinery Training and Testing Institutes are engaged in the country for imparting skill development training courses to different categories of beneficiaries like farmers, technicians, under graduate engineers, entrepreneurs on selection, operation, repair and maintenance, energy conservation and management of agricultural equipment.

Under Mission for Integrated development of Horticulture (MIDH), a centrally sponsored scheme for holistic growth of horticulture segment, run by Ministry of Agriculture and Farmers Welfare, Centre of Excellence (CoE) for Horticulture is an approved component, which has provision for conduct of trainings to farmers including women and youth.

Similarly to address the industrial needs, specific programmes like Make in India, Start-Up India, Industrial Corridors, Ease of Doing Business, One-District-One Product, Modified Industrial Infrastructure Upgradation Scheme etc., are implemented.

PRODUCTION AND USAGE OF BIOFERTILIZERS

3462. SHRI ARVIND DHARMAPURI:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the programmes implemented to promote the production and usage of biofertilizers and organic fertilizers across India in the country;
- (b) the data on the production capacity, utilization rates and quality standards of biofertilizers and organic fertilizers over the past three years, State/UT-wise;
- (c) the number of quality testing laboratories established, funds allocated for them and test results reported across States during this period?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR) :

(a) Government of India is promoting the production and usage of bio-fertilizers and organic fertilizers, which are effective and eco-friendly source of nutrient and considered as an important component of organic farming and Integrated Nutrient Management.

Government is promoting organic farming using bio-fertilizers and organic fertilizers through the schemes of Paramparagat Krishi Vikas Yojana (PKVY) in all the States/UTs and Mission Organic Value Chain Development for North Eastern Region (MOVCDNER). Both the schemes stress on end-to-end support to farmers engaged in organic farming i.e. from production to processing, certification and marketing and post-harvest management. Training and capacity building are integral part of the scheme.

Under the PKVY and MOVCDNER schemes, farmers are provided financial assistance of Rs.15000/ha for 3 years through Direct Benefit Transfer (DBT) for on-farm and off-farm organic inputs including organic manure and biofertilizer.

(b) The Government not only promotes production and usage but also ensure quality of bio-fertilizers and organic fertilizers for which these have been notified under Fertilizer Control Order (1985) and their quality standards have been specified which are required to be adhered mandatorily by the manufacturers. The data on the production capacity, utilization rates are maintained by the respective State. The State-wise details about the production of bio-fertilizers and organic fertilizers, as received from various State Governments during the last three years are given in the enclosed **Statement-I and II**.

(c) The State- wise notified laboratories for analysis of bio-fertilizers and organic fertilizer are given in the enclosed **Statement-III**. Five laboratories each for bio-fertilizer and organic fertilizer belongs to National Center for Organic and Natural Farming (NCONF) a subordinate office under Department of Agriculture and Farmers Welfare. The Funds allocated to NCONF from Government of India are being used to run these laboratories, while remaining are state laboratories funded by respective State Governments/UTs. In the past 3 years the Central Government laboratories have tested 142 bio-fertilizers and 294 organic fertilizers in 2021-22; 206 bio-fertilizers and 272 organic fertilizers in 2022-23 and 200 bio-fertilizers and 221 organic fertilizers in 2023-24.

STATEMENT-I

Details of production of Bio-fertilizers in last three years (2021-22 to 2023-24)

Sl. No.	State	2021-22		2022-23		2023-24	
		Carrier (MT)	Liquid (KL)	Carrier (MT)	Liquid (KL)	Carrier (MT)	Liquid (KL)
1	Andhra Pradesh	354	63	105	41	92	91

2	Karnataka	1511	1368	1457	1692	1687	1787
3	Kerala	127	661	57	-	2293	-
4	Puducherry	90	6	90	8	-	-
5	Tamil Nadu	-	1109	133205	1209	2334	1237
6	Telangana	290	105	3453	5195	-	-
7	Chhattisgarh	10	103	374	212	271	132
8	Gujarat	24772	8030	67227	112040	138617	-
9	Goa	124	-	297	-	-	-
9	Madhya Pradesh	6585	84200	6636	18340	32011	-
10	Maharashtra	7453	4681	7820	5111	7331	11818
11	Rajasthan	-	-	-	-	24219	3807
12	Haryana	99810	108982	61727	1749	10337	1925
13	Himachal Pradesh	120	137	46	34	55	31
14	Jammu and Kashmir	1	3	-	3	-	6
15	Punjab	3064	86	417	2368	15200	315
16	Uttar Pradesh	132	-	22663	-	14869	496
17	Uttarakhand	3476	567	3447	646	3352	756
18	Bihar	6546	-	1144	867	2816	-
19	Jharkhand	-	-	-	-	3	-
20	Odisha	13368	201	320	78	-	-
21	West Bengal	703	12	1034	7	-	-
22	Assam	525	22582	427	136450	109	22
23	Manipur	22	25	-	-	13	20
24	Meghalaya	-	-	-	-	-	3
25	Mizoram	1	-	-	-	-	-
26	Nagaland	6	-	-	-	-	-
27	Sikkim	-	11	-	-	-	-
28	Tripura	117	2	1388	167	597	103
	Grand Total	1,69,379	2,32,934	3,13,490	1,48,195	2,56,208	86,163

Source: NCONF/State Governments

STATEMENT-II

Details of production of Organic Fertilizers Year- wise (in Metric Tons)

State	2021-22	2022-23	2023-24
Andhra Pradesh	25006	272572	1858652
Assam	130704	43773	125812
Bihar	47861	53256	22500
Chhattisgarh	2166	-	78402
Delhi	27657	-	-
Goa	-	11221	-
Gujarat	390309	278037	257822
Haryana	180299	71179	74223
Himachal Pradesh	18	33	4520
Jammu and Kashmir	5314508	3250	85240
Jharkhand	-	-	32831
Karnataka	38089359	2278241	2286649
Kerala	38250	13560	-
Madhya Pradesh	94254	84598	1388205
Maharashtra	231305	237843	343171
Manipur	150	-	150
Meghalaya	13518	-	-
Mizoram	58	-	-
Nagaland	68351	-	-
Odisha	37116	14764	-
Punjab	473	7407	3088335
Rajasthan	18330	50477	52220
Tamil nadu	60117	231522	2134453
Telangana	27695	28788	-
Tripura	-	947	1022
Uttar Pradesh	139426	74799	802262
Uttarakhand	6961	7440	10750
West Bengal	6664	6705	-
Puducherry	130	2470	-
Ladakh	-	-	13681
Grand Total	4,49,50,685	37,72,884	1,26,60,900

Source: NCONF/State Governments

STATEMENT- III**State wise number of Notified laboratories for analysis of Bio-fertilizers and Organic fertilizers**

Sl. No	State	Bio-fertilizer			Organic fertilizers		
		State Govt	Central Govt./RCO F lab	Total	State Govt	Central Govt./RCO F lab	Total
1.	Andhra Pradesh	1	-	1	1	-	1
2.	Bihar	1	-	1	1	-	1
3.	Chhattisgarh	1	-	1	1	-	1
4.	Gujarat	1	-	1	1	-	1
5.	Jammu and Kashmir	-	-	-	1	-	1
6.	Karnataka	3	1	4	-	1	1
7.	Kerala	1	-	1	-	-	-
8.	Maharashtra	5	1	6	5	1	6
9.	Manipur	-	1	1	-	1	1
10.	Odisha	1	1	2	1	1	2
11.	Rajasthan	1	-	1	3	-	3
12.	Tamil Nadu	1	-	1	2	-	2
13.	Telangana	1	-	1	1	-	1
14.	Uttar Pradesh	4	1	5	4	1	5
15.	West Bengal	1	-	1	3	-	3
	Total	22	5	27	24	5	29

Source: As per information provided by NCONF

PRODUCTION LINKED INCENTIVE SCHEME**3463. SHRI KHAGEN MURMU:****SHRI ANANTA NAYAK:**

Will the Minister of **STEEL** be pleased to state:

- (a) whether the Government is aware that there is growing need of steel in the country for construction, automotive and defence industry and if so, the details thereof;
- (b) whether the Government has launched a new Production Linked Incentive Scheme (PLI) in order to encourage and boost the production of steel in the country and if so, the details thereof;
- (c) whether the Government has any proposal to set up a new steel production unit in the State of Odisha during the current financial year and if so, the details thereof;
- (d) the performance of the steel sector in FY25 and whether there has been any growth in comparison to previous years; and
- (e) the impact of steel sector in other sectors such as construction, automotive and defence, the data on production, consumption and rise in domestic demand for steel?

**THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND
MINISTER OF STATE IN THE MINISTRY OF STEEL
(SHRI BHUPATHI RAJU SRINIVASA VARMA):**

(a) and (e): Construction and infrastructure, automotive and defence sectors contribute to about 90% India's steel consumption. Details of impact of steel in these sectors are as follows:-

Construction Sector: Steel is integral to the construction of large-scale infrastructure expansion of the government such as highways, bridges, railways, metro systems, and affordable housing programs.

Automotive Sector: Steel is used in manufacturing a wide range of components, including chassis, body panels, and engine parts. Initiatives such as Make in India have increased the demand for domestically produced steel.

Defence Sector: The need for specialized, high-strength steel alloys has risen alongside increasing defense investments to strengthen the country's military capabilities. Steel is also crucial in India's expanding defense infrastructure, such as military bases and storage facilities.

(b) Production Linked Incentive (PLI) Scheme was notified by the government in July, 2021 to promote the manufacturing of specialty steel within the country and reduce imports by attracting investments. The anticipated additional investment under the PLI Scheme for Specialty Steel is Rs. 27,106 crores, downstream capacity creation of around 24 million tonnes and a direct employment generation of 14,760.

(c)and(d): Steel is a deregulated sector and the Government acts as a facilitator by creating a conducive policy environment for the development of steel sector across all states in the country, including Odisha. Decisions regarding setting up of a steel plant is taken by industry based on techno-

commercial consideration including raw material availability, distance from port, logistics etc. The following table indicates the growth of steel production and consumption during the last five years is given as follows:

Year	Crude Steel (in MnT)	Finished Steel (in MnT)	
	Production	Production	Consumption
2019-20	109.14	102.62	100.17
2020-21	103.54	96.20	94.89
2021-22	120.29	113.60	105.75
2022-23	127.20	123.20	119.89
2023-24	144.30	139.15	136.29

Source: Joint Plant Committee, MnT-million tonnes

CLOSURE OF JUTE MILLS

3464. SHRI TARIQ ANWAR:

Will the Minister of **TEXTILES** be pleased to state :

- (a) the number of jobs have been lost due to the closure of the Jute Mills in Bihar during last ten years;
- (b) whether the Government considering restoring jobs by reopening and utilizing these mills to their full capacity; and
- (c) whether the RBHM Jute Mill in Katihar was closed due to a lack of equipment upgrades and machine renovations and if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF TEXTILES
(SHRI PABITRA MARGHERITA):**

(a) and (b): In Bihar, there are 4 Jute mills including one closed Government Jute mill namely RBHM Jute mill. Out of 4 jute mills, 2 mills are getting Production-cum-Control Supply order (PCSO) of jute bags as per their installed capacity from the Government and remaining one mill produces jute diversified products only.

(c): Considering the continuous loss in RBHM jute mill, the Board of Industrial and Financial Reconstruction (BIFR) in year 2011 approved revival plan of the Mill with Job Work Contract through Outsourced Agencies. Accordingly, all the employees of RBHM were given VRS. However, the targeted production could not be achieved and ultimately in October, 2018, the Government approved the closure of the mill.

स्टार्टअप स्थापित करने के लिए सहायता

3465. श्री लुम्बा राम:

श्री दिलीप शङ्कीया:

क्या वाणिज्य और उद्योग मंत्री यह बताने की कृपा करेंगे कि:

- (क) देश में वर्तमान में चल रहे स्टार्टअप्स की राज्यवार/संघ राज्यक्षेत्रवार संख्या कितनी है;
- (ख) क्या सरकार राजस्थान के जालौर सिरोही सहित देश के युवाओं को नए स्टार्टअप स्थापित करने के लिए किसी प्रकार की सहायता प्रदान कर रही है;
- (ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (घ) देश में रोजगार सृजन और आर्थिक विकास में स्टार्टअप्स द्वारा क्या भूमिका निभाई जा रही है;

(ड) क्या स्टार्टअप्स आर्थिक विकास में महत्वपूर्ण भूमिका निभा रहे हैं और राज्यों को एक विशिष्ट पहचान प्रदान कर रहे हैं; और

(च) यदि हां, तो उत्तर पूर्वी राज्यों और राजस्थान सहित तत्संबंधी राज्यवार/संघ राज्यक्षेत्रवार ब्यौरा क्या है?

वाणिज्य और उद्योग मंत्रालय में राज्य मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय में राज्य मंत्री (श्री जितिन प्रसाद):

(क) सरकार ने नवप्रयोग, स्टार्टअप को बढ़ावा देने और देश के स्टार्टअप ईकोसिस्टम में निवेश को प्रोत्साहित करने हेतु सुदृढ़ ईकोसिस्टम बनाने के उद्देश्य से 16 जनवरी, 2016 को स्टार्टअप इंडिया पहल की शुरुआत की।

सा.का.नि.अधिसूचना 127 (अ) दिनांक 19 फरवरी, 2019 के तहत उल्लिखित पात्रता शर्तों के अनुसार, उद्योग संवर्धन और आंतरिक व्यापार विभाग (डीपीआईआईटी) द्वारा स्टार्टअप इंडिया पहल के तहत कंपनियों को 'स्टार्टअप' के रूप में मान्यता प्रदान की जाती है। दिनांक 31 अक्टूबर, 2024 तक की स्थिति के अनुसार, कुल 1,52,139 कंपनियों को स्टार्टअप के रूप में मान्यता प्रदान की गई है। 31 अक्टूबर, 2024 की स्थिति के अनुसार डीपीआईआईटी द्वारा स्टार्टअप के रूप में मान्यता प्राप्त कंपनियों की राज्य/संघ राज्य(यूटी) क्षेत्र-वार संख्या **विवरण-1** में दी गई है।

(ख) और (ग): स्टार्टअप इंडिया पहल के तहत, स्टार्टअप ईकोसिस्टम के विकास और वृद्धि के लिए तथा राजस्थान राज्य सहित पूरे देश में स्टार्टअप स्थापित करने हेतु युवाओं को प्रोत्साहित करने के उद्देश्य से सरकार निरंतर विभिन्न प्रयास कर रही है।

प्रमुख स्कीमों, नामतः स्टार्टअप्स के लिए निधियोंका कोष (एफएफएस), स्टार्टअप इंडिया सीड फंड स्कीम (एसआईएसएफएस) और स्टार्टअप्स के लिए क्रेडिट गारंटी स्कीम (सीजीएसएस) स्टार्टअप्स को उनके व्यवसाय चक्र के विभिन्न चरणों में सहायता प्रदान करती हैं। सरकार, आवधिक कार्यों और कार्यक्रमों को भी कार्यान्वित करती है, जिसमें राज्यों की स्टार्टअप रैंकिंग, राष्ट्रीय स्टार्टअप अवार्ड और नवप्रयोग सप्ताह शामिल हैं, जो स्टार्टअप ईकोसिस्टम के समग्र

विकास में महत्वपूर्ण भूमिका निभाते हैं। बाजार तक पहुंच में सुधार लाने और स्टार्टअप्स को उनके व्यवसाय में वृद्धि और स्केलिंग-अप करने में सहायता प्रदान करके सार्वजनिक खरीद को सक्षम बनाने के लिए पहलों की गई हैं। डिजिटल प्लेटफॉर्म, जैसे स्टार्टअप इंडिया पोर्टल और भारत स्टार्टअप नॉलेज एक्सेस रजिस्ट्री (भास्कर), संसाधनों तक आसान पहुंच और स्टार्टअप ईकोसिस्टम सहयोग प्राप्त करने को संभव बनाते हैं। विनियामक सुधार और ईकोसिस्टम विकास के अन्य प्रयास और कार्यक्रम इन उपायों के लिए पूरक सिद्ध होते हैं।

इसके अलावा, युवा कार्यक्रम और खेल मंत्रालय द्वारा युवा-केंद्रित पहलों की शुरुआत की गई है, जैसे मेरा युवा भारत (माई भारत) नामक स्वायत्त निकाय की स्थापना, जिसका उद्देश्य अनुभवात्मक शिक्षण कार्यक्रम (ईएलपीएस), स्वयंसेवा के अवसरों, परामर्श कार्यक्रम इत्यादि के माध्यम से युवा विकास और युवा-नेतृत्व आधारित विकास के लिए प्रौद्योगिकी आधारित व्यापक व्यवस्थागत तंत्र प्रदान करना है। कौशल विकास और उद्यमिता मंत्रालय (एमएसडीई) राष्ट्रीय उद्यमिता और लघु व्यवसाय विकास संस्थान (एनआईआईएसबीयूडी) और भारतीय उद्यमिता संस्थान (आईआईई) के माध्यम से उद्यमिता विकास के लिए देश भर में कार्यक्रम कार्यान्वित कर रहा है।

भारत सरकार के इन प्रयासों के परिणामस्वरूप, 31 अक्टूबर, 2024 तक की स्थिति के अनुसार राजस्थान राज्य में 5,395 कंपनियों को डीपीआईआईटी द्वारा स्टार्टअप के रूप में मान्यता प्रदान की गई है। 31 अक्टूबर, 2024 तक की स्थिति के अनुसार, विशेष रूप से जालौर जिले से 12 कंपनियों को स्टार्टअप के रूप में मान्यता प्रदान की गई है और सिरोही जिले से 35 कंपनियों को स्टार्टअप के रूप में मान्यता प्रदान की गई है।

(घ) से (च): सरकार के सतत प्रयासों के परिणामस्वरूप 31 अक्टूबर, 2024 तक की स्थिति के अनुसार स्टार्टअप इंडिया पहल के तहत कुल 1,52,139 कंपनियों को स्टार्टअप के रूप में मान्यता प्रदान की गई है। स्टार्टअप के रूप में मान्यता प्राप्त कंपनियां, रोजगार सृजन और देश के आर्थिक विकास में महत्वपूर्ण भूमिका निभा रही हैं तथा इनके द्वारा यह सूचित किया गया है कि इन्होंने 16.6 लाख से अधिक प्रत्यक्ष रोजगार सृजित किए हैं।

31 अक्तूबर, 2024 तक की स्थिति के अनुसार, पूर्वोत्तर राज्यों और राजस्थान राज्य की कंपनियों सहित स्टार्टअप के रूप में मान्यता प्राप्त कंपनियों द्वारा (स्व-सूचित)सृजित प्रत्यक्ष रोजगारों की राज्य/संघ राज्य क्षेत्र-वार संख्या **विवरण-II** में दी गई है।

विवरण-I

31 अक्तूबर, 2024 तक की स्थिति के अनुसार, डीपीआईआईटी द्वारा स्टार्टअप के रूप में मान्यता प्राप्त कंपनियों की राज्य/संघ राज्य क्षेत्र-वार संख्या निम्नानुसार है:

राज्य/संघ राज्य क्षेत्र	डीपीआईआईटी द्वारा स्टार्टअप के रूप में मान्यता प्राप्त कंपनियों की संख्या
अंडमान और निकोबार द्वीप समूह	68
आंध्र प्रदेश	2,446
अरुणाचल प्रदेश	44
असम	1,434
बिहार	3,054
चंडीगढ़	521
छत्तीसगढ़	1,679
दादरा और नगर हवेली तथा दमन और दीव	60
दिल्ली	15,645
गोवा	562
गुजरात	12,540
हरियाणा	7,961
हिमाचल प्रदेश	543
जम्मू और कश्मीर	942
झारखण्ड	1,425
कर्नाटक	16,093
केरल	6,173
लद्दाख	18
लक्षद्वीप	3
मध्य प्रदेश	4,913
महाराष्ट्र	27,014
मणिपुर	164
मेघालय	58

मिजोरम	40
नागालैंड	80
ओडिशा	2,670
पुदुच्चेरी	160
पंजाब	1,672
राजस्थान	5,395
सिक्किम	11
तमिलनाडु	10,053
तेलंगाना	7,918
त्रिपुरा	133
उत्तर प्रदेश	14,429
उत्तराखण्ड	1,217
पश्चिम बंगाल	5,001
कुल	1,52,139

विवरण-II

स्टार्टअप्स के रूप में मान्यता प्राप्त कंपनियों द्वारा 31 अक्टूबर, 2024 तक की स्थिति के अनुसार सृजित प्रत्यक्ष रोजगारों (स्व-सूचित) की राज्य/संघ राज्य क्षेत्र-वार संख्या निम्नानुसार है:

राज्य/संघ राज्य क्षेत्र	स्टार्टअप के रूप में मान्यता प्राप्त कंपनियों द्वारा सृजित प्रत्यक्ष रोजगारों (स्व-सूचित) की संख्या
अंडमान और निकोबार द्वीप समूह	567
आंध्र प्रदेश	23,125
अरुणाचल प्रदेश	535
असम	13,460
बिहार	28,848
चंडीगढ़	5,430
छत्तीसगढ़	16,016
दादरा और नगर हवेली तथा दमन और दीव	694
दिल्ली	178,798
गोवा	4,256
गुजरात	150,065

हरियाणा	103,026
हिमाचल प्रदेश	4,271
जम्मू और कश्मीर	7,769
झारखण्ड	12,590
कर्नाटक	186,352
केरल	54,420
लद्दाख	139
लक्षद्वीप	38
मध्य प्रदेश	50,887
महाराष्ट्र	304,078
मणिपुर	1,476
मेघालय	442
मिजोरम	332
नागालैंड	4,157
ओडिशा	32,360
पुदुच्चेरी	1,664
पंजाब	18,776
राजस्थान	55,229
सिक्किम	73
तमिलनाडु	106,768
तेलंगाना	89,173
त्रिपुरा	1,809
उत्तर प्रदेश	148,677
उत्तराखण्ड	10,539
पश्चिम बंगाल	50,680
कुल	16,67,519

जलवायु परिवर्तन का कृषि पर प्रभाव

3466. श्री बृजेन्द्र सिंह ओला:

क्या कृषि एवं किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या देश में चक्रवात बिपरजॉय, लू और बढ़ते तापमान के कारण किसानों की फसलें बर्बाद हुई हैं;

(ख) यदि हां, तो तत्संबंधी आकलन का राज्यवार ब्यौरा क्या है;

(ग) क्या देश में लगातार जलवायु परिवर्तन हो रहा है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(घ) क्या सरकार जलवायु परिवर्तन की स्थिति से निपटने और कृषि को सुदृढ़ करने के लिए कोई उपाय कर रही है; और

(ड.) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

कृषि एवं किसान कल्याण राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) से (ख) चक्रवात और हीटवेव सहित किसी भी आपदा के कारण क्षतिग्रस्त हुई फसलों के बारे में डेटा केंद्रीय रूप से नहीं रखा जाता है। तथापि, गुजरात राज्य सरकार से प्राप्त जानकारी के अनुसार, चक्रवात बिपरजॉय, 2023 के कारण 33% और उससे अधिक तक 1,13,358 हेक्टेयर फसली क्षेत्र प्रभावित हुआ है।

(ग) 2023 में युनाइटेड नेशंस फ्रेमवर्क कन्वेंशन ऑन क्लाइमेट चेंज (यूएनएफसीसीसी) को रिपोर्ट किए गए भारत के तीसरे राष्ट्रीय पत्राचार में बताया गया है कि भारत जलवायु परिवर्तन के व्यापक प्रभावों का अनुभव कर रहा है।

(घ) से (ड) सरकार ने 2008 में जलवायु परिवर्तन पर राष्ट्रीय कार्य योजना (एनएपीसीसी) की स्थापना की, जो देश में जलवायु कार्रवाई के लिए एक व्यापक नीतिगत फ्रेमवर्क प्रदान करती है। एनएपीसीसी देश को जलवायु परिवर्तन के अनुकूल बनाने और पारिस्थितिक स्थिरता को बढ़ाने में सक्षम बनाने के लिए एक राष्ट्रीय रणनीति की रूपरेखा तैयार करती है। एनएपीसीसी के तहत राष्ट्रीय मिशनों में से एक राष्ट्रीय सतत कृषि मिशन (एनएमएसए) है जो कृषि को बदलती जलवायु के लिए अधिक अनुकूल बनाने के लिए रणनीतियों को विकसित और कार्यान्वित करता है।

भारतीय कृषि अनुसंधान परिषद (आईसीएआर) ने जलवायु अनुकूल कृषि में राष्ट्रीय नवाचार (एनआईसीआरए) नामक एक प्रमुख नेटवर्क परियोजना शुरू की है। यह परियोजना फसलों, पशुधन, बागवानी और मत्स्य पालन सहित कृषि पर जलवायु परिवर्तन के प्रभाव पर अध्ययन करती है और देश के संवेदनशील क्षेत्रों के लिए कृषि में जलवायु अनुकूल तकनीकों का विकास और प्रचार भी करती है। परियोजना के ये परिणाम सूखे, बाढ़, पाला, हीटवेव आदि जैसी चरम मौसमी परिस्थितियों से निपटने में इन क्षेत्रों की मदद करते हैं। पिछले 10 वर्षों (2014-2024) के दौरान, आईसीएआर द्वारा कुल 2593 किस्में जारी की गई हैं, इनमें से 2177 किस्में एक या अधिक जैविक और/या अजैविक दबावों के प्रति सहनशील पाई गई हैं। जलवायु परिवर्तन पर अंतर-सरकारी प्रोटोकॉल पैनल (आईपीसीसी) के अनुसार 651 मुख्य कृषि जिलों के लिए जिला स्तर पर जलवायु परिवर्तन के लिए कृषि के जोखिम और संवेदनशीलता का आकलन किया गया है। संवेदनशील के रूप में पहचाने गए 310 जिलों में से 109 जिलों को 'बहुत अधिक' और 201 जिलों को 'अत्यधिक संवेदनशील' के रूप में वर्गीकृत किया गया है। इन 651 जिलों के लिए जिला कृषि आकस्मिकता योजनाएँ (डीएसीपी) भी तैयार की गई हैं, ताकि मौसम संबंधी असामान्यताओं को दूर किया जा सके और राज्य कृषि विभागों द्वारा उपयोग के लिए स्थान-विशिष्ट जलवायु अनुकूल फसलों और किस्मों और प्रबंधन पद्धतियों की सिफारिश की जा सके। जलवायु परिवर्तनशीलता के प्रति किसानों की अनुकूलता और अनुकूलन क्षमता को बढ़ाने के लिए, एनआईसीआरए के तहत "जलवायु अनुकूल गाँव" (सीआरवी) की अवधारणा शुरू की गई है। किसानों द्वारा अपनाने के लिए 28 राज्यों/संघ राज्य क्षेत्रों को कवर करते हुए 151 जलवायु संवेदनशील जिलों के 448 सीआरवी में स्थान-विशिष्ट जलवायु अनुकूल तकनीकों का प्रदर्शन किया गया है। आईसीएआर अपनी एनआईसीआरए परियोजना के माध्यम से किसानों के बीच कृषि में जलवायु परिवर्तन के प्रभाव के बारे में जागरूकता पैदा करता है।

जलवायु अनुकूल प्रौद्योगिकियों को व्यापक रूप से अपनाने के लिए किसानों को जलवायु परिवर्तन के विभिन्न पहलुओं पर शिक्षित करने के लिए क्षमता वर्धन कार्यक्रम आयोजित किए जा रहे हैं। प्रति बूंद अधिक फसल (पीडीएमसी) योजना सूक्ष्म सिंचाई तकनीकों यानी ड्रिप और

स्प्रिंकलर सिंचाई प्रणालियों के माध्यम से जल उपयोग दक्षता में सुधार करती है। वर्षा सिंचित क्षेत्र विकास (आरएडी) योजना उत्पादकता बढ़ाने और जलवायु परिवर्तनशीलता से जुड़े जोखिमों को कम करने के लिए एकीकृत कृषि प्रणाली (आईएफएस) पर ध्यान केंद्रित करती है। समेकित बागवानी विकास मिशन (एमआईडीएच), कृषि वानिकी और राष्ट्रीय बांस मिशन का उद्देश्य भी कृषि में जलवायु अनुकूलन बढ़ाना है। इसके अलावा, प्रधानमंत्री फसल बीमा योजना (पीएमएफबीवाई) के साथ-साथ मौसम सूचकांक आधारित पुनर्गठित मौसम आधारित फसल बीमा योजना (आरडब्ल्यूबीसीआईएस) अप्रत्याशित प्राकृतिक आपदाओं से उत्पन्न होने वाली फसल हानि/क्षति से पीड़ित किसानों को फसल की बरबादी होने की स्थिति में एक व्यापक बीमा कवर प्रदान करती है।

WIDENING TRADE DEFICIT

3467. SHRI V. K. SREEKANDAN:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) whether it is a fact that India's trade deficit has widened rapidly in the last several years;
- (b) if so, the trade deficit witnessed during the last two years and the current year, month-wise;
- (c) whether it is also true that the huge imports from China are the main component of the bigger trade deficit;
- (d) whether it is also true that the slowdown in our exports also contributes to the huge trade deficit; and
- (e) if so the steps proposed to be taken up by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY

(SHRI JITIN PRASADA):

(a) and (b) The month-wise details of overall trade deficit/balance (merchandise plus services) for the last two years and the current year is as follows:

(value in US \$ Billion)

Month	2022-23	2023-24	2024-25
April	-8.36	-2.62	-5.94
May	-12.19	-11.41	-9.77
June	-10.92	-7.00	-7.98
July	-15.24	-6.52	-8.95
August	-13.58	-10.37	-15.81
September	-15.03	-6.22	-4.67
October	-14.48	-15.42	-9.90
November	-10.47	-6.31	
December	-7.84	-2.05	
January	-3.86	0.14	
February	-4.15	-5.61	
March	-5.48	-2.15	
Total	-121.59	-75.56	-63.02

Source: DGCIandS and RBI

(c) and (d) Trade deficit depends upon relative fluctuations in the import and export of different commodities and services due to global and domestic factors such as demand and supply in domestic and international markets, GDP growth of domestic and foreign countries, currency fluctuations, international prices, etc. Moreover, India's merchandise trade deficit has been high on account of a

variety of reasons including the fact that most of the goods imported are capital goods, intermediate goods and raw materials and are used for meeting the demand of fast expanding sectors like electronics, telecom, gold, petroleum and power in India as well as their utilization for domestic manufacturing and exports. Also, India's overall (merchandise plus services) export has increased from US \$ 436.51 billion during April-October, 2023-24 to US \$ 468.46 billion during the same period of the year 2024-25, reflecting a positive growth of 7.32%.

(e) To reduce its trade deficit, the Government of India has taken various proactive measures aimed at enhancing domestic capacities, boosting exports, diversifying supply chains, exploring alternate sources of imports and fostering economic resilience. This is part of India's broader 'Atmanirbhar Bharat' vision, which aims to make India a strong manufacturing hub and reduce dependence on any single country. Moreover, in this era of globalization, as India is increasingly integrating with Global Value Chains, imports matter as much as exports for such integration. Further, the Government has taken following steps to boost exports from the country: -

(i) The Directorate General of Trade Remedies (DGTR) actively monitors unfair trade practices by foreign companies and recommend corrective remedial actions.

(ii) The Government is also encouraging Vocal for Local Campaign by promoting awareness among consumers and businesses to buy Indian-made products, thereby aiming to reduce demand for imported goods.

- (iii) Production Linked Incentive (PLI) Schemes for 14 key sectors (with an incentive outlay of Rs. 1.97 lakh crore) are under implementation to enhance India's manufacturing capabilities and exports. The Production Linked Incentive (PLI) Scheme is positioning India as a key player in the global value chain by incentivizing manufacturing in high-growth sectors such as electronics, pharmaceuticals, and renewable energy. The PLI scheme strengthens India's role in global supply chains, attracting significant FDI and integrating the country into critical production networks.
- (iv) New foreign Trade Policy has been launched on 31st March, 2023 and came into effect from 1st April, 2023.
- (v) Interest Equalization Scheme on pre and post shipment rupee export credit has been extended upto 31.12.2024.
- (vi) Assistance provided through several schemes to promote exports, namely, Trade Infrastructure for Export Scheme (TIES) and Market Access Initiatives (MAI) Scheme.
- (vii) Agricultural and Processed Food Products Export Development Authority (APEDA) has Central Sector specific scheme for Financial Assistance to facilitate the export of agri-products by providing assistance to exporters for augmenting export related infrastructure, participating in Buyer Seller Meets, etc.
- (viii) The APEDA is implementing the National Programme for Organic Production (NPOP). The programme involves the accreditation of Certification Bodies, standards for organic production, promotion of organic farming and marketing etc.

(ix) The Marine Products Export Development Authority (MPEDA) provides assistance for upgrading the infrastructure facilities for value addition, establishing testing laboratories, participating in international trade fairs, and providing technical assistance for aquaculture production meant for exports etc.

(x) Quality Control Orders (QCOs) have been notified by Bureau of Indian Standards (BIS) for improving the quality of Indian products and to prevent import of substandard goods into Indian market.

(xi) Rebate of State and Central Levies and Taxes (RoSCTL) Scheme to promote labour oriented sector export has been implemented since 07.03.2019.

(xii) Remission of Duties and Taxes on Exported Products (RoDTEP) scheme has been implemented since 01.01.2021. With effect from 15.12.2022, uncovered sectors like pharmaceuticals, organic and inorganic chemicals and article of iron and steel has also been covered under RoDTEP.

(xiii) Districts as Export Hubs initiative has been launched by identifying products with export potential in each district, addressing bottlenecks for exporting these products and supporting local exporters/manufacturers to generate employment in the district.

(xiv) Common Digital Platform for Certificate of Origin has been launched to facilitate trade and increase Free Trade Agreement (FTA) utilization by exporters.

(xv) Active role of Indian missions abroad towards promoting India's trade, tourism, technology and investment goals has been enhanced.

(xvi) Regular monitoring of export performance with Commercial Missions abroad, Export Promotion Councils, Commodity Boards/ Authorities and Industry Associations and taking corrective measures from time to time.

(xvii) The government has launched Trade Connect ePlatform on 11th September 2024. Trade connect ePlatform is an information and intermediation platform on international trade bringing together Indian Missions Abroad and officials from Department of Commerce and other organisations to provide comprehensive services for both new and existing exporters.

EFFICIENCY AWARDS IN COOPERATIVE SECTOR

3468 DR. GANAPATHY RAJKUMAR P:

Will the Minister of **COOPERATION** be pleased to state:

- (a) whether the National Federation to Cooperative Sugar Factories Ltd. giving awards for "Efficiency Awards" in the country, if yes, the details thereof;
- (b) if so, the winners in each category for the last three years; and
- (c) whether any feedback/improvement is achieved in the fields due to efficiency awards, if so, the details thereof?

THE MINISTER OF HOME AFFAIRS; AND MINISTER OF COOPERATION (SHRI AMIT SHAH) :

(a) and (b): As per information provided by National Federation Cooperative Sugar Factories Ltd. (NFCSF), they have introduced Technical Efficiency Awards in its Silver Jubilee Year (1985) to imbibe a spirit of healthy competition

amongst member cooperative sugar factories for improvement in their technical performance.

The category-wise details of winners during the last three years are given in the enclosed **Statement**.

(c): The NFCSF has reported following feedback/improvement in the fields due to efficiency awards:

Performance of Awardee Cooperative Mills:

Good performance achieved in average cane yield ranges 128 – 144 t/ha and average sugar recovery percentage 12.64 - 13.20 % in Tropical states viz., Maharashtra, Karnataka, Gujarat, etc. and sub-tropical states viz., Uttar Pradesh, Haryana, Punjab etc. the average cane yield was recorded ranges 70 - 90 t/ha and average sugar recovery percentage ranges 10.89 – 12.18%.

Awardee mills, properly implemented cane development program, and sufficient amount spent for plant protection, water conservation and extension program. They achieved 100 % capacity utilization and achieved the highest mill extraction with less total losses in crushing season 2020-21, 2021-2022 and 2022-23. Overall, out of 88-108 mills (crushing season- 2020-21, 2021-2022 and 2022-23), 21 awardee mills, achieved maximum marks for standard parameters categories viz., CaneDevelopment, Technical efficiency and Financial Management during three sugar seasons.

Improvement:

Further, the all-India level, average sugarcane productivity reported has ranged from 70 to 80 tons per hectare. This productivity level is indicative of the

advancements made in agricultural practices and crop management within the sector. Additionally, sugar recovery has been recorded at levels between 10.17 and 11.01 during the same period, i.e., 2010 to 2020. These figures highlight the potential for further growth and improvement in the sugar industry, benefiting both farmers and enterprises involved in sugar manufacturing.

STATEMENT

Efficiency Awards 2022-23

Sr. No.	Awards Category	High Sugar Recovery Area	Other Sugar Recovery Area
1.	Cane Development	First Prize Krantiagrani Dr. G.D. Bapu Lad Sahakari Sakhar Karkhana Ltd., At Post Kundal, Tal. Palus, Distt. Sangli, MAHARASHTRA – 416 309	First Prize The Kisan Sahkari Chini Mills Ltd., Anoopshahr (Bulandshahr) P.O. Chini Mill, Jahangirabad, UTTAR PRADESH – 202 391
		Second Prize Loknete Sunderraoji Solanke Sahakari Sakhar Karkhana Ltd., At Sundernagar, Post Telgaon, Tq. Majalgaon, Distt. Beed, MAHARASHTRA – 431 131	Second Prize The Nakodar Cooperative Sugar Mills Ltd., Village Gaggarwal, P.O. Mehatpur, Teh. Nakodar, Distt. Jalandhar, PUNJAB – 144 041

2.	Technical Efficiency	<p>First Prize Shree Pandurang Sahakari Sakhar Karkhana Ltd., At/Post-Shreepur, Tal. Malshiras, Distt. Solapur, MAHARASHTRA – 413 112</p>	<p>First Prize The Karnal Cooperative Sugar Mills Ltd., 3 KM Stone, Meerut Road, Distt. Karnal, HARYANA – 132 001</p>
		<p>Second Prize Shri Vighnahar Sahakari Sakhar Karkhana Ltd., At Junnar/Ambegaon, Nivrittinagar (Dhalewadi), P.O. Shirol (BK), Tal. Junnar, Distt. Pune MAHARASHTRA – 410 511</p>	<p>Second Prize The Kisan Sahakari Chini Mills Ltd., Sneh Road, Najibabad, Distt. Bijnor, UTTAR PRADESH – 246 763</p>
3.	Financial Management	<p>First Prize Shree Khedut Sahakari Khand Udyog Mandli Ltd., P.O. Sardar Baug, Baben-Bardoli, Distt. Surat, GUJARAT – 394 602</p>	<p>First Prize Kallakurichi II Cooperative Sugar Mills Ltd., Kachirayapalayam, Tal. Kallakurichi, Distt. Villupuram, TAMIL NADU – 606 207</p>
		<p>Second Prize Shree Narmada Khand Udyog Sahkari Mandli Ltd., At: Dharikheda, P.O. Timbi,</p>	<p>Second Prize The Kisan Sahkari Chini Mills Ltd., Gajraula – Hasanpur Vill. Kalakhera, Teh. Hasanpur,</p>

		Ta. Rajpipla (Nandod), Distt. Narmada, GUJARAT – 393 140	Distt. Amroha, UTTAR PRADESH – 244 241
4.	Highest Cane Crushing	Vitthalrao Shinde Sahakari Sakhar Karkhana Ltd., Gangamainagar – Pimpalner, Tal. Madha, Distt. Solapur, MAHARASHTRA – 413 210	Ramala Sahkari Chini Mills Ltd., Ramala Baraut, Delhi Saharanpur Road, Distt. Bagpat, UTTAR PRADESH – 250 623
5.	Highest Sugar Recovery	Dr. Patangrao Kadam Sonhira Sahakari Sakhar Karkhana Ltd., Mohanrao Kadam Nagar, At Post Wangi, Tal. Kadegaon, Distt. Sangli MAHARASHTRA – 415 305	Navalsingh Sahakari Shakkar Karkhana Maryadit Navalnagar (Ziri), P.O. Nimbola, Distt. Burhanpur, MADHYA PRADESH – 450 331
6.	Over all Best Cooperative Sugar Factory	Shree Chhatrapati Shahu Sahakari Sakhar Karkhana Ltd., Kagal, Shrimant Jaysinghrao Ghatge Bhawan Tal. Kagal, Distt. Kolhapur, MAHARASHTRA – 416 216	D.S.8 Subramaniya Siva Cooperative Sugar Mills Ltd., Gopalapuram, Alapuram Post, Tal. Pappireddipatty, Distt. Dharmapuri, TAMIL NADU – 636 904

7.	Maximum Sugar Export	First Prize Jawahar ShetkariSahakariSakharKarkhana Ltd., Shri KallappaAnnaAwadenagar At and P.O. Hupari - Yalgud Tal. Hathkanangale, Distt. Kolhapur, MAHARASHTRA -416 203
		Second Prize Sahyadri SahakariSakharKarkhana Ltd., Yeshwantnagar, Taluka – Karad Distt. Satara MAHARASHTRA – 415 115
8.	Vasantdada Patil Award for the Best Cooperative Sugar Factory on all India Basis	BhimashankarSahakariSakharKarkhana Ltd., Dattatrayanagar, Pargaon Via Avasari Bk, Tal. Ambegaon, Distt. Pune, MAHARASHTRA – 412 406

Efficiency Awards 2021-22

Sr. No.	Awards category	High Sugar Recovery Area	Other Sugar Recovery Area
9.	Cane Development	First Prize Bhimashankar SSK Ltd., Dattatrayanagar, Pune, Maharashtra	First Prize Navalsingh SSK Maryadit, Naval Nagar, Burhanpur, Madhya Pradesh
		Second Prize Sahakarmaharshi Bhausahab Thorat	Second Prize Kallakurichi-II Coop Sugar Mills Ltd.,

		SSK Ltd., Amrutnagar, Maharashtra	Kachirayapalayam, Tamil Nadu
10.	Technical Efficiency	First Prize Shree Pandurang S.S.K. Ltd., Solapur, Maharashtra	First Prize The Karnal Coop. Sugar Mills Ltd., Karnal Haryana
		Second Prize Shri Vighnagar S.S.K. Ltd., Junnar, Pune, Maharashtra	Second Prize The Kisan Sahkari Chini Mills Ltd., Sathiaon, Azamgarh, Uttar Pradesh
11.	Financial Management	First Prize Shree Narmada Khand Udyog Sahkari Mandli Ltd., Gujarat	First Prize Chengalarayan Cooperative Sugar Mills Ltd., Tamil Nadu
		Second Prize Shree KhedutSahkari Khand Udyog Mandli Ltd., Bardoli Gujarat	Second Prize The Kisan Sahkari Chini Mills Ltd., Sneh Road, Najibabad, Uttar Pradesh
12.	Highest Cane Crushing	Vithalrao Shinde SSK Ltd., Pimpalner, Madha, Solapur, Maharashtra	Shahabad Coop. Sugar Mills Ltd., Kurukshetra, Haryana
13.	Highest Sugar Recovery	Dr.Patangrao Kadam Sonhira SSK Ltd., Sangli, Maharashtra	The Kisan Sahkari Chini Mills Ltd., Gajraula, Uttar Pradesh
14.	Over all Best Cooperative Sugar Factory	KrantiagraniDr.G.D.Bapu Lad S.S.K. Ltd., Kundal, Sangli, Maharashtra	D.S.8 Subramaniya Siva Cooperative Sugar Mills Ltd., Tamil Nadu
15.	Maximum Sugar Export	First Prize Shri Datta Shetkari SSK Ltd., Shirol, Kolhapur, Maharashtra	

		Second Prize Sahyadri Sahakari Sakhar Karkhana Ltd., Satara, Maharashtra
16.	Vasantdada Patil Award for the Best Cooperative Sugar Factory on all India Basis	Shree Chhatrapati Shahu S.S.K. Ltd., Kagal, Distt. Kolhapur, Maharashtra

Efficiency Awards 2020-21

Sr. No.	Awards category	High Sugar Recovery Area	Other Sugar Recovery Area
17.	Cane Development	First Prize Shree Datta Shetkari S.S.K. Ltd., Shirol, Distt. Kolhapur, Maharashtra	First Prize The Kaithal Coop. Sugar Mills Ltd., kaithal, Haryana
		Second Prize Rajarambapu Patil SSK Ltd., Sangli, Maharashtra	Second Prize Kisan Sahakari Chini Mills Ltd., Sneh Road, Najibabad, Uttar Pradesh
18.	Technical Efficiency	First Prize Shri Vighnagar S.S.K Ltd., Junnar/Ambegaon, Pune Maharashtra	First Prize The Shahabad Coop. Sugar Mills Ltd., Haryana
		Second Prize Dr.Patangrao Kadam Sonhira S.S.K Ltd., Sangli, Maharashtra	Second Prize The Kisan Sahkari Chini Mills Ltd.,

			Sathiaon, Azamgarh, Uttar Pradesh
19.	Financial Management	First Prize Shree Narmada Khand Udyog Sahkari Mandli Ltd., Gujarat	First Prize D.S. 8, Subramaniya Siva Coop. Sugar Mills Ltd Tamil Nadu
		Second Prize Shree KhedutSahakari Khand Udyog Mandli Ltd., Bardoli Gujarat	Second Prize Shri. NavalsinghSahakari Shakkar KarkhanaMaryadit, Burhanpur, M.P.
20.	Highest Cane Crushing	Jawahar Shetkari S.S.K. Ltd., Kolhapur, Maharashtra	RamalaSahkari Chini Mills Ltd., Uttar Pradesh
21.	Highest Sugar Recovery	Ajinkyatara S.S.K. Ltd., Satara Maharashtra	The Kisan Sahkari Chini Mills Ltd., Gajraula, Uttar Pradesh
22.	Over all Best Cooperative Sugar Factory	Shree Chhatrapati Shahu S.S.K. Ltd., Kagal, KolhapurMaharashtra	Kallakurichi-II Cooperative Sugar Mills Ltd., Tamil Nadu
23.	Maximum Sugar Export	First Prize Vithalrao Shinde SSK Ltd., Pimpalner, Maharashtra	
		Second Prize Sahyadri SahakariSakharKarkhana Ltd., Satara, Maharashtra	
24.	Vasantdada Patil Award for the Best Cooperative Sugar Factory on all India Basis	Shree Pandurang SSK Ltd., Solapur, Maharashtra	

CONSERVATION OF ENDANGERED FISH SPECIES

3469. SHRI BASAVARAJ BOMMAI:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) whether it is true that ICAR has initiated any conservation and livelihood development programmes in Karnataka, particularly focusing on critically endangered fish species in the Cauvery River and if so, the details thereof;
- (b) the details of the support and inputs provided to fishers under the Scheduled Caste Sub-Plan (SCSP) and other schemes, including the number of beneficiaries in Karnataka;
- (c) whether the Government has evaluated the impact of these initiatives on biodiversity conservation and the livelihoods of fishers in Karnataka and if so, the findings thereof;
- (d) whether ICAR-NBFGR plans to expand such conservation and livelihood programmes to other rivers and regions in Karnataka; and
- (e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

- (a) The Fisheries Research Institutes under Indian Council of Agriculture Research (ICAR) in Karnataka have developed breeding technology for endangered/vulnerable fish species like *Hypselobarbus pulchellus*,

Hypselobarbuskolus, *Barbodescarnaticus*, *Labeokontius* and *Hemibagrus punctatus* from Cauvery River and have assessed habitat characteristics, fish diversity and other biotic communities of the river Cauvery.

(b) : Fisheries Research Institutes have organized several trainings on different aspects of fisheries and aquaculture for over 1300 stakeholders in Karnataka during the current year under SCSP/TSP programme and supported farmers/fishermen with FRP coracles, fishing nets, fish cages, fish feed, fish seed, FRP boat and OBM engine with other accessories under SCSP/TSP programme.

(c) : The Government of India has not evaluated the impact on biodiversity conservation programme taken up by ICAR in Karnataka.

(d) and (e) : It is reported that the ICAR-NBFGR has no plan to expand biodiversity conservation livelihood programme to other rivers and regions in Karnataka.

ROSCTL SCHEME

3470. SHRI BIDYUT BARAN MAHATO:

SHRI JANARDAN MISHRA:

Will the Minister of **TEXTILES** be pleased to state :

(a) the initiatives taken by the Government to support handloom weavers and artisans under the National Handloom Development Programme and the Comprehensive Handicrafts Cluster Development Scheme; and

(b) the manner in which the Rebate of State and Central Taxes and Levies (RoSCTL) Scheme aim to enhance the competitiveness of the textile sector in the country?

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF TEXTILES
(SHRI PABITRA MARGHERITA):**

(a) To support handloom weavers under National Handloom Development Programme, the Government is providing financial assistance for purchase of upgraded looms and accessories, construction of workshed, design innovation, product diversification, infrastructure development, marketing of handloom products in domestic and overseas markets, loans at concessional rates, etc. across the country.

To support handicraft artisans under Comprehensive Handicrafts Cluster Development Scheme, the Government is providing financial assistance for improved infrastructure, skilling, design innovation, awareness and entrepreneurship development programmes, publicity and branding, purchase of improved toolkits, marketing of handicraft products in domestic and overseas markets, etc. across the country.

(b): The Government is implementing the Rebate of State and Central Taxes and Levies (RoSCTL) Scheme since March 2019, to rebate all embedded State and Central taxes/levies on export of Apparel/Garments and Made-ups to provide support and enhance competitiveness of these sectors. Further, the scheme has been extended till 31st March 2026.

सहकारी क्षेत्र में ऋण प्रवाह

3471. श्री जनार्दन सिंह सीग्रीवाल:

क्या सहकारिता मंत्री यह बताने की कृपा करेंगे कि:

- (क) सहकारी क्षेत्र में ऋण प्रवाह के लिए दीर्घकालिक ऋण संरचना किस प्रकार कार्य करती है;
- (ख) क्या कृषि बैंक सहकारी समितियों के रूप में कार्य करते हैं; और
- (ग) देश भर में उन राज्यों के नाम क्या हैं जहां कृषि बैंक कार्यरत हैं तथा उनकी देशव्यापी उपस्थिति का ब्यौरा क्या है?

गृह मंत्री; तथा सहकारिता मंत्री (श्री अमित शाह) :

(क): कृषि और ग्रामीण विकास बैंकों (ARDBs) के माध्यम से दीर्घावधि सहकारी ऋण संरचना (LTCCS) मुख्यरूप से दो संरचनात्मक रूपों अर्थात्परिसंघीय और एकात्मक के माध्यम से परिचालन में है।

परिसंघीय संरचना में आधार स्तर पर सहकारी समितियों को संगठित करने के सिद्धांत का अनुसरण किया गया है और तदनुसार प्राथमिक ऋण कृषि और ग्रामीण विकास बैंकों (PCARDBs) को जिला, खंड अथवा तालुक स्तरों पर एकल सहकारी समितियों के रूप में संगठित किया गया है। ये सभी समितियां किसानों को दीर्घावधि ऋण प्रदान करने के लिए शीर्ष समिति के रूप में राज्य ऋण, कृषि और ग्रामीण विकास बैंक (SCARDB) बनाने के लिए राज्य स्तर पर संघबद्ध होती हैं। इस संरचना के तहत, किसान या अंतिम उधारकर्ता PCARDB के सदस्य होते हैं और PCARDB से ऋण प्राप्त करते हैं। PCARDBs, SCARDB के सदस्य के रूप में, अपने ऋणों को SCARDB से पुनर्वित्त प्राप्त करते हैं। SCARDB अपनी पर्यवेक्षी इकाइयों के माध्यम से PCARDB पर नियंत्रण रखते हैं और कुछ राज्यों में PCARDB ने कुछ शाखाएं भी खोली हैं।

दूसरी ओर एकात्मक संरचना किसानों को ऋण प्रदान करने के लिए पूरे राज्य में एक शाखा नेटवर्क के साथ राज्यस्तरीय ARDB के रूप में कार्य करती है। शाखाओं के कामकाज के पर्यवेक्षण के लिए, SCARDB ने उपयुक्त स्थानों पर क्षेत्रीय कार्यालय भी स्थापित किए हैं।

ये बैंक मुख्य रूप से कृषि और ग्रामीण क्षेत्रों में निवेश के लिए भूमि की सुरक्षा पर 5 से 15 वर्ष की अवधि के दीर्घकालिक ऋण देते हैं। लघु सिंचाई, कृषि मशीनरी, वृक्षारोपण और बागवानी, ग्रामीण आवास, ग्रामीण गैर-कृषि क्षेत्र की गतिविधियाँ आदि मुख्य उद्देश्य हैं जिनके लिए ऋण दिए जाते हैं। इन संस्थानों के पास बैंकिंग लाइसेंस नहीं है और ये फंडिंग सहायता के लिए मुख्य रूप से नाबार्ड और एनसीडीसी जैसे राष्ट्रीय स्तर के सार्वजनिक वित्तीय संस्थानों पर निर्भर हैं।

(ख) SCARDBs और PCARDBs विभिन्न राज्यों में राज्य सहकारी समिति अधिनियम के तहत पंजीकृत सहकारी समितियाँ हैं, केवल बिहार और झारखंड के SCARDBs बहु राज्य सहकारी समिति अधिनियम के तहत पंजीकृत हैं।

(ग) वर्तमान में 16 SCARDBs में से जमीनी स्तर पर 1,868 PCARDBs/SCARDBs की शाखाओं के नेटवर्क के साथ 13 कार्यात्मक SCARDBs शामिल हैं। इन बैंकों में कुल 1,02,79,500 ग्रामीण परिवार हैं। जिन राज्यों में 13 SCARDBs काम कर रहे हैं, उनमें गुजरात, हरियाणा, हिमाचलप्रदेश, जम्मू और कश्मीर, कर्नाटक, केरल, पंजाब, राजस्थान, तमिलनाडु, त्रिपुरा, उत्तरप्रदेश, पश्चिम बंगाल और पुडुचेरी संघराज्य क्षेत्र शामिल हैं।

DECLINE IN STEEL EXPORTS

3472. SHRI K. C. VENUGOPAL:

Will the Minister of **STEEL** be pleased to state:

(a) whether Government has run analysis regarding factors contributing to the decline of year-on-year steel exports;

- (b) if so, the details thereof;
- (c) the main reasons for decline in steel exports;
- (d) whether the Government has taken steps to address the export challenges faced by the industry and enhance its export competitiveness, if so, the details thereof; and
- (e) the extent to which these steps are successful?

**THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND
MINISTER OF STATE IN THE MINISTRY OF STEEL
(SHRI BHUPATHIRAJU SRINIVASA VARMA):**

(a) to (e) : Details of overall export of total finished steel in last two years and April- Nov 2024-25 (prov.) is given below:-

Finished Steel Export	
Year	Quantity (in MnT)
2022-23	6.72
2023-24	7.49
April-November 2024-25*	3.15
Source: Joint Plant Committee (JPC); MnT=million tonnes; *provisional	

Steel is a deregulated sector, and the role of the Government is that of a facilitator. Export of steel is dependent on factors such as global market conditions, demand and supply, cost of input raw materials such as iron ore, coking coal etc. which are market linked. Government regularly monitors the overall steel scenario including exports, imports, prices etc.

The Government has taken the following steps to enhance competitiveness of India Steel Industry: -

- i. In the Union Budget 2024-25, Basic Customs Duty (BCD) has been reduced from 2.5% to Nil on Ferro-Nickel and Molybdenum ores and concentrates which are raw materials for steel industry.
- ii. BCD exemption on Ferrous Scrap and specified raw material for manufacture of CRGO steel has been continued upto 31.03.2026.
- iii. Implementation of the Production Linked Incentive (PLI) Scheme for Specialty Steel to promote the manufacturing of 'Specialty Steel' within the country and reduce imports by attracting capital investments. The anticipated additional investment under the PLI Scheme for Specialty Steel is Rs. 27,106 crores with downstream capacity creation of around 24 million tonnes (MT) for specialty steel.
- iv. Implementation of Domestically Manufactured Iron and Steel Products (DMlandSP) Policy for promoting 'Made in India' steel for Government procurement.

INCENTIVES UNDER FAME-II SCHEME

3473. SHRI VISHNU DAYAL RAM:

Will the Minister of **HEAVY INDUSTRIES** be pleased to state:

- (a) the details of incentives currently available to Electric Vehicle (EV) manufacturers and consumers under the FAME-II scheme;
- (b) whether the Government has evaluated the effectiveness of these incentives in promoting EV adoption, especially in rural areas; and

(c) if so, the findings of such assessments?

**THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND
MINISTER OF STATE IN THE MINISTRY OF STEEL
(SHRI BHUPATHIRAJU SRINIVASA VARMA):**

(a) The FAME-II scheme was implemented for a period of five years, from 1st April, 2019 to 31st March, 2024. Under this scheme, no incentive was given to electric vehicle (EV) manufacturers. Instead, incentives/concessions were provided to consumers (buyers/end users) in the form of an upfront reduction in the purchase price of hybrid and electric vehicles, which facilitated wider adoption. These incentives were reimbursed to the original equipment manufacturers (OEMs, i.e., EV manufacturers) by the Government of India.

(b) and (c) The Government has implemented various measures to encourage electric vehicle (EV) adoption, including demand and supply-side incentives/subsidies, tax rebates, and the development of EV charging infrastructure. As a result of these initiatives, the number of electric vehicles registered in India in FY 2023-24 has increased by 9.68 times compared to FY 2019-20. However, no such evaluation has been conducted for rural areas.

Furthermore, to sustain the gains of the FAME-II scheme, the Ministry of Heavy Industries (MHI) notified the PM Electric Drive Revolution in Innovative Vehicle Enhancement (PM E-DRIVE) scheme on 29th September, 2024. This is a two-year scheme with an outlay of ₹10,900 crore. In addition to supporting e-2W, e-3W, e-buses, and EV public charging infrastructure, the scheme also supports e-Trucks, e-Ambulances, and upgradation of vehicle testing agencies.

IMPLEMENTATION OF eNAM PLATFORM**3474. DR. RAJESH MISHRA:****SHRIMATI SMITA UDAY WAGH:****SHRIMATI HIMADRI SINGH:****SHRI KANWAR SINGH TANWAR:**

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the status of the implementation of the e-NAM platform across the country, State-wise particularly in Jalgaon district of Maharashtra and Amroha Parliamentary Constituency of Uttar Pradesh;
- (b) the number of markets/mandis in total that have been successfully integrated into the e NAM platform so far particularly in Jalgaon district of Maharashtra and Amroha Parliamentary Constituency of Uttar Pradesh;
- (c) the details of the specific challenges which have been faced in integrating markets/mandis into the e-NAM platform and the steps which are being taken to address these challenges particularly in Jalgaon district of Maharashtra;
- (d) the details of the Government's target for the number of mandis to be integrated into the e NAM platform in the upcoming year and the manner in which Maharashtra and particularly Jalgaon district contribute to achieving this goal; and
- (e) the details of the impact of e-NAM on farmers' income, market access, and transparency in trade transactions in Maharashtra?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a): Government is implementing National Agriculture Market (e-NAM) scheme wherein online trading of Agriculture and Horticulture commodities is done for transparent price discovery for farmers for their produce through competitive online bidding system. State-wise number of mandis integrated with e-NAM platform including in the State of Maharashtra and Uttar Pradesh are given in the enclosed **Statement-I**. The number of mandis integrated with e-NAM platform in Jalgaon district of Maharashtra and Amroha Parliamentary Constituency of Uttar Pradesh are given in the enclosed **Statement-II**.

(b) and (c): Amroha and Hasanpur Agricultural Produce Market Committee (APMC) mandis were integrated with e-NAM platform in the Amroha Parliamentary Constituency of Uttar Pradesh; Amalner, Chalisgaon, Chopda and Jalgaon are the four APMCs in Jalgaon district of Maharashtra which were onboarded on e-NAM platform. No specific challenges were faced during integration of aforesaid mandis with e-NAM platform.

(d): Government has given the target of 150 mandis to be integrated on e-NAM platform during FY 2024-25 and FY 2025-26. As per the revised Operational Guidelines pertaining to 'Approval of Proposals and release of Assistance' (Section 7) states that "The Director of Agricultural Marketing of the State Government or the Managing Director of State/UT Agriculture Marketing Board, as the case may be, will submit the proposal through principal Secretary/ Secretary, In-charge of Agricultural Marketing, to the State Level Sanctioning

Committee (SLSC) chaired by Chief Secretary. The SLSC will scrutinize and consider the proposal(s) for sanction of the same received on prescribed Proforma. "If new proposals for integration of mandis with e-NAM are received from Government of Maharashtra, they shall be considered as per the guidelines.

(e): As on 31.10.2024, 1.78 crore farmers and more than 4250 Farmer Producer Organizations (FPOs) are registered on e-NAM. The platform provides access to broader markets, real-time pricing information, and e-payment systems, allowing farmers to receive timely payments. By offering quality grading, competitive bidding, and market intelligence, e-NAM empowers farmers to make informed decisions and maximize their profits. So far Rs.379330.13 Crore worth of trade has taken place on e-NAM, including Rs.6615.2 Crore by e-payment.

STATEMENT-I

State-wise number of mandis integrated with e-NAM platform including in the State of Maharashtra and Uttar Pradesh

S. No.	States	Number of mandis integrated with e-NAM platform
1	Andhra Pradesh	33
2	Assam	3
3	Bihar	20
4	Chhattisgarh	20
5	Gujarat	144
6	Goa	7
7	Haryana	108
8	Himachal Pradesh	38

9	Jharkhand	19
10	Karnataka	5
11	Kerala	6
12	Madhya Pradesh	139
13	Maharashtra	133
14	Nagaland	19
15	Odisha	66
16	Punjab	79
17	Rajasthan	145
18	Tamil Nadu	157
19	Telangana	57
20	Tripura	7
21	Uttar Pradesh	125
22	Uttarakhand	20
23	West Bengal	18
Union Territories		
1	Andaman and Nicobar	1
2	Chandigarh	1
3	Jammu and Kashmir	17
4	Puducherry	2
	Total	1389

STATEMENT-II

Mandis integrated with e-NAM platform in Amroha Parliamentary Constituency of Uttar Pradesh

Sr.	Mandi	Registered Farmer	Registered Trader	Registered Commission Agent	Registered FPO	Trade Volume	Trade Value (Cr)
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No						(MT)	
1	AMROHA APMC	134	245	3	7	42538.01	99.22
2	HASANP UR APMC	91	37	0	3	22875.01	40.94
Total:		225	282	3	10	65413.02	140.16

Mandis integrated with e-NAM platform in Jalgaon district of Maharashtra

Sr	Mandi	Register ed Farmer	Register ed Trader	Register ed Commissi on Agent	Register ed FPO	Trade Volume	Trade Value (Cr)
No.						(MT)	
1	AMALNER	27363	170	56	7	26741	46.66
2	CHALISGA ON	193	38	38	3	1958.2	3.62
3	CHOPADA	9110	112	21	4	26741	46.66

4	JALGAON	1237	473	273	18	5449.9	19.87
Total:		37903	793	388	32	60891	116.81

अनुसूचित जाति के छात्रों को उच्च शिक्षा

3475. श्री महेश कश्यप:

क्या सामाजिक न्याय और अधिकारिता मंत्री यह बताने की कृपा करेंगे कि:

- (क) अनुसूचित जाति के छात्रों की "उच्च शिक्षा" और विकास से संबंधित विभिन्न उल्लेखनीय क्रियाकलापों का ब्यौरा क्या है;
- (ख) क्या सरकार अनुसूचित जाति के छात्रों की उच्च शिक्षा और विकास से संबंधित अन्य उल्लेखनीय क्रिया-कलाप भी संचालित कर रही है; और
- (ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री रामदास अठावले) :

(क) से (ग) सामाजिक न्याय और अधिकारिता विभाग अनुसूचित जाति (एससी) समुदाय के छात्रों के लिए उच्च शिक्षा हेतु निम्नलिखित छात्रवृत्ति योजनाएं लागू करता है:

- i. एससी छात्रों के लिए पोस्ट-मैट्रिक छात्रवृत्ति (पीएमएस);
- ii. एससी छात्रों के लिए टॉप क्लास शिक्षा (टीसीएस);
- iii. अनुसूचित जाति के छात्रों के लिए राष्ट्रीय फेलोशिप (एनएफएससी);
- iv. अनुसूचित जाति आदि उम्मीदवारों के लिए राष्ट्रीय ओवरसीज छात्रवृत्ति (एनओएस)

योजनावार विवरण निम्नानुसार है:

(i) **एससी छात्रों के लिए पोस्ट-मैट्रिक छात्रवृत्ति (पीएमएस):** यह सभी मान्यता प्राप्त स्कूलों/कॉलेजों में पोस्ट मैट्रिकुलेशन कक्षाओं (कक्षा 11 से उच्च अध्ययन तक) में अध्ययनरत अनुसूचित जाति के विद्यार्थियों के लिए एक केन्द्र प्रायोजित योजना है। इसका उद्देश्य उच्च शिक्षा में अनुसूचित जाति के विद्यार्थियों के सकल नामांकन अनुपात को बढ़ाना है, तथा सबसे गरीब परिवारों पर विशेष ध्यान देना है।

(ii) **एससी छात्रों के लिए टॉप क्लास शिक्षा (टीसीएस):** इस केंद्रीय क्षेत्र योजना के तहत देश भर में सूचीबद्ध 266 उच्च शिक्षा संस्थानों (एचईआई) में उच्च अध्ययन के लिए पूर्ण वित्तीय सहायता प्रदान की जाती है। वर्ष 2024-25 के दौरान कुल 1,800 नए स्लॉट उपलब्ध हैं।

(iii) **अनुसूचित जाति के छात्रों के लिए राष्ट्रीय फेलोशिप (एनएफएससी):** भारत में विभिन्न विषयों में पीएच.डी की डिग्री प्राप्त करने के लिए अनुसूचित जाति के छात्रों को फेलोशिप प्रदान की जाती है। प्रति वर्ष कुल 2,000 नए स्लॉट उपलब्ध हैं।

(iv) **अनुसूचित जाति आदि उम्मीदवारों के लिए राष्ट्रीय ओवरसीज छात्रवृत्ति (एनओएस):** प्रत्येक चयन वर्ष में विदेश में अध्ययन के लिए 125 स्लॉट उपलब्ध हैं, जिनमें से अनुसूचित जाति वर्ग के लिए 115, विमुक्त, घुमंतू और अर्ध-घुमंतू जनजातियों के लिए 06 तथा भूमिहीन कृषि मजदूरों और पारंपरिक कारीगरों की श्रेणी के लिए 04 स्लॉट निर्धारित किए गए हैं। 30% स्लॉट महिला उम्मीदवारों के लिए आरक्षित हैं।

उच्च शिक्षा विभाग द्वारा कार्यान्वित की जा रही कुछ अन्य योजनाएं, जो अनुसूचित जाति के विद्यार्थियों सहित सभी श्रेणी के विद्यार्थियों के लिए खुली हैं, निम्नानुसार हैं:

- क. विशेष रूप से बालिकाओं के लिए एआईसीटीई प्रगति छात्रवृत्ति योजना (डिग्री और डिप्लोमा)
- ख. एआईसीटीई –यंग अचीवर्स स्कॉलरशिप तथा हॉलिस्टिक एकेडमिक स्किल वेंचर इनिशिएटिव स्कीम (यशस्वी) (डिग्री और डिप्लोमा)
- ग. बालक और बालिकाओं हेतु एआईसीटीई सक्षम छात्रवृत्ति योजना (डिग्री और डिप्लोमा)
- घ. बालक और बालिकाओं हेतु एआईसीटीई स्वनाथ छात्रवृत्ति योजना (डिग्री और डिप्लोमा)

- ड. बालक और बालिकाओं हेतु एआईसीटीई पीजी छात्रवृत्ति योजना
- च. बालक और बालिकाओं हेतु एआईसीटीई डॉक्टरल फेलोशिप (एडीएफ)
- छ. एआईसीटीई पोस्ट-डॉक्टरल फेलोशिप (पीडीएफ)
- ज. एआईसीटीई - सामाजिक अनुभव को बढ़ाने वाली कैम्पस आवास और सुविधाएं योजना (कैफ़ेस)
- झ. विज्ञान, मानविकी और सामाजिक विज्ञान में जूनियर रिसर्च फेलोशिप
- ञ. सावित्रीबाई ज्योतिराव फुले सिंगल गर्ल चाइल्ड फ़ेलोशिप
- ट. स्नातकोत्तर अध्ययन के लिए राष्ट्रीय छात्रवृत्ति

पीएमएफबीवाई के लिए फसल क्षति आकलन प्रणाली

3476: श्री राहुल कस्वां:

क्या कृषि एवं किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने फसल कटाई परीक्षणों, उपज अनुमान और फसल क्षति आकलन की बेहतर योजना के लिए अंतरिक्ष प्रौद्योगिकी, भू-सूचना विज्ञान और यूएवी/ड्रोन आधारित फसल क्षति मूल्यांकन प्रणाली का उपयोग करके प्रधान मंत्री फसल बीमा योजना (पीएमएफबीवाई) शुरू की है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ख) इन परियोजनाओं से किसानों को क्षति के आकलन में पारदर्शिता, जवाबदेही और सटीकता सुनिश्चित करने और किसानों को राहत राशि का समय पर संदाय सुनिश्चित करके विशेष संदर्भ में किस तरह से किसानों को लाभ पहुंचा है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर) :

(क) और (ख) : प्रधान मंत्री फसल बीमा योजना (पीएमएफबीवाई) में विभिन्न एप्लीकेशन्स जैसे सैटेलाइट इमेजरी, ड्रोन, मानव रहित हवाई वाहन (यूएवी) और फसली क्षेत्र आकलन एवं उपज

विवादों के लिए रिमोट सेंसिंग सहित उन्नत प्रौद्योगिकी के उपयोग की परिकल्पना की गई है और सीसीई प्लान, उपज आकलन, नुकसान आकलन, निवार्य बुवाई का आकलन एवं जिलों के क्लस्टरिंग के लिए रिमोट सेंसिंग और अन्य संबंधित प्रौद्योगिकी के उपयोग को बढ़ावा दिया जाता है। इससे नुकसान के आकलन में पारदर्शिता, जवाबदेही और सटीकता सुनिश्चित होगी और दावों का समय पर भुगतान होगा। तदनुसार, सरकार ने इस योजना के कार्यान्वयन को मजबूत करने के लिए कई कदम उठाए हैं जैसे योजना के कार्यान्वयन में प्रौद्योगिकी का लाभ उठाना, सीसीई- एग्री ऐप के माध्यम से उपज डेटा/फसल कटाई प्रयोग (सीसीई) डेटा को सीधे एनसीआईपी पर अपलोड करना, बीमा कंपनियों को सीसीई के संचालन को देखने की अनुमति देना, राष्ट्रीय फसल बीमा पोर्टल (एनसीआईपी) के साथ राज्य भूमि रिकॉर्ड को एकीकृत करना आदि।

इसके अलावा, समय पर और पारदर्शी नुकसान आकलन के साथ-साथ स्वीकार्य दावों का समय पर निपटान हितधारकों के साथ विचार-विमर्श और तकनीकी परामर्श के बाद खरीफ 2023 से यस-टेक (तकनीक पर आधारित उपज अनुमान प्रणाली) शुरू की गई है। इस कार्यक्रम के तहत उपज का आकलन करने के साथ-साथ निष्पक्ष और सटीक फसल उपज अनुमान लगाने में मदद करने के लिए धीरे-धीरे रिमोट-सेंसिंग आधारित उपज अनुमान की ओर बढ़ने की परिकल्पना की गई है। यह पहल खरीफ 2023 से धान और गेहूं की फसलों के लिए शुरू की गई है, जिसमें 30% वेटेज अनिवार्य रूप से यस-टेक से प्राप्त उपज का अनुमान लगाने के लिए है। खरीफ 2024 सीजन से सोयाबीन की फसल को भी जोड़ा गया है। इसे वर्तमान में 10 राज्यों में कार्यान्वित किया गया है। खरीफ 2023 में सभी 7 कार्यान्वित करने वाले राज्यों में दावों का भुगतान यस-टेक के आधार पर किया गया है।

यसटेक का कार्यान्वयन के लिए विस्तृत दिशानिर्देश यसटेक मैनुअल, 2023 में दिए गए हैं। यह पूरी प्रक्रिया को और अधिक व्यवस्थित, समयबद्ध, उद्देश्यपूर्ण और पारदर्शी बनाने के लिए प्रस्ताव किया गया है। राज्य द्वारा चयनित प्रौद्योगिकी कार्यान्वयन भागीदार (टीआईपी) एजेंसी भारत सरकार द्वारा नामित मेंटर इंस्टीट्यूट फॉर टेक्नोलॉजी रोल-आउट (एमआईटीआर) नामक विशेषज्ञ

एजेंसी के मार्गदर्शन और पर्यवेक्षण में चयनित उपज मॉडल को कार्यान्वित करेगी। टीआईपी के चयन के लिए दिशा-निर्देश यस-टेक मैनुअल में दिए गए हैं। इसी तरह, इसरो, आईसीएआर आदि जैसी सरकारी संस्थाओं को भी एमआईटीआर एजेंसियों की सूची प्रदान की गई है। यस-टेक को कार्यान्वित करने के लिए राज्यों को वित्तीय सहायता का भी संकेत दिया गया है।

राज्यों, बीमा कंपनियों, टीआईपी और एमआईटीआर एजेंसियों की भूमिका और जिम्मेदारियाँ यस-टेक मैनुअल में स्पष्ट रूप से प्रलेखित हैं। कार्यान्वयन में अनुशासन सुनिश्चित करने के लिए, सीजन के दौरान और सीजन के अंत में कार्य प्रगति पर रिपोर्ट प्रस्तुत करने के लिए समयसीमा निर्धारित की गई है। कार्य प्रगति से जुड़े टीआईपी को भुगतान के लिए एक प्रणाली विकसित की गई है। समयसीमा के उल्लंघन के लिए दंड प्रणाली और शिकायत निवारण एवं विवाद समाधान फ्रेमवर्क को भी प्रस्तुत किया है।

भारत सरकार के पास यस-टेक मैनुअल के किसी भी प्रावधान को स्पष्ट करने, संशोधित करने, वापस लेने या समीक्षा करने का अधिकार है। इस प्रकार, यह उपज आकलन और परिणामी दावा भुगतान में पारदर्शिता/जवाबदेही और सटीकता सुनिश्चित करने के लिए हितों के टकराव से मुक्त मैकेनिज्म है।

इस्पात उद्योग में विश्वस्तरीय प्रौद्योगिकी

3477. डॉ. राजकुमार सांगवान:

डॉ. हेमंत विष्णु सवरा:

श्री काली चरण सिंह:

श्रीमती अपराजिता सारंगी:

क्या इस्पात मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार इस्पात उद्योग को अपनी उत्पादन क्षमता में सुधार के लिए तत्काल नवीनतम विश्वस्तरीय तकनीक प्रदान करने की आवश्यकता से अवगत है;

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है और इस संबंध में सरकार द्वारा क्या कदम उठाए गए हैं; और

(ग) क्या सरकारी और निजी क्षेत्र की लौह और इस्पात कंपनियां लौह और इस्पात क्षेत्र में अनुसंधान और विकास (आर एंड डी) क्रिया-कलाप संचालित कर रही हैं?

**भारी उद्योग मंत्रालय में राज्य मंत्री; तथा इस्पात मंत्रालय में राज्य मंत्री
(श्री भूपतिराजू श्रीनिवास वर्मा):**

(क) और (ख): इस्पात उद्योग एक नियंत्रणमुक्त क्षेत्र है और इस्पात क्षेत्र के विकास के लिए अनुकूल नीतिगत वातावरण तैयार कर सरकार की भूमिका सुविधाप्रदाता की है। इस्पात कंपनियां अपने आधुनिकीकरण और उत्पादन क्षमता विस्तार कार्यक्रमों में सर्वोत्तम उपलब्ध प्रौद्योगिकियों (बीएटी) को अपना रही हैं। आधुनिकीकरण और उत्पादन क्षमता विस्तार कार्यक्रमों में विश्व स्तरीय प्रौद्योगिकियों के चयन के संबंध में निर्णय इस्पात कंपनियों द्वारा प्रौद्योगिकी-वाणिज्यिक सोच-विचारों और बाजार की गतिशीलता के आधार पर स्वयं लिया जाता है।

(ग): सार्वजनिक और निजी क्षेत्र की इस्पात कंपनियां लौह एवं इस्पात क्षेत्र में अनुसंधान और विकास (आर एंड डी) कर रही हैं। इस्पात मंत्रालय निम्नलिखित प्रमुख क्षेत्रों के लिए लौह एवं इस्पात क्षेत्र में अनुसंधान करने हेतु प्रतिष्ठित शैक्षणिक संस्थानों, अनुसंधान प्रयोगशालाओं और भारतीय इस्पात कंपनियों को वित्तीय सहायता प्रदान करने के लिए 'लौह एवं इस्पात क्षेत्र में अनुसंधान और विकास का संवर्धन' नामक एक आर एंड डी योजना भी संचालित कर रहा है:-

- i. ऊर्जा दक्षता में सुधार;
- ii. जलवायु परिवर्तन के मुद्दों को संबोधित करने के लिए जीएचजी उत्सर्जन में कमी;
- iii. इस्पात उत्पादों की गुणवत्ता में सुधार;
- iv. लौह व इस्पात उद्योग द्वारा सामना किए जाने वाले तकनीकी मुद्दों का समाधान करना;
- v. उत्पादकता में सुधार के लिए प्राकृतिक संसाधनों का लाभकारीकरण;
- vi. अपशिष्टों का उपयोग;

vii. आयात प्रतिस्थापन के लिए मूल्य वर्धित उत्पादों का विकास;

ELECTRIC AND WATER SUPPLY TO RURAL HOUSEHOLDS

3478. SHRI ABHISHEK BANERJEE:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the details and total number of rural households without 24x7 electricity supply in the country, State-wise;
- (b) the details and total number of rural households without tap water connection in the country, State-wise; and
- (c) the steps taken by the Government to ensure 24x7 electricity and running water to every rural household in the country?

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI KAMLESH PASWAN) :

(a) to (c) So far as electricity supply to rural households is concerned, as per the information provided by the Ministry of Power, Government of India has always supplemented the efforts of the States through schemes like DeenDayal Upadhyaya Gram Jyoti Yojana (DDUGJY), Integrated Power Development Scheme (IPDS), Pradhan Mantri Sahaj Bijli Har Ghar Yojana (SAUBHAGYA) etc., to help them achieve the objective of providing quality and reliable power supply to all households. As reported by the States, all the inhabited un-electrified census villages in the country were electrified by 28th April, 2018. A total of 18,374 villages were electrified during DDUGJY (State wise details are given in the enclosed **Statement-I**). Under DDUGJY and thereafter under

SAUBHAGYA, as reported by all States, electrification of all willing households was completed by 31st March, 2019. A total of 2.86 crore households were electrified during SAUBHAGYA period (State wise details are given in the enclosed **Statement-II**). Both the schemes stand closed as on 31.03.2022.

Government of India is further supporting States for grid electrification of left-out households during SAUBHAGYA, under the ongoing scheme of Revamped Distribution Sector Scheme (RDSS), launched in July, 2021. In addition, all identified households belonging to Particularly Vulnerable Tribal Group (PVTG) under PM-JANMAN (Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan) and tribal households under DA-JGUA (Dharti Aaba Janjatiya Gram Utkarsh Abhiyan) are being sanctioned for on-grid electricity connection under RDSS as per the scheme guidelines. Till date, works amounting to Rs. 4,281 Cr. have been sanctioned for electrification of 9,49,548 households including PVTG households identified under PM-JANMAN and tribal households identified under DA-JGUA (State wise details are given in the enclosed **Statement-III**). Further, under New Solar Power Scheme, works worth Rs. 49 Cr. have been sanctioned for 9,863 households for off-grid solar based electrification (State wise details are given in the enclosed **Statement-IV**).

So far as providing tap water connection to rural households is concerned, as per the information provided by the Department of Drinking Water and Sanitation, Ministry of Jal Shakti, water is a State subject. It is States who plan, design, approve and implement drinking water supply schemes. Government of

India supplements the efforts of State Governments by providing financial and technical assistance.

Since August 2019, Government of India in partnership with States is implementing JalJeevan Mission (JJM) – HarGharJal to make provision of potable water to every rural household of the country, through functional tap water connection i.e. at a service level of 55 litre per capita per day (lpcd), of prescribed quality (BIS:10500), on regular and long-term basis.

At the start of JalJeevan Mission in August 2019, only 3.23 Crore (16.8%) rural households were reported to have tap water connections. So far, as reported by States/ UTs as on 11.12.2024, under JalJeevan Mission (JJM) – HarGharJal around 12.12 Crore additional rural households have been provided with tap water connections. Thus, as on 11.12.2024, out of 19.36 Crore rural households in the country, more than 15.35 Crore (79.31%) households are reported to have tap water supply in their homes and the remaining 4.01 Crore households are likely to be covered by the States as per their plans. State/ UT-wise details are given in the enclosed **Statement-V**.

Further, a number of steps have been taken to plan and implement JJM in the whole country, with speed, inter alia, including joint discussions and finalization of saturation plans and annual action plans (AAP) of States/ UTs, regular review of implementation, workshops/ conferences/ webinars for capacity building, training, knowledge sharing, field visits by multi-disciplinary team to provide technical support, etc. A detailed Operational Guideline for the implementation of JJM; Margdarshika for Gram Panchayats and Village Water

and Sanitation Committee (VWSCs) to provide safe drinking water in rural households and Guidelines on a special campaign to provide piped water supply in anganwadicentres, ashramshalas and schools have been shared with States/UTs to facilitate planning and implementation of JalJeevan Mission. For online monitoring, JJM–Integrated Management Information System (IMIS) and JJM–Dashboard has been put in place. Provision has also been made for transparent online financial management through Public Financial Management System (PFMS).

STATEMENT-I

State-wise electrification of inhabited census villages under DDUGJY		
S. No.	Name of the States	Number of villages electrified
1	Arunachal Pradesh	1,483
2	Assam	2,732
3	Bihar	2,906
4	Chhattisgarh	1,078
5	Himachal Pradesh	28
6	J and K	129
7	Jharkhand	2,583
8	Karnataka	39
9	Madhya Pradesh	422
10	Maharashtra	80
11	Manipur	366
12	Meghalaya	1,051
13	Mizoram	54
14	Nagaland	78
15	Odisha	3,281
16	Rajasthan	427

17	Tripura	26
18	Uttar Pradesh	1,498
19	Uttarakhand	91
20	West Bengal	22
	Total	18,374

STATEMENT-II

**Households electrified since the launch of SAUBHAGYA scheme
including additional households under DDUGJY**

S.No.	Name of the States	No of Households electrified
1	Andhra Pradesh*	1,81,930
2	Arunachal Pradesh	47,089
3	Assam	23,26,656
4	Bihar	32,59,041
5	Chhattisgarh	7,92,368
6	Gujarat*	41,317
7	Haryana	54,681
8	Himachal Pradesh	12,891
9	Jammu and Kashmir	3,77,045
10	Jharkhand	17,30,708
11	Karnataka	3,83,798
12	Ladakh	10,456
13	Madhya Pradesh	19,84,264
14	Maharashtra	15,17,922
15	Manipur	1,08,115
16	Meghalaya	2,00,240
17	Mizoram	27,970
18	Nagaland	1,39,516
19	Odisha	24,52,444
20	Puducherry*	912
21	Punjab	3,477
22	Rajasthan	21,27,728
23	Sikkim	14,900
24	Tamil Nadu*	2,170
25	Telangana	5,15,084

26	Tripura	1,39,090
27	Uttar Pradesh	91,80,571
28	Uttarakhand	2,48,751
29	West Bengal	7,32,290
Total		2,86,13,424

***Not funded under SAUBHAGYA Scheme**

STATEMENT-III

Household electrification sanctioned under RDSS

S. No.	Name of the States	Sanctioned Outlay (Rs. Crores)	No. of households Sanctioned
A. Additional Households			
1	Rajasthan	459	1,90,959
2	Meghalaya	436	50,501
3	Mizoram	80	15,167
4	Nagaland	70	10,004
5	Uttar Pradesh	931	2,51,487
6	Andhra Pradesh	49	15,475
7	Jharkhand	7	872
8	Jammu and Kashmir	77	10,730
9	Bihar	239	35,467
10	Assam	786	1,27,111
11	Arunachal Pradesh	47	6,506
12	Manipur	214	36,972
13	Chhattisgarh	317	63,161
	Total (A)	3,712	8,14,412
B. Under Vibrant Villages Programme			
1	Himachal Pradesh*	6	-
2	Arunachal Pradesh	20	1,683
3	Uttarakhand	13	1,154
	Total (B)	39	2,837
C. Under PM-JANMAN			

C1	Sanctioned under RDSS		
1	Andhra Pradesh	89	25,054
2	Bihar	0.28	51
3	Chhattisgarh	38	7,077
4	Jharkhand	74	12,442
5	Madhya Pradesh	143	29,290
6	Maharashtra	27	8,556
7	Rajasthan	40	17,633
8	Karnataka	4	1,615
9	Kerala	1	345
10	Tamil Nadu	30	10,673
11	Telangana	7	3,884
12	Tripura	62	11,664
13	Uttarakhand	1	669
14	Uttar Pradesh	1	316
	Sub Total (C1)	516	1,29,269
C2	Under State Plan		
1	Gujarat	0	0
2	Odisha	0	0
3	West Bengal	0	0
	Sub Total (C2)	0	0
	Total (C=C1+C2)	516	1,29,269
D.	Under DA-JGUA		
1	Chhattisgarh	12	2,550
2	Maharashtra	2	480
	Total (D)	14	3,030
	Grand Total (A+B+C+D)	4,281	9,49,548

STATEMENT-IV

**Off-grid solar based household electrification sanctioned under New
Solar Power Scheme**

S. No.	Name of the States	No. of households Sanctioned
1	Andhra Pradesh	1,675
2	Chhattisgarh	1,578
3	Jharkhand	2,342
4	Karnataka	179
5	Madhya Pradesh	2,060
6	Telangana	326
7	Tripura	1,703
Total		9,863

STATEMENT-V**JJM: State/ UT-wise status of tap water connections in rural households as on 11.12.2024**

No. in lakh

S. No.	State/ UT	Total rural HHs	Rural HHs with tap water supply as on 15.8.2019		Rural HHs given tap water connections since 15.8.2019		Rural HHs with tap water connection as on 11.12.2024		Balance households as on 11.12.2024	
			No.	%	No.	%	No.	%	No.	%
1	A and N Islands	0.62	0.29	46.02	0.33	53.98	0.62	100.00	-	-
2	Arunachal Pr.	2.29	0.23	9.97	2.06	90.03	2.29	100.00	-	-
3	DNH and DD	0.85	0.00	0.00	0.85	100.00	0.85	100.00	-	-
4	Goa	2.64	1.99	75.44	0.65	24.56	2.64	100.00	-	-
5	Gujarat	91.18	65.16	71.46	26.02	28.54	91.18	100.00	-	-
6	Haryana	30.41	17.66	58.08	12.75	41.92	30.41	100.00	-	-
7	Himachal Pr.	17.09	7.63	44.64	9.46	55.36	17.09	100.00	-	-
8	Mizoram	1.33	0.09	6.91	1.24	93.09	1.33	100.00	-	-
9	Puducherry	1.15	0.94	81.33	0.21	18.67	1.15	100.00	-	-
10	Punjab	34.27	16.79	48.98	17.48	51.02	34.27	100.00	-	-
11	Telangana	53.98	15.68	29.05	38.30	70.95	53.98	100.00	-	-
12	Bihar	167.48	3.16	1.89	157.19	93.86	160.36	95.75	7.12	4.25
13	Uttarakhand	14.50	1.30	8.99	12.77	88.02	14.07	97.01	0.43	2.99
14	Ladakh	0.41	0.01	3.48	0.38	92.57	0.39	96.05	0.02	3.95
16	Lakshadweep	0.13		0.00	0.12	91.17	0.12	91.17	0.01	8.83

17	Sikkim	1.33	0.70	52.96	0.50	37.73	1.20	90.69	0.12	9.31
18	Maharashtra	146.81	48.44	32.99	80.16	54.60	128.59	87.60	18.21	12.40
19	Tamil Nadu	125.29	21.76	17.37	88.43	70.58	110.19	87.95	15.10	12.05
20	Uttar Pr.	266.91	5.16	1.93	225.95	84.66	231.12	86.59	35.79	13.41
21	Tripura	7.51	0.25	3.26	6.09	81.20	6.34	84.47	1.17	15.53
22	J and K	19.23	5.75	29.92	9.77	50.81	15.53	80.72	3.71	19.28
23	Assam	72.11	1.11	1.54	57.48	79.72	58.60	81.26	13.51	18.74
24	Meghalaya	6.51	0.05	0.70	5.25	80.66	5.30	81.36	1.21	18.64
25	Manipur	4.52	0.26	5.74	3.34	73.85	3.59	79.58	0.92	20.42
26	Chhattisgarh	50.05	3.20	6.39	36.73	73.39	39.93	79.78	10.12	20.22
27	Karnataka	101.31	24.51	24.19	58.51	57.75	83.02	81.94	18.29	18.06
28	Odisha	88.70	3.11	3.50	64.22	72.40	67.33	75.90	21.37	24.10
29	Andhra Pr.	95.53	30.74	32.18	39.64	41.49	70.38	73.67	25.15	26.33
30	Madhya Pr.	111.92	13.53	12.09	60.98	54.49	74.51	66.58	37.41	33.42
31	Jharkhand	62.55	3.45	5.52	30.71	49.10	34.16	54.61	28.39	45.39
32	Kerala	70.83	16.64	23.49	21.67	30.59	38.31	54.08	32.52	45.92
33	Rajasthan	107.55	11.74	10.92	47.21	43.90	58.96	54.82	48.59	45.18
34	West Bengal	175.40	2.15	1.22	92.22	52.58	94.36	53.80	81.04	46.20
	Total	19,36.02	3,23.63	16.72	12,11.90	62.60	15,35.54	79.31	4,00.48	20.69

Source: JJM-IMIS

ग्राम विकास

3479. श्री संजय हरिभाऊ जाधव:

श्री ओमप्रकाश भूपालसिंह उर्फ पवन राजेनिंबालकर:

श्री दरोगा प्रसाद सरोज:

डॉ. कल्याण वैजीनाथराव काले:

श्री बलवंत बसवंत वानखडे:

क्या पंचायती राज मंत्री यह बताने की कृपा करेंगे कि:

- (क) देश में पंचायत स्तर पर किए जा रहे कार्यों का ब्यौरा क्या है और इस संबंध में विगत पांच वर्षों के दौरान कितनी धनराशि की आवश्यकता रही है;
- (ख) क्या सरकार का विचार देश में गांवों के विकास के लिए केंद्रीय सहभागिता बढ़ाने का है और यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं;
- (ग) देश के गांवों और विशेष रूप से उत्तर प्रदेश में पिछले पांच वर्षों के दौरान विकास कार्यों के लिए केंद्रीय सहभागिता के अंतर्गत कितनी धनराशि जारी की गई है और उक्त मद के अंतर्गत कितने विकास कार्य किए गए हैं;
- (घ) क्या यह सच है कि महाराष्ट्र की स्थानीय स्वशासन संस्थाओं के कार्यकाल की समाप्ति के पश्चात् भी उनके निर्वाचन नहीं हुए हैं, यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ङ) महाराष्ट्र और उत्तर प्रदेश में स्थानीय स्वाशासन संस्थाओं का कार्यकाल समाप्त होने के पश्चात् निर्वाचन न हो पाने के पीछे क्या कारण हैं;
- (च) सरकार द्वारा समय पर निर्वाचन सुनिश्चित करने के लिए उठाए गए कदमों का ब्यौरा क्या है और इस संबंध में किए गए किसी संप्रेषण का ब्यौरा क्या है;

- (छ) उत्तर प्रदेश की स्थानीय स्वशासन संस्थाओं का कार्यकाल समाप्त होने के पश्चात् भी निर्वाचन न कराये जाने के क्या कारण हैं;
- (ज) क्या सरकार न्यायालयों द्वारा अतीत में ग्रामीण निकाय निर्वाचनों में विलंब को गंभीरता से लिए जाने से अवगत है, यदि हां, तो तत्संबंधी ब्यौरा क्या है और इस संबंध में भविष्य में क्या कार्रवाई की जाएगी; और
- (झ) क्या उक्त वर्णित उद्देश्य के लिए आवंटित निधि के दुरुपयोग संबंधी कोई मामला प्रकाश में आया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है और पंचायत निर्वाचन प्रक्रिया की मुख्य विशेषता क्या हैं?

मत्स्यपालन, पशुपालन और डेयरी मंत्रालय में राज्य मंत्री; तथा पंचायती राज मंत्रालय में राज्य मंत्री (प्रो. एस. पी. सिंह बघेल) :

(क) से (ग) केंद्रीय वित्त आयोगों से प्राप्त अनुदानों का उपयोग करके, अपनी आवश्यकताओं के आधार पर पंचायतें स्वच्छता और खुले में शौच से मुक्त स्थिति बनाए रखने, बुनियादी पेयजल आपूर्ति सेवाएं प्रदान करने, वर्षा जल संचयन, जल पुनर्चक्रण और गांव की सड़कों के निर्माण और मरम्मत जैसे विभिन्न कार्य करती हैं। वर्ष 2019-20 से 2023-24 के दौरान, चौदहवें और पंद्रहवें वित्त आयोगों के तहत ग्रामीण स्थानीय निकायों (आरएलबी) को कुल 2,59,869.13 करोड़ रुपये आवंटित किए गए। विशेष रूप से, इसी अवधि के लिए उत्तर प्रदेश में आरएलबी के लिए 42,813 करोड़ रुपये आवंटित किए गए। निधियों का आवंटन एक वित्त आयोग से दूसरे वित्त आयोग में भिन्न होता है, जो क्रमिक आयोगों द्वारा अपनाए गए मानदंडों पर निर्भर करता है।

ग्राम विकास में महत्वपूर्ण भूमिका निभाने वाली पंचायती राज संस्थाओं (पीआरआई) और ग्रामीण स्थानीय निकायों (आरएलबी) को मजबूत करने के लिए, पंचायती राज मंत्रालय (एमओपीआर) तीन

योजनाएं लागू कर रहा है। राष्ट्रीय ग्राम स्वराज अभियान (आरजीएसए) की केन्द्र प्रायोजित योजना के अंतर्गत, पंचायती राज संस्थाओं के निर्वाचित प्रतिनिधियों और पदाधिकारियों के लिए क्षमता निर्माण और प्रशिक्षण प्रदान किया जाता है, साथ ही ग्राम पंचायत भवन और सहायक उपकरणों सहित अवसंरचनात्मक सहायता भी प्रदान की जाती है। पंचायतों का प्रोत्साहन (आईओपी) योजना के तहत सर्वश्रेष्ठ कार्य-निष्पादन करने वाली पंचायतों को वित्तीय प्रोत्साहन दिया जाता है, जिसमें सेवा वितरण और जन कल्याण में सुधार के लिए उनके श्रेष्ठ कार्य को मान्यता दी जाती है। ई-पंचायतों पर मिशन मोड परियोजना विभिन्न ई-गवर्नेंस परियोजनाओं को निधि देती है, जिसका उद्देश्य पंचायतों के डिजिटलीकरण से पीआरआई के कामकाज में दक्षता, जवाबदेही, पारदर्शिता को बढ़ाना है ताकि उनके समग्र परिवर्तन हो सके (इस योजना के तहत राज्यों को कोई धनराशि जारी नहीं की जाती है)। पिछले पांच वर्षों में, आरजीएसए और आईओपी योजनाओं के तहत राज्यों/संघ राज्य क्षेत्रों को कुल 3231.80 करोड़ रुपये जारी किए गए, जिनमें से 474.56 करोड़ रुपये उत्तर प्रदेश राज्य को जारी किए गए।

इसके अतिरिक्त, ग्रामीण विकास मंत्रालय ग्राम विकास के लिए महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी योजना (महात्मा गांधी एनआरईजीएस), दीनदयाल अंत्योदय योजना-राष्ट्रीय ग्रामीण आजीविका मिशन (डीएवाई-एनआरएलएम), प्रधानमंत्री ग्राम सड़क योजना (पीएमजीएसवाई) और प्रधानमंत्री आवास योजना-ग्रामीण (पीएमएवाई-जी) जैसी प्रमुख परिसंपत्ति-सृजन से जुड़ी रोजगार और बुनियादी ढांचा सृजन योजनाओं को क्रियान्वित करता है।

(घ) से (झ) पंचायतें "स्थानीय सरकार" का हिस्सा होने के कारण, भारत के संविधान की सातवीं अनुसूची में राज्य सूची के अनुसार राज्यों के अधिकार क्षेत्र में आती हैं। इसलिए, पंचायतें संविधान के प्रावधानों का पालन करते हुए संबंधित राज्य पंचायती राज अधिनियमों के अनुसार स्थापित और कार्य करती हैं।

संविधान के अनुच्छेद 243K के अनुसार, मतदाता सूचियों की तैयारी और सभी पंचायत चुनावों के संचालन की निगरानी, निर्देशन और नियंत्रण राज्य चुनाव आयोग में निहित है, जिसका अध्यक्ष राज्यपाल द्वारा नियुक्त राज्य चुनाव आयुक्त होता है। इसके अतिरिक्त, राज्य विधानमंडल पंचायत चुनाव से संबंधित कानून बना सकते हैं। अनुच्छेद 243E के अनुसार पंचायतों का कार्यकाल उनकी पहली बैठक की तिथि से पाँच वर्ष का होता है, तथा चुनाव इस अवधि के समाप्त होने से पहले या विघटन के छह महीने के भीतर करवाए जाने चाहिए। अनुच्छेद 243-O के तहत, पंचायत चुनाव की वैधता को केवल राज्य विधानमंडल कानूनों द्वारा परिभाषित उचित प्राधिकारी को प्रस्तुत चुनाव याचिका के माध्यम से ही चुनौती दी जा सकती है।

संवैधानिक प्रावधानों के मद्देनजर, यह स्पष्ट है कि समय पर पंचायत चुनाव कराने, संबंधित अदालती मामलों का प्रबंधन करने, चुनाव निधि आवंटित करने और निगरानी की जिम्मेदारी संबंधित राज्य के अधिकार क्षेत्र में आती है।

पंचायती राज मंत्रालय समय-समय पर राज्यों को एड्वाइजरी जारी करता है, जिसमें इन संवैधानिक आदेशों का पालन करने के लिए प्रोत्साहित किया जाता है तथा विधिवत गठित पंचायतों के लिए केन्द्रीय वित्त आयोग के अनुदान की समय पर प्राप्ति सुनिश्चित की जाती है।

महाराष्ट्र में पंचायत चुनावों के संबंध में, महाराष्ट्र सरकार ने बताया है कि ग्राम पंचायत चुनाव नियमित रूप से उनके कार्यकाल के अंत में आयोजित किए जाते हैं। हालाँकि, अन्य पिछड़ा वर्गों के लिए सीटों के आरक्षण के संबंध में विशेष अनुमति याचिका (एसएलपी) 19756/2021 में माननीय सर्वोच्च न्यायालय के स्थगन आदेशों के कारण 26 जिला परिषदों और 289 पंचायत समितियों के चुनावों में देरी हुई है। एसएलपी 19756/2021 में माननीय सर्वोच्च न्यायालय के अंतिम निर्णय के बाद इन चुनावों को कराने के लिए राज्य सरकार द्वारा आवश्यक कदम उठाए जाएंगे। उत्तर प्रदेश सरकार ने यह भी कहा है

कि पंचायती राज संस्थाओं के चुनाव समय पर कराने के प्रयास किए गए थे, लेकिन पिछले कार्यकाल में कोविड-19 महामारी और माननीय उच्च न्यायालय के आदेशों के कारण इनमें थोड़ी देरी हुई थी।

EXCLUSION OF KHARIF CROPS FROM PMFBY

3480. SUSHRI PRANITI SUSHILKUMAR SHINDE:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) whether the Government has excluded Kharif crops from the Pradhan MantriFasalBimaYojana (PMFBY) in the State of Maharashtra for the period 2023-28;
- (b) if so, the reasons for such exclusion and the steps being taken to reinstate coverage for Kharif crops under the scheme;
- (c) whether the Government maintains data on the number of farmers affected due to the exclusion of Kharif crops from PMFBY in the State of Maharashtra;
- (d) if so, the district-wise details of such farmers and if not, the reasons therefor;
- (e) the details of the alternative mechanisms which have been proposed to provide financial protection to farmers cultivating Kharif crops in the State of Maharashtra; and

(f) whether the Government plans to revise or expand the coverage of PMFBY to ensure inclusivity for all crop types in the Maharashtra and if so, the timeline for implementation?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR) :

(a) No Sir. The Pradhan Mantri Fasal Bima Yojana (PMFBY) envisages coverage of all food crops (cereals, millets and pulses), oilseeds and commercial/horticultural crops subject to availability of past yield data of requisite number of years based on Crop Cutting Experiments (CCEs) as well as capacity of the State Government to conduct requisite number of CCEs to assess the yield of the crop to calculate claims. However, specific crop is notified by the concerned State Government in every season keeping in view the aforesaid provision. For the crops not meeting the aforesaid conditions, the concerned State Government is free to notify them for coverage under Restructured Weather Based Crop Insurance Scheme (RWBCIS) under which claims payment are being structured on the basis of weather index parameters. The current tender cycle is till Rabi 2025-26. In Kharif 2024, all crops which were covered in Kharif 2023 have also been notified by State Government and no crop has been left out under PMFBY. Details of crops notified under PMFBY and RWBCIS for Kharif 2024 by the Maharashtra State Government are as under:

- (i) Black Gram (Urad), (ii) Cotton (Kapas), (iii) Finger millet (Ragi/Mandika), (iv) Green Gram (Moong), (v) Groundnut (Pea Nut), (vi) Maize (Makka), (vii) Niger

(Ramtil), (viii) Onion, (ix) Paddy (Dhan), (x) Pearl Millet (Bajra), (xi) Pigeon Pea (Red Gram/Arhar/Tur), (xii) Sesame (Gingelly/Til)/Sesamum, (xiii) Sorghum (Jowar/Great Millet) and (xiv) Soybean (Bhat).

(b) to (f): Do not arise.

REVITALIZATION OF COOPERATIVE SECTOR

3481. SHRI ANURAG SHARMA:

SHRI BHARTRUHARI MAHTAB:

SHRI TAPIR GAO:

Will the Minister of **COOPERATION** be pleased to state:

- (a) the initiatives that the Government has undertaken to revitalize the cooperative sector in the country;
- (b) the extent to which these measures contributed to the growth and modernization of cooperatives;
- (c) the role that India is playing at the international level in promoting and strengthening the cooperative movement; and
- (d) the details of specific collaborations, agreements, or success stories that highlight India's contributions in this regard?

THE MINISTER OF HOME AFFAIRS; AND MINISTER OF COOPERATION (SHRI AMIT SHAH) :

(a) and (b) The Government has taken several initiatives including the following, to revitalize the cooperative sector in the country:

- 1. Model Bye-Laws for PACS** which enable them to undertake more than 25 business activities, improve governance, transparency and accountability in their operations. So far, 32 States/ UTs have adopted Model Byelaws or their existing byelaws are in line with Model Byelaws.
- 2. Computerization of PACS** which entails bringing all functional PACS in the Country onto a common ERP based national software, linking them with NABARD through StCBs and DCCBs. This initiative helps in improving the operational efficiency of PACS, ensuring speedy disbursal of loans, lowering of transaction costs, increasing transparency and increasing farmers' trustworthiness in PACS operations. A total of 67,930 PACS from 30 States/ UTs have been sanctioned under the project. A total of 40,727 PACS have been onboarded on ERP Software and hardware has been procured by 29 States/UTs.
- 3. The World's Largest Grain Storage Plan in Cooperative Sector** which entails creation of decentralized storage facilities at PACS level, along with other agri-infrastructure such as processing units, custom hiring centre, etc. thus helping in reducing crop losses and providing farmers with market linkages, thus enabling them to realize better prices for their produce. Under the Pilot of this project, godowns were constructed at 11 PACS of 11 States.

4. PACS functioning as Common Service Centers (CSCs) enables PACS to provide more than 300 e-services of CSCs such as banking, insurance, Aadhar enrolment/ updation, health services, PAN card and IRCTC/ Bus/ Air ticket, etc. in rural areas. More than 40,000 PACS from 33 States/ UTs have started providing CSC services.

The details of other initiatives taken by the Government in this regard are given in the enclosed **Statement**.

(c) and (d): The establishment of the Ministry of Cooperation reflects India's commitment to advancing the cooperative agenda in the country as well as at the world stage.

Government has established a new apex multi-state cooperative export society under the MSCS Act, 2002, namely National Cooperative Export Limited (NCEL) as an umbrella organization to give thrust to exports from cooperative sector. The creation NCEL facilitates global market access for Indian cooperatives.

Further, organizations like VAMNICOM (Vaikunth Mehta National Institute of Cooperative Management) and CICTAB (Centre for International Cooperation and Training in Agricultural Banking), conduct training programs, facilitate international exchanges and showcase India's cooperative success stories.

VAMNICOM organizes multiple international training programs annually for CICTAB member institutions in SAARC countries, covering critical areas such as cooperative governance, agri-business models, and financial management. It has

also conducted specialized programs for African-Asian Rural Development Organization (AARDO) member countries, emphasizing cooperative models and governance practices. Additionally, VAMNICOM hosted a delegation of 42 representatives from Honduras to exchange knowledge and experiences, further solidifying India's role as a global cooperative leader.

CICTAB, promoted by the Government of India, has conducted 46 international training programs over the last two years, training more than 1,500 participants from countries like Bangladesh, Nepal, Sri Lanka, and African nations. These programs focus on fields such as, rural financing, project development, digital innovation and governance, reflecting India's commitment to advancing the global cooperative ecosystem.

India's efforts are supported by collaborations and agreements, through MoUs signed by VAMNICOM with Mauritius, Nepal, Sri Lanka, and Malaysia for joint training, research, and faculty/student exchanges. Further, International Cooperative Alliance (ICA) and Indian Farmers Fertilizer Cooperative Limited (IFFCO) in coordination with Ministry of Cooperation, organized the "ICA General Assembly and Global Conference" from 25th November, 2024 to 30th November, 2024 at New Delhi, wherein the United Nations (UN) International Year of Cooperative 2025 was also launched.

Through these initiatives, India demonstrates its commitment to building a robust and sustainable global cooperative movement.

STATEMENT

Progress on major initiatives taken by Ministry of Cooperation

Ministry of Cooperation, since its inception on 6th July, 2021, has undertaken several initiatives to realize the vision of “Sahakar-se-Samriddhi” and to strengthen and deepen the cooperative movement from Primary to Apex level Cooperatives in the country. List of initiatives taken and progress made so far are as follows:

A. Making Primary Cooperatives economically vibrant and transparent

1. Model Bye-Laws for PACS making them multipurpose, multidimensional and transparent entities: Government, in consultation with all the stakeholders, including States/ UTs, National Level Federations, State Cooperative Banks (StCBs), District Central Cooperative Banks (DCCBs), etc., has prepared and circulated Model Byelaws for PACS to all the States/ UTs, which enable PACS to undertake more than 25 business activities, improve governance, transparency and accountability in their operations. Provisions have also been made to make the membership of PACS more inclusive and broad-based, giving adequate representation to women and Scheduled Castes/Schedules Tribes. So far, 32 States/ UTs have adopted Model Byelaws or their existing byelaws are in line with Model Byelaws.

5. Strengthening of PACS through Computerization: In order to strengthen PACS, project for Computerization of functional PACS with a total financial

outlay of ₹2,516 Crore has been approved by the Government of India, which entails bringing all functional PACS in the Country onto a common ERP based national software, linking them with NABARD through StCBs and DCCBs. A total of 67,930 PACS from 30 States/ UTs have been sanctioned under the project. A total of 40,727 PACS have been onboarded on ERP Software and hardware has been procured by 29 States/UTs.

6. Establishing New Multipurpose PACS/ Dairy/ Fishery Cooperatives in

uncovered Panchayats: The Government of India has approved the plan to establish new multipurpose PACS/dairy/fisheries cooperatives, aiming to cover all panchayats and villages in the country over the next five years. This initiative is supported by NABARD, NDDDB, NFDB and State/UT Governments. For effective implementation of the initiative, 'Margadarshika' has been launched on 19.9.2024, indicating the targets and timelines for stakeholders. As per National Cooperative Database, a total of 8,823 new PACS, Dairy and Fishery Cooperative Societies have been registered across the country since the approval of the plan on 15.2.2023.

7. World's Largest Decentralized Grain Storage Plan in Cooperative sector:

Government has approved a plan to create warehouses, custom hiring centers, primary processing units and other agri infrastructure for grain storage at PACS level, through convergence of various GOI schemes, including AIF, AMI, SMAM, PMFME, etc. This will reduce wastage of food grains and transportation costs,

enable farmers to realize better prices for their produce and meet various agricultural needs at the PACS level itself. Under the pilot project, construction of godowns in 11 PACS of 11 States has been completed.

8. PACS as Common Service Centers (CSCs) for better access to e-services:

An MoU has been signed between Ministry of Cooperation, MeitY, NABARD and CSC e-Governance Services India Limited for providing more than 300 e-services such as banking, insurance, Aadhar enrolment/ updation, health services, PAN card and IRCTC/ Bus/ Air ticket, etc. through PACS. So far, 40,214 PACS have started providing CSC services to rural citizens.

9. Formation of new Farmer Producer Organizations (FPOs) by PACS:

Government has allowed 1,100 additional FPOs to be formed by PACS with the support of NCDRC, in those blocks where FPOs have not yet been formed or the blocks are not covered by any other implementing agency. Apart from this, 1,207 FPOs have been formed in the cooperative sector by NCDRC. This will be helpful in providing farmers with necessary market linkages and get fair and remunerative prices for their produce.

10. PACS given priority for Retail Petrol/ Diesel outlets:

Government has allowed PACS to be included in the Combined Category 2 (CC2) for allotment of retail petrol/ diesel outlets. As per information received from Oil Marketing Companies (OMCs), 286 PACS from 25 States/UTs have applied online for retail petrol/ diesel outlets.

11.PACS given permission to convert bulk consumer petrol pumps into retail

outlets: The existing bulk consumer licensee PACS have been given a one-time option by Oil Marketing Companies to convert into retail outlets. As per information shared by OMCs, 109 wholesale consumer pump licensee PACS from 4 States have given consent for conversion into Retail Outlets, out of which 45 PACS have received Letter of Intent (LOI) from the OMCs.

12.PACS eligible for LPG Distributorship for diversifying its activities:

Government has now allowed PACS to apply for LPG Distributorships. This will give PACS an option to increase their economic activities and diversify their income stream.

13.PACS as PM Bharatiya Jan Aushadhi Kendra for improving access to

generic medicines at rural level: PACS have been allowed to operate Pradhan Mantri Bhartiya JanaushadhiKendras (PMBJKs), which will provide additional income source to them and ease the access to quality generic medicines for rural citizens. So far, 4,470 PACS/ cooperative societies have applied online for PMBJKs, out of which 2,705 PACS have been given initial approval by Pharmaceutical and Medical Devices Bureau of India (PMBI) and 755 PACS have received drug license from State Drug Controllers which are ready to function as PM Bhartiya Jan AushadhiKendras.

14.PACS as Pradhan Mantri Kisan Samriddhi Kendras (PMKSK): PACS have

been enabled to operate PMKSK for ensuring easy accessibility of fertilizer and

related services to farmers in the country. As per the information shared by Department of Fertilizers (GOI) and States/ UTs, a total of 36,180 PACS are functioning as PMKSK.

15.PACS to carry out OandM of rural piped water supply schemes (PWS):

PACS have been made eligible to carry out the Operations and Maintenance (OandM) of PWS in rural areas. As per information received from States/ UTs, 1,227 PACS have been identified/ selected by 13 States/ UTs to provide OandM services at Panchayat/ Village level.

16.Convergence of PM-KUSUM at PACS level: Farmers associated with PACS

can adopt solar agricultural water pumps and install photovoltaic modules in their farms.

17.Micro-ATMs to Bank Mitra Cooperative Societies for providing doorstep

financial services: Dairy and Fisheries cooperative societies can be made Bank Mitras of DCCBs and StCBs. To ensure their ease of doing business, transparency and financial inclusion, Micro-ATMs are also being given to these Bank Mitra Co-operative Societies with support from NABARD to provide 'Door-step Financial Services'. To facilitate effective implementation of the initiative, an SOP has been launched on 19th September 2024. So far, 7,446 Micro-ATMs have been distributed to Bank Mitra cooperative societies in Gujarat.

18.Rupay Kisan Credit Card to Members of Milk Cooperatives: In order to

expand the reach of DCCBs/ StCBs and to provide necessary liquidity to the

members of Dairy Cooperative societies, Rupay Kisan Credit Cards (KCCs) are being distributed to the members of cooperatives for providing credit at comparatively lower interest rates and to enable them to carry out other financial transactions. To facilitate effective implementation of the initiative, an SOP has been launched on 19th September 2024. So far, 7,25,795 Rupay KCC have been distributed in the State of Gujarat.

19. Formation of Fish Farmer Producer Organization (FFPO): In order to provide market linkage and processing facilities to fishermen, NCDC has registered 70 FFPOs in the initial phase. In addition, Department of Fisheries, Government of India has allocated the work of converting 1000 existing fisheries cooperative societies into FFPOs to NCDC, with an approved outlay of Rs. 225.50 crore.

20. White Revolution 2.0: Ministry of Cooperation, Government of India, has launched a new initiative of 'White Revolution 2.0' with the aim of enhancing employment, promoting women's empowerment and improving milk production through cooperative societies. The key objectives of this initiative are 50% increase in procurement of milk by dairy cooperatives, providing market access to dairy farmers in areas that have not yet been covered by the organized dairy sector and promoting the share of dairy cooperative societies in the organized dairy sector. Ministry of Cooperation, in collaboration with the National Dairy Development Board (NDDB), has prepared and launched an SOP on 19th September, 2024 to guide the effective implementation of this initiative.

21. Atmanirbharta Abhiyan: Ministry of Cooperation has launched the initiative to incentivize production of pulses (tur, masur and urad) to reduce dependency on imports, and production of maize to be used for production of ethanol for meeting the goal of Ethanol Blending Programme (EBP). National Cooperative Consumer Federation (NCCF) and National Agricultural Cooperative Marketing Federation of India (NAFED) are the central nodal agencies under this initiative, and have developed Esamyukti (NCCF) and Esamridhi (NAFED) portals respectively, for registration of farmers through cooperatives. For pre-registered farmers of tur, urad and masur pulses, the Government has guaranteed to procure 100% of the produce at Minimum Support Price (MSP). However, if market prices exceed the MSP, farmers are free to sell their produce in the open market for higher profits. Similarly, both the agencies guarantee 100% procurement of maize from pre-registered farmers throughout all three seasons - Kharif, Zaid, and Rabi, thus ensuring a steady supply of maize to ethanol distilleries and at the same time also encouraging farmers to cultivate maize. As of today, 15,38,704 farmers have already registered on the Esamyukti.in portal of NCCF and 17,64,130 on the Esamridhi portal of NAFED.

2. Strengthening the Urban and Rural Cooperative Banks

22. Urban Cooperative Banks (UCBs) have been allowed to open new branches to expand their business: UCBs can now open new branches up to

10% (maximum 5 branches) of the existing number of branches in the previous financial year without prior approval of RBI.

23.UCBs have been allowed by RBI to offer doorstep services to their

customers: Door step banking facility can now be provided by UCBs. Account holders of these banks can now avail various banking facilities at home such as cash withdrawal, cash deposit, KYC, demand draft and life certificate for pensioners, etc.

24.Cooperative banks have been allowed to make one-time settlement of

outstanding loans, like Commercial Banks: Co-operative banks, through board-approved policies, can now provide the process for settlement with borrowers, along with technical write-off.

25.Time limit increased to achieve Priority Sector Lending (PSL) targets given

to UCBs: RBI has extended the timeline for UCBs to achieve Priority Sector Lending (PSL) targets by two years i.e., up to March 31, 2026.

26.A Nodal Officer designated in RBI for regular interaction with UCBs:

In order to meet the long pending demand of the cooperative sector for closer coordination and focused interaction, RBI has notified a nodal officer.

27.Individual housing loan limit more than doubled by RBI for Rural and

Urban Cooperative Banks:

- a. Housing loan limit of Urban Cooperative Banks has now been doubled from Rs. 30 lakh to Rs.60 lakhs.

- b. Housing loan limit of Rural Cooperative Banks has been increased to two and a half times to Rs.75 lakhs.

28.Rural Cooperative Banks will now be able to lend to commercial real estate/ residential housing sector, thereby diversifying their business: This will not only help Rural Cooperative Banks to diversify their business, but will benefit Housing cooperative societies also.

29.License fee reduced for Cooperative Banks: License fee for onboarding Cooperative Banks to 'Aadhaar Enabled Payment System' (AePS) has been reduced by linking it to the number of transactions. Cooperative financial institutions will also be able to get the facility free of cost for the first three months of the pre-production phase. With this, farmers will now be able to get the facility of banking at their home with through biometrics.

30.Non-scheduled UCBs, StCBs and DCCBs notified as Member Lending Institutions (MLIs) in CGTMSE Scheme to increase the share of cooperatives in lending: Cooperative banks will now be able to take advantage of risk coverage up to 85 percent on the loans given. Also, cooperative sector enterprises will also be able to get collateral free loans from cooperative banks now.

31.Notification of Scheduling norms for including Urban Cooperative Banks: UCBs that meet the 'Financially Sound and Well Managed' (FSWM) criteria and have maintained the minimum deposits required for classification as Tier 3 for

the last two years are now eligible to be included in Schedule II of the Reserve Bank of India Act, 1934 and get 'Scheduled' status.

32.Monetary ceiling doubled by RBI for Gold Loan: RBI has doubled monetary ceiling from Rs. 2 lakh to Rs.4 lakh, for those UCBs that meet the PSL targets.

33.Umbrella Organization for Urban Cooperative Banks: RBI has accorded approval to the National Federation of Urban Co-operative Banks and Credit Societies Ltd. (NAFCUB) for the formation of an Umbrella Organization (UO) for the UCB sector, which will provide necessary IT infrastructure and operational support to around 1,500 UCBs.

3. Relief to Cooperative Societies in the Income Tax Act

34.Surcharge reduced from 12% to 7% for co-operative societies having income between Rs. 1 to 10 Cr.: This will reduce the burden of Income Tax on Cooperative Societies and more capital will be available with them to work for the benefit of their members.

35.MAT reduced for cooperatives from 18.5% to 15%: With this provision, now there is parity between Cooperative Societies and Companies in this regard.

36.Relief in cash transactions under section 269ST of the Income Tax Act: In order to remove difficulties in cash transactions by cooperatives under Section 269ST of IT Act, Government has issued a clarification that cash transaction of less than Rs. 2 lakhs done by a cooperative society with its distributor in a day will be considered separately, and will not be charged with income tax penalty.

37.Tax cut for new manufacturing Cooperative societies: Government has decided that a flat lower tax rate of 15% will be charged, compared to an earlier rate of up to 30% plus surcharge, for new cooperatives commencing manufacturing activities by March 31, 2024. This will encourage the formation of new cooperative societies in the manufacturing sector.

38.Increase in limit of Cash Deposits and Cash Loans by PACS and PCARDBs: Government has enhanced the limit for Cash Deposits and Cash Loans by PACS and Primary Cooperative Agriculture and Rural Development Banks (PCARDBs) from Rs.20,000 to Rs.2 lakh per member. This provision will facilitate their activities, increase their business and benefit members of their societies.

39.Increase in the limit of Tax Deducted at Source (TDS) in Cash Withdrawal: Government has increased the cash withdrawal limit of cooperative societies without deduction of tax at source from Rs.1 crore to Rs.3 crore per year. This provision will save Tax Deducted at Source (TDS) for cooperative societies, which will enhance their liquidity.

4. Revival of Cooperative Sugar Mills

40.Relief from Income Tax to Sugar Cooperative Mills: Government has issued a clarification that cooperative sugar mills would not be subjected to additional income tax for paying higher sugarcane prices to farmers up to Fair and Remunerative or State Advised Price, from April, 2016 onwards.

41.Resolution of decades old pending issues related to Income Tax of Sugar

Cooperative Mills: Government has made a provision in its Union Budget 2023-24, wherein Sugar cooperatives have been allowed to claim as expenditure their payments to sugarcane farmers for the period prior to assessment year 2016–17, giving them a relief of more than Rs.46,000 crore.

42.Rs.10,000 crore loan scheme launched for strengthening of Sugar

Cooperative Mills: Government has launched a scheme through NCDC for setting up ethanol plants or cogeneration plants or for working capital or for all three purposes. So far, the Ministry has released Rs. 750 crore to NCDC (Rs. 500 crore in FY 2022-23 and Rs. 250 crore in FY 2024-25) under the scheme and as on 7.11.2024, NCDC has so far sanctioned Rs.7790.00 crore to 56 CSMs.

43.Preference to Cooperative Sugar Mills in purchase of ethanol:

Cooperative Sugar Mills have now been put at par with private companies for ethanol procurement by Government of India under the Ethanol Blending Programme (EBP).

44.Reduction in GST on molasses from 28% to 5%:

Government has decided to reduce the GST on molasses from 28% to 5% which will enable cooperative sugar mills to earn more profits for their members by selling molasses to distilleries with higher margins.

5. Three new National Level Multi-State Societies

45. New National Multi-State Cooperative Seed Society for certified seeds:

Government has established a new apex multi-state cooperative seed society under the MSCS Act, 2002, namely Bharatiya Beej Sahakari Samiti Limited (BBSSL) as an umbrella organization for quality seed cultivation, production and distribution under a single brand. BBSSL so far has planted breeder seeds of Wheat, Mustard, and Pulses (Gram, Pea) on 366 Hectare land during Rabi season. Similarly, during Kharif season breeder seeds of Paddy, Moong, Soyabean, Groundnut, Jowar and Guar have been planted on 148.26 Hectare land. So far, 14,816 PACS/ Cooperative Societies have become members of BBSSL.

46. New National Multi-State Cooperative Organic Society for organic farming:

Government has established a new apex multi-state cooperative organic society under the MSCS Act, 2002, namely National Cooperative Organics Limited (NCOL) as an umbrella organization to produce, distribute and market certified and authentic organic products. So far, 3,772 PACS/ cooperative societies have become members of NCOL. NCOL has launched 13 products i.e., Whole Wheat Flour, Moong Dhuli, Moong Whole, Moong Chilka Dal, Moong Split, Arhar/Toor Dal, Urad Whole, Urad Dal, Masoor Whole, Masoor Malka, Brown Chana, Rajma Chitra, Chana Dal under 'Bharat Organics Brand'.

47. New National Multi-State Cooperative Export Society for promoting

exports: Government has established a new apex multi-state cooperative

export society under the MSCS Act, 2002, namely National Cooperative Export Limited (NCEL) as an umbrella organization to give thrust to exports from cooperative sector. So far, 5,438 PACS/ cooperative societies have become members of NCEL. Till date, NCEL has achieved a total export quantity of commodities (rice, sugar, onion, wheat, maize and Jeera) of 11,62,728 Metric tonnes with an exported value of Rs. 4,581.7 crore.

6. Capacity Building in Cooperatives

48.Promotion of training and awareness through National Council for Cooperative Training (NCCT): By increasing its reach, NCCT has conducted 1,937 training programs and provided training to 1,09,021 participants till October 2024.

7. Use of Information Technology for 'Ease of Doing Business'

49.Computerization of the Central Registrar's Office: Central Registrar's office has been computerized to create a digital ecosystem for Multi-State Cooperative Societies, which will assist in processing applications and service requests in a time bound manner.

50.Scheme for computerization of office of RCSs in States/Union Territories:

To increase 'Ease of doing business' for Cooperative Societies and create a digital ecosystem for transparent paperless regulation in all the States/ Union Territories, a Centrally Sponsored Project for computerization of RCS Offices has been approved by the Government. Grants are provided for purchase of

hardware, development of software, etc. to the States/ UTs. So far, proposals received from 35 States/ UTs have been sanctioned by GOI.

51.Computerization of Agriculture and Rural Development Banks (ARDBs):

To strengthen the long-term cooperative credit structure, the project of computerization of 1,851 units of Agriculture and Rural Development Banks (ARDBs) spread across 13 States/ Union Territories has been approved by the Government. NABARD is the implementing agency for the project. So far, proposals from 10 States/UTs have been received and sanctioned. Further, GOI share amounting to Rs 4.26 crore has been released to 8 States/UTs in FY 2023-24 and FY 2024-25 for procurement of hardware, digitization and setting up of support system.

8. Other Initiatives

52.New National Cooperative Database for authentic and updated data

repository: A database of cooperatives in the country has been prepared with the support of State Governments to facilitate stakeholders in policy making and implementation of programmes/ schemes related to cooperatives across the country. So far, data of more than 8 lakh cooperatives has been captured in the database.

53.Multi-State Co-operative Societies (Amendment) Act, 2023:

Amendment has been brought in the MSCS Act, 2002 to strengthen governance, enhance transparency, increase accountability, reform electoral process and incorporate

provisions of 97th Constitutional Amendment in the Multi State Cooperative Societies.

54.Cooperative Ombudsman: Following the amendment in the Multi–State Cooperative Societies (MSCS) Act, 2002, Cooperative Ombudsman has been appointed under Section 85A of the said Act vide gazette notification dated 05.03.2024. The Ombudsman office is fully functional and deals with complaints or appeals, from members of the MSCS regarding their deposits, equitable benefits of the Multi–State Co-operative Society’s functioning or any other issue affecting the individual rights of the concerned member.

55.Cooperative Election Authority (CEA): Following the amendment in the Multi–State Cooperative Societies (MSCS) Act, 2002, the Cooperative Election Authority has been set up to strengthen governance and accountability, with a mandate to conduct free and fair election in all MSCSs. Elections in more than 60 MSCS have been conducted successfully.

56.Inclusion of Cooperatives as ‘buyers’ on GeM portal: Government has permitted cooperatives to register as ‘buyer’ on GeM, enabling them to procure goods and services from over 67 lakhs vendors to facilitate economical purchases and greater transparency. So far, 574 cooperative societies have been onboarded on GeM as buyers. To date, 2,406 transactions have been done with transaction amount of Rs. 273.62 crores.

57.Expansion of National Cooperative Development Corporation (NCDC) to

increase its range and depth: NCDC has launched new schemes in various sectors such as 'SwayamshaktiSahkar' for SHGs; 'Deerghavadhi Krishak Sahkar' for long term agricultural credit and 'Dairy Sahkar' for dairy. During the current FY 2024-25, so far, total financial assistance of Rs. 52,533 crores has been disbursed by NCDC.

58.Financial assistance by NCDC for Deep Sea Trawlers:

NCDC is providing financial assistance for projects related to deep sea trawlers in coordination with the Department of Fisheries, Government of India. NCDC has already sanctioned financial assistance of Rs. 25.95 crore for purchase of total 44 deep sea trawlers for the Fisheries Cooperative Societies of Maharashtra and Gujarat State.

59.Refund to Investors of Sahara Group of Societies:

A portal has been launched for making payments to the genuine depositors of the cooperative societies of Sahara Group in a transparent manner. Disbursements have already started after proper identification and submission of proof of their deposits and claims. So far, Rs.1248.71 crores have been disbursed to 8.23 lakhs applicants.

ELECTRONIC CIGARETTES

3482. SHRI V. S. MATHESWARAN:

Will the Minister of **HOME AFFAIRS** be pleased to state:

(a) the number of FIRs registered by Delhi Police for violation of the Prohibition of Electronic Cigarettes (Production, Manufacture, Import, Export, Transport, Sale, Distribution, Storage and Advertisement) Act, 2019, during the last five years till date and the stage of investigation of

those cases;

(b) the number of periodical checks carried out by Delhi Police as per direction by Delhi High Court in W.P.(C) 16925/2022 from 12.12.2022 to till date; and

(c) the number of quantity of E-cigarettes seized by Delhi police based on the periodical check carried out?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS

(SHRI NITYANAND RAI):

(a) As reported by Delhi Police, 16 cases have been registered during the last five years (till 30.11.2024), under The Prohibition of Electronic Cigarettes (Production, Manufacture, Import, Export, Transport, Sale, Distribution, Storage and Advertisement) Act, 2019. Action has been taken in all the cases as per law and Charge-sheet has been filed in 12 cases before Competent Courts.

(b) to (c): The requisite information is as under:

Period	Number of Periodical Checks	Material seized during the periodical checks

12.12.2022 to 31.12.2022	564	NIL
2023	4524	535 E- Cigarettes and 3 Liquid Cigarettes
2024 (up to 30.11.2024)	4212	5600 E- Cigarettes, 10 Box, 30 Small Box and 39 Packets of E- Cigarettes

SCHEME UNDER PANCHAYATI RAJ

3483. SHRIMATI MALVIKA DEVI:

SHRI UMMEDA RAM BENIWAL:

Will the Minister of **PANCHAYATI RAJ** be pleased to state:

- (a) the details of the steps being taken and schemes provided by the Government under Panchayati Raj in Odisha;
- (b) the details of schemes being implemented by the Government in the Panchayats of Rajasthan;
- (c) whether the Government has provided the list of works under Panchayati Raj for the development of villages;
- (d) the total number of funds allocated and utilized during the last five years in Rajasthan, particularly in Barmer and Jaisalmer, district-wise;
- (e) the details and objectives of the scheme being implemented by the Government for development of small villages in the country;

(f) the details of the status of development in the States of the country including Rajasthan, State-wise; and

(g) whether the Government has any proposal regarding the Panchayati Raj Elections come under one nation one election?

THE MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING; AND MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ (PROF. S.P. SINGH BAGHEL) :

(a) and (b) Panchayat, being “Local Government”, is a State Subject and part of the State List in the Seventh Schedule of the Constitution of India. Accordingly, Panchayats are set up and operated through the respective State Panchayati Raj Acts, subject to the provisions of the Constitution. For realization of Panchayati Raj system in the Country, the Ministry of Panchayati Raj has taken continuous steps to provide assistance to the States and Union Territories and reviews their performance from time to time, through studies, review meetings, field visits, video conferencing, Information Technology applications, Common Review Missions (CRM) etc.

This Ministry has also launched eGramSwaraj (<https://egramswaraj.gov.in>), a user-friendly web-based portal, which aims to bring in transparency in the decentralised planning, progress reporting, financial management, work-based accounting and details of assets created. Further, for ensuring timely audit of Panchayat accounts i.e. receipts and expenditures of Gram Panchayats, this

Ministry has rolled out an online application–AuditOnline (<https://auditonline.gov.in>). This application not only facilitates the auditing of Panchayat accounts but also provides for maintaining of audit records. This application streamlines the process for audit inquiries, draft local audit reports, draft audit paras etc. and thus ensure proper maintenance of accounts by Panchayats to improve transparency and accountability. These interventions are meant for all States/UTs including the State of Odisha and Rajasthan.

This Ministry of Panchayati Raj (MoPR) is implementing the Revamped Centrally Sponsored Scheme of Rashtriya Gram Swaraj Abhiyan (RGSA) with the main objective of capacity building and training of the Panchayati Raj Institutions (PRIs) and their functionaries to develop their governance capabilities for leadership roles to enable the Gram Panchayats to function effectively and to deliver on Sustainable Development Goals through Localization at grassroot level. Also, the Central Components of revamped RGSA viz; Incentivization of Panchayats (IoP) and Mission Mode Project on e-Panchayats (MMP-ePanchayat) schemes are implemented by the MoPR. Under IoP scheme, Awards including financial incentives are given to best performing Panchayats in recognition of their good work for improving delivery of services and public good. Under e-Panchayats (MMP-ePanchayat) scheme, various e-governance projects are funded towards digitalization of Panchayats to bring in efficiency, accountability and transparency in the functioning of the PRIs for their overall transformation. All these three

schemes are implemented for all the levels of Panchayats in all States and Union Territories of India including the States of Odisha and Rajasthan.

(c) Article 243G of the Constitution of India empowers the Legislature of a State to make provisions, by law, for the devolution of power and responsibilities upon Panchayat at appropriate level, subject to such conditions, as may be, specified with respect to the preparation of plans for economic development and social justice and implementation of schemes for economic development and social justice as may be entrusted to them including those in relation to matters included in the Eleventh Schedule. The State legislatures are to consider the 29 subjects illustratively set out in the Eleventh Schedule for devolution to the Panchayats.

In line with above, Panchayats make their own plans using the resources at their command, convergence of resources from other schemes and programmes under Central and State Governments and financial resources provided by the Finance Commissions of both Centre and States etc. for various developmental works in their jurisdiction.

(d) to (f) In addition to the funds provided under the schemes of Ministry of Rural Development for development of villages including the small villages, under fourteenth and fifteenth Central Finance Commissions, a total of Rs.16,792.90 crore was allocated for the rural local bodies in Rajasthan of which Rs.16,200.31 crore has been utilised for the development of the villages during the last five years. The district-wise allocation and releases are made by the State Government

concerned including the Government of Rajasthan for its Districts including the districts of Barmer and Jaisalmer.

Under Fourteenth Finance Commission (FFC) award, Rs. 2,00,292.20 crore had been allocated to the Gram Panchayats (GPs) constituted under Part IX of the Constitution in 26 States including Rajasthan for the award period 2015-16 to 2019-20 for delivering basic services including water supply, sanitation including septic management, sewerage and solid waste management, storm water drainage, maintenance of community assets, maintenance of roads, footpaths and street-lighting, and burial and cremation grounds, and any other basic service within the functions assigned to them under relevant legislations. The grant provided under Fourteenth Finance Commission award were utilized by the Gram Panchayats towards providing basic services based on their needs.

Further, currently Fifteenth Finance Commission (XV FC) Grants are provided to the Rural Local Bodies (RLBs) in all three tiers of Panchayats and Traditional Bodies in 28 States. XV FC Grants have two components; namely, Basic (Untied) Grants and Tied Grants. The Basic (Untied) grants can be used for felt needs of basic facilities under the 29 subjects enshrined in the 'Eleventh Schedule' of the Constitution of India, except for salaries and other establishment costs. The Tied Grants are to be utilised for basic facilities, specifically, for drinking water and sanitation.

(g) No proposal in this regard is pending in this department. However, as per the information available on the website (<https://onoe.gov.in>) of One Nation One Election, the High-Level Committee constituted in the matter has, inter alia, recommended, that in the second step, elections to the Municipalities and Panchayats will be synchronised with the House of the People and the State Legislative Assemblies in such a way that the Municipalities and Panchayats elections are held within 100 days of holding elections to the House of the People and the State Legislative Assemblies.

BUDGET ALLOCATION

3484. ADV. CHANDRA SHEKHAR:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

(a) the total budget allocation for the Ministry during the last three financial years, year-wise;

(b) the budget allocation for schemes like the National Social Assistance Programme (NSAP) and the Scheme for Empowerment of Persons with Disabilities (Divyangjan) during these years; and

(c) the impact of these budget allocations on the implementation of these schemes, especially in terms of reaching beneficiaries and achieving programme objectives?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B.L.VERMA):

(a): Department-wise Budget Allocation of Ministry of Social Justice and Empowerment for the last three financial year is given below:

Department of Social Justice and Empowerment

(Rs. In crore)

Year	Budget Estimates
2021-22	10,517.62
2022-23	11,922.51
2023-24	12,847.02

Department of Empowerment of Persons with Disabilities

(Rs. In crore)

Year	Budget Estimates
2021-22	1,171.77
2022-23	1,212.42
2023-24	1,225.15

(b): The details of Budget allocated under National Social Assistance Programme (NSAP) Scheme including Indira Gandhi National Disability Pension Scheme (IGNDPS) during last three years is given below:

Financial Year	B.E of NSAP (Rs. In Crores)	B.E IGNDPS (Indira Gandhi National Disability Pension Scheme) (Rs in crore)
2021-22	9,200.00	297.37
2022-23	9,652.31	290.00
2023-24	9,636.32	289.96

The Department of Empowerment of Persons with Disabilities is implementing four Central Sector Schemes and budget allocation of the schemes for the last three years is given below:

(Rs. In crore)

Scheme Name	Budget Allocation (BE)		
	2021-22	2022-23	2023-24
Assistance to Persons with Disabilities for Purchase/Fitting of Aids/Appliances (ADIP Scheme)	220.00	235.00	245.00
DeendayalDivyangjan Rehabilitation Scheme (DDRS)	125.00	125.00	130.00
Scheme for Implementation of Rights of Persons with Disabilities Act 2016 (SIPDA)	209.77	240.39	150.00

Scholarships for Students with Disabilities	125.00	105.00	155.00
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(c): The Ministry of Rural Development operates the NSAP. The objective envisaged under NSAP is to provide basic level social security assistance to marginalized and vulnerable category of citizens such as Old age, Divyangjan and Widows belonging to BPL category across the country. Financial support provided under NSAP has been helpful in meeting day to day requirements of the beneficiaries. NSAP helps in reducing poverty and bridging the gap between vulnerable groups viz. elderly, women and disabled and the general population.

The Department of Empowerment of Persons with Disabilities acts as a nodal agency for matters pertaining to the disability and persons with disabilities including effecting closer coordination among different stakeholders: related Central Ministries, State/UT Governments, NGOs etc. in matters pertaining to disability. Objectives envisaged under the Schemes of the Department for empowerment of persons with disabilities are physical rehabilitation, which includes early detection and intervention, counseling and medical rehabilitation and assistance in procuring appropriate aids and appliances and providing educational rehabilitation including vocational education and economic rehabilitation and social empowerment.

There has been significant achievement in fulfillment of the laid down objectives for the welfare and rehabilitation of the persons with disabilities through

the financial support provided under above major Schemes of the Department of Empowerment of Persons with Disabilities .

NATIONAL INSTITUTE OF SOCIAL DEFENCE

3485. DR. RICKY ANDREW J. SYNGKON:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

(a) whether the Government consider establishing a National Institute of Social Defence (NISD) in Shillong Parliamentary Constituency, Meghalaya, to address critical societal challenges such as the country's highest percentage of female-headed households (41 per cent as per NFHS), the alarming rise in drug addiction and the prevalence of early marriage;

(b) if not, the alternative steps are being planned by the Government to tackle these pressing issues in Meghalaya, particularly those impacting women, youth, and families;

(c) whether the Government is considering for formulating a region-specific action plan under the proposed institute to provide tailored programmes for women's empowerment, youth rehabilitation and social welfare in Meghalaya; and

(d) the growing drug addiction crisis in the region, will the Ministry prioritize collaboration with local NGOs, community leaders and educational institutions to implement preventive and rehabilitative strategies effectively?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B.L.VERMA): (a) to (c): There is no such proposal for setting up National Institute of Social Defence (NISD) in Meghalaya. Steps taken by the Department of Social Justice and Empowerment (DoSJE) for drug demand reduction in the country including Meghalaya are given in the enclosed **Statement**.

(d): DoSJE is implementing National Action Plan for Drug Demand Reduction (NAPDDR), a centrally sponsored scheme under which financial assistance is provided to States for Preventive Education and Awareness Generation, Capacity Building, Programmes for Drug Demand Reduction and NGOs/VOs for running and maintenance of Integrated Rehabilitation Centres for Addicts (IRCA), Community based peer Led intervention (CPLI) for early Drug Use Prevention among Adolescents, Outreach and Drop In Centres (ODIC) and District De-Addiction Centres (DDACs).

NashaMukt Bharat Abhiyaan (NMBA) is being implemented in all districts of the country including all the districts of Meghalaya. NMBA intends to reach out to the community and spread awareness about substance use with focus on higher

educational Institutions, university campuses, schools, students, youth and women. Under the State Action Plan, various activities such as Preventive Education and Awareness Generation, Capacity Building, treatment and rehabilitation, research etc. are proposed wherein the involvement of various stakeholders such as districts, educational and other institutes, community, students, youth and women etc.

STATEMENT

The Department of Social Justice and Empowerment is the nodal Department for drug demand reduction in the country including Meghalaya. To tackle the issue of substance use, the Department is implementing National Action Plan for Drug Demand Reduction (NAPDDR), a centrally sponsored scheme under which financial assistance is provided to:

- i) State Governments/ Union Territory (UT) Administrations for Preventive Education and Awareness Generation, Capacity Building, Programmes for Drug Demand Reduction by States/UTs etc.
- ii) NGOs/VOs for running and maintenance of Integrated Rehabilitation Centres for Addicts (IRCAs), Community based peer Led intervention (CPLI) for early Drug Use Prevention among Adolescents, Outreach and Drop In Centres (ODIC) and District De-Addiction Centres (DDACs); and

iii) Government Hospitals for Addiction Treatment Facilities (ATFs).

2. The following activities have been undertaken under NAPDDR scheme:

i. Currently 347 IRCAs, 46 CPLIs, 74 ODICs, 71 DDACs and 117 ATFs in Government Hospitals are being financially supported by the Department of Social Justice and Empowerment. All of these facilities have been geo-tagged for ease of access to those in need. Out of these, 01 IRCA, 01 ODIC and 01 ATF are located in Meghalaya.

ii. State specific State Action Plan (SAP) is formulated by the State for undertaking various drug demand reduction activities in the region and funds are released by the Department under SAP under the scheme of NAPDDR.

iii. A Toll-free Helpline for de-addiction, '14446' is being maintained by the Ministry of Social Justice and Empowerment for providing primary counseling and immediate referral services to the persons seeking help through this helpline. More than 4.18 lakh calls have been received so far on the helpline number. Out of these, more than 11 thousand calls have been received from Meghalaya.

iv. Nasha Mukta Bharat Abhiyaan (NMBA) was launched on 15th August 2020 by Ministry of Social Justice and Empowerment in 272 identified districts and now it has been extended to all districts across the country. NashaMukt Bharat Abhiyaan intends to reach out to the masses and spread awareness about substance use with focus on higher educational Institutions, university campuses, schools, students, youth and women.

v. Till now, through the various activities undertaken on-ground under NMBA, 13.57+ crore people have been sensitized on substance use including 4.42+ crore Youth and 2.71+ crore Women. Participation of 3.85+ lakh educational institutions has ensured that the message of the Abhiyaan reaches children and youth of the country. In Meghalaya, more than 15.32 lakh people have been sensitized including more than 28 thousand youth, 12+ thousand women and with participation of more than 2 thousand educational institutions.

vi. MoUs have been signed with Spiritual organizations like The Art of Living, Brahma Kumaris, SantNirankari Mission, ISKCON, Shri Ram Chandra Mission and All World GayatriPariwar to support NMBA and conduct mass awareness activities.

vii. Awareness is also being spread through official Social Media accounts of the Abhiyaan on Twitter, Facebook and Instagram.

viii. NMBA Website (<http://nmba.dosje.gov.in>) provides detailed information to the user/viewer about the Abhiyaan, an online discussion forum, NMBA dashboard, e-pledge.

ix. A Mass Pledge/ Oath on NMBA was conducted on 12th August, 2024 and online across the country and a total of about 3+ crore people from 2+ lakh institutions participated in the nationwide pledge.

x. The Ministry has developed Navchetna Modules (A New Consciousness on Life Skills and Drug Education for School Children) - teacher training modules. The Navchetna module aim to increase awareness and education on life skills and

drugs among students in schools in India. In the state of Meghalaya, in first phase of NAVCHETNA module, 13 Master Trainers have been trained from 04 districts for providing training to Teachers in second phase of the module.

xi. Ministry through its autonomous body National Institute of Social Defence (NISD) and other collaborating agencies like SCERTs, Kendriya Vidyalaya Sangathan etc. provides for regular awareness generation and sensitization sessions for all stakeholders including students, teachers, parents etc. During the current year (FY 2024-25), 05 programs have been conducted by NISD for various target groups in State of Meghalaya. 2298 people have participated in these programs.

SCREENING COMMITTEE FOR LEVERAGING AGRI-TECH SECTOR BENEFITS TO FARMERS

3486. SHRI DILESHWAR KAMAIT:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) whether a screening Committee has been constituted by the Government to ensure that the rapid growth in the agri-tech sector is properly leveraged for the benefit of farmers of the country; and

(b) if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND
FARMERS WELFARE (SHRI RAM NATH THAKUR):**

(a) and (b): The Government acknowledges the significant potential of the Agri-Tech industry in driving the transformation of food systems and enhancing the efficiency and profitability of small farms. Further, various initiatives and policies have been introduced to promote technological advancements in agriculture, recognizing the role of Agri-Tech in addressing challenges and fostering sustainable agricultural practices.

A component called “Innovation and Agri-Entrepreneurship Development” has been launched under RashtriyaKrishiVikasYojana (RKVY-RAFTAAR) in 2018-19 with the objective of promoting innovation and agri-entrepreneurship by providing financial support and nurturing the incubation ecosystem. Under this programme, start-ups are encouraged to use innovative technologies to resolve challenges faced in agriculture and allied sectors. A total of 1176 start-ups have been selected in various areas of agriculture and allied sectors under this programme for providing financial support through Knowledge Partners and Agri Business Incubators appointed by the Department for implementation of this programme.

The Indian Council of Agriculture Research (ICAR) has been supporting Agri-based startups under the project called National Agriculture Innovation Fund (NAIF) initiated in year 2016-2017. It has two components viz. (I) Innovation Fund; (II) Incubation Fund and National Coordinating Unit (NCU):

- I. Component I: 10 Zonal Technology Management Units and 89 Institute Technology Management Units (ITMUs) established in 99 ICAR institutes provide a single-window mechanism to manage innovations, showcase intellectual assets, and pursue matters related to intellectual property (IP) management and transfer/commercialization of technologies in these institutes.
- II. Component II: Agri-business Incubator Centres (ABICs) are set up to speed up the delivery of the new technologies to stake holders. The ABICs are the nodal point to provide the desired link for Agriculture Research and Development (RandD) Institutions for incubation/ commercialization of the validated technologies. So far, 50 Agri-Business Incubation Centers have been established and are operational in the ICAR network under the NAIF scheme.

Further, the Government has approved the Digital Agriculture Mission, which envisage the creations of Digital Public Infrastructure for Agriculture such as Agristack, Krishi Decision Support System, Comprehensive Soil Fertility and Profile Map and other IT initiatives. Agristack project is one of the major components of this Mission, which consists of three foundational registries or databases in the agriculture sector, i.e., the Farmers' Registry, Geo-referenced village maps and the Crop Sown Registry. This system aims to enhance interoperability and convergence of efforts, fostering the development of applications in the agricultural sector using emerging digital technologies.

AMENITIES TO HOUSELESS PEOPLE IN RURAL AREAS**3487. DR. PRABHA MALLIKARJUN:**

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether the Government has achieved the target to provide a pucca house with all amenities to all houseless people in rural areas by 2024 under the Pradhan Mantri AwasYojana Gramin (PMAY-G);
- (b) the details of the criteria for selecting beneficiaries along with the details of finances provided by the Government under PMAY-G;
- (c) the number of households benefited under PMAY-G in Davanagere so far; and
- (d) the details of number of beneficiaries targeted for the current financial year?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;
AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS
(DR. CHANDRA SEKHAR PEMMASANI) :**

(a) The Ministry of Rural Development is implementing the Pradhan MantriAwaasYojana- Gramin (PMAY-G) w.e.f. 1st April 2016 to provide assistance to eligible rural households for the construction of Pucca houses with basic amenities to achieve the objective of "Housing For All" in rural areas. Under the PMAY-G, the initial target was construction of 2.95 crore houses during FY 2016-17 to 2023-24 and all houses have been sanctioned and 2.68 crore houses have been completed against this target as of 13.12.2024. The Government of India has

approved implementation of the scheme for 5 more years during FY 2024-25 to 2028-29 to provide assistance to construct 2 crore additional houses.

(b): Under PMAY-G, the universe of eligible beneficiaries includes all the houseless and households living in zero, one or two rooms with kutcha wall and kutcha roof (kutcha houses) as per Socio-Economic Caste Census (SECC) 2011 and Awaas+, 2018 survey data. The beneficiaries are identified on the basis of housing deprivation parameters and exclusion criteria prescribed under SECC 2011. These parameters/criteria are applied both on SECC 2011 and Awaas+, 2018 survey databases and then they are further subjected to due verification by Gram Sabha and an appellate process thereafter to arrive at the final list of eligible beneficiaries. In addition, the Government of India has provided approval for updating the Awaas + list for identifying additional eligible rural households using modified exclusion criteria under the scheme. In line with the approval of the Government of India, Awaas + 2024 Mobile App has already been launched on 17.09.2024 for conducting the survey.

Under the PMAY-G, the beneficiaries are provided financial assistance of Rs. 1.20 lakh in plain areas and Rs. 1.30 lakh in the North-Eastern Region States and 2 Hill States (Himachal Pradesh and Uttarakhand) and Union Territories of Jammu and Kashmir and Ladakh. In addition to this, assistance of Rs.12,000/- is also extended for construction of toilets through convergence with Swachh Bharat Mission – Gramin (SBM-G), Mahatma Gandhi National Rural Employment

Guarantee Scheme (MGNREGS) or any other dedicated source of funding. Further, it is mandatory to provide support of 90/95 person days unskilled wage employment at the current rates (approximately Rs. 27,000) to a PMAY-G beneficiary for construction of his /her house in convergence with MGNREGS. The PMAY-G households are also provided water, Liquefied Petroleum Gas (LPG), and electricity connections in convergence with other relevant schemes.

(c): Under the PMAY-G, houses have been sanctioned to 10,336 beneficiaries and 5,100 houses have been completed in the Davanagere district of Karnataka, as of 13.12.2024.

(d): The target for FY 2024-25 is completion of 40 lakh houses under the PMAY-G. As of 13.12.2024, target of 37.80 lakh houses have been allocated to the States and the States have given sanctions to 27.63 lakh beneficiaries.

IMPACT OF MAKE IN INDIA INITIATIVE

3488. DR. M. K. VISHNU PRASAD:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) whether the Make in India initiative impacted industries in Tamil Nadu;
- (b) whether any investments have been attracted to Tamil Nadu under Make in India particularly in Cuddalore, if so, the details thereof;

- (c) whether any key sectors benefiting from Make in India in Tamil Nadu and particularly in Cuddalore; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA) :

(a) to (d): 'Make in India' Initiative was launched on 25th September, 2014 to facilitate Investment, foster Innovation, build best in class Infrastructure, and make India a hub for manufacturing, design, and innovation. It is one of the unique 'Vocal for Local' initiatives that promoted India's manufacturing domain to the world. Investment outreach is being done through Ministries, State Governments and Indian Missions abroad for enhancing International co-operation for promoting Domestic and Foreign Direct Investment (FDI) in the country. Presently, Make in India 2.0 focuses on **27 sectors** implemented across various Ministries/ Departments and State Governments including Tamil Nadu. The list of sectors under Make in India 2.0 is given in the enclosed **Statement**.

The activities under the Make in India initiative are also being undertaken by all the Central Government Ministries/ Departments and various State Governments. Ministries formulate action plans, programs, schemes and policies for the sectors being dealt by them, while States also have their own Schemes for attracting investments.

One of the significant measures taken up by the Government keeping in view India's vision of becoming 'Atmanirbhar', Production Linked Incentive (PLI) Schemes for 14 key sectors have been announced with an outlay of Rs. 1.97 lakh crore to enhance India's Manufacturing capabilities and Exports. With the announcement of PLI Schemes, significant improvement in production, skills, employment, economic growth and exports is expected over the next five years and more. As of now 764 applications have been approved across the country in 14 sectors including Tamil Nadu. Out of 1305 manufacturing units set up across 14 sectors under PLI Schemes, 109 manufacturing units have been set up in Tamil Nadu.

The State ranks fifth in terms of Investment through cumulative FDI equity inflow of USD 12.56 Billion reported in the country during October 2019 – September 2024.

STATEMENT

List of sectors under Make in India 2.0

Manufacturing Sectors

- i. Aerospace and Defence
- ii. Automotive and Auto Components
- iii. Pharmaceuticals and Medical Devices
- iv. Bio-Technology
- v. Capital Goods
- vi. Textile and Apparels
- vii. Chemicals and Petro chemicals
- viii. Electronics System Design and Manufacturing (ESDM)

- ix. Leather and Footwear
- x. Food Processing
- xi. Gems and Jewellery
- xii. Shipping
- xiii. Railways
- xiv. Construction
- xv. New and Renewable Energy

Service Sectors

- i. Information Technology and Information Technology enabled Services (IT andITeS)
- ii. Tourism and Hospitality Services
- iii. Medical Value Travel
- iv. Transport and Logistics Services
- v. Accounting and Finance Services
- vi. Audio Visual Services
- vii. Legal Services
- viii. Communication Services
- ix. Construction and Related Engineering Services
- x. Environmental Services
- xi. Financial Services
- xii. Education Services

MILK PRODUCERS IN MAHARASHTRA

3489. SHRI ANUP SANJAY DHOTRE:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) whether the Government has any data on number of milk producers in Maharashtra who have been adversely affected by this policy change and if so, the details thereof;
- (b) whether the Government has any proposal to consult with representatives from the dairy industry in Maharashtra before deciding to lower import duties on powdered milk and if so, the outcomes of these consultations;
- (c) the measures taken by the Government to implement and support milk producers in Maharashtra who are facing financial difficulties due to the lower import duties on powdered milk;
- (d) the manner in which the Government intend to ensure fair market conditions for domestic milk producers in Maharashtra amidst increased competition from cheaper imported powdered milk; and
- (e) whether the Government proposes to regulate or stabilize milk prices to safeguard the interests of local producers and if so, the details thereof?

**THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES,
ANIMAL HUSBANDRY AND DAIRYING**

(SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

- (a) and (b) The Import duty on Skimmed Milk Powder has not been lowered and hence milk producers are not adversely affected.
- (c) Does not arise.

(d) and (e) The Department of Animal Husbandry and Dairying (DAHD), Government of India does not regulate the procurement and sale prices of milk and milk products in the country. Prices are decided by the cooperative and private dairies based on their cost of production and market forces.

However, Department of Animal Husbandry and Dairying (DAHD), GoI is implementing the following Dairy Development schemes across the country including Maharashtra to supplement the efforts for milk production and milk processing infrastructure made by the State Government:

- (i) National Programme for Dairy Development (NPDD)
- (ii) Supporting Dairy Cooperatives and Farmer Producer Organisations engaged in dairy activities (SDCFPO)
- (iii) Animal Husbandry Infrastructure Development Fund (AHIDF)
- (iv) Rashtriya Gokul Mission (RGM)
- (v) National Livestock Mission (NLM)
- (vi) Livestock Health and Disease Control Programme (LHDCP)

These schemes are helping in improving milk productivity of bovines, expanding network of dairy cooperatives, strengthening of dairy infrastructure, working capital requirement, enhancing availability of feed and fodder and providing animal health services. These interventions help to reduce the cost of milk production and also help to enhance income of milk producers from dairy farming.

पीएम मित्र पार्कों में विश्व-स्तरीय अवसंरचना

3490. श्री नलिन सोरेन:

श्री प्रदीप कुमार सिंह:

क्या वस्त्र मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने पीएम मेगा एकीकृत वस्त्र क्षेत्र और परिधान (पीएम मित्र) पार्क योजना के अंतर्गत एकीकृत वस्त्र मूल्य श्रृंखला को बढ़ावा देने के लिए कोई कदम उठाए हैं;
- (ख) क्या सरकार ने उक्त पार्कों में विश्व-स्तरीय अवसंरचना विकसित करने के लिए किसी परियोजना को स्वीकृति दी है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ग) क्या झारखंड और बिहार की ओर से उक्त पार्क स्थापित करने के संबंध में कोई प्रस्ताव प्राप्त हुआ है;
- (घ) यदि हां, तो इस पर सरकार की क्या प्रतिक्रिया है; और
- (ङ) यदि नहीं, तो सरकार का विचार स्वतः संज्ञान लेकर झारखंड और बिहार में उक्त पार्क स्थापित करने का है?

विदेश मंत्रालय में राज्य मंत्री; तथा वस्त्र मंत्रालय में राज्य मंत्री (श्री पबित्रा मार्गेरिटा) :

(क) से (ङ): वस्त्र उद्योग की संपूर्ण मूल्य-श्रृंखला के लिए एकीकृत बड़े पैमाने पर और आधुनिक औद्योगिक बुनियादी ढांचा सुविधा विकसित करने के लिए, सरकार ने वर्ष 2021-22 से 2027-28 की अवधि के लिए 4,445 करोड़ रुपये के योजना परिव्यय के साथ ग्रीनफील्ड/ब्राउनफील्ड साइटों में 7 (सात) पीएम मेगा एकीकृत वस्त्र क्षेत्र और परिधान (पीएम मित्र) पार्कों की स्थापना को मंजूरी दी है।

बिहार और झारखंड समेत सभी राज्यों से पीएम मित्र पार्क की स्थापना अपने राज्यों में कराने के लिए प्रस्ताव प्रस्तुत करने का अनुरोध किया गया था। इसके उत्तर में, पश्चिम चंपारण बिहार से एक

प्रस्ताव सहित 13 राज्य सरकारों से 18 प्रस्ताव प्राप्त हुए। झारखंड सरकार से कोई प्रस्ताव प्राप्त नहीं हुआ।

सरकार ने 7 साइटों अर्थात् पीएम मित्र पार्क स्थापित करने के लिए तमिलनाडु (विरुद्धनगर), तेलंगाना (वारंगल), गुजरात (नवसारी), कर्नाटक (कलबुर्गी), मध्य प्रदेश (धार), उत्तर प्रदेश (लखनऊ) और महाराष्ट्र (अमरावती) को अंतिम रूप दिया है।

वामपंथी उग्रवाद से प्रभावित जिलों में पुलिस स्टेशनों के लिए सहायता

3491. श्री सतीश कुमार गौतम:

क्या गृह मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या वामपंथी उग्रवाद से प्रभावित जिलों में जिला पुलिस की सुदृढ़ करने के लिए सरकार द्वारा कोई सहायता प्रदान की जा रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) क्या उक्त जिलों में थानों के निर्माण के लिए केन्द्र सरकार द्वारा राज्य सरकारों को कोई सहायता प्रदान की जा रही है; और

(ग) यदि हां, तो विगत पांच वर्षों का तत्संबंधी ब्यौरा क्या है?

गृह मंत्रालय में राज्य मंत्री (श्री नित्यानंद राय):

(क) से (ग): वामपंथी उग्रवाद (एलडब्ल्यूई) की समस्या से समग्र रूप से निपटने के लिए, भारत सरकार ने वर्ष 2015 में 'राष्ट्रीय नीति और कार्य योजना' को अनुमोदित किया था। इस नीति में एक बहुआयामी रणनीति की परिकल्पना की गई है, जिसमें सुरक्षा संबंधी उपाय, विकासात्मक पहलें, स्थानीय समुदायों के अधिकारों एवं हकदारियों को सुनिश्चित करना, आदि शामिल हैं।

- भारत सरकार, सुरक्षा के मामले में, केंद्रीय सशस्त्र पुलिस बल की बटालियनों, प्रशिक्षण, राज्य पुलिस बलोंकेसशक्तिकरणहेतु निधियों, उपकरणों एवं हथियारों, आसूचना के आदान-प्रदान, फोर्टीफाइड पुलिस स्टेशनों के निर्माण आदि का प्रावधान करके वामपंथी उग्रवादप्रभावितराज्योंकी सहायता करती है।
- वामपंथी उग्रवाद प्रभावित क्षेत्रों के लिए विशेष अवसंरचना स्कीम (एसआईएस) के तहत, भारत सरकार द्वारा वामपंथी उग्रवाद प्रभावित राज्यों को निम्नलिखित सहायता प्रदान की जाती है:
 - i. विशेष बलों का सुदृढ़ीकरण
 - ii. विशेष आसूचना शाखाओं का सुदृढ़ीकरण
 - iii. जिला पुलिस का सुदृढ़ीकरण
 - iv. सुरक्षित पुलिस स्टेशनों (एफपीएस) का निर्माण

जिला पुलिस और सुरक्षित पुलिस स्टेशन के लिए राज्यों को दी जाने वाली सहायता का ब्यौरा निम्नानुसार है:

- पिछले 05 वर्षों के दौरान जिला पुलिस के लिए 363.26 करोड़ रुपये के कार्य स्वीकृत किए गए हैं।
- इस स्कीम के तहत वर्ष 2017-18 से अब तक 759.51 करोड़ रुपये की लागत से 302 सुरक्षित पुलिस स्टेशन स्वीकृत किए गए हैं।
- विशेष अवसंरचना योजना को 60 (केंद्र): 40 (राज्य) के आधार पर कार्यान्वित किया जाता है।

BILATERAL TRADE BETWEEN INDIA AND UAE**3492. SHRI BAIJAYANT PANDA:**

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) the details and the total value of bilateral trade between India and the United Arab Emirates (UAE) since the implementation of the Comprehensive Economic Partnership Agreement (CEPA), 2022, including a comparison of trade volume and value growth during the last three years;
- (b) the details of the specific sectors and products that have demonstrated the highest growth in exports to the UAE;
- (c) whether the Government is taking any targeted measures to enhance the utilisation of CEPA benefits by Micro, Small and Medium Enterprises (MSMEs) and other export-driven sectors, especially regarding capacity building, market access support and financial assistance for compliance with international standards; and
- (d) if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY;
AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND
INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):**

- (a) As per DGCIS statistics, India-UAE bilateral trade has shown dynamic growth and it grew by 16.41% in 2022-2023 before experiencing a slight dip of -

1.4% in 2023-2024, but recovering strongly with a 34.57% increase in the first half of 2024-2025. Details of India's bilateral trade with UAE including a comparison of trade volume and value growth are as follows:

Values in USD million
(Source – DGCIS)

S.No.	Year	2022-2023	2023-2024	2023-24(Apr-Sept)	2024-25(Apr-Sept)
1	EXPORT	31,608.79	35,625.02	15,467.63	17,206.58
	%Growth	12.71	12.71		11.24
2	IMPORT	53,231.55	48,025.58	20,695.03	31,458.27
	%Growth	18.73	-9.78		52.01
3	TOTAL TRADE	84,840.34	83,650.60	36,162.65	48,664.85
	%Growth	16.41	-1.4		34.57

(b) Exports have witnessed growth in sectors like agricultural products comprising of animal products, vegetable products, prepared foodstuff; engineering goods mainly comprising of machinery and mechanical appliances, vehicles, aircraft; precious and semi-precious metals; chemical products etc.

(c) and (d) India benefits from preferential market access provided by the UAE on over 97% of its tariff lines which account for 99% of Indian exports to the UAE in value terms and include products from labour-intensive sectors (most of which are in MSME category) such as Gems and Jewellery, Textiles, leather, footwear, sports goods, plastics, furniture, agricultural and wood products. Ministry of MSME has

constituted a Joint SME Committee under the provision of bilateral CEPA, to promote partnership between the SMEs of both sides and identify ways to assist SMEs in taking advantage of the commercial opportunities arising from India-UAE CEPA. Through Market Access Initiative (MAI) Schemes, MSMEs are provided financial help which acts as a catalyst to promote India's exports on a sustained basis to targeted countries including UAE. Ministry of MSME, through its International Cooperation (IC) Scheme has facilitated participation by India MSME delegations of MSME representatives in various international trade-fairs/exhibitions held in UAE.

अपराधों के लिए सख्त कार्रवाई

3493. डॉ. भोला सिंह:

क्या गृह मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या भारतीय न्याय संहिता में महिलाओं के विरुद्ध अपराधों पर कड़ी कार्रवाई करने के लिए कोई विशेष प्रावधान किया गया है;

(ख) क्या नाबालिग लड़कियों के अवैध व्यापार को रोकने के लिए नए आपराधिक कानून में कोई विशेष प्रावधान किया गया है; और

(ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

गृह मंत्रालय में राज्य मंत्री (श्री बंडी संजय कुमार) :

(क): भारतीय न्याय संहिता (बीएनएस), 2023 में, पहली बार, महिलाओं और बच्चों के प्रति अपराध से संबंधित प्रावधानों को प्राथमिकता दी गई है और उन्हें एक अध्याय के अंतर्गत शामिल किया गया है।

महिलाओं के प्रति अपराधों के लिए मृत्युदंड तक की कड़ी सजाओं का प्रावधान किया गया है। 18 वर्ष से कम आयु की महिला के सामूहिक बलात्कार के दोषी व्यक्ति के प्राकृतिक जीवन तक आजीवन कारावास अथवा मृत्युदंड की सजा का प्रावधान है। शादी, रोजगार, पदोन्नति के झूठे वादे के नाम पर अथवा पहचान छुपाकर यौन संबंध बनाने आदि को भी बीएनएस में एक नए अपराध के रूप में शामिल किया गया है।

नए आपराधिक कानूनों में महिलाओं की सुरक्षा से संबंधित मुख्य प्रावधान संबद्ध **विवरण** में दिए गए हैं।

(ख) और (ग): सरकार मानव अवैध व्यापार के अपराध को रोकने और उससे निपटने के लिए प्रतिबद्ध है। बीएनएस, 2023 की धारा 143 में मानव अवैध व्यापार के अपराध के लिए आजीवन कारावास तक की कड़ी सजा के दंडात्मक प्रावधान हैं। अपराध में किसी बच्चे का अवैध व्यापार होने की स्थिति में कम से कम 10 वर्ष की कैद की सजा दी जाएगी, जिसे आजीवन कारावास तक बढ़ाया जा सकता है और जुर्माना लगाया जा सकता है। 'भिक्षावृत्ति' को अवैध व्यापार के लिए शोषण के एक प्रकार के रूप में शामिल किया गया है और बीएनएस, 2023 की धारा 143 के तहत इसे दंडनीय बनाया गया है। इसके अतिरिक्त, बीएनएस की धारा 144 (1) में अवैध व्यापार किए गए बच्चों के यौन शोषण से संबंधित अपराध के लिए कड़ी सजा का प्रावधान है। ऐसे अपराधों के लिए न्यूनतम सजा पांच वर्ष है, जिसे आजीवन कारावास तक बढ़ाया जा सकता है।

विवरण

महिलाओं की सुरक्षा संबंधी प्रावधान

- i. बीएनएस के नये अध्याय-V में महिलाओं और बच्चों के प्रति अपराधों को अन्य सभी अपराधों से अधिक प्राथमिकता दी गई है।
- ii. लिंग भेद किए बिना सभी पीड़ितों और अपराधियों को शामिल करते हुए महिलाओं और बच्चों के प्रति विभिन्न अपराधों को बीएनएस में जेंडर-न्यूट्रल बना दिया गया है।

iii. बीएनएस में, सामूहिक बलात्कार के अवयस्क पीड़ितों के लिए उम्र संबंधी अंतर को हटा दिया गया है। इससे पूर्व 16 वर्ष और 12 वर्ष से कम आयु की लड़की के सामूहिक बलात्कार के लिए अलग-अलग सजा का निर्धारण किया गया था। इस प्रावधान में संशोधन कर दिया गया है और अब अठारह वर्ष से कम आयु की किसी महिला के सामूहिक बलात्कार के लिए आजीवन कारावास अथवा मृत्युदंड की सजा का प्रावधान है।

iv. महिलाओं को परिवार के एक वयस्क सदस्य के रूप में मान्यता प्रदान की गई है, जो उस व्यक्ति के स्थान पर समन प्राप्त कर सकती है, जिसे समन भेजा गया है। 'किसी वयस्क पुरुष सदस्य' से संबंधित पूर्ववर्ती संदर्भ को बदलकर 'किसी वयस्क सदस्य' कर दिया गया है।

v. पीड़ित को अधिक सुरक्षा प्रदान करने और बलात्कार के किसी अपराध की जांच में पारदर्शिता बनाए रखने के लिए, पीड़ित के बयान को पुलिस द्वारा ऑडियो-वीडियो साधनों के माध्यम से रिकॉर्ड किया जाएगा।

vi. महिलाओं के प्रति कुछ विशेष अपराधों के मामले में, पीड़ित का बयान, जहां तक संभव हो, महिला मजिस्ट्रेट द्वारा तथा उसके अनुपस्थित होने की स्थिति में एक महिला की उपस्थिति में पुरुष मजिस्ट्रेट द्वारा दर्ज किया जाना चाहिए, ताकि संवेदनशीलता और निष्पक्षता सुनिश्चित की जा सके तथा पीड़ितों के लिए सहायक वातावरण बनाया जा सके।

vii. चिकित्सकों के लिए यह अनिवार्य किया गया है कि वे बलात्कार के किसी पीड़ित की मेडिकल रिपोर्ट 7 दिन के भीतर जांच अधिकारी को सौंपेंगे।

viii. यह प्रावधान किया गया है कि पंद्रह वर्ष से कम या 60 वर्ष से अधिक आयु के किसी पुरुष व्यक्ति या किसी महिला या मानसिक या शारीरिक रूप से दिव्यांग व्यक्ति या गंभीर बीमारी से ग्रस्त व्यक्ति के लिए उस स्थान के अलावा किसी अन्य स्थान पर उपस्थित होने की आवश्यकता नहीं होगी जहां ऐसा व्यक्ति

अथवा महिला रहती है। उन मामलों में जहां ऐसा व्यक्ति पुलिस स्टेशन में उपस्थित होने के लिए राजी हो, तो उसे ऐसा करने की अनुमति प्रदान की जाएगी।

ix. नए कानून सभी अस्पतालों में महिलाओं और बच्चों के प्रति अपराध के पीड़ितों को निःशुल्क प्राथमिक उपचार या चिकित्सा उपचार प्रदान करते हैं। यह प्रावधान चुनौतीपूर्ण समय के दौरान पीड़ितों के स्वास्थ्य और रिकवरी को प्राथमिकता देते हुए आवश्यक चिकित्सा देखभाल तक तत्काल पहुँच सुनिश्चित करता है।

AGRICULTURAL INFRASTRUCTURE PROJECTS UNDER AMIF

3494. SHRI BHASKAR MURLIDHAR BHAGARE:

SHRI AMAR SHARADRAO KALE:

PROF. VARSHA EKNATH GAIKWAD:

SHRI NILESH DNYANDEV LANKE:

SHRI SANJAY DINA PATIL:

SHRI DHAIRYASHEEL RAJSINH MOHITE-PATIL:

DR. AMOL RAMSING KOLHE:

SHRIMATI SUPRIYA SULE:

SHRI BAJRANG MANOHAR SONWANE:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the number of agricultural marketing infrastructure projects financed through the Agricultural Market Infrastructure Fund (AMIF) in the country, State-wise;
- (b) the details of key types of infrastructure created (e.g., warehouses, cold storage, grading units);
- (c) the details of progress made in enhancing the value chain for agricultural produce through the AMIF;
- (d) whether the projects financed under the AMIF have benefited farmers in terms of price realization and reduced wastage and if so, the details thereof;
- (e) the details of major challenges faced in the implementation of the AMIF;
- (f) whether any corrective measures have been undertaken to address these challenges, if so, the details thereof;
- (g) whether the AMIF includes provisions to support marginal and small farmers, if so, the details thereof; and
- (h) the details of the initiatives taken to improve access for such farmers to market infrastructure and the results achieved so far?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR) :

(a) to (h): The Agricultural Market Infrastructure Fund (AMIF) is not an operational scheme as on today. However, to address the critical infrastructure gaps and to stimulate investment in agricultural development, the Government has launched Agricultural Marketing Infrastructure (AMI) and Agriculture Infrastructure Fund (AIF)

schemes. These schemes are strategically designed to enhance the efficiency and effectiveness of agricultural infrastructure.

Under AMI, assistance is provided for the construction of godowns/ warehouses in the rural areas in the states to enhance the storage capacity for agriculture produce. The scheme is demand-driven. The State-wise details of agriculture marketing infrastructure projects are given in the enclosed **Statement**.

Under AIF, interest subvention is provided to mobilize medium to long-term debt financing facilities for investment in viable post-harvest management infrastructure and farming assets. As on date, Rs.51,783 Crores have been sanctioned by lending institutions for 85,314 projects under this scheme.

STATEMENT

Progress of Storage Infrastructure assisted under AMI as on 31.10.2024 (since inception i.e. 01.04.2001)

(Rs. in lakh)

S. No.	State	Progress of Storage Infrastructure		Progress of Other than Storage Infrastructure	
		No. of Projects Sanctioned	Subsidy Released	No. of Projects Sanctioned	Subsidy Released
1	Andhra Pradesh	1545	31908.10	552	8553.61
2	Arunachal Pradesh	1	6.30	1	0.00
3	Assam	368	7183.19	13	588.52
4	Bihar	1261	5411.41	0	0.00
5	Chhattisgarh	1397	8914.09	360	6972.88
6	Delhi	-	-	1	30.41

7	Goa	1	0.94	1	50.00
8	Gujarat	12376	35597.37	9184	34871.76
9	Haryana	2336	44603.70	171	1767.98
10	Himachal Pradesh	88	180.77	63	1643.04
11	Jammu and Kashmir	17	801.45	-	-
12	Jharkhand	243	1076.33	430	277.94
13	Karnataka	5062	21816.50	955	10012.56
14	Kerala	198	640.57	450	6373.11
15	Madhya Pradesh	8327	173210.85	1388	34995.38
16	Maharashtra	4071	35319.07	1724	46087.82
17	Manipur	-	-	17	0.00
18	Meghalaya	17	253.41	-	-
19	Mizoram	4	6.45	2	4.94
20	Nagaland	36	354.38	72	1422.33
21	Odisha	719	4393.69	23	915.82
22	Punjab	1824	25231.94	2098	27040.08
23	Rajasthan	1884	15001.13	498	8881.10
24	Sikkim	-	-	1	15.52
25	Tamilnadu	1233	5423.74	2050	5505.78
26	Telangana	1354	32039.36	924	14558.20
27	Tripura	5	296.61	-	-
28	Uttar Pradesh	1295	20383.89	19	1005.22
29	Uttarakhand	323	3971.02	7	1002.26
30	West Bengal	2626	5521.11	-	-
	Total	48611	479547.37	21004	212576.26

IMPORTS OF STEEL**3495. SHRI SURESH KUMAR SHETKAR:****SHRIMATI D. K. ARUNA:****SHRI EATALA RAJENDER:**

Will the Minister of **STEEL** be pleased to state:

(a) whether it is a fact that about 62% of steel imports are landing from Free Trade Agreement (FTA) countries at nil duty and any duty hike will not have any impact on these shipments and also the Government acknowledging that there is a genuine problem of supply glut due to increased imports and if so, the details thereof as on date, trade-wise;

(b) whether the domestic steel players raising concerns over rising cheap steel imports from selected nations, affecting their competitiveness and duty like ineffective for most steel imports from FTA nations; and

(c) if so the details thereof comparatively with other countries as on date and corrective steps being taken/results yielded and if not, the reasons therefor?

**THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND
MINISTER OF STATE IN THE MINISTRY OF STEEL**

(SHRI BHUPATHIRAJU SRINIVASA VARMA):

(a) to (c): Data on import of finished steel from Free Trade Agreement (FTA) countries, non-FTA countries and overall import during last three years and current year i.e., April-November 2024 (prov.) is given below and indicates that share of

FTA countries in overall import was 60% in FY 2023-24 and 63% during the current year i.e., April-November 2024-25 (prov.) :-

Import of Finished Steel				
Quantity (in million tonnes)				
Country Group	2021-22	2022-23	2023-24	April-November 2024-25*
A. FTA	3.07	3.69	5.02	4.08
B. NON-FTA	1.60	2.33	3.30	2.43
TOTAL (A+B)	4.67	6.02	8.32	6.51
Share of FTA Countries	66%	61%	60%	63%
Source: Joint Plant Committee (JPC); *provisional;				

Details of production and consumption of finished steel in the country during the last three years is shown below:-

Year	Finished Steel (in million tonnes)	
	Production	Consumption
2021-22	113.60	105.75
2022-23	123.20	119.89
2023-24	139.15	136.29
Source: JPC		

The Government has taken the following steps to support the domestic steel Industry: -

- i. Implementation of Domestically Manufactured Iron and Steel Products (DMlandSP) Policy for promoting 'Made in India' steel for Government procurement.
- ii. Implementation of the Production Linked Incentive (PLI) Scheme for Specialty Steel to promote the manufacturing of 'Specialty Steel' within the country and reduce imports by attracting capital investments. The anticipated additional investment under the PLI Scheme for Specialty Steel is Rs. 27,106 crores with downstream capacity creation of around 24 million tonnes (MT) for specialty steel.
- iii. In the Union Budget 2024-25, Basic Customs Duty (BCD) has been reduced from 2.5% to Nil on Ferro-Nickel and Molybdenum ores and concentrates which are raw materials for steel industry and BCD exemption on Ferrous Scrap and specified raw material for manufacture of CRGO steel has been continued upto 31.03.2026.
- iv. Revamping of Steel Import Monitoring System (SIMS) 2.0 for more effective monitoring of imports to address the concerns of domestic steel industry.
- v. Introduction of Steel Quality Control Order thereby stopping import of sub-standard/ defective steel to ensure the availability of quality steel to the industry, users and public at large. As per the order, it ensured that only

quality steels conforming to the relevant BIS standards is made available to the end users. As on date, 151 Indian Standards stands notified under the Quality Control Order covering carbon steel, alloy steel and stainless steel.

SICK INDUSTRIAL UNITS

3496. SHRI CHAMALA KIRAN KUMAR REDDY:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) the steps taken to revive sick industrial units in Telangana, particularly in the Adilabad and Nalgonda districts;
- (b) the quantum of funds allocated and utilised under the schemes aimed at modernising these industries;
- (c) whether the Government has assessed the impact of inadequate support to Telangana's MSMEs;
- (d) whether a special package is under consideration for industrial development in backward regions of Telangana; and
- (e) if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY;
AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND
INFORMATION (SHRI JITIN PRASADA) :**

(a) to (e): Industry is a State subject. State Governments take steps to revive sick industrial units in their areas and adopt different policy measures to promote industrial development in their backward regions.

However, Government of India has taken a number of steps to strengthen, support and finance, revive and reconstruct the MSME sector which are as under:

- To address the stress in MSME accounts in the incipient stage and facilitate their revival, the Ministry of Micro, Small and Medium Enterprises, Government of India, vide their Gazette Notification dated May 29, 2015, notified a 'Framework for Revival and Rehabilitation of Micro, Small and Medium Enterprises' (FRR for MSMEs). In continuation of the Gazette notification, RBI issued instructions vide its circular no. RBI/2015-16/338 FIDD.MSME and NFS.BC.No.21/06.02.31/2015-16 dated 17.03.2016.
- Rs.5 lakh crore Emergency Credit Line Guarantee Scheme, for businesses, including MSMEs. The scheme was operational till 31.03.2023. As per a research report dated 23.01.2023 of the State Bank of India on Emergency Credit Line Guarantee Scheme, almost 14.6 lakh MSME accounts, of which about 98.3% of the accounts were in the Micro and Small Enterprises categories, were saved from slipping into non-performing asset (NPA) classification.

- Under the Credit Guarantee Scheme for Micro and Small Enterprises (MSEs) of Ministry of MSME, guarantee is provided to Member Lending Institutions for the credit extended by them to MSEs without any collateral security or third-party guarantee. As announced in the Union Budget 2022-23 and 2023-24, Rs. 9,000 crore was infused into the corpus of Credit Guarantee Fund Trust for MSEs to enable an additional credit of Rs. 2.00 lakh crore, at a reduced cost of credit.
- Inclusion of Retail and Wholesale traders as MSMEs w.e.f. 2.7.2021.
- Non-tax benefits extended for 3 years in case of an upward change in status of MSMEs.
- No global tenders floated for procurement up to Rs.200 crores.
- To enhance access to credit for MSMEs through digital platforms and other innovative mechanisms for facilitating MSMEs, Trade Receivables Discounting System (TReDS), an electronic platform, facilitates the discounting of trade receivables of MSMEs through multiple financiers. To unlock their working capital by converting their trade receivables into cash, the Government of India, through notification dated 07.11.2024, reduced the turnover threshold of buyers for mandatory onboarding on the TReDS platform from Rs. 500 crore to Rs. 250 crore. Notification S.O 4845 (E) to this effect has been issued by the Ministry of MSME on 07.11.2024.

Further, as per information received from state government of Telangana, the steps taken by the Government of Telangana are as under: -

- In Adilabad 13 MSME units and in Nalgonda 25 MSME units are revived by Telangana Industrial Health Clinic Limited (TIHCL). 1 mega unit M/s. Sirpur Paper Mills in Adilabad and 1 large unit M/s. Kumars Metallurgical Corporation Ltd in Nalgonda have also been revived.
- 26 Lakhs in Adilabad and 47.95 Lakhs in Nalgonda have been spent so far on revival of MSMEs.

As per G.O. Ms No. 18 Dt. 21.03.2018 of Government of Telangana, incentives/concessions sanctioned to the unit of M/s. Sirpur Paper Mills in Adilabad: -

1. 100% gross SGST reimbursement for 10 years
2. 100% exemption on stamp duty
3. Capital Subsidy 20% of investment subject to Max of Rs. 50 Cr
4. Debarked Euca for 10 years at concession
5. Secured Coal by SCCL
6. Coal supply with a concession of Rs. 1000/- for 10 years
7. Interest subvention of 2% p.a. for 5 years
8. Electricity Duty exemption for 10 years
9. Reimbursement of power cost @Rs. 3 per unit for 3 years
10. Preference in supply of Copier / Maplitho at market rates

- The Government of Telangana has launched new MSME policy to address challenges faced by MSMEs in 6 major areas including financial support to MSMEs.

OBJECTIVES AND SCOPE OF THE AGRISURE FUND

3497. SHRI P. V. MIDHUN REDDY:

SHRI MITESH PATEL (BAKABHAI):

SHRI HASMUKHBHAI SOMABHAI PATEL:

SHRIMATI DAGGUBATI PURANDESWARI:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the details on the specific objectives and sectors targeted by the AgriSURE Fund to support agri-startups and rural enterprises;
- (b) the manner in which the Government plan to ensure that innovative and sustainable agricultural practices are encouraged through this fund;
- (c) whether there is any specific criteria or incentives for startups in States like Andhra Pradesh that have a significant rural and agricultural base, to apply for support under this fund and if so, the details thereof;
- (d) the budget allocation of the upcoming AgriSURE Fund to support agri-tech startups and agripreneurs specifically in Andhra Pradesh;

(e) the data on agritech startups and entrepreneurs expected to benefit from this fund along with the impact on the growth and innovation in the agritech sector; and

(f) whether the Government has planned to introduce any fund to revive startups undergoing insolvency process which are working in the agriculture sector, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) and (b): The AgriSURE Fund, aims to support early-stage agri-startups and rural enterprises by providing capital assistance in equity and debt. Its specific objectives include fostering innovation, promoting high-risk and high-impact activities, and advancing technologies such as AI, precision farming, climate-friendly solutions, and digital agriculture. The fund also seeks to improve farmers' market access and create rural job opportunities. Target sectors include agri-tech, food processing, animal husbandry, fisheries, farm mechanization, biotechnology, waste management, renewable energy, supply chain management, climate change adaptation, and cooperative and Farmers Producers Organization (FPO) development. As the fund aims to support advanced practices like precision farming, AI applications, and automated farming, and facilitate investment in waste/residue management, renewable energy, and biotechnology, it will promote climate-resilient agriculture aligned with environmental and sustainability goals.

(c): The criteria or support for startups under the Fund is same across the country.

(d): The total outlay towards AgriSURE is for a corpus of Rs. 750 Crore. Any eligible agriculture startup across the country including Andhra Pradesh can seek support upto prescribed limit from the fund following prescribed procedure.

(e): All the early stage startups working in agriculture and allied sector are eligible to apply for support under the fund.

The fund will not only provide direct equity support to startups in the Agri tech sector but will also motivate other Alternative Investment Funds (AIFs) in the industry to invest in this sector and support innovative, technology driven, high-risk, high-impact activities in agriculture and allied areas. This will provide much needed impetus to investments in new technologies in agriculture in order to make agriculture a viable option for farmers and new entrepreneurs.

(f): There is no such plan in DA and FW.

NATIONAL MISSION ON NATURAL FARMING

3498. SHRI PARVATAGOUDA CHANDANAGOUDA GADDIGOUDAR:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) whether the Government has launched the scheme, 'National Mission on Natural Farming';
- (b) if so, the total outlay of the project along with the share of Centre and States thereon and the estimated number of farmers are likely to be benefited under the scheme: and
- (c) the extent to which this scheme would help in the promotion of chemical-free farming and support farmers by reducing cost of cultivation?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (c): Yes Sir, the Union Cabinet on 25th November 2024 approved the National Mission on Natural Farming (NMNF) as a standalone centrally sponsored scheme with an overall outlay of ₹2481 crore (Government of India share - ₹1584 crore and States share - ₹897 crore).

The Mission has a target to initiate 1 crore farmers to natural farming through extensive training programmes to farmers on natural farming package of practices, preparation of natural inputs etc. Under the scheme, 10,000 need based bio-input resource centers are planned to provide easy access to locally produced natural farming inputs to the farmers thereby reducing dependency of farmers on external markets for purchase of inputs which will contribute to reduction in cost of cultivation.

**SUSTAINABLE DEVELOPMENT GOALS THROUGH PANCHAYATI RAJ
INSTITUTIONS**

3499. DR. HEMANT VISHNU SAVARA:

SHRI TAPIR GAO:

Will the Minister of **PANCHAYATI RAJ** be pleased to state:

- (a) whether the impact in rural development brought in by the localisation of sustainable development goals through PanchayatiRaj Institutions; and
- (b) the details of the Sustainable Development goal in the State of Maharashtra including Palghar district?

THE MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING; AND MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ (PROF. S.P. SINGH BAGHEL):

(a) and (b) The Ministry has evolved a thematic approach towards Sustainable Development Goals (SDGs) whereby 9 themes have been developed, aggregating 17 SDGs to make them understandable for people at the grassroots level and facilitate development with community involvement. Each of these themes covers several SDGs and is mapped to different nodal Ministries/Departments to localize SDGs in Panchayats for better convergence and augmentation of resources at the Gram Panchayat level. To give impetus to the process of Localization of Sustainable Development Goals (LSDGs) at Panchayats, Gram Panchayats are

preparing thematic Gram Panchayat Development Plans (GPDP) for holistic development. These plans are based on thematic Sankalp taken by the Gram Panchayats on the identified themes as per local development issues, needs, and priorities considering the available resources. The major source of such resources includes Central Finance Commission Grants to the Rural Local Bodies. During 2024-25, an amount of Rs 1619.42 crore has been released to the State of Maharashtra, including Palghar district, under the 15th Finance Commission. The amount is to be spent by the Panchayats on activities of thematic Panchayat Development Plans prepared based on the Sankalp taken by them to attain holistic development in rural areas.

As per the available information, the Gram Panchayats (GPs) of the State of Maharashtra, including Palghar district, have taken Sankalp as the main theme, as per the following details to prepare their GPDP for the Plan Year 2024-25 for holistic development in rural areas:

Plan Year	State /District	Poverty Free and Enhanced Livelihoods GP	Healthy GP	Child-Friendly GP	Water sufficient GP	Clean and green GP	GP with Self-sufficient Infrastructure	Socially Just and Socially Secured GP	GP with Good Governance	Women Friendly GP
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2024 - 2025	Mahara shtra	4229	1022	2464	7051	5087	7218	250	2253	1365
2024 - 2025	Palghar	2	48	108	154	161	77	0	28	1

सहकारी समितियों को सशक्त बनाना

3500. श्री अनिल फिरोजिया:

क्या सहकारिता मंत्री यह बताने की कृपा करेंगे कि:

(क) सहकारी समितियों को सशक्त बनाने तथा उनके माध्यम से ग्रामीण विकास को बढ़ावा देने के लिए सरकार द्वारा क्या कदम उठाए गए हैं तथा तत्संबंधी ब्यौरा क्या है; और

(ख) ग्रामीण सहकारी बैंकों को सुदृढ़ बनाने के लिए सरकार द्वारा अब तक क्रियान्वित की गई योजनाओं का ब्यौरा क्या है तथा इसके परिणामस्वरूप क्या सुधार हुए हैं?

गृह मंत्री; तथा सहकारिता मंत्री (श्री अमित शाह) :

(क) सहकारिता मंत्रालय ने 6 जुलाई, 2021 को अपनी स्थापना के बाद से सहकारी समितियों को सशक्त बनाने और देश भर में सहकारी समितियों के सर्वांगीण विकास को बढ़ावा देने में उनकी क्षमता का लाभ उठाने के लिए विभिन्न पहल और सुधार किए हैं।

सहकारी समितियों को सामाजिक-आर्थिक विकास के लिए महत्वपूर्ण साधन के रूप में देखा जाता है, खासकर ग्रामीण क्षेत्रों में, क्योंकि वे ऋण तक पहुँच प्रदान करने, कृषि गतिविधियों को बढ़ावा देने और ग्रामीण उद्यमिता को बढ़ावा देने में मदद करते हैं। नीतिगत सुधारों, वित्तीय सहायता, क्षमता निर्माण, प्रौद्योगिकी अपनाने और ग्रामीण बुनियादी ढाँचे और कृषि विकास के लिए केंद्रित कार्यक्रमों के

माध्यम से, सरकार ने ग्रामीण परिवर्तन में महत्वपूर्ण भूमिका निभाने के लिए सहकारी समितियों को सक्रिय रूप से प्रोत्साहित किया है। विभिन्न राज्यों/केंद्र शासित प्रदेशों की सक्रिय भागीदारी के साथ सहकारिता मंत्रालय ने देश भर में सहकारी क्षेत्र को पुनर्जीवित और मजबूत करने के लिए विभिन्न पहल की हैं, जिनका ब्यौरा संलग्न **विवरण** में दिया गया है।

राष्ट्रीय सहकारी विकास निगम (एनसीडीसी), भारत सरकार के सहकारिता मंत्रालय के तहत एक सांविधिक संगठन है, जो देश के ग्रामीण क्षेत्रों में सहकारिता के विकास के लिए निगम प्रायोजित और केंद्रीय क्षेत्र की योजनाओं को क्रियान्वित करता है। एनसीडीसी ने सहकारी समितियों के विकास के लिए संचयी रूप से 3,78,544.60 करोड़ रुपये प्रदान किए हैं।

(ख) ग्रामीण सहकारी बैंकों को पिछले कई वर्षों से अनेक कठिनाइयों का सामना करना पड़ रहा है। मंत्रालय ने इन बैंकों के समक्ष आ रही कठिनाइयों को दूर करने के लिए लगातार प्रयास किए हैं। परिणामस्वरूप, RBI ने इन बैंकों को मजबूत बनाने के लिए कई कदम उठाए हैं, जिनमें से कुछ इस प्रकार हैं -

1. सहकारी बैंकों को वाणिज्यिक बैंकों की तरह बकाया ऋणों का एकमुश्त निपटान करने की अनुमति दी गई है: सहकारी बैंक, बोर्ड द्वारा अनुमोदित नीतियों के माध्यम से, अब तकनीकी बट्टे खाते में डालने के साथ-साथ उधारकर्ताओं के साथ निपटान की प्रक्रिया प्रदान कर सकते हैं।
2. ग्रामीण और शहरी सहकारी बैंकों के लिए आरबीआई द्वारा व्यक्तिगत आवास ऋण सीमा दोगुनी से अधिक की गई:
 - a) शहरी सहकारी बैंकों की आवास ऋण सीमा अब 30 लाख रुपये से बढ़ाकर 60 लाख रुपये कर दी गई है।
 - b) ग्रामीण सहकारी बैंकों की आवास ऋण सीमा को ढाई गुना बढ़ाकर 75 लाख रुपये किया गया

3. ग्रामीण सहकारी बैंक अब वाणिज्यिक अचल संपत्ति - आवासीय आवास क्षेत्र को ऋण देने में सक्षम हैं, जिससे उनके व्यवसाय में विविधता आएगी।

4. सहकारी बैंकों को आधुनिक 'आधार सक्षम भुगतान प्रणाली' (AePS) से जोड़ने के लिए लाइसेंस शुल्क को लेनदेन की संख्या से जोड़कर कम कर दिया गया है। इसके अलावा सहकारी वित्तीय संस्थाओं को प्री-प्रोडक्शन चरण के पहले तीन महीनों के लिए यह सुविधा निःशुल्क भी मिल सकेगी। इससे अब किसान अपने घर पर ही अपनी उंगलियों के निशान से बैंकिंग की सुविधा प्राप्त कर सकेंगे।

5. "सहकार से समृद्धि" के मंत्र के माध्यम से देश में समृद्धि प्राप्त करने और ग्रामीण सहकारी बैंकों को मजबूत करने के लिए, गुजरात के बनासकांठा और पंचमहल जिलों में 21 मई 2023 को 'सहकारिता में सहकार' को बढ़ावा देने के लिए एक पायलट परियोजना शुरू की गई। इस अभियान के निम्नलिखित तीन घटक थे-

- सहकारी समितियों और उनके सदस्यों का सहकारी बैंकों में खाता खोलना
- डेयरी सहकारी समितियों को माइक्रो-एटीएम वितरित करके उन्हें डीसीसीबी का बैंक-मित्र बनाया गया
- डेयरी किसानों को रुपये-केसीसी कार्ड का वितरण

पायलट परियोजना 31.12.2023 तक चली और पायलट परियोजना की सफलता के बाद, 15 जनवरी, 2024 को गुजरात के सभी जिलों में सहकारिता में सहकार' पर एक राज्यव्यापी अभियान शुरू किया गया। 30.11.2024 तक पायलट जिलों सहित गुजरात राज्य में प्रगति इस प्रकार है:

- डीसीसीबी द्वारा 1,10,000 से अधिक नए रुपये केसीसी जारी किए गए।
- नए बैंक मित्र पीडीसीएस को 5,582 माइक्रो-एटीएम वितरित किए गए।
- 16 लाख से अधिक जमा खाते खोले गए।

- जमा राशि 4,600 करोड़ रुपये से अधिक बढ़ी
- डिजिटल लेनदेन में 50 गुना से अधिक की वृद्धि

पायलट परियोजना और राज्यव्यापी अभियान से प्राप्त अनुभवों के आधार पर, 'सहकारिता में सहकार' अभियान के राष्ट्रव्यापी कार्यान्वयन के लिए एक मानक संचालन प्रक्रिया (SOP) तैयार की गई और 19 सितंबर, 2024 को गृह और सहकारिता मंत्री द्वारा इसका शुभारंभ किया गया।

विवरण

सहकारिता मंत्रालय द्वारा की गई प्रमुख पहलों की प्रगति

सहकारिता मंत्रालय ने दिनांक 6 जुलाई, 2021 को अपनी स्थापना के बाद से, देश में "सहकार से समृद्धि" की परिकल्पना को साकार करने और प्राथमिक से लेकर शीर्ष स्तर की सहकारी समितियों में सहकारी आंदोलन को सशक्त और मजबूत करने के लिए अनेक पहलों की हैं। इन पहलों की सूची और इनकी अब तक हुई प्रगति निम्नानुसार है:

क. प्राथमिक सहकारी समितियों को आर्थिक रूप से जीवंत और पारदर्शी बनाना

1. **पैक्स हेतु आदर्श (मॉडल) उपनियम जो उन्हें बहुउद्देशीय, बहुआयामी तथा पारदर्शी संस्थाएं बनाते हैं:** सरकार ने राज्यों/संघ राज्यक्षेत्रों, राष्ट्रीय स्तर के संघों, राज्य सहकारी बैंकों (StCBs), जिला केंद्रीय सहकारी बैंकों (DCCBs), आदि सहित सभी हितधारकों के परामर्श से पैक्स के लिए आदर्श उपविधियां तैयार कर सभी राज्यों/संघ राज्यक्षेत्रों को परिचालित किया है, जो पैक्स को 25 से अधिक व्यावसायिक कार्यकलाप करने तथा अपने प्रचालन में पारदर्शिता और जवाबदेही में सुधार हेतु सक्षम बनाते हैं। महिलाओं और अनुसूचित जातियों/अनुसूचित जनजातियों को पर्याप्त प्रतिनिधित्व देते हुए पैक्स की सदस्यता को अधिक समावेशी एवं व्यापक बनाने के भी उपबंध किए गए हैं। अब तक 32 राज्यों/संघ राज्यक्षेत्रों द्वारा आदर्श उपविधियां अपनाई गई हैं या उनकी मौजूदा उपविधियां आदर्श उपविधियों के अनुरूप हैं।

2. **कम्प्यूटरीकरण के माध्यम से पैक्स का सुदृढीकरण:** पैक्स को सुदृढ करने हेतु 2,516 करोड़ रुपए के कुल वित्तीय परिव्यय से कार्यशील पैक्स के कम्प्यूटरीकरण की परियोजना को भारत सरकार द्वारा अनुमोदित किया गया है, जिसमें देश के सभी कार्यशील पैक्स को कॉमन ERP आधारित राष्ट्रीय सॉफ्टवेयर पर लाकर राज्य सहकारी बैंकों (StCBs) तथा जिला केन्द्रीय सहकारी बैंकों (DCCBs) के माध्यम से नाबार्ड से लिंक करना शामिल है। इस परियोजना के अधीन 30 राज्यों/संघ राज्यक्षेत्रों के कुल 67,930 पैक्स अनुमोदित किए गए हैं। 29 राज्यों/संघ राज्यक्षेत्रों द्वारा हार्डवेयर की खरीद कर ली गई है तथा कुल 40,727 पैक्स को ERP पर ऑनबोर्ड कर लिया गया है।
3. **अनाच्छादित पंचायतों में नई बहुउद्देशीय पैक्स/डेयरी/मात्स्यिकी सहकारी समितियों की स्थापना:** भारत सरकार ने आगामी पांच वर्षों में देश के सभी पंचायतों और गांवों को आच्छादित करने के लक्ष्य से नए बहुउद्देशीय पैक्स/ डेयरी/मात्स्यिकी सहकारी समितियां स्थापित करने की योजना को अनुमोदित किया है। यह पहल नाबार्ड, एनडीडीबी, एनएफडीबी, और राज्य/संघ राज्यक्षेत्र की सरकारों द्वारा समर्थित है। इसके सफल कार्यान्वयन के लिए दिनांक 19.09.2024 को 'मागदर्शिका' विमोचित किया गया है, जिसमें सभी हितधारकों के लिए लक्ष्य और समय-सीमा उल्लिखित है। राष्ट्रीय सहकारी डेटाबेस के अनुसार, दिनांक 15.02.2023 को इस योजना के अनुमोदन के पश्चात् देश में कुल 8,823 नए पैक्स, डेयरी और मात्स्यिकी सहकारी समितियों का पंजीकरण किया जा चुका है।
4. **सहकारिता क्षेत्र में विश्व की सबसे बड़ी विकेन्द्रीकृत अन्न भंडारण योजना:** सरकार ने कृषि अवसंरचना कोष (AIF), कृषि विपणन अवसंरचना (AMI), कृषि यांत्रिकीकरण पर उपमिशन (SMAM), प्रधान मंत्री सूक्ष्म खाद्य उद्यम उन्नयन योजना (PMFME), आदि सहित भारत सरकार की विभिन्न योजनाओं के अभिसरण से पैक्स स्तर पर अन्न भंडारण के लिए गोदमों,

कस्टम हायरिंग केंद्रों, प्राथमिक प्रसंस्करण इकाइयों तथा अन्य कृषि-अवसंरचनाओं के निर्माण हेतु परियोजना को मंजूरी दे दी है। इससे खाद्यान्न की बर्बादी तथा परिवहन लागत में कमी आएगी, किसानों को उनकी उपज की बेहतर कीमत प्राप्त हो सकेगी एवं पैक्स स्तर पर ही विभिन्न कृषि आवश्यकताएं पूरी हो सकेगी। पायलट परियोजना के तहत 11 राज्यों के 11 पैक्स में गोदाम का निर्माण कार्य पूर्ण हो चुका है।

5. **ई-सेवाओं की बेहतर पहुंच हेतु कॉमन सेवा केंद्र (CSC) के रूप में पैक्स:** पैक्स के माध्यम से बैंकिंग, बीमा, आधार नामांकन/अद्यतन, स्वास्थ्य सेवाएं, पैन कार्ड तथा आईआरसीटीसी/बस/हवाई टिकट, आदि जैसी 300 से भी अधिक ई-सेवाएं प्रदान करने हेतु उन्हें सक्षम बनाने के लिए सहकारिता मंत्रालय, इलेक्ट्रॉनिकी एवं सूचना प्रौद्योगिकी मंत्रालय, नाबार्ड तथा CSC ई-गवर्नेंस सर्विसेज इंडिया लिमिटेड के बीच एक समझौता ज्ञापन हस्ताक्षरित किया गया है। अब तक 40,214 पैक्स द्वारा ग्रामीण नागरिकों को CSC सेवाएं प्रदान करना शुरू कर दिया है।
6. **पैक्स द्वारा नए किसान उत्पादक संगठनों (FPOs) की स्थापना:** सरकार ने ऐसे ब्लॉक में जहां अब तक किसान उत्पादक संगठन स्थापित नहीं हुई है या ऐसे ब्लॉक जहां कोई कार्यान्वयन एजेंसी नहीं है, राष्ट्रीय सहकारी विकास निगम (एनसीडीसी) के सहयोग से पैक्स को 1,207 अतिरिक्त किसान उत्पादक संगठन स्थापित करने की अनुमति दी है। इसके अतिरिक्त, सहकारिता के क्षेत्र में एनसीडीसी द्वारा 992 किसान उत्पादक संगठन स्थापित किए गए हैं। इससे किसानों को आवश्यक बाजार लिंकेज उपलब्ध कराने और उन्हें अपनी उपज का उचित और लाभकारी मूल्य प्राप्त करने में सहायता मिलेगी।
7. **खुदरा पेट्रोल/डीज़ल आउटलेट के लिए पैक्स को प्राथमिकता:** सरकार ने पैक्स को खुदरा पेट्रोल/डीज़ल आउटलेट के आवंटन के लिए कंबाइंड कैटेगरी 2 (CC-2) में शामिल करने की

अनुमति प्रदान कर दी है। तेल विपणन कंपनियों (OMCs) द्वारा प्राप्त सूचना के अनुसार, 25 राज्यों/संघ राज्यक्षेत्रों के 286 पैक्स ने खुदरा पेट्रोल/डीज़ल आउटलेट के लिए ऑनलाइन आवेदन किया है।

8. **पैक्स को थोक उपभोक्ता पेट्रोल पंप को खुदरा आउटलेट में परिवर्तित करने हेतु अनुमति:**
मौजूदा थोक उपभोक्ता लाइसेंसधारी पैक्स को तेल विपणन कंपनियों (OMCs) द्वारा खुदरा आउटलेट में परिवर्तित होने के लिए वन-टाइम विकल्प दिया गया है। OMCs द्वारा साझा की गई जानकारी के अनुसार, 4 राज्यों के 109 थोक उपभोक्ता पेट्रोल पंप लाइसेंसधारी पैक्स ने खुदरा आउटलेट में परिवर्तित होने की सहमति दे दी है जिसमें से 45 पैक्स को इस संबंध में OMCs से आशय पत्र (LOI) प्राप्त हो गया है।
9. **पैक्स द्वारा अपनी गतिविधियों में विविधता लाने हेतु एलपीजी डिस्ट्रीब्यूटरशिप की पात्रता:** सरकार ने अब पैक्स को एलपीजी डिस्ट्रीब्यूटरशिप हेतु आवेदन करने की अनुमति प्रदान कर दी है। इससे पैक्स को अपनी आर्थिक कार्यकलाप को बढ़ाने और अपनी आय प्रवाह में विविधीकरण करने का एक विकल्प प्राप्त होगा।
10. **ग्रामीण स्तर पर जेनेरिक दवाओं तक सुगम पहुंच हेतु प्रधानमंत्री भारतीय जन औषधि केंद्र के रूप में पैक्स:** सरकार द्वारा पैक्स को प्रधानमंत्री भारतीय जन औषधि केंद्र (PMBJK) के रूप में कार्य करने की अनुमति प्रदान की जा चुकी है, जिससे उन्हें आय के अतिरिक्त स्रोत प्राप्त होंगे और ग्रामीण जनता को गुणवत्तापूर्ण जेनेरिक दवाओं तक सुगम पहुँच सुनिश्चित होगी। अब तक, 4,470 पैक्स/सहकारी समितियों द्वारा PMBJK के रूप में कार्य करने के लिए ऑनलाइन आवेदन किया गया है, जिसमें से 2,705 पैक्स को फार्माश्यूटिकल्स एंड मेडिकल डिवासेस ब्यूरो ऑफ इंडिया (PMBI) द्वारा प्रारंभिक मंजूरी दी जा चुकी है और 755 पैक्स को

राज्य औषधि नियंत्रकों से औषध लाइसेंस प्राप्त हो गए हैं जो प्रधानमंत्री भारतीय जन औषधि केन्द्र के रूप में कार्य करने के लिए तैयार हैं।

11. प्रधानमंत्री किसान समृद्धि केंद्र (PMKSK) के रूप में पैक्स: देश में किसानों को उर्वरक और अन्य संबंधित सेवाएं की सुलभ पहुंच सुनिश्चित करने हेतु पैक्स को प्रधानमंत्री किसान समृद्धि केंद्र (PMKSK) के लिए सक्षम किया जा चुका है। उर्वरक विभाग (भारत सरकार) और राज्यों/संघ राज्यक्षेत्रों द्वारा साझा की गई जानकारी के अनुसार 36,180 पैक्स PMKSK के रूप में कार्य कर रहे हैं।

12. पैक्स द्वारा ग्रामीण नल जलापूर्ति योजनाओं (PWS) का प्रचालन और रख-रखाव (OandM) कार्य: पैक्स को ग्रामीण क्षेत्रों में नल जलापूर्ति योजनाओं के प्रचालन व रख-रखाव (OandM) करने के लिए पात्र बनाया गया है। राज्यों/संघ राज्यक्षेत्रों से प्राप्त सूचना के अनुसार, 13 राज्यों/संघ राज्यक्षेत्रों द्वारा पंचायत/गांव के स्तर पर प्रचालन व रख-रखाव (OandM) सेवाएं प्रदान करने हेतु 1,227 पैक्स चिह्नित/चयनित किए गए हैं।

13. पैक्स के स्तर पर PM-KUSUM का अभिसरण: पैक्स से जुड़े किसान सौर कृषि जल पंप अपना सकते हैं और अपने खेतों में फोटोवोल्टेक मॉड्यूल इंस्टॉल करा सकते हैं।

14. डोर-स्टेप वित्तीय सेवाएं प्रदान करने के लिए बैंक मित्र सहकारी समितियों को माइक्रो-एटीएम: डेयरी और मात्स्यिकी सहकारी समितियों को जिला केन्द्रीय सहकारी बैंकों (DCCBs) और राज्य सहकारी बैंकों (StCBs) के बैंक मित्र बनाए जा सकते हैं। सुगम व्यवसाय, पारदर्शिता और वित्तीय समावेशिता सुनिश्चित करने के लिए नाबार्ड के सहयोग से इन बैंक मित्र सहकारी समितियों को 'डोर-स्टेप वित्तीय सेवाएं' प्रदान करने के लिए माइक्रो-एटीएम दिए जा रहे हैं। इस पहल के सफल कार्यान्वयन हेतु दिनांक 19 सितंबर, 2024 को मानक प्रचालन प्रक्रिया (SOP)

लॉन्च किया गया है। अब तक गुजरात में बैंक मित्र सहकारी सहकारी समितियों को 7,446 माइक्रो एटीम वितरित किए गए हैं।

15. दुग्ध सहकारी समितियों के सदस्यों को रुपये किसान क्रेडिट कार्ड: जिला केन्द्रीय सहकारी बैंकों (DCCBs) और राज्य सहकारी बैंकों (StCBs) की पहुंच के विस्तारण तथा डेयरी सहकारी समितियों के सदस्यों को आवश्यक तरलता प्रदान करने और तुलनात्मक रूप से निम्नतर ब्याज दरों पर ऋण प्रदान करने तथा अन्य वित्तीय लेनदेनों में सक्षम करने हेतु सहकारी समितियों के सदस्यों को रुपये किसान क्रेडिट कार्ड (KCCs) का वितरण किया जा रहा है। इस पहल के सफल कार्यान्वयन हेतु दिनांक 19 सितंबर, 2024 को मानक प्रचालन प्रक्रिया (SOP) लॉन्च किया गया है। अब तक, गुजरात राज्य में 7,25,795 रुपये किसान क्रेडिट कार्ड वितरित किए गए हैं।

16. मत्स्य किसान उत्पादक संगठनों (FFPO) की स्थापना: मछुआरों को बाजार लिंकेज तथा प्रसंस्करण सुविधाएं प्रदान करने हेतु एनसीडीसी ने प्रारंभिक चरण में 70 FFPOs का पंजीकरण किया है। इसके अतिरिक्त मत्स्यपालन विभाग, भारत सरकार ने 225.50 करोड़ रुपये के अनुमोदित परिव्यय से एनसीडीसी को 1000 मौजूदा मात्स्यिकी सहकारी समितियों को FFPOs में रूपांतरित करने का कार्य सौंपा है।

17. श्वेत क्रांति 2.0: सहकारिता मंत्रालय, भारत सरकार ने श्वेत क्रांति 2.0 नामक एक नई पहल लॉन्च की है जिसका उद्देश्य सहकारी समितियों के माध्यम से रोजगार बढ़ाना, महिला सशक्तिकरण को बढ़ावा देना और दुग्ध उत्पादन में सुधार करना है। इस पहल का मुख्य उद्देश्य दुग्ध उत्पादन में 50% की वृद्धि करना, डेयरी किसानों को अब तक संगठित डेयरी क्षेत्रक द्वारा आच्छादित न हुए क्षेत्रों में बाजार पहुंच प्रदान करना और संगठित क्षेत्र में डेयरी सहकारी समितियों की हिस्सेदारी को बढ़ाना है। सहकारिता मंत्रालय ने राष्ट्रीय डेयरी विकास बोर्ड (एनडीडीबी)

की सहभागिता से श्वेत क्रांति 2.0 के सफल कार्यान्वयन को मार्गदर्शित करने के लिए एक मानक प्रचालन प्रक्रिया (SOP) तैयार कर दिनांक 19 सितंबर, 2024 को विमोचित किया।

18.आत्मनिर्भरता अभियान: सहकारिता मंत्रालय ने आयात निर्भरता घटाने के लिए दलहन (तुअर, मसूर और उड़द) और एथनॉल ब्लेंडिंग कार्यक्रम 2.0 के लक्ष्य को पूरा करने के लिए एथनॉल उत्पादन हेतु मक्का के उत्पादन को प्रोत्साहित करने की एक पहल लॉन्च की है। इस पहल के तहत राष्ट्रीय सहकारी कृषि उपभोक्ता संघ मर्यादित (एनसीसीएफ) और भारतीय राष्ट्रीय कृषि विपणन संघ मर्यादित (नेफेड) को केंद्रीय नोडल एजेंसी के रूप में निर्दिष्ट किया गया है जिन्होंने सहकारी समितियों के माध्यम से किसानों के पंजीकरण के लिए क्रमशः ईसम्युक्ति (एनसीसीएफ) और ईसमृद्धि (नेफेड) पोर्टल का विकास किया है। सरकार द्वारा तुअर, उड़द और मसूर दलहन के पूर्व-पंजीकृत किसानों के 100% उपज को न्यूनतम समर्थन मूल्य (एमएसपी) पर खरीदने की गारंटी दी गई है। इससे किसानों को एक सुरक्षा कवच प्राप्त होता है। तथापि, बाजार मूल्य का न्यूनतम समर्थन मूल्य से अधिक होने पर किसानों को उच्चतर लाभ हेतु अपने उपज को खुले बाजारों में बेचने की आजादी होगी। इसी प्रकार दोनों एजेंसियां खरीफ, जैद और रबी, तीनों मौसम के दौरान मक्का का खरीद कार्य करेंगे, जो एथनॉल डिस्टिलरियों को मक्के की अनवरत आपूर्ति सुनिश्चित करेगा और साथ ही साथ किसानों को मक्का खेती के लिए प्रोत्साहित करेगा। आज की स्थिति के अनुसार, एनसीसीएफ के Esamyukti.in पोर्टल पर 15,38,704 किसान और नेफेड के Esamridhi पोर्टल पर 17,64,130 किसान पंजीकृत हो चुके हैं।

ख. शहरी और ग्रामीण सहकारी बैंकों का सशक्तिकरण

19.शहरी सहकारी बैंकों (UCBs) को व्यापार विस्तारण हेतु नई शाखाएं खोलने की अनुमति: शहरी सहकारी बैंक (UCBs) अब आरबीआई की पूर्वानुमति के बिना पिछले वित्तीय वर्ष में मौजूदा शाखाओं की संख्या का 10% (अधिकतम 5) तक नई शाखाएँ खोल सकेंगे।

- 20. भारतीय रिजर्व बैंक द्वारा शहरी सहकारी बैंकों (UCBs) को अपने ग्राहकों को डोर-स्टेप सेवाएं प्रदान करने की अनुमति:** शहरी सहकारी बैंकों द्वारा अब डोर-स्टेप बैंकिंग सुविधा प्रदान की जा सकती है। इन बैंकों के खाताधारक अब अपने घर पर ही विभिन्न बैंकिंग सुविधाएं जैसे नकद निकासी एवं नकद जमा, केवाईसी, डिमांड ड्राफ्ट और पेंशनभोगियों के लिए जीवन प्रमाण पत्र, आदि का लाभ प्राप्त कर सकेंगे।
- 21. सहकारी बैंकों को वाणिज्यिक बैंकों की तरह बकाया ऋणों का वन टाइम सेटलमेंट करने की अनुमति:** सहकारी बैंक अब बोर्ड-अनुमोदित नीतियों के माध्यम से तकनीकी राइट-ऑफ करने के साथ-साथ उधारकर्ताओं के निपटान की कार्रवाई भी कर सकेंगे।
- 22. शहरी सहकारी बैंकों (UCBs) को प्राथमिक क्षेत्र उधार (PSL) लक्ष्य प्राप्त करने हेतु दी गई समय-सीमा में वृद्धि:** भारतीय रिजर्व बैंक द्वारा शहरी सहकारी बैंकों को PSL लक्ष्य की प्राप्ति हेतु दी गई समय-सीमा को दो वर्षों के लिए, अर्थात् दिनांक 31 मार्च, 2026 तक बढ़ा दिया गया है।
- 23. शहरी सहकारी बैंकों (UCBs) के साथ नियमित संवाद हेतु आरबीआई में एक नोडल अधिकारी नामित:** सहकारिता क्षेत्र की गहन समन्वय और केंद्रित संवाद हेतु काफी समय से लंबित मांग को पूरा करने के लिए भारतीय रिजर्व बैंक ने एक नोडल अधिकारी अधिसूचित किया है।
- 24. भारतीय रिजर्व बैंक द्वारा ग्रामीण व शहरी सहकारी बैंकों के व्यक्तिगत आवासन ऋण की सीमा दोगुनी से अधिक की गई:**
- क) शहरी सहकारी बैंकों के आवासन ऋण की सीमा को अब 30 लाख रुपये से दोगुना कर 60 लाख रुपये कर दिया गया है।

ख) ग्रामीण सहकारी बैंकों के आवासन ऋण सीमा को ढाई गुना बढ़ाकर 75 लाख रुपये कर दिया गया है।

25.ग्रामीण सहकारी बैंक अब वाणिज्यिक रियल एस्टेट/रिहाइशी आवासन क्षेत्र को ऋण देने में सक्षम होंगे जिससे उनके व्यवसाय में विविधता आएगी: इससे न केवल ग्रामीण सहकारी बैंकों को अपने व्यवसाय में विविधता लाने में सहायता प्राप्त होगी, बल्कि आवासन सहकारी समितियां भी लाभान्वित होंगी।

26.सहकारी बैंकों के लिए लाइसेंस शुल्क घटाया गया: सहकारी बैंकों को 'आधार सक्षम भुगतान प्रणाली' (AePS) में ऑनबोर्ड करने के लाइसेंस शुल्क को लेनदेन की संख्या से लिंक करके घटा दिया गया है। सहकारी वित्तीय संस्थानों को भी उत्पादन-पूर्व चरण में यह सुविधा पहले तीन महीनों में निःशुल्क प्राप्त होगी। इससे अब किसानों को बायोमेट्रिक्स द्वारा घर बैठे ही बैंकिंग सुविधाएं प्राप्त हो सकेंगी।

27.ऋण वितरण में सहकारी समितियों की हिस्सेदारी बढ़ाने के लिए गैर-अनुसूचित शहरी सहकारी बैंकों (UCBs), राज्य सहकारी बैंकों (StCBs) और जिला केंद्रीय सहकारी बैंकों (DCCBs) को CGTMSE योजना में सदस्य ऋण संस्थान (MLI) के रूप में अधिसूचित किया गया: सहकारी बैंक अब दिए जाने वाले ऋणों पर 85 प्रतिशत तक जोखिम कवरेज का लाभ उठा सकेंगे। साथ ही, सहकारी क्षेत्र के उद्यमों को भी अब सहकारी बैंकों से कोलैटरल- मुक्त ऋण मिल सकेगा।

28.शहरी सहकारी बैंकों (UCBs) को शामिल करने हेतु शेड्यूलिंग मानदंडों की अधिसूचना: शहरी सहकारी बैंक जो 'वित्तीय सुदृढ़ और सुप्रबंधित' (FSWM) मानदंडों को पूरा करते हैं तथा पिछले दो वर्षों से टियर 3 के रूप में वर्गीकरण हेतु आवश्यक न्यूनतम जमा राशि बरकरार रखे

हुए हैं, अब भारतीय रिजर्व बैंक अधिनियम, 1934 की अनुसूची II में शामिल होने के लिए पात्र हैं तथा 'अनुसूचित' का दर्जा प्राप्त कर सकते हैं।

29.स्वर्ण ऋण हेतु RBI द्वारा मौद्रिक सीमा दोगुनी की गई: भारतीय रिजर्व बैंक द्वारा PSL लक्ष्यों को पूरा करने वाले शहरी सहकारी बैंकों की मौद्रिक सीमा को 2 लाख रुपये से दोगुना कर 4 लाख रुपये कर दिया गया है।

30.शहरी सहकारी बैंकों के लिए अंब्रेला संगठन: भारतीय रिजर्व बैंक द्वारा शहरी सहकारी बैंक क्षेत्र के लिए एक अंब्रेला संगठन (UO) की स्थापना हेतु नैशनल फेडरेशन ऑफ अर्बन को-ऑपरेटिव बैंक्स एंड क्रेडिट सोसाइटीज लिमिटेड (NAFCUB) को मंजूरी दी गई है, जिससे लगभग 1,500 शहरी सहकारी बैंकों को आवश्यक सूचना प्रौद्योगिकी अवसंरचना और प्रचालन सहायता प्राप्त हो सकेगी।

(ग) सहकारी समितियों को आयकर अधिनियम में राहत

31.एककरोड़ से 10 करोड़ रूपए तक की आय वाली सहकारी समितियों के आयकर पर अधिभार को 12% से घटाकर 7% कर दिया गया है: इससे सहकारी समितियों पर आयकर का भार कम होगा और उनके पास अपने सदस्यों के हित के लिए कार्य करने हेतु अधिक पूंजी उपलब्ध होगा

32.सहकारी समितियों के न्यूनतम वैकल्पिक कर (MAT) को 18.5% से घटाकर 15% किया गया: इस उपबंध से अब सहकारी समितियों और कंपनियों के बीच इस संबंध में समरूपता हो गई है।

33.आयकर अधिनियमकी धारा 269ST केतहत नकद लेनदेन में राहत: आयकर अधिनियम की धारा 269ST के अधीन सहकारी समितियों द्वारा नकद लेनदेन में होने वाली कठिनाइयों को दूर करने के लिए सरकार ने एक स्पष्टीकरण जारी कर यह स्पष्ट किया है कि किसी सहकारी

समिति द्वारा अपने वितरक के साथ किसी एक दिन में किए गए 2 लाख रुपए से कम के नकद लेनदेन को पृथक माना जाएगा और उस पर आयकर जुर्माना नहीं लगाया जाएगा ।

34.नई विनिर्माण सहकारी समितियों के लिए कर में कटौती: सरकार ने निर्णय लिया है कि दिनांक 31.03.2024 तक विनिर्माण कार्य शुरू करने वाली नई सहकारी समितियों से अधिभार के साथ 30% तक के पूर्व दर की तुलना में 15% का सपाट निम्न कर-दर लगाया जाएगा । इससे विनिर्माण के क्षेत्र में नई सहकारी समितियों की स्थापना को प्रोत्साहन मिलेगा ।

35.प्राथमिक कृषि क्रेडिट समिति (पैक्स) और प्राथमिक सहकारी कृषि और ग्रामीण विकास बैंक (PCARDB) की नकद जमाराशि और नकद ऋण की सीमा में वृद्धि: सरकार द्वारा प्राथमिक कृषि क्रेडिट समिति (पैक्स) और प्राथमिक सहकारी कृषि और ग्रामीण विकास बैंकों (PCARDB) द्वारा नकद जमा और नकद ऋणों की सीमा को प्रति सदस्य 20,000 रुपए से बढ़ा कर 2,00,000 रुपए कर दी गई है । इस उपबंध से उनके कार्यों को सुविधाजनक बनाएगा और उनके व्यवसाय में वृद्धि होगी तथा इन समितियों के सदस्य लाभान्वित होंगे ।

36.सहकारी समितियों के लिए स्रोत पर कर कटौती(TDS) के बिना नकद निकासी की सीमा में वृद्धि: सरकार ने सहकारी समितियों के लिए स्रोत पर कर कटौती किए बिना नकद निकासी की सीमा को 1 करोड़ रुपए प्रति वर्ष से बढ़ाकर 3 करोड़ रुपए प्रतिवर्ष कर दिया है । इस प्रावधान से सहकारी समितियों को स्रोत पर कर कटौती में राहत प्राप्त होगी जिससे उनकी चल निधि में वृद्धि होगी ।

घ. सहकारी चीनी मिलों का पुनरुद्धार

37.सहकारी चीनी मिलों को आयकर से राहत: सरकार ने एक स्पष्टीकरण जारी कर यह स्पष्ट किया है कि सहकारी चीनी मिलों को अप्रैल, 2016 से गन्ना किसानों को गन्ने के उच्चतर मूल्य

का भुगतान करने पर उचित एवं लाभकारी मूल्य या राज्य सलाह मूल्य तक कोई अतिरिक्त कर नहीं देना पड़ेगा।

38.सहकारी चीनी मिलों के आयकर से संबंधित दशकों पुराने लंबित समस्याओं का समाधान:

सरकार ने अपने केंद्रीय बजट 2023-24 में यह प्रावधान किया है कि सहकारी चीनी समितियों को आकलन वर्ष 2016-17 से पूर्व गन्ना किसानों को किए गए भुगतानों को व्यय के रूप में दावा करने की अनुमति होगी जिससे उन्हें 46,000 करोड़ रुपए से भी अधिक की राहत मिलेगी।

39.सहकारी चीनी मिलों के सशक्तिकरण हेतु 10,000 करोड़ रुपए की ऋण योजना का शुभारंभ::

सरकार ने NCDC के माध्यम से एथनॉल संयंत्र या कोजेनरेशन संयंत्र स्थापित करने या कार्यशील पूंजी के लिए या फिर तीनों के लिए एक योजना आरंभ की है। अब तक, मंत्रालय ने इस योजना के अंतर्गत एनसीडीसी को 750 करोड़ रुपए (वित्तीय वर्ष 2022-23 में 500 करोड़ रुपए और वित्तीय वर्ष 2024-25 में 250 करोड़ रुपए) जारी किया है और दिनांक 07.11.2024 की स्थिति के अनुसार एनसीडीसी ने 58 सहकारी चीनी मिलों को 8040.38 करोड़ रुपए की संस्वीकृति दी है।

40.एथनॉल की खरीद में सहकारी चीनी मिलों को प्राथमिकता:

भारत सरकार द्वारा एथनॉल ब्लेंडिंग कार्यक्रम (EBP) के अधीन एथनॉल की खरीद में सहकारी चीनी मिलों को निजी कंपनियों के समरूप रखा गया है।

41.शीरा (मोलासस) पर जीएसटी को 28% से घटाकर 5% किया गया:

सरकार ने शीरा (मोलासस) पर जीएसटी को 28% से घटाकर 5% करने का निर्णय लिया है जिससे सहकारी चीनी मिलें डिस्टिलरियों को उच्चतर दरों पर शीरा की बिक्री करके अपने सदस्यों के लिए अधिक लाभ अर्जित कर सकेंगे।

(ड) तीन नई राष्ट्र-स्तरीय बहुराज्य सहकारी समितियां

42. प्रमाणित बीजों के लिए नई राष्ट्रीय बहुराज्य सहकारी समिति: सरकार ने एकल ब्रांड नाम के तहत उन्नत बीजों की खेती, उत्पादन और वितरण के लिए अंब्रेला संगठन के रूप में बहुराज्य सहकारी सोसाइटी अधिनियम, 2002 के अधीन एक नई भारतीय बीज सहकारी समिति लिमिटेड (BBSSL) की स्थापना की है। भारतीय बीज सहकारी समिति लिमिटेड (BBSSL) ने रबी मौसम के दौरान अब तक 366 हेक्टेयर भूमि पर गेहूं, सरसों और दलहन (चना, मटर) के प्रजनक बीजों का रोपण किया है। इसी प्रकार, खरीफ मौसम के दौरान 148.26 हेक्टेयर भूमि में धान, मूंग, सोयाबीन, मूंगफली, ज्वार और ग्वार के प्रजनक बीजों का रोपण किया गया है। अब तक 14,816 पैक्स/सहकारी समितियां भारतीय बीज सहकारी समिति लिमिटेड (BBSSL) की सदस्य बन गई हैं।

43. जैविक कृषि के लिए नई राष्ट्रीय बहुराज्य ऑर्गेनिक सहकारी समिति: सरकार ने बहुराज्य सहकारी सोसाइटी अधिनियम, 2002 के अधीन एक अंब्रेला संगठन के रूप में प्रमाणित और प्रामाणिक जैविक उत्पादों के उत्पादन, वितरण और विपणन के लिए एक नई शीर्षस्थ बहुराज्य सहकारी समिति राष्ट्रीय सहकारी ऑर्गेनिक्स समिति (NCOL) की स्थापना की है। अब तक 3,772 पैक्स/सहकारी समितियां राष्ट्रीय सहकारी ऑर्गेनिक्स लिमिटेड (NCOL) की सदस्य बन गई हैं। राष्ट्रीय सहकारी ऑर्गेनिक्स लिमिटेड (NCOL) द्वारा “भारत ऑर्गेनिक्स” ब्रांड के तहत अब तक 13 उत्पाद, अर्थात् चोकरयुक्त आटा, मूंग धुली, मूंग साबूत, मूंग छिलका दाल, मूंग टूटा, अरहर/तुअर दाल, उड़ साबूत, मसूर साबूत, मसूर मलका, भूरा चना, राजमा चित्रा, चना दाल लॉन्च किए जा चुके हैं।

44. निर्यात को प्रोत्साहित करने के लिए नई राष्ट्रीय बहुराज्य सहकारी निर्यात समिति: सरकार ने बहुराज्य सहकारी सोसाइटी अधिनियम, 2002 के अधीन सहकारी क्षेत्र से निर्यात को बढ़ावा देने के लिए अंब्रेला एजेंसी के रूप में एक नई शीर्षस्थ बहुराज्य राष्ट्रीय सहकारी समिति की

स्थापना की है जिसे राष्ट्रीय सहकारी निर्यात लिमिटेड (NCEL) का नाम दिया गया है। अब तक लगभग 5,438 पैक्स/सहकारी समितियां राष्ट्रीय सहकारी निर्यात लिमिटेड के सदस्य बन गई हैं। आज तक NCEL द्वारा 4,581.7 करोड़ रुपये के निर्यात मूल्य के साथ कुल 11,62,728 मीट्रिक टन सामग्री (चावल, चीनी, प्याज, गेहूं, मक्का और जीरा) का निर्यात किया गया है।

च. सहकारी समितियों में क्षमता निर्माण

45.राष्ट्रीय सहकारी प्रशिक्षण परिषद (NCCT) के माध्यम से प्रशिक्षण और जागरूकता निर्माण को प्रोत्साहन: अपनी पहुंच को विस्तारित करते हुए राष्ट्रीय सहकारी प्रशिक्षण परिषद (NCCT) ने अक्टूबर, 2024 तक 1,937 प्रशिक्षण कार्यक्रमों का संचालन किया है और 1,09,021 प्रतिभागियों को प्रशिक्षित किया है।

छ. 'सुगम व्यवसाय' के लिए सूचना प्रौद्योगिकी का प्रयोग

46.केंद्रीय पंजीयक के कार्यालय का कंप्यूटरीकरण : बहुराज्य सहकारी समितियों को डिजिटल परितंत्र के निर्माण के लिए केंद्रीय पंजीयक के कार्यालय को कंप्यूटरीकृत किया गया है जो समयबद्ध रीति से आवेदनों और सेवा अनुरोधों के प्रोसेसिंग में सहायक होगा।

47.राज्यों और संघ राज्यक्षेत्रों की सहकारी समितियों के पंजीयक कार्यालयों के कंप्यूटरीकरण की योजना: सहकारी समितियों के लिए 'सुगम व्यवसाय' में वृद्धि तथा सभी राज्यों/संघ राज्यक्षेत्रों में पारदर्शी कागज-रहित विनियमन हेतु एक डिजिटल परितंत्र के सृजन के लिए सहकारी समितियों के पंजीयक कार्यालयों को कंप्यूटरीकृत करने की केंद्रीय प्रायोजित परियोजना को सरकार द्वारा अनुमोदित किया गया है। राज्यों/संघ राज्यक्षेत्रों को हार्डवेयर की खरीद, सॉफ्टवेयर के विकास, इत्यादि के लिए अनुदान प्रदान किया जाएगा। अब तक, 35 राज्यों/संघ राज्यक्षेत्रों से प्राप्त प्रस्तावों को भारत सरकार द्वारा अनुमोदित किया गया है।

48.कृषि और ग्रामीण विकास बैंकों (ARDBs) का कंप्यूटरीकरण: दीर्घकालिक सहकारी ऋण संरचना को सुदृढ़ करने के लिए सरकार द्वारा 13 राज्यों/संघ राज्यक्षेत्रों में फैले कृषि और ग्रामीण विकास बैंकों (ARDBs) की 1,851 इकाइयों के कंप्यूटरीकरण की परियोजना को अनुमोदित किया गया है। नाबार्ड इस परियोजना की कार्यान्वयन एजेंसी है। अब तक 10 राज्यों/संघ राज्यक्षेत्रों से प्रस्ताव प्राप्त हुए हैं। इसके अलावा हार्डवेयर की खरीद, डिजिटलीकरण और सपोर्ट सिस्टम स्थापित करने के लिए वित्तीय वर्ष 2023-24 और वित्तीय वर्ष 2024-25 में 8 राज्यों/संघ राज्यक्षेत्रों को भारत सरकार के हिस्से के रूप में 4.26 करोड़ रुपए जारी किए गए हैं।

छ. अन्य पहलें

49.प्रामाणिक और अद्यतित डेटा संग्रहण हेतु नया राष्ट्रीय सहकारी डेटाबेस: राज्य सरकारों के सहयोग से देश में सहकारी समितियों का एक डेटाबेस तैयार किया गया है जो देश भर में सहकारी समितियों से संबंधित कार्यक्रमों/योजनाओं हेतु नीति निर्माण और कार्यान्वयन में हितधारकों के लिए सहायक होगा। इस डेटाबेस में अब तक 8 लाख से भी अधिक सहकारी समितियों के डेटा संग्रहित किए गए हैं।

50.बहुराज्य सहकारी सोसाइटी (संशोधन) अधिनियम, 2023: बहुराज्य सहकारी समितियों में 97वां संविधान संशोधन के उपबंधों को अंतर्विष्ट करने और शासन सशक्त करने, पारदर्शिता व उत्तरदायित्व बढ़ाने, निर्वाचन प्रक्रिया में सुधार करने के लिए बहुराज्य सहकारी सोसाइटी अधिनियम, 2002 में संशोधन किया गया है।

51.सहकारी ऑम्बुड्समैन: बहुराज्य सहकारी सोसाइटी अधिनियम, 2002 में संशोधन के पश्चात् सहकारी ऑम्बुड्समैन को उक्त अधिनियम की धारा 85क द्वारा दिनांक 05.03.2024 के राजपत्र अधिसूचना के माध्यम से नियुक्त किया गया है। ऑम्बुड्समैन कार्यालय पूर्णरूपेण

कार्यशील है और बहुराज्य सहकारी समितियों के सदस्यों की जमाराशियों, कार्यरत बहुराज्य सहकारी समितियों के न्यायोचित लाभ या संबंधित सदस्यों के व्यक्तिगत अधिकारों को प्रभावित करने वाले किन्हीं अन्य मुद्दों से संबंधित शिकायतों या अपीलों पर कार्य करता है।

52.सहकारी निर्वाचन प्राधिकरण (CEA):बहुराज्य सहकारी सोसाइटी अधिनियम, 2002 में संशोधन के पश्चात् सहकारी निर्वाचन प्राधिकरण को शासन सशक्तीकरण और उत्तरदायित्व के लिए स्थापित किया गया है जिसे सभी बहुराज्य सहकारी समितियों में स्वतंत्र और निष्पक्ष निर्वाचन कराने हेतु अधिदेश प्राप्त है। 60 से भी अधिक बहुराज्य सहकारी समितियों में सफलतापूर्वक निर्वाचन कराए गए हैं।

53.GeM पोर्टल पर सहकारी समितियों को 'क्रेता' के रूप में शामिल करना: सरकार ने सहकारी समितियों को जेम पर 'क्रेता' के रूप में पंजीकृत होने की अनुमति प्रदान कर दी है जिससे वे किफायती खरीद एवं अधिक पारदर्शिता के साथ लगभग 67 लाख वेंडरों से माल और सेवाओं की खरीद कर सकेंगे। GeM पोर्टल पर 'क्रेता' के रूप में अब तक 574 सहकारी समितियां ऑनबोर्ड हो चुकी हैं। आज की स्थिति के अनुसार 273.62 करोड़ रुपये के लेनदेन राशि के साथ कुल 2,406 लेनदेन किए गए हैं।

54.राष्ट्रीय सहकारी विकास निगम (NCDC) की व्यापकता और पहुंच का विस्तारण: NCDC ने विभिन्न क्षेत्रों में नई योजनाएं शुरू की है जैसे स्वयं सहायता समूहों के लिए 'स्वयंशक्ति सहकार', दीर्घकालिक कृषि ऋण के लिए 'दीर्घावधि कृषक सहकार' और डेयरी के लिए 'डेयरी सहकार'। चालू वित्तीय वर्ष 2024-25 में NCDC द्वारा 52,533 करोड़ रुपये की कुल वित्तीय सहायता का संवितरण किया गया है।

55.गहरे समुद्री ट्रॉलरों के लिए एनसीडीसी द्वारा वित्तीय सहायता: मत्स्य पालन विभाग, भारत सरकार के समन्वय से NCDC द्वारा गहरे समुद्री ट्रॉलरों से संबंधित परियोजनाओं के लिए

वित्तीय सहायता प्रदान की जा रही है। NCDC द्वारा महाराष्ट्र और गुजरात राज्य में मात्स्यिकी सहकारी समितियों को 44 गहरे गहरे समुद्री ट्रॉलरों की खरीद के लिए 25.95 करोड़ रुपए की वित्तीय सहायता की मंजूरी प्रदान की गई है।

56.सहारा समूह की समितियों के निवेशकों को रिफंड: सहारा समूह की सहकारी समितियों के वैध जमाकर्ताओं को पारदर्शी रीति से भुगतान करने हेतु एक पोर्टल का शुभारंभ किया गया है। उनकी जमाराशि और दावों के साक्ष्य की प्रस्तुति एवं उचित पहचान के पश्चात् संवितरण का कार्य आरंभ हो चुका है। अब तक, 8.23 लाख आवेदकों को 1248.71 करोड़ रुपये का संवितरण किया गया है।

DAIRY SAHAKAR YOJANA

3501. SHRI MADDILA GURUMOORTHY:

Will the Minister of **COOPERATION** be pleased to State:

- (a) The details of the initiatives undertaken under the Dairy Sahakar Yojana in the Tirupati Parliamentary Constituency during the last three years, including the number of dairy cooperatives or farmers' groups benefiting from the scheme;
- (b) The total funds allocated, sanctioned, and utilized under the Dairy Sahakar Yojana in Tirupati, and the steps being taken to improve dairy infrastructure, processing and marketing in the region; and
- (c) Whether the Government has identified specific challenges faced by dairy farmers in Tirupati, such as access to credit, modern technology, or market linkages; and

(d) If so, the measures taken under the Dairy Sahakar Yojana to address these issues and support dairy farmers in the constituency?

THE MINISTER OF HOME AFFAIRS; AND MINISTER OF COOPERATION (SHRI AMIT SHAH):

(a) to (d): National Cooperative Development Corporation (NCDC) - a Statutory Corporation under the Ministry of Cooperation, has been providing financial assistance and conducting various capacity development programmes for promotion and development of dairy cooperatives across the country by dovetailing with various schemes of Government of India.

The details of dairy cooperative societies benefitted under Dairy Sahakar scheme of NCDC are as under:

S.No	State	No. of beneficiary dairy cooperative societies	Amount Disbursed (Rs. in crore)
1	Gujarat	9420	27.16
2	Uttarakhand	2766	23.49
3	Bihar	1409	9.72
4	Maharashtra	1491	1.80
5	Odisha	943	0.69
6	Tamil Nadu	175	24.83
7	Telangana	3018	51.93
8	Rajasthan	663	6.19
	Total	19885	145.81

Since Dairy Sahakar is the umbrella framework of NCDC, Ministry of Cooperation has no specific allocation of funds towards this framework. So far,

NCDC has provided financial assistance of Rs. 145.81 crore to dairy cooperatives under Dairy Sahakar. However, NCDC has not provided any financial assistance in Tirupati Parliamentary Constituency under Dairy Sahakar, as no dairy cooperative from Tirupati Parliamentary Constituency has applied to NCDC for loan under Dairy Sahakar.

ROADS IN HILLY AREAS UNDER PMGSY

3502. ADV. DEAN KURIAKOSE:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether the Government will give more kilometre of roads under the PMGSY in hilly areas especially in Idukki district;
- (b) whether the Government is aware of the need for more roads for hilly areas under PMGSY; and
- (c) if so, whether the Government plans to give the same support and priority as being given to the North Eastern States?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT

(SHRI KAMLESH PASWAN):

- (a) A total of 5,312 Km road length has been sanctioned under various ongoing interventions/verticals of PMGSY in Kerala, out of which 4,265 Km road length has already been completed and 1,009 Km road length are at various stages of

execution. The intervention/vertical wise physical achievements under PMGSY, since inception till 13.12.2024, in the State, are given below:

(Road length in Km)

Name of intervention/vertical	Sanctioned	Completed	Balance*
PMGSY-I	3,308	3,240	41
PMGSY-II	583	562	16
PMGSY III	1,421	463	952
Total:	5,312	4,265	1009

* Balance road length is less than the difference of sanctioned and completed length due to the reasons that some projects were completed with less than the sanctioned length due to reduction in road length, change in alignment, construction of part length by other agencies, etc.

In Idukki district of Kerala, total 148 roads and 3 LSBs of length 598 Km have been sanctioned under various ongoing interventions/verticals of PMGSY, out of which 121 roads of length 481 Km has already been completed and 116 Km road length are at various stages of execution. The intervention/ vertical wise physical achievements under PMGSY since inception till 13.12.2024 in Idukki district are given below:

(Road length in Km)

Name of intervention/vertical	Sanctioned	Completed	Balance*
PMGSY-I	401	383	18
PMGSY-II	59	58	0
PMGSY III	138	40	98
Total:	598	481	116

* Balance road length is less than the difference of sanctioned and completed length due to the reasons that some projects were completed with less than the sanctioned length due to reduction in road length, change in alignment, construction of part length by other agencies, etc.

The timeline for completion of PMGSY-I, II and PMGSY III is upto March, 2025.

(b) and (c): The Union Cabinet has recently approved implementation of the Pradhan Mantri Gram Sadak Yojana - IV (PMGSY-IV) during FY 2024-25 to 2028-29. The financial assistance is to be provided for the construction of 62,500 Kms road for providing new connectivity to eligible 25,000 unconnected habitations, in the country, of population size 500+ in plains, 250+ in NE and Hill States/UTs, special category areas (Tribal Schedule V, Aspirational Districts/Blocks, Desert areas) and 100+ in LWE affected districts as per Census 2011 and construction/

upgradation of bridges on the new connectivity roads. Total outlay of this scheme will be Rs. 70,125 crore.

LAKHPATI DIDI UNDER DAY-NRLM

3503. SHRIMATI SHAMBHAVI:

SHRI RAVINDRA DATTARAM WAIKAR:

SHRI NARESH GANPAT MHASKE:

DR. SHRIKANT EKNATH SHINDE:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the manner in which the "Lakhpati Didi" initiative under the Deendayal Antyodaya Yojana National Rural Livelihoods Mission (DAY-NRLM) has impacted the economic empowerment of rural women and the steps taken to ensure its continued success particularly in Bihar and Maharashtra;
- (b) the key strategies implemented to increase the number of "Lakhpati Didis" and ensure that Self-Help Group (SHG) members sustainably achieve an annual income of more than Rs. 1 lakh;
- (c) the manner in which the increased budgetary allocation of Rs. 15,047 crores for Financial Year 2024-25 under DAY-NRLM strengthens the livelihoods of SHG members and the new interventions that will be introduced to further women-led development; and

(d) the role of convergence with other Ministries, such as the Ministry of Agriculture and Farmers Welfare and the Ministry of Micro, Small and Medium Enterprises is enhancing the livelihood opportunities for SHG members?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;

AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS

(DR. CHANDRA SEKHAR PEMMASANI):

(a) and (b): Deendayal Antyodaya Yojana – National Rural Livelihoods Mission (DAY– NRLM) launched in June, 2011 is being implemented across the country (except Delhi and Chandigarh) with the objective of organizing the rural poor women into Self Help Groups (SHGs) and continuously nurturing and supporting them till they attain appreciable increase in income over a period of time and improve their quality of life and come out of abject poverty.

The Mission is being implemented in 7138 blocks in 742 districts across 28 States and 6 UTs. Cumulatively, 10.05 crore women have been mobilized into 90.87 lakh SHGs. DAY-NRLM provides funds to create a resource in perpetuity for the community institutions to strengthen their institutional and financial management capacity and build their track record to attract mainstream Bank finance. These include Revolving Fund of Rs. 20,000 to Rs. 30,000 per SHG and Community Investment Fund up-to Rs. 2.50 lakh per SHG. In order to reduce the effective cost of Bank credit to women SHGs, DAY-NRLM provides interest subvention to SHGs on loans from Banks. The total amount of Capitalisation

Support (Revolving Funds and Community Investment Funds) provided is Rs. 48,290 crores. Further, the total Bank loans disbursed are Rs. 9.71 lakh crore, under DAY-NRLM till November, 2024.

Further, the Government has taken a number of steps to financially support Self-Help Groups (SHGs) and women entrepreneurs under the DAY-NRLM through Start-up Village Entrepreneurship Programme (SVEP), Aajeevika Grameen Express Yojana (AGEY), Mahila Kisan Sashaktikaran Pariyojana (MKSP), Women Enterprise Acceleration Fund (WEAF).

Lakhpati Didi initiative is an outcome of DAY-NRLM. A Lakhpati Didi is a Self-Help Group Member, whose annual household income is at least Rs. 1,00,000 (Rupees One Lakh) with an average monthly income of at least Rs. 10,000 (Rupees Ten Thousand) sustained for at least 4 agricultural seasons and/or business cycles. DAY-NRLM conducts regular awareness generation and capacity-building programs for SHG members to become Lakhpati Didi. So far 1.15 crores SHG women are Lakhpati Didis in country including 13,47,649 Lakhpati Didis in Bihar and 10,04,338 Lakhpati Didis in Maharashtra.

(c): The increased budgetary allocation of Rs. 15,047 crores for the Financial Year 2024-25 for the Deendayal Antyodaya Yojana – National Rural Livelihoods Mission (DAY-NRLM) aims to strengthen the livelihoods of Self-Help Group (SHG) members. The increased provision of Rs.15047.00 is inter-alia to meet requirement of Revolving Fund and Community Investment Fund for the SHGs. Further, the

comprehensive interventions under DAY-NRLM with the increased budget will enhance financial inclusion and income generation among SHG women for economic empowerment, skill development, social inclusion, and overall community growth. This increased allocation will also enable making of SHG members as 'lakhpati didis'.

(d): The Ministry has signed Memorandum of Understandings (MoUs) with various key Ministries, including the Ministry of Agriculture and Farmer's Welfare, Ministry of Tribal Affairs, Ministry of Micro, Small and Medium Enterprises (MSME) and Ministry of Food Processing Industries etc.

This convergence with various Central Ministries' Schemes, e.g., Namo Drone Didi scheme, Paramparagat Krishi Vikas Yojana, Pradhan Mantri Formalization of Micro Enterprises etc. is not only ensuring reach of these programs to remote corners of India but also helping in strengthening livelihoods of SHG members. This initiative follows the concept of "Whole of Government" approach. The collaborations ensure that women SHG members benefit from a wide range of resources and opportunities, leading to their economic empowerment, skill development, and improved livelihoods across the country.

PENDING PROJECTS UNDER PMAY-G

3504. SHRI AMRINDER SINGH RAJA WARRING:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether the Government of India has taken any steps to expedite the completion of houses under the Pradhan Mantri Awas Yojana-Gramin (PMAY-G) especially given the significant number of pending projects and if so, the details thereof and if not, the reasons therefor;
- (b) the details and number of beneficiaries who have received any instalment from PMAY-G in Punjab and the number of beneficiaries still awaiting for the final instalment; and
- (c) whether the Government has any plan to resolve the issue of land availability for beneficiaries who are unable to construct houses due to lack of land, if so, the details of the measures proposed by the Government in this regard?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;
AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS
(DR. CHANDRA SEKHAR PEMMASANI):**

(a) The Ministry of Rural Development is implementing the Pradhan Mantri Awaas Yojana- Gramin (PMAY-G) w.e.f. 1st April, 2016 to construct 2.95 crore houses by providing assistance to eligible rural households with basic amenities. The Union Cabinet has approved an additional 2 crore rural houses under PMAY-G to be constructed in the next five years from FY 2024-25 to FY 2028-29 to meet the arising housing requirements due to increase in the number of families in rural areas across the country.

The Ministry is taking the following initiatives to ensure monitoring and timely completion of the houses under PMAY-G:

- i. Timely allocation of targets to the States/UTs.
 - ii. Micro monitoring of house sanction and completion through workflow enabled transaction-based MIS-AwaasSoft, analytic Dashboard and using other IT tools and latest AI/ML technologies.
 - iii. Regular review by Minister/ Secretary/ Deputy Director General.
 - iv. Separate review of States with high targets.
 - v. Timely release of funds to the States/UTs and follow up with the States/UTs for onward release to beneficiaries.
 - vi. Training to Rural Masons under Rural Mason Training (RMT) programme to make available pool of trained rural masons for faster construction of quality houses.
 - vii. Using newly launched IT tools including Awaas+ 2024 mobile app which ensures transparent beneficiary identification with Aadhaar-based face authentication.
 - viii. Awaas Sakhi mobile app designed to streamline access to PMAY-G by consolidating key information and resources in one place.
 - ix. Awards to best performing States/UTs, Districts and blocks based on dedicated performance index dashboard thereby creating healthy competition and motivation among the States/UTs for achieving the set targets.
- (b): The State of Punjab has been allocated a total target of 1,03,674 (including 63,985 for FY 2024-25). Out of which 55,744 have been sanctioned by the State

and 1st instalment released to 48,761 beneficiaries. Further, beneficiaries awaiting for final instalment are 4,882 (2nd instalment received by 40,786 beneficiaries – 3rd instalment received by 35,904 beneficiaries). A total of 38,484 houses have been completed as on 12.12.2024

(c): Landless beneficiaries are accorded top priority under the PMAY-G. Providing land to the landless PMAY-G beneficiaries for the construction of houses is of utmost importance since they are among the most deserving beneficiaries in the Permanent Wait List (PWL) of PMAY-G. Therefore, the States/UTs have been asked to ensure that such beneficiary is provided land from the government land or any other land, including public land (Panchayat common land, community land or land belonging to other local authorities). Landless beneficiaries are also given priority in the ranking of households. A total of 3,63,164 landless beneficiaries have been provided with land/assistance by the States/UTs.

The Ministry is taking the following steps to speed up house construction for landless beneficiaries: -

- a. Regular follow up with the states to ensure allotment of land to landless beneficiaries.
- b. Special attention is being given to landless beneficiaries, with efforts to provide them with land or financial assistance for land purchase.

- c. A web application has been developed in the AwaasSoft, for capturing the details of the landless PMAY-G beneficiaries, so that the land allotment and house construction progress can easily be monitored.
- d. The States/UTs were also requested to constitute a Task force under the Chief Secretary, comprising the Secretary (Revenue) and Secretary dealing with PMAY-G, so that land is allotted to landless beneficiaries under PMAY-G in a time bound manner. This matter has also been taken up by the Hon'ble Minister (RD) with the Chief Ministers of the States with highest number of landless beneficiaries.
- e. Several State Governments have been implementing schemes for the landless beneficiaries under PMAY-G, as under:-
- i. Bihar: The Mukhymantri Awaas Sthal Kray Sahayta Yojana is implemented in the state of Bihar. This scheme provides financial assistance of Rs. 60,000 to eligible beneficiaries for purchasing land to construct their own homes.
 - ii. Odisha: VASUDA scheme launched by the State Govt. of Odisha aims to provide land rights and housing benefits to the landless poor, slum dwellers, and vulnerable groups in Odisha.
 - iii. Maharashtra: The Pandit Deen Dayal Upadhyay Gharkool Jaga Kharedi Arth Sahay Yojana of the State Govt of Maharashtra is providing financial assistance of Rs 1,00,000 to landless beneficiaries for the procurement of 500 sq feet land for construction of house under PMAY-G.

iv. Tamil Nadu: The State is providing land to landless beneficiaries free of cost for construction of house under PMAY-G.

PRODUCTION, CONSUMER AND EXPORT OF SPICE

3505. SHRI SUDHEER GUPTA:

SHRI DHAIRYASHEEL SAMBAJIRAO MANE:

SHRI VIVEK THAKUR:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) whether India is the largest producer, consumer and exporter of spices in the world and if so, the details thereof;
- (b) the total production of spices in the country during the current fiscal year, quantity-wise;
- (c) the total quantity of spices exported during the current fiscal year and the revenue earned from it;
- (d) whether the Government proposes to encourage more and more farmers in the cultivation of spices in the country to increase the income of farmers;
- (e) if so, the details thereof and steps taken in this regard;
- (f) the other measures taken/being taken by the Government to increase spices production in the country; and
- (g) whether the Government is implementing any scheme to promote production and export of spices in Bihar and if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY;
AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND
INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):**

(a) to (c) India is the leading producer, consumer and exporter of spices in the world. The total production of spices in India during 2023-24 stood at 1,18,01,737 MT. India exported 15,39,692 tonnes of spices and spice products valued at Rs 36,958.80 crore (4,464.17 million US\$) in 2023-24.

(d) to (f) Several development programmes are being implemented through the various flagship programs of Government of India like the Mission for Integrated Development of Horticulture (MIDH), Rashtriya Krishi Vikas Yojana (RKVY), Paramparagat Krishi Vikas Yojana (PKVY), Pradhan Mantri Krishi Sinchayee Yojana (PMKSY), Pradhan Mantri Fasal Bima Yojana (PMFBY), Natural Resource Management (NRM), Soil Health Card, and e-National Agriculture Market to promote spices production in the country.

Spices Board, through its scheme "Sustainability in spice sector through progressive, innovative and collaborative interventions for export development", is implementing various programs for improving the production and productivity of cardamom which include providing assistance for replanting, quality planting material production, development of water sources and micro-irrigation facilities and weather-based crop insurance.

(g) The programmes mentioned at points (d) to (f) above are also available for development and promotion of spices production in Bihar. Spices Board, under its scheme, undertakes various activities for export promotion of Spices from India which inter alia include market development and branding of Indian spices, technological and infrastructural interventions for processing of spices and participation in international fairs and events. The activities carried out by the Spices Board under its scheme are also available to stakeholders and exporters from Bihar.

भारी उद्योग क्षेत्र के लिए योजनाएं

3506. एडवोकेट गोवाल कागडा पाडवी:

क्या भारी उद्योग मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने भारी उद्योग क्षेत्र में रोजगार सृजन, प्रौद्योगिकीय नवाचार और प्रतिस्पर्धा को बढ़ाने के लिए कोई प्रभावी योजनाएं बनाई हैं;

(ख) यदि हां, तो इन योजनाओं के प्रभावों के मूल्यांकन का ब्यौरा क्या है और इसके क्या परिणाम निकले;

(ग) क्या सरकार ने पर्यावरण मानकों का अनुपालन सुनिश्चित करने के लिए ठोस कदम उठाए हैं;

(घ) यदि नहीं, तो इसके क्या कारण हैं;

(ङ) क्या सरकार ने विदेशी निवेश को आकर्षित करने के लिए कोई नीति बनाई है; और

(च) यदि हां, तो इसके क्या परिणाम निकले?

**भारी उद्योग मंत्रालय में राज्य मंत्री; तथा इस्पात मंत्रालय में राज्य मंत्री
(श्री भूपति राजू श्रीनिवास वर्मा):**

(क): भारी उद्योग मंत्रालय भारतीय पूंजीगत वस्तु क्षेत्र में प्रतिस्पर्धात्मकता में वृद्धि स्कीम, चरण-II को कार्यान्वित कर रहा है। इस स्कीम का उद्देश्य (i) एक सशक्त और वैश्विक स्तर पर प्रतिस्पर्धी पूंजीगत वस्तु क्षेत्र का निर्माण करना, (ii) प्रौद्योगिकी नवाचार पोर्टलों का उपयोग कर विनिर्माण प्रौद्योगिकियों के लिए अनुसंधान और नवाचार हेतु एक आत्मनिर्भर पारितंत्र सृजित करना, (iii) क्षेत्र के लिए मौजूदा जनशक्ति का संवर्धन और क्षेत्र के लिए अत्यधिक कुशल जनशक्ति की उपलब्धता का विस्तार करना, (iv) दक्षता और उत्पादकता में सुधार के लिए पूंजीगत वस्तु क्षेत्र में उद्योग 4.0 हेतु स्मार्ट विनिर्माण को बढ़ावा देना और प्रासंगिक, मजबूत और किफायती प्रौद्योगिकियों को अपनाने की सुविधा प्रदान करना और (v) पूंजीगत वस्तुओं के लिए प्रौद्योगिकियों के प्रगतिशील स्वदेशीकरण को बढ़ावा देना शामिल है। इस स्कीम का वित्तीय परिव्यय 1207 करोड़ रुपये है जिसमें 975 करोड़ रुपये की बजटीय सहायता और 232 करोड़ रुपये का उद्योग अंशदान शामिल है।

(ख): स्कीम के पहले चरण का तृतीय पक्ष मूल्यांकन श्री एस. चौधरी, निदेशक, आईआईटी-जोधपुर की अध्यक्षता वाली विशेषज्ञ समिति द्वारा किया गया था। समिति ने अन्य बातों के साथ-साथ यह सिफारिश की कि वर्तमान स्कीम से पूंजीगत वस्तु क्षेत्र की प्रौद्योगिकीय और अवसंरचनात्मक आवश्यकताओं को सीमित तरीके से पूरा करने का मार्ग प्रशस्त हुआ है। हालांकि, देश भर में पूरे पूंजीगत वस्तु उद्योग की जरूरतों को पूरा करने के लिए, वर्तमान स्कीम के स्तरोन्नयन से भारत सरकार की मेक इन इंडिया पहल पर वांछित प्रभाव पैदा होगा। तदनुसार, 25 जनवरी, 2022 को भारी उद्योग मंत्रालय ने "भारतीय पूंजीगत वस्तु क्षेत्र में प्रतिस्पर्धात्मकता में वृद्धि स्कीम, चरण-II" को अधिसूचित किया है

(ग) से (ङ): वर्तमान स्कीम के अंतर्गत ऐसा कोई प्रावधान नहीं है।

(च): प्रश्न नहीं उठता।

ASSESSMENT OF IMPACT OF CROP DIVERSIFICATION**3507. SHRI P P CHAUDHARY:**

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) whether any assessment has been conducted regarding the impact of agricultural interventions, particularly crop diversification with salt-tolerant varieties and well desilting, if so, the findings thereof particularly for Pali district, Rajasthan;
- (b) the number of farmers benefited from these interventions during the last three years along with the improvements observed in crop yield and soil quality thereof in Pali district;
- (c) whether any specific financial assistance has been provided to farmers for sustainable agriculture practices, if so, the details thereof and utilization achieved in Pali district; and
- (d) whether these successful interventions from Pali district, which are being replicated in other districts with similar agro-climatic conditions and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI BHAGIRATH CHOUDHARY):

(a) and (b): Yes, assessment was carried out regarding the impact of agricultural interventions, particularly crop diversification with salt-tolerant varieties in Pali districts. On farm testing (OFT) were conducted using salt tolerant varieties of

wheat (KRL-210) and mustard (CS-54) at different locations of Pali districts. The average yield of wheat and mustard was 36.8 and 17.3 q/ha, respectively. A total of 319 demonstrations were conducted on salt-tolerant crops including wheat, barley and mustard during 2021-23, resulting in yield improvements of 25.3, 20.3 and 32.3 percent, respectively. Crop diversification through salt tolerant varieties like green gram (Virat), cluster bean (RGC-1033), moth bean (CZM-2) and sorghum (CSV-27) showed on average 10-15 percent improvement in the crop yields as compared to farmer's local varieties. Additionally, the improvement in soil health was also observed in the demonstration plots. Further, the local existing practices for well desilting followed by farmers were encouraging.

During the last three years, a total of 582 farmers got benefited through technology demonstrations and 849 farmers got benefited from the capacity building programs like training, exposure visits, and field days etc.

(c) and (d): Yes, National Mission for sustainable Agriculture – Rainfed Area Development (NMSA-RAD) Scheme is operated in Pali District. The progress of financial assistance and budget utilization during three years is as under: –

2021-22: Rs. 3.45 lakh

2022-23: Rs. 7.02 lakh

2023-24: Rs. 16.53 lakh

The districts of similar agro-climatic conditions have also benefited under NMSA-RAD.

PERFORMANCE OF STEEL AUTHORITY OF INDIA**3508. DR. T. SUMATHY ALIAS THAMIZHACHI THANGAPANDIAN:**

Will the Minister of **STEEL** be pleased to state:

- (a) whether environmental performance of Steel Authority of India (SAIL) is audited along lines with UNDP or NDC goals;
- (b) if so, the details thereof, if not, the reasons therefor;
- (c) whether any plans for technological upgradation is being worked upon for safer, sustainable use of furnaces; and
- (d) if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND
MINISTER OF STATE IN THE MINISTRY OF STEEL
(SHRI BHUPATHIRAJU SRINIVASA VARMA):**

(a) and (b): Ministry of Environment, Forests and Climate Change (MoEFandCC) is the principal regulatory authority. Steel Authority of India Limited(SAIL) plants/units undertake activities under valid statutory permissions like Environmental Clearance (EC), Consent to Establish (CTE), Consent to Operate (CTO), Authorisations for the management of wastes (Hazardous waste, Bio-medical waste), etc. and compliance of the stipulated conditions in the statutory certificates/permits are being ensured. Environmental compliance of SAIL is being monitored on a regular basis by the regulatory bodies like State Pollution Control Board (SPCB), Central Pollution Control Board (CPCB) and Ministry of Environment, Forest and Climate Change (MoEFCC).

(c) and (d): Technological upgradation is an ongoing process. SAIL selects Best Available Technologies (BAT) while designing the Modernization and Expansion of its Plants including furnaces. SAIL also collaborates with eminent technology providers and academic institutions for technological interventions towards safer and sustainable use of furnaces, in addition to other facilities.

CO-OPERATIVE AND RURAL ECONOMY

3509. SHRI K. SUDHAKARAN:

Will the Minister of **COOPERATION** be pleased to state:

- (a) whether the Government recognises the potential of the co-operative sector in strengthening the rural economy.
- (b) if so, the measures taken by the Government to support and promote cooperatives in rural economy;
- (c) the total amount of funds allocated to co-operative societies in rural areas over the last five years across various sectors, State-wise; and
- (d) the manner in which the Government plans to generate employment in rural areas through co-operatives in the country?

THE MINISTER OF HOME AFFAIRS; AND MINISTER OF COOPERATION (SHRI AMIT SHAH):

(a) and (b). Yes Sir. Ministry of Cooperation, since its inception on 6th July, 2021 has undertaken various initiatives and reforms to empower cooperative societies and leverage their potential in promoting all-round development of the cooperatives across the country. Ministry of Cooperation with active participation of various States/ UTs has taken various initiatives to revitalize and strengthen the cooperative sector across the country, the details of which are given in the enclosed **Statement-I.**

(c) and (d). To strengthen the cooperatives, Ministry of Cooperation including NCDC has taken the following measures-

I. Strengthening of PACS through Computerization- To strengthen PACS, project for Computerization of functional PACS with a total financial outlay of ₹2,516 Crore has been approved by the Government of India, which entails bringing all functional PACS in the Country onto a common ERP based national software, linking them with NABARD through StCBs and DCCBs. A total of 67,930 PACS from 30 States/ UTs have been sanctioned under the project. A total of 40,727 PACS have been onboarded on ERP Software and hardware has been procured by 29 States/UTs. The state-wise details of PACS approved and released amount under this project are given in the enclosed **Statement-II (A).**

II. Computerization of Agriculture and Rural Development Banks (ARDBs): To strengthen the long-term cooperative credit structure, the project of computerization of 1,851 units of Agriculture and Rural Development Banks (ARDBs) spread across 13 States/ Union Territories has been approved by the Government. NABARD is the implementing agency for the project. So far, proposals from 10 States/UTs have been received and sanctioned. Further, GOI share amounting to Rs 4.26 crore has been released to 8 States/UTs in FY 2023-24 and FY 2024-25 for procurement of hardware, digitization and setting up of support system. The State-wise details of ARDBs approved and released amount under the project Computerization of Agriculture and Rural Development Banks (ARDBs) are given in the enclosed **Statement-II (B)**.

III. Rs.10,000 crore loan scheme launched for strengthening of Sugar Cooperative Mills: Government has launched a scheme through NCDC for setting up ethanol plants or cogeneration plants or for working capital or for all three purposes. So far, the Ministry has released Rs. 750 crore to NCDC (Rs. 500 crore in FY 2022-23 and Rs. 250 crore in FY 2024-25) under the scheme and as on 7.11.2024, NCDC has so far sanctioned Rs.8040.38 crore to 58 CSMs.

IV. National Cooperative Development Corporation (NCDC), a statutory organization under the Ministry of Cooperation, Government of India, implements Corporation Sponsored and Central Sector Schemes for the development of

Cooperatives in the rural areas of the country. The schemes implemented and activities covered by NCDC are given in the enclosed **Statement- II (C)**.

NCDC has cumulatively provided Rs.378544.60 crore for the development of the cooperatives. Activity-wise and State-wise disbursement during the last 5 are given in the enclosed **Statement-III and IV**. The government's approach to generating employment in rural areas through cooperatives focuses on building sustainable, inclusive, and growth-oriented cooperatives in sectors such as agriculture, dairy, handicrafts, etc. Through skill development and infrastructure support, the cooperative model is leveraged to create a wide range of employment opportunities in rural India.

STATEMENT-I

Progress on major initiatives taken by Ministry of Cooperation

Ministry of Cooperation, since its inception on 6th July, 2021, has undertaken several initiatives to realize the vision of "Sahakar-se-Samridhi" and to strengthen and deepen the cooperative movement from Primary to Apex level Cooperatives in the country. List of initiatives taken and progress made so far are as follows:

A. Making Primary Cooperatives economically vibrant and transparent

1. **Model Bye-Laws for PACS making them multipurpose, multidimensional and transparent entities:** Government, in consultation with all the stakeholders,

including States/ UTs, National Level Federations, State Cooperative Banks (StCBs), District Central Cooperative Banks (DCCBs), etc., has prepared and circulated Model Byelaws for PACS to all the States/ UTs, which enable PACS to undertake more than 25 business activities, improve governance, transparency and accountability in their operations. Provisions have also been made to make the membership of PACS more inclusive and broad-based, giving adequate representation to women and Scheduled Castes/Schedules Tribes. So far, 32 States/ UTs have adopted Model Byelaws or their existing byelaws are in line with Model Byelaws.

2. **Strengthening of PACS through Computerization:** In order to strengthen PACS, project for Computerization of functional PACS with a total financial outlay of ₹2,516 Crore has been approved by the Government of India, which entails bringing all functional PACS in the Country onto a common ERP based national software, linking them with NABARD through StCBs and DCCBs. A total of 67,930 PACS from 30 States/ UTs have been sanctioned under the project. A total of 40,727 PACS have been onboarded on ERP Software and hardware has been procured by 29 States/UTs.
3. **Establishing New Multipurpose PACS/ Dairy/ Fishery Cooperatives in uncovered Panchayats:** The Government of India has approved the plan to establish new multipurpose PACS/dairy/fisheries cooperatives, aiming to cover all

panchayats and villages in the country over the next five years. This initiative is supported by NABARD, NDDB, NFDB and State/UT Governments. For effective implementation of the initiative, 'Margadarshika' has been launched on 19.9.2024, indicating the targets and timelines for stakeholders. As per National Cooperative Database, a total of 8,823 new PACS, Dairy and Fishery Cooperative Societies have been registered across the country since the approval of the plan on 15.2.2023.

4. World's Largest Decentralized Grain Storage Plan in Cooperative sector:

Government has approved a plan to create warehouses, custom hiring centers, primary processing units and other agri infrastructure for grain storage at PACS level, through convergence of various GOI schemes, including AIF, AMI, SMAM, PMFME, etc. This will reduce wastage of food grains and transportation costs, enable farmers to realize better prices for their produce and meet various agricultural needs at the PACS level itself. Under the pilot project, construction of godowns in 11 PACS of 11 States has been completed.

5. PACS as Common Service Centers (CSCs) for better access to e-services: An

MoU has been signed between Ministry of Cooperation, MeitY, NABARD and CSC e-Governance Services India Limited for providing more than 300 e-services such as banking, insurance, Aadhar enrolment/ updation, health services, PAN card and

IRCTC/ Bus/ Air ticket, etc. through PACS. So far, 40,214 PACS have started providing CSC services to rural citizens.

6. Formation of new Farmer Producer Organizations (FPOs) by PACS:

Government has allowed 1,100 additional FPOs to be formed by PACS with the support of NCDC, in those blocks where FPOs have not yet been formed or the blocks are not covered by any other implementing agency. Apart from this, 1,207 FPOs have been formed in the cooperative sector by NCDC. This will be helpful in providing farmers with necessary market linkages and get fair and remunerative prices for their produce.

7. PACS given priority for Retail Petrol/ Diesel outlets:

Government has allowed PACS to be included in the Combined Category 2 (CC2) for allotment of retail petrol/ diesel outlets. As per information received from Oil Marketing Companies (OMCs), 286 PACS from 25 States/UTs have applied online for retail petrol/ diesel outlets.

8. PACS given permission to convert bulk consumer petrol pumps into retail outlets:

The existing bulk consumer licensee PACS have been given a one-time option by Oil Marketing Companies to convert into retail outlets. As per information shared by OMCs, 109 wholesale consumer pump licensee PACS from 4 States have given consent for conversion into Retail Outlets, out of which 45 PACS have received Letter of Intent (LOI) from the OMCs.

9. PACS eligible for LPG Distributorship for diversifying its activities:

Government has now allowed PACS to apply for LPG Distributorships. This will give PACS an option to increase their economic activities and diversify their income stream.

10. PACS as PM Bharatiya Jan Aushadhi Kendra for improving access to generic

medicines at rural level: PACS have been allowed to operate Pradhan Mantri Bhartiya Janaushadhi Kendras (PMBJKs), which will provide additional income source to them and ease the access to quality generic medicines for rural citizens. So far, 4,470 PACS/ cooperative societies have applied online for PMBJKs, out of which 2,705 PACS have been given initial approval by Pharmaceutical and Medical Devices Bureau of India (PMBI) and 755 PACS have received drug license from State Drug Controllers which are ready to function as PM Bhartiya Jan Aushadhi Kendras.

11. PACS as Pradhan Mantri Kisan Samridhhi Kendras (PMKSK): PACS have

been enabled to operate PMKSK for ensuring easy accessibility of fertilizer and related services to farmers in the country. As per the information shared by Department of Fertilizers (GOI) and States/ UTs, a total of 36,180 PACS are functioning as PMKSK.

12. PACS to carry out OandM of rural piped water supply schemes (PWS): PACS

have been made eligible to carry out the Operations and Maintenance (OandM) of

PWS in rural areas. As per information received from States/ UTs, 1,227 PACS have been identified/ selected by 13 States/ UTs to provide OandM services at Panchayat/ Village level.

13. Convergence of PM-KUSUM at PACS level: Farmers associated with PACS can adopt solar agricultural water pumps and install photovoltaic modules in their farms.

14. Micro-ATMs to Bank Mitra Cooperative Societies for providing doorstep financial services: Dairy and Fisheries cooperative societies can be made Bank Mitras of DCCBs and StCBs. To ensure their ease of doing business, transparency and financial inclusion, Micro-ATMs are also being given to these Bank Mitra Co-operative Societies with support from NABARD to provide 'Door-step Financial Services'. To facilitate effective implementation of the initiative, an SOP has been launched on 19th September 2024. So far, 7,446 Micro-ATMs have been distributed to Bank Mitra cooperative societies in Gujarat.

15. Rupay Kisan Credit Card to Members of Milk Cooperatives: In order to expand the reach of DCCBs/ StCBs and to provide necessary liquidity to the members of Dairy Cooperative societies, Rupay Kisan Credit Cards (KCCs) are being distributed to the members of cooperatives for providing credit at comparatively lower interest rates and to enable them to carry out other financial transactions. To facilitate effective implementation of the initiative, an SOP has been launched on

19th September 2024. So far, 7,25,795 Rupay KCC have been distributed in the State of Gujarat.

16. Formation of Fish Farmer Producer Organization (FFPO): In order to provide market linkage and processing facilities to fishermen, NCDC has registered 70 FFPOs in the initial phase. In addition, Department of Fisheries, Government of India has allocated the work of converting 1000 existing fisheries cooperative societies into FFPOs to NCDC, with an approved outlay of Rs. 225.50 crore.

17. White Revolution 2.0: Ministry of Cooperation, Government of India, has launched a new initiative of 'White Revolution 2.0' with the aim of enhancing employment, promoting women's empowerment and improving milk production through cooperative societies. The key objectives of this initiative are 50% increase in procurement of milk by dairy cooperatives, providing market access to dairy farmers in areas that have not yet been covered by the organized dairy sector and promoting the share of dairy cooperative societies in the organized dairy sector. Ministry of Cooperation, in collaboration with the National Dairy Development Board (NDDB), has prepared and launched an SOP on 19th September, 2024 to guide the effective implementation of this initiative.

18. Atmanirbharta Abhiyan: Ministry of Cooperation has launched the initiative to incentivize production of pulses (tur, masur and urad) to reduce dependency on imports, and production of maize to be used for production of ethanol for meeting

the goal of Ethanol Blending Programme (EBP). National Cooperative Consumer Federation (NCCF) and National Agricultural Cooperative Marketing Federation of India (NAFED) are the central nodal agencies under this initiative, and have developed Esamyukti (NCCF) and Esamridhi (NAFED) portals respectively, for registration of farmers through cooperatives. For pre-registered farmers of tur, urad and masur pulses, the Government has guaranteed to procure 100% of the produce at Minimum Support Price (MSP). However, if market prices exceed the MSP, farmers are free to sell their produce in the open market for higher profits. Similarly, both the agencies guarantee 100% procurement of maize from pre-registered farmers throughout all three seasons - Kharif, Zaid, and Rabi, thus ensuring a steady supply of maize to ethanol distilleries and at the same time also encouraging farmers to cultivate maize. As of today, 15,38,704 farmers have already registered on the Esamyukti.in portal of NCCF and 17,64,130 on the Esamridhi portal of NAFED.

B. Strengthening the Urban and Rural Cooperative Banks

19. Urban Cooperative Banks (UCBs) have been allowed to open new branches to expand their business: UCBs can now open new branches up to 10% (maximum 5 branches) of the existing number of branches in the previous financial year without prior approval of RBI.

- 20.UCBs have been allowed by RBI to offer doorstep services to their customers:** Door step banking facility can now be provided by UCBs. Account holders of these banks can now avail various banking facilities at home such as cash withdrawal, cash deposit, KYC, demand draft and life certificate for pensioners, etc.
- 21.Cooperative banks have been allowed to make one-time settlement of outstanding loans, like Commercial Banks:** Co-operative banks, through board-approved policies, can now provide the process for settlement with borrowers, along with technical write-off.
- 22.Time limit increased to achieve Priority Sector Lending (PSL) targets given to UCBs:** RBI has extended the timeline for UCBs to achieve Priority Sector Lending (PSL) targets by two years i.e., up to March 31, 2026.
- 23.A Nodal Officer designated in RBI for regular interaction with UCBs:** In order to meet the long pending demand of the cooperative sector for closer coordination and focused interaction, RBI has notified a nodal officer.
- 24.Individual housing loan limit more than doubled by RBI for Rural and Urban Cooperative Banks:**
- a. Housing loan limit of Urban Cooperative Banks has now been doubled from Rs. 30 lakh to Rs.60 lakhs.

- b. Housing loan limit of Rural Cooperative Banks has been increased to two and a half times to Rs.75 lakhs.

25.Rural Cooperative Banks will now be able to lend to commercial real estate/ residential housing sector, thereby diversifying their business: This will not only help Rural Cooperative Banks to diversify their business, but will benefit Housing cooperative societies also.

26.License fee reduced for Cooperative Banks: License fee for onboarding Cooperative Banks to 'Aadhaar Enabled Payment System' (AePS) has been reduced by linking it to the number of transactions. Cooperative financial institutions will also be able to get the facility free of cost for the first three months of the pre-production phase. With this, farmers will now be able to get the facility of banking at their home with through biometrics.

27.Non-scheduled UCBs, StCBs and DCCBs notified as Member Lending Institutions (MLIs) in CGTMSE Scheme to increase the share of cooperatives in lending: Cooperative banks will now be able to take advantage of risk coverage up to 85 percent on the loans given. Also, cooperative sector enterprises will also be able to get collateral free loans from cooperative banks now.

28.Notification of Scheduling norms for including Urban Cooperative Banks: UCBs that meet the 'Financially Sound and Well Managed' (FSWM) criteria and

have maintained the minimum deposits required for classification as Tier 3 for the last two years are now eligible to be included in Schedule II of the Reserve Bank of India Act, 1934 and get 'Scheduled' status.

29.Monetary ceiling doubled by RBI for Gold Loan: RBI has doubled monetary ceiling from Rs. 2 lakh to Rs.4 lakh, for those UCBs that meet the PSL targets.

30.Umbrella Organization for Urban Cooperative Banks: RBI has accorded approval to the National Federation of Urban Co-operative Banks and Credit Societies Ltd. (NAFCUB) for the formation of an Umbrella Organization (UO) for the UCB sector, which will provide necessary IT infrastructure and operational support to around 1,500 UCBs.

C. Relief to Cooperative Societies in the Income Tax Act

31.Surcharge reduced from 12% to 7% for co-operative societies having income between Rs. 1 to 10 Cr.: This will reduce the burden of Income Tax on Cooperative Societies and more capital will be available with them to work for the benefit of their members.

32.MAT reduced for cooperatives from 18.5% to 15%: With this provision, now there is parity between Cooperative Societies and Companies in this regard.

- 33. Relief in cash transactions under section 269ST of the Income Tax Act:** In order to remove difficulties in cash transactions by cooperatives under Section 269ST of IT Act, Government has issued a clarification that cash transaction of less than Rs. 2 lakhs done by a cooperative society with its distributor in a day will be considered separately, and will not be charged with income tax penalty.
- 34. Tax cut for new manufacturing Cooperative societies:** Government has decided that a flat lower tax rate of 15% will be charged, compared to an earlier rate of up to 30% plus surcharge, for new cooperatives commencing manufacturing activities by March 31, 2024. This will encourage the formation of new cooperative societies in the manufacturing sector.
- 35. Increase in limit of Cash Deposits and Cash Loans by PACS and PCARDBs:** Government has enhanced the limit for Cash Deposits and Cash Loans by PACS and Primary Cooperative Agriculture and Rural Development Banks (PCARDBs) from Rs.20,000 to Rs.2 lakh per member. This provision will facilitate their activities, increase their business and benefit members of their societies.
- 36. Increase in the limit of Tax Deducted at Source (TDS) in Cash Withdrawal:** Government has increased the cash withdrawal limit of cooperative societies without deduction of tax at source from Rs.1 crore to Rs.3 crore per year. This provision will save Tax Deducted at Source (TDS) for cooperative societies, which will enhance their liquidity.

D. Revival of Cooperative Sugar Mills

37. Relief from Income Tax to Sugar Cooperative Mills: Government has issued a clarification that cooperative sugar mills would not be subjected to additional income tax for paying higher sugarcane prices to farmers up to Fair and Remunerative or State Advised Price, from April, 2016 onwards.

38. Resolution of decades old pending issues related to Income Tax of Sugar Cooperative Mills: Government has made a provision in its Union Budget 2023-24, wherein Sugar cooperatives have been allowed to claim as expenditure their payments to sugarcane farmers for the period prior to assessment year 2016–17, giving them a relief of more than Rs.46,000 crore.

39. Rs.10,000 crore loan scheme launched for strengthening of Sugar Cooperative Mills: Government has launched a scheme through NCDC for setting up ethanol plants or cogeneration plants or for working capital or for all three purposes. So far, the Ministry has released Rs. 750 crore to NCDC (Rs. 500 crore in FY 2022-23 and Rs. 250 crore in FY 2024-25) under the scheme and as on 7.11.2024, NCDC has so far sanctioned Rs.8040.38 crore to 58 CSMs.

40. Preference to Cooperative Sugar Mills in purchase of ethanol: Cooperative Sugar Mills have now been put at par with private companies for ethanol

procurement by Government of India under the Ethanol Blending Programme (EBP).

41.Reduction in GST on molasses from 28% to 5%: Government has decided to reduce the GST on molasses from 28% to 5% which will enable cooperative sugar mills to earn more profits for their members by selling molasses to distilleries with higher margins.

E. Three new National Level Multi-State Societies

42.New National Multi-State Cooperative Seed Society for certified seeds:

Government has established a new apex multi-state cooperative seed society under the MSCS Act, 2002, namely Bharatiya Beej Sahakari Samiti Limited (BBSSL) as an umbrella organization for quality seed cultivation, production and distribution under a single brand. BBSSL so far has planted breeder seeds of Wheat, Mustard, and Pulses (Gram, Pea) on 366 Hectare land during Rabi season. Similarly, during Kharif season breeder seeds of Paddy, Moong, Soyabean, Groundnut, Jowar and Guar have been planted on 148.26 Hectare land. So far, 14,816 PACS/ Cooperative Societies have become members of BBSSL.

43.New National Multi-State Cooperative Organic Society for organic farming:

Government has established a new apex multi-state cooperative organic society under the MSCS Act, 2002, namely National Cooperative Organics Limited (NCOL)

as an umbrella organization to produce, distribute and market certified and authentic organic products. So far, 3,772 PACS/ cooperative societies have become members of NCOL. NCOL has launched 13 products i.e., Whole Wheat Flour, Moong Dhuli, Moong Whole, Moog Chilka Dal, Moog Split, Arhar/Toor Dal, Urad Whole, Urad Dal, Masoor Whole, Masoor Malka, Brown Chana, Rajma Chitra, Chana Dal under 'Bharat Organics Brand'.

44. New National Multi-State Cooperative Export Society for promoting exports:

Government has established a new apex multi-state cooperative export society under the MSCS Act, 2002, namely National Cooperative Export Limited (NCEL) as an umbrella organization to give thrust to exports from cooperative sector. So far, 5,438 PACS/ cooperative societies have become members of NCEL. Till date, NCEL has achieved a total export quantity of commodities (rice, sugar, onion, wheat, maize and Jeera) of 11,62,728 Metric tonnes with an exported value of Rs. 4,581.7 crore.

F. Capacity Building in Cooperatives

45. Promotion of training and awareness through National Council for

Cooperative Training (NCCT): By increasing its reach, NCCT has conducted 1,937 training programs and provided training to 1,09,021 participants till October 2024.

G. Use of Information Technology for 'Ease of Doing Business'

46. Computerization of the Central Registrar's Office: Central Registrar's office has been computerized to create a digital ecosystem for Multi-State Cooperative Societies, which will assist in processing applications and service requests in a time bound manner.

47. Scheme for computerization of office of RCSs in States/Union Territories: To increase 'Ease of doing business' for Cooperative Societies and create a digital ecosystem for transparent paperless regulation in all the States/ Union Territories, a Centrally Sponsored Project for computerization of RCS Offices has been approved by the Government. Grants are provided for purchase of hardware, development of software, etc. to the States/ UTs. So far, proposals received from 35 States/ UTs have been sanctioned by GOI.

48. Computerization of Agriculture and Rural Development Banks (ARDBs): To strengthen the long-term cooperative credit structure, the project of computerization of 1,851 units of Agriculture and Rural Development Banks (ARDBs) spread across 13 States/ Union Territories has been approved by the Government. NABARD is the implementing agency for the project. So far, proposals from 10 States/UTs have been received and sanctioned. Further, GOI share amounting to Rs 4.26 crore has been released to 8 States/UTs in FY 2023-24 and FY 2024-25 for procurement of hardware, digitization and setting up of support system.

H. Other Initiatives

49. **New National Cooperative Database for authentic and updated data**

repository: A database of cooperatives in the country has been prepared with the support of State Governments to facilitate stakeholders in policy making and implementation of programmes/ schemes related to cooperatives across the country. So far, data of more than 8 lakh cooperatives has been captured in the database.

50. **Multi-State Co-operative Societies (Amendment) Act, 2023:**

Amendment has been brought in the MSCS Act, 2002 to strengthen governance, enhance transparency, increase accountability, reform electoral process and incorporate provisions of 97th Constitutional Amendment in the Multi State Cooperative Societies.

51. **Cooperative Ombudsman:**

Following the amendment in the Multi–State Cooperative Societies (MSCS) Act, 2002, Cooperative Ombudsman has been appointed under Section 85A of the said Act vide gazette notification dated 05.03.2024. The Ombudsman office is fully functional and deals with complaints or appeals, from members of the MSCS regarding their deposits, equitable benefits of the Multi–State Co-operative Society’s functioning or any other issue affecting the individual rights of the concerned member.

52.Cooperative Election Authority (CEA): Following the amendment in the Multi-State Cooperative Societies (MSCS) Act, 2002, the Cooperative Election Authority has been set up to strengthen governance and accountability, with a mandate to conduct free and fair election in all MSCSs. Elections in more than 60 MSCS have been conducted successfully.

53.Inclusion of Cooperatives as ‘buyers’ on GeM portal: Government has permitted cooperatives to register as ‘buyer’ on GeM, enabling them to procure goods and services from over 67 lakhs vendors to facilitate economical purchases and greater transparency. So far, 574 cooperative societies have been onboarded on GeM as buyers. To date, 2,406 transactions have been done with transaction amount of Rs. 273.62 crores.

54.Expansion of National Cooperative Development Corporation (NCDC) to increase its range and depth: NCDC has launched new schemes in various sectors such as ‘SwayamshaktiSahkar’ for SHGs; ‘Deerghavadhi Krishak Sahkar’ for long term agricultural credit and ‘Dairy Sahkar’ for dairy. During the current FY 2024-25, so far, total financial assistance of Rs. 52,533 crores has been disbursed by NCDC.

56. **Financial assistance by NCDC for Deep Sea Trawlers:** NCDC is providing financial assistance for projects related to deep sea trawlers in coordination with the Department of Fisheries, Government of India. NCDC has already sanctioned financial assistance of Rs. 25.95 crore for purchase of total 44 deep sea trawlers for the Fisheries Cooperative Societies of Maharashtra and Gujarat State.

57. **Refund to Investors of Sahara Group of Societies:** A portal has been launched for making payments to the genuine depositors of the cooperative societies of Sahara Group in a transparent manner. Disbursements have already started after proper identification and submission of proof of their deposits and claims. So far, Rs.1248.71 crores have been disbursed to 8.23 lakhs applicants.

STATEMENT- II (A)

State-wise details of PACS approved and released amount under the project Strengthening of PACS through Computerization-

Serial No.	State	No. of packs approved	Government of India's share released (Rs. in crore)
1	Andhra Pradesh	2,037	18.67
2	Arunachal Pradesh	14	0.27
3	Assam	583	12.16
4	Bihar	4,495	32.95
5	Chhattisgarh	2,028	25.07
6	Goa	58	0.45
7	Haryana	710	7.29
8	Himachal Pradesh	1,789	16.88
9	Jharkhand	1,500	18.54
10	Karnataka	5,491	55.64
11	Madhya Pradesh	4,536	58.65
12	Maharashtra	12,000	121.60
13	Manipur	232	2.55

Serial No.	State	No. of packs approved	Government of India's share released (Rs. in crore)
14	Meghalaya	112	1.23
15	mizoram	25	0.71
16	Nagaland	231	2.82
17	Punjab	3,482	25.52
18	Rajasthan	6,781	67.08
19	Sikkim	107	2.08
20	Tamil Nadu	4,532	45.68
21	Tripura	268	5.59
22	Uttar Pradesh	5,686	53.58
23	West Bengal	4,167	30.54
24	Uttarakhand	670	3.69
25	Gujarat	5,754	80.49
26	Jammu and Kashmir	537	8.62
27	Puducherry	45	0.61
28	Andaman and Nicobar	46	0.69
29	Ladakh	10	0.12
30	Dadra and Nagar Haveli and Daman and Diu	4	0.12
31	Chandigarh	,	,
32	Odisha	,	,
33	Telangana	,	,
34	Kerala	,	,
Total		67,930	699.89

STATEMENT-II (B)

**State-wise details of ARDBs approved and released amount under the project
Computerization of Agriculture and Rural Development Banks (ARDBs)-**

S.no.	State	Total No. of UNITS (ARDBs) Sanctioned	Total Gol Share released (FY 2023-24 and 2024-25)
1.	Puducherry	2	389630
2.	Punjab	113	4675558
3.	Jammu and Kashmir	51	2635731
4.	Tripura	6	386765
5.	Uttar Pradesh	342	12720267
6.	Karnataka	207	8027519
7.	Tamil Nadu	216	8192106
8.	Haryana	90	0
9.	Himachal Pradesh	88	5610032
10.	Gujarat	195	0
11.	Rajasthan		0
12.	West Bengal		0
13.	Kerala		0
	Total	1310	42637608

STATEMENT-II (C)

PART A: CORPORATION SPONSORED SCHEME

ACTIVITIES ASSISTED:

NCDC provides financial assistance in the form of loans (both Term Loans and Investment Loans) and subsidy to the cooperative societies for their development. The loan component is provided from out of NCDC's own funds while the eligible subsidy is provided after dovetailing from other Central Sector Schemes. The list of activities assisted by NCDC is as under:-

- a. **Marketing;**
- b. **Processing;**
- c. **Storage;**
- d. **Cold Chain;**
- e. **Industrial;**
- f. **Distribution of essential consumer articles through cooperatives;**
- g. **Credit and Service Cooperatives/ Notified Services;**
- h. **Cooperative Banking Unit;**
- i. **Agricultural Services;**
- j. **District Plan Schemes;**
- k. **Weaker Section Cooperatives;**
- l. **Assistance for Computerization of Cooperatives;**
- m. **Promotional and Developmental programmes.**

FOCUSSED PRODUCTS OF NCDC

a. **YUVA SAHAKAR - Cooperative Enterprise Support and Innovation**

Scheme: The scheme aims at encouraging newly formed cooperative societies with new and/ or innovative ideas.

b. **AYUSHMAN SAHAKAR:** The scheme has a comprehensive approach to cover hospitals, healthcare, medical education, nursing education, paramedical education, health insurance and holistic health systems such as AYUSH.

c. **NANDINI SAHAKAR:** The scheme aims to improve the socio-economic status of women and supports the entrepreneurial dynamism of women through women's cooperatives. It will converge critical inputs of women's enterprise, business plan formulation, capacity development, credit and subsidy, and/ or interest subvention of other schemes.

d. **DAIRY SAHAKAR:** It is a cooperative dairy business focused framework of financial assistance for encouraging cooperatives to achieve higher outcomes in ESG (environmental, social, governance) linked activities. It includes the creation of infrastructure by cooperatives for new projects and modernization and/or expansion of existing projects.

e. **DIGITAL SAHAKAR:** Aligned with the principles of Digital India, NCDC has conceived a focused financial assistance framework for Digitally Empowered

Cooperatives for handholding and credit linkage by NCDC, dovetailed with grant, subsidy, incentives, etc. from the Government of India / State / UT / agencies with the objective of cooperatives actively partaking in Digital India.

- f. **SWAYAM SHAKTI SAHAKAR YOJNA:** - Scheme for providing NCDC's financial assistance to Agricultural Credit Cooperatives for providing loan/advances to Women Self Help Groups (SHGs).
- g. **DEERGHAVADHI KRISHAK PUNJI SAHAKAR YOJNA:** Scheme for extending NCDC's long-term financial assistance to Agricultural Credit Cooperatives towards their onward lending of long-term loans/advances for activities/commodities/services under the purview of NCDC.

**PART B: SCHEMES OF MOC and OTHER MINISTRIES / DEPARTMENTS
BEING IMPLEMENTED BY NCDC**

- a. **Grant in aid to NCDC for strengthening of the Cooperative Sugar Mills-** Ministry of Cooperation.
- b. **Agricultural Marketing Infrastructure (AMI)** sub-scheme of Central Sector Integrated Scheme on Agriculture Marketing (CSISAM) for Storage and other than Storage Infrastructure - Ministry of Agriculture and Farmer's Welfare.
- c. **Mission for Integrated Development of Horticulture (MIDH) – Integrated Post Harvest Management** - Ministry of Agriculture and Farmer's Welfare.

- d. **Interest Subvention and Credit Guarantee through Financing Facility under Agriculture Infrastructure Fund** scheme - Ministry of Agriculture and Farmers' Welfare.
- e. Assistance for Boosting the Seed Production component under the Sub-Mission for Seed and Planting Material (SMSP) of the **National Mission on Agricultural Extension and Technology (NMAET)**.
- f. **PM MatsyaSampada Yojana (PMMSY)** – Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying.
- g. **PM Formalisation of Micro Food Processing Enterprises (PMFME)** - Ministry of Food Processing Industries.
- h. **Scheme for Formation and Promotion of 10,000 Farmer Producer Organizations (FPOs)** – Ministry of Agriculture and Farmer's Welfare.
- i. (i) **Pradhan Mantri Kisan Sampada Yojna (PMKSY) – Scheme for Food Processing and Value Addition** - Ministry of Food Processing Industries.

(ii) **Pradhan Mantri Kisan Sampada Yojna (PMKSY) - Integrated Cold Chain and Value Addition Infrastructure Scheme** - Ministry of Food Processing Industries.
- j. **National Scheduled Tribes Finance and Development Corporation (NSTFDC)** - Ministry of Tribal Affairs.
- k. **National Livestock Mission (NLM) and Rashtriya Gokul Mission (RGM)**

- Department of Animal Husbandry and Dairying, Ministry of Fisheries, Animal Husbandry and Dairying

I. **Re-aligned Animal Husbandry Infrastructure Development Fund (AHIDF)**, Ministry of Fisheries, Animal Husbandry and Dairying

STATEMENT-III**Activity Wise Disbursement Since 2019-20 to 2024-25 (as on 10.12.2024)****Rs. In Crore**

S.No.	Activity	2019-20	2020-21	2021-22	2022-23	2023-24	2024-25 (as on 10.12.2024)
1	Marketing	15235.42	19576.38	26705.60	27984.74	52916.88	56336.79
	Inputs	462.24	29.41	74.05	46.96	2.75	
2	Processing						
2(A)	Sugar Factories	1821.14	1542.44	1316.71	694.25	2176.31	2493.56
2(B)	Textile	129.32	96.40	24.94	104.25	44.35	107.41
2(C)	Other Processing Units						
	i Foodgrains	1.06	1.07		0.85	1.44	1.15
	ii Plantation Crops	7.56	2.21	2.14	-	1.31	0.38
	iii Fruit and Vegetables	1.03	0.14	0.05	-	0.12	0.16
	iv Oilseeds	3.25	1.65		0.68	0.17	0.54
	v Small scale industries				0	0.00	0.00
	Sub total 2(C)	12.89	5.07	2.19	1.53	3.04	2.23
	Total (2)	1,963.36	1,643.91	1,343.84	800.02	2223.70	2603.20

3	Storage	17.25	7.29	7.72	4.84	8.08	32.02
4	Cold Chain	7.36			-	11.06	10.20
5	Weaker Section Prog.						
	i Fishery Cooperative	163.63	119.18	168.76	298.91	41.33	22.42
	ii Dairy/Livestock	415.33	168.50	569.16	264.70	301.45	26.52
	iii Poultry	4.61			-	0.00	0.00
	iv Tribal, S/C Cooperative	3.15			-	1.69	0.56
	v Handloom Cooperative	2.39	0.90	102.46	28.57	0.23	0.52
	vi Powerloom					0.00	0.00
	vii Women Cooperative	-	-	-	-	0.00	0.00
	vii Coir	80.00		30.00	-	0.00	0.00
	viii Jute	-	-	-	8.76	0.05	0.06
	Total (5)	669.11	288.57	870.38	600.94	344.75	50.08
6	Computerisation of Coop.	36.52	30.87	25.06	45.02	0.42	0.00
7	Consumer Coop.	3.39	0.89	2.69	1.40	4.13	0.00
8	ICDP	175.14	152.61	283.06	177.87	23.26	0.07

9	C,ICandSC							
	i	Industrial Cooperative				-	0.00	0.00
	ii	Credit and Service	9,129.28	2,996.23	4,894.20	11,322.30	5000.77	6256.93
	Total (9)		9,129.28	2,996.23	4,894.20	11,322.30	5000.77	6256.93
10	Yuva Sahakar			0.27		0.10	0.84	0.04
11	PandD		4.38	4.48	6.45	6.15	6.75	0.00
12	FPO			2.32	8.04	38.25	48.33	38.08
13	FFPO					2.81	26.73	18.76
	GRAND TOTAL (1 to14)		27,703.43	24,733.24	34,221.08	41,031.40	60,618.47	65,346.17

STATEMENT-IV

State-wise Disbursement Since 2019-20 to 2024-25 (as on 10.12.2024)

Rs. In Crore

S.No.	Name of the State	2019-20	2020-21	2021-22	2022-23	2023-24	2024-25 (As on 10.12.2024)
1	A and N	10.28	-		0	1.69	0.56
2	Andhra Pradesh	405.62	603.98	2,831.59	9734.7	13,280.13	13,332.55

3	Arunachal Pradesh	7.56	1.44	0.25	0.38	-	0.07
4	Assam	14.34	5.59	3.57	17.48	0.89	1.71
5	Bihar	454.40	1,633.60	2,857.90	4053.75	815.83	5.49
6	Chandigarh			0.03	0.03	-	-
7	Chhattisgarh	5,500.35	12,000.07	12,400.87	8502.24	18,991.35	12,130.81
8	Daman and Diu				0	0.11	-
9	Goa	0.11	0.19		0	-	0.03
10	Gujarat	118.34	52.25	37.40	370.8	586.99	259.75
11	Haryana	6,608.58	6,645.11	12,827.75	6655.24	9,887.36	12,380.50
12	Himachal Pradesh	59.69	36.90	14.74	12.91	1.85	3.38
13	JandK	-	-	0.13	0.58	0.71	0.75
14	Jharkhand	8.25	0.92	1.79	4.63	2.54	27.77
15	Karnataka	151.67	170.69	164.49	112.54	261.35	430.98
16	Kerala	363.89	303.54	371.85	704.74	275.89	582.34
17	Lakshadweep						0.02
18	Madhya Pradesh	1,081.70	208.36	477.10	284.4	322.86	153.42
19	Maharashtra	1,015.07	1,145.59	688.07	751.16	2,101.42	2,482.71
20	Manipur	4.79	-	0.04	30.38	6.60	0.39

21	Meghalaya	-	57.80	0.04	0.14	0.22	0.12
22	Mizoram	-	2.16	1.06	4.23	3.24	1.16
23	Nagaland	13.37	6.07	0.17	1.2	0.67	0.50
24	Odisha	3.75	0.80	4.06	1.61	3.24	3.11
25	Punjab	135.28	22.77	0.13	0.42	1,650.44	2,000.22
26	Puducherry				0.06	-	-
27	Rajasthan	7,256.74	157.80	7.79	4.91	66.09	66.65
28	Sikkim			-	0.14	0.22	0.05
29	Tamil Nadu	21.24	21.58	50.75	30.49	4.28	17.98
30	Telangana	3,568.83	739.88	1,092.20	9304.97	12,174.11	20,982.02
31	Tripura	3.05	3.20	3.00	12.35	1.55	0.86
32	Uttar Pradesh	673.10	827.95	252.33	350.24	13.04	207.15
33	Uttarakhand	12.34	17.22	80.36	10.5	149.13	3.88
34	West Bengal	128.35	59.13	44.16	63.36	4.96	2.69
35	Delhi + Others	82.74	8.61	7.46	10.82	9.71	266.55
	Total	27,703.43	24,733.24	34,221.08	41,031.40	60,618.47	65,346.17

मुक्ति दिवस

3510. श्री उमेषभाई बाबूभाई पटेल:

क्या गृह मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार को इस बात की जानकारी है कि संघ राज्यक्षेत्र दमन और दीव के निवासी और स्थानीय प्रशासन प्रतिवर्ष 19 दिसम्बर को 'मुक्ति दिवस' के रूप में मनाते हैं और स्वतंत्रता सेनानियों, शहीदों के सम्मान और कई अन्य कार्यक्रमों सहित अनेक सांस्कृतिक कार्यक्रमों का आयोजन करते रहे हैं;

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ग) क्या सरकार उक्त समारोह के लिए कोई अनुदान दिया करती थी और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(घ) क्या वर्तमान में इसे सार्वजनिक अवकाश घोषित करने का प्रावधान है; और

(ङ) क्या सरकार का पूर्व की भांति मुक्ति दिवस मनाने का विचार है और यदि हां, तो इसे कब तक मनाए जाने की संभावना है और यदि नहीं, तो इसके क्या कारण हैं?

गृह मंत्रालय में राज्य मंत्री (श्री नित्यानन्द राय):

(क) से (ङ) संघ राज्यक्षेत्र प्रशासन दादरा और नगर हवेली तथा दमण और दीव द्वारा दी गई सूचना के अनुसार, 19 दिसंबर को हर वर्ष "लिबरेशन डे - मुक्ति दिवस" के रूप में मनाया जाता है। इस प्रयोजन के लिए कोई विशिष्ट अनुदान/निधि आवंटित नहीं की जाती हैं और वर्तमान में मुक्ति दिवस को सार्वजनिक अवकाश घोषित करने का कोई प्रस्ताव नहीं है।

TEXTILE PARKS**3511. SHRI RAJESHBHAI NARANBHAI CHUDASAMA:**

Will the Minister of **TEXTILES** be pleased to state:

- (a) the number of textile parks set up under the Scheme for Integrated Textile Park (SITP) during the last five years, State-wise;
- (b) the estimated expenditure incurred as grant for the said projects;
- (c) the total investment made by the private bodies in these projects; and
- (d) the number of new jobs, if any, created through the said projects?

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF TEXTILES
(SHRI PABITRA MARGHERITA):**

(a) to (d): With a view to increasing investments, generating employment opportunities and boosting exports in the textile sector, the Ministry is implementing Scheme for Integrated Textile Park (SITP) to provide support for setting up textile parks with world-class, state-of-the-art infrastructure in textile hubs across the country. The scheme was in implementation upto 31.03.2021; however, the Scheme has now been subsumed under the umbrella Scheme of Textile Cluster Development Scheme (TCDS)(total outlay of TCDS of Rs. 853 crore for completing ongoing projects only). Hence, no new projects under SITP has been sanctioned during last five years.

However, under SITP 50 projects were sanctioned out of which 30 have been completed and remaining 20 are under implementation. An amount of Rs. 240.63 crore has been utilized under the scheme during the last five years.

It has been expected that about Rs. 14,628 crore of investment has been attracted and about 1.22 lakh employment have been generated under the scheme.

BENEFICIARIES UNDER DDU-GKY

3512. SHRI C. N. ANNADURAI:

SHRI NAVASKANI K:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the percentage of trainees placed in gainful employment after completing their training under Deen Dayal Upadhyaya Grameen Kaushalya Yojana (DDU-GKY);
- (b) the sectors in which the majority of beneficiaries are employed;
- (c) the details of measures taken to ensure long-term employment stability for the beneficiaries;
- (d) whether DDU-GKY provides special provisions to support women, Scheduled Castes, Scheduled Tribes and differently-abled individuals;
- (e) if so, the number of beneficiaries from these categories trained and employed under the scheme during the last three years and the measures taken to enhance inclusivity in the programme;

(f) whether DDU-GKY has contributed significantly to reduce rural unemployment;

(g) the findings of any studies conducted by the Government to assess the impact of scheme on rural livelihoods; and

(h) the details of steps proposed to address gaps in the scheme's implementation?

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT

(SHRI KAMLESH PASWAN):

(a): Under Deen Dayal Upadhyaya Grameen Kaushalya Yojana (DDU-GKY), 65% of the candidates have been placed in gainful employment after completing their training. From FY 2014-15 a total of 16,90,046 candidates have been trained and 10,97,265 candidates have been placed till November, 2024.

(b): Under DDU-GKY, placement in the domain where training is imparted is not mandatory. However, the top 15 sectors under which trainings were imparted is given as under along with placements:

S. No.	Sector	Trained	Placed
1	TEXTILES	370844	180581
2	IT-ITES	241218	141542
3	APPAREL MADEUPS AND HOME FURNISHINGS	207024	132805
4	RETAIL	225241	124957
5	TOURISM and HOSPITALITY	145122	83265
6	HEALTHCARE	114303	62966
7	ELECTRONICS	91984	51599

8	LOGISTICS	72698	45698
9	CONSTRUCTION	64248	34202
10	TELECOM	54514	30804
11	BFSI	44425	21398
12	AUTOMOTIVE	37068	19909
13	MANAGEMENT, ENTREPRENEURSHIP AND PROFESSIONAL SKILLS	35690	18802
14	CAPITAL GOODS	18351	9956
15	BEAUTY and WELLNESS	11397	6553

(c): DDU-GKY guidelines provide various financial benefit to the candidates viz. Training Cost and Assessment Cost, Post Placement Support, Retention Support, Career Progression Support. Other than this, Alumni Support and Migration Support Centres also facilitate for long term employment stability. The various support provisions being provided to candidates under DDU-GKY are given in the enclosed **Statement**.

(d) and (e): Yes, DDU-GKY guidelines provide for earmarking 50% of the funds for SCs and STs. And under DDU-GKY, a coverage of 15% minorities, 5% of PwDs and 33% of women is mandatory. The number of beneficiaries from Women, SC, ST, PwD trained and placed during last three years and current year under DDUGKY

FY	Women		SC		ST		PwD	
	Trained	Placed	Trained	Placed	Trained	Placed	Trained	Placed
2021-22	58443	26040	35917	16092	20049	9414	352	142

2022-23	133124	91726	78112	52161	42811	30524	1260	507
2023-24	121927	93361	72131	56085	31940	25090	1102	641
2024-25 till Nov'24	39256	29209	20984	16671	12276	8539	442	246
Total	352750	240336	207144	141009	107076	73567	3156	1536

(f): Yes, 10,97,265 candidates have been placed under DDU-GKY since FY 2014-15 till November, 2024.

(g): Impact Study is commissioned and the same is undergoing.

(h): Based on the implementation experiences and suggestions from stakeholders, scheme guidelines for Deen Dayal Upadhyay Grameen Kaushalya Yojana 2.0 is made. Following measure have incorporated under DDU-GKY 2.0:

- Increase in placement period from a minimum of 3 months to 6 months.
- Funding projects based on training batches.
- Upskilling and reskilling of trained candidates who have been employed for 12 months after training.
- 5% amount separately for Innovative Projects
- Provision of skill loan – empanelment of agencies providing high level training.
- Making provision for self-help groups and their federation trainees to work as a project implementation unit for training and placement.

STATEMENT

Details of the support provisions being provided to candidates under DDU-GKY:

Sl. No.	Item	3 months (576 hr)	6 months (1152 hr)	9 month (1728 hr)	12 month (2304 hr)
Common Costs for Residential / Non Residential courses					
1	Total Training Cost per candidate				
A	Category I @ Rs. 49.00 per hour	28,224.00	56,448.00	84,672.00	112,896.00
B	Category II @ Rs. 42.00 per hour	24,192.00	48,384.00	72,576.00	96,768.00
C	Category III @ Rs. 35.10 per hour	20,217.60	40,435.20	60,652.80	80,870.40
2	Special Area allowances @ additional 10% of S. No. 1, in case training centre is located in Special Areas.				
Special Areas is defined as:					
(i) North- Eastern states (Assam, Arunachal Pradesh, Meghalaya, Manipur, Mizoram, Nagaland, Sikkim, Tripura,					
(ii) Jammu and Kashmir, Himachal Pradesh, Uttarakhand					
(iii) Andaman and Nicobar Islands, Lakshadweep Islands					
(iv) Districts affected by Left Wing Extremism (LWE) as identified by M/o Home Affairs for Integrated Action Plan					
A	Category I @ Rs. 49.00 per hour	2,822.40	5,644.80	8,467.20	11,289.60
B	Category II @ Rs. 42.00 per hour	2,419.20	4,838.40	7,257.60	9,676.80
C	Category III @ Rs. 35.10 per hour	2,021.76	4,043.52	6,065.28	8,087.04

3	Uniform (1 set for trainings less than or equal to 6 months and 2 sets for more months)	1,270	1,270	2,540	2,540
4	Post Placement Support (provided to Candidates through PIAs)				
A	Within District of Domicile (Rs 1270 per month for 2 months)	2,540	2,540	2,540	2,540
B	Within State of Domicile (Rs 1270 per month for 3 months)	3,810	3,810	3,810	3,810
C	Outside State of Domicile (Rs 1270 per month for 6 months)	7,620	7,620	7,620	7,620
5	Boarding and Lodging cost for Residential Courses				
A	X category cities @ Rs.375 per day	33,750	67,500	101,250	135,000
B	Y category cities @ Rs.315 per day	28,350	56,700	85,050	113,400
C	Z category cities @ Rs.250 per day	22,500	45,000	67,500	90,000
D	Other places (includes all Rural areas) @ Rs.220 per day	19,800	39,600	59,400	79,200
6	Food and Transport cost per candidate	11,700	23,400	35,100	46,800

	for Non Residential Courses				
7	One-time Travel Cost upto a maximum Rs.4500 per candidate or as per actual, whichever is lower.	4,500	4,500	4,500	4,500

केन्द्रीय क्षेत्र छात्रवृत्ति योजना हेतु निर्धारित मानदंड

3513. श्रीमती हिमाद्री सिंह:

क्या सामाजिक न्याय और अधिकारिता मंत्री यह बताने की कृपा करेंगे कि:

- (क) अनुसूचित जाति के छात्रों के लिए उच्च श्रेणी की शिक्षा हेतु केन्द्रीय क्षेत्र छात्रवृत्ति योजना के अंतर्गत छात्रवृत्ति प्रदान करने के लिए क्या मानदंड निर्धारित किए गए हैं;
- (ख) उक्त योजना के अंतर्गत पैनलबद्ध किए जाने वाले संस्थानों के चयन हेतु क्या मानदंड निर्धारित किए गए हैं; और
- (ग) विगत तीन वर्षों के दौरान उक्त योजना के अंतर्गत आवंटित और जारी की गई निधि का ब्यौरा क्या है और उक्त योजना के अंतर्गत कितने लोग लाभान्वित हुए हैं?

सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री रामदास अठावले):

(क): अनुसूचित जाति के लिए उच्च श्रेणी शिक्षा योजना के अंतर्गत, ऐसे विद्यार्थी जिनके परिवार की सभी स्रोतों से वार्षिक आय 8.00 लाख रुपये तक है और जिन्होंने किसी सूचीबद्ध संस्थान में पूर्णकालिक पाठ्यक्रम में प्रवेश प्राप्त किया है, वे सामाजिक न्याय और अधिकारिता विभाग द्वारा संस्थान को आवंटित छात्रवृत्तियों (स्लॉट) की संख्या की सीमा के अधीन पात्र हैं।

(ख): संस्थानों को सामाजिक न्याय और अधिकारिता मंत्रालय की संचालन समिति की सिफारिश के आधार पर योजना के अंतर्गत सूचीबद्ध किया गया है। भारतीय प्रबंधन संस्थान (आईआईएम)/भारतीय प्रौद्योगिकी संस्थान (आईआईटी)/भारतीय सूचना प्रौद्योगिकी संस्थान (आईआईआईटी)/अखिल भारतीय आयुर्विज्ञान संस्थान (एम्स)/राष्ट्रीय प्रौद्योगिकी संस्थान (एनआईटी)/राष्ट्रीय फैशन प्रौद्योगिकी संस्थान (एनआईएफटी)/राष्ट्रीय डिजाइन संस्थान (एनआईडी)/भारतीय होटल प्रबंधन संस्थान (आईएचएम)/राष्ट्रीय विधि विश्वविद्यालय (एनएलयू) और अन्य केंद्रीय सरकारी संस्थान इस योजना के अंतर्गत पैनल में शामिल होने के लिए पात्र हैं।

इसके अलावा, राष्ट्रीय मूल्यांकन और प्रत्यायन परिषद (एनएएसी) ए++ और ए+ प्रत्यायन, शीर्ष 100 राष्ट्रीय संस्थागत रैंकिंग फ्रेमवर्क (एनआईआरएफ) संस्थान और राष्ट्रीय महत्व के संस्थान भी इस योजना के तहत पैनल में शामिल होने के लिए पात्र हैं।

(ग): योजना के अंतर्गत आवंटित, जारी की गई धनराशि तथा लाभार्थियों की संख्या का ब्यौरा निम्नानुसार है:

वित्तीय वर्ष	आवंटित धनराशि (संशोधित अनुमान) (करोड़ में)	व्यय (करोड़ में)	लाभार्थियों की संख्या
2021-22	70.00	84.72	4,544
2022-23	108.00	85.67	4,171
2023-24	100.00	83.84	3,969

सामाजिक कल्याण के लिए कार्यरत गैर-लाभकारी संगठन

3514. श्री विजय बघेल:

क्या सामाजिक न्याय और अधिकारिता मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने छत्तीसगढ़ राज्य में सामाजिक कल्याण के लिए काम करने वाले गैर-लाभकारी संगठनों के लिए कोई योजना लागू की है और उन्हें कितनी वित्तीय अनुदान राशि स्वीकृत की गई है;

(ख) पिछले तीन वर्षों के दौरान संसदीय निर्वाचन क्षेत्र दुर्ग में ऐसे गैर-सरकारी संगठनों को कुल कितनी राशि स्वीकृत की गई है; और

(ग) क्या सरकार के पास इस अवधि के दौरान इन एनजीओ के माध्यम से लाभान्वित हुए व्यक्तियों की संख्या के संबंध में कोई आंकड़ा है और यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री; तथा सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री बी.एल. वर्मा):

(क) से (ग): सामाजिक न्याय और अधिकारिता विभाग छत्तीसगढ़ राज्य में सामाजिक कल्याण के लिए कार्यरत गैर-लाभकारी संगठनों के लिए दो योजनाओं अर्थात् ड्रग्स की मांग में कमी के लिए राष्ट्रीय कार्य योजना (एनएपीडीडीआर) तथा और एकीकृत वरिष्ठ नागरिक कार्यक्रम (आईपीएसआरसी), अटल वयो अभ्युदय योजना (एवीवाईवाई) स्कीम का एक घटक कार्यान्वित कर रहा है। पिछले तीन वित्तीय वर्षों के दौरान छत्तीसगढ़ राज्य में इन योजनाओं के अंतर्गत जारी निधियों और लाभान्वित व्यक्तियों की संख्या का ब्यौरा संलग्न **विवरण** में दिया गया है। विभाग में संसदीय निर्वाचन क्षेत्र-वार आंकड़े नहीं रखे जाते हैं।

विवरण

सामाजिक न्याय और अधिकारिता विभाग की विभिन्न योजनाओं के अंतर्गत पिछले तीन वित्तीय वर्षों के दौरान छत्तीसगढ़ राज्य में जारी निधियों और लाभान्वित व्यक्तियों की संख्या का ब्यौरा

क्र.सं.	योजना का नाम	जारी की गई कुल धनराशि (रुपये करोड़ में)	लाभान्वित व्यक्तियों की संख्या
1.	ड्रग्स की मांग में कमी के लिए राष्ट्रीय कार्य योजना	2.83	50,584
2.	एकीकृत वरिष्ठ नागरिक कार्यक्रम (आईपीएसआरसी)	1.92	500

SPIRALLING COST OF COTTON

3515. SHRI S. VENKATESAN:

Will the Minister of **TEXTILES** be pleased to state:

(a) whether the closure of textile mills, loss of livelihood, lack of opportunities and spiralling raw material prices which had crippled the industry and export markets and if so, the details thereof;

(b) the steps are taken to contain the spiralling cost of cotton and other raw materials which made it nearly impossible for mills to keep up production while Industry associations are demanding policy support from the Government; and

(c) the measures are taken to ensure access to finance as banks were hesitant citing difficulties faced by the industry?

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF TEXTILES
(SHRI PABITRA MARGHERITA):**

(a) to (c):The Government of India is implementing various schemes/initiatives to boost production, employment and exports in the textile sector while continuously monitoring export performance. The major schemes/initiatives include PM Mega Integrated Textile Regions and Apparel (PM MITRA) Parks Scheme; Production Linked Incentive (PLI) Scheme focusing on Man-Made Fibre (MMF) Fabric, MMF Apparel and Technical; National Technical Textiles Mission (NTTM) focusing on Research Innovation and Development, Promotion and Market Development; SAMARTH-Scheme for Capacity Building in Textile Sector with the objective providing demand driven, placement oriented, skilling program; Silk Samagra-2 for comprehensive development of sericulture value chain.; National Handicraft Development Program etc. Further, the Government of India is implementing National Handloom Development Programme and Raw Material Supply Scheme to promote handloom sector and welfare of handloom weavers across the country.

In order to address the challenges faced by the Cotton ecosystem, the Government has taken following initiatives to enhance India's competitiveness in the global cotton market:

- i. Constitution of a Textile Advisory Group (TAG) as an advisory body to deliberate, recommend and facilitate inter-ministerial coordination to address issues pertaining to the entire cotton value chain including enhancing yield of cotton, crop protection measures, branding of cotton, farm mechanization and development of cotton

economy by promoting advanced technologies through holistic planning from farm to fashion.

- ii. Brand name “Kasturi Cotton Bharat” for Indian cotton was launched to encourage the Trade and Industry to work on the principle of self-regulation by owning complete responsibility of Traceability, Certification and Branding of Kasturi Cotton Bharat.
- iii. Basic Customs Duty has been removed on Extra Long Staple Fibre of Raw Cotton effective from 20.02.2024.
- iv. Government is declaring Minimum Support Price (MSP) of cotton every year. This mechanism not only ensures that farmers receive a fair remunerative price for their produce in the event market prices of cotton falls below MSP rates but also facilitates the availability of cotton at competitive prices through daily e-auctions by Cotton Corporation of India (CCI).

PLI SCHEME FOR SOLAR PV MODULES

3516. SUSHRI SAYANI GHOSH:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) the details of the funds disbursed under the Production Linked Incentive (PLI) Scheme of National Programme on High Efficiency Solar PV Modules since its inception;

- (b) whether the Government has any data on the investments attracted by the PLI Scheme of National Programme on High Efficiency Solar PV Modules against the projected targets since its inception, if so, the details thereof;
- (c) the details of the direct and indirect employment created against the projected target due to the PLI Scheme for Solar PV Modules;
- (d) the amount of import substitution achieved by the PLI Scheme since its inception against the projected aim, if so, the details thereof; and
- (e) whether the Government is considering expanding the coverage of products and extending the time frame of the PLI Scheme for Solar PV Modules and if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY;
AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND
INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):**

(a): Keeping in view India's vision of becoming 'Atmanirbhar', Production Linked Incentive (PLI) Schemes for 14 key sectors have been announced with an outlay of Rs. 1.97 lakh crore (over US\$26 billion) to enhance India's Manufacturing capabilities and Exports.

Production Linked Incentive (PLI) Scheme for High Efficiency Solar PV Modules is under gestation period. Hence, no funds have been disbursed till date.

(b) to (e): As per the information provided by the solar manufacturers setting up manufacturing units under the PLI Scheme for High Efficiency Solar PV Modules,

as on 31.10.2024, an investment of around Rs. 35,000 crore has been made under the Scheme generating direct employment for around 10,000 persons and Indirect employment for around 22,500 persons.

As on 12.12.2024, solar PV module manufacturing capacity in India enlisted under Approved List of Models and Manufacturers (ALMM) is around 63 GW, which includes around 15.5 GW capacity from solar module manufacturing plants under the Scheme. As on date, Government has not issued any amendments to the Scheme Guidelines for PLI Scheme for High Efficiency Solar PV Modules either in respect of expanding the coverage of products or in respect of extending the time frame of the PLI Scheme for Solar PV Modules.

DISABILITY STATISTICS AND INITIATIVES BY NATIONAL TRUST

3517. SHRI KARTI P. CHIDAMBARAM:

Will the MINISTER OF **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

- (a) the number of disabled people identified by the 2011 Census;
- (b) the number of people issued disability certificates, State-wise;
- (c) the number of people issued UDID (Unique Disability ID) cards, State-wise;
- (d) the number of guardianship certificates have been issued by the National Trust since the year 2000; and

(e) whether there is any proposal to establish offices of the National Trust in the States/UTs?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B.L. VERMA): (a): As per

Census, 2011, 2.68 Cr persons have been identified as Persons with Disabilities.

(b) to (c): As per Section 57 of the RPwD Act, 2016, the authority responsible for issuing Disability Certificates is the State Government. Before the UDID project was launched in 2017, all States were issuing disability certificates manually. The State-wise data of manual disability certificates is not maintained centrally. As per record available on 12.12.2024, the State-wise details of Unique Disability ID (UDID) cards issued are as follows:

Sl.No.	State/UT Name	Total Generated Cards
1.	Andaman And Nicobar Islands	6287
2.	Andhra Pradesh	964836
3.	Arunachal Pradesh	4010
4.	Assam	217324
5.	Bihar	559913
6.	Chandigarh	11166
7.	Chhattisgarh	256512
8.	Delhi	82175
9.	Goa	11082
10.	Gujarat	435458
11.	Haryana	201697
12.	Himachal Pradesh	99642

13.	Jammu And Kashmir	205029
14.	Jharkhand	190159
15.	Karnataka	828714
16.	Kerala	361447
17.	Ladakh	3781
18.	Lakshadweep	1056
19.	Madhya Pradesh	902587
20.	Maharashtra	1186285
21.	Manipur	13691
22.	Meghalaya	32245
23.	Mizoram	6240
24.	Nagaland	3139
25.	Odisha	752497
26.	Puducherry	21970
27.	Punjab	358096
28.	Rajasthan	555480
29.	Sikkim	5184
30.	Tamil Nadu	855514
31.	Telangana	775294
32.	The Dadra And Nagar Haveli And Daman And Diu	4044
33.	Tripura	38012
34.	Uttar Pradesh	1425217
35.	Uttarakhand	96559
36.	West Bengal	60162
	Total	1,15,32,504

(d): As per record available, 72,159 Legal Guardianship certificates (till 12th December, 2024) have been issued by the Local Level Committees constituted

under Section 13(2) of the National Trust Act, 1999 with District Collector as the Chairperson.

(e): There is no such proposal under consideration in the Department.

NATIONAL WASTELAND ATLAS OF INDIA

3518. SHRI PRADYUT BORDOLOI:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the details of the next edition of the Wasteland Atlas of India will be published and the time period it will cover;
- (b) the ecological criteria behind declaring certain habitats as wastelands;
- (c) whether ecologists, conservationists and local communities were consulted while framing these criteria, if so, the details thereof and if not, the reasons therefor; and
- (d) whether the Government has any plan to conduct a review of the definition of wastelands as employed by the Wasteland Atlas, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;

AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS

(DR. CHANDRA SEKHAR PEMMASANI):

(a) Wasteland Atlas of India has been brought out in the years 2000, 2005, 2010, 2011 and 2019. The date and time period of next edition of Wasteland Atlas has not been decided.

(b) and (c) Criteria used to define the Wastelands under Wastelands Atlas of India are based on definition adopted by the Technical Task Group established by the Planning Commission (1987), which is as follows:

"Wastelands are defined as degraded lands that can be brought under vegetative cover with reasonable effort and which is currently under- utilised and is deteriorating due to lack of appropriate water and soil management or on account of natural causes."

(d) As of now, there is no proposal to change the definition of wastelands.

COMPUTERISATION OF PANCHAYATS

3519. SHRI RAJEEV RAI:

SHRI IMRAN MASOOD:

Will the Minister of **PANCHAYATI RAJ** be pleased to State:

(a) the details of steps taken by the Government to fully computerize Panchayats in the country during the last five years;

(b) the details of funds/grants released for this purpose also under various scheme during the last five years and utilised by the panchayats in different States

particularly also under various scheme Saharanpur district of Uttar Pradesh, State-wise; and

(c) the details of funds released for utilized and expenditure for this purpose also under various schemes to panchayats of Mau and Ballia districts in the State of Uttar Pradesh, scheme wise?

THE MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING; AND MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ (PROF. S. P. SINGH BAGHEL):

(a) to (c) Panchayat being State subject, providing computers for Gram Panchayats (GPs) is primarily the responsibility of States. However, under the revamped Rashtriya Gram Swaraj Abhiyan (RGSA) scheme approved for implementation from 01.04.2022 to 31.03.2026, has been supplementing the efforts of all States/UTs with focus on NE States, towards supporting functioning of GPs by providing computers as proposed/demand by States/UTs in their Annual Action Plan and approved by Central Empowered Committee on a limited scale.

States/ UTs utilized the released fund against the various components, including computers, as approved by the Central Empowered Committee (CEC) based on the priorities of the respective States/UTs. Details of Central Share released to States/ UTs, including Uttar Pradesh, during the last five years and cumulative unspent balance are given in the enclosed **Statement-I**.

Central Finance Commission grants to Rural Local Bodies do not constitute as a scheme of the Ministry. However, Ministry of Panchayati Raj has issued guidelines dated 16-12-2015 towards meeting the technical and administrative components of XIV FC Grants' capital and OandM expenditure and guidelines dated 23-8-2021 towards indicative items of works/activities that can be taken up with XV FC Basic (Untied) Grants.

Purchase of computers and accessories in Gram Panchayats in case of XIV FC Grants and Panchayats / Traditional Bodies in case of XV FC Grants, which do not have any computer at present, as well as cost of AMC have been included in the indicative list of technical and administrative components of the XIV FC Grants as well as XV FC Basic (Untied) Grants' expenditure. State-wise details of funds released under Central Finance Commission grants to Rural Local Bodies for last five years including Uttar Pradesh are given in the enclosed **Statement-II**.

Furthermore, under the Digital India Programme, the Ministry of Panchayati Raj is implementing the e-Panchayat Mission Mode Project (MMP) across all States and Union Territories (UTs) of the country. The e-Panchayat Mission Mode Project envisages developing eGovernance capabilities of the Panchayats, with the objective of better service delivery at the grassroots and making the Panchayat Governance transparent, accountable and effective. Under this scheme, e-Governance initiatives like eGramSwaraj, a simplified work-based planning and accounting application has been developed which has made it possible for all

Panchayats to prepare and upload their annual Panchayat Development Plans (PDPs) in online mode. The Ministry has also integrated eGramSwaraj with the Public Financial Management System (PFMS) for Gram Panchayats (GPs) to make real time payments to vendors/service providers. Under the e-Panchayat MMP, no direct financial assistance is provided to States/UTs for implementation of e-governance in the Panchayats. Funds are being provided to National Informatics Center Services Inc. (NICS) for central level support for maintenance of e-Panchayat applications. The year wise annual expenditure under e-Panchayat MMP for last five year are given in the enclosed **Statement-III**.

Panchayats prepare and upload their Annual Panchayat Development Plans on eGramSwaraj portal. For the Plan Year/FY 2024-25, 2,54,688 Gram Panchayats have prepared and uploaded their Annual Gram Panchayat Development Plans (GPDPs) for 2024-25 and are available on eGramSwaraj. The report on expenditure incurred by Panchayats through eGramSwaraj is available under the Dashboard section of the eGramSwaraj application (<https://egramswaraj.gov.in/pfmsDashboardNew.do>), which is in the public domain. Anyone may refer to these reports by accessing the Dashboard. The progress made by States, including Uttar Pradesh, in onboarding under eGramSwaraj for the XV Finance Commission for last five years are given in the enclosed **Statement-IV**.

In addition, the Ministry has integrated eGramSwaraj with the Government e-Marketplace (GeM) to bring transparency to Panchayat procurement. This integration allows Panchayats to make online procurement of goods and services through GeM via the eGramSwaraj platform, promoting thereby promoting transparency and accountability. Beside this, an application 'AuditOnline' has also been developed for online audit of utilized Central Finance Commission funds and strengthens financial management of Panchayats. Further, applications developed by the Ministry like Meri Panchayat has endeavored to bring transparency in Panchayat Governance by making information on planning, activities and progress of works in Panchayat accessible to public. Similarly, Panchayat Nirnay is an online application aims at bringing transparency and better management in conduct of Gram Sabhas by Panchayats.

STATEMENT-I

Release of funds to States during last five year

(Rs. in crore)

Sl. No	State	2020-21	2021-22	2022-23	2023-24	2024-25	Cumulative Unspent Balance as on 06.12.2024
1	Andhra Pradesh	22.34	38.54	0	0.000	0.00	27.07
2	Andaman and Nicobar Islands	0	0	0	0.790	1.00	0.53
3	Arunachal Pradesh	0	30.07	108.69	72.090	58.91	30.52
4	Assam	26.12	44.04	55.29	77.696	44.33	25.86
5	Bihar	0	63.77	33.37	25.000	0.00	45.32
6	Chhattisgarh	4.04	7.93	0	17.570	15.50	29.78

Sl. No	State	2020-21	2021-22	2022-23	2023-24	2024-25	Cumulative Unspent Balance as on 06.12.2024
7	Dadra and Nagar Haveli and Daman andDiu	0	0	1.14	1.000	0.00	0.25
8	Goa	0	0.59	0	0.890	0.50	1.05
9	Gujarat	0	0	0	0.000	0.00	15.35
10	Haryana	9.89	0	0	0.000	0.00	0.00
11	Himachal Pradesh	22.1	32.42	60.645	19.310	27.21	33.36
12	Jammu and Kashmir	25	40	40	65.000	50.00	18.26
13	Jharkhand	2.34	7.74	0	31.000	0.00	33.33
14	Karnataka	0.44	29.15	36	20.000	0.00	15.10
15	Kerala	8.13	12	30.4	10.000	10.00	8.24
16	Lakshadweep	0	0	0	0.000	0.00	0.00
17	Ladakh	2.15	1.08	0	1.000	0.00	0.00
18	Madhya Pradesh	71.42	47.11	28	32.170	40.00	60.97
19	Maharashtra	66.76	73.34	37.84	116.118	60.00	65.77
20	Manipur	3.41	2.98	8.63	9.560	0.00	0.58
21	Meghalaya	3.97	0	0	6.000	6.00	4.77
22	Mizoram	21.19	5.56	14.27	10.000	10.00	11.38
23	Nagaland	3.72	4.58	0	10.000	10.00	10.47
24	Odisha	2.94	1.33	11.397	27.334	9.32	8.29
25	Puducherry	0	0	0	0.000	0.00	0.00
26	Punjab	13.45	10.78	34.253	10.000	0.00	18.70
27	Rajasthan	12.98	17.27	0	21.720	0.00	16.81
28	Sikkim	4.75	1.19	6.01	6.000	5.00	6.20
29	Tamil Nadu	56.88	39.89	25.42	0.000	30.00	32.67
30	Telangana	12	0	0	20.000	0.00	0.52
31	Tripura	2.53	4.67	9.8	7.430	5.00	6.08

Sl. No	State	2020-21	2021-22	2022-23	2023-24	2024-25	Cumulative Unspent Balance as on 06.12.2024
32	Uttar Pradesh	32.54	83.08	85.05	84.126	17.77	42.77
33	Uttarakhand	26.75	0	42.48	64.670	25.00	9.52
34	West Bengal	33.52	15.14	4.28	33.692	37.68	41.16
	Total	491.36	614.25	672.97	800.166	463.22	620.68

STATEMENT-II

**State-wise details of funds released under Central Finance Commission
grants to Rural Local Bodies for last five years**

(Rs. in crore)

Sl.	States	Fourteenth Finance Commission	Fifteenth Finance Commission			
		2019-20	2020- 21	2021-22	2022-23	2023-24
1	Andhra Pradesh	2336.56	2625	1917.85	1976.75	1997.45
2	Arunachal Pradesh	221.38	231	119		
3	Assam	1462.45	1604	1186	1228	1241
4	Bihar	5674.7	5018	3709	3842	3855.33
5	Chhattisgar h	1415.89	1454	1075	1114	1125
6	Goa	36.12	75	55	33.92	
7	Gujarat	2331.33	3195	2362	2446	2473
8	Haryana	1048.53	1264	935	967.3	953.59
9	Himachal Pradesh	488.64	429	317	329	318.04
10	Jharkhand	1632.59	1689	1249	1293	1307

11	Karnataka	2504.13	3217	2375.5	2093.55	2086.59
12	Kerala	1084.73	1628	1203	1246	1260
13	Madhya Pradesh	3660.14	3984	2944	3050	2819.24
14	Maharashtra	4059.55	5827	4267.16	3696.71	3629.21
15	Manipur	55.63	177	65.5		
16	Meghalaya*	N.A.	182	67.5		
17	Mizoram*	N.A.	93	69	71	
18	Nagaland*	N.A.	125	92		
19	Odisha	2389.54	2258	1669	1728	1746.91
20	Punjab	1104.58	1388	1026	1062	1058.35
21	Rajasthan	3681.01	3862	2854	2955.34	2847.96
22	Sikkim	40.09	42	31	33	33
23	Tamil Nadu	1821.11	3607	2666	2761	2791
24	Telangana	1451.3	1847	1365	1415	1424.18
25	Tripura	90.63	191	141	147	148
26	Uttar Pradesh	9659.47	9752	7208	7466	7547
27	Uttarakhand	508.31	574	418.7	439.21	444.13
28	West Bengal	3703.25	4412	3261	3378	3415
	Total	52461.66	60750	44648.22	44771.77	44520.96

*Fourteenth Finance Commission grants were not provided to non Part-IX States

STATEMENT-III

Details of annual expenditure on E-Panchayat Mission Mode Project

(Rs. in Crore)

Financial Year	Budgeted estimates (B.E)	Revised Estimates (R.E)	Actual Expenditure
2019-20	15.50	7.50	7.25

2020-21	20	17.82	17.79
2021-22	20	11.71	11.71
2022-23	20	15	15
2023-24	20	16.28	16.03

STATEMENT-IV**Detailed Progress Achieved by States over the Last Five Years**

S. No.	State Name	2024-25				2023-24				2022-23				2021-22				2020-21			
		Total Number of Village Panchayats and Equivalent	Total No. of Approved GPD	Village Panchayat onboard	Village Panchayats andEquivalent With Online Payment	Total Number of Village Panchayats and Equivalent	Total No. of Approved GPD	Village Panchayat onboard	Village Panchayats andEquivalent With Online Payment	Total Number of Village Panchayats and Equivalent	Total No. of Approved GPD	Village Panchayat onboard	Village Panchayats andEquivalent With Online Payment	Total Number of Village Panchayats and Equivalent	Total No. of Approved GPD	Village Panchayat onboard	Village Panchayats andEquivalent With Online Payment	Total Number of Village Panchayats and Equivalent	Total No. of Approved GPD	Village Panchayat onboard	Village Panchayats andEquivalent With Online Payment
1	Andhra Pradesh	13328	13310	13296	12754	13328	13305	13296	13095	13371	13323	13293	2	13371	13351	13292	0	13422	13200	13292	0
2	Arunachal Pradesh	2108	2098	2106	157	2108	2085	2106	1449	2108	2103	2100	1218	2114	1902	2100	0	2100	1698	2072	0

3	Assam	2662	2195	2197	2138	2662	1943	2197	2191	2662	2196	2197	2185	2664	2196	2197	1973	2664	2157	2197	2197
4	Bihar	8054	8053	8054	7986	8176	8056	8176	8057	8176	8067	8176	7954	8221	8221	8221	7924	8387	8386	8387	15
5	Chhattisgarh	11596	11580	11594	11344	11655	11633	11654	11249	11659	11654	11658	11546	11628	11628	11627	11271	11666	11663	11663	11388
6	Goa	191	188	191	81	191	167	191	86	191	190	191	138	191	191	191	169	191	191	191	98
7	Gujarat	14655	14518	14591	13226	14627	14342	14591	13852	14614	14217	14578	13435	14343	14221	14277	13168	14308	14274	14242	1
8	Haryana	6225	6211	6220	5676	6225	6114	6220	5653	6232	6224	6225	3765	6237	6178	6230	3653	6304	6159	6284	4497
9	Himachal Pradesh	3615	3615	3614	3419	3615	3601	3614	3545	3615	3610	3614	3563	3616	3599	3614	1321	3654	3223	3614	29
10	Jammu And Kashmir	4291	3946	4291	0	4286	3933	4286	1912	4291	4289	4291	4222	4291	2027	4291	4251	4277	56	4277	4231
11	Jharkhand	4345	4334	4345	4298	4345	4342	4345	4341	4345	4345	4345	4338	4353	4350	4353	4348	4364	4363	4364	4268
12	Karnataka	5954	5946	5953	5930	5953	5946	5953	5936	5958	5952	5958	5942	5968	5954	5967	5919	6008	6008	6008	5940
13	Kerala	941	941	941	935	941	941	941	940	941	941	941	940	941	941	941	941	941	941	941	0
14	Ladakh	193	193	193	0	193	192	193	0	193	193	193	82	193	193	193	151	193	0	193	173
15	Madhya Pradesh	23011	23000	23009	22951	23012	23002	23010	22700	23032	22988	23020	21495	23129	22708	23098	22126	22813	22801	22810	22496
16	Maharashtra	27911	27750	27828	25461	27833	27743	27796	26528	27904	27791	27858	26185	27902	27878	27869	18364	27903	27876	27863	1264
17	Manipur	3180	0	161	109	3180	0	161	0	3812	758	161	160	3812	2631	161	153	3811	161	161	160
18	Meghalaya	6817	0	0	0	6800	0	0	0	6760	0	0	0	6760	0	0	0	6758	0	0	0
19	Mizoram	842	670	842	832	843	670	841	785	834	833	834	764	834	832	834	832	834	834	834	2
20	Nagaland	1289	0	186	0	1293	0	186	0	1293	0	185	0	1293	1122	185	0	1280	0	185	0
21	Odisha	6794	6794	6794	6789	6798	6794	6798	6788	6798	6794	6798	6773	6798	6798	6798	6734	6798	6797	6798	6714
22	Punjab	13236	13190	13219	8824	13241	13229	13223	11627	13241	13206	13207	9813	13268	13239	13229	10309	13270	13225	13228	8082
23	Rajasthan	11211	11200	11206	10441	11255	11247	11251	11029	11342	11305	11321	11245	11343	11315	11322	8493	11347	11216	11320	3858
24	Sikkim	199	199	199	188	199	199	199	179	199	184	198	175	185	185	185	130	185	185	185	4
25	Tamil Nadu	12525	12003	12525	12501	12525	12410	12525	12449	12525	12513	12524	12029	12524	12516	12522	7783	12519	12504	12517	7986

26	Telangana	12771	12762	12768	12595	12769	12712	12769	12758	12769	12758	12769	12543	12773	12769	12769	0	12771	12764	12767	0
27	Tripura	1194	1176	1176	1137	1178	1176	1178	1176	1178	1176	1178	1158	1178	1178	1178	1177	1178	1178	1178	1176
28	Uttarakhand	7795	7792	7794	7728	7795	7791	7794	7773	7813	7804	7812	7731	7791	7791	7791	6291	7791	7791	7791	7763
29	Uttar Pradesh	57691	57686	57691	57496	57754	57622	57752	57662	58842	58137	58807	58151	58842	58236	58807	57857	58984	58673	58947	58425
30	West Bengal	3339	3338	3339	3338	3339	3339	3339	3225	3340	3225	3340	3223	3340	3228	3340	3213	3340	3229	3340	1863
Total		267963	254688	256323	238334	268119	254534	256585	246985	270038	256776	257772	230775	269903	257378	257582	198551	270061	251553	257649	152630

RUBBER FARMING CRISIS**3520. DR. SHASHI THAROOR:**

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) the details of production of natural rubber produced in the country each of the year during the last decade, State-wise;
- (b) whether the production of natural rubber has decreased during the last few years;
- (c) if so, whether the Government has conducted any research or survey to assess the reasons for the low productivity of rubber plantations;
- (d) the details of the steps taken by the Government to bring the rubber plantation back on track;
- (e) whether the Union Government proposes to mitigate the losses incurred by rubber farmers in Kerala, the State responsible for the majority of national rubber output; and
- (f) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

- (a) The details of state-wise and year-wise production of natural rubber in the country from the year 2014-15 to 2023-24 are given in the enclosed **Statement**.

2014- 15	507700	23785	47000	17310	8510	34560	6135	645000
2015- 16	438630	19495	44245	14560	7360	29400	8310	562000
2016- 17	540400	21140	50985	19970	8950	38800	10755	691000
2017- 18	540775	21110	50500	23300	9050	38300	10965	694000
2018- 19	492500	21500	52300	25200	9300	38900	11300	651000
2019- 20	533500	21600	61950	30350	9350	41550	13700	712000
2020- 21	519500	19710	73780	34130	9540	43860	14480	715000
2021- 22	556600	21630	79730	39240	10840	49085	17875	775000
2022- 23	599375	23120	89390	45120	11425	50330	20240	839000
2023- 24	609600	23900	91500	46500	11775	52780	20945	857000

(Source: Rubber Board)

हथकरघा बुनकरों को सहायता

3521. श्रीमती संध्या राय:

क्या वस्त्र मंत्री यह बताने की कृपा करेंगे कि:

- (क) मध्य प्रदेश से निर्यात किए गए कपड़े की कुल मात्रा का वर्ष-वार ब्यौरा क्या है;
- (ख) उक्त राज्य द्वारा निर्यात से अर्जित राजस्व का वर्ष-वार ब्यौरा क्या है; और
- (ग) उक्त राज्य में कपड़ा और हस्तशिल्प विनिर्माण क्षेत्र से कितना रोजगार उत्पन्न हुआ और उसकी वर्तमान स्थिति क्या है?

विदेश मंत्रालय में राज्य मंत्री; तथा वस्त्र मंत्रालय में राज्य मंत्री (श्री पबित्रा मार्गेरिटा):

- (क) और (ख): पिछले पांच वर्षों के दौरान मध्य प्रदेश से निर्यात किए गए वस्त्र एवं अपैरल (हस्तशिल्प सहित) का ब्यौरा निम्नानुसार है:

(मूल्य मिलियन अमेरिकी डॉलर में)

राज्य	वित्त वर्ष: 2019-20	वित्त वर्ष: 2020-21	वित्त वर्ष: 2021-22	वित्त वर्ष: 2022-23	वित्त वर्ष: 2023-24
मध्य प्रदेश	1,132.6	1,338.0	2,108.9	1,346.5	1,390.2

स्रोत: डीजीसीआईएस, अनंतिम डेटा को पूर्णांकित किया गया

- (ग): वस्त्र क्षेत्र देश में लगभग 45 मिलियन लोगों को प्रत्यक्ष रोजगार प्रदान करता है।

FREE COACHING FOR SC, OBC AND EWS STUDENTS

3522. SHRI GOVIND MAKTHAPPA KARJOL:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

(a) the details of the number of schemes implemented by the Government to provide free coaching to SC, OBC and EWS Students for preparation of IIT, UPSC and other competitive examinations; and

(b) the details of the number of students benefited by said schemes in the State of Karnataka especially in Chitradurga Parliamentary Constituency, district, scheme and year-wise?

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT

(SHRI RAMDAS ATHAWALE):

(a): "Free Coaching Scheme for SCs and OBCs" is being implemented by the Department of Social Justice and Empowerment (DoSJE) through empanelled Central Universities. The Scheme is for students from Scheduled Castes (SCs) and Other Backward Classes (OBCs), with slots allocated in the ratio of 70:30. Applicants with family income up to ₹8 lakh per annum are eligible. Each year, 3,500 slots are available under the Scheme. Under the Scheme, coaching is imparted for the preparation of IIT-JEE, Civil Services Exam (CSE) conducted by UPSC and for other competitive examinations.

(b): The coaching under the "Free Coaching Scheme for SCs and OBCs" is being imparted through empanelled Central Universities. The Central University of Karnataka is the only Central University located in Karnataka. The Central University of Karnataka has not signed Memorandum of Understanding (MoU) to implement the Scheme. As the "Free Coaching Scheme for SCs and OBCs" is a Central Sector Scheme, district-wise details of beneficiaries are not maintained.

TRAINING CENTRES UNDER SAMARTH SCHEME**3523. SHRI DULU MAHATO:**

Will the Minister of **TEXTILES** be pleased to state:

- (a) the salient features of the Scheme for Capacity Building in the Textile Sector (Samarth) along with sectors, including traditional industries are being targeted for skill development under the Samarth scheme, district-wise in Jharkhand;
- (b) the manner in which the Samarth scheme prioritize marginalized social groups, such as women, SC/ST, etc. in Jharkhand;
- (c) the total amount utilized under the Samarth scheme, district-wise in Jharkhand during the last three years, along with the training costs managed; and
- (d) the number of training centres have been operational in Jharkhand under the Samarth scheme during the last three years?

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF TEXTILES**

(SHRI PABITRA MARGHERITA):

(a) and (b): The Ministry is implementing Samarth - Scheme for Capacity Building in Textile Sector, with the objective to provide demand driven, placement oriented National Skill Qualification Framework (NSQF) compliant skilling programmes to incentivize and supplement the efforts to the industry in creating jobs in textiles sector (excluding spinning and weaving) and to provide skilling and skill-upgradation in the traditional sectors. The scheme is implemented and monitored through a robust digital platform linked with

Aadhaar Enabled Biometric Attendance System (AEBAS). Under the scheme, preference is given for training to marginalized social groups such as women, SC/ST etc. In Jharkhand, a total of 3,263 have been trained (passed) under the scheme till 11.12.2024 of which 3,049 are Women, 490 are from SC category and 1,173 are from ST category.

(c): There is no State wise allocation of funds under Samarth. The details of funds utilized under Samarth during the last three years including the State of Jharkhand are given below:

(Rs. In crore)

S. No.	Financial Year	Fund Utilized
1	2021-22	85.69
2	2022-23	23.27
3	2023-24	114.99

(d): 21 Training Centers have been operational in Jharkhand under Samarth scheme during the last three years.

RCP FOR LEFT WING EXTREMISM

3524. SHRI BALASHOWRY VALLABHANENI:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

(a) the aims and objectives of separate vertical (Road Connectivity Project for Left Wing Extremism Affected areas) under PMGSY;

- (b) whether it is true that the Government has identified some of the districts in Andhra Pradesh as Left Wing Extremism districts and if so, the details thereof;
- (c) whether it is true that under RCPLWEA the Government is also providing roads to adjoining districts;
- (d) if so, the details of districts where roads under PMGSY is going to be provided and details of adjoining districts in which roads are going to be provided in the State of Andhra Pradesh; and
- (e) whether it is true that revised indicative allocation to Andhra Pradesh has been finalized by the Government for the above purpose and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI KAMLESH PASWAN):

(a) to (d): Road Connectivity Project for Left Wing Extremism Affected areas (RCPLWEA) was launched in the year 2016 to improve the road connectivity in 44 worst affected LWE districts and some adjoining districts in 9 States, viz. Andhra Pradesh, Bihar, Chhattisgarh, Jharkhand, Madhya Pradesh, Maharashtra, Odisha, Telangana and Uttar Pradesh. The scheme has twin objectives of enabling smooth and seamless anti-LWE operations by the security forces and also ensuring socio-economic development of the area.

A total of 194 roads and 45 Long Span Bridges (LSBs) of length 1,558 Km have been sanctioned to the LWE affected districts in the State of Andhra Pradesh, namely Srikakulam, Parvathipuram Manyam, Alluri Sitharama Raju

and Kakinada districts out of which 154 roads and 29 LSBs of length 1,168 Km have already been completed by the State.

The timeline for completion of RCPLWEA sanctioned works is upto March, 2025 and no new proposal is being considered for sanction under the scheme in the State of Andhra Pradesh.

(e): During 2024-25, Central funds of Rs. 150 Crore have been allocated and Rs. 36.66 Crore released (as on 12-12-2024), under RCPLWEA, to the State of Andhra Pradesh for completion of sanctioned works.

PM GATI SHAKTI NATIONAL MASTER PLAN

3525. SHRI ROBERT BRUCE C:

SHRI SUDHEER GUPTA:

SHRI DHAIRYASHEEL SAMBAJIRAO MANE:

SHRI BALASHOWRY VALLABHANENI:

SHRI K. RADHAKRISHNAN:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) the details of steps taken under the PM Gati Shakti-National Master Plan (NMP) since its inception and alongwith the merits of PM Gati Shakti-NMP for multimodal connectivity in the country, year-wise;
- (b) the total cost of projects recommended for approval under PM Gati Shakti along with the benefits of using the system under PM Gati Shakti and the funds

allocated and disbursed for the plan, year-wise and the details of funds for the projects started in the State of Kerala;

(c) the details of each of the project recommended under PM Gati Shakti, sector/Ministry-wise;

(d) the details of progress made under PM Gati Shakti NMP and number of major projects identified by various Departments/Ministries under the scheme and the estimated cost thereof;

(e) whether the Government intends to adding more Ministries to the Plan and if so, the details thereof and if not, the reasons therefor;

(f) whether the Government has included district level infrastructure schemes at the initiation of Department of Promotion of Industry and Internal Trade (DPIIT) under the extended ambit PM Gati Shakti NMP, if so, the details thereof;

(g) whether the Government has prepared a PM Gati Shakti district master plan portal, the details thereof alongwith silent features/objectives;

(h) whether the Government has entered into an agreement with State Governments to start one project in every State at district level under PM Gati Shakti NMP and if so, the details thereof and the response of various State Governments thereto;

(i) whether Nepal, Sri Lanka and other countries have evinced interest in PM Gati Shakti initiative and if so, the details thereof; and

(j) the details of the reasons for rolling out PM Gati Shakti at district level for effective implementation of various projects?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a): PM GatiShakti National Master Plan (NMP) was launched on 13th October 2021. Since its launch, several key steps have been undertaken, including the development of the geo-spatial platform, Geo Spatial Mapping of assets, creation of planning tools for infrastructure development (including economic and social infrastructure), and capacity building for Central and State Government Officials. An Institutional mechanism in form of Network Planning Group (NPG) has been established.

As on date, 36 States/UTs and 44 Central Ministries including 8 Infrastructure, 16 Social, 15 Economic and 5 other Ministries have been onboarded on PM GatiShakti NMP. The NMP platform has integrated 1685 data layers including 959 layers from 36 States/UTs and 726 layers from 44 Central Ministries/Departments. Year wise steps which have been carried out are given in the enclosed **Statement-I**.

The merits of PM GatiShakti NMP for multimodal connectivity is provision of a single geospatial platform allowing various ministries (e.g., Railways, Roads, Ports, and Metro networks under MoHUA) to plan their infrastructure projects in a synchronized manner. This Integrated planning allows for better multimodal connectivity to ensure seamless movement of Goods and people across the country.

(b): Infra Ministries are using the PM GatiShakti National Master Plan (NMP) for project mapping and evaluating the projects as per PM GatiShakti Principles. As on date, NPG has evaluated 228 infrastructure projects of Central Ministries with total cost of Rs. 15.89 lakh crores. The availability of consolidated data layers in a single platform, along with the ability to identify key intersections before field surveys, has resulted in reduction in time and cost in project planning. Further, PM GatiShakti National Master Plan has facilitated Ministries to identify and prioritize critical infrastructure gap projects enhancing last-mile and first-mile connectivity in sectors such as ports, coal, steel, fertilizer, and food grains.

No specific allocation of funds has been made under PM GatiShakti initiative. However, as part of Special Central Assistance Scheme-Part-II, 2022-23, Rs. 5000 Crores had been allocated for PM GatiShakti related expenditure to States, including State of Kerala. The details of funds allocated under the scheme along with the number of Projects in various States, including in the state of Kerala, are given in the enclosed **Statement-II**.

(c) and (d): The details of the projects proposed by Infra Ministries and evaluated by Network planning group under PM GatiShakti along with estimated cost of each project is available on DPIIT's website under the link-
https://dpiit.gov.in/sites/default/files/annexureC_dpiit.pdf

(e): There is no restrictions on the onboarding of any Ministry on PM GatiShakti NMP. Based on the requirement of individual Ministry, they can be onboarded on PM GatiShakti NMP.

(f), (g) and (j): District level infrastructure Schemes are not included under extended ambit of PM GatiShakti National Master Plan (NMP).

PM GatiShakti District Master Plan portal has been launched on 15.10.2024 as a trial version in 27 aspirational districts in the Country. PM GatiShakti District Master Plan portal is geo-spatial technology-based platform for economic and social infrastructure planning as well as preparation of Master Plan at District level.

As a step forward for implementation of PM GatiShakti NMP across the Country, the development of PM GatiShakti District Master Plan portal is a significant step towards data driven decision making for comprehensive integrated district level planning which ensures that infrastructure development at district level follows a streamlined planned approach aligned with State and National development objectives. It promotes coherence and synergy across various levels of government, enabling targeted investment decisions that address local needs and potentials.

(h): As on date, there is no such agreement with the State Governments.

(i): Yes, several partner countries in the Global South, including Nepal and Sri Lanka have evinced interest in PM GatiShakti initiative.

STATEMENT-I

Yearwise details of key steps taken under the PM Gati Shakti-National Master Plan

FY 2021- 2022

- Institutional mechanism of NPG was set up.
- Initiation of onboarding of Infrastructure Ministries.

- Mapping of assets of infrastructure Ministries and planning of infrastructure projects on the National Master Plan platform.
- Initiation of Capacity Building of State and Central officers for utilising NMP for planning.

FY 2022- 2023

- 8 Key infrastructure Ministries onboarded.
- Mapping of assets of infrastructure Ministries and planning of infrastructure projects on the National Master Plan portal.
- 71 infrastructure projects of Central Ministries mapped on PM GatiShakti NMP and evaluated in NPG.
- Continued Capacity Building of State and Central officers for utilising NMP for planning.

FY 2023-2024

- 16 Social sector Ministries onboarded.
- Mapping of assets of Social Sector Ministries on the National Master Plan portal.
- 74 infrastructure projects of Central Ministries mapped on PM GatiShakti NMP and evaluated in NPG.
- Infrastructure and Social sector project planning by Ministries on the National Master Plan portal.
- Continued Capacity Building of State and Central officers for utilising NMP for planning.

FY 2024-2025

- 15 Economic sector Ministries onboarded.
- Mapping of assets of Economic Ministries on the National Master Plan portal.
- 83 infrastructure projects of Central Ministries mapped on PM GatiShakti NMP and evaluated in NPG.
- Project planning by Ministries on the National Master Plan portal.
- Continued Capacity Building of State and Central officers for utilising NMP for planning.

STATEMENT-II

Details of State Wise Fund Allocation under the Part-II of Special Central Assistance Scheme, 2022-23.

Sl. No.	States	Financial Allocation under Part II of the SCA (in crores of Rs.)	Value of Funds Recommended (in crores of Rs.)	No. of Projects recommended to DoE	Funds actually disbursed by DoE (in crores of Rs.)
1	Andhra Pradesh	202	202	2	202
2	Arunachal Pradesh	88	87.85	3	87.85
3	Assam	156	156	6	156
4	Bihar	503	515.49	20	502.92
5	Chhattisgarh	170	168.42	23	168.42
6	Goa	19	19	1	19
7	Gujarat	174	174	3	174
8	Haryana	55	55	3	55
9	Himachal Pradesh	42	42	3	42
10	Jharkhand	165	165	3	165
11	Karnataka	182	182	2	182
12	Kerala	96	96	4	96

13	Maharashtra	316	316	8	316
14	Manipur	36	38.72	4	36
15	Meghalaya	38	38	1	38
16	Mizoram	25	38.86	3	25
17	Madhya Pradesh	393	584.45	12	393
18	Nagaland	28	35	5	28.43
19	Odisha	226	226	13	Nil*
20	Punjab	90	90	1	90
21	Rajasthan	301	301	7	301
22	Sikkim	19	41	3	19
23	Tamil Nadu	204	204	8	204
24	Telangana	105	105	1	100
25	Tripura	35	35	4	35
26	Uttrakhand	56	110.72	2	56
27	Uttar Pradesh	897	952	15	896.91
28	West Bengal	376	517.36	31	376
	Total	4997	5495.87	191	4764.53

*No funds were allocated to State of Odisha

SHORTAGE OF MARINE PRODUCTS

3526. PROF. SOUGATA RAY:

Will the MINISTER OF **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- whether the Government was aware that the fishing community of the country is facing acute shortage of availability of marine products;
- if so, the reasons for the acute shortage of marine products year by year;

(c) whether the climate change and rising of sea level caused the shortage of marine products and if so, the details thereof;

(d) whether the Government has taken any steps to check illegal fishing by using heavy machineries; and

(e) if so, the details thereof?

**THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES,
ANIMAL HUSBANDRY AND DAIRYING
(SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):**

(a) to (c): States/UTs have reported that there is no shortage of available marine fish resources and the marine fish production of India in the past ten years increased by 28.78%. In the year 2022-23 the estimated Marine Fish Production reported as 44.32 Lakh Tonnes against the estimated potential yield for the Indian EEZ is 53.1 Lakh Tonnes. Further, latest scientific report published by the ICAR-Central Marine Fisheries Research Institute (CMFRI) in 2022, about 91.1% of India's Marine Fish Stocks are in healthy condition. The studies indicate that there are inter-annual fluctuations in marine fishery resources due to changes in the climate and environmental variables but the production from marine fishery followed a stable trend during the last 5 years and there is no sign of 'acute shortage,' of marine fishery stocks. The fisheries research institutes under the aegis of Indian Council of Agricultural Research (ICAR), Government of India have been conducting research on a regular basis to understand the impacts of climate change and develop sustainable, climate-resilient strategies for fisheries and aquaculture.

(d) and (e): The regulatory framework such as Maritime Zones of India (Regulation of fishing by foreign vessels) Act, 1981 and the Marine Fishing Regulation Acts of all maritime states/union territories exists to prevent certain forms of IUU fishing by foreign vessels and Indian vessels respectively. Further, the production of marine products in country is promoted through responsible and sustainable fishing practices and by assisting the fishers and fish farmers under various schemes and programs implemented by the Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying, Government of India in close coordination with the State Governments and Union Territories (UT) Administrations, other stakeholders. The 'National Policy on Marine Fisheries, 2017' has been notified by the Government of India, which provides guiding principles for conservation and optimum utilization of fishery resources. Besides, advisories are also issued to the coastal States/UTs for preventing juvenile fishing and ban on destructive fishing practices such as paired bottom trawling or bull trawling and use of artificial or LED lights for fishing. Besides, for conservation and effective management of fishery resources and also for sea safety reasons the uniform ban on fishing is implemented in the Indian Exclusive Economic Zone (EEZ) for a period of 61 days from 15th April to 14th June on the East Coast and from 1st June to 31st July on the West Coast. In addition, Fishery Survey of India (FSI) is conducting awareness programs in coastal fishing villages across the country to educate fishers about the FAO-CCRF (Code of Conduct for Responsible Fisheries) and prevent illegal, unreported, and unregulated (IUU) fishing.

FENCING ALONG INDIA-BANGLADESH BORDER**3527. SHRI KONDA VISHWESHWAR REDDY:**

Will the Minister of **HOME AFFAIRS** be pleased to state:

(a) the steps being taken by the Government to complete the remaining work of fencing along the India-Bangladesh border, aimed at curtailing illegal infiltration, smuggling and addressing security concerns; and

(b) in light of challenges such as difficult terrain, local objections regarding relocation and compensation and compliance with the Land Boundary Agreement of 2015 that restricts construction within 150 yards of the zero line the measures that are being implemented by the Government to resolve these issues and ensure timely completion of the project?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS**(SHRI NITYANAND RAI):**

(a): The Government has been persistent in its efforts to complete the remaining work of fencing along the India-Bangladesh border by engaging with State administration for land availability and construction agencies for preparing Detailed Project Reports (DPRs) and executing the sanctioned projects on these stretches.

(b): All efforts are being made to resolve the pending land acquisition cases in close coordination with the respective State Governments and regular dialogues are held between the Government of India and the Government of Bangladesh regarding objections raised by the Border Guard Bangladesh (BGB) through

bilateral institutional mechanisms such as Director General-Level Talks between Border Security Force (BSF) and Border Guard Bangladesh (BGB), Joint Working Group on Security and Border Management to ensure implementation of security fencing within 150 yards of the International Border.

PM E-DRIVE SCHEME

3528. SHRIMATI POONAMBEN MAADAM:

SHRI MITESH PATEL (BAKABHAI):

Will the Minister of **HEAVY INDUSTRIES** be pleased to state:

- (a) the salient features, key components and objectives of the PM E-DRIVE Scheme;
- (b) whether the PM Electric Drive Revolution in Innovative Vehicle Enhancement (PM EDRIIVE) Scheme has already seen a growing adoption of Electric Vehicles and if so, the details thereof;
- (c) whether the PM E-DRIVE scheme has specific targets for the adoption of electric vehicles through incentives and if so, the details thereof;
- (d) the details on the E-Voucher system; and
- (e) whether the scheme would support small and medium enterprises in electric vehicle supply chain and if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND
MINISTER OF STATE IN THE MINISTRY OF STEEL
(SHRI BHUPATHIRAJU SRINIVASA VARMA):**

(a) The Ministry of Heavy Industries (MHI) has notified 'PM Electric Drive Revolution in Innovative Vehicle Enhancement (PM E-DRIVE) Scheme' on 29.09.2024 to provide impetus to the green mobility and development of electric vehicle (EV) manufacturing eco-system in the country. The scheme has an outlay of Rs.10,900 crore over a period of two years upto 31.03.2026. The Electric Mobility Promotion Scheme (EMPS) 2024 implemented by MHI for the period of six months from 01.04.2024 to 30.09.2024, is subsumed in PM E-DRIVE scheme.

Salient features of PM E-DRIVE scheme:

- i. The Ministry of Heavy Industry (MHI) has introduced E-vouchers for EV buyer to avail the demand incentive under the scheme.
- ii. An allocation of ₹500 crore each has been done for deployment of e-ambulances and e-trucks under the scheme. This is new initiative of MHI, Government of India to promote the use of e-ambulances for a comfortable patient transport. Similarly, e-trucks have also been introduced under the scheme since trucks are major contributors to air pollution. To avail subsidy on e-truck submission of a scrapping certificate from Ministry of Road Transport and Highways (MoRTH) approved vehicles scrapping centres (RVSF) has been made mandatory.
- iii. ₹780 crore has been earmarked for upgradation of vehicle testing agencies.

The scheme has following three components:

- i. Subsidies: ₹3,679 crore has been allocated for demand incentives for e-2W, e-3W, e-ambulances, e-trucks and other new emerging EV categories;

- ii. Grants for creation of capital assets: ₹7,171 crore has been allocated for e-buses, establishment of network of charging stations and upgradation of testing agencies identified under this Scheme; and
- iii. ₹50 crore has been allocated for administration of scheme including IEC (Information, Education and Communication) activities and fee for Project Management Agency (PMA).

(b): Yes, the scheme has already seen a growing adoption of electric vehicles since its inception. As per Vahan portal of the Ministry of Road Transport and Highways, the number of electric vehicles registered in the country and their growth compared to FY 2023-24 (April to November) is tabulated below: -

No. of EVs registered		% Growth
From 01st April, 2023 to 30th November, 2023	From 01st April, 2024 to 30th November, 2024	
10,39,408	13,05,926	25.64%

(c): The PM E-DRIVE scheme aims to support electric mobility through support for 14,028 e-Buses, 2,05,392 e-3 Wheelers (L5), 1,10,596 e-Rickshaws and e-Carts and 24,79,120 e-2 Wheelers. In addition, e-Trucks, e-Ambulances, EV public charging stations and upgradation of testing agencies is also supported under the Scheme.

(d): For individual buyers, the PM E-DRIVE app generates an e-Voucher after completing Aadhaar e-KYC authentication using face modality. For non-

individual buyers, the PM E-DRIVE portal generates the e-Voucher. This e-Voucher is used to avail the demand incentive.

(e): The PM E-DRIVE scheme requires compliance to Phased Manufacturing Programme, which mandates sourcing of components from local manufactures, including medium and small enterprises. This promotes Make in India.

FEATURES OF UTTAR POORVA TRANSFORMATIVE INDUSTRIALIZATION SCHEME

3529. SHRI BHARTRUHARI MAHTAB:

SHRI JUGAL KISHORE:

SHRI RAVINDRA SHUKLA ALIAS RAVI KISHAN:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) the objectives and salient features of the Uttar Poorva Transformative Industrialization Scheme (UNNATI);
- (b) the details of structured incentives to attract investors under the said Scheme; and
- (c) the manner in which the said scheme aims to meet the needs of the industrially backward districts in the North East Region?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND
MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION
TECHNOLOGY (SHRI JITIN PRASADA):**

- (a): Objectives of the UNNATI Scheme: To strengthen Industrial Eco-System and to attract new Investment for Employment Generation in North East Region.

Salient Features of the UNNATI Scheme are as under:

The Scheme is effective from the date of notification, i.e. 09.03.2024 for a period of 10 years plus 8 more years for meeting the committed liabilities. Total Budget Outlay of the Scheme is Rs. 10,037 crores. The Total Budget Outlay is divided into Part A and part B. Part A of the Scheme, with an outlay of Rs. 9737 Cr, is for providing incentives to eligible new industrial units and those undergoing substantial expansion. Part B of the Scheme, with an outlay of Rs. 300 Cr., is for implementation and institutional arrangements for the Scheme. 60 % of the outlay of Part A is earmarked to all states of North East Region, while the rest will be provided on the FIFO principle. Industrial units will be allowed to apply for registration under the Scheme till 31.03.2026. Districts are categorized in two zones: Zone A (industrially advanced districts) and Zone B (industrially backwards districts) based on the NER district SDG index (2021-22).

(b): Incentives under UNNATI:

- i. Capital Investment Incentive: - This incentive is for new and existing units with substantial expansion. Industrial units in which GST is applicable and located in Zone A districts may avail Capital incentive of 30% of eligible investment with upper limit of Rs. 5 Cr. While the industrial units in which GST is applicable and located in Zone B districts may avail Capital incentive of 50% of eligible investment with upper limit of Rs. 7.5 Cr. On the other hand, industrial units in which GST is not applicable and located in Zone A districts may avail Capital incentive of 30% of eligible investment with upper limit of Rs. 10 Cr. Similarly, industrial units in which GST is not applicable and located in Zone B districts

may avail Capital incentive of 50% of eligible investment with upper limit of Rs. 10 Cr.

ii. Central Capital Interest Subvention Incentive: - This incentive is also for new unit and existing units with substantial expansion. Interest Subvention of 3% on Term loan up to principal amount of Rs 250 Cr. may be availed by industrial units located in Zone A districts for 7 years. While, Interest Subvention of 5% on Term loan up to principal amount of Rs 250 Cr. may be availed by industrial units located in Zone B districts for 7 years.

iii. Manufacturing and Services linked incentive (MSLI) - This incentive is for new units only and is equal to the net payment of GST. It may be availed for a maximum period of 10 years. The upper limit of this incentive is 75% of eligible value of investment for industrial units located in Zone A and 100% of eligible value of investment for industrial units located in Zone B.

(c): Districts of North Eastern Region are divided into Zone A and Zone B, with Zone B having industrially backward Districts. Industrial Units located in Zone B are offered incentives such as Capital Investment Incentive (CII), Central Capital Interest Subvention Incentive (CCISI), and Manufacturing and Services linked incentive (MSLI) that are higher than Zone A districts.

ग्रामीण विकास कार्यक्रम हेतु अस्थायी निधि

3530. श्री बृजमोहन अग्रवाल:

क्या ग्रामीण विकास मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार राज्यों द्वारा उनकी आवश्यकता के अनुसार तैयार किए गए विभिन्न ग्रामीण विकास कार्यक्रमों के लिए अस्थायी निधि जारी करती है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) क्या राज्यों को कोई धनराशि आवंटित की गई है और यदि हां, तो आवंटन की राशि निर्धारित करने के मानदंड क्या हैं; और

(ग) क्या सरकार ने ऐसी कोई योजना बनाई है, यदि हां, तो तत्संबंधी ब्यौरा क्या है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री (श्री कमलेश पासवान):

(क) से (ग): ग्रामीण विकास मंत्रालय (एमओआरडी) विभिन्न ग्रामीण विकास योजनाओं/कार्यक्रमों जैसे महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी योजना (महात्मा गांधी नरेगा योजना), प्रधान मंत्री आवास योजना - ग्रामीण (पीएमएवाई-जी), प्रधान मंत्री ग्राम सड़क योजना (पीएमजीएसवाई), दीनदयाल अंत्योदय योजना - राष्ट्रीय ग्रामीण आजीविका मिशन (डीएवाई-एनआरएलएम), दीन दयाल उपाध्याय - ग्रामीण कौशल्य योजना (डीडीयू-जीकेवाई), ग्रामीण स्वरोजगार प्रशिक्षण संस्थान (आरएसईटीआई), राष्ट्रीय सामाजिक सहायता कार्यक्रम (एनएसएपी) और प्रधानमंत्री कृषि सिंचाई योजना (पीएमकेएसवाई) के वाटरशेड विकास घटक (डब्ल्यूडीसी) के तहत निधियां जारी करता है।

इन योजनाओं/कार्यक्रमों के अंतर्गत राज्यों/संघ राज्य क्षेत्रों को निधियां योजनाबद्ध ढांचे के आधार पर जारी की जाती हैं, जो कि एक सतत प्रक्रिया है। इन योजनाओं/कार्यक्रमों के अंतर्गत राज्य सरकारों को निधियां, राज्यों के पास उपलब्ध शेष निधियों, योजनाबद्ध आवश्यकताओं के अनुसार अपेक्षित दस्तावेजों/उपयोगिता प्रमाणपत्रों के प्रस्तुतिकरण, योजनाओं के अंतर्गत पहले से आवंटित निधियों के उचित उपयोग को सुनिश्चित करने, योजना संबंधी दिशा-निर्देशों का कड़ाई से पालन सुनिश्चित करने और जमीनी स्तर पर वास्तविक आवश्यकता के आकलन को ध्यान में रखते हुए जारी की जाती है। यह मंत्रालय किसी भी राज्य द्वारा विशेष रूप से तैयार किए गए किसी भी ग्रामीण विकास कार्यक्रम के लिए अस्थायी निधि जारी नहीं करता है।

CENTRAL ARMED FORCES**3531. SHRIMATI MALA ROY:**

Will the Minister of **HOME AFFAIRS** be pleased to state:

- (a) the total number of personnel at the different Central Armed Police Forces (CAP) posted in West Bengal at present;
- (b) the number of armed policemen are posted as security for political persons including elected representatives in West Bengal; and
- (c) the head under which the cost of these postings is paid?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS**(SHRI NITYANAND RAI):**

(a) to (c): "Police" and "Public Order" are State subjects under the Constitution of India. The responsibility of maintaining law and order and also providing security to an individual in the jurisdiction of State rests primarily with the State Government. However, the Central Government deploys Central Armed Police Forces (CAPFs) at the request of State Government from time-to-time. The number of CAPF personnel posted and the cost incurred varies from time to time.

मिशन अमृत सरोवर

3532. श्री प्रदीप कुमार सिंह:

श्री चन्द्र प्रकाश चौधरी:

श्री नलिन सोरेन:

श्री गोपाल जी ठाकुर:

क्या **ग्रामीण विकास** मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार मिशन अमृत सरोवर का कार्यान्वयन कर रही है जिसका उद्देश्य देश के ग्रामीण क्षेत्रों में जल संरक्षण और जल संकट पर काबू पाने के लिए प्रत्येक जिले में अमृत सरोवर का विकास/नवीकरण करना है;
- (ख) क्या मिशन के अंतर्गत नए तालाब खोदे जाने की संभावना है और पुराने तालाबों का समय पर मरम्मत किया जाएगा;
- (ग) यदि हां, तो झारखंड और दरभंगा संसदीय निर्वाचन क्षेत्र सहित बिहार के जिलों में उक्त मिशन के अंतर्गत प्रस्तुत प्रस्तावों और प्राप्त परिणामों का राज्य-वार/जिला-वार ब्यौरा क्या है; और
- (घ) तत्संबंधी जिलावार, आवंटित निधिवार और व्ययवार ब्यौरा क्या है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री (श्री कमलेश पासवान):

(क) और (ख): मिशन अमृत सरोवर का आरंभ माननीय प्रधान मंत्री द्वारा 24 अप्रैल, 2022 को किया गया था, जिसका उद्देश्य भावी पीढ़ियों के लिए जल संरक्षण के ठोस प्रयास के रूप में 15 अगस्त 2023 तक देश भर में 50,000 सरोवरों के प्रारंभिक लक्ष्य के साथ प्रत्येक ग्रामीण जिले (दिल्ली, चंडीगढ़ और लक्षद्वीप को छोड़कर) में 75 अमृत सरोवरों के निर्माण या उनका पुनरुद्धार करना था। अक्टूबर 2024 तक की स्थिति अनुसार, इस मिशन के तहत 68,000 से अधिक अमृत सरोवरों का निर्माण/ पुनरुद्धार पूरा हो चुका है।

मिशन के दूसरे चरण के अंतर्गत, सामुदायिक सहभागिता पर ध्यान केन्द्रित करते हुए अधिक सरोवरों का निर्माण या पुनरुद्धार करना है, ताकि यह सुनिश्चित किया जा सके कि ये सरोवर न केवल स्थायी जल संसाधन के रूप में कार्य करें, बल्कि जीवंत सामुदायिक केन्द्र भी बनें।

(ग) और (घ): झारखंड राज्य में दिनांक 12.12.2024 की स्थिति के अनुसार कुल 2,048 अमृत सरोवरों का निर्माण/पुनरुद्धार किया जा चुका है। उनका जिले-वार ब्यौरा संलग्न **विवरण-I** में दिया गया है।

बिहार राज्य में दिनांक 12.12.2024 की स्थिति अनुसार कुल 2,482 अमृत सरोवरों का निर्माण/पुनरुद्धार किया गया है, जिनमें से दरभंगा जिले में 51 अमृत सरोवर का निर्माण/कायाकल्प किया गया है। बिहार में जिले-वार पूर्ण सरोवर का ब्यौरा संलग्न **विवरण-II** में दिया गया है।

मिशन अमृत सरोवर कार्य महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी योजना (महात्मा गांधी नरेगा योजना) के तहत राज्यों और जिलों द्वारा विभिन्न चल रही योजनाओं तथा कार्यक्रमों जैसे 15वें वित्त आयोग अनुदान, प्रधानमंत्री कृषि सिंचाई योजना, वाटरशेड विकास की उप-योजनाओं, हर खेत को पानी और राज्यों की अपनी योजनाओं के अभिसरण से किए जाते हैं। क्राउड-फंडिंग के माध्यम से सार्वजनिक योगदान और कॉर्पोरेट सामाजिक उत्तरदायित्व निधि के उपयोग की भी अनुमति है।

विवरण-I

झारखंड में जिले-वार पूर्ण कुल सरोवर		
क्र.सं.	जिला	पूर्ण सरोवरों की संख्या
1	बोकारो	77
2	चतरा	86
3	देवघर	80
4	धनबाद	80
5	दुमका	117
6	गढ़वा	65
7	गिरिडीह	78
8	गोड्डा	75
9	गुमला	75
10	हजारीबाग	116
11	जामताड़ा	75
12	खूंटी	75
13	कोडरमा	77
14	लातेहार	99
15	लोहरदगा	84
16	पाकुर	75
17	पलामू	58
18	पश्चिमी सिंहभूम	84

19	पूर्वी सिंहभूम	106
20	रामगढ़	87
21	रांची	140
22	साहिबगंज	85
23	सरायकेला-खरसावां	70
24	सिमडेगा	84
	कुल	2,048

विवरण-II

बिहार में जिले-वार पूर्ण कुल सरोवर		
क्र.सं.	जिला	पूर्ण सरोवरों की संख्या
1	अररिया	77
2	अरवल	59
3	औरंगाबाद	59
4	बांका	59
5	बेगूसराय	75
6	भागलपुर	59
7	भोजपुर	57
8	बक्सर	74
9	दरभंगा	70
10	गया	71
11	गोपालगंज	74
12	जमुई	70
13	जहानाबाद	72
14	कैमूर (भभुआ)	69
15	कटिहार	77
16	खगरिया	47
17	किशनगंज	60
18	लखीसराय	68
19	मधेपुरा	42
20	मधुबनी	74
21	मुंगेर	72
22	मुजफ्फरपुर	83
23	नालन्दा	40
24	नवादा	72

25	पश्चिम चंपारण	73
26	पटना	44
27	पूर्वी चंपारण	81
28	पूर्णिया	75
29	रोहतास	75
30	सहरसा	51
31	समस्तीपुर	77
32	सारण	56
33	शेखपुरा	48
34	शिवहर	16
35	सीतामढ़ी	61
36	सिवान	75
37	सुपौल	69
38	वैशाली	101
	कुल	2,482

खाद्य तेल पॉम ऑयल की मांग में वृद्धि

3533. श्री राम प्रसाद चौधरी:

क्या कृषि एवं किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार को इस बात की जानकारी है कि बढ़ते शहरीकरण और प्रसंस्कृत तथा बाह्य पदार्थों की बढ़ती खपत के कारण पॉम के खाने वाले तेल की मांग में वृद्धि हुई है; और

(ख) यदि हां, तो सरकार द्वारा घरेलू आपूर्ति को विनियमित करने और कीमतों को नियंत्रित करने के लिए उठाए गए/उठाए जाने वाले कदमों का ब्यौरा क्या है क्योंकि देश में खाद्य तेल की खपत में 38-40 प्रतिशत हिस्सा पॉम ऑयल का है जिसका मुख्यतः खाद्य प्रसंस्करण, होटलों, रेस्तरां और खानपान के क्षेत्रों में उपयोग किया जाता है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) पॉम ऑयल सहित खाद्य तेलों की घरेलू मांग उत्पादन की तुलना में अधिक तेजी से बढ़ रही है।

(ख) भारत सरकार, अगस्त 2021 से राष्ट्रीय खाद्य तेल मिशन - ऑयल पाम (एनएमईओ-ओपी) नामक केंद्रीय प्रायोजित योजना को क्रियान्वित कर रही है, जिसका कुल स्वीकृत परिव्यय 2021-22 से 2025-26 की अवधि के लिए 11,040 करोड़ रुपये है। एनएमईओ-ओपी क्षेत्र विस्तार, उत्पादन इनपुट, बाजार समर्थन और प्रौद्योगिकी अंतरण के माध्यम से देश में ऑयल-पाम की खेती को बढ़ावा देने का प्रयास किया जा रहा है। इसके अतिरिक्त, तिलहनों के उत्पादन और उत्पादकता को बढ़ाने के उद्देश्य से वनस्पति तेलों की उपलब्धता बढ़ाने के लिए अक्टूबर 2024 में राष्ट्रीय खाद्य तेल मिशन - तिलहन (एनएमईओ-ओएस) शुरू किया गया है। इसके अतिरिक्त, किसानों, प्रॉसेसर्स और उपभोक्ताओं के हितों के प्रति सामंजस्य स्थापित करने के लिए सरकार समय-समय पर ऑयल-पॉम सहित खाद्य तेलों की शुल्क संरचना की समीक्षा और जांच करती है। सरकार ने घरेलू पाम तेल उत्पादन को प्रोत्साहित करने के उद्देश्य से तथा घरेलू पाम तेल उत्पादकों को समर्थन देने के लिए सितंबर, 2024 में विभिन्न खाद्य तेलों पर मूल सीमा-शुल्क में वृद्धि की है।

SUSTAINABLE AGRICULTURE PRACTICES IN PUNJAB

3534. SHRI GURJEET SINGH AUJLA:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) whether there is an urgent need to address the ecological impact of the rice-wheat crop cycle, which is straining water resources in Punjab and shifting focus to alternative crops like oilseeds, pulses, millets and medicinal plants could offer more sustainable options suited to the region's conditions, if so, the details thereof;

- (b) whether investing in advanced agricultural technologies such as hydroponics, aquaponics, and organic cultivation could enhance productivity and sustainability, if so, the details thereof;
- (c) whether any initiatives proposed to promote these alternative crops and modern farming techniques, if so, the details thereof;
- (d) whether the Government is considering for establishing efficient export channels to deliver perishable produce within 24-48 hours overseas and increasing research in poultry, piggery, floriculture, and cattle farming, along with investments in food storage and processing, would be invaluable, if so, the details thereof; and
- (e) whether the Government is exploring the opportunities for ethanol production as a promising venture for regional farmers and special budget for technologies, if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (d): Department of Agriculture and Farmers Welfare (DAandFW) is implementing Crop Diversification Programme (CDP) under Pradhan Mantri Rashtriya Krishi Vikas Yojana (PM-RKVY) in original Green Revolution States including Punjab to divert the area of water guzzling paddy to alternative crops viz; pulses, oilseed, coarse cereals, nutri cereals (Shree Anna), cotton etc. The aim of CDP is to demonstrate and promote improved production technologies of alternate crops for paddy cultivation and to restore soil fertility through cultivation of leguminous crops. Further, Government of India is also supplementing the

efforts of state governments to encourage farmers to grow low water intensive crops such as pulses, coarse cereals, nutri cereals (under National Food Security and Nutrition Mission (NFSNM), oilseeds under National Mission on Edible Oil (NMEO)-Oilseeds, horticultural crops under Mission for Integrated Development of Horticulture (MIDH).

The Indian Council of Agricultural Research (ICAR) conducts research on crop diversification for irrigated conditions with the participation of State Agricultural Universities(SAUs) in 21 States/ Union Territory. Alternate cropping systems with diversified crops have been identified for these states. Further, package of practices for organic production of crops have been developed for 72 cropping systems suitable for 16 states. Also, eight integrated organic farming system models for 7 states have been developed. Punjab Agriculture University(PAU), Ludhiana and ICAR-Central Institute of Post-Harvest Engineering and Technology (CIPHET), Regional Station, Abohar works on various aspects of hydroponics, aquaponics, and protected cultivation. Research on Poultry, Piggery (Meat) and Cattle (Milk) on value-added product development, increasing their shelf life, quality control and safety aspect is being conducted under Animal Science Division of ICAR. The Indian Council of Agricultural Research is implementing Krishi Vigyan Kendras (KVKs) scheme including in the State of Punjab for dissemination of latest agricultural technologies on crop diversification.

The Agricultural Infrastructure Fund (AIF) supports bank financing of key post-harvest infrastructures. It helps the integration of advanced technologies

like precision farming, drones, IoT systems, smart irrigation, and modern machinery. AIF also supports agri-entrepreneurs and start-ups by providing bank loans, promoting innovative practices, and fostering collaboration between entrepreneurs and farmers. This initiative covers various advanced agricultural techniques, including hydroponic, vertical, and aeroponic farming, as well as the use of specialized sensors and remote sensing applications to increase productivity

(e): Government is implementing Ethanol Blended Petrol (EBP) Programme wherein Oil Marketing Companies (OMCs) sell petrol blended with ethanol. Under EBP Programme, Government fixed the target of 20% blending of ethanol with petrol by 2025-26. Under the National Policy on Biofuels-2018, Government has allowed the production of ethanol from a variety of feed-stocks like agricultural residues (rice straw, cotton stalk, corn cobs, saw dust, bagasse etc.); starch containing materials such as maize, cassava, rotten potatoes etc.; damaged food grains like wheat, rice etc. apart from sugarcane and other sugar containing crops like sugar beet, sweet sorghum etc. Further, production of ethanol has also been allowed from feed-stocks such as Residual Sugar/ Sugar Syrup/ Sweeteners/ Best Before Date (BBD) Products (beverages, juices etc.). Government is also promoting the use of maize as a feedstock for ethanol production.

महाराष्ट्र में दुग्ध उत्पादन

3535. श्री ओमप्रकाश भूपालसिंह उर्फ पवन राजेनिंबालकर:

क्या मत्स्यपालन, पशुपालन और डेयरी मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार देश में भैंस और गाय के दूध का मूल्य निर्धारित करती है;
- (ख) महाराष्ट्र राज्य में प्रतिदिन गाय और भैंस का कुल कितना दूध एकत्र किया जाता है;
- (ग) महाराष्ट्र राज्य में प्रतिदिन दूध का कितना उत्पादन होता है और वहां इसकी आवश्यकता कितनी है;
- (घ) सरकार द्वारा किसानों को दूध का बेहतर मूल्य देने के लिए क्या निर्णय लिया गया है;
- (ङ) क्या महाराष्ट्र में दुग्ध उत्पादन आवश्यकता से कम है;
- (च) क्या सरकार के ध्यान में यह बात आई है कि देश में बड़ी मात्रा में रसायनों से युक्त कृत्रिम दूध का उत्पादन होता है;
- (छ) यदि हां, तो इसका उत्पादन किन-किन कंपनियों और डेयरियों द्वारा किया जाता है और क्या सरकार द्वारा इसे रोकने के लिए उचित कदम उठाए गए हैं; और
- (ज) रसायनों से युक्त कृत्रिम दूध बनाने वालों के विरुद्ध की गई कार्रवाई का ब्यौरा क्या है?

**पंचायती राज मंत्री; तथा मत्स्यपालन, पशुपालन और डेयरी मंत्री
(श्री राजीव रंजन सिंह उर्फ ललन सिंह) :**

- (क) पशुपालन और डेयरी विभाग, भारत सरकार देश में दूध और दूध उत्पादों की खरीद और बिक्री मूल्यों को विनियमित नहीं करता। सहकारी और निजी डेयरियों द्वारा उनकी उत्पादन लागत और बाजार शक्तियों के आधार पर मूल्य तय किए जाते हैं।
- (ख) से (ङ.) मूल पशुपालन सांख्यिकी 2024 के अनुसार, वर्ष 2023-24 के दौरान महाराष्ट्र राज्य में अनुमानित दूध उत्पादन 160.45 लाख टन अर्थात 439.59 लाख लीटर प्रतिदिन (एलएलपीडी) है। महाराष्ट्र सरकार द्वारा दी गई सूचना के अनुसार, अक्टूबर 2024 माह में दूध की औसत खरीद 171.16 लाख किलोग्राम प्रतिदिन और दूध की औसत बिक्री 145.21 एलएलपीडी थी। ये आंकड़े दर्शाते हैं कि दूध का उत्पादन मांग को पूरा करने के लिए आवश्यक दूध से अधिक है।

पशुपालन और डेयरी विभाग, भारत सरकार दूध उत्पादन और दूध प्रसंस्करण अवसंरचना के संबंध में राज्य सरकार द्वारा किए गए प्रयासों को पूरित और संपूरित करने के लिए महाराष्ट्र सहित देश भर में निम्नलिखित डेयरी विकास योजनाओं को कार्यान्वित कर रहा है:

- (i) राष्ट्रीय डेयरी विकास कार्यक्रम (NPDD)
- (ii) डेयरी कार्यकलापों में लगी डेयरी सहकारी समितियों और किसान उत्पादक संगठनों को सहायता (SDCFPO)
- (iii) पशुपालन अवसंरचना विकास निधि (AHIDF)
- (iv) राष्ट्रीय गोकुल मिशन (RGM)
- (v) राष्ट्रीय पशुधन मिशन (NLM)
- (vi) पशुधन स्वास्थ्य और रोग नियंत्रण कार्यक्रम (LHDCP)

ये योजनाएं बोवाइन पशुओं की दूध उत्पादकता में सुधार करने, डेयरी सहकारी समितियों के नेटवर्क का विस्तार करने, डेयरी अवसंरचना को सुदृढ़ करने, कार्यशील पूंजी की आवश्यकता, आहार और चारे की उपलब्धता बढ़ाने तथा पशु स्वास्थ्य सेवाएं प्रदान करने में मदद कर रही हैं। ये पहले दूध उत्पादन की लागत को कम करने और दूध की कीमतों को स्थिर करने में मदद करने के साथ-साथ डेयरी से आय बढ़ाने में भी मदद करती हैं।

(च) से (ज) भारतीय खाद्य सुरक्षा और मानक प्राधिकरण (एफएसएसआई) ने वर्ष 2023 में दूध और दूध उत्पाद निगरानी अभियान चलाया था। जिसमें 36 राज्यों/ संघ राज्य क्षेत्रों के 756 जिलों को कवर करते हुए दूध के 1605 यादृच्छिक नमूने इकट्ठे किए गए और उनका परीक्षण किया गया। इनमें से किसी भी नमूने में रसायनों जैसे डिटर्जेंट, सल्फेट और फार्मैल्डीहाइड की मिलावट नहीं पाई गई। हालांकि केवल 3 नमूनों (0.18%) में मेलामाइन एफएसएसआर द्वारा निर्धारित सीमा से अधिक था।

1605 नमूनों में से, दूध के 85 नमूने महाराष्ट्र से एकत्रित किए गए थे जिनमें से किसी भी नमूने में रसायनों जैसे मेलामाइन, डिटर्जेंट, सल्फेट और फार्मैल्डीहाइड की मिलावट नहीं पाई गई थी।

NAMO DIDI DRONE SCHEME

3536. SHRI KOTA SRINIVASA POOJARY:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) whether the Government has launched Namu Drone Didi scheme;
- (b) if so, the details thereof and the salient features of the said scheme;
- (c) whether the Government has issued directives for operation of the said scheme and if so, the details thereof;
- (d) the funds sanctioned and released by the Government for implementation of the said scheme;
- (e) the criteria laid down by Government for selection of Self-Help Groups (SHGs) to provide drones to farmers on rent; and
- (f) the manner in which this scheme will be helpful in generating employment to SHGs?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (f): The Government has approved 'Namu Drone Didi' as Central Sector Scheme for providing drones to the Women Self Help Groups (SHGs) with an outlay of Rs. 1261 Crores for the period from 2023-24 to 2025-26. Out of the

total 15,000 drones targeted to be supplied under the scheme, the Lead Fertilizer Companies (LFCs) have procured the first 500 drones in 2023-24, using their internal resources and distributed to the selected SHGs. During the financial year 2024-25, it has been targeted to distribute drones to 3090 SHGs in the first phase.

The scheme is implemented by converging the resources of Department of Agriculture and Farmer's Welfare (DAandFW), Department of Rural Development (DoRD) and Department of Fertilizers (DoF), Women SHGs promoted under DAY - NRLM and Lead Fertilizer Companies (LFCs). The Committee at State level with members drawn from various line Departments and institutions is responsible for selection of appropriate clusters for drone usage, selection of the progressive women SHGs under DAY - NRLM in the States in the identified clusters for providing drones, selection of members of the women SHGs for drone pilot and drone assistant training, assessment of district-wise drone usage, identification of existing gap, availability and future requirements of drone usage, providing/ensuring business to selected Women SHGs in coordination with the LFCs and Pesticide companies etc.

The drones are supplied as a package, which also includes mandatory drone pilot training and additional training for agriculture purpose for nutrient and pesticide application for one of the members of these women SHGs. Provisions are also made to train other member/ family member of the SHGs as drone assistant. The Department of Agriculture and Farmers Welfare has already issued the detailed operational guidelines of the scheme in October 2024.

The interventions under the scheme are targeted towards providing business and livelihood support to SHGs. The drones provided to the SHGs are to be used by them for providing rental services to the farmers for spraying of liquid fertilizers and pesticides. The LFCs are to promote use of Nano fertilizers by the drones to provide business to SHGs. The Committee at the State level is mandated to provide/ensure business to selected Women SHGs in coordination with the LFCs and Pesticide companies.

MEETINGS OF DISHA

3537. SHRI B. K. PARTHASARATHI:

SHRI RAMASHANKAR RAJBHAR:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the details of total number of District Development Coordination and Monitoring Committee (DISHA) meetings held during the last five years, District-wise;
- (b) whether the Government monitors DISHA meetings held in the country, if so, the details thereof and if not, the reasons therefor;
- (c) whether the expenses of the meetings are reimbursed; and
- (d) the mechanism for action on the decisions of DISHA meetings, if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN):**

(a): The details of total number of District Development Coordination and Monitoring Committee (DISHA) meetings at district level held during the last five years, district-wise are given in the enclosed **Statement**.

(b): The performance of States/UTs with respect to conducting DISHA Committee meetings is reviewed by the Department of Rural Development (DoRD) in various forums like Performance Review Committee, Empowered Committee and in other meetings with the States/UTs. The Department regularly pursues with the States/UTs for holding the DISHA Committee meetings as per the extant guidelines. A 'DISHA Monitoring Cell' has also been established in the Department to ensure effective, time-bound and result-oriented outcomes of the DISHA Committees. Besides, a 'Meeting Reporting Module' (<https://rural.gov.in/en/disha>) has been facilitated for State/ District Level DISHA Committees to update meeting details. Further, a 'State-of-art DISHA Dashboard' has been developed by DoRD to strengthen DISHA Committees. Presently 92 schemes of 32 Ministries/Departments are onboarded on DISHA Dashboard.

(c): Yes. The District authorities can claim expenditure incurred on district DISHA meetings on admissible items based on actual expenditure within the overall ceiling of Rs.2.0 lakh per meeting. Likewise, the State Government can claim amount on admissible items based on the actual expenditure incurred within the overall ceiling of Rs.3.0 lakh per meeting of State Level DISHA Committee.

(d): As per DISHA guidelines, follow up action on recommendations of the district and State DISHA Committees should be initiated within 30 days of the meeting. Action Taken shall be monitored by the DISHA Committee. The Action Taken Report (ATR) on recommendation of previous meeting should be the first agenda item of the next meeting. As per DISHA guidelines, State Level DISHA Committees are mandated to review the implementation status in respect of decisions taken in the District Level DISHA committees. State Level DISHA Committee may refer any matter pertaining to the programmes monitored under DISHA, if felt necessary, to the Department of Rural Development which, in turn, coordinates with the concerned Ministry for appropriate action and inform the concerned DISHA Committee accordingly.

STATEMENT-I

The details of total number of District Development Coordination and Monitoring Committee (DISHA) meetings at district level held during the last five years, District-wise:

S.N.	District	2024-25	2023-24	2022-23	2021-22	2020-21	Total
Andaman and Nicobar Islands							
1	Nicobars	0	1	0	0	0	1
2	North and Middle Andaman	0	0	0	0	0	0
3	South Andaman	1	0	1	0	0	2
Andhra Pradesh							
4	Alluri Sitarama Raju	0	1	0	Created 2022-23 Feb		1
5	Anakapalli	1	2	0	Created 2022-23		3
6	Anantapur	1	2	0	2	1	6
7	Annamaya	0	1	0	Created 2022-23 Feb		1
8	Bapatla	1	0	0	Created 2022-23 Feb		1

9	Chittoor	1	0	0	1	0	2
10	East Godavari	0	2	3	2	0	7
11	Eluru	1	3	0	Created 2022-23 Feb		4
12	Guntur	0	1	0	1	0	2
13	Kadapa	0	3	3	1	0	7
14	Kakinada	0	3	3	Created 2022-23 Feb		6
15	Konaseema	1	0	1	Created 2022-23 Feb		2
16	Krishna	0	1	1	1	1	4
17	Kurnool	1	2	2	1	1	7
18	N T Rama Rao	1	1	0	Created 2022-23 Feb		2
19	Nandyal	1	2	0	Created 2022-23 Feb		3
20	Nellore	0	1	0	1	0	2
21	Palnadu	0	1	1	Created 2022-23 Feb		2
22	Parvathipuram Manyam	0	0	0	Created 2022-23 Feb		0
23	Prakasam	0	3	1	1	1	6
24	Sri Satya Sai	0	1	0	Created 2022-23 Feb		1
25	Srikakulam	0	1	0	0	0	1
26	Tirupati	1	0	0	Created 2022-23 Feb		1
27	Visakhapatnam	1	1	0	0	0	2
28	Vizianagaram	0	2	1	0	0	3
29	West Godavari	0	0	0	0	0	0
Arunachal Pradesh							
30	Anjaw	0	2	2	1	0	5
31	Changlang	0	2	2	0	0	4
32	Dibang Valley	0	2	2	1	0	5
33	East Kameng	0	1	0	1	0	2
34	East Siang	0	2	2	0	0	4
35	Kamle	0	1	1	0	0	2
36	Kra Daadi	0	1	0	0	0	1

37	Kurung Kumey	0	1	0	0	0	1
38	Lepa-Rada	0	1	0	0	0	1
39	Lohit	0	2	2	1	0	5
40	Longding	0	2	2	0	0	4
41	Lower Dibang Valley	0	2	2	0	0	4
42	Lower Siang district	0	1	0	0	0	1
43	Lower Subansiri	0	1	1	0	0	2
44	Namsai	0	2	2	1	0	5
45	Pakke-Kessang	0	1	0	0	0	1
46	Papum Pare	0	1	0	0	0	1
47	Shi Yomi	0	1	0	0	0	1
48	Siang	0	2	2	0	0	4
49	Tawang	0	3	1	0	1	5
50	Tirap	0	2	2	0	0	4
51	Upper Siang	0	2	2	1	0	5
52	Upper Subansiri	0	1	1	0	0	2
53	West Kameng	0	1	1	1	0	3
54	West Siang	0	1	0	0	0	1
Assam							
55	Bajali	0	0	Created 2022-23 Feb			0
56	Barpeta	0	2	4	1	2	9
57	Baska	0	1	1	2	0	4
58	Biswanath	0	0	1	0	0	1
59	Bongaigaon	0	1	2	2	1	6
60	Cachar	0	2	3	2	1	8
61	Charaideo	0	1	1	0	1	3
62	Chirang	0	3	2	1	0	6
63	Darrang	0	1	2	2	1	6
64	Dhemaji	0	2	4	2	2	10
65	Dhubri	0	1	2	1	1	5
66	Dibrugarh	0	2	1	1	1	5
67	Dima Hasao (North Cachar Hills)	0	0	1	0	0	1
68	Goalpara	0	2	2	1	0	5
69	Golaghat	0	0	1	1	0	2
70	Hailakandi	0	1	2	1	1	5
71	Hojai	0	0	0	1	0	1

72	Jorhat	0	1	1	1	1	4
73	Kamrup	0	1	3	1	0	5
74	Kamrup (Metro)	0	2	1	1	1	5
75	Karbi Anglong	0	0	3	1	1	5
76	Karimganj	0	1	2	2	1	6
77	Kokrajhar	0	1	0	2	0	3
78	Lakhimpur	0	3	4	2	1	10
79	Majuli	0	2	4	2	0	8
80	Marigaon	0	1	3	1	1	6
81	Nagaon	0	1	3	2	0	6
82	Nalbari	0	1	1	1	0	3
83	Sibsagar	0	1	1	1	1	4
84	Sonitpur	0	2	2	1	0	5
85	South Salmara	0	1	1	1	1	4
86	Tamulpur	0	0	Created 2022-23 Feb			0
87	Tinsukia	0	1	1	0	1	3
88	Udalguri	0	2	2	1	0	5
89	West Karbi Anglong	0	0	0	0	0	0
Bihar							
90	Araria	0	1	1	0	1	3
91	Arwal	0	1	0	0	0	1
92	Aurangabad (Bihar)	0	2	2	0	1	5
93	Banka	1	1	1	0	0	3
94	Begusarai	1	2	3	2	1	9
95	Bhagalpur	0	2	3	2	2	9
96	Bhojpur	1	1	0	0	0	2
97	Buxar	1	2	1	1	0	5
98	Darbhanga	0	3	2	0	1	6
99	Gaya	0	1	2	0	0	3
100	Gopalganj	1	2	3	1	2	9
101	Jahanabad	0	1	1	0	1	3
102	Jamui	0	1	1	0	1	3
103	Kaimur (Bhabua)	0	0	1	0	1	2
104	Katihar	1	2	1	0	1	5
105	Khagaria	1	1	2	1	0	5
106	Kishanganj	1	3	4	2	1	11
107	Lakhisarai	0	1	1	0	1	3

108	Madhepura	1	1	2	0	1	5
109	Madhubani	1	2	2	0	0	5
110	Munger	0	0	1	0	1	2
111	Muzaffarpur	0	1	2	0	1	4
112	Nalanda	0	1	1	0	0	2
113	Nawada	0	1	1	0	0	2
114	Pashchim Champaran	1	2	2	1	0	6
115	Patna	0	1	2	0	0	3
116	Purbi Champaran	0	1	2	1	2	6
117	Purnia	0	1	1	0	0	2
118	Rohtas	1	2	1	0	0	4
119	Saharsa	1	1	2	1	1	6
120	Samastipur	1	1	2	0	0	4
121	Saran	0	4	3	2	0	9
122	Sheikhpura	0	2	1	0	0	3
123	Sheohar	0	3	3	1	1	8
124	Sitamarhi	1	3	2	0	1	7
125	Siwan	1	2	3	2	2	10
126	Supaul	1	2	2	0	1	6
127	Vaishali	1	1	2	0	1	5
Chandigarh							
128	Chandigarh	0	0	0	0	1	1
Chhattisgarh							
129	Balod	1	2	2	1	1	7
130	Balod Bazar	0	1	1	1	1	4
131	Balrampur	1	0	1	2	2	6
132	Bastar (Jagdalpur)	0	1	2	2	1	6
133	Bemetara	1	2	1	1	1	6
134	Bijapur	1	1	3	2	1	8
135	Bilaspur	1	0	2	1	2	6
136	Dantewada	1	0	1	1	2	5
137	Dhamtari	1	1	1	3	1	7
138	Durg	1	2	4	2	1	10
139	Gariyaband	1	1	3	2	1	8
140	Gaurela-Pendra-Marwahi	0	1	2	1	Created 2021	4
141	Janjgir-Champa	0	0	0	1	1	2

142	Jashpur	1	1	2	2	2	8
143	Kabirdham (Kawardha)	0	2	2	2	2	8
144	Kanker	1	3	2	2	3	11
145	Khairagarh-Chhuikhadan-Gandai	0	1	0	0	0	1
146	Kondagaon	0	0	1	0	0	1
147	Korba	1	3	4	2	1	11
148	Koria (Baikunthpur)	1	2	2	2	1	8
149	Mahasamund	1	1	1	2	1	6
150	Manendragarah-Chirmiri-Bharatpur	0	0	0	0	0	0
151	Mohla-Manpur-Ambagarh Chowki	1	1	0	0	0	2
152	Mungeli	1	0	2	4	2	9
153	Narayanpur	0	1	2	2	1	6
154	Raigarh	1	1	3	1	2	8
155	Raipur	0	3	3	3	3	12
156	Rajnandgaon	0	1	3	2	2	8
157	Sarangarh-Bilaigarh	0	0	0	0	0	0
158	Shakti	0	0	0	0	0	0
159	Sukma	0	0	0	1	0	1
160	Surajpur	1	1	2	1	3	8
161	Surguja (Ambikapur)	1	0	1	2	2	6
Dadra and Nagar Haveli and Daman and Diu							
162	Dadra and Nagar Haveli	0	1	0	0	0	1
163	Daman	0	0	0	0	0	0
164	Diu	0	0	2	0	1	3
GOA							
165	North Goa	0	1	1	0	0	2
166	South Goa	1	3	3	3	3	13
Gujarat							
167	Ahmadabad	0	3	0	1	1	5
168	Amreli	0	1	2	2	1	6
169	Anand	1	4	3	2	3	13
170	Aravali	0	4	4	3	2	13
171	Banaskantha	1	3	3	2	2	11
172	Bharuch	0	2	1	3	2	8

173	Bhavnagar	0	3	2	3	2	10
174	Botad	0	2	3	2	2	9
175	Chhota Udaipur	1	3	2	3	1	10
176	Dang	0	1	3	1	1	6
177	Devbhumi Dwarka	0	2	0	2	1	5
178	Dahod	0	2	5	4	3	14
179	Gandhinagar	0	0	2	0	0	2
180	Gir Somnath	0	2	2	2	0	6
181	Jamnagar	0	1	0	1	1	3
182	Junagadh	0	0	1	1	1	3
183	Kachchh	1	1	1	1	1	5
184	Kheda	1	3	2	1	1	8
185	Mahisagar	0	3	2	2	2	9
186	Mehsana	0	3	2	2	1	8
187	Morbi	0	3	2	2	1	8
188	Narmada	1	2	2	2	3	10
189	Navsari	0	1	0	1	1	3
190	PanchMahal	0	1	1	2	2	6
191	Patan	1	2	3	2	1	9
192	Porbandar	0	2	4	2	0	8
193	Rajkot	1	0	1	1	2	5
194	Sabarkantha	0	4	4	4	3	15
195	Surat	0	3	3	3	1	10
196	Surendranagar	0	7	3	1	2	13
197	Tapi	0	1	3	2	1	7
198	Vadodara	0	1	2	1	1	5
199	Valsad	0	1	2	1	1	5
Haryana							
200	Ambala	1	2	3	2	1	9
201	Bhiwani	1	2	3	2	2	10
202	Charkhi Dadri	1	3	2	1	1	8
203	Faridabad	0	3	2	2	2	9
204	Fatehabad	0	2	3	2	2	9
205	Gurgaon	0	0	1	2	2	5
206	Hisar	1	3	3	4	2	13
207	Jhajjar	0	2	2	1	1	6
208	Jind	0	4	4	3	3	14

209	Kaithal	1	2	3	2	0	8
210	Karnal	1	2	2	2	2	9
211	Kurukshetra	1	3	3	2	2	11
212	Mahendragarh	0	3	3	2	2	10
213	Mewat	0	1	2	0	3	6
214	Palwal	0	3	1	2	1	7
215	Panchkula	0	0	3	2	2	7
216	Panipat	0	3	2	1	2	8
217	Rewari	0	2	1	1	1	5
218	Rohtak	0	1	1	3	1	6
219	Sirsa	1	2	2	3	2	10
220	Sonipat	0	4	4	3	4	15
221	Yamunanagar	1	2	2	2	2	9
Himachal Pradesh							
222	Bilaspur(HP)	1	2	2	0	2	7
223	Chamba	1	0	3	2	3	9
224	Hamirpur	1	2	2	1	2	8
225	Kangra	0	1	2	0	3	6
226	Kinnaur	0	2	1	0	0	3
227	Kullu	0	2	2	1	1	6
228	Lahaul and Spiti	0	0	2	0	0	2
229	Mandi	0	3	2	1	2	8
230	Shimla	0	1	1	2	1	5
231	Sirmaur	0	1	2	2	1	6
232	Solan	0	1	1	1	1	4
233	Una	1	1	1	1	2	6
Jammu and Kashmir							
234	Anantnag	1	1	1	1	1	5
235	Bandipore	0	0	0	0	0	0
236	Baramulla	0	0	0	1	1	2
237	Budgam	0	0	1	0	0	1
238	Doda	0	0	1	0	0	1
239	Ganderbal	0	0	1	1	2	4
240	Jammu	1	1	2	1	1	6
241	Kathua	1	0	1	2	1	5
242	Kishtwar	0	0	1	0	0	1
243	Kulgam	0	1	1	0	0	2

244	Kupwara	0	0	0	0	0	0
245	Poonch	0	1	2	0	0	3
246	Pulwama	0	1	1	0	0	2
247	Rajouri	0	1	1	1	0	3
248	Ramban	0	0	1	0	0	1
249	Reasi	1	0	1	0	0	2
250	Samba	1	1	2	1	1	6
251	Shupiyan	0	1	1	0	0	2
252	Srinagar	0	0	1	0	0	1
253	Udhampur	1	0	1	2	0	4
Jharkhand							
254	Chatra	1	1	1	0	2	5
255	Deoghar	0	1	1	1	2	5
256	Dumka	0	1	1	0	1	3
257	Giridih	0	1	1	1	0	3
258	Khunti	1	1	1	1	1	5
259	Lohardaga	0	1	1	2	0	4
260	Pakaur	0	1	1	2	1	5
261	Pashchimi Singhbhum	0	1	1	1	0	3
262	Sahibganj	0	1	2	2	1	6
263	Saraikela (Kharsawan)	1	1	1	1	1	5
264	Simdega	1	1	2	1	1	6
265	Bokaro	1	2	1	0	0	4
266	Dhanbad	0	2	1	2	0	5
267	Hazaribagh	0	2	2	2	2	8
268	Jamtara	0	2	1	1	1	5
269	Koderma	0	2	1	0	0	3
270	Garhwa	1	3	2	1	0	7
271	Jamshedpur (East Singhbhum)	1	3	2	2	1	9
272	Palamu	1	3	2	3	2	11
273	Ramgarh	1	3	2	2	2	10
274	Godda	0	0	1	1	1	3
275	Gumla	1	0	1	0	0	2
276	Latehar	1	0	1	1	0	3
277	Ranchi	1	0	1	1	0	3
Karnataka							

278	Bagalkot	1	2	2	2	2	9
279	Bangalore Rural	1	2	3	2	1	9
280	Bangalore Urban	1	1	1	2	0	5
281	Belgaum (Belagavi)	1	1	2	2	0	6
282	Bellary	1	2	2	1	1	7
283	Bidar	1	2	3	1	1	8
284	Bijapur (Vijayapura)	0	1	1	1	1	4
285	Chamarajanagar	1	0	2	1	1	5
286	Chikkaballapur	1	2	3	2	1	9
287	Chikmagalur	0	1	1	0	1	3
288	Chitradurga	0	1	2	1	3	7
289	Dakshina Kannada	1	3	3	2	2	11
290	Davanagree	1	2	3	2	2	10
291	Dharwad	1	1	1	1	1	5
292	Gadag	1	0	3	2	2	8
293	Gulbarga	0	1	1	2	1	5
294	Hassan	1	2	1	1	1	6
295	Haveri	1	0	2	2	2	7
296	Kodagu	1	2	2	3	3	11
297	Kolar	1	2	1	2	1	7
298	Koppal	0	0	3	2	2	7
299	Mandya	1	3	3	4	4	15
300	Mysore	1	2	2	3	3	11
301	Raichur	1	1	1	1	1	5
302	Ramanagara	1	1	1	2	1	6
303	Shimoga	1	2	1	2	1	7
304	Tumkur	1	2	2	4	4	13
305	Udupi	0	1	2	0	1	4
306	Uttar Kannada(Karwar)	0	2	2	3	2	9
307	Vijayanagara	1	0	0	0	0	1
308	Yadgir	1	1	1	2	1	6
Kerala							
309	Alappuzha	1	3	3	2	1	10
310	Ernakulam	1	3	2	3	1	10
311	Idukki	0	3	4	4	2	13
312	Kannur	1	1	2	3	2	9
313	Kasaragod	0	2	4	2	2	10

314	Kollam	1	4	4	4	2	15
315	Kottayam	1	1	4	2	1	9
316	Kozhikode	0	3	4	3	2	12
317	Malappuram	0	3	3	3	3	12
318	Palakkad	1	3	4	4	2	14
319	Pathanamthitta	1	2	2	3	2	10
320	Thiruvananthapuram	1	0	1	1	2	5
321	Thrissur	0	3	2	3	2	10
322	Wayanad(Kalpetta)	0	2	2	2	2	8
Ladakh							
323	Kargil	0	2	1	2	0	5
324	Leh	0	1	2	1	1	5
Lakshadweep							
325	Lakshadweep	1	1	0	0	0	2
Madhya Pradesh							
326	Agar Malwa	0	1	1	0	0	2
327	Alirajpur	0	1	4	2	3	10
328	Anuppur	0	1	1	1	1	4
329	Ashoknagar	2	3	2	3	2	12
330	Balaghat	0	1	3	3	2	9
331	Barwani	1	1	1	3	2	8
332	Betul	0	2	1	2	4	9
333	Bhind	0	2	1	2	1	6
334	Bhopal	0	0	1	1	1	3
335	Burhanpur	0	2	0	1	1	4
336	Chhatarpur	1	1	1	0	3	6
337	Chhindwara	0	1	1	1	2	5
338	Damoh	1	1	2	1	2	7
339	Datia	0	2	1	2	2	7
340	Dewas	0	3	0	0	2	5
341	Dhar	1	0	2	2	1	6
342	Dindori	0	2	3	2	3	10
343	Guna	1	3	2	3	3	12
344	Gwalior	1	2	2	3	2	10
345	Harda	0	1	1	3	3	8
346	Hoshangabad (Narmadapuram)	1	1	2	2	2	8

347	Indore	0	2	3	1	2	8
348	Jabalpur	1	1	1	0	1	4
349	Jhabua	1	3	4	2	3	13
350	Katni	0	1	1	2	2	6
351	Khandwa(EAST NIMAR)	0	1	1	1	0	3
352	Khargone	1	2	2	3	2	10
353	Maihar	0	Created 2024				0
354	Mauganj	0	Created 2024				0
355	Mandla	0	1	2	1	3	7
356	Mandsaur	0	3	1	2	1	7
357	Morena	0	1	1	2	1	5
358	Narsinghpur	1	1	2	2	3	9
359	Neemuch	0	2	1	3	1	7
360	Niwari	0	0	0	0	0	0
361	Pandhurna	0	Created 2024				0
362	Panna	0	1	1	1	2	5
363	Raisen	1	0	1	0	1	3
364	Rajgarh	0	2	1	1	3	7
365	Ratlam	0	3	4	2	2	11
366	Rewa	0	2	3	3	3	11
367	Sagar	1	0	2	2	1	6
368	Satna	1	2	2	2	2	9
369	Sehore	0	0	1	0	1	2
370	Seoni	0	2	1	1	2	6
371	Shahdol	0	2	2	1	1	6
372	Shajapur	0	3	0	1	2	6
373	Sheopur	0	0	0	1	1	2
374	Shivpuri	1	2	0	3	2	8
375	Sidhi	1	1	2	1	2	7
376	Singrauli	1	1	1	2	2	7
377	Tikamgarh	1	1	0	0	4	6
378	Ujjain	1	1	2	1	1	6
379	Umaria	0	1	1	2	2	6
380	Vidisha	1	0	1	0	1	3
Maharashtra							
381	Ahmadnagar(Ahilyanagar)	0	1	0	1	0	2
382	Akola	1	1	1	0	1	4

383	Amravati	1	0	0	0	1	2
384	Aurangabad (Sambhajinagar)	0	1	1	0	1	3
385	Beed	0	0	0	1	0	1
386	Bhandara	0	1	1	2	0	4
387	Buldhana	0	1	3	3	0	7
388	Chandrapur	0	0	1	2	3	6
389	Dhule	0	1	3	1	1	6
390	Gadchiroli	0	0	0	1	2	3
391	Gondia	0	0	1	0	0	1
392	Hingoli	0	0	0	0	0	0
393	Jalgaon	0	1	0	1	1	3
394	Jalna	0	0	1	0	0	1
395	Kolhapur	0	0	1	0	1	2
396	Latur	0	1	1	0	1	3
397	Mumbai City	0	0	0	0	0	0
398	Mumbai Suburban	0	0	1	0	0	1
399	Nagpur	0	1	0	2	2	5
400	Nanded	0	1	2	1	1	5
401	Nandurbar	0	0	0	2	4	6
402	Nashik	0	2	2	2	0	6
403	Osmanabad (Dharashiv)	0	1	2	0	0	3
404	Palghar	0	0	1	1	1	3
405	Parbhani	0	1	0	1	0	2
406	Pune	0	1	0	0	0	1
407	Raigad	0	0	0	0	0	0
408	Ratnagiri	0	0	0	1	0	1
409	Sangli	0	0	0	0	0	0
410	Satara	0	1	3	2	1	7
411	Sindhudurg	0	0	0	0	0	0
412	Solapur	0	0	1	0	1	2
413	Thane	0	0	2	1	1	4
414	Wardha	0	0	2	1	2	5
415	Washim	0	0	0	0	0	0
416	Yavatmal	0	1	0	0	0	1
Manipur							
417	Bishnupur	0	0	1	0	0	1
418	Chandel	0	0	1	0	0	1

419	Churachandpur	0	0	1	0	0	1
420	Imphal East	0	0	1	0	1	2
421	Imphal West	0	0	1	0	0	1
422	Jiribam	0	0	1	0	0	1
423	Kakching	0	0	1	0	0	1
424	Kamjong	0	0	1	0	0	1
425	Kangpokpi	0	0	1	0	0	1
426	Noney	0	0	1	0	0	1
427	Pherzawl	0	0	2	0	0	2
428	Senapati	0	0	1	0	0	1
429	Tamenglong	0	0	1	0	0	1
430	Tengnoupal	0	0	0	0	0	0
431	Thoubal	0	0	1	0	0	1
432	Ukhrul	0	0	1	0	0	1
Meghalaya							
433	East Garo Hills	0	1	1	2	0	4
434	East Jaintia Hills (bifurcated Jaintia hills)	0	1	0	0	0	1
435	East Khasi Hills	0	0	1	0	1	2
436	Eastern West Khasi Hills	0	1	0	0	0	1
437	North Garo Hills	0	1	0	1	0	2
438	Ri Bhoi	0	0	1	0	1	2
439	South Garo Hills	0	1	1	0	0	2
440	South West Garo Hills	0	1	0	0	0	1
441	South West Khasi Hills	0	1	1	0	1	3
442	West Garo Hills	0	1	1	1	0	3
443	West jaintia Hills	0	0	0	0	1	1
444	West Khasi Hills	0	1	1	0	1	3
Mizoram							
445	Aizawl	0	0	1	1	0	2
446	Champhai	0	1	1	1	1	4
447	Hnahthial	0	1	1	1	0	3
448	Khawzawl	0	1	1	1	0	3
449	Kolasib	0	0	1	1	0	2
450	Lawngtlai	0	2	2	2	1	7
451	Lunglei	0	1	2	1	1	5
452	Mamit	0	1	1	1	1	4

453	Saiha	0	2	1	1	1	5
454	Saitual	0	1	1	1	0	3
455	Serchhip	0	0	1	1	1	3
Nagaland							
456	Chumoukedima	0	1	0	0	0	1
457	Dimapur	0	1	2	0	0	3
458	Kiphire	0	1	0	0	0	1
459	Kohima	0	1	1	1	0	3
460	Longleng	0	1	0	0	0	1
461	Mokokchung	0	1	1	1	0	3
462	Mon	0	2	1	0	0	3
463	Niuland	0	1	0	0	0	1
464	Noklak	0	1	0	0	0	1
465	Peren	0	1	2	0	1	4
466	Phek	0	1	0	0	0	1
467	Shamator	0	1	0	0	0	1
468	Tseminyu	0	1	0	0	0	1
469	Tuensang	0	1	1	0	0	2
470	Wokha	0	1	1	0	0	2
471	Zunheboto	0	1	1	0	0	2
NCT of DELHI							
472	District Central	0	0	1	0	0	1
473	District East	1	3	0	0	1	5
474	District New Delhi	0	0	2	1	2	5
475	District North	0	1	1	0	1	3
476	District North East	1	0	0	0	2	3
477	District North West	0	0	0	0	0	0
478	District Shahdara	0	0	1	1	1	3
479	District South	0	0	1	4	3	8
480	District South East	0	0	2	1	1	4
481	District South West	0	0	2	0	1	3
482	District West	0	0	0	0	0	0
Odisha							
483	Angul	1	0	2	1	1	5
484	Balasore	1	1	1	0	2	5
485	Baragarh	1	1	2	1	1	6
486	Bhadrak	0	1	1	0	1	3

487	Bolangir	1	3	2	2	1	9
488	Boudh	0	1	0	0	0	1
489	Cuttack	0	4	3	1	2	10
490	Deogarh	1	0	2	0	1	4
491	Dhenkanal	0	0	2	0	1	3
492	Gajapati	0	1	2	0	1	4
493	Ganjam	0	1	2	2	1	6
494	Jagatsinghpur	1	2	2	0	0	5
495	Jajpur	0	1	0	0	1	2
496	Jharsuguda	0	1	2	0	1	4
497	Kalahandi	1	3	2	2	1	9
498	Kandhamal(Phulbani)	0	3	1	1	0	5
499	Kendrapara	1	0	1	0	1	3
500	Keonjhar	0	0	2	0	1	3
501	Khurda	1	0	2	1	2	6
502	Koraput	1	1	1	1	1	5
503	Malkangiri	0	1	1	1	1	4
504	Mayurbhanj	0	1	2	1	0	4
505	Nabarangpur	0	2	1	1	1	5
506	Nayagarh	1	2	2	1	2	8
507	Nuapada	1	1	2	1	2	7
508	Puri	1	1	2	1	1	6
509	Rayagada	1	1	3	1	1	7
510	Sambalpur	1	0	1	0	1	3
511	Sonapur (Subarnapur)	1	1	2	2	1	7
512	Sundargarh	0	0	0	1	1	2
Puducherry							
513	Karaikal	0	0	1	2	1	4
514	Mahe	0	0	0	0	0	0
515	Puducherry	0	0	1	2	1	4
516	Yanam	0	0	0	0	0	0
Punjab							
517	Amritsar	1	2	2	1	1	7
518	Barnala	0	0	0	0	1	1
519	Bathinda	0	1	1	0	1	3
520	Faridkot	0	2	3	1	2	8
521	Fatehgarh Sahib	1	1	2	1	2	7

522	Fazilka	0	0	0	1	1	2
523	Firozpur	0	0	1	0	0	1
524	Gurdaspur	0	1	0	0	0	1
525	Hoshiarpur	0	3	2	1	0	6
526	Jalandhar	0	0	1	0	0	1
527	Kapurthala	0	2	1	0	0	3
528	Ludhiana	0	3	2	1	1	7
529	Malerkotla	0	0	0	0	0	0
530	Mansa	0	0	1	0	1	2
531	Moga	0	0	0	0	0	0
532	Muktsar	0	0	0	0	0	0
533	Nawanshahr	0	0	0	0	1	1
534	Pathankot	0	0	0	0	0	0
535	Patiala	0	0	1	2	1	4
536	Rupnagar (Ropar)	1	1	0	1	1	4
537	S.A.S. Nagar	0	1	1	0	1	3
538	Sangrur	0	0	0	0	2	2
539	Taran Taran	0	2	1	1	0	4
RAJASTHAN							
540	Ajmer	0	0	2	1	1	4
541	Alwar	0	1	2	1	1	5
542	Anupgarh	0	Created 2024				0
543	Balotra	1	Created 2024				1
544	Banaswara	1	0	2	2	4	9
545	Baran	1	0	1	1	0	3
546	Barmer	1	1	1	1	1	5
547	Beawar	0	Created 2024				0
548	Bharatpur	0	1	1	1	0	3
549	Bhilwara	1	1	2	1	0	5
550	Bikaner	1	0	2	1	1	5
551	Bundi	0	0	1	0	0	1
552	Chittorgarh	0	0	1	2	1	4
553	Churu	1	2	3	2	1	9
554	Dausa	1	1	2	2	1	7
555	Deeg	0	Created 2024				0
556	Dholpur	1	1	1	1	1	5
557	Didwana-Kuchaman	0	Created 2024				0

558	Dudu	0	Created 2024				0
559	Dungarpur	1	0	0	3	2	6
560	Gangapur City	0	Created 2024				0
561	Hanumangarh	1	3	2	2	1	9
562	Jaipur	1	1	0	1	0	3
563	Jaipur (Rural)	0	Created 2024				0
564	Jaisalmer	0	1	1	0	1	3
565	Jalore	0	1	2	1	1	5
566	Jhalawar	1	1	2	1	0	5
567	Jhunjhunu	0	2	2	1	1	6
568	Jodhpur	0	1	2	1	0	4
569	Jodhpur (Rural)	0	Created 2024				0
570	Karauli	1	1	1	1	1	5
571	Kekri	0	Created 2024				0
572	Khairthal	0	Created 2024				0
573	Kota	0	0	0	0	0	0
574	Kotputli- Behror	1	Created 2024				1
575	Nagaur	0	1	2	1	1	5
576	Neem ka thana	0	Created 2024				0
577	Pali	0	0	2	3	1	6
578	Phalodi	0	Created 2024				0
579	Pratapgarh	1	0	1	2	0	4
580	Rajsamand	1	1	1	2	2	7
581	Salumbar	0	Created 2024				0
582	Sanchore	0	Created 2024				0
583	Sawai Madhopur	0	3	3	2	1	9
584	Shahpura	1	Created 2024				1
585	Sikar	1	2	0	1	1	5
586	Sirohi	0	1	3	1	1	6
587	Sri Ganganagar	1	1	2	2	0	6
588	Tonk	0	3	3	2	1	9
589	Udaipur	0	1	1	1	1	4
Sikkim							
590	East District (Gangtok)	1	1	1	2	0	5
591	North District (Mangan)	0	0	0	1	1	2
592	Pakyong	1	0	1	0	Created 2021	2

593	Soreng	1	1	1	0	Created 2021	3
594	South District (Namchi)	0	0	0	1	1	2
595	West District (Gyalshing)	0	1	1	2	0	4
Tamil Nadu							
596	Ariyalur	1	2	3	1	0	7
597	Chengalpattu	1	1	2	0	Created 2021	4
598	Chennai	0	1	0	1	1	3
599	Coimbatore	1	1	3	1	0	6
600	Cuddalore	1	1	2	1	0	5
601	Dharmapuri	1	3	4	1	1	10
602	Dindigul	1	2	1	1	1	6
603	Erode	1	3	2	1	1	8
604	Kallakurichi	0	1	2	1	Created 2021	4
605	Kancheepuram	1	3	1	1	1	7
606	Kanyakumari	1	3	2	3	2	11
607	Karur	1	2	1	2	1	7
608	Krishnagiri	0	1	1	1	1	4
609	Madurai	1	2	2	1	1	7
610	Mayiladuthurai	1	3	0	0	0	4
611	Nagapattinam	1	2	2	2	1	8
612	Namakkal	1	3	4	2	2	12
613	Nilgiris	1	2	2	1	0	6
614	Perambalur	1	1	1	1	1	5
615	Pudukkottai	1	3	3	1	1	9
616	Ramanathapuram	0	1	2	1	1	5
617	Ranipet	0	1	1	0	Created 2021	2
618	Salem	0	2	2	1	1	6
619	Sivaganga	1	3	3	1	2	10
620	Tenkasi	1	2	3	0	Created 2021	6
621	Thanjavur	1	2	3	2	1	9
622	Theni	1	3	4	1	1	10
623	Thiruvarur	1	2	2	2	1	8
624	Thoothukudi (TUTICORIN)	1	2	3	1	1	8

625	Tiruchirapalli	1	2	3	1	1	8
626	Tirunelveli	1	2	3	1	1	8
627	Tirupathur	1	1	1	0	Created 2021	3
628	Tiruppur	1	3	4	1	0	9
629	Tiruvallur	1	3	3	2	1	10
630	Tiruvannamalai	0	2	3	1	2	8
631	Vellore	1	1	0	0	0	2
632	Villupuram	1	3	4	1	1	10
633	Virudhunagar	1	3	4	3	2	13
Telangana							
634	Adilabad	1	0	1	1	1	4
635	Bhadradi Kothagudem	1	1	1	0	1	4
636	Hyderabad	1	2	1	0	1	5
637	Jagtial	1	0	1	1	0	3
638	Jangaon	0	0	1	1	1	3
639	Jayashankar Bhupalpally	0	0	0	0	0	0
640	Jogulamba Gadwal	0	0	1	0	1	2
641	Kamareddy	0	1	1	2	1	5
642	Karimnagar	0	0	0	1	1	2
643	Khammam	0	2	2	0	1	5
644	Komaram Bheem	1	0	0	1	1	3
645	Mahabubabad	0	0	1	1	2	4
646	Mahbubnagar	1	0	0	0	1	2
647	Mancherial	1	0	0	0	1	2
648	Medak	1	0	0	0	0	1
649	Medchal	0	0	0	0	0	0
650	Mulugu	0	0	0	0	0	0
651	Nagarkurnool	1	0	1	1	1	4
652	Nalgonda	1	0	0	0	1	2
653	Narayanpet	0	0	0	0	0	0
654	Nirmal	0	1	0	1	1	3
655	Nizamabad	1	1	2	1	2	7
656	Peddapalli	0	0	0	0	1	1
657	Rajanna Sircilla	0	0	0	0	1	1
658	Rangareddy	1	0	0	2	1	4
659	Sangareddy	1	0	0	0	0	1

660	Siddipet	1	0	0	0	0	1
661	Suryapet	0	0	0	0	1	1
662	Vikarabad	1	0	0	1	1	3
663	Wanaparthy	1	0	1	0	1	3
664	Warangal (Rural)	1	0	1	0	1	3
665	Warangal (Urban) (Hanamkonda)	1	2	1	1	2	7
666	Yadadri Bhuvanagiri	0	0	0	1	1	2
Tripura							
667	Dhalai	1	1	2	1	1	6
668	Gomati	1	2	2	1	1	7
669	Khowai	0	2	3	0	0	5
670	North Tripura	1	0	1	1	0	3
671	Sepahijala	0	2	2	1	1	6
672	South Tripura	1	3	1	2	0	7
673	Unakoti	1	1	1	1	0	4
674	West Tripura	0	2	2	0	0	4
Uttar Pradesh							
675	Agra	1	1	2	1	2	7
676	Aligarh	0	1	2	1	2	6
677	Auraiya	0	1	3	2	1	7
678	Baghpat	0	1	2	2	1	6
679	Basti	0	1	2	1	2	6
680	Budaun	0	1	1	1	1	4
681	Etawah	0	1	2	1	0	4
682	Farrukhabad	0	1	1	1	1	4
683	Gautam Buddh Nagar	0	1	2	1	1	5
684	Ghaziabad	1	1	3	1	1	7
685	Gorakhpur	1	1	2	1	2	7
686	Hardoi	1	1	3	1	1	7
687	Jaunpur	1	1	4	1	1	8
688	Kannauj	0	1	2	1	1	5
689	Ballia	1	2	2	0	1	6
690	Lucknow	0	1	3	1	2	7
691	Mahoba	0	1	0	0	1	2
692	Bareilly	1	3	3	2	2	11
693	Meerut	1	1	2	0	1	5

694	Moradabad	0	1	2	1	1	5
695	Muzaffarnagar	0	1	3	1	1	6
696	Rampur	1	1	2	0	0	4
697	Sambhal	1	1	2	1	1	6
698	Sant Kabir Nagar	1	1	1	0	0	3
699	Sitapur	1	1	3	1	2	8
700	Sonbhadra	0	1	1	0	1	3
701	Ambedkar Nagar	0	2	1	2	0	5
702	Amroha(J PHULE NAGAR)	1	2	1	2	2	8
703	Azamgarh	1	2	1	0	0	4
704	Bahraich	1	2	2	1	1	7
705	Bulandshahar	1	2	4	2	2	11
706	Balrampur (UP)	1	2	2	1	1	7
707	Banda	1	2	2	2	2	9
708	Barabanki	1	2	2	1	1	7
709	Jhansi	1	2	3	1	3	10
710	Chandauli	1	2	2	1	1	7
711	Chitrakoot	1	2	3	2	2	10
712	Deoria	1	2	2	1	2	8
713	Etah	1	2	4	1	2	10
714	Firozabad	0	2	3	1	1	7
715	Gonda	1	2	2	1	1	7
716	Lalitpur	1	1	3	1	2	8
717	Kanpur Nagar	0	2	2	1	2	7
718	Kanshiram Nagar (Kasganj)	1	2	4	1	2	10
719	Kaushambi	1	2	3	1	1	8
720	Kushinagar	1	2	1	2	1	7
721	Maharajganj	0	2	2	1	1	6
722	Pilibhit	1	2	2	0	2	7
723	Pratapgarh (UP)	1	2	2	1	2	8
724	Saharanpur	1	2	2	1	2	8
725	Sant Ravidas Nagar (Bhadohi)	0	2	3	0	2	7
726	Shahjahanpur	0	2	2	1	1	6
727	Shamli	0	2	4	2	3	11
728	Shravasti	0	2	2	1	2	7
729	Sultanpur	0	2	3	2	2	9

730	Unnao	0	2	2	2	2	8
731	Allahabad (Prayagraj)	0	3	3	1	2	9
732	Mathura	1	1	2	0	1	5
733	Bijnor	2	3	2	1	1	9
734	Faizabad (Ayodhya)	1	3	3	2	2	11
735	Fatehpur	1	3	3	1	2	10
736	Hapur	0	3	3	1	2	9
737	Jalaun	1	3	2	1	2	9
738	Kanpur Dehat	0	3	1	2	3	9
739	Mirzapur	0	3	2	1	1	7
740	Siddharth Nagar	0	3	2	1	2	8
741	Hathras (Mahamaya Nagar)	0	4	3	2	2	11
742	Kheri	0	4	3	2	3	12
743	Amethi	0	0	1	0	2	3
744	Ghazipur	1	0	2	1	0	4
745	Hamirpur (UP)	0	0	0	0	0	0
746	Mainpuri	0	0	1	1	1	3
747	Mau	1	0	0	0	0	1
748	Rae Bareli	1	0	1	1	0	3
749	Varanasi	0	0	2	1	1	4
Uttarakhand							
750	Almora	1	1	3	1	2	8
751	Bageshwar	1	1	2	2	1	7
752	Chamoli	1	3	3	2	1	10
753	Champawat	1	1	2	0	2	6
754	Dehradun	1	2	2	0	1	6
755	Haridwar	1	1	3	0	2	7
756	Nainital	2	1	2	1	2	8
757	Pauri-Garhwal	1	3	3	2	2	11
758	Pithoragarh	1	1	2	2	2	8
759	Rudraprayag	1	3	3	2	1	10
760	Tehri Garhwal	1	3	3	2	2	11
761	Udham Singh Nagar	2	2	1	2	1	8
762	Uttarkashi	1	2	2	2	2	9
West Bengal							
763	Alipurduar	0	0	0	0	0	0
764	Bankura	0	0	0	0	0	0

765	Birbhum	0	0	0	0	0	0
766	Cooch Behar	0	0	0	0	0	0
767	Darjeeling	0	0	0	0	0	0
768	East Medinipur	0	0	0	0	0	0
769	Hooghly	0	0	0	0	0	0
770	Howrah	0	0	0	0	0	0
771	Jalpaiguri	0	0	0	0	0	0
772	Jhargram	0	0	0	0	0	0
773	Kalimpong	0	0	0	0	0	0
774	Kolkata	0	0	0	0	0	0
775	Malda	0	0	0	0	0	0
776	Murshidabad	0	0	0	0	0	0
777	Nadia	0	0	0	0	0	0
778	North 24 pgs.	0	0	0	0	0	0
779	North Dinajpur	0	0	0	0	0	0
780	Paschim Bardhaman	0	0	0	0	0	0
781	Purba Bardhaman	0	0	0	0	0	0
782	Purulia	0	0	0	0	0	0
783	South 24 Parganas	0	0	0	0	0	0
784	South Dinajpur	0	0	0	0	0	0
785	West Medinipur	0	0	0	0	0	0
	Total	300	934	1120	754	714	3821

INVEST INDIA AND FDI

3538. SHRI GODAM NAGESH:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) the details of the contribution of Invest India in facilitating Foreign Direct Investment (FDI) as compared to the total FDI inflows received by the country;
- (b) the details of FDI facilitated by Invest India during the financial year 2023-24;
- (c) the details of FDI facilitated by Invest India during the first six months of financial year 2024-25 (April-September 2024);

- (d) whether the Government maintains data to evaluate the actual conversion rate of investment facilitation provided by Invest India into real FDI inflows; and
- (e) if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY
(SHRI JITIN PRASADA):**

(a): Invest India, a National Investment Promotion and Facilitation Agency was formed in 2009 under Section 25 of the Companies Act 1956 for promotion of foreign investment with 49% equity of the then Department of Industrial Policy and Promotion, Ministry of Commerce and Industry and 51% shareholding by FICCI. The current shareholding pattern of Invest India is 51% of Industry Associations (i.e. 17% each of FICCI, CII and NASSCOM) and 49% of Government of India. As on date, DPIIT is holding 36% and 13% shareholding is with 26 State Governments (0.5% each State).

Structured as a Section 8 company limited by shares under the Companies Act 2013, the organisation has a comprehensive approach to support India's economic growth. The purpose of setting up of Invest India is to act as a first point of reference for any Investor interested in India and provide information on issues, such as tax rates, skill availability and advantages that states have to offer, at a single point about all the states. It also undertakes promotional work and attract Investment especially by expanding global investor awareness beyond the metros.

The Government has put in place an investor friendly FDI policy with a view to attract FDI, wherein most of the sectors, except certain strategically important sectors, are open for 100% FDI under the automatic route. Almost 90% of the FDI inflow is received under the automatic route. India continues to open up its economy to global investors by raising FDI limits, removing regulatory barriers, developing infrastructure and improving business environment.

(b) and (c): In FY 2023-24, Invest India facilitated projects totalling an indicative investment of USD 2.4 Billion, of which USD 2.025 Billion is attributed to Foreign Direct Investments. These investments involved 18 foreign companies across 10 Indian states, spanning various sectors, including Textiles, Electronics, Medical Devices, and Energy.

During the first half of FY 2024-25 (April-September 2024), total FDI recorded is USD 42.10 Billion which includes FDI equity inflow of USD 29.8 Billion. During the same period, Invest India facilitated 9 Foreign Direct Investment projects with a projected FDI inflow of USD 500 Million (based on company declarations) spanning across seven key sectors namely Automotive, IT-BPM, Chemicals and Fertilizers, Medical Devices, Education, Sports and Electronics System Design and Manufacturing (ESDM). The Investments originated from six countries namely Japan, the United States of America, South Korea, the United Kingdom, Spain, and New Zealand. With an average project size of approximately USD 55.5 million, these investments reflect continued international confidence in India's economic potential.

(d) and (e): FDI inflows are only recorded when actual funds are transferred. Investment figures provided are based on company declarations and are subject to realisation over the project lifecycle across multiple years. The Reserve Bank of India and the Foreign Investment Facilitation Portal track the actual investment flows.

DELAYS IN NO OBJECTION CERTIFICATES

3539. SHRIMATI PRATIMA MONDAL:

Will the Minister of **STEEL** be pleased to state:

- (a) the reasons for the suspension of Quality Control Committee meetings since September 2024, which has resulted in delays in issuing No Objection Certificates (NOCs) for imported steel consignments, causing significant losses to importers;
- (b) the steps being taken to address the concerns raised by Micro, Small and Medium Enterprises (MSMEs) regarding high domestic steel prices and alleged cartelization by large steel manufacturers, which are making it difficult for small manufacturers to compete; and
- (c) the reason why policies aimed at protecting domestic steelmakers have led to indiscriminate application of BIS requirements, prolonged port delays, and increased costs for steel-consuming industries and that corrective measures are being implemented to streamline imports without compromising domestic interests?

**THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND
MINISTER OF STATE IN THE MINISTRY OF STEEL**

(SHRI BHUPATHIRAJU SRINIVASA VARMA):

(a) and (c): Bureau of Indian Standards (BIS) in consultation with Ministry of Steel has been taking steps to ensure that only quality steel is produced in the country or imported from outside. In this direction, 151 BIS standards have been notified and have been covered by Quality Control Orders (QCOs) by Ministry of Steel, in line with the vision of the Government for Make in India and Atmanirbhar Bharat and to ensure that only quality steel is made available to the end users and the public at large. This ensures that the steel produced domestically or imported into the country conforms to BIS standards and sub-standard steel is neither produced nor imported.

Any import of steel from outside can be done with a BIS licence. However, some steel grades, which are not yet covered by BIS standards, can be imported with a No Objection Certificate (NOC) from Ministry of Steel. The applications are looked into diligently by a committee constituted for this purpose. The committee takes decisions on the NOC applications as per prescribed norms. A new portal has already been put in place to further streamline the NOC application process.

(b) Steel is a de-regulated sector where prices of steel are determined by market dynamics and fluctuate depending on its availability. The Government acts as a facilitator, by creating a conducive policy environment for the development of steel sector in the country.

IMPLEMENTATION OF AGRISTACK UNDER DPI INITIATIVE**3540. SHRI SAPTAGIRI SANKAR ULAKA:****DR. M. P. ABDUSSAMAD SAMADANI:****DR. MOHAMMAD JAWED:****SHRI SUKHDEO BHAGAT:**

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) the details of the plan, current status and timeline set for the implementation of the Agristack under the Digital Public Infrastructure (DPI) for Agriculture initiative;

(b) the details of the Memorandums of Understanding (MoUs) signed with private sector companies for the development and management of the Agristack including the names of companies, duration and responsibilities assigned;

(c) whether the Government proposes to sign additional MoUs with other companies for the Agristack initiative and if so, the details of the criteria for selecting these companies and the intended scope of their involvement; and

(d) whether the Government has consulted farmer groups and other stakeholders before starting the Agristack project and if so, the details of feedback received?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (d): The Government has consulted with the states and other stakeholders' ministries and financial institutions through various National and Regional

Conferences to undertake the AgriStack project. Agristack consists of three foundational registries or databases in the agriculture sector, i.e., the Farmers' Registry, Geo-referenced village maps, and the Crop Sown Registry, all created and maintained by the State Governments/Union Territories. The 'Farmer ID' includes comprehensive and useful data on farmers' demographic details, land holdings, and crops sown, enabling farmers to digitally identify and authenticate them for accessing benefits and such as credit, insurance, procurement etc. As on 11.12.2024, a total of 37,17,709 Farmer IDs has been created and Digital Crop Survey (DCS) has been undertaken in 436 Districts in Kharif 2024. At present, Memorandum of Understanding (MoU) has been signed with 22 states/UTs for creation and implementation of the Digital Public Infrastructure for Agriculture.

DEVELOPMENT ACTION PLAN FOR SCHEDULED TRIBES

3541. SHRI MUHAMMED HAMDULLAH SAYEED:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

(a) whether the Government has allocated the funds under the Development Action Plan for Scheduled Tribes (DAPST) for the year 2023-24 in various Ministries and Departments;

(b) if so, the details thereof;

(c) whether there is any mechanism in place to monitor these funds for impactful outcomes in tribal areas, including education, healthcare, employment and infrastructure development; and

(d) if so, the details of these monitoring mechanisms and the extent of impact observed in the development of tribal areas based on the allocated funds?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI RAMDAS ATHAWALE):

(a) and (b): Government is implementing Development Action Plan for Scheduled Tribes (DAPST) as a strategy for the development of Scheduled Tribes and areas having tribal concentration in the country. Besides Ministry of Tribal Affairs, 41 Ministries/Departments are allocating certain percentage of their total scheme budget every year for tribal development under DAPST for various tribal development projects relating to education, health, agriculture, irrigation, roads, housing, electrification, employment generation, skill development, etc.

Ministry-wise and scheme wise details of DAPST funds can be seen in

Statement 10B of Union Budget document at

<https://www.indiabudget.gov.in/doc/eb/stat10b.pdf>.

(c) and (d): Ministry of Tribal Affairs has developed STC MIS Portal with web address: <https://stcmis.gov.in> for monitoring of DAPST funds of the obligated Ministries/Departments. The framework captures data directly from Public Finance Management System (PFMS) and enables to see the expenditure vis-a-vis allocation of different Ministries/Departments under DAPST. The Ministry

also convene meetings periodically with the obligated Ministries/Departments to review allocation, utilization, and physical progress under DAPST. Scheme/programme-wise progress and utilization of funds are also monitored through dedicated online portals and dashboards by the obligated Ministries/Departments. Officers while visiting States / UTs also ascertain the progress of implementation of various schemes/ programmes.

The Ministry of Tribal Affairs has undertaken the developmental activities for STs and in ST dominated areas through convergence of funds available with different Ministries/Departments DAPST. Two new schemes/programmes – Pradhan Mantri Janjati Adivasi Nayay Maha Abhiyan (PM JANMAN) with total outlay of Rs. 24,104 crore and Dharti Aaba Janjatiya Gram Utkarsh Abhiyaan with total outlay of Rs.79,156 crore have been launched for targeted development of PVTG and STs in ST dominant villages respectively.

To regularly monitor the intervention-wise or ministry-wise progress of PM JANMAN, ministry-wise interactive dashboards have been developed on PM Gati Shakti portal under PM JANMAN. In these dashboards, the dynamic data is directly fetched from the MIS portals of the respective line ministries through API sharing and useful fields are visualized on the dashboard.

The progress made under PM JANMAN is as under:

Ministry	Intervention	Sanctions issued for
M/o Rural Development	Pucca houses	336367 houses
	Connecting roads	4484.30 km road
M/o Health and Family Welfare	Mobile Medical Units (MMUs)	616 MMUs

D/o DWandS, M/o Jal Shakti	Piped Water Supply (FHTCs)	6350 Villages 100% Saturated
M/o Women and Child Development	Anganwadi Centres (AWCs)	1864 AWCs
D/o SEandL, M/o Education	Hostels	194 Hostels
DoT, M/o Communications	Mobile towers	1499 habitations
M/o Power	Energization of HHs	140440 HHs
M/o New and Renewable Energy	Energization of HHs	9569 HHs
M/o Tribal Affairs	Multipurpose Centres (MPCs)	873 MPCs
	Setting up of VDVKs	501 VDVKs

*As per information shared by Ministries (As on 20/11/2024)

Information obtained from the Management information System, large scale Surveys conducted indicates that considerable progress has been made in the socio-economic condition of Scheduled Tribes, as given below:

As per UDISE +, Department of School Education and Literacy:

- Gross Enrollment Ratio (GER) for STs has improved at Upper Primary, Secondary and Senior Secondary levels. GER at Upper Primary level (VI-VIII) has increased from 91.33% in 2013-14 to 98.0% in 2021-22, at Secondary level (IX-X) has increased from 70.2 % in 2013-14 to 78.10% in 2021-22 and at Senior Secondary Level (XI-XII), it has improved from 35.44 % in 2013-14 to 52.00% in 2021-22.

As per All India Survey on Higher Education, Department of Higher Education:

- GER for Higher education for STs has increased from 11.3% in 2013-14 to 21.2 % in 2021-22.

As per National Family Health Survey, Ministry of Health and Family Welfare:

- Infant mortality rate for STs has decreased from 62.1 in 2005-06 (NFHS-3) to 44.4 in 2015-16 (NFHS-4) and 41.6 in 2019-21(NFHS-5).
- Under five mortality rate for STs has decreased from 95.7 in 2005-06 (NFHS-3) to 57.2 in 2015-16 (NFHS-4) and 50.3 in 2019-21(NFHS-5).
- Percentage of Institutional Delivery in respect of ST women has increased from 17.7 in 2005-06 (NFHS-3) to 68.0 in 2015-16 (NFHS-4) and 82.3 in 2019-21 (NFHS-5).
- Full immunization of ST children aged 12-23 months has increased from 31.3% in 2005-06 (NFHS-3) to 55.8% in 2015-16 (NFHS-4) and 76.5% in 2019-21 (NFHS-5).
- Prevalence of stunting in ST children (Height for Age) has decreased from 53.9% in 2005-06 (NFHS-3) to 43.8% in 2015-16 (NFHS-4) and 40.9 % in 2019-21 (NFHS-5).
- Prevalence of wasted in ST children (Weight for Height) has decreased from 27.6 % in 2005-06 (NFHS-3) to 27.4 % in 2015-16 (NFHS-4) and 23.2 % in 2019-21 (NFHS-5).
- Prevalence of Underweight in ST children (Weight for Age) has decreased from 54.5 % in 2005-06 (NFHS-3) to 45.3 % in 2015-16 (NFHS-4) and 39.5 % in 2019-21 (NFHS-5).

- Nutritional status of ST women with BMI below 18.5 has reduced from 46.6 % in 2005-06 (NFHS-3) to 31.7 % in 2015-16 (NFHS-4) and 25.5 % in 2019-21 (NFHS-5).

कृषि की वैज्ञानिक पद्धतियों में प्रशिक्षण

3542. श्रीमती मंजू शर्मा:

क्या माननीय कृषि एवं किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने कृषि की वैज्ञानिक विधियों में कोई प्रशिक्षण प्रदान किया है;
- (ख) यदि हां, तो क्या किसानों को इस संबंध में जानकारी प्रदान की गई है; और
- (ग) यदि हां, तो यह कार्यक्रम किस जिले में लागू किया गया है, राज्यवार विवरण क्या है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) और (ख): जी हां, इस मंत्रालय की विभिन्न योजनाओं/कार्यक्रमों के अंतर्गत किसानों को कृषिके वैज्ञानिक तरीकों की जानकारी प्रदान की गई है, जिसका विवरण नीचे दिया गया है:-

(i) 'विस्तार सुधार के लिए राज्य विस्तार कार्यक्रम को सहायता' (आत्मा योजना):

केंद्र प्रायोजित योजना 'विस्तार सुधार के लिए राज्य विस्तार कार्यक्रम को सहायता' जिसे आत्मा योजना के नाम से जाना जाता है, वर्ष 2005 से पूरे देश में लागू की जा रही है। वर्तमान में यह योजना देश के 28 राज्यों और 5 केंद्र शासित प्रदेशों के 739 जिलों में क्रियान्वित की जा रही है। यह योजना देश में विकेन्द्रीकृत किसान-अनुकूल विस्तार प्रणाली को बढ़ावा देती है। इस योजना के अंतर्गत राज्य सरकारों को सहायता अनुदान जारी किया जाता है, जिसका उद्देश्य प्रशिक्षण, प्रदर्शन, प्रदर्शन दौरे, किसान मेला, 'किसान हित समूहों' को संगठित करने और प्रगतिशील किसानों के क्षेत्र में फार्म स्कूलों की स्थापना के माध्यम से किसानों के बीच नवीनतम कृषि प्रौद्योगिकियों के प्रसार में राज्य सरकार के प्रयासों को सहायता प्रदान करना है।

पिछले तीन वर्षों और जारी वर्ष के दौरान आत्मा योजना के प्रशिक्षण घटक के अंतर्गत लाभान्वित किसानों का ब्यौरा संलग्न **विवरण-I** में दिया गया है।

(ii) भारतीय कृषि अनुसंधान परिषद (आई.सी.ए.आर.) - कृषि विज्ञान केंद्र (के.वी.के.):

भारतीय कृषि अनुसंधान परिषद देश के 638 जिलों में 731 के.वी.के. के माध्यम से कृषि विज्ञान केंद्र (के.वी.के.) योजना को लागू किया जा रहा है। जिसका उद्देश्य एकल खिड़की से कृषि ज्ञान, संसाधन और क्षमता विकास केंद्रों के रूप में कार्य करना है। अपनी अनिवार्य गतिविधियों में, कृषि विज्ञान केंद्र (के.वी.के.) किसानों को कृषि और संबद्ध क्षेत्रों में वैज्ञानिक खेती के विभिन्न पहलुओं पर प्रशिक्षण प्रदान करते हैं। के.वी.के. ने 2023-24 के दौरान 21.56 लाख किसानों को प्रशिक्षण प्रदान किया है।

(iii) कृषि प्रौद्योगिकी मूल्यांकन एवं हस्तांतरण केंद्र (सी.ए.टी.ए.टी.):

इस संस्थान के अंतर्गत किसानों को उनकी आवश्यकता के आधार पर प्रशिक्षण प्रदान किया जाता है तथा किसानों की क्षमता निर्माण के लिए राज्य सरकार, निजी हितधारकों, किसान उत्पादक संगठनों (एफ.पी.ओ.), गैर-सरकारी संगठनों (एन.जी.ओ.) के माध्यम से प्रशिक्षण आयोजित किये जाते हैं।

(ग): जिन जिलों में आत्मा योजना लागू की जा रही है, उनका राज्यवार ब्यौरा संलग्न **विवरण-II** में दिया गया है तथा के.वी.के. का राज्यवार और जिलावार ब्यौरा संलग्न **विवरण-III** में दिया गया है।

विवरण-I

पिछले तीन वर्षों और जारी वित्तीय वर्ष के दौरान आत्मा योजना के अंतर्गत प्रशिक्षित किसानों का विवरण (प्रशिक्षण घटक)					
क्रम सं.	राज्य/संघ राज्य क्षेत्र	2021-22	2022-23	2023-24	2024-25
1	आंध्रप्रदेश	103432	23138	25364	0
2	बिहार	126223	100039	106847	68250
3	छत्तीसगढ़	41199	39661	4149	1232
4	गोवा	6705	3534	5999	0
5	गुजरात	145174	162919	42543	12143
6	हरियाणा	11240	12301	12720	0
7	हिमाचलप्रदेश	9353	3557	10259	1559
8	जम्मू और कश्मीर	15000	16805	12279	14932

9	झारखंड	9593	4360	4155	2295
10	कर्नाटक	66203	90127	36094	5261
11	केरल	19986	64983	56706	11824
12	महाराष्ट्र	103146	105510	112285	30343
13	मध्यप्रदेश	2398	18030	74582	13224
14	उड़ीसा	27826	51480	7459	3834
15	पंजाब	28522	28074	7730	23774
16	राजस्थान	43196	42029	945	1278
17	तेलंगाना	9966	1750	105	0
18	तमिलनाडु	314460	303800	318840	369376
19	उत्तर प्रदेश	117209	110088	137358	76648
20	उत्तराखंड	15248	15606	21275	19278
21	पश्चिमबंगाल	119594	173416	122531	47577
22	असम	9076	5460	28419	23325
23	अरुणाचलप्रदेश	1000	16000	13750	0
24	मणिपुर	1650	8400	1440	0
25	मेघालय	4956	6061	8770	6995
26	मिजोरम	20	3020	1520	1600
27	नगालैंड	74	8345	10171	3700
28	त्रिपुरा	2300	5182	13500	5927
29	सिक्किम	430	183	1635	0
30	दिल्ली	200	0	0	0
31	पुदुचेरी	600	3821	5863	1950
32	अंडमान एवं निकोबार	2251	767	1798	161
33	लद्दाख	839	0	116	0
कुल		1359069	1428446	1207207	746486

विवरण-II

वर्ष 2024-25 के दौरान आत्मा योजना के तहत प्रशिक्षण घटक के माध्यम से लाभान्वित जिलों का विवरण एवं जिलों का नाम

क्रमांक	राज्य/संघ राज्य क्षेत्र	जिलों की संख्या	जिलों का नाम
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1	आंध्र प्रदेश	26	श्रीकाकुलम, पी. मन्यम, विजयनगरम, विशाखापत्तनम, अनाकापाली, ए. सीतारामाराजू, काकीनाडा, ई. गोदावरी, कोनासीमा, एलुरु, डब्ल्यू. गोदावरी, कृष्णा, एनटीआर, गुंटूर, बापटला, पालनाडु, प्रकाशम, एसपीएसआर नेल्लोर, तिरुपति, वाईएसआर कडपा, नंदाल, अन्नामय्या, चित्तूर, कुरनूल, अनंतपुर और श्री सत्य साई
2	बिहार	38	अररिया, अरवल, औरंगाबाद, बांका, बेगूसराय, भागलपुर, भोजपुर, बक्सर, दरभंगा, पूर्वी चंपारण, गया, गोपालगंज, जमुई, जहानाबाद, कैमूर, कटिहार, खगरिया, किसनगंज, लखीसराय, मधेपुरा, मधुबनी, मुंगेर, मुजफ्फरपुर, नालंदा, नवादा, पटना, पूर्णिया, रोहतास, सहरसा, समस्तीपुर, सारन, शेखपुरा, शिवहर, सीतामढ़ी, सिवान, सुपौल, वैशाली, पश्चिमी चंपारण।
3	छत्तीसगढ़	28	रायपुर, बलौदा बाजार, गरियाबंद, महासमुंद, धमतरी, दुर्ग, बालोद, बेमेतरा, राजनांदगांव, कबीरधाम, बिलासपुर, गौरेला-पेंड्रा-मरवाही (जीपीएम) मुंगेली, जांजगीर, कोरबा, रायगढ़, सरगुजा, सूरजपुर, बलरामपुर, जशपुर, कोरिया, जगदलपुर, कोंडागांव, कांकेर, दंतेवाड़ा, सुकमा, बीजापुर, नारायणपुर
4	गोवा	2	उत्तरी-गोवा, दक्षिणी-गोवा
5	गुजरात	33	अहमदाबाद, अमरेली, आनंद, अरवल्ली, बनासकांठा, भरूच, भावनगर, बोतड़, छोटा उदयपुर, दाहोद, डांग, देवभूमि द्वारका, गांधी नगर, गिर सोमनाथ, जामनगर, जूनागढ़, खेड़ा, कच्छ, मेहसाणा, महिसागर, मोरबी, नर्मदा, नवसारी, पंचमहल, पाटन, पोरबंदर, राजकोट, सबरकांठा, सूरत, सुरेंद्रनगर, तापी, वड़ोदरा, वलसाडा
6	हरियाणा	22	अंबाला, भिवानी, चारखि-दादरी, फरीदाबाद, फतेबाद, गुरुग्राम, हिसार, जिंद, झज्जर, कैथल, करनाल, कुरुक्षेत्र, मेवात, नरनूल, पानीपत, पंचकुला, पलवल, रोहतक, रेवाड़ी, सिरसा, सोनीपत, यमुनानगर
7	हिमाचल प्रदेश	12	बिलासपुर, चंबा, हमीरपुर, कांगड़ा, किन्नौर, कुल्लू, एलएंडएस, मंडी, शिमला, सिरमौर, सोलन, ऊना।
8	जम्मू एवं कश्मीर	20	जम्मू, सांबा, कठुआ, रियासी, उधमपुर, रामबन, डोडा, किस्तवाड़, राजौरी, पुंछ (जम्मू संभाग), श्रीनगर, अनंतनाग, पुलवामा, कुपवाड़ा, शोपियां, बारामुला, गांदरबल, बांदीपोरा, कुलगाम और बडगाम (कश्मीर संभाग)
9	झारखंड	24	बोकारो, चतरा, देवघर, धनबाद, डुमका, पूर्वी सिंहभूम, गढ़वा, गिरिडीह, गोड्डा, गुमला, हजारीबाग, जामताड़ा, खूंटी, कोडरमा, लतहर, लोहरदगा, पाकुर, पलामू, रामगढ़, रांची, साहिबगंज, सरायकेला, सिमडेगा, पश्चिमी सिंहभूम

10	कर्नाटक	30	बागलकोट, बेंगलुरु, बेल्लारी, बेलगावी, बीदर, चामराजनगर, चिकबल्लापुर, चिकमंगलूर, चित्रदुर्ग, दक्षिण कन्नड़, देवनगरी, धारवाड़, गडग, हसन, हवेरी, कलबुर्गी, कोडगु, कोलार, कोप्पल, मंड्या, मैसूर, रामनगर, रायचूर, सिमोगा, तुमकुर, उडुपी, उत्तर कन्नड़, विजयनगर, विजयपुरा, यदगिरी
11	केरल	14	तिरुवनंतपुर, कोल्लम, पथानामथिट्टा, अलपुझा, कोट्टयम, इडुक्की, एर्नाकुलम, त्रिशूर, पलक्कड़, मलप्पुरम, कोझिकोड, वायनाड, कन्नूर, कासरगोड
12	महाराष्ट्र	33	ठाणे, पालघर, रायगढ़, रत्नागिरी, सिंधुदुर्ग, नासिक, धुले, जलगांव, नंदुरबार, अहमद नगर, पुणे, सोलापुर, सतारा, सांगली, कोल्हापुर, औरंगाबाद, जालना, बीड, लातूर, ओस्मानाबाद, नांदेड़, परभणी, हिंगोली, बुलधाना, वाशिम, अकोला, अमरावती, यवतमाल, वर्धा, नागपुर, भंडारा, गोंदिया, चंद्रपुर, गढ़चिरौली
13	मध्य प्रदेश	52	अगर, अलीराजपुर, अनूपपुर, अशोक नगर, बड़वानी, बालाघाट, बैतूल, भिंड, भोपाल, बुरहानपुर, छतरपुर, छिंदवाड़ा, दमोह, दतिया, देवास, धार, डिंडोरी, गुना, ग्वालियर, हरदा, होशंगाबाद, इंदौर, जबलपुर, झाबुआ, कटनी, खंडवा, खरगोन, मंडला, मंदसौर, मुरैना, नरसिंहपुर, नीमच, नेवाड़ी, पन्ना, रायसेन, राजगढ़, रतलाम, रीवा, सागर, सतना, सीहोर, सिओनी, शहडोल, शाजापुर, श्योपुर, शिवपुरी, सीधी, सिंगरौली, टीकमगढ़, उज्जैन, उमरिया, विदिशा
14	ओडिशा	30	अंगुल, बालासोर, बरगढ़, भद्रक, बोलांगीर, बौध, कटक, देवगढ़, ढेंकनाल, गजपति, गंजाम, जगतसिंगपुर, जयपुर, जारसुगुड़ा, कालाहांडी, कंधमाल, केंद्रपाड़ा, क्योझर, खुर्दा, कोरापुट, मलकानगिरी, मयूरभंज, नबरंगपुर, नयागढ़, नुआपाड़ा, पुरी, रायगढ़ा, संबलपुर, सुबरनापुर, सुंदरगढ़।
15	पंजाब	22	अमृतसर, बरनाला, बठिंडा, फरीदकोट, फतेहगढ़ साहिब, फाजिल्का, फिरोजपुर, गुरदासपुर, होशियारपुर, जालंधर, कपूरथला, लुधियाना, मनसा, मोगा, पठानकोट, पटियाला, रूपनगर, एस.ए.एस नगर, संगरूर, शहीद भगत सिंह नगर, श्री मुक्तसर साहिब, तरन तारन
16	राजस्थान	50	अजमेर, अलवर, बांसवाड़ा, बारां, बाड़मेर, भरतपुर, भीलवाड़ा, बीकानेर, बूंदी, चित्तौड़गढ़, चूरू, दौसा, धौलपुर, झुंजरपुर, हनुमानगढ़, जयपुर, जैसलमेर, जालौर, झालावाड़, झुंझुनू, जोधपुर, करौली, कोटा, नागौर, पाली, प्रतापगढ़, राजसमंद, सवाई माधोपुर, सीकर, सिरोही, श्री गंगानगर, टोंक, उदयपुर, अनूपगढ़, बालोतरा, ब्यावर, डीग, डीडवाना-कुचामन, दूदू, गंगापुरसिटी, जयपुर ग्रामीण, जोधपुर ग्रामीण, केकड़ी, खैरथल-तिजारा, कोटपुतली-बहरोड़, नीम का थाना, फलौदी, सलूमबर, सांचौर, शाहपुरा।

17	तेलंगाना	32	आदिलाबाद, कुमारमभीम आसिफाबाद, मनचेरियल, निर्मल, निजामाबाद, कामारेड्डी, करीमनगर, पेद्दापल्ली, जगित्याल, राजन्ना सिरिसिला, मेडक महबुबाबाद, मुलुगु, जयशंकर भूपालपल्ली, जंगोअन, खम्मम, बदराद्री कोठागुडेम, संगारेड्डी, सिद्धीपेट, वारंगल, होनुमाकोंडा, , रंगारेड्डी, विकाराबाद, मेडचल मल्काजगिरी, महबूबनगर, नारायणपेट, नागरकुर्नूल, वानापर्थी, जोगुलम्बा गडवाल, नलगोंडा, सूर्यापेट, यदाद्री भुवनगिरी
18	तमिलनाडु	37	कांचीपुरम, चेंगलपट्टूर, तिरुवल्लूर, कुड्डालोर, विल्लुपुरम, कल्लाकुरिची, वेल्लोर, तिरुपत्तूर, रानीपेट्टेई, तिरुवन्नमलाई, धर्मपुरी, कृष्णागिरी, सलेम, नामक्कल, इरोड, कोयंबटूर, तिरुप्पुर, त्रिची, करूर, पेरम्बलुर, अरियालुर, तंजावुर, नागपट्टिनम, मयिलादुथुराई, तिरुवरूर, पुदुक्कोट्टेई, शिवगंगा, रामनाद, मदुरै, थेनी, डिंडीगुल, विरुधुनगर, तिरुनेलवेली, तेनकासी, थूथुकुडी, कन्याकुमारी, नीलगिरी
19	उत्तर प्रदेश	75	आगरा, फिरोजाबाद, मैनपुरी मथुरा, अलीगढ़, एटा, हाथरस, कासगंज, प्रयागराज, फतेहपुर, कौशांबी, प्रतापगढ़, आजमगढ़, बलिया, मऊ, बदायूँ, बरेली, पीलीभीत, शाहजहांपुर, बस्ती, संत कबीर नगर, सिद्धार्थनगर, बांदा, चित्रकूट, हमीरपुर, महोबा, बहराइच, बलरामपुर, गौंडा, श्रावस्ती, अंबेडकर नगर, बाराबंकी, फैजाबाद, सुल्तानपुर, अमेठी, देवरिया, गोरखपुर, कुशीनगर, महाराजगंज, जालौन, झांसी, ललितपुर, ओरैया, इटावा, फर्रुखाबाद, कन्नौज, कानपुर देहात, कानपुर नगर, हरदोई, लखीमपुर खीरी, लखनऊ, रायबरेली, सीतापुर, उन्नाव, बागपत, बुलंदशहर, गौतमबुद्ध नगर, गाजियाबाद, मेरठ, हापुड़, मिर्जापुर, भदोही, सेनभद्र, संभल, बिजनौर, अमरोहा, मुरादाबाद, रामपुर, मुजफ्फरनगर, शामली, सहारनपुर, चंदौली, गाजीपुर, जौनपुर, वाराणसी।
20	उत्तराखंड	13	अल्मोड़ा, चंपावत, नैनीताल, यू.एस. नगर, पिथौरागढ़, बागेश्वर, चमोली, देहरादून, पौड़ी, उत्तरकाशी, हरिद्वार, रुद्रप्रयाग, टिहरी।
21	पश्चिम बंगाल	23	पूर्व मेदिनीपुर, पश्चिम मेदिनीपुर, उत्तर दिनाजपुर, बीरभूम पश्चिम बर्धमान, मालदा, पूर्व बर्धमान, बांकुरा, झाड़ग्राम, नदिया, पुरुलिया, दक्षिण दिनाजपुर, सिलीगुड़ी, जलपाईगुड़ी, मुर्शिदाबाद, कूचबिहार, अलीपुरद्वार, कलिम्पोंग, हावड़ा, उत्तर-24 पीजीएस, दार्जिलिंग, दक्षिण-24 परगना, हुगली।
22	असम	33	बक्सा, बारपेटा, बिस्वनाथ, बोंगाईगांव, कछार, चराइदेव, चिरांग, दर्रांग, धेमाजी, धुबरी, डिब्रूगढ़, दिमाहासाओ, पूर्वी कार्बी आंगलोंग, गोलपारा, गोलघर, हैलाकांडी, होजाई, जोरहाट, कामरूप (एम), कामरूप (आर), करीमगंज, कोकराझार, लखीमपुर, माजुली,

			मोरीगांव, नागांव, नलबाड़ी, शिवसागर, सोनितपुर, दक्षिण सलमारा मंचाचर, तिनसुकिया, पश्चिम कार्बी आंगलॉग, उदलागुड़ी।
23	अरुणाचल प्रदेश	25	तवांग, पश्चिम कामेंग, पूर्वी कामेंग, निचला सुबनसिरी, कुरुंग कुमेय, क्रा दादी, पापुमपारे, पाके केसांग, ऊपरी सुबनसिरी, कामले, शि योमी, पश्चिम सियांग, पूर्वी सियांग, ऊपरी सियांग, सियांग, निचला सियांग, लेपा राडा, दिबांग घाटी (अनिनी), लोअर दिबांग वेल्ली, अंजॉ, लोहित, नामसाई, चांगलांग, तिरप, लोंगडिंग।
24	मणिपुर	9	इम्फाल पूर्व, इम्फाल पश्चिम, थौबाई, बिष्णुपुर, चंदेल, चुराचांदपुर, सेनापति, तामेंगलॉग, उखरुला।
25	मेघालय	11	पूर्वी खासी हिल्स, पश्चिमी खासी हिल्स, दक्षिण पश्चिम खासी हिल्स, री भोई, पूर्वी जैंतिया हिल्स पश्चिमी जैंतिया हिल्स, पूर्वी गारो हिल्स, पश्चिमी गारो हिल्स, दक्षिण-पश्चिम गारो हिल्स, उत्तरी गारो हिल्स, दक्षिण गारो हिल्स।
26	मिजोरम	8	आइजवाल, चम्फाई, ममित, कोलासिब, सेरछिप, लुंगलेई, लॉन्गत्लाई, सैहा।
27	नागालैंड	15	चुमौकेदिमा, किफिरे, कोहिमा, लॉन्गलेंग, मोन, मोकोकचुंग, निउलैंड, नोक्लाक, पेरेन, फेक, शमतोर, त्सेमिन्यु, तुएनसांग, वोखा, जुनहेबोटो।
28	त्रिपुरा	8	उत्तर, उनाकोटि, धलाई, खोवाई, पश्चिम सिपाहीजला, गोमती, दक्षिण।
29	सिक्किम	6	गंगटोक, मंगम, नामची, ग्यालशिंग, पाकयोंग, सोरेंग ।
30	दिल्ली	1	दक्षिण-पश्चिम दिल्ली।
31	पुडुचेरी	2	पुडुचेरी, कराईकला।
32	ए एंड एन	3	दक्षिण अंडमान, निकोबार, उत्तर और मध्य अंडमान।
33	लद्दाख	2	लेह, कारगिला।
कुल		739	

विवरण-III

के.वी.के. का राज्यवार और जिलावार ब्यौरा

क्रमांक	राज्य/संघ राज्य क्षेत्र	के.वी.के. वाले जिलों की संख्या	के.वी.के. वाले जिलों के नाम
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1.	पंजाब	22	फरीदकोट, गुरदासपुर, फिरोजपुर, बठिंडा, होशियारपुर, पटियाला, कपूरथला, संगरूर, नवांशहर, रूपनगर, लुधियाना, अमृतसर, मुक्तसर, फतेहगढ़ साहिब, मोगा, जालंधर, मनसा, तरनतारन, बरनाला, साहिबजादा अजीत सिंह नगर (मोहाली), फाजिल्का, पठानकोट ,
2.	उत्तराखंड	13	चंपावत, टिहरीगढ़वाल, नैनीताल, चमोली, हरिद्वार, अल्मोड़ा, पौड़ी गढ़वाल, रूद्र प्रयाग, उधमसिंहनगर, पिथौरागढ़, देहरादून, उत्तरकाशी, बागेश्वर,
3.	हिमाचल प्रदेश	12	कुल्लू, ऊना, मंडी, सिरमौर, हमीरपुर, कांगड़ा, बिलासपुर, किन्नौर, चंबा, शिमला, सोलनंद लाहौल और स्पीति (प्रत्येक में 2 केवीके)
4.	जम्मू एवं कश्मीर	19	जम्मू, राजौरी, डोडा, उधमपुर, पुंछ, पुलवामा, श्रीनगर, गंदरबल, बडगाम, बारामूला, कुपवाड़ा, अनंतनाग, कठुआ, कुलगाम, शोपियां, सांबा, किश्तवार, रामबानंद बांदीपोरा (22 केवीके)
5.	लद्दाख (यूटी)	02	लेह (2 केवीके), कारगिल (2 केवीके)
6.	राजस्थान	33	दौसा, झुंझुनू, सवाई माधोपुर, अजमेर, धौलपुर, भरतपुर, श्रीगंगानगर, करौली, डूंगरपुर, बांसवाड़ा, बारां, सिरोही, चित्तौड़गढ़, कोटा, बूंदी, झालावाड़, राजसमंद, टोंक, प्रतापगढ़, अलवर, चूरू, उदयपुर, जैसलमेर, जोधपुर, बीकानेर , जयपुर, हनुमानगढ़ बाड़मेर, नागौर, भीलवाड़ा, जालौर, पाली, सीकर (प्रत्येक में 2 केवीके)
7.	दिल्ली	1	उज्वा (नई दिल्ली)
8.	हरियाणा	18	पानीपत, कैथल, जिंद, हिसार, कुरुक्षेत्र, फरीदाबाद, यमुनानगर, सोनीपत, रोहतक, सिरसा, महेंद्रगढ़, फतेहाबाद, झज्जर, भिवानी, करनाल, गुडगांव, अंबाला, रेवारी,
9.	उत्तर प्रदेश	74	शाहजहांपुर, बिजनौर, सहारनपुर, गाजियाबाद, रामपुर, मेरठ, पीलीभीत, बागपत, गौतमबुद्ध नगर, बलिया, मऊ, वाराणसी, बस्ती, फैजाबाद, महाराजगंज, सोनभद्र, सिद्धार्थ नगर, बाराबंकी, चंदौली, बलरामपुर, संत कबीर नगर, मथुरा, झाँसी, फतेहपुर, अलीगढ़, कानपुर (देहात), मैनपुरी, महोबा, इटावा, कन्नौज, फिरोजाबाद, हमीरपुर ,जालौन, ललितपुर, फर्रुखाबाद, लखनऊ, बरेली, कुशीनगर, एटा, आगरा, संत रविदास नगर, मिर्जापुर, बुलन्दशहर, चित्रकूट, उन्नाव, प्रतापगढ़, कौशांबी, औरैया, देवरिया, महामाया नगर, बांदा, अंबेडकर नगर,कासगंज, अमेठी, संभल, शामली, अमरोहा, हापुड़, श्रावस्ती, सीतापुर, गोरखपुर, बदायूँ, बहराईच, गोंडा, सुल्तानपुर, जौनपुर, गाजीपुर, मुजफ्फरनगर, लखीमपुर खीरी,

			हरदोई, मुरादाबाद, प्रयागराज, आजमगढ़, रायबरेली(प्रत्येक में 2 केवीके)
10.	झारखंड	24	पश्चिमी सिंहभूम, दुमका, पलामू, पाकुड़, लोहरदंगा, गिरिडीह, बोकारो, पूर्वी सिंहभूम, साहिबगंज, चतरा, गढ़वा, धनबाद, सिमडेगा, लातेहार, जामताड़ा, कोडरमा, देवघर, रांची, हजारीबाग, गुमला, गोड्डा, सरायकेला, खूंटी, रामगढ़
11.	बिहार	38	मुंगेर, दरभंगा, वैशाली, बेगुसराय, सहरसा, नालंदा, बांका, पटना, शेखपुरा, मधेपुरा, भागलपुर, रोहतास, अररिया, पूर्णिया, कटिहार, सीवान, जहानाबाद, सारण, सुपौल, शिवहर, औरंगाबाद, लखीसराय, किशनगंज, गोपालगंज, बक्सर, भोजपुर, नवादा, कैमूर, जमुई, खगड़िया, सीतामढ़ी, अरवल, मुजफ्फरपुर, समस्तीपुर, मधुबनी, पूर्वी चंपारण, पश्चिम चंपारण, गया (प्रत्येक में 2 केवीके)
12.	अंडमान एवं निकोबार द्वीप समूह	3	पोर्ट ब्लेयर, निकोबार, उत्तर और मध्य अंडमान (मायाबंदर)
13.	पश्चिम बंगाल	18	दार्जिलिंग, कूचबिहार, दक्षिण दिनाजपुर, उत्तर दिनाजपुर, हावड़ा, हुगली, जलपाईगुड़ी, पश्चिम मिदनापुर, पुरुलिया, बर्धमान, बीरभूम, बांकुरा, पूर्वी मिदनापुर दक्षिण 24 परगना, उत्तर 24 परगना, मालदा, नादिया, मुर्शिदाबाद (प्रत्येक में 2 केवीके)
14.	ओडिशा	30	कोरापुट, केंद्रपाड़ा, क्योँझर, बालासोर, बरगढ़, कंधमाल (फुलबनी), कालाहांडी, जयपुर, ढेंकनाल, कटक, देवघर, अंगुल, भद्रक, नबरंगपुर, नयागढ़, संबलपुर, जगतसिंहपुर, गजपति, रायगड़ा, नुआपाड़ा, बौध, सोनपुर, मलकानगिरी, झारसुगुड़ा, पुरी, खुर्दा, बोलांगीर गंजम, मयूरभंज, सुंदरगढ़ (प्रत्येक में 2 केवीके)
15.	सिक्किम	4	पूर्वी सिक्किम, उत्तरी सिक्किम, पश्चिम सिक्किम, दक्षिण सिक्किम,

16.	अरुणाचल प्रदेश	17	पश्चिम सियांग, पश्चिम कामेंग, तिराप, निचली दिबांग घाटी, निचली सुबनसिरी, पापुमपारे, ऊपरी सियांग, पूर्वी कामेंग, तवांग, लोहित, ऊपरी सुबनसिरी, पूर्वी सियांग, चांगलांग, अंजॉ, लोंगडिंग, कुरुंग कुमेय और दिबांग घाटी
17.	असम	26	सोनितपुर, कछार, गोलाघाट, कोकराझार, सिबसागर, नलबाड़ी, बारपेटा, चिरांग, कार्बी आंगलॉग, कामरूप, उत्तरी लखीमपुर, नागांव, तिनसुकिया, करीमगंज, धुबरी, धेमाजी, डिब्रूगढ़, दरंग, जोरहाट, गोलपारा, हैलाकांडी, उदलगुरी, बास्का, मोरिंगाओन, बोंगाईगांव, दिमा हसाओ।
18.	मणिपुर	9	इंफाल पश्चिम, चुराचांदपुर, तमेंगलॉग, चंदेल, सेनापति, बिष्णुपुर, इंफाल पूर्व, थौबल, उखरुल,
19.	मेघालय	7	पश्चिम गारो हिल्स, री-भोई, जैन्तिया हिल्स, पूर्वी खासी हिल्स, पश्चिमी खासी हिल्स, दक्षिण गारो हिल्स, पूर्वी गारो हिल्स।
20.	मिजोरम	8	लुंगलेई, कोलासिब, चिम्तुइपुई, लॉन्गत्लाई, मम्मिंत, चम्फाई, सेरछिप, आइजवाल,
21.	नागालैंड	11	दीमापुर, मेडजिफेमा, वोखा, मोकोकचुंग, कोहिमा, तुएनसांग, मोन, जुन्हेबोटो, लाओंगलेंग, पेरेन, किफिरे
22.	त्रिपुरा	8	खोवाई (पश्चिमी त्रिपुरा), दक्षिण त्रिपुरा, धलाई, उत्तरी त्रिपुरा, पश्चिम त्रिपुरा, गोमती, उनाकोटि, सिपाहीजला,
23.	गोवा	2	उत्तरी गोवा, दक्षिणी गोवा
24.	गुजरात	27	साबरकांठा, दाहोद, आनंद, अहमदाबाद, डांग, सूरत, नवसारी, नर्मदा, अमरेली, जामनगर, पोरबंदर, सुरेंद्रनगर, गांधीनगर, वलसाड, खेड़ा, पंचमहल, मेहसाणा, भरुच, वडोदरा, पाटन, भावनगर, जूनागढ़, तापी, मोरबी, बनासकांठा, कच्छ, राजकोट (प्रत्येक में 2 केवीके)
25.	महाराष्ट्र	33	वर्धा, भंडारा, चंद्रपुर, गोंदिया, गोदचिरोली, उस्मानाबाद, रत्नागिरी, रायगढ़, धुले, परभणी, वाशिम, सिंधुदुर्ग, हिंगोली, नंदुरबार, लातूर, अकोला, अहमदनगर, अमरावती, औरंगाबाद, बीड, जालना, बुलदाना, जलगांव, नांदेड़, नासिक, पुणे, यवतमाल, सतारा, सोलापुर, कोल्हापुर, सांगली, नागपुर, ठाणे(प्रत्येक में 2 केवीके)
26.	मध्य प्रदेश	51	झाबुआ, सीधी, शहडोल, खंडवा, टीकमगढ़, सिवनी, भिंड, राजगढ़, गुना, बालाघाट, बैतूल, पन्ना, डिंडोरी, ग्वालियर, रीवा, होशंगाबाद, मुरैना, खरगोन, शाजापुर, उज्जैन, मंदसौर, जबलपुर, हरदा, दमोह, नरसिंहपुर, देवास, पड़रिया, छतरपुर, शिवपुरी, नीमच, मंडला, बड़वानी, उमरिया, श्योपुर, दतिया, भोपाल, रतलाम, विदिशा, सतना, इंदौर, सीहोर, रायसेन,

			बुरहानपुर, अशोकनगर, अनूपपुर, आगर मालवा, अलीराजपुर, सिंगरौली, धार, छिंदवाड़ा, सागर (प्रत्येक में 2 केवीके)
27.	छत्तीसगढ़	27	बिलासपुर, बलौदा बाजार, सूरजपुर, बस्तर, जांजगीर-चांपा, रायगढ़, धमतरी, रायपुर, महासमुंद, दंतेवाड़ा, कोरबा, जशपुर, कांकेर, कवर्धा, कोरिया, राजनांदगांव, नारायणपुर, बीजापुर, सरगुजा, गरियाबंद, बेमेतरा, मुंगेली, बलरामपुर, बालोद, सुकमा, कोंडागांव दुर्ग (प्रत्येक में 2 केवीके)
28.	आंध्र प्रदेश	13	श्रीकाकुलम, विजयनगर, अनंतपुर, चित्तूर, पूर्वी गोदावरी, गुंटूर, कृष्णा, कुरनूल, नेल्लोर, प्रकाशम, विशाखापत्तनम, पश्चिम गोदावरी, कडपा (प्रत्येक में 2 केवीके)
29.	पुडुचेरी	3	कराईकल, पुडुचेरी, यानम
30.	तमिलनाडु	31	सेलम, कुड्डालोर, तिरुच्चिरापल्ली, पेरम्बलूर, पुदुकोट्टई, रामनाथपुरम, कन्याकुमारी, मदुरै, वेल्लोर, तिरुवल्लूर, तिरुवरूर, नागपट्टिनम, विरुधुनगर, धर्मपुरी, कांचीपुरम, शिवगंगई, नमक्कल, डिंडीगुल, कोयंबटूर, थेनी, नीलगिरि, तिरुवन्नामलाई, तिरुनेलवेली, कृष्णागिरि, तंजावुर, तूतीकोरिन, करूर, अरियालुर, इरोड, तिरुप्पुर, विल्लुपुरम (प्रत्येक में 2 केवीके)
31.	तेलंगाना	10	आदिलाबाद, निज़ामाबाद, रंगा रेड्डी, मंचेरियाल, करीमनगर, नलगोंडा, खम्मम, मेडक, महबूबनगर, वारंगल (प्रत्येक में 2 केवीके)
32.	कर्नाटक	29	रायचूर, हावेरी, बीदर, धारवाड़, कोप्पल, उत्तर कन्नड़, बागलकोट, हसन, मांड्या, शिमोगा, उडुपी, चित्रदुर्ग, चिक्कमगलूर, दक्षिण कन्नड़, चामराजनगर, कोलार, बेंगलुरु ग्रामीण, कोडागु, मैसूर, गडग, दावणगेरे, रामनग्राम, बेल्लारी, चिक्कबल्लापुर, यादगीर, बेलगाम, बीजापुर, गुलबर्गा, तुमकुर (प्रत्येक में 2 केवीके)
33.	केरल	14	पालघाट, कोल्लम, वायनाड, कोट्टायम, कन्नूर, मलप्पुरम, त्रिशूर, कासरगोड, अल्लेप्पी, एर्णाकुलम, कोझिकोड (कालीकट), तिरुवनंतपुरम, इडुक्की, पथानामथिट्टा,
34.	लक्षद्वीप	1	किल्टान द्वीप लक्षद्वीप
कुल		638	

CHALLENGES FACED BY INLAND FISHERMEN

3543. SHRI KODIKUNNIL SURESH:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING**

be pleased to state:

- (a) whether the Government is aware of the challenges faced by inland fishermen, especially in Kerala, where river-based and inland fishing activities are vital for local livelihoods;
- (b) whether steps are being taken by the Government to improve the socio-economic conditions of inland fishermen, particularly in terms of financial support, skill development, and access to modern fishing technology;
- (c) whether the Government has any specific schemes or initiatives to ensure the sustainability of inland fisheries and protect the ecosystems on which these communities depend;
- (d) the details of any financial assistance provided to inland fishermen in the last five years and its impact on their livelihoods;
- (e) whether the Government has any plans to address the issues of declining fish stocks, pollution and illegal fishing in inland water bodies, which directly affect inland fishermen; and
- (f) if so, the details thereof?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

- (a) The Government of Kerala has informed that challenges such as natural disasters, sudden climatic variations, habitat destruction and anthropogenic factors like pollution, overfishing, illegal fishing practices etc. are faced by inland fishermen in Kerala, which have been addressed with implementation of Kerala

Inland Fisheries and Aquaculture Act, stock enhancement programs and conservation and management measures to ensure sustainability of fish resources. It has also been reported that as a result of various measures taken, the fish production from inland fisheries in Kerala has increased from 1.89 lakh mt in 2017-18 to 2.51 lakh mt in 2023-24.

(b) to (d): The Department of Fisheries, Government of India (DoF, GoI) through its schemes has been taking several initiatives towards holistic development of both marine and inland fisheries sector and to improve the socio-economic conditions of the fishermen.

Enhancing fish production, strengthening of value chain, employment generation, ensuring safety and security of fisheries and ensuring sustainability of the resources have been the core of these initiatives. The DoF, GoI is implementing flagship scheme 'Pradhan Mantri Matsya Sampada Yojana' (PMMSY) for holistic development of fisheries sector for implementation in all the States and Union Territories of India including Kerala for a period of 5(five) years from FY 2020-21 to FY 2024-25. During last four years (2020-21 to 2023-24) and current financial year (2024-25) under PMMSY, the DoF, GoI has accorded approvals to the fisheries developmental proposals of Government of Kerala amounting to Rs.1181.10 crore.

The approved activities inter alia included inland fisheries development activities like assistance towards construction of freshwater finfish hatcheries, new rearing and grow-out ponds for fish culture, ornamental fish rearing and breeding units, cage culture in reservoirs, high-tech culture systems like Re-

circulatory Aquaculture System, Biofloc culture units, pen culture units, integrated development of reservoirs, boats and nets to traditional fishermen, extension and support services under 'Matsya Seva Kendras'. In addition conservation activities like ranching for replenishing of fish stocks, welfare activities like livelihood support to fishers during fish ban period, insurance coverage to fishers, programmes towards training and capacity building are also provided.

The PMMSY implemented by the DoF, GoI inter-alia aims at harnessing of fisheries potential including inland fisheries in a sustainable manner, enhancing fish production and productivity through expansion, intensification, diversification and productive utilization of land and water, strengthening of value chain, doubling fishers and fish farmers incomes and generation of employment and also ensuring social and economic security for fishers and fish farmers. During the last four years and current financial year, projects worth of Rs. 4582.28 crore have been approved under PMMSY towards inland fisheries in all States/UTs.

In addition, in order to strengthen the institutional credit in fisheries, Kisan Credit Card has been extended to fishers and fish farmers including inland sector to help them meet their working capital requirement. Fisheries and Aquaculture Infrastructure Development Fund has been created enabling concessional financing in fisheries. Due to strategic initiatives of the Union and State Governments, over the last decade, total fish production of the country from inland aquaculture has doubled from 61.36 lakh tons at the end of 2013-14

to 131.13 lakh tons (in 2022-23). These initiatives have also ensured stable income growth to fishermen in the State and overall development of the sector.

(e) and (f) To ensure sustainability of fish stocks and mitigate pollution in waterbodies, awareness programs are been taken up by the State Governments/UTs on fish conservation during ban period, best management practices ensuring sustainability of the fish stock. In addition, monitoring of illegal fishing activities, establishment of fish protected area, restoration of damaged aquatic ecosystems are also carried out by the State Governments/UTs under their respective Inland Fisheries Acts. Further, Government of India and local administrations are implementing various flagship clean-up programmes in both marine and inland waters to address the issues related to pollution.

ESTABLISHMENT OF STEEL PLANTS IN ANANTAPUR

3544. SHRI G. LAKSHMINARAYANA:

Will the Minister of **STEEL** be pleased to state:

- (a) the details of mineral reserves in Anantapur district, particularly iron ore, and their potential to support the establishment of steel plants;
- (b) whether the Government has any proposals for setting up new steel plants or iron ore processing centres in Anantapur district, and if so, the details thereof;
- (c) the details of current status of any ongoing or approved projects for establishing steel plants in the district, including timelines for completion;

(d) the steps being taken by the Government to facilitate the development of new steel plants in Anantapur to leverage its mineral resources; and

(e) whether any incentives or infrastructure development plans are being implemented to support the establishment of steel and iron ore processing industries in the district, and if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND
MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHIRAJU
SRINIVASA VARMA):**

(a) As per the National Mineral Inventory maintained by IBM, the reserves/resources of minerals including iron ore in the Anantapur district as on 01.04.2020 are given in the enclosed **Statement**.

(b) to (e): Steel is a deregulated sector and the Government acts as a facilitator by creating a conducive policy environment for the development of steel sector across all states in the country, including Anantapur district in the state of Andhra Pradesh. Decisions regarding setting up of a steel plant is taken by industry based on techno-commercial consideration including raw material availability, distance from port, logistics etc.

STATEMENT

**Reserves and Resources of Anantapur District of Andhra Pradesh as on
01.04.2020**

Mineral	Unit	Reserves	Remaining Resources	Total Resources
Asbestos	Tonnes	0	742598	742598
Diamond	Carats	0	1667960	1667960

Gold				
Ore (Primary)	Tonnes	0	795815	795815
Metal (Primary)	Tonnes	0	3.03	3.03
Iron (Haematite)	'000Tonnes	446	202470	202916
Limestone	'000Tonnes	114547	241059	355606

Source: National Mineral Inventory as on 01.04.2020. Figures Rounded off

IMPOSITION OF ANTI-DUMPING DUTIES ON STEEL IMPORTS

3545. ADV. K. FRANCIS GEORGE:

Will the Minister of **COMMERCE and INDUSTRY** be pleased to state:

- (a) whether the Government is considering imposing anti-dumping duties on imported steel to safeguard domestic producers from the influx of cheap, subsidized foreign steel, if so, the details thereof and timeline for implementation in this regard; and
- (b) the details of the criteria and grounds under which anti-dumping duties are imposed, particularly in the context of India's commitments under the World Trade Organization (WTO) and its Free Trade Agreements (FTAs)?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY;
AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND
INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):**

- (a) (i) Directorate General of Trade Remedies (DGTR), an attached office of the Department of Commerce, Ministry of Commerce and Industry, conducts various investigations (anti-dumping/safeguard (quantitative restrictions) /countervailing) under the Customs Tariff Act, 1975 and the rules made thereunder, based on a duly substantiated application filed by

the domestic industry (DI) alleging dumping of goods into the country causing injury to the domestic industry.

(ii) The Authority at DGTR examines application filed by the domestic industry and evaluates responses received from the importers, exporters, and other interested parties in accordance with the provisions of the Customs Tariff Act, 1975 and Rules made thereunder. Based on this examination, the Authority at DGTR gives its recommendations regarding the imposition of anti-dumping or anti-subsidy duty for consideration of the Ministry of Finance.

(iii) DGTR has initiated two(2) anti-dumping investigations concerning imports of "Hot rolled flat products of alloy or non-alloy steel" originating in or exported from Vietnam (F.No.-6/15/2024-DGTR) and "Cold Rolled Non-Oriented Electrical Steel" originating in or exported from China PR (F.No.-6/32/2024-DGTR). The investigations are being conducted as per the timelines provided in the Rules.

(iv) Further, an application for imposition of Safeguard Measures on imports of "Non-alloy and alloy steel flat products" has been filed by Indian Steel Association with DGTR on 11.12.2024.

(b) The anti-dumping investigations in India are conducted under the legal framework of the Customs Tariff Act, 1975 and Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury), Rules, 1995.

TEXTILE COOPERATIVES SUPPORTED/ASSISTED BY NCDC**3546. SHRI TEJASVI SURYA:**

Will the Minister of **COOPERATION** be pleased to state:

(a) the details of major textile cooperatives supported/assisted by National Cooperative Development Corporation (NCDC) and the impact thereof, State-wise; and

(b) the details of subsidy provided by NCDC to textile cooperatives during the last five years, State-wise and year-wise?

THE MINISTER OF HOME AFFAIRS; AND MINISTER OF COOPERATION (SHRI AMIT SHAH):

(a) National Cooperative Development Corporation (NCDC), a Statutory Organisation of Ministry of Cooperation, has been assisting textile cooperatives across the country, either directly or through State Government for creation of infrastructure facilities (establishment/ expansion/ modernization/ rehabilitation) as well as business needs (working capital/ margin money). In this regard, NCDC has so far provided financial assistance of Rs.4636.60 crore for development of textile cooperatives in various sectors such as ginning, spinning, power loom, handloom, garmenting, coir, jute and sericulture.

NCDC assistance helped textile cooperatives for improving their production, productivity, processing capability and product quality. Further, it also impacted in energy saving as well as additional employment generation. Also, working capital/ margin money support provided by NCDC helped textile

cooperatives to manage their routine business operations and timely procurement of raw material at reasonable price.

Further, State-wise details of financial assistance provided so far by NCDC along with list of few major textile cooperatives are given in the enclosed **Statement-I**.

(b). State-wise and year-wise details of subsidy provided by NCDC to textile cooperatives during last five years are given in the enclosed **Statement-II**.

STATEMENT-I

State-wise details of NCDC assistance and list of major textile cooperatives assisted			
S.No	State/ UT	Cumulative Assistance Provided by NCDC (Rs. In Cr.)	Names of few major textile cooperatives
1	ANDHRA PRADESH	452.75	Mulkanoor Cooperative Rural Bank and Marketing Society Ltd.
			Andhra Pradesh State Handloom Weavers Cooperative Society Ltd. (APCO)
2	ARUNACHAL PRADESH	0.39	Parte Danne Multipurpose Cooperative Society Ltd.
			Himgiri Handloom cum Handicraft Cooperative Society Limited
3	ASSAM	64.51	Assam Cooperative Jute Mills Ltd.,
			Assam Apex Weavers Artisan Cooperative Federation Limited
			Vindhyachal Weaving Cooperative Society Limited
			Assam Cooperative Silk House Limited
			Assam Polyester Cooperative Society Limited
4	BIHAR	9.60	Manpur Prathamik Bunkar Sahyog Samiti Limited
			Konra Bunkar Swawalambi Sahakari Samiti Limited

			Bunkar Dastakar Swalambi Sahakari Samiti Limited
5	DELHI	0.26	All India Handloom Fabrics Marketing Cooperative Society Limited
6	GUJARAT	152.57	The Surat Vankar Sahakari Sangh Ltd.
			Petrofils Cooperative Limited
			Vankar Industrial Cooperative Society Limited
			Shri Ramdev Industrial Cooperative Society Limited
7	HARYANA	1.00	Haryana State Handloom Apex Cooperative Society Limited
			Bhivani Mukesh Handloom Production Industries Cooperative Society Limited
8	HIMACHAL PRADESH	23.01	Bhutti Weavers Cooperative Society Limited (BHUTTICO)
			H.P. State Handloom and Handicrafts Dev. Coop. Fedn. Ltd.,
			The Choparsa Handloom and Handicraft W.C. Indl. Prodn.-Cum-Sale Coop.Socy. Ltd.
			The Ravi Agriculture Service Coop. Society Limited
9	KARNATAKA	132.19	Farmers Cooperative Spinning Mills Limited
			Gadag Cooperative Cotton Sales Society Ltd
			Gadag Cooperative Textile Mill Limited
			Raitara Sahakari Noolina Girni (N)
10	KERALA	547.29	Kerala Hi-Tech Weaving and Garment Cooperative Mills Ltd.
			Quilon Cooperative Spinning Mills Ltd.
			Trichur Cooperative Spinning Mills Ltd.
			Alleppey Cooperative Spinning Mills Ltd.
			Malabar Cooperative Textile Mills Ltd
			Cannanore Cooperative Spinning Mills Ltd.
			Malappuram Cooperative Spinning Mills Ltd.
			Calicut Integrated Powerloom (Ind) Cooperative Society Ltd.
Kerala State Co-operative Coir Marketing Federation Ltd. (COIRFED)			

11	MADHYA PRADESH	337.15	Jawaharlal Nehru Sahakari Agricultural Produce Processing Society Limited
			Madhya Pradesh State Handloom Weaver Cooperative Society Limited
			Kabir Bunkar Cooperative Society Limited
			Janta Bunkar Sahakari Samiti Marydit
12	MAHARASHTRA	2228.37	Ajinkyatara Sahakari Soot Girani Limited
			Babasaheb Kedar Shetkari Sahakari Soot Girni Limited
			Babasaheb Naik Kapus Utpadak Sahakari Soot Girni Limited
			Choundeshwari Sahakari Soot Girani Ltd., Ichalkaranji
			Haranai Sahakari Soot Girani Limited
			Hutatma Swami Warke Sahakari Soot Girni Ltd.
			Jawahar Shetkari Sahakari Soot Girni Ltd.
			Loknayak Jayprakash Narayan Shetkari Sahakari Soot Girni Ltd.
			Metro Hi-Tech Cooperative Textile Park Ltd.
			Priyadarshini Sahakari Soot Girni Ltd.
			Sagreshwar Sahakari Soot Girni Limited
			Shetkari Sahakari Soot Girni Maryadit
			Shree Mahesh Cooperative Spinning Mills Limited
			Shree Swami Samarth Shetkari Wa Vinkari Sahakari Soot Girni Niyamit
			Shri Gajanan Sahakari Soot Girni Maryadit
Tapi Shetkari Sahakari Sootgirni Limited			
Shri Vyankatesh Shetkari Vinkari Sahakari Soot Girni Ltd.			
13	MANIPUR	4.83	Renu Handlooms and Handicrafts Cooperative Society Limited
			United Handloom and Handicrafts Multi Purpose Cooperative Society Limited
14	MEGHALAYA	1.42	Katuligaon Handloom Weavers Cooperative Society Limited
			Dalu Handloom Weavers Cooperative Society Limited

			Tura Handloom Weavers Cooperative Society Limited
			Satisama Handloom Weavers Cooperative Society Limited
			Maghalaya Apex Handloom Weavers Cooperative Society Limited
15	MIZORAM	7.85	Kulikawn East Handloom Cooperative Society Ltd.
			Thuampui Chhawkhelei Veng Handloom Cooperative Society Ltd.,
			Mizoram Apex Handloom and Handicraft Cooperative Society Limited
			Zarkawt Weaving and Sewing Cooperative Society Limited
			Champai Handloom and Knitting Cooperative Society Limited
			Aizawl Weaving and Dyeing Cooperative Society Limited
16	NAGALAND	6.44	Tribal Women Weaving Industrial Cooperative Society Limited
			Women Multi Purpose Cooperative Society Limited
			Chirishma Multi Purpose Cooperative Society Limited
			Mudokushu Weaving Industrial Cooperative Society Limited
			Faith Women Weaving Cooperative Society Limited
17	ODISHA	50.04	Konark Cotton Growers Cooperative Spinning Mills Limited
			Orissa State Handloom Weavers Cooperative Society Limited
			Orissa Weavers Cooperative Spinning Mills Limited
			Dhabaleshwar Weavers Cooperative Society Limited
18	PUDUCHERRY	29.34	Pondicherry Cooperative Spinning Mills Limited

			Pondicherry State Weavers Cooperative Society Limited
19	PUNJAB	49.80	Punjab State Handloom Weavers Apex Cooperative Society Limited
			Mansa Cooperative Spinning Mills Limited
			Abohar Cooperative Spinning Mills Limited
			Malout Cooperative Spinning Mills Limited
			Kotkapura Cooperative Spinning Mills Limited
			Barnala Cooperative Spinning Mills Limited
20	RAJASTHAN	120.59	Rajasthan State Cooperative Spinning and Ginning Mills Federation Limited (SPINFED)
			Ganganagar Cooperative Spinning Mills Limited
			Rajasthan Cooperative Spinning Mills Limited
			Gangapur Cooperative Spinning Mills Limited
21	TAMIL NADU	189.50	Tamilnadu Cooperative Textile Processing Mills Limited
			Anna Cooperative Spinning Mills Limited
			The Bharathi Cooperative Spinning Mills Limited
			The Kanyakumari District Cooperative Spinning Mills Limited
			The Pudukkottai District Cooperative Spinning Mills Limited
			The Krishnagiri District Cooperative Spinning Mills Limited
			The Ramanathapuram District Cooperative Spinning Mills Limited
22	TELANGANA	67.31	Telangana State Cooperative Marketing Federation Limited
			Prabhavana Multi State Women's Jute and Allied Fibre Products Cooperative Society
23	TRIPURA	0.57	Tripura Apex Weavers Cooperative Society Limited
24	UTTARAKHAND	1.51	Uttarakhand Cooperative Resham Federation Limited
			Kashipur Kargha Cooperative Society Limited
			Adarsh Hatkargha Grih Udyog Sahakari Samiti Limited

			Parvatiye Ooni Vastra Udhogik Udpadak Sahakari Samiti Limited
25	UTTAR PRADESH	46.04	Uttar Pradesh Handloom Silk Marketing Cooperative Federation Ltd., Uttar Pradesh Industrial Cooperative Association Ltd., UP Cooperative Spinning Mills Federation Limited Cooperative Textile Mills, Bulandshahr
26	WEST BENGAL	112.27	Tamralipta Cooperative Spinning Mills Limited West Bengal Cooperative Spinning Mills Ltd Kangsabati Cooperative Spinning Mills Ltd.
Total		4636.60	

STATEMENT-II

State-wise and year-wise details of subsidy provided by NCDC to textile cooperatives during 2019-20 to 2024-25

(Rs. In lakh)

S.No	State	Year						Total
		2019-20	2020-21	2021-22	2022-23	2023-24	2024-25 (till 12.12.2024)	
1	Andhra Pradesh	-	-	-	2400.00	-	-	2400.00
2	Assam	-	-	-	876.35	-	-	876.35
3	Himachal Pradesh	7.96	-	-	3.23	-	-	11.19
4	Karnataka	-	-	22.95	0.00	-	-	22.95
5	Kerala	186.38	183.78	79.22	1238.41	-	-	1687.79
6	Maharashtra	1036.82	5520.18	90.61	214.62	-	-	6862.23
7	Mizoram	-	22.50	-	0.00	-	-	22.50
8	Tamilnadu	301.00	81.43	-	0.00	-	-	382.43

9	West Bengal	232.00	354.37	196.4 4	341.10	-	-	1123.91
Total		1764.1 6	6162.2 6	389.2 2	5073.7 1	0.00	0.00	13389.3 5

NEW CRAFT VILLAGES

3547. SHRI KALI CHARAN SINGH:

SHRI KANWAR SINGH TANWAR:

DR. SHIVAJI BANDAPPA KALGE:

Will the Minister of **TEXTILES** be pleased to state:

- (a) the present status of National Handicrafts Development Programme in the country;
- (b) the Steps taken by the Government to promote handicraft products under the said programme;
- (c) the details of the Crafts Villages established by the Government so far and the plan for setting up of new Crafts Villages in various States, particularly in Amroha Parliamentary Constituency, if any; and
- (d) the details of various welfare schemes being run for handicraft manufacturers in different States?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND

MINISTER OF STATE IN THE MINISTRY OF TEXTILES

(SHRI PABITRA MARGHERITA):

(a): National Handicrafts Development Programme (NHDP) Scheme is approved with the budget outlay of Rs. 837 Cr by the government for the period from FY 2022-23 to FY 2025-26.

(b): The Ministry of Textiles through Office of Development Commissioner (Handicrafts) implements two schemes namely National Handicrafts Development Programme (NHDP) and Comprehensive Handicrafts Cluster Development Scheme (CHCDS) for overall development and promotion of handicrafts sector across the country. Under these schemes, need based assistance is provided for end-to-end support to the artisans through marketing events, skill development, cluster development, formation of Producer Companies, direct benefit to artisans, infrastructural and technology support, research and development support etc. which benefit the traditional crafts and artisans throughout the country. Further, this office also provides necessary support for registration of crafts under GI Act 1999, to give crafts specific recognition to help promote and preserve handicrafts.

(c): The government is providing financial support to implementing agency for establishing Craft Villages under NHDP scheme. The primary objective is to develop areas located near and connected to major tourist destination or circuits. Artisans live and work at the same place and are also provided with the opportunity to sell their products thereby ensuring livelihood. So far, eight handicraft villages have been identified and sanctioned. The details of craft villages are given in the enclosed **Statement**. As per extant scheme guidelines,

the proposals of craft villages are invited through advertisement on the official website of O/o the DC (HC) from all over India.

(d): For the welfare of handicrafts artisans throughout the country, the Office of Development Commissioner (Handicrafts) provides financial benefits /assistance to registered handicraft artisan under the NHDP schemes as under:

- 1) Marketing platforms, Skill and Training upgradation, Design Development Workshops, Tool kit Distributions, Infrastructural Support, Cluster Development, Formation of Producer Companies, organizing Workshop/Chaupals and issuance of Pahchan Id card for handicrafts artisans.
- 2) Individual benefits to artisans like Mudra loan, Interest Subvention, Margin Money on Mudra loan and insurance under PMJJBY and PMSBY.
- 3) Shilp Guru and National Awards to master craft persons.
- 4) Financial assistance of Rs. 8,000/month to eligible awardee artisans who are under indigent circumstances.

STATEMENT

Details of craft villages

Sl. No.	Location and Craft	State
1	Raghurajpur, Puri (Patta Painting, Palm Leaf Engraving, Stone Craving, Paper Machie, Toys and mask, Wood Carving, Tassar Painting etc.)	Odisha
2	Naini Prayagraj (Moonj Crafts)	Uttar Pradesh
3	Mahabalipuram, Chengalpattu (Stone carving crafts, art - metal ware craft)	Tamil Nadu
4	Kunda, Amer Jaipur (Terracotta and Pottery)	Rajasthan
5	Tirupati (Wood Carving, Kalmakari painting, Metal Craft etc.)	Andhra Pradesh

6	Taj Ganj, Agra (Marble inlay)	Uttar Pradesh
7	Vadaj Ahmedabad(Applique, Patchwork, Mudwork and Embroidery)	Gujarat
8	Anegundi, Koppal, Hampi, (Banana fibre crafts, water hyacinth Crafts)	Karnataka

INVESTMENTS IN PM MITRA SCHEME

3548. SHRI DUSHYANT SINGH:

Will the Minister of **TEXTILES** be pleased to state:

- (a) the details of specific progress and developments that have taken place on the ground since the launch of the PM MITRA Park Scheme, including the establishment of infrastructure, facilities and any key milestones achieved so far;
- (b) the details of businesses and investors who have either set up or committed to setting up operations in the PM MITRA Park or Textile Park, including the types of industries and investments involved;
- (c) the steps taken by the Government to attract business and investors to the PM MITRA Park/Textile Park, including any incentives, policy support, or promotional efforts to boost investment and business activities; and
- (d) the total financial investment made so far in the PM MITRA Park/Textile Park, including details of both public and private sector contributions and the expected financial inflow in the coming years?

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF TEXTILES**

(SHRI PABITRA MARGHERITA):

(a) to (d): To develop integrated large scale and modern industrial infrastructure facility for entire value-chain of the textile industry, the Government has approved setting up of 7 (Seven) PM Mega Integrated Textile Region and Apparel (PM MITRA) Parks in Greenfield/Brownfield sites with scheme outlay of Rs. 4,445 crore for the period 2021-22 to 2027-28. The Government has finalised 7 sites viz. Tamil Nadu (Virudhnagar), Telangana (Warangal), Gujarat (Navsari), Karnataka (Kalaburagi), Madhya Pradesh (Dhar), Uttar Pradesh (Lucknow) and Maharashtra (Amravati) for setting up PM MITRA Parks.

It is expected that each PM MITRA park when completed, would attract an investment of Rs. 10,000 crore and generate 3 lakh direct/indirect employment.

The scheme envisages a Development Capital Support (DCS) of 30% of total project cost upto Rs. 500 crore for Greenfield Park and Rs. 200 crore for Brownfield Park subject to scheme guidelines. The scheme also envisages a Competitive Incentive Support (CIS) of upto Rs. 300 crore per park as an incentive to manufacturing units to set up early in the park. The incentive is subject to fulfilment of conditions as outlined in detailed scheme guidelines.

A large number of engagements and consultations with various stakeholders including states, investors, and potential park developers at international, national and local levels have been done in order to attract businesses and investors.

So far investment MoUs with expected investment potential of over Rs. 18,500 crore have been signed under the PM MITRA Park scheme.

Post approval of sites by the Government, the selected States/SPVs have started activities to provide infrastructural facilities till the park gate. Environmental Clearance is available to PM MITRA sites in Gujarat, Uttar Pradesh, Tamil Nadu, Karnataka and Telangana. In respect of PM MITRA Park at Amravati Maharashtra, tender of infrastructure development for Rs. 111 crore has been finalized and work order issued.

The foundation stone of the PM MITRA Park Amravati Maharashtra was laid by the Hon'ble Prime Minister in September 2024.

INCLUSION OF E-TAXIS IN PM e-DRIVE SCHEME

3549. SHRI LAVU SRIKRISHNA DEVARAYALU:

Will the Minister of **HEAVY INDUSTRIES** be pleased to state:

- (a) whether the Government is considering the inclusion of e-Taxis within the scope of the recently approved PM e-DRIVE scheme to promote Electric Vehicle (EV) adoption in India's shared mobility sector;
- (b) if so, the details of any assessments or studies conducted by the Government on the environmental impact of high-mileage vehicles in the transportation sector and the potential benefits of replacing cab fleets with EVs; and
- (c) the details of the measures being planned by the Government to incentivise the transition of cab fleets to electric vehicles to reduce environmental impact and improve air quality in urban areas?

**THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND
MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHIRAJU
SRINIVASA VARMA):**

- (a) No. The PM Electric Drive Revolution in Innovative Vehicle Enhancement (PM E-DRIVE) Scheme notified by the Ministry of Heavy Industries on 29th September, 2024, aims to incentivise sale of e-2W, e-3W, e-Trucks, e-Ambulances and e-buses. The scheme also aims to support development of electric vehicle public charging infrastructure and upgradation of vehicle testing agencies.
- (b): Does not arise in view of reply to part (a).
- (c): At present, the Government is not considering to incentivise the transition of cab fleets to electric vehicles.

झारखंड में पीएमजीएसवाई

3550. श्री चन्द्र प्रकाश चौधरी:

क्या **ग्रामीण विकास** मंत्री यह बताने की कृपा करेंगे कि:

- (क) विगत दस वर्षों के दौरान प्रधान मंत्री ग्राम सड़क योजना (पीएमजीएसवाई) के अंतर्गत झारखंड के लिए स्वीकृत सड़कों की जिला-वार, नाम-वार संख्या कितनी है;
- (ख) उक्त सड़कों के निर्माण के लिए निर्धारित निधियों का ब्यौरा क्या है;
- (ग) क्या सरकार को झारखंड के उन गांवों की जानकारी है जिन्हें अभी तक उक्त योजना के अंतर्गत नहीं जोड़ा गया है और यदि हां, तो तत्संबंधी जिला-वार ब्यौरा क्या है; और
- (घ) झारखंड में गिरिडीह लोक सभा निर्वाचन क्षेत्र के अंतर्गत कितनी सड़कें और पुल अनुमोदन हेतु विभाग के पास लंबित हैं और सरकार द्वारा इस संबंध में क्या कदम उठाए गए हैं?

ग्रामीण विकास मंत्रालय में राज्य मंत्री (श्री कमलेश पासवान):

(क) और (ख): पिछले दस वित्तीय वर्षों और वर्तमान वित्त वर्ष के दौरान (12.12.2024 की स्थिति के अनुसार) झारखंड राज्य में प्रधानमंत्री ग्राम सड़क योजना (पीएमजीएसवाई) के विभिन्न घटकों के तहत 15,150 किलोमीटर लंबी 3,488 सड़कों और 584 पुलों को मंजूरी दी गई है। प्रधानमंत्री ग्राम सड़क योजना (पीएमजीएसवाई) के विभिन्न कार्यक्रमों/घटकों के अंतर्गत पिछले दस वर्षों के दौरान झारखंड राज्य को स्वीकृति लागत सहित स्वीकृत कार्यों का सड़क-वार ब्यौरा omms.nic.in->Proposals->Statewise List of Roads पर देखा जा सकता है।

(ग): पीएमजीएसवाई-I को ग्रामीण जनसंख्या की सामाजिक-आर्थिक स्थिति के उत्थान के लिए कोर नेटवर्क में निर्दिष्ट जनसंख्या आकार (मैदानी क्षेत्रों में 500+ और पूर्वोत्तर राज्यों, हिमालयी राज्यों और हिमालयी संघ राज्य क्षेत्रों में 250+) की सड़क संपर्क रहित पात्र बसावटों को सिंगल लेन बारहमासी सड़क के जरिए ग्रामीण सड़क संपर्क उपलब्ध कराने के लिए एकबारगी विशेष कार्यक्रम के रूप में शुरू किया गया था। वामपंथी उग्रवाद से गंभीर रूप से प्रभावित ब्लॉकों में (गृह मंत्रालय द्वारा यथानिर्धारित) वर्ष 2001 की जनगणना के अनुसार 100 व्यक्तियों और उससे अधिक की जनसंख्या वाली बसावटों को सड़कों से जोड़ने के लिए अतिरिक्त छूट दी गई है। इस योजना की शुरुआत से लेकर दिनांक 12.12.2024 तक, झारखंड राज्य में, 250+ जनसंख्या श्रेणी में, 9,537 बसावटों के लिए स्वीकृति दी गई है और वामपंथी उग्रवाद से प्रभावित क्षेत्रों में 100-249 जनसंख्या श्रेणी में 1,397 बसावटों के लिए स्वीकृति दी गई है। उक्त सभी बसावटों को पीएमजीएसवाई-I के अंतर्गत सड़क संपर्क उपलब्ध करा दिया गया है। पीएमजीएसवाई-I के अंतर्गत झारखंड राज्य में स्वीकृत और सड़कों से जोड़ी गई बसावटों का जिला-वार ब्यौरा omms.nic.in->Progress Monitoring->Habitation Coverage Report पर देखा जा सकता है।

पीएमजीएसवाई-IV की शुरुआत 2024 में गई है जिसका उद्देश्य 2011 की जनगणना के अनुसार, मैदानी इलाकों में 500+, पूर्वोत्तर और पहाड़ी राज्यों/संघ राज्य क्षेत्रों, विशेष श्रेणी क्षेत्रों (जनजातीय अनुसूची V, आकांक्षी जिले/ब्लॉक, रेगिस्तानी क्षेत्रों) में 250+ और वामपंथी उग्रवाद

प्रभावित जिलों में 100+ जनसंख्या आकार की लगभग 25,000 सड़क संपर्क रहित बसावटों को सड़क संपर्कता प्रदान करने के लिए 62,500 किलोमीटर बारहमासी सड़कों (सिंगल लेन) का निर्माण करना है। जनसंख्या मानकों के अनुसार सड़क संपर्क रहित पात्र बसावटों की पहचान करने के लिए सर्वेक्षण का कार्य फिलहाल जारी है।

(घ): जी नहीं। झारखंड राज्य में गिरिडीह संसदीय निर्वाचन क्षेत्र के संबंध में पीएमजीएसवाई के तहत अनुमोदन के लिए ऐसा कोई प्रस्ताव लंबित नहीं है।

INVESTMENT ON RURAL ROADS

3551. SHRI ARVIND GANPAT SAWANT:

SHRI SHRIRANG APPA CHANDU BARNE:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether investment on rural roads has a vital role to play in waging war against rural poverty, if so, the details thereof;
- (b) whether rural road planning in the country needs to be strengthened and modified as per the present-day needs;
- (c) whether there is a proposal to build 62,500 km. rural roads by 2029;
- (d) if so, the details of rural road planned to be built State/District-wise particularly in Maharashtra and Madhya Pradesh including Balaghat district;
- (e) the details of the road constructed under PMGSY in Maharashtra and Madhya Pradesh during the last ten years along with the share of the Government of Maharashtra thereon; and
- (f) the details of steps taken by the Government for improving infrastructure and connectivity across rural areas, particularly in Maharashtra and Madhya

Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT

(SHRI KAMLESH PASWAN):

(a) to (f) Pradhan Mantri gram Sadak Yojana (PMGSY) is a one-time special intervention of Government of India to provide rural connectivity, by way of a single all-weather road, to the eligible unconnected habitations in the core network. It was launched in the year 2000 as a poverty alleviation measure in rural areas by ensuring access of rural population to basic services through good quality roads. The programme covered unconnected habitations with a population of 500+ in the plain areas and 250+ in the hilly and North Eastern States, desert areas and identified backward districts. Later on the programme was extended to habitations having population of 100 or more in Left Wing Extremism (LWE) affected blocks.

PMGSY-II was launched in May, 2013 and envisages consolidation of the existing Rural Road Network to improve its overall efficiency as a provider of transportation services for people, goods and services.

Road Connectivity Project for Left Wing Extremism Affected Areas (RCPLWEA) was launched in the year 2016 with an aim to improve the road connectivity in 44 worst affected LWE districts and some adjoining districts in 9 States, viz. Andhra Pradesh, Bihar, Chhattisgarh, Jharkhand, Madhya Pradesh, Maharashtra, Odisha, Telangana and Uttar Pradesh. The scheme has twin objectives of enabling smooth and seamless anti-LWE operations by the security forces and also ensuring socio-economic development of the area.

The Government approved PMGSY-III in July, 2019 for consolidation of 1,25,000 Km Through Routes and Major Rural Links connecting habitations, inter-alia to Gramin Agricultural Markets (GrAMs), Higher Secondary Schools and Hospitals.

Recently, Government of India has approved phase IV of PMGSY in September 2024 to provide all-weather connectivity to 25,000 unconnected habitations of population size 500+ in plains, 250+ in NE and Hill States/UTs, special category areas (Tribal Schedule V, Aspirational Districts/Blocks, Desert areas) and 100+ in LWE affected districts, as per Census 2011. The timeline for completion of PMGSY-IV is March 2029. The survey for eligible unconnected habitations is being carried out by the States with the use of Gram Sadak Survey App. The Ministry is coordinating closely with the State Governments and providing the required assistance.

During last ten years, the Pradhan Mantri Gram Sadak Yojana (PMGSY) has led to significant infrastructure development in Maharashtra and Madhya Pradesh. In Maharashtra, 1,160 roads spanning 8,192 kilometers and 815 Long Span Bridges (LSBs) have been constructed. Meanwhile, in Madhya Pradesh, a total of 8,154 roads covering 38,848 kilometers and 1,337 LSBs have been constructed.

SCHEMES FOR FARMER WELFARE

3552. SHRI RAMESH CHANDAPPA JIGAJINAGI:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the steps taken by the Government to address the concerns of Farmers in Vijayapura Constituency regarding irrigation facilities, Crop Insurance, and Minimum Support Prices;
- (b) the number of farmers in Vijayapura Constituency who have benefited from the Pradhan Mantri Fasal Bima Yojana (PMFBY) and the total amount of claims paid to them;
- (c) whether the Government plan to expand irrigation facilities under the PMKSY scheme in Vijayapura, if so, the details thereof;
- (d) whether the Government plan to address the issue of delayed payment to farmers under the MSP scheme; and
- (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a): To address the concerns of farmers regarding irrigation facilities, crop insurance, and Minimum Support Prices in the Country including Vijayapura (Bijapur) Constituency, the Government has taken following initiatives:

- To enhance physical access of water and expand cultivable area under assured irrigation, improve on-farm water use efficiency, introduce sustainable water conservation practices etc., Government is implementing Pradhan Mantri Krishi Sinchayee Yojana (PMKSY) and Per Drop More Crop (PDMC) scheme.

- To provide better insurance coverage to crops for risk mitigation, Government is implementing yield based Pradhan Mantri Fasal Bima Yojana (PMFBY) along with weather index based Restructured Weather Based Crop Insurance Scheme (RWBCIS).

- Government fixes Minimum Support Prices (MSPs) for 22 mandated agricultural crops and Fair and Remunerative Price (FRP) for sugarcane on the basis of the recommendations of the Commission for Agricultural Costs and Prices (CACP), after considering the views of State Governments and Central Ministries/Departments concerned. The objective of fixing MSP is to ensure that farmers receive remunerative prices for their produce, thereby encouraging greater investment and production. It also aims to protect consumer interests by ensuring the availability of supplies at reasonable prices.

(b): As reported by Government of Karnataka, 5,52,527 farmers of Vijayapura (Bijapur) Constituency have benefited under Pradhan Mantri Fasal Bima Yojana (PMFBY) and total amount of claims settled during 2016-17 to 2023-24 is Rs.1,00,961.91 Lakhs.

(c): The details of PMKSY being implemented in Vijayapura District are as under:-

(i) Accelerated Irrigation Benefit Programme (AIBP) being implemented by Department of Water Resources, River Development and Ganga Rejuvenation (DoWR,RDandGR): Narayanpur Left Bank Canal (NLBC) Extension, Renovation and Modernization is reported to have been completed with creation of irrigation potential of 1.04 lakh hectares as on March,2024.

(ii) Watershed Development Component (WDC) being implemented by Department of Land Resources (DoLR): Under WDC-PMKSY 2.0, DoLR has sanctioned two projects covering an area of 10,000 ha in Vijayapura district.

Besides, Department of Agriculture and Farmers Welfare is implementing PDMC and area of 1.37 lakh ha has been covered under micro irrigation through PDMC in Vijayapura District from 2015-16 till date.

(d) and (e): Government extends price support for paddy and wheat through Food Corporation of India (FCI) and State Agencies. Different types of nutri-cereals (Millets) and coarse grains are procured by various State Governments to the extent that the concerned State Government may utilize them for the distribution under Targeted Public Distribution System as well as under Other Welfare Schemes. Notified Pulses, Oilseeds and Copra of Fair Average Quality are procured at MSP from the registered farmers under Price Support Scheme (PSS), a component of integrated Scheme of Pradhan Mantri Annadata Aay Sanrakshan Abhiyan (PM-AASHA), in association with the concerned State Government. Further, Cotton and Jute are procured by Government at MSP through Cotton Corporation of India and Jute Corporation of India respectively. Procurement of food grains under MSP operations is carried out through online portals which has brought substantial transparency in the process with introduction of registration of farmers for sale of their produce at Govt. procuring Centres/Mandis, online land/crop verification and online payment of MSP directly into the farmers bank account to the value of produce by primary agency within 3 days from receipt of produce from the farmers. With the implementation

of “One Nation, One MSP” through DBT implemented across the country from Rabi Marketing Season 2021-22 onwards, payment of MSP has been ensured directly into farmers' account which has brought in responsibility, transparency and real time monitoring in the system. The State Procurement Portals have been integrated with Central Food Grains Procurement Portal (CFPP) to have repository of information on almost real-time basis for better monitoring, review and decision making.

खाद्यान्न के लिए समान न्यूनतम समर्थन मूल्य

3553. श्री सनातन पांडेय:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या धान, गेहूं, चना, मटर, जौ का न्यूनतम समर्थन मूल्य पूरे देश में एक समान है;
- (ख) विभिन्न राज्यों में विभिन्न अनाज फसलों के लिए अलग-अलग न्यूनतम समर्थन मूल्य के क्या कारण हैं;
- (ग) उपरोक्त अनाजों के न्यूनतम समर्थन मूल्य का राज्य-वार ब्यौरा क्या है;
- (घ) क्या सरकार का विचार मौजूदा फसलों के न्यूनतम समर्थन मूल्य में वृद्धि करने का है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और
- (ङ) यदि नहीं, तो इसके क्या कारण हैं?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) से (ङ): प्रत्येक वर्ष, सरकार संबंधित राज्य सरकारों और केंद्रीय मंत्रालयों/विभागों के अभिमतों पर विचार करने के पश्चात, कृषि लागत और मूल्य आयोग (सीएसीपी) की सिफारिशों के आधार पर संपूर्ण देश के लिए 22 अधिदेशित कृषि फसलों के लिए न्यूनतम समर्थन मूल्य (एमएसपी) निर्धारित करती है, न कि क्षेत्र या राज्य-विशिष्ट के लिए निर्धारित करती है। 22 अधिदेशित फसलों में 14

खरीफ फसलें यथा धान, ज्वार, बाजरा, मक्का, रागी, तूर (अरहर), मूँग, उड़द, मूँगफली, सोयाबीन, सूरजमुखी, तिल, रामतिल, कपास और 6 रबी फसलें यथा गेहूँ, जौ, चना, मसूर (लेंटिल), रेपसीड एवं सरसों, कुसुम्भ तथा दो वाणिज्यिक फसलें यथा पटसन एवं कोपरा शामिल हैं।

2018-19 के केंद्रीय बजट में न्यूनतम समर्थन मूल्य (एमएसपी) को उत्पादन लागत के डेढ़ गुना के स्तर पर रखने के पूर्व निर्धारित सिद्धांत की घोषणा की गई थी। तदनुसार, वर्ष 2018-19 से सरकार ने सभी अधिदेशित खरीफ, रबी और अन्य वाणिज्यिक फसलों के लिए अखिल भारतीय भारित औसत उत्पादन लागत पर कम से कम 50 प्रतिशत मुनाफे के साथ एमएसपी में वृद्धि की थी। वर्तमान वर्ष के दौरान घोषित एमएसपी का ब्यौरा संलग्न **विवरण** में दिया गया है।

विवरण

न्यूनतम समर्थन मूल्य (विपणन मौसम-वार)

(रु. प्रति क्विंटल)

क्र. सं.	खरीफ फसल	खरीफ विपणन मौसम (केएमएस) 2024-25
1.	धान (सामान्य)	2300
	धान (ग्रेड ए)	2320
2.	ज्वार (हाइब्रिड)	3371
	ज्वार (मालदांडी)	3421
3.	बाजरा	2625
4.	रागी	4290
5.	मक्का	2225
6.	अरहर(तूर)	7550
7.	मूँग	8682
8.	उड़द	7400
9.	कपास (मध्यम रेशा)	7121
	कपास (लंबा रेशा)	7521
10.	मूँगफली	6783
11.	सूरजमुखी बीज	7280
12.	सोयाबीन	4892
13.	तिल	9267
14.	रामतिल	8717
	रबी फसल	रबी विपणन मौसम (आरएमएस) 2025-26

15.	गेहूँ	2425
16.	जौ	1980
17.	चना	5650
18.	मसूर (लेंटिल)	6700
19.	रैपीसीड/सरसों	5950
20.	कुसुम्भ	5940
	वाणिज्यिक फसल	
		2024 मौसम
21.	कोपरा (मिलिंग)	11160
	(बॉल)	12000
		2024-25 मौसम
22.	पटसन	5335

COMPETITION FROM E-COMMERCE TO RETAILERS

3554. SHRI T. M. SELVAGANAPATHI:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) whether it is a fact that the Government has decided to protect the interests of over 100 million small retailers in the country who are facing competition from major e-commerce players, etc.;
- (b) if so the details thereof;
- (c) whether it is also a fact that the business models of the e-commerce companies have been affecting the small retailers; and
- (d) if so, the details thereof and the steps taken by the Government to rectify the business models being followed by e-commerce companies?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY;
AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND
INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):**

(a) and (b): Government has been focusing on the protection of the interest of small retailers. Various measures in the form of Acts, Rules and Policies have been put in place to ensure a level playing field and act against practicing of anti-competitive conduct by e-commerce players.

With a view to encourage small retailers, Government has taken various steps which are as follows:

- i. No GST registration is required for inter-state and intra-state supply of services upto Rs.20 lakhs in a year (Rs. 10 lakhs for the states of Manipur, Mizoram, Nagaland and Tripura).
- ii. No GST registration is required for intra-state supply of goods upto Rs. 40 lakh in a year (Rs. 20 lakh in the states of Arunachal Pradesh, Manipur, Meghalaya, Mizoram, Nagaland, Puducherry, Sikkim, Telangana, Tripura and Uttarakhand).
- iii. Composition scheme has been formulated for small businessmen being supplier of goods and supplier of restaurant services. Under the scheme, person with turnover up to Rs. 1.5 crore (Rs. 75 lakhs in States of Arunachal Pradesh, Manipur, Meghalaya, Mizoram, Nagaland, Sikkim, Tripura and Uttarakhand) needs to pay GST equal to 1% (in case of supplier of goods) or 5% (in case of supplier of restaurant services) on his turnover and needs to file his returns annually with quarterly payment of

GST. Such taxpayers do not have to maintain elaborate accounts and records and instead of monthly statements and returns, they are required to file quarterly challan and only one return on annual basis.

iv. Composition scheme has also been formulated for supplier of services.

Under the scheme, person with turnover up to Rs. 50 lakhs needs to pay GST equal to 6% on his turnover and needs to file his returns annually with quarterly payment of GST.

v. A scheme of quarterly return filing and monthly payment (QRMP) has been introduced where small taxpayers with turnover up to Rs. 5 crores have an option to file returns on quarterly basis, instead of monthly return. This has considerably reduced compliance under GST for such taxpayers. Taxpayers may choose to upload selected B2B (Business to Business) invoices in first two months of a quarter through Invoice Filing Facility (IFF) that enables the recipient to avail credit on such supplies. No late fee is applicable for delay in payment of GST in the first two months of the quarter for such QRMP taxpayers.

vi. Filing of NIL GST monthly return in FORM GSTR-3B through SMS has been enabled. Similar facility has been enabled for FORM GSTR-1 and FORM GST CMP-08.

vii. To reduce compliance burden on small GST payers, exemption has been provided from filing annual return in FORM GSTR-9/9A for FY 2023-24 to taxpayers having Annual Aggregate Turnover upto Rs. 2 crores.

- viii. To facilitate small GST payers in making supply of goods through e-commerce operators (ECOs), and to provide parity in intra-state offline and online supply of goods, the requirement of mandatory registration for intra-state supply of goods through ECOs has been conditionally waived off with effect from 01.10.2023. Composition taxpayers have been allowed to make intra-State supply through ECOs subject to certain conditions with effect from 01.10.2023. This has opened the huge e-commerce market for the small taxpayers to sell their goods without getting mandatory registration which will boost small businesses.
- ix. Imposition of unfair or discriminatory prices by a dominant enterprise or group is prohibited under provisions of Section 4 of the Competition Act, 2002. The Competition Commission of India (CCI) established under the said act decides matters of anti-competitive practices, including inter alia predatory pricing, on a reference by the aggrieved party.
- x. Department for Promotion of Industry and Internal Trade (DPIIT) has pioneered the initiative of Open Network for Digital Commerce (ONDC). The initiative aims at promoting open networks for all aspects of exchange of goods and services over digital or electronic networks. ONDC makes e-Commerce more inclusive wherein small and medium-sized businesses can use any ONDC compatible applications instead of being governed by specific platform centric policies. This provides multiple options to them to be discoverable over network and conduct business. It also encourages

easy adoption of digital means by the small retailers and distributors, who may be currently not on digital commerce networks.

(c) and (d) The business of the e-commerce companies are required to be operated in compliance with the laws of the country. The e-Commerce sector is governed by a comprehensive legislative framework such as Consumer Protection Act, 2019; Consumer Protection (E-commerce) Rules, 2020; Competition, Act, 2002; Central Goods and Services Act (CGST) Act, 2017; Information Technology Act, 2000; Payment and Settlement Systems Act, 2007; Income Tax Act, 1961; Companies Act, 2013; Copyright Act, 1957 etc. FDI policy and Foreign Exchange Management Act (FEMA), 1999 contain provisions related to Foreign Direct Investment (FDI) in e-Commerce Sector.

DPIIT Press Note 3 of 2016 contains Guidelines for FDI on e-commerce was issued on 29 March, 2016. Press Note 2(2018) was issued by DPIIT on 26 December, 2018 to provide further clarification on FDI policy in relation to e-commerce. Clause (ix) of Press Note 2(2018) stipulates that e-commerce entities providing market place will not directly or indirectly influence the sale price of goods or services and shall maintain level playing field. Services should be provided by e-commerce marketplace entity or other entities in which e-commerce marketplace entity has direct or indirect equity participation or common control, to vendors on the platform at arm's length and in a fair and non-discriminatory manner. Such services will include but not be limited to fulfilment, logistics, warehousing, advertisement/ marketing, payments, financing etc. Cash back provided by group companies of marketplace entity to

buyers shall be fair and non-discriminatory. For the purposes of this clause, provision of services to any vendor on such terms which are not made available to other vendors in similar circumstances will be deemed unfair and discriminatory. Any violation of FDI regulations is covered by the penal provision of FEMA, 1999. RBI administers FEMA and Directorate of Enforcement (ED) is the authority for enforcement action under FEMA.

व्यापारियों और निर्यातकों के लिए जन सुनवाई पोर्टल

3555. श्री कंवर सिंह तंवर:

क्या वाणिज्य और उद्योग मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने व्यापारियों और निर्यातकों के लिए जन सुनवाई पोर्टल शुरू किया है;
- (ख) यदि हां, तो देश में जन सुनवाई पोर्टलों की प्रमुख विशेषताओं का ब्यौरा क्या है;
- (ग) सरकार द्वारा उक्त जन सुनवाई पोर्टलों के बारे में विशेषकर छोटे व्यापारियों और निर्यातकों के बीच जागरूकता बढ़ाने के लिए उठाए गए कदमों का ब्यौरा क्या है; और
- (घ) क्या सरकार जन सुनवाई पोर्टल में सुधार करने अथवा इसमें अतिरिक्त विशेषताएं जोड़ने का विचार रखती है जिससे इसकी कार्यात्मकता और प्रयोक्ता अनुभव में और सुधार होगा और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

वाणिज्य और उद्योग मंत्रालय में राज्य मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय में राज्य मंत्री (श्री जितिन प्रसाद):

- (क) और (ख) वाणिज्य एवं उद्योग मंत्रालय ने शिकायत निवारण सहित प्रश्नों का समाधान करने, सूचना उपलब्ध कराने के लिए सार्वजनिक इंटरफेस हेतु वीडियो कॉन्फ्रेंसिंग प्रदान करने के लिए जन सुनवाई सुविधा शुरू की है। यह प्रणाली व्यापारियों, निर्यातकों और प्राधिकारियों के बीच सीधा संवाद सक्षम बनाती है, जिससे शिकायतों का त्वरित समाधान और वास्तविक समय पर प्रतिपुष्टि और

सहायता सुनिश्चित होती है। भौतिक संपर्कों को कम करने के उद्देश्य से, यह पारदर्शिता को बढ़ावा देता है, प्रक्रियाओं को सुव्यवस्थित करता है, और मजबूत ऑडिट ट्रेल्स स्थापित करता है। जन सुनवाई उत्पादकता को भी बढ़ाती है, समय बचाती है, कागज रहित संचालन को बढ़ावा देती है, जिससे एक कुशल और उत्तरदायी शिकायत निवारण तंत्र बनता है। इसकी प्रमुख विशेषताओं में शामिल हैं:

- (i) ऑन-डिमांड वीडियो कॉन्फ्रेंसिंग: हितधारकों को वीडियो मीटिंग का अनुरोध करना और इसे आयोजित करना।
 - (ii) समर्पित वीडियो कॉन्फ्रेंस लिंक: दैनिक आधार पर विनिर्दिष्ट समय स्लॉट के भीतर अधिकारियों तक तुरंत पहुँच प्रदान करना।
 - (iii) वास्तविक समय शिकायत समाधान: त्वरित समाधान के लिए तत्काल प्रतिपुष्टि और सहायता की सुविधा प्रदान करना।
 - (iv) न्यूनतम भौतिक संपर्क: व्यक्तिगत बैठकों पर निर्भरता कम करना।
 - (v) पारदर्शिता में वृद्धि: आयोजित बैठक के ऑडिट ट्रेल्स के साथ जवाबदेही सुनिश्चित करना।
 - (vi) वरिष्ठ अधिकारियों तक सीधी पहुँच: महत्वपूर्ण सरोकारों के लिए वरिष्ठ अधिकारियों के साथ सम्पर्क सक्षम करना।
 - (viii) उत्पादकता में वृद्धि और समय की बचत: प्रक्रियाओं को सरल बनाना, हितधारकों और अधिकारियों के लिए समय और प्रयास बचाना।
- (ग) सरकार ने विशेष तौर पर छोटे व्यापारियों और निर्यातकों को लक्षित करके जन सुनवाई पोर्टल के बारे में जागरूकता बढ़ाने के लिए कई पहलों को कार्यान्वित किया है, इनमें शामिल हैं:
- (i) आधिकारिक वेबसाइटों पर प्रचार: जन सुनवाई की विशेषताओं और लाभों पर प्रकाश डालना।

- (ii) सोशल मीडिया: सूचना का व्यापक प्रसार करना और हितधारकों को जोड़ने के लिए सोशल मीडिया का उपयोग करना।
 - (iii) हितधारक परामर्श: व्यापारियों, निर्यातकों और अन्य प्रमुख हितधारकों के साथ वर्चुअल और फिजिकल आउटरीच कार्यक्रमों के दौरान सुविधा का प्रचार करना।
 - (iv) लक्षित संप्रेषण: संबंधित पक्षों को ईमेल के माध्यम से सूचनात्मक अपडेट भेजना।
 - (v) आधिकारिक व्यापार नोटिस: डीजीएफटी के क्षेत्रीय कार्यालयों ने दैनिक वीडियो कॉन्फ्रेंस सुविधा के बारे में जागरूकता बढ़ाने के लिए अलग-अलग व्यापार नोटिस जारी किए हैं।
- घ) सरकार निम्नलिखित पहलों के माध्यम से जन सुनवाई पोर्टल की कार्यक्षमता और उपयोगकर्ता अनुभव को बेहतर बनाने पर ध्यान केंद्रित कर रही है:
- (i) मानकीकृत समाधान समयसीमा: जटिलता के आधार पर प्रश्नों के समाधान के लिए स्पष्ट समयसीमा स्थापित करना।
 - (ii) गुणवत्ता निगरानी: समस्या समाधान प्रक्रियाओं की प्रभावशीलता का आकलन करने के लिए तंत्र को लागू करना।
 - (iii) प्रतिपुष्टि तंत्र: निर्यातकों से उनके जन सुनवाई इंटरफेस के संबंध में फीडबैक प्राप्त किया जाता है जिसके साथ उनके प्रत्युत्ता को समीक्षा तथा कार्रवाई हेतु साझा किया जाता है।

ट्रांसजेंडरों का कल्याण

3556. श्री आलोक शर्मा:

क्या सामाजिक न्याय और अधिकारिता मंत्री यह बताने की कृपा करेंगे कि:

- (क) देश में ट्रांसजेंडरों की कुल जनसंख्या कितनी है;
- (ख) विगत तीन वर्षों के दौरान भीख मांगकर जीवनयापन करने वाले ट्रांसजेंडरों के पुनर्वास की क्या योजनाएं हैं तथा उसके क्या परिणाम रहे;

(ग) ट्रांसजेंडरों की सामाजिक सुरक्षा के लिए पुलिस प्रशासन के सहयोग से सरकार द्वारा क्या गतिविधियां चलाई जा रही हैं तथा उसका ब्यौरा क्या है;

(घ) मध्य प्रदेश में ट्रांसजेंडरों की कुल जनसंख्या कितनी है तथा उसका जिले-वार ब्यौरा क्या है;

(ङ) क्या सरकार द्वारा ट्रांसजेंडरों को आवास तथा सुविधाएं प्रदान करने के लिए कोई योजना क्रियान्वित की गई है;

(च) सरकार द्वारा विगत पांच वर्षों में ट्रांसजेंडरों के जीवन को बेहतर बनाने के लिए क्या कदम उठाए गए हैं तथा उसके क्या परिणाम रहे; और

(छ) ट्रांसजेंडरों के लिए मंत्रालय द्वारा क्या प्रमुख कल्याणकारी कार्य किए जा रहे हैं और यदि हां, तो ट्रांसजेंडरों को स्वास्थ्य सुविधाएं प्रदान करने के लिए मंत्रालय द्वारा क्या प्रयास किए जा रहे हैं?

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री; तथा सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री बी.एल. वर्मा):

(क): जनगणना 2011 के आंकड़ों के अनुसार, 'अन्य' की कुल जनसंख्या 4.87 लाख है। 'अन्य' की श्रेणी में न केवल 'ट्रांसजेंडर' शामिल होंगे, बल्कि कोई भी व्यक्ति जो 'अन्य' की श्रेणी के तहत लिंग दर्ज करना चाहता है, वह भी शामिल होगा।

(ख): सामाजिक न्याय और अधिकारिता विभाग आजीविका एवं उद्यम के लिए लाभवंचित व्यक्तियों के लिए सहायता (स्माइल) योजना को कार्यान्वित कर रहा है, जिसकी उप-योजना का नाम "ट्रांसजेंडर व्यक्तियों के कल्याण के लिए व्यापक पुनर्वास हेतु केंद्रीय क्षेत्र की योजना" है। इस योजना में पुनर्वास, चिकित्सा सुविधाओं का प्रावधान, परामर्श, कौशल विकास, आर्थिक संबंध आदि पर व्यापक रूप से ध्यान केन्द्रित किया गया है।

पिछले तीन वर्षों के दौरान, 990 निराश्रित ट्रांसजेंडर व्यक्तियों को गरिमा गृहों, ट्रांसजेंडर व्यक्तियों के लिए आश्रय गृहों के माध्यम से पुनर्वासित किया गया है और 725 व्यक्तियों को कौशल विकास प्रशिक्षण दिया गया है। 24,015 ट्रांसजेंडर व्यक्तियों को राष्ट्रीय ट्रांसजेंडर पोर्टल के माध्यम

से पहचान प्रमाण पत्र जारी किए गए हैं। 19 राज्यों/संघ राज्य क्षेत्रों में ट्रांसजेंडर कल्याण बोर्ड स्थापित किए गए हैं। ट्रांसजेंडर व्यक्तियों की सुरक्षा के लिए 12 राज्यों/संघ राज्य क्षेत्रों में ट्रांसजेंडर संरक्षण प्रकोष्ठ स्थापित किए गए हैं।

(ग): ट्रांसजेंडर व्यक्तियों के विरुद्ध अपराधों के मामलों की निगरानी करने तथा ऐसे अपराधों का समय पर पंजीकरण, जांच और अभियोजन सुनिश्चित करने के लिए पुलिस महानिदेशक के अधीन 12 राज्यों/संघ राज्य क्षेत्रों द्वारा 12 ट्रांसजेंडर संरक्षण प्रकोष्ठ स्थापित किए गए हैं।

यह विभाग अपने स्वायत्त निकाय राष्ट्रीय समाज सुरक्षा संस्थान (एनआईएसडी) के माध्यम से पुलिस कर्मियों के लिए नियमित जागरूकता सृजन और संवेदीकरण सत्र आयोजित करता है। कुल 85 जागरूकता, क्षमता निर्माण और संवेदीकरण कार्यक्रम आयोजित किए गए हैं और पुलिस अकादमियों/पुलिस कॉलेजों/एजेंसियों आदि के सहयोग से 4,269 पुलिस अधिकारियों को प्रशिक्षित किया गया है।

(घ): जनगणना 2011 के अनुसार मध्य प्रदेश राज्य में 'अन्य' की कुल जनसंख्या 29,597 है।

(ङ) से (छ): इस विभाग ने 15 राज्यों अर्थात् आंध्र प्रदेश, असम, बिहार, छत्तीसगढ़, दिल्ली, गुजरात, कर्नाटक, मध्य प्रदेश, ओडिशा, पंजाब, राजस्थान, तमिलनाडु, उत्तर प्रदेश, पश्चिम बंगाल (2) और महाराष्ट्र (3) में निराश्रित ट्रांसजेंडर व्यक्तियों के लिए 18 गरिमा गृह, आश्रय गृह स्थापित किए हैं। गरिमा गृह का मुख्य उद्देश्य ट्रांसजेंडर व्यक्तियों को भोजन, चिकित्सा देखभाल और मनोरंजन सुविधाओं जैसी बुनियादी सुविधाओं के साथ आश्रय प्रदान करना है। इसके अलावा, यह ट्रांसजेंडर व्यक्तियों के क्षमता निर्माण/कौशल विकास के लिए सहायता प्रदान करेगा। ट्रांसजेंडर व्यक्तियों के जीवन को बेहतर बनाने के लिए उठाए गए कदम और विभाग द्वारा किए जा रहे प्रमुख कल्याणकारी कार्य तथा उनके परिणाम का ब्यौरा संलग्न **विवरण** में दिया गया है।

विवरण-I

ट्रांसजेंडर व्यक्तियों के जीवन को बेहतर बनाने के लिए विभाग द्वारा उठाए गए कदम और किए जा रहे प्रमुख कल्याणकारी कार्य तथा उनके परिणाम निम्नानुसार हैं:

- i. "उभयलिंगी व्यक्ति (अधिकारों का संरक्षण) अधिनियम, 2019" अधिनियमित किया गया है। यह अधिनियम ट्रांसजेंडर व्यक्तियों की स्पष्ट परिभाषा प्रदान करता है और किसी व्यक्ति के स्वयं-अनुभूत लिंग पहचान के अधिकार को मान्यता देता है। इसमें ट्रांसजेंडरों के प्रति संवेदनशील और गैर-कलंककारी कल्याणकारी योजनाओं और कार्यक्रमों के निर्माण को अनिवार्य बनाया गया है, ताकि समाज में उनके लिए गरिमामय और सम्मानजनक स्थान सुनिश्चित किया जा सके, साथ ही शैक्षणिक संस्थानों और रोजगार में उनके साथ भेदभाव न करने, स्वास्थ्य सेवाएं प्रदान करने और कई कल्याणकारी उपायों का प्रावधान किया जा सके। विभाग ने अधिनियम के प्रावधानों के कार्यान्वयन के लिए "उभयलिंगी व्यक्ति (अधिकारों का संरक्षण), नियम, 2020" लागू किया है।
- ii. ट्रांसजेंडर व्यक्तियों के संबंध में नीतियों और विधानों के निर्माण पर केंद्र सरकार को सलाह देने, समानता और पूर्ण भागीदारी प्राप्त करने के लिए डिज़ाइन की गई नीतियों के प्रभाव की निगरानी और मूल्यांकन करने, सरकार के सभी विभागों और गैर-सरकारी संगठनों के कार्यकलापों की समीक्षा और समन्वय करने के लिए राष्ट्रीय ट्रांसजेंडर परिषद की स्थापना की गई थी।
- iii. उप-घटक "ट्रांसजेंडर व्यक्तियों के कल्याण के लिए व्यापक पुनर्वास हेतु केंद्रीय क्षेत्र की स्कीम" के साथ आजीविका और उद्यम हेतु लाभवंचित व्यक्तियों को सहायता (स्माइल) की एक स्कीम कार्यान्वित की जा रही है। इस स्कीम में ट्रांसजेंडर व्यक्तियों के कल्याण के लिए कई घटक शामिल हैं अर्थात् कौशल विकास, समग्र चिकित्सा स्वास्थ्य, गरिमा गृह के रूप में सुरक्षित आश्रय, राष्ट्रीय ट्रांसजेंडर पोर्टल जिसके माध्यम से ट्रांसजेंडर प्रमाण पत्र जारी किए जाते हैं, ट्रांसजेंडर संरक्षण प्रकोष्ठों की स्थापना और अन्य कल्याणकारी उपाय।
- iv. ट्रांसजेंडर व्यक्तियों को प्रधानमंत्री जन आरोग्य योजना (पीएमजेएवाई) स्कीम के अंतर्गत स्वास्थ्य सुविधाएं प्रदान करने के लिए राष्ट्रीय स्वास्थ्य प्राधिकरण की आयुष्मान भारत स्कीम के साथ अभिसरण के लिए राष्ट्रीय स्वास्थ्य प्राधिकरण (एनएचए) के साथ समझौता ज्ञापन किया गया है।

- v. इस विभाग ने 15 राज्यों अर्थात् आंध्र प्रदेश, असम, बिहार, छत्तीसगढ़, दिल्ली, गुजरात, कर्नाटक, मध्य प्रदेश, ओडिशा, पंजाब, राजस्थान, तमिलनाडु, उत्तर प्रदेश, पश्चिम बंगाल (2) और महाराष्ट्र (3) में निराश्रित ट्रांसजेंडर व्यक्तियों के लिए 18 गरिमा गृह, आश्रय गृह स्थापित किए हैं।
- vi. पात्र ट्रांसजेंडर व्यक्तियों को ट्रांसजेंडर प्रमाण पत्र और आईडी कार्ड जारी करने के लिए राष्ट्रीय ट्रांसजेंडर पोर्टल शुरू किया गया है। यह आरंभ से अंत तक एक ऑनलाइन प्रक्रिया है जहां आवेदक टीजी प्रमाण पत्र के लिए आवेदन कर सकता है और किसी भी कार्यालय में गए बिना जारी होने के बाद प्रमाण पत्र डाउनलोड कर सकता है। इस पोर्टल पर 62 लाख से अधिक विजिटर आ चुके हैं और अब तक 24,015 प्रमाण-पत्र जारी किए जा चुके हैं।
- vii. अब तक, छत्तीसगढ़, पश्चिम बंगाल, राजस्थान, अरुणाचल प्रदेश, आंध्र प्रदेश, चंडीगढ़, अंडमान और निकोबार, सिक्किम, पंजाब, मिजोरम, जम्मू आर कश्मीर तथा उत्तर प्रदेश के राज्यों/संघ राज्य क्षेत्रों द्वारा 12 ट्रांसजेंडर संरक्षण प्रकोष्ठ स्थापित किए गए हैं।
- viii. अब तक राजस्थान, मिजोरम, चंडीगढ़, आंध्र प्रदेश, पांडिचेरी, महाराष्ट्र, केरल, मेघालय, मणिपुर, त्रिपुरा, पश्चिम बंगाल, छत्तीसगढ़, बिहार, गुजरात, उत्तर प्रदेश, असम, तमिलनाडु, जम्मू और कश्मीर तथा अंडमान और निकोबार राज्यों/संघ राज्य क्षेत्रों द्वारा 19 ट्रांसजेंडर कल्याण बोर्ड (टीडब्ल्यूबी) स्थापित किए जा चुके हैं।
- ix. इस विभाग ने ट्रांसजेंडर समुदाय को रोजगार के समान अवसर सुनिश्चित करने के लिए "ट्रांसजेंडर व्यक्तियों के लिए समान अवसर नीति" जारी की है।
- x. विभिन्न क्षेत्रीय कौशल परिषदों आदि के माध्यम से ट्रांसजेंडर व्यक्तियों को कौशल विकास प्रशिक्षण प्रदान किया जा रहा है और अब तक 725 सदस्यों को प्रशिक्षण प्रदान किया गया है।
- xi. सभी केंद्रीय मंत्रालयों और राज्यों/संघ राज्य क्षेत्रों को शिकायत निवारण अधिकारी नियुक्त करने, ट्रांसजेंडर व्यक्तियों के साथ भेदभाव न करने और जहां भी लिंग संबंधी कोई जानकारी एकत्र की जाती है, वहां पुरुष और महिला के विकल्प के साथ-साथ "ट्रांसजेंडर" का विकल्प प्रदान करने के

लिए समय पर परामर्श जारी किए गए हैं। इस विभाग के अनुरोध पर, स्वच्छ भारत मिशन (शहरी) ने अपने नीति दिशानिर्देशों में ट्रांसजेंडर व्यक्तियों के लिए समर्पित शौचालयों को शामिल किया है।

xii. यह विभाग अपने स्वायत्त निकाय राष्ट्रीय समाज सुरक्षा संस्थान (एनआईएसडी) के माध्यम से ट्रांसजेंडर व्यक्तियों और अन्य हितधारकों के लिए नियमित जागरूकता सृजन और संवेदीकरण सत्र आयोजित करता है।

INCREASE EXPORT OF MSME SECTOR

3557. SHRI RAMASAHAYAM RAGHURAM REDDY:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) the proportion of Micro, Small and Medium Enterprises (MSMEs) sector in the total exports from the country;
- (b) whether the incentives are provided to the MSME sector to increase export;
- (c) if so, the details thereof; and
- (d) if not, the reasons therefor?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY;
AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND
INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):**

(a) Based on product codes reflecting high MSME intensity, details of percentage share of value of exports of Micro, Small and Medium Enterprises (MSME) related products in India's total exports during last three years is as below:

Financial Year	MSME Export Contribution (%)
2021-22	45.03%

2022-23	43.59%
2023-24	45.73%

Source: DGCIandS

(b) and (c) The facilitation being provided to increase MSME exports are as follows:

(i) International Cooperation Scheme has been launched in 1996 for enhancing the marketability of products and services in the MSME sector. Under the scheme, organizations are facilitated for visit /participation of MSMEs in international exhibitions /trade fairs/buyer-seller meet etc. abroad and also holding International conferences/seminars/ workshops in India, for technology infusion, exploring business opportunities, joint ventures etc. Under Capacity Building of First Time Exporters (CBFTE) component of the schemes, reimbursement is provided to the first time Micro and Small Exporters on export shipments, whose IEC Code/Registration is not more than 3 years for costs incurred on Registration-cum-Membership Certification (RCMC) with EPCs, Export Insurance Premium and Testing and Quality Certification for exports. The Ministry has also signed MoUs with 20 Export Promotion Councils (EPCs), Export Credit Guarantee Corporation Ltd (ECGC) and National Small Industries Corporation Ltd (NSIC) as implementing agencies for reimbursement of these interventions.

(ii) Establishment of 65 Export Facilitation Centers (EFCs) across the country with an aim to provide requisite mentoring and handholding support to MSEs in exporting their products and services to the foreign market.

- (iii) The Interest Equalization Scheme on pre- and post-shipments of rupee export credit has also been extended to the MSME Sector up to 31-12-2024, with a total allocation of Rs. 12,788 crores.
- (iv) Assistance being provided through several schemes to promote exports, namely, Trade Infrastructure for Export Scheme (TIES) and Market Access Initiatives (MAI) Scheme.
- (v) The Rebate of State and Central Levies and Taxes (RoSCTL) Scheme to promote labour- oriented certain items of textiles sector export has been implemented since 07.03.2019.
- (vi) A Common Digital Platform for Certificate of Origin has been launched to facilitate trade and increase Free Trade Agreement (FTA) utilization by exporters.
- (vii) Districts as Export Hubs initiative has been launched by identifying products with export potential in each district, addressing bottlenecks for exporting these products and supporting local exporters/manufacturers to generate employment in the district.
- (viii) The government has launched Trade Connect ePlatform on 11th September 2024. Trade connect ePlatform is an information and intermediation platform on international trade bringing together Indian Missions Abroad and officials from Department of Commerce and other organisations to provide comprehensive services for both new and existing exporters.

ALLOCATION OF FUNDS FOR LOCAL BODIES**3558. SHRI D. M. KATHIR ANAND:**

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether the Government has allocated funds for local bodies (rural) of the country including Tamil Nadu to implement various development projects and schemes under the Ministry of Rural Development during the last five years, year-wise;
- (b) if so, the details thereof;
- (c) whether the Government has any plans to establish training centres in the country particularly in Tamil Nadu for conducting training programmes and workshops to the elected representatives of local bodies in Tamil Nadu; and
- (d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT**(SHRI KAMLESH PASWAN):**

(a) and (b): Funds under various schemes/ programmes, implemented by the Ministry of Rural Development are allocated to the States/UTs, including Tamil Nadu, which in turn release to the concerned districts/local bodies. Hence, this Ministry does not allocate funds directly to any rural local body.

(c) and (d): There is no provision under any scheme/programme of the Ministry of Rural Development to establish training centres exclusively for the elected representatives of local bodies. Further, as per information provided by the Ministry of Panchayati Raj, the Ministry has no plan to establish training centres

in the country particularly in Tamil Nadu for conducting training programmes and workshops to the elected representatives of local bodies in Tamil Nadu.

FLOOD-HIT AREAS UNDER MGNREGS

3559. SHRI KRISHNA PRASAD TENNETI:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

(a) the details and total number of flood-hit districts wherein special provisions under Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) have been implemented during the last five years in the country, State-wise including Bapatla Parliamentary Constituency of Andhra Pradesh;

(b) the details and total number of beneficiaries under special provisions of MGNREGS in flood-hit areas during the last five years in Andhra Pradesh in a district-wise manner, especially in Bapatla Parliamentary Constituency;

(c) the details and the total amount of funds allocated, released and utilised under the MGNREGS scheme for flood-hit areas during the last five years in a State-wise manner, in Andhra Pradesh and in Bapatla Parliamentary Constituency; and

(d) whether the Government has increased the number of workdays for beneficiaries based in locations that face repeated extreme weather/natural disasters, if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT

(SHRI KAMLESH PASWAN):

(a), (b) and (d) Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS) is a demand-driven wage employment scheme, which provides for the enhancement of livelihood security of the households in rural areas of the country by providing at least one hundred days of guaranteed wage employment in every financial year to every household whose adult members volunteer to do unskilled manual work.

In exercise of the provisions under Section 3(4) of Mahatma Gandhi NREGA, the Central Government has decided to provide an additional employment of up to 50 days for unskilled manual work in a financial year, over and above the 100 days assured to job card holders in such rural areas where drought or any natural calamity has been notified. The notification to provide up to additional 50 days of unskilled manual work, over and above 100 days in drought or natural calamity notified rural areas, is issued by the Ministry of Rural Development in consultation with Ministry of Agriculture and Farmers Welfare.

Over the last five financial years, special provisions under Mahatma Gandhi NREGS have been implemented in drought or natural calamity-notified rural areas across several states, including Karnataka, Kerala, Manipur, Odisha and Rajasthan.

Details of drought and natural calamity-affected States, where additional employment of up to 50 days has been given under Mahatma Gandhi NREGS during the last five financial years i.e. from FY 2019-20 to FY 2024-25 (as on 12.12.2024) are given below:

Details of drought and natural calamity-affected States, where additional employment of up to 50 days over and above 100 days per household in a financial year, was given under Mahatma Gandhi NREGS during the last five financial years 2019-20 to the current financial year 2024-25 (as on 12.12.2024).						
Financial Year	2019-20	2020-21	2021-22	2022-23	2023-24	2024-25
States	Karnataka	Karnataka	Karnataka	-	-	
	Kerala		Rajasthan			Kerala
	Manipur					
	Odisha					
	Rajasthan					

(c): There are no separate funds allocation/release for flood-hit areas under Mahatma Gandhi NREGS.

Under the Mahatma Gandhi NREGS while wage payment are released by Central Govt in the bank accounts of workers in DBT mode, in case of Material and Admin component Central Government releases funds to State Government, which in turn releases the funds to districts. During the current financial year 2024-25 (as on 11.12.2024) an amount of Rs. 7,315.74 crore has been released towards wage, material, and administrative contingency to the State of Andhra Pradesh under Mahatma Gandhi

ग्रामीण हाटों का कृषि बाजारों के रूप में विकास करना

3560. श्री राम शिरोमणि वर्मा:

क्या कृषि एवं किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार देश में ग्रामीण हाटों/स्थानीय बाजारों को कृषि बाजारों के रूप में विकसित करने का गंभीरता से विचार कर रही है, यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) यदि हां, तो क्या सरकार श्रावस्ती और बलरामपुर तथा उत्तर प्रदेश के अन्य जिलों में ग्रामीण हाटों/स्थानीय बाजारों को कृषि बाजार के रूप में विकसित करने का विचार कर रही है;

(ग) यदि हां, तो किन स्थानों पर कृषि बाजारों को विकसित किए जाने की संभावना है;

(घ) इन कृषि बाजारों को कब तक विकसित किए जाने की संभावना है; और

(ङ) यदि नहीं, तो इसके क्या कारण हैं?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) से (ङ.): ग्रामीण हाटों/स्थानीय बाजारों का प्रबंधन स्थानीय निकायों या पंचायतों द्वारा किया जाता है। ग्रामीण विकास मंत्रालय की महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी योजना (मनरेगा) ने ग्रामीण हाटों के विकास का समर्थन किया है। दिनांक 13 दिसंबर, 2024 तक की स्थिति के अनुसार, सभी राज्यों/संघ राज्य क्षेत्रों में महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी योजना (मनरेगा) के तहत शुरू से लेकर अब तक ग्रामीण हाटों के निर्माण का ब्यौरा संलग्न **विवरण-I** में दिया गया है।

कृषि उपज बाजार समितियों (एपीएमसी), कृषि बाजारों/मंडियों के संबंध में राज्य सरकारों द्वारा निर्णय लिया जाता है और अधिसूचना जारी की जाती है, क्योंकि कृषि विपणन राज्य का विषय है। दिनांक 13 दिसंबर, 2024 तक की स्थिति के अनुसार, श्रावस्ती और बलरामपुर जिलों सहित उत्तर प्रदेश में शुरू से लेकर अब तक महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी योजना (मनरेगा) के तहत शुरू किए गए ग्रामीण हाटों के निर्माण का जिला-वार ब्यौरा संलग्न **विवरण-II** में दिया गया है।

विवरण-I

सभी राज्यों/संघ राज्य क्षेत्रों में महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी योजना (मनरेगा) के तहत शुरू से लेकर अब तक ग्रामीण हाटों के निर्माण का ब्यौरा (दिनांक 13 दिसंबर, 2024 तक की स्थिति के अनुसार)					
क्र.सं.	राज्य	पूरे किए गए कार्य		चल रहे कार्य	
		कार्यों की संख्या	व्यय लाख रु. में	कार्यों की संख्या	व्यय लाख रु. में
1	आंध्र प्रदेश	81	146.69	51	237.88
2	अरुणाचल प्रदेश	21	444.95	23	356.60
3	असम	43	159.78	43	112.69
4	बिहार	100	585.78	287	701.83

5	छत्तीसगढ	399	1,388.08	135	508.93
6	गुजरात	20	83.29	11	17.52
7	हरियाणा	1	4.59	5	17.47
8	हिमाचल प्रदेश	137	385.42	78	220.77
9	जम्मू एवं कश्मीर	154	123.36	34	21.25
10	झारखंड	-	-	8	2.87
11	कर्नाटक	66	367.60	76	253.90
12	केरल	45	157.76	21	77.79
13	लद्दाख	3	3.75	-	-
14	मध्य प्रदेश	356	729.59	115	266.22
15	महाराष्ट्र	1	22.87	3	2.90
16	मणिपुर	140	910.58	112	108.61
17	मेघालय	21	271.39	21	192.55
18	मिजोरम	494	2,447.17	28	216.19
19	नागालैंड	34	778.45	11	136.59
20	ओडिशा	261	1,559.70	374	1,592.83
21	पंजाब	10	53.21	-	-
22	राजस्थान	83	488.47	63	260.12
23	सिक्किम	12	18.88	15	4.83
24	तमिलनाडु	138	3,965.57	24	351.51
25	तेलंगाना	63	239.20	26	57.35
26	त्रिपुरा	13	153.52	15	132.13
27	उत्तर प्रदेश	338	2,111.26	450	2,468.56
28	उत्तराखंड	54	282.27	10	62.09
29	पश्चिम बंगाल	153	1,337.09	201	887.27
30	पुदुचेरी	1	15.34	-	-
	कुल	3,242	19,235.61	2,240	9,269.25

विवरण-II

महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी योजना (मनरेगा) के तहत बनाए गए ग्रामीण हाटों का विवरण					
क्र.सं.	राज्य	पूरे किए गए कार्य		चल रहे कार्य	
		कार्यों की संख्या	व्यय लाख रु. में	कार्यों की संख्या	व्यय लाख रु. में
1	आगरा	2	20.84	0	0
2	अलीगढ	1	3.64	3	0.63

3	अम्बेडकरनगर	1	0.02	0	0
4	अमेठी	6	14.91	2	22.02
5	अमरोहा	0	0	3	7.62
6	ओरैया	1	0.64	0	0
7	अयोध्या	0	0	0	0
8	आजमगढ़	15	65.42	1	1.39
9	बागपत	1	0.81	2	1.45
10	बहराइच	7	103.97	16	132.25
11	बलिया	10	31.08	5	25.99
12	बलरामपुर	2	6.86	5	32.5
13	बाँदा	3	11.84	10	24.06
14	बाराबंकी	3	25.54	1	4.24
15	बरेली	16	77.53	24	140.02
16	बस्ती	5	31.86	3	9.08
17	बिजनौर	1	0.32	1	2.48
18	शाहजहांपुर	0	0	3	11
19	बुलन्दशहर	0	0	0	0
20	चंदौली	19	36.13	61	56.55
21	चित्रकूट	1	21.2	6	34.43
22	देवरिया	4	1.96	4	15.05
23	एटा	0	0	1	5.68
24	इटावा	5	12.33	1	2.83
25	फर्रुखाबाद	3	39.91	2	5.12
26	फ़तेहपुर	11	125.47	10	65.68
27	फ़िरोजाबाद	3	11.89	20	113.02
28	गाजीपुर	15	81.36	58	194.28
29	गोंडा	9	87.77	2	6.45
30	गोरखपुर	4	5.52	2	7.41
31	हमीरपुर	13	99.4	3	10.73
32	हापुड	1	0.38	0	0
33	हरदोई	5	34.82	8	50.53
34	जालौन	2	3.65	0	0
35	जौनपुर	7	80.77	3	4.42
36	झांसी	3	15.52	6	31.1
37	कन्नौज	0	0	6	0.64
38	कानपुर देहात	3	6.48	5	21.51

39	कानपुर नगर	0	0	1	0.01
40	काशगंज	2	7.07	0	0
41	कौशांबी	13	112.18	6	32.16
42	खेरी	4	25.09	6	17.34
43	कुशी नगर	14	48.56	20	46.52
44	ललितपुर	0	0	8	37
45	लखनऊ	3	1.8	2	9.28
46	महाराजगंज	4	19.45	5	28.16
47	महोबा	14	64.41	6	39.85
48	मैनपुरी	0	0	3	9.18
49	मथुरा	19	129.02	7	37.09
50	मऊ	15	99.93	11	136.5
51	मेरठ	0	0	0	0
52	मिर्जापुर	2	16.81	9	50.01
53	मुरादाबाद	2	51.03	4	70.72
54	मुजफ्फरनगर	1	0	0	0
55	पीलीभीत	2	16.66	0	0
56	प्रतापगढ़	2	5.33	6	11.37
57	प्रयागराज	2	15.67	3	15.08
58	रायबरेली	2	26.61	1	0.03
59	रामपुर	1	6.22	1	0.18
60	सहारनपुर	1	0.27	4	5.59
61	संभल	2	0.48	1	14.42
62	संतकबीरनगर	3	0.54	3	11.3
63	संत रविदास	0	0	0	0
64	शाहजहांपुर	2	5.99	0	0
65	शामली	0	0	0	0
66	श्रावस्ती	2	11.16	0	0
67	सिद्धार्थनगर	7	55.96	4	22.21
68	सीतापुर	14	219.8	39	727.79
69	सोनभद्र	3	34.63	6	21.54
70	सुल्तानपुर	15	42.36	10	45.28
71	उन्नाव	4	30.95	5	29.26
72	वाराणसी	1	3.42	2	10.55
	कुल	338	2111.2	450	2468.6

REDUCING TRADE DEFICIT

3561. ADV. ADOOR PRAKASH:

Will the Minister of **COMMERCE and INDUSTRY** be pleased to state:

- (a) the details of the actions being taken by the Government to address the rising trade deficit, which widened to USD 27.14 billion in October due to a 3.9 per cent increase in imports, particularly driven by higher gold and petroleum imports;
- (b) whether the Government intends to take further action to regulate and reduce the import of gold, which saw a significant increase in imports in September 2024;
- (c) if so, the manner in which to manage the impact of gold imports on India's trade balance; and
- (d) the details of the steps taken to continue promoting non-petroleum exports, which have reached an all-time high of USD 211.3 billion?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

- (a) Trade deficit (Merchandise + Services) improved significantly in October 2024 with USD 9.90 Billion as compared to USD 15.85 Billion in October 2023, an improvement of 37.5 percent in October 2024. The merchandise trade

deficit in October 2024 has also improved to USD 26.99 billion as compared to USD 30.43 billion in October 2023, registering a decline of 11.30 percent. Moreover, during October 2024, the imports of gold were USD 7.12 billion as compared to USD 7.23 billion in October 2023, registering a decline of 1.43 percent.

(b) and (c) The import of gold increased slightly from USD 4.11 billion in September 2023 to USD 4.39 billion in September 2024. However, in October 2024, the import of gold has declined to USD 7.13 billion as compared to USD 7.23 billion in October 2023, registering a decline of 1.43 percent.

(d) Several steps have been taken by the Government to boost exports. Some of the measures include providing export incentives, easing trade processes through digital platforms such as Trade Connect e-Portal, Jansunwai and negotiating free trade agreements (FTAs) with various countries and trading blocs to enhance market access for Indian products. Regular monitoring of export performance with Commercial Missions abroad, Export Promotion Councils, Commodity Boards/ Authorities and Industry Associations and for taking corrective measures as required from time to time. The Department has been actively interacting and engaging with the State Governments/Union Territories / Districts to create an enabling environment to boost goods and services exports. Further, new Foreign Trade Policy (2023) lays down a blue print to integrate India with the global market and make it a reliable and trusted trade partner. It will further improve India's trade performance and competitiveness.

अन्य पिछड़े वर्गों के लिए पोस्ट-मैट्रिक छात्रवृत्ति

3562. श्री मुरारी लाल मीना:

क्या सामाजिक न्याय और अधिकारिता मंत्री यह बताने की कृपा करेंगे कि:

- (क) विगत तीन वर्षों के दौरान प्रधानमंत्री यशस्वी योजना के अंतर्गत अन्य पिछड़े वर्ग के विद्यार्थियों को "पोस्ट-मैट्रिक छात्रवृत्ति" के अंतर्गत राजस्थान को जारी की गई धनराशि का वर्ष-वार ब्यौरा क्या है;
- (ख) क्या अन्य पिछड़े वर्ग के विद्यार्थियों को पोस्ट-मैट्रिक छात्रवृत्ति की केन्द्रीय धनराशि जारी नहीं की गई है;
- (ग) यदि हां, तो इसे कब तक जारी किए जाने की संभावना है और यदि नहीं, तो विलंब के क्या कारण हैं,
- (घ) गत तीन वर्षों के दौरान प्रधानमंत्री यशस्वी योजना के अंतर्गत पोस्ट-मैट्रिक छात्रवृत्ति के अंतर्गत दौसा जिले के लिए जारी की गई धनराशि का वर्ष-वार ब्यौरा क्या है; और
- (ङ) क्या छात्रवृत्ति राशि के संवितरण में विलंब के कारण अन्य पिछड़े वर्ग के विद्यार्थियों की पढ़ाई पर प्रतिकूल प्रभाव पड़ रहा है?

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री; तथा सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री बी.एल. वर्मा):

- (क) विगत तीन वर्षों के दौरान पीएम यशस्वी योजना के अंतर्गत अन्य पिछड़ा वर्ग (ओबीसी) श्रेणी के छात्रों के लिए "पोस्ट-मैट्रिक छात्रवृत्ति" के तहत राजस्थान को जारी निधियों का वर्ष-वार ब्यौरा निम्नानुसार है:

वर्ष	जारी की गई राशि (रु. लाख में)
2021-22	10226.00
2022-23	2757.95
2023-24	0.00*

*राज्य सरकार से प्रस्ताव प्राप्त नहीं हुआ है।

(ख) और (ग): ओबीसी, ईबीसी और डीएनटी छात्रों के लिए पोस्ट-मैट्रिक छात्रवृत्ति की केंद्रीय प्रायोजित योजना के अंतर्गत राजस्थान सरकार को वित्तीय वर्ष 2024-25 के लिए 49.95 करोड़ रुपये की केंद्रीय निधियां जारी करने को मंजूरी दे दी गई है।

(घ): ओबीसी श्रेणी के लिए पोस्ट-मैट्रिक छात्रवृत्ति के अंतर्गत केंद्रीय सहायता सीधे राज्य को जारी की जाती है। सामाजिक न्याय और अधिकारिता विभाग द्वारा जिला-वार डाटा मॉटेन नहीं किया जाता है।

(ङ): राज्यों/संघ राज्य क्षेत्रों से पूर्ण प्रस्ताव, पूर्व में जारी की गई निधियों का उपयोगिता प्रमाण-पत्र तथा योजना के दिशा-निर्देशों में निर्धारित आवश्यक दस्तावेज प्राप्त हो जाने के पश्चात सामाजिक न्याय और अधिकारिता विभाग राज्यों/संघ राज्य क्षेत्रों को निधियां जारी करता है।

दूध के दाम में बढ़ोतरी

3563. श्री भाऊसाहेब राजाराम वाकचौरे:

क्या मत्स्यपालन, पशुपालन और डेयरी मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या विगत कुछ वर्षों से दूध का व्यवसाय किसानों के लिए बहुत नुकसानदेह साबित हो रहा है, जिसका मुख्य कारण दूध की कम कीमत है और उत्पाद शुल्क लगातार बढ़ रहा है तथा आज एक लीटर दूध की उत्पादन लागत 27 रुपये है तथा दूध उत्पादक किसानों को एक लीटर दूध के लिए मात्र 18 से 22 रुपये ही मिलते हैं तथा शुरूआती दिनों में गाय अच्छा दूध देती है, कुछ महीनों के बाद दूध का उत्पादन कम हो जाता है तथा 6 या 7 वर्षों के बाद गाय पूरी तरह से दूध देना बंद कर देती है और ऐसी स्थिति में गौहत्या पर प्रतिबन्ध होने के कारण किसान बांझ गाय को बेच नहीं पाते हैं तथा उसकी देखभाल भी नहीं कर पाते हैं, जिसके कारण उन्हें आर्थिक संकट का सामना करना पड़ता है;

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ग) क्या सरकार ने गन्ना और अन्य फसलों के लिए किसानों को गारंटीकृत मूल्य प्रदान करने के समान ही दूध उत्पादकों को गारंटीकृत मूल्य प्रदान करने के लिए कोई कदम उठाया है या कोई कदम उठाने का प्रस्ताव है?

**पंचायती राज मंत्री; तथा मत्स्यपालन, पशुपालन और डेयरी मंत्री
(श्री राजीव रंजन सिंह उर्फ ललन सिंह):**

(क) विभाग में ऐसी कोई रिपोर्ट प्राप्त नहीं हुई है। पिछले पांच वर्षों के दौरान, सहकारी क्षेत्र में दूध उत्पादन में 31% की वृद्धि हुई है और उसके साथ-साथ दूध प्रसंस्करण अवसंरचना में 41% की वृद्धि हुई है। यह दूध व्यवसाय की प्रगतिशील वृद्धि को दर्शाता है।

(ख) उपर्युक्त (क) के आलोक में प्रश्न नहीं उठता।

(ग) पशुपालन और डेयरी विभाग, भारत सरकार देश में दूध और दूध उत्पादों की खरीद और बिक्री मूल्यों को विनियमित नहीं करता है। सहकारी और निजी डेयरियों द्वारा उनकी उत्पादन लागत और बाजार शक्तियों के आधार पर मूल्य तय किए जाते हैं।

हालांकि, पशुपालन और डेयरी विभाग, भारत सरकार दूध उत्पादन और दूध प्रसंस्करण अवसंरचना के संबंध में राज्य सरकार द्वारा किए गए प्रयासों को पूरित और संपूरित करने के लिए देश भर में निम्नलिखित डेयरी विकास योजनाओं को कार्यान्वित कर रहा है:

(i) राष्ट्रीय डेयरी विकास कार्यक्रम (NPDD)

(ii) डेयरी कार्यकलापों में लगी डेयरी सहकारी समितियों और किसान उत्पादक संगठनों को सहायता (SDCFPO)

(iii) पशुपालन अवसंरचना विकास निधि (AHIDF)

(iv) राष्ट्रीय गोकुल मिशन (RGM)

(v) राष्ट्रीय पशुधन मिशन (NLM)

(vi) पशुधन स्वास्थ्य और रोग नियंत्रण कार्यक्रम (LHDCP)

ये योजनाएं बोवाइन पशुओं की दूध उत्पादकता में सुधार करने, डेयरी सहकारी समितियों के नेटवर्क का विस्तार करने, डेयरी अवसंरचना को सुदृढ़ करने, कार्यशील पूंजी की आवश्यकता, आहार और चारे की उपलब्धता बढ़ाने तथा पशु स्वास्थ्य सेवाएं प्रदान करने में मदद कर रही हैं। ये पहले दूध उत्पादन की लागत को कम करने और दूध की कीमतों को स्थिर करने में मदद करने के साथ-साथ डेयरी से आय बढ़ाने में भी मदद करती हैं।

**CLIMATE IMPACT AND ADVANCING MARINE OPPORTUNITIES IN
DAKSHINA KANNADA**

3564. CAPTAIN BRIJESH CHOWTA:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

(a) whether the Government is aware of the impact of climate change on fish catch reductions in recent years and if so, the measures being implemented to support fishermen in Dakshina Kannada, if so, the details thereof;

(b) the details of seaweed farming in India, including any initiatives to promote seaweed cultivation in coastal Karnataka, particularly Dakshina Kannada; and

(c) whether the Government has plans to establish a fisheries university in Mangalore to support advanced education, research and training in fisheries and marine sciences and if so, the details of collaborations and funding provisions?

**THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES,
ANIMAL HUSBANDRY AND DAIRYING:**

(SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH) :

(a): The Department of Fisheries, Government of India (DoF, GoI) is committed towards sustainable management of fisheries and gives high emphasis towards addressing climate change and its impacts. The fisheries research institutes under the aegis of Indian Council of Agricultural Research (ICAR), Government of India have been conducting regular research for understanding the impacts of climate change in order to develop climate resilient strategies for sustainability of fisheries and aquaculture.

The DoF, GoI has been taking several initiatives towards holistic development of fisheries sector with major emphasis on strengthening the livelihood of fishers. The major initiatives towards this include Blue Revolution Scheme implemented during 2015-16 to 2019-20, provision of Kisan Credit Card (KCC) to fisheries and creation of Fisheries and Aquaculture Infrastructure Development Fund (FIDF) enabling concessional financing in fisheries. In 2020, Government of India approved a flagship scheme -Pradhan Mantri Matsya Sampada Yojana (PMMSY) at a total investment of Rs. 20050 crore for holistic development of fisheries sector for implementation in all the States and Union Territories of India including Karnataka for a period of 5(five) years from FY 2020-21 to FY 2024-25.

During last four years (2020-21 to 2023-24) and current financial year (2024-25) under PMMSY, the DoF, GoI has accorded approval to the fisheries developmental proposals of Government of Karnataka amounting to Rs. 1056.34 crore. The activities approved under PMMSY *inter alia* included promotion of marine and inland fisheries activities for welfare of fishers and fish

farmers in Karnataka including Dakshina Kannada namely assistance for acquisition of deep sea fishing vessels, upgradation of existing fishing vessels for export competency, safety kits to fishers, livelihood and nutritional support to fishers during fish ban, communication devices onboard the fishing vessels, installation of artificial reefs along the coast towards conservation. In addition, activities towards promotion of aquaculture through establishment of hatcheries, area expansion for aquaculture, brackishwater aquaculture, ornamental fish rearing units, seaweed cultivation, bivalve cultivation, cage culture in reservoirs, Re-circulatory Aquaculture System (RAS) and biofloc culture are also approved. The PMMSY is implemented through respective State Governments/Union Territories and the beneficiary identification and selection is done by the State Governments/Union Territory as per the guidelines of the scheme.

(b) Under PMMSY, interventions are aimed at optimal harnessing of unrealized potential areas including seaweed cultivation. The Department of Fisheries, GoI, under PMMSY has approved various seaweed projects consisting of seaweed cultivation through rafts, monoline, establishment of seaweed aquapark, seaweed banks and Research and Development projects of various State/Union Territories and research institutes. This also includes 10,000 seaweed rafts and 21,000 Monoline/tube nets approved for seaweed cultivation in Karnataka. The Indian Council of Agricultural Research (ICAR) has informed that 24,000 ha of suitable area along the Indian coast has been identified for seaweed farming which includes 1579 ha for Karnataka covering 14 locations. Government of Karnataka has informed that most of the area identified by ICAR for seaweed

cultivation are in Uttara Kannada and no such area are suitable for seaweed cultivation in Dakshina Kannada.

(c) Government of Karnataka has informed that at present there is no proposal for establishing a separate fisheries university in Mangalore before the State Government.

PROGRESS OF HANDLOOM CLUSTERS

3565. DR. NISHIKANT DUBEY:

Will the Minister of **TEXTILES** be pleased to state :

- (a) the number of handloom clusters in the country, State-wise;
- (b) the progress of handloom cluster development projects in various States;
- (c) whether any specific areas or States have been identified under this project, if so, the details thereof; and
- (d) whether the Government have any strategy to support the declining handloom industry in the country and if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF TEXTILES**

(SHRI PABITRA MARGHERITA) :

(a) and (b): The Cluster Development Programme, component of National Handloom Development Programme is under implementation since 2015-16 for providing financial assistance to Handloom Workers through various interventions like upgraded looms and accessories, construction of work sheds,

solar lighting units, product and design development, skill upgradation etc., across the country.

State-wise number of handloom clusters financially assisted from the years 2015-16 to 2024-25 (till 30.11.2024) and progress are given in the enclosed **Statement**.

(c): Handloom Pockets are identified by respective State Government based on the requirement of handloom workers and accordingly, proposals are submitted by State Government concerned to Government of India for providing financial assistance.

(d): To provide end to end support for promotion of handloom sector and welfare of handloom workers, Ministry of Textiles is implementing following schemes across the country:

1. National Handloom Development Programme
2. Raw Material Supply Scheme

Under the National Handloom Development Programme, clusters are identified and financially assisted through various interventions like upgraded looms and accessories, solar lighting units, construction of worksheds, product and design development, technical and common infrastructure, marketing of handloom products in domestic/overseas markets, concessional loans under weaver's MUDRA scheme and social security for the beneficiaries, etc.

Under the Raw Material supply Scheme, the Ministry provides transport subsidy for transportation of yarn to the doorstep of the beneficiaries and 15%

Price Subsidy on Cotton Hank yarn, Domestic Silk, Woollen and Linen yarn and blended yarn of natural fibres.

STATEMENT

State/UT wise number of Handloom clusters financially assisted during 2015-16 to 2024-25(till 30.11.2024) and Progress				
S. No.	State/UTs	No. of clusters financially assisted	No. of Clusters completed/ closed	No. of ongoing Clusters
1	Andhra Pradesh	93	54	39
2	Arunachal Pradesh	33	11	22
3	Assam	88	59	29
4	Bihar	32	13	19
5	Chhatisgarh	14	9	5
6	Gujarat	8	3	5
7	Himachal Pradesh	18	8	10
8	Jammu and Kashmir (including Ladakh)	16	12	4
9	Jharkhand	30	30	0
10	Karnataka	9	7	2
11	Kerala	19	7	12
12	Madhya Pradesh	14	6	8
13	Maharashtra	13	7	6
14	Manipur	44	10	34
15	Meghalaya	6	3	3
16	Mizoram	28	7	21
17	Nagaland	17	13	4
18	Odisha	34	30	4
19	Rajasthan	3	1	2
20	Sikkim	2	1	1
21	Tamil Nadu	76	52	24
22	Telangana	35	7	28
23	Tripura	16	4	12
24	Uttar Pradesh	76	35	41
25	Uttarakhand	3	1	2
26	West Bengal	39	9	30

	Total	766	399	367
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ALCOHOL AND DRUG ADDICTION IN CHILDREN

3566. DR. KADIYAM KAVYA:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

- (a) whether the Government has formulated any national policy to check alcohol and drug addiction among children as per the direction of the Supreme Court;
- (b) if so, the details thereof and if not, the reasons therefor; and
- (c) the steps taken by the Government to tackle the danger of drug addiction among children?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT(SHRI B.L.VERMA):

- (a) to (b): The Department of Social Justice and Empowerment has formulated National Action Plan for Drug Demand Reduction (NAPDDR) to check alcohol and drug addiction among all citizens including children. The details of the activities undertaken under NAPDDR are are given in the enclosed **Statement**.
- (c): The Department of Social Justice and Empowerment has taken following steps to tackle the danger of drug addiction among children:

(i) Navchetna Modules, teacher training modules have been developed by the Department of Social Justice and Empowerment for sensitizing students (6th-11th standard), teachers and parents on drug dependence, related coping strategies and life skills.

ii. NashaMukt Bharat Abhiyaan (NMBA) has been launched on August 2020 and intends to reach out to the masses and spread awareness about substance use with focus on higher educational Institutions, university campuses and schools. Till now, through the various activities undertaken on-ground under NMBA, 13.57+ crore people have been sensitized on substance use including 4.42+ crore Youth. Participation of 3.85+ Lakh educational institutions has ensured that the message of the Abhiyaan reaches children and youth of the country.

iii. 46 Community based Peer led Intervention (CPLI) programmes are being financially assisted by the Department of Social Justice and Empowerment which work with children below 18 to create awareness against drugs and teach lifeskills.

STATEMENT

The Department of Social Justice and Empowerment is the nodal Department for drug demand reduction in the country. To tackle the issue of substance use, the Department is implementing National Action Plan for Drug Demand Reduction (NAPDDR), a centrally sponsored scheme under which financial assistance is provided to:

i State Governments/ Union Territory (UT) Administrations for Preventive Education and Awareness Generation, Capacity Building, Programmes for Drug Demand Reduction by States/UTs etc.

ii 'NGOs/VOs for running and maintenance of Integrated Rehabilitation Centres for Addicts (IRCA), Community based peer Led intervention (CPLI) for early Drug Use Prevention among Adolescents, Outreach and Drop In Centres (ODIC) and District De-Addiction Centres (DDACs)'; and

iii Government Hospitals for Addiction Treatment Facilities (ATFs)

2. Following activities have been undertaken under NAPDDR scheme:

i. Currently 347 IRCAs, 46 CPLIs, 74 ODICs, 71 DDACs through NGOs and 117 ATFs in Government Hospitals are being financially supported by the Department of Social Justice and Empowerment. All of these facilities have been geo-tagged for ease of access to those in need.

ii. A Toll-free Helpline for de-addiction, '14446' is being maintained by the Department of Social Justice and Empowerment for providing primary counseling and immediate referral services to the persons seeking help through this helpline. 4 lakh + calls have been received, so far on the helpline number.

iii. NashaMukt Bharat Abhiyaan (NMBA) was launched on 15th August 2020 by Ministry of Social Justice and Empowerment in 272 identified most vulnerable districts and now it has been extended to all districts across the country. NashaMukt Bharat Abhiyaan intends to reach out to the masses and spread

awareness about substance use with focus on higher educational Institutions, university campuses and schools.

iv. Till now, through the various activities undertaken on-ground under NMBA, 13.57+ crore people have been sensitized on substance use including 4.42+ crore Youth and 2.71+ crore Women. Participation of 3.85+ Lakh educational institutions has ensured that the message of the Abhiyaan reaches children and youth of the country.

v. MoUs have been signed with Spiritual organizations like The Art of Living, Brahma Kumaris, SantNirankari Mission, ISKCON, Shri Ram Chandra Mission and All World GayatriPariwar to support NMBA and conduct mass awareness activities.

vi. Awareness is also being spread through official Social Media accounts of the Abhiyaan on Twitter, Facebook and Instagram.

vii. NMBA Website (<http://nmba.dosje.gov.in>) provides detailed information to the user/viewer about the Abhiyaan, an online discussion forum, NMBA dashboard, e-pledge.

viii. A Mass Pledge/Oath on NMBA was conducted on 12th August, 2024 and a total of about 3+ crore people from 2+ lakh institutions participated in the nationwide pledge.

AWARENESS OF INTELLECTUAL PROPERTY SCAMS**3567. SHRI VISHALDADA PRAKASHBAPU PATIL:**

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) whether steps are being taken to raise awareness about Intellectual Property (IP) scams to protect IP rights in the country;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether measures are implemented to enhance Intellectual Property Rights (IPRs) and prevent unauthorized access to sensitive information about IP applications; and
- (d) if so, the details thereof and if not, the reasons therefor?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY;
AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND
INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):**

(a) and (b): The DPIIT has implemented many measures to enhance awareness of intellectual property rights and mitigate instances of fraudulent activities involving the abuse or misrepresentation of IP rights for personal or financial gains. These scams/activities can take various forms, but often revolve around deception or the unlawful use of IP, leading to financial losses or reputational damage. These may include passing off of fake goods as authentic / genuine, brand tarnishing activities, cyber squatting, patent infringements, copyright violations including unauthorized reproduction / distribution / sale of pirated copies of copyrighted materials etc.

Since 2017, a comprehensive framework for awareness initiatives has been established across key sectors, including academia, law enforcement agencies, and industry organizations. The Cell for IPR Promotion and Management under DPIIT has conducted over **1,300 programs**, including awareness sessions, workshops, and training, all aimed at fostering a deeper understanding of IPR, and how to combat counterfeiting / piracy prevalent on both offline and online platforms.

Over **130 programs on IP Enforcement** have been conducted for various law enforcement agencies including police, customs and judiciary, pan India in association with IP experts in various fields such as:-

- **Judiciary**- A total of 58 programs have been conducted for judges and legal professionals, aimed at enhancing their understanding of evolving legal frameworks in intellectual property and its application in the digital space. These sessions are designed to support informed and **efficient** decision-making in legal proceedings regarding IP infringements.
- **Customs** – 26 programs have been held for customs officials, focusing on strengthening their knowledge of counterfeit goods, crime investigations, and the **efficient** management of border control operations.

- **Police** – 49 programs have been organized for police, with a focus on improving their skills in investigating intellectual property violations, applying criminal law, and interacting with the public.

In addition, over 400 **programs have been conducted in academic institutions**, some of which were in collaboration with DPIIT-IPR Chairs and Atal Tinkering Labs. More than 4600 academic institutions have been covered till date. Over 400 **programs have been conducted to support industry**, some of which were in collaboration with the Ministry of Micro, Small, and Medium Enterprises (MSMEs). These initiatives enable entrepreneurs and startups to understand the significance of safeguarding their IP, register their IP thereby reducing vulnerabilities to IP infringements.

Following additional measures were also taken:

- Launched IPR Enforcement guidelines to assist Police Officials in handling IPR infringement matters.
- Anti- piracy videos were made featuring prominent Bollywood stars for wider outreach. The same were aired in theatres and were also disseminated through Youtube.
- A Short Video Contest on Anti-Counterfeiting was conducted to raise awareness regarding Counterfeit products among Students.

- Mandatory IPR training for regular and in-service officers in all State Police Academies through issuing a direction of the Ministry of Home Affairs.
- In partnership with NIXI and MCDCU, approximately 380 copyright-infringing websites with over 186 million hits were removed.
- IP Nani comic (India's First IP Mascot) were made and released
- Published educational articles in Teacher Plus magazine
- Anti-Piracy Video Campaign using cartoon characters – Motu and Patlu were run to raise awareness in kids on IP piracy
- To reach out to the remotest corners, SATCOMs on IPR are also being conducted - 1,00,000 students reached, reaching 2700+ rural schools
- Digitally launched Miss IPR comic – Taking forward the legacy of IP Nani
- Launched 17 promotional videos covering prominent Indian GIs for wider dissemination.
- Conducted Facebook Live sessions with Atal Innovation Mission conducted for Atal Tinkering Labs students and teachers
- A GI Digital Catalogue featuring over 400 registered GIs was developed. This catalogue includes high-definition photographs, short

videos, and engaging descriptions highlighting each GI's name, uniqueness, history, and region.

- The National Intellectual Property Awareness Mission (NIPAM) was launched in December 2021 with the aim of raising intellectual property (IP) awareness and providing basic IPR training across educational institutions, including in rural and remote areas as well. This NIPAM program also makes the youth and students aware about the evil consequence of use of counterfeit and pirated products. To date, over 9,000 awareness programs have been held, benefiting approximately 23.4 lakh individuals, including 21.14 lakh students and 2.25 lakh faculty members who may help foster such awareness amongst all. Nearly half of the participants (49%) were women. These programs have been successfully conducted across all 28 states and 8 Union Territories.

(c) and (d): To enhance the Intellectual Property Ecosystem in the Country, the Government of India had introduced the National IPR Policy in 2016 encompassing all IPRs into a single vision document setting in place an institutional mechanism for the implementation, monitoring and review of IP laws.

The policy has seven objectives designed to create an environment that encourages innovation and creativity by providing stronger protection and incentives for inventors, artists, and creators. There are several measures

undertaken to achieve the given objectives. Among measures taken are compliance and timeline reduction in IP filing and disposal, fee rebate for Startups, MSMEs, Educational Institutions and expedited examination for certain categories of applicants. Following are some of the key measures taken:

- i. **Startup Intellectual Property Protection (SIPP) Scheme:** The scheme for Startups Intellectual Property Protection (SIPP) was launched in 2016 to provide *pro bono* facilitation to the startups for filing and processing of their patent, design, or trademark applications through government empaneled IP facilitators. The scheme was extended to all Indian innovators/ creators using the services of the Technology and Innovation Support Centers (TISCs) established in India with effect from September 06, 2019. In November, 2022, the scheme was revised and facilitation fees was notably increased by at least 100% to further encourage the IP facilitators to provide quality services to the eligible applicants.
- ii. **Scheme for pedagogy and research in IPRs for Holistic Education and Academia' (SPRIHA):** Under this Scheme, DPIIT has appointed IPR Chair Professors at higher educational institutions to promote the study, education, research, and awareness of IPR. Initially, 18 universities were included in the scheme. However, from the year 2023 to till date, 20 new universities were added, bringing the total to 38, which includes prestigious institutions like National Law

Universities and Indian Institutes of Technology. By providing financial and institutional support, the scheme enables universities to conduct research, specialized training, awareness programs, and workshops. This scheme encourages collaboration between academia and government, ensuring that IP-related research leads to tangible societal benefits. This holistic approach not only strengthens IP education but also aligns academic outputs with national IP policy goals, contributing to India's vision of becoming an innovation-driven economy.

- iii. **Modernisation and Digitisation of IP offices** - IP office has been modernized and workflow processes have been streamlined. Virtual hearings facility has been extended to all wings including Trademark and Copyright for faster disposal of applications. **AI and ML based Search Technology has also been introduced in Trade Marks.** IP SaarthiChatbot has been designed to provide instant support and guidance to the users on the IP registration/ grant processes.
- iv. **The National Intellectual Property Awards** are conferred annually in 13 categories, including Best Police Unit (District/Zone in a Commissionerate), Cyber Cell, and Customs Office, based on criteria such as FIRs filed, charge sheets, convictions, raids conducted, and the value of seized materials, one more step to recognize and encourage effective IP enforcement in India.

- v. **Compliance Reductions** - Patents (Amendment) Rules, 2024 were notified to simplify patent acquisition. Certificate of Inventorship was introduced to recognize inventors. Other changes included giving a Grace period for claiming patent protection, simplifying Form 3/Form 27 compliance. Vide Trademark Rules amendment in 2017, the number of filing forms have been reduced and simplified from around 75 forms down to **8 forms**.
- vi. **WIPO's Technology and Innovation Support Center (TISC) program**, play a key role in advancing RandD and IP commercialization by providing innovators and entrepreneurs in India with services to protect and leverage intellectual property. Department has established **34 Technology and Innovation Support Centers (TISC)** across country in various Universities, Academic Institutions and State Councils for Science and Technology. Their activities include offering access to patent databases, guidance on IP management, and support for IP valuation and licensing. TISCs also connect IP creators with potential investors and market opportunities, facilitating the commercialization of innovations.
- vii. **Fee reductions:** In order to enhance the IP ecosystem, fee rebates have been given to startups to encourage them protect their IP. Upto 80% fee rebate in patents, 50% in trademarks, and 75% in designs is being given to startups and small entities.

Measures have been undertaken to safeguard sensitive information about IP applications. Under the provisions of the Patents Act, a patent application is not made open to the public for eighteen months from the filing date or the priority date, unless the applicant submits a request for early publication. Additionally, the application, specification, and other related documents are not referred to the examiner for examination until the application is published. Designs are published only after registration.

Further, the Government has taken measures to ensure the safety and security of IP applications related data. All data has been securely uploaded to the cloud, providing better protection against data loss and preventing unauthorized data access.

LOAN SCHEMES AND COOPERATIVE BANKS

3568. SHRI DAYANIDHI MARAN:

Will the Minister of **COOPERATION** be pleased to state:

- (a) the details of the Ministry's current plan and ongoing initiatives for revamping infrastructure for institutes of cooperative management;
- (b) the plan of the Ministry to support State Governments in strengthening cooperative education and management training; and
- (c) the manner in which the Ministry plan to balance the need for revenue with the developmental objectives of cooperatives in rural

**THE MINISTER OF HOME AFFAIRS; AND MINISTER OF COOPERATION
(SHRI AMIT SHAH):**

(a): The National Council for Cooperative Training (NCCT) serves as the apex training body, funded and promoted by the Ministry of Cooperation. There are 5 Regional Institutes of Cooperative Management and 14 Institutes of Cooperative Management under the National Council for Cooperative Training (NCCT) across the country. Regarding the revamping of infrastructure, including the modernization of classrooms, buildings, and other facilities, NCCT undertakes this revamp through its Training and Development Fund (TDF) based on the needs and requirements of each institute at regular intervals.

(b): The Ministry supports the State Governments in strengthening cooperative education and management training by coordinating with State Cooperative Departments, Federations, and Cooperative Unions. Through NCCT and its units, various programmes are being conducted, including:

- **Diploma Programmes:** Long-term courses to equip individuals with in-depth knowledge of the cooperative sector.
- **Short-duration and Awareness Programmes:** Focused training to address specific needs in cooperative management for staff, Board of Directors, CEOs and members of cooperatives.
- **Professional Programmes:** Advanced management training to develop skilled professionals for the cooperative sector.

These initiatives make available steady stream of trained professionals to the managements of state-level cooperatives.

(c): NCCT, through its training units, conducts a range of Business Development Programmes and Fund Management Programmes aimed at strengthening rural cooperative societies and on improving the cooperatives' capacity for revenue generation by equipping them with modern business strategies and financial management skills. Additionally, Ministry has taken several initiatives to balance the revenue with the developmental objectives in rural and agricultural sectors like:

1. Enhancing Economic Activities

- Multipurpose PACS: Enable PACS to undertake over 25 business activities by adopting Model Byelaws.
- New Initiatives: Establish new PACS, Dairy, and Fishery cooperatives in uncovered regions.
- PACS as Retail and Service Hubs: Operate petrol/diesel outlets, LPG distributorships, PM Jan AushadhiKendras, and PM Kisan Samridhhi Kendras.

2. Digital Transformation and Infrastructure

- PACS Computerization: A ₹2,516 crore project for creating a common ERP-based system.
- Micro-ATMs: Distribute devices to provide doorstep banking services in rural areas.

- Central Registrar's Office Digitization: Streamline regulation and service delivery for Multi-State Cooperative Societies.

3. Improved Access to Credit

- Rupay Kisan Credit Cards: Provide low-interest credit to cooperative members.
- Tax and Surcharge Reductions: Lower MAT and surcharges to retain more funds within cooperatives.
- Increased Loan Limits: Allow higher individual loans for housing and gold loans through cooperative banks.

4. Diversification and Value Addition

- Agri-Infrastructure Development: Establish decentralized grain storage and primary processing units.
- White Revolution 2.0: Increase milk procurement and market access for dairy cooperatives.
- FPOs and FFPOs: Form Farmer and Fish Farmer Producer Organizations to improve market linkages.

5. Policy Support

- Incentives for Local Production: Support pulse and maize cultivation to reduce imports.
- Umbrella Organizations: Support UCBs and cooperatives with IT and operational aid.

6. Tax and Financial Relief

- Cash Transactions and Withdrawal Limits: Increase exemptions and limits for cooperative societies.
- Ethanol Blending Program: Promote ethanol production through sugar cooperatives.

IMPLEMENTATION OF THE PRADHAN MANTRI KRISHI SINCHAYEE YOJANA

3569. DR. ALOK KUMAR SUMAN:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) the current status of the implementation of the Pradhan Mantri Krishi Sinchayee Yojana (PMKSY) across the country and the details of the districts that have been covered under its various components so far;

(b) the details of the fund has been allocated to PMKSY during the last three financial years and the percentage of the allocated funds have been utilized for micro-irrigation, watershed management and other components;

(c) the number of the farmers, particularly small and marginal farmers, have benefitted from the scheme and the measures that are in place to ensure its reach to all eligible beneficiaries; and

(d) whether the Ministry has assessed the impact of PMKSY on agricultural productivity, water use efficiency and farmer income, if so, the details of the findings?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (d): Pradhan Mantri Krishi Sinchayee Yojana (PMKSY) is implemented by Department of Water Resources, River Development and Ganga Rejuvenation (DoWR, RDandGR) and Department of Land Resources (DoLR) through the State Governments. It enhances physical access of water and expands cultivable area under assured irrigation, improves on-farm water use efficiency, sustainable water conservation practices etc. The status of three components is as under;

- i. PMKSY-Accelerated Irrigation Benefit Programme(AIBP) focuses on completion of ninety nine (99) ongoing Major/Medium Irrigation (MMI) projects prioritized during 2016-17 in 183 districts of 18 States along with pari-passu implementation of Command Area Development and Water Management (CADandWM) in 88 projects. From 2016-17 to 2023-24, total 62 MMI projects have been reported completed under PMKSY-AIBP with creation of 25.80 lakh hectare of irrigation potential. Since 2021-22, nine (09) new MMI/Extension Renovation and Modernization (ERM) projects have been included in the scheme. Besides, Renuka ji and Lakhwar National projects have also been approved for funding during 2021-22 under AIBP.
- ii. Under Har Khet Ko Pani (HKKP) component of PMKSY, from 2016-17 to 2023-24, irrigation potential of 3.54 lakh ha under Surface Minor Irrigation

(SMI) and 1.09 lakh ha under Repair, Renovation and Restoration (RRR) of water bodies have been created in 230 districts of 21 States.

- iii. Integrated Watershed Management Program (IWMP) component of PMKSY is implemented by Department of Land Resources. Under Watershed Development Component (WDC-PMKSY 1.0), 6382 watershed development projects were sanctioned in 28 States. As per the information received from States/UTs, about 31.93 lakh farmers including small and marginal farmers benefitted from these projects from 2015-16 to 2021-22. Under WDC-PMKSY 2.0, 1150 projects covering an area of 50.16 lakh hectare are sanctioned. From 2022-23 to September 2024, about 9.87 lakh number of farmers have been benefited.

Per Drop More Crop (PDMC) is implemented by Department of Agriculture and Farmers Welfare. PDMC was implemented as a component of PMKSY from 2015-16 to 2021-22. From 2022-23, the scheme is being implemented under Prime Minister Rashtriya Krishi Vikas Yojana (PM-RKVY). From 2015-16 till date, an area of 94.36 lakh ha has been covered under micro irrigation in 722 districts benefitting 86.14 lakh farmers.

Details of Central allocation for above programmes and amount released to States/ UTs during last 3 years are given in the enclosed **Statement**.

NITI Aayog carried out evaluation study of PMKSY for the period 2015-2020. Most components of PMKSY have been ranked as satisfactory in terms

of relevance, efficiency, impact and equity parameters of the performance. The study also found PDMC scheme to be relevant. It substantially improved on-farm water use efficiency, enhanced crop productivity etc. As per the study water use efficiency improved around 30% to 70%, productivity increases in the range of 9% to 100% for various crops and income of farmers increased in the range of 10% to 69%.

STATEMENT**Details of Central Allocation for Above Programmes and Amount Released To States/ Uts During Last 3 Years
Rs. in crore**

Year	AIBP			CADandWM			SMI and RRR			WDC			PDMC		
	Alloc.	Release	%	Alloc.	Release	%	*Alloc.	Release	%	Alloc.	Release	%	Alloc.	Release	%
2021-22	*3444.0	2856.23	82.93	*256.0	107.98	42.18	881.07	765.63	86.90	2000.0	1195.97	59.80	3921.7	1796.1	45.80
2022-23	3237.69	668.61	20.65	1044.0	99.07	9.49	427.00	371.08	86.90	2000.0	999.703	49.99	3979.6	1901.4	47.78
2023-24	3112.23	1333.85	42.86	400.0	174.39	43.60	815.70	811.19	99.45	2200.0	1689.965	76.82	2783.4	2103.5	75.57
	9793.92	4858.69		1700.0	381.44		2123.77	1947.9		6200.0	3885.638		10684.7	5801.0	

* Revised Estimate

राजस्थान में पैक्स

3570. श्री दामोदर अग्रवाल:

क्या **सहकारिता** मंत्री यह बताने की कृपा करेंगे कि:

- (क) भीलवाड़ा लोकसभा निर्वाचन क्षेत्र सहित राजस्थान राज्य में प्राथमिक कृषि ऋण समितियों (पैक्स) का जिलेवार विवरण;
- (ख) भीलवाड़ा लोकसभा क्षेत्र सहित राजस्थान राज्य प्राथमिक कृषि ऋण समितियों (पैक्स) से लाभ लेने वाले किसानों का जिलेवार विवरण क्या है?
- (ग) पिछले तीन वर्षों के दौरान सरकार द्वारा निर्दिष्ट/निर्धारित विभिन्न योजनाओं के लिए राजस्थान राज्य में आवंटित धनराशि का जिलेवार विवरण; और
- (घ) प्राथमिक कृषि ऋण समितियों (पैक्स) को आर्थिक रूप से मजबूत बनाने के लिए सरकार द्वारा क्या कदम उठाए गए हैं?

गृह मंत्री; तथा सहकारिता मंत्री (श्री अमित शाह) :

- (क) भीलवाड़ा लोकसभा निर्वाचन क्षेत्र सहित राजस्थान राज्य में प्राथमिक कृषि ऋण समितियों (पैक्स) का जिलेवार ब्यौरा संलग्न **विवरण-I** में दिया गया है।
- (ख) भीलवाड़ा लोकसभा क्षेत्र सहित राजस्थान राज्य में प्राथमिक कृषि साख समितियों(पैक्स) से लाभ लेने वाले किसानों का जिलेवार ब्यौरा संलग्न **विवरण-II** में दिया गया है।
- (ग) राजस्थान राज्य में विगत तीन वर्षों के दौरान सरकार द्वारा विनिर्दिष्ट/निर्धारित विभिन्न योजनाओं हेतु आवंटित धनराशि का जिलेवार ब्यौरा संलग्न **विवरण-III** में दिया गया है।
- (घ) प्राथमिक कृषि सहकारी समितियों (पैक्स) को आर्थिक रूप से मजबूत बनाने के लिए, भारत सरकार सहकारी क्षेत्रों में 56 पहल लागू कर रही है। पहलों का ब्यौरा संलग्न **विवरण-IV** में दिया गया है।

विवरण-I

राजस्थान में जिलेवार पैक्स की संख्या		
क्रम सं.	जिला	पैक्स की संख्या
1	जयपुर	531
2	बाड़मेर	456
3	अलवर	444
4	नागौर	406
5	भीलवाड़ा	378
6	गंगानगर	340
7	जोधपुर	328
8	सीकर	325
9	भरतपुर	290
10	झुंझुनूं	280
11	बीकानेर	274
12	हनुमानगढ़	256
13	जालौर	245
14	अजमेर	244
15	झालावाड़	240
16	पाली	240
17	चित्तौड़गढ़	234
18	बांसवाड़ा	232
19	टोंक	232
20	चुरू	223
21	दौसा	219
22	उदयपुर	215
23	बारां	211
24	बूंदी	170
25	सवाई माधोपुर	170
26	डूंगरपुर	168
27	कोटा	166
28	प्रतापगढ़	164
29	जैसलमेर	162
30	करौली	161
31	राजसमंद	147
32	धौलपुर	108
33	सिरोही	96

34	फलौदी	1
35	अनूपगढ़	0
36	बालोतरा	0
37	ब्यावर	0
38	डीग	0
39	डीडवाना कुचामन	0
40	डूडू	0
41	गंगापुरसिटी	0
42	जयपुर ग्रामीण	0
43	जोधपुर ग्रामीण	0
44	केकड़ी	0
45	खैरथल-तिजारा	0
46	खैरथल-तिजारा	0
47	नीम का थाना	0
48	सलूमबर	0
49	सांचोर	0
50	शाहपुरा	0
	कुल	8356

विवरण-II			
राजस्थान में जिलेवारपैक्स और सदस्यों की संख्या			
क्रम सं.	जिला	पैक्स की संख्या	सदस्यों की संख्या
1	जयपुर	531	438058
2	झुंझुनूं	280	427251
3	नागौर	406	365480
4	सीकर	325	334652
5	बाड़मेर	456	319845
6	भीलवाड़ा	378	312005
7	चुरू	223	286568
8	पाली	240	254581
9	जोधपुर	328	243180
10	अलवर	444	231178
11	चित्तौड़गढ़	234	223552
12	अजमेर	244	218743
13	उदयपुर	215	210651
14	बांसवाड़ा	232	197409

15	डूंगरपुर	168	174631
16	जालौर	245	171864
17	जालौर	290	171301
18	भरतपुर	240	164849
19	गंगानगर	340	156220
20	राजसमंद	147	146084
21	करोली	161	145869
22	दौसा	219	138291
23	जैसलमेर	162	138291
24	प्रतापगढ़	164	128536
25	बूंदी	170	126537
26	बूंदी	96	120626
27	सवाई माधोपुर	170	117493
28	टोंक	232	108970
29	कोटा	166	108339
30	बारां	211	105433
31	धौलपुर	108	56848
32	बीकानेर	274	27903
33	हनुमानगढ़	256	13470
34	फलौदी	1	180
35	अनूपगढ़	0	0
36	ब्यावर	0	0
37	फलौदी	0	0
38	डीग	0	0
39	डीडवाना कुचामन	0	0
40	डूडू	0	0
41	गंगापुरसिटी	0	0
42	जयपुर ग्रामीण	0	0
43	जोधपुर ग्रामीण	0	0
44	केकड़ी	0	0
45	खैरथल-तिजारा	0	0
46	कोटपूतली-बहरोड़	0	0
47	नीम का थाना	0	0
48	सलूमबर	0	0
49	सांचोर	0	0
50	शाहपुरा	0	0
	कुल	8356	6384888

विवरण-III

राजस्थान में 2021-22 से 2024-25 के दौरान जिलेवार संवितरण (10.12.2024 तक)

करोड़ रुपये में

क्र.सं.	जिलेकानाम	2021-22			2022-23			2023-24			2024-25 (10.12.2024 तक)		
		ऋण	अनुदान	कुल	ऋण	अनुदान	कुल	ऋण	अनुदान	कुल	ऋण	अनुदान	कुल
1	अजमेर	-	6.69	6.69	-	-	-	-	-	-	-	-	-
2	अनूपगढ़	-	-	-	-	-	-	0.07	0.00	0.07	0.29	0.06	0.35
3	बांसवाड़ा	-	-	-	-	0.35	0.35	-	0.48	0.48	0.08	0.18	0.26
4	बाड़मेर	-	0.07	0.07	-	0.25	0.25	-	0.45	0.45	0.86	0.19	1.05
5	बूंदी	-	-	-	-	-	-	0.02	0.00	0.02	0.02	0.01	0.03
6	चित्तौड़गढ़	-	-	-	-	-	-	-	-	-	-	-	-
7	डूंगरपुर	-	-	-	-	0.04	0.04	-	0.16	0.16	-	0.10	0.10
8	हनुमानगढ़	-	-	-	-	-	-	-	-	-	-	-	-
9	जयपुर	-	0.91	0.91	-	3.96	3.96	60.00	3.25	63.25	62.10	1.09	63.19
10	जालौर	-	-	-	-	0.07	0.07	-	0.27	0.27	-	0.42	0.42
11	केरि	-	-	-	-	-	-	0.05	0.00	0.05	0.05	0.01	0.06
12	नागौर	-	-	-	0.09	0.00	0.09	0.27	0.00	0.27	0.04	0.00	0.04
13	सीकर	-	-	-	-	-	-	-	-	-	0.25	0.08	0.33
14	श्रीगंगानगर	0.04	0.08	0.12	-	0.12	0.12	-	0.70	0.70	0.55	0.24	0.79
15	टोंक	-	-	-	-	-	-	-	0.36	0.36	-	0.02	0.02
16	उदयपुर	-	-	-	-	0.03	0.03	-	-	-	-	-	-
	कुल	0.04	7.75	7.79	0.09	4.82	4.91	60.41	5.68	66.09	64.24	2.40	66.64

विवरण-IV

सहकारिता मंत्रालय द्वारा की गई प्रमुख पहलों की प्रगति

1. **पैक्स हेतु आदर्श (मॉडल) उपनियम जो उन्हें बहुउद्देशीय, बहुआयामी तथा पारदर्शी संस्थाएं बनाते हैं:** सरकार ने राज्यों/संघ राज्यक्षेत्रों, राष्ट्रीय स्तर के संघों, राज्य सहकारी बैंकों (StCBs), जिला केंद्रीय सहकारी बैंकों (DCCBs), आदि सहित सभी हितधारकों के परामर्श से पैक्स के लिए आदर्श उपविधियां तैयार कर सभी राज्यों/संघ राज्यक्षेत्रों को परिचालित किया है, जो पैक्स को 25 से अधिक व्यावसायिक कार्यकलाप करने तथा अपने प्रचालन में पारदर्शिता और जवाबदेही में सुधार हेतु सक्षम बनाते हैं। महिलाओं और अनुसूचित जातियों/अनुसूचित जनजातियों को पर्याप्त प्रतिनिधित्व देते हुए पैक्स की सदस्यता को अधिक समावेशी एवं व्यापक बनाने के भी उपबंध किए गए हैं। अब तक 32 राज्यों/संघ राज्यक्षेत्रों द्वारा आदर्श उपविधियां अपनाई गई हैं या उनकी मौजूदा उपविधियां आदर्श उपविधियों के अनुरूप हैं।
2. **कम्प्यूटरीकरण के माध्यम से पैक्स का सुदृढीकरण:** पैक्स को सुदृढ करने हेतु 2,516 करोड़ रुपए के कुल वित्तीय परिव्यय से कार्यशील पैक्स के कम्प्यूटरीकरण की परियोजना को भारत सरकार द्वारा अनुमोदित किया गया है, जिसमें देश के सभी कार्यशील पैक्स को कॉमन ERP आधारित राष्ट्रीय सॉफ्टवेयर पर लाकर राज्य सहकारी बैंकों (StCBs) तथा जिला केन्द्रीय सहकारी बैंकों (DCCBs) के माध्यम से नाबार्ड से लिंक करना शामिल है। इस परियोजना के अधीन 30 राज्यों/संघ राज्यक्षेत्रों के कुल 67,930 पैक्स अनुमोदित किए गए हैं। 29 राज्यों/संघ राज्यक्षेत्रों द्वारा हार्डवेयर की खरीद कर ली गई है तथा कुल 40,727 पैक्स को ERP पर ऑनबोर्ड कर लिया गया है।

- 3. अनाच्छादित पंचायतों में नई बहुउद्देशीयपैक्स/डेयरी/मात्स्यिकी सहकारी समितियों की स्थापना:** भारत सरकार ने आगामी पांच वर्षों में देश के सभी पंचायतों और गांवों को आच्छादित करने के लक्ष्य से नए बहुउद्देशीयपैक्स/ डेयरी/मात्स्यिकी सहकारी समितियां स्थापित करने की योजना को अनुमोदित किया है। यह पहल नाबार्ड, एनडीडीबी, एनएफडीबी, और राज्य/संघ राज्यक्षेत्र की सरकारों द्वारा समर्थित है। इसके सफल कार्यान्वयन के लिए दिनांक 19.09.2024 को 'मागदर्शिका' विमोचित किया गया है, जिसमें सभी हितधारकों के लिए लक्ष्य और समय-सीमा उल्लिखित है। राष्ट्रीयसहकारीडेटाबेसकेअनुसार, दिनांक 15.02.2023 को इस योजना के अनुमोदन के पश्चात् देश में कुल 8,823 नएपैक्स, डेयरी और मात्स्यिकी सहकारी समितियों का पंजीकरण किया जा चुका है।
- 4. सहकारिता क्षेत्र में विश्व की सबसे बड़ी विकेन्द्रीकृत अन्न भंडारण योजना:** सरकार ने कृषि अवसंरचना कोष (AIF), कृषि विपणन अवसंरचना (AMI), कृषि यांत्रिकीकरण पर उपमिशन (SMAM), प्रधान मंत्री सूक्ष्म खाद्य उद्यम उन्नयन योजना (PMFME), आदि सहित भारत सरकार की विभिन्न योजनाओं के अभिसरण से पैक्स स्तर पर अन्न भंडारण के लिए गोदमों, कस्टम हायरिंग केंद्रों, प्राथमिक प्रसंस्करण इकाइयों तथा अन्य कृषि-अवसंरचनाओं के निर्माण हेतु परियोजना को मंजूरी दे दी है। इससे खाद्यान्न की बर्बादी तथा परिवहन लागत में कमी आएगी, किसानों को उनकी उपज की बेहतर कीमत प्राप्त हो सकेगी एवं पैक्स स्तर पर ही विभिन्न कृषि आवश्यकताएं पूरी हो सकेगी। पायलटपरियोजनाकेतहत 11 राज्योंके 11 पैक्समेंगोदाम का निर्माण कार्य पूर्ण हो चुका है।
- 5. ई-सेवाओं की बेहतर पहुंच हेतु कॉमन सेवा केंद्र (CSC) के रूप में पैक्स:** पैक्स के माध्यम से बैंकिंग, बीमा, आधार नामांकन/अद्यतन, स्वास्थ्य सेवाएं, पैन कार्ड तथा आईआरसीटीसी/बस/हवाई टिकट, आदि जैसी 300 से भी अधिक ई-सेवाएं प्रदान करने हेतु

उन्हें सक्षम बनाने के लिए सहकारिता मंत्रालय, इलेक्ट्रॉनिक्स एवं सूचना प्रौद्योगिकी मंत्रालय, नाबार्ड तथा CSC ई-गवर्नेंस सर्विसेज इंडिया लिमिटेड के बीच एक समझौता ज्ञापन हस्ताक्षरित किया गया है। अब तक 40,214 पैक्स द्वारा ग्रामीण नागरिकों को CSC सेवाएं प्रदान करना शुरू कर दिया है।

6. **पैक्स द्वारा नए किसान उत्पादक संगठनों (FPOs) की स्थापना:** सरकार ने ऐसे ब्लॉक में जहां अब तक किसान उत्पादक संगठन स्थापित नहीं हुई है या ऐसे ब्लॉक जहां कोई कार्यान्वयन एजेंसी नहीं है, राष्ट्रीय सहकारी विकास निगम (एनसीडीसी) के सहयोग से पैक्स को 1,207 अतिरिक्त किसान उत्पादक संगठन स्थापित करने की अनुमति दी है। इसके अतिरिक्त, सहकारिता के क्षेत्र में एनसीडीसी द्वारा 992 किसान उत्पादक संगठन स्थापित किए गए हैं। इससे किसानों को आवश्यक बाजार लिंकेज उपलब्ध कराने और उन्हें अपनी उपज का उचित और लाभकारी मूल्य प्राप्त करने में सहायता मिलेगी।
7. **खुदरा पेट्रोल/डीज़ल आउटलेट के लिए पैक्स को प्राथमिकता:** सरकार ने पैक्स को खुदरा पेट्रोल/डीज़ल आउटलेट के आवंटन के लिए कंबाइन्ड कैटेगरी 2 (CC-2) में शामिल करने की अनुमति प्रदान कर दी है। तेल विपणन कंपनियों (OMCs) द्वारा प्राप्त सूचना के अनुसार, 25 राज्यों/संघ राज्यक्षेत्रों के 286 पैक्स ने खुदरा पेट्रोल/डीज़ल आउटलेट के लिए ऑनलाइन आवेदन किया है।
8. **पैक्स को थोक उपभोक्ता पेट्रोल पंप को खुदरा आउटलेट में परिवर्तित करने हेतु अनुमति:** मौजूदा थोक उपभोक्ता लाइसेंसधारी पैक्स को तेल विपणन कंपनियों (OMCs) द्वारा खुदरा आउटलेट में परिवर्तित होने के लिए वन-टाइम विकल्प दिया गया है। OMCs द्वारा साझा की गई जानकारी के अनुसार, 4 राज्यों के 109 थोक उपभोक्ता पेट्रोल पंप लाइसेंसधारी पैक्स ने खुदरा आउटलेट में परिवर्तित होने की सहमति दे दी है जिसमें से 45 पैक्स को इस संबंध में OMCs से आशय पत्र (LOI) प्राप्त हो गया है।

- 9. पैक्स द्वारा अपनी गतिविधियों में विविधता लाने हेतु एलपीजी डिस्ट्रीब्यूटरशिप की पात्रता:** सरकार ने अब पैक्स को एलपीजी डिस्ट्रीब्यूटरशिप हेतु आवेदन करने की अनुमति प्रदान कर दी है। इससे पैक्स को अपनी आर्थिक कार्यकलाप को बढ़ाने और अपनी आय प्रवाह में विविधीकरण करने का एक विकल्प प्राप्त होगा।
- 10. ग्रामीण स्तर पर जेनेरिक दवाओं तक सुगम पहुंच हेतु प्रधानमंत्री भारतीय जन औषधि केंद्र के रूप में पैक्स:** सरकार द्वारा पैक्स को प्रधानमंत्री भारतीय जन औषधि केंद्र (PMBJK) के रूप में कार्य करने की अनुमति प्रदान की जा चुकी है, जिससे उन्हें आय के अतिरिक्त स्रोत प्राप्त होंगे और ग्रामीण जनता को गुणवत्तापूर्ण जेनेरिक दवाओं तक सुगम पहुंच सुनिश्चित होगी। अब तक, 4,470 पैक्स/सहकारी समितियों द्वारा PMBJK के रूप में कार्य करने के लिए ऑनलाइन आवेदन किया गया है, जिसमें से 2,705 पैक्स को फार्माश्यूटिकल्स एंड मेडिकल डिवाइसेस ब्यूरो ऑफ इंडिया (PMBI) द्वारा प्रारंभिक मंजूरी दी जा चुकी है और 755 पैक्स को राज्य औषधि नियंत्रकों से औषधि लाइसेंस प्राप्त हो गए हैं जो प्रधानमंत्री भारतीय जन औषधि केंद्र के रूप में कार्य करने के लिए तैयार हैं।
- 11. प्रधानमंत्री किसान समृद्धि केंद्र (PMKSK) के रूप में पैक्स:** देश में किसानों को उर्वरक और अन्य संबंधित सेवाएं की सुलभ पहुंच सुनिश्चित करने हेतु पैक्स को प्रधानमंत्री किसान समृद्धि केंद्र (PMKSK) के लिए सक्षम किया जा चुका है। उर्वरक विभाग (भारत सरकार) और राज्यों/संघ राज्य क्षेत्रों द्वारा साझा की गई जानकारी के अनुसार 36,180 पैक्स PMKSK के रूप में कार्य कर रहे हैं।
- 12. पैक्स द्वारा ग्रामीण नल जलापूर्ति योजनाओं (PWS) का प्रचालन और रखरखाव (OandM) कार्य:** पैक्स को ग्रामीण क्षेत्रों में नल जलापूर्ति योजनाओं के प्रचालन व रखरखाव (OandM) करने के लिए पात्र बनाया गया है। राज्यों/संघ राज्य क्षेत्रों से प्राप्त सूचना

के अनुसार, 13 राज्यों/संघ राज्यक्षेत्रों द्वारा पंचायत/गांव के स्तर पर प्रचालन व रख-रखाव (OandM) सेवाएं प्रदान करने हेतु 1,227 पैक्स चिह्नित/चयनित किए गए हैं।

13. पैक्स के स्तर पर PM-KUSUM का अभिसरण: पैक्स से जुड़े किसान सौर कृषि जल पंप अपना सकते हैं और अपने खेतों में फोटोवोल्टेक मॉड्यूल इंस्टॉल करा सकते हैं।

14. डोर-स्टेप वित्तीय सेवाएं प्रदान करने के लिए बैंक मित्र सहकारी समितियों को माइक्रो-एटीएम: डेयरी और मात्स्यिकी सहकारी समितियों को जिला केन्द्रीय सहकारी बैंकों (DCCBs) और राज्य सहकारी बैंकों (StCBs) के बैंक मित्र बनाए जा सकते हैं। सुगम व्यवसाय, पारदर्शिता और वित्तीय समावेशिता सुनिश्चित करने के लिए नाबार्ड के सहयोग से इन बैंक मित्र सहकारी समितियों को 'डोर-स्टेप वित्तीय सेवाएं' प्रदान करने के लिए माइक्रो-एटीएम दिए जा रहे हैं। इस पहल के सफल कार्यान्वयन हेतु दिनांक 19 सितंबर, 2024 को मानक प्रचालन प्रक्रिया (SOP) लॉन्च किया गया है। अब तक गुजरात में बैंक मित्र सहकारी सहकारी समितियों को 7,446 माइक्रो एटीएम वितरित किए गए हैं।

15. दुग्धसहकारी समितियों के सदस्यों को रुपये किसान क्रेडिट कार्ड: जिला केन्द्रीय सहकारी बैंकों (DCCBs) और राज्य सहकारी बैंकों (StCBs) की पहुंच के विस्तारण तथा डेयरी सहकारी समितियों के सदस्यों को आवश्यक तरलता प्रदान करने और तुलनात्मक रूप से निम्नतरब्याज दरों पर ऋण प्रदान करने तथा अन्य वित्तीय लेनदेनों में सक्षम करने हेतु सहकारी समितियों के सदस्यों को रुपये किसान क्रेडिट कार्ड (KCCs) का वितरण किया जा रहा है। इस पहल के सफल कार्यान्वयन हेतु दिनांक 19 सितंबर, 2024 को मानक प्रचालन प्रक्रिया (SOP) लॉन्च किया गया है। अब तक, गुजरात राज्य में 7,25,795 रुपये किसान क्रेडिट कार्ड वितरित किए गए हैं।

- 16. मत्स्य किसान उत्पादक संगठनों (FFPO) की स्थापना:** मछुआरों को बाजार लिंकेज तथा प्रसंस्करण सुविधाएं प्रदान करने हेतु एनसीडीसी ने प्रारंभिक चरण में 70 FFPOs का पंजीकरण किया है। इसके अतिरिक्त मत्स्यपालन विभाग, भारत सरकार ने 225.50 करोड़ रुपये के अनुमोदित परिव्यय से एनसीडीसी को 1000 मौजूदा मात्स्यिकी सहकारी समितियों को FFPOs में रूपांतरित करने का कार्य सौंपा है।
- 17. श्वेत क्रांति 2.0:** सहकारिता मंत्रालय, भारत सरकार ने श्वेत क्रांति 2.0 नामक एक नई पहल लॉन्च की है जिसका उद्देश्य सहकारी समितियों के माध्यम से रोजगार बढ़ाना, महिला सशक्तिकरण को बढ़ावा देना और दुग्ध उत्पादन में सुधार करना है। इस पहल का मुख्य उद्देश्य दुग्ध उत्पादन में 50% की वृद्धि करना, डेयरी किसानों को अब तक संगठित डेयरी क्षेत्रक द्वारा आच्छादित न हुए क्षेत्रों में बाजार पहुंच प्रदान करना और संगठित क्षेत्र में डेयरी सहकारी समितियों की हिस्सेदारी को बढ़ाना है। सहकारिता मंत्रालय ने राष्ट्रीय डेयरी विकास बोर्ड (एनडीडीबी) की सहभागिता से श्वेत क्रांति 2.0 के सफल कार्यान्वयन को मार्गदर्शित करने के लिए एक मानक प्रचालन प्रक्रिया (SOP) तैयार कर दिनांक 19 सितंबर, 2024 को विमोचित किया।
- 18. आत्मनिर्भरता अभियान:** सहकारिता मंत्रालय ने आयात निर्भरता घटाने के लिए दलहन (तुअर, मसूर और उड़द) और एथनॉलब्लेंडिंग कार्यक्रम 2.0 के लक्ष्य को पूरा करने के लिए एथनॉल उत्पादन हेतु मक्का के उत्पादन को प्रोत्साहित करने की एक पहल लॉन्च की है। इस पहल के तहत राष्ट्रीय सहकारी कृषि उपभोक्ता संघ मर्यादित (एनसीसीएफ) और भारतीय राष्ट्रीय कृषि विपणन संघ मर्यादित (नेफेड) को केंद्रीय नोडल एजेंसी के रूप में निर्दिष्ट किया गया है जिन्होंने सहकारी समितियों के माध्यम से किसानों के पंजीकरण के लिए क्रमशः ईसम्युक्ति (एनसीसीएफ) और ईसमृद्धि (नेफेड) पोर्टल का विकास किया है। सरकार द्वारा तुअर, उड़द और मसूर दलहन के पूर्व-पंजीकृत किसानों के 100% उपज को

न्यूनतम समर्थन मूल्य (एमएसपी) पर खरीदने की गारंटी दी गई है। इससे किसानों को एक सुरक्षा कवच प्राप्त होता है। तथापि, बाजार मूल्य का न्यूनतम समर्थन मूल्य से अधिक होने पर किसानों को उच्चतर लाभ हेतु अपने उपज को खुले बाजारों में बेचने की आजादी होगी। इसी प्रकार दोनों एजेंसियां खरीफ, जैद और रबी, तीनों मौसम के दौरान मक्का का खरीद कार्य करेंगे, जो एथनॉलडिस्टिलरियों को मक्के की अनवरत आपूर्ति सुनिश्चित करेगा और साथ ही साथ किसानों को मक्का खेती के लिए प्रोत्साहित करेगा। आज की स्थिति के अनुसार, एनसीसीएफ के Esamyukti.in पोर्टल पर 15,38,704 किसान और नेफेड के Esamridhiपोर्टल पर 17,64,130 किसान पंजीकृत हो चुके हैं।

19. शहरी सहकारी बैंकों (UCBs) को व्यापार विस्तारण हेतु नई शाखाएं खोलने की

अनुमति: शहरी सहकारी बैंक (UCBs) अब आरबीआई की पूर्वानुमति के बिना पिछले वित्तीय वर्ष में मौजूदा शाखाओं की संख्या का 10% (अधिकतम 5) तक नई शाखाएँ खोल सकेंगे।

20. भारतीय रिजर्व बैंक द्वारा शहरी सहकारी बैंकों (UCBs) को अपने ग्राहकों को डोर-स्टेप

सेवाएं प्रदान करने की अनुमति: शहरी सहकारी बैंकों द्वारा अब डोर-स्टेप बैंकिंग सुविधा प्रदान की जा सकती है। इन बैंकों के खाताधारक अब अपने घर पर ही विभिन्न बैंकिंग सुविधाएं जैसे नकद निकासी एवं नकद जमा, केवाईसी, डिमांड ड्राफ्ट और पेंशनभोगियों के लिए जीवन प्रमाण पत्र, आदि का लाभ प्राप्त कर सकेंगे।

21. सहकारी बैंकों को वाणिज्यिक बैंकों की तरह बकाया ऋणों का वन टाइम सेटलमेंट करने

की अनुमति: सहकारी बैंक अब बोर्ड-अनुमोदित नीतियों के माध्यम से तकनीकी राइट-ऑफ करने के साथ-साथ उधारकर्ताओं के निपटान की कार्रवाई भी कर सकेंगे।

- 22. शहरी सहकारी बैंकों (UCBs) को प्राथमिक क्षेत्र उधार (PSL) लक्ष्य प्राप्त करने हेतु दी गई समय-सीमा में वृद्धि:** भारतीय रिजर्व बैंक द्वारा शहरी सहकारी बैंकों को PSL लक्ष्य की प्राप्ति हेतु दी गई समय-सीमा को दो वर्षों के लिए, अर्थात् दिनांक 31 मार्च, 2026 तक बढ़ा दिया गया है।
- 23. शहरी सहकारी बैंकों (UCBs) के साथ नियमित संवाद हेतु आरबीआई में एक नोडल अधिकारी नामित:** सहकारिता क्षेत्र की गहन समन्वय और केंद्रित संवाद हेतु काफी समय से लंबित मांग को पूरा करने के लिए भारतीय रिजर्व बैंक ने एक नोडल अधिकारी अधिसूचित किया है।
- 24. भारतीय रिजर्व बैंक द्वारा ग्रामीण व शहरी सहकारी बैंकों के व्यक्तिगत आवासन ऋण की सीमा दोगुनी से अधिक की गई:**
- क. शहरी सहकारी बैंकों के आवासन ऋण की सीमा को अब 30 लाख रुपये से दोगुना कर 60 लाख रुपये कर दिया गया है।
- ख. ग्रामीण सहकारी बैंकों के आवासन ऋण सीमा को ढाई गुना बढ़ाकर 75 लाख रुपये कर दिया गया है।
- 25. ग्रामीण सहकारी बैंक अब वाणिज्यिक रियल एस्टेट/रिहाइशीआवासन क्षेत्र को ऋण देने में सक्षम होंगे जिससे उनके व्यवसाय में विविधता आएगी:** इससे न केवल ग्रामीण सहकारी बैंकों को अपने व्यवसाय में विविधता लाने में सहायता प्राप्त होगी, बल्कि आवासन सहकारी समितियां भी लाभान्वित होंगी।
- 26. सहकारी बैंकों के लिए लाइसेंस शुल्क घटाया गया:** सहकारी बैंकों को 'आधार सक्षम भुगतान प्रणाली' (AePS) में ऑनबोर्ड करने के लाइसेंस शुल्क को लेनदेन की संख्या से लिंक करके घटा दिया गया है। सहकारी वित्तीय संस्थानों को भी उत्पादन-पूर्व चरण में यह

सुविधा पहले तीन महीनों में निःशुल्क प्राप्त होगी। इससे अब किसानों को बायोमेट्रिक्स द्वारा घर बैठे ही बैंकिंग सुविधाएं प्राप्त हो सकेंगी।

27. ऋण वितरण में सहकारी समितियों की हिस्सेदारी बढ़ाने के लिए गैर-अनुसूचित शहरी सहकारी बैंकों (UCBs), राज्य सहकारी बैंकों (StCBs) और जिला केंद्रीय सहकारी बैंकों (DCCBs) को CGTMSE योजना में सदस्य ऋण संस्थान (MLI) के रूप में अधिसूचित किया गया: सहकारी बैंक अब दिए जाने वाले ऋणों पर 85 प्रतिशत तक जोखिम कवरेज का लाभ उठा सकेंगे। साथ ही, सहकारी क्षेत्र के उद्यमों को भी अब सहकारी बैंकों से कोलैटरल- मुक्त ऋण मिल सकेगा।

28. शहरी सहकारी बैंकों (UCBs) को शामिल करने हेतु शेड्यूलिंग मानदंडों की अधिसूचना: शहरी सहकारी बैंक जो 'वित्तीय सुदृढ़ और सुप्रबंधित' (FSWM) मानदंडों को पूरा करते हैं तथा पिछले दो वर्षों से टियर 3 के रूप में वर्गीकरण हेतु आवश्यक न्यूनतम जमा राशि बरकरार रखे हुए हैं, अब भारतीय रिजर्व बैंक अधिनियम, 1934 की अनुसूची II में शामिल होने के लिए पात्र हैं तथा 'अनुसूचित' का दर्जा प्राप्त कर सकते हैं।

29. स्वर्ण ऋण हेतु RBI द्वारा मौद्रिक सीमा दोगुनी की गई: भारतीय रिजर्व बैंक द्वारा PSL लक्ष्यों को पूरा करने वाले शहरी सहकारी बैंकों की मौद्रिक सीमा को 2 लाख रुपये से दोगुना कर 4 लाख रुपये कर दिया गया है।

30. शहरी सहकारी बैंकों के लिए अंब्रेला संगठन: भारतीय रिजर्व बैंक द्वारा शहरी सहकारी बैंक क्षेत्र के लिए एक अंब्रेला संगठन (UO) की स्थापना हेतु नैशनल फेडरेशन ऑफ अर्बन को-ऑपरेटिव बैंक्स एंड क्रेडिट सोसाइटीज लिमिटेड (NAFCUB) को मंजूरी दी गई है, जिससे लगभग 1,500 शहरी सहकारी बैंकों को आवश्यक सूचना प्रौद्योगिकी अवसंरचना और प्रचालन सहायता प्राप्त हो सकेगी।

- 31. एक करोड़ से 10 करोड़ रुपए तक की आय वाली सहकारी समितियों के आयकर पर अधिभार को 12% से घटाकर 7% कर दिया गया है:** इससे सहकारी समितियों पर आयकर का भार कम होगा और उनके पास अपने सदस्योंके हित के लिए कार्य करने हेतु अधिक पूंजी उपलब्ध होगा
- 32. सहकारी समितियों के न्यूनतम वैकल्पिक कर (MAT) को 18.5% से घटाकर 15% किया गया:** इस उपबंध से अब सहकारी समितियों और कंपनियों के बीच इस संबंध में समरूपता हो गई है।
- 33. आयकर अधिनियम की धारा 269ST के तहत नकद लेनदेन में राहत:** आयकर अधिनियम की धारा 269ST के अधीन सहकारी समितियों द्वारा नकद लेनदेन में होने वाली कठिनाइयों को दूर करने के लिए सरकार ने एक स्पष्टीकरण जारी कर यह स्पष्ट किया है कि किसी सहकारी समिति द्वारा अपने वितरक के साथ किसी एक दिन में किए गए 2 लाख रुपए से कम के नकद लेनदेन को पृथक माना जाएगा और उस पर आयकर जुर्माना नहीं लगाया जाएगा।
- 34. नई विनिर्माण सहकारी समितियों के लिए कर में कटौती:** सरकार ने निर्णय लिया है कि दिनांक 31.03.2024 तक विनिर्माण कार्य शुरू करने वाली नई सहकारी समितियों से अधिभार के साथ 30% तक के पूर्व दर की तुलना में 15% का सपाट निम्नकर-दर लगाया जाएगा। इससे विनिर्माण के क्षेत्र में नई सहकारी समितियों की स्थापना को प्रोत्साहन मिलेगा।
- 35. प्राथमिक कृषि क्रेडिट समिति (पैक्स) और प्राथमिक सहकारी कृषि और ग्रामीण विकास बैंक (PCARDB) की नकद जमाराशि और नकद ऋण की सीमा में वृद्धि:** सरकार द्वारा प्राथमिक कृषि क्रेडिट समिति (पैक्स) और प्राथमिक सहकारी कृषि और ग्रामीण विकास बैंकों

(PCARDB) द्वारा नकद जमा और नकद ऋणों की सीमा को प्रति सदस्य 20,000 रुपए से बढ़ा कर 2,00,000 रुपए कर दी गई है। इस उपबंध से उनके कार्यों को सुविधाजनक बनाएगा और उनके व्यवसाय में वृद्धि होगी तथा इन समितियों के सदस्य लाभान्वित होंगे।

36. सहकारी समितियों के लिए स्रोत पर कर कटौती (TDS) के बिना नकद निकासी की

सीमा में वृद्धि: सरकार ने सहकारी समितियों के लिए स्रोत पर कर कटौती किए बिना नकद निकासी की सीमा को 1 करोड़ रुपए प्रति वर्ष से बढ़ाकर 3 करोड़ रुपए प्रतिवर्ष कर दिया है। इस प्रावधान से सहकारी समितियों को स्रोत पर कर कटौती में राहत प्राप्त होगी जिससे उनकी चल निधि में वृद्धि होगी।

37. सहकारी चीनी मिलों को आयकर से राहत: सरकार ने एक स्पष्टीकरण जारी कर यह

स्पष्ट किया है कि सहकारी चीनी मिलों को अप्रैल, 2016 से गन्ना किसानों को गन्ने के उच्चतरमूल्य का भुगतान करने पर उचित एवं लाभकारी मूल्य या राज्य सलाह मूल्य तक कोई अतिरिक्त कर नहीं देना पड़ेगा।

38. सहकारी चीनी मिलों के आयकर से संबंधित दशकों पुराने लंबित समस्याओं का

समाधान: सरकार ने अपने केंद्रीय बजट 2023-24 में यह प्रावधान किया है कि सहकारी चीनी समितियों को आकलन वर्ष 2016-17 से पूर्व गन्ना किसानों को किए गए भुगतानों को व्यय के रूप में दावा करने की अनुमति होगी जिससे उन्हें 46,000 करोड़ रुपए से भी अधिक की राहत मिलेगी।

39. सहकारी चीनी मिलों के सशक्तिकरण हेतु 10,000 करोड़ रुपए की ऋण योजना का

शुभारंभ: सरकार ने NCDC के माध्यम से एथनॉल संयंत्र या कोजेनरेशन संयंत्र स्थापित करने या कार्यशील पूंजी के लिए या फिर तीनों के लिए एक योजना आरंभ की है। अब तक, मंत्रालय ने इस योजना के अंतर्गत एनसीडीसी को 750 करोड़ रुपए (वित्तीय वर्ष 2022-23

में 500 करोड़ रुपये और वित्तीय वर्ष 2024-25 में 250 करोड़ रुपये) जारी किया है और दिनांक 07.11.2024 की स्थिति के अनुसार एनसीडीसी ने 56 सहकारी चीनी मिलों को 7790.00 करोड़ रुपये की संस्वीकृति दी है।

40. एथनॉल की खरीद में सहकारी चीनी मिलों को प्राथमिकता: भारत सरकार द्वारा एथनॉल ब्लेंडिंग कार्यक्रम (EBP) के अधीन एथनॉल की खरीद में सहकारी चीनी मिलों को निजी कंपनियों के समरूप रखा गया है।

41. शीरा (मोलासस) पर जीएसटी को 28% से घटाकर 5% किया गया: सरकार ने शीरा (मोलासस) पर जीएसटी को 28% से घटाकर 5% करने का निर्णय लिया है जिससे सहकारी चीनी मिलें डिस्टिलरियों को उच्चतर दरों पर शीरा की बिक्री करके अपने सदस्यों के लिए अधिक लाभ अर्जित कर सकेंगे।

42. प्रमाणित बीजों के लिए नई राष्ट्रीय बहुराज्य सहकारी समिति: सरकार ने एकल ब्रांड नाम के तहत उन्नत बीजों की खेती, उत्पादन और वितरण के लिए अंब्रेला संगठन के रूप में बहुराज्य सहकारी सोसाइटी अधिनियम, 2002 के अधीन एक नई भारतीय बीज सहकारी समिति लिमिटेड (BBSSL) की स्थापना की है। भारतीय बीज सहकारी समिति लिमिटेड (BBSSL) ने रबी मौसम के दौरान अब तक 366 हेक्टेयर भूमि पर गेहूं, सरसों और दलहन (चना, मटर) के प्रजनक बीजों का रोपण किया है। इसी प्रकार, खरीफ मौसम के दौरान 148.26 हेक्टेयर भूमि में धान, मूंग, सोयाबीन, मूंगफली, ज्वार और ग्वार के प्रजनक बीजों का रोपण किया गया है। अब तक 14,816 पैक्स/सहकारी समितियां भारतीय बीज सहकारी समिति लिमिटेड (BBSSL) की सदस्य बन गई हैं।

43. जैविक कृषि के लिए नई राष्ट्रीय बहुराज्य ऑर्गेनिक सहकारी समिति: सरकार ने बहुराज्य सहकारी सोसाइटी अधिनियम, 2002 के अधीन एक अंब्रेला संगठन के रूप में प्रमाणित और

प्रामाणिक जैविक उत्पादों के उत्पादन, वितरण और विपणन के लिए एक नई शीर्षस्थबहुराज्य सहकारी समिति राष्ट्रीय सहकारी ऑर्गेनिक्स समिति (NCOL)की स्थापना की है। अब तक 3,772 पैक्स/सहकारी समितियां राष्ट्रीय सहकारी ऑर्गेनिक्स लिमिटेड (NCOL) की सदस्य बन गई हैं। राष्ट्रीय सहकारी ऑर्गेनिक्स लिमिटेड (NCOL) द्वारा “भारत ऑर्गेनिक्स” ब्रांड के तहत अब तक 13 उत्पाद, अर्थात् चोकरयुक्त आटा, मूंग धुली, मूंग साबूत, मूंग छिलका दाल, मूंग टूटा, अरहर/तुअर दाल, उड़ साबूत, मसूर साबूत, मसूर मलका, भूरा चना, राजमा चित्रा, चना दाल लॉन्च किए जा चुके हैं।

44. निर्यात को प्रोत्साहित करने के लिए नई राष्ट्रीय बहुराज्य सहकारी निर्यात समिति:

सरकार ने बहुराज्य सहकारी सोसाइटी अधिनियम, 2002 के अधीन सहकारी क्षेत्र से निर्यात को बढ़ावा देने के लिए अंब्रेला एजेंसी के रूप में एक नई शीर्षस्थबहुराज्यराष्ट्रीय सहकारी समिति की स्थापना की है जिसे राष्ट्रीय सहकारी निर्यात लिमिटेड (NCEL) का नाम दिया गया है। अब तक लगभग 5,438 पैक्स/सहकारी समितियां राष्ट्रीय सहकारी निर्यात लिमिटेड के सदस्य बन गई हैं। आज तक NCEL द्वारा 4,581.7 करोड़ रुपये के निर्यात मूल्य के साथ कुल 11,62,728 मीट्रिक टन सामग्री (चावल, चीनी, प्याज, गेहूं, मक्का और जीरा) का निर्यात किया गया है।

45. राष्ट्रीय सहकारी प्रशिक्षण परिषद (NCCT) के माध्यम से प्रशिक्षण और जागरूकता

निर्माण को प्रोत्साहन: अपनी पहुंच को विस्तारित करते हुए राष्ट्रीय सहकारी प्रशिक्षण परिषद (NCCT) ने अक्टूबर, 2024 तक 1,937 प्रशिक्षण कार्यक्रमों का संचालन किया है और 1,09,021 प्रतिभागियों को प्रशिक्षित किया है।

46. केंद्रीय पंजीयक के कार्यालय का कंप्यूटरीकरण:

बहुराज्य सहकारी समितियों को डिजिटल परितंत्र के निर्माण के लिए केंद्रीय पंजीयक के कार्यालय को कंप्यूटरीकृत किया गया है जो समयबद्ध रीति से आवेदनों और सेवा अनुरोधों के प्रोसेसिंग में सहायक होगा।

- 47. राज्यों और संघ राज्यक्षेत्रों की सहकारी समितियों के पंजीयककार्यालयों के कंप्यूटरीकरण की योजना:** सहकारी समितियों के लिए 'सुगम व्यवसाय' में वृद्धि तथा सभी राज्यों/संघ राज्यक्षेत्रों में पारदर्शी कागज-रहित विनियमन हेतु एक डिजिटल परितंत्र के सृजन के लिए सहकारी समितियों के पंजीयक कार्यालयों को कंप्यूटरीकृत करने की केंद्रीय प्रायोजित परियोजना को सरकार द्वारा अनुमोदित किया गया है। राज्यों/संघ राज्यक्षेत्रों को हार्डवेयर की खरीद, सॉफ्टवेयर के विकास, इत्यादि के लिए अनुदान प्रदान किया जाएगा। अब तक, 35 राज्यों/संघ राज्यक्षेत्रों से प्राप्त प्रस्तावों को भारत सरकार द्वारा अनुमोदित किया गया है।
- 48. कृषि और ग्रामीण विकास बैंकों (ARDBs) का कंप्यूटरीकरण:** दीर्घकालिक सहकारी ऋण संरचना को सुदृढ़ करने के लिए सरकार द्वारा 13 राज्यों/संघ राज्यक्षेत्रों में फैले कृषि और ग्रामीण विकास बैंकों (ARDBs) की 1,851 इकाइयों के कंप्यूटरीकरण की परियोजना को अनुमोदित किया गया है। नाबार्ड इस परियोजना की कार्यान्वयन एजेंसी है। अब तक 10 राज्यों/संघ राज्यक्षेत्रों से प्रस्तावप्राप्त हुए हैं। इसके अलावा हार्डवेयर की खरीद, डिजिटलीकरण और सपोर्ट सिस्टमस्थापित करने के लिए वित्तीय वर्ष 2023-24 और वित्तीय वर्ष 2024-25 में 8 राज्यों/संघ राज्यक्षेत्रों को भारत सरकार के हिस्से के रूप में 4.26 करोड़ रुपए जारी किए गए हैं।
- 49. प्रामाणिक और अद्यतित डेटा संग्रहण हेतु नया राष्ट्रीय सहकारी डेटाबेस:** राज्य सरकारों के सहयोग से देश में सहकारी समितियों का एक डेटाबेस तैयार किया गया है जो देश भर में सहकारी समितियों से संबंधित कार्यक्रमों/योजनाओं हेतु नीति निर्माण और कार्यान्वयन में हितधारकों के लिए सहायक होगा। इस डेटाबेस में अब तक 8 लाख से भी अधिक सहकारी समितियों के डेटा संग्रहित किए गए हैं।

- 50. बहुराज्य सहकारी सोसाइटी (संशोधन) अधिनियम, 2023:** बहुराज्य सहकारी समितियों में 97वां संविधान संशोधन के उपबंधों को अंतर्विष्ट करने और शासन सशक्त करने, पारदर्शिता व उत्तरदायित्व बढ़ाने, निर्वाचन प्रक्रिया में सुधार करने के लिए बहुराज्य सहकारी सोसाइटी अधिनियम, 2002 में संशोधन किया गया है।
- 51. सहकारी ऑम्बुड्समैन:** बहुराज्य सहकारी सोसाइटी अधिनियम, 2002 में संशोधन के पश्चात् सहकारी ऑम्बुड्समैन को उक्त अधिनियम की धारा 85क द्वारा दिनांक 05.03.2024 के राजपत्र अधिसूचना के माध्यम से नियुक्त किया गया है। ऑम्बुड्समैन कार्यालय पूर्णरूपेण कार्यशील है और बहुराज्य सहकारी समितियों के सदस्यों की जमाराशियों, कार्यरत बहुराज्य सहकारी समितियों के न्यायोचित लाभ या संबंधित सदस्यों के व्यक्तिगत अधिकारों को प्रभावित करने वाले किन्हीं अन्य मुद्दों से संबंधित शिकायतों या अपीलों पर कार्य करता है।
- 52. सहकारी निर्वाचन प्राधिकरण (CEA):** बहुराज्य सहकारी सोसाइटी अधिनियम, 2002 में संशोधन के पश्चात् सहकारी निर्वाचन प्राधिकरण को शासन सशक्तीकरण और उत्तरदायित्व के लिए स्थापित किया गया है जिसे सभी बहुराज्य सहकारी समितियों में स्वतंत्र और निष्पक्ष निर्वाचन कराने हेतु अधिदेशप्राप्त है। 60 से भी अधिक बहुराज्य सहकारी समितियों में सफलतापूर्वक निर्वाचन कराए गए हैं।
- 53. GeM पोर्टल पर सहकारी समितियों को 'क्रेता' के रूप में शामिल करना:** सरकार ने सहकारी समितियों को जेम पर 'क्रेता' के रूप में पंजीकृत होने की अनुमति प्रदान कर दी है जिससे वे किफायती खरीद एवं अधिक पारदर्शिता के साथ लगभग 67 लाख वेंडरों से माल और सेवाओं की खरीद कर सकेंगे। GeM पोर्टल पर 'क्रेता' के रूप में अब तक 574 सहकारी समितियां ऑनबोर्ड हो चुकी हैं। आज की स्थिति के अनुसार 273.62 करोड़ रुपये के लेनदेन राशि के साथ कुल 2,406 लेनदेन किए गए हैं।

54. राष्ट्रीय सहकारी विकास निगम (NCDC) की व्यापकता और पहुंच का विस्तारण:

NCDC ने विभिन्न क्षेत्रों में नई योजनाएं शुरू की हैं जैसे स्वयं सहायता समूहों के लिए 'स्वयंशक्ति सहकार', दीर्घकालिक कृषि ऋण के लिए 'दीर्घावधि कृषक सहकार' और डेयरी के लिए 'डेयरी सहकार'। चालू वित्तीय वर्ष 2024-25 में NCDC द्वारा 52,533 करोड़ रुपये की कुल वित्तीय सहायता का संवितरण किया गया है।

55. गहरे समुद्री ट्रॉलरों के लिए एनसीडीसी द्वारा वित्तीय सहायता: मत्स्य पालन विभाग,

भारत सरकार के समन्वय से NCDC द्वारा गहरे समुद्री ट्रॉलरों से संबंधित परियोजनाओं के लिए वित्तीय सहायता प्रदान की जा रही है। NCDC द्वारा महाराष्ट्र और गुजरात राज्य में मात्स्यिकी सहकारी समितियों को 44 गहरे समुद्री ट्रॉलरों की खरीद के लिए 25.95 करोड़ रुपये की वित्तीय सहायता की मंजूरी प्रदान की गई है।

56. सहारा समूह की समितियों के निवेशकों को रिफंड: सहारा समूह की सहकारी समितियों

के वैध जमाकर्ताओं को पारदर्शी रीति से भुगतान करने हेतु एक पोर्टल का शुभारंभ किया गया है। उनकी जमा राशि और दावों के साक्ष्य की प्रस्तुति एवं उचित पहचान के पश्चात् संवितरण का कार्य आरंभ हो चुका है। अब तक, 8.23 लाख आवेदकों को 1248.71 करोड़ रुपये का संवितरण किया गया है।

NUMBER OF OLD AGE HOMES

3571. SHRI ANTO ANTONY:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

(a) whether the Government has any data regarding number of old age homes functioning in the country;

(b) if so, the details of old age homes in the country during the last ten years, year-wise and State-wise;

(c) whether there is any guidelines for setting up of old age homes, if so, the details thereof;

(d) whether the Government is providing financial assistance for setting up of old age homes; and

(e) if so, the details of such assistance provided during the last ten years, year-wise;

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT(SHRI B.L.VERMA):

(a) to (c): The Ministry of Social Justice and Empowerment is implementing Integrated Programme for Senior Citizens (IPSrC), a component of Atal VayoAbhyuday Yojana (AVYAY), under which grants-in-aid is provided to NGOs/Voluntary Organisations for running and maintenance of Senior Citizens Homes(old age homes), Continuous Care Homes, etc. Facilities like shelter, nutrition, medicare and recreational activities are provided free of cost to the indigent senior citizens living in such homes. The details of Old Age Homes provided financial assistance during the last ten years, year-wise and State-wise are given in the enclosed **Statement-I**.

The details of the guidelines for setting up Old Age Homes are given in the enclosed **Statement-II**.

(d) and (e): The details of financial assistance provided during the last ten years are given in the enclosed **Statement-III**.

S.No.	States	2014-15	2015-16	2016-17	2017-18	2018-19	2019-20	2020-21	2021-22	2022-23	2023-24	2024-25 (till date)
15	Jharkhand	0	0	0	0	0	0	2	0	2	3	3
16	Karnataka	21	28	27	28	33	35	38	35	38	40	40
17	Kerala	0	3	6	6	6	9	3	1	1	3	3
18	Ladakh	0	0	0	0	0	0	0	0	0	0	0
19	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0
20	Madhya Pradesh	3	3	11	12	12	10	16	14	16	34	34
21	Maharashtra	46	48	51	58	67	73	78	62	52	47	47
22	Manipur	12	16	21	51	44	40	36	24	24	38	38
23	Meghalaya	0	0	0	0	0	0	2	2	2	2	2
24	Mizoram	1	1	1	1	0	0	2	0	0	4	4
25	Nagaland	0	0	0	3	1	4	0	0	0	5	5
26	Odisha	46	54	58	61	66	76	84	99	86	82	82
27	Puducherry	0	0	0		1	3	1	2	2	2	2
28	Punjab	6	3	5	6	3	1	3	0	0	0	0
29	Rajasthan	2	3	3	4	2	6	21	24	26	26	26
30	Sikkim	0	0	0	0	0	0	0	0	0	0	0
31	Tamil Nadu	67	68	71	71	75	76	75	76	74	72	70
32	Telangana	11	15	16	23	24	22	19	16	16	19	19
33	Tripura	0	1	4	4	3	3	3	3	3	2	2
34	Uttar Pradesh	11	12	15	14	17	27	34	34	37	40	43
35	Uttarakhand	3	4	8	8	5	1	2	2	2	2	2
36	West Bengal	19	26	27	26	24	24	28	25	26	28	28
	Total	347	395	451	515	512	558	607	553	537	603	606

STATEMENT-II

Guidelines For Setting Up Old Age Homes

Grant in aid for Old Age Homes is provided under Integrated Programme for Senior Citizens (IPSrC), a component of Atal Vayo Abhyuday Yojana (AVYAY) Scheme. The provisions under the Scheme guidelines are as under:

- (i) All fresh/new proposals for sanction of projects under the Scheme shall be submitted online on the E-anudaan portal of this Ministry (<http://www.grants-msje.gov.in/>) in the prescribed proforma along with relevant documents within the timeline as prescribed by the Department from time to time.
- (ii) As soon as the proposal is uploaded on E-anudaan portal, it would be available at Central Ministry level as well as at District Administration / State Government level for examining the proposals at their level. District Administration/State Government shall recommend such New/Fresh proposal along-with Inspection reports within the timeline as prescribed by the Department from time to time.
- (iii) All New/Fresh proposals received on E-anudaan portal within the stipulated timeline, shall ONLY be considered by the Screening Committee constituted for this purpose in the Ministry.
- (iv) The new proposals received will be assessed and recommended based on the funds availability.
- (v) After approval of recommendations of the Screening Committee and concurrence of the Finance Division, sanction orders shall be issued by

the programme division in one-lot, by each year and grants should be released within the time line as prescribed by the Department from time to time.

(vi) Total annual grant shall be released in two equal half yearly instalments within the specified time limit (July and December). Second instalment shall be released after receipt of report of the PMU/other agencies entrusted with that task and submission of requisite documents by the organization.

(vii) Recurring Grant-in-aid shall also be given to the Implementing Agencies, which have been recommended by the Selection Committee, along-with the non-recurring GIA from the date of approval of the Secretary, DoSJ&E. Recurring Grant shall be based on the beneficiaries served in a particular month on actual basis.

STATEMENT-III

The details of financial assistance provided during the last ten years:-

Sl.No.	Financial Year	Funds released (Rs. In Crore)
1.	2014-15	14.99
2.	2015-16	27.58
3.	2016-17	36.99
4.	2017-18	44.47
5.	2018-19	65.07
6.	2019-20	107.29
7.	2020-21	122.58
8.	2021-22	93.19
9.	2022-23	72.31
10.	2023-24	118.95
11.	2024-25(till date)	28.10

किसान सम्मान पेंशन योजना के अंतर्गत किसानों का वर्गीकरण

3572. श्री कौशलेन्द्र कुमार:

क्या कृषि एवं किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार द्वारा किसानों को उनकी कृषि योग्य भूमि के आधार पर सीमांत, लघु, मध्यम और बड़े काश्तकारों को विभिन्न श्रेणियों में वर्गीकृत किया गया है;

(ख) यदि हां, तो प्रत्येक श्रेणी में राज्य-वार कितने किसान हैं;

(ग) क्या किसान सम्मान पेंशन योजना सभी श्रेणी के किसानों पर लागू होती है;

(घ) क्या सरकार की कल्याणकारी योजनाएं श्रेणीबद्ध किसानों के लिए अलग-अलग हैं अथवा क्या सभी सरकारी योजनाएं सभी किसानों के लिए समान रूप से कार्यान्वित की जाती हैं; और

(ङ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री रामनाथ ठाकुर):

(क) और (ख): कृषि संगणना 2015-16 के अनुसार, *प्रचालनात्मक जोतों को भूमि जोतों के आधार पर निम्नानुसार वर्गीकृत किया गया है:-

श्रेणी	आकार-वर्ग
सीमांत	1.00 हेक्ट. से कम
लघु	1.00 – 2.00 हेक्ट.
अर्ध-मध्यम	2.00 – 4.00 हेक्ट.
मध्यम	4.00 – 10.00 हेक्ट.
बड़ी	10.00 हेक्ट. और इससे ज्यादा

*प्रचालनात्मक जोतों को उन सभी भूमि के रूप में परिभाषित किया गया है, जिसका उपयोग कृषि उत्पादन के लिए पूरी तरह या आंशिक रूप से किया जाता है और एक तकनीकी इकाई के रूप में अकेले एक व्यक्ति द्वारा या दूसरों के साथ शीर्षक, कानूनी रूप, आकार या स्थान की परवाह किए बिना प्रचालित किया जाता है।

कृषि संगणना 2015-16 के अनुसार सीमांत, लघु, अर्ध-मध्यम, मध्यम और बड़ी प्रचालनात्मक जोतों की संख्या का राज्य-वार ब्यौरा संलग्न **विवरण** में दिया गया है।

(ग): प्रधानमंत्री किसान मानधन योजना (पीएम-केएमवाई) के तहत, 18-40 वर्ष की आयु वर्ग के सभी भूमिधारक छोटे और सीमांत किसान लाभ पाने के लिए पात्र हैं, जिन्हें 60 वर्ष की आयु प्राप्त करने पर न्यूनतम 3000 रुपये की मासिक सुनिश्चित पेंशन प्रदान की जाती है, जो कुछ अपवर्जन मानदंडों के अध्यक्षीन है। इस योजना का उद्देश्य किसानों को उनकी वृद्धावस्था के दौरान सामाजिक सुरक्षा प्रदान करना है। इस योजना में प्रवेश करने वाले किसानों की आयु के आधार पर मासिक अंशदान की राशि प्रति माह 55 रुपये से 200 रुपये के बीच होती है। भारत सरकार भी किसानों के पेंशन खाते में समान अंशदान प्रदान करती है।

पीएम-किसान सम्मान निधि योजना एक केंद्रीय क्षेत्र की योजना है जिसे माननीय प्रधानमंत्री जी ने फरवरी 2019 में भूमि-धारक किसानों की वित्तीय आवश्यकताओं को पूरा करने के लिए शुरू किया गया था। इस योजना के तहत, किसानों के आधार से जुड़े बैंक खातों में प्रत्यक्ष लाभ अंतरण (डीबीटी) मोड के माध्यम से तीन समान किस्तों में प्रति वर्ष 6,000 रुपये का वित्तीय लाभ अंतरित किया जाता है।

(घ) और (ङ): सरकार ने देश में किसानों की सहायता करने के लिए कई कल्याणकारी योजनाएं शुरू की हैं। प्रधानमंत्री किसान सम्मान निधि (पीएम-किसान), प्रधानमंत्री किसान मानधन योजना (पीएमकेएमवाई), प्रधानमंत्री फसल बीमा योजना (पीएमएफबीवाई), ब्याज छूट योजना, राष्ट्रीय खाद्य सुरक्षा एवं पोषण मिशन (एनएफएसएनएम), मृदा स्वास्थ्य कार्ड (एसएचसी), किसान क्रेडिट कार्ड (केसीसी) आदि जैसी योजनाओं के माध्यम से विभिन्न श्रेणियों के किसानों को सहायता प्रदान की जाती है।

किसानों के कल्याण के लिए सरकारी योजनाओं के पात्रता मानदंड एक योजना से दूसरी योजना में भिन्न-भिन्न होते हैं और सभी योजनाओं को उनके अनुमोदित प्रचालनात्मक दिशानिर्देशों के अनुसार सभी किसानों के लिए समान रूप से कार्यान्वित किया जाता है।

विवरण

कृषि संगणना 2015-16 के अनुसार अनुमानित प्रचालनात्मक जोतों की संख्या का राज्य-वार/संघ राज्य क्षेत्र-वार ब्यौरा							
('000संख्या में)							
क्र.सं.	राज्य/संघ राज्य क्षेत्र	सीमांत	लघु	अर्ध-मध्यम	मध्यम	बड़ी	सभी आकार समूह
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
1	अंडमान एवं निकोबार द्वीप समूह	5	3	3	1	नगण्य	12
2	आंध्र प्रदेश	5,904	1,646	770	189	15	8,524
3	अरुणाचल प्रदेश	27	24	29	26	7	113
4	असम	1,868	495	295	79	4	2,742
5	बिहार	14,971	944	414	81	3	16,413
6	चंडीगढ़	नगण्य	नगण्य	नगण्य	नगण्य	नगण्य	1
7	छत्तीसगढ़	2,434	879	493	181	23	4,011
8	दादरा व नगर हवेली	9	4	2	1	नगण्य	15
9	दमन और दीव	7	नगण्य	नगण्य	नगण्य	नगण्य	8
10	दिल्ली	11	5	3	1	नगण्य	21
11	गोवा	59	8	4	2	1	75
12	गुजरात	2,019	1,616	1,150	496	40	5,321
13	हरियाणा	802	314	278	192	41	1,628
14	हिमाचल प्रदेश	712	173	82	26	3	997
15	जम्मू एवं कश्मीर	1,187	160	58	11	1	1,417
16	झारखंड	1,962	419	277	126	20	2,803
17	कर्नाटक	4,767	2,214	1,193	451	56	8,681
18	केरल	7,333	181	56	11	2	7,583
19	लक्षद्वीप	10	नगण्य	नगण्य	नगण्य	नगण्य	10
20	मध्य प्रदेश	4,835	2,725	1,674	707	63	10,003
21	महाराष्ट्र	7,816	4,339	2,327	734	70	15,285
22	मणिपुर	77	49	22	3	नगण्य	150
23	मेघालय	123	60	40	9	नगण्य	232

कृषि संगणना 2015-16 के अनुसार अनुमानित प्रचालनात्मक जोतों की संख्या का राज्य-वार/संघ राज्य क्षेत्र-वार ब्यौरा							
('000संख्या में)							
क्र.सं.	राज्य/संघ राज्य क्षेत्र	सीमांत	लघु	अर्ध-मध्यम	मध्यम	बड़ी	सभी आकार समूह
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
24	मिजोरम	45	27	14	3	नगण्य	90
25	नागालैंड	8	30	63	74	21	197
26	ओडिशा	3,637	887	287	51	4	4,866
27	पुदुचेरी	28	3	2	नगण्य	नगण्य	34
28	पंजाब	154	207	368	305	58	1,093
29	राजस्थान	3,071	1,677	1,416	1,131	359	7,655
30	सिक्किम	44	13	11	4	नगण्य	72
31	तमिलनाडु	6,224	1,119	452	128	15	7,938
32	तेलंगाना	3,840	1,409	564	126	9	5,948
33	त्रिपुरा	504	48	19	2	नगण्य	573
34	उत्तर प्रदेश	19,100	3,008	1,314	377	23	23,822
35	उत्तराखंड	659	149	58	14	1	881
36	पश्चिम बंगाल	5,998	971	256	18	1	7,243
	अखिल भारतीय	1,00,251	25,809	13,993	5,561	838	1,46,454
नोट - प्रचालनात्मक जोत की संख्या <500के लिएनगण्य, स्रोत: कृषि संगणना 2015-16							

सहायक यंत्रों/उपकरणों की खरीद/फिटिंग के लिए निःशक्तजनों को सहायता योजना (एडिप योजना)

3573. श्री इमरान मसूद:

क्या सामाजिक न्याय और अधिकारिता मंत्री यह बताने की कृपा करेंगे कि:

(क) सहायक यंत्रों/उपकरणों की खरीद/फिटिंग के लिए निःशक्तजनों को सहायता योजना (एडिप योजना) में निःशक्त आवेदकों के आवेदन स्वीकार करने और उन्हें उपकरण वितरित करने का आधार क्या है;

(ख) सहारनपुर जिले में निःशक्त आवेदकों के लिए एडिप योजना में आवेदन स्वीकार करने और उपकरण वितरित करने हेतु उत्तरदायी एजेंसी का ब्यौरा क्या है;

(ग) क्या एडिप योजना के अंतर्गत उपकरण वितरण हेतु नोडल एजेंसी एएलआईएमको के संबंध में केंद्र सरकार अथवा राज्य निःशक्तजन कल्याण विभाग की कोई निगरानी प्रणाली है; और

(घ) विगत पांच वर्षों के दौरान सहारनपुर जिले में निःशक्त आवेदकों के एडिप योजना के अंतर्गत आवेदनों, स्वीकृत आवेदनों और मोटर चालित तिपहिया साइकिल के वास्तविक वितरण का वर्षवार ब्यौरा क्या है?

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री; तथा सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री बी.एल. वर्मा) :

(क) 'सहायक यंत्रों/उपकरणों की खरीद/फिटिंग के लिए दिव्यांगजनों को सहायता (एडिप)' की योजना के तहत सहायक यंत्र और उपकरण प्राप्त करने के लिए लाभार्थी की पात्रता निम्नानुसार है:

- i. किसी भी आयु का भारतीय नागरिक।
- ii. उसके पास मंत्रालय द्वारा जारी यूडीआईडी कार्ड या कम से कम 40% दिव्यांगता दर्शाने वाले दिव्यांगता प्रमाणपत्र सहित यूडीआईडी कार्ड की नामांकन संख्या होनी चाहिए।
- iii. आधार अधिनियम, 2016 की धारा 7 के तहत जारी अधिसूचना के तहत, विभाग द्वारा यथानिर्दिष्ट अन्य दस्तावेजों के साथ आधार संख्या या आधार कार्ड की नामांकन आईडी।
- iv. सभी स्रोतों से मासिक आय रु.30,000/- प्रति माह से अधिक नहीं होनी चाहिए।
- v. आश्रितों के मामले में, माता-पिता/अभिभावकों की आय 30,000/- रुपये प्रति माह से अधिक नहीं होनी चाहिए, और
- vi. पिछले 3 वर्षों के दौरान उसी उद्देश्य के लिए किसी भी स्रोत से उसने सहायता प्राप्त नहीं की हो।

(ख) और (ग) यह योजना विभिन्न कार्यान्वयन एजेंसियों (आईए) जैसे भारतीय कृत्रिम अंग निर्माण निगम (एलिम्को, केंद्रीय सार्वजनिक क्षेत्र का उद्यम), / राष्ट्रीय / शीर्ष संस्थान (एनआई) / समेकित

क्षेत्रीय केंद्र (सीआरसी) / जिला दिव्यांगजन पुनर्वास केंद्र (डीडीआरसी) / राष्ट्रीय न्यास / गैर-सरकारी संगठन आदि के माध्यम से कार्यान्वित की जाती है। कार्यान्वयन एजेंसियां दिव्यांगजनों का मूल्यांकन करती हैं और देश भर में शिविरों के माध्यम से पात्र दिव्यांगजनों को सहायक यंत्र और सहायक उपकरण वितरित करती हैं। इसके अलावा, लाभार्थी अर्जुन पोर्टल के माध्यम से अपने ऑनलाइन आवेदन जमा करके सहायक यंत्रों और उपकरणों के लिए अनुरोध कर सकते हैं। अर्जुन पोर्टल एडिप योजना के तहत सहायक यंत्र और सहायक उपकरण प्रदान करने में एलिम्को के कार्यनिष्पादन की निगरानी करने में भी सहायता करता है।

(घ) पिछले पांच वर्षों के दौरान उत्तर प्रदेश के सहारनपुर जिले में मूल्यांकन के बाद वितरित मोटरयुक्त तिपहिया साइकिलों का ब्यौरा निम्नानुसार है:

वर्ष	वितरित मोटरयुक्त तिपहिया साइकिलों की संख्या	मूल्य (रुपये लाख में)
2019-20	0	0
2020-21	0	0
2021-22	0	0
2022-23	0	0
2023-24	77	37.73

GRAMIN AGRICULTURAL MARKETS INITIATIVE

3574. SHRI G. SELVAM:

SHRI C. N. ANNADURAI:

SHRI A. MANI:

SHRI NAVASKANI K.:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the details of the current status of the Gramin Agricultural Markets (GrAMs) initiative in terms of number of operational markets in the country;
- (b) the details of basic infrastructure and facilities mandated for the said GrAMs initiative;
- (c) whether all the GrAMs established so far have the required facilities for farmers such as storage, grading and auction platforms and if not, the reasons therefor;
- (d) whether the establishment of GrAMs has helped farmers in better price realization for their produce;
- (e) if so, the details of its impact including statistics on increased earnings for farmers;
- (f) whether the Government plans to expand the scope of these markets to cover more remote areas and if so, the details thereof; and
- (g) the role of GrAMs in achieving the Government's objective of doubling farmers' income by 2024?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (g): Agricultural Marketing is a State subject and Agricultural Produce Market Committees (APMCs)/ Gramin Agricultural Markets (GrAMs) are regulated under respective Acts of the State. States after assessing the requirement based on production, marketable surplus and existence of traders etc. set up APMCs.

Rural haats/ local markets are managed by local bodies or panchayats. Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) of Ministry of Rural Development have supported the development of rural haat infrastructure.

The details of construction of Haats taken up under Mahatma Gandhi NREGS since inception in all states/UTs as on 13th December, 2024 are given in the enclosed **Statement**.

After the development of rural haats, the same may be upgraded into GrAMs through Agricultural Marketing Infrastructure (AMI), a sub-scheme of Integrated Scheme for Agricultural Marketing (ISAM) under which assistance is provided for development and upgradation of rural haats into Gramin Agriculture Markets (GrAMs). The scheme is demand driven and so far no proposal was received from States/ UTs.

STATEMENT

Details of Construction of Haats taken up under Mahatma Gandhi NREGS since inception in all states/UTs (as on 13th December 2024)					
S. No.	State	COMPLETED		ONGOING	
		No. of works	Exp. in Rs. lakh	No. of works	Exp. in Rs. lakh
1	Andhra Pradesh	81	146.69	51	237.88
2	Arunachal Pradesh	21	444.95	23	356.60
3	Assam	43	159.78	43	112.69
4	Bihar	100	585.78	287	701.83
5	Chhattisgarh	399	1,388.08	135	508.93
6	Gujarat	20	83.29	11	17.52
7	Haryana	1	4.59	5	17.47
8	Himachal Pradesh	137	385.42	78	220.77
9	Jammu And Kashmir	154	123.36	34	21.25
10	Jharkhand	-	-	8	2.87
11	Karnataka	66	367.60	76	253.90
12	Kerala	45	157.76	21	77.79
13	Ladakh	3	3.75	-	-
14	Madhya Pradesh	356	729.59	115	266.22
15	Maharashtra	1	22.87	3	2.90
16	Manipur	140	910.58	112	108.61

17	Meghalaya	21	271.39	21	192.55
18	Mizoram	494	2,447.17	28	216.19
19	Nagaland	34	778.45	11	136.59
20	Odisha	261	1,559.70	374	1,592.83
21	Punjab	10	53.21	-	-
22	Rajasthan	83	488.47	63	260.12
23	Sikkim	12	18.88	15	4.83
24	Tamil Nadu	138	3,965.57	24	351.51
25	Telangana	63	239.20	26	57.35
26	Tripura	13	153.52	15	132.13
27	Uttar Pradesh	338	2,111.26	450	2,468.56
28	Uttarakhand	54	282.27	10	62.09
29	West Bengal	153	1,337.09	201	887.27
30	Puducherry	1	15.34	-	-
	Total	3,242	19,235.61	2,240	9,269.25

SAANSAD ADARSH GRAM YOJANA

3575. DR. BACHHAV SHOBHA DINESH:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the total number of Gram Panchayats adopted under the SaansadAdarsh Gram Yojana (SAGY) during each of the last three years and the current year, in Maharashtra;

- (b) whether the SAGY has been effective in ushering development in the selected Gram Panchayats;
- (c) if so, the details thereof and if not, the reasons therefor;
- (d) whether the Government is planning to continue the scheme beyond the year 2025;
- (e) whether the Government is planning to extend the scheme to members of the 18th Lok Sabha; and
- (f) if so, the details thereof and if not, the reasons therefor?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN):**

(a) A total of 262 Gram Panchayats (GPs) have been adopted under Saansad Adarsh Gram Yojana (SAGY) in the State of Maharashtra. The phase-wise details are given in the enclosed **Statement**.

(b) and (c) The Saansad Adarsh Gram Yojana has been effective in ushering all round development in the adopted GPs. The objectives of SAGY is to trigger processes which lead to holistic development of the identified GPs to substantially improve the standard of living and quality of life of all section of the population through improved basic amenities, higher productivity, enhanced human development, better livelihood opportunities, reduced disparities, access to rights and entitlements, wider social mobilization, enriched social capital, etc. Village Development Plans (VDPs) are prepared and implemented to achieve these objectives through convergence of various schemes of the Government of

India and the State Governments. A total of 5541 activities/projects have been completed in the adopted GPs of Maharashtra.

(d) to (f): Identification of GPs under SAGY have been completed on 31st March, 2024 and presently, there is no proposal to extend the scheme.

STATEMENT

S No.	Phase	Number of GPs identified under SAGY
1	Phase I (2014-16)	70
2	Phase II (2016-18)	46
3	Phase III (2018-19)	13
4	Phase IV (2019-20)	41
5	Phase V (2020-21)	24
6	Phase VI (2021-22)	23
7	Phase VII (2022-23)	25
8	Phase VIII (2023-24)	20
	Total	262

UPGRADING INFRASTRUCTURE OF KRISHI VIGYAN KENDRAS

3576. SHRI A. MANI:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** pleased to state:

(a) the details of the steps taken by the Government to upgrade the infrastructure of Krishi Vigyan Kendras across the country for better services to the farmers;

- (b) whether the Union Government has reviewed the working of KVKs and if so, the outcome thereof;
- (c) the number of KVKs under the control of the State Governments, ICAR, NGOs and agricultural universities, respectively;
- (d) whether any techniques/methods have been implemented beyond the pilot test in respect of the research conducted at ICAR in the last three years; and
- (e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI BHAGIRATH CHOUDHARY):

- (a) Government makes continuous efforts to upgrade the infrastructure of KVKs across the Country for better services to the farmers. During last year Government made Rs.7730.76 lakh budget provision for upgrading the infrastructure. Infrastructure includes Administrative Building, Farmers Hostel, Demonstration Unit, Farm Development Works.
- (b) The Government has created a strong monitoring and review mechanism for KVKs to make it a vibrant and effective institution of technology transfer at district level. Monitoring and review of KVKs is done regularly at National, Zonal, University and District level by Indian Council of Agricultural Research, Agricultural Technology Application Research Institutes, Agricultural Universities and Scientific Advisory Committee of each KVK, respectively.

The performance and working of KVKs is also reviewed by the Government periodically through Quinquennial Review Teams and Third Party.

Last such evaluations were conducted by International Food Policy Research Institute and Indian Society of Agribusiness Professionals, New Delhi in the year 2019 and 2020, respectively. The major findings of these evaluations include KVKs' efforts generating an additional net farm income of Rs. 5752 per hectare, very high rate of return on expenditure on KVK (1: 11.78 Cost Benefit ratio), one KVK trained farmer trained disseminating technology/knowledge to 30 fellow farmers, increase in outreach, increase in proportion of farm women in training and increase in seed production and planting material.

(c): The number of KVKs under State Government, ICAR, NGO and Agricultural Universities are 38, 66, 101 and 509 respectively.

(d) and (e): The technologies developed out of research conducted by ICAR are taken to farmers' fields for its assessment by KVKs to ascertain their location specificity under various farming systems. KVKs also conduct large number of technology demonstrations at farmers' fields for their adoption by the farmers. The KVKs conducted 1.32 lakh assessment trials of technologies at farmers' fields and 8.69 lakh demonstrations on different technologies related to crops, livestock, fisheries, farm machineries and other enterprises during the last three years.

CHECK ON CHEMICALS AND PESTICIDES USED IN CULTIVATION

3577. SHRI YOGENDER CHANDOLIA:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:-

- (a) whether the Government keeps a check on various chemicals and pesticides being extensively used in cultivation of rice grains, pulses, fruits and vegetables;
- (b) if so, the details thereof;
- (c) whether there is a governmental portal for registering complaints pertaining to presence of harmful chemicals in the food items; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (d): The Department of Agriculture and Farmers Welfare (DAandFW) implements the various provisions of Insecticides Act, 1968 and Insecticide Rules, 1971 to ensure the supply of quality pesticides to the farmers in the country. 11287 Insecticide Inspectors are appointed by Central and State governments to keep check on various chemicals and pesticides being extensively used in cultivation of rice grains, pulses, fruits and vegetables. 80,789 pesticide samples were analyzed in the pesticide testing laboratories during the year 2023-24, and out of which 2,222 pesticide samples were found to be substandard which is 2.7% of total samples and appropriate legal action has been initiated.

“Monitoring of Pesticide Residues at National Level (MPRNL)” project has 35 pesticide residue testing laboratories across the country. Samples of food

commodities such as vegetable, fruits, pulses and grain are taken from various Agriculture Produce Marketing Committee markets, local markets, farm gate, and surface water from intensive agricultural fields which are tested for pesticide residues. During 2019-2024, total 1,39,242 samples of food commodities were tested.

The Complaints/concerns of consumers and Food Business Operators (FBOs) are received by FSSAI through various channels (Web Portal and Mobile App, FSSAI Helpline, Whatsapp, Twitter, Facebook, etc.) and are directed into a single portal i.e Food Safety Connect Portal.

DELETION OF JOB CARDS UNDER MGNREGS

3578. SHRI KIRTI AZAD:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether job cards of the workers were deleted from Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) during the past five years, if so, the details thereof;
- (b) the details of the top three reasons for the deletion of job cards;
- (c) whether Aadhaar Based Payment Systems (ABPS) has also been a reason for the surge in the deletion of job cards, if so, the details thereof;
- (d) the details of the number of persons under MGNREGS scheme during the last five years, gender-wise; and
- (e) the percentage of MGNREGS workers whose Aadhaar is seeded with their respective job cards?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT**(SHRI KAMLESH PASWAN) :**

(a) and (b): Under Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS), updation/deletion of Job Cards is a regular exercise conducted by the States/Union Territories (UT). Job cards have been deleted for the following reasons:(i) fake job card (incorrect job card), (ii) duplicate job card, (iii) Households not willing to work, (iv) family shifted from Gram Panchayat permanently and (v) single person in job card and that person has expired. Details of number of job cards deleted and included under Mahatma Gandhi NREGS during the last five financial years are given below:

Details of number of job cards deleted and included under Mahatma Gandhi NREGS during the last five financial years.		
Financial Year	No. of Job card deleted (in lakh)	No. of Job card included (in lakh)
2019-20	14.33	68.04
2020-21	27.97	190.98
2021-22	50.32	120.63
2022-23	225.24	65.59
2023-24	102.07	57.54

(As per NREGASoft)

(c): Aadhar Payment Bridge System (APBS) is only a mode of payment, and the job cards are not deleted due to the reason of non-linking of Aadhaar with bank accounts.

(d): Gender-wise details of workers who availed employment under Mahatma Gandhi NREGS during the last five financial years are given below:

Gender-wise details of workers who availed employment under Mahatma Gandhi NREGS during the last five financial years (Figures in crore)		
Financial year	Total workers availed employment	Women workers availed employment
2019-20	7.88	4.13
2020-21	11.17	5.65
2021-22	10.61	5.51
2022-23	8.75	4.73
2023-24	8.34	4.60

(As per NREGASoft)

(e): As per NREGASoft, Aadhaar numbers of 99.43% of total active workers have been seeded under Mahatma Gandhi NREGS as on 12.12.2024.

REDUCTION IN TAXES ON CARS

3579. SHRI GURMEET SINGH MEET HAYER:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) whether as of October, 2024, approximately 7.9 lakh unsold cars worth 79,000 crore are lying in dealer yards due to declining sales, Inventory levels have rises to 80-85 days compare to the ideal 30-35 days, if so, the details thereof, the effective tax around 42 per cent. on cars has rendered vehicles increasingly unaffordable, if so, the details thereof;

- (b) whether the Government is considering reducing taxes on passenger vehicles to a flat 18 per cent. GST without cess or surcharges to improve affordability for the middle class, if so, the details thereof, if not, the reasons therefor;
- (c) the details of maintaining high taxes on vehicles that are a middle-class necessity rather than a luxury; and
- (d) the details of alternative measures that the Government is exploring to support the automotive sector and alleviate the financial burden on consumers?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY;
AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND
INFORMATION TECHNOLOGY (SHRI JITIN PRASADA) :**

(a): Passenger Vehicles posted its highest ever sales in October 2024 of 3.93 Lakh units, with a growth of 0.9% in comparison to October, 2023. This high growth was also reflected in the Vahan vehicle registration data, wherein more than 30% growth in registration was witnessed for Passenger Vehicles in October 2024, compared to October 2023.

(b): GST rates are based on the recommendation of the GST Council, which comprises of representatives from the Union and the State /UT Governments. There is no recommendation by the GST Council for reduction in GST or compensation cess rate on passenger vehicles.

(c): Based on the factors such as the pre-GST tax incidence, the GST Council has recommended a GST rate of 28% along with the compensation cess

applicable as per the category of the vehicle. The Compensation rates are as below:

Sl. No.	Type of Vehicle	Compensation Cess rate
1.	Petrol, LPG or CNG motor vehicles with engine capacity less than 1200cc and of length not exceeding 4000mm	1%
2.	Diesel vehicles with engine capacity less than 1500cc and of length not exceeding 4000mm	3%
3.	Motor vehicles with length exceeding 4000mm but engine capacity not exceeding 1500cc	17%
4.	Motor vehicles of engine capacity exceeding 1500cc but not known as utility vehicles	20%
5.	Utility vehicles with engine capacity exceeding 1500cc, length exceeding 4000mm and ground clearance of 170mm and above	22%

(d): Government approved the Production Linked Incentive (PLI) Scheme for Automobile and Auto Components Industry in India (PLI-Auto) in September 2021 to enhance the country's manufacturing capabilities for advanced automotive products, with a budgetary outlay of ₹25,938 crores. The Scheme proposes financial incentives to boost domestic manufacturing of Advanced Automotive Technology products and attract investments in the automotive manufacturing value chain. Its prime objectives include overcoming cost disabilities, creating economies of scale and building a robust supply chain in areas of Advanced Automotive Technology products.

NON-BOVINE MILK**3580. SHRI S. JAGATHRATCHAKAN:****SHRIMATI SANJNA JATAV:**

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) whether non-bovine milk could be the future due to its therapeutic, medicinal properties insulin and low-lactose properties with cheap farming compared to cattle, milk could be the future in country; and
- (b) the details of the initiatives that proposed to be taken by the Government to explore the numerous therapeutic properties of the milk of non-bovine species, such as goats, sheep, camels, donkeys, yaks, etc.?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING**(SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH) :**

(a) Non-bovine milk holds a huge potential due to its nutritional and therapeutic properties. In developed countries, most of the milk is produced from cows. India has varied animal resources which are producing milk. The milk produced from sheep, goat, camel and donkey has claimed to have nutritional values and health benefits. Hence, India can play a critical role in the global market for non-bovine milk. Food regulatory body of country, Food Safety and Standards Authority of India (FSSAI) has also laid standards for goat, sheep and camel milk apart from cow and buffalo milk.

(b) The Department of Animal Husbandry and Dairying, Government of India (DAHD, GoI) is implementing a Scheme National Livestock Mission. Under this schemes, the DAHD, GoI is implementing Entrepreneurship Development Programme (EDP) for sheep, goat, camel and donkey for which up to ₹ 50 lakh is provided as subsidy to the individuals, Farmers Producers Organizations (FPO), Farmer Cooperative Organizations(FCO), Self Help Groups(SHG), Joint Liability Group(JLG) and Section 8 companies. Under the NLM Scheme, breed upgradation programme for these species is also undertaken. The Scheme incentivizes research activities and innovations for the advancement of sheep, Goat, donkey, camel and other non-bovine livestock and livestock products.

To bring focus in this area, and to explore further opportunities, the Department of Animal Husbandry and Dairying, Government of India, in collaboration with Indian Council of Agricultural Research- Central Institute for Research on Goats (ICAR-CIRG) has organized National Goat Fair and Exhibition at ICAR-CIRG, Makhdoom, Mathura and a stakeholder meeting with the States, ICAR Institutes, Non-Government Organizations at Agra in November, 2024 to promote Goat sector and Goat Milk. Indian Council of Agricultural Research- Central Institute for research on Goats (ICAR-CIRG) has conducted some work on compositional values of the Goat milk. The nutritional profiling of goat milk, especially fatty acid, amino acid and mineral profiles have been evaluated and attempts have been made to further enhance the amount nutritionally and bioactive components in goat milk.

The DAHD, GoI, in collaboration with the Food and Agriculture Organization, India (FAO, India) and Indian Council of Agricultural Research-National Research Centre on Camel (ICAR-NRCC) is organizing a stakeholder meeting at Bikaner, Rajasthan in December, 2024 on Camel sector including camel milk. Further, a stakeholder meeting has been proposed at Indian Council of Agricultural Research-Central Sheep and Wool Research Institute, Avikanagar in February, 2025 on Sheep development.

Indian Council of Agricultural Research- National Research Centre on Camel (ICAR- NRCC) is conducting studies to validate therapeutic values of camel milk, Characterization of Biomolecules from Milk of Non-Bovine Species, Evaluation of therapeutic potential of camel milk/milk-products as an adjunct therapy in chronic pulmonary tuberculosis, Evaluation of clinical significance of supplementation of pasteurized camel milk as an adjunct therapy in human patients suffering from Dengue fever, Evaluation of the effect of fermented camel milk in gastric ulcer management.

Indian Council of Agricultural Research- National Research Centre on Equines (ICAR-NRCE) has initiated a project entitled “Establishing a model precision donkey farming and exploration of therapeutic and cosmetic values of donkey milk to enhance farmers’ income” and “Integrated analysis for the ultra-deep compositional characteristics of donkey colostrum and mature milk”.

Indian Council of Agricultural Research- National Research Centre on Yak (ICAR-NRC on Yak) has taken up the projects and schemes for the assessment of the therapeutic potential of the milk of Yak in collaboration with IIT Roorkee.

Indian Council of Agricultural Research- Central Sheep and Wool Research Institute (ICAR-CSWRI) has initiated steps for the Genetic improvement and propagation of Patanwadi sheep as dairy sheep. To boost the production of sheep milk, ICAR-CSWRI established Patanwadi sheep flock at institute and conducting research for genetic improvement of Patanwadi sheep as dairy sheep through selective breeding.

All research being done as above will help in establishing value chains for marketing of such non-bovine milk.

DEVELOPMENT OF CLIMATE-RESILIENT PADDY VARIETIES

3581. SHRI GAURAV GOGOI:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** pleased to state:

- (a) whether the Government has assessed the vulnerability of different paddy-growing regions to climate change, if so, the details thereof;
- (b) whether the Government is conducting any research to develop climate-resilient paddy varieties which can withstand extreme weather conditions and pests;
- (c) the details of the specific strategies which are being implemented to help farmers adapt to climate change; and
- (d) whether the Government is considering any measures to support farmers financially to help them to cope with the adverse impacts of climate change and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI BHAGIRATH CHOUDHARY):

(a): Yes, the Government through ICAR flagship network project 'National Innovation on Climate Resilient Agriculture' (NICRA) assessed the vulnerability of different paddy growing regions to climate change by conducting integrated simulation modelling studies. The study revealed that in the absence of adaptation measures, climate change is likely to reduce rainfed rice yields by 20% in 2050 and 47% in 2080. Irrigated rice yield may reduce by 3.5% in 2050 and 5% in 2080.

(b): Since 2014 to 2024, a total of 668 varieties of rice (paddy) have been developed, out of which 199 varieties are extreme climate resilient, which can withstand extreme weather conditions, the details of which are as follows: 103 rice varieties are drought and water stress tolerant; 50 rice varieties are flood/ deep water/ submergence tolerant; 34 rice varieties are salinity/ alkalinity/ sodicity tolerant; 6 rice varieties are heat stress tolerant and 6 varieties are cold tolerant. Further, out of 668 varieties of rice developed, 579 varieties are tolerant to pests and diseases.

(c): The technology demonstrations and capacity building programs on climate resilient technologies were conducted under Technology Demonstration Component of NICRA in 448 climate resilient villages of 151 vulnerable districts. Some of the specific climate resilient technologies related to paddy are: demonstration of climate resilient varieties, alternate methods of rice cultivation such as aerobic rice, direct seeded rice and drum seeding, green manuring with

Dhaincha before paddy transplanting, community nurseries for delayed monsoon etc. to minimize the impact of variable climatic situations.

(d): To encounter the adverse impact of climate change in the country, the Government of India implements National Mission for Sustainable Agriculture (NMSA), which is one of the Missions within the National Action Plan on Climate Change (NAPCC). The Government of India provides financial assistance to the states through the NMSA to cope with the adverse impacts of climate change.

WOMEN BENEFICIARIES UNDER PMMSY

3582. DR. KALANIDHI VEERASWAMY:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

(a) the details of women assisted under PM Matsya Sampada Yojana (PMMSY) within Tamil Nadu and what specific initiatives have been implemented to empower women in fisheries sector;

(b) whether the Government ensuring that benefits of PMMSY are reaching women from marginalized and rural communities, who are often engaged in small-scale fishing and aquaculture;

(c) whether training and capacity-building programs are being offered to women under this scheme to enhance their skills and promote entrepreneurship in the fisheries sector;

(d) whether the financial support mechanisms available for women entrepreneurs under the PMMSY and how are these funds being monitored to ensure effective utilization; and

(e) the details of measures in place to assess the impact of the PMMSY on women's livelihoods and empowerment in the fisheries sector and how does the Government plan to report these outcomes?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING

(SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a): The Pradhan Mantri Matsya Sampada Yojana (PMMSY) is a flagship scheme of the Government of India designed to enhance the overall growth of the fisheries sector. One of the key objectives of PMMSY is to empower the marginalized groups such as women in the fisheries sector. Accordingly, women beneficiaries are provided with 60% financial assistance under beneficiaries oriented activities of the PMMSY. Under PMMSY, during the last four Financial Years (2020-21 to 2023-24) and current FY (2024-25), a total of Rs. 3049.91 crore worth of projects have been sanctioned, covering a total of 56,850 women beneficiaries including 11,642 women beneficiaries of Tamil Nadu State. Seaweed farming is being promoted in a mission mode in Tamil Nadu which is supported under PMMSY through financial, marketing and logistical support to ensure income and welfare gains to small fisher population especially women and fisherwomen headed households.

(b): Yes Sir. Women beneficiaries play a vital role in the fisheries value chain, and the PMMSY is designed to provide them with financial assistance and

support. Women beneficiaries are availing financial assistance across various sectors and activities, including aquaculture such as fish farming, hatcheries, seaweed farming, bivalve cultivation, ornamental fisheries, fish processing, and marketing, etc. The wide range of activities ensures that women have the opportunity to participate in different aspects of the fisheries value chain, from production to post-harvest management.

(c): Training and capacity-building programs have been imparted to women under PMMSY. The projects are approved based on proposals received from the states and include initiatives aimed at enhancing women's participation in the fisheries sector, providing them with the resources needed for entrepreneurship, training, skill development and livelihood generation through various activities under PMMSY. The National Fisheries Development Board (NFDB) has conducted workshop and training programs to the women beneficiaries under Entrepreneurship Model on Women Entrepreneurship to encourage start-ups, and develop entrepreneurship business models in an integrated and innovative approach. More than 5,000 women beneficiaries have been trained under various training programs organized by the NFDB through various institutes, universities and colleges in the country.

(d) and (e): Under Entrepreneur Model of PMMSY (Central Sector) women are being supported with financial assistance up to 60% of the total project cost, with a subsidy limit of Rs.1.50 crore on ceiling limit of total project cost Rs.5.00 crore. The projects that are approved and implemented under PMMSY are monitored by District level officials of State to ensure effective utilization and outcome of

the scheme. Besides, the implementation of the scheme and its funds utilization are also being monitored by obtaining physical and financial progress reports from the State Governments. The different components provided under PMMSY ensure that women of marginalized and rural communities, who are often engaged in small-scale fisheries and aquaculture are able to contribute significantly in production to post-harvest management, which has helped in empowering the women by improving their livelihood and socio-economic conditions.

SMILE SCHEME

3583. SHRI G. M. HARISH BALAYOGI:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

(a) the total number of people rehabilitated under the SMILE scheme since its inception, yearwise, State/UT-wise, especially in Andhra Pradesh;

(b) the number of women, children, people from ST/SC/OBC/PwD communities rehabilitated under the said scheme since its inception, year-wise, State/UT-wise, especially in Andhra Pradesh;

(c) the number of people who were provided education and skill development training under the said scheme since its inception, year-wise, State/UT-wise, especially in Andhra Pradesh;

- (d) the total funds allocated and utilized under the said scheme, since its inception, State/UTwise, especially in Andhra Pradesh;
- (e) the number of operational GarimaGreh under the SMILE scheme since its inception, year-wise, State/UT-wise, especially in Andhra Pradesh;
- (f) whether it is a fact that the current number of operational GarimaGreh has decreased, if so, the details thereof; and
- (g) whether any city has achieved to be completely beggar-free under the SMILE scheme, if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS,
FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT(SHRI B.L.VERMA):**

(a) and (b): Support for Marginalized Individuals for Livelihood and Enterprise (SMILE) scheme has two sub-schemes - 'Central Sector Scheme for Comprehensive Rehabilitation for Welfare of Transgender Persons' and 'Central Sector Scheme for Comprehensive Rehabilitation of persons engaged in the act of Begging'. Till date, 1404 persons have been rehabilitated under 'Central Sector Scheme for Comprehensive Rehabilitation for Welfare of Transgender Persons'.

The guidelines for Sub Scheme of SMILE for "Comprehensive Rehabilitation of Persons Engaged in the act of Begging" were issued on 23.10.2023. Till date, 970 persons found to be engaged in the act of begging have been rehabilitated in 17 cities through convergence with existing

Central Government/State Government schemes for promoting livelihood and skill.

Details of total number of people rehabilitated under the SMILE scheme since its inception, year-wise, State/UT-wise, especially in Andhra Pradesh are given in the enclosed **Statement-I**.

(c): Skill development training for Transgender persons has been started from the year 2024-25 and 725 persons have been provided skill development training. The year wise, State/UT wise details, including Andhra Pradesh, details are given in the enclosed **Statement-II**. The data on education and skill development training under SMILE-Beggary component is not compiled centrally.

(d): The details of Funds released under the SMILE Scheme to States/UTs are given in the enclosed **Statement-III**.

(e) and (f): At present 18 GarimaGrehs are operational under the SMILE scheme. Six GarimaGrehs have been added since last year. The details of GarimaGrehs, State/UT wise and year wise are given in the enclosed **Statement-IV**.

(g): No city has declared itself to be beggar-free under the SMILE scheme.

STATEMENT-I

State/UT-wise details of Transgender Persons rehabilitated under sub-scheme namely “Central sector scheme for comprehensive rehabilitation for welfare of transgender persons” especially in the State of Andhra Pradesh is as under:

Sl. No.	State	Year wise			
		2021-22	2022-23	2023-24	2024-25*
1.	Bihar	19	20	2	43
2.	Maharashtra	131	63	60	72
3.	Gujarat	60	19	5	23
4.	Chhattisgarh	47	47	25	35
5.	West Bengal	60	39	9	27
6.	Tamil Nadu	58	15	3	20
7.	Odisha	50	2	22*	25
8.	Rajasthan	27	06	23*	25
9.	Delhi	92	16	20	25
10.	Andhra Pradesh	-	-	-	25
11.	Assam	-	-	-	25
12.	Karnataka	-	-	-	26
13.	Punjab	-	-	-	25
14.	Madhya Pradesh	-	-	-	7
15.	Uttar Pradesh	-	-	-	11
	Total	544	277	169	414

Data Source – Data provided by GarimaGreh through National Portal for TG.

* Data provided by Garima Greh to Department of Social Justice and Empowerment.

State/UT-wise details of persons rehabilitated including women and children under sub-scheme namely "Comprehensive Rehabilitation of Persons Engaged in the act of Begging" especially in the State of Andhra Pradesh is as under:

S. No.	State/UT	City	No. of Persons Rehabilitated (Male)	No. of Persons Rehabilitated (Female)	No. of Children Rehabilitated	Total No. of Persons Rehabilitated
1	Andhra Pradesh	Vijayawada	114	18	25	157
2	Assam	Guwahati	6	4	50	60
3	Assam	Tezpur	10	5	28	43
4	Arunachal Pradesh	Namsai	12	5	30	47
5	Gujarat	Girsomnath	10	2	5	17

6	Gujarat	Narmada	70	24	0	94
7	Gujarat	Panchmahal	6	3	1	10
8	Himachal Pradesh	Shimla	0	0	1	1
9	Karnataka	Mysuru	20	8	25	53
10	Kerala	Kozhikode	7	0	1	8
11	Kerala	Trivandrum	12	6	12	30
12	Madhya Pradesh	Indore	55	20	146	221
13	Madhya Pradesh	Ujjain	0	0	1	1
14	Punjab	Amritsar	0	0	7	7
15	Puducherry	Pondicherry	0	0	0	0
16	Rajasthan	Jaisalmer	0	0	1	1
17	Tamil Nadu	Madurai	124	76	20	220
Total			446	171	353	970

STATEMENT-II

State/UT-wise details of skill development training of Transgender Persons under sub-scheme namely “Central sector scheme for comprehensive rehabilitation for welfare of transgender persons” including in the State of Andhra Pradesh is as under:

SI.No.	State/UT	Year-wise (no. of beneficiaries)
		2024-25
1.	Jharkhand	50
2.	New Delhi	250
3.	Maharashtra	125
4.	Andhra Pradesh	200
5.	Madhya Pradesh	50

6.	Uttar Pradesh	50
Total		725

STATEMENT-III

State/UT-wise details of fund released under sub-scheme namely “Central sector scheme for comprehensive rehabilitation for welfare of transgender persons” including in the State of Andhra Pradesh is as under:

Sl. No.	State/UT	Funds released (in Rupees)
1.	Delhi	63,12,373
2.	Odisha	57,93,572
3.	Tamil Nadu	38,93,815
4.	Bihar	58,80,300
5.	Maharashtra	157,63,051
6.	Chhattisgarh	56,03,503
7.	Gujarat	54,04,463
8.	Rajasthan	59,27,509
9.	West Bengal	104, 23,195
10.	Andhra Pradesh	5,02,000
11.	Assam	5,02,000
12.	Karnataka	5,02,000
13.	Punjab	5,02,000

State/UT-wise details of fund released under sub-scheme namely “Comprehensive Rehabilitation of Persons Engaged in the act of Begging” including in the State of Andhra Pradesh is as under:

S. No.	State/UT	Dist./Municipal Corporation	Fund Released (Rs. Lakh)	
			2023-24	2024-25

1	Andhra Pradesh	Vijayawada	17.60	2.00
2	Assam	Hojai/Doboka	--	9.00
		Golaghat	--	9.00
		Guwahati	17.60	2.00
		Tezpur	17.60	6.40
3	Arunachal Pradesh	Namsai	17.60	6.40
4	Bihar	Patna	--	9.00
5	Chandigarh (UT)	Chandigarh	--	9.00
6	Haryana	Sonipat	--	9.00
		Panchkula	--	17.60
7	Himachal Pradesh	Shimla	17.60	6.40
8	Jammu and Kashmir	Srinagar	--	17.60
9	Kerala	Kochi	--	9.00
		Thiruvananthapuram	17.60	6.40
		Kozhikode	17.60	6.40
10	Karnataka	Mysuru	17.60	2.00
11	Gujarat	PavagadhMahakali	17.60	6.40
		Somanath	17.60	6.40
		Kevadia	17.60	6.40
12	Manipur	Bishnupur	--	9.00
13	Maharashtra	Nagpur	--	9.00
14	Madhya Pradesh	Omkareshwar	--	17.60
		Ujjain	17.60	--
		Khajuraho	--	17.60
		Indore	17.60	6.40
15	Nagaland	Dimapur	--	9.00
16	Odisha	Cuttack	--	17.60
17	Puducherry	Puducherry	17.60	--
18	Punjab	Amritsar	17.60	--
19	Rajasthan	Jaisalmer	17.60	--
		Udaipur	--	17.60
20	Tamil Nadu	Erode	--	9.00
		Madurai	17.60	--

21	Telangana	Warangal	17.60	--
22	Uttar Pradesh	Ayodhya	17.60	--
		Kushinagar	--	17.60

STATEMENT-IV

State/UT-wise details of Garima Greh operational under the sub-scheme namely “Central sector scheme for comprehensive rehabilitation for welfare of transgender persons” including in the State of Andhra Pradesh is as under:

Sl. No.	State/UT	Year-wise (no. of GraimaGrehs)		
		2022-23	2023-24	2024-25
1.	Delhi	1	1	1
2.	Odisha	1	1	1
3.	Tamil Nadu	1	1	1
4.	Bihar	1	1	1
5.	Maharashtra	3	3	3
6.	Chhattisgarh	1	1	1
7.	Gujarat	1	1	1
8.	Rajasthan	1	1	1
9.	West Bengal	2	2	2
10.	Andhra Pradesh	-	-	1
11.	Assam	-	-	1
12.	Karnataka	-	-	1
13.	Punjab	-	-	1
14.	Madhya Pradesh	-	-	1
15.	Uttar Pradesh	-	-	1
Total		12	12	18

DATA OF FARMERS PRACTICING ORGANIC AND NATURAL FARMING**3584. SHRI TANUJ PUNIA:**

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) whether the Government has data of the farmers who have adopted natural and organic farming system in the country, if so, the details thereof and the percentage thereto in each of the States;
- (b) whether the Government has increased or proposes to increase existing incentives for the farmers indulged in natural and organic farming, if so, the details thereof;
- (c) whether the Government has made efforts to increase the sale of manures other than bio-fertilizers for the use of the farmers;
- (d) if so, the details thereof and if not, the reasons therefor; and
- (e) the present status of the natural and organic farming system in the country?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

- (a) The Government of India is promoting organic farming through the schemes Paramparagat Krishi Vikas Yojana (PKVY) and its sub scheme Bhartiya Prakratik Krishi Paddhati (BPKP) and Mission Organic Value Chain Development for North Eastern Region (MOVCDNER). BPKP has now been up

scaled to National Mission on Natural Farming which was approved by the Union Cabinet on 25th November 2024. The total number of farmers under PKVY, MOVCDNER, and BPKP are 19.37 lakh, 1.89 lakh and 2.15 lakh respectively.

(b): There is no such proposal to increase existing incentives for farmers indulged in natural and organic farming.

(c) and (d): The Government of India is encouraging the use of organic fertilizers including Fermented Organic Manure (FOM). Under the schemes, PKVY and MOVCDNER, an assistance of Rs. 15,000 per Ha for a period of three years is provided through direct benefit to farmers for on-farm/ off-farm organic inputs. Under the market development assistance @ 1500 per MT is provided to promote organic fertilizers produced in plants under GOBARDHAN initiative.

(e): Natural and organic farming systems are being encouraged and supported through PKVY, MOVCDNER and National Mission on Natural Farming.

FUNDS UNDER DISTRICT EXPORT HUBS SCHEME

3585. SHRI DURAI VAIKO:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

(a) the details of funds disbursed to districts identified under Districts as Export Hubs scheme, especially Tiruchirapalli and Pudukottai, so far;

(b) whether the Government plans to bring a stable trade policy on food export; and

(c) if so, the details thereof and if not, the reasons therefor?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY;
AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND
INFORMATION TECHNOLOGY (SHRI JITIN PRASADA) :**

(a) to (c) Under the Districts as Export Hubs initiative of DGFT, the export promotion activities are being decentralised to make the districts active stakeholders in boosting export growth of the identified products and services from the districts to leverage their natural competitive advantages. The identified products in many districts under the initiative includes food items. Under this initiative, District Export Action Plans (DEAP) detailing the existing bottlenecks in the supply chain and identifying possible interventions to mitigate the existing gaps for export of identified products and services have been prepared for 590 districts and are being prepared for the rest of the districts.

DGFT Regional Authorities along with the State Governments and districts have been organising outreach events with leading e-commerce partners, stakeholders from the States/UTs and the Central Government, Industry associations etc. to provide valuable hand-holding, capacity building, and training sessions for participating businesses along with small-scale exporters and MSMEs, offering key insights and support to help them succeed in global markets.

A list of products/services, State-wise/district-wise, is regularly reviewed on the basis of the inputs received from the States/UTs and other stakeholders.

The list is available at: (www.dgft.gov.in/CP/). No specific funds are disbursed to districts identified under Districts as Export Hubs initiative.

EXPORT OF MARINE PRODUCTS

3586. SHRI MALAIYARASAN D.:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) the details of quantity and value of marine products exported from country in the last three years;
- (b) the details of countries to which India exports the largest volume of marine products, and any new markets that have been identified or targeted for export;
- (c) the steps being taken by the Government to enhance the export of marine products;
- (d) whether the Government has implemented any specific schemes or incentives to promote the export of marine products and if so, the details of such schemes and their impact;
- (e) whether the challenges faced by Indian marine product exporters, including issues related to quality control, logistics, and market access and the measures taken by the Government to address these challenges; and
- (f) whether the Government has plans to enhance the processing capacity and infrastructure for marine products to meet international export standards, and if so, the timeline and expected outcomes?

**THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES,
ANIMAL HUSBANDRY AND DAIRYING
(SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH) :**

(a): The details of quantity and value of marine products exported from the country as reported by Marine Products Export Development Authority (MPEDA) in the last three years are given below:

Years	Quantity (MT)	Value (In Rs. Crore)	Value (In US Dollar Million)
2021-22	1369264	57586.48	7759.58
2022-23	1735286	63969.14	8094.31
2023-24	1781602	60523.89	7381.89

(b): During the financial year 2023-24, India exported an all-time high volume of 17,81,602 MT of Seafood worth Rs. 60,523.89 crore. USA and China are the major importers of Indian seafood. The details of the Market to which India exports the largest volume of marine products are given in the enclosed **Statement**. As reported by MPEDA, the target fixed for the export of fish and fishery products during 2024-25 is 8,000 USD Million and 6 new markets viz. Guadeloupe, Mayotte, Central African Republic, Sierra Leona, Suriname and Chad has been identified for export of fish and fish products.

(c) and (d): The Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying in the year 2020-21 during the Covid-19 pandemic has rolled out a flagship scheme the *Pradhan Mantri Matsya Sampada Yojana*

(PMMSY) with highest ever investment of Rs. 20050 crores in the fisheries sector for implementation during a period of five years i.e., 2020-21 to 2024-25, in all States/Union Territories with objective of enhancing production, productivity and exports and of addressing key gaps in the value chain. Towards meeting this objective and in order to enhance India's export competitiveness and higher price realization, the PMMSY supports a basket of interventions/activities along the fisheries value chain. These include quality fish production, expansion, diversification and intensification of brackish water aquaculture, promotion of export-oriented species, infusion of technology, robust disease management framework, promotion of good aquaculture practices, branding, standards, certification and traceability, training and capacity building, creation of modern post-harvest infrastructure with seamless cold chain, development of modern fishing harbours and fish landing centres, etc. In addition, to address the critical infrastructure requirements of fisheries and aquaculture sectors, the Department of Fisheries, Government of India during 2018-19 has created the Fisheries and Aquaculture Infrastructure Development Fund (FIDF) with a total fund size of Rs 7522.48 crore to provide concessional finance to states/UT and private sector.

In addition, the Marine Products Export Development Authority (MPEDA), Department of Commerce has been taking various steps to promote export of marine products from India to other countries including brand promotion. These *inter alia* include participation in various trade fairs and exhibitions, and

organization of Virtual Buyer Seller Meets (VBSMs), organization of *ChintanShivir* etc.

The Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying under the ongoing scheme *Pradhan Mantri Matsya Sampada Yojana* (PMMSY) provides financial assistance to State Governments and Union Territories for the development of post-harvest infrastructure facilities for fisheries such as ice plants/ cold storages, fishing harbours and fish landing centres, fish transport facilities such as refrigerated vehicles, insulated vehicles, two wheelers/ three wheelers with ice box, fish marketing facilities such as fish retail markets, fish kiosks, fish value-added enterprises, e-platform for e-trading and e-marketing of fish and fisheries products, live fish vending centres etc.

In order to promote the export of marine products, the Department of Fisheries, Government of India has taken several initiatives these *inter-alia* includes support to 27,823 ice plant /cold storages, transportation facilities supported with an investment of ₹1362 cr, support for acquisition of 1398 Deep Sea Tuna Fishing Vessels (₹ 1310 cr) and up-gradation of 1338 fishing vessels (₹ 193.64 cr), approval of the projects for export oriented fish species such as Scampi, Mud crab, Asian Seabass, Cobia etc, support for state-of-the-art aquaculture production technologies like RAS and Biofloc. In addition Department of fisheries has notified guidelines for promoting diversified species, Nucleus Breeding Centre (NBCs) / Broodstock Multiplication Centre (BMCs) and Brood Banks under CAA Act.

Further, to reduce disease prevalence and increase fish productivity nationwide, the Department is implementing National Surveillance Programme for Aquatic Animal Diseases (NSPAAD) coordinated by ICAR-NBFGR, Lucknow. To ensure the sustainability and uninterrupted supply of Indian seafood to the US Market, the Department is supporting a Marine Mammal Stock assessment project at the cost of around ₹ 13.29 cr. In addition, the Department is also advising the States/UTs to encourage the farmers to attend the technical and demonstration workshops/training programs related to seed and feed, technology infusion, ornamental fisheries, hatchery technologies etc. on periodic basis in order to increase in productivity and quality of fishery produce

In addition, MPEDA operates various financial assistance schemes like Assistance for Mini labs, establishment of nurseries, establishment of shrimp handling facilities, establishment of aquafarms for diversified aquaculture, Shaphari Certification of farms and hatcheries, Technology Upgradation Scheme for Marine Products (TUSMP), Assistance for Infrastructural Development for Value Addition, Chilled Fish Handling Centre, Assistance for Large Cold Storage etc. to upgrade infrastructure for value addition and establish mini laboratories, support shrimp farmers in enhancing disease-free production and ensuring quality produce

(e): As per their legal and trade policies, countries enforce various regulatory measures to ensure the safety and quality of the products placed in their territory. The range and stringency of the requirements, including prior registration, testing and certification may differ from one country to another, depending on

their developmental status as well as how evolved their regulatory structures are. These measures apply equally to both domestic manufacturers and the importers. However, such measures may sometimes create hurdles in getting market access due various reasons such as gap in the regulatory frameworks and quality compliance requirements of the trade partners, lack of transparency, arbitrariness or differing interpretation of the rules, improper implementation etc. To address the concerns related to quality control and to ensure compliance with international standards, Export Inspection Council (EIC), Department of Commerce conducts periodic awareness and training programs for relevant stakeholders across the value chain. Further, Export Inspection Council (EIC) has enhanced and upgraded laboratory facilities to support quality assurance needs of the exporters.

(f): To enhance the processing capacity and value-addition infrastructure for marine products and to meet stringent export quality standards and food safety parameters, the Department of Commerce (DoC) approved the Technology Development for Specific Value-Added Marine Products (TDSVMP) guidelines on 12/02/2024 for the FY 2023-24 to 2025-26. Under the TDSVMP guidelines, MPEDA released ₹906.70 lakh for 9 beneficiaries during 2023-24 to increase the production of value-added seafood products in the country.

STATEMENT

Details of the Market to which India exports the largest volume of marine products

Markets	Year 2023-2024
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	Quantity (MT)	Value (In Rs. Crore)	Value (In US Dollar Million)
USA	329192	20892.44	2549.15
China	457215	11852.97	1445.40
European Union	192505	8461.55	1032.55
South East Asia	378630	7907.28	964.02
Japan	107968	3279.44	399.74
Middle East	75046	2238.82	273.17
Others	241045	5891.40	717.85
Total	1781602	60523.89	7381.89

CLIMATE CHANGE AND LIVELIHOOD OF FISHERMEN

3587. DR. M. P. ABDUSSAMAD SAMADANI:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

(a) whether the Government is planning to conduct a quantitative survey on the adverse effects of climate change on the livelihood of the fishermen and if so, the details thereof;

(b) whether the Government has any plans to increase the fuel subsidies for the fishermen;

(c) if so, the details thereof and if not, the reasons therefor; and

(d) whether the Government is considering starting schemes to increase coastal aquaculture by supporting fishermen communities with capital and technical know-how, if so, the details thereof and if not, the reasons therefor?

**THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES,
ANIMAL HUSBANDRY AND DAIRYING**

(SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a): The fisheries research institutes under the aegis of Indian Council of Agricultural Research (ICAR), Government of India have been conducting research regularly for understanding the impacts of climate change in order to develop climate resilient strategies for sustainability of fisheries and aquaculture. The studies on the impact of climate change undertaken by ICAR institutes under "National Innovation in Climate Resilient Agriculture (NICRA)" include vulnerability assessment of the wetland fisheries in Assam, West Bengal, Bihar, Odisha and Kerala; climate trend analysis for major river basins across India; Impact on fish distributional range, catch composition and yield etc. In marine fisheries, studies on climate change modeling, projection on fish catch and mariculture production under climate change scenarios, risk and vulnerability assessment of marine fisheries, wetland mapping, carbon footprint, blue carbon potential, ocean acidification, response of capture and culture species to climate change and adaptive management in response to climate change are carried out under the NICRA Project. Climate campaigns and

awareness programmes are also conducted in the states like Odisha, Assam, West Bengal, and Kerala in order to increase preparedness and adaptive capacity of fishers against climate change.

In addition, Union territory of Ladakh informed that they have signed an MOU with the Directorate of Cold-Water Fisheries Research (DCFR) regarding the conduct of quantitative survey on the adverse effect of the climate change on the livelihood of the fisherman of UT Ladakh.

(b) and (c): Ministry of Petroleum and Natural Gas, has reported that the prices of diesel in the country are market-determined with effect from 19.10.2014. Since then, the public sector Oil Marketing Companies (OMCs) take appropriate decision on pricing of diesel. Simultaneously, different mechanisms of providing subsidy/ Tax exemptions or reimbursements to control the diesel prices for fishing communities exists in different coastal States/UTs. Further, it is also reported that effective from 1st March, 2020, the retail selling price of PDS Kerosene is being maintained at *nil* under-recovery level on pan India basis.

(d): Under the Pradhan Mantri Matsya Sampada Yojana (PMMSY), the Department of Fisheries, Government of India has identified 100 coastal fishermen villages situated close to the coastline as Climate Resilient Coastal Fishermen Villages (CRCFV) to enhance the economic resilience of coastal communities impacted by climate change. The program promotes climate-resilient fisheries through initiatives such as seaweed cultivation, artificial reefs, sea ranching and the promotion of green fuel. Safety and security measures for

fishermen and fishing vessels, economic activities like ornamental fisheries, and support programs like insurance, livelihood and nutritional support, Kisan Credit Cards, and training also supported. The activities in the identified coastal fishermen villages are need-based facilities, including common facilities like fish drying yards, fish processing centers, fish markets, fishing jetties, ice plants, cold storages and emergency rescue facilities. In addition, ICAR-Central Marine Fisheries Research Institute (CMFRI) has been contributing to enhance marine aquaculture (mariculture) through ongoing research, technology development, and capacity-building initiatives in marine aquaculture (Mariculture) funded/ supported by the Government of India.

विनिर्माण क्षेत्र के विकास को बढ़ावा देना

3588. श्री हनुमान बेनीवाल:

क्या वाणिज्य और उद्योग मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने विनिर्माण क्षेत्र के विकास को बढ़ावा देने और रोजगार के अधिक अवसर सृजित करने, देश की स्वदेशी उत्पादन क्षमताओं को सुदृढ़ करने और आयात को बढ़ावा देने के लिए व्यापार बाधाओं को कम करने के लिए आवश्यक कदम उठाए हैं; और

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

वाणिज्य और उद्योग मंत्रालय में राज्य मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय में राज्य मंत्री (श्री जितिन प्रसाद) :

(क) और (ख): भारत सरकार ने विनिर्माण क्षेत्र के विकास को बढ़ावा देने तथा अधिक रोजगार के अवसर सृजित करने के लिए कई उपाय किए हैं। भारत को विनिर्माण, डिजाइन और नवप्रयोग का केंद्र बनाने के लिए 'मेक इन इंडिया' पहल शुरू की गई है। वर्तमान में, मेक इन इंडिया 15 विनिर्माण

क्षेत्रों सहित 27 क्षेत्रों पर ध्यान केंद्रित कर रहा है, जिसे विभिन्न मंत्रालयों और विभागों तथा राज्य सरकारों द्वारा कार्यान्वित किया गया है। इसके अलावा, भारत के 'आत्मनिर्भर' बनने के विजन को ध्यान में रखते हुए और भारत की विनिर्माण क्षमताओं और निर्यात को बढ़ाने के लिए, 1.97 लाख करोड़ रुपए के परिव्यय के साथ 14 प्रमुख क्षेत्रों हेतु उत्पादन संबद्ध प्रोत्साहन (पीएलआई) स्कीमें शुरू की गई हैं। इनमें मोबाइल और विशिष्ट इलेक्ट्रॉनिक घटक, ड्रग इंटरमीडियरीज़ और एक्टिव फार्मास्यूटिकल सामग्रियां, चिकित्सा उपकरण, ऑटोमोबाइल और ऑटो घटक, फार्मास्यूटिकल्स औषधियां, विशेष इस्पात, दूरसंचार और नेटवर्किंग उत्पाद, इलेक्ट्रॉनिक/प्रौद्योगिकी उत्पाद, व्हाइट गुड्स (एसी और एलईडी), खाद्य उत्पाद, वस्त्र उत्पाद, उच्च दक्षता वाले सौर पीवी मॉड्यूल, एडवांस्ड केमिस्ट्री सेल (एसीसी) बैटरी तथा ड्रोन और ड्रोन घटक शामिल हैं। इन स्कीमों में, उत्पादन को महत्वपूर्ण रूप से बढ़ावा देने, विनिर्माण उत्पादन में वृद्धि करने तथा भविष्य में तीव्र आर्थिक विकास में योगदान देने की क्षमता है।

अन्य प्रमुख पहलों में स्टार्ट-अप इंडिया, राष्ट्रीय सिंगल विंडो सिस्टम, जीआईएस आधारित भूमि बैंक, प्रत्यक्ष विदेशी निवेश (एफडीआई) नीति संबंधी सुधार, मल्टीमोडल अवसंरचना की एकीकृत योजना हेतु पीएम गतिशक्ति राष्ट्रीय मास्टरप्लान, प्रमुख अवसंरचना परियोजनाओं की स्थापना में बाधाओं को दूर करने के लिए परियोजना निगरानी समूह, पूर्वोत्तर और हिमालयी क्षेत्रों के लिए विशेष पैकेज, औद्योगिक पार्कों की स्थापना, ईज ऑफ डूइंग बिजनेस में सुधार के लिए कार्यक्रम, अनुपालन बोझ में कमी करने के लिए उपाय, सार्वजनिक अधिप्राप्ति आदेशों और चरणबद्ध विनिर्माण कार्यक्रम के माध्यम से घरेलू विनिर्माण को बढ़ावा देने के लिए नीतिगत उपाय आदि शामिल हैं। इसके अलावा, डब्ल्यूटीओ के अंतर्गत देश के दायित्वों के अनुसरण में विभिन्न उत्पादों के लिए गुणवत्ता नियंत्रण आदेश (क्यूसीओ) जारी किए गए हैं और यह घरेलू उत्पादन और आयात दोनों पर समान रूप से लागू होते हैं। इन विनियमों का उद्देश्य, उपभोक्ताओं के लिए गुणवत्तापूर्ण वस्तुओं को प्रोत्साहित करना तथा सार्वजनिक स्वास्थ्य और पर्यावरण की सुरक्षा करना है।

इसके अलावा, कुछ देशों के साथ एफटीए में शामिल होने के अलावा, सरकार ने निर्यात में तेजी लाने के लिए निम्नलिखित निर्यात संवर्धन पहलें भी की हैं:-

- i. दिनांक 31 मार्च, 2023 को नई विदेश व्यापार नीति की शुरुआत की गई तथा यह 1 अप्रैल, 2023 को लागू हुई।
- ii. शिपमेंट से पहले और बाद में रुपी निर्यात ऋण पर ब्याज समानीकरण स्कीम को कार्यान्वित किया गया है।
- iii. निर्यात को बढ़ावा देने के लिए अनेक स्कीमों के जरिए सहायता प्रदान की जा रही है, नामतः निर्यात के लिए व्यापार अवसंरचना स्कीम (टाइज़) और बाजार पहुंच पहल (एमएआई) स्कीम।
- iv. श्रमोन्मुखी क्षेत्र संबंधी निर्यात को बढ़ावा देने के लिए दिनांक 07.03.2019 से राज्य और केंद्रीय लेवी और कर में छूट (आरओएससीटीएल) स्कीम कार्यान्वित की जा रही है।
- v. निर्यात उत्पादों पर शुल्क और करों में छूट (आरओडीटीईपी) स्कीम दिनांक 01.01.2021 से कार्यान्वित की गई है। दिनांक 15.12.2022 से आरओडीटीईपी में उन क्षेत्रों को भी शामिल किया गया है जो पहले इसमें शामिल नहीं थे जैसे फार्मास्यूटिकल्स, जैविक और अजैविक रसायन तथा लोहे और इस्पात से बनी वस्तुएं। इसी प्रकार, 432 टैरिफ लाइंस में विसंगतियों को दूर किया गया तथा दिनांक 16.01.2023 से सही दरों को कार्यान्वित किया गया है।
- vi. व्यापार को सुविधाजनक बनाने तथा निर्यातकों द्वारा मुक्त व्यापार समझौते (एफटीए) के इस्तेमाल को बढ़ाने के लिए मूल के प्रमाण-पत्र हेतु सामान्य डिजिटल प्लेटफॉर्म शुरू किया गया है।
- vii. प्रत्येक जिले में निर्यात क्षमता वाले उत्पादों की पहचान करके, इन उत्पादों के निर्यात में आने वाली बाधाओं को दूर करके तथा जिले में रोजगार सृजन के लिए स्थानीय निर्यातकों/विनिर्माताओं को सहायता प्रदान करते हुए निर्यात केंद्र के रूप में जिला पहल शुरू की गई है।

- viii. भारत के व्यापार, पर्यटन, प्रौद्योगिकी और निवेश लक्ष्यों को बढ़ावा देने के लिए विदेशों में स्थित भारतीय मिशनों की सक्रिय भूमिका को बढ़ाया गया है। विदेशों में स्थित वाणिज्यिक मिशनों, निर्यात संवर्धन परिषदों, पण्य बोर्ड/प्राधिकरणों और उद्योग संघों के साथ निर्यात कार्य निष्पादन की नियमित निगरानी तथा समय-समय पर सुधारात्मक उपाय करना।

SAFETY TRAINING FOR FISHERMEN

3589. SHRI NAVEEN JINDAL:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) whether the Government plan to provide training or to make fishermen aware of the issues relating to safety and maritime boundary;
- (b) if so, the details thereof;
- (c) the steps taken by the Government to find a permanent solution for the problem of fishermen frequently arrested due to crossing of maritime boundaries with neighboring countries; and
- (d) if so, the details thereof?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING

(SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH) :

(a) and (b): The Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying, Government of India (DoF, MoFAHD, GoI) has set up the 'Central Institute of Fisheries Nautical and Engineering Training' (CIFNET),

which provides training to fishermen and creates trained manpower for manning the ocean going fishing vessels. The institute has its Head Quarters at Kochi and two more units at Chennai and Visakhapatnam. The institute through outreach/in-house training programmes, has been conducting various short term courses for the fishermen of the coastal states/Union Territories (UTs) on Safety at Sea, Seamanship and Navigation, Responsible Fishing and Electronic Equipment for Navigation and Communication at Sea etc.

(c) and (d): Government of India attaches highest priority to the safety, security and welfare of Indian fishermen and has been taking up the fishermen issues at the highest level with neighboring country. The DoF, MoFAHD, GoI has approved a project with total cost of Rs. 364 Crore under the Pradhan Mantri Matsya Sampada Yojana (PMMSY) for the National Rollout of Vessel Communication and Support System including installation of transponders on one lakh fishing vessels in all coastal States and UTs. The transponders are being fitted in the fishing vessels with 100% Government assistance. The transponders have geo-fencing features and give alerts to the fishermen upon approaching to or crossing over the maritime boundary so as to prevent such incidences of crossing the maritime boundary.

The Government of India has established the bilateral Joint Working Groups (JWGs), such as India-Bangladesh and India-Sri Lanka JWGs to foster cooperation with neighboring countries in fisheries sector and to address the fishermen related issues apart from the efforts taken up through diplomatic

channels. Besides, the Fisheries Department of coastal States/UTs in coordination with Indian Coast Guard are regularly conducting the community interaction programs (CIPs) with the fishermen to appraising them about importance of safety of life at sea, carriage of life saving equipment, usage of portable communication sets and are also impressed not to cross the maritime boundary.

STANDARD TARIFF FOR INTERNATIONAL TRADE

3590. SHRI ESWARASAMY K.:

Will the Minister of **COMMERCE and INDUSTRY** be pleased to state:

- (a) whether there is any standard tariff set for international trade for Non-Aligned and other developing countries; and
- (b) if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY;
AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND
INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):**

- (a) and (b) No standard tariff has been set for international trade for Non-Aligned and other developing countries.

दिव्यांगजनों के लिए नौकरियां/रोजगार

3591. श्री सतपाल ब्रह्मचारी:

क्या सामाजिक न्याय और अधिकारिता मंत्री यह बताने की कृपा करेंगे कि:

(क) विगत तीन वर्षों के दौरान हरियाणा, विशेषकर सोनीपत लोक सभा संसदीय निर्वाचन क्षेत्र में नौकरियों/रोजगार के लिए दिव्यांगजनों से प्राप्त आवेदनों का वर्षवार ब्यौरा क्या है और इन आवेदनों के संबंध में प्रदान की गई नौकरियों/रोजगार का ब्यौरा क्या है;

(ख) इस अवधि के दौरान दिव्यांगजनों के लिए चलाई गई योजनाओं का ब्यौरा क्या है और दिव्यांगजनों पर व्यय की गई धनराशि का वर्ष-वार और जिला-वार ब्यौरा क्या है;

(ग) वर्तमान में हरियाणा, विशेषकर सोनीपत लोक सभा संसदीय निर्वाचन क्षेत्र में बेरोजगार कुशल दिव्यांगजनों की संख्या कितनी है;

(घ) क्या सरकार ने उन्हें रोजगार प्रदान करने के लिए कोई लक्ष्य निर्धारित किया है; और

(ङ) यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री; तथा सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री बी. एल. वर्मा):

(क) दिव्यांगजन अधिकार (आरपीडब्ल्यूडी) अधिनियम 2016 की धारा 34 के अनुसार, बेंचमार्क दिव्यांगजनों के लिए सरकारी नौकरी में आरक्षण को 3% से बढ़ाकर 4% कर दिया गया है। केंद्र सरकार में नियुक्ति हेतु नोडल विभाग होने के नाते कार्मिक और प्रशिक्षण विभाग (डीओपीटी), पदों और सेवाओं में आरक्षित श्रेणियों के अभ्यावेदन (आरआरसीपीएस) पोर्टल (rrcps.nic.in) के माध्यम से मंत्रालयों/विभागों में दिव्यांगजनों के अभ्यावेदनों के संबंध में ऑनलाइन डेटा एकत्रित करता है। उक्त पोर्टल पर मंत्रालयों/ विभागों द्वारा अपलोड की गई सूचना के अनुसार, पिछले पांच वर्षों (वर्ष 2019 से 2023 तक) में सीधी भर्ती पर 8557 दिव्यांग अभ्यर्थियों की नियुक्ति की जा चुकी है। दिव्यांगजनों से प्राप्त आवेदनों और प्रदान की गई नौकरियों के संबंध में राज्यवार और जिलावार डेटा केंद्रीय रूप से नहीं रखा जाता है।

(ख) केंद्र सरकार दिव्यांगजनों के लिए निम्नलिखित प्रमुख योजनाओं का संचालन कर रही है:-

(i) **सहायक यंत्रों/उपकरणों की खरीद/फिटिंग के लिए दिव्यांगजनों को सहायता (एडिप):** एडिप योजना के अंतर्गत, विभिन्न कार्यान्वयन एजेंसियों को धनराशि जारी की जाती है, ताकि पात्र दिव्यांगजनों को टिकाऊ, उन्नत और वैज्ञानिक रूप से निर्मित, आधुनिक, मानक सहायक यंत्र और उपकरण प्राप्त करने में सहायता मिल सके, जिससे देश भर के दिव्यांगजनों में दिव्यांगता के प्रभाव को कम करके और दिव्यांगजनों की आर्थिक क्षमता को बढ़ाकर उनके शारीरिक, सामाजिक और मानसिक पुनर्वास को बढ़ावा दिया जा सके।

(ii) **दिव्यांगजन अधिकार अधिनियम के कार्यान्वयन के लिए योजना (सिपडा):** यह योजना दिव्यांगजन अधिकार अधिनियम, 2016 के कार्यान्वयन से संबंधित विभिन्न गतिविधियों के लिए राज्य सरकारों को, तथा केंद्र अथवा राज्य सरकार के तहत आने वाले स्वायत्त संगठनों/संस्थानों/विभिन्न कार्यान्वयन एजेंसियों को सहायता प्रदान करने के लिए है। दिव्यांगजन अधिकार अधिनियम के कार्यान्वयन के लिए योजना (योजना) के प्रमुख घटक इस प्रकार हैं:-

- दिव्यांगजनों के लिए बाधामुक्त वातावरण का सृजन।
- कौशल विकास के लिए राष्ट्रीय कार्य योजना
- सुगम्य भारत अभियान (एआईसी)
- विशिष्ट दिव्यांगता पहचान पत्र

(iii) **दीनदयाल दिव्यांगजन पुनर्वास योजना (डीडीआरएस):-** इस योजना के अंतर्गत, दिव्यांगजनों के पुनर्वास से संबंधित परियोजनाओं का संचालन करने के लिए गैर-सरकारी संगठनों (एनजीओ) को सहायता-अनुदान प्रदान किया जाता है, जिसका उद्देश्य दिव्यांगजनों को अपने इष्टतम, शारीरिक, संवेदी, बौद्धिक, मानसिक या सामाजिक कार्यात्मक स्तरों तक पहुंचने और उसे बनाए रखने में सक्षम बनाना है।

(iv) **दिव्यांग छात्रों के लिए छात्रवृत्ति योजनाएं:** इस योजना के अंतर्गत, सरकार दिव्यांग छात्रों को प्री-मैट्रिक (कक्षा IX तथा X के लिए), पोस्ट-मैट्रिक (कक्षा XI से स्नातकोत्तर डिग्री/डिप्लोमा स्तर के लिए), उच्च श्रेणी शिक्षा (अधिसूचित संस्थानों में स्नातकोत्तर डिग्री/डिप्लोमा), राष्ट्रीय फेलोशिप

(एम.फिल और पीएचडी पाठ्यक्रम), राष्ट्रीय ओवरसीज़ छात्रवृत्ति (स्नातकोत्तर / डॉक्टरेट स्तर पर विदेश में शिक्षा के लिए) जैसी छात्रवृत्तियां प्रदान करती है।

इसके अलावा, पिछले तीन वित्तीय वर्षों के दौरान इस विभाग की विभिन्न योजनाओं के तहत जारी की गई निधियों का ब्यौरा निम्नानुसार है:-

(राशि करोड़ रुपये में)

वर्ष	वित्तीय वर्ष 2021-22	वित्तीय वर्ष 2022-23	वित्तीय वर्ष 2023-24
योजना	वास्तविक व्यय (एई)	वास्तविक व्यय (एई)	वास्तविक व्यय (एई)
एडिप	198.69	242.29	290.60
सिपडा	108.44	65.55	76.79
डीडीआरएस	100.89	114.69	129.97
छात्रवृत्ति	132.17	145.20	130.47

(ग) से (ड): दिव्यांगजनों के कौशल को बढ़ावा देने के लिए विभाग दिव्यांगजनों के कौशल विकास के लिए राष्ट्रीय कार्य योजना (एनएपी-एसडीपी) का कार्यान्वयन कर रहा है ताकि वे लाभदायक रोजगार प्राप्त कर सकें और आत्मनिर्भर बन सकें तथा समाज में उत्पादक सदस्य बन सकें। इस योजना के तहत, दिव्यांगजनों को देश भर के सरकारी और गैर सरकारी संगठनों के माध्यम से कौशल प्रशिक्षण प्रदान किया जाता है। इस योजना के शुरु होने के समय से अब तक, विभाग ने देश भर में 1.42 लाख दिव्यांगजनों को कौशल प्रशिक्षण दिया है और 28,000 दिव्यांगजनों को वैतनिक रोजगार/स्वरोजगार में नियोजित किया गया है। लाभार्थियों का राज्यवार/जिलावार विवरण रखा नहीं जाता है।

SUPPORT FOR WOMEN FARMERS**3592. DR. GUMMA THANUJA RANI:**

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) whether the Government has implemented any schemes for providing financial and infrastructural support to women farmers;

(b) if so, the details thereof and if not, the reasons therefor;

(c) whether the Government has any data on number of women beneficiaries under PM-KISAN scheme; if so, the details thereof, State-wise; and

(d) the steps taken to impart training and awareness about various central schemes in agricultural sector?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR) :

(a) and (b): The Government is implementing schemes and programmes for the farmers including women farmers for providing financial and infrastructural support, as per the eligibility and conditions existing in the scheme guidelines.

The brief details of the schemes for providing infrastructural and financial support to the farmers including women farmers are as below:

- i. As part of the Atmanirbhar Bharat initiative, the Agriculture Infrastructure Fund (AIF) was launched in 2020 to promote sustainable agriculture by supporting the development of agricultural infrastructure across India.

This initiative aims to empower farmers including women farmers and boost their incomes by facilitating medium- to long-term loans through lending institutions at a maximum interest rate of 9%. Under the AIF, loans are offered for infrastructure projects at farm- gate and aggregation points. Additionally, the scheme benefits borrowers from an interest subvention of 3% per annum for a duration of up to seven years for loans up to ₹2 crore. To further support borrowers, the initiative includes credit guarantee support by way of reimbursement of credit guarantee fees for loans up to ₹2 crore for 7 years, reducing the financial risks for both lenders and borrowers.

- ii. Agricultural Marketing Infrastructure (AMI), is a capital investment, open ended, demand driven and credit linked scheme wherein back ended subsidy @ 25% and 33.33% is available based on the eligible category of beneficiary. Assistance is available to Individuals, Farmers including women farmers, Group of farmers/growers, Agri-preneurs, Registered Farmer Produce Organizations (FPOs), Cooperatives, and state agencies etc.
- iii. The Central Sector Scheme 'Namo drone Didi' for providing drones to the women Self Help Groups (SHGs) with an outlay of Rs.1261 Crores has been approved. The scheme aims to provide drones to 15000 selected Women SHGs for providing rental services to farmers for agriculture purpose (application of fertilizers and pesticides).

- iv. Mission for Integrated Development of Horticulture (MIDH) under which assistance is available for farmers including women farmers for development of Post Harvest Management (PHM) for perishable horticulture crops which includes establishment of pack house, Integrated pack house, pre-cooling, staging cold room, cold storages, controlled atmosphere (CA) storage, reefer transport, primary/mobile processing units, setting up of ripening chambers and Integrated cold chain supply system etc.
- v. Rashtriya Krishi Vikas Yojana (RKVY), a Centrally Sponsored Scheme under which the funds are released to the State Governments as Grants-in-Aid on the basis of projects in Agriculture and allied sectors. RKVY is primarily a project oriented scheme, the benefit of which is available to all sections of the farming community including women.
- vi. The Central Sector Scheme National Beekeeping and Honey Mission (NBHM) is being implemented for promoting scientific beekeeping for holistic growth of beekeeping industry for income and employment generation, providing livelihood support to farm and nonfarm households, to enhance agriculture / horticulture production. The scheme is being implementing through 3 Mini Missions (MMs) – MM-I, MM-II and MM-III under which thrust is given on awareness, capacity building/ trainings, focus on women empowerment through beekeeping, setting up of requisite infrastructural facilities, viz.; Integrated Beekeeping Development Centres (IBDCs), Honeybees Disease Diagnostic Labs,

Setting/ upgradation of Honey Testing labs, Beekeeping Equipment Manufacturing Units, Custom Hiring Centres, Api-therapy Centres, Development of Quality Nucleus Stock Centres and Bee Breeders, etc. under MM-I, Processing, Value-Addition, Market Support, etc. under MM-II and Research and Technology generation under MM-III.

- vii. The Department of Rural Development, Ministry of Rural Development is implementing the scheme 'Mahila Kisan Sashaktikaran Pariyojana (MKSP)', as a sub component of DAY-NRLM Deendayal Antyodaya Yojana — National Rural Livelihoods Mission (DAY-NRLM) with the objective to empower women by making systematic investments to enhance their participation and productivity and create sustainable livelihoods of rural women. Mahila Kisans are provided financial support for establishing primary and secondary processing units. Farmer Producer Groups formed under the scheme are also provided support for marketing infrastructure for collective marketing.

(c): The Pradhan Mantri Kisan Samman Nidhi (PM-KISAN) is a Central Sector Scheme, being implemented w.e.f. 1st December, 2018. The Scheme aims at providing financial assistance to all landholding farmers families including women farmers across the country, subject to certain exclusion criteria, to enable them to take care of expenses related to agriculture and allied activities as well as domestic needs. Under the Scheme, an amount of Rs. 6000/- per year is transferred in three 4- monthly installments of Rs.2000/- directly into the bank

accounts of the farmers. The State-wise details of women beneficiaries benefitted by 18th Instalment under PM-KISAN (as on 03.12.2024) are given in the enclosed **Statement**.

(d): The trainings are imparted to the farmers under the various Centrally Sponsored and Central Sector Schemes of the Ministry of Agriculture and Farmers Welfare, as per the eligibility in the scheme guidelines. The Indian Council of Agricultural Research (ICAR) - Central Institute for Women in Agriculture (CIWA), Bhubaneswar and Krishi Vigyan Kendras (KVKs) established by the ICAR, New Delhi are also conducting trainings programmes for the farmers including women farmers in the agricultural sector on specific topics. The information about the schemes being implemented by the Ministry of Agriculture and Farmers Welfare is also being disseminated through electronic media, print media and social media platforms. Also, the events, workshops, seminars and exhibitions are organised for the awareness and information dissemination about the schemes in the agricultural sector. In addition, Krishi Sakhis trained, certified and recognised as Para Agriculture Extension workers by the Ministry of Agriculture and Farmers Welfare and their services are being utilised for creating awareness on various central schemes in agriculture sector.

STATEMENT

The State-wise details of women beneficiaries benefitted by 18th Instalment under PM-KISAN(as on 03.12.2024)

S.N.	State/UT	Women Beneficiaries Count
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1	Andaman And Nicobar Islands	4,758
2	Andhra Pradesh	14,08,093
3	Arunachal Pradesh	47,925
4	Assam	4,37,715
5	Bihar	23,33,893
6	Chhattisgarh	4,77,003
7	Delhi	1,834
8	Goa	862
9	Gujarat	13,31,953
10	Haryana	2,62,934
11	Himachal Pradesh	1,38,880
12	Jammu And Kashmir	88,240
13	Jharkhand	5,63,750
14	Karnataka	10,49,431
15	Kerala	12,36,856
16	Ladakh	2,953
17	Lakshadweep	1,098
18	Madhya Pradesh	16,28,404
19	Maharashtra	17,78,600
20	Manipur	47,211
21	Meghalaya	1,04,507
22	Mizoram	46,252
23	Nagaland	94,919
24	Odisha	7,54,601
25	Puducherry	2,941
26	Punjab	7,058
27	Rajasthan	22,01,131
28	Sikkim	6,897
29	Tamil Nadu	4,91,253
30	Telangana	8,67,620
31	The Dadra And Nagar Haveli And Daman And Diu	2,662
32	Tripura	51,376
33	Uttar Pradesh	42,12,328
34	Uttarakhand	1,36,072
35	West Bengal	8,15,031
	Grand Total	2,26,37,041

SCHEMES TO PROMOTE FISH FARMING AND DAIRY DEVELOPMENT**3593. DR. JAYANTA KUMAR ROY:**

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

(a) whether the Government has launched any schemes to promote fish farming and dairy development in Jalpaiguri district and if so, the details of funds allocated and beneficiaries identified; and

(b) the details of steps being taken to address challenges faced by small-scale dairy farmers and fishers in Jalpaiguri?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING**(SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):**

(a) and (b): To promote fish farming and dairy development in India including Jalpaiguri district, the Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying, Government of India has implementing taken various schemes/programmes for holistic development of fisheries and dairying sector such as Pradhan Mantri Matsya Sampada Yojana (PMMSY), Fisheries and Aquaculture Infrastructure Fund (FIDF) and a new sub-scheme of Pradhan Mantri Matsya Kisan Samiridhi Saha Yojana (PM-MKSSY) in fisheries sector and Dairy Entrepreneurship Development Scheme (DEDS) and National Programme for Dairy Development (NPDD) in dairying sector across the country including Jalpaiguri district of West Bengal.

Besides, the projects with a total outlay of Rs. 544.38 crore including central share of Rs. 225.54 crore have been sanctioned under Pradhan Mantri Matsya Sampada Yojana (PMMSY) with release of central fund of Rs. 50.76 crore to West Bengal during two years (2022-23 and 2023-24) and current Financial Year (2024-25). The major approved fisheries activities under the aforesaid Scheme include establishment of freshwater finfish hatcheries and brood banks, expansion of aquaculture areas through the construction of rearing and grow-out ponds, stocking of fingerlings in wetlands and reservoirs, development of ornamental fish rearing and breeding units, promotion of recreational fisheries, and establishment of Recirculating Aquaculture System (RAS) and biofloc units. Additionally, the scheme covers the installation of cages in reservoirs, the establishment of cold storage and ice plants, the setting up of fish feed mills, the construction of fish kiosks, and the provision of post-harvest transport vehicles, including refrigerated vehicles and insulated transport units. Other significant activities involve the development of modern fishing harbours at Petuaghat, Shankarpur, Frasergunj, and Kakdwip, the establishment of fish value-added enterprises, and the implementation of safety kits and diagnostic mobile labs for fishermen. In the District of Jaipalguri, West Bengal, under PMMSY, projects worth of Rs. 1518.10 lakh with government assistance of Rs. 863.23 lakh have been approved.

National Programme for Dairy Development (NPDD) aims at creating/strengthening of infrastructure for quality testing equipment as well as primary chilling facilities for State Cooperative Dairy Federations/District

Cooperative Milk Producers Union/ Self Help Groups (SHGs)/Milk. Under NPDD scheme, 3 projects have been approved in West Bengal with the total project cost of Rs.4.04 crore lakh with a central share of Rs.3.93 crore and out of this an amount of Rs.3.63 crore has been released till date.

The facilities supported under the schemes for benefit of traditional fishers *inter-alia* include; livelihood and nutritional support for socio-economically backward active traditional fishers' families during fishing ban period, insurance cover to fishers and fishing vessels, providing boats and nets to traditional fishermen, training and skill development, providing cold-chain and marketing facilities, promotion of ornamental fish rearing unit, pen culture, procurement of transport vehicles like motor cycle with ice box, cycle with ice box, three wheeler with ice box, fish retail market and fish kiosk. Besides, since 2018-19, the Government has extended facilities of Kisan Credit Card (KCC) to fishers and fish farmers to help them to meet their working capital requirements. 1490 KCC cards has been sanctioned to fishers and fish farmers in the state of West Bengal till 15-11-2024.

इस्पात संयंत्र विनियमित करना

3594. श्री रुद्र नारायण पाणी:

क्या इस्पात मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने कारखानों के घरेलू इस्पात संयंत्रों को विनियमित करने के लिए कोई नीति बनाई है;
- (ख) ओडिशा के ढेंकानाल और अंगुल जिलों में घरेलू इस्पात कारखानों की संख्या कितनी है; और
- (ग) उक्त कारखानों में बेरोजगार स्थानीय लोगों को रोजगार प्रदान करने के लिए क्या प्रावधान किए गए हैं?

भारी उद्योग मंत्रालय में राज्य मंत्री; तथा इस्पात मंत्रालय में राज्य मंत्री

(श्री भूपति राजू श्रीनिवास वर्मा):

(क) से (ग) इस्पात एक नियंत्रणमुक्त क्षेत्र है और इस्पात संयंत्रों की स्थापना से संबंधित निर्णय उद्योग द्वारा प्रौद्योगिकीय-वाणिज्यिक सोच-विचार के आधार पर लिये जाते हैं। इस्पात संयंत्र स्थानीय औद्योगिक, श्रम और पर्यावरणीय कानूनों द्वारा विनियमित होते हैं। ढेंकानाल और अंगुल जिले में क्रमशः 15 और 9 इस्पात इकाईयां हैं। (स्रोत: संयुक्त संयंत्र समिति)

CREATION OF EMPLOYMENT

3595. SHRI VISHWESHWAR HEGDE KAGERI:

SHRI BIPLAB KUMAR DEB:

SHRI PARSHOTTAMBHAI RUPALA:

SHRI ANURAG SINGH THAKUR:

Will the Minister of **TEXTILES** be pleased to state :

- (a) the measures taken by the Government for creation of employment opportunities in textile sector;
- (b) the total number of jobs likely to be created by the Government; and
- (c) the steps taken by the Government to attract investment in textile sector and target of growth of the sector particularly in State of Tripura?

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF TEXTILES**

(SHRI PABITRA MARGHERITA):

(a) and (b) The textile industry is one of the largest sources of employment generation in the country directly employing around 45 million persons. Government is implementing various schemes/ programmes for creation of employment opportunities in the textile sector. These include schemes like Samarth (Scheme for Capacity Building in the Textiles Sector), National Handloom Development Programme (NHDP), National Handicraft Development Programme (NHDP), PM-Mega Integrated Textiles and Apparel Park (PM-MITRA) scheme and others.

(c): With an objective to position India as a global textiles manufacturing hub, Government through its various programmes and initiatives aims to attract investment in the textile sector across the country, including in the State of Tripura, to augment the growth of the sector. Some of these initiatives include:

PM MITRA Parks Scheme: Under the scheme, 7 Mega Textile Parks with modern, integrated, large-scale, world-class infrastructure, and plug and play facility are being set up to attract investments in the textile sector and boost employment. Once fully functional, each Mega Textile Park is envisaged to generate around one lakh direct jobs and about Rs.10,000crore of investment.

Production Linked Incentive (PLI) Scheme for Textiles: The scheme focuses on sunrise sectors including manmade fibre (MMF) fabric, MMF apparel, and

technical textiles to promote large-scale manufacturing, enhance competitiveness and create additional jobs in these textile segments.

No state-wise targets have been set for growth of the textile sector.

धर्मातरित सदस्यों को अयोग्य ठहराना

3596. डॉ. मन्ना लाल रावत:

क्या सामाजिक न्याय और अधिकारिता मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या अल्पसंख्यक समुदाय के उन व्यक्तियों को अनुसूचित जाति/अनुसूचित जनजाति वर्ग की पात्रता हेतु अयोग्य ठहराने/वंचित करने का कोई प्रावधान है, जिन्होंने अपनी 'विशिष्ट संस्कृति' को त्याग दिया है और ईसाई धर्म तथा इस्लाम अपना लिया है;
- (ख) यदि हां, तो इस संबंध में अनुसूचित जातियों/अनुसूचित जनजातियों सहित तत्संबंधी ब्यौरा क्या है;
- (ग) यदि नहीं, तो क्या सरकार का धर्मातरित सदस्यों को अनुसूचित जनजाति की परिभाषा से हटाने का विचार है; और
- (घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री रामदास अठावले) :

(क) और (ख): समय-समय पर संशोधित संविधान (अनुसूचित जातियां) आदेश, 1950 के पैरा 3 के अनुसार, अनुसूचित जाति के वे सदस्य जो हिंदू, सिख या बौद्ध धर्म से भिन्न धर्म को मानते हैं, अनुसूचित जाति के सदस्य नहीं माने जाएंगे।

जनजातीय कार्य मंत्रालय ने सूचित किया है कि अनुसूचित जनजातियों के संबंध में, वे किसी भी धर्म को मान सकते हैं।

(ग): धर्मांतरित सदस्यों को अनुसूचित जनजाति की परिभाषा से अयोग्य ठहराने का कोई प्रस्ताव विचाराधीन नहीं है।

(घ): प्रश्न नहीं उठता।

अनुसूचित जाति, अनुसूचित जनजाति और अन्य पिछड़ा वर्ग के विद्यार्थियों को छात्रवृत्ति

3597. श्री अमरा राम:

क्या सामाजिक न्याय और अधिकारिता मंत्री यह बताने की कृपा करेंगे कि:

- (क) राजस्थान में विगत पांच वर्षों के दौरान अनुसूचित जाति, अनुसूचित जनजाति और अन्य पिछड़ा वर्ग के कितने विद्यार्थियों को छात्रवृत्ति प्रदान की गई है;
- (ख) सरकार द्वारा उक्त राज्य को तिथि-वार और निधि-वार कितनी हिस्सेदारी प्रदान की गई है;
- (ग) क्या सरकार का विद्यार्थियों को मासिक आधार पर छात्रवृत्ति प्रदान करने का विचार है;
- (घ) यदि हां, तो यह कब तक उपलब्ध कराए जाने की संभावना है; और
- (ङ) यदि नहीं, तो इसके क्या कारण हैं?

सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री रामदास अठावले) :

(क) और (ख): सामाजिक न्याय और अधिकारिता विभाग द्वारा राजस्थान राज्य में पिछले पांच वर्षों के दौरान अनुसूचित जातियों, अनुसूचित जनजातियों और अन्य पिछड़ा वर्गों को जारी धनराशि तथा छात्रों की संख्या का ब्यौरा संलग्न **विवरण** में दिया गया है।

(ग) से (ङ): ऐसा कोई प्रस्ताव विचाराधीन नहीं है।

विवरण

(क): अनुसूचित जातियों एवं अन्य के लिए मैट्रिक-पूर्व छात्रवृत्ति योजना तथा अनुसूचित जातियों के छात्रों के लिए मैट्रिकोत्तर छात्रवृत्ति योजना। सामाजिक न्याय और अधिकारिता विभाग द्वारा राजस्थान राज्य को जारी की गई धनराशि:

वित्त वर्ष	अनुसूचित जातियों एवं अन्य के लिए मैट्रिक-पूर्व छात्रवृत्ति योजना		अनुसूचित जाति के छात्रों के लिए मैट्रिकोत्तर छात्रवृत्ति योजना	
	लाभार्थियों की संख्या	जारी केन्द्रीय हिस्सा (करोड़ में)	लाभार्थियों की संख्या	जारी केन्द्रीय हिस्सा (करोड़ में)
2019-20	168095	33.23	457915	314.54
2020-21	183416	38.27	365604	284.01
2021-22	240500	36.73	217176	95.67
2022-23	राज्य ने केन्द्रीय अंशदान संवितरण के लिए राष्ट्रीय छात्रवृत्ति पोर्टल पर राज्य अंशदान भुगतान का कोई डाटा साझा नहीं किया है		303252	241.38
2023-24	135092	28.23	151922	147.13

(ख): अनुसूचित जाति के लिए यंग अचीवर्स हेतु उच्च शिक्षा के लिए छात्रवृत्ति (श्रेयस) (सामाजिक न्याय और अधिकारिता विभाग):

1. अनुसूचित जातियों (श्रेयस एससी) के लिए यंग अचीवर्स हेतु उच्च शिक्षा के लिए छात्रवृत्तियाँ: केन्द्रीय क्षेत्र की योजना होने के कारण, निधियों का आवंटन राज्य-वार नहीं किया जाता है। इसलिए, श्रेयस एससी के तहत इनमें से किसी भी उप-योजना के संबंध में कोई राज्य-वार डाटा नहीं रखा जाता है।

(ग): लक्षित क्षेत्रों में उच्च स्कूलों में छात्रों के लिए आवासीय शिक्षा योजना (श्रेष्ठ)। सामाजिक न्याय और अधिकारिता विभाग द्वारा राजस्थान राज्य को जारी की गई धनराशि:

वित्त वर्ष	मोड-I		मोड-II	
	जारी की गई धनराशि (करोड़ में)	लाभार्थियों की संख्या	जारी की गई धनराशि (करोड़ में)	लाभार्थियों की संख्या
2019-20	-	-	2.32	1500
2020-21	-	-	10.22	3850
2021-22	0.56	60	2.92	2300
2022-23	2.64	236	2.22	1738
2023-24	9.36	783	3.49	1616

मोड-I: अकादमिक वर्ष 2021-22 सेमेधावी अनुसूचित जाति के छात्रों को उच्च गुणवत्ता वाली आवासीय शिक्षा प्रदान करने के लिए सीबीएसई/राज्य बोर्ड से संबद्ध निजी आवासीय स्कूलों को शुल्क की प्रतिपूर्ति की जाती है;

मोड-II: अनुसूचित जाति के छात्रों के लिए आवासीय/गैर-आवासीय स्कूलों और छात्रावासों की परियोजना के संचालन और रखरखाव के लिए गैर सरकारी संगठनों/स्वयंसेवी संगठनों को अनुदान सहायता प्रदान की जाती है।

(घ): ओबीसी और अन्य के लिए वाइब्रेंट इंडिया हेतु पीएम यंग अचीवर्स स्कॉलरशिप अवार्ड योजना (पीएम-यशस्वी)। सामाजिक न्याय और अधिकारित विभाग द्वारा राजस्थान राज्य को जारी की गई धनराशि:-

स्कीम	2019-20		2020-21		2021-22		2022-23		2023-24	
	जारी की गई धनराशि (रु. में)	लाभार्थियों की संख्या	जारी की गई धनराशि (रु. में)	लाभार्थियों की संख्या	जारी की गई धनराशि (रु. में)	लाभार्थियों की संख्या	जारी की गई धनराशि (रु. में)	लाभार्थियों की संख्या	जारी की गई धनराशि (रु. में)	लाभार्थियों की संख्या
ओबीसी, ईबीसी और डीएनटी छात्रों के लिए मैट्रिक-पूर्व छात्रवृत्ति	1115.29 लाख	1.66 लाख	1555.06 लाख	6.37 लाख	2972.55 लाख	0.25 लाख	3352.39 लाख	-	0.00	शून्य
ओबीसी, ईबीसी और डीएनटी छात्रों के लिए मैट्रिकोत्तर छात्रवृत्ति	6813.04 लाख	0.55 लाख	1900.00 लाख	0.037 लाख	10226.0 0 लाख	0.77 लाख	2757.95 लाख	0.76 लाख	0.00	शून्य
ओबीसी/ईबीसी/डीएनटी छात्रों के लिए स्कूलों में टॉप क्लास शिक्षा	योजना 2022-23 से लागू होगी						7.86 लाख	45	3.48 लाख	11
ओबीसी/ईबीसी/डीएनटी छात्रों के लिए	योजना 2023-24 से लागू होगी								692.7 लाख	404

कॉलेजों में टॉप क्लास शिक्षा			
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(ड): ओबीसी और अन्य के लिए यंग अचीवर्स हेतु उच्च शिक्षा के लिए छात्रवृत्ति (श्रेयस)। सामाजिक न्याय और अधिकारित विभागद्वारा राजस्थान राज्य को जारी की गई निधि:-

स्कीम	पिछले पांच वर्षों के दौरान जारी की गई धनराशि और लाभार्थियों की संख्या का विवरण									
	2019-20		2020-21		2021-22		2022-23		2023-24	
	जारी की गई धनराशि (रु. में)	लाभार्थियों की संख्या	जारी की गई धनराशि (रु. में)	लाभार्थियों की संख्या	जारी की गई धनराशि (रु. में)	लाभार्थियों की संख्या	जारी की गई धनराशि (रु. में)	लाभार्थियों की संख्या	जारी की गई धनराशि (रु. में)	लाभार्थियों की संख्या
ओबीसी उम्मीदवारों के लिए राष्ट्रीय फेलोशिप	356.66 लाख	71	262.63 लाख	76	353.74 लाख	85	398.81 लाख	96	482.29 लाख	111
ओबीसी/ईबीसी के छात्रों के लिए ओवरसीज अध्ययन हेतु शैक्षिक ऋण पर ब्याज सब्सिडीकीडॉ. अम्बेडकर केंद्रीय क्षेत्र योजना	11.31 लाख	19	13.76 लाख	35	20.29 लाख	37	19.88 लाख	21	12.80 लाख	14

(च): जनजातीय कार्य मंत्रालय की छात्रवृत्ति योजनाओं के संबंध में राजस्थान राज्य के संबंध में पिछले 5 वर्षों के दौरान लाभार्थियों का विवरण

स्कीम	वित्त वर्ष 2019-20 में लाभार्थियों की संख्या	वित्त वर्ष 2020-21 में लाभार्थियों की संख्या	वित्त वर्ष 2021-22 में लाभार्थियों की संख्या	वित्त वर्ष 2022-23 में लाभार्थियों की संख्या	वित्त वर्ष 2023-24 में लाभार्थियों की संख्या
अनुसूचित जनजाति के छात्रों के लिए मैट्रिक-पूर्व छात्रवृत्ति योजना	157234	192523	188746	55667	76272
अनुसूचित जनजाति के छात्रों के लिए मैट्रिकोत्तर छात्रवृत्ति योजना	299010	302116	229872	236628	168516

(छ): जनजातीय कार्य मंत्रालय की निम्नलिखित योजनाएं केन्द्रीय क्षेत्र की योजनाएं हैं और इन योजनाओं के अंतर्गत राज्यवार धनराशि आवंटित नहीं की जाती है: -

एसटी छात्रों के लिए राष्ट्रीय ओवरसीज छात्रवृत्ति, एसटी छात्रों के लिए राष्ट्रीय फेलोशिप (एनएफएसटी), एसटी छात्रों हेतु उच्च शिक्षा के लिए राष्ट्रीय छात्रवृत्ति (टॉप क्लास)।

REFUND FROM SAHARA GROUP CO-OPERATIVES

3598. SHRI Y. S. AVINASH REDDY:

Will the Minister of **COOPERATION** be pleased to state:

- whether the Government has taken any steps to remit the money deposited by crores of investors of Sahara Group Co-operative societies;
- if so, whether the remittance has commenced; and
- the details of provisions made to ensure authenticity of these investors?

THE MINISTER OF HOME AFFAIRS; AND MINISTER OF COOPERATION**(SHRI AMIT SHAH):**

(a) to (c): In an Interlocutory Application filed by the Ministry of Cooperation in WP (C) No.191/2022 (Pinak Pani Mohanty vs Uoladors.), the Hon'ble Supreme Court on 29.03.2023 inter alia ordered that:

“(i) Out of the total amount of Rs. 24,979.67 Crores lying in the “Sahara-SEBI Refund Account”, Rs. 5000 Crores be transferred to the Central Registrar of Cooperative Societies, who, in turn, shall disburse the same against the legitimate dues of the depositors of the Sahara Group of Cooperative Societies, which shall be paid to the genuine depositors in the most transparent manner and on proper identification and on submitting proof of their deposits and proof of their claims and to be deposited in their respective bank accounts directly.

(ii) The disbursement shall be supervised and monitored by Justice R. Subhash Reddy, Former Judge of this Court with the able assistance of Shri Gaurav Agarwal, learned Advocate, who is appointed as Amicus Curiae to assist Justice R. Subhash Reddy as well as the Central Registrar of Cooperative Societies in disbursing the amount to the genuine depositors of the Sahara Group of Cooperative Societies. The manner and modalities for making the payment is to be worked out by the Central Registrar of Cooperative Societies in consultation with Justice R. Subhash Reddy, Former Judge of this Court and Shri Gaurav Agarwal, learned Advocate.”

In compliance of the Hon'ble Supreme Court's Order dated 29.03.2023, an Online Portal "CRCS-Sahara refund portal" <https://mocrefund.crcs.gov.in> has been launched on 18.07.2023 for submission of claims by the genuine depositors of four Multi-State Cooperative Societies of Sahara Group, namely; Sahara Credit Cooperative Society Ltd., Lucknow, Saharayn Universal Multipurpose Society Ltd., Bhopal, Humara India Credit Cooperative Society Ltd., Kolkata and Stars Multipurpose Cooperative Society Ltd., Hyderabad for refund of their legitimate deposits. Entire process of disbursement is digital and paperless and is being carried out under the supervision and monitoring of Justice R. Subhash Reddy, Former Judge of Hon'ble Supreme Court with the assistance of Shri Gaurav Agrawal, Amicus Curiae.

Applications received on the Portal are being processed in transparent manner, on proper identification and on submitting proof of their identity and deposits. The payment is being deposited directly in Aadhaar seeded bank account of the genuine depositors. Presently, payment only upto Rs.50,000/- is being disbursed to each genuine depositor of the Sahara Group of Cooperative Societies against verified claims through Aadhaar seeded Bank account.

Further, in case of any deficiency found in the application of the depositor on the portal, deficiencies are being conveyed to them for re-submission of their application through the re-submission portal already launched on 15.11.2023.

An amount of Rs.1,441 Crore has been released to 9,11,043 depositors of Sahara Group of Cooperative Societies upto 11.12.2024.

भारतीय उत्पादों का मानकीकरण

3599. डॉ. प्रशांत यादवराव पडोले:

क्या वाणिज्य और उद्योग मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या अंतर्राष्ट्रीय बाजार में अस्वीकृत उत्पादों की उत्पादन प्रक्रियाओं अथवा स्रोत सामग्री में कोई सुधार किया गया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) क्या सरकार ने भारतीय उत्पादों की गुणवत्ता के स्तर में सुधार लाने के लिए तकनीकी मार्गदर्शन प्राप्त करने हेतु अंतर्राष्ट्रीय संगठनों के साथ कोई समझौता किया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ग) क्या भविष्य में भारतीय उत्पादों पर अंतर्राष्ट्रीय प्रतिबंधों को रोकने के लिए सरकार की कोई दीर्घकालिक योजना है?

वाणिज्य और उद्योग मंत्रालय में राज्य मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय में राज्य मंत्री (श्री जितिन प्रसाद) :

(क) से (ग): अंतर्राष्ट्रीय बाजारों में भारतीय उत्पादों का निर्यात आयातक देशों के विनियमों और मानकों के अध्यक्षीन होता है। अंतर्राष्ट्रीय मानकों को पूरा करने के लिए कठोर गुणवत्ता नियंत्रण उपाय और उन्नत प्रौद्योगिकियां कार्यान्वित की गई हैं। भारतीय मानक ब्यूरो (बीआईएस) अंतर्राष्ट्रीय मानकीकरण संगठन (आईएसओ) और अंतर्राष्ट्रीय इलेक्ट्रोटेक्निकल आयोग (आईईसी) जैसे अंतर्राष्ट्रीय संगठनों का सदस्य है। भारतीय मानकों को विकसित और उनमें सामंजस्य स्थापित करने के लिए बीआईएस इन संगठनों की तकनीकी समितियों में सक्रिय रूप से भाग लेता है। एक भागीदार सदस्य के रूप में बीआईएस को भारतीय मानकों के रूप में आईएसओ/आईईसी मानकों को अंगीकार करने का अधिकार है। इन मानकों को अपनाने से भारतीय उत्पादों की गुणवत्ता के मानकों में सुधार करने में मदद मिलती है। इसके अलावा, अंतर्राष्ट्रीय मानकों का अनुपालन सुनिश्चित करने के लिए निर्यात निरीक्षण परिषद (ईआईसी), जो वाणिज्य विभाग के अंतर्गत एक सांविधिक

निकाय है, खाद्य सुरक्षा मानकों और विभिन्न आयातक देशों की विशिष्ट आवश्यकताओं के संबंध में संबंधित हितधारकों के लिए आवधिक जागरूकता और प्रशिक्षण कार्यक्रम आयोजित करता है।

PARAMPARAGAT KRISHI VIKAS YOJANA

3600. SHRI THARANIVENTHAN M. S.:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the overview of the Paramparagat Krishi Vikas Yojana (PKVY) scheme, including its main objectives and target beneficiaries;
- (b) the specific measures that are being implemented under the PKVY to promote organic farming and sustainable agricultural practices among farmers across the country including Arani Constituency of Tamil Nadu;
- (c) the manner in which the Government is ensuring that farmers, particularly those in rural and marginalized communities, have access to training and resources related to the PKVY;
- (d) whether the partnerships have been established with NGOs or local organizations to support the implementation of the PKVY, if so, the details thereof and the success achieved; and
- (e) the manner in which the Government plan to monitor and evaluate the impact of the PKVY on agricultural productivity, soil health and the overall livelihoods of participating farmers?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) and (b): Paramparagat Krishi Vikas Yojana (PKVY) scheme provides end-to-end support to organic farmers i.e. from production to processing certification and marketing in a clusters approach. Main objectives of the PKVY Scheme are:

- To promote natural resource based integrated and climate resilient sustainable farming systems that ensure maintenance and increase of soil fertility, natural resource conservation, on-farm nutrient recycling and minimize dependence of farmers on external inputs;
- To reduce cost of agriculture to farmers through sustainable integrated organic farming systems thereby enhancing farmer's net income per unit of land.
- To sustainably produce chemical free and nutritious food for human consumption.
- To protect environment from hazardous inorganic chemicals by adoption of eco-friendly low-cost traditional techniques and farmer friendly technologies.
- To facilitate certification access to individual and small farmers groups through PGS India Certification (PGS) not covered by any schemes.

The Primary focus of the scheme is to form organic clusters (other than North Eastern states) to help create value and supply chains. Under PKVY, States/UTs are provided financial assistance of Rs. 31500/ha for 3 years out of which, Rs. 15000/ha/3 years is provided directly to farmers through DBT for on-

farm and off-farm organic inputs. Financial assistance of Rs. 4500/ha for 3 years is provided for marketing, packaging, branding, value addition. Apart from this, Rs. 3000/ha for 3 years is provided for certification and residue analysis. Under the scheme assistance is also provided @ Rs. 9000/ha for 3 years for training and capacity building.

The Government of Tamil Nadu has informed that the state is implementing PKVY scheme in the entire state except Chennai district, 1057 clusters have been formed, covering 32940 ha area involving 37886 farmers. In Arani Constituency, 3 clusters have been formed covering 60 ha area involving 81 farmers under organic farming.

(c): Under PKVY assistance is provided @ Rs. 9000/ha for 3 years for training and capacity building. The State Governments conducts trainings and exposure visits for farmers.

(d): Yes, partnerships have been established with Non-Government Organizations (NGOs), local organizations, and other stakeholders to support the implementation of the PKVY and its details are as follows:-

Involvement of NGOs as Service Providers (SPs). As SPs, NGOs mobilize farmers, form clusters and provide hands-on training in organic farming techniques. They assist in raising awareness about the benefits of organic farming.

Role of Regional Councils (RCs): Government Organization, NGOs and other local organizations are empanelled by PGS- Secretariat at National Centre of Organic and Natural Farming, as RCs under the Participatory Guarantee System (PGS-India) for organic certification. They facilitate certification processes, maintain records, and ensure compliance with organic standards.

(e): Performance reviews are conducted at state and national levels to ensure the scheme's objectives are being met. In addition, data on organic certification and compliance is maintained on the PGS-India portal, ensuring transparency and real-time monitoring of certified farmers and clusters.

15TH FINANCE COMMISSION GRANTS

3601. SHRI PRABHAKAR REDDY VEMIREDDY:

Will the Minister of **PANCHAYATI RAJ** be pleased to state:

- (a) whether Andhra Pradesh got 1st tranche of 15th Finance Commission grants for rural local bodies;
- (b) if so, details of tied and untied grants released to the Andhra Pradesh; and
- (c) the details of above grants meant for district panchayats, block panchayats and gram panchayats?

THE MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING; AND MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ (PROF. S. P. SINGH BAGHEL):

(a) Yes, Sir. The first tranche of recommended Grants of 15th Finance Commission for the Financial Year (FY) 2024-25 for Rural Local Bodies (RLBs) has been released to Andhra Pradesh .

(b) Details of 1st installment of tied and untied grants released to the Andhra Pradesh for FY 2024-25 are as given below:

(Rs. in crore)

FY	Tied Grants	Untied Grants
2024-25	593.26	395.51

(c) The 15th Finance Commission grants are released to the State of Andhra Pradesh to transfer the same to District Panchayats, Block Panchayats and Gram Panchayats in the State of Andhra Pradesh as per the ratio given below:

Tier of Panchayat	Gram Panchayat	Block Panchayat	District Panchayat
Ratio of total allocation	70%	15%	15%

DEMANDS RAISED BY FARMER UNIONS

3602. SHRIMATI HARSIMRAT KAUR BADAL:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the Government plan to address demands raised by farmer unions and promises made by the Government to the farmers in 2021 in lieu of suspension of their agitation against three farm laws;
- (b) the details of the measures the Government aims to adopt to move forward towards ensuring farmer participation within policy-making;
- (c) the steps taken by the Government to resolve differences and let the farming community have faith in the Government's policies; and
- (d) whether the Government plan to ensure participation of farmers in the Guaranteed MSP Committee, if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (d): Based on the demands of farmer unions, the 3 farm laws, namely - (i) the Farmers (Empowerment and Protection) Agreement on Price Assurance and Farm Services Act, 2020; (ii) the Farmers' Produce Trade and Commerce (Promotion and Facilitation) Act, 2020; and (iii) the Essential Commodities (Amendment) Act, 2020 were repealed vide the Farm Laws Repeal Act, 2021 (No. 40 of 2021) vide notification dated 30th November, 2021.

The Government constituted a committee vide notification dated 12.07.2022, consisting of representatives of farmers, eminent agricultural economists and scientists, and senior officers of the Central Government. The

Committee is to make recommendations to make MSP more effective and transparent; to promote natural farming; and crop diversification keeping in mind the changing needs of the country. The meetings of the Committee are being held on a regular basis to deliberate on the subject matters assigned to it.

The Committee members include 3 members from Sanyukta Kisan Morcha, 5 members from other farmer organizations and also representative of farmers' cooperatives/groups.

USE OF BANNED PESTICIDES

3603. SHRI AJAY KUMAR MANDAL:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:-

(a) whether the Government is aware that several banned pesticides are being used in the production/cultivation of crops, fruits and vegetables thereby having an adverse impact on human health, livestock and soil, if so, the details thereof and the corrective measures taken thereon;

(b) whether the Government is considering to promote the use of bio-pesticides under the Integrated Pest Management Approach which employs cultural, mechanical and biological methods of pest control in various States including Bihar and if so, the details thereof;

(c) whether the Government is considering to develop bio-pesticides by using bioslurry which is an alternative to chemical fertilizers and pesticides; and

(d) the details of the various steps taken by the Government to promote use of bio-pesticides/bio-fertilizers in the Country?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (d): Pesticides are regulated by the Insecticides Act, 1968 (the Act) and Insecticides Rules, 1971. All aspects from the manufacture, import, storage, sale, distribution, use, etc of pesticides are governed by these regulations. The Central Government and State Governments have appointed 11287 of Insecticide Inspectors to ensure the availability of quality pesticides and check the sale of banned pesticides. 80,789 pesticide samples were analyzed in the pesticide testing laboratories during the year 2023-24, and out of which 2,222 pesticide samples were found to be substandard which is 2.7% of total samples and appropriate legal action has been initiated. However, no banned pesticides were found in these samples.

Integrated Pest Management (IPM), a strategy that employs cultural, mechanical and biological methods of pest control is promoted through Central Integrated Pest Management Centers (CIPMCs), Krishi Vigyan Kendras (KVKs), and State Agriculture Departments. Various trainings are conducted to create awareness among farmers for promoting use of bio pesticides, bio control agents and botanical formulations as alternative to chemical pesticides, and on safe and

judicious use of chemical pesticides. Also, CIPMC's bio-control laboratories produce various bio-pesticides and bio-control agents.

So far, 1930 Farmers Field Schools (FFSs), 536 two days/five days HRD programs were carried out and 62235 and 26985 of farmers/pesticide dealers respectively were trained from 2019-20 to 2024-25, in all the states including Bihar. Further, 1897 Safe and Judicious use of pesticides awareness campaigns were conducted from 2019-20 to 2024-25 to train 64427 farmers.

For promotion of Bio-fertilizers/organic fertilizers, a new component, "development of biofertilizers network production units" has been included under Rashtriya Krishi Vikash Yojana. Under phase-II of Swachh Bharat Mission (SBM), the Liquid Fermented Organic Manure (LFOM)/ Fermented Organic Manure (FOM) produced by the Compressed Bio Gas plants is being provided Market Development Assistance (MDA) @ Rs 1500/MT to boost production. Government is also promoting Integrated Nutrient Management, which includes the use of organic manure as well as biofertilizers along with conventional synthetics fertilizers under Soil Health scheme.

वरिष्ठ नागरिकों का सरकारी कल्याण

3604. श्री विनोद लखमशी चावड़ा:

क्या सामाजिक न्याय और अधिकारिता मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार के पास वरिष्ठ नागरिकों के संबंध में कोई योजना है, जिनकी संख्या देश की जनसंख्या के साथ-साथ स्वाभाविक रूप से बढ़ेगी;

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ग) यदि नहीं, तो क्या सरकार का ऐसी कोई योजना बनाने का विचार है;

(घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ङ) सरकार द्वारा संपूर्ण देश में चल रहे वृद्धाश्रमों को किस प्रकार वित्तीय सहायता प्रदान की जाती है?

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री; तथा सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री बी. एल. वर्मा):

(क) और (ख): सामाजिक न्याय और अधिकारिता विभाग एक व्यापक योजना अटल वयो अभ्युदय योजना (एवीवाईवाईवाई) लागू कर रहा है। इस योजना के निम्नलिखित घटक हैं:-

i. **एकीकृत वरिष्ठ नागरिक कार्यक्रम (आईपीएसआरसी)** – वरिष्ठ नागरिक गृहों (वृद्धाश्रमों), सतत देखभाल गृहों आदि के संचालन और रखरखाव के लिए गैर-सरकारी/स्वैच्छिक संगठनों को अनुदान सहायता प्रदान की जाती है। निराश्रित वरिष्ठ नागरिकों को आश्रय, पोषण, चिकित्सा और मनोरंजन जैसी सुविधाएं निःशुल्क प्रदान की जाती हैं।

ii. **वरिष्ठ नागरिकों के लिए राज्य कार्य योजना (एसएपीएसआरसी)** - वरिष्ठ नागरिकों के लिए राज्य कार्य योजना (एसएपीएसआरसी) के अंतर्गत, सरकार वरिष्ठ नागरिकों के कल्याण के लिए कार्य योजना में भागीदारी और कार्यान्वयन में सभी राज्य सरकारों की प्रमुख और महत्वपूर्ण भूमिका मानती है। जागरूकता सृजन, संवेदीकरण, मोतियाबिंद सर्जरी और राज्य विशिष्ट कार्यक्रमों जैसी गतिविधियों के लिए राज्यों/संघ राज्य क्षेत्रों को अनुदान सहायता प्रदान की जाती है।

iii. **एल्डरलाइन** - राष्ट्रीय वरिष्ठ नागरिक हेल्पलाइन का उद्देश्य विभिन्न केन्द्रीय एवं राज्य सरकारों द्वारा क्रियान्वित किए जा रहे अधिनियमों, योजनाओं एवं कार्यक्रमों के बारे में जागरूकता पैदा करना तथा देश भर में वरिष्ठ नागरिकों की शिकायतों के निवारण के लिए मंच प्रदान करना है।

iv. **राष्ट्रीय वयोश्री योजना (आरवीवाई)** – 'राष्ट्रीय वयोश्री योजना (आरवीवाई)' का उद्देश्य बीपीएल श्रेणी से संबंधित या 15000/- रुपये से कम मासिक आय वाले और आयु-संबंधी दिव्यांगताओं/विनियोग्यताओं से पीड़ित वरिष्ठ नागरिकों को ऐसे शारीरिक सहायक उपकरण और जीवन सहायक यंत्र उपलब्ध कराना है, जो उनके शारीरिक कार्यों को लगभग सामान्य स्थिति में ला सकें। यह योजना दिनांक 01.04.2017 को शुरू की गई थी। इस योजना का क्रियान्वयन एकमात्र कार्यान्वयन एजेंसी के रूप में 'कृत्रिम अंग विनिर्माण निगम (एलिम्को)' (एक केंद्रीय सार्वजनिक क्षेत्र का उपक्रम) के माध्यम से किया जाता है।

v. **सीनियरकेयर एजिंग ग्रोथ इंजन (एसएजीई)** - एसएजीई का उद्देश्य आम तौर पर सामना की जाने वाली समस्याओं के लिए अनोखे और अभिनव समाधानों को बढ़ावा देना, वृद्धजनों के कल्याण के लिए उत्पादों, प्रक्रियाओं और सेवाओं को विकसित करने हेतु अभिनव स्टार्ट-अप की पहचान कर उन्हें प्रोत्साहित करना है। स्टार्ट-अप का चयन पारदर्शी प्रक्रिया के माध्यम से किया जाता है और फंड इक्विटी के रूप में प्रदान किए जाते हैं, बशर्ते कि सरकारी निवेश फर्म की कुल इक्विटी का 49% से अधिक न हो।

vi. **जराचिकित्सा सेवा प्रदाता प्रशिक्षण** – इसका मुख्य उद्देश्य जराचिकित्सा सेवा प्रदाताओं के क्षेत्र में आपूर्ति और बढ़ती मांग के अंतर को पाटना है ताकि वरिष्ठ नागरिकों को अधिक प्रोफेशनल सेवाएं प्रदान की जा सकें और साथ ही वृद्धावस्था के क्षेत्र में प्रोफेशनल सेवा प्रदाताओं का एक कैडर तैयार किया जा सके।

vii. **वरिष्ठ नागरिकों के लिए अन्य पहल:** स्वस्थ और उपयोगी वृद्धावस्था की समस्याओं का समाधान करने के लिए देश भर में कई पहलों को क्रियान्वित किया जा रहा है। प्रस्तावित पहल का

उद्देश्य ज्ञान को बढ़ावा देने के संबंध में वृद्धजनों को शामिल करना है, जो समग्र रूप से समाज के लिए उपयोगी हो सकता है।

(ग) और (घ): प्रश्न नहीं उठता।

(ङ): वृद्धाश्रमों को एकीकृत वरिष्ठ नागरिक कार्यक्रम (आईपीएसआरसी) के योजना घटक के अंतर्गत अनुदान सहायता जारी की जाती है। योजना के दिशा-निर्देशों के अनुसार, चयनित संगठनों को वार्षिक अनुदान दो बराबर छमाही किस्तों में जारी किया जाता है। दूसरी किस्त परियोजना निगरानी इकाई (पीएमयू) की निरीक्षण रिपोर्ट प्राप्त होने और अनुदान प्राप्त करने वाले संगठन द्वारा अन्य अपेक्षित दस्तावेज प्रस्तुत करने के बाद जारी की जाती है।

IMPACT OF CBAM ON INDIAN STEEL INDUSTRY

3605.SHRI ASADUDDIN OWAISI:

Will the Minister of **STEEL** be pleased to state:

- (a) whether the Government has assessed the impact of the European Union's Carbon Border Adjustment Mechanism (CBAM) on the Indian steel industry;
- (b) the total steel export values to the European Union during each of the last five financial years;
- (c) the estimated loss to the steel industry as a result of the implementation of CBAM;

(d) whether the Government is considering any measures to safeguard the interest of Indian exporters; and

(e) if so, the details thereof and if not, the reasons therefor?

**THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND
MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI RAJU
SRINIVASA VARMA):**

(a) to (e): Steel is a deregulated sector, and the role of the Government is that of a facilitator. Export of steel is dependent on factors such as global market conditions, demand and supply, cost of input raw materials such as iron ore, coking coal etc. which are market linked. Government regularly monitors the overall steel scenario including exports, imports, prices etc.

Data on value of finished steel export to the European Union during last five financial years is given below: -

Finished Steel Export	
Year	Value (Rs Crores)
2019-20	10,692
2020-21	14,144
2021-22	32,149
2022-23	22,482
2023-24	29,534

Source: Joint Plant Committee (JPC);

The Government has taken the following measure to safeguard the interest of Indian Steel Industry:-

- i. In the Union Budget 2024-25, Basic Customs Duty (BCD) has been reduced from 2.5% to Nil on Ferro-Nickel and Molybdenum ores and concentrates which are raw materials for steel industry.
- ii. BCD exemption on Ferrous Scrap and specified raw material for manufacture of CRGO steel has been continued upto 31.03.2026.
- iii. Implementation of the Production Linked Incentive (PLI) Scheme for Specialty Steel to promote the manufacturing of 'Specialty Steel' within the country and reduce imports by attracting capital investments. The anticipated additional investment under the PLI Scheme for Specialty Steel is Rs. 27,106 crores with downstream capacity creation of around 24 million tonnes (MT) for specialty steel.
- iv. Implementation of Domestically Manufactured Iron and Steel Products (DMlandSP) Policy for promoting 'Made in India' steel for government procurement.

LOSSES INCURRED TO THE FARMERS DUE TO 'DANA' CYCLONE

3606.SHRI ANANTA NAYAK:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) whether the Government is aware of losses incurred to the farmers due to 'Dana' cyclone that recently struck the eastern coast of India;
- (b) if so, the details thereof;

- (c) whether the Government has sent any Central team to assess the losses incurred to the farmers due to Dana Cyclone;
- (d) if so, the details thereof and if not, the reasons therefor;
- (e) whether the Government has announced any financial assistance for the farmers of affected States and if so, the details thereof; and
- (f) the other measures taken by the Government to provide relief to the farmers of Odisha and West Bengal?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) and (b): Data regarding losses incurred to the farmers due to any disaster including cyclone is not maintained centrally. However, as per the information received from the State Government of Odisha, 87,855 hectare of cropped area was affected to the extent of 33% and above due to 'Dana' cyclone.

(c) and (d): In wake of 'Dana' cyclone of October, 2024, an Inter-Ministerial Central Team (IMCT) was constituted on 11th November, 2024 for on-the-spot assessment of the affected areas of Odisha, without receiving a memorandum from the State Government of Odisha. The team has visited the state during 24th to 26th, November 2024.

(e) and (f): As per the National Disaster Management Plan (NDMP), the primary responsibility of disaster management including damage assessment and providing relief measures on ground level, rests with the State Governments concerned. The Central Government provides requisite logistics and financial support to the efforts

of the State Governments. The State Governments provide financial relief to the affected people in the event of 12 notified natural disasters which includes cyclone, from the State Disaster Response Fund (SDRF), already placed at its disposal, in accordance with approved items and norms of Government of India. However, in the event of disaster of a 'severe nature', additional financial assistance is extended from the National Disaster Response Fund (NDRF). The financial assistance provided under SDRF and NDRF is by way of relief and not for compensation.

Based on the report of the IMCT, the additional financial assistance is considered by the Central Government, as per the established procedure.

MINIMUM SUPPORT PRICES FOR KHARIF CROPS

3607. SHRI BASTIPATI NAGARAJU:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) the details of the list of agriculture commodities for which Minimum Support Prices (MSP) are announced by the Government under kharif seasons every year;

(b) the details of the list of agriculture commodities for which Price Support operations are carried out by the Government to provide MSP to the farmers under kharif season;

(c) the details of the list of nodal agencies of the Government that are nominated to carry out the Price Support operations for all agriculture commodities under kharif seasons; and

(d) whether the Price Support operations policy of the Government permits the processing of agricultural commodities procured at MSP rates from the farmers, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a): Every year, Government fixes Minimum Support Prices (MSP) for 22 mandated agricultural crops including 14 Kharif crops viz. paddy, jowar, bajra, maize, ragi, tur (arhar), moong, urad, groundnut, soyabean, sunflower, sesamum, nigerseed and cotton for the country as a whole, on the basis of the recommendations of the Commission for Agricultural Costs and Prices (CACP), after considering the views of State Governments and Central Ministries/Departments concerned and other relevant factors.

(b) to (d): Government procures cereals and coarse cereals through Food Corporation of India (FCI) and other designated State Agencies to provide price support to the farmers. Procurement of pulses and oilseeds is done under Price Support Scheme under Umbrella Scheme of Pradhan Mantri Annadata Aay Sanrakshan Abhiyan (PM-AASHA), in consultation with the concerned State Government as and when market price of these produce fall below the MSP. Procurement agencies under PM-AASHA Scheme are National Agricultural

Cooperative Marketing Federation of India Ltd (NAFED) and National Co-operative Consumers' Federation of India Ltd. (NCCF). Cotton is procured by Government at MSP through Cotton Corporation of India (CCI).

INITIATIVES TO SUPPORT FARMERS

3608. DR. D. RAVI KUMAR:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) the details of measures taken to reduce market volatility and provide farmers with effective market linkages and real-time price information to protect them from price exploitation;

(b) the manner in which the Government addressing the impacts of climate change and natural disasters on agriculture, and the details of the support systems in place to mitigate crop losses and livestock mortality;

(c) the details of initiatives which are being implemented to improve farmers' access to agricultural extension services, modern technologies and scientific research tailored to their specific needs;

(d) the details of the Government plans to enhance farmers' involvement in policy-making processes to ensure that policies are more responsive to their challenges and needs; and

(e) the details of the programs which are in place to provide training, knowledge dissemination and affordable technology solutions to help farmers adopt innovative and sustainable agricultural practices?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a): The government implements various schemes to strengthen the agricultural supply chain, create alternative marketing channels, and mitigate market volatility to ensure remunerative prices to farmers. These measures include the National Agriculture Market (e-NAM), the Formation and Promotion of 10,000 Farmer Producer Organizations (FPOs) scheme, direct market access through Open Network for Digital Commerce, the Agriculture Infrastructure Fund (AIF), the Integrated Scheme for Agricultural Marketing (ISAM), and price support under the Pradhan Mantri Annadata Aay Sanrakshan Abhiyan (PM-AASHA).

Marketing Research and Information Network (MRIN), a sub-scheme of ISAM, provides daily updates on agricultural commodity prices and arrivals. The scheme covers 3,771 market yards, tracking over 300 commodities. The information is disseminated through digital platforms such as the Agmarknet portal, e-NAM portal, Kisan Suvidha, etc.

(b): National Mission for Sustainable Agriculture (NMSA) evolves and implements strategies to make agriculture resilient to the changing climate. Under NMSA, Per Drop More Crop (PDMC) scheme improves water use efficiency through micro-irrigation technologies, and Rainfed Area Development

(RAD) scheme focuses on Integrated Farming Systems (IFS) to increase productivity and reduce risks of climate variability. The Mission for Integrated Development of Horticulture (MIDH) and the Agroforestry and National Bamboo Mission also work to enhance climate resilience.

Pradhan Mantri Fasal Bima Yojana (PMFBY) along with weather index based Restructured Weather Based Crop Insurance Scheme (RWBCIS) provide a comprehensive insurance cover against crop failure. These schemes provide financial support to farmers affected by crop loss or damage due to natural calamities.

(c) to (e): The Centrally Sponsored Scheme “Support to State Extension Programs for Extension Reforms” implemented across 739 districts in 28 states and 5 Union Territories. The scheme provides decentralised farmer-friendly extension through different activities like farmers training, demonstrations, exposure visits, etc. Indian Council of Agricultural Research through Krishi Vigyan Kendras (KVKs) disseminates latest technologies in agriculture and allied sectors, among the farmers. KVK also support on farm training and location specific technology and farming systems.

The Government engages with farmers and other stakeholders in the agricultural policy formulation from time to time.

DISQUALIFICATION ON GROUNDS OF DEFECTION**3609. SHRI BISHNU PADA RAY:**

Will the Minister of **HOME AFFAIRS** be pleased to state:

- (a) whether the Andaman and Nicobar Administration has made rules for disqualification on the grounds of defection in terms of "The Andaman and Nicobar Islands (Municipal) Amendment Regulation, 2018" and also in case of "Panchayati Raj Institutions" promulgated by the President of India;
- (b) if so, the details thereof;
- (c) if not, the reasons therefor although six years has been passed; and
- (d) whether the Andaman and Nicobar Administration plans to notify and enforce these rules?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS**(SHRI NITYANAND RAI):**

(a) to (d) The Andaman and Nicobar Administration has informed that the Andaman and Nicobar Islands (Panchayats) Regulation, 1994 and the Andaman and Nicobar Islands Panchayats (Municipal) Regulation, 1994 along with its Amendment Regulation of 2018 and the Schedule thereto has adequate provisions to deal with disqualification on the ground of defection, which includes obtaining the opinion of the Election Commission of the Union territory before any decision in this regard.

पीएमएजीवाई के लिए प्रस्तावित बजट

3610. श्री दर्शन सिंह चौधरी:

क्या सामाजिक न्याय और अधिकारिता मंत्री यह बताने की कृपा करेंगे कि:

(क) प्रधानमंत्री आदर्श ग्राम योजना (पीएमएजीवाई) के अंतर्गत किन योजनाओं के अधीन गांवों को अतिरिक्त लाभमिलता है;

(ख) पीएमएजीवाई के लिए कितना बजट प्रस्तावित है;

(ग) क्या पीएमएजीवाई के लिए आवंटित बजट के लक्ष्य को बढ़ाने का कोई प्रस्ताव है; और

(घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री रामदास अठावले):

(क): वर्ष 2021-22 में प्रधानमंत्री आदर्श ग्राम योजना की पूर्ववर्ती योजना को प्रधानमंत्री अनुसूचित जाति अभ्युदय योजना (पीएम-अजय) के अंतर्गत शामिल कर लिया गया है। पीएम-अजय योजना के दिशा-निर्देशों के अलावा, चिन्हित गांव को अतिरिक्त निधि आवंटन प्रदान करने का कोई प्रावधान नहीं है।

पीएम-अजय योजना के आदर्श ग्राम घटक को भारत सरकार के केंद्रीय मंत्रालयों की विभिन्न योजनाओं के साथ क्रियान्वित किया जा रहा है, ताकि 10 क्षेत्रों अर्थात् पेयजल और स्वच्छता, शिक्षा, स्वास्थ्य और पोषण, समाज सुरक्षा, ग्रामीण सड़क और आवास, बिजली और स्वच्छ ईंधन, कृषि पद्धतियां, वित्तीय समावेशन, डिजिटलीकरण, आजीविका और कौशल विकास के अंतर्गत 50 सामाजिक-आर्थिक विकासात्मक संकेतकों को परिपूर्ण किया जा सके।

(ख): पीएम-अजय योजना का कुल परिव्यय 10,200 करोड़ रुपये है। योजना के दिशा-निर्देशों के अनुसार, आदर्श ग्राम घटक के लिए निधि आवंटन कुल आवंटित निधि का 50% तक है।

(ग) और (घ): वर्तमान में कोई प्रस्ताव विचाराधीन नहीं है।

**ADOPTION OF NEW TECHNOLOGIES IN THE CONSTRUCTION
INDUSTRY**

3611. SHRI PARSHOTTAMBHAI RUPALA:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

(a) whether it is fact that new technologies are emerging in the construction industry globally requiring rapid upgradation and assimilation, if so, the details thereof; and

(b) the steps taken or proposed to be taken by the Ministry, in collaboration/consultation with National Council for Cement and Building Materials (Ministry of Commerce and Industry), the Building Materials and Technology Promotion Council (Ministry of Housing), CSIR-Central Building Research Institute, Roorkee, and CSIR-Central Road Research Institute, to develop a proper strategy for smooth assimilation/adoption of new technologies in the construction industry through a coordinated approach of these entities?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY;
AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND
INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):**

(a): The construction industry in India is one of the largest sectors contributing significantly to the nation's economy. It plays a vital role in infrastructure development, urbanization, and housing needs, which are crucial for India's rapid economic growth. The advancements in the construction sector are not

only improving productivity and quality but also enabling sustainable practices, paving the way for a smarter and more resilient construction industry.

The Construction sector is growing at a rapid pace owing to various Government Schemes / programmes / projects in the country such as BharatmalaPariyojana, UdeDeshkaAamNagarik (UDAN), National Infrastructure Pipeline, Smart Cities Mission, upgradation of railways, waterways and airways infrastructure, etc. This requires the development and adoption of new technologies and practices for affordable, durable, and energy-efficient construction. Some such technologies are as under:-

- Application of 3D printing technology in construction
- Geopolymer concrete production
- Construction and Demolition waste for construction
- Lightweight structural concrete
- Ultra high performance concrete
- Engineered cement composites (smart materials)
- Special purpose concrete in construction
- Artificial Intelligence Driven Construction
- Building Information Modeling (BIM)
- Prefabrication and Modular Construction
- Smart Sensors and IoT in Indian Construction

- Geo-hazards and Geo-technical Engineering in Construction
- Fire Safety Engineering

These technologies address the growing demands for sustainability, resilience, and efficiency in the construction industry.

(b): National Council for Cement and Building Materials (NCB), Building Materials and Technology Promotion Council (BMTPC), Central Building Research Institute (CBRI) and Central Road Research Institute (CRRI) are playing important role in research/development/promotion of new technologies/products within the country. Further, these organisations along with Indian Institute of Technology (IITs)/ National Institute of Technology (NITs) are playing key role in evaluation and validation of technologies, their suitability in terms of structural and functional aspects as per Indian geo-climatic conditions, for Indian building construction sector as a whole.

These organizations are closely collaborating and complementing each other's efforts in executing various national initiatives, particularly in the construction sector by organizing workshops, conferences and online repositories to share knowledge on innovative practices. By adopting an industry-academia-research partnership approach, they are working together on joint projects to benefit the entire country.

FREE TRADE AGREEMENTS

3612. SHRI RAO RAJENDRA SINGH:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

(a) whether the Government has any data on the multiple Free Trade Agreements (FTAs) that have been finalised since 2019, if so, the details thereof;

(b) whether the Government has any data on any such free trade agreements that are currently being planned, if so, the details thereof indicating the number of jobs that these FTA's are likely to create for the Indian population; and

(c) whether there is any data available on the impact that past FTA's have had on the relations between the countries that have been party to it and if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY;
AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND
INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):**

(a) Government of India has signed the following Free Trade Agreements (FTAs) with its trading partners since 2019:

Sl. No.	Name of the Agreement	Date of Signing of the Agreement
1	India - Mauritius Comprehensive Economic Cooperation and Partnership Agreement (CECPA)	22 nd February, 2021
2	India-UAE CEPA	18 th February, 2022
3	India-Australia Economic Cooperation and Trade Agreement (Ind-Aus ECTA)	2 nd April, 2022

Sl. No.	Name of the Agreement	Date of Signing of the Agreement
4	India-European Free Trade Association (EFTA) Trade and Economic Partnership Agreement (TEPA)	10 March 2024

(b) and (c) India is currently negotiating the following FTAs with its trading partners:

- (i) India-UK FTA, with the United Kingdom
- (ii) India-EU FTA, with the European Union
- (iii) India-Australia Comprehensive Economic Cooperation Agreement (CECA), with Australia
- (iv) India-Peru Trade Agreement, with Peru
- (v) India-Sri Lanka Economic and Technical Cooperation Agreement (ETCA), with Sri Lanka, and
- (vi) India-Oman FTA, with Oman.

Moreover, India has also initiated review of its existing FTAs, namely, India-South Korea Comprehensive Economic Partnership Agreement (CEPA) with South Korea, and ASEAN-India Trade in Goods Agreement (AITIGA) with 10 ASEAN countries.

Free Trade Agreements (FTAs) are entered into with the concerned trading partner countries primarily with the aim to increase the bilateral trade through enlarging the scope of market access and build on the trade complementarities for increasing trade and investment, thereby providing enhanced export potential, creating benefits for industry as well as farmers and creating job opportunities. India also seeks preferential market access for labour intensive

sector products under the FTAs, increase in exports of which adds to employment opportunities in sectors like textile, apparel and leather goods. Any trade deal is negotiated with the endeavour to deliver a comprehensive, balanced, broad-based and equitable agreement based on the principle of fairness and reciprocity and overall benefit to all the stakeholders. It also ensures a level playing field for Indian exporters vis-a-vis their competitors who may have preferential access in our trading partner countries.

India's trade with FTA partner countries show an increase of 100% in exports as compared to 84.7% in imports from the year of implementation of the FTA to 2023-24. A comparative detail of Exports and Imports for the years of implementation and 2023-24 is details are given in the enclosed **Statement**.

STATEMENT

MERCHANDISE TRADE OF INDIA WITH FTA PARTNER COUNTRIES **(YEAR OF IMPLEMENTATION AND 2023-24)**

(In USD Million)

S. No.	Name of the Agreement	Year of start of Implementation	Export/Import	Year	
				In the Year of Start of implementation	2023-24
1	Agreement on South Asian Free Trade Agreement (SAFTA)	2006-07	Export from India	6,473.81	25,623.66
			Import to India	1,507.45	5,171.01
2	India-ASEAN CECA - Trade in Goods, Services and	2010-11	Export from India	25,627.89	41,207.67
			Import to India	30,607.96	79,664.31

	Investment Agreement				
3	India-South Korea Comprehensive Economic Partnership Agreement (CEPA)	2010-11	Export from India	3,727.29	6,416.67
			Import to India	10,475.29	21,135.38
4	India-Japan CEPA	2011-12	Export from India	6,328.54	5,156.28
			Import to India	11,999.43	17,695.52
5	India-Mauritius Comprehensive Economic Cooperation and Partnership Agreement (CECPA)	2021-22	Export from India	714.85	778.03
			Import to India	71.87	73.1
6	India-UAE CEPA	2022-23	Export from India	31,608.79	35,625.02
			Import to India	53,231.55	48,025.58
7	India-Australia Economic Cooperation and Trade Agreement (Ind-Aus ECTA)	2022-23	Export from India	6,951.32	7,940.75
			Import to India	19,011.31	16,159.20
	TOTAL Export			80,717.64	1,61,585.08
	TOTAL Import			1,26,904.86	2,34,381.04

Source: DGCI&S

Note: Countries viz., Bhutan, Nepal, Sri Lanka, Thailand, Singapore and Malaysia with which separate FTAs have been executed are excluded as they are also part of one of Regional Trade Agreements (RTAs) listed above, to avoid double counting of data.

महिलाओं के लिए वित्तीय योजना

3613. श्री मनसुखभाई धनजीभाई वसावा:

क्या ग्रामीण विकास मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार की ग्रामीण क्षेत्रों में महिलाओं को मकान बनाने अथवा अपना व्यवसाय शुरू करने के लिए ऋण प्रदान करके उनके सशक्तिकरण की कोई योजना है;

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ग) क्या सरकार के पास इससे लाभान्वित होने वाली महिलाओं की संख्या का कोई अनुमान है; और

(घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री; तथा संचार मंत्रालय में राज्य मंत्री

(डॉ. चंद्र शेखर पेम्मासानी):

(क) से (घ): ग्रामीण विकास मंत्रालय (एमओआरडी) भारत सरकार के कई प्रमुख कार्यक्रमों - प्रधानमंत्री आवास योजना ग्रामीण (पीएमएवाई-जी), दीनदयाल अंत्योदय योजना-राष्ट्रीय ग्रामीण आजीविका मिशन (डीएवाई-एनआरएलएम), प्रधानमंत्री ग्राम सड़क योजना (पीएमजीएसवाई), महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी अधिनियम (मनरेगा), दीन दयाल उपाध्याय ग्रामीण कौशल योजना (डीडीयू-जीकेवाई) और राष्ट्रीय सामाजिक सहायता कार्यक्रम (एनएसएपी) आदि के कार्यान्वयन में संलग्न है। ग्रामीण विकास मंत्रालय के सभी कार्यक्रम महिला सशक्तिकरण पर केंद्रित हैं।

प्रधानमंत्री आवास योजना-ग्रामीण (पीएमएवाई-जी):

पात्र ग्रामीण परिवारों को सहायता प्रदान करके मार्च 2029 तक बुनियादी सुविधायुक्त 4.95 करोड़ पक्के आवासों के निर्माण के संचयी लक्ष्य के साथ ग्रामीण क्षेत्रों में "सभी के लिए आवास" के लक्ष्य को प्राप्त करने के लिए ग्रामीण विकास मंत्रालय दिनांक 1 अप्रैल 2016 से प्रधानमंत्री आवास योजना-ग्रामीण (पीएमएवाई-जी) को कार्यान्वित कर रहा है। राज्यों/संघ राज्य क्षेत्रों को कुल 3.33 करोड़

आवास आवंटित करने का लक्ष्य दिया गया है जिनमें से 3.22 करोड़ आवास स्वीकृत किये जा चुके हैं तथा 2.68 करोड़ से अधिक आवासों का निर्माण किया जा चुका है।

पीएमएवाई-जी के दिशा-निर्देशों में विधवाओं, अलग रहने वाली महिलाओं, अविवाहित या ट्रांसजेंडर से जुड़े मामलों को छोड़कर महिलाओं के नाम पर या उनके पतियों के साथ संयुक्त रूप से आवासों की मंजूरी प्रदान करने का प्रावधान है। इसके अलावा महिला सशक्तीकरण सुनिश्चित करने के लिए एक परामर्श जारी किया गया है जिसमें कहा गया है कि पीएमएवाई-जी के तहत सभी आवासों के स्वीकृति ब्यौरे/स्वामित्व ब्यौरे (या तो अकेले या संयुक्त स्वामित्व में) में परिवार की महिला सदस्यों के नाम शामिल होने चाहिए और ऐसे मामलों में जहां प्रारंभिक स्वीकृति पहले से ही पुरुष सदस्य के नाम पर दी गई है, महिला सदस्य(ओं) को स्वीकृति पत्रों में द्वितीयक स्वामी के रूप में जोड़ा जाना चाहिए। दिनांक 13 दिसंबर 2024 की स्थिति के अनुसार कुल निर्मित 2.68 करोड़ आवासों में से 72,65,822 आवास पूरी तरह से महिलाओं के नाम पर हैं और 1,22,47,493 आवास संयुक्त रूप से पत्नी और पति के नाम पर अर्थात् पीएमएवाई-जी के तहत कुल निर्मित आवासों में से 1,95,13,315 (73%) आवास महिलाओं के नाम पर हैं। इसके अलावा पीएमएवाई-जी की महिला लाभार्थी आजीविका और रोजगार के अवसरों के लिए स्वयं सहायता समूहों (एसएचजी) से जुड़ी हुई हैं।

दीन दयाल अंत्योदय योजना - राष्ट्रीय ग्रामीण आजीविका मिशन (डीएवाई-एनआरएलएम):

डीएवाई-एनआरएलएम स्वयं सहायता समूहों (एसएचजी) को बैंकों से ऋण प्राप्त करने में सहायता प्रदान करता है। इन स्वयं सहायता समूहों के सदस्य अपने व्यवसायों को बढ़ावा देने सहित विभिन्न उद्देश्यों के लिए ऐसे ऋणों का उपयोग करते हैं। इस मिशन की शुरुआत से लेकर अब तक महिलाओं के नेतृत्व वाले स्वयं सहायता समूहों को कुल 9.74 लाख करोड़ रुपये के बैंक ऋण वितरित किए जा चुके हैं। इसके अलावा, डीएवाई-एनआरएलएम ने देश भर में 10.05 करोड़ ग्रामीण परिवारों को 90.87 लाख स्वयं सहायता समूहों में संगठित किया है।

कृषि विभाग में तकनीकी स्टाफ की कमी

3614. श्री भारत सिंह कुशवाह:

क्या कृषि एवं किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या मध्य प्रदेश के कृषि विभाग में तकनीकी स्टाफ की कमी के कारण सीमांत एवं छोटे किसानों को अक्सर स्थानीय स्तर पर मृदा परीक्षण, प्रमाणित बीज, मिनी किट्स, फसल-चक्र, सिंचाई एवं कीटनाशकों के उपयोग, नई योजनाओं आदि के बारे में जानकारी प्राप्त करने में देरी का सामना करना पड़ता है;

(ख) क्या सरकार छोटे और मझोले किसानों को स्थानीय स्तर पर मृदा परीक्षण रिपोर्ट, फसल चक्र, उर्वरक, बीज, फसलों में कीटनाशकों का उपयोग, नई योजनाओं आदि के बारे में जानकारी देने के लिए विकास खंड स्तर पर आउटसोर्सिंग द्वारा तकनीकी रूप से सक्षम स्टाफ से सुसज्जित मोबाइल वैन के माध्यम से एक पायलट प्रोजेक्ट शुरू करने का विचार कर रही है; और

(ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है और इसे लागू करने में कितना समय लगेगा?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) से (ग) केंद्र प्रायोजित योजना 'विस्तार सुधार के लिए राज्य विस्तार कार्यक्रम को सहायता' जिसे आत्मा के नाम से जाना जाता है, वर्ष 2005 से कार्यान्वित की जा रही है। वर्तमान में यह योजना देश के 28 राज्यों और 5 केंद्र शासित प्रदेशों के 739 जिलों में क्रियान्वित की जा रही है, जिनमें मध्य प्रदेश के 52 जिले भी शामिल हैं। यह योजना देश में विकेंद्रीकृत, मांग-प्रेरित और किसान-मित्र विस्तार प्रणाली को बढ़ावा देती है। इस योजना के अंतर्गत राज्य सरकारों को अनुदान सहायता जारी की जाती है, जिसका उद्देश्य कृषि एवं संबद्ध क्षेत्र के विभिन्न विषयगत क्षेत्रों में नवीनतम कृषि प्रौद्योगिकियों के प्रसार के लिए राज्य सरकार के प्रयासों को सहायता प्रदान करना है। इसमें प्रशिक्षण, प्रदर्शन, प्रदर्शन भ्रमण, किसान मेला, 'किसान हित समूहों' के सशक्तिकरण और प्रगतिशील किसानों के खेतों में 'फार्म स्कूल' की स्थापना के माध्यम से छोटे और सीमांत किसानों को मृदा परीक्षण,

प्रमाणित बीज, मिनी किट, फसल चक्र, सिंचाई और कीटनाशकों के उपयोग, नई योजनाओं आदि के बारे में जानकारी प्रदान करना शामिल है। आत्मा योजना के दिशा-निर्देशों में प्रावधान है कि कम से कम 50% लाभार्थी छोटे और सीमांत किसान होने चाहिए।

आत्मा योजना मध्य प्रदेश सहित देश के सभी राज्यों में लागू की जा रही है। मध्य प्रदेश में आत्मा योजना के तहत उपलब्ध कराई गई जनशक्ति का विवरण निम्नानुसार है: -

- i. **राज्य स्तर:** आत्मा के राज्य नोडल सेल में राज्य नोडल अधिकारी, राज्य समन्वयक, जेंडर समन्वयक और सहायक कर्मचारी शामिल हैं, जबकि 'राज्य प्रबंधन और विस्तार प्रशिक्षण संस्थान (समेति) में निदेशक, उप निदेशक, लेखाकार-सह-स्थापना लिपिक और कंप्यूटर प्रोग्रामर शामिल हैं। आत्मा योजना के तहत कार्यान्वित ब्लॉकों की संख्या के आधार पर उप-निदेशकों की तैनाती की जाती है।
- ii. **जिला स्तर:** जिला स्तर पर तैनात जनशक्ति में परियोजना निदेशक (01), उप परियोजना निदेशक (02), लेखाकार-सह-स्थापना लिपिक (01) और कंप्यूटर प्रोग्रामर (01) शामिल हैं।
- iii. **ब्लॉक स्तर:** ब्लॉक स्तर पर तैनात जनशक्ति में ब्लॉक के आकार के आधार पर ब्लॉक प्रौद्योगिकी प्रबंधक (01), सहायक प्रौद्योगिकी प्रबंधक (02 से 04) शामिल हैं।

भारतीय कृषि अनुसंधान परिषद (आईसीएआर):

भारतीय कृषि अनुसंधान परिषद मध्य प्रदेश सहित देश भर में कृषि विज्ञान केन्द्र (केवीके) योजना को लागू कर रही है, जिसका उद्देश्य छोटे और मध्यम किसानों सहित सभी किसानों के बीच नवीनतम कृषि प्रौद्योगिकियों के प्रसार के लिए एकल खिड़की कृषि ज्ञान, संसाधन और क्षमता विकास केन्द्रों की स्थापना करना है। केवीके की गतिविधियों में, विभिन्न कृषि प्रणालियों के तहत प्रौद्योगिकी की स्थान विशिष्टता की पहचान करने के लिए खेत पर परीक्षण करना; किसानों के खेतों पर उन्नत कृषि

प्रौद्योगिकियों की उत्पादन क्षमता स्थापित करने के लिए फ्रंटलाइन प्रदर्शन; ज्ञान और कौशल उन्नयन के लिए किसानों की क्षमता विकास; और किसानों को गुणवत्तापूर्ण बीज, रोपण सामग्री एवं अन्य प्रौद्योगिकी इनपुट की उपलब्धता सुनिश्चित कराना शामिल है। किसानों के बीच उन्नत कृषि प्रौद्योगिकी के प्रति जागरूकता विकसित करने के लिए, केवीके द्वारा बड़ी संख्या में विस्तार गतिविधियाँ संचालित की जाती हैं। केवीके जिला स्तरीय संस्थाएं हैं और इस योजना के अंतर्गत मध्य प्रदेश में 54 केवीके हैं।

इसके अतिरिक्त, मध्य प्रदेश के राज्य कृषि विभाग ने बताया है कि मध्य प्रदेश के सभी जिलों में 5000 से अधिक विस्तार कर्मियों को तैनात किया गया है, जो किसानों को खेती के विभिन्न पहलुओं पर सहायता प्रदान करते हैं, जिसमें मृदा परीक्षण, प्रमाणित बीज, मिनी किट्स, फसल चक्र, सिंचाई और कीटनाशकों का उपयोग, नई योजनाएं आदि के बारे में जानकारी प्रदान करना शामिल है।

गरीब लोगों को पक्के मकान

3615. श्री छोटेलाल:

क्या **ग्रामीण विकास** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने सभी गरीब लोगों को पक्का मकान उपलब्ध कराने के लिए कोई योजना बनाई है;

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ग) सरकार ने वर्ष 2022-23 के बजट में ग्रामीण क्षेत्रों में प्रधानमंत्री आवास योजना के अंतर्गत कितने आवास बनाने का लक्ष्य निर्धारित किया है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री; तथा संचार मंत्रालय में राज्य मंत्री
(डॉ. चंद्र शेखर पेम्मासानी):

(क) और (ख): ग्रामीण क्षेत्रों में 'सभी के लिए आवास' के लक्ष्य को प्राप्त करने के लिए ग्रामीण विकास मंत्रालय 01 अप्रैल, 2016 से प्रधानमंत्री आवास योजना-ग्रामीण (पीएमएवाई-जी) का कार्यान्वयन कर रहा है, ताकि मार्च, 2029 तक 4.95 करोड़ आवासों के समग्र लक्ष्य के साथ पक्के आवास उपलब्ध कराने के लिए पात्र ग्रामीण परिवारों को बुनियादी सुविधाएं प्रदान की जा सकें। दिनांक 12.12.2024 तक, राज्यों/संघ राज्य क्षेत्रों को कुल 3.33 करोड़ आवासों का लक्ष्य आवंटित किया गया है, जिनमें से 3.22 करोड़ आवासों को मंजूरी दी गई है और 2.68 करोड़ आवासों का निर्माण पूरा हो चुका है।

पीएमएवाई-जी के तहत यह सुनिश्चित करने के लिए कि सहायता उन लोगों को लक्षित है जो वास्तव में वंचित हैं और चयन निष्पक्ष और सत्यापन योग्य है, पीएमएवाई-जी के तहत लाभार्थियों की पहचान सामाजिक-आर्थिक जाति जनगणना (एसईसीसी) 2011 आधारित स्थायी प्रतीक्षा सूची (पीडब्ल्यूएल) और अंतिम रूप दी गई आवास+ (2018) सर्वेक्षण सूचियों (अपडेशन के बाद) से की जाती है। एसईसीसी डेटा परिवारों में आवास से संबंधित विशिष्ट वंचन को दर्ज करता है। इस डेटा का उपयोग करते हुए आवासहीन और कच्ची दीवार और कच्ची छत वाले आवासों वाले 0, 1 और 2 कमरे में रहने वाले परिवारों की पहचान की गई है और उन्हें लक्षित किया गया है। पीएमएवाई-जी के तहत लाभार्थियों का अंतिम चयन सामाजिक-आर्थिक जाति जनगणना (एसईसीसी) 2011 के तहत निर्धारित आवास वंचन मानदंडों और बहिर्वेशन मानदंडों और संबंधित ग्राम सभाओं द्वारा उचित सत्यापन और एक अपीलीय प्रक्रिया के पूरा होने पर आधारित है। केंद्रीय मंत्रिमंडल ने पीएमएवाई-जी के तहत अगले 5 वर्षों अर्थात् वित्त वर्ष 2024-25 से वित्त वर्ष 2028-29 तक 2 करोड़ अतिरिक्त ग्रामीण आवासों के निर्माण को अनुमोदन प्रदान किया है। मंत्रालय ने इस योजना के तहत लाभ प्रदान करने के लिए अतिरिक्त पात्र परिवारों की पहचान करने की प्रक्रिया भी शुरू कर दी है। पारदर्शिता सुनिश्चित करने के लिए, ग्रामीण विकास मंत्रालय ने **"स्व-सर्वेक्षण विकल्प"** शुरू किया है, जिसमें पहुंच को व्यापक बनाया गया है और सभी लाभार्थियों को शामिल

किया जाना सुनिश्चित किया गया है ताकि कोई भी पात्र लाभार्थी योजना का लाभ प्राप्त करने के लिए पीछे न छूट जाए। इसके अलावा, समावेशिता सुनिश्चित करने के लिए, मशीनीकृत दुपहिया वाहन, मछली पकड़ने वाली मशीनीकृत नौका, लैंडलाइन फोन और रेफ्रिजरेटर के संबंध में बहिर्वेशन मानदंड को हटा दिया गया है। इसके अलावा, आय मानदंड को भी 10000 रुपए प्रतिमाह से बढ़ाकर 15000 रुपए कर दिया गया है और भूमि संबंधी मानदंडों को सरल बनाया गया है।

(ग): वर्ष 2022-23 के लिए, राज्यों/संघ राज्य क्षेत्रों को 23,22,614 आवासों का कुल लक्ष्य आवंटित किया गया था और कुल 57,72,940 आवासों (पिछले वर्षों के लक्ष्य से आवासों को पूरा करने सहित) का निर्माण पूरा कर लिया गया था। इसके अलावा, पीएमएवाई-जी के लिए 48,422 करोड़ रुपए का बजट आवंटित किया गया था और केंद्रीय अंश के रूप में 44,962 करोड़ रुपए की निधि जारी की गयी थी और उपयोग 57,952.60 करोड़ रुपए था।

PROMOTING CULTIVATION AND EXPORT OF GI-TAGGED KANDHAMAL TURMERIC

3616. SHRI SUKANTA KUMAR PANIGRAHI:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) whether the Government has taken any recent steps to promote the cultivation and export of GI-tagged Kandhamal Turmeric, recognized for its unique quality and heritage;

(b) the manner in which the Government ensures the protection of the intellectual property rights associated with the Kandhamal Turmeric and the extent to which the farmers in the region benefitting from this recognition;

(c) whether the Government plans any initiatives for value addition of Kandhamal Turmeric, including processing, packaging and branding to enhance its market presence both domestically and internationally with training and Skilling; and

(d) whether there are any plans to include Kandhamal Turmeric in Government schemes for the development of spice crops and organic farming thereby ensuring sustainable growth and profitability for farmers in the region?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a)and (b): The Government has taken various steps to promote cultivation and export of GI (Geographical indication) tagged Kandhamal turmeric through Spices Mission of State of Odisha for better price realization of Kandhamal turmeric. The Agricultural and Processed Food Products Export Development Authority (APEDA) has been organizing promotional events like buyer-seller meets to enhance the export potential of Kandhamal Turmeric. These efforts focus on accessing international markets including Europe, United States of America and Australia.

Spices Board is implementing Central Sector Scheme “Sustainability in Spices Sector through progressive, innovative and collaborative intervention for Export Development” (SPICED) for post-harvest improvement and export promotion of spices of Odisha including Kandhamal Turmeric.

Further, ICAR-All India Coordinated Research Project (AICRP) on Spices centre at Odisha University of Agriculture and Technology, Pottangi, Odisha is providing continuous training on organic production and its value addition to GI-tagged Kandhamal turmeric farmers and Farmers Producer Organisations (FPOs) in this region so that farmers can also export their organic product.

The Government of Odisha ensures the protection of intellectual property rights (IPR) associated with Kandhamal Turmeric, recognized as a GI tagged product through local producers who meet the quality standards for branding of Kandhamal Turmeric. The Government in collaboration with Mission for integrated Development of Horticulture (MIDH), Odisha University of Agriculture and Technology, APEDA and Kandhamal Apex Spices Association for Marketing conducts training and awareness programs for farmers and producer groups. These initiatives educate to farmers on value and legal implications of the GI, ensuring compliance and empowerment.

(c): The Government has introduced several initiatives to promote value addition for Kandhamal Turmeric through Common Facility Centres (CFCs) for cleaning, drying, powdering and packaging to maintain quality standards for export. APEDA is supporting for infrastructure for food processing and packaging including state-of-the-art solutions. Export promotion is done through branding strategies including initiatives like Indo- German Agriculture Market Development project to boost recognition in international markets.

Further, APEDA linked programs are implemented through organizing workshops and training sessions on food safety, certification and export requirements.

(d): The Ministry of Agriculture and Farmers Welfare through Directorate of Arecanut and Spices Development (DASD) under MIDHis promoting turmeric cultivation including Kandhamal turmeric using a cluster-based approach through FPOs for ensuring sustainable growth with organic cultivation and profitability to farmers in the region.

कृषि क्षेत्र में नवाचार को बढ़ावा देने के लिए एग्रीटेक स्टार्टअप

3617. श्री गजेन्द्र सिंह पटेल:

क्या कृषि एवं किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या एग्रीटेक स्टार्टअप भारत में कृषि क्षेत्र में नवाचार को बढ़ावा देने और किसानों की उत्पादकता बढ़ाने हेतु लक्षित योजना है;

(ख) क्या एग्रीटेक स्टार्टअप उर्वरक, बीज और कीटनाशकों जैसे कृषि इनपुट उत्पादों की आपूर्ति के लिए विभिन्न क्षेत्रों हेतु कई लाइसेंसों के स्थान पर एकल सरलीकृत और डिजिटल लाइसेंस प्रदान करने की योजना है; और

(ग) यदि हां, तो उक्त योजना को कब तक लागू किए जाने की संभावना है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क): पीएम-आर.के.वी.वाई. (प्रधानमंत्री-राष्ट्रीय कृषि विकास योजना) के तहत "नवाचार और कृषि-उद्यमिता विकास" कार्यक्रम नवाचार और कृषि-उद्यमिता को बढ़ावा देता है। यह एग्रीटेक स्टार्टअप सहित स्टार्टअप को बढ़ावा देने के लिए वित्तीय और तकनीकी सहायता प्रदान करता है। इसके

अतिरिक्त कृषि और संबद्ध क्षेत्रों में नवाचार, प्रौद्योगिकी-संचालित, उच्च जोखिम और उच्च प्रभाव वाली गतिविधियों में निवेश को बढ़ावा देने के लिए नैबवेंचर्स लिमिटेड के माध्यम से एग्रीटेक सहित स्टार्टअप को समर्थन देने के लिए सितंबर 2024 में एग्रीशोर योजना आरंभ की गई है। राष्ट्रीय कृषि नवाचार कोष (एन.ए.आई.एफ.) आई.सी.ए.आर. संस्थानों के नेटवर्क में अपने 50 कृषि-व्यवसाय इनक्यूबेशन केंद्रों (ए.बी.आई.सी.) के माध्यम से प्रौद्योगिकी और कौशल उन्नयन के लिए कृषि और संबद्ध क्षेत्रों में स्टार्टअप इकोसिस्टम को बढ़ावा देता है।

(ख): उपरोक्त योजनाओं के तहत प्रोत्साहित किए जाने वाले स्टार्टअप विभिन्न क्षेत्रों में काम करते हैं जैसे कि कृषि मशीनीकरण, सटीक कृषि, पोस्ट-हार्वेस्ट और मूल्य श्रृंखला का निर्माण, आपूर्ति श्रृंखला और कृषि इनपुट आदि। उर्वरक, बीज और कीटनाशक जैसे उत्पादों के लिए कृषि इनपुट लाइसेंस राज्य सरकारों के नामित अधिकारियों द्वारा जारी किए जाते हैं।

(ग): उपरोक्त पैरा (क) में उल्लिखित स्टार्टअप का समर्थन करने वाली सभी योजनाएं ऑपरेशनल हैं।

POPULARITY OF ASSAM TEA

3618. SHRI PHANI BHUSAN CHOUDHURY:

Will the Minister of **COMMERCE and INDUSTRY** be pleased to state:

- (a) whether the Government declare tea to be a national drink;
- (b) whether the Government has proposed to increase the popularity of Assamese tea internationally; and
- (c) the details of new schemes for Assam's tea industries for 2024–25?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY;
AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND
INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):**

(a) No, Sir.

(b) Tea Board regularly promotes Indian tea, including Assam Tea, in both international and domestic markets. Generic promotion of Indian Tea, including Assam Tea is carried out by Tea Board through participation in various domestic and international promotional events, fairs, and exhibitions, tea tasting and tea sampling activities and through various Indian Missions abroad.

(c) Tea Board, under the Department of Commerce, is implementing the Tea Development and Promotion Scheme for the overall development of tea sector in the country, including in Assam. The Tea Development and Promotion Scheme was approved for the period of 2023-24 to 2025-26 with an increased outlay of 664.09 Cr. Under this scheme the Tea Board provides support to tea growers for various activities which inter alia include re-plantation of old and senile tea bushes, raising of tea nurseries, mobilization of small growers into Self Help Groups / Farmer Producer Organisations and conducting trainings and capacity building workshops for improving production, productivity and quality of Tea produced in the country.

The Assam Tea Industries Special Incentive Scheme (ATISIS) is a scheme of the State Government of Assam, which was notified in the year 2020. The components under ATISIS include Interest Subvention on Working Capital, Orthodox or Specialty Tea Production Subsidy, Subsidy for Orthodox and Specialty Tea Units for Plant and Machinery and Agriculture Income Tax Holiday.

LAKHPATI DIDI**3619. SHRI BALABHADRA MAJHI:**

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

(a) the manner in which the initiatives taken by the Government to make women, financially independent under Self Help Group (SHG) successful;

(b) the manner in which Lakhpati Didi have been developed during last ten years; and

(c) the number of tribal women have been benefited under the above said scheme?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;
AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.
CHANDRA SEKHAR PEMMASANI):**

(a) and (b): DeendayalAntyodayaYojana – National Rural Livelihoods Mission (DAY – NRLM) launched in June, 2011 is being implemented across the country (except Delhi and Chandigarh) with the objective of organizing the rural poor women into Self Help Groups (SHGs) and continuously nurturing and supporting them till they attain appreciable increase in income over a period of time and improve their quality of life and come out of abject poverty.

The Mission is being implemented in 7138 blocks in 742 districts across 28 States and 6 UTs. Cumulatively, 10.05 crore women have been mobilized into 90.87 lakh SHGs. DAY-NRLM provides funds to create a resource in perpetuity for the community institutions to strengthen their institutional and

financial management capacity and build their track record to attract mainstream Bank finance. These include Revolving Fund of Rs. 20,000 to Rs. 30,000 per SHG and Community Investment Fund up-to Rs. 2.50 lakh per SHG. The total amount of Capitalisation Support (Revolving Fund and Community Investment Fund) provided is Rs. 48,290 crores. In order to reduce the effective cost of Bank credit to women SHGs, DAY-NRLM provides interest subvention to SHGs on loans from Banks. The total Bank loan disbursed, is Rs. 9.71 lakh crore, till November, 2024.

Further, the Government has taken a number of steps to financially support Self-Help Groups (SHGs) and women entrepreneurs under the DAY-NRLM through Start-up Village Entrepreneurship Programme (SVEP), Aajeevika Grameen Express Yojana (AGEY), Mahila Kisan Sashaktikaran Pariyojana (MKSP), Women Enterprise Acceleration Fund (WEAF). DAY-NRLM has also established convergence with various Central Ministries' Schemes, e.g., Namo Drone Didi scheme, Paramparagat Krishi Vikas Pariyojana, Pradhan Mantri Formalization of Micro Enterprises (PMFME), to support women SHGs.

Lakhpati Didi initiative is an outcome of DAY-NRLM. A Lakhpati Didi is a Self-Help Group Member, whose annual household income is at least Rs. 1,00,000 (Rupees One Lakh) with an average monthly income of at least Rs. 10,000 (Rupees Ten Thousand) sustained for at least 4 agricultural seasons and/or business cycles. So far, 1.15 crore SHG members have become LakhpatiDidis.

(c): Under DAY-NRLM, 11.11 lakh Scheduled Tribe SHGs have been formed in the country so far.

पीएमकेएसके के रूप में पीएसीएस

3620. श्री अनिल बलूनी:

क्या सहकारिता मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने प्राथमिक कृषि ऋण समितियों (पीएसीएस) को प्रधानमंत्री किसान समृद्धि केंद्र (पीएमकेएसके) के रूप में कार्य करने के लिए प्रोत्साहित करने हेतु कोई पहल की है;

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ग) इसके परिणामस्वरूप पीएसीएस के किस प्रकार सुदृढ़ होने की संभावना है; और

(घ) तत्संबंधी ब्यौरा क्या है?

गृह मंत्री; तथा सहकारिता मंत्री (श्री अमित शाह):

(क) और (ख): जी हाँ मान्यवर। सरकार ने प्राथमिक कृषि क्रेडिट समितियों (पैक्स) को ग्रामीण क्षेत्रों में किसानों को उर्वरकों, कीटनाशकों और संबंधित सेवाओं की आसान पहुंच सुनिश्चित करने के लिए प्रधानमंत्री किसान समृद्धि केंद्र (PMKSK) संचालित करने की अनुमति प्रदान की है। प्रधानमंत्री किसान समृद्धि केंद्र (PMKSK) के रूप में कार्य करने वाली पैक्स किसानों को एक ही छत के नीचे उर्वरक, बीज, कृषि उपकरण, कीटनाशक, मिट्टी/ बीज परीक्षण सुविधाएं, आदि जैसे गुणवत्तापूर्ण कृषि-इनपुट प्रदान करती हैं। प्रधानमंत्री किसान समृद्धि केंद्र (PMKSKs) के माध्यम से, किसानों को फसल से संबंधित मुद्दों और सरकारी योजनाओं की जानकारी भी उपलब्ध कराई जाती है। पंचायत/ग्राम स्तर पर ही किसानों को विभिन्न गुणवत्तापूर्ण कृषि- इनपुट प्रदान करके, वे कृषि

उत्पादकता में सुधार करने में भी मदद करते हैं। 36,180 पैक्स प्रधानमंत्री किसान समृद्धि केंद्र (PMKSK) के रूप में कार्य कर रहे हैं।

(ग) और (घ): प्रधानमंत्री किसान समृद्धि केंद्रों (PMKSK) के रूप में कार्य करने से, पैक्स ऋण वितरण के अतिरिक्त अपने व्यावसायिक कार्यकलापों में विविधता ला सकते हैं, जिससे उनके राजस्व स्रोत बढ़ते हैं, उनकी वित्तीय स्थिरता बढ़ती है, तथा उन्हें बहुआयामी जीवंत आर्थिक इकाई बनने में मदद मिलती है। यह पहल पैक्स को पंचायत/ग्राम स्तर पर ही कृषि से संबंधित इनपुट और सेवाएं किसानों को सुगमता से पहुंचाने में सक्षम बनाती है, जिससे किसानों को इन सेवाओं के लिए विभिन्न स्थानों पर जाने की आवश्यकता नहीं पड़ती।

PRODUCERS OF COTTON

3621. SHRI SUNIL DATTATREY TATKARE:

Will the Minister of **TEXTILES** be pleased to state:

- (a) whether it is a fact that Maharashtra is one of the lead producers of cotton and textile industry hub;
- (b) if so, whether the Government has introduced technical textile parks to encourage collaborative innovation in Maharashtra;
- (c) whether the Government is aware that each textile park required to run a 24X7 skill development centre and it is also true that the Government has announced plans to develop six technical textile parks across Maharashtra's divisions, with equal subsidy support across all zones; and
- (d) if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS;
AND MINISTER OF STATE IN THE MINISTRY OF TEXTILES
(SHRI PABITRA MARGHERITA):**

(a) to (d): Maharashtra is a leading producer of cotton and a significant hub for textile industry in India.

With a view to develop integrated large scale and modern industrial infrastructure facility for entire value-chain of the textile industry, the Government has approved setting up of 7 (Seven) PM Mega Integrated Textile Region and Apparel (PM MITRA) Parks in Greenfield/Brownfield sites with scheme outlay of Rs. 4,445 crore for the period 2021-22 to 2027-28. The Government has finalised 7 sites including one in Amravati Maharashtra for setting up PM MITRA Parks.

Maharashtra Integrated and Sustainable Textile Policy 2023-28 provides significant incentives for the establishment of Technical Textiles Parks which includes capital subsidy, support for establishment of ETPs, CETPs, ZLDs, and Solar Plants. The policy also encourages setting up of common facility centers and promotion of RandD activities.

As per this policy, Maharashtra has introduced a range of incentives for the establishment of six technical textiles parks across Maharashtra, with equal subsidy support across all zones.

The Ministry of Textiles is implementing SAMARTH- Scheme for capacity Building in Textile Sector (SCBTS) across the country with the objective to provide demand driven, placement oriented National Skill Qualification

Framework (NSQF) compliant skilling programs to incentivize and supplement the efforts to the industry in creating jobs in the organized textile (excluding spinning and weaving) and related sectors and to provide skilling and skill-upgradation in the traditional sectors.

DISCREPANCIES IN BPL SYSTEM

3622. KUMARI SELJA:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the measures taken by the Government to address the discrepancies in the BPL system, particularly regarding self-certification of household income through the Parivar Pehchan Patra (PPP);
- (b) the manner in which the Government ensures that benefits under BPL schemes, such as free foodgrains and subsidized oil, reach the genuinely needy people considering the ease of entry into the BPL category; and
- (c) the steps taken to rectify the rising number of people added to the BPL category with an increase of 8,12,198 people in November, 2024 alone?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI KAMLESH PASWAN):

(a): The scheme Parivar Pehchan Patra (PPP) or Family ID belongs to the state of Haryana. As informed by the Government of Haryana, the residents of the

state are entitled for a Family ID (Parivar PehchanPatra) as per the provisions of the Haryana Parivar Pehchan Act, 2021. The resident(s) who are members of a Family ID provide/submit or update information comprising of various data fields as notified, including their respective income(s). The income range(s) for respective members of the family and a cumulative income range for the entire family is arrived at after physical verification and information through electronic means by integration or comparison with any data held by the government.

(b) and (c): Haryana Government has informed that to ensure benefits under BPL schemes reach to the needy people, all essential commodities are being distributed to the Below Poverty Level (BPL)/Antyodaya Anna Yojana (AAY) beneficiaries only after aadhaar-based biometric authentication through Point of Sale (PoS) devices only. Also, the sale/stock registers of every Fair Price Shop Dealer are available on the Departmental online portal, i.e. Aadhaar enabled Public Distribution System (AePDS), in the public domain.

Further, Haryana Government has informed that the State provides benefits including distribution of food grains to the beneficiaries beyond the number of beneficiaries covered under National Food Security Act (NFSA).

ELECTRIC CAR

3623. SHRI ADITYA YADAV:

Will the Minister of **HEAVY INDUSTRIES** be pleased to state:

(a) whether it has been brought to the notice of the Government that many car buyers who are positive about buying an electric car due to the lower cost of ownership over the lifespan of the vehicle, step back and choose to buy a petrol or diesel model instead as the Internal Combustion Engine (ICE) vehicles come with substantially cheaper sticker prices than their electric counterparts; and

(b) if so, the details of the preventive steps that are proposed to be taken by the Government keeping in mind that factors like lack of EV charging infrastructure, range anxiety, considerably longer charging time impacting overall journey duration etc. are adding woe to worry for the EV buyers or potential electric car buyers?

**THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES;
AND MINISTER OF STATE IN THE MINISTRY OF STEEL
(SHRI BHUPATHI RAJU SRINIVASA VARMA):**

(a) and (b): The challenges faced in the widespread adoption of Electric Vehicles (EVs) have mainly been the high upfront cost of electric vehicle as compared to corresponding Internal Combustion Engine (ICE) and customer anxiety about range of electric vehicles. The cost of the battery is a significant factor in the overall cost of an EV.

Further, the Ministry of Heavy Industries has taken following steps to address the various challenges faced in adoption of EVs including cost of electric vehicles, EV Charging Infrastructure and range anxiety:

- i. **Faster Adoption and Manufacturing of (Hybrid and) Electric Vehicles in India (FAME India) Scheme Phase-II:** The Government implemented

this scheme for a period of five years from 1st April, 2019 with a total budgetary support of ₹11,500 crore. The scheme incentivised e-2Ws, e-3Ws, e-4Ws, e-buses and EV public charging stations.

- ii. **Production Linked Incentive (PLI) Scheme for Automobile and Auto Component Industry in India (PLI-Auto):** The Government notified this scheme on 23rd September, 2021 for Automobile and Auto Component Industry in India for enhancing India's manufacturing capabilities for Advanced Automotive Technology (AAT) products with a budgetary outlay of ₹25,938 Crore. The scheme proposes financial incentives to boost domestic manufacturing of AAT products with minimum 50% Domestic Value Addition (DVA) and attract investments in the automotive manufacturing value chain.
- iii. **Production Linked Incentive (PLI) Scheme for Advanced Chemistry Cell (ACC) Battery Storage:** The Government on 12th May, 2021 approved PLI Scheme for manufacturing of ACC in the country with a budgetary outlay of ₹18,100 crore. The scheme aims to establish a competitive domestic manufacturing ecosystem for 50 GWh of ACC batteries.
- iv. **PM Electric Drive Revolution in Innovative Vehicle Enhancement (PM E-DRIVE)Scheme:** This schemewith an outlay of ₹10,900 crore was notified on 29th September, 2024 for a period of two years. The Electric Mobility Promotion Scheme (EMPS) 2024 implemented for the period of 06 months, from 1st April 2024 to 30th September, 2024, is subsumed in

PM E-DRIVE Scheme. The scheme aims to support electric vehicles including e-2W, e-3W, e-Trucks, e-buses, e-Ambulances, EV public charging stations and upgradation of vehicle testing agencies.

- v. **PM e-Bus Sewa-Payment Security Mechanism (PSM) Scheme:** This Scheme notified on 28th October, 2024, has an outlay of ₹3,435.33 crore and aims to support deployment of more than 38,000 electric buses. The objective of scheme is to provide payment security to e-bus operators in case of default by Public Transport Authorities (PTAs).
- vi. **Scheme for Promotion of Manufacturing of Electric Passenger Cars in India (SPMEPCI)** was notified on 15th March, 2024 to promote the manufacturing of electric cars in India. This requires applicants to invest a minimum of ₹4,150 crore and to achieve a minimum DVA of 25% at the end of the third year and DVA of 50% at the end of the fifth year.

Measures taken by other Ministries include the following initiatives:-

- i. Ministry of Power has issued guidelines and standards for EV Charging Infrastructure titled, "Guidelines for Installation and Operation of Electric Vehicle Charging Infrastructure-2024" on 17th September, 2024. These revised guidelines outline standards and protocols to create a connected and interoperable EV charging infrastructure network in the country. These guidelines also facilitate electricity connections for EV charging stations.
- ii. Ministry of Finance has reduced GST on EVs from 12% to 5%.

- iii. Ministry of Road Transport and Highways (MoRTH) announced that the battery-operated vehicles will be given green plates and be exempted from permit requirements. MoRTH issued a notification advising states to waive road tax on EVs, which in turn will help reduce the initial cost of the EVs.
- iv. Ministry of Housing and Urban Affairs has amended the Model Building Bye-Laws, mandating the inclusion of charging stations in private and commercial buildings.

PM YOUNG ACHIEVERS' SCHOLARSHIP AWARD SCHEME FOR VIBRANT INDIA (PM YASASVI)

3624. SHRI RAVINDRA DATTARAM WAIKAR:

SHRIMATI SHAMBHAVI:

SHRI NARESH GANPAT MHASKE:

DR. SHRIKANT EKNATH SHINDE:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

(a) whether the Government is implementing the PM Young Achievers' Scholarship Award Scheme for Vibrant India (PM YASASVI) to provide scholarships and educational support to students from Other Backward Classes (OBC), Economically Backward Classes (EBC) and Denotified Tribes (DNT);

(b) whether the scheme includes specific provisions to offer Pre-Matric and Post-Matric Scholarships for these categories of students and if so, the details thereof;

(c) whether any allocations have been made for the construction of hostels to accommodate OBC, EBC and DNT students, particularly those attending Government schools;

(d) the details of financial support provided under the scheme to students pursuing Top Class School and College Education, including eligibility criteria and financial limits for tuition, living expenses and other academic costs; and

(e) whether the Government has set any targets or impact assessment measures to ensure the scheme's effective implementation and contribution to the vision of Viksit Bharat @ 2047?

**THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS,
FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):**

(a) and (b): The Government is implementing an umbrella scheme namely PM Young Achievers' Scholarship Award Scheme for Vibrant India (PM YASASVI) to provide scholarships and educational support to students from Other Backward Classes (OBC), Economically Backward Classes (EBC) and De-Notified Tribes (DNT). There are following sub-schemes under PM YASASVI-

- Pre-Matric Scholarship for OBC, EBC and DNT Students
- Post-Matric Scholarship for OBC, EBC and DNT Students Studying in India
- Top Class Education in School for OBC, EBC and DNT Students
- Top Class Education in College for OBC, EBC and DNT Students
- Construction of Hostel for OBC Boys and Girls

The Government implements the Pre-Matric and Post-Matric scholarships for OBC students through States and Union Territories.

(c): The funds under the scheme for Construction of Hostels for OBC Boys and Girls are released to the State/UTs Governments on receipt of complete proposals in three (3) instalments. The budget allocation for the financial year 2023-24 is Rs. 40.00 Cr.

(d): Under the Scheme of Top Class Education in School for OBC, EBC and DNT Students, scholarship is provided to cover tuition fee, hostel fee and other charges as required by the school, subject to a maximum of Rs. 75,000/- per annum per student of class 9 and 10 and Rs. 1,25,000/- per annum per student of class 11 and 12. Further, under the scheme of Top Class Education in College for OBC, EBC and DNT Students, the scholarship is awarded to meet the requirements for (a) full tuition fee and non-refundable charges (there is a ceiling of Rs. 2.00 lakh per annum per student for private sector institutions and Rs. 3.72 lakhs per annum per student for the private sector flying clubs for Commercial Pilot Training and Type Rating Courses), (b) living expenses to the student @Rs.3000/-per month per student, (c) for books and stationery @ Rs. 5000/- per annum per student and (d) for computer/laptop of reputed brand with accessories like UPS and printer limited to Rs.45000/- per student as one time assistance during the course.

(e): To ensure effective implementation of Schemes like the Pre-Matric and Post-Matric Scholarships for OBC, EBC and DNT students, and their alignment

with the broader vision of Viksit Bharat (Developed India) by 2047, the aim is to improve access to education, reduce dropout rates, and contribute to the nation's development. The key measures for effective implementation are as under:

- Targeted Beneficiaries: Clear targets are set regarding the number of beneficiaries for scholarships each year.
- Monitoring Mechanism: Regular monitoring of implementation of scholarship schemes through reports submitted by State Governments and educational institutions.
- Impact Assessment: Track progress of scholarship schemes through regular Annual Progress Reports, which assess how effectively the scholarships have been distributed. Third party evaluation of these Schemes is carried out to assess the gaps and to suggest improvements.
- Review Committees: Periodic reviews and impact assessments are conducted to measure the effectiveness of the Schemes.

BOOST TO TEXTILE INDUSTRY

3625. SHRI RANJIT DUTTA:

Will the Minister of **TEXTILES** be pleased to state :

- (a) the aims and objectives of the PM Mitra textile park;
- (b) whether the Government has any plan/propose to establish a PM Mitra Parks in Assam under the Prime Minister Mega Integrated Textile Region and Apparel scheme;
- (c) whether any steps have been taken to boost the textile industry in Assam, especially for traditional handlooms and indigenous fabrics like Muga silk, under

the PM Mitra scheme or other central government schemes if so, the details thereof; and

(d) if not, the reasons therefor?

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF TEXTILES
(SHRI PABITRA MARGHERITA):**

(a) to (d): With a view to develop integrated large scale and modern industrial infrastructure facility for entire value-chain of the textile industry, the Government has approved setting up of 7 (Seven) PM Mega Integrated Textile Region and Apparel (PM MITRA) Parks in Greenfield/Brownfield sites with scheme outlay of Rs. 4,445 crore for the period 2021-22 to 2027-28. All States including Assam were requested to send proposals for setting up of PM MITRA Park in their States. 18 proposal from 13 States were received. No proposal was received from the Government of Assam.

The Government has finalised 7 sites viz. Tamil Nadu (Virudhnagar), Telangana (Warangal), Gujarat (Navsari), Karnataka (Kalaburagi), Madhya Pradesh (Dhar), Uttar Pradesh (Lucknow) and Maharashtra (Amravati) for setting up PM MITRA Parks.

Apart from above, Ministry of Textiles is also taking a number of steps to boost the textile sector including handloom and silk sectors in Assam. The Government is promoting Traditional and indigenous handloom fabrics pan India including in Assam by assisting for registration of products under Geographical Indication (GI) of Goods (Registration and Protection) Act 1999. So far, 8

handloom products of Assam viz. Muga Silk of Assam, Gamosa of Assam, BodoDokhona, BodoEri Silk, BodoJwmgra, BodoGamsa, BodoThorkha, Assam Mishing Handloom have been registered under the GI Act, 1999. In addition, Craft Handloom Village has been set up at Mohpara, Golaghat as part of Ministry of Textile initiative to develop Craft Handloom villages enroute important tourist locations. 88 Handloom Clusters are provided financial assistance benefitting more than 27,700 handloom weavers. More than 4,700 beneficiaries are provided loans under Weavers' MUDRA Scheme. More than 14 lakh kg of yarn is supplied under Transport subsidy and Price subsidy benefitting approx. 39,000 handloom organizations/weavers every year.

Under Silk Samagra 2 scheme, central assistance of Rs. 63.93 Crore has been provided to the State for implementation of various beneficiary oriented components in project mode for Eri and Muga sectors.

DEVELOPMENT OF SILICON VALLEY TOWNSHIP

3626. SHRI GIRIDHARI YADAV:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) whether Government has any proposal to Develop Silicon Valley type Township in the country dedicated to Startups and entrepreneurs and investors, if so, the details thereof;
- (b) the details of the status and works taken by National Industrial Corridor Development Corporation (NICDC), as on date; and

(c) the details of the steps taken to encourage Start-ups and new business investors?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) and (b): The Government with an intent to build a strong ecosystem for nurturing innovation, Startups and encouraging investments in the Startup ecosystem of the country launched the Startup India initiative on 16th January 2016.

For effective implementation of Startup India initiative across the country, the Government unveiled Startup India Action Plan comprising of schemes and incentives envisaged to create a vibrant Startup ecosystem in the country. The Action Plan comprises of 19 action items spanning across areas such as “Simplification and hand-holding”, “Funding support and incentives” and “Industry-academia partnership and incubation”.

In line with the Startup India Action Plan, the Government undertakes various initiatives from time-to-time based on the needs of the Startup ecosystem to promote Startups and entrepreneurship.

Government of India is developing various Industrial Corridor Projects as part of National Industrial Corridor Development Programme which is aimed at development of greenfield industrial smart areas/region/nodes in India. Till date Govt. of India has approved the development of 20 projects under National

Industrial Corridor Development Programme (NICDP). The details of 20 projects are given in the enclosed **Statement**.

(c) Under the Startup India initiative, the Government constantly undertakes various efforts for the development and growth of startup ecosystem.

The flagship Schemes namely, Fund of Funds for Startups (FFS), Startup India Seed Fund Scheme (SISFS) and Credit Guarantee Scheme for Startups (CGSS) support startups at various stages of their business cycle. The Government also implements periodic exercises and programs including States' Startup Ranking, National Startup Awards, and Innovation Week which play an important role in the holistic development of the startup ecosystem. Initiatives to improve market access and enable public procurement support startups in growing and scaling up their businesses. Digital platforms such as the Startup India Hub portal and Bharat Startup Knowledge Access Registry (BHASKAR) enable easy access to resources and startup ecosystem collaboration.

As a result, 1,52,139 entities have been recognized as startups by the Department for Promotion of Industry and Internal Trade (DPIIT) as on 31st October 2024 as per eligibility conditions prescribed under G.S.R. notification 127 (E) dated 19th February 2019.

STATEMENT

The details of Industrial Corridor Projects as part of the National Industrial Corridor Programme is as under:

Sl. No.	Corridor	Name	Status
1	DMIC: Delhi Mumbai Industrial Corridor	1. Dholera Special Investment Region (DSIR), 22.5 sq. km, Gujarat	Allotment/ Sale of land with plug n play facilities
		2. ShendraBidkin Industrial Area (SBIA), 18.55 sq. km, Maharashtra	
		3. Integrated Industrial Township – Greater Noida (IIT-GN), 747.5 acres, Uttar Pradesh	
		4. Integrated Industrial Township – VikramUdyogpuri (IIT-VUL), 1100 acres, Madhya Pradesh	
		5. Integrated Multi-Modal Logistics Hub – Nangal Chaudhary, 886 acres, Haryana	Implementation of trunk infrastructure
		6. Multi Modal Logistics Hub and Multi Modal Transport Hub (MMLH and MMTH), 479 acres, Uttar Pradesh	Implementation of trunk infrastructure
		7. Dighi Port Industrial Area, 6056 acres, Maharashtra	Master Planning completed and approval of CCEA being sought
		8. Jodhpur PaliMarwarIndustrial Area, 1578 acres, Rajasthan	Master Planning completed and approval of CCEA being sought
2	CBIC: Chennai Bengaluru Industrial Corridor	9. Krishnapatnam Industrial Area, 2500 acres, Andhra Pradesh	Implementation of trunk infrastructure
		10. Tumakuru Industrial Area, 1736 acres, Karnataka	
3	Extension of CBIC to Kochi via Coimbatore	11. Palakkad Industrial Area, 1710 acres, Kerala	Master Planning completed and approval of CCEA being sought

Sl. No.	Corridor	Name	Status
4	AKIC: Amritsar Kolkata Industrial Corridor	12. Khurpia Farm Integrated Manufacturing Cluster, 1002 acres Uttarakhand	Master Planning completed and approval of CCEA being sought
		13. Rajpura Patiala IMC, 1100 acres, Punjab	
		14. Hisar Integrated Manufacturing Cluster, 2988 acres, Haryana	
		15. Agra, 1058 acres, Uttar Pradesh	
		16. Prayagraj, 352 acres, Uttar Pradesh	
		17. IMC at Gaya, 1670 acres, Bihar	
5	HNIC: Hyderabad Nagpur Industrial Corridor	18. Zaheerabad Phase-1, 3245 acres, Telangana	Master Planning completed and approval of CCEA being sought
6	HBIC: Hyderabad Bengaluru Industrial Corridor	19. Orvakal Industrial Area, 2621 acres, Andhra Pradesh	Master Planning completed and approval of CCEA being sought
7	VCIC: Vizag Chennai Industrial Corridor	20. Koparthy Industrial Area, 2596 acres, Andhra Pradesh	Master Planning completed and approval of CCEA being sought

BENEFICIARIES UNDER PMKMY**3627. DR. DHARAMVIRA GANDHI:**

Will the Minister of **AGRICULTURE AND FARMERS WELFARE**

be pleased to state:

(a) the details of the farmers enrolled under the Pradhan Mantri Kisan Maandhan Yojana (PMKMY) since its inception, Year and State-wise:

(b) the details of funds allocated and disbursed under PMKMY each Year; and

(c) the distribution of small and marginal farmers enrolled under PMKMY, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (c): “Pradhan Mantri Kisan Maan Dhan Yojana (PMKMY)”, a central sector scheme, is a voluntary and contributory pension scheme for the entry age group of 18 to 40 years with a provision of minimum monthly assured pension of Rs. 3000/- on attaining the age of 60 years, subject to exclusion criteria. The Scheme aims to create a social security net for the small and marginal farmers during their old age. The amount of the monthly contribution ranges between Rs.55 to Rs.200 per month depending upon the entry age of the farmers into the Scheme. Govt. of India also provides matching contribution in the pension account of the farmers. The Life Insurance Corporation (LIC) of India is the fund manager for the Scheme. Under PMKMY, the funds are not allocated State-wise and the pension is disbursed on attaining the age of 60 years.

The Scheme was launched in FY 2019-20 and as on 25.11.2024, more than 24.66 lakh farmers have been registered under the Scheme. State-wise details are given in the enclosed **Statement**.

STATEMENT

State-wise details of farmers registered under the Scheme, as on

25.11.2024

S.No.	State/UT	Grand Total
1	Andaman And Nicobar Islands	521
2	Andhra Pradesh	32,350
3	Arunachal Pradesh	2,375
4	Assam	13,502
5	Bihar	3,45,038
6	Chandigarh	530
7	Chhattisgarh	2,02,734
8	Delhi	354
9	Goa	150
10	Gujarat	66,491
11	Haryana	5,74,467
12	Himachal Pradesh	3,561
13	Jammu And Kashmir	1,26,577
14	Jharkhand	2,53,105
15	Karnataka	49,721
16	Kerala	1,350
17	Ladakh	114
18	Lakshadweep	72
19	Madhya Pradesh	1,17,307
20	Maharashtra	80,393
21	Manipur	590
22	Meghalaya	729
23	Mizoram	301

24	Nagaland	1,182
25	Odisha	1,57,342
26	Puducherry	146
27	Punjab	13,040
28	Rajasthan	38,913
29	Sikkim	34
30	Tamil Nadu	1,10,582
31	Telangana	9,719
32	The Dadra And Nagar Haveli And Daman And Diu	287
33	Tripura	831
34	Uttar Pradesh	2,51,976
35	Uttarakhand	2,148
36	West Bengal	8,098
	Total	24,66,630

INDUSTRIAL NODE UNDER INDUSTRIAL CORRIDORS IN BIHAR

3628. SHRI RAJIV PRATAP RUDY:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) the details of progress made on the first industrial node developed under industrial corridors in Bihar;
- (b) the financial allocation made by the Government for the development of this node, alongwith details of funds sanctioned and utilized so far;
- (c) whether there are any delays in the completion of the project, and if so, the reasons therefor; and

(d) the expected employment potential and economic benefits anticipated from the development of this node for the Bihar?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY;
AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND
INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):**

(a) to (d): Government of India is developing various Industrial Corridor Projects as part of National Industrial Corridor Development Programme (NICDP) which aims at development of greenfield industrial areas/region/nodes in India.

Govt. of India in August, 2024 has approved development of Integrated Manufacturing Cluster (IMC) Gaya in Bihar on 1,670 acres of land identified in Gaya district of Bihar for development under NICDP. The total project cost is Rs.1,339 crore (incl. land cost), of which contribution of Government of India is Rs. 807 crores. Tentative timelines for operation of IMC Gaya depend on different approvals required for implementing the project. The estimated time for completion of infrastructure works is 36-48 months from start of the actual date of appointment of EPC contractor. The potential employment opportunity is estimated around 1 lakh upon completion and occupation of IMC Gaya.

CLEAN PLANT PROGRAMME

3629. SHRI VISHNU DATT SHARMA:

DR. RANI SRIKUMAR:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) whether the Government has approved the Clean Plant Programme (CPP) under Mission for Integrated Development of Horticulture (MIDH);
- (b) if so, whether this program aims to improve the country's horticulture sector by providing farmers access to high- quality, virus-free planting material and will help increase their crop yields, improved taste, appearance and nutritional value for crops through setting up nine world-class state-of-art clean part centres across the country.
- (c) if so, whether the Government has any proposal to set up a clean plant centre in the Khajuraho of Chhatarpur district in Madhya Pradesh and Tamil Nadu under the CPP and if so, the details thereof;
- (d) the details of regarding the places and the criteria based on which the places have been selected for establishing the Clean Plant Centres (CPC); and
- (e) whether the Government plans to expand the program to other state, including Tamil Nadu which alone contributes around 7-8 percent of horticultural production of country, in the near future?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a): Yes, Sir.

(b): Yes, Sir.

(c) and (d): No Sir, however, based on the criteria of severity of disease (spread), availability of diagnostic methodology, consumer demand projection, current production, commercial nursery request and commercial benefits following

location has been identified for establishment of Clean Plant Centres in the country under Clean Plant Programme.

Sr. No.	Location of the Clean Plant Centre	Proposed Target Crops
1.	National Research Center for Grapes (NRCG), Pune, Maharashtra	Grapes
2.	Central Institute for Temperate Horticulture (CITH), Srinagar, Jammu and Kashmir (without ADB Loan)	Apple, Almond, Walnut, Berries, other Temperate fruits
3.	Central Institute for Subtropical Horticulture (CISH), Lucknow Uttar Pradesh	Mango, Guava, Litchi
4.	Central Institute for Temperate Horticulture (CITH), Mukteshwar, Uttrakhand	Apple, Almond, Walnut, Berries, other Temperate fruits
5.	Central Citrus Research Institute (CCRI), Nagpur, Maharashtra	Citrus
6.	National Research Center on Pomegranate (NRCP), Solapur, Maharashtra	Pomegranate
7.	Indian Institute of Horticultural Research (IIHR), Bangalore, Karnataka	Mango, Guava, Dragon fruit, Avocado
8.	Central Institute of Arid Horticulture (CIAH), Bikaner, Rajasthan	Citrus
9.	ICAR-East India Horticulture Center, CISH RS, Malda, West Bengal	Tropical and Subtropical fruit Crops

(e): The benefit of the Clean Plant Programme (CPP) will be made available to all the farmers in the country engaged in farming of selected fruits crops including Tamil Nadu through the network of accredited nurseries under the CPP.

महिला उद्यमिता का सामाजिक-आर्थिक समावेशन

3630. श्री रामवीर सिंह बिधूड़ी:

श्रीमती कमलजीत सहरावत:

क्या **ग्रामीण विकास** मंत्री यह बताने की कृपा करेंगे कि:

(क) महिला उद्यमियों के सामाजिक-आर्थिक समावेशन के लिए निजी क्षेत्र की कंपनियों के सहयोग से सरकार द्वारा उठाए गए कदमों का ब्यौरा क्या है; और

(ख) हरित परिवहन के माध्यम से हरित गतिशीलता तक पहुंच प्रदान करके ग्रामीण महिलाओं को सशक्त बनाने में इलेक्ट्रिक साइकिलों के माध्यम से ग्रामीण उद्यमियों के लिए टिकाऊ परिवहन (स्त्री) का ब्यौरा क्या है?

**ग्रामीण विकास मंत्रालय में राज्य मंत्री; तथा संचार मंत्रालय में राज्य मंत्री
(डॉ. चंद्र शेखर पेम्मासानी):**

(क): भारत सरकार ने महिला उद्यमियों के सामाजिक-आर्थिक समावेशन के लिए निजी कंपनियों के साथ मिलकर कई पहल की हैं। ग्रामीण विकास मंत्रालय (एमओआरडी) दीनदयाल अंत्योदय योजना - राष्ट्रीय ग्रामीण आजीविका मिशन (डीएवाई - एनआरएलएम) को कार्यान्वित कर रहा है, जो वित्त, बुनियादी ढांचे और बाजार के अवसरों तक पहुंच जैसे कारकों को ध्यान में रखते हुए ग्रामीण महिलाओं के लिए अनुकूल वातावरण को बढ़ावा दे रहा है।

ग्रामीण विकास मंत्रालय ने स्वयं सहायता समूहों (एसएचजी) के उत्पादों को शामिल करने और विपणन के लिए विभिन्न ऑनलाइन प्लेटफॉर्मों क्रमशः फ्लिपकार्ट इंटरनेट प्राइवेट लिमिटेड, अमेजन, फैशनियर टेक्नोलॉजीज प्राइवेट लिमिटेड (मीशो) और जियोमार्ट के साथ समझौता ज्ञापनों (एमओयू) पर हस्ताक्षर किए हैं। इन कंपनियों द्वारा स्वयं सहायता समूहों के सदस्यों को निम्नलिखित सहायता प्रदान की जा रही है:

- (i) स्वयं सहायता समूह के सदस्यों को ऑनलाइन प्लेटफॉर्म से जोड़ना, खाता प्रबंधन और व्यवसाय वृद्धि पर प्रशिक्षण देना।
- (ii) उत्पादों का कैटलॉग बनाना।
- (iii) फोटोग्राफी और मीडिया सामग्री निर्माण प्रशिक्षण देना।

(iii) एसएचजी उत्पादों के प्रदर्शन के लिए विशिष्ट स्टोर फ्रंट (समर्पित पेज) बनाना।

मंत्रालय और ईजीट्रिप प्लानर्स लिमिटेड (ईएमटी) के बीच समझौता ज्ञापन पर भी हस्ताक्षर किए गए हैं, जिसके तहत बिहार, गुजरात, मध्यप्रदेश और उत्तर प्रदेश राज्यों के चयनित स्वयं सहायता समूहों के सदस्यों को यात्रा बुकिंग उद्यम स्थापित करने और प्रबंधित करने में मदद देने के लिए एक प्रायोगिक परियोजना चलाई गई है। ईएमटी ने स्वयं सहायता समूहों के सदस्यों को निम्नलिखित सहायता प्रदान की है:

(i) हवाई, रेल और बस यात्रा के लिए ईजीट्रिप प्लानर्स लिमिटेड के टिकट बुकिंग प्लेटफॉर्म पर एसएचजी सदस्यों का कौशल निर्माण करना।

(ii) लैपटॉप और अन्य बुनियादी ढांचागत सहायता प्रदान करके टिकट बुकिंग उद्यम की स्थापना करना।

(ख) विद्युत मंत्रालय के तहत एक संयुक्त उद्यम एनर्जी एफिशिएंसी सर्विसेज लिमिटेड (ईईएसएल) और इसकी सहायक कंपनी कन्वर्जेंस एनर्जी सर्विसेज लिमिटेड (सीईएसएल) ने ग्रामीण महिलाओं के लिए इलेक्ट्रिक साइकिल (स्त्री) के माध्यम से सतत परिवहन कार्यक्रम शुरू करने के लिए ग्रामीण विकास मंत्रालय के साथ साझेदारी की है। यह समझौता ग्रामीण स्वयं सहायता समूह की महिलाओं को उनकी परिवहन जरूरतों को पूरा करने और धनार्जन संबंधी गतिविधियों के लिए उनकी पहुँच बढ़ाने के लिए रियायती दरों पर इलेक्ट्रिक साइकिलों की आपूर्ति के माध्यम से छोटे और पर्यावरण-अनुकूल यातायात के साधन (ग्रीन माइक्रो-मोबिलिटी) को बढ़ावा देता है। यह प्रायोगिक परियोजना बिहार, केरल और आंध्र प्रदेश राज्यों में शुरू की गई है।

JUTE PACKAGING MATERIALS ACT (JPMA)

3631. SHRI SUDAMA PRASAD:

Will the Minister of **TEXTILES** be pleased to state:

(a) whether according to the Jute Packaging Materials Act (JPMA), Jute and Textiles Control Order (JTCO) and the Jute Packaging Mandatory Act, 1987 foodgrains and sugar are packaged in jute bags, if so, the details thereof;

(b) whether the Government is aware of a shortfall of demand for jute despite good production of jute, if so, the actions taken by the Government to address the shortfall of demand;

(c) whether the demand shortfall has led to a lot of livelihood losses for the workers and people depending on the industry along with the steps taken by the Government to address the issue;

(d) the number of complaints received by the Government to violations mandating compulsory jute packaging for foodgrains and sugar during the last three years; and

(e) the action taken by the Government against these individual complaints and penalties collected during the said period?

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF TEXTILES
(SHRI PABITRA MARGHERITA):**

(a): Under the provisions of Jute Packaging Materials Act (JPMA), 1987 government specifies the commodities and the extent to which they are mandatorily required to be packed in Jute Packaging Materials. The stipulations of 100% food grains and 20% sugar for packing in jute bags has been kept over the last six years.

(b) and (c): As per stipulations of Jute and Textiles Control Order (JTCO) and the Jute Packaging Materials Act, 1987 different State Procuring Agencies (SPAs) including Food Corporation of India (FCI) purchase jute bags for packing food grains per annum. The total purchase currently constitutes about 81% of the total production of jute goods. During the last three years, a quantity of 26.49 lakh bales, 34.81 lakh bales and 36.30 lakh bales of jute bags have been procured by different SPAs and FCI. Hence, there is no shortfall of demand for jute bags. Further, no such incident of job loss of jute workers has been reported to this office.

(d) and (e): No complaint indicating specific incidences of violations by any particular entity of mandatory compulsory jute packaging for food grains and sugar have been received by the Ministry during the last three years.

वस्त्र उद्योग के लिए योजना

3632. श्री विवेक ठाकुर:

क्या वस्त्र मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार वस्त्र निर्यात को बढ़ावा देने के लिए कोई विशेष योजना कार्यान्वित कर रही है;

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ग) क्या सरकार बांग्लादेश की स्थिति को देखते हुए विभिन्न देशों में घरेलू वस्त्र उद्योग की बाजार पहुंच बढ़ाने के लिए किसी विशेष योजना पर विचार कर रही है; और

(घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

विदेश मंत्रालय में राज्य मंत्री; तथा वस्त्र मंत्रालय में राज्य मंत्री (श्री पबित्रा मार्गेरिटा):

(क) से (घ): सरकार शून्य दर वाले निर्यात के सिद्धांत को अपनाकर प्रतिस्पर्धात्मकता बढ़ाने के लिए अपैरल/गारमेंट और मेड-अप्स के लिए राज्य और केंद्रीय करों और शुल्कों में छूट (आरओएससीटीएल) योजना लागू कर रही है। इसके अलावा, आरओएससीटीएल योजना के तहत कवर नहीं किए गए वस्त्र उत्पादों को अन्य उत्पादों के साथ निर्यातित उत्पादों पर शुल्क और करों में छूट (आरओडीटीईपी) के तहत कवर किया जाता है। इसके अलावा, सरकार राष्ट्रीय और अंतर्राष्ट्रीय स्तर पर व्यापार मेलों, प्रदर्शनियों, क्रेता-विक्रेता बैठकों आदि के आयोजन और उनमें भाग लेने के लिए वाणिज्य विभाग द्वारा कार्यान्वित बाजार पहुंच पहल योजना के तहत विभिन्न निर्यात संवर्धन परिषदों और व्यापार निकायों को वित्तीय सहायता प्रदान करती है।

मंत्रालय ने फरवरी, 2024 में एक वैश्विक मेगा टेक्सटाइल इवेंट यानी भारत टेक्स 2024 के आयोजन में निर्यात संवर्धन परिषदों/संघों का समर्थन किया था और भारतीय वस्त्र मूल्य श्रृंखला की ताकत को प्रदर्शित करने, टेक्सटाइल और फैशन उद्योग में नवीनतम प्रगति/नवाचारों पर प्रकाश डालने और भारत को वस्त्र क्षेत्र में सोर्सिंग और निवेश के लिए सबसे पसंदीदा गंतव्य के रूप में स्थापित करने के लिए फरवरी, 2025 में निर्धारित उसी कार्यक्रम यानी भारत टेक्स 2025 का भी समर्थन कर रहा है।

इसके अलावा, सरकार भारतीय वस्त्रों को बढ़ावा देने के लिए विभिन्न योजनाओं/पहलों को क्रियान्वित कर रही है। प्रमुख योजनाओं/पहलों में आधुनिक, एकीकृत, विश्व स्तरीय वस्त्र बुनियादी ढांचा बनाने के लिए पीएम मेगा इंटीग्रेटेड टेक्सटाइल रीजन एंड अपैरल (पीएम मित्र) पार्क योजना; बड़े पैमाने पर विनिर्माण को बढ़ावा देने और प्रतिस्पर्धात्मकता बढ़ाने के लिए एमएमएफ फैब्रिक, एमएमएफ अपैरल और तकनीकी वस्त्रों पर केंद्रित उत्पादन सम्बद्ध प्रोत्साहन (पीएलआई) योजना; अनुसंधान नवाचार एवं विकास, संवर्धन एवं बाजार विकास पर केंद्रित राष्ट्रीय तकनीकी वस्त्र मिशन; समर्थ - वस्त्र क्षेत्र में क्षमता निर्माण के लिए योजना जिसका उद्देश्य मांग आधारित, प्लेसमेंट

उन्मुख, कौशल कार्यक्रम प्रदान करना है; रेशम उत्पादन मूल्य श्रृंखला के व्यापक विकास के लिए सिल्क समग्र-2; हथकरघा क्षेत्र के लिए एंड-टू-एंड सहायता के लिए राष्ट्रीय हथकरघा विकास कार्यक्रम शामिल हैं। वस्त्र मंत्रालय हस्तशिल्प को बढ़ावा देने के लिए राष्ट्रीय हस्तशिल्प विकास कार्यक्रम और व्यापक हस्तशिल्प क्लस्टर विकास योजना भी क्रियान्वित कर रहा है।

INITIATIVES FOR DAIRY SECTOR

3633. SHRI AMARSING TISSO:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) the details of initiatives taken by the Government to promote dairy farming in Karbi Anglong and Dima Hasao Districts of Assam;
- (b) the details of plans to establish milk processing units/cooperatives in these areas to enhance the dairy supply chain;
- (c) whether the Government is addressing the challenges faced by local dairy farmers, such as feed stock supply and veterinary care; and
- (d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

- (a) Department of Animal Husbandry and Dairying (DAHD) Government of India is implementing Rashtriya Gokul Mission since December 2014 for development and conservation of indigenous breeds, genetic upgradation of bovine

population and enhancement of milk production and productivity of bovines across the country including Assam.

Following initiatives have been taken under the scheme to promote dairy farming in all Districts of Assam including Karbi Anglong and Dima Hasao:-

- **Nationwide Artificial Insemination Program (NAIP):** Under the Rashtriya Gokul Mission, the Department of Animal Husbandry and Dairying Government of India is expanding artificial insemination coverage to boost the milk production and productivity of bovines, including indigenous breeds. As on date, 15.66 lakh animals have been covered, with 19.77 lakh artificial inseminations performed, benefiting 13.91 lakh farmers. District wise details are given in the enclosed **Statement.**
- **Implementation of In-Vitro Fertilization (IVF) Technology:** To propagate elite animals of indigenous breeds in Assam, the Department has sanctioned one IVF laboratory at Khanapara, Guwahati, Assam under Assam Agricultural University.
- **Multi-purpose Artificial Insemination Technicians in Rural India (MAITRIs):** Under the scheme MAITRIs are trained and equipped to deliver quality Artificial Insemination services at farmers' doorstep. So far, 1200 MAITRIs have been trained and equipped in Assam.

- **Accelerated Breed Improvement Programme using sex sorted semen:** This program aims to produce female calves with up to 90% accuracy, thereby enhancing breed improvement and farmers' income. Farmers receive support for assured pregnancy upto 50% of the cost of sex sorted semen. Under the programme state has procured 1,00,000 sex sorted semen doses.
- **Strengthening of Semen Station:** Funds have been released under the scheme for strengthening of one semen station located at Barapetta, Assam.
- **Establishment of Artificial insemination Training Institute:** A state of training institute has been established at Guwahati Assam with a capacity of training 400 participants per year.

In addition to above, as informed by National Dairy Development Board (NDDB), North East Dairy and Foods Limited (NEDFL), a joint venture company between Government of Assam and NDDB, is implementing the Assam Dairy Development Plan (ADDP) in Assam including Karbi Anglong and Dima Hasao Districts, for a period of seven (07) years with an objective to make Assam self-sufficient in milk production, processing and marketing by the end of the project period.

(b) As informed by National Dairy Development Board (NDDB), at present, the milk production and procurement potential are not adequate to establish milk collection institutions/ Dairy Cooperative Societies (DCS) in Karbi Anglong and

Dima Hasao districts of Assam. However, various initiatives have been taken by DAHD, GOI through Rashtriya Gokul Mission to increase the milk production in these areas.

(c) and (d) Supplementing the efforts of the State Government, Department of Animal Husbandry and Dairying (DAHD), GoI is implementing the following schemes across the country including Assam:-

- National Programme for Dairy Development (NPDD)
- Supporting Dairy Cooperatives and Farmer Producer Organisations engaged in dairy activities (SDCFPO)
- Animal Husbandry Infrastructure Development Fund (AHIDF)
- Rashtriya Gokul Mission (RGM)
- National Livestock Mission (NLM)
- Livestock Health and Disease Control Programme (LHDCP)

In addition to the intervention under RGM as stated in part(a) above, in order to ensure veterinary care, LHDCP scheme, 159 MVUs are operationalized in the state of Assam helping in delivery of veterinary healthcare services at farmers' doorsteps. Till date, total 50.21 lakh FMD, 3.42 lakh Brucellosis, 24.03 lakh PPR, and 3.86 lakh CSF vaccine doses have been administered in the state of Assam. In order to enrich the feed and fodder sources in Assam, assistance to cultivate fodder in 1027.7Ha land, establishment of 10 MT capacity SILO PIT with hand driven Chaff-Cutters for 8 Departmental Farms, establishment of one High Capacity fodder block Making Unit and distribution of 1050 hand driven chaff cutters have been provided under NLM.

These schemes are helping in improving milk productivity of bovines, strengthening of dairy infrastructure, working capital requirement, enhancing availability of feed and fodder and providing animal health services. These interventions help to reduce the cost of milk production and also help to enhance income of milk producers from dairy farming.

STATEMENT

District-wise details NAIP in Assam

Sl. No.	Name of the District	Animal Covered	Total A.I Done	Farmers Benefitted
1	Bajali	20813	28807	19102
2	Baksa	40076	48671	37910
3	Barpeta	160207	217047	152834
4	Biswanath	29188	36267	25562
5	Bongaigaon	73584	92584	64057
6	Cachar	26015	30960	24356
7	Charaideo	5441	7648	3919
8	Chirang	20959	25369	18162
9	Darrang	92315	111779	86218
10	Dhemaji	7298	10034	6154
11	Dhubri	55384	66823	51514
12	Dibrugarh	19891	28391	11300
13	Dima Hasao	925	1151	601
14	Goalpara	53448	65782	50402
15	Golaghat	27637	35608	22497
16	Hailakandi	31385	35754	28659
17	Hojai	90075	112442	81169
18	Jorhat	29855	41768	18900
19	Kamrup	119139	141134	108390
20	Kamrup (M)	40866	59322	24935
21	KarbiAnglong	8594	11130	6978

22	Karimganj	18058	20917	14967
23	Kokrajhar	24290	31055	21828
24	Lakhimpur	37298	46720	33521
25	Majuli	5030	6547	4697
26	Morigaon	93525	109816	84270
27	Nagaon	163470	202668	152040
28	Nalbari	98140	126237	88378
29	Sibsagar	22442	30956	19303
30	Sonitpur	81629	102672	72477
31	Soraideu	14969	17855	13494
32	South Salmara	10351	13052	9687
33	Tinsukia	21664	36488	11911
34	Udalguri	35313	41866	32784
35	West KarbiAnglong	8161	10589	7336
	Total	1566622	1977102	1391210

बीबीएसएसएल के उद्देश्य

3634. श्री सुनील कुमार:

क्या सहकारिता मंत्री यह बताने की कृपा करेंगे कि:

(क) भारतीय बीज सहकारी समिति लिमिटेड (बीबीएसएसएल) की स्थापना के पीछे सरकार का लक्ष्य और उद्देश्य क्या है;

(ख) क्या यह सच है कि बीबीएसएसएल ग्रामीण अर्थव्यवस्था को बढ़ावा देने और देश को बीज उत्पादन में आत्मनिर्भर बनाने में सहायक है तथा इससे देश को बीज उत्पादन में आत्मनिर्भर बनने में किस प्रकार की सहायता मिलने की संभावना है;

(ग) बिहार में बीबीएसएसएल की शाखाएं कहां-कहां कार्य कर रही हैं;

(घ) क्या बाल्मीकि नगर, बिहार में इसकी शाखा है;

(ङ) यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(च) यदि नहीं, तो क्या सरकार यहाँ इसकी शाखा खोलने पर विचार कर रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

गृह मंत्री; तथा सहकारिता मंत्री (श्री अमित शाह): गृह मंत्री; तथा सहकारिता मंत्री

(श्री अमित शाह):

(क): सहकारिता मंत्रालय ने बहुराज्य सहकारी सोसाइटी अधिनियम, 2002 के अधीन भारतीय बीज सहकारी समिति लिमिटेड (BBSSL) की स्थापना की है। BBSSL को इंडियन फार्मर्स फर्टिलाइजर कोऑपरेटिव लिमिटेड (IFFCO), कृषक भारती कोऑपरेटिव लिमिटेड (KRIBHCO), भारतीय राष्ट्रीय कृषि सहकारी विपणन संघ मर्यादित (NAFED), राष्ट्रीय डेयरी विकास बोर्ड (NDDB) और राष्ट्रीय सहकारी विकास निगम (NCDC) द्वारा प्रवर्तित किया जा रहा है। BBSSL की प्रारंभिक चुकता पूंजी 250 करोड़ रुपये है जिसमें पांच प्रवर्तकों, प्रत्येक द्वारा 50 करोड़ रुपये का अंशदान किया गया है और इसकी अधिकृत शेयर पूंजी 500 करोड़ रुपये है। BBSSL फसल पैदावार में सुधार और स्वदेशी प्राकृतिक बीजों के संरक्षण और संवर्धन के लिए एक प्रणाली विकसित करने हेतु सहकारी समितियों के नेटवर्क के माध्यम से एकल ब्रांड के तहत उन्नत बीजों का उत्पादन, प्रापण और वितरण करेगा। BBSSL प्रमाणित बीजों के उत्पादन में किसानों की भूमिका सुनिश्चित करके बीज प्रतिस्थापन दर और किस्म प्रतिस्थापन दर को बढ़ाने में मदद करेगा। यह समिति 'सरकार के समग्र' दृष्टिकोण के माध्यम से भारत सरकार के विभिन्न मंत्रालयों की विभिन्न योजनाओं और नीतियों का लाभ लेकर प्राथमिक कृषि क्रेडिट समितियों (PACS) के माध्यम से दो पीढ़ियों के बीज, अर्थात् बुनियादी और प्रमाणित (प्रजनक बीजों को सार्वजनिक क्षेत्र के अनुसंधान संगठनों और अंतर्राष्ट्रीय अनुसंधान संस्थानों जैसे ICRISAT, IRRI, CIMMYT, आदि से सोर्स किए जाएंगे) बीजों के उत्पादन, परीक्षण, प्रमाणन, प्रापण, प्रसंस्करण, भंडारण, ब्रांडिंग, लेबलिंग और पैकेजिंग पर ध्यान केंद्रित करेगी।

(ख): BBSSL सहकारी समितियों के माध्यम से भारत में उन्नत बीजों के उत्पादन को बढ़ाने में मदद करेगा, जिससे आयातित बीजों पर निर्भरता घटेगी, कृषि उत्पादन बढ़ेगा, ग्रामीण अर्थव्यवस्था को गति मिलेगी, "मेक इन इंडिया" को बढ़ावा मिलेगा जिसके फलस्वरूप "आत्मनिर्भर भारत" की प्राप्ति हो सकेगी।

(ग) से (घ): BBSSL के पटना और भागलपुर में पूर्णकालिक संसाधन हैं। प्राथमिक से लेकर शीर्ष स्तर की सभी सहकारी समितियां, BBSSL की सदस्य बन सकती हैं। BBSSL अपने सदस्य सहकारी समितियों के नेटवर्क के माध्यम से अपना कार्य करेगा। अब तक, कुल 14,816 सहकारी समितियां BBSSL की सदस्य बन चुकी हैं जिनमें से 418 सहकारी समितियां बिहार से हैं। जहां तक वाल्मीकि नगर का संबंध है, पश्चिम चंपारण जिले की 05 सहकारी समितियां BBSSL की सदस्य बन गई हैं। इसके अलावा, बिहार में अपना प्रचालन आरंभ करने के लिए BBSSL ने विक्रय और विपणन कार्यकलापों के लिए बिहार में एक अधिकारी तैनात किया है।

NCRB DATA ON FARMER SUICIDE RATES

3635. SHRI G. KUMAR NAIK:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state

(a) whether the Government has analysed National Crime Records Bureau (NCRB) data to identify disparities in farmer suicide rates among States and the reasons for such disparities, if so, the details thereof and if not, the reasons therefor;

(b) whether the Government has conducted or commissioned any studies to understand the underlying causes of farmer suicides including economic, social and environmental factors, if so, the findings thereof and if not, the reasons therefor;

(c) whether the policy measures and schemes introduced for farmer welfare during the last ten years have succeeded in increasing farmer income and reducing suicides, if so, the measurable impact thereof and if not, the reasons therefor; and

(d) whether specific measures have been implemented to reduce farmers' dependency on private loans and informal credit sources, if so, the details thereof and their effectiveness?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (c): The National Crime Records Bureau (NCRB) under the Ministry of Home Affairs compiles and disseminates information on suicides in its publication titled 'Accidental Deaths and Suicides in India' (ADSI). The report till 2022 is available on NCRB website (<https://ncrb.gov.in>). In the ADSI Reports 2020, 2021 and 2022, separate reasons for farmers' suicide have not been given.

Agriculture is a State subject and Government of India supports the efforts of States through appropriate policy measures, budgetary allocation and various schemes/programmes. The various schemes/ programmes of the Government of India are meant for the welfare of farmers by increasing production,

remunerative returns and income support to farmers. The Government has substantially enhanced the budget allocation of Department of Agriculture and Farmers Welfare (DA and FW) from Rs. 21933.50 crore BE during 2013-14 to Rs. 1,22,528.77 crore BE during 2024-25. Major schemes/programmes initiated by DA & FW to enhance overall income of farmers and remunerative returns in the agriculture sector are as under:

1. Pradhan Mantri Kisan Samman Nidhi (PM-KISAN)
2. Pradhan Mantri Kisan Maan Dhan Yojana (PM-KMY)
3. Pradhan Mantri Fasal Bima Yojana (PMFBY)/Restructured Weather Based Crop Insurance Scheme (RWBCIS)
4. Modified Interest Subvention Scheme (MISS)
5. Agriculture Infrastructure Fund (AIF)
6. Formation and Promotion of Farmers Producers Organizations (FPOs)
7. Pradhan Mantri Annadata Aay Sanrakshan Abhiyan (PM-AASHA)
8. Agri Fund for Start-Ups and Rural Enterprises' (AgriSURE)
9. Per Drop More Crop (PDMC)
10. Sub-Mission on Agriculture Extension (SMAE)
11. Sub-Mission on Agriculture Mechanization (SMAM)
12. Sub-Mission on Seed and Planting Material (SMSP)
13. Paramparagat Krishi Vikas Yojana (PKVY)
14. National Food Security and Nutrition Mission (NFSNM)
15. Digital Agriculture Mission
16. Integrated Scheme for Agriculture Marketing (ISAM) - National Agriculture Market (ISAM-eNAM)
17. Integrated Scheme for Agriculture Marketing (ISAM) - Others (ISAM-Others)
18. Mission for Integrated Development of Horticulture (MIDH)
19. Soil Health Card (SHC)
20. Rainfed Area Development (RAD)
21. National Mission on Edible Oils (NMEO)-Oil Palm
22. National Mission on Edible Oils (NMEO)-Oilseeds

23. National Beekeeping and Honey Mission (NBHM)
24. Mission Organic Value Chain Development for North Eastern Region
25. Agroforestry
26. Crop Diversification Programme (CDP)
27. National Bamboo Mission

The initiatives of Government are yielding good results with resultant increase in income of the farmers. As part of 'AzadikaAmritMahotsav', Indian Council of Agricultural Research has released a compilation of success stories of 75,000 farmers out of many successful farmers whose incomes have increased more than two times.

NSSO Survey on Household Consumption Expenditure (2022-23) has mentioned a statement, which shows a comparison of the estimates of all-India average Monthly Per Capita Consumption Expenditure (MPCE) as under:

Sector	Average MPCE (Rs.) over different period	
	2011-12 NSS (68th round)	2022-2023
Rural	1,430	3,773
Urban	2,630	6,459

Brief of new schemes/ programmes initiated during last 10 year by Department of Agriculture and Farmer's Welfare for making farming more remunerative and make the farmers financially more secure are given in the enclosed **Statement**.

(d): The Kisan Credit Card (KCC), which has been in operation since August 1998, has emerged as an innovative credit delivery mechanism to meet the production credit requirements of farmers in a timely and hassle-free manner. The scheme has since been simplified by providing the farmers with ATM-

enabled debit cards based on one-time documentation, multiple withdrawals within the limit, built-in cost escalation in the limit, etc. During 2018-19, the KCC Scheme and benefits of interest subvention were extended to animal husbandry and fisheries farmers.

Department of Agriculture and Farmers' Welfare is implementing Modified Interest Subvention Scheme (MISS), a Central Sector Scheme, with a view to provide short term Agri-loans availed by farmers through KCC for their working capital requirements at concessional rate of interest. Under this scheme, farmers are given KCC loan at subvented interest rate of 7%. For this, at present, interest subvention of @1.5% is being given to financial institutions. Therefore, short term loans for Agriculture and other allied activities including animal husbandry, dairy, fisheries etc. uptoRs. 3 lakh is available to farmers at an interest rate of 7% per annum. Additional 3% prompt repayment incentive (PRI) is also given to the farmers for prompt and timely repayment of loans; thus reducing the effective rate of interest to 4% per annum. In case of short term loan availed for allied activities only (other than crop husbandry), the loan amount uptoRs. 2.00 lakh is available at the rate of 7%. Additional 3% PRI is also available on it.

Though KCC is a demand driven scheme but Department of Agriculture and Farmers Welfare time and again has also run special campaign for increasing the saturation of KCC. Currently, 'GharGhar KCC Abhiyan', is in progress with a special focus on saturating PM KISAN beneficiaries to extend the benefit of KCC and interest subvention to the farmers. Further, Viksit Bharat

SankalpYatra (VBSY) was also conducted to raise awareness through outreach activities to achieve saturation of various schemes, including KCC. In addition, under the PM JANMAN Yojana, the Government aims to saturate Particularly Vulnerable Tribal Groups (PVTGs) with other centrally sponsored scheme, including the KCC.

STATEMENT

New Schemes initiated in Department of Agriculture and Farmers Welfare in last 10 years

1. Unprecedented enhancement in budget allocation

In the year 2013-14 the budget allocation of Department of Agriculture and Farmers' Welfare was only 21933.50 crore. This has increased by more than 5.58 times to Rs. 1,22,528.77 crore in 2024-25.

2. Fixing of MSP at one-and-a half times the cost of production

Government has increased the MSP for all mandated Kharif, Rabi and other commercial crops with a return of at least 50 per cent over all India weighted average cost of production from 2018-19.

3. Income support to farmers through PM KISAN

Launch of PM-KISAN in 2019 -an income support scheme providing Rs. 6000 per year in 3 equal installments. More than Rs. 3.46 lakh crore has been released so far to more than 11 crore farmers as of now.

4. Pradhan Mantri Fasal Bima Yojana (PMFBY)

PMFBY was launched in 2016 addressing during this period nearly Rs. 32,329 crore were paid by farmers as their share of premium against which claims over Rs.1,66,925 crore (Provisional) have been paid to them. Thus for

every 100 rupees of premium paid by farmers, they have received about Rs. 514 as claims. In 2023-24, nearly 4 crores farmers took insurance.

5. Agri Infrastructure Fund

Since the inception of AIF, 83,068 projects have been sanctioned under AIF. These sanctioned projects have mobilized an investment of Rs 84,029 Crores. Major projects sanctioned under AIF include Custom Hiring Centres, Primary Processing Units, Warehouses, Sorting and Grading Units, Cold Store projects and other kinds of post-harvest management projects and community farming assets.

6. Promotion of FPOs

- ***A new Central Sector Scheme for Formation and Promotion of new 10,000 FPOs launched by Hon'ble Prime Minister on 29th February, 2020 with budget outlay of Rs 6,865 Crore till 2027-28.***
- ***As on date 9,204 no. of FPOs have been registered under new FPO scheme. Equity Grant of Rs. 237 Crore has been released to 4,490 FPOs. Credit Guarantee Cover worth Rs. 410.5 Cr. issued to 1,773 FPOs***

7. Providing Soil Health Cards to farmers

Soil Health Card Scheme was introduced in the year 2014-15 to optimize usage of nutrients. Nearly 22 crores cards have been issued to farmers.

8. Per Drop More Crop (PDMC)

From the year 2015-16 to 2022-23, an area of 98.6 lakh ha has been covered under Micro Irrigation in the Country through the scheme which is about 133% higher as compared to 2005-06 to 2013-14.

9. Launch of the National Mission for Edible Oils – Oil Palm –

A new Centrally Sponsored Scheme namely, National Mission on Edible Oil (NMEO)-Oil Palm (NMEO-OP) has been launched during August,2021 with the aim to enhance the edible oils availability in the country by harnessing Oil Palm area expansion, increasing CPO production and to reduce the import burden on edible oil. During the year 2023-24, Gol has approved the funds allocation of the 15 States for the total amount of Rs. 96,170.93 lakhs as Central share for the Coverage of about 1.40 lakh ha area under Oil Palm cultivation in the country. Released an amount of Rs. 35,754.76 lakhs and achieved about an Area of 34,078 ha in Financial Year 2024-25.

10. Setting up of E-NAM extension Platform

The Department has integrated 1389 mandis with e-NAM across 23 States and 4 UTs. As on date, 1.78 crore Farmers and 2.62 Lakh traders have been registered on e-NAM portal. During 2023-24 trade volume increase to 194 from 186 lakh tons (4% growth). Volume of trade by FPO increased by more than 2.15 lakh ton to 4.28 lakh ton (99% growth).

11. National Mission on Natural Farming (NMNF)

The Government of India initiated Natural Farming in 2019-20 through “Bhartiya Prakritik Krishi Paddhati (BPKP)” under Paramparagat Krishi Vikas Yojana (PKVY) in limited areas. Now BPKP has been upscaled and

approved by Union Cabinet on 25.11.2024 with an outlay of Rs. 2184.00 crore (Rs. 1584 cr Central share and 897 cr as State share) in mission mode as National Mission on Natural Farming (NMNF), a standalone scheme under Department of Agriculture and Farmers Welfare (DAandFW).

Natural Farming (NF) is a chemical free farming, involving livestock (preferably local breed of cow) integrated natural farming methods, and diversified crop systems rooted in the Indian traditional knowledge. It is aimed towards improving soil health with greater climate resilience and reducing input cost to the farmer.

RURAL ROADS IN ANDHRA PRADESH

3636. SHRI DAGGUMALLA PRASADA RAO:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the number of rural roads in Andhra Pradesh that have been identified as severely damaged or impassable during the last rainy season, district-wise and the criteria used for the same in the previous five years;
- (b) whether accidental deaths have been reported on these roads during the last five years, if so, the details thereof;
- (c) the amount of funds allocated and utilized for the repair and maintenance of rural roads in Andhra Pradesh during the last five years, year-wise and district-wise; and

(d) the details of measures taken to ensure the quality and durability of rural road construction in Andhra Pradesh to withstand adverse weather conditions, particularly during heavy rains?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN):**

(a): The Government of Andhra Pradesh has informed that a total of 138 Pradhan Mantri Gram Sadak Yojana (PMGSY) roads of 493.87 Km have been identified as severely damaged or impassable during last rainy season. The district wise details of the same is given below:

Sl. No.	Name of District	No. of Roads	Length of Road (in Km)
1	Guntur	45	180.73
2	Krishna	36	80.71
3	Prakasam	6	18.02
4	Srikakulam	7	37.75
5	Visakhapatnam	14	84.62
6	Vizianagaram	2	6.97
7	West Godavari	28	85.07
Total		138	493.87

As per PMGSY guidelines, the criteria used to decide the condition of any road is based on the PCI (Pavement Condition Index) values ranging from 1 to 5. The same is given as under:

PCI value	Surface condition	Driving Speed
1	Very Poor	<10 Km/Hour
2	Poor	10 to 20 Km/Hour
3	Fair	20 to 30 Km/Hour

4	Good	30 to 40 Km/Hour
5	Very Good	>40 Km/Hour

(b): No such reports are available with the State.

(c): A total of Rs.6,976.79 Lakhs has been allocated for the repair and maintenance of rural roads during last five years and current year 2024-25 (as on 13.12.2024) out of which Rs.3,294.33 Lakhs has been utilized by the State. The details of funds allocated and utilized by the State on maintenance of roads, during last five year and current year, year-wise is given below:

(Rs. In Lakh)

Financial Year	Funds allocated	Funds Utilized
2019-20	0	39.16
2020-21	1500.00	939.53
2021-22	773.60	422.59
2022-23	1286.09	408.64
2023-24	1346.73	1029.01
2024-25 (as on 13.12.2024)	2070.37	455.40
Total	6976.79	3294.33

The district wise details of allocation and utilization of maintenance funds are given in the enclosed **Statement**.

(d): PMGSY envisages a three tier Quality Assurance Mechanism to ensure quality of road works during construction. First-tier of this mechanism is in-house quality control at Programme Implementation Unit (PIU) level. Second-tier is structured as an independent quality monitoring at State level through State

Quality Monitors (SQMs) in which provision of regular inspection of PMGSY works has been envisaged. The third-tier is an independent monitoring mechanism at the Central level. Under this tier, independent National Quality Monitors (NQMs) are engaged for inspections of PMGSY roads, selected at random. To promote transparency in the Scheme, it is being ensured that independent monitors at the second and the third tier take at least 10 digital photographs at the work site including one of the field laboratories, for each road work inspected and upload the inspection reports on PMGSY programme management and monitoring website i.e. OMMAS, to facilitate public viewing of quality of road works being executed under the programme. Also the abstract of the said Inspection Report is also uploaded on website.

Further, to promote transparency and effective monitoring, the PMGSY programme guidelines provide that the Superintending Engineer of a zone/region will request the concerned Member of Parliament and ZillaPanchayatPr mukh representing the zone/region, once in six months, to select any PMGSY project(s) for joint inspection. Similarly, the Executive Engineer in-charge of a division will request the MLA/ Chairperson of the Intermediate Panchayat concerned, once in three months for joint inspection and the Assistant Engineer in-charge of the sub-division will similarly request the concerned Sarpanch of the Gram Panchayat once in two months to select any PMGSY project(s) for joint inspection.

STATEMENT**Details of allocation and utilization of Maintenance funds during last five years, District-wise**

(Rs. In lakhs)

S. No.	Name of the District	2019-20		2020-21		2021-22		2022-23		2023-24		2024-25	
		Funds allocated	Funds utilised	Funds allocated	Funds utilised	Funds allocated	Funds utilised	Funds allocated	Funds utilised	Funds allocated	Funds utilised	Funds allocated	Funds utilised
1	Ananthapur	0.00	2.24	1500	193.65	773.60	29.00	1286.09	39.00	1346.73	67.25	2070.37	25.09
2	Chittoor		8.25		69.39		13.42		0.00		228.97		0.00
5	Cuddapah		0.98		17.80		28.86		0.00		13.03		11.31
3	East Godavari		3.27		57.96		30.77		27.39		46.62		32.37
4	Guntur		2.62		89.95		32.25		25.19		46.33		31.76
6	Krishna		2.17		49.11		11.62		8.42		29.30		15.44
7	Kurnool		2.89		69.02		7.39		32.79		69.87		12.74
8	Nellore		7.40		52.70		35.98		1.52		39.51		31.06
9	Prakasam		2.36		17.36		7.23		0.00		35.31		37.23
10	Srikakulam		2.99		43.18		22.12		87.49		81.40		23.33
11	Visakhapatnam		0.23		180.33		129.84		178.50		264.36		181.13
12	Vizianagaram		1.93		57.32		23.71		8.08		95.09		43.06
13	West Godavari		1.84		41.77		50.38		0.26		11.99		10.89
	Total	0.00	39.16	1500	939.53	773.60	422.59	1286.09	408.64	1346.73	1029.01	2070.37	455.40

TECHNOLOGICAL SOLUTIONS TO ADDRESS AGRICULTURAL CHALLENGES

3637. SHRI PRAVEEN KHANDELWAL:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:-

- (a) whether the Government has implemented or plans to implement technological solutions aimed at addressing the challenges faced by the agricultural community in the country;
- (b) if so, the details of such initiatives, State-wise; and
- (c) the details of the steps being taken to enhance farmers' digital literacy and capacity-building to effectively utilize these technological advancements?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (c): A component called "Innovation and Agri-Entrepreneurship Development" has been launched under Rashtriya Krishi VikasYojana (RKVY-RAFTAAR) in 2018-19 with the objective of promoting innovation and agri-entrepreneurship by providing financial support and nurturing the incubation ecosystem. Under this programme, start-ups are encouraged to use innovative technologies to resolve challenges faced in agriculture and allied sectors. A total of 1176 start-ups have been selected in various areas of agriculture and allied sectors under this programme for providing financial support through Knowledge Partners and Agri Business Incubators appointed by the Department for implementation of this programme.

The Indian Council of Agriculture Research (ICAR) has been supporting Agri-based startups under the project called National Agriculture Innovation Fund (NAIF) initiated in year 2016-2017. It has two components viz. (I) Innovation Fund; (II) Incubation Fund and National Coordinating Unit (NCU):

- I. Component I: 10 Zonal Technology Management Units and 89 Institute Technology Management Units (ITMUs) established in 99 ICAR institutes provide a single-window mechanism to manage innovations, showcase intellectual assets, and pursue matters related to intellectual property (IP) management and transfer/commercialization of technologies in these institutes.
- II. Component II: Agri-business Incubator Centres (ABICs) are set up to speed up the delivery of the new technologies to stake holders. The ABICs are the nodal point to provide the desired link for Agriculture Research and Development (RandD) Institutions for incubation/commercialization of the validated technologies. So far, 50 Agri-Business Incubation Centers have been established and are operational in the ICAR network under the NAIF scheme.

Further, the Government has approved the Digital Agriculture Mission, which envisage the creations of Digital Public Infrastructure for Agriculture such as Agristack, Krishi Decision Support System, Comprehensive Soil Fertility and Profile Map and other IT initiatives. Agristack project is one of the major components of this Mission, which consists of three foundational registries or

databases in the agriculture sector, i.e., the Farmers' Registry, Geo-referenced village maps and the Crop Sown Registry. This system aims to enhance interoperability and convergence of efforts, fostering the development of applications in the agricultural sector using emerging digital technologies.

A Central Sector Scheme for blended Capital Support to finance startups for agriculture and rural enterprise relevant for Farm Produce Value Chain has been approved. Accordingly, administrative approval for Agri SURE has been conveyed to NABARD to operationalize the fund.

Looking into the unique advantages of Drone technologies in agriculture, the Department of Agriculture and Farmers Welfare has released the Standard Operating Procedures (SOPs) for use of drones in pesticide and nutrient application in public domain in December 2021, which provide concise instructions for effective and safe operations of drones. In order to make this technology affordable to the farmers and other stakeholders of this sector, financial assistance @ 100% for purchase of agricultural drones and its attachments (actual cost of expenditure and its attachments or Rs. 10.00 lakhs, whichever is lower) together with the contingent expenditure is extended under Sub-Mission on Agricultural Mechanization (SMAM) to the Farm Machinery Training and Testing Institutes of Indian Council of Agricultural Research, Krishi Vigyan Kendra (KVK) and State Agricultural Universities (SAUs) and @ 75% to FPO's for its demonstration on the farmer's fields. In order to provide agricultural services through drone application, financial assistance @ 40% of the basic cost

of drone and its attachments or Rs. 4 lakhs, whichever is less also provided for drone purchase by existing and new Custom Hiring Centers (CHCs) and also a general category farmers and @ 50% of the basic cost of drone and its attachments or Rs. 5 lakhs for SC/ST/women/small and marginal farmers and the agriculture graduates.

The Government has approved 'Namo Drone Didi' as Central Sector Scheme for providing drones to the Women Self Help Groups (SHGs) with an outlay of Rs. 1261 Crores for the period from 2023-24 to 2025-26. The scheme aims to provide drones to 15000 selected Women SHGs for providing rental services to farmers for agriculture purpose (application of fertilizers and pesticides).

Further, Government has employed Artificial Intelligence (AI) methods to address various challenges in the agricultural sector to aid farmers. Some of the initiatives are given below:

- I. 'Kisan e-Mitra' an AI-powered chatbot to assist farmers with queries about the PM Kisan Samman Nidhi scheme. This solution supports multiple languages and is evolving to assist with other government programs.
- II. National Pest Surveillance System for tackling the loss of produce due to climate change. This system utilizes AI and Machine Learning to detect crop issues, enabling timely intervention for healthier crops.

STATUS OF SCOOTERS INDIA LIMITED**3638. DR. THOL THIRUMAAVALAVAN:**

Will the Minister of **HEAVY INDUSTRIES** be pleased to state:

- (a) whether the Government is aware of the present status of Scooters India Limited;
- (b) if so, the details thereof;
- (c) whether the Government has any plan to make Scooters India Limited a formidable competitor to the private two and three wheeler manufacturer; and
- (d) if not, the reasons therefor?

**THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND
MINISTER OF STATE IN THE MINISTRY OF STEEL
(SHRI BHUPATHI RAJU SRINIVASA VARMA):**

(a): Yes.

(b): Cabinet has approved closure of the Scooters India Limited (SIL) on 20th January, 2021. Operations of SIL were closed and all the employees of SIL were given VRS in the year 2021. The moveable assets have been disposed off. The land has been returned to Uttar Pradesh Government and the Shares of SIL have been delisted from Stock Exchange.

(c): There is no such proposal.

(d): The operations of SIL have already been closed, employees have been given VRS and the land has been returned to UP Government.

जाट आरक्षण

3639. श्रीमती संजना जाटव:

क्या सामाजिक न्याय और अधिकारिता मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार को इस बात की जानकारी है कि हरियाणा, उत्तर प्रदेश और राजस्थान के जाटों को अन्य पिछड़ा वर्ग श्रेणी की केन्द्रीय सूची में आरक्षण प्राप्त है;

(ख) यदि हां, तो क्या भरतपुर संसदीय निर्वाचन क्षेत्र के धौलपुर के जाटों को भी अन्य पिछड़ा वर्ग श्रेणी की केन्द्रीय सूची में आरक्षण प्राप्त है;

(ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं;

(घ) क्या सरकार का राजस्थान में धौलपुर जिले के जाटों को अन्य पिछड़ा वर्ग की केन्द्रीय सूची में शामिल करने का कोई प्रस्ताव है; और

(ङ) यदि हां, तो भरतपुर संसदीय क्षेत्र के धौलपुर जिले के जाटों को कब तक अन्य पिछड़ा वर्ग की केन्द्रीय सूची में शामिल किए जाने की संभावना है?

उपरोक्त मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री; तथा सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री बी. एल. वर्मा):

(क) से (ग): उच्चतम न्यायालय ने अपने दिनांक 17.03.2015 के आदेश में अधिसूचना संख्या 20012/129/2009-बीसी-II, दिनांक 4.3.2014 को रद्द और खारिज कर दिया था, जिसके तहत नौ राज्यों बिहार, गुजरात, हरियाणा, हिमाचल प्रदेश, मध्य प्रदेश, राष्ट्रीय राजधानी क्षेत्र दिल्ली, राजस्थान (भरतपुर और धौलपुर जिला), उत्तर प्रदेश और उत्तराखंड के जाटों को अन्य पिछड़ा वर्ग की केन्द्रीय सूची में शामिल किया गया था।

(घ) और (ङ): संसद कानून द्वारा सामाजिक एवं शैक्षणिक रूप से पिछड़े वर्गों की केन्द्रीय सूची में जातियों/समुदायों को शामिल कर सकती है या इससे बाहर कर सकती है। ओबीसी की केंद्रीय सूची में जातियों और समुदायों को शामिल करना एक सतत प्रक्रिया है, जो संबंधित राज्य/संघ राज्य क्षेत्र से नृवंशविज्ञान (ethnographic) रिपोर्ट आदि सहित पूर्ण प्रस्ताव प्राप्त होने पर निर्भर करती है, जिसमें संबंधित जातियों/समुदायों के सामाजिक और शैक्षिक पिछड़ेपन को उचित ठहराया गया हो और उस पर सार्वजनिक सुनवाई के परिणाम का विवरण दिया गया हो।

EXPORT OF MILLETS

3640. SHRIMATI DAGGUBATI PURANDESWARI:

Will the Minister of **COMMERCE and INDUSTRY** be pleased to state:

- (a) whether the Government has implemented any measures to facilitate, promote and encourage the export of millets from the country;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) the current status of millet exports from the country, categorised by States particularly in Andhra Pradesh;
- (d) whether the Government is undertaking efforts to educate people about the benefits of millet consumption, if so, the details thereof and if not, the reasons therefor; and
- (e) the steps taken by the Government to penetrate the global market for millets?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY;
AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND
INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):**

(a), (b), (d) and (e) A number of measures have been taken by the Government to facilitate, promote and encourage the export of millets from India. Department of Commerce through APEDA organised Trade Fairs, exhibitions and Millet conclave for awareness, usage and export promotion of millets. Under the International Year of Millets (IYOM 2023), a host of activities were conducted by Department of Commerce through APEDA in close association with Indian Embassies/Missions and Government departments, which included millet themed participation in international trade fairs, sampling events, millet galleries, international buyer seller meets etc. The campaign in print/electronic media for promotion and branding of Indian Millets- Shree Anna in key international markets during prominent trade fairs was also initiated in collaboration with India Brand Equity Foundation.

Further, to promote the exports of millets, assistance is being provided for development of value-added products of millets and start-ups working in the food sector are being mobilized for development and export of value-added products in the Ready-to-Eat (RTE) and Ready-to-Serve (RTS) category of Millets. To facilitate exports of millets and their value-added products, separate HS codes for millets and their value-added products for easy tracing and monitoring of millets exports have been created.

Department of Agriculture and Farmers Welfare (DA&FW) is implementing a Sub-Mission on Nutri-Cereals under National Food Security and Nutrition Mission (NFSNM) in all districts of 28 States and 2 Union Territories

viz. Jammu and Kashmir and Ladakh to increase the production and productivity of millets (Shree Anna).

Ministry of Food Processing Industries has been implementing Production Linked Incentive Scheme and one component of the Scheme is for Millet Based Products which is being implemented from FY 2022-23 to FY 2026-27. The objectives of PLI Scheme for Millet Based Products (PLISMBP) are to increase usage of millets in food products and promote its value addition. These objectives are sought to be achieved through incentivising manufacture of selected millet-based products and their sale in domestic and export markets.

(c) India exported 132985 MTs of millets valued at 59 USD million to the global market in the year 2023-24. State wise export figures based on the reporting of the State of origin code by the exporters in the shipping bills, is as below:

India's State Wise Millet Exports			
State	Value		Quantity in MT
	USD Million	Rs. Crore	
Gujarat	20.0	166	46422
Maharashtra	9.2	76	21146
Rajasthan	5.8	48	16185
Telangana	4.9	40	5625
Jharkhand	3.9	33	11108
Andhra Pradesh	2.9	24	7329
Punjab	2.5	21	4040
West Bengal	2.3	19	7230
Karnataka	2.1	17	3518
Tamil Nadu	1.2	10	1233
Other States	4.1	33.6	9148.9
Total	59	489	132985

Source: DGCIS

**EXPOSURE OF CHILDREN TO PESTICIDES DURING AGRICULTURAL
ACTIVITIES**

3641. SHRIMATI PRATIBHA SURESH DHANORKAR:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:-

- (a) whether there have been children's deaths and injuries due to occupational exposure to pesticide sprays during agricultural activities in the country;
- (b) whether the hospitals are instructed to maintain details of children and others exposed to pesticide sprays and poisoning; and
- (c) whether the Government has any plan to protect children from such pesticide exposures, if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND
FARMERS WELFARE (SHRI RAM NATH THAKUR):**

(a) to (c): Information on injuries or data on children's death due to exposure to pesticide sprays is not available at the Central level. The Government of India regulates the manufacture and the use of Pesticides through legislation (Insecticides Act, 1968 and Insecticides Rules, 1971). Pesticides are allowed for use in the country only after ensuring the efficacy and safety of the pesticides, to prevent risk to human beings or animals. The details of doses, crops, precautionary measures, antidotes etc are prescribed on label and leaflets of pesticides for information of farmers for safe and judicious use. Also, the labels of the pesticides contain colored toxicity triangle based on the level of toxicity.

Category-I is extremely toxic, category-II is highly toxic, category-III is moderately toxic and category-IV is slightly toxic. Warning statements such as "KEEP OUT OF THE REACH OF CHILDREN", "POISON", "DANGER", and "CAUTION," for taking necessary precautions are mandated on the labels.

Central Integrated Pest Management Centers (CIPMCs), Krishi Vigyan Kendras (KVKs) and State Agriculture Departments conducts various programs such as Farmers Field Schools, HRD programs and Kisan Goshtis to create awareness among farmers and pesticide dealers on proper use and handling of pesticides, and necessary precautions to be taken while spraying it during agricultural activities.

NIRYAT PORTAL

3642. SHRI JAGDAMBIKA PAL:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) the details of the key characteristics of the National Import-Export Record for Yearly Trade Analysis (NIRYAT) Portal;
- (b) whether the Portal provides export data categorized by commodities to assist the relevant stakeholders with precise information; and
- (c) if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY;
AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND
INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):**

(a) to (c) Department of Commerce has developed a portal-NIRYAT (National Import-Export Record for Yearly Analysis of Trade) launched by Hon'ble Prime Minister on 23rd June, 2022 to supplement the offline monitoring of export performance. It is a real time system for monitoring of the designated export target for 200 Countries / territories by 31 commodity groups, via a digitized data-driven framework for facilitating timely policy making / interventions in international trade. The portal is accessible to Government Stakeholders (including Embassies / HCs / Missions) and Export Promotion Councils (EPCs) / Commodity Boards / Authorities, etc through individual login and password, for regular monitoring of the export performance of their respective jurisdictions and to take necessary action, wherever required.

The features of the NIRYAT Portal are as follows:

- (i) One View platform - to track the performance of each commodity and country's trade values against defined target
- (ii) Dashboard with interactive visualizations so that users can easily slice and dice the data
- (iii) For ease-of-use data is explored at commodity, country, or combination of both
- (iv) World Map view, Commodity View, Table view for easy analysis
- (v) Automated Insights
- (vi) Intuitive Application with colour coding to raise red flags, identify bottlenecks and push remedial policy actions
- (vii) Export analysis of commodities from different States of India
- (viii) Role based user access to direct them to relevant information
- (ix) Insights as notification on desktop via browser widget (available in chrome web-browser at the moment)

राष्ट्रीय मछुआरा कल्याण योजना के अंतर्गत आवासों का निर्माण

3643. श्री देवेश चन्द्र ठाकुर:

क्या मत्स्यपालन, पशुपालन और डेयरी मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या राष्ट्रीय मछुआरा कल्याण योजना के अंतर्गत आवासीय परियोजना के अधीन आवासों के निर्माण हेतु आबंटित धनराशि पर्याप्त नहीं है;

(ख) यदि हां, तो क्या सरकार ने इस संबंध में कोई नई योजना कार्यान्वित की है; और

(ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

पंचायती राज मंत्री; तथा मत्स्यपालन, पशुपालन और डेयरी मंत्री

(श्री राजीव रंजन सिंह उर्फ ललन सिंह):

(क) से (ग): मत्स्यपालन विभाग, मत्स्यपालन, पशुपालन और डेयरी मंत्रालय द्वारा सभी राज्यों/संघ शासित प्रदेशों में 20,050 करोड़ रुपए के निवेश के पर, मात्स्यिकी क्षेत्र के स्थायी (सस्टेनेबल) और जिम्मेदार विकास तथा मछुआरों के कल्याण के माध्यम से नीली क्रान्ति (ब्लू रेवोल्यूशन) लाने हेतु एक प्रमुख योजना - 'प्रधान मंत्री मत्स्य संपदा योजना (पीएमएमएसवाई) का कार्यान्वयन किया जा रहा है। हालांकि पीएमएमएसवाई के तहत मछुआरा समुदायों को आवास की सुविधा प्रदान करने के प्रावधान की परिकल्पना नहीं की गई है तथापि इस योजना में अन्य बातों के साथ-साथ मछुआरों और मत्स्य किसानों के लिए कई कल्याण संबंधी गतिविधियों की परिकल्पना की गई है जिनमें (i) पर्यावरणीय नुकसान (डिग्रेडेशन) को कम करने के लिए सस्टेनेबल तरीके से मात्स्यिकी प्रथाओं को अपनाते हुए मछुआरों के आर्थिक और सामाजिक लाभ में वृद्धि करने के उद्देश्य से समुद्री राज्यों/संघ राज्य क्षेत्रों में इंटीग्रेटेड मॉडर्न कोस्टल फिशिंग विल्लेजस का विकास करना, ii) दुर्घटनावश मृत्यु या स्थायी पूर्ण शारीरिक अक्षमता पर 5.00 लाख रुपए, दुर्घटनावश स्थायी आंशिक शारीरिक अक्षमता पर 2.50 लाख रुपए तथा दुर्घटनावश अस्पताल में भर्ती होने पर 25,000 रुपए का बीमा लाभ प्रदान करना (iii) मछली पकड़ने पर प्रतिबंध/मंद अवधि के दौरान मत्स्य संसाधनों के संरक्षण के लिए सामाजिक-आर्थिक रूप से पिछड़े सक्रिय पारंपरिक मछुआरों के परिवारों के लिए आजीविका और

पोषण संबंधी सहायता प्रदान करना शामिल है। इसके अतिरिक्त, 2015-16 से 2019-20 तक कार्यान्वित की गई नीली क्रांति: मात्स्यकी का एकीकृत विकास और प्रबंधन पर केंद्र प्रायोजित योजना के तहत, मछुआरों के लिए कुल 18,886 घर स्वीकृत किए गए और विभिन्न राज्यों और केंद्र शासित प्रदेशों को इस उद्देश्य के लिए 104.69 करोड़ रुपए की केंद्रीय निधि जारी की गई।

DOUBLING THE INCOME OF FARMERS

3644. SHRI BENNY BEHANAN:

SHRI ZIA UR REHMAN:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) whether the Government has formulated any policies with the aim of doubling the income of farmers;
- (b) if so, the details of policies adopted and if not, the reasons therefor;
- (c) the time by which the farmers in the country expect their incomes to be doubled, given that the Government had promised to double farmers' incomes by 2022; and
- (d) the steps taken by the Government to provide adequate support for essential agri-infrastructure such as storage facilities, to prevent the estimated 22% foodgrain wastage?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

- (a) to (c) : Agriculture being a State Subject, the State Governments take

appropriate measures for development of agriculture in the State. However, Government of India supports the efforts of States through appropriate policy measures, budgetary allocation and various schemes/ programmes. The various schemes/ programmes of the Government of India are meant for the welfare of farmers by increasing production, remunerative returns and income support to farmers. Strategies for increasing farmer incomes include improving crop productivity, reducing cost of production, agricultural diversification, adaptation to climate change for sustainable agriculture and compensation of farmers' losses.

Various reforms and policies focus on higher income for farmers by modernizing and rationalizing use of inputs, to decrease cost, increasing production, remunerative returns, income support, old age security, etc. The Government has substantially enhanced the budget allocation of Department of Agriculture and Farmers Welfare(DAandFW) from Rs. 21933.50 crore during 2013-14 to Rs. 122528.77 crore in 2024-25. List of various programmes/schemes run by Department of Agriculture and Farmers Welfare is given in the enclosed **Statement**.

Indian Council on Agricultural Research (ICAR) has released a compilation of **success stories of 75,000 farmers** who have increased their income more than two times by convergence of schemes being operated by Ministry of Agriculture and Farmers Welfare and the allied Ministries/Departments.

(d): To address the existing infrastructure gaps and mobilize investment in agriculture infrastructure, Agriculture Infrastructure Fund (AIF) was launched to transform the agriculture infrastructure. AIF is a medium - long term debt financing facility for investment in viable projects for post-harvest management infrastructure and viable farming assets, through interest subvention and credit guarantee support. Union Cabinet approved the progressive expansion of AIF on 28.8.2024 by expanding the scope of eligible projects. This includes allowing individual eligible beneficiaries for creation of infrastructure covered under 'viable projects for building community farming assets', integrated processing projects and convergence of PM Kusum 'A'. Key projects approved under AIF are 18,606 Custom Hiring Centres, 16,276 Primary Processing Units, 13,724 Warehouses, 3,102 Sorting and Grading Units, 1,909 Cold Storage Projects and around 21,394 other types of post-harvest management projects and community agricultural assets.

STATEMENT

Major schemes/programmes initiated by DAandFW

1. Pradhan Mantri Kisan Samman Nidhi (PM-KISAN)
2. Pradhan Mantri Kisan MaanDhan Yojana (PM-KMY)
3. Pradhan Mantri Fasal Bima Yojana (PMFBY)/ Restructured Weather Based Crop Insurance Scheme (RWBCIS)
4. Modified Interest Subvention Scheme (MISS)
5. Agriculture Infrastructure Fund (AIF)
6. Formation and Promotion of 10,000 Farmers Producers Organizations (FPOs)

7. Pradhan Mantri Annadata Aay Sanrakshan Abhiyan (PM-AASHA)
8. Agri Fund for Start-Ups and Rural Enterprises' (AgriSURE)
9. Per Drop More Crop (PDMC)
10. Sub-Mission on Agriculture Extension (SMAE)
11. Sub-Mission on Agriculture Mechanization (SMAM)
12. Sub-Mission on Seed and Planting Material (SMSP)
13. Paramparagat Krishi Vikas Yojana (PKVY)
14. National Food Security and Nutrition Mission (NFSNM)
15. Digital Agriculture Mission
16. Integrated Scheme for Agriculture Marketing (ISAM) - National Agriculture Market (ISAM-eNAM)
17. Integrated Scheme for Agriculture Marketing (ISAM) - Others (ISAM-Others)
18. Mission for Integrated Development of Horticulture (MIDH)
19. Soil Health Card (SHC)
20. Rainfed Area Development (RAD)
21. National Mission on Edible Oils (NMEO)-Oil Palm
22. National Mission on Edible Oils (NMEO)-Oilseeds
23. National Beekeeping and Honey Mission (NBHM)
24. Mission Organic Value Chain Development for North Eastern Region
25. Agroforestry
26. Crop Diversification Programme (CDP)
27. National Bamboo Mission

पशुपालन क्षेत्र में गुणवत्ता मानक

3645. श्री ज्योतिर्मय सिंह महतो:

क्या मत्स्यपालन, पशुपालन और डेयरी मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने पशुपालन, मत्स्यपालन और डेयरी क्षेत्र में विशेषकर पशु स्वास्थ्य उत्पाद सुरक्षा के संबंध में गुणवत्ता मानकों में सुधार करने के लिए कोई कदम उठाए हैं;

(ख) संबंधी देश में गुणवत्ता मानकों का अनुपालन सुनिश्चित करने के लिए कार्यान्वित किए गए उपायों का ब्यौरा क्या है;

(ग) क्या सरकार ने गुणवत्ता सुधार हेतु सर्वोत्तम पद्धति अपनाने के लिए किसी अनुसंधान संस्थान अथवा अंतर्राष्ट्रीय संगठन के साथ सहयोग किया है; और

(घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

पंचायती राज मंत्री; तथा मत्स्यपालन, पशुपालन और डेयरी मंत्री

(श्री राजीव रंजन सिंह उर्फ ललन सिंह):

(क) जी हां

(ख) देश भर में गुणवत्ता मानकों का पालन सुनिश्चित करने के लिए लागू किए गए उपायों का विवरण इस प्रकार है:

- (i) विभाग ने पशुपालन क्षेत्र से संबंधित नीतिगत इनपुट के लिए और केंद्रीय औषधि मानक नियंत्रण संगठन (सीडीएससीओ) जो देश में पशु चिकित्सा दवाओं और टीकों की गुणवत्ता, सुरक्षा और प्रभावकारिता को नियंत्रित करता है, को विश्लेषण आधारित सिफारिश प्रदान करने के लिए एक "पशु स्वास्थ्य संबंधी अधिकार प्राप्त समिति (ईसीएच)" का गठन किया है। भारतीय पशु चिकित्सा अनुसंधान संस्थान, इज्जतनगर को औषधि एवं प्रसाधन सामग्री अधिनियम 1940 के उपबंधों के अनुसार भारत में पशु चिकित्सा उपयोग के लिए इम्यूनोबायोलॉजिकल के परीक्षण के लिए केंद्रीय औषधि प्रयोगशाला (सीडीएल) के रूप में स्थापित किया गया है। पशुपालन और डेयरी विभाग (डीएचडी) के तहत चौधरी चरण सिंह राष्ट्रीय पशु स्वास्थ्य संस्थान (सीसीएसएनआईएच) गुणवत्ता नियंत्रण और पशु चिकित्सा टीकों के लाइसेंस की सिफारिश सहित मानक, कुशल और सुरक्षित पशु चिकित्सा जैविक (टीकों) और निदान का आश्वासन देता है।

- (ii) विभाग देश भर में राष्ट्रीय डेयरी विकास कार्यक्रम (एनपीडीडी) कार्यान्वित कर रहा है। इसका उद्देश्य गुणवत्तापूर्ण दूध के परीक्षण, खरीद, प्रसंस्करण, मूल्य संवर्धन और दूध तथा दूध उत्पादों के विपणन के लिए अवसंरचना का सृजन/सुदृढीकरण करना है।
- (iii) भारतीय कृषि अनुसंधान परिषद (आईसीएआर) पशु स्वास्थ्य को बेहतर बनाने के लिए पशु स्वास्थ्य और पोषण पर अनुसंधान करता है। इसके अलावा, केंद्रीय और क्षेत्रीय रोग निदान प्रयोगशालाएं, आईसीएआर प्रयोगशालाएं जैसे भाकृअनुप - राष्ट्रीय उच्च सुरक्षा पशुरोग संस्थान
- (iv) भोपाल, आईसीएआर निवेदी बंगलोर, आईसीएआर-एनआरसीई, हिसार, आईसीएआर, एनआईएफएमडी, भुवनेश्वर तथा आईसीएआर-आईवीआरआई, बरेली पशु और पशु उत्पादों के परीक्षण, रोग की निगरानी तथा अंतर्राष्ट्रीय मानकों के अनुसार क्षमता, जीवाणु रहितता तथा सुरक्षा के लिए टीकों के परीक्षण हेतु सहयोग कर रही हैं।
- (v) राष्ट्रीय मात्स्यिकी विकास बोर्ड (एनएफडीबी) मत्स्यपालन में गुणवत्ता और उत्पादकता सुनिश्चित करने के लिए अनुसंधान को बढ़ावा देता है और रोग निदान केंद्र, गुणवत्ता परीक्षण और रेफरल प्रयोगशालाओं और मोबाइल केंद्रों को मंजूरी देता है। केंद्रीय जलकृषि प्राधिकरण (सीएए) झींगा की हैचरी और उसके पालन को नियंत्रित करता है और जलीय कृषि इनपुट को मिलावट और संदूषक मुक्त होने संबंधी अनुपालन प्रमाण पत्र जारी करता है।
- (vi) भारतीय खाद्य सुरक्षा और मानक प्राधिकरण (एफएसएसआई) देश में दूध, मांस, अंडे आदि जैसे गुणवत्तापूर्ण पशु उत्पादों के विनिर्माण, भंडारण, वितरण, बिक्री तथा आयात को विनियमित करता है। खाद्य सुरक्षा तथा मानक (खाद्य उत्पाद मानक और खाद्य सहयोज्य) विनियम, 2011 दूध उत्पादों, अंडा उत्पादों, मांस उत्पादों, मछली उत्पादों, फीड आदि जैसे उत्पादों के संबंध में सुरक्षा और मानक उपबंधित तथा विनियमित करता है।
- (vii) भारतीय मानक ब्यूरो (बीआईएस) के तहत पशुपालन, मत्स्यपालन और डेयरी सेक्टर में पशु आहार और पोषण, मत्स्यपालन और जलीय कृषि, डेयरी उत्पाद तथा पशुपालन उपकरण के

संबंध में सरकार द्वारा भारतीय मानकों का अनुपालन अनिवार्य कर दिया गया है, जिसमें गुणवत्ता नियंत्रण आदेश (क्यूसीओ) जारी करके लाइसेंस या अनुरूपता प्रमाण पत्र (सीओसी) के तहत मानक चिह्न का अनिवार्य उपयोग शामिल है।

(ग) और (घ) जी हाँ। पशुपालन और डेयरी विभाग को भारतीय कृषि अनुसंधान परिषद (आईसीएआर) द्वारा तकनीकी रूप से सहायता प्रदान की जाती है, जो पशुपालन, मत्स्यपालन और डेयरी क्षेत्र में गुणवत्ता सुधार और गुणवत्ता मानकों के लिए सर्वोत्तम प्रथाओं को अपनाने के संबंध में संयुक्त राष्ट्र के खाद्य और कृषि संगठन (एफएओ) विश्व पशु स्वास्थ्य संगठन (डब्ल्यूओएच), विश्व व्यापार संगठन (डब्ल्यूटीओ) जैसे विभिन्न राष्ट्रीय और अंतर्राष्ट्रीय अनुसंधान संस्थानों के साथ सहयोग करता है। सीसीएस एनएआईएच में एफएमडी वैक्सीन गुणवत्ता के परीक्षण और भारत की पशु वैक्सीन परीक्षण क्षमताओं को बढ़ाने के लिए आईसीएआर और वर्ल्ड रेफरेंस लेबोरेटरी (डब्ल्यूआरएल), पिरब्राइट (यूके) के बीच एक सहयोगात्मक कार्यक्रम चल रहा है।

NEW BILATERAL AGREEMENTS

3646.SHRI E. T. MOHAMMED BASHEER:

Will the Minister of **COMMERCE and INDUSTRY** be pleased to state:

- (a) whether the Government has proposed for any new bilateral agreements to enhance cooperation in trade, defence, and technology with neighbouring and allied countries, if so, the details thereof;
- (b) the extent to which India benefited from recent multilateral initiatives in areas like climate change, counter-terrorism, and public health; and
- (c) the details of steps taken by the Government to strengthen cooperation with BRICS and ASEAN nations?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY;
AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND
INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):**

(a) India is currently negotiating Free Trade Agreements (FTAs) with the United Kingdom, the European Union, Oman, Australia (comprehensive agreement building on India-Australia Economic Co-operation and Trade Agreement), Peru and Sri Lanka. Moreover, India has also initiated review of its existing FTAs, namely India-South Korea Comprehensive Economic Partnership Agreement (CEPA) and ASEAN-India Trade in Goods Agreement (AITIGA). Further, the Government has proposed new bilateral agreements to enhance cooperation in Science and Technology (S&T) with neighbouring and allied countries. Finalization on an MoU with Nepal in the area of SandT is underway. The Government also has bilateral agreements to enhance cooperation in different areas of S&T with a few allied countries.

(b) India's recent multilateral initiatives in areas like climate change, counter-terrorism, and public health are as under:

Climate change

- During India's G20 Presidency, the Green Development Pact for a Sustainable Future was adopted by G20 countries in the New Delhi Leader's Declaration, reflecting a commitment to sustainable development. Additionally, on July 4 2024, India signed an environmental protection agreement with Shanghai Cooperation Organization (SCO) member states in Astana, Kazakhstan aiming to enhance climate change cooperation.

- India has been actively leading global efforts in industry decarbonization through the Leadership Group for Industry Transition (LeadIT) launched in 2019 in collaboration with Sweden. LeadIT, with 41 members (18 countries and 23 companies), facilitates dialogue, technology transfer and financial support to accelerate the transition of heavy industries towards low-carbon solutions. At COP28 (Conference of the Parties) in Dubai, India and Sweden launched LeadIT 2.0 and the India-Sweden Industry Transition Partnership (ITP), which focuses on decarbonizing the steel and cement sectors by promoting innovation, research, and financing.

Counter-Terrorism

- India has consistently highlighted its concerns about the threat of terrorism, particularly cross-border terrorism, during interactions with global partners and has succeeded in getting references to these concerns reflected in the agreements.
- The 3rd No Money for Terror (NMFT) Ministerial Conference, held in New Delhi on 18-19 November 2022, addressed global trends in terrorism and terror financing, focusing on illicit fund flows, the use of both formal and informal channels for funding, and the misuse of emerging technologies by terrorists. India's Union Home Minister proposed establishing a permanent NMFT Secretariat to maintain global focus on countering terror financing. The Delhi Declaration (October 2022) emphasized the misuse of virtual platforms by terrorists and was praised by the UNSC. The Kazan

Declaration (October 2024) condemned terrorism, rejected its politicization, and emphasized combating tech misuse and cross-border terrorism.

- These multilateral initiatives in the counter terrorism sphere have brought this agenda into focus, raised awareness of the comity of nations and helped India garner support on the issue of terrorism. It has also helped in positive narrative building for India.
- In addition, Ministry of Home Affairs has signed Mutual Legal Assistance Treaty (MLAT) with 46 countries and one Bay of Bengal Initiative for Multi-Sectoral Technical and Economic Cooperation (BIMSTEC) Convention and 44 bilateral agreements/Memoranda of Understanding (MoUs) on Security Cooperation, Narcotic Drugs and other related fields.

Public Health

- India has participated at various multilateral forums to showcase its achievements and commitments in health sector such as G20, United Nations General Assembly (UNGA) and G7 meetings. These participations highlight India's focus on advancing digital health, developing TB vaccines, addressing Antimicrobial Resistance (AMR) through a 'One Health' approach, traditional and complementary medicine and emphasizing the need for improved surveillance systems, sustainable practices and investments in research and technology to tackle global health challenges effectively.

(c) India actively participates in the various discussions and processes of BRICS and supports BRICS cooperation spanning from economic, political, cultural and people-to-people exchanges.

Further, Missions, line Ministries and the Indian Leadership have been participating in various bilateral meetings/Summits as well as multilateral meetings/Summits convened under the ASEAN led mechanisms. Work plans have been developed to implement the initiatives, projects and activities agreed upon by both sides keeping in view mutual interests and priorities. The ASEAN-India partnership has been elevated to the Comprehensive Strategic Partner level in 2022, which is the highest level of engagement of any dialogue partner country with ASEAN.

किसानों के लिए कल्याणकारी योजनाओं का कार्यान्वयन

3647. श्री राजेश रंजन:

क्या कृषि एवं किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार किसानों के कल्याण के लिए विभिन्न योजनाएं कार्यान्वित कर रही है,
- (ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है; और
- (ग) विगत तीन वर्षों के दौरान उक्त योजनाओं के अंतर्गत किसानों की स्थिति में हुई प्रगति का ब्यौरा क्या है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

- (क) से (ग): भारत सरकार देश में किसानों के कल्याण के लिए केन्द्रीय क्षेत्र के साथ-साथ व्यापक केन्द्र प्रायोजित योजनाओं और कार्यक्रमों को क्रियान्वित कर रही है। इन योजनाओं में ऋण, बीमा,

आय सहायता, इन्फ्रास्ट्रक्चर, बागवानी सहित फसलें, बीज, मशीनीकरण, विपणन, जैविक और प्राकृतिक खेती, किसान समूह, सिंचाई, विस्तार, न्यूनतम समर्थन मूल्य पर किसानों से फसलों की खरीद, डिजिटल कृषि आदि सहित कृषि संबंधी समग्र गतिविधियां शामिल हैं।

कृषि एवं किसान कल्याण विभाग किसानों के समग्र विकास के लिए निम्नलिखित योजनाएं क्रियान्वित करता है:

केंद्रीय क्षेत्र की योजनाएँ:

1. प्रधानमंत्री किसान सम्मान निधि (पीएम-किसान)
2. प्रधानमंत्री फसल बीमा योजना (पीएमएफबीवाई)/पुनर्गठित मौसम आधारित फसल बीमा योजना (आरडब्ल्यूबीसीआईएस)
3. प्रधानमंत्री किसान मान धन योजना (पीएम-केएमवाई)
4. कृषि अवसंरचना कोष (एआईएफ)
5. 10,000 किसान उत्पादक संगठनों (एफपीओ) का गठन और संवर्धन
6. प्रधानमंत्री अन्नदाता आय संरक्षण अभियान (पीएम-आशा)
7. संशोधित ब्याज छूट योजना (एमआईएसएस)
8. राष्ट्रीय मधुमक्खी पालन एवं शहद मिशन (एनबीएचएम)
9. स्टार्ट-अप और ग्रामीण उद्यमों के लिए कृषि निधि' (एग्रीशोर)

केंद्र प्रायोजित योजनाएं:

(क): राष्ट्रीय प्राकृतिक खेती मिशन

(ख): कृषोन्ति योजना जिसमें शामिल है:

1. राष्ट्रीय खाद्य सुरक्षा एवं पोषण मिशन (एनएफएसएनएम)
2. राष्ट्रीय खाद्य तेल-तिलहन मिशन (एनएमईओ-ओएस)
3. राष्ट्रीय खाद्य तेल-ऑयलपाम मिशन (एनएमईओ-ओपी)

4. समेकित बागवानी विकास मिशन (एमआईडीएच)
5. डिजिटल कृषि मिशन
6. पूर्वोत्तर क्षेत्र जैविक मूल्य श्रृंखला विकास मिशन (एमओवीसीडीएनईआर)
7. कृषि विस्तार उप-मिशन (एसएमएई)
8. समेकित कृषि विपणन योजना-राष्ट्रीय कृषि बाजार (आईएसएएम-ईएनएएम)
9. समेकित कृषि विपणन योजना-अन्य (आईएसएएम-अन्य)

(ग): राष्ट्रीय कृषि विकास योजना (आरकेवीवाई) जिसमें शामिल है:

1. राष्ट्रीय कृषि विकास योजना- डीपीआर (आरकेवीवाई-डीपीआर)
2. परम्परागत कृषि विकास योजना (पीकेवीवाई)
3. प्रति बूंद अधिक फसल (पीडीएमसी)
4. मृदा स्वास्थ्य एवं उर्वरता
5. वर्षा सिंचित क्षेत्र विकास (आरएडी)
6. कृषि वानिकी
7. कृषि यंत्रीकरण उप-मिशन (एसएमएएम) (फसल अवशेष प्रबंधन (सीआरएम) सहित)
8. फसल विविधीकरण कार्यक्रम (सीडीपी)

सरकार द्वारा की गई पहलों के परिणामस्वरूप किसानों की आय में वृद्धि हो रही है। भारतीय कृषि अनुसंधान परिषद ने 75,000 किसानों की सफलता की कहानियों का संकलन जारी किया है, जिनमें से कई सफल किसानों की आय में दो गुना से अधिक की वृद्धि हुई है।

घरेलू उपभोग व्यय पर एनएसएसओ सर्वेक्षण (2022-23) में एक विवरण का उल्लेख किया गया है, जिसमें अखिल भारतीय औसत मासिक प्रति व्यक्ति उपभोग व्यय (एमपीसीई) के अनुमानों की तुलना इस प्रकार है:

	विभिन्न अवधि में औसत एमपीसीई (रूपये)
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क्षेत्र	2011-12 एनएसएस (68वां दौर)	2022-2023
ग्रामीण	1,430	3,773
शहरी	2,630	6,459

कताई मिलों के लिए योजना

3648. श्री संजय उत्तमराव देशमुख:

क्या वस्त्र मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने यवतमाल जिले में सूत कताई मिलों की स्थापना के लिए कोई विशेष योजना तैयार की है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ख) क्या यवतमाल के कपास क्षेत्र में उक्त मिलों की स्थापना के लिए सार्वजनिक-निजी भागीदारी (पीपीपी) मॉडल के आधार पर कोई योजना है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ग) क्या सरकार ने यवतमाल में किसानों को कपास का लाभकारी मूल्य प्रदान करने के लिए कोई सहायता नीति कार्यान्वित की है और यदि हां, तो उसके प्रभाव का ब्यौरा क्या है;
- (घ) यवतमाल में वस्त्र उद्योग को बढ़ावा देने के लिए सरकार की क्या योजनाएं हैं; और
- (ङ) क्या यवतमाल जिले में उक्त मिलों के लिए आवश्यक अवसंरचना के विकास हेतु कोई वित्तीय सहायता दी जा रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

विदेश मंत्रालय में राज्य मंत्री; तथा वस्त्र मंत्रालय में राज्य मंत्री (श्री पबित्रा मार्गेरिटा):

(क) और (ख): जी, नहीं।

(ग): सरकार, किसानों के लिए उचित पारिश्रमिक को सुनिश्चित करने के लिए कपास हेतु न्यूनतम समर्थन मूल्य (एमएसपी) योजना क्रियान्वित कर रही है। कपास मौसम वर्ष 2024-25 के लिए, भारत सरकार ने कपास के एमएसपी में पिछले वर्ष की तुलना में 7.5% तक की वृद्धि की है। दिनांक

09.12.2024 तक, सीसीआई ने महाराष्ट्र में लगभग 19.16 लाख क्विंटल कपास (3.65 लाख गांठ के बराबर) की खरीद की है, जिससे लगभग 0.57 लाख किसान लाभान्वित हुए हैं, जिनमें से 0.40 लाख गांठ यवतमाल जिले में खरीदी गई है।

(घ) और (ड़): सरकार वस्त्र उद्योग को बढ़ावा देने के लिए अखिल भारतीय स्तर पर विभिन्न योजनाओं/पहलों को क्रियान्वित कर रही है। प्रमुख पहलों में प्रधानमंत्री मेगा एकीकृत वस्त्र क्षेत्र और अपैरल (पीएम मित्र) पार्क, उत्पादन सम्बद्ध प्रोत्साहन (पीएलआई) योजना, राष्ट्रीय तकनीकी वस्त्र मिशन (एनटीटीएम), समर्थ- वस्त्र क्षेत्र में क्षमता निर्माण योजना, जूट (आईसीएआरई- उन्नत खेती और बेहतर रेटिंग प्रक्रिया), सिल्क समग्र 2.0, राष्ट्रीय हथकरघा विकास कार्यक्रम, राष्ट्रीय हस्तशिल्प विकास कार्यक्रम, एकीकृत ऊन विकास कार्यक्रम (आईडब्ल्यूडीपी) आदि शामिल हैं।

MAHILA BATTALION IN CISF

3649. SHRI TAPIR GAO:

DR. RAJESH MISHRA

Will the Minister of **HOME AFFAIRS** be pleased to state:

(a) the salient features of the Mahila Battalion, the first all-women battalion of the Central Industrial Security Force (CISF); and

(b) the details of the training programs and the recruitment process for the Mahila Battalion?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS

(SHRI NITYANAND RAI):

(a) Salient features of the Mahila Battalion in CISF are as under:

- (i) The strength of Mahila Reserve Battalion is 1025 of different ranks headed by Senior Mahila Commandant.
- (ii) The Mahila Reserve Battalion would cater to the operational requirement of women for security duties at Airports, Delhi Metro, Government Building security, Public Sector undertaking etc.
- (iii) Increase in Women's representation in the Force.
- (iv) To perform such other duties as may be entrusted to it by the Central Government.

(b) The training programs, the duration and syllabus of different ranks of CISF personnel are done as per approved norms.

Recruitment of different ranks of Mahila battalion is done as per their recruitment rules through direct recruitment or promotion.

IMPLEMENTATION OF NATIONAL SAFFRON MISSION**3650. SHRI AGA SYED RUHULLAH MEHDI:**

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) whether the Government is aware that saffron production in Kashmir has declined by 67.5 per cent between 2010-2023 despite the implementation of National Saffron Mission (NSM) and if so, the details thereof;
- (b) whether there are only 3 functional bore-wells have been constructed out of the required 128 bore-wells identified in the 2010 study by Sher-E-Kashmir University for saffron cultivation and if so, the reasons for this shortfall and the timeline for completing the remaining infrastructure;
- (c) the specific steps taken by the Government to address challenges of climate change, irrigation infrastructure and environmental degradation affecting saffron cultivation in Kashmir along with the outcomes achieved so far; and
- (d) whether the Government will consider ordering an enquiry into the implementation and effectiveness of NSM given the significant decline in production despite reported expenditure of Rs. 400 crores and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a): As per the estimates provided by the Office of Financial Commissioner (Revenue), UT of Jammu and Kashmir, the production of saffron in Jammu and Kashmir has decreased from 8.0 MT in 2010-11 to 2.7 MT in 2023-24 (3rd Advance Estimates). However, during the last one year from 2022-23 to 2023-24, the saffron production has increased by 8%.

(b): As per the information received from the Agriculture Production Department of UT of Jammu and Kashmir, 85 bore wells with sprinkler irrigation systems have been commissioned and are reportedly functional.

(c): The Department of Agriculture and Farmers Welfare implemented National Saffron Mission from 2010-11 for the overall development of Saffron sector in Jammu and Kashmir with the following broad objectives to address various challenges including challenges of climate change, irrigation infrastructure and environmental degradation affecting saffron cultivation in Kashmir.

- Rejuvenation/Replanting of existing saffron area for improving productivity
- Support for creation of irrigation facilities
- Production of planting materials (Public sector nurseries)
- Enhancing product quality through improved post harvest handling
- Mechanisation
- Weather station/e-trading/spot exchange/quality testing and ISO certification
- Infrastructure development of public farms
- Transfer of technologies and Human Resource Development.

The India International Kashmir Saffron Trading Centre (IIKSTC) and subsequent introduction of e-auction facility provided a one-stop solution to the farmers from stigma separation to e-marketing under one roof ensuring seamless convenience and better price realisation.

Several steps were also taken by the UT Administration of Jammu and Kashmir to address these challenges as under:

- Jammu and Kashmir Water Resources (Regulation and Management) Act, 2010 and State Action Plan on Climate Change
- Research and development to create varieties of saffron that are more resilient to environmental challenges
- Environmental regulations to mitigate the impact of industries on saffron fields

(d): Government has not ordered any enquiry into the implementation of National Saffron Mission.

AGRICULTURAL LAND LOSS DUE TO LAND ACQUISITION

3651. SHRI SUDHAKAR SINGH:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the data on the extent of Agricultural land that has been lost across the country due to land acquisition by various agencies State-wise;
- (b) the impact of the loss of agricultural land on country's food security and the Government assessment on the long-term implications of such acquisitions;
- (c) whether the Government has conducted or proposed to conduct any study to analyze the effects of agricultural land loss on food production and rural livelihoods; and
- (d) the details of the measures that are being taken to balance developmental needs with the preservation of agricultural land to ensure sustainable food security for the nation?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (d): Land and its management falls under the exclusive legislative and administrative jurisdiction of the States, as per the Seventh Schedule of the Constitution of India. The land acquisition is undertaken by the Central and State Governments under various Central and State Acts, including the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (RFCTLARR) Act, 2013. The provisions of the RFCTLARR Act, 2013 are implemented by 'appropriate Government' as defined under Section 3(e) of the said Act.

To regulate the land acquisition in the country, Department of Land Resources enacted 'RFCTLARR Act, 2013' which came into effect from 01.01.2014. The aforesaid Act has special provision to safeguard the food security of the country which inter-alia provides to minimize the acquisition of multi-cropped irrigated land and to define the limits for acquisition of agricultural land in aggregate for all projects in a district or State. Besides, under Second Schedule of the Act there is a provision of providing land for land in certain cases of land acquisition. The Department does not centrally maintain data relating to extent of Agricultural land that has been lost across the country due to land acquisition by various agencies.

Department of Agriculture and Farmers Welfare is implementing several schemes with the objective of increasing food grains production through area

expansion and productivity enhancement. As a result, the gross cropped area, food grain production and cropping intensity have been increased.

As per the NITI Aayog Working Group Report, 2018, the overall food grains will have quite comfortable position till 2032-33, as far as food security is concerned.

BENEFITS FROM STARTUP INDIA INITIATIVE

3652. SHRI P. C. MOHAN:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) the details and the number of startups in Bengaluru district have benefited from the Startup India Initiative in terms of financial support, regulatory relief and tax exemptions since its launch, and what has been the impact on job creation;
- (b) the details of the specific measures are being implemented by the Government to promote women's entrepreneurship and support startups in Bengaluru district under the Startup India Scheme;
- (c) whether the funding has been allocated to the Startup India Scheme in the current fiscal year and the details of the scheme's major achievements during the last 12 months; and

(d) whether any new initiatives or policy changes under consideration to enhance startupsupport, especially in emerging sectors like health-tech, agri-tech and green technologies and if so, the details thereof ?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY;
AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND
INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):**

(a) The Government with an intent to build a strong ecosystem of the country for nurturing innovation, startups and encouraging investments in the startup ecosystem of the country launched the Startup India initiative on 16th January 2016.

As per eligibility conditions prescribed under G.S.R. notification 127 (E) dated 19th February 2019, entities are recognized as 'startups' under the Startup India initiative by the Department for Promotion of Industry and Internal Trade (DPIIT). In Bengaluru district (Rural and Urban), DPIIT has recognized 13,649 entities as startups that have reportedly created over 1,63,345direct jobs as on 31st October 2024.

Under the Startup India initiative, the Government is implementing three flagshipSchemes, namely, Startup India Seed Fund Scheme (SISFS), Fund of Funds for Startups (FFS) and Credit Guarantee Scheme for Startups (CGSS) to support startups at various stages of their business cycle.

SISFS provides financial assistance to seed stage startups through incubators. Specifically for Bengaluru district (Rural and Urban), selected

incubators have approved a total of Rs. 63.99 crore to 281 startups, as on 31st October 2024.

FFS has been established to catalyze venture capital investments and is operationalized by Small Industries Development Bank of India (SIDBI), which provides capital to SEBI-registered Alternative Investment Funds (AIFs) who in turn invest in startups. Specifically for Bengaluru district, selected AIFs have invested Rs. 6,470.8 crore in 346 startups as on 31st October 2024.

CGSS is implemented for enabling collateral free loans to the DPIIT recognised startups through eligible financial institutions. CGSS is operationalized by the National Credit Guarantee Trustee Company (NCGTC) Limited and has been operationalized on pilot basis from 1st April 2023. Specifically for Bengaluru (Urban) district, a total of 24 loans amounting to Rs. 49.24 crore have been guaranteed to eligible recognised startups, as on 31st October 2024.

Since the launch of the Startup India initiative in 2016, the Government has taken various measures to enhance ease of doing business, raising capital, and reducing compliance burden to simplify the regulatory environment and create a conducive business environment. These also include tax exemptions under Section 80-IAC and Section 56(2)(viib) of the Income Tax Act 1961. As on 31st October 2024, in Bengaluru district (Rural and Urban), a total of 348 and 1,601 startups have been issued Certificate of Eligibility under Section 80-IAC and exemption under Section 56(2)(viib) of the Income Tax Act 1961, respectively.

(b): Startup India is an initiative and not a scheme. The Government is implementing specific initiatives/programmes under the Startup India initiative to promote women entrepreneurship across the country including Bengaluru. The details of such initiatives are given in the enclosed **Statement**.

(c) and (d): Under the Startup India initiative, the Government constantly undertakes various efforts for the development and growth of startup ecosystem across sectors. The flagship Schemes namely, Fund of Funds for Startups (FFS), Startup India Seed Fund Scheme (SISFS) and Credit Guarantee Scheme for Startups (CGSS) support startups at various stages of their business cycle. The Government also implements periodic exercises and programs including States' Startup Ranking, National Startup Awards, and Innovation Week which play an important role in the holistic development of the startup ecosystem. Initiatives to improve market access and enable public procurement support startups in growing and scaling up their businesses. Digital platforms such as the Startup India portal and Bharat Startup Knowledge Access Registry (BHASKAR) enable easy access to resources and startup ecosystem collaboration. These measures are complemented by regulatory reforms and other ecosystem development events and programs.

All the steps undertaken by the Government under the said initiative are inclusive and are implemented across States/Union Territories (UTs) and across sectors.

Sustained efforts by the Government under the Startup India initiative have led to an increase in the number of DPIIT recognised startups to 1,52,139 as on 31st October 2024 across multiple sectors. Of these, more than 34,800 entities were recognized as startups in the last year i.e. 2023. Specifically for emerging sectors like healthtechnology, agri-tech and green technologies, DPIIT has recognized more than 13,000 entities as startups as on 31st October 2024.

STATEMENT

Programs implemented to promote women entrepreneurship across the country, including Bengaluru are as under:

1. To promote flow of both equity and debt to women led startups, 10% of the fund in the Fund of Funds for Startups Scheme operated by Small Industries Development Bank of India (SIDBI) is reserved for women-led startups.
2. Alternative Investment Funds (AIFs) led by women are eligible to be considered for a higher level of management fee (0.1% per annum). The same benefit is also extended to AIFs which are focused on women led startups.
3. Under Credit Guarantee Scheme for Startups (CGSS), for availing the guarantee cover, the Member Institution pays Annual Guarantee Fee (AGF) of 2% p.a. of the disbursement/outstanding amount. For units from the North East region as well as those of women entrepreneurs, the Member Institution pays a standard rate of 1.5% p.a. of the disbursement/outstanding amount.
4. Women Capacity Development Programme (WING) is a unique Capacity Development Program for women-led startups, to identify and support both aspiring and established women entrepreneurs in their startup journeys. The workshops are open to variety of business sectors including Tech, Construction, Product, Machine, Food, Agriculture, Education, etc. The workshops serve as a platform for emerging women entrepreneurs and other

stakeholders to discuss the key challenges facing women entrepreneurs. WING workshops create a conducive environment to share best practices and experiences in overcoming challenges and to gain insights learned from the business models adopted in the Indian context.

5. A Virtual Incubation Program for Women Entrepreneurs was conducted to support women-led tech startups with pro-bono acceleration support.
6. Startup India Hub: A webpage dedicated to women entrepreneurs has been designed on the Startup India portal. The page includes various policy measures for women entrepreneurs by both Central and State Governments.
7. ASCEND Startup Workshop Series and Women for Startups Workshops: The Government organized a series of startup workshops - ASCEND (Accelerating Startup Calibre and Entrepreneurial Drive), for the entrepreneurs, aspiring entrepreneurs, and students from North-eastern region. In addition, the workshops are conducted with a specific focus on women entrepreneurs across the north-eastern states. The workshops have witnessed participation from ecosystem stakeholders such as government officials, startups, aspiring entrepreneurs, investors, academic institutions, etc.
8. SuperStree Podcast: With a vision to inspire a greater number of women across all regions in India to become entrepreneurs, the SuperStree video podcast series has been launched on women in the Indian Startup Ecosystem. The podcast spreads awareness related to innovations from women and to further strengthen women entrepreneurship in the country.
9. Through various awareness programmes and capacity building programmes organized by the Government, and through print media and social media platforms, the Government also creates awareness about the existing schemes which support micro, small and medium entrepreneurs, including women entrepreneurs.
10. Women For Startups: State Workshops for Women Entrepreneurs were held across States to build the capacity of aspiring and existing women entrepreneurs. The workshops focused on government scheme awareness, mock pitching, and finance-related training.

11. President's Interaction with Women Entrepreneurs: On 18th January 2024, as part of the "The President with the People" initiative, 25 women entrepreneurs had the opportunity to interact with the Hon'ble President of India. The interaction highlighted the role of women-led startups in driving innovation, creating jobs, and contributing to India's growing startup ecosystem. The Hon'ble President acknowledged their efforts in turning ideas into ventures and emphasized the importance of their success in inspiring future generations.
12. The States' Startup Ranking on support to startup ecosystems is primarily an exercise to identify good practices across all the Indian states. The evaluation includes a specific provision to gauge the formulation and implementation of policies and special incentives to promote women-led startups in each state. The particular action point has witnessed active engagement and thereon reporting of measures undertaken by participating States and UTs.
13. To identify the depth, quality and spread of innovation, inclusivity and diversity, and entrepreneurship in country, the Government instituted the National Startup Awards (NSA). NSA recognizes and promotes startups across 20 sectors and special categories. All four editions of the NSA (2020, 2021, 2022 and 2023) have featured a special category and award for women-led startups.

पीएमजीएसवाई के अंतर्गत गांवों की कनेक्टिविटी

3653. श्रीमती गनीबेन नागाजी ठाकोर:

क्या ग्रामीण विकास मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या प्रधानमंत्री ग्रामीण सड़क योजना के अंतर्गत बनासकांठा जिले सहित गुजरात के गांवों को आपस में जोड़ दिया गया है;
- (ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ग) यदि नहीं, तो उक्त क्षेत्र में गांवों को एक-दूसरे से जोड़ने के लिए क्या कदम उठाए जा रहे हैं?

ग्रामीण विकास मंत्रालय में राज्य मंत्री (श्री कमलेश पासवान):

(क) से (ग): प्रधानमंत्री ग्राम सड़क योजना (पीएमजीएसवाई-1) एकबारगी विशिष्ट कार्यकलाप है, जिसका उद्देश्य ग्रामीण आबादी की सामाजिक-आर्थिक स्थिति में सुधार के लिए कोर नेटवर्क में निर्दिष्ट जनसंख्या आकार (2001 की जनगणना के अनुसार मैदानी क्षेत्रों में 500+ और पूर्वोत्तर राज्यों, हिमालयी राज्यों और हिमालयी संघ राज्य क्षेत्रों में 250+) के पात्र सड़क संपर्कविहीन बसावटों को एकल बारहमासी सड़क के माध्यम से ग्रामीण संपर्कता प्रदान करना है।

इस कार्यक्रम की इकाई बसावट है, न कि राजस्व गांव या पंचायता बसावट, किसी क्षेत्र में रहने वाली जनसंख्या का एक समूह है, जिसका स्थान समय के साथ नहीं बदलता है। गुजरात राज्य में पीएमजीएसवाई-1 के अंतर्गत 3,048 पात्र बसावटें स्वीकृत की गई थी तथा इन्हें पहले ही सड़क संपर्कता प्रदान की जा चुकी है। बनासकांठा जिले में 150 पात्र बसावटों को मंजूरी दी गई और इन्हें पीएमजीएसवाई-1 के अंतर्गत पहले ही सड़क संपर्कता प्रदान की जा चुकी है।

STEPS TO PROMOTE SUSTAINABLE FARMING AND ORGANIC FARMING

3654. SHRI HARIBHAI PATEL:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) whether the Government has taken any steps to promote sustainable farming, organic farming and reduce the use of pesticide inputs and if so, the details thereof;

(b) whether the Government has initiated any policies in this regard and if so, the details thereof;

(c) whether the Government has taken any measures for better market access and fair prices for agricultural produce in Gujarat and if so, the details thereof; and

(d) whether any proposal has been or is being taken by the Government to enhance the income and livelihoods of farmers in Gujarat and if so, the details thereof, State/District-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) and (b): Government is implementing Paramparagat Krishi Vikas Yojana (PKVY) in all the States/UTs and Mission Organic Value Chain Development for North Eastern Region (MOVCDNER) to promote sustainable and organic farming. The schemes stress on end-to-end support to farmers engaged in organic farming i.e. from production to processing, certification and marketing and post-harvest management. Training and Capacity Building are integral part of the scheme. Integrated Pest Management (IPM) is encouraged eco-friendly approach, which is an encompassing cultural, mechanical, biological and need based chemical control measures. Central Integrated Pest Management Centres located in 28 States and 2 UTs train farmers on IPM. Various activities are conducted to impart training on plant protection measures, such as farmer field schools, seed treatment campaigns and safe and judicious use of pesticides awareness programs etc. to treat the borne disease and for healthy crops.

(c): Rs 15.72 crore has been provided to the state of Gujarat under PKVY since 2015-16, including the assistance for branding, publicity, exhibitions, trade fairs, and other marketing initiatives to support the direct purchase of organic products from farmers. A dedicated web portal has been created for direct marketing of organic produce by the farmers to get better prices.

(d): Agriculture being a State Subject, the State Governments take appropriate measures for development of agriculture. Government of India supplements the efforts of States through appropriate policy measures, budgetary support and various schemes/programmes. The various schemes/programmes are meant to support States, including Gujarat, for the welfare of farmers by increasing production, remunerative returns and income support to farmers. Central Sector and Centrally Sponsored Schemes of the Ministry are operational in Gujarat. District-wise details of schemes and the component therein are not maintained centrally. Government of Gujarat has informed that the scheme "National Mission for Sustainable Agriculture- Rain-fed Area Development" is implemented from this year to train farmers.

उत्तर प्रदेश में औद्योगिक इकाइयों की स्थापना

3655. श्री अशोक कुमार रावत:

क्या वाणिज्य और उद्योग मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार का विचार उत्तर प्रदेश के कुछ जिलों में सरकार द्वारा वित्तपोषित नई औद्योगिक इकाइयों की स्थापना करने का है ताकि युवाओं को रोजगार प्रदान किया जा सके;

(ख) यदि हां, तो क्या उत्तर प्रदेश में मिश्रिख जैसी औद्योगिक इकाइयां स्थापित करने का कोई प्रस्ताव है; और

(ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

वाणिज्य और उद्योग मंत्रालय में राज्य मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय में राज्य मंत्री (श्री जितिन प्रसाद):

(क) से (ग): यद्यपि उद्योग राज्य का विषय है, तथापि केंद्र सरकार उत्तर प्रदेश सहित देश के विभिन्न भागों में औद्योगीकरण को बढ़ावा देने के लिए समय-समय पर कई पहलें और नीतियां शुरू करती है।

विभिन्न विभागों और मंत्रालयों की चल रही योजनाओं के अलावा, भारत में घरेलू और विदेशी निवेश को बढ़ावा देने के लिए सरकार ने विभिन्न कदम उठाए हैं। सरकार ने राज्यों/संघ राज्य क्षेत्रों में औद्योगिक विकास को बढ़ावा देने और सुविधा प्रदान करने के लिए, मेक इन इंडिया, स्टार्ट अप इंडिया, पीएम गतिशक्ति, राष्ट्रीय अवसंरचना पाइपलाइन (एनआईपी), राष्ट्रीय औद्योगिक कॉरिडोर कार्यक्रम, उत्पादन संबद्ध प्रोत्साहन स्कीम (पीएलआई), ईज ऑफ डूइंग बिजनेस (ईओडीबी) को बढ़ावा देना और अनुपालन बोझ कम करना, राष्ट्रीय सिंगल विंडो सिस्टम (एनएसडब्ल्यूएस), भारतीय औद्योगिक भूमि बैंक (आईआईएलबी), प्रत्यक्ष विदेशी निवेश (एफडीआई) में सुधार, परियोजना निगरानी समूह (पीएमजी) इत्यादि जैसे विभिन्न उपाय लागू किए हैं, जो पूरे देश में प्रमुख अवसंरचना परियोजनाओं की स्थापना में सहायता प्रदान करते हैं।

उत्तर प्रदेश सरकार ने उत्तर प्रदेश औद्योगिक निवेश एवं रोजगार संवर्धन नीति-2022 और 25 अन्य क्षेत्रीय नीतियां जारी की हैं, जो मिश्रिख सहित उत्तर प्रदेश राज्य में निजी क्षेत्र द्वारा उद्योगों की स्थापना को बढ़ावा देती है और प्रोत्साहन प्रदान करती हैं।

APPLICATION UNDER PLI SCHEME**3656. SHRI SUKHDEO BHAGAT:**

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) the details and the total number of applications approved under the Production-Linked Incentive (PLI) scheme year and State-wise;
- (b) the details of the breakdown of applications approved under the PLI scheme industry and sector-wise;
- (c) the details of funds allocated and disbursed under the PLI scheme year and State-wise; and
- (d) the details of the data for employment generated as a result of the PLI scheme year-wise?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY;
AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND
INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):**

(a) and (b) Keeping in view India's vision of becoming 'Atmanirbhar', Production Linked Incentive (PLI) Schemes for 14 key sectors have been announced with an outlay of Rs. 1.97 lakh crore to enhance India's Manufacturing capabilities and Exports.

The 14 sectors are: (i) Mobile Manufacturing and Specified Electronic Components, (ii) Critical Key Starting Materials/Drug Intermediaries and Active Pharmaceutical Ingredients, (iii) Manufacturing of Medical Devices (iv) Automobiles and Auto Components, (v) Pharmaceuticals Drugs, (vi) Specialty

Steel, (vii) Telecom and Networking Products, (viii) Electronic/ Technology Products, (ix) White Goods (ACs and LEDs), (x) Food Products, (xi) Textile Products: MMF segment and technical textiles, (xii) High efficiency solar PV modules, (xiii) Advanced Chemistry Cell (ACC) Battery, and (xiv) Drones and Drone Components.

The purpose of the PLI Schemes is to attract investments in key sectors and cutting-edge technology; ensure efficiency and bring economies of size and scale in the manufacturing sector and make Indian companies and manufacturers globally competitive. These schemes have the potential of significantly boosting production, increase manufacturing activities and contribute to economic growth over the next five years or so. As on date, 764 applications have been approved under PLI Schemes across 14 sectors. The details of the approved applications sector-wise and year-wise are given in the enclosed **Statement**. Applications under PLI Schemes are approved in the name of registered companies which may have multiple manufacturing units across India and hence, state-wise number of applications approved under the Scheme is not available.

(c) and (d): As on August 2024, across 14 sectors, investment of Rs. 1.46 lakh crore have been realized which has resulted in incremental production/sales of over Rs. 12.50 lakh crore, employment generation of over 9.5 lakhs, and exports surpassing Rs. 4 lakh crore with significant contributions from sectors such as electronics, pharmaceuticals, and food processing. Incentive of Rs 2,968 Crore

in 8 sectors and Rs. 6,753 Crore in 9 sectors during FY 2022-23 and FY 23-24 respectively. State wise figures for disbursements, etc. are not available as beneficiary companies may have multiple manufacturing units across the country.

STATEMENT

Details of the approved applications sector-wise and year-wise

Sl. No.	Sectors	Applications approved					
		2020-21	2021-22	2022-23	2023-24	2024-25	Total
1	Mobile Manufacturing and Specified Electronic Components	16	16	-	-	-	32
2	Electronic/ Technology Products	-	-	-	27	-	27
3	Critical Key Starting Materials/ Drug Intermediaries and Active Pharmaceutical Ingredients	-	46	5	-	-	51
4	Manufacturing of Medical Devices	-	19	7	6	-	32
5	Pharmaceuticals Drugs	-	53	1	1	-	55
6	Advanced Chemistry Cell (ACC) Battery	-	-	3	1	-	4
7	Automobiles and Auto Components	-	95	-	-	-	95
8	Telecom and Networking Products	-	5	37	-	-	42
	Textile Products:						

9	MMF Segment and Technical Textiles	-		64		10	74
10	Food Products	-	182	-	-	-	182
11	High-Efficiency SolarPV Modules	-	3	-	11	-	14
12	White Goods (ACs and LED)	-	42	22	2	-	66
13	Specialty Steel	-	-	66	-	1	67
14	Drones and Drone Components	-	-	23	-		23
	TOTAL	16	461	228	48	11	764

पीएमजीवाई के माध्यम से ग्रामीण विकास

3657. श्री बाबू सिंह कुशवाहा:

क्या ग्रामीण विकास मंत्री यह बताने की कृपा करेंगे कि:

(क) पिछले पांच वर्षों के दौरान प्रधान मंत्री ग्रामीण योजना (पीएमजीवाई) के माध्यम से किए गए विकास का ब्यौरा क्या है;

(ख) सरकार द्वारा पंचायती राज संस्थाओं को और मजबूत करने के लिए क्या उपाय किए गए हैं;

(ग) महिला सशक्तिकरण के लिए लागू उक्त कार्यक्रमों में महिलाओं की भागीदारी की वर्तमान स्थिति क्या है; और

(घ) हरियाली कार्यक्रम के तहत बंजर भूमि विकास और जल संरक्षण परियोजनाओं में अब तक क्या प्रगति हुई है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री (श्री कमलेश पासवान):

(क) और (ग): ग्रामीण विकास मंत्रालय विगत पांच वर्षों के दौरान प्रधानमंत्री ग्रामीण योजना (पीएमजीवाई) नामक किसी योजना/कार्यक्रम/पहल का कार्यान्वयन नहीं कर रहा है। तथापि, मंत्रालय

विभिन्न विकास योजनाएं अर्थात् महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी योजना (मनरेगा योजना), प्रधानमंत्री आवास योजना-ग्रामीण (पीएमएवाई-जी), प्रधान मंत्री ग्राम सड़क योजना (पीएमजीएसवाई), दीनदयाल अंत्योदय योजना-राष्ट्रीय ग्रामीण आजीविका मिशन (डीएवाई एनआरएलएम), दीन दयाल उपाध्याय ग्रामीण कौशल्य योजना (डीडीयू-जीकेवाई), ग्रामीण स्वरोजगार प्रशिक्षण संस्थान (आरएसईटीआई) आदि कार्यान्वित कर रहा है।

मनरेगा के तहत वित्तीय वर्ष 2021-22 से 2024-25 तक (13.12.2024 की स्थिति अनुसार) महिलाओं की भागीदारी दर (कुल श्रम-दिवसों में से महिला श्रम-दिवस प्रतिशत में) क्रमशः 54.82%, 57.47%, 58.9% और 57.87% है। पीएमएवाई-जी के तहत 13.12.2024 तक निर्धारित कुल लक्ष्य में से केवल महिला लाभार्थियों के नाम पर 84,20,164 घर और पत्नी और पति के नाम पर संयुक्त रूप से 1,53,63,798 घर, अर्थात् कुल स्वीकृत घरों में से 2,37,83,962 (74%) स्वीकृत किए गए हैं। पीएमएवाई-जी के तहत पूर्ण 2,67,97,459 घरों में से 72,65,822 घर पूरी तरह से महिला लाभार्थियों के स्वामित्व में हैं और 1,22,47,493 घर संयुक्त रूप से पत्नी और पति के स्वामित्व में हैं, अर्थात् 1,95,13,315 (72.8%) पूर्ण घरों का स्वामित्व पूरी तरह से या संयुक्त रूप से महिला लाभार्थियों के स्वामित्व में है। डीएवाई-एनआरएलएम एक महिला-उन्मुखी योजना है जिसका उद्देश्य ग्रामीण गरीब महिलाओं को स्वयं सहायता समूहों (एसएचजी) में संगठित करना है। इसने देश में 10.05 करोड़ ग्रामीण परिवारों को 90.87 एसएचजी में संगठित किया है। डीडीयू-जीकेवाई के तहत 33% महिलाओं का कवरेज अनिवार्य है। वित्तीय वर्ष 2014-15 से 2024-25 तक (अक्टूबर, 2024 की स्थिति अनुसार) 8.62 लाख महिलाओं को प्रशिक्षित किया गया है और 5.38 लाख महिलाओं को रोजगार मिला है। इसी प्रकार, आरएसईटीआई के तहत वित्तीय वर्ष 2014-15 से 2024-25 तक (अक्टूबर, 2024 की स्थिति अनुसार) 29.99 लाख महिलाओं को प्रशिक्षित किया गया है तथा 22.37 लाख महिलाओं को नियोजित किया गया है।

पीएमजीएसवाई लाभार्थी उन्मुखी योजना नहीं है। तथापि, ग्रामीण सड़क नेटवर्क की योजना बनाने में महिलाओं को भी शामिल किया जाता है। पीएमजीएसवाई के तहत एक और पहल उत्तराखंड और मध्य प्रदेश में पीएमजीएसवाई कार्यों के तहत सड़को के किनारों (ऑफ कैरिज वे) के रखरखाव में महिला स्वयं सहायता समूहों को शामिल करना है। इससे महिला स्वयं सहायता समूहों को आर्थिक रूप से सशक्त बनाने के अलावा त्वरित प्रतिक्रिया समय और परिसंपत्तियों का स्वामित्व सुनिश्चित होता है।

(ख): देश में पंचायती राज प्रणाली को सुदृढ़ बनाने के लिए, पंचायती राज मंत्रालय ने राज्यों और संघ राज्य क्षेत्रों को सहायता प्रदान करने के लिए निरंतर कदम उठाए हैं और समय-समय पर अध्ययनों, समीक्षा बैठकों, क्षेत्र दौड़ों, वीडियो कॉन्फ्रेंसिंग, सूचना प्रौद्योगिकी अनुप्रयोगों, सामान्य समीक्षा मिशन (सीआरएम) Fआदि के माध्यम से उनके प्रदर्शन की समीक्षा करता है।

इस मंत्रालय ने प्रयोक्ता अनुकूल वेब आधारित पोर्टल ई-ग्रामस्वराज (<https://egramswaraj.gov.in>) भी शुरू किया है जिसका उद्देश्य विकेन्द्रीकृत आयोजना, प्रगति रिपोर्टिंग, वित्तीय प्रबंधन, कार्य-आधारित लेखांकन और सृजित परिसंपत्तियों के ब्यौरे में बेहतर पारदर्शिता लाना है। इसके अलावा, पंचायत खातों अर्थात् ग्राम पंचायतों की प्राप्तियों और व्यय की समय पर लेखा परीक्षा सुनिश्चित करने के लिए, इस मंत्रालय ने एक ऑनलाइन एप्लीकेशन- ऑडिट ऑनलाइन (<https://auditonline.gov.in>) शुरू की है। इस एप्लिकेशन से न केवल पंचायत खातों की लेखा परीक्षा होती है बल्कि लेखा परीक्षा अभिलेखों का रखरखाव भी होता है। यह एप्लिकेशन लेखा परीक्षा पूछताछ, स्थानीय लेखा परीक्षा रिपोर्ट का मसौदा, लेखा परीक्षा पैरा आदि तैयार करने की प्रक्रिया को सुव्यवस्थित करता है और इस प्रकार पारदर्शिता और जवाबदेही में सुधार के लिए पंचायतों द्वारा खातों का उचित रखरखाव सुनिश्चित करता है।

इस मंत्रालय ने वित्तीय वर्ष 2022-23 से राष्ट्रीय ग्राम स्वराज अभियान (आरजीएसए) की संशोधित केंद्र प्रायोजित योजना को कार्यान्वित किया है, जिसका मुख्य उद्देश्य सभी निर्वाचित

प्रतिनिधियों (ईआर) और अन्य हितधारकों को प्रशिक्षण प्रदान करके पंचायती राज संस्थाओं (पीआरआई) को सक्षम बनाना है ताकि नेतृत्व की भूमिकाओं के लिए उनकी शासन क्षमता विकसित हो सके, जिससे ग्राम पंचायतें प्रभावी रूप से कार्य कर सकें और जमीनी स्तर पर स्थानीयकरण के माध्यम से सतत विकास लक्ष्यों को प्राप्त कर सकें। इसके अलावा, यह योजना प्रशिक्षण आवश्यकताओं के मूल्यांकन, लिखित सामग्री, ऑडियो-विजुअल और सामग्री के अन्य प्रारूपों सहित प्रशिक्षण सामग्री के विकास, मास्टर प्रशिक्षकों के प्रशिक्षण, निर्वाचित प्रतिनिधियों और पंचायत पदाधिकारियों के लिए सम्मुख प्रशिक्षण पाठ्यक्रम, वर्चुअल मोड में ईआर और पदाधिकारियों के लिए प्रशिक्षण हेतु उपग्रह आधारित प्रणाली, योजना के तहत क्षमता निर्माण और प्रशिक्षण में सुधार के लिए राज्यों के भीतर और बाहरी ज्ञानवर्धन (एक्सपोजर) दौरों के लिए भी सहायता प्रदान करती है। हाल ही में, मंत्रालय ने बुनियादी स्तर पर प्रभावी ग्रामीण अभिशासन और लोक सेवा प्रदानगी के लिए निर्वाचित प्रतिनिधियों के कौशल उन्नयन हेतु निर्वाचित प्रतिनिधियों के नेतृत्व विकास पर ध्यान केन्द्रित करते हुए भारतीय प्रबंधन संस्थान, ग्रामीण प्रबंधन संस्थान आनंद (आईआरएमए) तथा अन्य उत्कृष्ट संस्थानों में निर्वाचित प्रतिनिधियों के लिए प्रबंधन विकास कार्यक्रम भी शुरू किया है।

(घ): जहाँ तक बंजर भूमि विकास और जल संरक्षण परियोजनाओं का सवाल है, भूमि संसाधन विभाग (डीओएलआर) देश में वर्षा सिंचित और बंजर भूमि के विकास के लिए प्रधानमंत्री कृषि सिंचाई योजना (डब्ल्यूडीसी-पीएमकेएसवाई) के वाटरशेड विकास घटक को कार्यान्वित करता है। अन्य बातों के साथ-साथ की जाने वाली गतिविधियों में रिज क्षेत्र उपचार, जल निकासी लाइन उपचार, मिट्टी और नमी संरक्षण, वर्षा जल संचयन, नर्सरी उगाना, चारागाह विकास, संपत्तिहीन व्यक्तियों के लिए आजीविका आदि शामिल हैं। डब्ल्यूडीसी-पीएमकेएसवाई, इन कार्यकलापों के माध्यम से, बेहतर प्राकृतिक संसाधन प्रबंधन और जलवायु परिवर्तन के प्रति किसानों की बेहतर अनुकूलन के माध्यम से सतत विकास सुनिश्चित करना चाहता है।

डब्ल्यूडीसी-पीएमकेएसवाई 1.0 के तहत 6382 परियोजनाओं (वर्ष 2009-10 से वर्ष 2014-15 के दौरान स्वीकृत) के कार्यान्वयन के माध्यम से उल्लेखनीय प्रगति दर्ज की गई है। वर्ष 2014-15 और वर्ष 2021-22 के बीच 7.65 लाख जल संचयन संरचनाओं का निर्माण/पुनरुद्धार किया गया है, 16.41 लाख हेक्टेयर अतिरिक्त क्षेत्र को सुरक्षात्मक सिंचाई के अंतर्गत लाया गया है और 36.34 लाख किसान लाभान्वित हुए हैं। इसके अलावा, लगभग 1.63 लाख हेक्टेयर क्षेत्र को वृक्षारोपण (वनीकरण/बागवानी आदि) के अंतर्गत लाया गया है, 3.36 लाख हेक्टेयर कृषि योग्य बंजर भूमि का उपचार किया गया है और 2018-19 से 2021-22 तक 388.66 लाख श्रम-दिवस सृजित किए गए हैं। डब्ल्यूडीसी-पीएमकेएसवाई 1.0 परियोजनाओं की अवधि 31 मार्च, 2022 को समाप्त हो गई।

भारत सरकार ने वर्ष 2021-22 से वर्ष 2025-26 की अवधि के लिए 49.5 लाख हेक्टेयर के वास्तविक लक्ष्य और केंद्र अंश के रूप में 8,134 करोड़ रुपये के वित्तीय परिव्यय से डब्ल्यूडीसी-पीएमकेएसवाई 2.0 के रूप में कार्यक्रम को जारी रखने को मंजूरी दी है। डब्ल्यूडीसी-पीएमकेएसवाई 2.0 के तहत, भूमि संसाधन विभाग ने अब तक 28 राज्यों और 2 संघ राज्य क्षेत्रों (जम्मू-कश्मीर और लद्दाख) को कुल 12,303.33 करोड़ रुपये (केंद्र अंश: 8022.69 करोड़ रुपये) की लागत से 50.16 लाख हेक्टेयर क्षेत्र को शामिल करने वाली 1150 परियोजनाओं को मंजूरी दी है।

डब्ल्यूडीसी-पीएमकेएसवाई 2.0 की शुरुआत से लेकर अब तक (12.12.2024 तक की स्थिति अनुसार) राज्यों को केंद्रीय अंश के रूप में 4527.92 करोड़ रुपये की राशि जारी की जा चुकी है।

डब्ल्यूडीसी-पीएमकेएसवाई 2.0 के अंतर्गत, वर्ष 2022-23 से वर्ष 2023-24 (तिमाही-2) तक, 1,15,190 जल संचयन संरचनाओं का निर्माण/पुनरुद्धार किया गया है, 1,69,347 हेक्टेयर भूमि को सुरक्षात्मक सिंचाई के अंतर्गत लाया गया है, 92,796 हेक्टेयर भूमि को वृक्षारोपण

(वनीकरण/बागवानी) के अंतर्गत लाया गया है, 9,86,673 किसान लाभान्वित हुए हैं और 1,61,54,473 श्रम-दिवसों के रोजगार सृजित किए गए हैं।

पंचायतों को मूलभूत सुविधाएं उपलब्ध कराना

3658. श्री हरीश चंद्र मीना:

क्या पंचायती राज मंत्री यह बताने की कृपा करेंगे कि:

(क) देश में विशेषकर राजस्थान में ग्रामीण क्षेत्रों, जिलों, कस्बों और तहसीलों को विकसित करने की दृष्टि से सरकार द्वारा पंचायतों को प्रदान की जाने वाली बुनियादी सुविधाओं का ब्यौरा क्या है;

(ख) पिछले पांच वर्षों में से प्रत्येक वर्ष और वर्तमान वर्ष के दौरान हासिल की गई उपलब्धियों का राज्य-वार ब्यौरा क्या है;

(ग) क्या सरकार ने राजस्थान के टोंक-सवाई माधोपुर जिले के साथ-साथ देश भर के गांवों में जीवन की गुणवत्ता में सुधार लाने के उद्देश्य से पंचायतों को प्रदान की गई बुनियादी सुविधाओं का मूल्यांकन किया है;

(घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ङ) पंचायतों के सशक्तिकरण के लिए सरकार द्वारा उठाए गए कदमों का ब्यौरा क्या है?

मत्स्यपालन, पशुपालन और डेयरी मंत्रालय में राज्य मंत्री; तथा पंचायती राज मंत्रालय में राज्य मंत्री (प्रो. एस. पी. सिंह बघेल):

(क) पंचायत, "स्थानीय स्वशासन" होने के फलस्वरूप, राज्य का विषय है और भारत के संविधान की सातवीं अनुसूची की राज्य सूची का हिस्सा है। भारत के संविधान के भाग IX में अनुच्छेद 243 द्वारा पंचायतों की स्थापना का अधिदेश प्रदान किया गया है। तदनुसार, पंचायतों की स्थापना और संचालन संबंधित राज्य पंचायती राज अधिनियमों के माध्यम से किया जाता है। पंचायतों को आवश्यक सुविधाएं उपलब्ध कराना राज्यों का दायित्व है। केंद्रीय वित्त आयोग राज्य सरकार के माध्यम से 'स्थानीय निकायों' को उनके संसाधन बढ़ाने के लिए धनराशि प्रदान करता है।

चौदहवें वित्त आयोग अवार्ड के तहत, जलापूर्ति, सेप्टिकप्रबंधन सहित स्वच्छता, सीवरेज और ठोस अपशिष्ट प्रबंधन, तूफान जल निकासी, सामुदायिक परिसंपत्तियों का रखरखाव, सड़कों, फुटपार्थों और स्ट्रीट-लाइटिंग, और दफन और श्मशान घाटों का रखरखाव, और सौंपे गए कार्यों के भीतर कोई अन्य बुनियादी सेवा सहित प्रासंगिक कानूनों के तहत उन्हें बुनियादी सुविधाएं प्रदान करने के लिए अवॉर्ड अवधि वर्ष 2015-16 से 2019-20 के लिए राजस्थान सहित 26 राज्यों में संविधान के भाग IX के तहत गठित ग्राम पंचायतों को 2,00,292.20 करोड़ रुपये आवंटित किए गए थे। चौदहवें वित्त आयोग अवार्ड के तहत प्रदान किए गए अनुदान का उपयोग ग्राम पंचायतों द्वारा बुनियादी सेवाएं प्रदान करने के लिए किया गया था।

इसके अलावा, वर्तमान में पंद्रहवें वित्त आयोग द्वारा 28 राज्यों में सभी तीन स्तरों की पंचायतों और पारंपरिक निकायों में ग्रामीण स्थानीय निकायों को अनुदान प्रदान किया जाता है। पंद्रहवें वित्त आयोग अनुदान के दो घटक हैं; अर्थात्, मूल (अनटाइड) अनुदान और टाइड अनुदान। मूल (अनटाइड) अनुदान का उपयोग वेतन और अन्य स्थापना लागतों को छोड़कर, भारत के संविधान की 'ग्यारहवीं अनुसूची' में निहित 29 विषयों के तहत बुनियादी सुविधाओं की जरूरतों के लिए किया जा सकता है। निर्धारित अनुदान का उपयोग बुनियादी सुविधाओं, विशेष रूप से पेयजल और स्वच्छता के लिए किया जाना है।

इसके अलावा, 2022-23 से 2025-2026 तक कार्यान्वयन के लिए अनुमोदित संशोधित राष्ट्रीय ग्राम स्वराज अभियान योजना के तहत, मंत्रालय पूर्वोत्तर राज्यों पर ध्यान केंद्रित करते हुए राजस्थान सहित सभी राज्यों/केंद्रशासित प्रदेशों के प्रयासों को बढ़ावा देता है, ताकि ग्राम पंचायतों को पंचायत भवन और कंप्यूटर एवं बाह्य उपकरण प्रदान करके ग्राम पंचायतों के कामकाज में सहायता की जा सके।

(ख) पिछले पांच वर्षों और चालू वर्ष के दौरान पंचायतों और ग्रामीण स्थानीय निकायों को चौदहवें और पंद्रहवें वित्त आयोग अनुदान का राज्य-वार आवंटन और जारी राशि का ब्यौरा संलग्न विवरण में दिया गया है।

(ग) और (घ) देश भर में पंचायती राज संस्थाओं के कामकाज को मजबूत करने और राजस्थान के टोंक-सवाई माधोपुर जिले सहित राज्यवार ग्राम पंचायतों में उपलब्ध बुनियादी सुविधाओं का आवधिक मूल्यांकन राज्य के द्वारा करने के लिए, मंत्रालय ने एक उपयोगकर्ता के अनुकूल वेब-आधारित पोर्टल ई-ग्रामस्वराज (<https://egramswaraj.gov.in>) लॉन्च किया है, जिसका उद्देश्य विकेंद्रीकृत योजना, प्रगति रिपोर्टिंग, वित्तीय प्रबंधन, कार्य-आधारित लेखांकन और सृजित संपत्ति के विवरण में बेहतर पारदर्शिता लाना है।

इसके अलावा, पंचायत खातों यानी ग्राम पंचायतों की प्राप्तियों और व्ययों का समय पर ऑडिट सुनिश्चित करने के लिए, पंचायती राज मंत्रालय ने एक ऑनलाइन एप्लिकेशन ऑडिटऑनलाइन (<https://auditonline.gov.in>) शुरू किया है। यह एप्लिकेशन न केवल पंचायत खातों की ऑडिटिंग की सुविधा प्रदान करता है, बल्कि लेखापरीक्षा रिकॉर्ड बनाए रखने की सुविधा भी प्रदान करता है। यह एप्लिकेशन ऑडिट पूछताछ, ड्राफ्ट स्थानीय ऑडिट रिपोर्ट, ड्राफ्ट ऑडिट पैरा आदि के लिए प्रक्रिया को सुव्यवस्थित करता है और इस प्रकार पारदर्शिता और जवाबदेही में सुधार के लिए पंचायतों द्वारा खातों का उचित रखरखाव सुनिश्चित करता है।

(ङ) मंत्रालय वित्तीय वर्ष 2022-23 से राज्यों/संघ शासित प्रदेशों में राष्ट्रीय ग्राम स्वराज अभियान की पुनर्नवीनीकरणकेंद्र प्रायोजित योजना को लागू कर रहा है, इस योजना का मुख्य उद्देश्य पंचायती राज संस्थाओं को सशक्त बनाना है, जिसके तहत सभी निर्वाचित प्रतिनिधियों, कर्मचारियों और अन्य हितधारकों को प्रशिक्षण प्रदान किया जाता है। यह प्रशिक्षण उनके नेतृत्व क्षमता को बढ़ाने के लिए है, ताकि ग्राम पंचायतें प्रभावी रूप से कार्य कर सकें और सतत विकास लक्ष्यों (SDGs) को जमीनी स्तर पर स्थानीयकरण के माध्यम से प्राप्त कर सकें। आरजीएसए के तहत पंचायत शासन में

पारदर्शिता और जवाबदेही बढ़ाने और जमीनी स्तर पर सतत विकास लक्ष्यों (एसडीजी) को स्थानीयकरण करने और सरकार द्वारा की गई विभिन्न ई-गवर्नेंस पहलों के प्रभावी कार्यान्वयन के लिए पंचायतों की क्षमता का निर्माण करने के लिए भी प्रशिक्षण प्रदान किया जाता है। प्रशिक्षण के अलावा, आरजीएसए के तहत, मंत्रालय राज्यों/केंद्र शासित प्रदेशों मुख्य रूप से पूर्वोत्तर, पहाड़ी और दुर्गम क्षेत्रों के लिए सीमित पैमाने पर ग्राम पंचायत भवन, कंप्यूटर और ग्राम पंचायत भवन में कॉमन सर्विस सेंटर (सीएससी) की सह-स्थापना जैसे पंचायत बुनियादी ढांचे का निर्माण करने के लिए सहायता प्रदान करता है।

मंत्रालय ने पंचायती शासन को सुदृढ़ करने के लिए प्रमुख डिजिटल पहलें विकसित की हैं: योजना और लेखांकन को सुव्यवस्थित करने के लिए ईग्रामस्वराज, जो वास्तविक समय भुगतान के लिए पीएफएमएस से एकीकृत है; लेखा परीक्षण प्रक्रियाओं को सरल बनाने के लिए ऑडिट ऑनलाइन; और मेरी पंचायत एप्लिकेशन जो विकास योजनाओं, वित्त, निर्वाचित प्रतिनिधियों और प्रस्तावों सहित पंचायत कार्यप्रणाली के बारे में व्यापक जानकारी प्रदान करता है। पंचायत निर्णय एप्लिकेशन को भी विकसित किया गया है, जो कि ग्राम सभा बैठकों को शेड्यूल करने, नागरिकों को सूचित करने, एजेंडा प्रसारित करने, पंचायत निर्णयों को रिकॉर्ड करने आदि के लिए है, ताकि ग्राम पंचायत में ई-गवर्नेंस को बढ़ावा मिल सके।

विवरण

पिछले पांच वर्षों और चालू वर्ष के दौरान राज्यों को पंचायतों/ग्रामीण स्थानीय निकायों के लिए चौदहवें और पंद्रहवें वित्त आयोग अनुदान का आवंटन और जारी करना

(राशि करोड़ रुपये में)

क्र. सं.	राज्य	चौदहवाँ वित्त आयोग		पंद्रहवाँ वित्त आयोग									
		2019-20		2020-21		2021-22		2022-23		2023-24		2024-25	
		आवंटन	जारी	आवंटन	जारी	आवंटन	जारी	आवंटन	जारी	आवंटन	जारी	आवंटन	जारी
1	आंध्र प्रदेश	2622.13	2336.56	2625.00	2625.00	1939.00	1917.85	2010.00	1976.75	2031.00	1997.45	2152.00	988.77
2	अरुणाचल प्रदेश	248.44	221.38	231.00	231.00	170.00	119.00	177.00		179.00		189.00	
3	असम	1641.19	1462.45	1604.00	1604.00	1186.00	1186.00	1228.00	1228.00	1241.00	1241.00	1315.00	
4	बिहार	6368.25	5674.70	5018.00	5018.00	3709.00	3709.00	3842.00	3842.00	3884.00	3855.33	4114.00	1942.17
5	छत्तीसगढ़	1588.94	1415.89	1454.00	1454.00	1075.00	1075.00	1114.00	1114.00	1125.00	1125.00	1192.00	575.42
6	गोवा	40.53	36.12	75.00	75.00	55.00	55.00	57.00	33.92	58.00		62.00	
7	गुजरात	2616.26	2331.33	3195.00	3195.00	2362.00	2362.00	2446.00	2446.00	2473.00	2473.00	2619.00	
8	हरियाणा	1176.68	1048.53	1264.00	1264.00	935.00	935.00	968.00	967.30	979.00	953.59	1036.00	487.13
9	हिमाचल प्रदेश	548.36	488.64	429.00	429.00	317.00	317.00	329.00	329.00	332.00	318.04	352.00	229.19
10	जम्मू एवं कश्मीर#	1049.49	0.00	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.
11	झारखंड	1832.12	1632.59	1689.00	1689.00	1249.00	1249.00	1293.00	1293.00	1307.00	1307.00	1385.00	
12	कर्नाटक	2814.39	2504.13	3217.00	3217.00	2377.00	2375.50	2463.00	2093.55	2490.00	2086.59	2637.00	448.29

13	केरल	1217.30	1084.73	1628.00	1628.00	1203.00	1203.00	1246.00	1246.00	1260.00	1260.00	1334.00	1334.00
14	मध्य प्रदेश	4107.48	3660.14	3984.00	3984.00	2944.00	2944.00	3050.00	3050.00	3083.00	2819.24	3265.00	
15	महाराष्ट्र	4555.70	4059.55	5827.00	5827.00	4307.00	4267.16	4461.00	3696.71	4510.00	3629.21	4776.00	1619.42
16	मणिपुर	62.43	55.63	177.00	177.00	131.00	65.50	135.00		137.00		145.00	
17	मेघालय*	N.A.	N.A.	182.00	182.00	135.00	67.50	140.00		141.00		149.00	
18	मिजोरम*	N.A.	N.A.	93.00	93.00	69.00	69.00	71.00	71.00	72.00		76.00	
19	नागालैंड*	N.A.	N.A.	125.00	125.00	92.00	92.00	96.00		97.00		102.00	
20	ओडिशा	2681.59	2389.54	2258.00	2258.00	1669.00	1669.00	1728.00	1728.00	1747.00	1746.91	1851.00	776.48
21	पंजाब	1239.58	1104.58	1388.00	1388.00	1026.00	1026.00	1062.00	1062.00	1074.00	1058.35	1138.00	
22	राजस्थान	4130.90	3681.01	3862.00	3862.00	2854.00	2854.00	2957.00	2955.34	2989.00	2847.96	3166.00	1267.79
23	सिक्किम	44.99	40.09	42.00	42.00	31.00	31.00	33.00	33.00	33.00	33.00	35.00	16.69
24	तमिलनाडु	2659.50	1821.11	3607.00	3607.00	2666.00	2666.00	2761.00	2761.00	2791.00	2791.00	2957.00	1478.50
25	तेलंगाना	1628.68	1451.30	1847.00	1847.00	1365.00	1365.00	1415.00	1415.00	1430.00	1424.18	1514.00	
26	त्रिपुरा	101.71	90.63	191.00	191.00	141.00	141.00	147.00	147.00	148.00	148.00	157.00	78.50
27	उत्तर प्रदेश	10840.04	9659.47	9752.00	9752.00	7208.00	7208.00	7466.00	7466.00	7547.00	7547.00	7994.00	3997.00
28	उत्तराखण्ड	570.44	508.31	574.00	574.00	425.00	418.70	440.00	439.21	445.00	444.13	471.00	
29	पश्चिम बंगाल	4300.01	3703.25	4412.00	4412.00	3261.00	3261.00	3378.00	3378.00	3415.00	3415.00	3617.00	1805.16
	कुल	60687.13	52461.66	60750.00	60750.00	44901.00	44648.22	46513.00	44771.77	47018.00	44520.96	49800.00	17044.52

*चौदहवें वित्त आयोग अनुदान गैर भाग-IX राज्यों को प्रदान नहीं किया गया।

#जम्मू और कश्मीर वर्ष 2019 में संघ राज्य क्षेत्र बन गया, वित्त वर्ष 2019-20 से संघ राज्य क्षेत्र को केंद्रीय वित्त आयोग अनुदान प्रदान नहीं किया जा रहा है।

ग्राम स्वराज की परिकल्पना

3659. श्री अरुण गोविल:

क्या पंचायती राज मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या देश में पंचायती राज व्यवस्था के माध्यम से ग्राम स्वराज की परिकल्पना को साकार किया जा रहा है;
- (ख) क्या अनुच्छेद 370 को हटाए जाने के परिणामस्वरूप जम्मू और कश्मीर में 'जम्मू और कश्मीर पंचायती राज अधिनियम, 1989' कार्यान्वित किया गया है; और
- (ग) क्या जम्मू और कश्मीर में उक्त अधिनियम के कार्यान्वयन के पश्चात् गांवों के विकास में परिवर्तन हुए हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

मत्स्यपालन, पशुपालन और डेयरी मंत्रालय में राज्य मंत्री; तथा पंचायती राज मंत्रालय में राज्य मंत्री (प्रो. एस. पी. सिंह बघेल):

(क) पंचायत, "स्थानीय सरकार" होने के कारण, राज्य का विषय है और भारत के संविधान की सातवीं अनुसूची में राज्य सूची का हिस्सा है। तदनुसार, संविधान के प्रावधानों के अधीन, पंचायतें संबंधित राज्य पंचायती राज व्यवस्थाओं के माध्यम से स्थापित और संचालित की जाती हैं। देश में पंचायती राज व्यवस्था को साकार करने के लिए, पंचायती राज मंत्रालय ने राज्यों और संघ राज्य क्षेत्रों को सहायता प्रदान करने के लिए निरंतर कदम उठाए हैं और अध्ययनों, समीक्षा बैठकों, क्षेत्र दौड़ों, वीडियो कॉन्फ्रेंसिंग, सूचना प्रौद्योगिकी एप्लीकेशनों, सामान्य समीक्षा मिशन (सीआरएम) आदि के माध्यम से समय-समय पर उनके कार्य-निष्पादन की समीक्षा की है।

इस मंत्रालय ने प्रयोक्तानुकूल वेब-आधारित पोर्टल, ई-ग्रामस्वराज (<https://egramswaraj.gov.in>) भी शुरू किया है, जिसका उद्देश्य विकेंद्रीकृत नियोजन, प्रगति रिपोर्टिंग, वित्तीय प्रबंधन, कार्य-आधारित लेखांकन और सृजित परिसंपत्तियों के विवरण में पारदर्शिता लाना है। इसके अलावा, पंचायत खातों अर्थात् ग्राम पंचायतों की प्राप्तियों और व्यय का समय पर ऑडिट सुनिश्चित करने के लिए इस मंत्रालय ने एक ऑनलाइन एप्लिकेशन- ऑडिटऑनलाइन (<https://auditonline.gov.in>) शुरू किया है। यह एप्लिकेशन न केवल पंचायत के खातों के लेखापरीक्षण की सुविधा प्रदान करता है, बल्कि ऑडिट रिकॉर्ड को बनाए रखने की सुविधा भी प्रदान करता है। यह एप्लिकेशन ऑडिट पूछताछ, स्थानीय ऑडिट रिपोर्ट का मसौदा, ऑडिट पैरा का मसौदा आदि की प्रक्रिया को सुव्यवस्थित करता है और इस प्रकार पारदर्शिता और जवाबदेही में सुधार करने के लिए पंचायतों द्वारा खातों का उचित रखरखाव सुनिश्चित करता है।

इस मंत्रालय ने वित्तीय वर्ष 2022-23 से राष्ट्रीय ग्राम स्वराज अभियान (आरजीएसए) की संशोधित केंद्र प्रायोजित योजना को लागू किया है, जिसका मुख्य उद्देश्य ग्राम पंचायतों को प्रभावी रूप से काम करने और जमीनी स्तर पर स्थानीयकरण के माध्यम से सतत विकास लक्ष्यों को प्राप्त करने में निर्वाचित प्रतिनिधियों (ईआर) और अन्य हितधारकों के नेतृत्व की भूमिकाओं के लिए उनकी शासन क्षमताओं को बढ़ाने हेतु सभी निर्वाचित प्रतिनिधियों (ईआर) और अन्य हितधारकों को प्रशिक्षण प्रदान करके पंचायती राज संस्थाओं (पीआरआई) को सक्षम बनाना है। इसके अलावा, इस योजना के तहत क्षमता निर्माण और प्रशिक्षण में सुधार के लिए योजना प्रशिक्षण आवश्यकताओं के मूल्यांकन, लिखित सामग्री, ऑडियो-विजुअल और अन्य प्रकार की सामग्री सहित प्रशिक्षण सामग्री के विकास, मास्टर प्रशिक्षकों के प्रशिक्षण, ईआर और पंचायत पदाधिकारियों के लिए प्रत्यक्ष प्रशिक्षण पाठ्यक्रम, वर्चुअल मोड में ईआर और पदाधिकारियों के प्रशिक्षण के लिए उपग्रह-आधारित प्रणाली, राज्यों के भीतर और बाहर एक्सपोजर दौरों में भी सहायता करती है। हाल ही में, मंत्रालय ने भारतीय प्रबंधन संस्थान,

आईआरएमए और अन्य उत्कृष्टता संस्थानों में ईआर के लिए प्रबंधन विकास कार्यक्रम भी शुरू किया है, जिसमें जमीनी स्तर पर प्रभावी ग्रामीण शासन और सार्वजनिक सेवा प्रदायगी के लिए अपने कौशल को उन्नत करने हेतु ईआर के नेतृत्व विकास पर मुख्य रूप से ध्यान दिया जा रहा है।

वर्तमान में, पंचायतों से संबंधित संविधान के भाग-IX के प्रावधान सभी राज्यों और संघ राज्य क्षेत्रों पर लागू हैं, सिवाय उन क्षेत्रों के जिन्हें संविधान के अनुच्छेद 243ड के अंतर्गत छूट दी गई है।

(ख) और (ग) स्थानीय स्वशासन की त्रिस्तरीय पंचायती राज व्यवस्था 73वें संविधान संशोधन अधिनियम, 1992 द्वारा शुरू की गई थी। पंचायतों से संबंधित संविधान का भाग IX, 73वें संविधान संशोधन अधिनियम के अनुवर्ती के रूप में संविधान में शामिल किया गया था, जिसने 'पंचायतों' को अनिवार्य रूप से संवैधानिक दर्जा प्रदान किया।

जम्मू और कश्मीर पंचायती राज अधिनियम को हलका पंचायतों, ब्लॉक विकास परिषदों और जिला योजना एवं विकास बोर्डों के गठन के लिए 11 जुलाई, 1989 को तत्कालीन राज्यपाल की स्वीकृति प्राप्त हुई थी। यह अधिनियम, निर्णय लेने की प्रक्रिया में लोगों की प्रभावी भागीदारी सुनिश्चित करने और विकास कार्यक्रमों के कार्यान्वयन की निगरानी करने के लिए 1 जुलाई, 1997 से तत्कालीन जम्मू और कश्मीर राज्य (अब जम्मू और कश्मीर संघ राज्य क्षेत्र) में पंचायती राज को बढ़ावा देने और विकसित करने के लिए प्रभावी स्थानीय स्वशासन के साधन के रूप में लागू किया गया था। संविधान के अनुच्छेद 370 के हटाए जाने का जम्मू और कश्मीर के पीआर अधिनियम के कार्यान्वयन के साथ कोई संबंध नहीं है।

ESTABLISHMENT OF FLORICULTURE AND HORTICULTURE SPECIAL ZONES

3660. SHRI K. GOPINATH:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) whether the Government has any proposal for the establishment of Floriculture and Horticulture Special Zones in Hosur region; and
- (b) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) and (b): The State Government of Tamil Nadu has established a Centre of Excellence for Cut Flowers at Thally, District Krishnagiri with financial assistance under Mission for Integrated Development of Horticulture (MIDH) Scheme and an International Flower Auction Centre at Hosur. There is no proposal under consideration for the establishment of Floriculture and Horticulture Special Zones in Hosur region.

डॉ. अम्बेडकर फाउंडेशन

3661. श्री रवीन्द्र शुक्ला उर्फ रवि किशन:

क्या सामाजिक न्याय और अधिकारिता मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या डॉ. अम्बेडकर फाउंडेशन सामाजिक समरसता के लिए किसी योजना पर काम कर रहा है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और
- (ख) क्या डॉ. अम्बेडकर फाउंडेशन अनुसूचित जाति के छात्रों के लिए उच्च शिक्षा और अनुसंधान के लिए राष्ट्रीय विश्वविद्यालय के साथ सहयोग कर रहा है, यदि हां, तो तत्संबंधी ब्यौरा क्या है?

सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री रामदास अठावले):

(क) और (ख): डॉ. अम्बेडकर फाउंडेशन देश भर के साथ-साथ विदेशों में भी बाबासाहेब डॉ. अम्बेडकर की विचारधारा और संदेश को आगे बढ़ाने के लिए विभिन्न योजनाओं/कार्यक्रमों और गतिविधियों को कार्यान्वित कर रहा है। डॉ. अम्बेडकर फाउंडेशन निम्नलिखित योजनाएं/गतिविधियां चला रहा है:

- i. डॉ. अम्बेडकर चिकित्सा सहायता योजना,
- ii. माध्यमिक परीक्षा के लिए डॉ. अम्बेडकर राष्ट्रीय योग्यता पुरस्कार,
- iii. वरिष्ठ माध्यमिक परीक्षा के लिए डॉ. अम्बेडकर राष्ट्रीय योग्यता पुरस्कार योजना,
- iv. महान संतों की जयंती/पुण्यतिथि मनाने के लिए डॉ. अम्बेडकर योजना;
- v. डॉ. अम्बेडकर पीठ योजना;
- vi. संसद भवन लॉन में डॉ. बी.आर. अम्बेडकर की जयंती और पुण्यतिथि का आयोजन।

देश भर के विभिन्न केंद्रीय विश्वविद्यालयों में उन्नीस डॉ. अम्बेडकर पीठ स्थापित की गई हैं। इस योजना का उद्देश्य इस प्रकार है:

- प्रमुख विश्वविद्यालयों और शैक्षिक संस्थानों में उन्नत शिक्षण केंद्र उपलब्ध कराना, जहां शिक्षाविद्, स्कॉलर्स और छात्र डॉ. बी.आर. अम्बेडकर के विचारों को समझने, उनका आकलन करने, उनका प्रसार करने और उन्हें कार्यान्वित करने के लिए अध्ययन और अनुसंधान को समृद्ध और उन्नत करेंगे।
- अनुसंधान के परिणामस्वरूप, विशेष रूप से अर्थशास्त्र, राजनीति विज्ञान, धार्मिक अध्ययन, दर्शनशास्त्र, संवैधानिक अध्ययन, शिक्षा, नृविज्ञान, समाजशास्त्र, सामाजिक कार्य, कानून, मानवाधिकार के साथ-साथ अन्य विषयों, जिन्हें सामाजिक न्याय और अधिकारिता के हमारे राष्ट्रीय लक्ष्य की प्राप्ति के लिए प्रासंगिक माना जाता है, के क्षेत्र में ज्ञान के उन्नयन में योगदान देना।
- भारतीय समाज के लाभवंचित वर्गों को न्याय प्रदान करने और उन्हें सशक्त बनाने के लिए उनके वर्तमान और अतीत पर उन्नत अनुसंधान और शिक्षण आयोजित करना।
- समाज के लाभवंचित/उत्पीड़ित समूहों या पिछड़े वर्गों अथवा कमजोर वर्गों के सामाजिक-आर्थिक और सांस्कृतिक पहलुओं पर अनुसंधान और उच्च अध्ययन करना।
- अपने शोध कार्यों के परिणामों को यूजीसी-केयर सूची से समकक्ष-समीक्षित अनुक्रमित पत्रिकाओं में विद्वत्तापूर्ण लेखों के रूप में प्रकाशित करना तथा सुदृढ़ समकक्ष-समीक्षा नीति वाले प्रतिष्ठित राष्ट्रीय और अंतर्राष्ट्रीय प्रकाशकों द्वारा पुस्तकों के रूप में प्रकाशित करना।
- भारतीय जनसंख्या के लाभवंचित वर्गों के उत्थान के लिए डॉ. अम्बेडकर के न्याय और सशक्तिकरण के विचारों को व्यावहारिक प्रस्तावों और नीतिगत साधनों में परिवर्तित करने के लिए उचित पद्धतियों का विकास करना।

मनरेगा का उद्देश्य

3662. श्री वीरेन्द्र सिंह:

क्या **ग्रामीण विकास** मंत्री यह बताने की कृपा करेंगे कि:

(क) वर्तमान वित्तीय वर्ष के लिए महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी योजना (मनरेगा) के लिए सरकार द्वारा स्वीकृत बजट का ब्यौरा क्या है;

(ख) क्या मनरेगा का मुख्य उद्देश्य ग्रामीण क्षेत्रों में रोजगार प्रदान करना अथवा विकास करना है, यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ग) क्या मनरेगा के तहत 60 और 40 प्रतिशत कच्चे और पक्के कार्यों का अनुपात स्वीकृत है और पंजीकृत कार्यों का भुगतान उक्त अनुमोदन के आधार पर किया जाता है, जबकि किए गए कार्यों के लिए भुगतान में अनियमितताएं देखी गई हैं;

(घ) यदि हां, तो सरकार द्वारा उत्तर प्रदेश सहित राज्यवार की गई कार्रवाई का ब्यौरा क्या है;

(ङ) क्या सरकार का विशेष रूप से उत्तर प्रदेश के चंदौली जिले में उच्च स्तरीय जांच एजेंसी से जांच कराने का विचार है; और

(च) क्या सरकार उत्तर प्रदेश सरकार को एक परामर्श जारी करेगी क्योंकि नियंत्रणाधीन प्रशासन 'दिशा' समिति में लिए गए निर्णय का पालन करने में कोई गहरी दिलचस्पी नहीं दिखा रहा है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री (श्री कमलेश पासवान):

(क): वित्तीय वर्ष 2024-25 के लिए, बजट अनुमान (बीई) चरण में 86,000 करोड़ रुपये का बजट आवंटन किया गया है, जो महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी योजना (महात्मा गांधी नरेगा

योजना) के तहत बजट अनुमान (बीई) चरण में इसके आरंभ के बाद से अब तक का सबसे अधिक आवंटन है।

(ख) महात्मा गांधी नरेगा योजना एक मांग आधारित मजदूरी रोजगार योजना है। इस योजना का मुख्य उद्देश्य ग्रामीण क्षेत्रों में प्रत्येक परिवार को मांग के अनुसार एक वित्तीय वर्ष में गारंटीशुदा रोजगार के रूप में कम से कम 100 दिनों का अकुशल शारीरिक कार्य प्रदान करना है, जिसके परिणामस्वरूप निर्धारित गुणवत्ता और टिकाऊपन वाली उत्पादक परिसंपत्तियों का सृजन हो। वित्तीय वर्ष 2020-21 से 2024-25 के दौरान (13.12.2024 की स्थिति के अनुसार) महात्मा गांधी नरेगा योजना के तहत सृजित श्रम-दिवसों का ब्यौरा और पूरे किए गए कार्यों की संख्या नीचे दी गई है:

वित्तीय वर्ष 2020-21 से 2024-25 के दौरान (13.12.2024 की स्थिति के अनुसार) महात्मा गांधी नरेगा के तहत सृजित श्रम-दिवसों का ब्यौरा और पूरे किए गए कार्यों की संख्या।					
वित्तीय वर्ष	2020-21	2021-22	2022-23	2023-24	2024-25
सृजित श्रम दिवस (करोड़ में)	389.09	363.19	293.7	308.73	198.02
पूर्ण किए गए कार्यों की संख्या (लाख में)	84.35	89.96	94.45	84.24	62.2

(नरेगासॉफ्ट के अनुसार)

(ग) और (घ): महात्मा गांधी नरेगा के अंतर्गत जिला स्तर पर मजदूरी और सामग्री व्यय पर 60:40 अनुपात बनाए रखने का प्रावधान है और राज्यों को इस अनुपात को सख्ती से बनाए रखने के लिए नियमित रूप से जागरूक किया जाता है। जब कभी 60:40 के अनुपात के उल्लंघन के संबंध में कोई विशिष्ट शिकायत मंत्रालय के ध्यान में आती है, तो उसे आवश्यक उपचारात्मक कार्रवाई के लिए संबंधित

राज्य सरकार के समक्ष उठाया जाता है। वित्त वर्ष 2024-25 के दिनांक 13.12.2024 की स्थिति के अनुसार उत्तर प्रदेश राज्य के विषय में सामग्री व्यय का प्रतिशत 36.30% है।

(ड) जब कभी मंत्रालय में केन्द्रीयकृत लोक शिकायत निवारण और निगरानी प्रणाली (सीपीजीआरएएमएस) पोर्टल अथवा माननीय संसद सदस्यों के पत्रों सहित किसी स्रोत के माध्यम से कोई शिकायत प्राप्त होती है तो राज्य सरकार से कृत कार्रवाई रिपोर्ट (एटीआर) मांगी जाती है। इसके अतिरिक्त उठाए गए मुद्दे की गंभीरता के आधार पर केन्द्रीय दल की भी तैनाती की जाती है। उत्तर प्रदेश के चंदौली जिले के विषय में माननीय संसद सदस्य से एक वीआईपी संदर्भ प्राप्त हुआ है जिस पर उत्तर प्रदेश सरकार से मामले की जांच करने और कृत कार्रवाई रिपोर्ट प्रस्तुत करने का अनुरोध किया गया है।

(च): जिला विकास समन्वय और निगरानी समितियों (दिशा) के दिशानिर्देशों के अनुसार, दिशा समिति की सिफारिशों पर अनुवर्ती कार्रवाई बैठक के 30 दिनों के भीतर शुरू की जानी चाहिए। की गई कार्रवाई रिपोर्ट (एटीआर) की समीक्षा दिशा समिति द्वारा की जाएगी। पिछली बैठक की सिफारिश से संबंधित की गई कार्रवाई रिपोर्ट (एटीआर) अगली बैठक की प्रथम कार्यसूची में होनी चाहिए। दिशा समिति के दिशा-निर्देशों के अनुसार, जिला स्तरीय दिशा समितियों में लिए गए निर्णयों के संबंध में कार्यान्वयन की स्थिति की समीक्षा करने के लिए राज्य स्तरीय दिशा समितियों को अधिदेशित किया गया है। राज्य स्तरीय दिशा समिति, यदि आवश्यकता महसूस की जाए, तो दिशा के अंतर्गत निगरानी किए गए कार्यक्रमों से संबंधित किसी भी मामले को ग्रामीण विकास मंत्रालय को भेज सकती है जो उचित कार्रवाई के लिए संबंधित मंत्रालय के साथ समन्वय स्थापित करता है और तदनुसार संबंधित दिशा समिति को सूचित करता है।

AGRICULTURAL RESEARCH AND DEVELOPMENT INSTITUTES**3663. SHRI YADUVEER WADIYAR:**

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the details of number of Agricultural Research and Development Institutes which are working for agricultural innovation in the State of Karnataka;
- (b) the details of agriculture related works done by the said Agricultural RandD Institutes during the last ten years; and
- (c) whether the Government plans to set up an Agricultural Research and Development Institute in Piriapatna taluk of Mysuru District?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI BHAGIRATH CHOUDHARY):

(a): Indian Council of Agricultural Research (ICAR) has established 6 National Research Institutes and 18 Regional Stations in the State of Karnataka. These institutes and Regional Stations are catering to the agricultural technology needs of the State of Karnataka besides other parts of the country. In addition, at district level, 33 Krishi Vigyan Kendras (KVKs) have also been established in Karnataka for training and demonstration of the technologies developed.

The list of the Research Institutes and Regional Stations located in the State of Karnataka is given in the enclosed **Statement**.

(b): Agricultural research institutes/centres located in Karnataka have undertaken research for the development of various field crops, pulses, oilseeds, fibres, horticultural crops, climate resilient varieties; diseases diagnosis and development of vaccines for animals, poultry and fisheries sectors; ergonomically improved tools and equipment and machineries for farm operations; demonstration, capacity building of and providing advisories to farming community and extension personnel including women and youth, and distribution of farm inputs to promote the use of advanced agricultural technologies and practices by the farmers.

During the last ten years, a total of 614 field crop varieties, 22 fruits varieties, 46 vegetable varieties, 41 flower varieties and 8 cashew varieties have been released and notified for Karnataka. Prepared Marine Fisheries Policy for Karnataka coast of the sustainable management of the marine resources of the State.

The ICAR has developed survey test for blue tongue (3), Brucellosis (01), PPR (01), Trypanosomiosis (01), Leptospirosis (01). Also provided Early Warning System for predictions of major diseases, which are shared with state animal husbandry department for necessary preparedness.

The KVKs conducted 0.016 lakh On-farm Trials to identify the location specificity of technologies under various farming systems; and 0.42 lakh frontline

demonstration to establish the production potential of improved agricultural technologies on the farmers' fields; trained 8.24 lakh farmers and 0.59 lakh extension personnel during the last ten years. In order to develop awareness of modern agricultural technologies, the KVKs also conducted large number of extension activities with participation of 230.7 lakh farmers during said period.

(c): At present, there is no such proposal.

STATEMENT

List of Agriculture Research Institutes located in the State of Karnataka

1.	ICAR-National Bureau of Agricultural Insect Resources, Bengaluru
2.	ICAR-Indian Institute of Horticulture Research, Bengaluru
3.	ICAR-Directorate of Cashew Research, Puttur
4.	ICAR-National Institute of Animal Nutrition and Physiology, Bengaluru
5.	ICAR-National Institute of Veterinary Epidemiology and Disease Informatics (NIVEDI), Bengaluru
6.	ICAR-Agricultural Technology Application Research Institute, Zone XI, Bengaluru

List of ICAR Regional Stations located in the State of Karnataka

1.	ICAR- Central Institute for Research on Cotton Technology (CIRCOT), Quality Evaluation Unit, Agricultural Research Station, Dharwad Farm B.P.O., Dharwad - 580007, Karnataka
2.	ICAR- Indian Veterinary Research Institute (IVRI) Regional Station, IVRI Campus, Hebbal, Bangaluru- 560 024 Karnataka
3.	ICAR- National Dairy Research Institute (NDRI) Southern Regional Station, Adugodi, Bengaluru-560030, Karnataka
4.	ICAR- Central Tobacco Research Institute (CTRI) Research Station, Hunsur-571 105 Mysore District, Karnataka
5.	ICAR-Indian Agricultural Research Institute (IARI) Regional Research Centre for Improvement of Pulses, Dharwad-580005 Karnataka
6.	ICAR- Indian Grassland and Fodder Research Institute (IGFRI), Southern Regional Research Station, Opp. UAS, P.B. Road, Dharwad - 580 005, Karnataka
7.	ICAR-Indian Institute of Pulses Research (IIPR) Regional Research Centre Cum Offseason Nursery, UAS Yettineyudda Campus, Krishi Nagar, Dharwad – 580005

8.	ICAR-Central Inland Fisheries Research Institute, Regional Centre Hessarghata, Lake Post, Bengaluru, Pin- 560 089, Karnataka
9.	ICAR-Central Institute of Freshwater Aquaculture (CIFA) Regional Research Centre, Bengaluru, Hesaraghatta Lake, Hesaraghatta, Bengaluru-560089 Karnataka
10.	ICAR-Central Marine Fisheries Research Institute (CMFRI), Regional Centre, Post Box No. 244, Bolar Mangalore-575 001 Dakshina Kanara, Karnataka
11.	ICAR-Central Marine Fisheries Research Institute (CMFRI) Regional Station, Post Box No. 5, Karwar, North Kanara 581 301, Karnataka
12.	ICAR-Central Plantation Crops Research Institute (CPCRI), Regional Station, Vittal, Dakshina Kannada Distt.- 574243, Karnataka
13.	ICAR- Central Plantation Crops Research Institute (CPCRI), Research Centre, Kidu, Nettana, Kadaba taluka -574230, Dakshina Kannada Distt., Karnataka
14.	ICAR- Indian Institute of Horticulture Research (IIHR) Central Hort. Experiment Station, Post, Chettalli, N. Kodagu-571248 (Karnataka)
15.	ICAR-Indian Institute of Spices Research Regional Station, Appangala, Madikeri, Hervanad Post, Kodagu, Karnataka - 571 201

16.	ICAR- Indian Institute of Soil and Water Conservation (IISWC), Research Centre, Hospet Road Cantonment, Ballari-583104, Karnataka
17.	ICAR- National Bureau of Soil Survey and Land Use Planning (NBSSandLUP), Regional Centre, Hebbal, Bengaluru-560024, Karnataka
18.	ICAR- <i>Indian Institute of Soil Science</i> (IISS) Regional Station, Gandhi Krishi Vigyana Kendra (GKVK) Campus, UAS, Bangalore-560065

भूमि में जैविक कार्बन

3664. श्री उत्कर्ष वर्मा मधुर:

क्या कृषि एवं किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या कृषि भूमि में जैविक कार्बन की उपस्थिति की नियमित जांच की जाती है और ऐसा कितने समय के अंतराल पर किया जाता है;

(ख) पिछले दो दशकों में मिट्टी में जैविक कार्बन में कमी के क्या कारण हैं;

(ग) क्या सरकार का मिट्टी में जैबिक कार्बन की उपलब्धता बढ़ाने के लिए कोई कार्रवाई करने का विचार है; और

(घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क): कृषि भूमि में जैविक कार्बन की उपस्थिति की नियमित रूप से सॉइल हेल्थ कार्ड (एस.एच.सी.) के माध्यम से जांच की जाती है। योजना के दिशा-निर्देशों के अनुसार, मिट्टी में पोषक तत्वों की कमी को दूर करने के लिए राज्यों को तीन वर्ष में एक बार सॉइल हेल्थ कार्ड (मृदा स्वास्थ्य कार्ड) बनाना होगा। अब तक 24.60 करोड़ एस.एच.सी. बनाए जा चुके हैं।

(ख): मिट्टी में जैविक कार्बन की कमी के प्रमुख कारण हैं, (i) दोषपूर्ण पद्धतियां जैसे रासायनिक उर्वरक का अविवेकपूर्ण या अत्यधिक उपयोग, गहन खेती, बार-बार जुताई, ठूठ जलाना, अतिचारण (ओवरग्रेजिंग) और कटाव (इरोजन); (ii) बारहमासी वनस्पतियों को एकल फसल और चारागाहों से प्रतिस्थापित करना और (iii) मिट्टी के भौतिक-रासायनिक गुण जैसे मिट्टी का घनत्व, अत्यधिक बजरी (हाई ग्रेवल कंटेंट), मिट्टी का कटाव और मिट्टी में पानी की कम मात्रा/ नमी संरक्षण के खराब उपाय।

(ग) और (घ): इस समस्या के समाधान के लिए सरकार, किसानों को एस.एच.सी. जारी करने के लिए मृदा स्वास्थ्य एवं उर्वरता योजना (सॉइल हेल्थ ऐंड फर्टिलिटी स्कीम) कार्यान्वित कर रही है। सॉइल हेल्थ कार्ड, मिट्टी में जैविक कार्बन की मात्रा का विवरण देते हैं तथा मिट्टी में जैविक कार्बन एवं स्वास्थ्य सुधार के लिए जैविक खादों एवं जैव-उर्वरकों के साथ-साथ द्वितीयक एवं सूक्ष्म पोषक तत्वों सहित रासायनिक उर्वरकों के विवेकपूर्ण उपयोग के लिए एकीकृत पोषक तत्व प्रबंधन (आई.एन.एम.) पर किसानों को सलाह दी जाती है।

सरकार, सभी राज्यों/संघ राज्य क्षेत्रों में परम्परागत कृषि विकास योजना (पी.के.वी.वाई.) और पूर्वोत्तर क्षेत्र जैविक मूल्य श्रृंखला विकास मिशन (एम.ओ.वी.सी.डी.एन.ई.आर.) के माध्यम से मिट्टी के जैविक कार्बन में सुधार के लिए जैविक खेती को भी बढ़ावा दे रही है। पी.के.वी.वाई. और एम.ओ.वी.सी.डी.एन.ई.आर. के तहत किसानों को प्रत्यक्ष लाभ अंतरण के माध्यम से तीन वर्ष की अवधि

के लिए 15,000 रुपये प्रति हेक्टेयर की सहायता प्रदान की जाती है जिसमें मुख्य रूप से जैव-उर्वरक शामिल हैं। केंद्रीय मंत्रिमंडल (यूनियन कैबिनेट) ने दिनांक 25.11.2024 को बायोमास मल्लिचंग, बहु-फसलन प्रणाली, मिट्टी की जैविक सामग्री, मिट्टी की संरचना, पोषण में सुधार, मिट्टी की जल धारण क्षमता को बढ़ाने के लिए ऑन-फार्म प्राकृतिक खेती जैव-इनपुट के उपयोग जैसी कृषि पद्धतियों को बढ़ावा देने के लिए राष्ट्रीय प्राकृतिक खेती मिशन (एन.एम.एन.एफ.) को भी मंजूरी दी है।

भारतीय कृषि अनुसंधान परिषद (आई.सी.ए.आर.) ने वर्षा के जल के बहाव के कारण मिट्टी के कटाव को रोकने के लिए कई स्थान-विशिष्ट बायो-इंजीनियरिंग उपाय, हवा से कटाव को रोकने के लिए रेत के टीलों को स्थिर करने और शेल्टर बेल्ट तकनीक तथा समस्याग्रस्त मिट्टी के लिए सुधार तकनीक विकसित की है जो मिट्टी में जैविक कार्बन को बढ़ाती है। आई.सी.ए.आर., 16 राज्यों में 20 केंद्रों के साथ "नेटवर्क प्रोजेक्ट ऑन जैविक फार्मिंग (एन.पी.ओ.एफ.)" को कार्यान्वित कर रहा है। इस कार्यक्रम के तहत, आई.सी.ए.आर. ने 16 राज्यों के लिए उपयुक्त 68 फसलन प्रणालियों के लिए स्थान-विशिष्ट जैविक खेती पैकेज विकसित किए हैं जिन्हें विभिन्न केंद्रीय/राज्य योजनाओं के माध्यम से प्रदर्शित किया जाता है।

PROMOTING NATURAL FARMING

3665. DR. KIRSAN NAMDEO:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) whether the Government is encouraging organic farming/natural farming as the demand for such products are gradually increasing and if so, the details thereof, State-wise;
- (b) the details of the funds sanctioned and utilized during the last three years, State/UT-wise;
- (c) the steps taken for the development of natural farming in the country and the incentives given to farmers engaged in natural farming;
- (d) the steps taken by the Government to facilitate marketing for the farmers engaged in natural farming;
- (e) whether the Government has formulated any new policy for promoting natural farming; and
- (f) the timeline proposed for implementing the said policy and the manner in which it would be beneficial for the farmers?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) and (b): Yes sir. The Government has been promoting organic farming in the country since 2015-16 through the schemes, Paramparagat Krishi Vikas Yojana (PKVY) in all the States/UTs and Mission Organic Value Chain Development for North Eastern Region (MOVCDNER). Both the schemes focus on end-to-end support to farmers engaged in organic farming i.e. from production to processing, certification and marketing and post-harvest management. The State wise allocation and utilization of funds during the last three years under PKVY and MOVCDNER schemes are given in the enclosed **Statement-I and II**.

(c) to (f): Since 2019-20, Government of India is promoting natural farming through Bhartiya Prakratik Krishi Paddhati (BPKP) which has now been up scaled as National Mission on Natural Farming (NMNF) and recently approved by the Union Cabinet on 25th November 2024. NMNF is a standalone centrally sponsored scheme with an overall outlay of ₹2481 crore which will be implemented during the period of 15th Finance Commission. The Mission has a target to initiate one crore farmers to natural farming.

The scheme provides for extensive training programmes for farmers on natural farming package of practices such as increasing crop diversity, preparation of inputs etc. and 10,000 need based Bio-Input Resource Centers are planned to

provide easy access to natural inputs, thus reducing usage of inputs purchased from external markets and input cost of cultivation, providing chemical free safe and nutritious food to farmers' family and consumers, reducing exposure to chemical inputs, improving soil fertility of land, water use efficiency of soil, increased on-farm biodiversity and thereby build climate resilience. The mission provides for easy certification system and common brand for naturally grown produce for market access.

STATEMENT-I**Details of funds Allocated, released and utilized under the PKVY scheme during the last 3 years****(Rs in lakh)**

S. No.	Name of the State	2021-22			2022-23			2023-24		
		Allocation	Release(**)	Expenditure (*)	Allocation	Release	Expenditure(*)	Allocation	Release	Expenditure (*)
1	Andhra Pradesh	1573.21	0.00	0.00	826.35	0.00	0.00	970.00	970.00	970.00
2	Bihar	991.81	0.00	0.00	2830.65	1547.68	1547.68	2509.80	402.00	261.46
3	Chhattisgarh	1324.74	0.00	0.00	3504.93	0.00	0.00	3175.00	1892.50	1892.50
4	Gujarat	20.81	0.00	0.00	20.50	0.00	0.00	750.00	196.00	20.80
5	Goa	0.00	0.00	0.00	1025.10	0.00	0.00	382.50	250.00	241.00
6	Haryana	10.40	0.00	0.00	10.25	0.00	0.00	675.00	0.00	0.00
7	Jharkhand	270.50	0.00	0.00	1397.27	0.00	0.00	1772.00	163.00	163.00
8	Karnataka	20.81	0.00	0.00	1045.61	512.55	512.55	2803.00	2803.00	828.00
9	Kerala	1209.68	0.00	0.00	1712.07	1712.07	1712.07	1047.00	71.00	71.00
10	Madhya Pradesh	1332.63	0.00	0.00	5756.54	0.00	0.00	4810.00	33.00	0.00
11	Maharashtra	41.62	0.00	0.00	745.90	449.67	449.67	3361.00	1681.00	1681.00
12	Odisha	618.12	0.00	0.00	741.44	370.72	370.72	1000.00	791.00	783.75
13	Punjab	241.94	221.13	221.13	222.46	0.00	0.00	745.00	0.00	0.00
14	Rajasthan	4100.09	4048.07	4048.07	2452.64	1783.26	1783.26	3133.00	800.00	700.00
15	Tamil Nadu	63.65	0.00	0.00	704.87	0.00	0.00	1564.00	1564.00	1564.00
16	Telangana	31.21	0.00	0.00	30.75	0.00	0.00	568.00	0.00	0.00
17	Uttar Pradesh	2181.23	865.56	865.56	13400.57	5089.32	5089.32	6607.00	5881.00	5881.00

18	West Bengal	0.00	0.00	0.00	555.39	555.39	555.39	2001.00	1717.00	1717.00
19	Himachal Pradesh	401.17	0.00	0.00	1121.36	0.00	0.00	497.00	124.00	124.00
20	Uttarakhand	2984.87	2953.66	2953.66	6030.68	5969.00	5969.00	3065.00	767.00	767.00
21	All NE States	205.63	96.39	0.00	0.00	0.00	0.00	0.00	0.00	0.00
22	All Uts	952.68	0.00	0.00	893.02	193.55	193.55	1863.02	380.20	380.20
	Total	18576.81	8184.81	8088.42	45028.35	18183.20	18183.20	43298.32	20485.70	18045.71

(*) As informed by the State.

(**) Due to implementation of new procedure of release of funds as per SNA and Covid pandemic less funds released in 2021-22

STATEMENT-II**Details of funds Allocated, released and utilized under the MOVCDNER scheme during the last 3 years****(Rs in lakh)**

Sl. No.	Name of the State	Year 2021-22			Year 2022-23			Year 2023-24		
		Allocation	Released	Expenditure (*)	Allocation	Released	Expenditure(*)	Allocation	Released	Expenditure (*)
1	Assam	25,87.98	0.00	0.00	2,681.80	2,059.15	2,059.15	3,717.98	3,684.91	2,426.26
2	Manipur	6,238.76	4,911.50	4,911.50	2,915.37	2,915.36	2,915.36	2,805.38	2,805.38	2,056.87
3	Meghalaya	836.65	92.88	92.88	2,011.88	621.57	621.57	2,465.40	2,465.40	1,742.79
4	Nagaland	2,781.18	2,114.20	2,114.20	1,961.01	1,390.60	1,390.60	2,346.10	2,346.10	1,173.05
5	Mizoram	1,858.80	1,291.74	1,291.74	1,604.25	1,140.90	1,140.90	2,336.16	2,336.16	1,523.30
6	Arunachal Pradesh	2,938.02	2,776.10	2,776.10	1,860.77	1,642.17	1,642.17	2,574.75	2,574.75	1,428.22
7	Sikkim	2,406.84	795.69	795.69	4,005.10	1,538.83	1,538.83	3,260.69	3,260.69	3,260.69
8	Tripura	3,042.70	1,178.27	1,178.27	2,759.82	3,000.26	3,000.26	3,370.04	3,370.04	2,126.96
	Total	22,690.93	13,160.39	13,160.39	19,800.00	14,308.84	14,308.84	22,876.50	22,843.43	15,738.14

(*) As per Utilization Certificate communicated by State.

IMPROVING INFRASTRUCTURE FACILITIES IN AGRICULTURE SECTOR**3666. SHRI NAVASKANI K.:**

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the major initiatives undertaken by the Government to improve infrastructure facilities in the agriculture sector over the last five years;
- (b) the total funds allocated and utilized for agricultural infrastructure development, year-wise;
- (c) the details of the key projects completed and their impact on farmers;
- (d) whether the Government has undertaken any recent projects for improving irrigation infrastructure;
- (e) if so, the details of these projects and their current status;
- (f) whether the Government has prioritized small and marginal farmers in its agricultural infrastructure development programmes;
- (g) if so, the details of such targeted initiatives; and
- (h) the measures being taken to increase their access to these facilities?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (c): The major initiatives undertaken by the Government in order to address the existing infrastructure gaps and mobilize investment in agriculture infrastructure

are 'Agriculture Infrastructure Fund', Agricultural marketing Infrastructure (AMI), National Agriculture Market (e-NAM) scheme, Mission for Integrated Development of Horticulture (MIDH), Rashtriya Krishi Vikas Yojana (RKVY) etc. are being implemented. The brief details of the schemes is as below

(i) Under Aatmanirbhar Bharat Package. AIF was introduced with a vision to transform the agriculture infrastructure landscape of the country. The Agriculture Infrastructure Fund is a medium - long term debt financing facility for investment in viable projects for post-harvest management infrastructure and community farming assets through 3% interest subvention and credit guarantee support. The Fund of Rs. 1 lakh crore under the scheme will be disbursed from FY 2020-21 to FY 2025-26 and the support under the scheme will be provided for the duration of FY2020-21 to FY2032-33. Under the scheme, Rs. 1 Lakh Crore will be provided by banks and financial institutions as loans with interest subvention of 3% per annum and credit guarantee coverage under CGTMSE and NABSanrakshan for loans up to Rs. 2 Crores. Further, each entity is eligible to get the benefit of the scheme for up to 25 projects located in different LGD codes. As on 30.11.2024, Rs. 51,783 Crore have been sanctioned by lending institutions for 85,314 projects under AIF, out of this total sanctioned amount ₹39,148 crore is covered under scheme benefits. These sanctioned projects have mobilized an investment of Rs. 85,208 crore in agriculture sector.

(ii) Agricultural Marketing Infrastructure (AMI), a sub-scheme of Integrated Scheme for Agricultural Marketing (ISAM) under which assistance is provided for construction/ renovation of godowns/ warehouses in the rural areas in the States to enhance the storage capacity for agriculture produce. AMI is demand driven scheme in which subsidy is provided at the rate of 25% and 33.33% on capital cost of the project based on the category of eligible beneficiary. Assistance under this scheme is available to Individuals, Farmers, Group of farmers/growers, Agripreneurs, Registered Farmer Produce Organizations (FPOs), Cooperatives and state agencies etc. The scheme is demand driven.

(iii) National Agriculture Market (e-NAM) scheme, a virtual platform integrating physical wholesale mandis/ markets of different States/ Union Territories (UTs) to facilitate online trading of agriculture and horticulture commodities to enable farmers to realize better remunerative prices for their produce.

(iv) Mission for Integrated Development of Horticulture (MIDH) under which financial assistance for setting up of Post-Harvest Management Infrastructure including cold storage, cold room facilities for horticultural produce @ 35% of the project cost in general areas and 50% in case of hilly and scheduled areas per beneficiary is available. The component is demand/entrepreneur driven through commercial ventures for which Government assistance is credit linked and back ended.

(v) Rashtriya Krishi Vikas Yojana (RKVY), a Centrally Sponsored Scheme under which the funds are released to the State Governments as Grants-in-Aid on the basis of projects in Agriculture and allied sectors approved in the State Level Sanctioning Committee Meeting (SLSC) headed by the Chief Secretary of the concerned State, which is the empowered body to approve projects under the scheme. In this scheme States has flexibility and autonomy in the process of selection, planning, approval and execution projects in agriculture and allied sectors as per their priorities. RKVY is primarily a project oriented scheme, the benefit of which is available to all sections of the farming community. From 2015-16, the funding pattern of RKVY changed from 100% central share to 60:40 between Centre and States whereas 90:10 between Centre and North Eastern and Himalayan States. For UTs it remains 100% as Central share.

Out of 1 Lakh Crore Year wise loan Sanction under AIF

SN	Financial Year	Sanctioned Projects	Sanctioned Amount (Rs. Cr.)
1	2020-21	5,682	3,838
2	2021-22	5,785	5,749
3	2022-23	15,973	13,031
4	2023-24	33,915	17,399
5	2024-25	23,959	11,766
Total		85,314	51,783

(d) and (e): The Agricultural Infrastructure Fund (AIF) supports projects aimed at improving agricultural infrastructure, including irrigation-related initiatives. Convergence with Component-B and C of the PM-KUSUM scheme with AIF supports setting up of solar-powered pumps facilitating irrigation systems for farmers. Under B component AIF cover Install stand-alone solar agriculture pumps with a capacity of up to 7.5 HP and under C Component Solarize existing grid-connected agriculture pumps with a capacity of up to 7.5 HP. As on date total of 1,007 projects have been sanctioned by various lending institutions involving loan amount of Rs 31.72 crore under PMKUSUM convergence

Per Drop More Crop (PDMC) was implemented as a component of PMKSY during the year 2015-16 to 2021-22. From the year 2022-23, PDMC is being implemented under the Pradhan Mantri Rashtriya Krishi Vikas Yojana (PM-RKVY). PDMC focuses on enhancing water use efficiency at farm level through Micro Irrigation, namely, Drip and Sprinkler irrigation system. Adoption of Micro Irrigation results in improved water use efficiency, reduced fertilizer usage through fertigation, increase in crop yield and enhancement of income of the farmers. Financial Assistance @ 55% for Small and Marginal farmers and @ 45% for Other farmers is provided by the Government for installation of Micro Irrigation under the Scheme.

Central Assistance released to States for implementation of PDMC Scheme during last five years is as under:

Year	2019-20	2020-21	2021-22	2022-23	2023-24
Central Assistance released (Rs. in Cr)	2700.02	2562.19	1796.12	1901.37	2103.50

(f) to (h): The schemes have been designed to benefit small and marginal farmers by addressing gaps in agricultural infrastructure. Investments in logistics infrastructure enables farmers to sell in the market with reduced post-harvest losses and a smaller number of intermediaries. This further will make farmers independent and improve access to market. Also modern packaging and cold storage system access enable farmers to further decide when to sell in the market and improve realization. The AIF Scheme benefits comes as a boon for these weaker section of beneficiaries as they benefit from an interest subvention of 3% per annum for a duration of up to seven years for loans up to ₹2 crore. To further support borrowers, the initiative includes credit guarantee support by way of reimbursement of credit guarantee fees for loans up to ₹2 crore for 7 years, reducing the financial risks for both lenders and borrowers. Small and marginal farmers benefit indirectly through Farmer Producer Organizations (FPOs), cooperatives, and self-help groups (SHGs) that access this funding on their behalf.

For creating awareness about the schemes various conclaves, workshop, training programmes are conducted. Further, widespread promotion various

activities are undertaken like publicity in social media platforms, participation in various national and regional level events, seminars, exhibitions/ trade fairs, food festival etc.

VACANT POST IN SILK BOARD

3667. DR. C. N. MANJUNATH:

Will the Minister of **TEXTILES** be pleased to state :

(a) whether the Government aware that the Post of Chairman, Central Silk Board (CSB), is vacant since August 2019;

(b) the time by which the Vacant post will be filled by the Government for the smooth and effective functioning of CSB;

(c) whether the Government aware that the large quantity of domestic Silk Waste is being exported to China and value-added products are coming back to India at a higher prices;

(d) whether the Government planning for the establishment of few spun silk mills at ideal locations of the country to counter the unfair trade practices;

(e) whether the Government proposes to accord non-governmental agencies for augmenting the production of basic seed (P1) under the supervision of NSSO; and

(f) whether there is any proposal to declare mulberry cultivation area as special sericulture zone, since silk production is declining and to prevent acquisition of such land and if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF TEXTILES**

(SHRI PABITRA MARGHERITA):

(a) and (b): Under the provision of CSB Acts and Rules, the Government takes appropriate action to fill all vacant posts of the Central Silk Board (CSB) from time to time including the post of Chairman.

(c): Silk waste generated in the country is exported to China and other countries such as Australia, Canada, Germany, etc. Major silk product which is being imported is raw silk and not value added products made from silk waste.

(d): At present, 15 spun silk units with spindle capacity of 33,920 numbers have been established in Assam, Chhattisgarh, Karnataka, Tamil Nadu and West Bengal for conversion of the domestic silk waste into silk products.

(e) and (f): No such proposal is under consideration.

FUNDS ALLOCATED FOR REHABILITATING MANUAL SCAVENGERS

3668. SHRI VAMSI KRISHNA GADDAM:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

(a) the funds allocated and utilised for rehabilitating manual scavengers in the country under central schemes since 2020, State/UT- wise, particularly in Telangana;

(b) the total number of beneficiaries yet to receive financial aid or skill training in Telangana;

(c) whether the Government has reviewed implementation bottlenecks; and

(d) the steps being taken to expedite the disbursement of pending funds and benefits?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI RAMDAS ATHAWALE):

(a) and (b): The Department of Social Justice and Empowerment is implementing a Central Sector Self Employment Scheme for Rehabilitation of Manual Scavengers (SRMS), there is no State-wise allocation of funds.

Details of the States/UTs wise funds utilized for One Time Cash Assistance to identified manual scavengers, Capital subsidy for alternate self employment projects and stipend under skill development training to manual scavenges and their dependents since 2020 are given in the enclosed **Statement-I**

As per the two surveys conducted for the identification of manual scavengers in 2013 and 2018, no manual scavengers have been identified in Telangana.

(c): The main findings of the two Evaluation studies carried out in 2017-18 and 2019-2020 regarding implementation of the Self Employment Scheme for the Rehabilitation of Manual Scavengers (SRMS) are given in the enclosed **Statement-II**.

(d): At present, there are no pending claims country wide, under SRMS.

STATEMENT-I

States/UTs wise funds utilized for rehabilitation of Manual Scavengers

(Rs. In lakh)

S.No	State	OTCA provided @ Rs. 40,000/- per beneficiary	Expenditure on Training + Stipend	Capital Subsidy for General Projects
1	Andhra Pradesh	132.00	17.29	0.00
2	Assam	1220.40	44.43	0.00
3	Bihar	0.00	0.94	0.00
4	Jharkhand	27.20	0.15	0.00
5	Karnataka	418.40	112.39	1173.70
6	Kerala	0.00	2.48	0.00
7	Madhya Pradesh	67.60	7.94	0.00
8	Maharashtra	287.20	106.96	43.73
9	Odisha	4.40	0.00	0.00

10	Punjab	3.60	0.00	7.68
11	Rajasthan	92.80	180.54	0.00
12	Tamil Nadu	5.60	0.00	4.37
13	Uttar Pradesh	2506.80	1265.16	355.38
14	Uttarakhand	1110.00	147.40	0.00
15	West Bengal	0.80	21.83	697.68
Total		5876.80	1907.51	2282.54

STATEMENT-II

Evaluation Study on Self Employment Scheme for Rehabilitation of Manual Scavengers (SRMS) in 2017-18

Finding:

- The information gathered from the field were consolidated, compiled and tabulated for analysis and representation. A total of 3813 beneficiaries were interviewed and responses were recorded across all 13 states.
- Majority of respondents (45%) are in the age group of 31-45 years followed by 25% in 46-60 age group. Gender wise classification shows that out of total, 56.5% beneficiaries were female. 47 percent are illiterate followed by 21 percent literate.

- 42.3% of the respondents are working as sanitation worker in their area followed by wage labourers (21.6%). 22.2 percent have reported that they are not working anywhere. This percent includes housewives, elder persons etc.
- The respondents have changed their occupation after receiving the One Time Cash Assistance (OTCA) of Rs. 40,000/-. 1.8 percent respondents are working as permanent sanitation worker in the municipality. The financial assistance and skill development training given to the identified manual scavengers has played very vital role in upgrading their occupation status.
- Income of the manual scavengers has increased after leaving manual scavenging and adopting alternate occupations.
- 98 percent of the beneficiaries have received the OTCA in their bank account and 2 percent have received the amount in cash.
- 20.3 percent of the respondents have utilized the OTCA amount in House Renovation followed by medical expenses (18.1%) and domestic consumption (12.6%). Another 12.6 percent respondents have reported that they have established small enterprises for their livelihood. Close to 18 percent respondents have reported that they have bought cattles like cow, goat, pigs, and buffalo for their livelihood. Some of the respondents also

reported that they have bought drain wash tankers and sanitation equipments etc and earning money as their alternative source of occupation.

- No family members of the Identified Manual Scavengers are engaged in manual scavenging as per their current status of occupation.
- 2151 beneficiaries and their dependents have enrolled for skill training across all 13 states. 35.7% of the respondents have selected skill trade for undergoing skill training followed by self-motivation (33.8%) and training institutes (28.4%). 60 percent of the respondents have received Rs. 3000/- per month as stipend during the skill training.
- 24.4 percent have faced difficulty in joining the training programme due to location of the training center followed by documentation process. Out of total trainees, 11.1 percent have reported to have been offered job by the training institute.
- Trainees who have been offered job after skill training have joined the job nearby their home town or are self employed. The main sectors of self employment were stitching and tailoring, beauty parlour, vegetable vending, shops, security guard, plumbing, computer operators, auto-rickshaw driving, sanitary tank operator etc.
- Close to 42 percent are earning Rs 5000 – Rs 10,000/- per month followed by 26.6 percent earning upto Rs 3000/- per month.

- The life of the beneficiaries has changed after skill training as house hold income increased, confidence level has increased and respect in community has also increased.
- 42 percent children (6- 15 years) of the identified manual scavengers are going to schools across all 13 states.
- Cases of discrimination were reported with the children of identified manual scavengers in the schools.
- 7.3 percent of respondents have applied for loan and out of those, 72 percent have received loan.
- Respondents who are engaged in sanitation works without adhering safety measures are suffering from various health related problem.Approx. 12% of respondents have reported that they face caste based discrimination at work places.
- 52% of the respondents have opined that the SRMS programme is good followed by 44 percent opined to be average and 3.8 percent said to be bad.

Evaluation Study on Self Employment Scheme for Rehabilitation of Manual Scavengers (SRMS) in 2019-20

Finding:

- These observations are based on a survey of Manual Scavenger who received One Time Cash Assistance (OTCA) across the selected states.
- Actual expenditure on the scheme depends upon the level of participation of states in the identification of Manual Scavengers.
- Female participation was found considerable as compared to the male counterpart. Around 74.7 percent of the beneficiaries are under the age of 45 years followed by 21.4 of the total sampled beneficiaries who have reported their age between 45 years and 60 years.
- About 94 percent of the beneficiaries have received the OTCA while 6 percent are still waiting.
- Increase in the family income of most of the beneficiaries is because OTCA has supported them in switching to more remunerative employment opportunities.
- All school-going children have reported that they are receiving scholarships under state sponsored schemes.

- 9.8 percent of the beneficiaries shown interest in availing loan facilities. 73% beneficiaries, who are awaited loan and 24 percent, have used the loan for starting a business.
- 90.2% did not show interest in availing a loan for lack of confidence of getting a loan, interest (23.4%) and awareness (13.2%).
- To address the health problems of manual scavengers, NSKFDC has been organizing health camps to provide free medical check-up from 2018-19 onwards.
- Most of the beneficiaries have shown their interest in switching to alternate job but 19 percent of the view that doing the sanitary and cleaning related works with proper machine and equipment will be easier than switching to alternative occupation. It has been found that most of the beneficiaries i.e. 64 are aware of the MS Act 2013.
- On an average about 18.27 percent of the beneficiaries have availed insurance facilities.

CITIES UNDER NICDP

3669. SHRIMATI KANIMOZHI KARUNANIDHI:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) the details of the cities selected for National Industrial Corridor Development Programme (NICDP);
- (b) the details of the criteria adopted for selecting cities to be developed as industrial smart cities under the NICDP;
- (c) whether the Government has considered the inclusion of Thoothukudi as an industrial smart city under the NICDP; and
- (d) if so, the details thereof, and if not, the reasons therefor?

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY;
AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND
INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):**

(a): Govt of India till date has approved the development of 20 projects under National Industrial Corridor Development Programme (NICDP). The details of 20 projects are given in the enclosed **Statement**.

(b): Major steps in the identification of optimal locations for establishment of industrial smart cities are as follows:

- For each industrial corridor, a perspective plan is prepared to map the existing economic, social, demographic, industrial, and infrastructure-related characteristics and features of the influence zone of the corridor.

- Alternate land parcels are identified within the influence region (150 kms from the spine of the corridor) of the industrial corridor.
- These alternate land parcels are ranked for optimality based on criteria like assessment of the existing industrial ecosystem; proximity to urban centers; availability of social infrastructure; ease of land acquisition; multimodal infrastructure like water, power, telecom, and transport connectivity up to the last mile; synchronization with other existing/proposed infrastructure; minimum clearances and reduced ecological impact. These criteria have also been synergized with the principles of PM-GatiShakti.
- The highest ranking and best-suited site is selected for carrying out further project development activities.

(c) and (d): The proposal on inclusion of Thoothukudi node under NICDP has not been received from the State Govt.

STATEMENT

The details of Industrial Corridor Projects as part of the National Industrial Corridor Programme is as under:

Sl. No.	Corridor	Name
1	DMIC: Delhi Mumbai	1. Dholera Special Investment Region (DSIR), 22.5 sq. km, Gujarat

	Industrial Corridor	2. Shendra Bidkin Industrial Area (SBIA), 18.55 sq. km, Maharashtra
		3. Integrated Industrial Township – Greater Noida (IIT-GN), 747.5 acres, Uttar Pradesh
		4. Integrated Industrial Township – Vikram Udyogpuri (IIT-VUL), 1100 acres, Madhya Pradesh
		5. Integrated Multi-Modal Logistics Hub – Nangal Chaudhary, 886 acres, Haryana
		6. Multi Modal Logistics Hub and Multi Modal Transport Hub (MMLH and MMTH), 479 acres, Uttar Pradesh
		7. Dighi Port Industrial Area, 6056 acres, Maharashtra
		8. Jodhpur Pali Marwar Industrial Area, 1578 acres, Rajasthan
2	CBIC: Chennai Bengaluru Industrial Corridor	9. Krishnapatnam Industrial Area, 2500 acres, Andhra Pradesh
		10. Tumakuru Industrial Area, 1736 acres, Karnataka
3	Extension of CBIC to Kochi via Coimbatore	11. Palakkad Industrial Area, 1710 acres, Kerala
4	AKIC: Amritsar Kolkata Industrial Corridor	12. Khurpia Farm Integrated Manufacturing Cluster, 1002 acres Uttarakhand
		13. Rajpura Patiala IMC, 1100 acres, Punjab
		14. Hisar Integrated Manufacturing Cluster, 2988 acres, Haryana
		15. Agra, 1058 acres, Uttar Pradesh
		16. Prayagraj, 352 acres, Uttar Pradesh
		17. IMC at Gaya, 1670 acres, Bihar
5	HNIC: Hyderabad Nagpur Industrial Corridor	18. Zaheerabad Phase-1, 3245 acres, Telangana

6	HBIC: Hyderabad Bengaluru Industrial Corridor	19. Orvakal Industrial Area, 2621 acres, Andhra Pradesh
7	VCIC: Vizag Chennai Industrial Corridor	20. Koparthy Industrial Area, 2596 acres, Andhra Pradesh

आवारा पशुओं की देखभाल

3670. श्री उज्ज्वल रमण सिंह:

क्या मत्स्यपालन, पशुपालन और डेयरी मंत्री यह बताने की कृपा करेंगे कि:

(क) वर्ष 2023-24 के दौरान देश में पंजीकृत आवारा पशुओं की देखभाल करने वाले सरकारी और गैर-सरकारी आश्रय गृहों की कुल संख्या का राज्य-वार ब्यौरा क्या है;

(ख) आश्रय गृहों में स्थान और अन्य सुविधाओं की कमी के कारण आवारा पशुओं की देखभाल में लापरवाही के संबंध में वर्ष 2023-24 के दौरान सरकार को कितनी शिकायतें प्राप्त हुई हैं;

(ग) क्या सरकार का सरकारी और गैर-सरकारी आश्रय गृहों के आधुनिकीकरण के लिए वित्तीय आवंटन बढ़ाने का प्रस्ताव है; और

(घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

पंचायती राज मंत्री; तथा मत्स्यपालन, पशुपालन और डेयरी मंत्री

(श्री राजीव रंजन सिंह उर्फ ललन सिंह):

(क) भारतीय संविधान के अनुच्छेद 246(3) के अनुसार, पशुधन का परिरक्षण, संरक्षण और सुधार तथा जीव-जंतुओं के रोगों का निवारण; पशुचिकित्सा प्रशिक्षण और प्रैक्टिस राज्य सूची के अंतर्गत आते हैं, जिसके लिए राज्यों को कानून बनाने की अनन्य शक्तियां प्राप्त हैं।

भारत के संविधान के अनुच्छेद 243(ब) के अनुसार स्थानीय निकाय गोपशु बाड़ों और पिंजरापोल के लिए उत्तरदायी हैं। इसलिए राज्य, आवारा गोपशुओं को रखने हेतु पंचायतों को गोपशु अहाती (कांजी गृहों)/गौशाला आश्रय (सामुदायिक संपत्ति) स्थापित करने और संचालित करने के लिए भी सक्षम बनाएंगे। कई राज्यों ने आवारा गोपशुओं के लिए गौशालाएँ और आश्रय गृह स्थापित किए हैं और उन पशुओं के चारे की व्यवस्था की है। देश में आश्रय गृहों के बारे में जानकारी नहीं रखी जाती है। गौशालाएं आवारा गोपशुओं को भी आश्रय प्रदान करती हैं। मूल पशुपालन सांख्यिकी (बीएचएस)-2023-24 में दर्ज जानकारी के अनुसार, सरकारी और गैर-सरकारी दोनों क्षेत्रों में राज्यवार गौशालाओं की संख्या निम्न प्रकार है:

क्र.सं.	राज्य/संघ राज्य क्षेत्र	गौशालाओं की संख्या (दिनांक 31.03.2024 तक)
1	आंध्र प्रदेश	56
2	अरुणाचल प्रदेश	0
3	असम	16
4	बिहार	87
5	छत्तीसगढ़	126
6	गोवा	9
7	गुजरात	1689
8	हरियाणा	645
9	हिमाचल प्रदेश	240
10	जम्मू और कश्मीर	36

11	झारखंड	31
12	कर्नाटक	295
13	केरल	0
14	मध्य प्रदेश	2190
15	महाराष्ट्र	417
16	मणिपुर	0
17	मेघालय	0
18	मिजोरम	0
19	नागालैंड	0
20	ओडिशा	95
21	पंजाब	525
22	राजस्थान	2695
23	सिक्किम	1
24	तमिलनाडु	33
25	तेलंगाना	75
26	त्रिपुरा	0
27	उत्तराखंड	0
28	उत्तर प्रदेश	8112
29	पश्चिम बंगाल	26
30	अंडमान और निकोबार द्वीप समूह*	0
31	चंडीगढ़	8
32	लद्दाख	1
33	दादरा और नगर हवेली तथा दमन और दीव	8
34	दिल्ली	4
35	लक्षद्वीप	0
36	पुदुचेरी	0
अखिल भारतीय		17420

स्रोत: मूल पशुपालन सांख्यिकी-2024

इसके अलावा, भारतीय जीव-जंतु कल्याण बोर्ड पशु कल्याण संगठनों को मान्यता दे रहा है। वर्ष 2023-24 के दौरान भारतीय जीव-जंतु कल्याण बोर्ड ने 51 पशु कल्याण संगठनों को मान्यता दी है, जिनकी राज्यवार सूची इस प्रकार है:

क्र.सं.	राज्य/संघ राज्य क्षेत्र	मान्यता प्राप्त पशु कल्याण संगठनों की संख्या
01	आंध्र प्रदेश	01
02	हिमाचल प्रदेश	02
03	हरियाणा	06
04	कर्नाटक	02
05	महाराष्ट्र	08
06	मध्य प्रदेश	05
07	मिजोरम	01
08	ओडिशा	03
09	पंजाब	04
10	राजस्थान	04
11	तमिलनाडु	03
12	उत्तराखंड	01
13	उत्तर प्रदेश	11
	कुल	51

(ख) वर्ष 2023-24 के दौरान लापरवाही, स्थान की कमी और अन्य सुविधाओं के अभाव के कारण पशु आश्रय में मौत सहित आवारा पशुओं पर की गई क्रूरता के संबंध में भारतीय जीव-जंतु कल्याण बोर्ड में कुल 24 शिकायतें प्राप्त हुईं।

(ग) और (घ) जी नहीं। आवारा पशुओं का प्रबंधन और नियंत्रण स्थानीय निकायों के माध्यम से राज्य सरकार का कार्य है। राज्य सरकार गौशालाएं स्थापित कर रही है और अनुदान दे रही है। चूंकि मामला राज्य के अधीन है, इसलिए केंद्र सरकार वित्तीय आवंटन में वृद्धि पर विचार नहीं कर रही है।

SEATS RESERVED FOR SC/ST/OBC**3671. SHRI K. RADHAKRISHNAN:**

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

(a) the details of number of seats reserved for SC/ST/OBC in Central Universities vacant since 2014 and the steps taken to fill the same;

(b) whether all scholarships under various schemes for SC/ST/OBC have been disbursed, if so, the details thereof;

(c) if not, the details of the pending disbursement; and

(d) the time by which the disbursement will be made?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI RAMDAS ATHAWALE):

(a): As per the information received from Ministry of Education, there are 18,940 sanctioned teaching posts and 3,5640 sanctioned non-teaching posts in Central Universities. The details of the number of seats reserved for Scheduled Caste / Scheduled Tribe/Other Backward Class (SC/ST/OBC) for teaching and non-teaching posts in Central Universities that remain vacant as on 31.10.2024 are given below:

Category	SC	ST	OBC	Total
Vacancy	2207	1479	3440	7126

As informed by University Grants Commission (UGC), data regarding number of seats reserved for SC/ST/OBC in Central Universities vacant since 2014 are not maintained by the UGC.

(b) to (d): The Department of Social Justice and Empowerment (DoSJE) is implementing following Schemes for SCs and OBCs students:

Centrally Sponsored Scholarship Schemes for SCs

- i. Post Matric Scholarships for students belonging to Scheduled Castes for studies in India
- ii. Pre- Matric Scholarship Scheme for Scheduled Castes and others.

Both the Schemes are open ended, and the Central Share of scholarships are released to the eligible SC beneficiaries after receiving the finally verified State share paid data on the National Scholarship Portal (NSP) as made available by the States/UTs. The details of Central share released during the last three years are given in the enclosed **Statement-I**.

Central Sector Schemes for SCs:

- (i) National Overseas Scholarship for SC etc. Candidates'

- (ii) National Fellowship for Scheduled Caste Students;
- (iii) Top Class Education for SC Students; and
- (iv) Free Coaching Scheme for SC and OBC Students.

Funds released under these Schemes from financial year 2021-22 till 2023-24 details are given in the enclosed **Statement-II**.

Schemes for OBCs, EBCs and DNTs students:

- i. Post- Matric Scholarships for OBC, EBC and DNT Students;
- ii. Top Class Education in Colleges for OBC, EBC and DNT Students; and
- iii. National Fellowship for OBC Students.

The details of the funds released under these Schemes during financial year 2023-24 are given in the enclosed **Statement-III**.

Ministry of Tribal Affairs is implementing the following Schemes for STs students:

- (i) Pre-Matric Scholarship for ST Students,
- (ii) Post Matric Scholarship for ST Students
- (iii) National Overseas Scholarship for ST students;
- (iv) National Fellowship for ST Students;
- (v) National Scholarship for Higher Education for ST students;

The funds released under these Schemes from financial year 2021-22 till 2024-25 are given in the enclosed **Statement-IV**.

STATEMENT-I

Details of Central share released during the last three years

(Rs. in crore)				
Sr. No.	Scheme	2021-22	2022-23	2023-24
1.	Post-Matric Scholarship Scheme for SC students	1930.38	4388.32	5475.42
2.	Pre-Matric Scholarships Scheme for SCs and Others	570.18	207.93	446.64

STATEMENT-II

Funds released under these Schemes from financial year 2021-22 till 2023-24

(Rs.in crore)				
Sr. No.	Scheme	2021-22	2022-23	2023-24
1.	National Overseas Scholarship for SC etc. Candidates	49.07	86.59	88.56
2.	National Fellowship for Scheduled Caste Students	127.85	134.07	199.82
3.	Top Class Education for SC Students	84.72	85.67	83.84

4.	Free Coaching Scheme for SC and OBC Students	14.98	18.41	7.76
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STATEMENT-III

The details of the funds released under these Schemes during financial year 2023-24

Sr. No.	Scheme	Fund released during 2023-24 (Rs. in Crore)
1.	Post- Matric Scholarships for OBC, EBC and DNT Students	988.06
2.	Top Class Education in Colleges for OBC, EBC and DNT students	111.17
3.	National Fellowship for OBC Students	89.70

STATEMENT-IV

Details of Fund Released from 2021-22 till 2024-25 (till 30.11.2024)					
(Rs. in Crore)					
Sr. No.	Scheme	F.Y.			
		2021-22	2022-23	2023-24	2024-25
1.	Pre-Matric Scholarship for ST Students	394.14	357.30	308.60	9.68
2.	Post-Matric Scholarship for ST Students	2256.81	1964.65	2668.68	1832.46

3.	National Scholarship for Higher Education for ST Students	35.17	34.48	70.44	76.58
4.	National Fellowship for ST Students	84.83	110.52	159.56	88.29
5.	National Overseas Scholarship for ST Students	4.95	4.00	7.00	3.95

KEY COMPONENTS FOR RURAL DEVELOPMENT

3672. DR. SHIVAJI BANDAPPA KALGE:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the details of steps taken towards facilitating basic education, skill training and health during the last ten years since these are the key components of rural development;
- (b) whether the density of beneficiaries to basic education, skill training and health has been reduced; and
- (c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT

(SHRI KAMLESH PASWAN):

(a) to (c): For facilitating basic education in the country including rural areas, Ministry of Education, the Government of India is implementing Samagra Shiksha - an integrated Scheme for school education from 2018-19, an overarching programme for the school education sector extending from pre-school to class XII and aims to ensure inclusive and equitable quality education across the country including rural areas. Samagra Shiksha focuses on improvement in quality of education by providing support for different interventions like in-service training of teachers and school heads, conduct of achievement surveys at state and national level, composite school grant to every school for providing a conducive learning environment, grants for library, sports and physical activities, support for ICT and digital initiatives, school leadership development programme, remedial teaching for academically weaker students, etc. The ICT and Digital Initiatives component under Samagra Shiksha has been introduced to transform the process of teaching and learning from the traditional instructional teacher-centred endeavour to a learner-centred approach.

For skilling rural youth, Ministry of Rural Development is implementing two programmes viz., Deen Dayal Upadhyaya Grameen Kaushalya Yojana (DDU-GKY) and Rural Self Employment Training Institutes(RSETI). Further, under the Government of India's Skill India Mission (SIM), the Ministry of Skill Development and Entrepreneurship (MSDE) delivers skill, re-skill and up-skill training through an extensive network of skill development centres / institutes etc. under various

schemes, viz. Pradhan Mantri Kaushal Vikas Yojana (PMKVY), Jan Sikhshan Sansthan (JSS), National Apprenticeship Promotion Scheme (NAPS) and Craftsman Training Scheme (CTS) through Industrial Training Institutes (ITIs), to all the sections of the society across the country including rural areas. The brief of these schemes is as under:

For ensuring health services in rural areas, as informed by the Ministry of Health and Family Welfare (MoHandFW), under National Health Mission (NHM), steps have been taken towards universal health coverage by supporting the State Government in providing improved health infrastructure, adequate human resources in health facilities, improved availability and accessibility to quality health care especially for the underserved and marginalized groups in rural areas.

The MoHandFW provides technical and financial support to the States/UTs to strengthen the public healthcare system, based on the proposals received in the form of Programme Implementation Plans (PIPs) under NHM. Government of India provides approval for the proposals in the form of Record of Proceedings (RoPs) as per norms and available resources.

Under National Health Mission, through Ayushman Arogya Mandir, comprehensive primary healthcare is provided by strengthening Sub Health Centres (SHCs) and Primary Health Centres (PHCs).

The MoHandFW supports 'Free Diagnostics Service Initiative' programme under NHM with the aim to provide accessible and affordable pathological and radiological diagnostics services closer to the community, which in turn reduces the Out-of-Pocket Expenditure (OOPE). Diagnostics services are provided free of cost at all levels of public health facilities. To ensure availability of essential drugs and reduce the OOPE of the patients visiting the public health facilities, Government has rolled out the Free Drugs Service Initiative under NHM.

The basic objectives of these schemes/programmes/initiatives are to provide access to basic education, skilling and health facilities to all eligible people of the country.

पंचायती राज संस्थाओं के लिए निधि

3673. श्री बलवंत बसवंत वानखडे:

क्या पंचायती राज मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या राज्यों ने पंचायती राज संस्थाओं को विभिन्न योजनाओं के अंतर्गत आवंटित धन का पूरा उपयोग किया है;
- (ख) यदि हां, तो चालू वर्ष सहित तीन वर्षों के दौरान योजना/राज्य/वर्षवार ब्यौरा क्या है;
- (ग) पंचायती राज को आवंटित निधि का पूर्ण उपयोग सुनिश्चित करने के लिए सरकार द्वारा की गई कार्रवाई का ब्यौरा क्या है;

(घ) क्या सरकार इन योजनाओं के अंतर्गत राज्यों को आवंटित निधि बढ़ाने पर विचार कर रही है;

और

(ङ) यदि हां, तो तत्संबंधी राज्य/योजनावार ब्यौरा क्या है?

मत्स्यपालन, पशुपालन और डेयरी मंत्रालय में राज्य मंत्री; तथा पंचायती राज मंत्रालय में राज्य मंत्री (प्रो. एस. पी. सिंह बघेल):

(क) और (ख) पंचायती राज संस्थानों (PRI) को पंद्रहवें वित्त आयोग अनुदान सिफारिशों के तहत सीधे धन आवंटित किया जाता है। पंद्रहवें वित्त आयोग अनुदान के तहत ग्रामीण स्थानीय निकायों के लिए चालू वर्ष सहित तीन वर्षों में कुल 1,43,331 करोड़ रुपये आवंटित किए गए हैं, जिसमें से 14.12.2024 तक 1,06,337.25 करोड़ रुपये का उपयोग किया गया है।

इसके अतिरिक्त, पंचायती राज मंत्रालय (MoPR) पुनर्निर्मित राष्ट्रीय ग्राम स्वराज अभियान (RGSA) और पंचायतों के प्रोत्साहन (IoP) योजना को लागू कर रहा है। हालांकि, इन योजनाओं के तहत निधियों का पूर्व आवंटन नहीं किया जाता है। पुनर्निर्मित राष्ट्रीय ग्राम स्वराज अभियान (आरजीएसए) के तहत, राज्यों/केंद्रशासित प्रदेशों द्वारा प्रस्तुत अनुमोदित वार्षिक कार्य योजना के आधार पर धन जारी किया जाता है। पंचायतों का प्रोत्साहन (आईओपी) की योजना के तहत, राष्ट्रीय पंचायत पुरस्कार प्रतियोगिता, जो सालाना आयोजित की जाती है, के बाद सेवाओं और जनकल्याण के लिए उनके अच्छे काम को मान्यता देने के लिए सर्वश्रेष्ठ कार्य-निष्पादन करने वाली पंचायतों को पुरस्कार राशि जारी की जाती है। उपरोक्त दोनों योजनाओं के तहत जारी और उपयोग की गई राज्य/संघ राज्य क्षेत्र-वार और वर्ष-वार सहायता अनुदान का ब्यौरा संलग्न **विवरण** में दिया गया है।

(ग) राज्यों में आरजीएसए योजना के क्रियान्वयन, जिसमें निधियों का उपयोग भी शामिल है, की बैठकों, वीडियो-कॉन्फ्रेंस और अधिकारियों द्वारा क्षेत्र दौरे जैसे विभिन्न माध्यमों से बारीकी से निगरानी

की जाती है। राज्यों/संघ राज्य क्षेत्रों से लगातार अनुरोध किया जाता है कि वे उपयोग प्रमाण-पत्र, लेखापरीक्षक की रिपोर्ट आदि सहित अपेक्षित दस्तावेज प्रस्तुत करें और निधियों को जारी करने के लिए वित्त मंत्रालय के दिशा-निर्देशों का पालन करें। इसके अतिरिक्त, आरजीएसए के तहत राज्यों/संघ राज्य क्षेत्रों द्वारा आयोजित प्रशिक्षण कार्यक्रमों के प्रबंधन के लिए एक ऑनलाइन प्लेटफॉर्म, प्रशिक्षण प्रबंधन पोर्टल (टीएमपी) वास्तविक समय की प्रशिक्षण गतिविधियों की निगरानी के लिए मौजूद है। योजना के तहत निधियों को जारी करने और उन पर नज़र रखने के लिए पीएफएमएस-आधारित लेनदेन शुरू किए गए हैं।

आईओपी योजना के अंतर्गत पुरस्कार विजेता पंचायतों को जारी की गई पुरस्कार राशि के उपयोग की भी लिखित संचार, समीक्षा बैठकों, राज्यों के साथ वीडियो कॉन्फ्रेंसिंग और मंत्रालय के अधिकारियों द्वारा क्षेत्रीय दौरों के माध्यम से बारीकी से निगरानी की जाती है।

(घ) और (ङ) पंचायती राज मंत्रालय (एमओपीआर) द्वारा कार्यान्वित पंचायती राज संस्थाओं (पीआरआई) के विकास के लिए योजनाओं के तहत, निधियों का पूर्व आवंटन नहीं किया जाता है।

विवरण

चालू वर्ष सहित तीन वर्षों में पंचायती राज मंत्रालय की योजनाओं के अंतर्गत जारी और उपयोग किया गया राज्य/संघ राज्य क्षेत्रवार सहायता अनुदान।

क्र.स.	राज्य	आरजीएसए						आईओपी					
		2022-23		2023-24		2024-25 (14.12.2024 तक)		2022-23		2023-24		2024-25 (14.12.2024 तक)	
		जारी	उपयोग	जारी	उपयोग	जारी	उपयोग	जारी	उपयोग	जारी	उपयोग	जारी	उपयोग
1	आंध्र प्रदेश	0	0	0	21.35	0	20.75	2.59	2.59	0	0	4.00	0
2	अंडमान और निकोबार द्वीप समूह	0	0.9	0.79	1.44	1	0.72	0.36	0.36	0.75	0	0	0
3	अरुणाचल प्रदेश	108.69	132.45	72.09	89.97	58.91	36.35	0.85	0.85	0	0	0	0
4	असम	55.29	95.15	77.7	91.41	44.33	43.18	1.59	1.59	0.50	0.50	2.25	0

5	बिहार	33.37	70.07	25	51.81	0	31.42	2.30	2.3	0	0	1.50	0
6	छत्तीसगढ़	0	29.52	17.57	22.25	15.5	4.57	1.69	1.69	1.00	1.00	0.50	0
7	दादरा और नगर हवेली और दमन और दीव	1.14	4.5	1	0.43	0	0.67	0.35	0.35	2.00	2.00	0	0
8	गोवा	0	1.12	0.89	1	0.5	0.39	0	0	0	0	0	0
9	गुजरात	0	0.01	0	1.28	0	10.89	1.87	1.87	0	0	0	0
10	हरियाणा	0	3.06	0	8.84	0	5.6	0.58	0	0	0	0	0
11	हिमाचल प्रदेश	60.65	37.49	19.31	69.3	27.21	32.9	1.44	1.44	0	0	2.50	0
12	जम्मू एवं कश्मीर	40	57.75	65	98.61	50	45.13	1.4	1.4	2.00	2.00	0	0
13	झारखंड	0	18.44	31	25.95	0	3.89	1.59	1.59	1.00	0	0	0
14	कर्नाटक	36	20.74	20	37.78	0	14.86	2.67	2.67	0	0	3.00	0
15	केरल	30.4	23.13	10	37.04	10	20.32	2.65	2.65	4.25	4.25	1.75	0

16	लक्षद्वीप	0	0	0	0	0	0	0.05	0.03	0	0	0	0
17	लद्दाख	0	1.52	1	0.1049	0	0	0.43	0	0	0	0	0
18	मध्य प्रदेश	28	145.17	32.17	74.16	40	39.77	2.72	0	0	0	0	0
19	महाराष्ट्र	37.84	129.03	116.12	194.26	60	62.49	2.71	2.71	3.50	0	0	0
20	मणिपुर	8.63	3.31	9.56	8.34	0	0.75	0.94	0	0	0	0	0
21	मेघालय	0	6.41	6	6.26	6	4.57	0.05	0	0	0	0	0
22	मिजोरम	14.27	25.48	10	15.64	10	8.81	0.30	0.3	1.50	1.50	0	0
23	नागालैंड	0	0	10	5.46	10	5.52	0	0	0	0	0	0
24	ओडिशा	11.4	24.83	27.33	44.22	9.32	28.43	2.89	2.89	10.50	10.50	8.50	0
25	पुदुचेरी	0	0	0	0	0	0	0	0	0	0	0	0
26	पंजाब	34.25	42.91	10	23.06	0	8.15	1.68	1.68	0	0	0	0
27	राजस्थान	0	32.41	21.72	40.12	0	9.44	1.88	0	0	0	0	0
28	सिक्किम	6.01	4.98	6	7.9	5	1.74	0.86	0	0	0	0	0
29	तमिलनाडु	25.42	8.53	0	25.98	30	35.81	1.80	1.8	1.00	1.00	1.50	0

30	तेलंगाना	0	3.19	20	20.47	0	2.81	2.46	2.46	12.50	12.50	0.75	0
31	त्रिपुरा	9.8	3.76	7.43	10.96	5	9.41	1.40	1.40	1.50	1.50	10.00	0
32	उत्तर प्रदेश	85.05	96.33	84.13	158.95	17.77	107.88	3.83	3.83	1.75	0	0	0
33	उत्तराखंड	42.48	57.15	64.67	66.29	25	26.16	1.51	1.51	0	0	0	0
34	पश्चिम बंगाल	4.28	50.89	33.69	57.32	37.68	33.29	2.75	1.75	0	0	0	0
	कुल	672.97	1130.23	800.17	1317.9549	463.22	656.67	50.19	41.71	43.75	36.75	36.25	0

अंतरराज्यीय सीमाओं पर जाँच उपकरणों की स्थापना

3674. श्रीमती रूपकुमारी चौधरी:

क्या गृह मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार अंतरराज्यीय सीमाओं पर स्कैनर और आधुनिक कैमरे जैसे आधुनिक जांच उपकरण स्थापित करके मादक पदार्थों की तस्करी, गाय तस्करी, मानव दुर्व्यापार को रोकने के लिए कोई योजना बनाने का विचार है; और

(ख) यदि नहीं, तो क्या सरकार का विचार ऐसे उपकरणों की अनिवार्य स्थापना के लिए राज्य सरकारों को कोई निर्देश जारी करने का है?

गृह मंत्रालय में राज्य मंत्री (श्री नित्यानंद राय):

(क) और (ख): भारत के संविधान की सातवीं अनुसूची के अनुसार "पुलिस" और "लोक व्यवस्था" राज्य के विषय हैं एवं राज्य सरकारें अपराध की रोकथाम करने, पता लगाने, पंजीकरण करने और जांच करने तथा अपनी-अपनी विधि प्रवर्तन एजेंसियों के माध्यम से अपराधियों पर अभियोजन चलाने के लिए जिम्मेदार हैं। तथापि, गृह मंत्रालय ने राज्यों और संघ राज्य क्षेत्रों को कानून और व्यवस्था बनाए रखने एवं यह सुनिश्चित करने के लिए समय-समय पर एडवाइजरी जारी की हैं कि जो भी व्यक्ति कानून को अपने हाथ में लेता है, उसे विधि के अनुसार तत्काल दंडित किया जाए।

HUMAN TRAFFICKING CASES IN TRIPURA

3675. SHRI BIPLAB KUMAR DEB:

Will the Minister of **HOME AFFAIRS** be pleased to state:

(a) the number of cases registered for human trafficking in the State of Tripura during the last two years along with the number of Indian Nationals and foreign Nationals involved in the said cases;

(b) the number of persons apprehended in this connection during the said period;
and

(c) the details of the measures adopted by the Government to curb human trafficking in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS

(SHRI BANDI SANJAY KUMAR):

(a) and (b): The National Crime Records Bureau (NCRB) compiles crime statistics reported to it by the States and Union Territories (UTs) and publishes the same in its annual publication 'Crime in India'. The latest published report is of the year 2022. Details of cases registered and persons arrested under Human Trafficking in the State of Tripura during the years 2021 and 2022 are given below:

Year	Cases registered	Persons arrested
2021	1	1
2022	0	0

Specific information on the number of Indian nationals and foreign nationals involved in such cases is not maintained separately.

(c): 'Police' and 'Public Order' are "State-List" subjects under the Seventh Schedule to the Constitution of India. The responsibility for preventing and countering the crime of human trafficking, therefore, primarily vests with respective States/Union Territories, who are competent to deal with such offences under extant provisions of law.

However, the Government of India also supplements the efforts of the States/Union Territories in this regard by providing them guidelines on preventing and countering the crime of human trafficking, in the form of various advisories issued from time to time. The Ministry had provided financial assistance to all States/Union Territories, including the State of Tripura, for upgrading/setting up Anti Human Trafficking Units (AHTUs) covering all Districts of the States/UTs. Advisories have also been issued to establish an institutional mechanism at all levels of the State/UT, namely at the State Headquarter level, District level and Police Station level with a view to addressing the issue of human trafficking in a comprehensive and holistic manner. The Ministry of Home Affairs also provides financial assistance to the States/UTs in holding 'State level conferences' and 'Judicial Colloquiums', which are aimed at sensitizing the Police/Law officers of the State/UT about the latest initiatives/developments relevant in addressing the issue of human trafficking in a focused and efficient manner.

For addressing cross-border/transnational issues of human trafficking, the Government of India has signed bilateral Memorandums of Understanding with

several countries namely Bangladesh, United Arab Emirates (UAE), Cambodia and Myanmar and some multilateral instruments on countering human trafficking.

NATIONAL ACTION PLAN FOR DRUG DEEMED REDUCTION (NAPDDR)

3676. SHRI N. K. PREMACHANDRAN:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

(a) whether the Government proposes to implement the programmes for reducing the consumptions of drugs and control drug addiction, if so, the details and the action taken thereon;

(b) whether the Government proposes to implement the National Action Plan for Drug Deemed Reduction in a time bound manner, if so, the details thereof;

(c) whether the Government proposes to release the fund for State of Kerala under NAPDDR, if so, the details thereof;

(d) whether the Government examined the request from Government of Kerala to release the amount for implementation of NAPDDR during the year 2024-25, if so, the details of action taken thereon; and

(e) whether the Government proposes to extent the project, if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS,
FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L.
VERMA):**

(a) The Department of Social Justice and Empowerment is implementing National Action Plan for Drug Demand Reduction (NAPDDR), a centrally sponsored scheme for reducing consumption of drugs and control drug addiction. The details of activities undertaken under the scheme are given in the enclosed **Statement.**

(b) The Department is implementing NAPDDR scheme in a time bound manner. The Expenditure Finance Committee (EFC) approval to implement the NAPDDR scheme has been taken for the period from FY 2021-22 to FY 2025-26 i.e. till 31.03.2026.

(c) and (d) The Department has received State Action Plan proposal for the year 2024-25 from the Government of Kerala for release of funds and an amount of Rs. 99.76 lakhs has been sanctioned as first installment to the Government of Kerala under the NAPDDR scheme.

(e) The EFC approval to implement the NAPDDR scheme has been taken for the period from FY 2021-22 to FY 2025-26 i.e. till 31.03.2026.

STATEMENT

"National Action Plan for Drug Deemed Reduction (NAPDDR)"

The Department of Social Justice and Empowerment is the nodal Department for drug demand reduction in the country. To tackle the issue of substance use, the Department is implementing National Action Plan for Drug Demand Reduction (NAPDDR), a centrally sponsored scheme under which financial assistance is provided to:

i State Governments/ Union Territory (UT) Administrations for Preventive Education and Awareness Generation, Capacity Building, Programmes for Drug Demand Reduction by States/UTs etc.

ii 'NGOs/VOs for running and maintenance of Integrated Rehabilitation Centres for Addicts (IRCAs), Community based peer Led intervention (CPLI) for early Drug Use Prevention among Adolescents, Outreach and Drop In Centres (ODIC) and District De-Addiction Centres (DDACs)'; and

iii Government Hospitals for Addiction Treatment Facilities (ATFs)

2. Following activities have been undertaken under NAPDDR scheme:

i. Currently 347 IRCAs, 46 CPLIs, 74 ODICs, 71 DDACs through NGOs and 117 ATFs in Government Hospitals are being financially supported by the Department of Social Justice and Empowerment. All of these facilities have been geo-tagged for ease of access to those in need.

ii. A Toll-free Helpline for de-addiction, '14446' is being maintained by the Department of Social Justice and Empowerment for providing primary counseling

and immediate referral services to the persons seeking help through this helpline. 4 lakh + calls have been received, so far on the helpline number.

iii. Nasha Mukta Bharat Abhiyaan (NMBA) was launched on 15th August 2020 by Ministry of Social Justice and Empowerment in 272 identified most vulnerable districts and now it has been extended to all districts across the country. Nasha Mukta Bharat Abhiyaan intends to reach out to the masses and spread awareness about substance use with focus on higher educational Institutions, university campuses and schools.

iv. Till now, through the various activities undertaken on-ground under NMBA, 13.57+ crore people have been sensitized on substance use including 4.42+ crore Youth and 2.71+ crore Women. Participation of 3.85+ Lakh educational institutions has ensured that the message of the Abhiyaan reaches children and youth of the country.

v. MoUs have been signed with Spiritual organizations like The Art of Living, Brahma Kumaris, Sant Nirankari Mission, ISKCON, Shri Ram Chandra Mission and All World Gayatri Pariwar to support NMBA and conduct mass awareness activities.

vi. Awareness is also being spread through official Social Media accounts of the Abhiyaan on Twitter, Facebook and Instagram.

vii. NMBA Website (<http://nmba.dosje.gov.in>) provides detailed information to the user/viewer about the Abhiyaan, an online discussion forum, NMBA dashboard, e-pledge.

viii. A Mass Pledge/Oath on NMBA was conducted on 12th August, 2024 and a total of about 3+ crore people from 2+ lakh institutions participated in the nationwide pledge.

हथकरघा उद्योग का विकास

3677. श्रीमती रुचि वीरा:

क्या वस्त्र मंत्री यह बताने की कृपा करेंगे कि:

(क) सरकार द्वारा देश में हथकरघा उद्योग के विकास के लिए क्या कदम उठाए गए हैं/उठाए जा रहे हैं:

(ख) सरकार द्वारा देश में, विशेषकर उत्तर प्रदेश में यार्न आपूर्ति योजना के अंतर्गत बुनकरों को कितनी राजसहायता दी जा रही है; और

(ग) विगत पांच वर्षों और बर्तमान वित्त वर्ष के दौरान उत्तर प्रदेश के कितने जिलों में बुनकरों को यार्न आपूर्ति योजना के अंतर्गत राजसहायता का लाभ दिया जा रहा है और कितनी राजसहायता प्रदान की गई है?

विदेश मंत्रालय में राज्य मंत्री; तथा वस्त्र मंत्रालय में राज्य मंत्री (श्री पबित्रा मार्गेरिटा):

(क): वस्त्र मंत्रालय हथकरघा को बढ़ावा देने और हथकरघा बुनकरों के कल्याण के लिए उत्तर प्रदेश सहित पूरे देश में (i) राष्ट्रीय हथकरघा विकास कार्यक्रम (एनएचडीपी) और (ii) कच्चा माल आपूर्ति योजना (आरएमएसएस) जिसे पहले यार्न आपूर्ति योजना (वाईएसएस) के रूप में जाना जाता था, जैसी

केंद्रीय क्षेत्र की योजनाओं को कार्यान्वित कर रहा है। इन योजनाओं के अंतर्गत पात्र हथकरघा एजेंसियों/बुनकरों को कच्चा माल, उन्नत करघे एवं सहायक उपकरण की खरीद, सोलर लाइटिंग यूनिट्स, वर्कशेड के निर्माण, कौशल, उत्पाद एवं डिजाइन विकास, तकनीकी एवं सामान्य अवसंरचना, मार्केटिंग, बुनकर मुद्रा योजना के अंतर्गत रियायती ऋण और सामाजिक सुरक्षा, पुरस्कार प्राप्त बुनकरों को विकट परिस्थितियों में भुगतान आदि के लिए वित्तीय सहायता प्रदान की जाती है, मान्यता प्राप्त वस्त्र संस्थानों आदि में डिप्लोमा/स्नातक/स्नातकोत्तर पाठ्यक्रमों में अध्ययन के लिए हथकरघा बुनकरों/कामगारों के बच्चों को छात्रवृत्ति के रूप में प्रति वर्ष प्रति बच्चा (2 बच्चों तक) अधिकतम 2.00 लाख रुपये तक की वित्तीय सहायता।

(ख) और (ग): पिछले पांच वर्षों और चालू वर्ष के दौरान देश और उत्तर प्रदेश में हथकरघा बुनकरों को आरएमएसएस के तहत दी गई मूल्य सब्सिडी का विवरण इस प्रकार है:

(राशि- लाख रुपये में)

वर्ष	मूल्य सब्सिडी की राशि	
	पूरे देश में	उत्तर प्रदेश में
2024-25 (नवंबर, 2024 तक)	7,877	98
2023-24	12,807	179
2022-23	11,512	210
2021-22	6,160	106
2020-21	3,094	63
2019-20	3,657	58
कुल	45,107	714

‘हो’ भाषा को संविधान की आठवीं अनुसूची में शामिल करना

3678. श्रीमती जोबा माझी:

क्या गृह मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार का विचार झारखंड के बड़े क्षेत्र में 'हो' भाषा के प्रचलन को ध्यान में रखते हुए इसे संरक्षित रखने के लिए इसे भारत के संविधान की आठवीं अनुसूची में शामिल करने का है; और

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

गृह मंत्रालय में राज्य मंत्री (श्री नित्यानंद राय):

(क) और (ख) : 'हो' सहित, समय-समय पर संविधान की आठवीं अनुसूची में कई भाषाओं को शामिल करने की मांग उठती रही है। हालाँकि, किसी भी भाषा को संविधान की आठवीं अनुसूची में शामिल करने पर विचार किए जाने हेतु कोई निश्चित मानदंड नहीं हैं। चूंकि बोलियों और भाषाओं का विकास एक गतिशील प्रक्रिया है, जो सामाजिक-सांस्कृतिक, आर्थिक और राजनीतिक विकास से प्रभावित होती है, इसलिए भाषाओं के लिए ऐसा कोई मानदंड निर्धारित करना मुश्किल है जिससे उन्हें संविधान की आठवीं अनुसूची में शामिल किया जा सके। पाहवा समिति (1996) और सीताकांत महापात्रा समिति (2003) के माध्यम से इस तरह के निश्चित मानदंड विकसित करने के पूर्वगामी प्रयास अनिर्णायक रहे हैं। भारत सरकार आठवीं अनुसूची में अन्य भाषाओं को शामिल करने से संबन्धित भावनाओं और आवश्यकताओं के प्रति सचेत है। इस तरह के अनुरोधों पर इन भावनाओं और अन्य प्रासंगिक बातों को ध्यान में रखते हुए विचार करना होता है। जहां तक 'हो' जैसी भाषाओं के संरक्षण का संबंध है, केंद्रीय भारतीय भाषा संस्थान, शिक्षा मंत्रालय आदिवासी भाषाओं सहित सभी भारतीय भाषाओं को बढ़ावा देने की दिशा में काम करता है। इसमें फोनेटिक रीडर्स, व्याकरण, शब्दकोश, लोक साहित्य, स्कूल और वयस्क साक्षरता प्राइमर शामिल हैं और विभिन्न भाषाओं में शिक्षा वृत्तचित्र तैयार करते हैं।

समेकित विशेष और समावेशी शिक्षक शिक्षा कार्यक्रम (आईएसआईटीईपी)

3679. श्री भरतसिंहजी शंकरजी डाभी:

श्री जशुभाई भिलुभाई राठवा:

क्या सामाजिक न्याय और अधिकारिता मंत्री यह बताने की कृपा करेंगे कि:

(क) समेकित विशेष और समावेशी शिक्षक शिक्षा कार्यक्रम (आईएसआईटीईपी) का ब्यौरा क्या है और दिव्यांग बच्चों को पढ़ाने के लिए साधन युक्त कुशल शिक्षक कार्यबल द्वारा क्या भूमिका निभाई गई है; और

(ख) क्या उक्त कार्यक्रम को राष्ट्रीय शिक्षा नीति (एनईपी), 2020 के दिशानिर्देश के अनुरूप विकसित किया गया है?

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री; तथा सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री बी. एल. वर्मा):

(क): एकीकृत विशेष और समावेशी शिक्षक शिक्षण कार्यक्रम (आईएसआईटीईपी) को आरसीआई (भारतीय पुनर्वास परिषद) द्वारा दिव्यांग बच्चों के लिए ऐसे शिक्षक तैयार करने हेतु डिजाइन किया गया है जो सभी प्रकार के स्कूल सेट अप में दिव्यांग बच्चों को प्रभावी ढंग से पढ़ा सकें। आईएसआईटीईपी का उद्देश्य एकीकृत तरीके से विशेष और समावेशी शिक्षा में व्यावसायिक ज्ञान प्रदान करना है। इस कार्यक्रम की अवधि चार शैक्षणिक वर्षों की है, जिसमें इंटरनशिप (क्षेत्र-आधारित अनुभव और अभ्यास शिक्षण) सहित आठ सेमेस्टर शामिल हैं।

(ख): जी, हां।

भारी उद्योगों में नई परियोजनाएं

3680. श्री जिया उर रहमान:

क्या भारी उद्योग मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या भारी उद्योग मंत्रालय की नई परियोजनाओं और योजनाओं के तीव्र कार्यान्वयन के लिए कोई नीति बनाई गई है;

(ख) यदि हां, तो इस संबंध में क्या नीतियां अपनाई गई हैं; और

(ग) यदि नहीं, तो इसके क्या कारण हैं?

भारी उद्योग मंत्रालय में राज्य मंत्री; तथा इस्पात मंत्रालय में राज्य मंत्री

(श्री भूपति राजू श्रीनिवास वर्मा):

(क): जी नहीं।

(ख) और (ग): प्रत्येक परियोजना और स्कीम का कार्यान्वयन संबंधित दिशा-निर्देशों के अनुसार किया जाता है।

माननीय सभापति: माननीय सदस्यगण, मुझे कुछ विषयों पर स्थगन प्रस्ताव की सूचनाएं प्राप्त हुई हैं। माननीय अध्यक्ष जी ने स्थगन प्रस्ताव की किसी भी सूचना के लिए आज अनुमति प्रदान नहीं की है।

12.02 hrs

PAPERS LAID ON THE TABLE

माननीय सभापति : अब पत्र सभा पटल पर रखे जाएंगे।

आइटम नम्बर – 2, श्री जितिन प्रसाद जी।

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA): Madam, with your permission, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the India Trade Promotion Organisation, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the India Trade Promotion Organisation, New Delhi, for the year 2023-2024.

[Placed in Library, See No. LT 1510/18/24]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Rubber Board, Kottayam, for the year 2023-2024.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Rubber Board, Kottayam, for the year 2023-2024, together with audit report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rubber Board, Kottayam, for the year 2023-2024.

[Placed in Library, See No. LT 1511/18/24]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Coffee Board, Bengaluru, for the year 2023-2024.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Coffee Board, Bengaluru, for the year 2023-2024, together with audit report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coffee Board, Bengaluru, for the year 2023-2024.

[Placed in Library, See No. LT 1512/18/24]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Diamond Institute, Surat, for the year 2023-2024, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Diamond Institute, Surat, for the year 2023-2024.

[Placed in Library, See No. LT 1513/18/24]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Gem & Jewellery Export Promotion Council, Mumbai, for the year

2023-2024, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gem & Jewellery Export Promotion Council, Mumbai, for the year 2023-2024.

[Placed in Library, See No. LT 1514/18/24]

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the CHEMEXCIL, Mumbai, for the year 2023-2024, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the CHEMEXCIL, Mumbai, for the year 2023-2024.

[Placed in Library, See No. LT 1515/18/24]

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Packaging, Mumbai, for the year 2023-2024, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Packaging, Mumbai, for the year 2023-2024.

[Placed in Library, See No. LT 1516/18/24]

- (8) (i) A copy of the Annual Report (Hindi and English versions) of the CAPEXIL, Kolkata, for the year 2023-2024, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the CAPEXIL, Kolkata, for the year 2023-2024.

[Placed in Library, See No. LT 1517/18/24]

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Marine Products Export Development Authority, Kochi, for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Marine Products Export Development Authority, Kochi, for the year 2023-2024.

[Placed in Library, See No. LT 1518/18/24]

- (10) (i) A copy of the Annual Report (Hindi and English versions) of the PLEXCONCIL, Mumbai, for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the PLEXCONCIL, Mumbai, for the year 2023-2024.

[Placed in Library, See No. LT 1519/18/24]

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Tea Board, Kolkata, for the year 2023-2024.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Tea Board, Kolkata, for the year 2023-2024, together with audit

report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tea Board, Kolkata, for the year 2023-2024.

[Placed in Library, See No. LT 1520/18/24]

- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Spices Board of India, Kochi, for the year 2023-2024.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Spices Board of India, Kochi, for the year 2023-2024, together with audit report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Spices Board of India, Kochi, for the year 2023-2024.

[Placed in Library, See No. LT 1521/18/24]

- (13) (i) A copy of the Annual Report (Hindi and English versions) of the SEEPZ-SEZ Authority, Mumbai, for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the SEEPZ-SEZ Authority, Mumbai, for the year 2023-2024.

[Placed in Library, See No. LT 1522/18/24]

- (14) (i) A copy of the Annual Report (Hindi and English versions) of the

Sports Goods Export Promotion Council, New Delhi, for the year 2023-2024, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sports Goods Export Promotion Council, New Delhi, for the year 2023-2024.

[Placed in Library, See No. LT 1523/18/24]

- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Council for Leather Exports, Chennai, for the year 2023-2024, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Council for Leather Exports, Chennai, for the year 2023-2024.

[Placed in Library, See No. LT 1524/18/24]

- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Federation of Indian Export Organisations, New Delhi, for the year 2023-2024, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Federation of Indian Export Organisations, New Delhi, for the year 2023-2024.

[Placed in Library, See No. LT 1525/18/24]

- (17) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Design, Kurukshetra, for the year 2023-2024,

alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Design, Kurukshetra, for the year 2023-2024.

[Placed in Library, See No. LT 1526/18/24]

- (18) (i) A copy of the Annual Accounts (Hindi and English versions) of the National Export Insurance Accounts Trust, Mumbai, for the year 2023-2024, together with audit report thereon.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the audited accounts of the National Export Insurance Accounts Trust, Mumbai, for the year 2023-2024.

[Placed in Library, See No. LT 1527/18/24]

- (19) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 17 of the Export (Quality, Control & Inspection) Act, 1963:-

- (i) The Export Inspection Council Employees (Classification, Control and Appeal) Amendment Rules, 2024 published in Notification No. S.O. 1465 in Gazette of India dated 3rd August, 2024.
- (ii) The Export Inspection Agency Employees (Classification, Control and Appeal) Amendment Rules, 2024 published in Notification No. S.O. 1466 in Gazette of India dated 3rd August,

2024.

[Placed in Library, See No. LT 1528/18/24]

(20) A copy each of the following Notifications (Hindi and English versions) under Section 40 of the Bureau of Indian Standards Act, 2016:-

- (i) The Bicycles – Retro Reflective Devices (Quality Control) Amendment Order, 2024 published in Notification No. S.O. 4569(E) in Gazette of India dated 18th October, 2024.
- (ii) The Electrical Appliances for Commercial Dispensing and Vending (Quality Control) Order, 2024 published in Notification No. S.O. 4568(E) in Gazette of India dated 18th October, 2024.
- (iii) The Cookware, Utensils and Cans for Foods and Beverages (Quality Control) Order, 2024 published in Notification No. S.O. 4494(E) in Gazette of India dated 14th October, 2024.
- (iv) The Cross Recessed Screws (Quality Control) Order, 2024 published in Notification No. S.O. 4099(E) in Gazette of India dated 20th September, 2024.
- (v) The Safety of Household, Commercial and Similar Electrical Appliances (Quality Control) Order, 2024 published in Notification No. S.O. 4098(E) in Gazette of India dated 20th September, 2024.
- (vi) The Hinges (Quality Control) Order, 2024 published in Notification No. S.O. 2982(E) in Gazette of India dated 26th July,

2024.

- (vii) The Bolts, Nuts and Fasteners (Quality Control) Order, 2024 published in Notification No. S.O. 2771(E) in Gazette of India dated 15th July, 2024.
- (viii) The Toys (Quality Control) Amendment Order, 2024 published in Notification No. S.O. 4277(E) in Gazette of India dated 1st October, 2024.
- (ix) The Insulated Flask, Bottles and Containers for Domestic Use (Quality Control) Amendment Order, 2024 published in Notification No. S.O. 3705(E) in Gazette of India dated 30th August, 2024.
- (x) The Flame – Producing Lighters (Quality Control) Amendment Order, 2024 published in Notification No. S.O. 4230(E) in Gazette of India dated 24th September, 2024.
- (xi) The Potable Water Bottles (Quality Control) Amendment Order, 2024 published in Notification No. S.O. 3702(E) in Gazette of India dated 30th August, 2024.
- (xii) The Aluminum and Aluminum Alloy Products (Quality Control) Order, 2024 published in Notification No. S.O. 4696(E) in Gazette of India dated 28th October, 2024.
- (xiii) The Electrical appliances for domestic clothes washing (Quality Control) Order, 2024 published in Notification No. S.O. 4815(E)

in Gazette of India dated 5th November, 2024.

- (xiv) The Gypsum based Building Materials (Quality Control) Amendment Order, 2024 published in Notification No. S.O. 5058(E) in Gazette of India dated 25th November, 2024.
- (xv) The V-Belt (Quality Control) Amendment Order, 2024 published in Notification No. S.O. 4880(E) in Gazette of India dated 12th November, 2024.

[Placed in Library, See No. LT 1529/18/24]

- (21) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 33 of the Marine Products Export Development Authority Act, 1972:-

- (i) S.O.3470(E) published in Gazette of India dated 14th August, 2024 appointing the 16th day of August, 2024 as the date on which the provisions of the Marine Products Export Development Authority Act, 1972 in so far as it relates to serial No. 19 and the entries thereto in the Schedule to the said Act shall come into force.
- (ii) The Marine Products Export Development Authority (Adjudication of Penalties) Rules, 2024 published in Notification No. G.S.R. 501(E) in Gazette of India dated 14th August, 2024.

[Placed in Library, See No. LT 1530/18/24]

- (22) A copy of the National Institute of Design, Haryana Ordinances, 2024

(Hindi and English versions) published in Notification No. F.No. NIDH/GA/06/05/22-23 in Gazette of India dated 3rd December, 2024 under sub-section (2) of Section 40 of the National Institute of Design Act, 2014.

[Placed in Library, See No. LT 1531/18/24]

(23) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

- (a) (i) Review by the Government of the working of the MMTC Limited, New Delhi, for the year 2023-2024.
- (ii) Annual Report of the MMTC Limited, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 1532/18/24]

- (b) (i) Review by the Government of the working of the State Trading Corporation Limited, New Delhi, for the year 2023-2024.
- (ii) Annual Report of the State Trading Corporation Limited, New Delhi, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 1533/18/24]

- (c) (i) Review by the Government of the working of the PEC Limited, New Delhi, for the year 2023-2024.
- (ii) Annual Report of the PEC Limited, New Delhi, for the year 2023-

2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 1534/18/24]

- (d) (i) Review by the Government of the working of the ECGC Limited, Mumbai, for the year 2023-2024.
- (ii) Annual Report of the ECGC Limited, Mumbai, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 1535/18/24]

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी): सभापति महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

- (1) संविधान के अनुच्छेद 151(1) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिंदी तथा अंग्रेजी संस्करण):-
- (एक) भारत के नियंत्रक एवं महालेखापरीक्षक का प्रतिवेदन-संघ सरकार (2024 का संख्या 9) - मार्च, 2023 को समाप्त वर्ष के लिए आयकर विभाग - राजस्व विभाग - प्रत्यक्ष कर द्वारा 'डिस्टिलरी और ब्रेवरीज' के व्यवसाय में कार्यरत करने वाली कंपनियों के मूल्यांकन की जांच पर अनुपालन लेखापरीक्षा प्रतिवेदन।
- (दो) मार्च, 2021 को समाप्त वर्ष के लिए भारत के नियंत्रक एवं महालेखापरीक्षक का प्रतिवेदन-संघ सरकार (2024 का संख्यांक 10)-आयुध निर्माणियाँ- (अनुपालन लेखापरीक्षा-रक्षा)।

- (तीन) मार्च, 2021 को समाप्त वर्ष के लिए भारत के नियंत्रक एवं महालेखापरीक्षक का प्रतिवेदन-संघ सरकार (2024 का संख्यांक 11) (रक्षा सेवाएं-सेना)-अनुपालन लेखापरीक्षा-रक्षा ।
- (चार) मार्च, 2022 को समाप्त वर्ष के लिए भारत के नियंत्रक एवं महालेखापरीक्षक का प्रतिवेदन-संघ (2024 का संख्यांक 13) सरकार (राजस्व विभाग – प्रत्यक्ष कर) ।
- (पांच) मार्च, 2022 को समाप्त वर्ष के लिए भारत के नियंत्रक एवं महालेखापरीक्षक का प्रतिवेदन-संघ सरकार (2024 का संख्यांक 14) आयकर निर्धारितियों संबंधी बकाया मांग पर विषय विशिष्ट अनुपालन लेखापरीक्षा-राजस्व विभाग-प्रत्यक्ष कर ।
- (छह) मार्च, 2022 को समाप्त वर्ष के लिए भारत के नियंत्रक एवं महालेखापरीक्षक का प्रतिवेदन-संघ सरकार (2024 का संख्यांक 15) - भारतीय वायु सेना, रक्षा सेवाएँ (वायु सेना) में पायलटों का प्रशिक्षण- (निष्पादन लेखापरीक्षा-रक्षा) ।
- (सात) मार्च, 2021 को समाप्त वर्ष के लिए भारत के नियंत्रक एवं महालेखापरीक्षक का प्रतिवेदन-संघ सरकार-(2024 का संख्यांक 16)-रक्षा सेवाएं (वायु सेना)- (अनुपालन लेखापरीक्षा-रक्षा) ।
- (आठ) भारत के नियंत्रक एवं महालेखा परीक्षक का प्रतिवेदन-संघ सरकार (2024 का संख्यांक 17)-निर्यात संवर्धन पूंजीगत वस्तु (ईपीसीजी) योजना पर निष्पादन लेखापरीक्षा-राजस्व विभाग - अप्रत्यक्ष कर- सीमा शुल्क ।
- (नौ) वर्ष 2023-2024 के लिए संघ सरकार (सिविल) के विनियोग लेखे ।
- (दस) वर्ष 2023-2024 के लिए संघ सरकार के वित्त लेखे ।

[Placed in Library, See No. LT 1536/18/24]

- (2) प्रारूप अधिसूचना संख्या 3/4/2022-ईएम जो भारत के राजपत्र में प्रकाशित की जानी है, तथा जिसके द्वारा यह निदेश दिया जाएगा कि अंतर्राष्ट्रीय वित्तीय सेवाएं अधिनियम, 2019 की धारा 31 की उप-धारा (2) के अंतर्गत किसी अंतर्राष्ट्रीय सेवा केंद्र में वित्तीय उत्पादों, वित्तीय सेवाओं या वित्तीय संस्थान, जैसा भी मामला हो, पर पेंशन निधि विनियामक और विकास प्राधिकरण अधिनियम, 2013 की धारा 25 लागू नहीं होगी, की एक प्रति (हिंदी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 1537/18/24]

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI RAMDAS ATHAWALE): Respected Madam, I beg to

lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under Section (6) of the Article 338A of the Constitution:-
- (i) A copy of the Annual Report of the National Commission for Scheduled Castes, New Delhi, for the years 2020-2021 and 2021-2022.
- (ii) Explanatory Memorandum on the recommendations contained in the Annual Report of the National Commission for Scheduled Castes, New Delhi, for the years 2020-2021 and 2021-2022.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 1538/18/24]

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर) : सभापति महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

- (1) कंपनी अधिनियम, 2013 की धारा 394 की उप-धारा (2) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-
 - (एक) एम.पी. स्टेट एगो इंडस्ट्रीज कॉर्पोरेशन लिमिटेड, भोपाल के वर्ष 2019-2020 के कार्यकरण की सरकार द्वारा समीक्षा ।
 - (दो) एम.पी. स्टेट एगो इंडस्ट्रीज कॉर्पोरेशन लिमिटेड, भोपाल का वर्ष 2019-2020 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियाँ ।
- (2) उपर्युक्त मद संख्या (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 1539/18/24]

- (3) राष्ट्रीय कृषक कल्याण कार्यक्रम क्रियान्वयन सोसायटी, नई दिल्ली के वर्ष 2023-2024 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे ।
- (4) (एक) भारतीय राष्ट्रीय कृषि सहकारी विपणन संघ लिमिटेड, नई दिल्ली के वर्ष 2023-2024 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे ।
 - (दो) भारतीय राष्ट्रीय कृषि सहकारी विपणन संघ लिमिटेड, नई दिल्ली के वर्ष 2023-2024 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 1540/18/24]

- (5) (एक) पौधा किस्म और कृषक अधिकार संरक्षण प्राधिकरण, नई दिल्ली के वर्ष 2023-2024 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (दो) पौधा किस्म और कृषक अधिकार संरक्षण प्राधिकरण, नई दिल्ली के वर्ष 2023-2024 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन।
- (तीन) पौधा किस्म और कृषक अधिकार संरक्षण प्राधिकरण, नई दिल्ली के वर्ष 2023-2024 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 1541/18/24]

गृह मंत्रालय में राज्य मंत्री (श्री नित्यानन्द राय): सभापति महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

- (1) लक्षद्वीप मूल्य वर्धित कर विनियम, 2022 की धारा 114 के अंतर्गत दिनांक 13 दिसंबर, 2022 के लक्षद्वीप के असाधारण राजपत्र में अधिसूचना संख्या एफ.सं. 101/01/2022-पीएसएंडटी (वैट) में प्रकाशित लक्षद्वीप मूल्य वर्धित कर नियम, 2022 की एक प्रति (हिंदी तथा अंग्रेजी संस्करण)।
- (2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 1542/18/24]

- (3) लक्षद्वीप सहकारी समितियां विनियम, 2022 की धारा 139 की उप-धारा (2) के अंतर्गत दिनांक 8 नवंबर, 2023 को लक्षद्वीप के असाधारण राजपत्र में अधिसूचना संख्या एफ.सं. 41/4/2022-कॉप में प्रकाशित लक्षद्वीप सहकारी समितियां नियम, 2023 की एक प्रति

(हिंदी तथा अंग्रेजी संस्करण)।

- (4) उपर्युक्त (3) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 1543/18/24]

- (5) सशस्त्र सीमा बल अधिनियम, 2007 की धारा 155 की उप-धारा (3) के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(एक) गृह मंत्रालय सशस्त्र सीमा बल, समूह 'ख' युद्धक आर्मर काडर पद भर्ती (संशोधन) नियम, 2024 जो दिनांक 12 अक्टूबर, 2024 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 137 में प्रकाशित हुए थे।

(दो) गृह मंत्रालय सशस्त्र सीमा बल, समूह 'ख' युद्धक आर्मर काडर पद भर्ती नियम, 2012 जो 14 मई, 2012 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 357 (अ) में प्रकाशित हुए थे।

[Placed in Library, See No. LT 1544/18/24]

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;
AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.
CHANDRA SEKHAR PEMMASANI):** Madam, I beg to lay on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the National Rural Livelihoods Promotion Society, New Delhi, for the year 2023-2024, alongwith Audited Accounts.

[Placed in Library, See No. LT 1545/18/24]

- (2) A copy of the Review (Hindi and English versions) by the Government of the working of the National Rural Livelihoods Promotion Society,

New Delhi, for the year 2023-2024.

[Placed in Library, See No. LT 1546/18/24]

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री; तथा सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री बी. एल. वर्मा) : सभापति महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

- (1) भारतीय कृत्रिम अंग निर्माण निगम तथा दिव्यांगजन सशक्तिकरण विभाग, सामाजिक न्याय और अधिकारिता मंत्रालय के बीच वर्ष 2024-2025 के लिए हुए समझौता ज्ञापन की एक प्रति (हिंदी तथा अंग्रेजी संस्करण)।
- (2) वरिष्ठ नागरिक कल्याण कोष (एससीडब्ल्यूएफ), नई दिल्ली के वर्ष 2023-2024 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 1547/18/24]

- (3) (एक) राष्ट्रीय मानसिक पुनर्वास संस्थान, सीहोर के वर्ष 2023-2024 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) राष्ट्रीय मानसिक पुनर्वास संस्थान, सीहोर के वर्ष 2023-2024 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 1548/18/24]

- (4) कंपनी अधिनियम, 2013 की धारा 394 की उप-धारा 1(ख) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-
 - (एक) भारतीय कृत्रिम अंग निर्माण निगम, कानपुर के वर्ष 2023-2024 के कार्यकरण की सरकार द्वारा समीक्षा।
 - (दो) भारतीय कृत्रिम अंग निर्माण निगम, कानपुर का वर्ष 2023-2024 का वार्षिक

प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियाँ।

[Placed in Library, See No. LT 1549/18/24]

12.04 hrs

(Hon. Speaker *in the Chair*)

**THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE; AND
MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS**

(SHRI ARJUN RAM MEGHWAL): Speaker Sir, with your kind permission, on behalf of my colleague Shri Bhagirath Choudhary, I rise to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Rani Lakshmi Bai Central Agricultural University, Jhansi, for the year 2022-2023.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Rani Lakshmi Bai Central Agricultural University, Jhansi, for the year 2022-2023, together with audit report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rani Lakshmi Bai Central Agricultural University, Jhansi, for the year 2022-2023.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 1550/18/24]

**THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND
MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI RAJU**

SRINIVASA VARMA): Respected Sir, I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

(a) (i) Statement regarding Review by the Government of the working of the Heavy Engineering Corporation Limited, Kolkata, for the year 2023-2024.

(ii) Annual Report of the Heavy Engineering Corporation Limited, Kolkata, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 1551/18/24]

(b) (i) Statement regarding Review by the Government of the working of the HMT Limited, Bengaluru, and its subsidiaries, for the year 2023-2024.

(ii) Annual Report of the HMT Limited, Bengaluru, and its subsidiaries, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 1552/18/24]

(c) (i) Review by the Government of the working of the Rajasthan Electronics and Instruments Limited, Jaipur, for the year 2023-2024.

(ii) Annual Report of the Rajasthan Electronics and Instruments

Limited, Jaipur, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 1553/18/24]

- (d) (i) Statement regarding Review by the Government of the working of the Engineering Projects (India) Limited, New Delhi, for the year 2023-2024.
- (ii) Annual Report of the Engineering Projects (India) Limited, New Delhi, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 1554/18/24]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Fluid Control Research Institute, Palakkad, for the year 2023-2024, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Fluid Control Research Institute, Palakkad, for the year 2023-2024.

[Placed in Library, See No. LT 1555/18/24]

- (3) (i) A copy each of the Annual Report (Hindi and English versions) of the National Automotive Board, New Delhi, for the years 2013-2014 to 2015-2016, alongwith audited accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the

Government of the working of the National Automotive Board,
New Delhi, for the years 2013-2014 to 2015-2016.

- (4) Three Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 1556/18/24]

सहकारिता मंत्रालय में राज्य मंत्री; तथा नागर विमानन मंत्रालय में राज्य मंत्री (श्री मुरलीधर मोहोल) : अध्यक्ष जी, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

- (1) (एक) भारतीय बीज सहकारी समिति लिमिटेड, नई दिल्ली के वर्ष 2023-2024 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।
- (दो) भारतीय बीज सहकारी समिति लिमिटेड, नई दिल्ली के वर्ष 2023-2024 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन ।

[Placed in Library, See No. LT 1557/18/24]

- (2) नेशनल फेडरेशन ऑफ कॉर्पोरेटिव शुगर फैक्ट्रीज लिमिटेड, नई दिल्ली के वर्ष 2023-2024 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन ।

[Placed in Library, See No. LT 1558/18/24]

**THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL
HUSBANDRY AND DAIRYING (SHRI GEORGE KURIAN):** Hon. Speaker, Sir,
with your kind permission, I rise to lay on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Coastal

Aquaculture Authority, Chennai, for the year 2023-2024, alongwith Audited Accounts.

- (2) A copy of the Review (Hindi and English versions) by the Government of the working of the Coastal Aquaculture Authority, Chennai, for the year 2023-2024.

[Placed in Library, See No. LT 1559/18/24]

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS;
AND MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI**

PABITRA MARGHERITA): Hon. Speaker, Sir, with your permission, I rise to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Fashion Technology, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Fashion Technology, New Delhi, for the year 2023-2024.

[Placed in Library, See No. LT 1560/18/24]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Handloom Export Promotion Council, Chennai, for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Handloom Export Promotion

Council, Chennai, for the year 2023-2024.

[Placed in Library, See No. LT 1561/18/24]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Carpet Export Promotion Council, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Carpet Export Promotion Council, New Delhi, for the year 2023-2024.

[Placed in Library, See No. LT 1562/18/24]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Sardar Vallabhbhai Patel International School of Textiles & Management, Coimbatore, for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sardar Vallabhbhai Patel International School of Textiles & Management, Coimbatore, for the year 2023-2024.

[Placed in Library, See No. LT 1563/18/24]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Carpet Technology, Bhadohi, for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Indian Institute of Carpet Technology, Bhadohi, for the year 2023-2024.

[Placed in Library, See No. LT 1564/18/24]

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Ahmedabad Textiles Research Industry's Associations, Ahmadabad for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ahmedabad Textiles Research Industry's Associations, Ahmadabad, for the year 2023-2024.

[Placed in Library, See No. LT 1565/18/24]

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Wool and Woollens Export Promotion Council, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wool and Woollens Export Promotion Council, New Delhi,, for the year 2023-2024.

[Placed in Library, See No. LT 1566/18/24]

- (8) (i) A copy of the Annual Report (Hindi and English versions) of the South India Textile Research Association, Coimbatore, for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the South India Textile Research

Association, Coimbatore, for the year 2023-2024.

[Placed in Library, See No. LT /156718/24]

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Apparel Export Promotion Council, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of Apparel Export Promotion Council, New Delhi, for the year 2023-2024.

[Placed in Library, See No. LT 1568/18/24]

- (10) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

- (a) (i) Statement regarding Review by the Government of the working of the National Handloom Development Corporation Limited, Noida, for the year 2023-2024.
- (ii) Annual Report of the National Handloom Development Corporation Limited, Noida for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 1569/18/24]

- (b) (i) A copy of the Review by the Government of the working of the National Jute Manufacturers Corporation Limited, Kolkata, for the year 2022-2023.

- (ii) Annual Report of the National Jute Manufacturers Corporation Limited, Kolkata, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at Item No (b) of (10) above.

[Placed in Library, See No. LT 1570/18/24]

माननीय अध्यक्ष : श्री के.सी. वेणुगोपाल – उपस्थित नहीं ।
प्रो. सौगत राय जी ।

12.06 hrs

PUBLIC ACCOUNTS COMMITTEE

5th to 9th Reports

PROF. SOUGATA RAY (DUM DUM): Hon. Speaker, Sir, I beg to present the following Reports (Hindi and English versions) of the Public Accounts Committee (2024-25):-

- (1) Fifth Report on Action Taken by the Government on the Observations/Recommendations of the Public Accounts Committee contained in their 93rd Report (Seventeenth Lok Sabha) on 'Blockage of Capital due to Non-Completion of Approach Roads: Central Railway'.
- (2) Sixth Report on Action Taken by the Government on the Observations/Recommendations of the Public Accounts Committee contained in their 120th Report (Seventeenth Lok Sabha) on 'Short

Assessment of Rent’.

- (3) Seventh Report on Action Taken by the Government on the Observations/Recommendations of the Public Accounts Committee contained in their 96th Report (Seventeenth Lok Sabha) on ‘Injudicious Procurement of an Additional CNC Horizontal Boring and Milling Machine: Patiala Locomotive Works’.
- (4) Eighth Report on Action Taken by the Government on the Observations/Recommendations of the Public Accounts Committee contained in their 99th Report (Seventeenth Lok Sabha) on ‘Extra Expenditure due to Delay in Finalizing Power Purchase Agreements through Open Access: West Central Railway’.
- (5) Ninth Report on Action Taken by the Government on the Observations/Recommendations of the Public Accounts Committee contained in their 102nd Report (Seventeenth Lok Sabha) on ‘Loss of Opportunity to Earn Additional Freight and Extra Expenditure on Haulage: South Western Railway’.

12.6½ hrs

**STANDING COMMITTEE ON AGRICULTURE, ANIMAL HUSBANDRY AND
FOOD PROCESSING**

1st to 6th Reports

SHRI CHARANJIT SINGH CHANNI (JALANDHAR): Hon. Speaker, Sir, I rise to

present the following Reports (Hindi and English versions) of the Standing Committee on Agriculture, Animal Husbandry and Food Processing (2024-25):-

- (1) First Report on Demands for Grants (2024-25) pertaining to the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare).
- (2) Second Report on Demands for Grants (2024- 25) pertaining to the Ministry of Agriculture and Farmers Welfare (Department of Agricultural Research and Education).
- (3) Third Report on Demands for Grants (2024-25) pertaining to the Ministry of Fisheries, Animal Husbandry and Dairying (Department of Fisheries).
- (4) Fourth Report on Demands for Grants (2024-25) pertaining to the Ministry of Fisheries, Animal Husbandry and Dairying (Department of Animal Husbandry and Dairying).
- (5) Fifth Report on Demands for Grants (2024-25) pertaining to the Ministry of Food Processing Industries.
- (6) Sixth Report on Demands for Grants (2024-25) pertaining to the Ministry of Cooperation.

12.07 hrs

STANDING COMMITTEE ON DEFENCE

1st to 6th Reports

श्री राधा मोहन सिंह (पूर्वी चम्पारण) : अध्यक्ष महोदय, मैं रक्षा संबंधी स्थायी समिति के निम्नलिखित प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूँ :-

- (1) 'सामान्य रक्षा बजट, सीमा सड़क संगठन, भारतीय तटरक्षक बल, रक्षा सम्पदा संगठन, सरकारी क्षेत्र के रक्षा उपक्रम, भूतपूर्व सैनिक कल्याण और रक्षा पेंशन (मांग सं. 19 और 22)' के बारे में वर्ष 2024-25 के लिए रक्षा मंत्रालय की अनुदानों की मांगों के संबंध में रक्षा संबंधी स्थायी समिति का पहला प्रतिवेदन (अठारहवीं लोक सभा) ।
- (2) 'थल सेना, नौ सेना, वायु सेना, संयुक्त स्टाफ, भूतपूर्व सैनिक अंशदायी स्वास्थ्य योजना (मांग सं. 20 और 21) के बारे में वर्ष 2024-25 के लिए रक्षा मंत्रालय की अनुदानों की मांगों के संबंध में रक्षा संबंधी स्थायी समिति का दूसरा प्रतिवेदन (अठारहवीं लोक सभा) ।
- (3) 'रक्षा सेवाओं, खरीद नीति और रक्षा आयोजना संबंधी पूंजीगत परिव्यय (मांग सं. 21)' के बारे में वर्ष 2024-25 के लिए रक्षा मंत्रालय की अनुदानों की मांगों के संबंध में रक्षा संबंधी स्थायी समिति का तीसरा प्रतिवेदन (अठारहवीं लोक सभा) ।
- (4) 'आयुध निदेशालय (समन्वय और सेवाएं) – नए डीपीएसयू, रक्षा अनुसंधान और विकास संगठन (मांग सं. 20 और 21)' के बारे में वर्ष 2024-25 के लिए रक्षा मंत्रालय की अनुदानों की मांगों के संबंध में रक्षा संबंधी स्थायी समिति का चौथा प्रतिवेदन (अठारहवीं लोक सभा) ।
- (5) 'रक्षा अनुसंधान और विकास संगठन (डीआरडीओ) के कार्यकरण की समीक्षा' विषय के बारे में रक्षा संबंधी स्थायी समिति के 42वें प्रतिवेदन (सत्रहवीं लोक सभा) में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई संबंधी पांचवां प्रतिवेदन (अठारहवीं लोक सभा) ।
- (6) 'देश में जिला सैनिक बोर्डों के कार्यकरण की समीक्षा' विषय के बारे में रक्षा संबंधी स्थायी समिति के 47वें प्रतिवेदन (सत्रहवीं लोक सभा) में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई संबंधी छठा प्रतिवेदन (अठारहवीं लोक सभा) ।

12.7½ hrs**STANDING COMMITTEE ON RURAL DEVELOPMENT AND
PANCHAYATI RAJ**4th Report

SHRI SAPTAGIRI SANKAR ULAKA (KORAPUT): Hon. Speaker, Sir, I beg to present the Fourth Report (Hindi and English versions) of the Standing Committee on Rural Development and Panchayati Raj on action taken by the Government on the recommendations contained in the Thirty-seventh Report (17th Lok Sabha) on 'Rural Employment through Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) – An insight into wage rates and other matters relating thereto' (2023-24) pertaining to Department of Rural Development (Ministry of Rural Development).

माननीय अध्यक्ष : माननीय सदस्यगण, आइटम 18 और आइटम नम्बर 19, संविधान (129वां संशोधन) विधेयक, 2024 और संघ राज्यक्षेत्र विधि (संशोधन) विधेयक, 2024 दो बिल्स को इंट्रोड्यूश करने के लिए एक साथ लेते हैं। दोनों बिल्स एक ही हैं।

... (व्यवधान)

माननीय अध्यक्ष : कई माननीय सदस्यों के इस विषय पर नोटिस प्राप्त हुए हैं। पूर्व में भी यह परंपरा रही है। वक्फ संशोधन विधेयक के समय भी एवं वर्ष 1979 के टाइम भी, वर्ष 1981 के टाइम भी, वर्ष 1986 के टाइम भी अलग-अलग संविधान संशोधन और अन्य विधेयकों के समय भी, दलों के प्रमुख नेताओं को इस विषय पर अपने विचार व्यक्त करने की परंपरा पूर्व में रही है। मेरा आग्रह है कि जो दल के नेता हैं, वे अपनी बात को संक्षिप्त में रखें। जब बिल आएगा, उस समय आप डिबेट में चर्चा कर सकते हैं।

श्री अर्जुन राम मेघवाल जी।

12.08 hrs

GOVERNMENT BILLS – Introduced.

(i) CONSTITUTION (ONE HUNDRED AND TWENTY-NINTH AMENDMENT)

BILL, 2024*

AND

(ii) UNION TERRITORIES LAWS (AMENDMENT) BILL, 2024*

THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE; AND

MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

(SHRI ARJUN RAM MEGHWAL): Hon. Speaker Sir, with your permission, I beg

to move for leave to introduce a Bill further to amend the Constitution of India.

and

Hon. Speaker Sir, with your permission, I beg to move for leave to introduce a Bill further to amend the Government of Union Territories Act, 1963, the Government of National Capital Territory of Delhi Act, 1991 and the Jammu and Kashmir Reorganisation Act, 2019.

माननीय अध्यक्ष : प्रस्ताव प्रस्तुत हुए:

“कि भारत के संविधान का और संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए । ”

और

“कि संघ राज्यक्षेत्र शासन अधिनियम, 1963, दिल्ली राष्ट्रीय राजधानी राज्यक्षेत्र शासन अधिनियम, 1991 और जम्मू-कश्मीर पुनर्गठन अधिनियम, 2019 का और संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए ।”

* Published in the Gazette of India, Extraordinary, Part-II, Section-2 dated 17.12.2024

... (व्यवधान)

माननीय अध्यक्ष : मैं आपको बोलने का मौका दूंगा।

... (व्यवधान)

SHRI N. K. PREMACHANDRAN (KOLLAM): A Constitutional Amendment Bill, which is changing drastically the electoral process of our country, has to be introduced separately. That introduction has to be discussed, and then the House has to take the other Bill. Otherwise, it will be not fair as far as Constitutional Amendment is concerned.

माननीय अध्यक्ष: माननीय सदस्यगण, मैंने आपको कहा है कि आप दोनों विषयों पर एक साथ बोलेंगे। लेकिन इसका इंट्रोडक्शन भी अलग-अलग होगा और पासिंग भी अलग-अलग होगी मतलब चर्चा करते समय मैंने जॉइंट बोला है कि आप दोनों विषयों पर एक साथ चर्चा करें। मैंने अलग-अलग पेश करने के लिए बोला है और माननीय मंत्री जी ने भी अलग-अलग पेश किया है। लेकिन इस पर चर्चा करते समय मैंने जॉइंट करने के लिए कहा है।

SHRI MANISH TEWARI (CHANDIGARH): Thank you very much Mr. Speaker, Sir.

I rise to oppose the introduction of the Constitution (One Hundred and Twenty-Ninth Amendment) Bill, 2024 and the Union Territories Laws (Amendment) Bill, 2024.

Mr. Speaker, Sir, beyond the Seventh Schedule of the Constitution is the basic structure doctrine and that basic structure doctrine spells out certain features of the Indian Constitution which are beyond the amending power of this House also. One of the essential features is federalism and the structure of our democracy and, therefore, the Bills, which have been moved by the hon. Minister

of Law and Justice, absolutely assault the basic structure of the Constitution and are beyond the legislative competence of this House and, therefore, they need to be opposed *ab-initio* and the introduction of those Bills have to be stopped.

Number two, Mr. Speaker, Sir, how is it possible under our Constitutional scheme that the tenures of the State Legislatures can be made subject to the tenure of the National Legislature? That is completely anti-thesis of the Constitutional scheme. There is absolutely no way under the Indian Constitutional scheme where the States are separate constituents and equal constituents, the term of State Legislatures can be made subject to the term of the National Legislature. And my final point Mr. Speaker, Sir, India is a Union of States. Article 1 of the Constitution states that India is a Union of States and not vice-versa. Therefore, this excessive centralism, which is sought to be brought into existence by this Bill, absolutely militates against the Constitutional scheme in its essence, in its entirety and in its very object. Therefore, Mr. Speaker, Sir, I would once again like to urge this House that the introduction of the Bill and the consideration of the Bill - because of the basic structure doctrine enunciated by the Supreme Court in the Keshavananda Bharti case - is beyond the legislative competence of this House and, therefore, this Bill needs to be withdrawn immediately.

Thank you, Mr. Speaker, Sir.

श्री धर्मेन्द्र यादव (आज़मगढ़) : अध्यक्ष जी, मैं इस संविधान के 129वें संशोधन अधिनियम के विरोध के लिए खड़ा हुआ हूँ। मैं समझ नहीं पा रहा हूँ, अभी दो दिन पहले संविधान को बचाने की, संविधान की गौरवशाली परंपराएं की कस्में खाने में कोई कमी नहीं रखीं। दो ही दिन के अंदर, संविधान की हमारी जो मूल भावना है, दो ही दिन के अंदर, हमारे संविधान का जो बेसिक स्ट्रक्चर है, दो ही दिन के

अंदर, हमारे संविधान का जो संघीय ढांचा है, उसको खत्म करने के लिए संविधान संशोधन बिल लाए हैं।

मैं मनीश तिवारी जी से सहमत हूँ। मैं अपनी पार्टी और अपने नेता आदरणीय अखिलेश यादव जी की तरफ से कहना चाहता हूँ कि यह बिल देश की जो अलग-अलग वेश, भाषाएं, संस्कृति, क्षेत्र की जो मान्यताएं हैं, जिनको हमारे संविधान निर्माताओं ने बहुत सोच-विचार करके, मंथन-अध्ययन करके यह संघीय ढांचा तैयार किया था, राज्यों का गठन भी संस्कृति के हिसाब से, क्षेत्र के हिसाब से, भाषा के हिसाब से एवं परिस्थितियों और समय के हिसाब से किया था। मैं यह नहीं समझता, मुझे कहने में कोई संकोच नहीं है कि उस समय के हमारे संविधान निर्माताओं से विद्वान, बाबा साहब भीमराव अम्बेडकर जी से ज्यादा विद्वान इस सदन में भी अभी कोई नहीं बैठा है, मुझे यह कहने में कोई संकोच नहीं है। संविधान की मूल भावना को खत्म करके, कैसे ...* के रास्ते निकाले जाएं, इसके अलावा कोई काम ही नहीं बचा है। जैसा कि मनीश तिवारी जी ने कहा, अगर किसी विधान सभा के चुनाव में अविश्वास आता है, अगर बहुमत नहीं मिलता है, तो क्या आप पूरे देश का चुनाव कराएंगे? ये लोग एक देश, एक संविधान, एक चुनाव की बात करते हैं, जो आठ विधान सभाओं के चुनाव भी एक साथ नहीं करा पाते हैं। ... (व्यवधान) आप मौसम देखकर तारीखें बदलते हैं। ... (व्यवधान) वे लोग बात करते हैं- एक देश, एक चुनाव की।

माननीय अध्यक्ष जी, इसलिए मैं अपनी पार्टी की ओर से, अपने नेता आदरणीय अखिलेश यादव जी की ओर से, इस बिल का पुरजोर विरोध करता हूँ। मैं आपके माध्यम से, देश के जन-मानस से कहना चाहता हूँ कि ये ... * लाने के नित नये रास्ते लाते हैं। जो आठ विधान सभाओं के चुनाव एक साथ नहीं करा पाए, चार राज्यों के चुनाव एक साथ नहीं करा पाए, वे पूरे देश की लोक सभा और सारे प्रांतों की विधान सभाओं के चुनाव एक साथ कराने की बात करते हैं।

माननीय अध्यक्ष : कृपया अपनी बातों का रिपीटिशन न करें।

* Expunged as ordered by the Chair

श्री धर्मेन्द्र यादव : मैं सरकार से पूछना चाहता हूँ कि अगर एक प्रांत के अन्दर सरकार गिरती है, तो क्या पूरे देश की लोक सभा के चुनाव कराएंगे? ... (व्यवधान) लोक सभा के चुनाव के चक्कर में, उस प्रांत के लोग क्यों सफर करेंगे? ... (व्यवधान) आप चर्चा कर लेना। ... (व्यवधान) आपके पास कुछ नहीं बचा है। ... (व्यवधान) माननीय अध्यक्ष जी, सदन को थोड़ा-सा सिस्टम में लाएं। ... (व्यवधान)

माननीय अध्यक्ष जी, आपके माध्यम से, सरकार से मेरा अनुरोध है कि जनता ने बड़ी उम्मीदों के साथ हम सबको भेजा है और हम सब लोगों की जिम्मेदारी है कि संविधान विरोधी, संघीय ढाँचा विरोधी, बेसिक स्ट्रक्चर विरोधी, यहाँ पर मनीश तिवारी जी ने कई केसेज की चर्चा की, मैं खुद को उनके साथ जोड़ते हुए कहना चाहता हूँ कि माननीय सर्वोच्च न्यायालय की भावनाओं के विरोधी, गरीब विरोधी, दलित विरोधी, पिछड़ा विरोधी, मुसलमान विरोधी इस नीयत को वापस लो। ... (व्यवधान) यह मेरी प्रार्थना है। ... (व्यवधान)

बहुत-बहुत धन्यवाद।

माननीय अध्यक्ष: माननीय सदस्यगण, संसद के अन्दर हर विषय की अलग-अलग प्रक्रिया होती है। जब राष्ट्रपति का अभिभाषण होता है, तो उस पर बोलने की प्रक्रिया अलग होती है, संविधान की 75 वर्ष की यात्रा पर जो चर्चा हुई, उस पर बोलने की प्रक्रिया अलग होती है, आप जिस विधेयक का विरोध कर रहे हैं, वह नियम 72 के तहत है। इसलिए मेरा आप सब से आग्रह है कि नियम 72 के परिप्रेक्ष्य में, हम संसद की मर्यादा, परम्परा और उसकी चर्चा को उच्च कोटि की बनाएं।

... (व्यवधान)

माननीय अध्यक्ष : मेरा आग्रह है।

... (व्यवधान)

श्री धर्मेन्द्र यादव : माननीय अध्यक्ष जी, अगर मेरा एक भी शब्द अमर्यादित हो, तो उसे रिकॉर्ड से निकाल दें। ... (व्यवधान)

माननीय अध्यक्ष : इस तरह से बीच में नहीं बोलते हैं। प्लीज, बैठिए।

... (व्यवधान)

माननीय अध्यक्ष : इसलिए मैंने आपसे कहा, मैंने यह किसी को नहीं कहा कि मर्यादित या अमर्यादित बोला गया । मैंने कहा कि नियम 72 के परिप्रेक्ष्य में आपको बिल का विरोध करने का आपका अधिकार है । वह भी विधेयक की विधायी क्षमता या लेजिस्लेटिव कम्पिटेंस के विषय पर है । चूंकि विषय गम्भीर है, इसलिए मैं सभी माननीय सदस्यों से आग्रहपूर्वक कह रहा हूँ कि नियम के परिप्रेक्ष्य के अन्दर आप अपनी बात को कहें, संविधान की मर्यादाओं के अनुरूप आप अपनी बात कहें । मैं सभी माननीय सदस्यों को पर्याप्त अवसर दूँगा । लेकिन जब बिल पर डिटेल्ड चर्चा होगी, तो आप जो भाषा बोल रहे हैं, उसे आपको बोलने का अधिकार रहेगा । सभी इस बात से सहमत हैं?

हम आपको बोलने का मौका देंगे । आप दोनों में से तय कर लें कि कौन बोलेंगे । चलिए, मैं आप दोनों को दो-दो मिनट का समय देता हूँ ।

श्री कल्याण बनर्जी जी – पहले आप बोल लें ।

... (व्यवधान)

SHRI KALYAN BANERJEE (SREERAMPUR): Sir, under our Constitutional scheme, the basic structure of the Constitution is read in between the lines. This proposed Bill hits the basic structure of the Constitution itself. If any Bill or any Act which hits the basic structure of the Constitution, then that is *ultra vires*.

Sir, the proposed Article 83 sub-Article 5 is just contrary to Article 83 sub-Article 2. It is just contrary. Either you keep Article 83(2) or 83(5). Both cannot be kept. Both are inconsistent with each other.

Then, the effect of the proposed Article 82A sub-Article 3 establishes that the tenure of a State Legislative Assembly depends upon the tenure of the House of the People. It is not a doctrine of pleasure. The doctrine of pleasure is under Article 311 of the Constitution. But the mandate given by the people of the country to the State Assemblies cannot depend upon the doctrine of pleasure of this

House. How can it be? This is inconsistent. It cannot be accepted.

We must remember that the State Governments and the State Legislative Assemblies are not subordinate to the Central Government or to the Parliament itself. This Parliament is having the power to legislate law under the Seventh Schedule, List-1 and List-3. Similarly, the State Legislative Assembly is having the power to legislate law under the Seventh Schedule, List-2 and also List-3. Subject to that, it would not be contrary. So far as Concurrent List is concerned, it would not be contrary to Article 254 of the Constitution. Therefore, the autonomy of the State Legislative Assemblies is being taken away through this process. That is *ultra vires*. That hits the basic structure of the Constitution.

Sir, now I come to Article 82A sub-Article 5. Unfortunately, I cannot think about it. Really, I cannot think that Article 82A sub-Article 5 is giving an uncanalised power to the Election Commission of India. We do not have any value. Will the Election Commission of India decide everything? A party cannot remain the ruling party till doomsday. One day, it will be changed.
....(*Interruptions*)

Sir, why a law to provide State funding to conduct elections is not brought? Every problem will be resolved. Then, you can conduct elections. How much money is being spent? All elections should be conducted through the State Election Fund. Why are we not bringing that law? That will bring the real election reforms. This is not an election reform.(*Interruptions*) Sir, I have not finished yet.(*Interruptions*)

माननीय अध्यक्ष : कल्याण जी, जब बिल पर डिबेट होगी, तब मैं आपको पूरा समय दूंगा ।

... (व्यवधान)

SHRI KALYAN BANERJEE: Sir, it is not the election reforms. It is just the fulfilment of one gentleman's desire. This is nothing more than that.

....(Interruptions) No, it is not permitted(Interruptions)

Sir, we have heard the speech of the hon. Prime Minister regarding the First Amendment to the Constitution. Dr. B.R. Ambedkar said, 'We are giving a draft Constitution to the country, and the country will make the amendments.' Pandit Jawaharlal Nehru had not brought any amendment to the Constitution which had really hit the basic structure. ... (Interruptions)

माननीय अध्यक्ष : आप बात समाप्त कीजिए ।

... (व्यवधान)

श्री कल्याण बनर्जी : सर, प्लीज आधे मिनट का समय दीजिए । आप इतना रूठा मत कीजिए । ...

(व्यवधान)

माननीय अध्यक्ष : नहीं, आप बात समाप्त कीजिए ।

... (व्यवधान)

SHRI KALYAN BANERJEE: This is not done.

This Government had brought an amendment to the Constitution, that is, the National Judicial Appointments Commission Bill. It was passed. It was struck down by the Supreme Court because it hit the basic structure of the Constitution. There are so many amendments they have brought.

We are opposing the introduction of this Bill. At the same, I would request that at the time of voting, kindly take a division. We want to oppose it and we will show our strength.

माननीय अध्यक्ष : बालू जी, आप बोलेंगे या कनिमोजी जी बोलेंगी । आप डिसाइड कर लीजिए ।

प्रो. सौगत राय (दम दम) : अध्यक्ष जी, आपके पास नोटिस गया होगा कि कौन बोलेगा । ... (व्यवधान)

माननीय अध्यक्ष : मैंने आपको बोलने की इजाजत नहीं दी है । बालू जी को बोलने की इजाजत दी है ।

... (व्यवधान)

माननीय अध्यक्ष : सौगत राय जी, आपका नोटिस है । आपको बोलने का समय देंगे, लेकिन अभी बालू जी को बोलने की इजाजत दी है ।

... (व्यवधान)

SHRI T. R. BAALU (SRIPERUMBUDUR): Sir, regarding the Constitution (One Hundred and Twenty-Ninth Amendment) Bill, my leader Mr. M.K. Stalin has said and I quote:

“It is anti-federal and impractical. It will push the country into the perils of a unitary form of governance, killing its diversity and democracy in the process.”

Sir, I want to know how you could allow this Bill ... (*Interruptions*)

माननीय अध्यक्ष : दादा, आपका नोटिस है, आपको बोलने का समय देंगे । आप बैठ जाएं ।

... (व्यवधान)

SHRI T. R. BAALU: Sir, when the Government is not having two-third majority, how could you allow this piece of legislation in this House? I want to know this. It needs two-third majority.

माननीय अध्यक्ष : बालू जी, अभी प्रस्ताव रखा गया है । मैं एलाऊ नहीं करता हूँ, संसद एलाऊ करती है ।

SHRI T. R. BAALU : Sir, the electors have the right to elect a Government for five

years and the same cannot be curtailed by way of holding simultaneous elections.

The simultaneous elections would incur an additional cost of Rs. 13,981 crore. In addition, Rs. 9,284 crore will be required for the procurement of EVM-VVPATs to meet the requirement of simultaneous elections.

The Parliamentary Standing Committee in its 79th Report in 2015 had concluded and I quote:

“Gaining consensus of all the political parties may be difficult, and holding simultaneous election may not be feasible.”

Sir, with these words, I want to conclude. At the same time, I request the Government to take the matter to the JPC so that it can be discussed there. Thereafter, the Bill may be brought to the House.

Thank you.

माननीय अध्यक्ष : आप लोग निश्चित रहें । मैं सभी को बोलने का अवसर दूंगा । जिसका नोटिस नहीं भी है, उसे भी बोलने का समय दूंगा ।

SHRI LAVU SRIKRISHNA DEVARAYALU (NARASARAOPET): Sir, I will speak later. First, he will speak. ... (*Interruptions*)

माननीय अध्यक्ष : आप आपस में डिस्काइड कर लीजिए कि कौन बोलेगा । केवल एक सदस्य को मौका मिलेगा ।

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;
AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR.**

CHANDRA SEKHAR PEMMASANI): Sir, I rise today on behalf of the Telugu Desam Party to express our unwavering support for the NDA's One Nation, One Election Bill. ...(*Interruptions*) Sir, our party's guiding force, Shri Nara

Chandrababu Naidu ... (*Interruptions*)

श्री गौरव गोगोई (जोरहाट) : अध्यक्ष जी, हाउस नियम से चलना चाहिए । यह गलत है । हम अपोज कर रहे हैं । अभी रूल 72 के तहत चर्चा हो रही है । ... (व्यवधान)

माननीय अध्यक्ष : आप एक मिनट बैठ जाएं । रूल 72 के तहत चर्चा हो रही है, लेकिन वक्फ कमेटी के समय भी ।

... (व्यवधान)

माननीय अध्यक्ष : संसदीय कार्य मंत्री जी, आप कुछ बोलिए ।

... (व्यवधान)

संसदीय कार्य मंत्री; तथा अल्पसंख्यक कार्य मंत्री (श्री किरेन रिजिजू) : अध्यक्ष महोदय, आपने शुरू में ही हाउस की 'सेंस' लेकर बहुत ही क्लियर शब्दों में कहा और उसका उदाहरण भी आपने दिया। दो बिल्स को एक साथ क्लब करके चर्चा के समय उस पर एक साथ चर्चा करेंगे, पर उसका प्रेजेंटेशन अलग होगा । चूंकि एक पार्टी से कई नोटिसेज़ आए हैं और किसी पार्टी से कोई नोटिस नहीं आया, लेकिन यह विषय गम्भीर है, इसलिए माननीय अध्यक्ष जी ने कहा कि सारे पॉलिटिकल पार्टिज़ के फ्लोर लीडर्स को इस पर अपने-अपने मत रखने का मौका देंगे । ... (व्यवधान) यह माननीय अध्यक्ष जी ने कहा है । ... (व्यवधान) 'ऑल द फ्लोर लीडर्स' का मतलब सभी पॉलिटिकल पार्टिज़ से है । ... (व्यवधान) सिर्फ आप लोग ही इस संसद को रिप्रेजेंट नहीं करते हैं, इसमें हर पॉलिटिकल पार्टी के रिप्रेजेंटेटिक्स हैं, सबको बोलने का मौका मिलना चाहिए । ... (व्यवधान)

श्री गौरव गोगोई : माननीय अध्यक्ष जी, आप निष्पक्ष रहिए । ... (व्यवधान)

माननीय अध्यक्ष : प्लीज़, आप लोग बैठिए । मैं आप लोगों को बोलने की अनुमति दूंगा । अभी मैं इस पर रूलिंग दे रहा हूँ ।

... (व्यवधान)

माननीय अध्यक्ष : आप लोग रूल्स की किताब लेकर बैठे हैं, मैं भी रूल्स की किताब लेकर बैठा हूँ । अभी मैं इस विषय पर रूलिंग देता हूँ ।

... (व्यवधान)

माननीय अध्यक्ष : आप बैठे-बैठे टिप्पणी मत कीजिए।

... (व्यवधान)

SHRI E. T. MOHAMMED BASHEER (MALAPPURAM): Sir, I express my very strong opposition for the introduction of this Bill because of some pertinent reasons.

This is really an attack on democracy, the Constitution, and the federalism of India. If this amendment Bill is implemented, some States will have tenure for even less than three years, which is against the vision mandated for the voters of this country. If this proposed Bill is implemented in this way, the significance of local issues will be undermined. That is another thing I want to point out. It is because of this pertinent reason I vehemently oppose this.

SHRI ANIL YESHWANT DESAI (MUMBAI SOUTH-CENTRAL): Thank you, Speaker Sir.

Sir, I rise to oppose the introduction of the Bill. The Republic of India is a Union of States. By considering this Bill, it will be a direct attack on federalism and it will be, sort of, undermining the entity of States. The basic idea of introducing the Bill is that expenditure goes on unabated while elections are conducted, not simultaneously but in different phases. Another reason which is being given is that the Model Code of Conduct which comes into operation during elections halts the developing process of the States, and that affects the country as a whole.

Sir, here my basic opposition, as I said, is that the legislative competence of the States should not be undermined. It is federalism which is being practiced,

and that is the reason why I am opposing this. I would say only one thing. The Election Commission of India's competence itself should be checked. The Election Commissioners should come by way of elections. They should go through the election process and get elected by the people because of what we have witnessed during the last two to three years. The decision which was given by the Election Commission in the State of Maharashtra is not accepted according to the democratic principles enshrined in the Constitution. So, I oppose this Bill.

माननीय अध्यक्ष : गौरव गोगोई जी के बोलने के बाद मैं रूलिंग दूंगा। पहले गौरव गोगोई जी बोल लें।

... (व्यवधान)

श्री गौरव गोगोई : सर, आप बोलिए कि क्या यह चर्चा है या नियम - 72 के अधीन प्रक्रिया है?...

(व्यवधान)

माननीय अध्यक्ष : माननीय सदस्यगण, यह अध्यक्ष पर निर्भर करता है कि वह उस विषय को किस तरीके से लेते हैं।

नियम - 72(1) का पहला परंतुक वर्णित करता है कि 'यदि विधेयक के पुरःस्थापन का विरोध इस आधार पर किया जाता है कि विधेयक की विषय-वस्तु इस सभा की विधायनी क्षमता से परे है।' अब सबसे पहले वक्ता माननीय मनीश तिवारी जी ने यह विषय रखा तथा दूसरे वक्ताओं ने भी रखा। यह विधायनी क्षमता से परे है।

इसीलिए जब उन्होंने यह विषय रखा। इस नियम में यह भी लिखा है - '...तो अध्यक्ष द्वारा अन्य सदस्यों को विधेयक के उपबंधों पर अपने मत रखने की अनुमति प्रदान की जा सकती है।' इसके तहत हमने उन्हें अपने विचार रखने की अनुमति दी।

अब गौरव गोगोई जी, आप बोलिए।

श्री गौरव गोगोई : सर, इसका मतलब है कि रूल नंबर 72 के बाहर जा सकते हैं, धन्यवाद। ...

(व्यवधान)

गृह मंत्री; तथा सहकारिता मंत्री (श्री अमित शाह) : सर, एक मिनट ।

गौरव जी, नियम 72 के बाहर भी जा सकते हैं। ... (व्यवधान)

श्री गौरव गोगोई : वही तो पूछ रहे हैं। ... (व्यवधान)

श्री अमित शाह : एक सैकेंड रुकिए। अध्यक्ष जी, ने जो बोला है, उसको मैंने ध्यान से सुना है। उन्होंने नियम 72 के बाहर जाने का नहीं कहा है। उन्होंने कहा है कि माननीय सदस्य, मनीश तिवारी जी ने नियम 72 का हवाला दे कर जो विचार व्यक्त किए हैं और जो विरोध किया है, इस पर सदन का कोई भी सदस्य अपने विचार रख सकता है। अब कांग्रेस पार्टी में विचार रख सकता है का मतलब विरोध ही करना है। मगर विचार व्यक्त कर सकते हैं, इसका मतलब होता है कि पक्ष में भी बोल सकते हैं। ... (व्यवधान)

माननीय अध्यक्ष : नहीं, इस नियम में संक्षेप में लिखा है।

... (व्यवधान)

श्री गौरव गोगोई : मैं आदरणीय गृह मंत्री को यही कहना चाहूंगा कि अगर कोई पार्टी इसका समर्थन करना भी चाहे, तो भी वह समर्थन नियम 72 पर ही रह सकता है। जनरल वह चर्चा पर नहीं ला सकते हैं, समर्थन के लिए। ... (व्यवधान)

माननीय अध्यक्ष : हाँ ठीक है।

... (व्यवधान)

श्री गौरव गोगोई : सर, ये जो दो कानून हैं - the Constitution (One Hundred and Twenty-Ninth Amendment) Bill, and the Bill further to amend the Government of Union Territories Act, 1963, the Government of National Capital Territory of Delhi Act, 1991 and the Jammu and Kashmir Reorganisation Act, 2019. ये दोनों कानून संविधान और नागरिकों के वोट देने की जो उनके संवैधानिक अधिकार हैं, उन पर आक्रमण है और हम इसका पुरजोर विरोध करते हैं। विरोध का आधार यह है कि सबसे पहले 82(5) में चुनाव आयोग को जो यहां पर ताकत दी गई है कि चुनाव आयोग राष्ट्रपति को अपना एक निर्णय दे सकते हैं कि कब निर्वाचन हो

सकता है। इससे पहले कभी चुनाव आयोग की ऐसी ताकत भारत के संविधान के निर्माताओं ने नहीं बनाई है। चुनाव आयोग की क्या सीमाएं हैं, यह आर्टिकल 324 में है। जहां पर इलेक्शन कमीशन को कैसे सुपरवाइज़ करना चाहिए, कंट्रोल करना चाहिए, इलेक्शन रोल कैसे बनाना चाहिए, बस वहीं तक ही चुनाव आयोग की क्षमताओं की सीमा बनायी गई है। लेकिन इस संविधान संशोधन ने चुनाव आयोग को असंवैधानिक, गैर कानूनी ताकत दी है। राष्ट्रपति अगर कोई परामर्श लेते हैं तो सिर्फ काउंसिल ऑफ मिनिस्टर से परामर्श लेते हैं। वे कभी भी चुनाव आयोग से परामर्श नहीं लेते हैं। यह एक गैर संवैधानिक ढांचा इन्होंने बनाया है। राष्ट्रपति जी काउंसिल ऑफ मिनिस्टर्स की एडवाइज़ लेते हैं, जो आर्टिकल 74, भारत के संविधान में है या आर्टिकल 356 ऑफ कंस्टीट्यूशन ऑफ इंडिया, वे सिर्फ गवर्नर के रिक्मेंडेशन पर ले सकते हैं। ये पहली बार ऐसा कानून लाए हैं कि राष्ट्रपति अब चुनाव आयोग की रिक्मेंडेशन पर एक निर्णय ले सकते हैं। हम पूरी तरह से इसका विरोध करते हैं। चुनाव आयोग में किस प्रकार से कमिश्नर नियुक्त होते हैं, नहीं होते हैं, सुप्रीम कोर्ट की भूमिका रहती है, हटाए जाते हैं, उस पर हम बाद में चर्चा करेंगे। दूसरी बात यह है कि संविधान के बेसिक स्ट्रक्चर में एग्जिक्यूटिव, लेजिस्लेटिव और ज्यूडिशरी के बीच में संतुलन हो, उसका भी विवरण है। आज इस बिल के द्वारा आदरणीय राष्ट्रपति जी को ज्यादा शक्ति दी गई है कि वे अपने सुप्रीटेंडेंट से एक नए आर्टिकल 82(a) के द्वारा अब वे विधान सभाओं को भंग कर सकते हैं। यह एक्सेसिव पॉवर चुनाव आयोग को इस बिल में भी दी गयी है और राष्ट्रपति जी को भी दी गयी है। यहां पर यह मुद्दा उठाया है कि चुनाव आयोग का जो खर्च है, वह कम करना चाहते हैं। चुनाव आयोग ने खुद कबूल किया है कि वर्ष 2014 के चुनावों में कितना पैसा खर्च हुआ – लगभग 3,700 करोड़ रुपये खर्च हुए। इन 3,700 करोड़ रुपये के लिए ऐसा एक गैर संवैधानिक कानून ये लाए हैं। यह पूरी तरीके से तथ्य के खिलाफ है। हम दोबारा कहना चाहते हैं कि संविधान और आर्टिकल-14 एक नागरिक को वोट देने का अधिकार देते हैं। वह जब वोट देता है तो हमारे संविधान में लिखा है कि जो फाइव ईयर टर्म है, आर्टिकल 83(2) में, हाऊस ऑफ पीपल को और आर्टिकल 172(1) में जो फाइव ईयर टर्म है, उसके साथ खिलवाड़ नहीं कर सकते हैं। यह नीति आयोग की एक गलत रिपोर्ट के आधार पर कहना चाहते हैं कि फाइव ईयर टर्म अनिवार्य नहीं

है। फाइव ईयर टर्म अनिवार्य है। ... (व्यवधान) वे नीति आयोग की रिपोर्ट में नहीं जाए। नीति आयोग कोई संवैधानिक बॉडी नहीं है, जो इस प्रकार का परामर्श दे। ... (व्यवधान)

मैं बस इतना ही कहना चाहूंगा कि दोबारा अगर इनको लगता है कि प्रधानमंत्री मोदी जी के प्रचार से पूरे भारत के चुनाव को ...* तो हम यह ...* नहीं होने देंगे। ... (व्यवधान) हम इस बिल का विरोध करते हैं। इस बिल को जेपीसी में भेजा जाए। ... (व्यवधान)

माननीय अध्यक्ष: माननीय सदस्यगण, मैंने कहा है कि आप संक्षेप में अपनी बात रखें। चाहे कोई भी दल हो, वह संक्षेप में अपनी बात रखे। इसके लिए आपको प्रयास करना चाहिए। आप सब ने नोटिस दिया है। नोटिस पर सबका अधिकार बनता है। मैंने आपको एक व्यवस्था दे दी है। पूर्व में भी यह व्यवस्था थी। मैंने आपको बता दिया है कि पूर्व में भी यह व्यवस्था व परंपरा रही है। मैंने आपको हवाला भी दे दिया है कि यह कब-कब हुआ है। आप चाहें तो इसे दोबारा निकाल सकते हैं। एक दल से एक ही व्यक्ति बोले और संक्षिप्त में अपनी बात को कह दें।

... (व्यवधान)

माननीय अध्यक्ष: दादा, क्या आपकी पार्टी ने आपको मौका दिया है? आप एक मिनट के लिए चुप रहिए।

... (व्यवधान)

माननीय अध्यक्ष: चंद्रशेखर जी, आप अपनी बात कह दें।

... (व्यवधान)

DR. CHANDRA SEKHAR PEMMASANI: Sir, I rise today on behalf of the Telugu Desam Party to express our unwavering support for the NDA's 'One Nation, One Election Bill'.

Sir, our Party's guiding force, Shri Nara Chandrababu Naidu ji, has always

* Expunged as ordered by the Chair

championed transformative ideas, and is well recognized and respected as a visionary leader. The Telugu Desam Party is deeply committed to nation-building initiatives, such as 'Viksit Bharat 2047', and aims to align them with 'Viksit Andhra 2047', reflecting the true spirit of cooperative federalism and a shared vision for progress and development.

There are several advantages of 'One Nation, One Election', but I would like to quote four. The first advantage is reduced expenditure and logistical efficiency.... (*Interruptions*)

माननीय अध्यक्ष: आप संक्षेप में अपना पक्ष रख दें।

... (व्यवधान)

DR. CHANDRA SEKHAR PEMMASANI: Although the official figures for the 2019 Lok Sabha Elections vary, news reports estimate that the Election Commission of India had spent more than Rs. 6,000 crore. In 2024, the estimated expenditure was more than Rs. 10,000 crore.... (*Interruptions*)

माननीय अध्यक्ष: ओके, माननीय मंत्री जी।

... (व्यवधान)

DR. CHANDRA SEKHAR PEMMASANI: Sir, please give me two minutes.... (*Interruptions*) The Law Commission's draft report of 2018 and NITI Aayog's report of 2017 estimate that if both the elections are done simultaneously, the cost would reduce at least up to 40 per cent. If the elections are held simultaneously, the voter turn-out would be increased up to seven per cent.... (*Interruptions*) The total estimate of all the parties that spend on these elections is close to Rs. 1 lakh crore. Therefore, if the elections are done simultaneously, it will reduce the

expenditure for both the Election Commission of India and for the regional parties. There would be continuity in governance.... *(Interruptions)* In the last six months, elections were held for three State Assemblies. So, how can the machinery continue to operate if the elections are held continuously?... *(Interruptions)*

The fourth advantage and probably the most important, is that, in this era, election campaigns amplified by media and technology no longer remain regional, but continuously influence the entire nation, creating large-scale ripple effects.... *(Interruptions)* This constant political messaging encourages deep polarization.... *(Interruptions)*

Sir, I support the Bill. Thank you!

SHRI ASADUDDIN OWAISI (HYDERABAD): Speaker, Sir, I rise to oppose this draconian, unconstitutional Bill. ... *(Interruptions)*

माननीय अध्यक्ष : आपको ओवैसी जी के बाद मौका देंगे ।

... (व्यवधान)

SHRI ASADUDDIN OWAISI: This Bill violates the right to democratic self-governance which is part of Articles 14 and 19. If a Legislative Assembly is dissolved and mid-term elections are conducted, the tenure of that Assembly will not be for five years. This in itself is a violation of Parliamentary democracy which envisages a tenured legislature.

The Constitutional scheme makes it clear that once elections are conducted, the House should have a right to function for next five years. This is violation of the basic structure that such a provision is being done for administrative convenience, not for Constitutional purpose. The principle of

federalism means that the States are not mere appendages of the Centre. States are not dependent on the Union for their existence. This is a violation of federalism.

In conclusion, Parliament is not competent to make any law that violates the Fundamental Rights or the basic structure of the Constitution. This Bill indirectly introduces a Presidential style of democracy. This Bill is based on maximising political gain and convenience. This Bill will finish off the regional parties. This Bill is only brought in to massage the ego of the supreme leader. I oppose this Bill. Thank you, Sir.

श्री अमरा राम (सीकर) : अध्यक्ष महोदय, जो संविधान (129वां संशोधन) विधेयक लाए हैं, मैं और मेरी पार्टी इसका विरोध इसलिए करती है कि यह बिल संविधान और जनतंत्र को खत्म करके *... की ओर बढ़ने का नाम है। इससे ज्यादा यह कुछ नहीं है। आप खर्च की बात करते हैं। जिसको चुने हुए एक साल होंगे, उसके चार साल में जनतंत्र की हत्या करने का काम यह संविधान संशोधन बिल करेगा। लोकल बॉडी, पंचायत और नगरपालिकाएं, जो स्टेट गवर्नमेंट की हैं, उनको भी आप लेना चाहते हैं। आप इन्हें इसलिए लेना चाहते हैं कि हमारा ही शासन चलेगा। देश के हर राज्य की जो भिन्न-भिन्न संस्कृति है, भाषा है, उनके अनुसार हमारे देश के संविधान ने उन राज्यों को बनाया है, उनकी विधान सभाएं बनाई हैं, उनके अधिकार हैं। वे सब अधिकार आप इस बिल के माध्यम से यहां लेना चाहते हैं। केवल और केवल इसलिए कि ... * और ताकत आप लेना चाहते हैं। ... (व्यवधान) मैं निश्चित रूप से इसका विरोध करता हूं। मान लीजिए कि डीरेल हो गया, कोई फाल्ट हो गया, अगर दो साल बाद सरकार गिर गई, तो तीन साल के लिए चुनाव होंगे, एक साल बच गया तो एक साल के लिए चुनाव होंगे।

* Expunged as ordered by the Chair

माननीय अध्यक्ष : जब डिटेल् में चर्चा करेंगे तब बात कर लेंगे ।

... (व्यवधान)

श्री अमरा राम: ... (व्यवधान) संविधान पर आपने चर्चा कराई और आज दो दिन बाद उसी संविधान को तहस-नहस करने के लिए आप बिल लेकर आए हैं । हमारी पार्टी इसका विरोध करती है।

SHRIMATI SUPRIYA SULE (BARAMATI): Thank you, Sir. On behalf of the Nationalist Congress Party (SP), I oppose the Constitution (One Hundred and Twenty-Ninth Amendment) Bill. Clearly, most of my colleagues have made three most important points that this is completely against federalism and the Constitution of India. The Centre and the States have their own tenures and terms. So, I think, to mix the two is not fair. Just last week, we debated Article 356. In the case of S.R. Bommai *versus* Union of India, dissolving of Assemblies was something which both sides have objected and both sides have done it. So, if we object to it, why are we giving this authority to the Election Commission to dissolve Assemblies which are elected for five years? So, I think to break these tenures is completely objectionable. India is a Union of States. Cooperative federalism is something which we are so proud of.

So, I request the Government of India either to withdraw the Bill or send it to a Joint Parliamentary Committee so that we have a detailed discussion. We will be happy to support as long as it comes before a Joint Parliament Committee. Thank you, Sir.... (interruptions)

माननीय अध्यक्ष: श्रीकांत जी, आप संक्षिप्त में बोलिए ।

... (व्यवधान)

डॉ. श्रीकांत एकनाथ शिंदे (कल्याण) : माननीय अध्यक्ष जी, आज मैं अपनी पार्टी शिवसेना की तरफ

से बोलने के लिए खड़ा हुआ हूँ। ... (व्यवधान)

श्री अमित शाह : माननीय अध्यक्ष जी, माननीय सदस्य बालू साहब ने कहा कि इसे जेपीसी को दे देना चाहिए। जब संविधान संशोधन कैबिनेट में चर्चा के लिए आया तब माननीय प्रधान मंत्री जी ने स्वयं मंशा व्यक्त की थी कि इसे जेपीसी को देना चाहिए। इस पर विस्तृत चर्चा सभी स्तर पर होनी चाहिए। ... (व्यवधान) मुझे लगता है कि इस पर सदन का ज्यादा समय जाया किये बगैर अगर माननीय मंत्री जी कहते हैं कि इसे जेपीसी को सौंपने के लिए तैयार हैं तो जेपीसी में चर्चा हो जाएगी। जेपीसी की रिपोर्ट के आधार पर कैबिनेट इसे पारित करेगी फिर इस पर चर्चा होनी ही है। मैं मानता हूँ कि माननीय मंत्री जी अगर जेपीसी में इसे देने की इच्छा व्यक्त करते हैं तो यहीं पर यह चीज समाप्त हो जाएगी। ... (व्यवधान)

श्री अर्जुन राम मेघवाल : माननीय अध्यक्ष, यहां जो चर्चा हुई है, इसका जवाब देने के बाद नियम 74 में मैं एप्रोप्रिएट मोशन लाकर जेपीसी के गठन का प्रस्ताव निश्चित रूप से करूंगा। रूल 74 के तहत जेपीसी के गठन का प्रस्ताव है और सरकार की इच्छा भी है। ... (व्यवधान)

माननीय अध्यक्ष: मैं सबको बोलने का मौका दूंगा लेकिन आप एक मिनट में अपनी बात समाप्त करें।
... (व्यवधान)

माननीय अध्यक्ष: श्रीकांत शिंदे जी।

... (व्यवधान)

डॉ. श्रीकांत एकनाथ शिंदे : माननीय अध्यक्ष जी, आज मैं अपनी पार्टी शिवसेना की तरफ से 129वां संविधान संशोधन विधेयक और यूनियन टेरिटरीज़ लॉज़ अमेंडमेंट बिल पर बोलने के लिए खड़ा हुआ हूँ।

मैं शिवसेना और हमारे नेता एकनाथ शिंदे जी की तरफ से इस बिल का पूरी तरह से समर्थन करता हूँ। ... (व्यवधान) विपक्ष वाले छः महीने से हर एक मुद्दे को असंवैधानिक बताने की कोशिश कर रहे हैं। ... (व्यवधान) यहां जब रिफार्म शब्द आता है, मुझे लगता है कि कांग्रेस को रिफार्म शब्द से ही एलर्जी है। ... (व्यवधान) यहां सब लोग संविधान की बात कर रहे हैं। ... (व्यवधान) यहां पर

हर एक व्यक्ति रुक कर संविधान समझा रहा है। ... (व्यवधान) मैं इनको याद दिलाना चाहता हूँ, मैं वर्ष 1975 से शुरू करता हूँ। ... (व्यवधान)

माननीय अध्यक्ष: आपका विषय क्या है?

... (व्यवधान)

डॉ. श्रीकांत एकनाथ शिंदे : इंदिरा गांधी जी को इलाहाबाद हाई कोर्ट ने इलैक्शन मैलप्रक्टिस यानी चुनावी भ्रष्टाचार के लिए गिल्टी पाया और छः साल के लिए डिस्क्वालिफाई कर दिया। ... (व्यवधान) उस जज के साथ कैसा व्यवहार हुआ, यह पूरा देश जानता है। ... (व्यवधान) सिर्फ तीन दिन में 39वां संशोधन संशोधन लाकर प्रधान मंत्री, महामहिम राष्ट्रपति और लोकसभा अध्यक्ष को ज्यूडिशियल रीव्यू से बाहर कर दिया। ... (व्यवधान) यह इनका संविधान है। ... (व्यवधान) ये फेडरलिज्म की बात करते हैं।

SHRI A. RAJA (NILGIRIS): Sir, I have a point of order. ... (*Interruptions*)

माननीय अध्यक्ष: माननीय सदस्य, प्लीज बैठ जाएं।

... (व्यवधान)

डॉ. श्रीकांत एकनाथ शिंदे : मैं अपनी बात एक मिनट में खत्म करूंगा।

माननीय अध्यक्ष: माननीय सदस्य, नहीं।

... (व्यवधान)

डॉ. श्रीकांत एकनाथ शिंदे : अध्यक्ष महोदय, मैं दो प्वाइंट्स में समझाना चाहूंगा कि यह बिल क्यों जरूरी है। ... (व्यवधान)

माननीय अध्यक्ष: सब समझ गए।

एन. के. प्रेमचन्द्रन जी।

... (व्यवधान)

डॉ. श्रीकांत एकनाथ शिंदे : कोविंद समिति गठित हुई, उन्होंने वाइड पब्लिक कन्सलटेशन किया।

47 राजनीतिक दलों ने अपनी राय प्रस्तुत की। ... (व्यवधान)

SHRI N. K. PREMACHANDRAN (KOLLAM): Hon. Speaker, Sir, thank you very much for affording me this opportunity to speak on the introduction of the Bill. ...
(Interruptions) Mr. Speaker, Sir, thank you very much for affording me this opportunity to oppose the introduction of the Bill. ... *(Interruptions)*

Sir, on behalf of my Party ... *(Interruptions)*

माननीय अध्यक्ष: एक मिनट, माननीय सदस्य आप बोलिए।

... (व्यवधान)

डॉ. श्रीकांत एकनाथ शिंदे : कोविंद समिति की रिपोर्ट है, उन्होंने वाइड पब्लिक कन्सलटेशन किया। 47 राजनीतिक दलों ने अपनी राय प्रस्तुत की जिसमें 32 दलों ने वन नेशन वन इलैक्शन का समर्थन किया। यह दिखाता है कि देश के अधिकांश राजनीतिक दल इस सुधार को आवश्यक मानते हैं। ...
 (व्यवधान)

माननीय अध्यक्ष: एन.के. प्रेमचन्दन जी।

... (व्यवधान)

SHRI N. K. PREMACHANDRAN: Sir, on behalf of my Revolutionary Socialist Party (RSP), I vehemently oppose the introduction of the Constitution Amendment Bill on three grounds. I will confine to the legislative competence points. I fully associate with the observations made by Shri Manish Tewari. He has made it very crisply and in a very good sense. I fully associate with the submissions made by Shri Manish Tewari Ji. I have three grounds.

Number one, it attacks the basic root of federalism of the Constitution. Number two, the provisions of the Bill are uncertain and not clear regarding the conduct of elections to the Legislative Assemblies subsequent to the notification making the appointed date.

The third one is that the Statement of Objects and Reasons are not satisfying the contents of the Bill. One more thing is there. That is Article 368. I will elucidate it further.

I will speak fully within the scope. There are drastic structural changes made in the electoral process of the Legislative Assemblies. All the States should have been properly consulted before bringing this legislation. I fully agree with the other learned Members who already cited by virtue of this Bill, if it is made a law, definitely, the State Legislative Assemblies and the States will become the subordinates to the House of the People and to the Union Government. That is essentially against the basic principles of the federal character.

Sir, see, Article 368. I do agree with the Government. Article 368 does not expressly mention about the Legislatures' consent that is more than half of the Legislative Assemblies' concurrence regarding this provision but I would like to quote a case that is *Kihoto Hollohon vs. Zachillhu* in 1993. The 52nd Amendment was challenged. The validity of the 52nd Amendment was challenged in the Supreme Court. And the Supreme Court has struck down two paragraphs of this Act passed by the Parliament 52nd Amendment only because of a very technical point. Though there is no explicit provision in Article 368 to have the consent of more than half of the Legislatures, even then the hon. Supreme Court has struck down two paragraphs of 52nd Amendment Bill which is included in the 10th Schedule – disqualification of Members due to defection by virtue of Anti-defection law. So, Sir, the States have to be properly consulted. Federal character is there.

The next ground is practicality. I would like to know this from the hon. Home

Minister. You are proposing to have the appointed date on 2029. See the problem. After 2029, about 17 State Assembly elections have to take place. There is nothing in the Bill regarding the tenure of the Legislative Assemblies subsequent to the appointed date by the notification. Nothing is clear.

So, I urge upon the Government to withdraw the Bill.

माननीय अध्यक्ष : माननीय सदस्यगण, आप सब बैठ जाइए ।

... (व्यवधान)

प्रो. सौगत राय: सर, मेरा प्वाइंट ऑफ आर्डर है ।

माननीय अध्यक्ष : आप बैठ जाइए । प्वाइंट ऑफ आर्डर बाद में लेंगे ।

... (व्यवधान)

माननीय अध्यक्ष : माननीय सदस्यगण, मैं पहले भी सारी व्यवस्था दे चुका हूँ और आप सबको पुरानी परम्परा के बारे में बता चुका हूँ । अब माननीय मंत्री जी ने भी यह बता दिया है कि इसके लिए जेपीसी गठित होगी । ऐसा माननीय मंत्री जी ने कह दिया है ।

... (व्यवधान)

माननीय अध्यक्ष : माननीय सदस्यगण, जेपीसी के समय व्यापक चर्चा होगी और उसमें सभी दल के सदस्य होंगे । उसमें डिटेल्ड चर्चा होगी । उसके बाद जब बिल आएगा, उस समय आप जितना समय चाहेंगे, उतना समय व्यापक चर्चा के लिए दिया जाएगा । आपको पूरा समय दिया जाएगा । सभी दलों के सदस्यों को समय दिया जाएगा ।

... (व्यवधान)

13.00 hrs

माननीय अध्यक्ष : यह मैं आपसे कह सकता हूँ कि जब उस समय यह बिल आएगा, तब डिटेल्ड में चर्चा होगी । सभी माननीय सदस्य, आप जितने दिन चर्चा चाहेंगे, आपको उतने दिनों तक चर्चा करने

का समय दिया जाएगा। अब मैं माननीय मंत्री जी से आग्रह करता हूँ कि वह अपनी बात रखें। मैं सबको बोलने का मौका दूंगा।

... (व्यवधान)

श्री अर्जुन राम मेघवाल : अध्यक्ष जी, अभी कुछ माननीय सदस्यों ने इस बिल के इंट्रोडक्शन पर अपनी आपत्ति उठाई है, जो विशेष रूप से लेजिस्लेटिव कॉम्पिटेंस से संबंधित है। मैं मेरी बात ज्यादातर लेजिस्लेटिव कॉम्पिटेंसी के विषय पर ही रखना चाहता हूँ।

माननीय सदस्यों द्वारा लोक सभा के प्रक्रिया तथा कार्य-संचालन नियम के नियम 72 में जो वर्णित है – 'विधेयक की पुरःस्थापना का विरोध होने पर प्रक्रिया के तहत' जो आपत्तियां उठाई गई हैं, मैं इस माननीय सदन में उसके बारे में कुछ बातें कहना चाहता हूँ।

महोदय, एक विषय आया कि यह अनुच्छेद 368 का उल्लंघन करता है। संविधान में संशोधन करने की जो प्रक्रिया है, अनुच्छेद 368 उसके बारे में बताता है और संसद को शक्ति देता है। ऐसा तो नहीं है, संविधान में ही अनुच्छेद 368 लिखा हुआ है। ... (व्यवधान)

उसके बाद एक विषय आया कि जो संविधान का अनुच्छेद 327 है, यह सदन को विधान मंडलों के चुनाव के संबंध में प्रावधान करने का जो अधिकार देता है, आप उसके बारे में क्या कहना चाहते हैं। मैं यह कहना चाहता हूँ कि जो संविधान का अनुच्छेद 327 है, यह संसद को विधान मंडलों के चुनाव के संबंध में प्रावधान करने का अधिकार देता है। इसमें कहा गया है कि संविधान के प्रावधानों के अधीन संसद समय-समय पर कानून द्वारा संसद के किसी भी सदन या विधान मंडल के किसी भी सदन के चुनाव से संबंधित मामलों के संबंध में प्रावधान कर सकती है। It is a Constitutional provision. ... (Interruptions)

महोदय, मैं वही बता रहा हूँ। किसी राज्य की मतदाता सूची की तैयारी, निर्वाचन क्षेत्रों का परिसीमन और ऐसे सदनों के उचित गठन को सुनिश्चित करने के लिए आवश्यक यानी इसमें सभी मामले शामिल हैं। एक साथ चुनाव के उद्देश्य से संवैधानिक संशोधन अधिक सुव्यवस्थित चुनावी प्रक्रिया की आवश्यकता के साथ संघीय स्वायत्तता को संतुलित कर सकते हैं। ... (व्यवधान) इस

प्रकार अनुच्छेद 83 संसद के सदनों की अवधि और अनुच्छेद 172 राज्यों के विधान मंडलों की अवधि में संशोधन करके चुनाव को एक कानूनी ढांचे के भीतर सिंक्रोनाइज किया जा सकता है, जो संसदीय संप्रभुता को बरकरार रखता है।

राज्य सरकारों की स्वायत्ता (आटोनामी) नामक विषय भी आया है। संविधान की 7वीं अनुसूची की यूनियन लिस्ट की इंटी नंबर 72 में लिखा हुआ है कि election to Parliament, to the Legislature of States, and to the Offices of President and Vice-President, the Election Commission, उसके अनुसार केन्द्र सरकार को शक्ति प्रदान करता है। जो यूनियन लिस्ट है, उसकी एंटी 72 में लिखा हुआ है। यह संशोधन राज्यों को संविधान प्रदत्त शक्तियों को न तो कम करता है और न ही छीनता है। यह जो संशोधन है, हम एकदम संविधान सम्मत लेकर आए हैं।

अब बेसिक स्ट्रक्चर नामक विषय आया है। मैं बेसिक स्ट्रक्चर पर दो मिनट बोलना चाहता हूं। माननीय सर्वोच्च न्यायालय ने केशवानंद भारती केस में सन् 1973 में इस फेडरल स्ट्रक्चर के बारे में बात की है। उसमें उन्होंने 5-7 बिंदु तय किए हैं। उसके बाद और मामलों में भी कुछ विषय जोड़े हैं, like Judicial Review, federal character of the Constitution, separation of power between Legislature, Executive, and Judiciary; secular character of the Constitution; and supremacy of the Constitution, ये इस बिल में कहीं भी आघात नहीं हो रहे हैं। इसमें कुछ भी नहीं हो रहा है। बेसिक स्ट्रक्चर में कहीं भी कोई छेड़छाड़ नहीं की जा रही है।
...(व्यवधान)

अब मैं यह कहना चाहता हूं कि सुप्रीम कोर्ट ने केशवानंद भारती जजमेंट के साथ-साथ वामन राव केस और एल. चंद्र कुमार केस में भी कुछ और विषय जोड़े हैं, लेकिन इससे न तो संसद की शक्ति में कोई कमी आ रही है और न ही विधान सभा को जो शक्ति दी है, उसमें कमी आ रही है। ... (व्यवधान)

यहां बाबा साहेब का जिक्र आया और बाबा साहेब के क्वोट का भी जिक्र आया। अध्यक्ष जी, मैं आपकी अनुमति से कहना चाहता हूं कि 4 नवंबर 1948, संविधान सभा में... (व्यवधान) देखिए प्रधान मंत्री नरेन्द्र मोदी जी ने मुझे यह अवसर दिया है कि बाबा साहेब भीमराव अंबेडकर इस देश के

पहले कानून मंत्री थे और जिस वर्ग से बाबा साहेब आते थे, उसी वर्ग से मैं आ रहा हूँ। नरेन्द्र मोदी जी ने यह मुझे बहुत बड़ा अवसर दिया है। मैं यह बात सदन में रख रहा हूँ और इसीलिए मैं कह रहा हूँ कि संविधान सभा में बहस के दौरान ... (व्यवधान) You have already raised your objections.(Interruptions) Now, you have to listen to me.(Interruptions). संविधान सभा में बहस के दौरान 4 नवंबर, 1948 को बाबा साहेब ने कहा कहा था। ... (व्यवधान) यह बाबा साहेब का क्वोट है, अनक्वोट नहीं है। संघवाद का मूल सिद्धांत यह है कि विधायिका और कार्यपालिका की सत्ता केन्द्र और राज्यों के बीच केन्द्र द्वारा बनाए गए किसी कानून के द्वारा नहीं, बल्कि संविधान द्वारा ही बटी होती है। यूनियन लिस्ट, स्टेट लिस्ट, कन्करेंट लिस्ट में से किसी भी सूची में कोई संशोधन नहीं कर रहे हैं। हम संघवाद पर कैसे चोट कर रहे हैं? हम कोई चोट नहीं कर रहे हैं।

दूसरी बात बाबा साहेब ने कही थी कि भारतीय संघ राज्यों के बीच किसी समझौते का परिणाम नहीं है। यह बाबा साहेब का क्वोट ही है कि भारतीय संघ राज्यों के बीच किसी समझौते का परिणाम नहीं है, राज्यों को फेडरेशन से अलग होने का अधिकार नहीं है। फेडरेशन एक संघ है और उसका स्वरूप अविनाशी है। उसको कोई नहीं बदल सकता है। यह बाबा साहेब ने कहा था। ... (व्यवधान) यह विषय इसमें नहीं है। ये राजनीतिक कारणों से इसका विरोध कर रहे हैं। संसद को अनुच्छेद 327 के तहत लोक सभा और राज्य विधान सभाओं के चुनावों को एक साथ कराने के लिए संविधान में उचित संशोधन करने का अधिकार है, जैसा मैंने बताया है। हमने जो आर्टिकल जोड़े हैं... (व्यवधान)

अध्यक्ष जी, जब बात जेपीसी की आ ही गई है तो जेपीसी में डिटेल्ड चर्चा होगी।

माननीय अध्यक्ष : आप कुछ तो बोल दीजिए। इनकी बातों को कुछ तो स्पष्ट कर दें।

... (व्यवधान)

माननीय अध्यक्ष : प्लीज, आप सब उनका वक्तव्य सुनिए।

... (व्यवधान)

श्री अर्जुन राम मेघवाल : चूंकि, आपने अवसर दिया है तो हमारे पूर्व राष्ट्रपति रामनाथ कोविंद जी को धन्यवाद देना चाहूंगा और एचएलसी में जुड़े हुए सदस्यों का भी धन्यवाद करना चाहूंगा। उसमें गृह

मंत्री जी भी थे। उसमें डिटेल्ड डिस्कशन हुआ है, लेकिन ये कह रहे हैं कि यह अचानक आ गया है।

अध्यक्ष जी, वर्ष 1983 से चुनाव आयोग ने अपनी वार्षिक रिपोर्ट में लोक सभा और विधान सभाओं के चुनाव एक साथ कराने का विचार किया। यह 41 साल से पेंडिंग है। अलग-अलग कमेटीज़ ने भी विचार किया, स्टैंडिंग कमेटी ने भी विचार किया, उसके बाद एचएलसी गठित हुई। ये कह रहे हैं कि दलों से बात नहीं हुई है। 19 जून, वर्ष 2019 को संसद भवन में प्रधान मंत्री जी की अध्यक्षता में सर्वदलीय बैठक आयोजित की गई थी। उसमें सभी लोग थे। ... (व्यवधान) उसमें 19 राजनीतिक दलों ने भाग लिया। उसमें 16 राजनीतिक दलों ने एक साथ चुनाव कराने का समर्थन किया और तीन राजनीतिक दलों ने विरोध किया। इसका मतलब है कि बहुमत हमारे साथ था।

अध्यक्ष जी, मैं आपको याद दिलाना चाहता हूँ कि आपने केवड़िया में पीठासीन अधिकारियों की बैठक बुलाई थी। आपको याद होगा। प्रधान मंत्री जी ने केवड़िया, गुजरात में 26 नवंबर, 2020 को 80वें अखिल भारतीय पीठासीन अधिकारी सम्मेलन के समापन सत्र में भी संबोधन के दौरान एक साथ चुनाव करने की बात रखी थी और आपने उसको डिस्कस किया। सारे स्टेट्स के प्रिंसाइडिंग ऑफिसर उससे सहमत थे और आप भी सहमत थे। ... (व्यवधान) स्वीडन, जर्मन, बेल्जियम और कई जगह यह चल भी रहा है। मैं अब जेपीसी पर आ रहा हूँ, लेकिन उससे पहले एक बात तो कहना चाहूंगा। यह मामला 41 साल से पेंडिंग था। मैं अपने नेता नरेन्द्र मोदी जी के बारे में एक बात तो कहना चाहूंगा। जो मामला 41 साल से पेंडिंग था, उस पर किसी ने ध्यान नहीं दिया, लेकिन नरेन्द्र मोदी जी ने ध्यान दिया, क्या कहा :-

जो निर्णय लेता है सदा देशहित की खातिर जग में
साहस से करता दूर सदा जो बाधा आती मग में,

यह मार्ग है। इलेक्शन का एक प्रोसेस था और 1971 में चक्र टूट गया तो बाधा आ गई।

जो निर्णय लेता है सदा देशहित की खातिर जग में,
साहस से करता दूर सदा जो बाधा आती मग में,
अपना सर्वस्व लगाकर भी अपना कर्तव्य निभाता है,

जो नेता दूरदर्शी होता है, वही इतिहास बनाता है ।

आज इतिहास बनाने का अवसर आया है । मैं इसे जेपीसी में भेजने का भी प्रस्ताव करता हूँ । With these words, I introduce both the Bills listed at item Nos.18 and 19.

श्री कल्याण बनर्जी: सर, हमें डिविजन चाहिए । ... (व्यवधान)

माननीय अध्यक्ष : डिविजन भी होगा, समय तो आने दीजिए ।

... (व्यवधान)

माननीय अध्यक्ष : आप वरिष्ठ सदस्य हैं, प्लीज!

... (व्यवधान)

माननीय अध्यक्ष : प्रश्न यह है :

“कि भारत के संविधान का और संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए । ”

... (व्यवधान)

अनेक माननीय सदस्य : सर, हम डिविजन चाहते हैं ।

माननीय अध्यक्ष : ठीक है, डिविजन ।

लॉबीज खाली कर दी जाएं-

अब लॉबीज खाली हो गई हैं ।

माननीय अध्यक्ष : माननीय सदस्य, प्लीज बैठ जाइए ।

माननीय सदस्यगण, अगर मतदान होता है तो पहली बार इस सदन में इलेक्ट्रॉनिक मतदान होगा । इसलिए मेरा आपसे आग्रह है कि आप सभी एक बार अपनी-अपनी सीट्स पर बैठ जाइए । देसाई जी, प्लीज बैठ जाइए । आप सब अपनी-अपनी सीट पर विराजिए ।

आपको प्रक्रिया भी बताई जाएगी । चूँकि पहली बार इलेक्ट्रॉनिक पद्धति से मतदान हो रहा है। इसलिए माननीय महासचिव जी आपको सारी व्यवस्थाएं बताएंगे और उस व्यवस्था के तहत यह भी बताएंगे कि अगर इलेक्ट्रॉनिक मशीन का बटन गलत दब जाता है तो आप पर्ची से भी अपने मतदान

को संशोधित कर सकते हैं। महासचिव जी आपको हिंदी और अंग्रेजी, दोनों भाषाओं में बताएंगे।

आप पहले महासचिव जी की व्यवस्था को समझ लीजिए। अब आप सब अपनी-अपनी सीट्स पर जाकर बैठ जाइए।

महासचिव जी।

SECRETARY GENERAL: Kind attention of the hon. Members is invited to the points in the operation of the Automatic Vote Recording System:-

1. Before a Division starts, every hon. Member should occupy his or her own seat and operate the system from that seat only.
2. When the hon. Speaker says "Now Division", the Secretary-General will activate the voting button and a gong sound will be heard simultaneously.
3. For voting, "only" after the sound of the gong; repeat only after the sound of the gong, hon. Members may simultaneously press the "vote secure" button towards the left side of multimedia device on the Headphone plate

and

any one of the following buttons fixed on the right side of the Headphone plate:

Yes : Below Green Colour Sticker

No : Below Red Colour Sticker

Abstain : Below Yellow Colour Sticker

4. It is essential to keep both the buttons pressed till another gong is heard.

5. Hon. Members may please note that their votes will not be registered:
 - (i) If buttons are kept pressed before the first gong; or
 - (ii) Both buttons are not kept simultaneously pressed till the second gong.
6. Hon. Members can actually "see" the final result after a gap of a few seconds after the second gong.
7. Hon. Members can check their vote on individual result display boards installed on either side of hon. Speaker's Chair, multimedia device and also on the Yes/No/Abstain button, as the case may be.
8. In case vote is not registered or if any Member wishes to change their vote, they may call for voting through slips.

महासचिव : माननीय सदस्यों का ध्यान स्वचालित मतदान रिकॉर्डिंग प्रणाली का संचालन करने से संबंधित बिंदुओं की ओर आकर्षित किया जाता है:-

1. प्रत्येक माननीय सदस्य को मत-विभाजन आरंभ होने से पूर्व अपना स्थान ग्रहण करना चाहिए और इस प्रणाली का संचालन उस स्थान से ही करना चाहिए।
2. जब माननीय अध्यक्ष 'अब मत-विभाजन' बोलेंगे तो महासचिव मतदान बटन को एक्टिवेट करेंगे और इसके साथ-साथ गौंग की ध्वनि सुनाई देगी।
3. मतदान के लिए "केवल गौंग की ध्वनि के बाद ही; कृपया ध्यान दें कि केवल गौंग की ध्वनि के बाद ही माननीय सदस्य हेडफोन प्लेट पर मल्टीमीडिया डिवाइस के बाईं ओर लगे "वोट सेक्योर" बटन और हेडफोन प्लेट पर दाईं ओर लगे निम्नलिखित बटनों में से कोई एक बटन साथ-साथ दबाएं।

हाँ : हरे रंग के स्टिकर के नीचे

नहीं : लाल रंग के स्टिकर के नीचे

मतदान में भाग नहीं लेना : पीले रंग के स्टिकर के नीचे

4. गौंग ध्वनि दूसरी बार सुनाई देने तक दोनों बटनों को दबाए रखना अनिवार्य है।
5. माननीय सदस्य कृपया नोट करें कि उनके मत दर्ज नहीं होंगे:
 - (1) यदि बटनों को पहली गौंग ध्वनि सुनाई देने से पहले दबा दिया जाता है; या
 - (2) दोनों बटनों को दूसरी गौंग ध्वनि सुनाई देने तक एक साथ दबाकर नहीं रखा जाता है।
6. माननीय सदस्य दूसरी गौंग ध्वनि के कुछ सेकेंड के पश्चात अंतिम परिणाम वास्तव में, "देख" सकते हैं।
7. माननीय सदस्य, माननीय अध्यक्ष के आसन के किसी भी तरफ संस्थापित व्यक्तिगत परिणाम डिस्प्ले बोर्डों पर, मल्टीमीडिया डिवाइस पर और हाँ/नहीं/मतदान में भाग नहीं लेने वाले बटन पर भी अपने मत की जांच कर सकते हैं।
8. मत दर्ज नहीं होने की दशा में, अथवा यदि कोई सदस्य अपने मत में परिवर्तन करना चाहते हैं, तो वे पर्ची के माध्यम से मतदान की माँग कर सकते हैं।

माननीय अध्यक्ष : माननीय सदस्यगण, महासचिव जी ने डीटेल में आपको बताया है। मैं समझता हूँ कि इस सदन में पहली बार मतदान हो रहा है और पहली बार मतदान प्रक्रिया में कुछ परेशानियाँ, आप सभी माननीय सदस्यों को अनुभव हो सकती है। हमारी तरफ से इसके लिए कई बार अभ्यास किया गया है, लेकिन मतदान पहली बार किया जा रहा है। अगर कोई संशोधन करना होगा, तो हम सब इसमें संशोधन भी करेंगे। अगर किसी माननीय सदस्य को बटन दबाने में परेशानी होगी, तो हम इस बार व्यक्तिगत रूप से उन्हें पर्ची के लिए भी एलाउ करेंगे।

प्रश्न यह है :

“कि भारत के संविधान का और संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए।”

... (व्यवधान)

लोकसभा में मत-विभाजन हुआ ।

माननीय अध्यक्ष : माननीय सदस्य, यह क्या तरीका है?

... (व्यवधान)

माननीय अध्यक्ष : मैंने पहले ही स्पष्ट कर दिया है । माननीय सदस्य, प्लीज आप बैठिये ।

... (व्यवधान)

माननीय अध्यक्ष : आप सब वरिष्ठ सदस्य हैं । माननीय सदस्य, प्लीज बैठिये । एक बार दोबारा करवाएंगे ।

... (व्यवधान)

माननीय अध्यक्ष : मैं माननीय सदस्यों से पुनः आग्रह करता हूँ । प्लीज एक बार आप सब बैठिये । आप एक बात सुनिये ।

... (व्यवधान)

माननीय अध्यक्ष : मैं माननीय सदस्यों से पुनः आग्रह करता हूँ । मैंने पूर्व में भी कहा था । हम पहली बार मतदान की प्रक्रिया इलैक्ट्रॉनिक तरीके से कर रहे हैं । अगर किसी माननीय सदस्य को कोई आपत्ति हो तो वह अपने मत को पर्ची के माध्यम से भी संशोधित कर सकता है ।

... (व्यवधान)

माननीय अध्यक्ष : जो अपने मत को संशोधित करना चाहते हैं, उन्हीं को पर्ची दे रहे हैं । सब को नहीं दे रहे हैं ।

... (व्यवधान)

माननीय अध्यक्ष : माननीय सदस्यगण, मैं फिर आग्रह करता हूँ कि जिन माननीय सदस्यों को अपने मत को संशोधित करना है, वही पर्ची लें । क्योंकि माननीय सदस्य आप सब विद्वान सदस्य हैं, इसलिए एक बार और प्रयास कर लें ।

... (व्यवधान)

माननीय अध्यक्ष : ऑनरेबल मेंबर्स प्लीज़ ।

... (व्यवधान)

माननीय अध्यक्ष : माननीय सदस्यों, जब भी वोटिंग मशीन से मतदान होता है तो आप सब अपनी सीट से दबाए गए बटन और सदन के दोनों ओर लगी हुई बड़ी स्क्रीन में आप मिलान कर सकते हैं। अगर मिलान में सही नहीं होता है और आपको कुछ करेक्शन करना है, एबस्ट्रेन में या मतदान में, तो ही आप पर्ची मांगें और तब ही पर्ची से मतदान में करेक्शन करें।

... (व्यवधान)

DIVISION

13.24 hrs

AYES

Adhikari, Shri Soumendu

Agrawal, Shri Brijmohan

Agrawal, Shri Damodar

*Anand, Shrimati Lovely

Aruna, Shrimati D. K.

*Awasthi, Shri Ramesh

Babu, Shri M. Mallesh

*Baghel, Prof. S. P. Singh

Balayogi, Shri G. M. Harish

Baluni, Shri Anil

*Bambhaniya, Shrimati Nimuben Jayantibhai

*Baraiya, Shrimati Shobhanaben Mahendrasinh

Barne, Shri Shrirang Appa Chandu

Baruah, Shri Pradan

Basumatary, Shri Joyanta

Behera, Dr. Rabindra Narayan

Bhabhor, Shri Jaswantsinh Sumanbhai

*Bharadwaj, Dr. Rajeev

Bharti, Shri Arun

Bhatt, Shri Ajay

*Bhumare, Shri Sandipanrao Asaram

Bidhuri, Shri Ramvir Singh

Bind, Dr. Vinod Kumar

Bista, Shri Raju

Bomma, Shri Basavaraj

Chahar, Shri Rajkumar

Chandolia, Shri Yogender

Chaudhary, Shri P. P.

Chauhan, Shri Chandan

Chauhan, Shri Devusinh

Chavda, Shri Vinod Lakhamshi

*Choudhary, Dr. Raj Bhushan

Choudhary, Shri Darshan Singh

* Voted through slip for Ayes

Choudhary, Shri Pankaj

*Choudhary, Shrimati Roopkumari

Chouhan, Shri Shivraj Singh

*Chouhan, Shrimati Anita Nagarsingh

Chowta, Captain Brijesh

Chudasama, Shri Rajeshbhai Naranbhai

Dabhi, Shri Bharatsinhji Shankarji

Dalal, Shri Mukeshkumar Chandrakaant

*Deb, Shri Biplab Kumar

Debbarman, Shrimati Kriti Devi

Delkar, Shrimati Kalaben Mohanbhai

Deo, Shrimati Sangeeta Kumari Singh

Devarayalu, Shri Lavu Srikrishna

Devi, Shrimati Annpurna

*Devi, Shrimati Malvika

*Devi, Shrimati Veena

*Devi, Shrimati Vijaylakshmi

Dharmapuri, Shri Arvind

Dhotre, Shri Anup Sanjay

Dubey, Dr. Nishikant

Dubey, Shri Ashish

* Voted through slip for Ayes

*Dubey, Shri Vijay Kumar

Dutta, Shri Ranjit

*Firojiya, Shri Anil

Gaddigoudar, Shri Parvatagouda Chandanagouda

Gangwar, Shri Chhatrapal Singh

Gao, Shri Tapir

*Garg, Shri Atul

Gautam, Shri Satish Kumar

Gond, Dr. Anand Kumar

Gopi, Shri Suresh

Govil, Shri Arun

Goyal, Shri Piyush

Gupta, Shri Sudheer

*Gurumoorthy, Shri Maddila

Jadav, Shri Rajpalsinh Mahendrasinh

Jaiswal, Dr. Sanjay

Jaiswal, Shri Manish

*Jangde, Shrimati Kamlesh

Jigajinagi, Shri Ramesh Chandappa

Jindal, Shri Naveen

Joshi, Dr. Hemang

Joshi, Shri Chandra Prakash

Joshi, Shri Pralhad

Kageri, Shri Vishweshwar Hegde

Kalisetti, Shri Appalanaidu

*Kamait, Shri Dileshwar

Karandlaje, Kumari Shobha

Karjol, Shri Govind Makthappa

Kashyap, Shri Mahesh

Kashyap, Shri Suresh Kumar

Khadse, Shrimati Raksha Nikhil

Khan, Shri Saumitra

Khandelwal, Shri Praveen

Kishan, Shri Ravindra Shukla Alias Ravi

Kishore, Shri Jugal

Kulaste, Dr. Faggan Singh

Kumar, Dr. Virendra

Kumar, Shri Bandi Sanjay

Kumar, Shri Kaushalendra

Kumar, Shri Putta Mahesh

Kumar, Shri Sunil

*Voted through slip for Ayes

Kumaraswamy, Shri H. D.

Kushwah, Shri Bharat Singh

Lakshminarayana, Shri G.

Lal, Shri Manohar

Lalwani, Shri Shankar

Lodhi, Shri Rahul Singh

*Maadam, Shrimati Poonamben

Maharaj, Dr. Swami Sakshiji

Maharaj, Shri Chintamani

Mahato, Shri Bidyut Baran

Mahato, Shri Dulu

*Mahato, Shri Jyotirmay Singh

Mahtab, Shri Bhartruhari

*Majhi, Shri Naba Charan

Majumdar, Dr. Sukanta

Makwana, Shri Dineshbhai

Malhotra, Shri Harsh

Mallah, Shri Kripanath

Mandal, Shri Ramprit

Mandaviya, Dr. Mansukh

Mane, Shri Dhairyasheel Sambhajirao

* Voted through slip for Ayes

Mani, Shri Shashank

Manjhi, Shri Jitan Ram

Manjunath, Dr. C. N.

Mathukumilli, Shri Sribharat

Medhi, Shrimati Bijuli Kalita

Meghwal, Shri Arjun Ram

*Mewar, Shrimati Mahima Kumari

Mhaske, Shri Naresh Ganpat

Mishra, Dr. Rajesh

Mishra, Shri Janardan

Mohan, Shri P. C.

Mohol, Shri Murlidhar

*Murmu, Shri Khagen

Nagar, Shri Rodmal

Nagaraju, Shri Bastipati

Nagesh, Shri Godam

Naidu, Shri Kinjarapu Rammohan

Naik, Shri Shripad Yesso

*Nayak, Shri Ananta

Oram, Shri Jual

* Voted through slip for Ayes

Pal, Shri Krishan

Panda, Shri Baijayant

Pandey, Shri Santosh

*Panigrahi, Shri Sukanta Kumar

Pany, Shri Rudra Narayan

Pardhi, Shrimati Bharti

*Parthasarathi, Shri B. K.

Paswan, Shri Chirag

Paswan, Shri Kamlesh

Patel (Bakabhai), Shri Mitesh

Patel, Shri Dhaval Laxmanbhai

Patel, Shri Gajendra Singh

Patel, Shri Haribhai

Patel, Shri Hasmukhbhai Somabhai

Patel, Shri Praveen

Patel, Shri Umeshbhai Babubhai

Patel, Shrimati Anupriya

Patil, Shri Gyaneshwar

*Patra, Dr. Sambit

*Paul, Shri Kartick Chandra

*Voted through slip for Ayes

Pemmasani, Dr. Chandra Sekhar

*Poojary, Shri Kota Srinivasa

Pradhan, Shri Dharmendra

Prasad, Shri Ravi Shankar

Prasada, Shri Jitin

Purandeswari, Shrimati Daggubati

Purohit, Shri Pradeep

*Rai, Shri Nityanand

*Rajender, Shri Eatala

Rajput, Shri Mukesh

Ram, Shri Vishnu Dayal

Ramesh, Dr. C. M.

*Ranaut, Sushri Kangna

*Rani, Dr. Gumma Thanuja

Rao, Shri Daggumalla Prasada

Rao, Shri Madhavaneni Raghunandan

Rathva, Shri Jashubhai Bhilubhai

Rawat, Dr. Manna Lal

Rawat, Shri Ashok Kumar

Rawat, Shri Trivendra Singh

* Voted through slip for Ayes

*Ray, Shri Bishnu Pada

Ray, Shrimati Sandhya

Reddy, Shri G. Kishan

*Reddy, Shri Konda Vishweshwar

Reddy, Shri Magunta Sreenivasulu

Reddy, Shri P. V. Midhun

Reddy, Shri Y. S. Avinash

Rijiju, Shri Kiren

Rudy, Shri Rajiv Pratap

Rupala, Shri Parshottambhai

Sagar, Shri Arun Kumar

Sahu, Shri Bunty Vivek

*Sahu, Shri Tokhan

Saikia, Shri Dilip

Sangwan, Dr. Rajkumar

Sarangi, Shrimati Aparajita

Savara, Dr. Hemant Vishnu

Sehrawat, Shrimati Kamaljeet

Seth, Shri Sanjay

Sethi, Shri Avimanyu

Shabari, Dr. Byreddy

* Voted through slip for Ayes

Shah, Shri Amit

Shah, Shrimati Mala Rajyalaxmi

Shambhavi, Shrimati

Sharma, Dr. Mahesh

Sharma, Shri Alok

Sharma, Shri Anurag

Sharma, Shrimati Manju

Shekhawat, Shri Gajendra Singh

Shettar, Shri Jagadish

*Shihora, Shri Chandubhai Chhaganbhai

Shinde, Dr. Shrikant Eknath

Sigriwal, Shri Janardan Singh

Singh, Dr. Bholu

Singh, Dr. Jitendra

Singh, Rao Inderjit

Singh, Shri Dharambir

Singh, Shri Dushyant

Singh, Shri Ganesh

Singh, Shri Kali Charan

Singh, Shri Karan Bhushan

Singh, Shri Kirti Vardhan

* Voted through slip for Ayes

Singh, Shri Pradeep Kumar
Singh, Shri Radha Mohan
Singh, Shri Raj Nath
Singh, Shri Rajiv Ranjan Singh *alias* Lalan
Singh, Shri Rao Rajendra
Singh, Shri Sudhakar
Singh, Shrimati Himadri
Sivanath, Shri Kesineni
Solanky, Shri Mahendra Singh
Sonowal, Shri Sarbananda
Srinivas, Shri Tangella Uday
Subba, Dr. Indra Hang
Subhadarshini, Shrimati Anita
Suklabaidya, Shri Parimal
Suman, Dr. Alok Kumar
Surya, Shri Tejasvi
Swaraj, Ms. Bansuri
Tamta, Shri Ajay
Tanwar, Shri Kanwar Singh
Tasa, Shri Kamakhya Prasad
Tatkare, Shri Sunil Dattatrey
Tenneti, Shri Krishna Prasad

Thakur, Shri Anurag Singh
Thakur, Shri Devesh Chandra
Thakur, Shri Gopal Jee
Thakur, Shri Vivek
Thakur, Shrimati Savitri
*Tigga, Shri Manoj
*Tisso, Shri Amarsing

Tiwari, Shri Manoj

Tomar, Shri Shivmangal Singh

*Uikey, Shri Durga Das

Valmiki, Shri Anoop Pradhan

Varma, Shri Bhupathi Raju Srinivasa

Vasava, Shri Parbhubhai Nagarbhai

Vemireddy, Shri Prabhakar Reddy

Verma, Shri Rajesh

Wadiyar, Shri Yaduveer

Wagh, Shrimati Smita Uday

*Waikar, Shri Ravindra Dattaram

Wankhede, Dr. Lata

Yadav, Shri Ashok Kumar

* Voted through slip for Ayes

Yadav, Shri Bhupender

Yadav, Shri Dinesh Chandra

Yadav, Shri Giridhari

NOES

Ahirwar, Shri Narayandas

Ahmed, Shrimati Sajda

Akoijam, Dr. Angomcha Bimol

Anand, Shri D. M. Kathir

*Annadurai, Shri C. N.

Antony, Shri Anto

Anwar, Shri Tariq

Arthur, Shri Alfred Kanngam S.

Azad, Shri Kirti

Baal, Shri T. R.

Badal, Shrimati Harsimrat Kaur

*Bandyopadhyay, Shri Sudip

Banerjee, Shri Abhishek

* Voted through slip for Noes

Banerjee, Shri Kalyan

*Banerjee, Shri Prasun

Banerjee, Shrimati Rachna

Barve, Shri Shyamkumar Daulat

Basheer, Shri E. T. Mohammed

*Basunia, Shri Jagadish Chandra Barma

Behanan, Shri Benny

Beniwal, Shri Hanuman

*Bhadauria, Shri Anand

Bhagare, Shri Bhaskar Murlidhar

Bhagat, Shri Sukhdeo

Bharti, Shrimati Misha

Bhowmick, Shri Partha

Bose, Shri Sunil

Brahamchari, Shri Satpal

C., Shri Robert Bruce

Chakraborty, Shri Arup

Channi, Shri Charanjit Singh

*Chaudhary, Shri R. K.

*Chaudhary, Shri Ram Prasad

Chaudhry, Shri Varun

Chavan, Shri Vasantao Balwantrao

*Chhatrapati, Shri Shahu Shahaji

Chhotelal, Shri

Choudhary, Sushri Iqra

Choudhury, Shri Isha Khan

D., Shri Malaiyarasan

Dastidar, Dr. Kakoli Ghosh

Desai, Shri Anil Yeshwant

Deshmukh, Shri Sanjay Uttamrao

Dhanorkar, Shrimati Pratibha Suresh

Dinesh, Dr. Bachhav Shobha

Dohare, Shri Jitendra Kumar

Eden, Shri Hibi

*Fernandes, Captain Viriato

Gaddam, Shri Vamsi Krishna

*Gaikwad, Prof. Varsha Eknath

George, Adv. Francis

Ghosh, Sushri Sayani

Ghubaya, Shri Sher Singh

Gogoi, Shri Gaurav

Gopinath, Shri K.

* Voted through slip for Noes

Haldar, Shri Bapi

*Hitnal, Shri K. Rajashekar Basavaraj

Hooda, Shri Deepender Singh

Hussain, Md. Rakibul

Indora, Shri Kuldeep

Jagathratchakan, Shri S.

*Jamir, Shri S. Supongmeren

*Jatav, Shri Bhajan Lal

*Jatav, Shrimati Sanjna

Jawed, Dr. Mohammad

Jothimani, Sushri S.

*K., Shri Navaskani

K., Shri Subbarayan

*Kale, Dr. Kalyan Vaijinathrao

Kale, Shri Amar Sharadrao

Kalge, Dr. Shivaji Bandappa

Karunanidhi, Shrimati Kanimozhi

Kaswan, Shri Rahul

Kavya, Dr. Kadiyam

*Khan, Shri Abu Taher

* Voted through slip for Noes

Khandre, Shri Sagar Eshwar

Kherwal, Shri Kalipada Saren

Kirsan, Dr. Namdeo

*Kolhe, Dr. Amol Ramsing

Kumar, Shri Manoj

Kuriakose, Adv. Dean

Kushwaha, Shri Babu Singh

Lal, Shri Kishori

Lodhi, Shri Ajendra Singh

M. S., Shri Tharaniventhan

Madhur, Shri Utkarsh Verma

*Mahant, Shrimati Jyotsna Charandas

*Mal, Shri Asit Kumar

Maliah, Shrimati June

*Mallikarjun, Dr. Prabha

Mani, Shri A.

Manickam Tagore, Shri B.

Maran, Shri Dayanidhi

*Masood, Shri Imran

* Voted through slip for Noes

Meena, Shri Harish Chandra

*Meena, Shri Murari Lal

Meet Hayer, Shri Gurmeet Singh

Mehdi, Shri Aga Syed Ruhullah

Mhatre, Shri Balya Mama Suresh Gopinath

*Mitali, Shrimati Bag

Mohibullah, Shri

Mohite-Patil, Shri Dhairyasheel Rajsinh

Moitra, Sushri Mahua

Mondal, Shrimati Pratima

*Munda, Shri Kali Charan

Naik, Shri G. Kumar

Nehru, Shri Arun

*Ola, Shri Brijendra Singh

Owaisi, Shri Asaduddin

P., Dr. Ganapathy Rajkumar

Padavi, Adv. Gowaal Kagada

*Padole, Dr. Prashant Yadaorao

*Pandey, Shri Sanatan

* Voted through slip for Noes

Parambil, Shri Shafi

Parkash, Shri Jai

Patel, Shri Naresh Chandra Uttam

Patel, Shri Shreyas M.

Patel, Shrimati Krishna Devi Shivshankar

Pathan, Shri Yusuf

*Patil, Shri Vishaldada Prakashbapu

Pemmasani, Dr. Chandra Sekhar

Porika, Shri Balram Naik

*Prakash, Adv. Adoor

*Prakash, Shri K. E.

Prasad, Dr. M. K. Vishnu

Prasad, Shri Awadhesh

*Prasad, Shri Sudama

Premachandran, Shri N. K.

*Punia, Shri Tanuj

R., Kumari Sudha

R., Shri Sachithanantham

*Radhakrishnan, Shri K.

* Voted through slip for Noes

*Raghuveer, Shri Kunduru
Rahaman, Shri Khalilur
Rai, Shri Rajeev
Raja, Shri A.
Rajbhar, Shri Ramashankar
Ram, Shri Amra
Randhawa, Shri Sukhjinder Singh
Ranjan, Shri Rajesh
*Rathor, Shri Rakesh
*Ravi, Dr. Mallu
*Ray, Prof. Sougata
Reddy, Shri Chamala Kiran Kumar
Reddy, Shri Ramasahayam Raghuram
Rehman, Shri Zia Ur
Roat, Shri Rajkumar
S., Shri Matheswaran V.
S., Shri Murasoli
Samadani, Dr. M. P. Abdussamad
Sangma, Shri Saleng A.
Sarkar, Dr. Sharmila
*Saroj, Adv. Priya

* Voted through slip for Noes

Saroj, Shri Pushpendra

Sawant, Shri Arvind Ganpat

Sayeed, Shri Hamdullah

Selvaganapathi, Shri T. M.

*Selvam, Shri G.

*Senthil, Shri Sasikanth

Shakya, Shri Devesh

Shekhar, Adv. Chandra

*Shetkar, Shri Suresh Kumar

Shinde, Sushri Praniti Sushilkumar

*Singh, Dr. Amar

Singh, Shri Raja Ram

Singh, Shri Sudhakar

Singh, Shri Ujjwal Raman

Singh, Shri Virendra

*Sonwane, Shri Bajrang Manohar

Sreekandan, Shri V. K.

Srikumar, Dr. Rani

*Sule, Shrimati Supriya

* Voted through slip for Noes

Suresh, Shri Kodikunnil

Syngkon, Dr. Ricky A. J.

Tewari, Shri Manish

*Thakor, Shrimati Geniben Nagaji

Thangapandian, Dr. T. Sumathy *alias* Thamizhachi

Tharoor, Dr. Shashi

*Thirumaavalavan, Dr. Thol

Tukaram, Shri E.

Ulaka, Shri Saptagiri Sankar

Unnithan, Shri Rajmohan

V., Shri. Selvaraj

Vadra, Shrimati Priyanka Gandhi

Vaiko, Shri Durai

Vaithilingam, Shri Ve.

Vasanth, Shri Vijayakumar *Alias* Vijay

Veeraswamy, Dr. Kalanidhi

Venkatesan, Shri S.

Verma, Shri Lalji

*Verma, Shri Ram Shiromani

Vira, Shrimati Ruchi

* Voted through slip for Noes

Waje, Shri Rajabhau Parag Prakash

Wakchaure, Shri Bhausahab Rajaram

Wankhade, Shri Balwant Baswant

*Warring, Shri Amrinder Singh Raja

Yadav, Shri Aditya

Yadav, Shri Akshay

Yadav, Shri Dharmendra

माननीय अध्यक्ष : माननीय सदस्यों, शुद्धि के अध्यक्षीन*, मत-विभाजन का परिणाम यह है:

हाँ: 263

नहीं: 198

प्रस्ताव स्वीकृत हुआ।

माननीय अध्यक्ष : माननीय मंत्री जी, अब आप विधेयक को पुरःस्थापित करें।

SHRI ARJUN RAM MEGHWAL: Sir, I introduce the Bill.

माननीय अध्यक्ष : प्रश्न यह है:

“कि संघ राज्यक्षेत्र शासन अधिनियम, 1963, दिल्ली राष्ट्रीय राजधानी राज्यक्षेत्र शासन अधिनियम, 1991 और जम्मू-कश्मीर पुनर्गठन अधिनियम, 2019 का और संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति प्रदान की जाए।”

प्रस्ताव स्वीकृत हुआ।

माननीय अध्यक्ष : माननीय मंत्री जी, अब आप विधेयक को पुरःस्थापित करें।

SHRI ARJUN RAM MEGHWAL: Sir, I introduce the Bill.

* The following Members also recorded their votes through slip:

Ayes: 220+ S/Shri Biplab Kumar Deb, Bishnu Pada Ray, Shrimati Poonamben Maadam, S/Shri Vijay Kumar Dubey, Chandubhai Chhaganbhai Shihora, Durga Das Ukey, Ananta Nayak, Anil Firojiya, Khagen Murmu, Jyotirmay Singh Mahato, Dr. Rajeev Bharadwaj, Shrimati Shobhanaben Mahendrasinh Baraiya, Sushri Kangna Ranaut, Shrimati Roopkumari Choudhary, Shri Nityanand Rai, Prof. S. P. Singh Baghel, Shri Tokhan Sahu, Dr. Raj Bhushan Choudhary, S/Shrimati Nimuben Jayantibhai Bambhaniya, Kamlesh Jangde, Mahima Kumari Mewar, Shri Kota Srinivasa Poojary, S/Shrimati Anita Nagarsingh Chouhan, Malvika Devi, Shri Konda Vishweshwar Reddy, Dr. Sambit Patra, S/Shri Ramesh Awasthi, Eatala Rajender, B. K. Parthasarathi, Atul Garg, Manoj Tigga, Kartick Chandra Paul, Sukanta Kumar Panigrahi, S/Shrimati Vijaylakshmi Devi, Lovely Anand, S/Shri Naba Charan Majhi, Sandipanrao Asaram Bhumare, Ravindra Dattaram Waikar, Amarsing Tisso, Dileshwar Kamait, Maddila Gurumoorthy, Dr. Gumma Thanuja Rani, Shrimati Veena Devi = 263

Noes: 149+ Prof. Sougata Ray, S/Shri Prasun Banerjee, Abu Taher Khan, Asit Kumar Mal, Shrimati Bag Mitali, S/Shri Jagadish Chandra Barma Basunia, Sudama Prasad, Sudip Bandyopadhyay, R. K. Chaudhary, Anand Bhadauria, Sanatan Pandey, Ram Shiromani Verma, Ram Prasad Chaudhary, Adv. Priya Saroj, Shri Bajrang Manohar Sonwane, Shrimati Sanjna Jatav, Dr. Prashant Yadaora Padole, Shrimati Supriya Sule, Shri K. Radhakrishnan, Dr. Thol Thirumaavalavan, Shri Navaskani K., Dr. Amol Ramsing Kolhe, Prof. Varsha Eknath Gaikwad, S/Shri C. N Annadurai, G. Selvam, Vishaldada Prakashbapu Patil, Murari Lal Meena, K. E. Prakash, Shrimati Geniben Nagaji Thakor, Shri S. Supongmeren Jamir, Dr. Kalyan Vajjnathrao Kale, Dr. Prabha Mallikarjun, Shri K. Rajashekar Basavaraj Hitnal, Adv. Adoor Prakash, Shri Amrinder Singh Raja Warring, Dr. Mallu Ravi, Dr. Amar Singh, Shrimati Jyotsna Charandas Mahant, S/Shri Suresh Kumar Shetkar, Kali Charan Munda, Brijendra Singh Ola, Bhajan Lal Jatav, Shri Shahu Shahaji Chhatrapati, Imran Masood, Sasikanth Senthil, Rakesh Rathor, Tanuj Punia, Captain Viriato Fernandes, Shri Kunduru Raghuvveer=198

Abst.: Nil.

माननीय अध्यक्ष : लॉबीज़ खोल दी जाएं।

सभा की कार्यवाही तीन बजे तक के लिए स्थगित की जाती है।

13.54 hrs

The Lok Sabha then adjourned till Fifteen of the Clock.

15.00 hrs

The Lok Sabha re-assembled at Fifteen of the Clock.

(Shri Dilip Saikia in the Chair)

MATTERS UNDER RULE 377*

HON. CHAIRPERSON: Hon. Members, the Matters under Rule 377 shall be laid on the Table of the House. Members who have been permitted to raise matters under Rule 377 today and are desirous of laying them, may personally hand over the text of the matter at the Table of the House within 20 minutes.

Only those matters shall be treated as laid for which text of the matter has been received at the Table within the stipulated time and the rest will be treated as lapsed.

(i) Regarding utilization of gelatin base in bio-fertilizers

श्री विजय बघेल (दुर्ग) : जैव उर्वरक श्रेणियों में कैप्सूल इन जेलाटिन बेस का उपयोग किये जाने से तकनीकी रूप से किसानों और कृषि के लिये लाभदायक हो सकती हैं। हाल के संशोधनों में इसे शामिल नहीं किया गया है। 01 दिसम्बर 2018 को राजपत्रित अधिसूचना एस.ओ. संख्या 5887

* Treated as laid on the Table.

(अनुलग्नक 01) में जहां भी लिक्विड बेस्ड शब्द का प्रयोग हुआ है उसे लिक्विड बेस्ड या कैप्सूल इन जेलाटिन बेस से प्रतिस्थापित किये जाने से जैव उर्वरक की दिशा में महत्वपूर्ण भूमिका निभा सकते हैं उक्त संशोधन पूरे देश के किसानों के लिये लाभकारी सिद्ध होगा एवं जैव उर्वरको को अपनाने में वृद्धि होगी एवं रासायनिक उर्वरको का उपयोग कम होगा। अतः मेरा माननीय कृषि मंत्री से अनुरोध है उक्त संबंध में समुचित दिशा निर्देश जारी करें जिससे कि हमारे किसान भाईयों को लाभ प्राप्त हो सके।

**(ii) Need to extend services of trains upto Katra / Mata Vaishno Devi
Railway Station**

श्री जनार्दन सिंह सीग्रीवाल (महाराजगंज) : मैं माननीय रेल मंत्री जी के संज्ञान में लाना चाहता हूँ कि गाड़ी संख्या-15651 (लोहित एक्सप्रेस), 15097 (जम्मूतवी अमरनाथ एक्सप्रेस) एवं 12491 (मौरध्वज सुपर फास्ट एक्सप्रेस) अपने-अपने प्रारंभिक स्थानों से बिहार और उत्तर प्रदेश के अनेकों रेलवे स्टेशनों से होकर जम्मूतवी तक जाने वाली बहुत ही प्रमुख ट्रेनें हैं। इन प्रमुख ट्रेनों में विशेषकर माता वैष्णों देवी के दर्शनार्थ बहुतायत की संख्या में वृद्धजन भी यात्रा करते हैं। इन ट्रेनों से मेरे संसदीय क्षेत्र की जनता भी बड़ी संख्या में माता वैष्णों देवी के दर्शन- पूजन हेतु छपरा जं. एवं सिवान जं. से यात्रा करते हैं। इसलिए माता वैष्णों देवी के दर्शन हेतु जानेवाले बिहार और उत्तर प्रदेश के श्रद्धालुओं सहित मेरे संसदीय क्षेत्र के श्रद्धालुओं की सुविधा के लिए इन ट्रेनों का संचालन जम्मूतवी से विस्तारित कर कटरा/माता वैष्णों देवी रेलवे स्टेशन तक कराये जाने की अतिआवश्यक है। क्योंकि श्रद्धालुओं को काफी लम्बी दूरी से यात्रा कर जम्मूतवी पहुंचने के बाद पुनः गाड़ी बदलकर कटरा/माता वैष्णों देवी रेलवे स्टेशन पहुंचकर माता वैष्णों देवी के दर्शन के लिए जाने में श्रद्धालुओं को काफी कठिनाईओं का सामना करना पड़ता है। उपर्युक्त प्रमुख ट्रेनों का कटरा/माता वैष्णों देवी रेलवे स्टेशन तक संचालन कराने से माता वैष्णों देवी के दर्शनार्थ जाने वाले बिहार और उत्तर प्रदेश के वृद्धजनों का समय बचेगा, शारीरिक परेशानी कम होगी और, साथ ही साथ आर्थिक बचत भी होगी। अतः माननीय रेल मंत्री जी से आग्रह है कि जनहित में उपरोक्त ट्रेनों का संचालन जम्मूतवी से विस्तारित कर कटरा / माता वैष्णों देवी रेलवे स्टेशन तक कराया जाये।

(iii) Need for comprehensive plans for development of a circuit connecting major religious places in Jharkhand alongwith completion of Food Craft Institute at Deoghar in the State

DR. NISHIKANT DUBEY (GODDA): The previously sanctioned projects for further development such as the Ministry of tourism has included Deoghar city (Jharkhand) in the Prasad Yojana. At the time of its inclusion, I had raised an issue concerning the narrow streets of the city leading to the temple should be widened. Secondly, the Prime Minister in the year 2015 had announced a package for the development of religious sites in the region, especially the Sultanganj to Deoghar corridor for the betterment of the facilities in the Kanwar Yatra and the overall holistic development of religious sites in the area. Thirdly, the Deoghar, Santhal Pargana, and Jharkhand region is the hub of numerous religions, including Jainism and Hinduism. A comprehensive plan should be chalked out for the development of a circuit which connects the major religious hubs of the pious region. This circuit will impact India's reputation globally. Parasnath, Deoghar, Basukinath, Maluti, Tarapith, Vikramshila, Bateswarsthan, Mandar, Champapuri, Sultanganj, Karangari in Munger are all pivotal religious hubs with hundreds of millions of devotees flocking to these temples annually to pay their respects. I would like to state further that the Food Craft Institute is an incomplete project in Deoghar. Thus, I request to complete the projects for the development of this backward region in Jharkhand.

(iv) Need to set up Integrated Manufacturing Cluster in Garhwa district, Jharkhand

श्री विष्णु दयाल राम (पलामू) : राष्ट्रीय औद्योगिक गलियारा विकास कॉर्पोरेशन (NICDC) के तहत (Amritsar Kolkata Industrial) प्रोजेक्ट का झारखंड राज्य में इंटीग्रेटेड मैनुफैक्चरिंग क्लस्टर (IMC) स्थापित करने का निर्णय केन्द्र सरकार के द्वारा लिया जा चुका है एवं राज्य सरकार को सूचित भी किया जा चुका है। परन्तु दुर्भाग्यवश राज्य सरकार पलामू संसदीय क्षेत्र के अंतर्गत गढ़वा जिला के भवनाथपुर में इंटीग्रेटेड मैनुफैक्चरिंग क्लस्टर (IMC) स्थापित न कर बोकारो में स्थापित कराना चाहती है, परन्तु ध्यान देने योग्य बात यह है कि सेल के द्वारा जो भवनाथपुर में जमीन ऑफर की गयी है (1180 हेक्टेयर) वह बोकारो स्थित जमीन (करीब 700 हेक्टेयर) से कहीं ज्यादा है जो भविष्य में यदि इस IMC का विस्तार आवश्यक हो तो उसके लिए जमीन की उपलब्धता हो सके। साथ ही यह कहना अप्रासंगिक नहीं होगा कि गढ़वा जिला देश के 112 आकांक्षी जिलों में से एक है और आदरणीय प्रधानमंत्री जी का विचार है कि आकांक्षी जिलों में विकास का कार्य तेज गति से चले ताकि कि वे आकांक्षी जिलों की सूची से निकलकर विकसित जिलों की श्रेणी में आ खड़े हो। मैं केन्द्र सरकार से माँग करता हूँ कि गढ़वा जिला के भवनाथपुर में (IMC) स्थापित करने से संबंधित निदेश राज्य सरकार को देने की कृपा की जाय।

(v) Need to connect helipad at Rohini, Delhi with KMP Expressway

श्री योगेन्द्र चांदोलिया (उत्तर-पश्चिम दिल्ली) : मैं दिल्ली के एक महत्वपूर्ण विषय पर सरकार का ध्यान आकर्षित करना चाहता हूँ जिससे दिल्ली के लोगों को बहुत लाभ होगा। उत्तर पश्चिमी दिल्ली के रोहिणी हेलीपैड से लेकर KMP नैशनल एक्सप्रेस वे रोड को जोड़ने से दिल्ली में रह रहे बहुत सारे लोगों को बहुत लाभ होगा और आवागमन में बहुत आसानी होगी। KMP नैशनल एक्सप्रेस वे जो कि कुंडली मनेसर पलवल एक्सप्रेसवे है वह दिल्ली के बाहर बाहर से जाता है और कुंडली, मनेसर व पलवल को आपस में जोड़ता है, परन्तु KMP नैशनल एक्सप्रेस वे से रोहिणी हेलीपैड की कनेक्टिविटी

न होने से लोगों को बहुत कठिनाइयों का सामना करना पड़ता और लोगों को बहुत दूर से KMP नेशनल एक्सप्रेस वे पर चढ़ना पड़ता है। KMP नेशनल एक्सप्रेस वे से रोहिणी हेलीपैड हेतु सीधा रोड या एलिवेटिड फ्लाईओवर बनाकर कनेक्ट करने से लोगों को बहुत लाभ होगा। लोग सीधा KMP नेशनल एक्सप्रेस वे से रोहिणी दिल्ली पहुंच सकेंगे तथा KMP नेशनल एक्सप्रेस वे पर चढ़ने में भी आसानी होगी, आवागमन आसान होगा और लोगों को सुविधा होगी। मेरा सरकार से निवेदन है कि KMP नेशनल एक्सप्रेस वे से रोहिणी हेलीपैड हेतु सीधा रोड या एलिवेटिड फ्लाईओवर बनाकर कनेक्ट किया जाए।

**(vi) Need to introduce Vande Bharat superfast train service between
Silchar in Assam and New Delhi**

श्री परिमल शुक्लबैद्य (सिलचर) : सिलचर, जो कि दक्षिण असम का एक महत्वपूर्ण शहर है, यहां की लगभग 20 लाख की जनसंख्या को देश की राजधानी जाने के लिए असुविधाजनक और समय लेने वाली यात्रा करनी पड़ती है। विशेष रूप से, छात्रों, व्यापारियों और रोगियों को यात्रा करने में गंभीर कठिनाइयाँ आती हैं। नई दिल्ली और सिलचर के बीच वंदे भारत या राजधानी जैसी सुपरफास्ट ट्रेन सेवा की आवश्यकता लंबे समय से महसूस की जा रही है। यह सेवा न केवल यात्रा के समय को कम करेगी, बल्कि यह हमारे क्षेत्र की जनता को अधिक आरामदायक और सुविधाजनक यात्रा का अवसर भी प्रदान करेगी। सिलचर और नई दिल्ली के बीच सुपरफास्ट ट्रेन सेवा के शुरू होने से न केवल सिलचर, बल्कि मिजोरम, मणिपुर, बाराक घाटी के तीन जिलों, और मेघालय के एक बड़े हिस्से, विशेष रूप से जयंतिया हिल्स जैसे क्षेत्रों को भी महत्वपूर्ण लाभ मिलेगा। वर्तमान में इन क्षेत्रों के रेल कनेक्टिविटी से वंचित रहने के कारण लोग कई कठिनाइयों का सामना करते हैं। मैं माननीय रेल मंत्री से निवेदन करता हूँ कि सिलचर और नई दिल्ली के बीच वंदे भारत या राजधानी जैसी सुपरफास्ट ट्रेन सेवा शुरू करने के लिए आवश्यक कदम उठाएं, ताकि इस पूरे क्षेत्र की जनता को बेहतर रेल सेवा का लाभ मिल सके।

(vii) Need to establish AIIMS in Hazaribagh, Jharkhand

श्री मनीष जायसवाल (हजारीबाग) : मैं अपनी लोक सभा हजारीबाग, झारखण्ड के गरीबों के लिए स्वास्थ्य सेवाओं को बेहतर बनाने की दिशा में एक मांग करता हूँ। हमारी लोक-सभा क्षेत्र में गरीबों के इलाज हेतु समुचित व्यवस्था न होने के कारण बड़ी संख्या में लोग इलाज हेतु दिल्ली, मुंबई, चेन्नई, राँची, वेल्लोर जैसे शहरों में जाते हैं, जहां भीड़ के चलते उन्हें इलाज हेतु उन्हें बड़ा संघर्ष करना पड़ता है, जिनमें इमरजेंसी बीमारियों के इलाज समय पर न हो पाने के कारण गरीबों को निराशा का सामना करना पड़ता है, तथा बड़े शहरों में गरीबों को अत्यधिक आर्थिक संकट का भी सामना करना पड़ता है। अतः माननीय स्वास्थ्य एवं परिवार कल्याण मंत्री जी से आग्रह है कि हजारीबाग में नए एम्स हॉस्पिटल का निर्माण जल्द से जल्द करवाया जाय जिससे हमारी लोक सभा के साथ-साथ कोडरमा, चतरा, रामगढ़ – हजारीबाग जिलों में रह-रहे करोड़ों लोगों को बेहतर स्वास्थ्य का लाभ मिलेगा।

(viii) Need to restore the services of Rishikesh-Jammu Tawi Express train

श्री जुगल किशोर (जम्मू) : हमारे विभिन्न अनुरोधों से रेल मंत्रालय, भारत सरकार ने जम्मू से ऋषिकेश और वापस योग नगरी ऋषिकेश से जम्मूतवी के लिए गाड़ी संख्या 14606/14605 अतिरिक्त साप्ताहिक ट्रेन प्रदान करने की कृपा की थी, लेकिन अब इस साप्ताहिक ट्रेन की सेवाएं पिछले कुछ दिनों से निलंबित कर दी गई है। इस साप्ताहिक रेलगाड़ी की सेवाएं स्थगित होने के कारण, कटरा से ऋषिकेश के लिए केवल एक रेलगाड़ी सेवा उपलब्ध है, अर्थात् हेमकुंट एक्सप्रेस- जो पहले से ही कटरा में क्षमता से अधिक भरी हुई है, जिससे जम्मूवासियों के लिए यात्रा लगभग असुविधाजनक हो गई है। इस बार अमावस्या पर्व 30 दिसंबर, 2024 को पड़ रहा है, यह एक महान हिंदू धार्मिक त्योहार है। इस पवित्र त्योहार पर गंगा माँ जी में स्नान करने के लिए हरिद्वार आने वाले भक्तों की भारी भीड़ होती है। इस ट्रेन के निलंबन के कारण पर्व के दौरान गंगा के दर्शन करने के इच्छुक यात्रियों के लिए यात्रा करना बहुत असुविधाजनक हो जाएगा। अतः रेल मंत्री जी से निवेदन है कि जम्मू-कश्मीर (यू.टी.) के लोगों के हित

के लिए अमावस्या की पूर्व संध्या पर यात्रियों की सुविधा के लिए योग नगरी ऋषिकेश-जम्मू तवी एक्सप्रेस को चलाने की कृपा करें।

(ix) Need to set up a textiles park in Bhilwara, Rajasthan under PM MITRA Scheme

श्री दामोदर अग्रवाल (भीलवाड़ा) : लोकसभा क्षेत्र भीलवाड़ा एक सुविख्यात वस्त्र व्यापार का केंद्र है एवं यह 'मैनचेस्टर ऑफ़ इंडिया' कहलाता है जिसमें प्रति माह 9 करोड़ मीटर कपडा उत्पादन, 50,000 से अधिक रोजगार उपलब्ध कराने वाला, 30 हजार करोड़ रुपये सालाना टर्नओवर एवं 6,000 करोड़ रुपये का वार्षिक निर्यात होता है। 2022-23 के केंद्रीय बजट में पीएम मित्रा योजना के तहत टेक्सटाइल पार्क की स्थापना का प्रावधान किया गया, परन्तु तत्कालीन राज्य सरकार ने ऐसी जगह का प्रस्ताव भेजा जोकि तकनीकी रूप से फिजिबल नहीं होने के कारण निरस्त हो गया। राज्य सरकार ने भीलवाड़ा में टेक्सटाइल पार्क स्थापित करने की इच्छा से 1293 बीघा जमीन आवंटित कर रिजर्व भी कर दी है। मेरा केंद्र सरकार से आग्रहपूर्वक निवेदन है कि आने वाले बजट में पीएम मित्रा योजना के अंतर्गत टेक्सटाइल पार्क के प्रावधान की घोषणा करें, ताकि वस्त्र नगरी भीलवाड़ा की बहुप्रतीक्षित टेक्सटाइल पार्क की योजना धरातल पर उतर सके। टेक्सटाइल्स पार्क के स्थापित होने से इस क्षेत्र में नए व्यापार और रोजगार का सृजन होगा और निर्यात में भी उल्लेखनीय वृद्धि होगी।

(x) Regarding rail connectivity for Chatra District Headquarters, Jharkhand

श्री काली चरण सिंह (चतरा): यह अत्यंत दुख का विषय है कि आजादी के 75 वर्षों बाद भी चतरा जिला मुख्यालय रेल लाइन से नहीं जुड़ पाया है। वर्षों से स्थानीय जनता की यह मांग रही है कि उग्रवाद प्रभावित इस क्षेत्र में गया (बिहार) से झारखंड में चतरा जिला होते हुए चंदवा तक रेल सेवा का विस्तार किया जाए। इस रेल सेवा का विस्तार होने से रेल के राजस्व में भी वृद्धि होगी। मैं माननीय

रेल मंत्री जी से यह विनम्र निवेदन करता हूँ कि चतरा जिला मुख्यालय को जल्द से जल्द रेल मार्ग से जोड़ने की दिशा में आवश्यक कदम उठाकर एक निश्चित समय-सीमा के भीतर चतरा से चंदवा तक रेल मार्ग का निर्माण किया जाए।

(xi) Regarding construction of four lane road from Radhanpur to Patan in Gujarat

श्री भरतसिंहजी शंकरजी डाभी (पाटण) : मेरे संसदीय क्षेत्र पाटण में भारतीय राष्ट्रीय राजमार्ग प्राधिकरण (एनएचएआई) ने एनएच 68 पर पाटण से गोजारिया तक चार लेन सड़क को मंजूरी दे दी है और चरण-1 में 75% निर्माण कार्य पूरा हो चुका है, जबकि राधनपुर से रोड़ा होते हुए पाटण तक चार लेन का निर्माण कार्य (फेज-2) आज तक शुरू नहीं हो सका है। मुझे यह भी ज्ञात हुआ कि 2017 की बाढ़ में क्षतिग्रस्त सड़क की अब तक मरम्मत नहीं करायी गयी है। यहां तक कि रिसरफेसिंग के लिए भी आवेदन सुनने को मिला है। अतः माननीय सड़क परिवहन और राजमार्ग मंत्री जी से मेरा अनुरोध है कि वे राधनपुर से रोड़ा होते हुए पाटण तक एनएच 68 पर चार लेन सड़क का निर्माण शुरू करने के साथ-साथ 2017 की बाढ़ में क्षतिग्रस्त सड़क की मरम्मत और रिसरफेसिंग सहित अन्य कार्यों को भारतीय राष्ट्रीय राजमार्ग प्राधिकरण (एनएचएआई) के माध्यम से शीघ्र पूर्ण करवाये।

(xii) Need to develop Mutyalammapalem Sea Beach in Andhra Pradesh as a tourism destination

DR. C. M. RAMESH (ANAKAPALLE): The Anakapalle District was formed two years ago with two Revenue Divisions - Anakapalle and Narasipatnam and 24 Mandals. The district is fortunate to have great personalities in different fields alongwith beautiful backdrop of hills and thick forest and Mutyalammapalem Sea Beach. Mutyalammapalem Beach is used for shooting of films, Telugu Serials and

pre-wedding ceremonies due to its beautiful backdrop. Many people come here to enjoy the Beach and its surroundings. Muthyalamma Thalli Festival takes place every year on this Beach. Looking at the scenic beauty, many people from various parts of the State visit here. If this beach is developed, we can achieve twin objectives of promoting Tourism, pushing economic activity and also providing employment to local youth. I would, therefore, request the Hon'ble Minister of Tourism, to look into it and provide funds for developing Mutyalammapalem Beach as one of a vibrant Tourism Destination.

(xiii) Need to remove a toll booth on NH-18 (Ahmedabad–Indore) in Panchmahal Parliamentary Constituency, Gujarat

श्री राजपालसिंह महेंद्रसिंह जादव (पंचमहल) : अहमदाबाद से इंदौर राष्ट्रीय राजमार्ग नंबर NH-47 मेरे पंचमहाल लोकसभा मतविस्तार से गुजरता है। गोधरा तालुका के वावडी गांव पर एक हाई वे टोल कलेक्शन बूथ है इसके आगे सिर्फ 36 किलोमीटर पर दूसरा है वे टोल कलेक्शन बूथ लिमखेड़ा गांव पर है। सरकार द्वारा लोकसभा में दो टोल बूथ के बीच 60 किलोमीटर का अंतर रहेगा ऐसा कहा गया है। इससे कम अंतर होने पर टोल बूथ हटा दिया जाएगा। मेरे मतविस्तार के गावों के नागरिकों द्वारा इस विषय में टोल बूथ दूर करने के लिए रूबरू विनती की है। इस टोल बूथ को दूर करने के लिए मैं माननीय सड़क परिवहन और राजमार्ग मंत्री जी से आग्रहभरी विनती करता हूँ।

(xiv) Need to include Rajasthani language in the Eighth Schedule to the Constitution

श्री राहुल कस्वां (चुरू) : राजस्थानी भाषा को संवैधानिक सम्मान नहीं दिया जाना दुर्भाग्यपूर्ण है।

आजादी के पहले से राजस्थानी की संवैधानिक मान्यता की मांग शांतिपूर्ण तरीके की जा रही है लेकिन केंद्र सरकार और राज्य सरकार द्वारा राजस्थानी भाषा की अनदेखी की जा रही है। 2003 में तत्कालीन राज्य सरकार द्वारा सर्वसम्मति से प्रस्ताव पास करके केंद्र सरकार को 8वी अनुसूची में राजस्थानी भाषा को जोड़ने के लिए भेजा गया था। भाषाविद MS महापात्रा के प्रतिनिधित्व में एक कमेटी भी बनाई गई थी जिसने राजस्थानी भाषा को समृद्ध बताया था फिर भी राजस्थानी को 8वी अनुसूची में नहीं जोड़ा गया जबकि अन्य भाषाओं को केंद्र सरकार द्वारा 8वी अनुसूची में भी जोड़ा जा रहा है और विभिन्न राज्य सरकारें अपनी क्षेत्रीय भाषाओं को राजभाषा का दर्जा भी दे रही है। ऐसे कौनसे मानक है जिन पर राजस्थानी खरा नहीं उतरती है। 2003 में संविधान की 8वी अनुसूची में बोडो, डोगरी, मैथिली, संथाली को जोड़ा गया लेकिन राजस्थानी को नहीं जोड़ा जा रहा है। हाल में असमिया, बांग्ला, मराठी आदि को शास्त्रीय भाषाओं की सूची में जोड़ा गया है। अतः मेरा सरकार से अनुरोध है कि राजस्थानी भाषा को 8वी अनुसूची में जोड़ें तथा राज्य सरकार अनुच्छेद 345 के तहत राजस्थानी भाषा को राज्य में राजभाषा बनाये।

(xv) Need to include Chutiya, Koch-Rajbongshi, Moran, Motak and Tai-Ahom tribes of Assam in the list of Scheduled Tribes

मोहम्मद रकिबुल हुसैन (धुबरी) : मैं चाय जनजातियाँ, चुटिया, कोच-राजबोंगशी, मटक, मोरन और तार्ई-अहोम समुदायों को जनजाति समुदाय के रूप में घोषित करने के मामले पर सरकार द्वारा विचार करने की मांग करता हूँ। यह मुद्दा पिछले कई वर्षों से लंबित है और इन समुदायों की आकांक्षाओं और संवैधानिक अधिकारों का पूरा सम्मान किया जाना चाहिए। ये समूह कई दशकों से अनुसूचित जनजाति (एसटी) सूची में शामिल होने के लिए संघर्ष कर रहे हैं। ये समुदाय असम के सामाजिक, सांस्कृतिक और आर्थिक परिदृश्य का एक महत्वपूर्ण हिस्सा रहे हैं। हमारे देश के विकास में इनके महत्वपूर्ण योगदान के बावजूद भी इन्हें उचित सम्मान नहीं मिला है जिसके कारण आज यह हाशिए पर हैं और इन्हें अभाव का सामना करना पड़ता है। हालांकि इन्होंने चाय उद्योग, कृषि और अन्य क्षेत्रों में महत्वपूर्ण

भूमिका निभाई है, फिर भी वे शिक्षा, स्वास्थ्य देखभाल और रोजगार के अवसरों तक सीमित पहुंच सहित गंभीर सामाजिक-आर्थिक नुकसान से जूझ रहे हैं। इन समुदायों को जनजाति वर्ग में शामिल करने के लिए शीघ्र कार्रवाई की जाए, ताकि इन समुदायों के अधिकारों की रक्षा हो सके और उन्हें समान अवसर प्राप्त हो सकें। यह कदम न केवल असम बल्कि पूरे देश में सामाजिक न्याय और समावेशन की दिशा में महत्वपूर्ण साबित होगा।

(xvi) Need to make 'Saha Jeevanam Sneha Gramam' centre for Endosulfan victims in Kasaragod, Kerala fully operational as rehabilitation centre

SHRI RAJMOHAN UNNITHAN (KASARAGOD): The "Saha Jeevanam Sneha Gramam" center in Kasaragod was envisaged as a model rehabilitation village including housing facility for the Endosulfan victims. However, it has become merely a therapy center, offering basic services like speech therapy and psycho-social support. Despite being inaugurated in 2024, with initial funding of Rs. 4.15 crore, the project remains incomplete. The Hydrotherapy Block remains unfinished, and funds for the second phase have not been allocated. The State Government had planned a five-phase development. As the second phase itself has not been funded, and there is no clarity on the next steps. Currently, only 34 children from Kasaragod are receiving therapy, but they miss the essential medical services. The center is grappling with infrastructure issues, such as a lack of transportation, power backup, and adequate finance. The local community and affected families are demanding immediate intervention to make the center fully operational as a rehabilitation centre. Hence, I urge the Government of India to step in and ensure the comprehensive development of the center, as originally

envisioned. If necessary, the Government of India must take over the direct control of the centre to provide a holistic support mechanism to the Endosulfan victims.

(xvii) Need to introduce senior secondary classes in Kendriya Vidyalaya, Dausa, Rajasthan and also open additional sections from class I to VIII in the Vidyalaya

श्री मुरारी लाल मीना (दौसा) : केंद्रीय विद्यालय दौसा एक प्रतिष्ठित शिक्षण संस्थान के रूप में क्षेत्र में शिक्षा की गुणवत्ता बढ़ाने में अग्रणी भूमिका निभा रहा है, वर्तमान में केवल कक्षा 10वीं तक संचालित है। सत्र 2025-26 से इस विद्यालय में कक्षा 11वीं के लिए कला संकाय और विज्ञान संकाय आरंभ करना नितांत आवश्यक है, ताकि क्षेत्र के छात्रों को गुणवत्तापूर्ण शिक्षा का लाभ उनके ही क्षेत्र में प्राप्त हो सके और छात्र अन्य शहरों में जाने को मजबूर हैं। दौसा क्षेत्र में कई प्रतिभाशाली छात्र हैं जो दसवीं के बाद केंद्रीय विद्यालय की उच्च-स्तरीय शिक्षा में अपनी पढ़ाई जारी रखना चाहते हैं। यदि ये दोनों संकाय शुरू होते हैं, तो छात्रों को गुणवत्तापूर्ण शिक्षा उनके अपने क्षेत्र में ही उपलब्ध होगी। इससे उनके अभिभावकों पर मानसिक और आर्थिक बोझ बढ़ता है। साथ ही, कक्षा 1 से 8 तक छात्रों की बढ़ती संख्या को देखते हुए प्रत्येक वर्ग में एक अतिरिक्त सेक्शन खोलना भी अत्यंत आवश्यक है। अतः निवेदन है कि क्षेत्र के विद्यार्थियों के उज्ज्वल भविष्य को ध्यान में रखते हुए सत्र 2025-26 से केंद्रीय विद्यालय दौसा में इन संकायों की शुरुआत और अतिरिक्त सेक्शन खोलने की कृपा करें, जिससे विद्यालय क्षेत्रीय शिक्षा प्रणाली में और अधिक महत्वपूर्ण भूमिका निभा सके।

(xviii) Need for comprehensive measures to address the health issues caused by pollution in Delhi and other parts of the Country

SHRI GAURAV GOGOI (JORHAT): Our cities, once vibrant and healthy, are now

enveloped in toxic haze. The recent pollution spike in Delhi highlights the severe threat to public health. Our children, the elderly, and those with pre-existing conditions are most vulnerable. The alarming rise in respiratory and heart diseases underscores the urgency of the situation. Year after year, smog blankets our cities, laden with harmful pollutants linked to serious health issues and increased mortality. Despite warnings and public outcry, Government response has been inadequate. We need to shift focus from reactive measures to proactive strategies. A long-term, comprehensive plan is essential, including stringent emission standards, promotion of cleaner fuels and technologies, and improved air quality monitoring systems. Prioritizing preventive measures like green spaces and public transport can significantly reduce the impact of air pollution. I urge the Government to take immediate action to address this grave public health crisis. We must prioritize the health and well-being of our citizens and work towards a cleaner, healthier future for all.

(xix) Need to address the situation arising out of repeated accidents on NH 966 at Panayampadam curve near Kalladikode in Kerala

SHRI V. K. SREEKANDAN (PALAKKAD): In a tragic road accident on 12.12.2024 at Panayampadam curve near Kalladikode, Karimba on the National Highway 966 four young girl school students were killed. The lorry carrying cement bags lost control at the curve, and truck toppled over them who were walking through roadside. More than 50 road accidents took place and 11 people

have lost their lives at Panayampadam and this area has turned into an accident hotspot. I have been raising this issue under Rule 377 and communicating to the Hon'ble Minister concerned since 23.04.2021. But the issue remained unresolved till now and accidents continue to happen there. I was informed by Hon'ble Minister of State for Road Transport and Highways that NHAI is planning to upgrade the stretch. DPR for upgradation of above stretch is in progress and alignment is approved by NHAI which bypasses the location Panayampadam, The gruesome incident triggered strong protests by local people and blocked vehicular movement for hours. I urge the government to rectify unscientific construction of national highway at this stretch immediately.

(xx) Need to connect villages in Jaunpur Parliamentary Constituency with main road under PMGSY

श्री बाबू सिंह कुशवाहा (जौनपुर) : प्रधान मंत्री ग्रामीण सड़क योजना का उद्देश्य है कि ग्रामीण क्षेत्रों को मुख्य मार्ग से जोड़ा जाए, ताकि ग्रामीणों को आवागमन में असुविधा न हो और विकास के अवसरों तक उनकी पहुंच सुनिश्चित हो सके। किन्तु वर्तमान में मुख्य मार्ग से 3 किलोमीटर की दूरी पर स्थित गांवों को ही प्रधानमंत्री ग्रामीण सड़क योजना के तहत जोड़ने का प्रावधान है। मेरे संसदीय क्षेत्र जौनपुर में ऐसे कई गांव हैं जो मुख्य मार्ग से अभी तक जुड़े नहीं हैं जैसे, विधान सभा सदर में सिद्धीकपुर मुख्य मार्ग से मिलकोपुर वायां जमालपुर तिराहा तक, दूरी 3 किमी०, मल्हनी विधान सभा में करंजा कलां मुख्य मार्ग से ग्राम छबिलेपुर तक, दूरी 3 किमी०। ऐसे कई और गाँव हैं, जिनके कारण ग्रामीणों का आवागमन बाधित हो रहा है। मरीजों को समय पर अस्पताल ले जाने में और किसानों को अपनी फसलें मंडियों तक पहुंचाने में परेशानी हो रही है। मेरा सरकार से आग्रह है कि मेरे संसदीय क्षेत्र जौनपुर में जो गाँव मुख्य मार्ग से 3 किमी० की दूरी पर स्थित हैं उनका सर्वेक्षण कराकर उन्हें ग्रामीण सड़क योजना के तहत मुख्य मार्ग से जोड़ा जाये।

**(xxi) Need to establish a Kendriya Vidyalaya in Ambedkar Nagar district,
Uttar Pradesh**

श्री लालजी वर्मा (अम्बेडकर नगर) : जिला अंबेडकर नगर उत्तर प्रदेश में एनटीपीसी, टांडा चिकित्सा महाविद्यालय, रेलवे विभाग, दूरसंचार विभाग एवं इंजीनियरिंग कॉलेज जैसे संस्थानों में कार्यरत कर्मचारियों के बच्चों को पढ़ने के लिए अच्छा स्कूल न होने के कारण अत्यधिक कठिनाई हो रही है।

अतः मेरा सरकार से अनुरोध है कि जनहित में अंबेडकर नगर जिले में केंद्रीय विद्यालय खोलने की कृपा करें।

**(xxii) Regarding problems being faced by people due to rise in prices of
essential commodities**

SHRI KHALILUR RAHAMAN (JANGIPUR): I wish to raise an urgent matter as a voice for millions of Indians struggling under the crushing weight of skyrocketing prices of essential commodities. This is not just an economic crisis but a human crisis, touching every household in our country. Picture a daily wage earner who now finds basic groceries beyond reach or a parent skipping meals to ensure their children can eat. Retail inflation hit 6.6% in October 2024, with food inflation at a worrying 7.68%. Prices of tomatoes soared by over 80% earlier this year, while cooking oil and pulses continue to strain family budgets. Global factors like the Russia-Ukraine war and supply chain disruptions play a role, but domestic challenges—climate-induced crop losses, insufficient regulation, and unchecked hoarding—worsen the crisis. These failures erode the dignity and security of our people. I urge immediate Government action to crack down on hoarders,

strengthen buffer stocks, and support farmers to stabilize production. Investment in cold storage and infrastructure is essential to reduce waste and control prices. For millions waking up to uncertainty, let us show that we care and act decisively. Their welfare is not just our duty—it is the foundation of our nation's soul.

(xxiii) Regarding non-availability of mobile network in hilly and rural areas of Tiruvannamalai Parliamentary Constituency, Tamil Nadu

SHRI C. N. ANNADURAI (TIRUVANNAMALAI): The work on construction of mobile towers has commenced in certain part of hilly and rural areas in my Tiruvannamalai Parliamentary Constituency, Tamil Nadu. But there is undue delay in installation of all latest equipments at the appropriate place. The result is non-availability of mobile network in those areas. The project work of the Phase-II needs to be started without further delay to facilitate the people to avail the mobile network. Therefore, I urge to the Union Government to instruct the official concerned to do the needful in this matter.

(xxiv) Need to promote 'Education for All' in Andhra Pradesh

SHRI G. M. HARISH BALAYOGI (AMALAPURAM): The New India Literacy Programme (ULLAS), a national initiative aimed at achieving the vision of "Education for All", initially saw significant enrollment in Andhra Pradesh, with 30 lakh learners joining in 2022-23. However, this momentum sharply declined, with only 5,533 learners participating in 2023-24 and 26,124 in 2024-25. Regarding

funding, the state was allocated ₹512.69 lakhs in 2022-23, with ₹384.51 lakhs released by the Central Government. However, in 2023-24, while the allocation increased to ₹943.09 lakhs, no funds were released. Similarly, in 2024-25, despite an allocation of ₹871.07 lakhs, no Central funds were disbursed. A critical aspect of the program is the Foundational Literacy and Numeracy Assessment Test (FLNAT), intended to evaluate and certify learners twice annually. Unfortunately, since the program's launch, FLNAT has yet to be conducted in Andhra Pradesh. To address these pressing issues, I urge the Government to undertake targeted awareness campaigns to boost enrollment and participation in the state. Additionally, I request the immediate release of central funds and appeal to the National Literacy Mission Authority (NLMA) to finalize and announce dates for conducting FLNAT in Andhra Pradesh to ensure the program's effectiveness and reach.

**(xxv) Need to increase number of General and Sleeper Class coaches
in trains**

श्री संजय दिना पाटील (मुंबई उत्तर-पूर्व) : आम लोगों की पहुंच में रेल किराया होना चाहिए इसलिए स्लीपर क्लास के डिब्बों की संख्या बढ़ाने की जगह रेलवे विभाग एसी डिब्बों की संख्या बढ़ाने की योजना बना रहा है। उनका उद्देश्य केवल इतना है कि लंबी दूरी की यात्राओं में रेल यात्रियों को और अधिक आराम मिले और रेलवे की आमदनी बढ़े। लेकिन एसी क्लास का रेल किराया महंगा होने की वजह से यह आम आदमी की पहुंच से बाहर है। इसलिए, मैं माननीय रेल मंत्री से अनुरोध करता हूँ कि कम आय समूह के लोगों के लिए जनरल और स्लीपर क्लास के डिब्बों की संख्या बढ़ाई जाए।

(xxvi) Need for comprehensive scientific and research-oriented studies to find the reasons leading to deaths of younger people in the country

DR. M. P. ABDUSSAMAD SAMADANI (PONNANI): I would like to draw the kind attention of the Government to alarming situation of increasing cases of sudden deaths of youngsters. Many such cases of young people dying all of a sudden without any prior symptom of any disease, during sitting, walking or doing any work are reported. Nowadays Atrial Fibrillation diseases also increase. It is also known that the increased risk of death is among the youth compared with the old. The grave situation of this increasing number of sudden deaths is further worsening in the post-covid period. It is yet to be known whether the pandemic or its remedial measures have any impact on this situation. According to experts, the normal medical tests are not sufficient to find out the real causes behind these cases. CT Pulmonary Angina test can be helpful to a certain extent but it is very costly. The Government should come forward to make such tests and necessary treatments available for the economically weaker people. I urge the Government to do the needful in this regard for conducting thorough scientific and research-oriented studies on this phenomenon of sudden deaths and take urgent steps to address the situation and undo the same by taking appropriate actions.

(xxvii) Regarding review and modification of compensation policy under the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013

श्री सुधाकर सिंह (बक्सर) : भूमि अधिग्रहण, पुनर्वास और पुनर्स्थापन में उचित मुआवजा और

पारदर्शिता का अधिकार अधिनियम, 2013 की धारा 29(1) के तहत यह प्रावधान है कि आंशिक रूप से अधिग्रहित मकानों के केवल अधिग्रहित भाग का मुआवजा दिया जाएगा बशर्ते शेष मकान "रहने योग्य" हो। हालांकि, इस प्रावधान ने व्यावहारिक रूप से प्रभावित लोगों के लिए गंभीर कठिनाइयाँ उत्पन्न की हैं मकान रहने योग्य है या नहीं, इसका निर्धारण जिला अधिकारियों, इंजीनियरों या स्थानीय विशेषज्ञों द्वारा किया जाता है, जो अक्सर मनमाना और असंगत होता है। प्रभावित परिवारों को ऐसे मकान मिलते हैं जो तकनीकी रूप से "रहने योग्य" घोषित किए गए हैं, लेकिन वे सुरक्षित, स्थिर और सम्मानजनक जीवन के लिए उपयुक्त नहीं होते। आंशिक क्षति के कारण घर की संरचना कमजोर हो जाती है और वह दुर्घटनाओं के प्रति संवेदनशील हो जाता है। मुआवजा नीति की समीक्षा और संशोधन किया जाए, ताकि ऐसे मकानों के लिए समग्र और न्यायसंगत मूल्यांकन सुनिश्चित हो, जो प्रभावित परिवारों की गरिमा और सुरक्षा को ध्यान में रखे। "रहने योग्य" स्थिति का आकलन करने के लिए स्पष्ट और पारदर्शी दिशानिर्देश बनाए जाएँ, ताकि निर्णय प्रक्रिया में एकरूपता हो। मुआवजा प्रक्रिया को शीघ्र पूरा किया जाए और प्रभावित लोगों की शिकायतों का तुरंत समाधान सुनिश्चित किया जाए।

(xxviii) Regarding amendments in SDRF norms in Rajasthan

श्री हनुमान बेनीवाल (नागौर) : मैं माननीय गृह मंत्री जी को अवगत करवाना चाहता हूँ कि राजस्थान सरकार द्वारा सीवरेज सिस्टम की पुनर्स्थापन मरम्मत को एसडीआरएफ मानदण्डों में शामिल करने, SDRF नॉर्म्स में गौशालाओं को पशु शिविर के रूप में शामिल करने ताकि सूखे के दौरान गायों तथा अन्य पशुओं पर चारे, पानी का संकट नहीं आये, हॉर्टिकल्चर क्रॉप संतरा, कीनू व क्रेश क्रॉप जैसे जीरा, इसबगोल आदि जिनकी प्रारम्भिक लागत बहुत अधिक है उनके लिए कृषि आदान-अनुदान में वृद्धि करने तथा राजस्थान के परिपेक्ष्य में कृषि आदान -अनुदान की अधिकतम सीमा 2 हैक्टेयर से बढ़ाकर 5 हैक्टेयर करने व सूखा विकास कार्यक्रम जिलों के 5 हैक्टेयर भू-धारिता वाले किसानों को

लघु एवं सीमांत किसान की श्रेणी में शामिल करने, आपदा के समय पशुओं की वास्तविक क्षति के आधार पर सहायता देने का प्रावधान बनाने क्योंकि राजस्थान में पशुपालन ग्रामीण जनसँख्या की आजीविका का एक महत्वपूर्ण स्रोत है साथ ही प्राकृतिक आपदा से फसल नुकसान होने पर लघु व सीमांत किसानों को अधिकतम 2 हैक्टेयर भूमि की सीमा के स्थान पर वास्तविक कृषि जोत के आधार पर सहायता राशि देने हेतु नियमों में संसोधन के प्रस्ताव काफी समय से लंबित है इसलिए जनहित में आवश्यक संसोधन करके राहत प्रदान करावे ताकि नुकसान की वास्तविक भरपाई हो सके।

(xxix) Regarding creation of 'Bheel Pradesh'

श्री राजकुमार रोट (बांसवाड़ा) : राजस्थान-मध्यप्रदेश-गुजरात-महाराष्ट्र के आदिवासी बाहुल्य क्षेत्रों के भील समुदाय की अपनी विशिष्ट सांस्कृतिक पहचान है, आजादी के बाद समान संस्कृति-पहचान वाले क्षेत्र को विभिन्न राज्यों में विभाजित कर दिया गया, जिससे यहां के आदिवासियों की विशिष्ट पहचान खत्म हुई है, उक्त भीलप्रदेश का क्षेत्र निम्नानुसार है 1. राजस्थान:- डूंगरपुर, बांसवाड़ा, उदयपुर, प्रतापगढ़, सिरोही, जालोर, बाड़मेर, पाली, राजसमंद, चित्तोड़गढ़ कोटा एवं बांरा जिले (28.06 लाख आदिवासी जनसंख्या) 2. गुजरात:- बनासकांठा, साबरकांठा, अरावली, महिसागर, दाहोद, पंचमहल, छोटा उदयपुर, वडोदरा ग्रामीण, नर्मदा, भरूच, सुरत, तापी एवं नवसारी, जिले (34.42 लाख आदिवासी जनसंख्या) 3. मध्यप्रदेश:- रतलाम, नीमच, मंदसौर, झाबुआ, अलीराजपुर, धार, बड़वानी, खरगोन, बुरहानपुर एवं खंडवा जिले। (46.19 लाख आदिवासी जनसंख्या) 4. महाराष्ट्र:- नंदुबार, धुले, जलगांव, नासिक, पालघर एवं ठाणे जिले (18.19 लाख आदिवासी जनसंख्या) उक्त राज्यों में आदिवासियों सहित अन्य समुदाय की कुल जनसंख्या 9 करोड़ 84 लाख 76 हजार 238 है। 1913 में गोविन्द गुरू के नेतृत्व में मानगढ़ पर लाखों भील एकत्र हुए थे जिनपर अंग्रेजों-रजवाड़ों द्वारा गोलिया चलाने से 1500 से अधिक आदिवासी मारे गए थे, भीलप्रदेश के लिए विभिन्न जन-आन्दोलनों, सामाजिक-राजनैतिक संगठनों, व्यक्तियों द्वारा हमेशा मांग उठाई है जिसका

क्षेत्र के अन्य समुदाय द्वारा भी पूर्ण समर्थन दिया है, इसलिए भील प्रदेश निर्माण हेतु सदन में चर्चा की अति-आवश्यकता है।

HON. CHAIRPERSON: Item No. 21 – hon. Finance Minister.

... (*Interruptions*)

PROF. SOUGATA RAY (DUM DUM): Sir, I am on a point of order. Please allow me to speak for a minute.

HON. CHAIRPERSON: No, please.

Hon. Finance Minister.

15.01 hrs

DEMANDS FOR SUPPLEMENTARY GRANTS (2024-25)– FIRST BATCH

THE MINISTER OF FINANCE; AND MINISTER OF CORPORATE AFFAIRS

(SHRIMATI NIRMALA SITHARAMAN): Sir, thank you very much for the opportunity given to respond to the discussion on the Supplementary Demands for Grants. I understand that 43 Members had spoken on the discussion.

Sir, this is the first batch of supplementary and it covers over 83 demands and three appropriations. The appropriations include those for the President, the Supreme Court of India and the Union Public Service Commission. To make a beginning, I will repeat some of the things which are already mentioned in the Supplementary Demands for Grants, a copy of which all Members have seen. Through these demands and appropriations, we are seeking the authorisation of

the Parliament for gross additional expenditure of Rs. 87,762.56 crore. The net cash outgo or cash supplementary is about Rs. 44,182.87 crore. The technical token supplementaries are also mentioned. Expenditure on capital account is something which I would like to take a minute to say that it is about Rs. 19,416.35 crore and the balance of Rs. 68,346.21 crore in the Supplementary Demands for Grants is on the revenue account. So, I am not going further into the details.

Sir, I am grateful that yesterday hon. Member, Jagdambika Pal ji had gone into the details of what this Supplementary Demand for Grant is all about, where money goes and why it is justified, and that this first supplementary has covered those amounts and the total is far less than what the first supplementary had in the last year.

15.04 hrs

(Dr. Kakoli Ghosh Dastidar *in the Chair*)

He had rightly placed the emphasis, saying look at where the money is going. It is going for farmers; it is going for the revenue expenditure of Defence; but on farmers account again, it is going for fertilisers and so on. So, without spending more time on the details of those, I would like to go back to the discussion and respond to the Members' questions and give clarifications they had sought so that we focus on the debate straightaway.

Madam, there was a lot of interest on the economy-related issues. Hon. Members have asked questions about what it is about the economy that I can answer. They had asked questions and I will try to address some of them.

Madam, the real growth rate for quarter one and quarter two of this financial year has been 6.7 per cent and 5.4 per cent respectively. At 5.4 per cent, the Q2

rate is slower than expected. Many Members observed it, many Members commented on it, and many Members raised a doubt asking, 'is growth sustainable at all at the number that we projected in the BE?' I would like to touch upon some of the concerns. The quarter two of this financial year has been challenging quarter for India and for most of the economies of the world. In the last three years, India's GDP growth rate has averaged 8.3 per cent. This is outstanding. I do not want to judge myself; I do not want to judge the Ministry. But this is a number before us and this is a number which you can see and compare with the rest of the globe. This number is an outstanding number by global standards. India has been the fastest growing major economy in the world and the credit goes to the people of India, who are struggling and meeting their aspirations, thereby contributing to the economy, and with the leadership, which puts policy up front, it responds to people and their aspirations as well. So, the two wheels have moved adequately in synchrony as a result of which you see the growth numbers.

A different perspective for the same thing is something which I would like to put before you, Madam Chairperson. Out of the 12 quarters in the previous three years, the GDP growth rate was lower than 5.4 per cent in two quarters, that is, quarter four of 2021-22 and quarter three of 2022-23. It is important to understand that this drop happened in just two quarters in the last 12 quarters that we are talking about. So, let us not pick on that one and predict the future. This has been a steady growth and a steady sustained growth. So, I would like to place that perspective before you with the numbers before me.

The regular Union Budget was passed by the newly constituted Lok Sabha post-parliamentary elections in middle of August 2024. Effectively, the implementation of new announcements of this Government commenced after the Appropriation Act was passed by the Parliament in August 2024. Effectively, it is from August that we are starting to give emphasis to many of the things inclusive of capital expenditure. And therefore, we are now talking of 'within four months', after the full regular Budget was presented in August. The situation is no different from one seen in earlier years when Parliament elections were conducted. So, that is a very important consideration which I would like the hon. Members to take on board. When the annual Lok Sabha elections happen, those years do have a certain flow of resources and do have a certain ground-related expenditure happening. When it picks up, the growth rate also picks up. But the blip has got to be understood in the broader context.

Now, I will come to differences in alignments of festivities. This is an important consideration because even countries which annually are in a Christmas festival mood or any other festival mood, there is a rise and dip in consumption and expenditure. Between September and October in the previous and current year, particularly for India, it created a modest downward bias for the Q2 growth. I think it is because there was a 15-day period where the people do not spend and that period came very close to the Dussehra vacation also when people spend. As a result, that quarter got affected by good-spending fortnight and a not-so-good fortnight, both occurring during that quarter itself. So, the Government believes that the trend in quarter two of 2024-2025 is only a

temporary blip and the economy will see healthy growth in the next quarter. Also, a generalised slowdown in manufacturing is not expected as it is restricted to a few sections only.

This is an important fact that I would like to place for the consideration of the hon. Members. Out of 23 manufacturing sectors, in the index of industrial production, about half of them remain strong even now. So, we need to put this in context. The capital expenditure of the Union Government has grown by 6.4 per cent year-on-year between July-October, 2024. So, I am very optimistic about improved performance going further and going forward.

This addresses a large section of the MPs who spoke. I name some of them, namely Shri K. C. Venugopal, Prof. Sougata Ray, Shri Anil Desai, Shri N. K. Premachandran, Shri Manish Tewari, Shri Lalji Verma, Sushri Sayani Ghosh, Shri Vishaldada Patil and Dr. Amar Singh. All of them, while mentioning different aspects of the economy, did raise these points. So, I thought that I should upfront start with this.

PROF. SOUGATA RAY (DUM DUM): We are all worried about the growth.

SHRIMATI NIRMALA SITHARAMAN: There was equally a lot of voice about inflation being very high. This was particularly raised by four Members who had also raised the previous issue. Retail inflation declined to 4.8 per cent between April to October, 2024-2025 compared to 5.4 per cent in 2023-2024. This is the lowest since the COVID-19 pandemic started. It was the lowest retail inflation.

Core inflation, which excludes volatile food and energy prices, remains at 3.6 and is at a decadal low. It is a very important data which we have to take on

board. We, in the Union Government, remain committed to better managing of food inflation where volatility in specific food items is weather-driven.

Building buffers is one of the key performances, which I can place here for Members' consideration, particularly in key food items such as cereals, pulses, and distribution of food items like onions, rice, toor dal, wheat flour, gram and so on. So, these are happening through designated outlets at subsidised prices. I have spoken before on this. Bharat brand atta and Bharat brand dal are provided in essential commodities at an affordable price. The prices have been very reasonable and the uptake is also very considerable. Bharat dal is available at Rs. 60 per kg for one kg pack. Bharat atta costs Rs. 30 per kg and Bharat rice costs Rs. 34 per kg, and they are available through particular outlets.

The discussion, again, on the inflation is normally taken for the number that is revealed in the latest quarter. But I would again like to put a perspective before hon. Members. Most often, I have done this and I think that there is merit for us to look at it in this way because it is important to understand the context and also the perspective to keep it as wide as possible.

Madam, between 1999-2004, the headline inflation was controlled at 3.9 per cent. The reason why I am bringing this is something which I will explain a bit later, but I am laying the ground for that inference. The headline inflation was controlled at 3.9 per cent between 1999 and 2004, but between 2004 and 2009, the inflation surged to 5.6 per cent. Again, come over. You can compare it with 1999-2004, which I am talking about. But when you come to 2009-2014, it spiralled to 10.2 per cent representing a catastrophic failure to control rising

prices. Come again to 2014-2024, the inflation was brought back to 5.1 per cent.

The pattern that is emerging, if you look at it, for the last 25 years, is that the inflation during NDA period is well under control, whereas during non-NDA, particularly during UPA period, it touched double digit inflation. So, let us not forget this pattern when we want to criticize one another about inflation and inflation control. The hon. Member can be similarly introspecting on the impact of COVID-19 and the wars which are happening now.

Madam, food inflation was a modest 2.2 per cent during 1999-2004. From 2004 to 2009, it reached 6.5 per cent; from 2009 to 2014, it reached 11 per cent; and from 2014 to 2024, it is back to 5.3 per cent. So, the pattern is consistent. You split 25 years between UPA or non-NDA and NDA, you will see that inflation is better controlled under the NDA regimes.

Madam, hon. Member, Manish Tewari, was talking about fuel inflation. I quite appreciate his concern because this can affect poor families as well. I want to place the data before. Under UPA-II, the fuel inflation was 8.9 per cent compared to the 10 years between 2014 and 2024, which is at 4.4 per cent. But I just want to highlight the fact for hon. Member, Manish Tiwari's question. He talked about the LPG cylinder and I am sure this is something which most of the hon. Members will be interested in knowing about. Under the Congress regime, the LPG cylinders were a privilege and scarce commodity. Before April 2014, nearly 45 per cent of the Indian households did not have access to clean cooking fuel. In contrast, the LPG coverage under the NDA regime has reached near saturation. The total number of domestic active LPG customers has more than

doubled from 14.52 crores in April 2014 to 32.65 crores as of June 2024. I am not giving an exact number. The approximation is that there are 33 crore households in this country. Madam, 32.65 crore households have got LPG cylinder connection. It is near saturation in making sure that gas cylinders reach every household. So, I must credit the Ministry of Petroleum and Natural Gas for having taken this distribution of LPG to households. After Ujjwala came in, we have made sure that many of those families which gave up the extra cylinder on hon. PM's nudge that he gave, urging people to give up the subsidy who do not need it, many people gave it up, but Ujjwala grew as much as also the others who do not need Ujjwala. So, the total saturation is 32.65 crore households and from among this number, 10.33 crore Ujjwala beneficiaries are also there. So, these 32.65 crore households include Ujjwala 10.33 crore households. An Ujjwala-14.2 kg cylinder is given at an effective price of Rs. 503. I want to highlight the fact that if we are to compare India with its immediate neighbourhood, you will know that India's LPG cylinder is very reasonably priced for the Ujjwala consumers that I am talking about.

Madam, in the neighbouring countries, as on 1st November, 2024, the prices are like this. In Nepal, it is Rs.1,209.21. I am saying it in INR, Indian rupees. In Sri Lanka, it is Rs.1,211.24. In Pakistan, it is Rs.1095.41. For Ujjwala customers in India, it is Rs.503 only. The immediate question would be what about those non-Ujjwala customers because it is an essential thing for a household. The effective price of non-Ujjwala consumers – and I am talking of New Delhi – is Rs.803. So, I want a clear appreciation, not so much for

appreciating but for recognition of the fact that compared to the neighbourhood, India's LPG prices even for non-Ujjwala are far lesser than what it is like in our neighbourhood. That is essentially for Shri Manish Tewari's question.

There were concerns expressed also about unemployment being very high. Several Members raised questions on it, and I highlight some of the facts. The all-India annual unemployment rate has been declining according to the Periodic Labour Force Survey report. Beginning 2017-18, it has been falling from 6.0 per cent in 2017-18 to 3.2 per cent in 2023-24. Unemployment rate was six per cent in 2017-18. Today, it has come down to 3.2 per cent. This is accompanied by a rise in the labour force participation ratio and worker to population ratio figures as well. A very important factor is the gender component. The female labour force participation rate has been on the rise for the past six years from 24.5 per cent in 2018-19 to 41.7 per cent in 2023-24. We will be glad to know that this is largely driven by rising participation of rural women into the labour force. So, this is a very noteworthy transformation that we are seeing. I would like to put it before you, hon. Chairperson.

According to the latest payroll data of the EPFO, the cumulative net addition of EPF subscribers – which very clearly shows the formal employment – touched 91.1 lakhs in the first half of this year, that is 2024-25, which is nearly 29 per cent higher than the cumulative net additions of 70.5 lakhs in the same period last year. So, it is important and we are clearly talking about the net addition. It is not the numbers which have gone; we have ignored it, or anything like that. We are talking about net additions. Nearly two-thirds of the new subscribers in the

EPFO payroll have been from the 18 to 28 years band. So, for all of us who rightly have concerns about the youth of India, I would like to show this figure that the net addition to the EPF subscribers' number has two-thirds of them coming from those in the age group of 18 to 28. So, the youth of India are coming on board and getting into the EPF-related registers.

There was also a concern and a lot of discussion about the procedure not being followed in sanction of Contingency Fund advance. I think, it was Member N.K. Premachandran ji who raised this point. I would like to respond to him because I think he highlighted it. I appreciate the fact that N.K. Premachandran ji gets into a lot of granular details of the budget and also of the General Financial Rules. He said, and I quote:

“The procedure given in para 5 of Delegation of Financial Powers Rules regarding laying Statement by Ministers who are giving Contingency Fund Advance is not followed.”

That was his concern. I would like to remind the hon. Member, N. K. Premachandran ji that the procedural issue which you have raised is about the withdrawals of Contingency Fund and advance of Rs. 100 crore given to MNRE for the PM Surya Ghar. Am I right? Based on the request of the Ministry, the Contingency Fund Advances are normally given to various Ministries, and in this case, the Contingency Fund Advance of Rs. 100 crore was sanctioned on 4th October, 2024 at a time when the Parliament was not in session. This amount is being recouped -- and that you will see in the Supplementary Demands for Grants -- through the Supplementary Demand which we have placed now. So, the

Ministry of Finance does not normally permit Consolidated Fund Advances when Parliament Session is underway. In the instant case that he is referring to, the Finance Ministry has not issued the sanction during the Parliament Session. I would just like to mention it very clearly for Shri N.K. Premachandran's consideration. If at all, the withdrawals of CF Advance have happened by any Ministry, the Minister concerned is required by a Rule to lay a paper in the House. And that is the extant procedure.

Madam, similarly, I think it was one of the Members, if I am right Lalji Verma ji, had mentioned that this Supplementary Demand for Grant is being presented within one month of the Budget. I am not sure whether Lalji Verma ji is here. This is the First Batch of the Supplementary Demands for Grants. And even as I opened my statement, I said that the regular Budget in this election year was presented in July, and now, we are into December. We are several months away from July, not one. So, that statement unfortunately does not seem to be correct. This has been reduced. The Supplementary Demand for Grant is the first one. I would like to definitely place on record that we have kept the Supplementary Demands for Grants. Normally, three are permitted. We have tried keeping it within two and never moving to the third except for one year when the third also had had to happen. So, the Supplementary Demands for Grants are not too many, not too frequent, and do not happen for simple and small reasons. So, I want to leave the data behind that this is the first one. In fact, I am very grateful that some of the hon. Members have mentioned about the amount that this time, the Supplementary Demand amount itself is far lesser than the last time, showing

greater accuracy in the B.E. stage itself of Budget making. So, there is a greater and absolute targeting of what is the Budget Estimates ought to be, and there is not, therefore, much of a requirement to come with huge Supplementary Demands, and not too many of them as well.

Madam, there has been a concern about sustaining the growth. I have broadly spoken about the growth and the growth-related figures earlier. But what are the specific steps that the Government has taken to push and to sustain growth? That was one of the questions. As much as private sector investments slow down and more investment on infrastructure – all these have been points on which a lot of Members have raised their concerns. I would like to broadly say, and that even at the beginning we have said, that there has been a considerable emphasis on capital expenditure. Repeatedly, every year, our capital expenditure amounts are only growing, not in just actual numbers but in percentages as well.

This year, we allocated Rs. 11.11 lakh crore for capital expenditure. If we understand that together with the amounts that we have given to the States, this year particularly, we have given Rs. 1.50 lakh crore to the States as interest free 50 years' loan for capital assistance if effective capital expenditure of the Union Government is taken on board. And what is the effective capital expenditure? It includes budgeted capital outlay and grants in aid for capital creation. If these two are put together, you get the effective capital expenditure figure and while Rs. 11.11 lakh crore is the capital expenditure announced in the BE, effective capital expenditure inclusive of capital assistance to the States interest free, it is pegged at Rs. 15.02 lakh crore, one of the highest in Government of India's history. This

is the amount we are giving for capital expenditure which has given a big role also for the States to build their capital expenditure account and as a result, I think the steps that we are taking to push for growth and to sustain growth are going through this route of capital expenditure so that the multiplier effect which will spread through the economy and therefore, give a greater attraction and multiplier effect to the economy itself will be bigger because I think we have spoken about this as well which I would like to emphasize again that for every rupee spent on capital account, the multiplier effect that you get touches even 3.8 or sometimes 4.3. That is the kind of multiplier you get when you spend on capital account whereas if you spend on revenue account, for every one rupee, you would get only 0.98, less than 100 paise, which is one rupee. So, that is not going to benefit if we just spend money or put money in the hands of the people, promote immediate consumption so that people can go out in the market and buy the essentials. They are important but the multiplier that gives is far lesser than the multiplier that you would gain when people are given in situ jobs because projects are running, capital assets are being built. We have gone through that route and this time, the effective capital expenditure of the Government of India is at Rs. 15.02 lakh crore.

What are the expenditure on which this amount is getting spent? Regional connectivity, robust highways, railways, coastal shipping, digital infrastructure and multimodal logistics are areas in which we are spending this money and also addressing skill deficit through package of five schemes which we have announced in this budget itself. And these have given results. So, it is not as if I

have spent the money but we do not know what is the outcome. The results are there for everyone to see - increase in Gross Fixed Capital Formation to 30.8 per cent of the GDP in 2023-24 compared to an average of 28.9 per cent between 2014-15 and 2018-19, pre-pandemic years. So, pre-pandemic years, you had 28.9 per cent as Gross Fixed Capital Formation whereas now it has gone up to 30.8 per cent. Also, private investment by non-financial firms about 3200 firms, independent research looked into it and said 11.6 per cent is the growth in private investment by non-financial firms. That itself will explain it. I am talking not about the banks, not talking about the NBFCs but other firms which are in the private sector. And improvement in the ranking of the world bank logistic performance index from 54th place where we were in 2014 to 38th place in 2023 to 44th place in 2018 and 22nd place in 2023 particularly under international shipments category.

Madam, you probably are aware that in every session of the Budget, we have questions on tax devolution to Opposition ruled States. There are questions that they have been reduced particularly for Kerala, Karnataka, and Himachal Pradesh. Shri K.C. Venugopalji asked about it. I would like to again – like the way I do in every Session – answer this question. The tax devolution to States is based on the formulation and the recommendation given by the Finance Commission. Within first 45 months of the 15th Finance Commission, the current Finance Commission, the tax devolution to these States is more than the total tax devolved to these States in the entire period of the 14th Finance Commission, entire period of the 14th Finance Commission, five full years, and you can take 45 months of the current Finance Commission, which is just about four years and three months.

I am going by State by State.

The State of Karnataka, during the 14th Finance Commission, between 2014 and 2019, had Rs. 1,35,044 crore devolved to it; and within the 45 months of the current Finance Commission they have received Rs. 1,41,937 crore, which is already much more than the entire five year period of the previous Finance Commission. The State of Himachal Pradesh received Rs. 20,830 crore during the 14th Finance Commission's entire period whereas what they have received in the first 45 months of the current Finance Commission is Rs. 32,087 crore. The State of Kerala received Rs. 71,713 crore during the earlier Finance Commission, during its entire period, whereas in the 15th Finance Commission, which is the current Finance Commission, and in first 45 months received Rs. 75,171 crore. So, there is no question about anything. Everything is on-time, and much more, that is what is being devolved to all States, and there is no difference between which State is ruled by which party. Everybody gets what their due is. That is the principle with which Prime Minister Modi guides me, and that is what we do.

Madam, slow pace of expenditure from the budget 2024-25 is another question which N.K. Premachandranji asked. The Union Budget, the regular one, for 2024-25 was passed by the newly constituted Lok Sabha after the parliamentary election in August. I have already explained that subsequently when the money went to the States, and when States got on to the ground to do their expenditure almost two quarters were delayed. So, this situation is broadly similar to all other election years. However, the total expenditure up to October 2024 was Rs. 24.74 lakh crore. This is 51.3 per cent of BE which is broadly similar

to pace of expenditure up to October 2023. So, it is not slow since the second quarter.

SHRI N. K. PREMACHANDRAN (KOLLAM): Madam, I fully appreciate the expenditure made by the Government during the six months, that is, 51.3 per cent of the total expenditure, more than that of the total Budget allocation.

My point was that the most labour-intensive sector is the MSME sector, and the Budget outlay was Rs. 22,137.95 crore. There is a revised outlay. I cannot understand what is the revised outlay at this juncture. Further, the expenditure till 2021-2024 is Rs. 992 crore, which is just lower than 15 per cent. When the total expenditure is more than 51.3 per cent, how can it be just less than 15 per cent in the MSME sector alone? That is my question.

SHRIMATI NIRMALA SITHARAMAN: Madam, I am thankful to the hon. Member for giving that clarification. I want to be sure that I do not repeat it, but I would like to emphasize on the point that this Budget gave five particular different schemes to enable the MSMEs to have greater liquidity in their hand, and greater access to credit like never before, and I say this in particular that MSMEs only had working capital given to them. Our Government has now made a provision for them to also have term loans for doing their business, which means they can take the loan from the bank and invest in plant and machinery. But they are after all small firms. They will not have huge collateral to offer; they would not have security to give. So, I am grateful to the hon. Prime Minister who very clearly said, and we gave assistance for the small traders on the street – PM SVANidhi; we gave assistance for women and small people who are doing their business – PM MUDRA. All of

them are sovereign guaranteed collateral free loans. Similarly, for the term loans that we are giving to the MSMEs, we have provided for sovereign guarantee. This is happening for the first time in this country.

So, hon. Member, Shri N.K. Premachandran be informed on this that MSMEs never had that provision in all of free India, 1947 onwards, for a term loan and a sovereign guaranteed term loan, we have given that this time. But on the specific point of why it is not spent or why it is not acquiring that much of traction within this year, the same is the case. If the Budget was passed in July and the Department had to do it all on the ground within the next four months, it will have its own difficulties. But that is not to say that this program will not continue. It will continue with the same gusto. So, I want the fact that this year has a peculiarity, Vote on Account, a regular Budget in July, and after which, when expenditure has to happen in all sectors with the same speed, some Ministries do take the time.

I am going around visiting MSME clusters, establishing SIDBI branches there, asking SIDBI to give more loans to the MSMEs under the newly designed post the regular Budget schemes. I appreciate your concern on MSMEs, but it is not being brought down.

Madam, like always in every Session, you yourself are from West Bengal, and I have heard Prof. Sougata Ray interrupting to say, 'Would you also speak on this?' So, I am speaking now. 'The State of West Bengal has been deprived of funds from the Central Government under MGNREGA and PM Awas Scheme', was raised by Prof. Sougata Ray and Ms. Sayani Ghosh. I am not sure if she is here.(Interruptions)

Madam, through you, I would like to put the facts. Like every other year, the State PMAY Gramin Awas Yojana was being implemented in West Bengal since 2016-17. The Government had also released Rs.25,798 crore as the Central share to the State since 2016-17. However, complaints of irregularities in the implementation of PMAY Gramin, including a selection of ineligible households from the Awas Plus-2018 list, removal of eligible households and renaming of the scheme in the State as Bangla Awas Yojana, have been received. The Ministry has sought an Action Taken Report from the State Government.

Similarly, Madam, and again I have said this even earlier in very many different Sessions, under MGNREGA complaints of misappropriation of funds have been received by the Government. Upon inquiry by Central teams, the complaints were proven to be correct. Madam, I may add that the Central team was accompanied by the State team as well when they went on inspection. The complaints were proven correct, and not following the rule was clearly established.

The Department of Rural Development had sought latest status of action taken report. Now, the State Government has submitted the ATRs which are being examined by the Ministry of Rural Development. That is the current position on the question which Prof. Sougata Ray had raised.

SHRI SUDIP BANDYOPADHYAY (KOLKATA UTTAR): Madam, what I want to suggest or submit is this. If any corruption happens in any part of the State, why is the total amount of money being stopped? Where the possibility of inquiry appears or the Central Team and the State Team jointly detected any such area, you should stop sending money over there. But for few places or for one or two

places, you are blocking the total money. My request and suggestion to you is to release the amount to the State which has dues from the Centre of more than Rs. 1,00,000 crore as a whole. So, would you kindly take up these two issues – MGNREGS and Awas Yojana?

I also want to request you that wherever reports of corruption are there, you should block money over there, but do not stop the full money as a whole for the total State.

SHRIMATI NIRMALA SITHARAMAN: But we have not stopped it on that ground only now.

Madam Chairperson, the hon. Member is putting forth a suggestion to stop it where the corruption has happened, but do not stop the entire money. We have not stopped it entirely for all over the country. We have stopped it where the corruption has happened. ... (*Interruptions*)

उनका सुझाव है कि मुझे पूरे देश में यह नहीं रोकना चाहिए, जहाँ करप्शन हुआ है, वहाँ रोका जाए। मैं वही तो कर रही हूँ। बंगाल में करप्शन हुआ, उसको रोकूँगी। ... (व्यवधान) क्या मैंने गलत समझा है? ... (व्यवधान)

SHRI SUDIP BANDYOPADHYAY : No, Madam. I am talking about my own State.

श्रीमती निर्मला सीतारमण: जी हाँ, मैं आपके ओन स्टेट के विषय में ही बोल रही हूँ। ... (व्यवधान)

Do you want English or my *tooti-footi* Hindi? ... (*Interruptions*)

SHRI SUDIP BANDYOPADHYAY: Where it has happened, you stop sending money for those portions, but the money for the whole State is being stopped.

SHRIMATI NIRMALA SITHARAMAN: You are saying that in the State of West Bengal, जहाँ करप्शन हुआ, वहाँ न दिया जाए, बाकी जगहों पर दिया जाए। लेकिन यह मैं कैसे तय

करूँ? ... (व्यवधान)

Madam Chairperson, even when I do no stop, even when I do not delay or even when I give an advance payment – when I have to give payment for one month and am giving for two months – I am accused of differential treatment to different States.

करप्शन हुआ, यह साबित हो गया है। सेन्ट्रल की टीम और स्टेट की टीम साथ में गए। पेमेंट का रिक्लेम करो, ऐसा आदेश मिलने के बाद रिक्लेम न करते हुए, दोबारा ट्रेजरी से ही उसकी भरपाई कर रहे हैं, मतलब करप्शन हुआ। उसके बाद मैं कैसे डिफरेंशिएट करूँ कि पूर्व मेदिनीपुर में नहीं हुआ, नॉर्थ बंगाल में हुआ, 24 साउथ परगना में हुआ। मैडम, यह मैं कैसे तय करूँ? अगर मैं तय भी करती हूँ, तो किसकी मान्यता होगी? अगर बंगाल का चुपचाप मानते हैं तो भी बाकी स्टेट्स मुझ पर गुस्सा नहीं करेंगे कि यह करने के लिए आप कौन होती हैं? इसलिए पूरी तरह से इसको साफ करने के लिए मैं आपके माध्यम से बंगाल गवर्नमेंट से रिक्वेस्ट कर रही हूँ, इसको साफ करो। फिर आते हम। जितने भी प्रश्न उठाए गए, उनका स्पष्टीकरण दो, एक्शन में दिखाओ, उसके बाद आपके पैसे कौन रोकने वाला है? हम बिल्कुल आपके पैसे देंगे। ... (व्यवधान)

SHRI SUDIP BANDYOPADHYAY: Madam, West Bengal is being targeted by the Centre. ... (*Interruptions*) आप कितने दिन तक यह करेंगी? Your purpose to make your party more influential in the State will never materialise. The result will always be 6-0. Give money to the State. Poor people are hungry. Take care of them. I request you with folded hands, all money must not be kept detained. It cannot happen for a particular State.

SHRIMATI NIRMALA SITHARAMAN: Madam Chairperson, I fully appreciate the concern. Our intention is not to put anybody to difficulty. Kindly allow me one minute of indulgence for the political observation which the hon. Member has

made. आप जब तक ये करते रहेंगे, आपको बंगाल में सीट नहीं मिलेगी। ... (व्यवधान) मान लीजिए, यह सच है, फिर आपको क्या दिक्कत हो रही है? ... (व्यवधान) आप खुश रहो, सब जीतो। ... (व्यवधान) आराम से बैठो। नहीं, दिक्कत हो रही है। ... (व्यवधान) जनता देख रही है कि गरीब का पैसा किसके हाथ में जा रहा है? ... (व्यवधान) पार्टी वर्कर्स के हाथ में जा रहा है, यह अब खुलासा हो गया है, इसीलिए, उधर दिक्कत हो रही है। ... (व्यवधान)

जब हम उसके लिए तैयार हैं, आपके स्टेट में आते हैं, आपकी टीम के साथ ही जाते हैं, अकेले नहीं जाते हैं। ... (व्यवधान) आपकी टीम के साथ में रहने के बाद भी दिखता है कि घपला हुआ। ... (व्यवधान) उसको सही करने के लिए मौका भी देते हैं, फिर भी आप यही राजनीतिक भाषा बोलते हैं कि जब तक ये करोगे, बीजेपी नहीं आएगी? ... (व्यवधान) नहीं, देश अच्छा होना चाहिए, मोदी जी का संकल्प यही है। ... (व्यवधान) अच्छा, करप्शन रहित देश बने। गरीब का जो पैसा है, वह उसको मिलना चाहिए। ... (व्यवधान) जहां घपला होता है, वहां हम साथ नहीं रहने वाले हैं। ... (व्यवधान)

15.51 hrs

(Hon. Speaker *in the Chair*)

PROF. SOUGATA RAY: Centre and State should have an open relation.

SHRIMATI NIRMALA SITHARAMAN: I agree on that. Centre and State will have to work together. I agree on that.

माननीय अध्यक्ष जी, मैं सिर्फ दो विषयों पर स्पष्टीकरण दे देती हूँ। ... (व्यवधान) माननीय सदस्य, श्री धर्मेन्द्र यादव जी दिखाई नहीं दे रहे हैं, लेकिन उन्होंने एक महत्वपूर्ण प्रश्न पूछा था। ... (व्यवधान) वैसा ही प्रश्न श्रीमती सुप्रिया सुले जी ने भी पूछा था। ... (व्यवधान)

SHRI GAURAV GOGOI (JORHAT): The Congress Party raised the issue of SEBI.

SHRIMATI NIRMALA SITHARAMAN: All right, I am trying to answer as much as possible. ... (*Interruptions*)

माननीय अध्यक्ष जी, मैं सिर्फ यह बोलना चाहती हूँ कि प्रो. सौगत राय जी सिर्फ डिस्टर्बेंस

करने की ही एक माइलपोस्ट रखते हैं। ... (व्यवधान) ठीक है, हम सबको आदत हो गई है। ... (व्यवधान) फिर वे एक विषय उठाते हैं, उसका मैंने पूरे विवरण के साथ जवाब दे दिया। ... (व्यवधान) अब दूसरा माइलपोस्ट रख दिया? ... (व्यवधान) क्या मुझे सिर्फ इनको ही अटेन्ड करते रहना चाहिए? ... (व्यवधान) किसी और माननीय सदस्य का जवाब मुझे नहीं देना है? ... (व्यवधान)

ऑनरेबल स्पीकर सर, ब्लैक मनी के ऊपर श्रीमती सुप्रिया जी और श्री धर्मेन्द्र यादव जी ने प्रश्न उठाया था। ... (व्यवधान) इस विषय पर सरकार ने बहुत सारे स्टेप्स उठाए हैं। ... (व्यवधान)

Action has been taken on very many unaccounted, undisclosed foreign assets. मैं इसको तीन कैटिगरीज़ में रख रही हूँ। Investigation of HSBC, ICIJ Panama, Paradise, and Pandora leak related cases. In connection with all these, information has been received through various leaks, like Panama Papers leak, Paradise Papers leak, Pandora papers leak, HSBC, ICIJ. Intrusive actions were taken in 120 cases. Further, undisclosed income of Rs. 33,393 crore have been detected under 582 cases which have been taken up. A multi-agency group, consisting of representatives from various enforcement agencies, organisations has been set up by the Government for expeditious and coordinated investigation of various categories of foreign assets such as Panama, Paradise, and Pandora papers leak.

The second thing that I want to highlight is the constitution of the SIT on black money. The Government, of course, has constituted a Special Investigation Team and that is working from 2014. Meetings of the SITs are regularly taken up and Action Taken Report is also reviewed, particularly cases involving undisclosed foreign assets and income have really been monitored.

As regards enactment of Black Money Act, 2015, the Government enacted

a comprehensive and stringent new law, namely the Black Money (Undisclosed Foreign Income and Assets) and Imposition of Tax Act, 2015 that has come into force from July, 2015. The salient feature of this Black Money Act is that 30 per cent tax is imposed on any undisclosed foreign income or foreign assets and then a penalty of 90 per cent, three times the amount of the tax, is also imposed on them. Penalty for failure to furnish returns or undisclosed or inaccurate details of foreign assets are also levied a penalty of Rs. 10 lakh and so on. Then, there is a lot through the court action.

For the effective administration of the Black Money Act, 2015, the creation of a Foreign Assets Investigation Unit has been established. 29 Foreign Assets Investigation Units are set up under the Directors General of Income Tax for investigation all across the country. Proceedings under the Black Money Act, 2015, as of June 2024, in about 697 cases raising a demand of more than Rs. 17,520 crore, 163 prosecutions have been launched, and foreign asset schedule has been issued in the ITR.

This is a very interesting information. The number of taxpayers disclosing foreign assets were 60,467 in the year 2021-2022. Now, it is two lakh tax payers in 2024-2025. The Black Money Act is actually having a deterrent effect on a lot of taxpayers that today they come forward on their own to disclose their foreign assets. ... (*Interruptions*)

A very important data is that 82 cases till 30 June have been referred to the ED under the PMLA Act. ... (*Interruptions*) Specific numbers were asked. Total tax collected under the Black Money Act (BMA) is Rs. 2,655 crore as of June,

2024. It is the total money raised under the Black Money Act. The number of cases in which assessments have been passed are 697, demand raised is Rs. 17,520 crore, the number of cases in which penalty has been levied is 341, penalty levied in crores is Rs. 9,971.47, prosecution launched is 163, number of cases where assessment is pending is 531, number of cases where penalty initiated and pending is 532. So, these are the actual figures to show that the PMLA and the Black Money Act are actually giving their due returns for all the taxpayer money which has got to be obtained for the sake of the country.

On the PMLA, ED has successfully restored property's value, at least Rs. 22,280 crore and I am only talking about the major cases. We all question about ED. The return and also the money, which have been claimed by the ED is this much.

16.00 hrs

There are restored properties worth Rs. 22,280 crore in major cases and I would like to list the number of cases. In Vijay Mallya case, the attached properties worth Rs. 14,131.6 crore have been restored to the public sector banks. So, there is no way in which I can go on listening to very many Members who without the facts go on saying, "No haircut has happened. Big people are allowed to take the money, small people are being punished". No way! We have not left anyone. Even if they fled the country, we have gone after them. The Enforcement Directorate has collected this money and given back to the public sector banks. The amount of Rs. 14,131.6 crore has been restored from Vijay Mallya only.

SHRIMATI SUPRIYA SULE (BARAMATI): Madam, I would like to know if he has

returned all the money he owed to the banks.

SHRIMATI NIRMALA SITHARAMAN: I am talking about the attached properties.

There can still be some more cases but attached properties and their monies have gone to the public sector banks and this is the money that is obtained from them.

In Nirav Modi case, Rs. 1,052.58 crore has been restored to the public and private banks. In National Spot Exchange Limited scam, Rs. 17.47 crore have been obtained and given to the banks. In SRS group case, which is the SRM groups, Pearl City and Prime Projects in Gurugram, the property worth Rs. 20.15 crore has been restored. In Rose Valley case, Rs. 19.40 crore have been restored. In Surya Pharmaceutical Limited case, Rs. 185.13 crore have been restored. In the case of Nowhera Shaik and others and in respect of the Heera Group, Rs. 226 crore have been restored. In the case of Amrutesh Reddy Naidu and others, Rs. 12.73 crore have been restored. In the case of Mehul Choksi and others, Rs. 2,565.90 crore have all been taken. Then the liquidators in the Gitanjali Group of Companies will carry out valuation and auction of the attached or seized properties worth Rs. 2,565 crore. That is also happening. In the case of Nafisa Overseas and others, Rs. 25.38 crores have been restored. In the case of Bhushan Power and Steel Limited, the Supreme Court ordered restitution of assets worth Rs. 4,025 crore to JSW vide its 11th December orders. So, it is important to recognize that we have not left anybody in economic offences. We are after them. We will be making sure that money which has got to go back to the banks will go back.

माननीय अध्यक्ष : अनुदानों की अनुपूरक मांगों पर श्री सुधाकर सिंह द्वारा आठ प्रस्ताव प्रस्तुत किए

गए हैं। अब मैं सभी कटौती प्रस्तावों को सभा के समक्ष मतदान हेतु रखता हूँ।

कटौती प्रस्ताव मतदान के लिए रखे गए तथा अस्वीकृत हुए।

माननीय अध्यक्ष : अब मैं वर्ष 2024-25 के लिए अनुदानों की अनुपूरक मांगें - प्रथम बैच को सभा के मतदान के लिए रखता हूँ।

प्रश्न यह है:

“कि अनुदानों की अनुपूरक मांगों की सूची के स्तम्भ 2 में मांग संख्या 1 से 8, 10, 11, 13 से 21, 23 से 38, 43 से 54, 56, 57, 60 से 62, 65, 66, 68, 69, 71, 73, 74, 76 से 79, 81, 83, 85 से 87, 89 से 95 और 97 से 102 के सामने दर्शाये गए मांग शीर्षों के संबंध में 31 मार्च, 2025 को समाप्त होने वाले वर्ष के दौरान संदाय के क्रम में होने वाले खर्चों की अदायगी करने हेतु अनुदानों की अनुपूरक मांगों की सूची के स्तम्भ 3 में दर्शायी गयी राजस्व लेखा तथा पूंजी लेखा संबंधी राशियों से अनधिक संबंधित अनुपूरक राशियां भारत की संचित निधि में से राष्ट्रपति को दी जाएं। ”

लोक सभा की स्वीकृति के लिए प्रस्तुत वर्ष 2024-2025 की अनुदानों की पूरक मांगों का प्रथम बैच
Supplementary Demands for Grants- First Batch for 2024-2025 submitted to the Vote
of Lok Sabha

संख्या और मांग का शीर्षक No. and Title of the Demand		सभा की स्वीकृति के लिए प्रस्तुत अनुदानों की मांगों की राशि Amount of Demand for Grant submitted to the Vote of the House		
1	2	3		
		राजस्व Revenue ₹	पूँजी Capital ₹	जोड़ Total ₹
1	कृषि एवं किसान कल्याण विभाग	13191.83,00,000	...	13191.83,00,000
2	कृषि अनुसंधान तथा शिक्षा विभाग	215,94,00,000	...	215,94,00,000
3	परमाणु ऊर्जा	887,20,00,000	127,49,00,000	1014,69,00,000
4	आयुष मंत्रालय	1,00,000	...	1,00,000
5	रसायन और पेट्रो रसायन विभाग	2,88,00,000	...	2,88,00,000
6	उर्वरक विभाग	6593,73,00,000	11,75,00,000	6605,48,00,000
7	भेषज विभाग	1,00,000	39,00,00,000	39,01,00,000
8	नागर विमानन मंत्रालय	231,05,00,000	...	231,05,00,000
10	वाणिज्य विभाग	620,69,00,000	1,00,000	620,70,00,000
11	उद्योग संवर्धन और आंतरिक व्यापार विभाग	1555,96,00,000	...	1555,96,00,000
13	दूरसंचार विभाग	11659,46,00,000	759,11,00,000	12418,57,00,000
14	उपभोक्ता मामले विभाग	1,00,000	3,02,00,000	3,03,00,000
15	खाद्य और सार्वजनिक वितरण विभाग	1,00,000	64,82,00,000	64,83,00,000
16	सहकारिता मंत्रालय	2,00,000	1,87,00,000	1,89,00,000
17	कारपोरेट कार्य मंत्रालय	1,00,000	...	1,00,000
18	संस्कृति मंत्रालय	2,00,000	...	2,00,000
19	रक्षा मंत्रालय (सिविल)	4097,00,00,000	...	4097,00,00,000
20	रक्षा सेवा (राजस्व)	8035,93,00,000	...	8035,93,00,000
21	रक्षा सेवाओं पर पूँजीगत परियोजना	...	1,00,000	1,00,000
23	पूर्वोत्तर क्षेत्र विकास मंत्रालय	1,00,000	...	1,00,000
24	पृथ्वी विज्ञान मंत्रालय	2,00,000	615,33,00,000	615,35,00,000
25	स्कूल शिक्षा और साक्षरता विभाग	3,00,000	...	3,00,000
26	उच्चतर शिक्षा विभाग	1,00,000	...	1,00,000
27	इलेक्ट्रॉनिक्स और सूचना प्रौद्योगिकी मंत्रालय	1,00,000	...	1,00,000
28	पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय	3,00,000	3,00,000	6,00,000
29	विदेश मंत्रालय	3122,53,00,000	3,00,000	3122,56,00,000
30	आर्थिक कार्य विभाग	1104,19,00,000	363,53,00,000	1467,72,00,000
31	व्यय विभाग	1,00,000	...	1,00,000
32	वित्तीय सेवाएं विभाग	593,45,00,000	486,21,00,000	1079,66,00,000
33	लोक उद्यम विभाग	12,00,000	...	12,00,000
34	निवेश और लोक परिसंपत्ति प्रबंधन विभाग (डीआईपीएम)	20,69,00,000	5,00,000	20,74,00,000
35	राजस्व विभाग	...	1,00,000	1,00,000
36	प्रत्यक्ष कर	176,93,00,000	1055,86,00,000	1232,79,00,000
37	अप्रत्यक्ष कर	1,00,000	133,77,00,000	133,78,00,000
38	भारतीय लेखा-परीक्षा और लेखा विभाग	295,84,00,000	...	295,84,00,000
43	मत्स्यपालन विभाग	1,00,000	1,00,000	2,00,000
44	पशुपालन और डेयरी विभाग	1,00,000	...	1,00,000
45	खाद्य प्रसंस्करण उद्योग मंत्रालय	1,00,000	1,01,00,000	1,02,00,000
46	स्वास्थ्य एवं परिवार कल्याण विभाग	4,00,000	1,00,000	5,00,000
47	स्वास्थ्य अनुसंधान विभाग	89,91,00,000	43,00,000	90,34,00,000
48	भारी उद्योग विभाग	2,00,000	...	2,00,000
49	गृह मंत्रालय	3,00,000	2,00,000	5,00,000
50	मंत्रिमंडल	...	4911,44,00,000	4911,44,00,000

		2		3	
1	2	राजस्व Revenue ₹	पूँजी Capital ₹	जोड़ Total ₹	
51	पुलिस	51 Police	6334,15,00,000	1,00,000	6334,16,00,000
52	अण्डमान और निकोबार द्वीप समूह	52 Andaman and Nicobar Islands	60,64,00,000	4,00,000	60,68,00,000
53	चंडीगढ़	53 Chandigarh	93,29,00,000	1,00,000	93,30,00,000
54	दादरा और नगर हवेली तथा दमन और दीव	54 Dadra and Nagar Haveli and Daman and Diu	3,00,000	7,00,000	10,00,000
56	लक्षद्वीप	56 Lakshadweep	218,90,00,000	...	218,90,00,000
57	दिल्ली को अंतरण	57 Transfers to Delhi	...	80,00,00,000	80,00,00,000
60	आवासन और शहरी कार्य मंत्रालय	60 Ministry of Housing and Urban Affairs	4,00,000	5075,42,00,000	5075,46,00,000
61	सूचना और प्रसारण मंत्रालय	61 Ministry of Information and Broadcasting	264,00,00,000	23,03,00,000	287,03,00,000
62	जल संसाधन, नदी विकास और गंगा संरक्षण विभाग	62 Department of Water Resources, River Development and Ganga Rejuvenation	3,00,000	...	3,00,000
65	विधि और न्याय	65 Law and Justice	785,81,00,000	...	785,81,00,000
66	निर्वाचन आयोग	66 Election Commission	21,79,00,000	12,08,00,000	33,87,00,000
68	सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय	68 Ministry of Micro, Small and Medium Enterprises	1,00,000	99,00,000	1,00,00,000
69	खान मंत्रालय	69 Ministry of Mines	1191,70,00,000	24,00,000	1191,94,00,000
71	नवीन तथा नवीकरणीय ऊर्जा मंत्रालय	71 Ministry of New and Renewable Energy	1,00,000	...	1,00,000
73	संसदीय कार्य मंत्रालय	73 Ministry of Parliamentary Affairs	...	2,06,00,000	2,06,00,000
74	कार्मिक, लोक शिकायत एवं पेंशन मंत्रालय	74 Ministry of Personnel, Public Grievances and Pensions	239,52,00,000	1,00,000	239,53,00,000
76	पेट्रोलियम और प्राकृतिक गैस मंत्रालय	76 Ministry of Petroleum and Natural Gas	1225,55,00,000	807,92,00,000	2033,47,00,000
77	योजना मंत्रालय	77 Ministry of Planning	163,77,00,000	...	163,77,00,000
78	पत्तन, पोत परिवहन एवं जलमार्ग मंत्रालय	78 Ministry of Ports, Shipping and Waterways	216,59,00,000	264,46,00,000	481,05,00,000
79	विद्युत मंत्रालय	79 Ministry of Power	2,00,000	1518,30,00,000	1518,32,00,000
81	लोक सभा	81 Lok Sabha	10,00,00,000	...	10,00,00,000
83	उप-राष्ट्रपति का सचिवालय	83 Secretariat of the Vice-President	1,38,00,000	...	1,38,00,000
85	रेल मंत्रालय	85 Ministry of Railways	...	377,30,00,000	377,30,00,000
86	सड़क परिवहन और राजमार्ग मंत्रालय	86 Ministry of Road Transport and Highways	4556,89,00,000	239,82,00,000	4796,71,00,000
87	ग्रामीण विकास विभाग	87 Department of Rural Development	3,00,000	...	3,00,000
89	विज्ञान और प्रौद्योगिकी विभाग	89 Department of Science and Technology	1,00,000	8,86,00,000	8,87,00,000
90	जैव प्रौद्योगिकी विभाग	90 Department of Biotechnology	184,43,00,000	...	184,43,00,000
91	वैज्ञानिक और औद्योगिक अनुसंधान विभाग	91 Department of Scientific and Industrial Research	27,13,00,000	...	27,13,00,000
92	कौशल विकास और उद्यमशीलता मंत्रालय	92 Ministry of Skill Development and Entrepreneurship	1,00,000	...	1,00,000
93	सामाजिक न्याय और अधिकारिता मंत्रालय	93 Department of Social Justice and Empowerment	1,00,000	...	1,00,000
94	दिव्यांगजन सशक्तिकरण विभाग	94 Department of Empowerment of Persons With Disabilities	1,00,000	...	1,00,000
95	अंतरिक्ष विभाग	95 Department of Space	1,00,000	1,00,000	2,00,000
97	इस्पात मंत्रालय	97 Ministry of Steel	1,00,000	1644,89,00,000	1644,90,00,000
98	वस्त्र मंत्रालय	98 Ministry of Textiles	2,00,000	...	2,00,000
99	पर्यटन मंत्रालय	99 Ministry of Tourism	1,00,000	3,50,00,000	3,51,00,000
100	जनजातीय कार्य मंत्रालय	100 Ministry of Tribal Affairs	3,83,00,000	...	3,83,00,000
101	महिला और बाल विकास मंत्रालय	101 Ministry of Women and Child Development	4,00,000	4,20,00,000	4,24,00,000
102	युवा कार्यक्रम और खेल मंत्रालय	102 Ministry of Youth Affairs and Sports	1,00,000	...	1,00,000
	जोड़	Total	68095,35,00,000	18638,04,00,000	86733,39,00,000

प्रस्ताव स्वीकृत हुआ

16.05 hrs

APPROPRIATION (NO.3) BILL, 2024*

THE MINISTER OF FINANCE; AND MINISTER OF CORPORATE AFFAIRS

(SHRIMATI NIRMALA SITHARAMAN): Sir, I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 2024-25.

माननीय अध्यक्ष : प्रश्न यह है:

“कि वित्तीय वर्ष 2024-25 की सेवाओं के लिए भारत की संचित निधि में से कतिपय और राशियों के संदाय और विनियोग को प्राधिकृत करने वाले विधेयक को पुरःस्थापित करने की अनुमति प्रदान की जाए । ”

प्रस्ताव स्वीकृत हुआ ।

माननीय अध्यक्ष : माननीय मंत्री जी, अब आप विधेयक को पुरःस्थापित करें ।

SHRIMATI NIRMALA SITHARAMAN: I introduce** the Bill. ... (*Interruptions*)

HON. SPEAKER: Item No.23.

SHRIMATI NIRMALA SITHARAMAN: Hon. Speaker, Sir, I beg to move:

“That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 2024-25, be taken into consideration.”

... (*Interruptions*)

माननीय अध्यक्ष : प्रस्ताव प्रस्तुत हुआ:

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 17.12.2024.

** Introduced with the recommendation of the President.

“कि वित्तीय वर्ष 2024-25 की सेवाओं के लिए भारत की संचित निधि में से कतिपय और राशियों के संदाय और विनियोग को प्राधिकृत करने वाले विधेयक पर विचार किया जाए। ”

SHRI N. K. PREMACHANDRAN (KOLLAM): Sir, the Finance Minister Madam has replied to a technical objection which I have raised yesterday, that is regarding the laying of the statement before taking advance from the Contingency Fund of India. Madam has responded to my question that it is not during the Session and on October 1, the Ministry of New and Renewable Energy has taken an advance of Rs.100 crore from the Contingency Fund of India. The rules specifically State that soon after the advance, a statement has to be laid on the Table of the House. Unfortunately, that statement has not been laid before the House. It is a technical defect and error on the part of the Ministry. That has to be clarified because the Parliament cannot be taken for granted. This is because it is a rule. You are taking advance from the Contingency Fund. We are permitting it. The Parliament is granting it. But in emergent cases, if you have taken any advance, it is a mandatory provision according to the rules which you have already made that you have to lay a statement on the Table of the House that you have taken this much of advance from the Contingency Fund of India. Unfortunately, such a statement has not been laid on the Table of the House so far.

SHRIMATI NIRMALA SITHARAMAN: Speaker Sir, I appreciate the technical detail that hon. Member Premachandran is asking. The rule specifically says that for the amounts given as advance from the Consolidated Fund, Contingency Fund, given before the Session in place, for instance, or whenever it is given, will

have to be reported in the Parliament. That is exactly what we have shown in the Supplementary Demand for Grants where the advance given from the Contingency Fund was Rs.100 crore and Rs.100 crore are shown here in the Supplementary ... *(Interruptions)* You are a veteran in this Parliament. ... *(Interruptions)* I fully understand this. When that amount is granted, which is not normally done, during the Session, then the statement comes separately. ... *(Interruptions)* Wait a minute. Have I run away from the House?

I am standing here with your permission to answer this. If I had escaped and gone away, I can understand then. I am here to answer you. ... *(Interruptions)* Shall I speak in Hindi Sir? My Hindi is even worse.

Sir, just for the information of the House, I am reading from the Delegation of Financial Powers Rules, 2024, and this is Appendix-I, paragraph 5:

“Where in an emergent case of ‘New Service’/‘New Instrument of Service’ it is not possible to wait for prior approval of Parliament, the Contingency Fund of India can be drawn upon for meeting the expenditure pending its authorization by Parliament. Recourse to this arrangement should normally be taken only when Parliament is not in session. Such advances are required to be recouped to the Fund by obtaining a Supplementary Grant. However, when Parliament is in session, a Supplementary Grant should preferably be obtained before incurring any expenditure on a ‘New Service’/ ‘New Instrument of Service’. That is to say, recourse to Contingency Fund of India should be taken only in cases of extreme urgency. In such cases the

following procedure recommended by the Sixth Lok Sabha Committee on Papers Laid on the Table in their 4th Report should be observed.”

What is that which has been recommended? Here, I am quoting it:

“As far as possible, before such withdrawal is made, the concerned Minister may make a statement on the floor of the Lok Sabha for information giving details of the amount and the scheme for which the money is needed. In emergent cases, however, where it is not possible to inform the Members in advance, the withdrawal may be made from the Contingency Fund and soon thereafter a statement may be laid on the Table of the Lok Sabha for the information of the Members.”

That is exactly what we are doing. We have put it into the Supplementary Demand for Grant, and even if that is insufficient ... (*Interruptions*) I have not finished Premachandran ji. ... (*Interruptions*) I have not finished. ... (*Interruptions*) Do not worry. He is safe. You do not need to protect him, Sir. ... (*Interruptions*) And we have had such exchanges before. ... (*Interruptions*) Maybe, you have not seen. You may not have been in the House.

So, that is what we are doing in the Supplementary Demands for Grants. I am not even looking at him. I can see him wildly shaking his head saying, ‘No, not that.’ This House is still in Session. And if such a thing is required, the Ministries, which have taken it, are still having the time to come back and lay the paper that you so desire. And I respect the Rule. And if that is not satisfactory, with your

permission, he can still ask me more questions. ... (*Interruptions*)

माननीय अध्यक्ष: प्रश्न यह है:

“कि वित्तीय वर्ष 2024-2025 की सेवाओं के लिए भारत की संचित निधि में से कतिपय और राशियों के संदाय और विनियोग को प्राधिकृत करने वाले विधेयक पर विचार किया जाए।”

प्रस्ताव स्वीकृत हुआ।

माननीय अध्यक्ष: अब सभा विधेयक पर खंडवार विचार करेगी।

प्रश्न यह है :

‘कि खंड 2 और 3 विधेयक का अंग बनें।’

प्रस्ताव स्वीकृत हुआ।

खंड 2 और 3 विधेयक में जोड़ दिए गए।

अनुसूची विधेयक में जोड़ दी गई।

खंड 1, अधिनियमन सूत्र और विधेयक का पूरा नाम विधेयक में जोड़ दिए गए।

SHRIMATI NIRMALA SITHARAMAN: Hon. Speaker, Sir, I beg to move:

“That the Bill be passed.”

माननीय अध्यक्ष: प्रश्न यह है :

‘कि विधेयक पारित किया जाए।’

प्रस्ताव स्वीकृत हुआ।

माननीय अध्यक्ष: आइटम नंबर 24

16.15 hrs

**READJUSTMENT OF REPRESENTATION OF SCHEDULED TRIBES IN
ASSEMBLY CONSTITUENCIES OF STATE OF GOA BILL, 2024**

**THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE; AND
MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS
(SHRI ARJUN RAM MEGHWAL):** Hon. Speaker, Sir, with your kind permission,

I move:

“That the Bill for enabling reservation of seats in accordance with article 332 of the Constitution for effective democratic participation of Members of Scheduled Tribes and to provide for the readjustment of seats in the Legislative Assembly of the State of Goa, in so far as such readjustment is necessitated by inclusion of certain communities in the list of the Scheduled Tribes in the State of Goa and for matters connected therewith or incidental thereto, be taken into consideration.”

अध्यक्ष महोदय, मैं आपकी अनुमति से ब्रीफ में इस बिल के बारे में बताना चाहता हूँ। अनुसूचित जनजातियों के सदस्यों की प्रभावी लोकतांत्रिक भागीदारी के लिए संविधान के अनुच्छेद 332 में प्रावधान किया गया है। अनुच्छेद 332 के अनुसार सीटों के आरक्षण को समर्थ बनाने और गोवा राज्य की विधान सभा में सीटों के पुनः समायोजन का उपबंध करने के लिए गोवा राज्य के विधान सभा क्षेत्रों में अनुसूचित जनजातियों के प्रतिनिधित्व का पुनः समायोजन विधेयक, 2024 नामक एक विधेयक,

आज विचार और पारित करने का प्रस्ताव मैंने किया है।

इसका बहुत ही लिमिटेड परपज है। वर्ष 2002 में वहां परिसीमन हुआ। वहां अनुसूचित जनजातियों की जनसंख्या वर्ष 2001 की जनगणना के अनुसार 566 थी। गोवा असेंबली ने संविधान अनुसूचित जातियां, अनुसूचित जनजातियां आदेश संशोधन अधिनियम, 2003 पास किया। उसके अंतर्गत गोवा राज्य की अनुसूचित जनजातियों की सूची में तीन नए समुदाय कुनबी, गावड़ा और वेलिप को शामिल कर लिया गया, तो एसटी की पॉपुलेशन एकदम से बढ़ गई। तब तक डीलिटेशन की प्रक्रिया पूरी हो गई थी। इसलिए राज्य में अनुसूचित जनजातियों की जनसंख्या में पर्याप्त वृद्धि हुई है। वहां एसटी पॉपुलेशन जो 566 थी, वह अब 1,49,275 यानी करीब डेढ़ लाख हो गई है। इसलिए हम यह बिल लेकर आए हैं, ताकि जो अनुसूचित जनजाति के लोग गोवा में रहते हैं, वे गोवा असेम्बली में रीप्रेजेंट कर सकें। इस लिमिटेड परपज के लिए मैं यह बिल लेकर आपके समक्ष आया हूँ।

चर्चा के बाद जो भी सुझाव आएंगे, आपकी अनुमति से मैं उनका उत्तर देने का पूरा प्रयास करूंगा। आपने मुझे बोलने का अवसर दिया, बहुत-बहुत धन्यवाद।

माननीय अध्यक्ष : प्रस्ताव प्रस्तुत हुआ:

“कि अनुसूचित जनजातियों के सदस्यों की प्रभावी लोकतांत्रिक भागीदारी के लिए संविधान के अनुच्छेद 332 के अनुसार स्थानों का आरक्षण करने में समर्थ होने और गोवा राज्य की विधान सभा में स्थानों का पुनः समायोजन जहां तक ऐसा समायोजन गोवा राज्य में अनुसूचित जनजातियों की सूची में कतिपय समुदायों को सम्मिलित करने से आवश्यक हो गया है, के लिए तथा उससे संबंधित या उससे आनुषंगिक विषयों का उपबंध करने वाले विधेयक पर विचार किया जाए।”

श्री कैप्टन विरियाटो फर्नांडीस ।

CAPTAIN VIRIATO FERNANDES (SOUTH GOA): *Thank you honourable

*.....*English translation of this part of speech was originally delivered in Konkani.

Speaker Sir for giving me an opportunity to speak on a very important bill today."*

Thank you Speaker Sir for giving me an opportunity to speak on this very important Bill concerning the representation of the tribal community in Goa.

16.18 hrs

(Shrimati Sandhya Ray *in the Chair*)

Madam, Chairperson, when we make a mere mention of Goa, it invokes a picture of natural beauty, clean environment, beautiful rivers, the lush green fields, the rich forests, the tall mountains and the ever beautiful beaches where they descend to play with the subtle ripples of the waves. But when did this beautiful land come into existence? It was 500 years back or 1000 years back. Traditional folklore in the word of mouth traces the origin to over 6000 years and that is where the first footprint of a tribal community was found.

Madam, the tribal community in Goa awaits with great anxiety as we the elected representatives have gathered to decide the future of our tribal community in Goa. Who are the tribal communities of Goa?

Our Honourable Minister has stated that these 3 communities were added in 2001, it is not so, these communities have been there for thousands of years.

Many of our hon. MPs have asked me with surprise about the existence of tribal communities in Goa. Well. As per a research paper submitted to the Goa university in July, 2015, the Goan tribes consisting of the Gawda, Kunbi and Velip community were the first settlers in Goa belonging to the Proto-Austroloid group popularly known in Goa as *moolgoankar* which means indigenous people.

*.....*English translation of this part of speech was originally delivered in Konkani.

It is pertinent to note that the tribal ministerial portfolio in Goa was first declared in 2010 under the Congress Government and a separate budget was approved for tribal welfare and development.

Madam Chairperson, I also want to make it clear that the Congress Party has been trying to give justice to the tribal community for many years. In 2013, based on the promise of the then Chairperson of UPA, Shrimati Sonia Gandhi, the then UPA Government under Dr. Manmohan Singh, introduced a Bill in Rajya Sabha on 26th February, 2013. (They have delayed that bill and our community didn't not the justice they deserve).

I would fail in my duties if I do not take the name of late Parliamentarian Shri Shantaram Naik, who on 4th August 2016 raised a demand in the Rajya Sabha for reservation of seats in the Assembly for tribal community of Goa. On 10th December 2021, our leader Shrimati Priyanka Gandhiji came to Goa. She went to Quepe. She spent an evening with the tribal community, and promised them that the Congress Party will fight the battle for reservation. It is a great historical moment for me personally to be a Member of the 18th Lok Sabha to push for the rights of a tribal community in Goa.

Madam Chairperson, on behalf of the tribal community of Goa, I extend an invitation to all my seniors, and my colleagues in this great temple of democracy to visit my State, meet our tribal community, and have a meal cooked by them. Their cuisine is unmatched, blended in flavours of the forest produce, the real organic vegetables, fruits plucked from the forest trees, and the natural nuts and berries. If one participates or even visits the home of a Hindu brethren in Goa

during the Ganesh Chaturthi festival, one can witness the rare edible fruits, herbs, creepers, root leaves from a rich forest as part of the traditional Matoli. These are the produces of the forest that have been preserved by a tribal community.

Today, as we sit in this temple of democracy and debate on deciding on the Bill that will benefit the tribal community in Goa, I would like to bring to the notice of honourable Members of Parliament that a tribal community has their own decision-making system going back to thousands of years where the village elder or the village headman known as the *budhwant* or *gaonkar* would sit and take collective decision only after listening to the views of the entire tribal community. Similarly, there was a system called as Bara-jan, meaning 12 wise men who would assemble together and discuss and finalise various critical issues affecting the respective villages and areas. If we superimpose that system, Madam, we too are following a similar system wherein all representing our particular States or areas; we take decision by debating and discussing before arriving at a suitable decision.

They did it thousands of years before us, and sadly we are today discussing to give rights to our tribal community in Goa. Today, what we see in Goa, be it the roads, the bunds along the backwaters, the planting of mangroves along the coast, the terrace farming, the cashew plantation, the wells, the houses, the compound walls, etc., are the work of the highly skilled members of the tribal community in Goa. Shifting cultivation in the forest is a skilled practice by the tribal community.

I also want to bring to the notice of the hon. Members of Parliament from Jharkhand and also from Bihar that prior creation of Jharkhand, the members of

the tribal community of Goa, who were famed for their skills in building of roads and in construction of compound walls and buildings, were specifically taken to Jamshedpur where they played a critical role in the construction of roads and other infrastructure in Jamshedpur.

Madam, the Bill that has been introduced proposes a readjustment in the representation of Scheduled Tribes in Assembly constituencies of the State of Goa. The Goa State Assembly presently does not have any reserved seat for Schedule Tribes and has only one reserved seat for the Scheduled Castes. The proposed amendments are aimed to address the disparity in the representation of Scheduled Tribes in the State Assembly as it is currently disproportionate to the Scheduled Tribes population in the State. Since the delimitation exercise in 2002, the population of Scheduled Tribes has increased with the recognition of three more tribes.

In Goa, the delimitation was conducted in 2002 based on data gathered through the 2001 Census, as per which the Minister rightfully mentioned that only 566 individuals belong to Scheduled Tribes. As a result, the Scheduled Tribes in Goa were not given a Constitutional mandated reservation in the legislature. The proposed Bill empowers the Census Commissioner to notify the population of STs in Goa based on which the Election Commission will amend the Delimitation of Parliamentary and Assembly Constituencies Order 2008 to make way for ST reservation in the 40-Member Assembly by taking into consideration the revised population. This is where the doubt arises about the real intention of bringing in the Bill. Will our community in Goa get representation as soon as possible or will

there be endless delay?

Madam Chairperson, for decades we have delayed in giving the legitimate rights to our tribal community in Goa. Let us not waste any more time in deciding on this very important matter. I hope that the Government does not play with words, jargons and legal terms to delay the passing of the Bill.

Thank you, Jai Hind, Jai Goa.

श्री धवल लक्ष्मणभाई पटेल (वलसाड) : सभापति महोदया, सबसे पहले मैं आपको धन्यवाद देना चाहता हूँ कि इतने महत्वपूर्ण बिल एसटी रिजर्वेशन (गोवा) पर आपने मुझे बोलने का मौका दिया। यह बिल मेरे लिए इसलिए भी विशेष है, क्योंकि मैं खुद भी आदिवासी समुदाय से आता हूँ। जब से भारत को आजादी मिली है, तब से आदिवासी समुदाय को हमेशा कांग्रेस ने भटकाने का काम किया है। केवल विरोध, विरोध, विरोध और आंदोलन पर ले गए हैं, लेकिन कांग्रेस ने कभी भी आदिवासियों का विकास नहीं किया। वर्ष 1998 तक जब पूरे भारत में आदिवासियों की जनसंख्या 10 करोड़ से ज्यादा थी, तब भी आदिवासियों के लिए अलग से मंत्रालय नहीं था। होम डिपार्टमेंट में होम सेक्रेट्री छोटे से ऑफिस में पूरे आदिवासी समाज के कल्याण की योजना बना रहे थे। हमारे स्व. अटल बिहारी वाजपेयी जी ने वर्ष 1998 में अलग से एसटी मंत्रालय का गठन किया, ताकि जिसकी वजह से एसटी के लिए खास और विशेष योजनाएं बन सकें, स्कीम्स बन सकें, पॉलिसीज बन सकें तथा उनको इम्पावर कर सकें। वैसे ही पहले एससी व एसटी कमीशन भी एक था, लेकिन जैसा आप जानते हैं कि एसटी की एट्रोसिटी अलग होती है और एससी की एट्रोसिटी अलग होती है, लेकिन कांग्रेस सरकार ने कभी भी उसकी चिंता नहीं की और एक ही कमीशन रखा था।

महोदया, स्व.अटल बिहारी वाजपेयी जी और भारतीय जनता पार्टी की सरकार थी, जिन्होंने अलग से एसटी कमीशन का गठन करने का भी काम किया। खासकर, जो हमारा 80 प्रतिशत आदिवासी समुदाय रूरल एरिया में रहता है, गांवों में रहता है। उनको सिटी की तरफ माइग्रेशन, पलायन करना पड़ता था। उसका मुख्य कारण था कि वहां पर पढ़ने की अच्छी सुविधा नहीं थी,

लेकिन कांग्रेस ने कभी भी उसके लिए काम नहीं किया। हमारे स्व.अटल बिहारी वाजपेयी जी ने वर्ष 1998 में एकलव्य रेजिडेंशियल मॉडल स्कूल, विशेष रूप से हमारे आदिवासी बच्चों के लिए खोले और वर्ष 1998 से वर्ष 2004 तक 100 एकलव्य रेजिडेंशियल मॉडल स्कूल को भारतीय जनता पार्टी की सरकार ने चालू किया था। वर्ष 2004 से 2014 तक, जब कांग्रेस का यूपीए रूल था, तब एक भी एकलव्य रेजिडेंशियल मॉडल स्कूल उसने नहीं बनवाए। जो आदिवासी समाज के लिए हमेशा काम करते हैं, ऐसा बोलने वाले लोगों ने एक भी एकलव्य रेजिडेंशियल मॉडल स्कूल नहीं बनवाया। हमारे मोदी जी, जब वर्ष 2014 में प्रधान मंत्री बने, तब उन्होंने एकलव्य रेजिडेंशियल मॉडल स्कूल के लिए विशेष फंड, बजट दिया, ध्यान दिया, फोकस दिया, जिसके कारण 100 से लेकर आज पूरे भारत में आज 1 हजार से ज्यादा एकलव्य रेजिडेंशियल मॉडल स्कूल बनाए जा सके।

जब हमारा गुजरात राज्य महाराष्ट्र से वर्ष 1960 में अलग हुआ, तब उमरगाम से अम्बाजी जो हमारी पूरी आदिवासी पट्टी है, उसमें सिर्फ कांग्रेस ने 45 साल राज किया, तो कुछ सब-स्टेशन लगाए थे। उसके कारण पूरे उमरगाम से अम्बा जी तक हमारा आदिवासी समुदाय अंधकार में रहा। वे दीया तले रहे, लेकिन कांग्रेस ने कभी भी वहां पर बिजली देने का काम नहीं किया। वर्ष 2001 में जब नरेंद्र मोदी जी गुजरात के मुख्यमंत्री बने, तब उन्होंने ज्योतिग्राम योजना मेरे वलसाड लोकसभा क्षेत्र से चालू की और आज 24 घंटे और 365 दिन बिजली देने का काम हमारी भारतीय जनता पार्टी की सरकार कर रही है। उमरगाम से अम्बाजी तक जो हमारा पूरा आदिवासी पट्टा है, वहां पर हजार से ज्यादा सब-स्टेशन देने का काम भी नरेंद्र मोदी जी ने किया है। वैसे ही, जो उमरगाम से अम्बा जी पट्टी थी, वहां पर कोई भी मेडिकल स्कूल या कॉलेज नहीं था और न ही साइंस के कॉलेज या स्कूल्स थे। इस कारण हमारे आदिवासी समाज के बच्चे इंजीनियरिंग या मेडिकल स्ट्रीम में नहीं जा पाते थे। माननीय अटल बिहारी वाजपेयी जी और श्री नरेंद्र मोदी, जब मुख्य मंत्री थे, तब उन्होंने मेडिकल स्कूल और साइंस स्कूल खोलने का काम किया।

महोदया, जब कांग्रेस ने 45 साल गुजरात पर शासन किया, तब कुछ चंद हजार करोड़ रुपये ही हमारे आदिवासी समुदाय के लिए दिए। हमारे नरेंद्र मोदी जी जब वर्ष 2001 में मुख्यमंत्री बने, तब

15 हजार करोड़ का बजट दिया और 20 हजार करोड़ रुपये खर्च हुआ। दूसरी पंचवर्षीय योजना में 45 हजार करोड़ का बजट दिया और संघ ने 60 हजार करोड़ रुपये का खर्च किया। ... (व्यवधान) वर्ष 2023 में आदिवासी समुदाय के लिए एक लाख करोड़ रुपये का बजट देने का काम हमारे नरेंद्र मोदी साहब ने किया है। ... (व्यवधान) उसके बाद जब नरेंद्र मोदी जी वर्ष 2014 में प्रधानमंत्री बने, तब वर्ष 2014 तक केवल 25 हजार करोड़ रुपये का बजट हमारे आदिवासी समुदाय के लिए था, जो आज बढ़कर वर्ष 2024 में एक लाख 25 हजार करोड़ रुपये का बजट करने का काम यदि किसी ने किया है तो हमारे नरेंद्र मोदी जी की सरकार ने किया है।

महोदया, सिकल सेल हमारे आदिवासी समाज में बहुत बड़ी समस्या है। इसकी वजह से कई लोगों ने जान गंवाई है। मैंने खुद भी अपने परिवार में अपने बड़े भाई को सिकल सेल के कारण खोया है, लेकिन कांग्रेस सरकार ने कभी भी सिकल सेल की रोकथाम के लिए कोई काम नहीं किया है। वर्ष 2023 में जब बजट पेश हुआ, तो सिकल सेल के लिए 15 हजार करोड़ रुपये का बजट देने का काम भी नरेंद्र मोदी जी की सरकार ने किया है। 7 करोड़ लोगों की स्क्रीनिंग चालू की है और 4 करोड़ लोगों की स्क्रीनिंग खत्म हो चुकी है। वैसे ही स्टैंड-अप-इंडिया स्कीम के तहत पूरे एसटी, एससी और वूमेन एंटरप्रेन्योर्स को 33 हजार करोड़ रुपये देने का काम भी नरेंद्र मोदी जी ने ही किया है। हमारे आदिवासी समुदाय में अच्छे एंटरप्रेन्योर्स हैं, जो बड़े-छोटे उद्योग खोलने में सक्षम थे, लेकिन उनके लिए कांग्रेस ने कोई विशेष फंड नहीं दिया था। नरेंद्र मोदी जी की सरकार ने खास वीसी फंड भी हमारे जनजाति समुदाय के लिए दिया है।

हमारे आदिवासी समाज में जो आदिम लोग थे, सबसे पिछड़े, बैकवर्ड और विकास से वंचित रहे समुदाय के लिए भी कांग्रेस ने कभी काम नहीं किया। हमारे प्रधानमंत्री नरेंद्र मोदी जी ने आदिम लोगों के लिए हजारों करोड़ रुपये का बजट दिया। उनके लिए अच्छा घर, मकान, शौचालय और साथ में ब्रिज बनाने का काम भी उन्होंने किया। जब भी हम लोग आजादी का इतिहास पढ़ते हैं, तो हमेशा एक ही परिवार का नाम आता है कि उन्होंने आजादी के लिए बलिदान दिया। आजादी के लिए सभी समाज ने बलिदान दिया, तब जाकर हमें आजादी मिली थी। उसमें हमारा आदिवासी समाज भी एकदम

मुखर था, चाहे वह भगवान बिरसा मुंडा हों, तांत्या मामा भील हों, थलाक्कल चंदू हों या तिलका मांझी हों। मानगढ़ जहां एक साथ हजारों आदिवासियों को मारने का काम अंग्रेजों ने किया था, वह कहीं भी इतिहास में दर्ज नहीं था। माननीय नरेंद्र मोदी जी ने आजादी के जब 75 वर्ष पूरे हुए थे, तो पूरे साल उनको आजादी के अमृत महोत्सव में एक ट्राइबल हीरो के रूप में सेलिब्रेट करने का काम किया। हमारे आदिवासी समाज के सबसे बड़े भगवान, आइकॉन और मसीहा भगवान बिरसा मुंडा, उनको भी कांग्रेस ने कभी याद करने का काम नहीं किया था। ये हमारे मोदी जी हैं, जिन्होंने वर्ष 2021 में 15 नवम्बर, जिस दिन हमारे भगवान बिरसा मुंडा जी की जयंती है, उस दिन को जनजातीय गौरव दिवस, आदिवासी गौरव दिवस डिक्लेयर करने का काम यदि किसी ने किया है तो नरेंद्र मोदी जी ने किया है।

वर्ष 2025 में हमारे भगवान बिरसा मुंडा जी की 150वीं जन्म-जयंती थी, तब पूरे वर्ष 'आदिवासी गौरव दिवस' डिक्लेयर और सेलिब्रेट करने का काम किसी ने किया है, तो हमारे नरेन्द्र मोदी जी ने ही किया है। जब भी कांग्रेस पार्टी सत्ता में आती है, तब एक ही परिवार के लोग या एक ही परिवार के अप्वाइंटेड लोग मुख्यमंत्री, प्रधानमंत्री या राष्ट्रपति बनते हैं। यह हमारे नरेन्द्र मोदी जी हैं, जिन्होंने हमारे आदिवासी समाज से आई हुई महिला श्रीमती द्रौपदी मुर्मु जी, जो कि वेल क्वॉलिफाइड और वेल डिजर्व्ड हैं, उनको राष्ट्रपति पद का इलेक्शन लड़ाया है और जिताया है, अगर वह काम किसी ने किया है, तो हमारी भारतीय जनता पार्टी की सरकार ने ही किया है।

कांग्रेस पार्टी हमेशा बात करती है कि यदि कभी भी भारतीय जनता पार्टी की सरकार आई, तो ये आदिवासियों का आरक्षण ले लेंगे, लेकिन हमेशा भारतीय जनता पार्टी एससी, एसटी और ओबीसी को आरक्षण देने का काम करती है। मैं एक उदाहरण देना चाहूंगा। कश्मीर जो कि भारत का दिल है, वहां वर्ष 2019 तक अनुच्छेद 370 लागू था। वहां पर नेशनल कान्फ्रेंस और कांग्रेस पार्टी के लोग कहते थे कि यदि नरेन्द्र मोदी जी और गृह मंत्री अमित शाह जी 10 बार भी जन्म लेंगे, तो अनुच्छेद 370 नहीं हटा सकते हैं, लेकिन वर्ष 2019 में हमारी भारतीय जनता पार्टी की सरकार ने अनुच्छेद 370 को हटाया और वहां पर एसटी, एससी और ओबीसी को आरक्षण देने का काम हमारी भारतीय जनता पार्टी की सरकार ने किया है।

आदिवासियों के जो सपोर्टर हैं, जो अपने आपको उनका हितैषी बताते हैं, जब वर्ष 2024 का इलेक्शन आया था, राज्य और केन्द्र का इलेक्शन था, तो उन्होंने अपने मैनिफेस्टो में लिखा था कि यदि हमारी पार्टी की सरकार बनेगी, तो हम लोग अनुच्छेद 370 को वापस लाएंगे। यानी भारतीय जनता पार्टी ने आदिवासी, एसीसी और ओबीसी समुदाय को जो आरक्षण दिया है, कांग्रेस पार्टी की सरकार उसको वापस ले लेगी, कांग्रेस के लोगों ने अपने मैनिफेस्टो में ऐसा कहा था। जब राहुल गांधी जी अमेरिका के दौरे पर थे, तब उन्होंने ऑन रिकॉर्ड कहा था कि यदि उनकी पार्टी की सरकार आएगी, तो एससी, एसटी और ओबीसी का आरक्षण खत्म कर देंगे।

अगर मैं खासकर गोवा की बात करूं, तो सन् 1947 में भारत को आजादी मिली थी, लेकिन गोवा को सन् 1961 में आजादी मिली थी। जो साउथ गोवा है, वह पूरा ट्राइबल डॉमिनेटेड जिला है। वहां पर वर्ष 2011 की जनगणना के हिसाब से 10 प्रतिशत आदिवासी रहते हैं, यानी वहां पर 1,40,000 आदिवासी रहते हैं, लेकिन कभी भी कांग्रेस पार्टी की सरकार ने आदिवासियों को स्टेटस देने का काम नहीं किया है। यह हमारी मनोहर पर्रिकर जी की सरकार थी, जिसने वर्ष 2003 में कुनबी, गौड़ा और वेलिप को आदिवासी समुदाय का स्टेटस दिया था। वह संसद में भी पारित हुआ था।

वर्ष 2012 में मनोहर पर्रिकर जी ने ट्राइबल्स के लिए 18 स्कीम्स लागू की थीं। गोवा में बीजेपी की सरकार है, उसने वर्ष 2023 में विधान सभा में यह रिजोल्यूशन पारित किया था कि संसद को एसटी का आरक्षण देना चाहिए। जब मार्च, 2024 में गोवा के सीएम, भारतीय जनता पार्टी और पूरी एसटी समुदाय की टीम ने अमित शाह जी से मिलकर रिप्रेजेंटेशन दिया था कि गोवा में आदिवासियों को आरक्षण मिलना चाहिए। जब आरक्षण नहीं दिया गया, अभी भारतीय जनता पार्टी की सरकार में वहां पर हमारे चार आदिवासी विधायक हैं। उनमें से एक विधायक गोवा विधान सभा के स्पीकर हैं। उनका नाम श्री रमेश तावड़कर हैं। हमारे आदिवासी समुदाय को यह पोजीशन देने का काम हमारी भारतीय जनता पार्टी की सरकार ने किया है। अभी वहां पर एक मंत्री भी हैं।

मैं पुनः नरेन्द्र मोदी जी की सरकार को पूरे आदिवासी समाज की ओर से धन्यवाद देना चाहता हूं कि उन्होंने गोवा के लिए इतना महत्वपूर्ण बिल लाने का काम किया है। वहां पर हमारे आदिवासी

समाज ने इतने सालों से जो अन्याय सहा है, आज वह अन्याय मिटने वाला है और गोवा में आदिवासियों को आरक्षण मिलने वाला है। मैं इसके लिए नरेन्द्र मोदी जी को खूब-खूब धन्यवाद देना चाहता हूँ।

जय आदिवासी, जय जोहार, जय बिरमामुंडा, जय श्रीराम, भारत माता की जय।

श्री छोटेलाल (राबर्ट्सगंज) : सभापति महोदया, धन्यवाद। मुझे गोवा राज्य, सभा निर्वाचन क्षेत्र अनुसूचित जनजाति प्रतिनिधित्व का पुनः समायोजन विधेयक, 2024 पर बोलने का मौका मिला है। अभी भारतीय जनता पार्टी के एक माननीय सदस्य बोल रहे थे कि अनुसूचित जनजाति के लिए बहुत दिनों बाद यह बिल लाया गया। दस साल से केन्द्र में भारतीय जनता पार्टी की सरकार है। क्या अब आदिवासियों की याद आई है? यह बिल बहुत पहले आ जाना चाहिए था। इससे यह मालूम होता है कि आदिवासियों के प्रति सरकार गम्भीर नहीं है। सरकार को एक राष्ट्र, एक चुनाव की चिंता हो रही है, इससे पहले एक शिक्षा लानी चाहिए। जब एक शिक्षा रहेगी, तब यह देश कायदे से चलेगा। इसके अलावा एक चिकित्सा भी लानी चाहिए। अगर एक शिक्षा नहीं है तो समझिए क्या होगा? जातीय जनगणना भी नहीं हो रही है। इस देश में कितने गरीब हैं, यह कैसे पता चलेगा? जब जातीय जनगणना होगी, तब पता चलेगा कि इस देश में बहुत गरीब हैं। उनका उत्थान करने के लिए जब तक जातीय जनगणना नहीं होगी, तब तक कुछ नहीं होगा। एक देश एक राष्ट्र के तर्ज पर पहले एक शिक्षा देश में की जाए, जिससे गोवा प्रदेश व अन्य प्रदेशों का भला हो सके। गोवा प्रदेश में आदिवासियों की संख्या कितनी है, उस आधार पर जनप्रतिनिधित्व देने का विधेयक लाना चाहिए और उसमें अनुसूचित जनजाति के लिए उनके स्थानीय जगहों पर विद्यालय और डिग्री कॉलेज बनाए जाएं एवं उच्च शिक्षा के लिए शिक्षा के मुताबिक छात्रवृत्ति दी जाए, जिससे गरीब अनुसूचित जनजाति के लोग पढ़कर समाज में समाजवादी समानता ला सकें।

महोदया, जनजाति मामले विधेयक पर क्या इस देश में अनुसूचित जाति, अनुसूचित जनजाति के लोगों के लिए कोई ऐसा विद्यालय या डिग्री कॉलेज सरकार ने खोला है, जिससे अनुसूचित जाति, अनुसूचित जनजाति के लोगों को शिक्षा मिल सके और उनको शिक्षा के बल पर आईएएस, पीसीएस, दरोगा, बीडीओ इत्यादि नौकरी मिल सके। अगर है तो माननीय मंत्री जी बतायेंगे। यदि नहीं, तो वे

75वें साल संविधान की वर्षगांठ होने के बावजूद और 77वें आजादी के साल के बाद सरकार जनजाति के लिए अब कोई विद्यालय या डिग्री कॉलेज बनाएगी, जिससे आदिवासी लोगों को लाभ मिल सके।

अभी तक देश-प्रदेश में दो प्रतिशत प्रतिनिधित्व मिलता है, जबकि जातीय जनगणना 2001 की हुई है। अब तक उस आधार पर आदिवासियों की जनसंख्या बढ़ी है तथा जिस प्रकार से नौकरी में साढ़े सात प्रतिशत आरक्षण मिलता है, ठीक उसी प्रकार से जनप्रतिनिधित्व गोवा में मिलना चाहिए तथा गोवा प्रदेश के साथ-साथ उत्तर प्रदेश सहित अन्य राज्यों में भी लागू करना चाहिए। इसके एक राज्य की बात क्यों हो रही है? इसमें सभी राज्यों को ले लेना चाहिए। संविधान के 75वें वर्ष के उपरांत तथा 77 साल आजादी के बाद आज भी देश-प्रदेश के आदिवासी उसी जगह पर रह गए हैं और कोई विकास नहीं हो पाया है। सरकार सोई हुई है। फिलहाल, आदिवासियों की जातीय गणना कराकर उपरोक्त अनुसार साढ़े सात प्रतिशत प्रतिनिधित्व देना चाहिए। इस अधिनियम के प्रारंभ के यथाशीघ्र राज्यों में अनुसूचित जनजातियों की अंतिम जनगणना यथाविद्यमान जनसंख्या जनगणना आयुक्त द्वारा अभिनिश्चित और प्राक्कलित की जाएगी। अनुसूचित जनजातियां आदेशों में किए गए संशोधनों के कारण अनुसूचित जनजातियों की अंतिम जनगणना के पश्चात् इस अधिनियम के प्रारंभ की तारीख तक राज्य में जनसंख्या परिवर्तन हो जाता है। वहां जनगणना आयुक्त अनुसूचित जनजातियों की इस परिवर्तित जनसंख्या को ऐसे प्रारंभ की तारीख को अभिनिश्चित और प्राक्कलित करेगा तथा अंतिम जनगणना में राज्य की कुल जनसंख्या से, क्रमशः अनुसूचित जनजातियों की उस जनसंख्या के अनुपात को भी अभिनिश्चित या प्राक्कलित करेगा।

उपधारा (2) के अधीन अभिनिश्चित और प्राक्कलित किए गए जनसंख्या के आंकड़ों को जनसंख्या आयुक्त द्वारा राजपत्र में अधिसूचित किया जाएगा। राज्य के लिए धारा 3 के अधीन जनसंख्या आंकड़ों को अधिसूचित किए जाने के पश्चात् आयोग राज्य की अनुसूचित जनजातियों को समुचित प्रतिनिधित्व देने के प्रयोजन के संविधान के अनुच्छेद 170 और अनुच्छेद 332 परिसीमन अधिनियम की धारा 8 और इस अधिनियम के उपबंधों को ध्यान में रखते हुए परिसीमन आदेश में ऐसे संशोधन करेगा, जो आवश्यक हों और लोक प्रतिनिधित्व अधिनियम, 1950 की दूसरी अनुसूची

तदनुसार संशोधित हुई समझी जाएगी।

अनुसूचित जनजाति आरक्षण संबंधी सभी विधेयकों को 9वीं अनुसूची में शामिल किया जाना चाहिए ताकि हमेशा के लिए अनुसूचित जाति और अनुसूचित जनजाति कानून सुरक्षित हो जाएं। इसे कोई खत्म नहीं कर पाएगा। संविधान को पढ़ने का ढकोसला करने वाले लोग, सरकार के लोग क्या इस पर ध्यान देंगे कि 9वीं अनुसूची में डाल दिया जाए। यदि सचमुच अनुसूचित जाति और अनुसूचित जनजाति आरक्षण संबंधी कानून संरक्षित करना चाहते हैं तो 9वीं अनुसूची में डाल देना चाहिए।

सभापति महोदया, असम राज्य के एक करोड़ लोग संथाल, उरांव, मुंडा जनजाति में शामिल नहीं हैं। इन्हें शामिल किया जाए। चाय बागान श्रमिकों को अनुसूचित जनजाति की मान्यता देने की असम सरकार की अनुशंसा है, इन आदिवासियों को अनुसूचित जनजाति का दर्जा दिया जाए। राजधानी दिल्ली में करीब 15 से 20 लाख भील, गोंड, संथाल, उरांव, मुंडा आदि आदिवासियों का निवास है। इन आदिवासियों को अनुसूचित जनजाति का दर्जा दिया जाए। उत्तर प्रदेश में कोल, मुसहर और छोटी-छोटी कई गरीब जातियों के लोग निवास करते हैं। उन जातियों को अनुसूचित जनजाति का दर्जा देकर उनका विकास करना चाहिए। आदिवासियों के लिए जंगल जमीन की महत्ता है। तेंदूपत्ता और पीआर को वे स्वतंत्रता से बेच सकें, इसका इंतजाम किया जाए। लेकिन अगर वह तेंदूपत्ता बेचने के लिए जाते हैं तो पकड़े जाते हैं और जेल भेज दिए जाते हैं। उन पर तमाम नियम-प्रक्रिया लागू होती है। उनका यह काम स्वतंत्र होना चाहिए। पांचवीं अनुसूची के प्रावधानों के सही अनुपालन हेतु देश के यूपी समेत 12 राज्यों में मौजूद अनुसूचित क्षेत्र के इलाकों को चिन्हित करके डिमार्केशन किया जाए और पांचवीं अनुसूची के प्रावधानों के अनुपालन की जांच के लिए सभी राज्यों के अनुसूचित क्षेत्र में उच्च स्तरीय केन्द्रीय समिति का गठन किया जाए ताकि यह पता चले कि अभी देश-प्रदेश में कितने बहुत गरीब लोग रह चुके हैं। उनको जनजाति का दर्जा दिया जाए।

सभापति महोदया, मैं आपसे निवेदन करूंगा कि परिसीमन आदेश में कोई संशोधन करने में आयोग, जहां तक आवश्यक हो, परिसीमन अधिनियम की धारा 9 की उपधारा 1 के खंड घ के उपबंधों को ध्यान में रखेगा। संशोधनों के लिए अपने प्रस्तावों को भारत के राजपत्र तथा संबंधित राज्य के

राजपत्र में और ऐसी रीति में भी जो वह ठीक समझे, प्रकाशित करेगा। ऐसी किसी तारीख को विनिर्दिष्ट करेगा जिसके पश्चात ऐसे प्रस्तावों पर उसके द्वारा आगे विचार किया जाएगा। धन्यवाद। जय अखिलेश यादव, जय समाजवादी पार्टी।

SHRIMATI PRATIMA MONDAL (JAYNAGAR): Madam, on behalf of the All India Trinamool Congress, I rise to speak on the Readjustment of Representation of Scheduled Tribes in Assembly Constituencies of the State of Goa Bill, 2024.

मैडम, हिन्दी में एक कहावत है – 'देर आए पर दुरुस्त आए।' लेकिन इस बिल को पढ़ने के बाद एक बार फिर से यह स्पष्ट हो गया है कि यह सरकार बोलने में माहिर है, लेकिन अनुसूचित जातियों और अनुसूचित जनजातियों के लिए यह कुछ नहीं करेगी। पिछले दस साल जैसे झूठे वायदों का सौदा किया, आने वाले दिनों में भी वही झूठे वायदे करने वाली है।

The Bill relies on the Census data of 2001 to ascertain the Scheduled Tribes' population which is outdated and does not reflect the current demography. The inclusion of the Kunbi, Gawda, and Velip communities in the Scheduled Tribes List in 2003 led to a substantial increase in the Scheduled Tribes' population as per the 2011 Census which should have prompted an earlier intervention. The reliance on old data may lead to flawed representation adjustment undermining the very objective of fair representation.

Secondly, the Bill acknowledges that the Delimitation Commission's work ended in 2008 and further delimitation has been frozen until 2026. These delays raise a question about why this Government waited until 2024 to introduce this Bill. The delay has already deprived the Scheduled Tribe communities of their rightful representation for over two decades.

Thirdly, the Bill grants extensive power to the Election Commission to

amend the Delimitation Order and readjust seats. While the Election Commission's autonomy is crucial, the lack of a clear and transparent process in the Bill raises concerns about potential arbitrariness. The absence of a clear framework for public consultation and accountability in the decision-making process is worrisome. The Election Commission's amendment to the delimitation process should include a mandatory public consultation phase. This would allow citizens and community leaders to voice their concern and give suggestions ensuring that readjustment process is transparent, participatory and democratic.

Fourthly, the Central Government is empowered to issue orders to remove any difficulties in implementing the Act. This provision will allow the Government to make potentially significant changes without Parliamentary scrutiny, raising concerns about the erosion of democratic oversight. Any significant change should require the approval of Parliament ensuring that democratic processes and checks and balances are maintained.

Fifthly, the Bill states that the readjustment of seats will not affect the existing Legislative Assembly until its dissolution. This means that even if the Bill is enacted, the Scheduled Tribe communities will have to wait until the next election cycle to benefit from the adjustment. This further delays justice and representation for these communities. The Bill should include a specific timeline for the completion of delimitation process and the implementation of seat adjustment to ensure timely justice.

Sixthly, Goa has witnessed significant demographic changes since 2001. The Bill does not adequately address how this shift will be factored into the new

delimitation process. The exclusion of updated demographic data could lead to ineffective or inequitable representation. The Bill should mandate the use of the most recent census data such as the 2011 data or even the provisional 2021 figure to ensure that the readjustment of seats accurately reflects correct demographic realities.

My seventh point is this. The Bill's provision that prevents the population figure and amendments from being challenged in courts could be seen as an attempt to insulate the process from judicial review. This raises constitutional concern as it may infringe on the Judiciary's role in upholding the rule of law and protecting the citizens' rights. A mechanism for judicial oversight could be included to ensure that the process remains fair and constitutional. This would build public trust and prevent potential legal challenges. I would like to mention here that for sustainable development and for economic development, our hon. Chief Minister Mamta Bandyopadhyay every month provides Rs.1000 to the SC/ST communities under the scheme of Taposili Bandhu and Jai Johar scheme. How can we expect from this Government that this Government will do justice to the SC/ST people? This is because this Government removed Dr. Baba Saheb Ambedkar's statue holding the Constitution in his hand, raising his finger towards the Parliament Building. This is nothing but to dishonour Dr. Baba Saheb Ambedkar as well as the entire SC/ST communities.

With this, I conclude my speech and thank you for permitting time to finish my speech. Thank you, Madam.

SHRI D. M. KATHIR ANAND (VELLORE): Vanakkam, Madam Chairperson.

Madam Chairperson, on behalf of the DMK Party, I stand in this august House to speak on the Readjustment of Representation of Scheduled Tribes in Assembly Constituencies of the State of Goa Bill, 2024. This Bill is drafted very slowly. The Government has not applied its knowledge. It is only entrusted on the previous census data. The DMK Government, from day one, has been insisting that the Government of India has to spend time and energy, and also, has to allocate separate funds to first take new census data.

Before taking this census data, whatever you do may not be right, or it may be wrong also. We do not know. I can give you a very practical example. I come from Vellore district. In panchayat elections, certain constituencies have been allocated to certain communities. But we find it very difficult to find even one single voter in that particular constituency belonging to the allocated reservation. All this happens because of the lack of census data. Even the previous speaker had mentioned about demographic data. Only if the census data is lying, or if the census data is collected on time, then, automatically things will happen. We are talking about election of the representatives from the region where the representation of the community has to be there. In Tamil, we used to say:

“Ellorum Innaattu Mannar”

What does it mean? Everyone is a prince of this land. Everyone has a right to rule this land. Everyone has a right to be represented or represent the community to which they belong to. So, if a new census data is there, then automatically everything becomes clear; the representation becomes true, fair

and just; and, automatically, there will be nothing to complain about.

Not only that, whenever the Government wants to deploy certain support to the community where they want to bring in supportive measures to the community, if the census data is lying and if the census data is taken on time, then, automatically people can get benefits from the scheme. As a Member of Parliament, we get many schemes to be given to the SC/ST communities. But if the census data is there, then, automatically, we can choose those hamlets easily and then, it can be given. But now, we go into the villages and we go to the people, and then, by fair means, we get to know which is the community that is available there and which is the largest community, and when the scheme is brought in, which community will get the benefit.

Therefore, from the DMK Party, through this Bill, I want to press upon this Government the importance of taking the new census data, which will reveal the demographic data and that will be clear and just.

The Lambadi community in Tamil Nadu and in other places in India, is a very important community. Even their community has to be represented. Even they need an allocation of a Constitutional space in India. They also need to be included here.

Now, I conclude here by stating that the Government should act, at least, now. The hon. Prime Minister along with the hon. Finance Minister should allocate enough funds for the collection of census data, which will definitely give a fair and clear way of doing this demography.

Thank you, Madam.

17.00 hrs

SHRI G. LAKSHMINARAYANA (ANANTAPUR): Madam, I rise today to speak on the Readjustment of Representation of Scheduled Tribes in Assembly Constituencies of the State of Goa Bill, 2024. First and foremost, I commend the Government for bringing forward this much-needed legislation. The Bill seeks to reserve seats for Scheduled Tribes in the Goa Legislative Assembly, a crucial step towards ensuring that the political representation of these communities is in line with their growing population in the State.

While this Bill addresses ST representation in Goa, I want to speak about a community that has been awaiting rightful recognition for decades.

I speak of a community where less than one per cent of the population is literate, a community that is largely landless and without any steady income, a community that has given India the great Hindu epic of Ramayana, the descendants of Maharishi Valmiki Ji himself.

I am speaking about the Valmiki Boya community – a community that has faced decades of marginalization and neglect. And as I stand here today, I say with pride, I am one of them.

*Struggles of Boya Valmiki and ours is one and the same in both the states of Telangana and Andhra Pradesh. Therefore, to include the Boya community in the central list of Scheduled Tribes, is not just a legislative process, but a process which will ensure equality and justice to this community. The government should

*.....*English translation of this part of speech was originally delivered in Telugu.

use this opportunity to identify the backwardness of this community. Historically, this community was notified as a criminal tribe under Criminal tribes Act 1871, and as a result, this community was subjected to boycott for so many decades. Though this community was gradually included in the lists of SCs, STs, OBCs and denotified tribes in different regions, this community is unable to get real justice and are still trapped in poverty. For decades, they are struggling to get some recognition. Recently we had a discussion on 75 years of the glorious journey of the Constitution of India. The rights which were prescribed by Dr Ambedkar in our Constitution for backward and oppressed classes was available for the Boya Valmiki community, which was a Scheduled Tribe. But after 1956, this community was declared as a denotified tribe or even as backward classes in some regions. As a result, we remain economically backward and were deprived of employment opportunities. Taking into consideration all these circumstances, our Chief Minister Nara Chandrababu Naidu in 2017 passed a resolution in Andhra Pradesh Assembly to include the Boya Valmiki Community in the list of Scheduled Tribes and sent it to the Union government for consideration. Even after seven years, we did not get justice. I am bringing this to your kind notice to render justice to our community. Hon. Minister of Tribal Affairs, who was an MP in previous term has stated that any resolution passed by a state assembly needs to be implemented by the Union government and at the same time any resolution passed by a state government should not be reversed by the subsequent Government. As he is the minister for tribal affairs now, we expect him to implement the same and give us justice which is due for the last 60 years. As we

are discussing One Nation One Election in Parliament, in this context, I want to mention that our caste is being treated as a scheduled tribe in one state and as a backward class in another. Therefore, I want our community to have one reservation throughout Andhra Pradesh. Similarly, Vaddera community in our state is also demanding ST status And I request the government to include that community also in the list of STs*.

Despite the clear evidence and well-founded recommendations, the Valmiki Boya community's rightful recognition remains pending. In the past few days, I personally met with the Tribal Affairs Minister Shri Jual Oram Ji, as well as officials from the Registrar General of India, and the Ministry of Social Justice and Empowerment, to expedite the resolution of this long-pending issue.

Hon. Prime Minister Modiji has promised to grant ST recognition to the Valmiki Boya community. As part of honouring the great contributions of Maharishi Valmiki, the Prime Minister himself has not only renamed the airport in Ayodhya as Maharishi Valmiki International Airport, but also inaugurated it. Today, I stand here with confidence that the day is not far when I will rise in this very House to speak on the Scheduled Tribes Order (Amendment) Bill. This Bill will include the Valmiki Boya community in the ST list, finally giving them the recognition and justice they truly deserve.

I would like to conclude by showing my full support for this important Bill which aims to ensure rightful representation and justice for the Scheduled Tribes in Goa. Thank you.

डॉ. आलोक कुमार सुमन (गोपालगंज) : माननीय सभापति महोदया, आपने मुझे the Readjustment of Representation of Scheduled Tribes in Assembly Constituencies of the State of Goa Bill, 2024 पर बोलने का मौका दिया, इसके लिए मैं आपको धन्यवाद देता हूँ।

17.06 hrs

(Shri P.C Mohan *in the Chair*)

वर्तमान विधेयक का संबंध मुख्यतः हमारे संविधान के आर्टिकल 332 से है। आर्टिकल 332 शिड्यूल्ड कास्ट्स और शिड्यूल्ड ट्राइब्स को विधान सभा में रिजर्वेशन देने की बात करता है। गोवा विधान सभा में अब तक रिप्रेजेंटेशन या रिजर्वेशन अब तक नहीं मिल पाया है। इस विधेयक को लाने का मुख्य कारण एवं मुख्य उद्देश्य यह है कि वर्तमान में, वर्ष 2011 की जनगणना के अनुसार, शिड्यूल्ड ट्राइब्स की पॉपुलेशन गोवा में 1,49,275 थी, जबकि वर्ष 2001 की जनगणना के अनुसार, यह संख्या मात्र 566 थी। पॉपुलेशन की वृद्धि के कारण यह आवश्यक हो गया है कि इतनी बड़ी संख्या वाली पॉपुलेशन को गोवा विधान सभा में निश्चित रूप से, जनसंख्या के आधार पर रिजर्वेशन और रिप्रेजेंटेशन दिया जाए।

भारतीय संविधान के महान शिल्पकार और भारत रत्न डॉ. भीमराव अम्बेडकर जी का मानना था कि किसी भी समाज की प्रगति, समाज के निचले तबके की प्रगति पर निर्भर करता है। डॉ. अम्बेडकर साहब ने लोकतंत्र के सामाजिक और राजनीतिक आयामों के बीच अंतर स्पष्ट किया था। उन्होंने कहा था कि हमें अपने राजनीतिक लोकतंत्र को एक सामाजिक लोकतंत्र भी बनाना चाहिए।

जैसा कि हम सभी जानते हैं कि डीलिटेशन कमीशन का गठन वर्ष 2026 तक फ्रीज किया गया है। भारतीय संविधान के आर्टिकल 82 और आर्टिकल 170 के अनुसार, अगला डीलिटेशन कमीशन का काम तब तक के लिए रोक दिया गया है जब तक वर्ष 2026 के पश्चात किये गये जनगणना के आंकड़े प्रकाशित नहीं कर दिये जाते हैं।

गोवा में नये समुदाय- कुनबी, गावड़ा और वेलिप को शिड्यूल्ड ट्राइब्स कम्युनिटी में शामिल किया गया था, इससे भी शिड्यूल्ड ट्राइब्स की संख्या में बढ़ोतरी हुई। इसलिए यह आवश्यक हो गया

था कि इलेक्शन कमीशन ऑफ इंडिया को पावर दिया जाए कि वह the Delimitation of Parliamentary and Assembly Constituencies Order, 2008 and readjust the seats in the Legislative Assembly of the State of Goa में अमेंडमेंट करके शिड्यूलड ट्राइब्स को बढ़ी हुई जनसंख्या के आधार पर उनको रिजर्वेशन और रिप्रेजेंटेशन दिया जाए।

इस बिल के पास होने से गोवा में अनुसूचित जनजाति का विधान सभा में इफेक्टिव डेमोक्रेटिक पार्टिसिपेशन होगा। शिड्यूलड ट्राइब्स और शिड्यूलड कास्ट्स के कल्याण के लिए देश की वर्तमान सरकार महत्वपूर्ण भूमिका निभा रही है। हमारे परम आदरणीय माननीय श्री नरेन्द्र मोदी जी और आदरणीय मुख्यमंत्री श्री नीतीश कुमार जी एससी और एसटी के कल्याण के लिए एक पहचान बन गए हैं। हमारे परम आदरणीय माननीय मुख्यमंत्री श्री नीतीश कुमार जी ने बिहार में एससी, एसटी को मुख्य धारा में लाने के लिए कई मुख्य कदम उठाए हैं, जो बिहार में दिखता है।

इस बिल में अपनी बात रखते हुए, मेरा सुझाव है कि एससी और एसटी बच्चों को आईआईटीज, आईआईएम्स, एनआईटीज और देश के हायर एजुकेशनल इंस्टिट्यूशंस में आत्महत्या करने से रोका जाए। इसके पीछे छिपे हुए कारणों को गम्भीरता से संज्ञान में भी लिया जाए।

वर्ष 2023-24 के आंकड़ों को अध्ययन करने से पता चलता है कि सस्टेनेबल डेवलपमेंट गोल्स को अचीव करने में भारत कई देशों से आगे है। गरीबी घटी है और सरकार ने एससी, एसटी के विकास को प्रायोरिटी पर रखा है। नीति आयोग ने वर्ष 2017 में यह प्रपोज किया था कि एससी, एसटी के ऊपर खर्च होने वाली बकाया धनराशि केवल एसटी पर ही खर्च की जाए। इसके लिए मिनिस्ट्री ऑफ फाइनेंस से प्रिंसिपल अप्रूवल भी लिया गया था।

माननीय सभापति जी, मैं आपके माध्यम से इस सदन के संज्ञान में लाना चाहता हूं कि वर्ष 2018-19 में 9,818.24 करोड़ रुपए बिना खर्च हुए लैप्स हो गए। इसी प्रकार वर्ष 2019-20 में 11,042.26 करोड़ रुपए, वर्ष 2020-21 में 19,922.35 करोड़ रुपए, वर्ष 2021-22 में 16,942 करोड़ रुपए और वर्ष 2022-23 में 13,961.54 करोड़ रुपए बिना खर्च हुए लैप्स हो गए।

सभापति महोदय, मेरा सुझाव है और साथ ही मेरा निवेदन भी है कि बिना खर्च हुए, लैप्स हो

गए इन रुपयों को नीति आयोग द्वारा सुझाए गए नियमों के अनुसार एसटी के कल्याण पर ही खर्च किया जाना चाहिए और उसे खर्च किया जाए।

महोदय, मैं इन्हीं शब्दों के साथ इस बिल का समर्थन करते हुए अपनी बात को समाप्त करता हूँ।

धन्यवाद।

SHRIMATI SUPRIYA SULE (BARAMATI): Thank you very much for giving me an opportunity on behalf of the NCP (SP) to speak on the Readjustment of Representation of Scheduled Tribes in Assembly Constituencies in the State of Goa.

Sir, Goa is a very, very small State in size. But it is one of the biggest contributors to India's tourism. I think we are all very, very proud of Goa because it was one of the few States which, right in the beginning, before India was on the tourism map globally, beside Delhi as the Capital and Mumbai as the economic capital of India, were internationally known for their contribution of culture, heritage, and tourism. So, one of those first few States was Goa. Today we are giving to the Scheduled Tribes of Goa a seat, which is a welcome step. I would like to thank the Government and congratulate the people of Goa for getting this opportunity.

But while I speak about the Bill, I would like to reiterate a few points which my learned friend, Pratima Mondal has said because this is connected to a Bill which we passed in this very House a few months ago. This exercise of delimitation was initiated in 2002. It is regarding the Kunbi, the Gouda and the Velip, all these are the Scheduled Tribes which have got this reservation now, and

that is why we are moving this Bill.

The Delimitation Commission had ceased to exist after completion of the task in 2008. Under Articles 82 and 170 of the Constitution, further delimitation stands frozen until the figure of the first Census taken after the 2026 has been published.

I have three-four important points to make. I am very grateful that Meghwal ji has come here. I would like to ask hon. Meghwal ji just three pointed questions regarding this Bill. I congratulate him for bringing it for the people of Goa. My questions to the hon. Minister, Shri Meghwal ji are these.

The way Goa has this, what is the position of Maratha, Dungar, Lingayat, Muslim and Vimukta Jati and Nomadic Tribes (VJNT) in Maharashtra? These are the communities which are looking for reservation in Maharashtra. What is the position of this Government in that regard? I am saying it because the hon. Member, Mr. Dhaval Patel, who was from your own party, has also extensively talked about it. I will come back to that point as well. The BJP in Maharashtra says that the Dungar community should get the ST reservation while in Delhi, earlier they had one Member, Ms. Hina Gavit, who is also a young tribal girl, said on the Floor of the House that they do not want this category for the Dungar. So, can the Government clarify their stand on specific reservation for Dungar, Maratha, Lingayat, Muslim and VJNT, which are demanding reservations? महाराष्ट्र में ये सारे रिजर्वेशन मांग रहे हैं। इस पर सरकार का क्या स्टैन्ड है? यह मेरा पहला सवाल है।

My second point is with regard to the delimitation which they have brought in through this. Now according to this note, which reads as "It is imperative to

enact the law to provide for enabling provisions empowering the Election Commission of India to make amendments in Delimitation of Parliamentary Assembly Constituencies Order 2008 to readjust the seats of Legislative Assembly in the State of Goa for the Scheduled Tribes of the State." So, this is applicable to the entire country.

Now, I would like to ask specifically this Government that they had committed to it. We had a Special Session for passing the Women's Reservation Bill and the entire House supported it. If the delimitation is so critical and the Election Commission has made a special case, what steps is this Government taking to give effect to it? The Census of 2026 is very important to be carried out. Has this Government started moving in that direction? According to the Demands for Grants, the amount of money required is Rs. 12,000 crore, but they have given only Rs. 1,000 crore. We passed the Demands for Grants just today while we spoke about it yesterday. What is the position? Already 2024 is ending and there are only two years – 2025 and 2026. What is the commitment of the Government to this issue? When will this women reservation be effected? We should target for 2026 so that in 2029, when we all go back for re-election, the Women's Reservation Bill should have not only been passed, but also implemented in every State. What is this Government doing for that? मराठा, धनगर, लिंगायत, मुस्लिम्स, वीजेएनटी और महिला आरक्षण बिल की भी क्या पोजिशन है और इसके आरक्षण के लिए आप क्या करेंगे? आपने जैसा गोवा में किया, बहुत अच्छी बात है लेकिन जो महाराष्ट्र की डिमांड है, उसके लिए और महिलाओं के आरक्षण के लिए आप कब तक करेंगे?

Sir, there is another question which is very alarming for all of us. You are

also from Bengaluru which is a very large constituency. I also represent Baramati which has 23 lakh voters today. डीलिटेशन करना हर सांसद के लिए जरूरी है। हम जब पहली बार चुनकर आए, तब 10-12 लाख वोटर्स थे लेकिन आज करीब 25 से 30 लाख वोटर्स हो गए हैं। इस बारे में बहुत बार चर्चा हुई है। परसों रेड्डी सर ने भी कहा कि एमपी लैंड फंड बहुत कम पड़ता है इसलिए इसे बढ़ा दीजिए। Delimitation is due in 2029, with all these reservations. Will this Government go for delimitation and reservation by 2029? That is my only concern because we do not see much activity around the census. I will be grateful if the hon. Minister could kindly reply to that.

Sir, I have two or three small points. Shri Dhaval Patel made a very good speech. Probably it was his maiden speech. I would like to put a few things on record about which he said. With your permission, I would like to make very short points. Normally, I do not speak about anything else. The Bill is about Goa and delimitation, but he told us some very nice success stories about Gujarat and gave the comparisons. I would like to put forth here some nice things which are about the leaders who were in the Congress before and now are in the BJP. I think, even the House should know the good work done in this country. Shri Dhaval Patel said that an 'Adivasi Budget' for the first time was presented there. I say this with great pride that it was the Congress Government in Maharashtra, which was the first State Government in the country to do so, which presented a separate 'Adivasi Budget'. At that time, Shri Sharad Pawar was the Chief Minister and Shri Madhukar Pichad Sahu was the Adivasi Minister. Shri Madhukar Pichad Sahu later joined BJP and unfortunately passed away just two weeks ago. His son is also in the BJP. That Budget was implemented at that time. We take a great pride

in having done that. I am so glad that it was taken forward.

Secondly, he talked about Atal ji's wonderful work also. We also talk about it. He is one of the tallest leaders India has had. As much he belongs to the BJP, he belongs to everyone. He was the Prime Minister of India. We are all very proud of Atal ji's glorious career and the work he has contributed in India. He said that Atal ji started the Eklavya Colleges. He said, 'कांग्रेस ने क्या किया?' I would like to put on record that the Congress started a wonderful scheme called the Kasturba Gandhi Balika Vidyalaya where all the adivasi girls from five to eight years of age are brought in and educated. Since this Government is so committed to the adivasi community, I urge this Government to extend this school all the way to college. They may include it in the Eklavya model or find another solution. This Kasturba Gandhi Balika Vidyalaya for Adivasi girls is left half-way. It is neither here nor there. It was started during the Congress time and it was supposed to be taken ahead, but it has not been taken ahead.

He also said that कांग्रेस ने आदिवासियों के लिए कुछ किया ही नहीं, कालेज तो बाद में बने। I would just like to put on record that there is a young lady, who was a part of this House in the previous Lok Sabha, called Dr. Heena Gavit. She was first in the NCP and then went to the BJP. Her father was in the NCP and is now in the BJP. Both are doctors. Both were in the Congress, NCP and are now in the BJP. ये कांग्रेस के पैसे से नहीं बल्कि सरकार के पैसे से जो हम टैक्स भरते हैं, उससे यह सारा इंफ्रास्ट्रक्चर वगैरह बनता है। Those were the days when families like this were there. She is a very young lady, but unfortunately, she lost her Lok Sabha seat. Then, she tried to contest for a Vidhan Sabha seat. I take this opportunity to say that there are

some young dynamic girls. She is an Indian first and then she is an adivasi girl. Since Mr. Dhaval Patel is so concerned about all this, he should consider this. She is in the BJP today. Maybe, she needs a good, responsible role because she is very well educated and qualified girl who has done very well.

There are many schools and colleges, like IITs and IIMs, which have started during those 45 years. वे कह रहे थे कि वह अंधेरे में था, जबकि ऐसा नहीं है। हीना गावित और विजय कुमार गावित अंधेरे में नहीं पढ़े, वे महाराष्ट्र में पले। उनका महाराष्ट्र में नन्दुरबार क्षेत्र गुजरात के बॉर्डर से लगा हुआ क्षेत्र है। वे अंधेरे में नहीं पढ़े, वहां लाइट थी। I think there is this whole illusion of selective amnesia. Parliament is a more serious forum. ऐसा कहना सही नहीं है कि 45 वर्षों तक सभी अंधेरे में रहे। There was electricity. They did become doctors. They were in the Congress, the NCP, and now with the BJP. So, let us put some things in context.

I compliment Meghwal ji for bringing in this Bill. With full humility, I would like to request, as my friend Pratima Mondal ji has requested, महिला आरक्षण बिल, मराठा आरक्षण, धनगर आरक्षण, लिंगायत आरक्षण, मुस्लिम आरक्षण, और वी.जे.एन.टी. की जो आरक्षण की मांग है, उस पर भी आप विचार करें और उसे पूरा करें। वर्ष 2029 में जब हम लोक सभा में आएंगे तो आप इन दोनों पर अमल करके इनको भी न्याय दें। इतनी विनती करते हुए मैं आपके प्रति आभार व्यक्त करती हूँ।

DR. NAMDEO KIRSAN (GADCHIROLI-CHIMUR): Thank you, Chairperson, for giving me this opportunity to speak on the Readjustment of Representation of Scheduled Tribes in Assembly Constituencies of the State of Goa Bill, 2024.

The Bill proposes a readjustment in the representation of Scheduled Tribes in Assembly constituencies of the State of Goa. The Goa State Assembly

presently does not have any reserved seats for Scheduled Tribes. The proposed amendments are aimed to address the disparity in the representation of Scheduled Tribes in the State Assembly, as it is currently disproportionate to the Scheduled Tribes population in the State. The Bill authorizes the Census Commissioner to determine Goa's Scheduled Tribes population, incorporating tribes recognized after the 2001 Census.

The Bill authorizes the Election Commission to amend the 2008 Delimitation Order, allowing constituency adjustments in Goa Legislative Assembly to ensure adequate representation for Scheduled Tribes in line with Article 170 of the Constitution, which deals with the readjustment of the number of seats in the House of the People and the Legislative Assemblies of the States and Union Territories. Between the 2001 and 2011 Census, the ST population in Goa has increased to approximately 10 per cent, and is expected to have further grown since. However, according to Articles 82 and 170 of the Constitution, territorial constituencies are to be readjusted after the Census. The delimitation exercise remains frozen until post-2026 Census figures are published. Thus, there is no mechanism to readjust seats to accommodate the increased ST population recorded in the 2011 Census compared to 2001.

For the first time in 150 years, India's Census has been delayed. The Modi Government is shrinking from its administrative duties for political gains. Even two years after the COVID-19 crisis, the Government continues to postpone the Census, aiming to benefit electorally from the delimitation exercise if it is conducted before the 2029 Lok Sabha elections. The Modi Government's refusal

to undertake a national level caste Census has meant unequal representation of the SCs and STs in various domains, including Parliament and State Assemblies and also local bodies, especially if their numbers have grown relative to the rest of the population. While the Modi regime has spoken much about good governance, it lacks the basic understanding that good governance involves drafting policies and programmes informed by data gathered from the Census and National Health and Family Welfare survey, etc. In the absence of such crucial information, the Modi Government's schemes do not respond to the actual ground realities.

चेयरमैन सर, जब तक पूरे इंडिया में कास्ट सेन्सस नहीं हो जाती, तब तक एस.सी., एस.टी. और बाकी वर्गों को न्याय नहीं मिलेगा।

महोदय, मेरे लोक सभा संसदीय क्षेत्र के गढ़चिरौली में आदिवासियों की जनसंख्या 35 पर्सेंट है, लेकिन उनको आरक्षण 24 पर्सेंट मिलता है। वहीं, हमारे यहां ओबीसी की जनसंख्या 50 पर्सेंट हैं, लेकिन उनको आरक्षण सिर्फ 6 पर्सेंट मिलता है। 50 प्रतिशत की मर्यादा आरक्षण के ऊपर होने से जो जनरल कैटेगरी में आते हैं, ओपन कैटेगरी में आते हैं, उनके लिए 50 प्रतिशत आरक्षण है। यह पैरिटी हटाने के लिए जब तक कास्ट बेस्ड सेंसस नहीं होगा, तब तक उनको न्याय नहीं मिलेगा। इसी तरह से हमारे महाराष्ट्र में ओबीसी के लिए लोकल बॉडीज़ में पॉलिटिकल रिज़र्वेशन था, लेकिन यह कास्ट बेस्ड डेटा नहीं होने की वजह से उनका वह आरक्षण खत्म हो गया है। जब तक कास्ट बेस्ड डेटा आएगा नहीं, तब तक ओबीसीज़ को लोकल बॉडीज़ में आरक्षण मिल नहीं पाएगा। इसीलिए हम मंत्री जी से विनती करते हैं कि कास्ट बेस्ड सेंसस पूरे इंडिया में होना चाहिए, सिर्फ गोवा में ही नहीं। गोवा के लिए जो बिल सरकार लाई है, जो एसटी की पॉप्युलेशन बढ़ी है, उससे कम से वहां चार सीट्स बढ़ेंगी तो यह अच्छी बात है। वे सीट्स बढ़ाएं, लेकिन वहां जो सेंसस होगी, सिर्फ एसटी की सेंसस नहीं होनी चाहिए, शेड्यूल्ड ट्राइब्स की ही सेंसस नहीं होनी चाहिए, सभी लोगों की सेंसस होनी चाहिए

। यह कास्ट बेस्ड सेंसस पूरे इंडिया में कर के सभी वर्गों के लोगों को, सभी तबकों के लोगों को न्याय देने का काम सरकार करेगी। ऐसी मैं विनती करता हूँ। धन्यवाद।

श्री तापिर गाव (अरुणाचल पूर्व) : चेयरमैन सर, मैं The Readjustment of Representation of Scheduled Tribes in Assembly Constituencies of the State of Goa Bill, 2024 का समर्थन करने के लिए खड़ा हुआ हूँ। आज हमारी सरकार देश भर में, जितनी शेड्यूलड ट्राइब्स कांग्रेस सरकार के समय लेफ्टआउट हुईं, उनको मोदी जी और हमारी ट्राइबल अफेयर्स मिनिस्ट्री ने रिकॉग्नाइज़ किया है। इसके लिए मैं सरकार को धन्यवाद देता हूँ। आज मेघवाल साहब इस बिल को ले कर आए हैं, उनको भी धन्यवाद देता हूँ। गोवा हमारे हिंदुस्तान की एक ब्लू आई है। गोवा हमारी पहचान है। अगर दिल्ली और मुंबई के बाद नेक्स्ट स्टार पहचान है तो वह गोवा है। चाहे वह टूरिज्म सैक्टर में हो, कल्चरल सैक्टर में हो, वहां के सीबीच हों, गोवा बहुत ब्यूटिफुल स्टेट है। कांग्रेस के ऑनरेबल मंबर ऑफ पार्लियामेंट, कैप्टन फर्नांडिस बोल रहे थे। 2011 सेंसस के बाद, ये जो तीन ट्राइब्स – कुनबी, गुंड्रा और वेलिप हैं, इन तीन ट्राइब्स को इनक्लूड किया गया है। उसकी वजह से आज एसटी पॉप्युलेशन करीब एक लाख 50 हजार बढ़ी है। हमारे कैप्टन फर्नांडिस साहब बोल रहे थे कि they are the original inhabitants of Goa. After liberation from the Portuguese in 1961, for 53 years. मैं पूछना चाहता हूँ कि उस समय कांग्रेस का रूल था, तब उस समय इन ट्राइब्स को क्यों शेड्यूल ट्राइब्स की लिस्ट में नहीं लाया गया? आज इसका जवाब हमें कांग्रेस दे। मैं गोवा के ऑनरेबल चीफ मिनिस्टर को भी धन्यवाद देता हूँ। उसकी मेहनत और पहचान बनी तो आज हमारी सरकार, मेघवाल साहब और मोदी साहब इस बिल को आज इस सदन में लाए हैं कि ट्राइबल का पॉप्युलेशन बढ़ी है तो इसमें डीलिटेशन पॉवर 2008 में खत्म हुई। इस अमेंडमेंट से हम इलेक्शन कमीशन को शक्ति देंगे, डीलिटेशन कमीशन का गठन कर के असेंबली में ट्राइबल रिप्रेजेंटेशन को इनक्रीज़ करे और वहां ट्राइबल रिप्रेजेंटेटिव्स बढ़ाए। इसके लिए यह बिल है। मैं इसका समर्थन करने के लिए यहां खड़ा हूँ।

ऑनरेबल चेयरपर्सन, आज हम सब राजनेता शेड्यूल कास्ट और शेड्यूल ट्राइब्स की मदद

के लिए खड़े हैं। मोदी साहब ने आदिवासी गौरव दिवस अनाउन्स किया था। यह भगवान बिरसा मुंडा के जन्मदिन पर अनाउन्स हुआ और इसके बाद सारे हिन्दुस्तान में हर पोलिटिकल पार्टी इस गौरव दिवस को मना रही है। आज हमारे ट्राइबल का फैशन देश भर में बढ़ा है। अभी बहुत से प्रदेशों में ट्राइबल लिस्ट में आने की प्रक्रिया चल रही है। मैं अपनी सरकार से कहना चाहूंगा कि हमारे जितने भी आदिवासी लेफ्ट आउट हैं, उनको रजिस्ट्रार जनरल ऑफ इंडिया शेड्यूल ट्राइब्स कमीशन से और सेंसस के आधार पर जल्दी से जल्दी शामिल जाए। इस रिप्रेजेंटेटिव असेम्बली में पास होने के बाद, मैं जानता हूँ कि गोवा के हमारे ट्राइबल भाई-बहनों को बहुत खुशी मिलेगी। इस चीज को कांग्रेस ने 53 ईयर्स गोवा में रूल करने के बाद और पुर्तगालियों के जाने के बाद बिल नहीं ला पाई। आज मोदी जी के नेतृत्व में गोवा की असेम्बली में हमारे रिप्रेजेंटेटिव्स होंगे। आज ट्राइबल के जितने भी प्लान्स हों, एसटी सब-प्लान हों, ट्राइबल-सब प्लान हों, इसके हमारे हमारे ऑनरेबल मेम्बर ने कहा है कि पहली बार हिन्दुस्तान में अगर किसी ने ट्राइबल के लिए सोचा है, उनके लिए काम किया है तो अटल बिहारी वाजपेयी जी ने पहली बार ट्राइबल मिनिस्ट्री को अलग से क्रिएट करने का काम किया। इस गवर्नमेंट ने ट्राइबल के ऊपर ध्यान दिया है।

इसके साथ ही शेड्यूल कास्ट और शेड्यूल ट्राइब्स एक कमीशन हुआ करता था। इसको अलग करके शेड्यूल कास्ट का अलग कमीशन बना और शेड्यूल ट्राइब्स का अलग कमीशन बना। आज हिन्दुस्तान में आदिवासी के प्रोटेक्शन के लिए, शेड्यूल कास्ट के एलिवेशन के लिए हमारी भारतीय जनता पार्टी की सरकार काम कर रही है। इसमें वाजपेयी जी से लेकर मोदी जी की सरकार ने काम किया है। ट्राइबल एजुकेशन, स्कॉलरशिप, हेल्थ बेनिफिट के लिए मोदी जी ने बहुत सारी स्कीम्स दी हैं।

ऑनरेबल चेयरपर्सन साहब, मैं एक चीज कहना चाहूंगा। गोवा में जो ट्राइबल एरिया है, उसके लिए हम हमेशा से कहते आए हैं कि ट्राइबल है तो जल, जमीन और जंगल का हमारा राइट बनता है। मैं मेघवाल साहब से कहना चाहूंगा। इस सदन से भी मैं एक चीज कहना चाहूंगा। ट्राइबल झंडा लेकर कहता है कि जल, जंगल और जमीन हमारा है। अगर वह जंगल का राइट क्लेम करता है तो फॉरेस्ट

डिपार्टमेंट आ जाता है। जमीन के अंदर ऑयल एंड मिनरल मिलता है। यह एक सेंट्रल सबजेक्ट है। जब ट्राइबल जगह में नदी के ऊपर डैम बनता है, वहां कुछ प्रोजेक्ट्स का काम होता है तो उसमें ट्राइबल का हिस्सा बनना चाहिए। ट्राइबल कम्युनिटी जिस जंगल, जमीन और जल में रहता है, उसका भी अधिकार उनको मिलना चाहिए। इसके कानून को भी मेघवाल साहब को देखना होगा। जल, जंगल और जमीन का हमारा राइट बनता है। जिसमें हमारा बेनिफिट होना है, अगर उसमें कोई कमी है तो इसे भी सरकार को देखना चाहिए। ऑनरेबल चेयरमैन साहब, इस सदन से मैं एक चीज कहना चाहूंगा, चूंकि यह लेजिस्लेटिव रिप्रेजेंटेटिव बिल है, लेकिन ट्राइबल रिलेटेड है। अंडमान और निकोबार के सेंटिनल आइलैंड में एक सेंटिनल ट्राइब है। कांग्रेस के समय एक कानून जारी किया गया था कि उस सेंटिनल ट्राइब को डिस्टर्ब नहीं करना है। वहां किसी को नहीं जाना है, ऐसा कानून बना कर रखा है।

आज मैं अपनी सरकार को कहना चाहूंगा कि इस 21वीं सेंचुरी में सेंटिनल ट्राइबल को हम कैसे छोड़ दें? मैं वहां क्यों कम्युनिकेशन न करूं? आफ्टर ऑल ह्यूमन बीइंग है। कांग्रेस राज से लेकर आज तक उस सेंटिनल आइलैंड को कम्युनिकेट नहीं किया। ... (व्यवधान) इसको हमें कम्युनिकेट करना चाहिए और इसको भी ह्यूमन डेवलपमेंट रेस में लाना चाहिए। मेरी सरकार से यह अपील है।

मैं अरुणाचल प्रदेश से आता हूँ। अरुणाचल प्रदेश में एक जगह विजय नगर है, जो चाइना, तिब्बत और म्यांमार बार्डर पर है। After 1962, there were no inhabitants. एक आर्मी आफिसर ने एक्स्ट्राडिशन में जाकर वहां की लिस्तु, योबिन कम्युनिटी को पहचाना। उसको स्टेट गवर्नमेंट लिस्ट में जोड़ना चाहिए। ... (व्यवधान) स्टेट गवर्नमेंट स्टेट ट्राइबल का दर्जा देता है। It is duly recommended to the Tribal Affairs Ministry. RJI has also recommended and ST Commission has also recommended. इस चीज को भी हमारी सरकार देखे कि हमारी योबिन कम्युनिटी को कांस्टीट्यूशनल शेड्यूल ट्राइब का स्टैटस मिले। मैं आपके माध्यम से मंत्री जी से यह निवेदन करता हूँ।

HON. CHAIRPERSON: Please conclude now.

SHRI TAPIR GAO: Sir, my only one pint is this. After 1962 aggression in Arunachal, the Army people retired. The people from Assam Regiment retired and people from Assam Rifle retired. All these people have been settled in Vijoyanagar. इन लोगों के पास वहां का रेजीडेंशियल सर्टीफिकेट नहीं है। वहां उन्हें वर्ष 1962 में डम्प कर दिया गया। गोरखाज, पंजाबीज, असमीज, उस कम्युनिटी के लिए भी गवर्नमेंट ऑफ इंडिया ने पॉलिसी को बनाकर इन लोगों को सैटल करवाया है। गोरखा को वहां एक पहचान बनाकर अगर रखते हैं तो हमारे देश और समाज के लिए अच्छा होगा। मैं आपसे यही प्रार्थना करता हूं।

श्री नरेश गणपत म्हस्के (ठाणे) : महोदय, मैं सबसे पहले महत्वपूर्ण विधेयक को लाने के लिए पंत प्रधान श्री नरेन्द्र मोदी जी और सरकार को धन्यवाद देता हूं। दी री एडजेस्टमेंट ऑफ रीप्रेजेंटेशन ऑफ शेड्यूल ट्राइब्स इन असेम्बली कांस्टीच्युएंसीज ऑफ दी स्टेट ऑफ गोवा बिल, 2024 एक ऐतिहासिक कदम है। इस विधेयक को हमारी पार्टी शिव सेना और हमारे मुख्य नेता एकनाथ शिंदे जी की ओर से मैं समर्थन देने के लिए यहां खड़ा हूं।

यह विधेयक गोवा विधान सभा में शेड्यूल ट्राइब्स को प्रतिनिधित्व का अधिकार देता है। दशकों से यह समुदाय उपेक्षित था। अब सरकार के इस कदम से उन्हें न्याय और सम्मान मिलेगा। यह विधेयक न केवल सामाजिक न्याय की दिशा में एक मील का पथर है, बल्कि यह संविधान के उद्देश्यों को भी पूर्ण करता है। हमारा देश आदिवासी समाज की उन्नति और सशक्तीकरण के लिए सुनियोजित योजनाओं और ठोस नीतियों के माध्यम से आगे बढ़ रहा है।

मैं पंत प्रधान नरेन्द्र मोदी जी को विशेष धन्यवाद देता हूं, जिन्होंने भगवान बिरसा मुंडा जैसे महान आदिवासी स्वतंत्रता सेनानी को श्रद्धांजलि देते हुए, उनकी जयंती को जनजातीय गौरव दिवस के रूप में घोषित किया। पंत प्रधान जी ने 2 अक्टूबर, 2024 को झारखंड के हजारीबाग से इस योजना की शुरुआत की। 79,150 करोड़ रुपये के इस प्रोग्राम के तहत 63 हजार से अधिक जनजातीय गांवों में से स्वास्थ्य, शिक्षा और आजीविका के अवसर बढ़ाए जाएंगे। इससे 5 करोड़ जनजातीय लोगों को सीधा लाभ मिलेगा।

सरकार ने आदिवासी बच्चों को गुणवत्तापूर्ण शिक्षा देने के लिए 40 नए ईएमआरएस स्कूल खोले और 25 स्कूलों की आधारशिला रखी। 2800 करोड़ रुपये की लागत से बने ये स्कूल नवोदय विश्वविद्यालय के समकक्ष हैं। यहां स्थानीय कला, संस्कृति और खेलों को बढ़ावा मिलता है।

प्रधानमंत्री जनजातीय आदिवासी न्याय महा-अभियान के तहत सड़क कनेक्टिविटी, आंगनवाड़ी सेंटर्स, स्कूल्स और होस्टल्स बनाए जा रहे हैं। पीवीटीजी परिवारों के लिए 75,800 से अधिक घरों में बिजली पहुंचाई जा रही है और 500 आंगनवाड़ी केंद्र शुरू किए गए हैं। महाराष्ट्र में सब काम हो रहे हैं। इससे पहले महाराष्ट्र के एक नेता ने बोला कि आदिवासी लोगों के लिए हमने यह किया, वह किया, लेकिन धनगढ़, धनवर जातियों को रिजर्वेशन देना चाहिए। ... (व्यवधान) वह नेता अब इधर नहीं हैं, बीजेपी में हैं, लेकिन एसटी कम्युनिटी में झगड़ा कराने का काम कांग्रेस सरकार ने किया है। ... (व्यवधान) अब वह नेता किधर है, इससे मतलब नहीं, पार्टी का एजेंडा क्या होता है, इससे मतलब है? महाराष्ट्र में एससी रहेंगे, एसटी रहेंगे, सब जातियों में झगड़ा कराने का काम कांग्रेस ने किया है। ... (व्यवधान)

इस सरकार ने प्री-मैट्रिक और पोस्ट-मैट्रिक स्कॉलरशिप ट्राइबल देकर बच्चों को शिक्षा के लिए फाइनेंशियली सपोर्ट दी है। सरकार आर्थिक सशक्तिकरण में ट्राइबल उत्पादों को ई-कॉमर्स के माध्यम से बाजार में ला रही है। आदिवासी महिला सशक्तिकरण योजना से ट्राइबल महिलाओं को दो लाख रुपये तक का सॉफ्ट लोन चार परसेंट ब्याज दर पर दिया जा रहा है। इन योजनाओं का उद्देश्य आदिवासी समाज का सर्वांगीण विकास करना और उनको मुख्यधारा में शामिल करना है। यह सरकार संविधान की भावना के अनुरूप भारत रत्न बाबा साहेब अम्बेडकर जी के सपनों को साकार कर रही है। मैं दो दिन से यहां सुन रहा हूं, बहुत से कांग्रेस के लीडर बोलते समय भीमराव अम्बेडकर कहते हैं जैसे मोहनदास करमचंद गांधी जी को महात्मा गांधी कहते हैं, जवाहर लाल नेहरू जी को पंडित नेहरू कहते हैं, वैसे ही बाबा साहेब अम्बेडकर जी को बाबा साहेब कहना चाहिए। यह लोकप्रिय पदवी है। मैं सवाल पूछता हूं कि ये बाबा साहेब अम्बेडकर जी का नाम लेते समय बाबा साहेब नाम लेने से क्यों कतराते हैं?

जब हम पिछली सरकार की बात करते हैं, विशेष रूप से कांग्रेस का शासन हमें याद आता है कि एससी और एसटी कल्याण के लिए आबंटित राशि को किस तरह से डायवर्ट किया था। कांग्रेस शासित राज्यों में ट्राइबल कम्युनिटीज के लिए योजना सिर्फ कागजों तक सीमित रही, यही कारण है कि दशकों तक यह वर्ग विकास और न्याय से वंचित रहा। ठाणे जिले में सबसे ज्यादा ट्राइबल एरियाज़ हैं। पालगढ़, दहानू, जवहर, मोखाड़ा में रोड्स नहीं थीं, पानी नहीं था फिर भी कांग्रेस ने उन लोगों से वोट लिए, लेकिन काम कुछ भी नहीं किया। माननीय मोदी जी के सत्ता में आने के बाद वहां काम शुरू हो रहा है। यहां बहुत पैसा खर्च करके राष्ट्र का सबसे बड़ा बंदरगाह बन रहा है।

संविधान के अनुच्छेद 244 और 275 के तहत जनजातीय समाज के लिए विशेष अधिकार और संसाधन सुनिश्चित किए हैं, लेकिन इस सरकार ने ही संविधान के मूल भाव को सच्चे अर्थों में लागू किया है। 'ट्राइबल फ्रीडम फाइटर म्यूजियम' भगवान बिरसा मुंडा के संघर्ष और बलिदान की याद में बनाया गया है। इससे देश भर की आदिवासी संस्कृति को सम्मान मिला है।

यह विधेयक आदिवासी समाज के सशक्तिकरण का प्रतीक है। मैं सरकार से आग्रह करता हूं कि आदिवासी कल्याण की इन योजनाओं को और मजबूती से लागू करे। मैं विपक्ष से अपील करता हूं कि वे संकीर्ण राजनीति से ऊपर उठकर देश के जनजातीय समाज के हित में कार्य करे। धन्यवाद।

श्री राजू बिष्ट (दार्जिलिंग) : धन्यवाद सर, मैं Readjustment of representation of schedule tribe (ST) in assembly constituency of state of goa, bill 2024 के समर्थन में बोलने के लिए खड़ा हुआ हूं। इस बिल के बारे में काफी चर्चा हो चुकी है और अगर समय रहेगा तो विस्तार से मैं अंत में भी विषय रखूंगा, लेकिन उससे पहले मैं सीधे अपने क्षेत्र, दार्जिलिंग, तराई डुअर्स के बारे में बात करता हूं। कल ही हमने देखा कि संविधान को 75 वर्ष पूरे हुए हैं और संविधान के कारण समस्त भारत में हर-एक समुदाय को न्याय मिला है, लेकिन गोरखाओं का इतना कांटीब्यूशन होते हुए भी देश को आजाद हुए 75 साल से ज्यादा समय हो गया, फिर भी आज गोरखाओं को वह न्याय, वह सम्मान, जो उनको मिलना चाहिए था, वह आज तक प्राप्त नहीं हुआ और यह जो देरी हो रही है, उसे मैं ऐसा

मानता हूँ कि न्याय के बजाय उनके साथ अन्याय हो रहा है।

सर, मैं थोड़ा इतिहास में जाना चाहूंगा। ब्रिटिशकाल में भी जो दार्जिलिंग तराई डुअर्स का क्षेत्र होता था, वह अलग-अलग प्रशासनिक रिजीम के तहत होता था, जैसे वर्ष 1861 तक यह नॉन रेग्युलेटेड एरिया था। मैं यह इसलिए बोल रहा हूँ, क्योंकि यह सब ट्राइबल एरिया में ही लागू होता था और वर्ष 1861 से लेकर 1870 तक यह सेमी रेग्युलेटेड एरिया था। उसके बाद वर्ष 1870 से 1874 तक नॉन रेग्युलेटेड एरिया हुआ। उसके बाद वर्ष 1874 से 1990 तक शिङ्गूल्ड डिस्ट्रिक्ट हुआ, फिर वर्ष 1990 से 1935 तक यह बैकवर्ड ट्राइब रहा और वर्ष 1935 से लेकर 1947 तक यह पार्शियली एक्सक्लूटेड एरिया रहा। इस तरह से अलग-अलग प्रशासनिक सेटअप के अंतर्गत दार्जिलिंग तराई डुअर्स के ये सारे स्टेट्स ट्राइबल जहां बसते थे, उन्हीं को मिलता था। उसके बाद वर्ष 1931 और 1941 के सेंसस में भी गोरखा ऐज अ हिल ट्राइब जाने जाते थे, लेकिन आजादी के बाद एबजॉर्ब एरिया के अंतर्गत वर्ष 1954 को दार्जिलिंग तराई डुअर्स को पश्चिम बंगाल के साथ जोड़ा गया। उसके बाद धीरे-धीरे जैसे अलग-अलग 18 सब ट्राइब्स होते थे, उसमें से 7 अलग अलग सब ट्राइब्स, जिनमें शेरपा, भूटिया, लेपचा, दुपका, योलमो, तमांग और लिंबू को एसटी का दर्जा प्राप्त हुआ, लेकिन आज भी 11 उप जातियां गुरुंग, भुजेल, मनगर, नेवर, जोगी, खस, राय, सुनवार, थामी, यक्का और धीमल अभी भी छूटे हुए हैं।

महोदय, मैं एक बात आपसे फिर कहना चाहता हूँ कि हमारे यहां डेमोग्राफी बहुत तेजी से बदल रही है। इल्लीगल बांग्लादेशी आते हैं। रोहिंग्या आने के कारण हमारा जंगल, हमारा पहाड़ और हमारी संस्कृति यहां तक कि हमारी वेशभूषा पर भी इसका असर पड़ा है और इसके कारण अनेक कुरीतियां समाज के अंदर देखी जा रही हैं। आरएनए ने दो-तीन टिप्पणी अपने पत्राचार में की, मैं आपके माध्यम से आरजीआई और सरकार से पूछना चाहता हूँ। आरजीआई कई बार यह कहता है कि नेपाल और भारत का इंडो-नेपाल फ्रेंडशिप ट्रीटी है, जिसके अंतर्गत रेसिप्रोकल प्रावधान है। यहां भी आ सकते हैं, वहां भी जा सकते हैं। मेरा आरजीआई से सीधा सवाल है कि दो देशों का आपस में संबंध या फ्रेंडशिप है, लेकिन उसका खामियाजा हमारी जनता क्यों भुगतते? उसको देखा जाना चाहिए। कई बार

उनकी यह भी टिप्पणी रहती है कि यदि गोरखाओं को एसटी का दर्जा दे दिया तो इन्फ्लक्स हो जाएगा।

महोदय, मैं सरकार और आरजीआई से यह पूछना चाहता हूँ कि जैसे आपने 2000 एक्ट में लिंबू तमांग को अटल जी के समय में एसटी का दर्जा दिया, वर्ष 2001 से लेकर वर्ष 2024 तक आप जरा आंकड़ा बता दीजिए कि कितना इन्फ्लक्स नेपाल से भारत की ओर हुआ है। हमारी यह मांग संवैधानिक मांग है। बॉर्डर को सुरक्षित और ठीक रखना, बीएसएफ और सरकार का काम है। मैं चाहता हूँ कि इसमें और देरी न हो और इतना ही नहीं, सिक्किम स्टेट में वर्ष 2021 में असेंबली में इसका बिल पारित किया गया, वर्ष 2014 में पश्चिम बंगाल सरकार ने भी इसको इनक्लूड करने के लिए एक प्रस्ताव पारित करके भारत सरकार को भेजा है। मोदी जी के नेतृत्व में 3 अलग-अलग कमेटियां इसको एसटी का दर्जा देने के लिए गठित हुई हैं। उसमें उनकी जो टिप्पणियां हैं, वे भी इस चीज को सपोर्ट करती हैं। मैं चाहता हूँ कि इसमें और अधिक देरी न हो और जो अधिकार गोरखाओं का है, जो हर साल हर दिन देश के लिए मरता है, जिसके कारण हमारा बॉर्डर सेफ है, जिसके कारण नॉर्थ-ईस्ट का बहुत बड़ा इलाका सेफ है, मैं चाहता हूँ कि उनके साथ अन्याय न हो। उनके कॉर्ट्रीब्यूशन को देखते हुए, दार्जिलिंग तराई डुअर का जो क्षेत्र है, उसमें एक तरफ बांग्लादेश है, एक तरफ नेपाल है, एक तरफ भूटान है, 50 किलोमीटर की दूरी पर चीन है। चारों तरफ हम बॉर्डर से घिरे हुए हैं और इस क्षेत्र व वहां की लोकल आबादी को मजबूत रखना व बचाए रखना देश का भी कर्तव्य है और भारत सरकार का भी कर्तव्य है। मैं आपके माध्यम से भारत सरकार से मांग करता हूँ कि जो देरी हुई है, उसमें और देरी न हो और गुरुंग, भुजेल, मनगर, नेवार, जागी, खस, राई, सुनवार, थामी, यक्का और धीमल, इन अलग-अलग सब-ट्राइब के गोरखाओं को इनका अधिकार मिले और इसमें सिक्किम सरकार ने भी बढ़-चढ़कर हिस्सा लिया है। उन्होंने तो पूरी असेंबली में इसे पारित करके भेजा है। यह अधिकार उनको मिले। आपने मुझे बोलने का समय दिया, इसके लिए मैं आपका बहुत-बहुत आभारी हूँ। धन्यवाद।

DR. GUMMA THANUJA RANI (ARAKU): Sir, at the outset, I would like to thank you, Chairman Sir, for giving me this opportunity to put forth our party's view on the Readjustment of Representation of Scheduled Tribes in Assembly Constituencies of the State of Goa Bill, 2024.

Sir, the Constitution of India has several provisions to prevent discrimination against the people belonging to the Scheduled Tribes, and protect their rights. I strongly support this Bill.

*Sir, Prime Minister Shri Narendra Modi often described Adivasis as the original habitat of the world and as heirs of culture and heritage. This is appreciable. But this is only confined to his words and actions of his government in this regard is zero. Our Adivasi regions are deprived of social and economical development. Even after 77 years of independence their progress is nil. While the whole world is moving towards development, our tribal areas are deprived of basic amenities like drinking water, roads and electricity. There are many such villages where these people do not even know about mobile phones. This is the result of negligence by respective governments. Tribals are provided special rights with the help of special laws. One such law is 1B70 which gives exclusive land rights to the tribals. But off late this law has lost its existence.

PESA law was introduced in 1996 for autonomy of tribal areas. It was mandatory to pass a resolution by the Gram Sabha to do any work in tribal areas. Even that law has lost its existence. Geo 3 was a lifeline for tribals which has

** English translation of this part of speech was originally delivered in Telugu.

provided employment opportunities to tribals and laid a strong foundation for primary education of tribals. The areas where tribals live are geographically diverse and lies 3000 feet above sea level. They witness continuous rainfall and dense forests are unfit for human habitation. These places are often affected by dengue, malaria and chikungunya. In such areas, when teachers from plain areas come for teaching, they do not stay there for long duration and teach only for few days in a month. As a result, education standard was very bad and young tribal children were deprived of primary education. In such a scenario, GO 3 has emerged as a ray of hope, which ensured local jobs for local tribal youth. Eligible local youth were appointed as teachers in schools, where they used to teach the kids in their own language and paved a bright path for the tribal children. Such a useful GO 3 was cancelled by the Supreme Court. As a result. Due to lack of employment opportunities and due to their inability to compete with candidates from plain areas, our tribal youth are getting addicted to drugs. I request the government that even if they do not do anything new for us, at least do not withdraw the existing laws and deprive us our rights. GO 3 is like oxygen for the local youth as they get employment opportunities. I request the government that if they cannot restore GO 3, at least they may come out with some alternative arrangements for the tribal youth. Lacks of a tribal youth are dependent on this GO 3. Therefore, I request the Government that it should be restored or come up with some alternative GO. With this I conclude. Thank you.

श्री सुधाकर सिंह (बक्सर) : माननीय सभापति महोदय, मैं 'गोवा राज्य, सभा निर्वाचन क्षेत्र अनुसूचित जनजाति प्रतिनिधित्व का पुनः समायोजन विधेयक, 2024' की चल रही चर्चा में भाग लेने के लिए खड़ा हुआ हूँ।

माननीय सभापति महोदय, यह विधेयक हम सभी के लिए एक महत्वपूर्ण प्रश्न खड़ा करता है। यदि अन्य राज्यों में भी जनजाति संख्या में वृद्धि हो रही है, तो क्या हम उन राज्यों के लिए भी ऐसे विधेयकों की उम्मीद कर सकते हैं? सरकार क्या कदम उठा रही है, ताकि इस न्यायपूर्ण प्रतिनिधित्व को पूरे देश में समान रूप से लागू किया जा सके? आंकड़े यह स्पष्ट करते हैं कि झारखंड, ओडिशा, छत्तीसगढ़ और बिहार जैसे राज्यों में अनुसूचित जातियों की संख्या लगातार बढ़ रही है।

उदाहरण के लिए वर्ष 2011 की जनगणना के अनुसार बिहार के जनजातीय क्षेत्रों जैसे जमुई, बांका, किशनगंज, कैमूर और रोहतास में जनजातीय संख्या में उल्लेखनीय वृद्धि हुई है। क्या कारण है कि अन्य राज्यों में जनजातीय समुदायों के लिए ऐसे विधेयक पेश नहीं किए जा रहे हैं? क्या हम यह मान लें कि यह निर्णय चुनिंदा तरीके से लिया गया है और यह किसी राष्ट्रीय नीति का हिस्सा नहीं है?

प्रतिनिधित्व केवल विधान सभा की सीटों का नहीं है, यह उन समुदायों को सशक्त बनाने का विषय है, जिन्हें लंबे समय से उनके अधिकारों से वंचित रखा गया है। मैं सरकार से आग्रह करता हूँ कि जनजातीय जनसंख्या को पूरे देश में उचित प्रतिनिधित्व देने के लिए एक व्यापक नीति तैयार की जाए।

मैं बिहार की चर्चा करना चाहता हूँ। कैमूर और रोहतास तथा उत्तर प्रदेश का सोनभद्र और राबर्ट्सगंज का जो इलाका है, उन इलाकों में कई ऐसी जनजातीय समुदाय निवास कर रही थीं, आज भी निवास कर रही हैं, जो वहा रूरल कम्युनिटी (शासक वर्ग) थीं। उन मैदानी इलाकों में खरवार और चैरो वंश के लोगों ने राज किया है। जब खरवार और चैरो वंश के लोग मैदानी इलाकों में राज कर रहे थे, जब उनका राज समाप्त हुआ, लेकिन उनके समुदाय के लोग मैदानी इलाकों में ही बस गए थे। आज तक बिहार में उनको जनजाति का दर्जा न मिलने से वे अपनी सामाजिक और सांस्कृतिक पहचान के संकट से जूझ रहे हैं। यहां तक की गोंड, लोहार और मुसहर बिरादरी जैसी जो आदिम जनजातियां

हैं, आज तक उनको अनुसूचित जनजाति का दर्जा न मिलने से उन समुदायों में भारी रोष है।

यहां तक कि कभी-कभी हिन्दी और अंग्रेजी की शब्दावली के आधार पर उनको आदिवासी समुदाय का सर्टिफिकेट तक नहीं मिलता है। गोंड और गुंड समुदाय, लोहार एवं लोहरा नामक समुदायों में केवल शाब्दिक अर्थों पर कुछ भिन्न होने से उन लोगों को आदिवासी का दर्जा नहीं मिल पाता है, जिसकी वजह से बिहार में ऐसे समुदायों में भारी रोष है।

अभी जब देश में सामाजिक-आर्थिक जनगणना नामक विषय देर से शुरू हुआ है, इसके अभाव के चलते हम लोग यह तय नहीं कर पा रहे हैं कि किस समुदाय की आबादी कितनी है और आबादी के अनुपात में जो आरक्षण की सीमा है, वह किस स्तर तक बढ़नी चाहिए, हमारे पास कोई वैज्ञानिक साक्ष्य नहीं है। इसीलिए हम लोग भारत सरकार से यह उम्मीद करते हैं कि जल्दी ही जातीय सामाजिक जनगणना का कार्य पूरा करें, जिससे आने वाले समय में आरक्षण के प्रावधानों को वैज्ञानिक तरीके से आगे बढ़ाने का काम कर सकें।

18.00 hrs

जब देश में एक देश, एक चुनाव का संविधान संशोधन प्रस्तावित है। ... (व्यवधान) वन अधिकार अधिनियम, 2006 पास होने के बावजूद भी इस इलाके के आदिवासी समुदायों में अभी तक वन उपज को लेकर एक स्पष्ट प्रावधान नहीं है। बिहार के कई ऐसे इलाके हैं, जहां जनजातीय समुदाय के लोग रहते हैं। हम उन लोगों के इलाकों में सड़क की व्यवस्था, पानी की व्यवस्था, पीने के पानी व्यवस्था नहीं कर पा रहे हैं। वहीं जब उद्योग लगाने की बात होती है, खनन की बात आती है तो उन इलाकों में भारत सरकार लगातार परमिशन देने का काम करती है। यह सरकार की दोतरफा नीति है। अतः इसको बदलने की आवश्यकता है। चूंकि, मेरे पास बोलने के लिए समय बहुत कम था, तो मैं इन्हीं बातों के साथ अपनी बात समाप्त करता हूं।

HON. CHAIRPERSON: The House stands adjourned to meet on Wednesday, 18th December, 2024 at 11.00 a.m.

18.01 hrs

The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, December 18, 2024/Agrahayana 27, 1946 (Saka).

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